Eighteenth Series, Vol. XVI No. 1

Monday, July 20, 2026
Ashadha 29, 1948 (Saka)

LOK SABHA DEBATES

(Original Version)

Eighth Session

(Eighteenth Lok Sabha)

सत्यमेव जयते

(Vol. XVI contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Chander Mohan
Additional Secretary

Nisha Sharma
Director

Manoj Kumar Pankaj
Joint Director

Maneesha Bhushan
Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Eighteenth Series, Vol. XVI, Eighth Session, 2026/1948 (Saka)
No. 1, Monday, July 20, 2026/ Ashadha 29, 1948 (Saka)

S U B J E C T	P A G E S
ALPHABETICAL LIST OF MEMBERS OF EIGHTEENTH LOK SABHA	7-30
OFFICERS OF LOK SABHA	31
COUNCIL OF MINISTERS	32-40
NATIONAL ANTHEM	42
OBITUARY REFERENCES	42-44
ORAL ANSWER TO QUESTION	
Starred Question No. 1	45-51
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 2 to 20	52-201
(ii) Unstarred Question Nos. 1 to 230	202-1239

PAPERS LAID ON THE TABLE 1240-1253

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the 4th Report of the Standing Committee on Petroleum and Natural Gas on 'Litigations involving Oil PSUs' pertaining to the Ministry of Petroleum and Natural Gas

Shri Arjun Ram Meghwal 1254

ELECTION TO COMMITTEE

Joint Committee on Offices of Profit 1255

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 2026 1256

STATEMENT RE: THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT ORDINANCE, 2026 1257

MATTERS UNDER RULE 377 1271-1292

(i) Need for restoration of Malda Airport or construction of a new airport in Malda district, West Bengal

Shri Khagen Murmu 1271-1272

(ii) Need to constitute 'Indian Medical Services Commission' for setting up a special national cadre of doctors for recruitment and deployment of doctors in rural areas of the country

Shri Brijmohan Agrawal 1272-1273

(iii) Need to set up a National Billiards and Snooker Academy in Jabalpur, Madhya Pradesh

Shri Ashish Dubey 1273

(iv) Need to amend the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 to recognise sub-groups of Gond Tribe and standardisation of variant spellings of the Tribe in Uttar Pradesh

Dr. Anand Kumar Gond 1273-1274

(v) Need to reconstruct the building of Postal Divisional Office in Himmatnagar, Gujarat and also construct a new Postal Divisional Office building in Aravalli district in the state

Shrimati Shobhanaben Mahendrasinh Baraiya 1274-1275

(vi) Need to provide special financial package for restoration of the Vitthal-Rukmini Temple in Amalner, Jalgaon in Maharashtra for development of facilities for pilgrims visiting the temple site

Shrimati Smita Uday Wagh 1275

(vii) Need to establish Pallahada Railway Station near Pallahada city in Odisha

Shri Rudra Narayan Pany 1275-1276

(viii) Regarding construction of a separate and dedicated coal transport corridor in coal producing areas in Chatra Parliamentary Constituency, Jharkhand in a time bound manner

Shri Kali Charan Singh 1276-1277

(ix) Regarding survey approval for construction of the Berasia-Guna-Ashoknagar new rail line

Shri Alok Sharma 1277

(x) Need to expedite notification of Delhi Master Plan 2041

Shri Yogender Chandolia 1277-1278

(xi) Need to check the increasing incidents of food adulteration in the country

Shri Mansukhbhai Dhanjibhai Vasava 1278

(xii) Regarding review of areas included in O-Zone in Delhi

Shri Ramvir Singh Bidhuri 1278-1279

(xiii) Need to undertake a scientific study on diseases affecting arecanut in coastal and Malnad Karnataka

Captain Brijesh Chowta 1279-1280

(xiv) Need to conduct an independent audit of the Jorhat-Dibrugarh Four-laning Project implemented by NHIDCL in Assam and ensure its expeditious completion

Shri Gaurav Gogoi 1280-1281

(xv) Need to ensure direct procurement of paddy by FCI and prompt payment to farmers in Kerala

Shri Kodikunnil Suresh 1281-1282

(xvi) Regarding Foreign Scholarship Scheme in Maharashtra

Shri Balwant Baswant Wankhade 1282

(xvii) Need to retain the existing name of Islampur village in Jhunjhunu Parliamentary Constituency, Rajasthan

Shri Brijendra Singh Ola 1282-1283

(xviii) Need to review certain provisions of Foreign Contribution (Regulation) Amendment Bill, 2026 to ensure protection of genuine NGOs

Shri Anto Antony 1283-1284

(xix) Need to ensure construction of NH 530B in Kasganj in Etah Parliamentary constituency as per specified norms

Shri Devesh Shakya 1284

(xx) Need to ensure transparency and accountability in implementation of schemes under Jal Jeevan Mission in Mau district, Uttar Pradesh

Shri Rajeev Rai 1285-1286

(xxi) Need for establishment of a Kendriya Vidyalaya in Mathurapur Parliamentary Constituency, West Bengal

Shri Bapi Haldar 1286

(xxii) Regarding likely adverse impact on Tamil Nadu due to proposed construction of Mekedatu Balancing Reservoir on River Cauvery by Karnataka

Dr. Kalanidhi Veeraswamy 1287-1288

(xxiii) Need to address the problems being faced by employees of BSNL in the country

Shri Bastipati Nagaraju 1288

(xxiv) Need to run a express train from Triveninganj to Patna or Danapur in Bihar

Shri Dileshwar Kamait 1289

(xxv) Need to safeguard the interest of onion growers in Nashik, Maharashtra and other parts of the country

Shri Rajabhau Parag Prakash Waje 1289-1290

(xxvi) Need to construct flyovers on level crossings at many places in Bijnor Parliamentary Constituency, Uttar Pradesh

Shri Chandan Chauhan 1290

(xxvii) Regarding alleged irregularities in government contracts and tender allocations in Bihar

Shri Sudhakar Singh 1290-1291

(xxviii) Need to strengthen measures to prevent question paper leaks and ensure fair recruitment process

Adv. Chandra Shekhar 1291-1292

ANNEXURE – I

(i) Member-wise Index to Starred Questions 1293-1294

(ii) Member-wise Index to Unstarred Questions 1295-1308

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions 1309

(ii) Ministry-wise Index to Unstarred Questions 1310-1311

ALPHABETICAL LIST OF MEMBERS OF EIGHTEENTH LOK SABHA

Adhikari (Dev), Shri Deepak (Ghatal)

Adhikari, Shri Soumendu (Kanthi)

Agrawal, Shri Brijmohan (Raipur)

Agrawal, Shri Damodar (Bhilwara)

Ahirwar, Shri Narayandas (Jalaun)

Ahmad, Shri Mian Altaf (Anantnag-Rajouri)

Ahmed, Shrimati Sajda (Uluberia)

Akoijam, Dr. Angomcha Bimol (Inner Manipur)

Anand, Shri D. M. Kathir (Vellore)

Anand, Shrimati Lovely (Sheohar)

Annadurai, Shri C. N. (Tiruvannamalai)

Ansari, Shri Afzal (Ghazipur)

Antony, Shri Anto (Pathanamthitta)

Anwar, Shri Tariq (Katihar)

Arthur, Shri Alfred Kanngam S. (Outer Manipur)

Aruna, Shrimati D. K. (Mahbubnagar)

Aujla, Shri Gurjeet Singh (Amritsar)

Awasthi, Shri Ramesh (Kanpur)

Azad, Shri Kirti (Bardhaman-Durgapur)

Baalu, Shri T. R. (Sriperumbudur)

Babu, Shri M. Mallesh (Kolar)

Badal, Shrimati Harsimrat Kaur (Bathinda)

Baghel, Prof. S. P. Singh (Agra)

Baghel, Shri Vijay (Durg)

Balayogi, Shri G. M. Harish (Amalapuram)

Baluni, Shri Anil (Garhwal)

Bambhaniya, Shrimati Nimuben Jayantibhai (Bhavnagar)

Bandyopadhyay, Shri Sudip (Kolkata Uttar)

Banerjee, Shri Abhishek (Diamond Harbour)

Banerjee, Shri Kalyan (Sreerampur)

Banerjee, Shri Prasun (Howrah)

Banerjee, Shrimati Rachna (Hooghly)

Banerjee, Shrimati Satabdi Roy (Birbhum)

Baraiya, Shrimati Shobhanaben Mahendrasinh (Sabarkantha)

Barne, Shri Shrirang Appa Chandu (Maval)

Baruah, Shri Pradan (Lakhimpur)

Barve, Shri Shyamkumar Daulat (Ramtek)

Basheer, Shri E. T. Mohammed (Malappuram)

Basumatary, Shri Joyanta (Kokrajhar)

Basunia, Shri Jagadish Chandra Barma (Coochbehar)

Behanan, Shri Benny (Chalakudy)

Behera, Dr. Rabindra Narayan (Jajpur)

Beniwal, Shri Hanuman (Nagaur)

Beniwal, Shri Ummeda Ram (Barmer)

Bhabhor, Shri Jaswantsinh Sumanbhai (Dahod)

Bhadauria, Shri Anand (Dhaurahra)

Bhagare, Shri Bhaskar Murlidhar (Dindori)

Bhagat, Shri Sukhdeo (Lohardaga)

Bharadwaj, Dr. Rajeev (Kangra)

Bharti, Shri Arun (Jamui)

Bharti, Shrimati Misha (Pataliputra)

Bhatt, Shri Ajay (Nainital-Udhamsingh Nagar)

Bhonsle, Chh. Udayanraje Pratapsinha Maharaj (Satara)

Bhowmick, Shri Partha (Barrackpur)

Bhumare, Shri Sandipanrao Asaram (Aurangabad)

Bidhuri, Shri Ramvir Singh (South Delhi)

Bind, Dr. Vinod Kumar (Bhadohi)

Birla, Shri Om (Kota)

Bista, Shri Raju (Darjeeling)

Bommai, Shri Basavaraj (Haveri)

Bose, Shri Sunil (Chamarajanagar)

Brahamchari, Shri Satpal (Sonipat)

C., Shri Robert Bruce (Tirunelveli)

Chabbewal, Dr. Raj Kumar (Hoshiarpur)

Chahar, Shri Rajkumar (Fatehpur Sikri)

Chakraborty, Shri Arup (Bankura)

Chandolia, Shri Yogender (North West Delhi)

Channi, Shri Charanjit Singh (Jalandhar)

Chaudhary, Shri P. P. (Pali)

Chaudhary, Shri R. K. (Mohanlalganj)

Chaudhary, Shri Ram Prasad (Basti)

Chaudhry, Shri Varun (Ambala)

Chauhan, Shri Chandan (Bijnor)

Chauhan, Shri Devusinh (Kheda)

Chavan, Shri Ravindra Vasantrao (Nanded)

Chavda, Shri Vinod Lakhamshi (Kachchh)

Chhatrapati, Shri Shahu Shahaji (Kolhapur)

Chhotelal, Shri (Robertsganj)

Chidambaram, Shri Karti P. (Sivaganga)

Choudhary, Dr. Raj Bhushan (Muzaffarpur)

Choudhary, Shri Bhagirath (Ajmer)

Choudhary, Shri Chandra Prakash (Giridih)

Choudhary, Shri Darshan Singh (Hoshangabad)

Choudhary, Shri Lumbaram (Jalore)

Choudhary, Shri Pankaj (Maharajganj)

Choudhary, Shrimati Roopkumari (Mahasamund)

Choudhary, Sushri Iqra (Kairana)

Choudhury, Shri Isha Khan (Maldaha Dakshin)

Choudhury, Shri Phani Bhusan (Barpeta)

Chouhan, Shri Shivraj Singh (Vidisha)

Chouhan, Shrimati Anita Nagarsingh (Ratlam)

Chowta, Captain Brijesh (Dakshina Kannada)

Chudasama, Shri Rajeshbhai Naranbhai (Junagadh)

D., Shri Malaiyarasan (Kallakurichi)

Dabhi, Shri Bharatsinhji Shankarji (Patan)

Dalal, Shri Mukeshkumar Chandrakaant (Surat)

Dastidar, Dr. Kakoli Ghosh (Barasat)

Deb, Shri Biplab Kumar (Tripura West)

Debbarman, Shrimati Kriti Devi (Tripura East)

Delkar, Shrimati Kalaben Mohanbhai (Dadra and Nagar Haveli)

Deo, Shrimati Sangeeta Kumari Singh (Bolangir)

Desai, Shri Anil Yeshwant (Mumbai South-Central)

Deshmukh, Shri Sanjay Uttamrao (Yavatmal-Washim)

Devarayalu, Shri Lavu Srikrishna (Narasaraopet)

Devi, Shrimati Annpurna (Kodarma)

Devi, Shrimati Malvika (Kalahandi)

Devi, Shrimati Veena (Vaishali)

Devi, Shrimati Vijaylakshmi (Siwan)

Dhanorkar, Shrimati Pratibha Suresh (Chandrapur)

Dharmapuri, Shri Arvind (Nizamabad)

Dhotre, Shri Anup Sanjay (Akola)

Dinesh, Dr. Bachhav Shobha (Dhule)

Dohare, Shri Jitendra Kumar (Etawah)

Dubey, Dr. Nishikant (Godda)

Dubey, Shri Ashish (Jabalpur)

Dubey, Shri Vijay Kumar (Kushinagar)

Dutta, Shri Ranjit (Sonitpur)

Eden, Shri Hibi (Ernakulam)

Fernandes, Captain Viriato (South Goa)

Firojiya, Shri Anil (Ujjain)

Gaddam, Shri Vamsi Krishna (Peddapalle)

Gaddigoudar, Shri Parvatagouda Chandanagouda (Bagalkot)

Gadkari, Shri Nitin Jairam (Nagpur)

Gaikwad, Prof. Varsha Eknath (Mumbai North-Central)

Gandhi, Dr. Dharamvira (Patiala)

Gandhi, Shri Rahul (Raebareli)

Gangopadhyay, Shri Abhijit (Tamluk)

Gangwar, Shri Chhatrapal Singh (Bareilly)

Gao, Shri Tapir (Arunachal East)

Garg, Shri Atul (Ghaziabad)

Gautam, Shri Satish Kumar (Aligarh)

George, Adv. Francis (Kottayam)

Ghosh, Sushri Sayani (Jadavpur)

Ghubaya, Shri Sher Singh (Firozpur)

Gogoi, Shri Gaurav (Jorhat)

Gond, Dr. Anand Kumar (Bahraich)

Gopi, Shri Suresh (Thrissur)

Gopinath, Shri K. (Krishnagiri)

Govil, Shri Arun (Meerut)

Goyal, Shri Piyush (Mumbai North)

Gupta, Shri Sudheer (Mandsour)

Gurumoorthy, Shri Maddila (Tirupati)

Haldar, Shri Bapi (Mathurapur)

Haneefa, Shri Mohmad (Ladakh)

Hansdak, Shri Vijay Kumar (Rajmahal)

Hema Malini, Shrimati (Mathura)

Hitnal, Shri K. Rajashekar Basavaraj (Koppal)

Hooda, Shri Deepender Singh (Rohtak)

Hussain, Md. Rakibul (Dhubri)

Indora, Shri Kuldeep (Ganganagar)

Jadav, Shri Rajpalsinh Mahendrasinh (Panchmahal)

Jadhav, Shri Prataprao Ganpatrao (Buldhana)

Jadhav, Shri Sanjay Haribhau (Parbhani)

Jagathrakshakan, Thiru Dr. S. (Arakkonam)

Jaiswal, Dr. Sanjay (Paschim Champaran)

Jaiswal, Shri Manish (Hazaribagh)

Jamir, Shri S. Supongmeren (Nagaland)

Jangde, Shrimati Kamlesh (Janjgir-Champa)

Jarkiholi, Kumari Priyanka Satish (Chikkodi)

Jatav, Shri Bhajan Lal (Karauli–Dholpur)

Jatav, Shrimati Sanjna (Bharatpur)

Jawed, Dr. Mohammad (Kishanganj)

Jigajinagi, Shri Ramesh Chandappa (Bijapur)

Jindal, Shri Naveen (Kurukshetra)

Joshi, Dr. Hemang (Vadodara)

Joshi, Shri Chandra Prakash (Chittorgarh)

Joshi, Shri Pralhad (Dharwad)

Jothimani, Sushri S. (Karur)

K., Shri Eswarasamy (Pollachi)

K., Shri Navaskani (Ramanathapuram)

K., Shri Subbarayan (Tiruppur)

Kageri, Shri Vishweshwar Hegde (Uttara Kannada)

Kale, Dr. Kalyan Vaijinathrao (Jalna)

Kale, Shri Amar Sharadrao (Wardha)

Kalge, Dr. Shivaji Bandappa (Latur)

Kalisetti, Shri Appalanaidu (Vizianagaram)

Kamait, Shri Dileshwar (Supaul)

Kang, Shri Malvinder Singh (Anandpur Sahib)

Karandlaje, Kumari Shobha (Bangalore North)

Karjol, Shri Govind Makthappa (Chitradurga)

Karunanidhi, Shrimati Kanimozhi (Thoothukkudi)

Kashyap, Shri Mahesh (Bastar)

Kashyap, Shri Suresh Kumar (Shimla)

Kaswan, Shri Rahul (Churu)

Kavya, Dr. Kadiyam (Warangal)

Khadse, Shrimati Raksha Nikhil (Raver)

Khalsa, Sardar Sarabjeet Singh (Faridkot)

Khan, Shri Abu Taher (Murshidabad)

Khan, Shri Saumitra (Bishnupur)

Khandelwal, Shri Praveen (Chandni Chowk)

Khandre, Shri Sagar Eshwar (Bidar)

Kherwal, Shri Kalipada Saren (Jhargram)

Kirsan, Dr. Namdeo (Gadchiroli-Chimur)

Kishan, Shri Ravindra Shukla Alias Ravi (Gorakhpur)

Kishore, Shri Jugal (Jammu)

Kolhe, Dr. Amol Ramsing (Shirur)

Kulaste, Dr. Faggan Singh (Mandla)

Kumar, Dr. D. Ravi (Viluppuram)

Kumar, Dr. Virendra (Tikamgarh)

Kumar, Shri Bandi Sanjay (Karimnagar)

Kumar, Shri Kaushalendra (Nalanda)

Kumar, Shri Manoj (Sasaram)

Kumar, Shri Putta Mahesh (Eluru)

Kumar, Shri Sunil (Valmiki Nagar)

Kumaraswamy, Shri H. D. (Mandya)

Kuriakose, Adv. Dean (Idukki)

Kushwah, Shri Bharat Singh (Gwalior)

Kushwaha, Shri Babu Singh (Jaunpur)

Lakshminarayana, Shri G. (Anantapur)

Lal, Shri Kishori (Amethi)

Lal, Shri Manohar (Karnal)

Lalwani, Shri Shankar (Indore)

Lanke, Shri Nilesh Dnyandev (Ahmednagar)

Lodhi, Shri Ajendra Singh (Hamirpur)

Lodhi, Shri Rahul Singh (Damoh)

M. S., Shri Tharaniventhan (Arani)

Maadam, Shrimati Poonamben (Jamnagar)

Madhur, Shri Utkarsh Verma (Kheri)

Mahant, Shrimati Jyotsna Charandas (Korba)

Maharaj, Dr. Swami Sakshiji (Unnao)

Maharaj, Shri Chintamani (Surguja)

Mahato, Shri Bidyut Baran (Jamshedpur)

Mahato, Shri Dulu (Dhanbad)

Mahato, Shri Jyotirmay Singh (Purulia)

Mahtab, Shri Bhartruhari (Cuttack)

Majhi, Shri Balabhadra (Nabarangpur)

Majhi, Shri Naba Charan (Mayurbhanj)

Majhi, Shrimati Joba (Singhbhum)

Majumdar, Dr. Sukanta (Balurghat)

Makwana, Shri Dineshbhai (Ahmedabad West)

Mal, Shri Asit Kumar (Bolpur)

Malhotra, Shri Harsh (East Delhi)

Maliah, Shrimati June (Medinipur)

Malik, Shri Harendra Singh (Muzaffarnagar)

Mallah, Shri Kripanath (Karimganj)

Mallikarjun, Dr. Prabha (Davanagere)

Mandal, Shri Ajay Kumar (Bhagalpur)

Mandal, Shri Ramprit (Jhanjharpur)

Mandaviya, Dr. Mansukh (Porbandar)

Mane, Shri Dhairyasheel Sambhajirao (Hatkanangle)

Mani, Shri A. (Dharmapuri)

Mani, Shri Shashank (Deoria)

Manickam Tagore, Shri B. (Virudhunagar)

Manjhi, Shri Jitan Ram (Gaya)

Manjunath, Dr. C. N. (Bangalore Rural)

Maran, Thiru Dayanidhi (Chennai Central)

Masood, Shri Imran (Saharanpur)

Mathukumilli, Shri Sribharat (Visakhapatnam)

Maurya, Shri Neeraj (Aonla)

Medhi, Shrimati Bijuli Kalita (Guwahati)

Meena, Shri Harish Chandra (Tonk-Sawai Madhopur)

Meena, Shri Murari Lal (Dausa)

Meet Hayer, Shri Gurmeet Singh (Sangrur)

Meghwal, Shri Arjun Ram (Bikaner)

Mehdi, Shri Aga Syed Ruhullah (Srinagar)

Mewar, Shrimati Mahima Kumari (Rajsamand)

Mhaske, Shri Naresh Ganpat (Thane)

Mhatre, Shri Balya Mama Suresh Gopinath (Bhiwandi)

Mishra, Dr. Rajesh (Sidhi)

Mishra, Shri Janardan (Rewa)

Mitali, Shrimati Bag (Arambag)

Modi, Shri Narendra (Varanasi)

Mohan, Shri P. C. (Bangalore Central)

Mohibbullah, Shri (Rampur)

Mohite-Patil, Shri Dhairyasheel Rajsinh (Madha)

Mohol, Shri Murlidhar (Pune)

Moitra, Sushri Mahua (Krishnanagar)

Mondal, Shrimati Pratima (Jaynagar)

Munda, Shri Kali Charan (Khunti)

Murmu, Shri Khagen (Maldaha Uttar)

Nag, Shri Bhojraj (Kanker)

Nagar, Shri Rodmal (Rajgarh)

Nagaraju, Shri Bastipati (Kurnool)

Nagesh, Shri Godam (Adilabad)

Naidu, Shri Kinjarapu Rammohan (Srikakulam)

Naik, Shri G. Kumar (Raichur)

Naik, Shri Shripad Yesso (North Goa)

Nayak, Shri Ananta (Keonjhar)

Nehru, Shri Arun (Perambalur)

Nishad, Shri Laxmikant Pappu (Sant Kabir Nagar)

Nishad, Shri Rambhual (Sultanpur)

Ola, Shri Brijendra Singh (Jhunjhunu)

Oram, Shri Jual (Sundargarh)

Owaisi, Shri Asaduddin (Hyderabad)

P., Dr. Ganapathy Rajkumar (Coimbatore)

Padavi, Adv. Gowaal Kagada (Nandurbar)

Padole, Dr. Prashant Yadaorao (Bhandara-Gondiya)

Pal, Shri Jagdambika (Domariyaganj)

Pal, Shri Krishan (Faridabad)

Panda, Shri Baijayant (Kendrapara)

Pandey, Shri Sanatan (Ballia)

Pandey, Shri Santosh (Rajnandgaon)

Panigrahi, Shri Sukanta Kumar (Kandhamal)

Panigrahy, Dr. Pradeep Kumar (Berhampur)

Pany, Shri Rudra Narayan (Dhenkanal)

Parambil, Shri Shafi (Vadakara)

Pardhi, Shrimati Bharti (Balaghat)

Parkash, Shri Jai (Hisar)

Parthasarathi, Shri B. K. (Hindupur)

Paswan, Shri Chirag (Hajipur)

Paswan, Shri Kamlesh (Bansgaon)

Patel (Bakabhai), Shri Mitesh (Anand)

Patel, Dr. Shiv Pal Singh (Pratapgarh)

Patel, Shri Dhaval Laxmanbhai (Valsad)

Patel, Shri Gajendra Singh (Khargone)

Patel, Shri Haribhai (Mahesana)

Patel, Shri Hasmukhbhai Somabhai (Ahmedabad East)

Patel, Shri Naresh Chandra Uttam (Fatehpur)

Patel, Shri Praveen (Phulpur)

Patel, Shri Shreyas M. (Hassan)

Patel, Shri Umeshbhai Babubhai (Daman and Diu)

Patel, Shrimati Anupriya (Mirzapur)

Patel, Shrimati Krishna Devi Shivshankar (Banda)

Pathan, Shri Yusuf (Baharampur)

Patil, Shri C. R. (Navsari)

Patil, Shri Gyaneshwar (Khandwa)

Patil, Shri Nagesh Bapurao Aashtikar (Hingoli)

Patil, Shri Sanjay Dina (Mumbai North-East)

Patil, Shri Vishaldada Prakashbapu (Sangli)

Patra, Dr. Sambit (Puri)

Paul, Shri Kartick Chandra (Raiganj)

Pemmasani, Dr. Chandra Sekhar (Guntur)

Poojary, Shri Kota Srinivasa (Udupi Chikmagalur)

Porika, Shri Balram Naik (Mahabubabad)

Pradhan, Shri Dharmendra (Sambalpur)

Prakash, Adv. Adoor (Attingal)

Prakash, Shri Jai (Hardoi)

Prakash, Shri K. E. (Erode)

Prasad, Dr. M. K. Vishnu (Cuddalore)

Prasad, Shri Awadhesh (Faizabad)

Prasad, Shri Ravi Shankar (Patna Sahib)

Prasad, Shri Sudama (Arrah)

Prasada, Shri Jitin (Pilibhit)

Premachandran, Shri N. K. (Kollam)

Punia, Shri Tanuj (Barabanki)

Purandeswari, Shrimati Daggubati (Rajahmundry)

Purohit, Shri Pradeep (Bargarh)

R., Kumari Sudha (Mayiladuthurai)

R., Shri Sachithanantham (Dindigul)

Radhakrishna, Shri (Gulbarga)

Radhakrishnan, Shri K. (Alathur)

Raghavan, Shri M. K. (Kozhikode)

Raghavendra, Shri B. Y. (Shimoga)

Raghuveer, Shri Kunduru (Nalgonda)

Rahaman, Shri Khalilur (Jangipur)

Rai, Shri Nityanand (Ujiarpur)

Rai, Shri Rajeev (Ghosi)

Raja, Shri A. (Nilgiris)

Rajbhar, Shri Ramashankar Vidyarthi (Salempur)

Rajender, Shri Eatala (Malkajgiri)

Rajenimbalkar, Shri Omprakash Bhupalsinh *Alias* Pavan (Osmanabad)

Rajput, Shri Mukesh (Farrukhabad)

Ram, Shri Amra (Sikar)

Ram, Shri Vishnu Dayal (Palamu)

Ramesh, Dr. C. M. (Anakapalle)

Ranaut, Sushri Kangna (Mandi)

Randhawa, Shri Sukhjinder Singh (Gurdaspur)

Rane, Shri Narayan Tatu (Ratnagiri-Sindhudurg)

Rani, Dr. Gumma Thanuja (Araku)

Ranjan, Shri Rajesh (Purnia)

Rao, Shri Daggumalla Prasada (Chittoor)

Rao, Shri Madhavaneni Raghunandan (Medak)

Rathiya, Shri Radheshyam (Raigarh)

Rathor, Shri Rakesh (Sitapur)

Rathva, Shri Jashubhai Bhilubhai (Chhota Udaipur)

Ravi, Dr. Mallu (Nagarkurnool)

Rawat, Dr. Manna Lal (Udaipur)

Rawat, Shri Ashok Kumar (Misrikh)

Rawat, Shri Trivendra Singh (Hardwar)

Ray, Prof. Sougata (Dum Dum)

Ray, Shri Bishnu Pada (Andaman & Nicobar Islands)

Ray, Shrimati Sandhya (Bhind)

Reddy, Shri Chamala Kiran Kumar (Bhongir)

Reddy, Shri G. Kishan (Secunderabad)

Reddy, Shri Konda Vishweshwar (Chevella)

Reddy, Shri Magunta Sreenivasulu (Ongole)

Reddy, Shri P. V. Midhun (Rajampet)

Reddy, Shri Ramasahayam Raghuram (Khammam)

Reddy, Shri Y. S. Avinash (Kadapa)

Rehman, Shri Zia Ur (Sambhal)

Rijiju, Shri Kiren (Arunachal West)

Roat, Shri Rajkumar (Banswara)

Roy, Dr. Jayanta Kumar (Jalpaiguri)

Roy, Shrimati Mala (Kolkata Dakshin)

Rudy, Shri Rajiv Pratap (Saran)

Rupala, Shri Parshottambhai (Rajkot)

S., Shri Matheswaran V. (Namakkal)

S., Shri Murasoli (Thanjavur)

Sagar, Shri Arun Kumar (Shahjahanpur)

Sahu, Shri Bunty Vivek (Chhindwara)

Sahu, Shri Tokhan (Bilaspur)

Saikia, Shri Dilip (Darrang-Udalguri)

Samadani, Dr. M. P. Abdussamad (Ponnani)

Sangma, Shri Saleng A. (Tura)

Sangwan, Dr. Rajkumar (Baghpat)

Sarangi, Shri Pratap Chandra (Balasore)

Sarangi, Shrimati Aparajita (Bhubaneswar)

Sarkar, Dr. Sharmila (Bardhaman Purba)

Sarkar, Shri Jagannath (Ranaghat)

Saroj, Adv. Priya (Machhlishahr)

Saroj, Shri Daroga Prasad (Lalganj)

Saroj, Shri Pushpendra (Kaushambi)

Savara, Dr. Hemant Vishnu (Palghar)

Sawant, Shri Arvind Ganpat (Mumbai South)

Sayeed, Shri Hamdullah (Lakshadweep)

Scindia, Shri Jyotiraditya M. (Guna)

Sehrawat, Shrimati Kamaljeet (West Delhi)

Selja, Kumari (Sirsa)

Selvaganapathi, Shri T. M. (Salem)

Selvam, Shri G. (Kancheepuram)

Senthil, Shri Sasikanth (Tiruvallur)

Seth, Shri Sanjay (Ranchi)

Sethi, Shri Avimanyu (Bhadrak)

Shabari, Dr. Byreddy (Nandyal)

Shah, Shri Amit (Gandhinagar)

Shah, Shrimati Mala Rajyalaxmi (Tehri Garhwal)

Shakya, Shri Devesh (Etah)

Shambhavi, Shrimati (Samastipur)

Sharma, Dr. Mahesh (Gautam Buddha Nagar)

Sharma, Shri Alok (Bhopal)

Sharma, Shri Anurag (Jhansi)

Sharma, Shri Vishnu Datt (Khajuraho)

Sharma, Shrimati Manju (Jaipur)

Sheikh, Shri Abdul Rashid (Baramulla)

Shekhar, Adv. Chandra (Nagina)

Shekhawat, Shri Gajendra Singh (Jodhpur)

Shetkar, Shri Suresh Kumar (Zahirabad)

Shettar, Shri Jagadish (Belgaum)

Shihora, Shri Chandubhai Chhaganbhai (Surendranagar)

Shinde, Dr. Shrikant Eknath (Kalyan)

Shinde, Sushri Praniti Sushilkumar (Solapur)

Sigriwal, Shri Janardan Singh (Maharajganj)

Singh, Dr. Amar (Fatehgarh Sahib)

Singh, Dr. Bhola (Bulandshahr)

Singh, Dr. Jitendra (Udhampur)

Singh, Rao Inderjit (Gurgaon)

Singh, Shri Amritpal (Khadoor Sahib)

Singh, Shri Devendra Singh Alias Bhole (Akbarpur)

Singh, Shri Dharambir (Bhiwani-Mahendragarh)

Singh, Shri Dushyant (Jhalawar-Baran)

Singh, Shri Ganesh (Satna)

Singh, Shri Giriraj (Begusarai)

Singh, Shri Kali Charan (Chatra)

Singh, Shri Karan Bhushan (Kaiserganj)

Singh, Shri Kirti Vardhan (Gonda)

Singh, Shri Pradeep Kumar (Araria)

Singh, Shri Radha Mohan (Purvi Champaran)

Singh, Shri Raj Nath (Lucknow)

Singh, Shri Raja Ram (Karakat)

Singh, Shri Rajiv Ranjan Singh *alias* Lalan (Munger)

Singh, Shri Rao Rajendra (Jaipur Rural)

Singh, Shri Sudhakar (Buxar)

Singh, Shri Ujjwal Raman (Allahabad)

Singh, Shri Virendra (Chandauli)

Singh, Shrimati Himadri (Shahdol)

Sinha, Shri Abhay Kumar (Aurangabad)

Sinha, Shri Shatrughan (Asansol)

Sivanath, Shri Kesineni (Vijayawada)

Solanky, Shri Mahendra Singh (Dewas)

Somanna, Shri V. (Tumkur)

Sonowal, Shri Sarbananda (Dibrugarh)

Sonwane, Shri Bajrang Manohar (Beed)

Soren, Shri Nalin (Dumka)

Sreekandan, Shri V. K. (Palakkad)

Srikumar, Dr. Rani (Tenkasi)

Srinivas, Shri Tangella Uday (Kakinada)

Subba, Dr. Indra Hang (Sikkim)

Subhadarshini, Shrimati Anita (Aska)

Sudhakar, Dr. K. (Chikkballapur)

Sudhakaran, Shri K. (Kannur)

Suklabaidya, Shri Parimal (Silchar)

Sule, Shrimati Supriya (Baramati)

Suman, Dr. Alok Kumar (Gopalganj)

Suresh, Shri Kodikunnil (Mavelikkara)

Surya, Shri Tejasvi (Bangalore South)

Sutariya, Shri Bharatbhai Manubhai (Amreli)

Swaraj, Ms. Bansuri (New Delhi)

Syngkon, Dr. Ricky A. J. (Shillong)

Tamta, Shri Ajay (Almora)

Tanwar, Shri Kanwar Singh (Amroha)

Tarai, Shri Bibhu Prasad (Jagatsinghpur)

Tasa, Shri Kamakhya Prasad (Kaziranga)

Tatkare, Shri Sunil Dattatrey (Raigad)

Tenneti, Shri Krishna Prasad (Bapatla)

Tewari, Shri Manish (Chandigarh)

Thakor, Shrimati Geniben Nagaji (Banaskantha)

Thakur, Shri Anurag Singh (Hamirpur)

Thakur, Shri Devesh Chandra (Sitamarhi)

Thakur, Shri Gopal Jee (Darbhanga)

Thakur, Shri Shantanu (Bangaon)

Thakur, Shri Vivek (Nawada)

Thakur, Shrimati Savitri (Dhar)

Thanga, Shri Tamilselvan (Theni)

Thangapandian, Dr. T. Sumathy *alias* Thamizhachi (Chennai South)

Tharoor, Dr. Shashi (Thiruvananthapuram)

Thirumaavalavan, Dr. Thol (Chidambaram)

Tigga, Shri Manoj (Alipurduars)

Tisso, Shri Amarsing (Diphu)

Tiwari, Shri Manoj (North-East Delhi)

Tomar, Shri Shivmangal Singh (Morena)

Tukaram, Shri E. (Bellary)

Uikey, Shri Durga Das (Betul)

Ulaka, Shri Saptagiri Sankar (Koraput)

Unnithan, Shri Rajmohan (Kasaragod)

V., Shri Selvaraj (Nagapattinam)

Vadra, Shrimati Priyanka Gandhi (Wayanad)

Vaiko, Shri Durai (Tiruchirappalli)

Vaithilingam, Shri Ve. (Puducherry)

Vallabhaneni, Shri Balashowry (Machilipatnam)

Valmiki, Shri Anoop Pradhan (Hathras)

Vanlalhmangaiha, Shri Richard (Mizoram)

Varma, Shri Bhupathi Raju Srinivasa (Narsapuram)

Vasanth, Shri Vijayakumar *Alias* Vijay (Kanyakumari)

Vasava, Shri Mansukhbhai Dhanjibhai (Bharuch)

Vasava, Shri Parbhubhai Nagarbhai (Bardoli)

Veeraswamy, Dr. Kalanidhi (Chennai North)

Vemireddy, Shri Prabhakar Reddy (Nellore)

Venkatesan, Shri S. (Madurai)

Venugopal, Shri K. C. (Alappuzha)

Verma, Shri Lalji (Ambedkar Nagar)

Verma, Shri Rajesh (Khagaria)

Verma, Shri Ram Shiromani (Shrawasti)

Vira, Shrimati Ruchi (Moradabad)

Wadiyar, Shri Yaduveer (Mysore)

Wagh, Shrimati Smita Uday (Jalgaon)

Waikar, Shri Ravindra Dattaram (Mumbai North-West)

Waje, Shri Rajabhau Parag Prakash (Nashik)

Wakchaure, Shri Bhausaheb Rajaram (Shirdi)

Wankhade, Shri Balwant Baswant (Amravati)

Wankhede, Dr. Lata (Sagar)

Warring, Shri Amrinder Singh Raja (Ludhiana)

Yadav, Shri Aditya (Badaun)

Yadav, Shri Akhilesh (Kannauj)

Yadav, Shri Akshay (Firozabad)

Yadav, Shri Ashok Kumar (Madhubani)

Yadav, Shri Bhupender (Alwar)

Yadav, Shri Dharmendra (Azamgarh)

Yadav, Shri Dinesh Chandra (Madhepura)

Yadav, Shri Giridhari (Banka)

Yadav, Shri Surendra Prasad (Jahanabad)

Yadav, Shrimati Dimple (Mainpuri)

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

COUNCIL OF MINISTERS

CABINET MINISTERS

Shri Narendra Modi	The Prime Minister and also in - charge of: (i) Ministry of Personnel, Public Grievances and Pensions; (ii) Department of Atomic Energy; (iii) Department of Space; and all important policy issues and all other portfolios not allocated to any Minister
Shri Raj Nath Singh	The Minister of Defence
Shri Amit Shah	The Minister of Home Affairs; and Minister of Cooperation
Shri Nitin Jairam Gadkari	The Minister of Road Transport and Highways
Shri Jagat Prakash Nadda	The Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers
Shri Shivraj Singh Chouhan	The Minister of Agriculture and Farmers Welfare; and Minister of Rural Development
Shrimati Nirmala Sitharaman	The Minister of Finance; and Minister of Corporate Affairs
Dr. Subrahmanyam Jaishankar	The Minister of External Affairs
Shri Manohar Lal	The Minister of Housing and Urban Affairs; and Minister of Power

Shri H. D. Kumaraswamy	The Minister of Heavy Industries; and Minister of Steel
Shri Piyush Goyal	The Minister of Commerce and Industry
Shri Dharmendra Pradhan	The Minister of Education
Shri Jitan Ram Manjhi	The Minister of Micro, Small and Medium Enterprises
Shri Rajiv Ranjan Singh alias Lalan Singh	The Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying
Shri Sarbananda Sonowal	The Minister of Ports, Shipping and Waterways
Dr. Virendra Kumar	The Minister of Social Justice and Empowerment
Shri Kinjarapu Rammohan Naidu	The Minister of Civil Aviation
Shri Pralhad Joshi	The Minister of Consumer Affairs, Food and Public Distribution; and Minister of New and Renewable Energy
Shri Jual Oram	The Minister of Tribal Affairs
Shri Giriraj Singh	The Minister of Textiles

Shri Ashwini Vaishnaw	The Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology
Shri Jyotiraditya M. Scindia	The Minister of Communications; and Minister of Development of North Eastern Region
Shri Bhupender Yadav	The Minister of Environment, Forest and Climate Change
Shri Gajendra Singh Shekhawat	The Minister of Culture; and Minister of Tourism
Shrimati Annpurna Devi	The Minister of Women and Child Development
Shri Kiren Rijiju	The Minister of Parliamentary Affairs; and Minister of Minority Affairs
Shri Hardeep Singh Puri	The Minister of Petroleum and Natural Gas
Dr. Mansukh Mandaviya	The Minister of Labour and Employment; and Minister of Youth Affairs and Sports
Shri G. Kishan Reddy	The Minister of Coal; and Minister of Mines
Shri Chirag Paswan	The Minister of Food Processing Industries
Shri C. R. Patil	The Minister of Jal Shakti

MINISTERS OF STATE (INDEPENDENT CHARGE)

Rao Inderjit Singh	The Minister of State of the Ministry of Statistics and Programme Implementation; Minister of State of the Ministry of Planning; and Minister of State in the Ministry of Culture
Dr. Jitendra Singh	The Minister of State of the Ministry of Science and Technology; Minister of State of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space
Shri Arjun Ram Meghwal	The Minister of State of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs
Shri Prataprao Ganpatrao Jadhav	The Minister of State of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare
Shri Jayant Chaudhary	The Minister of State of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education

MINISTERS OF STATE

Shri Jitin Prasada	The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology
Shri Shripad Yesso Naik	The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy
Shri Pankaj Choudhary	The Minister of State in the Ministry of Finance
Shri Krishan Pal	The Minister of State in the Ministry of Cooperation
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Ram Nath Thakur	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shrimati Anupriya Patel	The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers

Shri V. Somanna	The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways
Dr. Chandra Sekhar Pemmasani	The Minister of State in the Ministry of Rural Development; and Minister of State in the Ministry of Communications
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj
Kumari Shobha Karandlaje	The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment
Shri Kirti Vardhan Singh	The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs
Shri B. L. Verma	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment
Shri Shantanu Thakur	The Minister of State in the Ministry of Ports, Shipping and Waterways

Shri Suresh Gopi	The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism
Dr. L. Murugan	The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs
Shri Ajay Tamta	The Minister of State in the Ministry of Road Transport and Highways
Shri Bandi Sanjay Kumar	The Minister of State in the Ministry of Home Affairs
Shri Kamlesh Paswan	The Minister of State in the Ministry of Rural Development
Shri Bhagirath Choudhary	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Satish Chandra Dubey	The Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines
Shri Sanjay Seth	The Minister of State in the Ministry of Defence
Shri Ravneet Singh	The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways

Shri Durga Das Uikey	The Minister of State in the Ministry of Tribal Affairs
Shrimati Raksha Nikhil Khadse	The Minister of State in the Ministry of Youth Affairs and Sports
Dr. Sukanta Majumdar	The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region
Shrimati Savitri Thakur	The Minister of State in the Ministry of Women and Child Development
Shri Tokhan Sahu	The Minister of State in the Ministry of Housing and Urban Affairs
Dr. Raj Bhushan Choudhary	The Minister of State in the Ministry of Jal Shakti
Shri Bhupathi Raju Srinivasa Varma	The Minister of State in the Ministry of Heavy Industries; and Minister of State in the Ministry of Steel
Shri Harsh Malhotra	The Minister of State in the Ministry of Corporate Affairs; and Minister of State in the Ministry of Road Transport and Highways
Shrimati Nimuben Jayantibhai Bambhaniya	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution

Shri Murlidhar Mohol	The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation
Shri Pabitra Margherita	The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Textiles

LOK SABHA DEBATES

Vol. XVI First Day of the Eighth Session of the Eighteenth Lok Sabha No. 1

LOK SABHA

Monday, July 20, 2026/ Ashadha 29, 1948 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

NATIONAL ANTHEM

The National Anthem was played.

———————

11.01 hrs

OBITUARY REFERENCES

माननीय अध्यक्ष : माननीय सदस्यगण, अत्यंत दु:ख के साथ मुझे सभा को अपने छह पूर्व साथियों एवं कतर के पूर्व अमीर फादर अमीर महामहिम शेख हमद बिन खलीफा अल थानी के निधन के बारे में सूचित करना है।

श्री नादेन्दला भास्कर राव अविभाजित आंध्र प्रदेश के खम्मम संसदीय निर्वाचन क्षेत्र, जो अब तेलंगाना में है, से 12वीं लोक सभा के सदस्य थे। वे उद्योग संबंधी संसदीय स्थायी समिति के सदस्य रहे।

श्री राव आंध्र प्रदेश के मुख्य मंत्री भी रहे और उन्होंने आंध्र प्रदेश सरकार में मंत्री के रूप में भी कार्य किया।

श्री नादेन्दला भास्कर राव का निधन नब्बे वर्ष (90) की आयु में 22 अप्रैल, 2026 को हैदराबाद, तेलंगाना में हुआ।

श्रीमती ओमवती देवी उत्तर प्रदेश के बिजनौर संसदीय निर्वाचन क्षेत्र से 12वीं लोक सभा की सदस्य थीं। वे श्रम और कल्याण संबंधी संसदीय स्थायी समिति की सदस्य रहीं।

इससे पूर्व वे चार कार्यकालों के लिए उत्तर प्रदेश विधान सभा की सदस्य भी रहीं और उन्होंने उत्तर प्रदेश सरकार में मंत्री के रूप में भी अपनी सेवाएं दी।

श्रीमती ओमवती देवी का निधन सतहत्तर वर्ष (77) की आयु में 08 मई, 2026 को बिजनौर, उत्तर प्रदेश में हुआ।

श्री सुधांशु सील पश्चिम बंगाल के कोलकाता उत्तर-पश्चिम संसदीय निर्वाचन क्षेत्र से 14वीं लोक सभा के सदस्य थे। वे शहरी विकास संबंधी संसदीय स्थायी समिति के सदस्य रहे। इससे

पूर्व वे पश्चिम बंगाल विधान सभा के सदस्य भी रहे।

श्री सुधांशु सील जी का निधन इक्यासी वर्ष (81) की आयु में 14 मई, 2026 को कोलकाता, पश्चिम बंगाल में हुआ।

मेजर जनरल भुवन चन्द्र खण्डूरी, एवीएसएम, उत्तराखंड के गढ़वाल संसदीय निर्वाचन क्षेत्र से दसवीं, बारहवीं, तेरहवीं, चौदहवीं और सोलहवीं लोक सभा के सदस्य रहे। वे रक्षा संबंधी संसदीय समिति तथा वित्त संबंधी संसदीय समिति के सभापति रहे तथा कई अन्य संसदीय समितियों के सदस्य भी रहे। उन्होंने सड़क परिवहन और राजमार्ग मंत्री तथा शहरी विकास और गरीबी उपशमन मंत्री के रूप में भी अपनी सेवाएं दी। श्री खण्डूरी दो बार उत्तराखंड के मुख्य मंत्री रहे।

मेजर जनरल भुवन चन्द्र खण्डूरी, एवीएसएम का निधन इक्यानवे वर्ष (91) की आयु में 19 मई, 2026 को देहरादून, उत्तराखंड में हुआ।

श्री के.पी. धनपालन केरल के चालाकुंडी संसदीय निर्वाचन क्षेत्र से 15वीं लोक सभा के सदस्य थे। वे वाणिज्य संबंधी संसदीय समिति के सदस्य तथा कम्पयूटर के प्रावधान संबंधी संसदीय समिति के सदस्य भी रहे।

श्री के.पी. धनपालन का निधन 76 वर्ष की आयु में 30 मई, 2026 को एर्नाकुलम, केरल में हुआ।

श्री प्यारे लाल संखवार उत्तर प्रदेश के घाटमपुर संसदीय निर्वाचन क्षेत्र से 13वीं लोक सभा के सदस्य थे। इससे पूर्व वे दो कार्यकालों के लिए उत्तर प्रदेश विधान सभा के सदस्य भी रहे।

श्री प्यारे लाल संखवार का निधन 71 वर्ष की आयु में 8 जुलाई, 2025 को दिल्ली में हुआ।

सभा अपने छ: पूर्व साथियों के निधन पर गहरा शोक व्यक्त करती है और शोक-संतप्त परिवारों के प्रति संवेदना व्यक्त करती है।

माननीय सदस्यगण, मुझे अत्यंत दुख के साथ सभा को कतर के फादर अमीर **महामहिम शेख हमद बिन खलीफा अल थानी** के निधन के बारे में भी सूचित करना है।

महामहिम शेख हमद बिन खलीफा अल थानी ने जून, 1995 से जून, 2013 तक 18 वर्षों तक कतर के अमीर के रूप में कार्य किया। उन्होंने आधुनिक कतर की नींव रखी और उसे विकास और समृद्धि की महान ऊंचाइयों पर पहुंचाया । उन्होंने भारत-कतर संबंधों के संवर्धन में भी महत्वपूर्ण भूमिका निभाई।

महामहिम शेख हमद बिन खलीफा अल थानी का निधन 74 वर्ष की आयु में 12 जुलाई, 2026 को हुआ।

सभा महामहिम अमीर शेख हमद बिन खलीफा अल थानी के निधन पर कतर के लोगों और शाही परिवारों के प्रति अपनी गहरी संवेदना व्यक्त करती है।

अब सभा दिवंगत आत्माओं के सम्मान में मौन रखेगी।

11.06 hrs

The Members then stood in silence for a short while.

माननीय अध्यक्ष: ओम शांति: शांति: शांति: ।

———————

...(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, आप निधन संबंधी उल्लेख के समय सदन की मर्यादाओं को बनाए रखें, ऐसी अपेक्षा हम करते हैं।

...(व्यवधान)

माननीय अध्यक्ष : मेरी आपसे यह अपेक्षा है कि सदन की कुछ मर्यादाएं हमेशा रही हैं । उन मर्यादाओं-परंपराओं का पालन करना सबकी जिम्मेदारी है, यही मैं आपसे अपेक्षा करता हूं।

11.08 hrs

At this stage, Sushri Mahua Moitra, Shri T. R. Baalu, Dr. Mohammad Jawed and some other hon. Members came and stood on the floor near the Table.

...(*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, मेरी हमेशा यह अपेक्षा रहेगी कि सदन की परंपराओं और प्रतिष्ठा को आप बनाए रखें । मैं सभी को उचित समय देता हूं ताकि सार्थक चर्चा-संवाद हो, तर्क हो। इसके लिए संसद है। आप तर्क से चर्चा करें। नारेबाजी से संसद की मर्यादा नहीं बनती है।

...(व्यवधान)

11.09 hrs

ORAL ANSWER TO QUESTION

#Starred Question No. 1

माननीय अध्यक्ष : प्रश्न काल, प्रश्न संख्या-1

GYAN BHARATAM INITIATIVE

***1 +SHRI DHAVAL LAXMANBHAI PATEL:**

The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

SHRI RAJKUMAR CHAHAR:

Will the Minister of **CULTURE** be pleased to state:

(a) the objectives and key components of the Gyan Bharatam initiative launched to safeguard India's manuscript legacy;

(b) whether the said initiative for preservation of India's manuscript and knowledge legacy includes documentation of oral and manuscript traditions of tribal communities, including those of South Gujarat such as the Dhodia, Kokna and Varli communities of Valsad Constituency;

(c) the progress made in digitisation, preservation and dissemination of ancient manuscripts and knowledge traditions including such tribal knowledge traditions under the said initiative;

(d) the manner in which this initiative integrates with broader efforts to strengthen India's civilisational and knowledge heritage; and

(e) whether the Government has any roadmap for wider scholarly engagement, collaboration and public access to these digitised resources including the use of Artificial Intelligence (AI)?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ङ): **विवरण** सभा पटल पर रख दिया गया है।

विवरण

(क): केन्द्रीय बजट (पैरा 84) में 1 फरवरी, 2025 को उद्घोषित संस्कृति, भारत सरकार की राष्ट्रव्यापी पहल, ज्ञान भारतम का उद्देश्य भारत की पांडुलिपि धरोहर का सर्वेक्षण, प्रलेखन, संरक्षण, डिजिटलीकरण और प्रसार करना है। इस पहल में सहायता करने हेतु स्थायी वित्त

समिति (एसएफसी) ने वर्ष 2025-2031 की अवधि के लिए 491.66 करोड़ रुपए संस्वीकृत किए हैं।

ज्ञान भारतम के प्राथमिक उद्देश्य इस प्रकार हैं:

1. पाण्डुलिपियों के डिजिटलीकरण और प्रलेखन कार्य में महत्वपूर्ण रूप से तेजी लाने के लिए उन्नत तकनीक का लाभ उठाना।
2. पाण्डुलिपियों का सर्वेक्षण और पंजीकरण करना।
3. भारतीय पाण्डुलिपियाँ जहाँ कहीं भी हों, उनका प्रलेखन और सूचीकरण करना, उनके बारे में सटीक और अद्यतन जानकारी और उन परिस्थितियों का रखरखाव करना जिनके तहत उन्हें संरक्षित किया जा सकता है।
4. पाण्डुलिपियों के उपयोग को सुगम बनाना और पुस्तक रूप के साथ-साथ मशीन पठनीय रूप, दोनों में प्रकाशनों के माध्यम से इन पाण्डुलिपियों तक त्वरित पहुँच को बढ़ावा देना।
5. प्रशिक्षण, जागरूकता और वित्तीय सहायता के माध्यम से पाण्डुलिपियों के संरक्षण और परिरक्षण को सुविधाजनक बनाना।
6. भारतीय भाषाओं और पाण्डुलिपिविज्ञान के अध्ययन में छात्रवृत्ति और शोध को बढ़ावा देना।
7. राष्ट्रीय डिजिटल रिपॉजिटरी (एनडीआर) का निर्माण करना।

ज्ञान भारतम के मुख्य घटक इस प्रकार हैं:

1. पांडुलिपियों का सर्वेक्षण और पंजीकरण।
2. सुदृढ़ प्रौद्योगिकी अवसंरचना और भागीदारी का निर्माण।
3. पांडुलिपियों का प्रलेखन।
4. पांडुलिपियों का संरक्षण।
5. पांडुलिपियों का डिजिटलीकरण।
6. पांडुलिपियों का प्रकाशन।
7. क्षमता निर्माण और शोध।

(ख): ज्ञान भारतम पहल की शुरुआत अखिल भारतीय स्तर पर केवल पांडुलिपियों से संबंधित कार्यकलापों को करने हेतु की गई है और इसके लाभ देश के किसी विशिष्ट समुदाय या क्षेत्र तक ही सीमित नहीं हैं।

(ग): पूरे देश में उपलब्ध डिजिटलीकृत पांडुलिपियों की कुल संख्या 8 लाख से अधिक है जिनमें से 3,53,947 पांडुलिपियां वर्तमान में ज्ञान भारतम पोर्टल पर जनता की सुलभ पहुंच के लिए उपलब्ध हैं।

(घ): इस पहल में शैक्षणिक संस्थाओं, संग्रहालयों, पुस्तकालयों और निजी संग्रहकर्ताओं के बीच सहयोग स्थापित करते हुए भारत की सभ्यतागत और ज्ञान विरासत को सुदृढ़ करने के लिए व्यापक स्तरीय प्रयास शामिल हैं ताकि एक करोड़ से अधिक पांडुलिपियों को प्रलेखित और परिरक्षित किया जा सके। इसमें उन्नत प्रौद्योगिकी और कृत्रिम मेधा की सहायता से राष्ट्रीय डिजिटल रिपॉजिटरी (एनडीआर) की स्थापना की परिकल्पना भी की गई है ताकि परिरक्षण को सुगम बनाया जा सके, अभिगम्यता को बेहतर बनाया जा सके और भारत की समृद्ध पांडुलिपि धरोहर तक पहुंच वैश्विक स्तर पर हो सके।

(ड.): राष्ट्रीय डिजिटल रिपॉजिटरी के माध्यम से सार्वजनिक पहुंच और विद्वानजन के व्यापक जुड़ाव हेतु रूपरेखा में निम्नलिखित शामिल हैं:

- देश भर की संस्थाओं और निजी अभिरक्षकों से प्राप्त डिजिटलीकृत पांडुलिपियों को एकीकृत करते हुए राष्ट्रीय डिजिटल रिपॉजिटरी (एनडीआर) का सृजन।
- शोध, प्रलेखन, संरक्षण, प्रकाशन और प्रसार के लिए शैक्षणिक शोध और सांस्कृतिक संस्थाओं के साथ सहयोग।
- पांडुलिपि संग्रहों की अंतर-संचालनीयता, खोजनीयता और दीर्घकालिक परिरक्षण सुनिश्चित करने हेतु डिजिटलीकरण और मेटाडेटा मानकीकरण।

- पांडुलिपि की विषयवस्तु तक बेहतर पहुंच के लिए लिप्यंतरण, अनुवाद और अर्थ संबंधी खोज हेतु ऑप्टिकल कैरेक्टर रिकग्निशन (ओसीआर), हस्तलिखित पाठ पहचान (एचटीआर), बृहतर भाषा लिपि मॉडल (एलएलएसएम) सहित एआई-सक्षम प्रौद्योगिकियों का विकास।
- स्कॉलरों को वैज्ञानिक, दुर्लभ और समकालीन विषयक पांडुलिपियों पर कार्य करने और महत्वपूर्ण अंतर-विषयक, बहुभाषी, क्षेत्रीय भाषा प्रकाशनों का सृजन करने हेतु प्रोत्साहित करना।

श्री धवल लक्ष्मणभाई पटेल : मेरा माननीय मंत्री जी से यह प्रश्न है कि भारत की पांडुलिपि विरासत के संरक्षण हेतु प्रारंभ किए गए ज्ञान भारत का पहला उद्देश्य और उसके प्रमुख घटक क्या हैं तथा दक्षिण गुजरात के वलसाड संसदीय क्षेत्र के धूरिया, कोकना और वार्ली जैसी जनजाति की मौखिक और पांडुलिपि परंपराओं का दस्तावेजीकरण और किया जा रहा है और क्या इसमें एआई का उपयोग भी किया जा रहा है। ...(व्यवधान)

डॉ. मनसुख मांडविया : माननीय अध्यक्ष जी, विरासत हमें दिशा भी देती और दर्शन भी देती है। मोदी जी ने विकसित भारत की जब कल्पना की, तब रेड फोर्ट से अपने उद्बोधन में उन्होंने कहा था कि हमें विकसित भारत बनाना है। ...(व्यवधान) विकसित भारत बनाने के लिए हम प्रेरणा कहां से लेंगे? मोदी जी ने पांच प्रण दिलवाते हुए देश को कहा था कि विकसित भारत बनाने के लिए हम विकसित भारत बनाने का संकल्प लेंगे।

दूसरा प्रण दिलवाते हुए उन्होंने गुलामी की मानसिकता को छोड़ने की बात कही थी। ...(व्यवधान) तीसरा प्रण दिलवाते हुए मोदी जी ने कहा था कि विरासत से प्रेरणा लेकर हम विकसित भारत बनाएंगे। हमारी मैनुस्क्रिप्ट हमारी विरासत है और आज मंदिर के रूप में शोध संस्थान के रूप में महाविद्यालयों में, मठों में, जैन भंडारों में और निजी संग्रहालयों में हमारे मैनुस्क्रिप्ट्स हैं। ...(व्यवधान)

इन मैनुस्क्रिप्ट को हम ज्ञान मिशन के द्वारा आरक्षित करने के लिए, डिजिटलीकृत करने के लिए, रिसर्च ड्रिवन बनाने के लिए, जन सुयोग्य बनाने के लिए मोदी जी ने ज्ञान भारत मिशन लाँच किया। ...(व्यवधान) ज्ञान भारत मिशन के द्वारा देश में आज एक करोड़ से अधिक मैनुस्क्रिप्ट्स का सर्वे किया गया हैं और उनमें से आठ लाख डिजिटलाइज्ड हो चुकी हैं, जिनमें से 3 लाख 70 हजार ऑलरेडी अप्रूव्ड हो चुकी हैं। ...(व्यवधान) माननीय सदस्य ने कहा है कि लोकल लैंग्वेज में जो मैनुस्क्रिप्ट होगी, उसको भी इसमें शामिल करके उसके लिए भी संशोधन कराया जाएगा और डिजिटलाइज्ड किया जाएगा। ...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, संसद लोकतंत्र की सर्वोच्च संस्था है। मेरा आपसे आग्रह है कि आप सदन के अंदर सार्थक चर्चा-संवाद करें। लोगों की अपेक्षाओं, जनआकांक्षाओं को रखें। मैं सभी माननीय सदस्यों को नियमों के तहत पर्याप्त समय, पर्याप्त मौका दूंगा।

...(व्यवधान)

माननीय अध्यक्ष : मेरा आपसे आग्रह है कि तख्तियां और नारेबाजी से सदन की मर्यादा नहीं बनती है। मेरा आग्रह है कि सदन का प्रथम दिन है और इस परंपरा को तोड़ना चाहिए कि प्रथम दिन सदन नहीं चलेगा।

...(व्यवधान)

माननीय अध्यक्ष : मैं हमेशा आपसे आग्रह करता हूं कि आपको पर्याप्त अवसर, पर्याप्त समय मिलेगा। नियमों के तहत नोटिस दीजिए।

...(व्यवधान)

माननीय अध्यक्ष : सदन नियम, प्रक्रियाओं से चलता है। मैं आपको पर्याप्त समय दूंगा। अभी प्रश्न काल है। प्रश्न काल के अंदर नारेबाजी करना, तख्तियां लहराना उचित नहीं है।

...(व्यवधान)

माननीय अध्यक्ष : आप सब वरिष्ठ सदस्य हैं। आपसे आग्रह है कि आप अपनी सीट्स पर बैठें। सदन चलाने में सहयोग करें।

...(व्यवधान)

माननीय अध्यक्ष : सदन नहीं चलाना चाहते हैं? प्रश्न काल नहीं चलाना चाहते? चर्चा नहीं करना चाहते?

...(व्यवधान)

_____

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 2 to 20

NATIONAL DIGITAL UNIVERSITY INITIATIVE

***2. SHRI BAIJAYANT PANDA :**

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the National Digital University initiative has improved access to higher education for students from remote, rural and aspirational districts, if so, the details thereof;

(b) the number of learners enrolled through digital platforms under the initiative since its inception; and

(c) the measures taken by the Government to ensure academic quality, credit transferability and industry relevance of the courses offered under the said initiative?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) to (c): The Government of India has framed the National Education Policy (NEP) 2020 with a vision to strengthen learner-centric and technology-enabled education. In alignment with this vision, the Government has envisaged the establishment of a Digital University platform to provide flexible and multidisciplinary learning.

National Institute of Electronics & Information Technology (NIELIT), under the Ministry of Electronics & Information Technology (MeitY), has launched “NIELIT Digital University (NDU) Platform” in October 2025. NDU is a digital learning platform to deliver online and blended skill-based courses in

emerging technology sectors such as Artificial Intelligence, Cybersecurity, Cloud Computing and other frontier domains. The courses on this digital platform are aligned to National Skill Qualification Framework (NSQF) with credits to be transferred in the Academic Bank of Credits (ABC) after successful completion. As on date, the NDU Platform host more than 100 courses, with over 2.70 Lakhs registration.

Further, the Ministry of Education has undertaken several initiatives to strengthen the digital learning in higher education ecosystem. The University Grants Commission (UGC) Open & Distance Learning Programmes and Online Programmes Regulations, 2020 provide a framework for offering quality higher education through Open & Distance Learning and Online modes. In the Academic Year 2025-26, over 800 Online programmes were approved in more than 120 Universities/HEIs, with an enrolment of 4,26,196 learners.

Further, premier institutions, including IITs, are offering online programmes in emerging areas such as Artificial Intelligence, Data Science, Machine Learning and Cyber Security. The online Bachelor of Science in Data Science programme by IIT Madras has seen more than 55000 enrolments since 2021.

Additionally, with a view to democratise quality education through digital technology, the Ministry of Education has initiated the SWAYAM online platform to provide free access to courses from premier institutions. There have been more than 20,000 deliveries of courses on the platform, with cumulative enrolments exceeding 6 crores since its inception. Further, under

the UGC (Credit Framework for Online Learning Courses through SWAYAM) Regulations, 2021, Higher Educational Institutions may offer up to 40% credits in a semester through SWAYAM. As of July 2026, 450 universities have adopted the SWAYAM framework for credit transfer.

Further, to enhance industry-academia collaboration and improve employability of learners, the Ministry of Education has launched SWAYAM Plus platform. As of July 2026, the platform offers more than 500 industry-aligned courses across 15 sectors in collaboration with 89 industry partners.

सीएसआर पर व्यय

***3. श्री दामोदर अग्रवालः**

श्री चन्द्र प्रकाश जोशीः

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत पांच वर्षों के दौरान छत्तीसगढ़ के महासमुंद, गरियाबंद और धमतरी जिलों, उत्तर प्रदेश में मेरठ लोक सभा निर्वाचन क्षेत्र, राजस्थान में भीलवाड़ा और चित्तौड़गढ़ लोक सभा निर्वाचन क्षेत्रों, महाराष्ट्र के विशेषकर पालघर सहित जनजातीय बहुल क्षेत्रों, मध्य प्रदेश में शहडोल लोक सभा निर्वाचन क्षेत्र तथा सीधी लोक सभा निर्वाचन क्षेत्र के सिंगरौली जिले में सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) और निजी क्षेत्र की कंपनियों द्वारा किए गए सीएसआर कार्यों और किए गए व्यय का जिला-वार और क्षेत्र-वार ब्यौरा क्या है तथा पांच वर्षों के दौरान वर्ष-वार, राज्य-वार और जिला-वार किन-किन प्रमुख विकास क्षेत्रकों/क्षेत्रों में सीएसआर व्यय किया गया है;

(ख) क्या सरकार द्वारा व्यय को कारगर बनाने और इसकी प्रभावकारिता में सुधार करने के लिए सीएसआर नीति में कोई परिवर्तन किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;

(ग) क्या यह सच है कि विभिन्न संस्थानों में सीएसआर धनराशि का दुरुपयोग अधिकारियों और उनके परिवारों द्वारा मनोरंजन के लिए किया जा रहा है और यदि हां, तो ऐसी अनियमितताओं को रोकने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं; और

(घ) विगत पांच वर्षों के दौरान सार्वजनिक क्षेत्र के कितने उपक्रमों और निजी क्षेत्र की कितनी कंपनियों ने विकास कार्यों के लिए सीएसआर धनराशि आवंटित की है और आवंटित की गई राशि का शीर्ष-वार ब्यौरा क्या है?

वित्त मंत्री; तथा कारपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण):

(क): कंपनियों द्वारा एमसीए-21 रजिस्ट्री में फाइल किए गए कारपोरेट सामाजिक दायित्व (सीएसआर) से संबंधित समस्त आंकड़े, जिनमें राज्य-वार, जिला-वार, विकास क्षेत्र-वार, कंपनी-वार, परियोजना-वार तथा वर्ष-वार आंकड़े सम्मिलित हैं, सार्वजनिक डोमेन में उपलब्ध हैं तथा जिसे www.csr.gov.in पर देख जा सकता है। एमसीए-21 रजिस्ट्री में कंपनियों द्वारा की गई वार्षिक फाइलिंग के आधार पर, छत्तीसगढ़, उत्तर प्रदेश, राजस्थान, महाराष्ट्र तथा मध्य प्रदेश में विगत पांच वित्तीय वर्षों, अर्थात् वित्तीय वर्ष 2021-22 से वित्तीय वर्ष 2024-25 तक के जिला-वार कारपोरेट सामाजिक दायित्व व्यय तथा विकास क्षेत्र-वार कारपोरेट सामाजिक दायित्व व्यय का ब्यौरा क्रमशः **विवरण-I** से **विवरण-X** में संलग्न है। संसदीय निर्वाचन क्षेत्र-वार कारपोरेट सामाजिक दायित्व व्यय संबंधी आंकड़े केंद्रीय स्तर पर नहीं रखे जाते हैं।

(ख): सीएसआर ढांचा प्रकटन-आधारित है तथा सीएसआर के अधीन आने वाली कंपनियों के लिए यह अपेक्षित है कि वे एमसीए-21 रजिस्ट्री में प्रतिवर्ष अपने कारपोरेट सामाजिक दायित्व कार्यकलापों का विवरण फाइल करें। कंपनी अधिनियम के तहत सीएसआर बोर्ड संचालित प्रक्रिया है तथा कंपनी का बोर्ड, अपनी सीएसआर समिति की सिफारिश के आधार पर, कंपनी के

सीएसआर के कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका क्रियान्वयन तथा उनकी निगरानी करने के लिए अधिकृत है। मंत्रालय ने हाल ही में 27.05.2026 की राजपत्र अधिसूचनाओं द्वारा अनुसूची VII के दायरे का विस्तार करते हुए उसमें नया मद (xiii), अर्थात् "सामाजिक स्टॉक एक्सचेंज पर शून्य-कूपन, शून्य-मूलधन लिखतों की सदस्यता" अंतःस्थापित किया है। इस संशोधन का उद्देश्य कंपनियों के लिए अनुपालन को उल्लेखनीय रूप से सुगम बनाना है तथा इससे गैर-गैर-लाभकारी संगठनों को भी सार्वजनिक कल्याण परियोजनाओं के लिए पारदर्शी एवं विनियमित ढंग से निधियां जुटाने में सहायता मिलेगी।

(ग): बोर्ड यह सुनिश्चित करेगा कि अनुमोदित राशि का उपयोग विनिर्दिष्ट कार्यकलाप अथवा कार्यकलापों पर किया गया है। जहां कहीं भी सीएसआर संबंधी उपबंधों के उल्लंघन की सूचना प्राप्त होती है, वहां अभिलेखों के सम्यक् परीक्षण तथा विधि द्वारा स्थापित सम्यक् प्रक्रिया का अनुपालन करने के पश्चात्, अधिनियम के उपबंधों के अनुसार ऐसी अनुपालन न करने वाली कंपनियों के विरुद्ध कार्रवाई आरंभ की जाती है। विगत तीन वर्षों, अर्थात् 2022-23, 2023-24 तथा 2024-25 के दौरान, कुल 30 कंपनियों पर शास्ति अधिरोपित की गई तथा 19.94 करोड़ रुपए की शास्ति लगाई गई।

(घ): विगत पांच वर्षों के दौरान विकास कार्यों के लिए सीएसआर निधि का व्यय करने वाले लोक उपक्रमों (पीएसयु) तथा निजी क्षेत्र (गैर-लोक उपक्रम) की संस्थाओं की संख्या का ब्यौरा **विवरण-XI** में संलग्न है

विवरण-I

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक छत्तीसगढ़ में जिला-वार सीएसआर व्यय

(राशि करोड़ रुपये में)

क्र.सं.	जिला	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	बालोद	1.63	-	-	-	22.57
2.	बलौदाबाजार-भाटापारा	0.14	-	-	-	-
3.	बलरामपुर-रामानुजगंज	0.84	-	-	-	-
4.	बस्तर	5.11	15.26	12.12	17.24	17.65
5.	बीजापुर	1.79				2.11
6.	बिलासपुर	14.31	16.74	28.10	50.84	28.25
7.	दक्षिण बस्तर दंतेवाड़ा	12.13	8.77	9.91	19.52	41.30
8.	धमतरी	1.54	1.83	9.29	2.71	3.64
9.	दुर्ग	8.26	13.52	12.22	6.74	42.42
10.	गरियाबंद	0.77	-	-	-	1.55
11.	जांजगीर-चांपा	1.41	10.29	15.97	9.35	9.50
12.	जशपुर	1.40	2.31	0.27	2.73	3.33
13.	कबीरधाम	1.26	0.77	1.67	0.10	1.72
14.	कोंडागांव	-	-	3.00	-	-
15.	कोरबा	18.74	22.03	27.23	37.32	36.51
16.	कोरिया	0.94	2.78	2.46	4.90	2.13
17.	महासमुंद	-	0.77	0.27	6.90	11.83
18.	मुंगेली	-	-	-	0.25	-
19.	नारायणपुर	3.24	-	-	-	15.10
20.	रायगढ़	6.19	23.22	273.62	108.83	108.61
21.	रायपुर	90.80	79.66	94.99	113.31	166.10
22.	राजनांदगांव	2.77	7.80	9.23	15.68	14.74
23.	सुकमा	1.60	2.49	1.41	-	-
24.	सूरजपुर	3.67	1.17	-	1.53	-
25.	सरगुजा	12.70	11.89	10.58	5.08	13.10
26.	उत्तर बस्तर कांकेर	1.15	1.02	6.59	9.15	9.70
27.	जिला जिसे अन्यत्र	133.24	95.36	91.24	23.45	0.02

	वर्गीकृत नहीं किया गया है					
	कुल	**325.63**	**317.70**	**610.16**	**435.62**	**551.88**

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण- II

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक उत्तर प्रदेश में जिला-वार सीएसआर व्यय

(राशि करोड़ रुपये में)

क्र.सं.	जिले	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	आगरा	9.08	15.61	30.79	23.64	56.49
2.	अलीगढ़	2.82	5.89	6.71	10.12	10.69
3.	अम्बेडकर नगर	0.07	0.27	4.00	5.68	6.48
4.	अमेठी	8.59	-	-	0.04	-
5.	अमरोहा	0.86	1.20	1.55	1.57	8.72
6.	औरैया	1.37	6.99	4.57	4.03	4.37
7.	अयोध्या	16.86	20.62	23.03	38.11	60.22
8.	आजमगढ़	0.22	3.85	0.59	3.40	8.58
9.	बागपत	0.02	2.27	5.85	12.26	8.81
10.	बहराइच	1.76	5.18	7.92	17.29	37.76
11.	बलिया	0.12	0.71	1.02	8.37	3.35
12.	बलरामपुर	1.47	2.61	1.20	3.89	8.60
13.	बांदा	-	-	0.90	2.16	2.91
14.	बारह बांकी	1.61	1.89	6.78	6.00	11.11
15.	बरेली	2.45	168.74	5.96	12.35	19.52
16.	बस्ती	0.27	1.54	2.11	2.09	3.97
17.	भदोही	1.52	0.83	1.01	3.09	1.49
18.	बिजनौर	1.68	5.15	1.46	5.07	9.67
19.	बदायूं	-	3.66	2.88	3.43	1.74
20.	बुलंदशहर	7.20	7.02	10.93	19.92	27.64
21.	चंदौली	1.01	6.01	6.38	4.55	19.90

22.	चित्रकूट	0.35	1.17	4.50	8.88	10.94
23.	देवरिया	0.55	0.40	1.28	2.05	4.78
24.	एटा	0.11	0.12	0.08	0.31	2.24
25.	इटावा	0.84	2.56	0.71	0.72	2.81
26.	फर्रुखाबाद	0.19	0.05	0.23	0.55	0.72
27.	फतेहपुर	0.23	0.46	2.22	6.72	10.46
28.	फिरोजाबाद	1.30	0.38	2.28	6.30	19.34
29.	गौतम बुद्ध नगर	115.05	163.00	241.02	233.95	290.62
30.	गाजियाबाद	36.23	46.97	53.42	77.50	100.48
31.	गाजीपुर	1.59	0.99	1.25	2.36	6.81
32.	गोंडा	0.12	0.12	0.03	15.00	7.52
33.	गोरखपुर	4.17	6.04	19.12	13.75	56.71
34.	हमीरपुर	0.05	2.32	1.50	36.72	41.21
35.	हापुड़	2.81	0.13	0.11	0.04	-
36.	हरदोई	1.27	82.07	91.97	58.71	131.61
37.	हाथरस	2.36	1.15	2.03	3.36	2.94
38.	जालौन	0.00	0.08	0.03	-	0.91
39.	जौनपुर	1.01	0.51	1.72	7.18	3.77
40.	झांसी	1.07	5.36	4.67	7.67	15.91
41.	कन्नौज	0.05	0.20	0.56	0.29	1.23
42.	कानपुर देहात	0.27	2.62	4.39	4.08	33.78
43.	कानपुर नगर	6.84	37.67	1.00	1.76	201.71
44.	कौशाम्बी	0.07	1.59	2.32	4.14	4.48
45.	खीरी	0.29	2.80	2.38	2.67	8.25
46.	कुशीनगर	1.02	0.51	4.74	0.54	6.20
47.	ललितपुर	1.68	5.04	6.14	5.25	3.61
48.	लखनऊ	58.70	68.19	73.15	94.54	178.75
49.	महोबा	0.06	0.02	0.08	1.66	5.06
50.	महरायगंज	0.00	0.39	0.31	1.83	5.52
51.	मैनपुरी	0.38	0.94	1.06	1.63	2.64
52.	मथुरा	33.01	81.78	136.45	140.70	162.83
53.	मऊ	0.20	0.35	0.25	0.67	2.60
54.	मेरठ	5.79	11.90	14.02	17.69	45.81

55.	मिर्जापुर	0.12	2.67	6.68	6.66	19.83
56.	मुरादाबाद	2.33	4.69	6.96	5.41	8.72
57.	मुजफ्फरनगर	2.26	6.30	7.18	21.92	42.37
58.	पीलीभीत	0.47	1.05	1.00	2.23	4.33
59.	प्रतापगढ़	2.83	3.42	2.73	5.27	2.88
60.	प्रयागराज	4.94	4.76	9.98	13.72	84.78
61.	रायबरेली	2.03	42.27	8.46	14.47	38.01
62.	रामपुर	1.78	4.91	2.98	2.59	6.11
63.	सहारनपुर	2.84	2.54	4.24	25.46	7.79
64.	संभल	0.13	0.04	-	-	-
65.	संत कबीर नगर	0.11	0.34	0.38	0.15	4.83
66.	शाहजहांपुर	0.60	266.68	5.63	12.23	10.16
67.	शामली	0.19	0.24	0.03	0.08	-
68.	श्रावस्ती	0.33	4.99	3.77	4.44	6.55
69.	सिद्धार्थनगर	0.56	2.63	0.40	6.97	14.89
70.	सीतापुर	1.16	5.46	3.93	8.16	14.46
71.	सोनभद्र	25.42	34.39	41.64	53.06	44.11
72.	सुल्तानपुर	0.15	1.31	12.62	14.72	6.52
73.	उन्नाव	1.38	3.23	2.56	3.47	6.87
74.	वाराणसी	19.80	51.48	101.75	222.33	202.19
75.	जिला जिसे अन्यत्र वर्गीकृत नहीं किया गया है	501.27	113.69	190.21	221.00	3.02
	कुल	907.32	1,345.02	1,213.76	1,590.66	2,212.68

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण- III

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक राजस्थान में जिला-वार सीएसआर व्यय

(राशि करोड़ रुपये में)

क्र.सं.	जिला	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	अजमेर	4.45	9.35	11.09	87.39	134.13
2.	अलवर	35.88	51.18	59.16	74.92	104.76
3.	बांसवाड़ा	2.40	1.49	5.55	7.62	13.71
4.	बरन	6.25	6.81	11.95	16.53	27.39
5.	बाड़मेर	24.55	15.74	18.56	18.93	75.65
6.	भरतपुर	17.17	5.06	17.91	16.34	33.53
7.	भीलवाड़ा	7.30	41.64	107.96	54.28	66.94
8.	बीकानेर	4.89	16.22	22.36	20.02	59.27
9.	बूंदी	0.06	0.42	2.51	3.96	4.44
10.	चित्तौड़गढ़	4.97	23.31	8.38	14.63	28.18
11.	चुरू	2.82	5.58	16.88	39.49	26.12
12.	दौसा	3.60	4.50	3.00	2.45	6.11
13.	धौलपुर	2.85	3.37	1.72	4.39	14.54
14.	डिडवाना-कुचमन	-	-	0.29	0.05	-
15.	डूंगरपुर	2.52	4.04	11.17	15.33	20.39
16.	गंगानगर	2.18	0.84	1.75	2.35	6.11
17.	हनुमानगढ़	0.06	0.31	0.49	1.67	1.82
18.	जयपुर	59.13	110.12	184.59	256.96	347.79
19.	जैसलमेर	4.28	5.44	12.24	28.01	25.22
20.	जालोर	6.29	7.31	47.85	12.94	15.73
21.	झालावाड़	2.39	3.27	2.63	3.88	1.01
22.	झुंझुनू	5.52	7.73	13.73	13.91	17.90
23.	जोधपुर	11.47	25.42	37.58	34.30	106.83
24.	करौली	10.62	12.09	16.66	4.68	6.93
25.	खैरथल-तिजारा	-	-	-	0.24	-
26.	कोटा	7.90	11.05	12.19	22.97	56.09
27.	कोटपुतली-बहरोड़	-	-	-	0.06	

28.	नागौर	8.01	5.82	7.87	13.85	15.82
29.	पाली	10.53	16.92	21.40	33.63	36.26
30.	प्रतापगढ़	0.18	0.06	-	-	2.61
31.	राजसमंद	23.68	22.78	15.39	15.03	34.05
32.	सवाई माधोपुर	3.43	2.52	1.02	1.56	9.91
33.	सीकर	6.95	20.87	25.63	22.69	22.31
34.	सिरोही	3.12	9.65	50.97	20.67	40.60
35.	टोंक	0.99	5.25	3.47	2.07	6.26
36.	उदयपुर	101.53	88.03	195.92	99.47	249.83
37.	जिला जिसे अन्यत्र वर्गीकृत नहीं किया गया है	282.01	169.67	173.29	209.45	1.93
	कुल	670.00	713.85	1,123.16	1,176.73	1,620.16

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण- IV

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक महाराष्ट्र में जिला-वार सीएसआर व्यय

(राशि करोड़ रुपये में)

क्र.सं.	जिला	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	अहिल्यानगर	33.08	31.83	52.26	68.74	149.51
2.	अकोला	0.55	2.43	2.59	2.57	14.43
3.	अमरावती	2.75	8.93	20.89	15.61	31.29
4.	बीड	2.70	11.34	16.21	17.29	31.41
5.	भंडारा	4.16	2.25	5.05	5.09	9.89
6.	बुलढाणा	1.33	23.71	3.37	9.39	13.60
7.	चंद्रपुर	6.24	22.36	34.85	29.42	73.15
8.	छत्रपति संभाजीनगर	73.46	96.05	129.87	134.35	186.90
9.	धराशिव	7.37	12.88	26.19	33.81	38.40
10.	धुले	7.20	5.03	10.64	14.91	23.48
11.	गढ़चिरौली	9.32	18.32	14.55	70.81	62.55
12.	गोंदिया	0.44	1.13	0.41	8.60	8.27
13.	हिंगोली	0.88	2.63	2.31	5.34	4.85

14.	जलगांव	4.34	16.36	27.59	28.15	22.54
15.	जालना	8.48	14.14	21.43	20.25	13.49
16.	कोल्हापुर	16.21	16.48	17.87	33.38	59.14
17.	लातूर	4.04	8.10	18.69	22.25	24.16
18.	मुंबई	394.15	2,980.22	2,865.34	2,908.85	4,436.56
19.	मुंबई उपनगरीय	7.86	3.05	5.73	2.29	0.10
20.	नागपुर	37.91	189.80	174.51	167.04	255.32
21.	नांदेड़	2.63	6.76	8.15	10.11	11.69
22.	नंदुरबार	23.27	24.92	30.37	37.29	35.79
23.	नासिक	74.51	76.75	130.77	133.83	226.64
24.	पालघर	24.86	6.20	5.10	5.86	2.23
25.	परभणी	0.39	1.38	3.64	3.52	20.95
26.	पुणे	392.59	694.62	1,099.18	1,188.89	1,871.18
27.	रायगढ़	144.17	272.04	326.56	245.49	245.60
28.	रत्नागिरी	20.14	15.69	44.66	71.03	55.42
29.	सांगली	3.90	11.47	18.06	14.21	44.14
30.	सतारा	20.07	40.12	67.71	70.69	75.04
31.	सिंधुदुर्ग	2.92	2.34	6.37	6.07	9.01
32.	सोलापुर	14.49	12.04	26.83	58.06	56.76
33.	ठाणे	75.90	176.76	214.19	309.46	393.49
34.	वर्धा	6.70	27.70	24.03	23.69	27.11
35.	वाशिम	1.87	7.02	5.00	1.87	6.42
36.	यवतमाल	5.44	7.75	9.59	13.01	22.42
37.	जिला जिसे अन्यत्र वर्गीकृत नहीं किया गया है	2,028.48	556.80	252.73	492.75	67.87
	कुल	3,464.81	5,407.40	5,723.29	6,283.97	8,630.80

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण- V

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक मध्य प्रदेश में जिला-वार सीएसआर व्यय

(राशि करोड़ रुपये में)

क्र.सं.	जिला	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	आगर-मालवा	-	0.00	2.00	-	-
2.	अलीराजपुर	0.41	-	-	-	6.65
3.	अनूपपुर	2.03	1.84	3.77	5.30	16.20
4.	अशोकनगर	-	1.66	0.58	1.14	1.47
5.	बालाघाट	0.19	1.62	3.47	3.69	8.52
6.	बड़वानी	3.17	3.61	6.84	4.96	10.42
7.	बैतूल	0.21	1.14	3.71	5.09	13.16
8.	भिंड	0.16	1.54	1.26	2.98	10.97
9.	भोपाल	32.43	47.44	42.33	44.71	119.54
10.	बुरहानपुर	0.62	2.06	2.65	3.41	0.73
11.	छतरपुर	0.84	7.22	8.03	14.28	32.89
12.	छिंदवाड़ा	2.91	4.53	8.44	15.70	210.75
13.	दमोह	4.34	5.07	17.15	7.53	10.10
14.	दतिया	0.06	-	0.08	1.04	0.63
15.	देवास	4.42	9.51	10.66	18.21	32.69
16.	धार	1.17	9.28	14.21	8.38	20.06
17.	डिंडोरी	0.04	0.49	0.70	16.09	4.65
18.	गुना	3.92	6.71	5.79	6.00	14.79
19.	ग्वालियर	3.75	8.66	12.38	37.55	30.09
20.	हरदा	0.97	3.14	0.87	1.82	0.34
21.	इंदौर	31.60	61.02	58.58	58.47	121.55
22.	जबलपुर	5.53	4.93	10.33	16.34	25.14
23.	झाबुआ	1.53	8.05	11.73	7.39	4.37
24.	कटनी	1.39	1.56	4.21	3.50	9.39
25.	खंडवा (पूर्वी निमाड)	8.77	15.22	11.89	15.21	27.23
26.	खरगोन (पश्चिम निमाड़)	1.62	5.91	10.92	3.84	15.43

27.	मंडला	4.85	1.53	1.12	1.47	5.88
28.	मंदसौर	0.07	1.60	3.67	4.32	3.51
29.	मुरैना	0.06	4.68	1.62	1.41	5.67
30.	नर्मदापुरम	4.95	4.50	4.89	6.77	7.14
31.	नरसिम्हापुर	0.51	0.35	1.19	1.92	8.53
32.	नीमच	0.98	2.97	2.99	3.68	2.17
33.	पांढुर्ना	-	-	-	0.11	-
34.	पन्ना	0.37	1.38	2.07	3.12	6.41
35.	रायसेन	1.13	2.11	115.73	6.97	9.37
36.	राजगढ़	4.68	3.97	6.59	13.02	15.46
37.	रतलाम	3.21	3.03	3.34	4.40	5.54
38.	रीवा	7.83	7.49	3.21	4.25	5.09
39.	सागर	7.95	2.37	44.33	8.39	14.47
40.	सतना	9.25	12.73	16.68	11.85	34.41
41.	सीहोर	7.03	3.85	3.21	7.22	13.61
42.	सिवनी	0.19	0.11	1.41	1.12	5.59
43.	शहडोल	3.66	5.18	3.58	5.15	11.21
44.	शाजापुर	0.16	1.45	2.71	4.01	3.02
45.	श्योपुर	7.96	1.52	11.86	16.22	21.92
46.	शिवपुरी	2.79	1.88	1.33	1.38	5.76
47.	सीधी	1.28	1.08	-	8.12	2.44
48.	सिंगरौली	72.88	77.66	98.23	114.29	199.92
49.	टीकमगढ़	0.01	0.11	0.68	1.18	3.78
50.	उज्जैन	5.16	15.35	29.17	24.40	34.24
51.	उमरिया	0.54	3.98	0.50	0.73	3.04
52.	विदिशा	1.00	3.60	1.20	0.89	16.20
53.	जिला जिसे अन्यत्र वर्गीकृत नहीं किया गया है	114.93	50.78	55.23	53.99	3.22
	कुल	375.51	427.48	669.11	612.99	1,195.34

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण-VI

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक छत्तीसगढ़ में विकास क्षेत्र-वार सीएसआर (सीएसआर) व्यय

(राशि करोड़ रुपये में)

क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्त वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	कृषि वानिकी		0.05	0.44	1.09	0.08
2.	पशु कल्याण	0.14	0.42	0.58	0.62	2.41
3.	सशस्त्र बल, पूर्व सैनिक, वीरांगनाएं/आश्रित	0.01	0.39	0.10	0.53	0.58
4.	कला और संस्कृति	1.62	0.78	7.39	9.05	8.94
5.	प्राकृतिक संसाधनों का संरक्षण	0.25	-	0.19	0.55	3.17
6.	शिक्षा	60.84	53.75	277.64	105.00	141.99
7.	पर्यावरणीय स्थिरता	21.15	21.20	27.44	14.95	21.35
8.	लैंगिक समानता	0.05	0.08	0.31	0.21	2.29
9.	स्वास्थ्य देखभाल	91.93	166.04	133.77	111.45	190.53
10.	आजीविका संवर्धन परियोजनाएं	2.71	9.10	23.91	39.88	31.90
11.	गरीबी, भुखमरी का उन्मूलन, कुपोषण	69.06	6.43	25.67	19.66	25.48
12.	ग्रामीण विकास परियोजनाएं	31.91	36.50	79.14	92.40	77.65
13.	सुरक्षित पेयजल	3.16	4.45	2.29	1.83	13.76
14.	स्वच्छता	25.67	1.64	13.56	0.50	5.94
15.	वरिष्ठ नागरिक कल्याण	0.82	0.55	3.06	4.68	2.68
16.	महिलाओं के लिए घर और छात्रावास स्थापित करना	0.03	-	0.02	0.18	0.02
17.	अनाथालय की स्थापना	-	0.00	0.18	0.21	-
18.	स्लम क्षेत्र विकास	0.05	0.39	0.32	0.63	0.44
19.	सामाजिक-आर्थिक समानताएं	2.12	3.02	1.47	3.15	5.56
20.	विशेष शिक्षा	0.76	1.26	1.55	2.50	1.33
21.	प्रौद्योगिकी इनक्यूबेटर	0.13	-	-	-	-
22.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	6.82	1.78	5.83	9.56	5.65

23.	व्यावसायिक कौशल	3.80	8.69	1.59	13.22	6.16
24.	महिला सशक्तिकरण	2.61	1.20	3.73	2.26	3.95
25.	एनईसी/उल्लेख नहीं*	-	-	-	1.49	-
	कुल	325.63	317.70	610.16	435.62	551.88

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

*कंपनियों ने या तो उन क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों का संकेत दिया जहां परियोजनाएं शुरू की गई थीं।

विवरण- VII

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक उत्तर प्रदेश में विकास क्षेत्र-वार सीएसआर (सीएसआर) व्यय

(राशि करोड़ रुपये में)

क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्त वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	कृषि वानिकी	0.07	0.50	2.60	2.57	3.24
2.	पशु कल्याण	9.73	24.64	26.02	55.20	55.11
3.	सशस्त्र बल, पूर्व सैनिक, वीरांगनाएं/आश्रित	0.54	0.31	0.29	0.14	1.28
4.	कला और संस्कृति	12.77	6.97	29.37	21.68	30.10
5.	प्राकृतिक संसाधनों का संरक्षण	4.88	4.98	18.52	10.78	9.26
6.	शिक्षा	267.85	491.88	430.27	513.39	614.60
7.	पर्यावरणीय स्थिरता	40.96	107.36	74.89	143.81	172.87
8.	लैंगिक समानता	0.86	11.99	6.99	25.60	25.40
9.	स्वास्थ्य देखभाल	350.17	300.74	240.42	330.31	551.80
10.	आजीविका संवर्धन परियोजनाएं	14.80	14.75	29.39	44.71	215.51
11.	गरीबी, भुखमरी का उन्मूलन, कुपोषण	61.54	48.33	42.40	76.33	120.93
12.	ग्रामीण विकास परियोजनाएं	70.68	242.26	133.45	147.21	167.34
13.	सुरक्षित पेयजल	6.39	9.57	9.63	55.29	22.17

14.	स्वच्छता	14.23	8.66	48.95	31.11	40.71
15.	वरिष्ठ नागरिक कल्याण	3.64	8.42	20.88	9.01	15.51
16.	महिलाओं के लिए घर और छात्रावास स्थापित करना	2.92	3.78	3.58	3.04	2.77
17.	अनाथालय की स्थापना	0.15	1.39	0.83	0.57	1.66
18.	स्लम क्षेत्र विकास	0.65	6.42	10.47	4.62	3.97
19.	सामाजिक-आर्थिक समानताएं	4.06	1.73	3.75	3.51	4.73
20.	विशेष शिक्षा	5.41	6.46	10.57	14.16	22.94
21.	प्रौद्योगिकी इनक्यूबेटर	0.29	0.05	-	0.08	-
22.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	2.37	4.28	14.83	10.51	18.85
23.	व्यावसायिक कौशल	22.70	29.10	31.44	52.34	72.21
24.	महिला सशक्तिकरण	9.56	10.44	24.21	31.79	39.70
25.	एनईसी/उल्लेख नहीं*	0.10	-	-	2.90	-
	कुल	907.32	1,345.02	1,213.76	1,590.66	2,212.68

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

*कंपनियों ने या तो उन क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों का संकेत दिया जहां परियोजनाएं शुरू की गई थीं।

विवरण- VIII

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक राजस्थान में विकास क्षेत्र-वार सीएसआर (सीएसआर) व्यय

(राशि करोड़ रुपये में)

क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्त वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	कृषि वानिकी	1.04	2.69	2.81	2.21	1.52
2.	पशु कल्याण	14.91	12.25	35.54	42.16	52.40
3.	सशस्त्र बल, पूर्व सैनिक, वीरांगनाएं/आश्रित	1.92	0.50	0.48	0.83	0.89
4.	कला और संस्कृति	9.97	11.31	41.89	24.50	51.13
5.	प्राकृतिक संसाधनों का संरक्षण	16.30	30.79	29.79	36.71	18.66

6.	शिक्षा	221.46	199.46	349.53	447.82	554.75
7.	पर्यावरणीय स्थिरता	46.57	56.77	180.27	70.60	135.78
8.	लैंगिक समानता	0.33	2.27	0.47	6.40	6.21
9.	स्वास्थ्य देखभाल	181.95	176.58	162.37	148.90	237.78
10.	आजीविका संवर्धन परियोजनाएं	18.36	18.30	36.37	86.18	125.75
11.	गरीबी, भुखमरी का उन्मूलन, कुपोषण	42.92	26.63	34.11	43.49	62.64
12.	ग्रामीण विकास परियोजनाएं	43.39	66.34	126.52	150.51	193.84
13.	सुरक्षित पेयजल	11.91	40.28	23.88	9.50	22.78
14.	स्वच्छता	12.25	13.16	14.56	16.01	20.36
15.	वरिष्ठ नागरिक कल्याण	0.56	2.76	13.17	14.95	14.07
16.	महिलाओं के लिए घर और छात्रावास स्थापित करना	0.61	1.34	0.32	0.89	1.35
17.	अनाथालय की स्थापना	0.96	0.32	1.87	0.79	1.05
18.	स्लम क्षेत्र विकास	3.45	-	0.16	0.25	0.19
19.	सामाजिक-आर्थिक समानताएं	1.90	3.57	5.46	7.94	9.53
20.	विशेष शिक्षा	0.60	3.81	8.06	7.52	13.50
21.	प्रौद्योगिकी इनक्यूबेटर	2.95	0.01	-	-	-
22.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	8.76	15.53	21.99	25.31	24.61
23.	व्यावसायिक कौशल	8.57	14.56	20.33	20.03	48.27
24.	महिला सशक्तिकरण	17.42	14.61	13.08	11.35	23.10
25.	एनईसी/उल्लेख नहीं*	0.94	-	0.13	1.87	-
	कुल	670.00	713.85	1,123.16	1,176.73	1,620.16

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

*कंपनियों ने या तो उन क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों का संकेत दिया जहां परियोजनाएं शुरू की गई थीं।

विवरण- IX

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक महाराष्ट्र में विकास क्षेत्र-वार सीएसआर (सीएसआर) व्यय

(राशि करोड़ रुपये में)

क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्त वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	कृषि वानिकी	2.97	5.66	5.84	13.64	10.34
2.	पशु कल्याण	14.45	23.91	74.06	99.03	91.15
3.	सशस्त्र बल, पूर्व सैनिक, वीरांगनाएं/आश्रित	1.28	4.43	8.13	5.87	16.27
4.	कला और संस्कृति	18.31	27.80	64.55	93.49	114.54
5.	प्राकृतिक संसाधनों का संरक्षण	10.44	43.45	77.57	92.97	94.81
6.	शिक्षा	1,460.21	1,321.13	1,734.88	2,358.27	4,051.66
7.	पर्यावरणीय स्थिरता	150.99	336.48	308.92	346.85	405.82
8.	लैंगिक समानता	9.02	17.17	34.15	31.17	39.72
9.	स्वास्थ्य देखभाल	1,154.48	1,882.38	2,104.01	1,858.30	2,030.19
10.	आजीविका संवर्धन परियोजनाएं	125.30	203.59	354.67	314.30	268.51
11.	गरीबी, भुखमरी का उन्मूलन, कुपोषण	144.72	828.96	205.32	207.66	253.86
12.	ग्रामीण विकास परियोजनाएं	117.52	318.14	230.27	211.57	295.44
13.	सुरक्षित पेयजल	15.81	23.16	25.81	35.72	49.09
14.	स्वच्छता	25.82	42.47	39.09	63.82	51.07
15.	वरिष्ठ नागरिक कल्याण	9.04	13.16	25.90	23.32	37.13
16.	महिलाओं के लिए घर और छात्रावास स्थापित करना	8.06	24.48	8.56	5.48	10.95
17.	अनाथालय की स्थापना	4.85	6.79	12.10	9.78	21.01
18.	स्लम क्षेत्र विकास	5.85	2.93	5.37	3.16	3.54
19.	सामाजिक-आर्थिक समानताएं	16.98	23.71	32.62	66.63	43.93
20.	विशेष शिक्षा	30.40	47.24	68.21	76.41	106.30
21.	प्रौद्योगिकी इनक्यूबेटर	20.75	2.42	0.06	0.17	
22.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	16.51	55.18	72.58	83.29	137.18

23.	व्यावसायिक कौशल	53.85	106.44	152.45	199.68	411.08
24.	महिला सशक्तिकरण	42.41	46.32	78.15	71.77	87.23
25.	एनईसी/उल्लेख नहीं*	4.77	-	0.02	11.60	-
	कुल	3,464.81	5,407.40	5,723.29	6,283.97	8,630.80

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

*कंपनियों ने या तो उन क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों का संकेत दिया जहां परियोजनाएं शुरू की गई थीं।

विवरण- X

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक मध्यप्रदेश में विकास क्षेत्र-वार सीएसआर (सीएसआर) व्यय

(राशि करोड़ रुपये में)

क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1.	कृषि वानिकी	0.29	1.00	1.96	1.68	1.52
2.	पशु कल्याण	2.13	1.77	4.21	15.44	14.97
3.	सशस्त्र बल, पूर्व सैनिक, वीरांगनाएं/आश्रित	0.01	0.05	0.46	0.84	0.05
4.	कला और संस्कृति	1.89	7.10	4.35	3.75	7.78
5.	प्राकृतिक संसाधनों का संरक्षण	6.90	1.55	8.68	15.98	10.48
6.	शिक्षा	116.28	105.42	174.87	176.26	310.18
7.	पर्यावरणीय स्थिरता	23.57	38.29	39.33	57.88	208.20
8.	लैंगिक समानता	0.34	1.56	11.08	1.66	9.45
9.	स्वास्थ्य देखभाल	104.18	128.79	106.71	111.63	234.51
10.	आजीविका संवर्धन परियोजनाएं	10.16	18.94	39.22	27.99	59.98
11.	गरीबी, भुखमरी का उन्मूलन, कुपोषण	12.78	10.45	140.42	23.72	43.52
12.	ग्रामीण विकास परियोजनाएं	67.66	73.60	88.23	127.07	227.69
13.	सुरक्षित पेयजल	3.79	3.72	5.15	5.41	6.65
14.	स्वच्छता	8.06	8.17	5.77	1.05	6.12

15.	वरिष्ठ नागरिक कल्याण	0.34	1.59	0.73	1.61	2.47
16.	महिलाओं के लिए घर और छात्रावास स्थापित करना	0.25	0.06	0.33	0.59	1.43
17.	अनाथालय की स्थापना	0.13	0.14	0.40	0.28	0.05
18.	स्लम क्षेत्र विकास	0.00		1.49	0.13	0.06
19.	सामाजिक-आर्थिक समानताएं	1.60	0.82	1.72	3.65	2.07
20.	विशेष शिक्षा	0.81	4.19	1.80	5.34	6.78
21.	प्रौद्योगिकी इनक्यूबेटर	0.98	5.52	7.66	2.98	2.76
22.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	9.06	12.72	16.52	17.34	30.12
23.	व्यावसायिक कौशल	4.30	2.03	8.02	10.22	8.51
24.	महिला सशक्तिकरण	-	-	-	0.49	-
	कुल	375.51	427.48	669.11	612.99	1,195.34

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

*कंपनियों ने या तो उन क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों का संकेत दिया जहां परियोजनाएं शुरू की गई थीं।

विवरण-XI

वित्त वर्ष 2020-21 से वित्त वर्ष 2024-25 तक भारत में पीएसयू और गैर-पीएसयू-वार सीएसआर व्यय

(राशि करोड़ रुपये में)

कंपनी की प्रकृति	वित्तीय वर्ष 2020-21		वित्तीय वर्ष 2021-22		वित्तीय वर्ष 2022-23		वित्तीय वर्ष 2023-24		वित्तीय वर्ष 2024-25	
	कुल कंपनी	खर्च की गई राशि	कुल कंपनी	खर्च की गई राशि	कुल कंपनी	खर्च की गई राशि	कुल कंपनी	खर्च की गई राशि	कुल कंपनी	खर्च की गई राशि
पीएसयू	448	4,486.27	400	4,407.17	447	4,126.17	423	4,825.69	370	5,957.08
गैर-पीएसयू	20392	21,724.68	19834	22,734.28	26054	27,057.10	28111	31,092.29	29176	34,836.92
कुल	**20840**	**26,210.95**	**20234**	**27,141.45**	**26501**	**31,183.28**	**28534**	**35,917.98**	**29546**	**40,794.00**

(31.03.2026 तक अद्यतन डेटा) (स्रोत: कॉर्पोरेट डेटा प्रबंधन प्रकोष्ठ)

प्रभावी पूंजीगत परिव्यय और पूंजीगत व्यय

***4. श्री राहुल सिंह लोधी:**

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2004-14 और 2014-26 की अवधि के दौरान पूंजीगत व्यय के लिए कितना आवंटन किया गया;

(ख) वर्ष 2004-14 और 2014-26 के वित्तीय वर्षों/की अवधि के दौरान पूंजीगत आस्तियों के सृजन के लिए दिए गए सहायता अनुदान सहित प्रभावी पूंजीगत व्यय का ब्यौरा क्या है;

(ग) इस अवधि के दौरान सकल घरेलू उत्पाद के प्रतिशत के रूप में पूंजीगत व्यय की प्रवृत्ति क्या रही और अवसंरचना के विकास पर इसका क्या प्रभाव पड़ा है; और

(घ) सरकार द्वारा आगामी वर्षों में प्रभावी पूंजीगत परिव्यय में और तेजी लाने के लिए क्या कदम उठाए गए हैं?

वित्त मंत्री; तथा कारपोरेट कार्य मंत्री (श्रीमती निर्मला सीतारमण):

(क): वर्ष 2004-14 और 2014-26 की अवधि के दौरान केन्द्र सरकार का पूंजीगत व्यय नीचे तालिका में दिया गया है:

अवधि	पूंजीगत व्यय
2004-14	₹12.39 लाख करोड़
2014-26	₹64.70 लाख करोड़

वित्त वर्ष 2025-26 के आंकडे अनंतिम है।

(ख): प्रभावी पूंजीगत व्यय आस्ति सृजन के लिए केंद्र सरकार के व्यय को संदर्भित करता है और इसमें समग्र शिक्षा के तहत स्कूल भवन, पीएम आवास योजना के तहत घर आदि जैसी आस्तियों के सृजन के लिए राज्य सरकारों को प्रदान की जाने वाली सहायता अनुदान शामिल है। वित्तीय वर्ष

2010-11 से शुरू होने वाले खातों में पूंजीगत आस्तियों के सृजन के लिए अनुदानों को अलग से दर्शाया जा रहा है। इसलिए, वित्त वर्ष 2004-05 से 2009-10 के लिए नीचे दिए गए प्रभावी पूंजीगत व्यय के आंकड़ों को पूंजीगत व्यय के बराबर माना जाता है। प्रभावी पूंजीगत व्यय का अवधि-वार विवरण नीचे तालिका में दिया गया है;

(₹ लाख करोड़ में)

अवधि (1)	**प्रभावी पूंजीगत व्यय (2) = (3)+(4)**	**पूंजीगत आस्तियों के सृजन के लिए सहायता अनुदान (3)**	**पूंजीगत व्यय (4)**
2004-14	17.04	4.65	12.39
2014-26	90.87	26.17	64.70

(ग): इस अवधि अर्थात् वित्तीय वर्ष 2014-26 के दौरान सकल घरेलू उत्पाद के प्रतिशत के रूप में पूंजीगत व्यय के रुझान नीचे तालिका में दिए गए है। सकल घरेलू उत्पाद के प्रतिशत के रूप में पूंजीगत व्यय में वृद्धि से सड़क, रेलवे, शहरी अवसंरचना, ऊर्जा और डिजिटल कनेक्टिविटी सहित अवसंरचना के विकास में वृद्धि हुई है। बढ़े हुए पूंजीगत व्यय से लॉजिस्टिक्स दक्षता में सुधार हुआ है, रोजगार सृजित हुए हैं और निजी निवेश में बढ़ोतरी हुई है।

वित्त वर्ष	**पूंजीगत व्यय/जीडीपी**
2014-15	1.6%
2015-16	1.8%
2016-17	1.8%
2017-18	1.5%
2018-19	1.6%
2019-20	1.7%
2020-21	2.1%
2021-22	2.5%
2022-23	2.7%

वित्त वर्ष	पूंजीगत व्यय/जीडीपी
2023-24	3.2%
2024-25	3.2%
2025-26 (अंनतिम)	3.1%

नोट: 2025-26 के लिए सकल घरेलू उत्पाद आधार वर्ष, 2022-23 के साथ नई श्रृंखला के अनुसार है

(घ): सरकार अवसंरचना के लिए बजटीय आवंटन के माध्यम से प्रभावी पूंजीगत व्यय को प्राथमिकता देना जारी रखे हुए है और पूंजी निवेश के लिए विशेष सहायता योजना (एसएएससीआई) के माध्यम से राज्यों और संघ राज्य क्षेत्रों की सहायता करती है, जिसमें पूंजीगत व्यय को प्रोत्साहित करने के लिए पहाड़ों के गौरव घटक के माध्यम से पूर्वोत्तर और पहाड़ी राज्यों की सहायता करना शामिल है। आगामी वर्षों में प्रभावी पूंजीगत परिव्यय में तेजी लाने के लिए सरकार के कदमों में पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान, राष्ट्रीय लॉजिस्टिक्स नीति और पीएम गतिशक्ति सार्वजनिक प्लेटफॉर्म जैसी पहलों पर ध्यान केंद्रित करना शामिल है। इनसे एकीकृत योजना, अंतर-एजेंसी समन्वय और प्रौद्योगिकी-सक्षम परियोजना कार्यान्वयन को मजबूत किया गया है, जिससे अवसंरचना के विकास की दक्षता और गुणवत्ता में वृद्धि हुई है।

रामसर स्थलों की अधिसूचना

***5 श्रीमती संजना जाटव :**

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में वर्तमान में राज्य-वार और संघ राज्यक्षेत्र-वार तथा राजस्थान में जिला-वार कुल कितने रामसर स्थल अधिसूचित किए गए हैं;

(ख) विगत तीन वर्षों के दौरान रामसर सूची में शामिल किए गए नए स्थलों का वर्ष-वार ब्यौरा और इन स्थलों के नाम तथा स्थान क्या हैं और इनके चयन के प्रमुख कारण क्या हैं;

(ग) क्या सरकार ने देश में अन्य आर्द्रभूमियों को रामसर स्थलों के रूप में नामित करने के लिए कोई कार्य योजना बनाई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) भरतपुर क्षेत्र में स्थित रामसर स्थलों के नाम, क्षेत्र, पारिस्थितिकीय महत्व और जैव-विविधता संरक्षण में इनकी भूमिका का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्री (श्री भूपेन्द्र यादव):

(क) और (ख): देश में अब तक कुल 100 रामसर स्थलों (अंतरराष्ट्रीय महत्व की आर्द्रभूमियाँ) को नामित (अधिसूचित) किया जा चुका है। इनमें वर्ष 2023 से 2026 तक के दौरान नामित किए गए 25 नए रामसर स्थल भी शामिल हैं। राज्य एवं संघ राज्य क्षेत्र-वार तथा वर्ष-वार रामसर स्थलों की सूची, जिसमें राजस्थान का जिला-वार ब्यौरा भी शामिल है, संलग्न **विवरण–I** में दी गई है। इन स्थलों को रामसर स्थल के रूप में शामिल किए जाने का प्रमुख कारण यह है कि ये स्थल रामसर आर्द्रभूमि कन्वेन्शन **(**संलग्न **विवरण-II)** के नौ मानदंडों में से कम-से-कम एक को पूरा करते हैं।

(ग): पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय समय-समय पर सभी राज्यों एवं संघ राज्य क्षेत्रों को संभावित आर्द्रभूमियों की पहचान कर उन्हें रामसर स्थल के रूप में नामित करने के लिए सलाह देता रहा है। राज्यों/संघ राज्य क्षेत्रों से प्राप्त प्रस्तावों को सभी आवश्यक जानकारी सहित रामसर कन्वेंशन को भेजा जाता है ताकि उन्हें रामसर स्थल के रूप में नामित किया जा सके। वर्तमान में चार नई आर्द्रभूमियों—ग्लॉ झील (अरुणाचल प्रदेश), सुखना आर्द्रभूमि (चंडीगढ़), गोसाबारा–मोकरसागर आर्द्रभूमि परिसर (गुजरात) तथा सौज झील (उत्तर प्रदेश)—के प्रस्ताव रामसर स्थल के रूप में उनको नामित करने हेतु हाल ही में रामसर सचिवालय को प्रस्तुत किए गए हैं।

(घ): केवलादेव राष्ट्रीय उद्यान (केएनपी), जो राजस्थान के भरतपुर में स्थित है तथा 2,873 हेक्टेयर क्षेत्र में फैला हुआ है, को 01-10-1981 को रामसर स्थल घोषित किया गया था। केएनपी मध्य एशिया से आने वाले प्रवासी पक्षियों के लिए एक प्रमुख शीतकालीन पर्यावास प्रदान करता है, जिसमें दुर्लभ एवं संकटग्रस्त साइबेरियन सारस भी शामिल है। इस स्थल पर कम-से-कम 15 पक्षी

प्रजातियाँ जुलाई से सितंबर के बीच घोंसले बनाती हैं, जिससे एक विस्तृत बगुला प्रजनन क्षेत्र का निर्माण होता है। हाल के आकलन यह दर्शाते हैं कि कम-से-कम 375 पुष्पीय पौधों (एंजियोस्पर्म) की प्रजातियाँ पाई जाती हैं, जिनमें 90 आर्द्रभूमि प्रजातियाँ हैं तथा 350 पक्षी प्रजातियाँ, 27 स्तनधारी प्रजातियाँ, 13 सरीसृप प्रजातियाँ, 7 उभयचर प्रजातियाँ तथा 43 मछली प्रजातियाँ हैं। पार्क में स्थूल-अकशेरुकी जीव भी प्रचुर मात्रा में पाए जाते हैं। केएनपी में पाई जाने वाली कई प्रजातियाँ (जिसमें वैश्विक रूप से संकटग्रस्त एवं संवेदनशील प्रजातियाँ जैसे ग्रेटर एडजुटेंट, हॉग डियर, कॉमन पोचार्ड, वूली-नेक्ड स्टॉर्क, सारस क्रेन, लेसर एडजुटेंट, ग्रेटर स्पॉटेड ईगल तथा स्मूथ-कोटेड ऑटर शामिल हैं) वैश्विक स्तर पर अंतरराष्ट्रीय संरक्षण की दृष्टि से अत्यंत महत्वपूर्ण हैं।

विवरण - I

भारत के रामसर स्थल

	राज्य/संघ राज्य क्षेत्र		रामसर स्थल	पदनाम दिए जाने की तिथि
1.	आंध्र प्रदेश (1)	1.	कोल्लेरू झील	19-08-2002
2.	असम (1)	2.	दीपोर बील	19-08-2002
3.	बिहार (6)	3.	कबरताल आर्द्रभूमि	21-07-2020
		4.	नागी पक्षी अभयारण्य*	11-10-2023
		5.	नकटी पक्षी अभयारण्य*	11-10-2023
		6.	गोकुल जलाशय*	13.05.2025
		7.	उदयपुर झील*	13.05.2025
		8.	गोगाबिल झील*	13.05.2025
4.	छत्तीसगढ़ (1)	9.	कोपरा जलाशय*	08.08.2025
5.	गुजरात (5)	10.	नलसरोवर	24-09-2012
		11.	वधवाना आर्द्रभूमि	05-04-2021
		12.	थोल झील वन्यजीव अभयारण्य	05-04-2021
		13.	खिजड़िया वन्यजीव अभयारण्य	13-04-2021
		14.	छड़ी ढांड*	16-06-2025
6.	गोवा (1)	15.	नंदा झील	08-06-2022
7.	हरियाणा (2)	16.	सुल्तानपुर राष्ट्रीय उद्यान	25-05-2021
		17.	भिंडावास वन्यजीव अभयारण्य	25-05-2021

8.	हिमाचल प्रदेश (3)	18.	पोंग डैम झील	19-08-2002
		19.	चंद्रताल आर्द्रभूमि	08-11-2005
		20.	रेणुका आर्द्रभूमि	08-11-2005
9.	जम्मू और कश्मीर (5)	21.	वुलर झील	23-03-1990
		22.	सुरिनसर-मानसर झीलें	08-11-2005
		23.	होकरा आर्द्रभूमि	08-11-2005
		24.	हाइगम आर्द्रभूमि संरक्षण रिजर्व	08-06-2022
		25.	शालबुघ आर्द्रभूमि संरक्षण रिजर्व	08-06-2022
10.	झारखंड (1)	26.	उधवा झील पक्षी अभयारण्य*	08-01-2024
11.	कर्नाटक (4)	27.	रंगनाथिटु पक्षी अभयारण्य	15-02-2022
		28.	अंकसमुद्र पक्षी संरक्षण रिजर्व*	10-03-2023
		29.	अघनाशिनी मुहाना*	14-02-2023
		30.	मगदी केरे संरक्षण रिजर्व*	14-02-2023
12.	केरल (3)	31.	अष्टमुडी आर्द्रभूमि	19-08-2002
		32.	सस्थामकोट्टा झील	19-08-2002
		33.	वेम्बनाडकोल आर्द्रभूमि	19-08-2002
13.	लद्दाख (2)	34.	त्सो कार आर्द्रभूमि परिसर	17-11-2020
		35.	त्सोमोरिरी झील	19-08-2002
14.	मध्य प्रदेश (5)	36.	भोज आर्द्रभूमि	19-08-2002
		37.	सिरपुर आर्द्रभूमि	07-01-2022
		38.	सख्या सागर	07-01-2022
		39.	यशवंत सागर	07-01-2022
		40.	तवा जलाशय*	08-01-2024
15.	महाराष्ट्र (3)	41.	नंदुर मदहमेश्वर	21-06-2019
		42.	लोनार झील	22-07-2020
		43.	ठाणे क्रीक	13-04-2022
16.	मणिपुर (1)	44.	लोकतक झील	23-03-1990
17.	मिजोरम (1)	45.	पाला आर्द्रभूमि	31-08-2021
18.	ओडिशा (6)	46.	चिल्का झील	01-10-1981
		47.	भीतरकनिका मैंग्रोव	19-08-2002
		48.	सतकोसिया घाटी	12-10-2021
		49.	ताम्पारा झील	12-10-2021
		50.	हीराकुड जलाशय	12-10-2021
		51.	अंसुपा झील	12-10-2021
19.	पंजाब (6)	52.	हरिके झील	23-03-1990
		53.	कांजली झील	22-01-2002
		54.	रोपड़ झील	22-01-2002
		55.	ब्यास संरक्षण रिजर्व	26-09-2019

		56.	केशोपुर - मियानी सामुदायिक रिजर्व	26-09-2019
		57.	नांगल वन्यजीव अभयारण्य	26-09-2019
20.	**राजस्थान (5)**	58.	**केवलादेव राष्ट्रीय उद्यान (भरतपुर जिला)**	1-10-1981
		59.	**सांभर झील (जयपुर जिला)**	23-03-1990
		60.	**मेनार आद्रभूमि कॉम्प्लेक्स* (उदयपुर जिला)**	19-02-2025
		61.	**खीचन आर्द्रभूमि* (फलोदी जिला)**	19-02-2025
		62.	**सिलिसेढ़ झील* (अलवर जिला)**	07.07.2025
21.	सिक्किम (1)	63.	खाचोएडपालरी आर्द्रभूमि*	15-07-2024
22.	तमिलनाडु (20)	64.	प्वाइंट कैलिमेरे वन्यजीव और पक्षी अभयारण्य	19-08-2002
		65.	कूनथनकुलम पक्षी अभयारण्य	08-11-2021
		66.	चित्रांगुडी पक्षी अभयारण्य	08-11-2021
		67.	करिकिली पक्षी अभयारण्य	08-04-2022
		68.	पिचावरम मैंग्रोव	08/04/2022
		69.	पल्लीकरनई मार्श रिजर्व वन	08-04-2022
		70.	मन्नार की खाड़ी समुद्री बायोस्फीयर रिजर्व	08-04-2022
		71.	वेम्बन्नूर आर्द्रभूमि परिसर	08-04-2022
		72.	वेलोडे पक्षी अभयारण्य	08-04-2022
		73.	उदयमर्थंडपुरम पक्षी अभयारण्य	08-04-2022
		74.	वेदांथंगल पक्षी अभयारण्य	08-04-2022
		75.	सुचिन्द्रम थेरूर आर्द्रभूमि परिसर	08-04-2022
		76.	वडुवुर पक्षी अभयारण्य	08-04-2022
		77.	कंजिरनकुलम पक्षी अभयारण्य	08-04-2022
		78.	कराईवेट्टी पक्षी अभयारण्य*	24-05-2023
		79.	लॉन्गवुड शोला रिजर्व फ़ॉरेस्ट*	24-05-2023
		80.	काज़ुवेली पक्षी अभयारण्य*	16-01-2024
		81.	नंजरायण पक्षी अभयारण्य*	16-01-2024
		82.	सक्करकोट्टई पक्षी अभयारण्य*	15-07-2024
		83.	थेर्थंगल पक्षी अभयारण्य*	15-07-2024
23.	त्रिपुरा (1)	84.	रुद्रसागर झील	08-11-2005
24.	उत्तर प्रदेश (13)	85.	ऊपरी गंगा नदी	08-11-2005

		86.	नवाबगंज पक्षी अभयारण्य	19-09-2019
		87.	पार्वती अर्गा पक्षी अभयारण्य	02-12-2019
		88.	समन पक्षी अभयारण्य	02-12-2019
		89.	समसपुर पक्षी अभयारण्य	03-10-2019
		90.	सैंडी पक्षी अभयारण्य	26-09-2019
		91.	सरसई नवरहली	19-09-2019
		92.	सुर सरोवर	21-08-2020
		93.	हैदरपुर आर्द्रभूमि	13-04-2021
		94.	बखीरा वन्यजीव अभयारण्य	29-06-2021
		95.	पटना पक्षी अभयारण्य*	04-12-2025
		96.	शेखा झील पक्षी अभयारण्य*	19-01-2026
		97.	जय प्रकाश नारायण पक्षी अभयारण्य*	19.01.2026
25.	उत्तराखंड (1)	98.	आसन संरक्षण रिजर्व	21-07-2020
26.	पश्चिम बंगाल (2)	99.	पूर्वी कलकत्ता आर्द्रभूमि	19-08-2002
		100.	सुंदरबन आर्द्रभूमि	30-01-2019
26. राज्य और संघ राज्य क्षेत्र		**100 रामसर स्थल**		

***वर्ष 2023 से अब तक 25 नई आद्रभूमियों को रामसर स्थल के तौर पर नामित किया गया है।**

विवरण -II

आद्रभूमि को रामसर स्थल के तौर पर नामित करने के लिए मापदंड

(क) स्थल के उपयोग विशेषता, दुर्लभ या अद्वितीय आर्द्रभूमि प्रकार शामिल हो

मानदंड 1: यदि इसमें उपयुक्त जैव-भौगोलिक क्षेत्र में पाए जाने वाले प्राकृतिक या लगभग प्राकृतिक आर्द्रभूमि प्रकार का कोई विशेषता, दुर्लभ या अद्वितीय उदाहरण शामिल हो।

(ख) प्रजातियों और पारिस्थितिक समुदायों पर आधारित मानदंड

मानदंड 2: यदि यह संकटग्रस्त, विलुप्तप्राय या अत्यंत संकटग्रस्त प्रजातियों अथवा संकटग्रस्त पारिस्थितिक समुदायों को आश्रय प्रदान करता हो।

मानदंड 3: यदि यह किसी विशेष जैव-भौगोलिक क्षेत्र की जैव विविधता को बनाए रखने के लिए महत्वपूर्ण पौधों और/या पशु प्रजातियों की आबादी का समर्थन करता हो।

मानदंड 4: यदि यह पौधों और/या पशु प्रजातियों के जीवन चक्र के किसी महत्वपूर्ण चरण में उनके लिए आवश्यक पर्यावास प्रदान करता हो या प्रतिकूल परिस्थितियों के दौरान उन्हें आश्रय देता हो।

(ग) जल पक्षियों पर आधारित विशिष्ट मानदंड

मानदंड 5: यदि यह नियमित रूप से 20,000 या उससे अधिक जल पक्षियों को आश्रय प्रदान करता हो।

मानदंड 6: यदि यह नियमित रूप से किसी एक जल पक्षी प्रजाति या उप-प्रजाति की आबादी के 1% से अधिक या बराबर संख्या में पक्षियों को आश्रय प्रदान करता हो।

(घ) मछलियों के आधार पर विशिष्ट मानदंड

मानदंड 7: यदि यह देशज मछली उप-प्रजातियों, प्रजातियों या परिवारों, उनके जीवन-चक्र के चरणों, प्रजातियों के बीच पारस्परिक संबंधों और/या ऐसी आबादियों के महत्वपूर्ण हिस्से को समर्थन प्रदान करता हो, जो आर्द्रभूमि के लाभों और मूल्यों के अनुरूप हैं तथा वैश्विक जैव विविधता में योगदान देते हैं।

मानदंड 8: यदि यह मछलियों के लिए भोजन का महत्वपूर्ण स्रोत, प्रजनन स्थल, पालन-पोषण क्षेत्र (नर्सरी) और/या प्रवास मार्ग के रूप में कार्य करता हो, जिस पर आर्द्रभूमि के भीतर या अन्य स्थानों पर मछली संसाधन निर्भर करते हैं।

(ङ) जल, जीवन और संस्कृति पर आधारित विशिष्ट मानदंड

मानदंड 9: यदि यह भोजन और जल संसाधन का महत्वपूर्ण स्रोत हो, मनोरंजन एवं पारिस्थितिकी पर्यटन (ईको-टूरिज्म) की संभावनाओं को बढ़ाता हो, प्राकृतिक सौंदर्य मूल्यों में वृद्धि करता हो, शैक्षणिक अवसर प्रदान करता हो तथा सांस्कृतिक विरासत (ऐतिहासिक या धार्मिक स्थलों) के संरक्षण में योगदान देता हो।

WELFARE SCHEMES FOR GIG AND PLATFORM WORKERS

***6. SHRI P. C. MOHAN:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of the current status of formulation and notification of welfare schemes for gig and platform workers under Section 114 of the Code on Social Security, 2020 and the Social Security (Central) Rules, 2026;

(b) the details of the Ayushman Bharat health cover for platform workers announced in the Union Budget 2025-26, including the timeline for its actual roll-out;

(c) the details of the other financial security schemes, including old-age, disability and provident fund equivalents being planned under the Social Security Fund financed through aggregator contributions;

(d) whether the Government proposes to accord priority to gig and platform workers in cities, such as Bengaluru, given the scale of the sector and the aggregator contributions collected there; and

(e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code under section 114(1) provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund

to finance these welfare schemes for which one of the sources is contribution from aggregators who have to give between 1 to 2% of their annual turnover subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. The Code has provided for constitution of National Social Security Board with representatives from aggregators, gig and platform workers, expert members and State Governments. Under the Code, the Board is mandated to recommend the Central Government for framing suitable schemes for gig workers and platform workers, monitor such social welfare schemes for gig workers and platform workers as are administered by the Central Government, review the expenditure from the fund and designated bank account maintained thereunder for social security and welfare of gig and platform workers and undertake such other functions as are assigned to it by the Central Government from time to time.

Further, the Social Security (Central) Rules, 2026, notified on 08.05.2026, mark a significant step towards extending formal social protection to gig and platform workers. The Rules operationalize the provisions of the Code by mandating registration of gig and platform workers on the Central Government portal, requiring aggregators to share worker-related data through Application Programming Interface (API) or other electronic means, prescribing eligibility criteria for social security benefits, and strengthening accountability of aggregators in relation to welfare measures for such workers.

The Government in its Budget announcement for financial year 2025-26 had announced several key measures for the welfare of Gig workers of online platforms (platform workers) viz. their registration on the eShram portal, issuance of identity cards, and extension of health care benefits under Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY).

The Ministry of Labour and Employment had launched eShram portal on 26.08.2021 for creation of a comprehensive National Database of Unorganised Workers including platform workers, migrant workers etc. The eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the eShram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., eShram portal. This is envisaged to enable unorganised workers including platform workers registered on eShram to access social security schemes including health care benefits under AB-PMJAY and see benefits availed by them so far, through eShram portal.

The Ministry has also launched a dedicated Aggregator Module on 12.12.2024 for onboarding of aggregators on eShram portal. Till date, 21 aggregators including Zomato, Blinkit, Swiggy, Ola, Uber, Rapido, Amazon, Porter, Urban Company, Flipkart etc. have onboarded on eShram portal. Also, Application Programming Interfaces (APIs) have been developed on this Module for verification and sharing details of platform workers engaged with the aggregators.

A simplified Registration Module for platform workers has been launched on 12.03.2025 on the eShram portal to facilitate platform workers to register themselves or update their occupation, if already registered on eShram portal.

To maximise registration of platform workers on eShram portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories. As on 14.07.2026, over 10.65 lakh platform workers are registered on eShram portal.

The Ministry of Labour & Employment has conducted multiple rounds of deliberations with Aggregators, Knowledge Partners, Platform Workers Associations, State Government/Union Territories and other organisations for social security framework of gig and platform workers to move forward for a comprehensive welfare scheme for platform workers across the country, as mandated under the Code.

'एक भारत श्रेष्ठ भारत' पहल

***7. श्रीमती कमलेश जांगड़े:**

श्री चिन्तामणि महाराज:

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा देश में विगत दो वर्षों के दौरान अवसंरचना विकास, डिजिटल संवर्धन तथा मूलभूत सुविधाओं के विस्तार के माध्यम से पर्यटन को बढ़ावा देने के लिए की गई प्रमुख पहलों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ख) जनजातीय क्षेत्रों सहित राज्यों और संघ राज्यक्षेत्रों में सांस्कृतिक पर्यटन और लोगों के बीच संबंधों को बढ़ावा देने में 'एक भारत श्रेष्ठ भारत' पहल की प्रगति और प्रभाव क्या है; और

(ग) देश में अंतर्राष्ट्रीय पर्यटकों के आगमन को बढ़ाने, यात्रा को सुगम बनाने और आध्यात्मिक, पारिस्थितिकीय, साहसिक, जनजातीय संस्कृति और विरासत पर्यटन जैसे विशिष्ट पर्यटन उत्पादों के विकास के लिए उठाए गए कदमों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): पर्यटन मंत्रालय ने पिछले दो वर्षों के दौरान देश भर में अवसंरचना विकास, डिजिटल संवर्धन और मूलभूत सुविधाओं के विस्तार के माध्यम से पर्यटन को बढ़ावा देने के लिए कई पहलें की हैं।

मंत्रालय 'स्वदेश दर्शन 2.0', 'चुनौती आधारित गंतव्य विकास', 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान' (प्रशाद), 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' और 'धरती आबा जनजातीय ग्राम उत्कर्ष अभियान' (डीए जेयूजीए) नामक योजनाओं के तहत राज्य सरकारों और संघ राज्यक्षेत्रों के प्रशासनों को योजना दिशानिर्देशों और निधियों की उपलब्धता के अध्यधीन पर्यटन अवसंरचना के विकास और मूलभूत सुविधाओं के संवर्धन हेतु केंद्रीय वित्तीय सहायता प्रदान करता है। इसके अलावा, भारत सरकार की पहल राज्यों को पूंजी निवेश के लिए विशेष सहायता-वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास के तहत पर्यटन परियोजनाओं के लिए वर्ष 2024-25 के दौरान राज्यों को वित्तीय सहायता प्रदान की गई थी।

पिछले दो वर्षों में, मंत्रालय ने उपर्युक्त योजनाओं के तहत 5756.62 करोड़ रु. की 117 परियोजनाओं को मंजूरी दी है। पिछले दो वित्तीय वर्षों के दौरान इन परियोजनाओं के तहत स्वीकृत केंद्रीय वित्तीय सहायता का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

पर्यटन मंत्रालय वेबसाइट और मोबाइल एप्लिकेशन सहित अतुल्य भारत डिजिटल प्लेटफार्म के माध्यम से पर्यटन को बढ़ावा देता है, जो घरेलू और अंतर्राष्ट्रीय यात्रियों के लिए एक

ही स्थान पर सभी सुविधाएं प्राप्त करने का डिजिटल माध्यम सितम्बर, 2024 में शुरू किया गया यह नवीनीकृत पोर्टल विविध भाषाओं में उपलब्ध है और ऑनलाइन यात्रा एजेंटों (ओटीए) और अन्य हितधारकों के सहयोग से चयनित यात्रा सामग्री, आवश्यक जानकारी और फ्लाइट, होटल, कैब, बस तथा एएसआई स्मारकों की टिकटों की निर्बाध बुकिंग उपलब्ध कराता है। आधिकारिक सोशल मीडिया प्लेटफार्म, डिजिटल अभियान और सोशल मीडिया इंफ्लूएंसर्स के साथ समन्वय द्वारा भी पर्यटन को बढ़ावा दिया जाता है।

(ख): एक भारत श्रेष्ठ भारत (ईबीएसबी) पहल को शिक्षा मंत्रालय, भारत सरकार द्वारा कार्यान्वित किया जाता है, जो ईबीएसबी के लिए नोडल मंत्रालय है। तथापि, ईबीएसबी पहल के तहत पर्यटन मंत्रालय भी पर्यटन आयोजनों और संस्थागत गतिविधियों के माध्यम से कई कार्यक्रमों को कार्यान्वित कर रहा है। पर्यटन मंत्रालय भारत की सांस्कृतिक विरासत, पर्यटन क्षमता और विविध परंपराओं को प्रदर्शित करने के लिए प्रत्येक वर्ष, गणतंत्र दिवस समारोह में शामिल होकर अपने प्रमुख कार्यक्रम भारत पर्व का आयोजन करता है, जिसमें सभी राज्य और संघ राज्यक्षेत्र भाग लेते हैं। इस पहल के तहत, मंत्रालय ने एकता नगर, गुजरात में राष्ट्रीय एकता दिवस 2025 में भी भाग लिया।

इसके अलावा, मंत्रालय के 21 होटल प्रबंधन संस्थान (आईएचएम), भारतीय पर्यटन एवं यात्रा प्रबंधन संस्थान (आईआईटीटीएम), भारतीय पाक-कला संस्थान (आईसीआई) और भारत पर्यटन कार्यालय सहित केंद्रीय स्वायत्त निकाय, ईबीएसबी पहल के तहत नियमित रूप से छात्र विनिमय कार्यक्रम, परिचय यात्राएं, टूर ऑपरेटर नेटवर्किंग सत्र, सांस्कृतिक कार्यक्रम, क्षेत्रीय व्यंजन महोत्सव, भाषा-शिक्षण गतिविधियां और अन्य गतिविधियों का आयोजन करते हैं, जिनमें इन कार्यक्रमों से जुड़ने वाले राज्यों और संघ राज्यक्षेत्रों की संस्कृति, परंपराओं, व्यंजनों और विरासत को उजागर किया जाता है। इस प्रकार की पहलें सांस्कृतिक पर्यटन को बढ़ावा देती हैं, लोगों के बीच संपर्क बढ़ाती हैं, राष्ट्रीय एकता और राष्ट्रीय गौरव की भावना को मजबूत करती हैं।

(ग): पर्यटन मंत्रालय ने अंतर्राष्ट्रीय पर्यटकों के आगमन को बढ़ाने, यात्रा की सुगमता में सुधार करने और विशिष्ट पर्यटन उत्पादों का संवर्धन करने के लिए कई उपाय किए हैं। भारतीय मिशनों, राज्यों/संघ राज्यक्षेत्रों और पर्यटन हितधारकों के सहयोग से पर्यटन रोड शो, व्यापार बैठकों, परिचय यात्राओं, मीडिया और सोशल मीडिया अभियानों, व्यंजन उत्सवों और प्रमुख अंतर्राष्ट्रीय पर्यटन मेलों और प्रदर्शनियों में भारत को प्रमुख अंतर्राष्ट्रीय स्रोत बाजारों में बढ़ावा दिया जाता है।

यात्रा की सुगमता को बेहतर बनाने के लिए सरकार ने ई-वीज़ा सुविधा के माध्यम से वीज़ा व्यवस्था को लचीला और सरल बनाया है, जो वर्तमान में 174 देशों के नागरिकों के लिए नौ उप-श्रेणियों के तहत उपलब्ध है। पर्यटन मंत्रालय एक बहुभाषी पर्यटक हेल्पलाइन भी है, जो 24x7 उपलब्ध है । साथ ही मंत्रालय ने अधिक संख्या में पेशेवर रूप से प्रशिक्षित पर्यटक सुविधाप्रदाता और गाईड तैयार करने के लिए अतुल्य भारत पर्यटक सुविधाप्रदाता प्रमाणन (आईआईटीएफसी) कार्यक्रम भी शुरू किया है, हालांकि मौजूदा क्षेत्र-स्तरीय गाइडों को अखिल भारतीय मान्यता के साथ अतुल्य भारत पर्यटक गाइड (आईआईटीजी) प्रणाली में एकीकृत किया गया है। इसके अलावा, पर्यटन मंत्रालय क्षेत्रीय संपर्कता योजना (आरसीएस-उड़ान), जिसके अंतर्गत 53 पर्यटन मार्गों की पहचान की गई है, के तहत पर्यटन स्थलों तक संपर्कता में सुधार करने के लिए नागर विमानन मंत्रालय के साथ मिलकर कार्य कर रहा है और पर्यटकों के लिए निर्बाध यात्रा की सुविधा प्रदान करने के लिए प्रतिबंधित और संरक्षित क्षेत्रों में यात्रा से संबंधित उपायों पर गृह मंत्रालय के साथ नियमित रूप से समन्वय करता है।

पर्यटन मंत्रालय नीतिगत पहल, अवसंरचना के विकास और प्रचार संबंधी गतिविधियों के माध्यम से आध्यात्मिक, पारिस्थितिकी, एडवेंचर, ग्रामीण, आदिवासी, निरोगता, चिकित्सा, एमआईसीई, विवाह और विरासत पर्यटन जैसे विशिष्ट पर्यटन उत्पादों का संवर्धन करता है। मंत्रालय ने राज्यों/संघ राज्यक्षेत्रों द्वारा कार्यान्वयन हेतु स्थायी पर्यटन, ग्रामीण पर्यटन, ग्रामीण होमस्टे, एमआईसीई, साहसिक पर्यटन, पारिस्थितिकी-पर्यटन और चिकित्सा एवं निरोगता पर्यटन संबंधी राष्ट्रीय कार्यनीतियां तैयार की हैं। मंत्रालय ने एमआईसीई पर्यटन के लिए "मीट इन इंडिया"

नामक उप-ब्रांड, डेस्टिनेशन वेडिंग के लिए "इंडिया सेज़ आई डू" अभियान शुरू किया है और सुरक्षित तथा सतत साहसिक पर्यटन के लिए आदर्श साहसिक पर्यटन सुरक्षा कार्यढांचा तैयार किया है।

विवरण

1. **वित्तीय वर्ष 2024-25 एवं 2025-26 में देश में स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत इन परियोजनाओं का ब्यौरा निम्नानुसार है:**

क्र.सं.	राज्य	गंतव्य	अनुभव का नाम	स्वीकृति तिथि	स्वीकृत राशि (करोड़ रु. में)
1.	आंध्र प्रदेश	बापतला	सूर्यलंका समुद्र तट अनुभव का विकास	29.03.2025	97.52
2.	बिहार	बोधगया	बोधगया में बौद्ध ध्यान एवं अनुभव केंद्र का विकास	29.03.2025	165.44
3.	छत्तीसगढ़	कवर्धा	भोरमदेव कॉरिडोर का विकास, कवर्धा	29.03.2025	146.00
4.	दादरा नगर एवं हवेली तथा दमन एवं दीव	दमन	दमन कन्वेंशन सेंटर	29.03.2025	147.13
5.	गोवा	पोर्वोरिम	पोर्वोरिम क्रीक एक्सपीरियंस	20.08.2024	24.07
6.	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	20.08.2024	19.88
7.	हरियाणा	पंचकुला	टिक्कर ताल और एडवेंचर पार्क में एडवेंचर टूरिज्म हब का विकास	29.03.2025	26.68

8.	हरियाणा	पंचकुला	यादविन्द्रा गार्डन का कायाकल्प	29.03.2025	65.82
9.	हिमाचल प्रदेश	चिंतपूर्णी	मां चिंतपूर्णी देवी मंदिर, ऊना का विकास	04.07.2025	56.26
10.	केरल	अलाप्पुझा	अलाप्पुझा: ए ग्लोबल वॉटर वंडरलैंड	29.03.2025	93.18
11.	केरल	मलमपुझा	मलमपुझा गार्डन और लीजर पार्क में पर्यटकों के अनुभव को बेहतर बनाना	29.03.2025	75.87
12.	लक्षद्वीप	बंगारम	बंगारम में इको-रिट्रीट, एडवेंचर, समुद्र तट और एमआईसीई अनुभव का विकास	29.03.2025	81.18
13.	मध्य प्रदेश	दतिया	पीताम्बरा पीठ दतिया का विकास	14.07.2025	44.24
14.	महाराष्ट्र	पुणे	शिवसृष्टि थीम पार्क	21.09.2024	75.47
15.	मिजोरम	चम्फाई	केइलुंगलिया, ज़ोटे, नगुर और मुअलबुह्म, चम्फाई में इको रिज़ॉर्ट का अनुभव	29.03.2025	38.85
16.	मिजोरम	चम्फाई	विरासत और सांस्कृतिक केंद्र, चम्फाई	29.03.2025	33.87
17.	मिजोरम	आइजोल	सम्मेलन केंद्र का निर्माण	10.11.2025	99.71
18.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा के जैकब गांव में साहसिक पर्यटन का अनुभव	29.03.2025	32.54
19.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको-पर्यटन का अनुभव	20.08.2024	7.87
20.	पंजाब	अमृतसर	अटारी में सीमा पर्यटन का अनुभव	20.08.2024	25.91

21.	राजस्थान	सीकर	श्री खाटू श्याम जी मंदिर (सीकर) में विकास कार्य	29.03.2025	87.87
22.	राजस्थान	बीकानेर जिला	श्री करणी माता मंदिर, बीकानेर में विकास कार्य	14.07.2025	22.58
23.	राजस्थान	मालासेरी डूंगरी (जिला - भीलवाड़ा)	मालासेरी डूंगरी, भीलवाड़ा जिले का विकास	14.07.2025	48.73
24.	त्रिपुरा	अगरतला	अगरतला में त्रिपुरा विरासत गांव और संगीत अनुभव (चरण-1 और 2)	29.03.2025	48.95
कुल					**1565.62**

2. वित्तीय वर्ष 2024-25 एवं 2025-26 में देश में चुनौती आधारित गंतव्य विकास योजना के तहत स्वीकृत इन परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	**राज्य**	**गंतव्य/श्रेणी**	**अनुभव का नाम**	**स्वीकृति तिथि**	**स्वीकृत राशि (करोड़ रु. में)**
1.	आंध्र प्रदेश	नागार्जुन सागर (संस्कृति एवं विरासत)	नागार्जुन सागर में बौद्ध विरासत और सांस्कृतिक अनुभवों का संवर्धन	17.03.2025	25.00
2.	आंध्र प्रदेश	अहोबिलम मंदिर (आध्यात्मिक पर्यटन)	एक आध्यात्मिक यात्रा के रूप में अहोबिलम का विकास	17.03.2025	25.00

3.	अरुणाचल प्रदेश	किभितो (जीवंत ग्राम कार्यक्रम)	किभितो सीमांत पर्यटन - शांति का प्रवेश द्वार	27.03.2025	4.96
4.	अरुणाचल प्रदेश	बिचोम बांध स्थल (इको-पर्यटन और अमृत धरोहर स्थल)	बिचोम बांध साहसिक और इको-पर्यटन परियोजना	27.03.2025	9.90
5.	असम	शिवसागर (इको-पर्यटन और अमृत धरोहर स्थल)	पाणिधिंग पक्षी अभयारण्य	27.03.2025	9.99
6.	बिहार	सारण जिला (सोनपुर मेला) (संस्कृति एवं विरासत)	सोनपुर मेला स्थल का विकास	27.03.2025	24.29
7.	छत्तीसगढ़	मायाली बगीचा (इको-पर्यटन और अमृत धरोहर स्थल)	मायाली बगीचा का इको-पर्यटन स्थल के रूप में विकास	27.03.2025	9.97
8.	गोवा	मायेम गाँव (इको-पर्यटन और अमृत धरोहर स्थल)	हरवलम जलप्रपात का सौंदर्यीकरण और विकास	17.03.2025	9.81
9.	गुजरात	वडनगर (संस्कृति एवं विरासत)	शर्मिष्ठा झील का रूपांतरण: प्रकाश और संस्कृति	27.03.2025	17.29

10.	गुजरात	पोरबंदर (आध्यात्मिक पर्यटन)	हरसिद्धि तट में पवित्र महासागर आश्रय स्थल	27.03.2025	24.66
11.	हिमाचल प्रदेश	काज़ा (संस्कृति एवं विरासत)	काज़ा में पर्यटन अवसंरचना का विकास	27.03.2025	24.82
12.	हिमाचल प्रदेश	रक्छम (जीवंत ग्राम कार्यक्रम)	रक्छम में पर्यटन अवसंरचना का विकास – जीवंत ग्राम	27.03.2025	4.96
13.	झारखंड	रामरेखा धाम (आध्यात्मिक पर्यटन)	रामरेखा धाम में पर्यटन अवसंरचना का विकास	27.03.2025	18.87
14.	कर्नाटक	बीदर (संस्कृति एवं विरासत)	बीदर का एक विरासत पर्यटन गंतव्य के रूप में विकास	21.01.2026	25.00
15.	केरल	वर्कला (संस्कृति एवं विरासत)	वर्कला-दक्षिण काशी	27.03.2025	25.00
16.	केरल	थालास्सेरी (आध्यात्मिक पर्यटन)	थालास्सेरी: आध्यात्मिक जुड़ाव	27.03.2025	25.00
17.	लद्दाख	मुश्कोह गांव (इको-पर्यटन और अमृत धरोहर स्थल)	मुश्कोह को एक स्थायी पर्यटन केंद्र के रूप में उन्नत बनाना: वन्यजीव दर्शन और सामुदायिक प्रगति का एकीकरण	27.03.2025	9.78
18.	मध्य प्रदेश	ओरछा (आध्यात्मिक पर्यटन)	ओरछा एक मध्यकालीन वैभव 2.0	17.03.2025	25.00

19.	मध्य प्रदेश	मांडू (संस्कृति एवं विरासत)	मांडू-एक मध्यकालीन आश्चर्य	21.01.2026	24.88
20.	महाराष्ट्र	अहमदनगर (संस्कृति एवं विरासत)	अहमदनगर किले का विकास	17.03.2025	25.00
21.	मणिपुर	लंगथबल कोनुग, इंफाल (संस्कृति एवं विरासत)	मणिपुर की प्राचीन राजधानी, लंगथबल कोनुग का विकास	17.03.2025	24.69
22.	मेघालय	नर्तियांग गांव (आध्यात्मिक पर्यटन)	नर्तियांग आध्यात्मिक एवं सांस्कृतिक केंद्र	17.03.2025	24.87
23.	मेघालय	मावफलांग गांव (संस्कृति एवं विरासत)	मावफलांग सांस्कृतिक एवं विरासत केंद्र	17.03.2025	24.87
24.	नागालैंड	इम्पुर गाँव (आध्यात्मिक पर्यटन)	सोलफुल ट्रेल: इम्पुर विरासत अनुभव	17.03.2025	24.94
25.	नागालैंड	दोयांग जलाश्य (इको-पर्यटन और अमृत धरोहर स्थल)	विंग्स ओवर दोयांगः एक इको पर्यटन आश्रय स्थल	17.03.2025	9.99
26.	पुदुचेरी	व्हाइट टाउन (संस्कृति एवं विरासत)	व्हाइट टाउन का विकास	27.03.2025	22.19
27.	पंजाब	रूपनगर	विरासत मार्ग – श्री आनंदपुर	27.03.2025	24.90

		(आनंदपुर साहिब) (आध्यात्मिक पर्यटन)	साहिब में शांति और सद्भाव का प्रतीक		
28.	पंजाब	फिरोजपुर (हुसैनीवाला बॉर्डर) (संस्कृति एवं विरासत)	हुसैनीवाला बॉर्डर में सांस्कृतिक और विरासत संबंधी विस्तार	27.03.2025	25.00
29.	सिक्किम	काबी (आध्यात्मिक पर्यटन)	काबी क्रॉनिकल्स: एकता और विरासत के माध्यम से एक यात्रा	17.03.2025	24.96
30.	सिक्किम	गनाथांग गाँव (जीवंत ग्राम कार्यक्रम)	वीरता की गूँज: गनाथांग घाटी अनुभव	17.03.2025	5.00
31.	तमिलनाडु	रामेश्वरम द्वीप (आध्यात्मिक पर्यटन)	रामेश्वरम का विशिष्ट परिवर्तन	27.03.2025	20.01
32.	तेलंगाना	नलगोंडा (संस्कृति एवं विरासत)	बुद्धवनम में डिजिटल अनुभव केंद्र का विकास	17.03.2025	24.85
33.	तेलंगाना	कामारेड्डी (कलकी चेरूवू) (इको-पर्यटन और अमृत धरोहर स्थल)	निज़ाम सागर में इको-पर्यटन परियोजना का विकास	17.03.2025	9.98

34.	उत्तर प्रदेश	महोबा (संस्कृति एवं विरासत)	महोबा में सांस्कृतिक परिदृश्य का विकास	27.03.2025	24.98
35.	उत्तराखंड	जादुंग (जीवंत ग्राम कार्यक्रम)	जादुंग उत्सव मैदान, जादुंग का विकास	27.03.2025	4.99
36.	उत्तराखंड	कैंचीधाम (आध्यात्मिक पर्यटन)	कैंचीधाम परिसर का विकास	27.03.2025	17.60
37.	उत्तराखंड	माना गांव (जीवंत ग्राम कार्यक्रम)	माना हाट	29.03.2025	4.99
कुल					**687.99**

3. वित्तीय वर्ष 2024-25 एवं 2025-26 में देश में प्रशाद योजना के तहत स्वीकृत इन परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र. सं.	**राज्य**	**स्वीकृति वर्ष**	**परियोजना का नाम**	**स्वीकृत राशि (करोड़ रु. में)**
1.	आंध्र प्रदेश	2024-25	अन्नावरम मंदिर शहर में तीर्थ पर्यटन अवसंरचना का विकास	25.33
2.	बिहार	2024-25	अंबिका भवानी मंदिर, सारण का विकास	13.29
3.	गोवा	2024-25	बोम जीसस बेसिलिका का विकास	16.46

4.	कर्नाटक	2024-25	रेणुका येल्लामा देवी मंदिर का विकास	18.37
5.	कर्नाटक	2024-25	बीदर जिले के पापनाश मंदिर में मूलभूत सुविधाओं का विकास	22.25
6.	मिज़ोरम	2024-25	चंफाई जिले के वांगछिया में प्रशाद योजना के तहत मूलभूत सुविधाओं का विकास	5.47
7.	पुडुचेरी	2024-25	श्री धरबारण्येश्वर मंदिर के लिए तीर्थयात्री सुविधाओं और पर्यटक आकर्षणों का विकास	25.94
8.	तमिलनाडु	2024-25	8 नवग्रह मंदिरों का विकास	40.94
9.	तेलंगाना	2024-25	देवी रेणुका येल्लम्मा देवस्थानम में मूलभूत सुविधाओं का विकास	4.22
कुल				**172.27**

4. वित्तीय वर्ष 2024-25 एवं 2025-26 में देश में एसीए योजना के तहत स्वीकृत इन परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र. सं.	**एजेंसी**	**परियोजना का नाम**	**राज्य**	**स्वीकृति वर्ष**	**स्वीकृत राशि (करोड़ रु. में)**
1.	आईटीडीसी	गंगईकोंडा चोलपुरम मंदिर, जिला - अरियालुर में प्रकाश व्यवस्था और संबंद्ध कार्य	तमिलनाडु	2024-25	11.47
2.	बीईसीआईएल	बक्सर, बिहार में एक्वास्क्रीन प्रोजेक्शन और सांउड शो सहित	बिहार	2024-25	5.99

		3डी मैकिंग और रामरेखा घाट, बिहार में डायनामिक लाइटिंग और मोटिफ			
कुल					**17.46**

5. वित्तीय वर्ष 2024-25 एवं 2025-26 में देश में स्वदेश दर्शन 2.0 की एक उपयोजना डीए-जेयूजीए के तहत 'जनजातीय क्षेत्रों में होमस्टे का विकास' के तहत स्वीकृत परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	**राज्य**	**स्वीकृति वर्ष**	**परियोजना का नाम**	**स्वीकृत राशि (करोड़ रु. में)**
1.	आंध्र प्रदेश	-2025 26	मरदुमिली क्लस्टर में जनजातीय होमस्टे का विकास	1.23
2.	लद्दाख	-2025 26	शाम, सुरू और आर्यन घाटी क्लस्टर, लद्दाख में आदिवासी होमस्टे का विकास	4.59
3.	मध्य प्रदेश	-2025 26	मध्य प्रदेश के करंजिया और पुष्पराजगढ़ क्लस्टर में जनजातीय होमस्टे का विकास	5.00
4.	मिजोरम	-2025 26	मिजोरम के मध्य और दक्षिणी क्लस्टरों में जनजातीय होमस्टे का विकास	5.00
5.	उत्तराखंड	-2025 26	उत्तराखंड के चकराता क्लस्टर में जनजातीय होमस्टे का विकास	1.70
			कुल	**17.52**

6. वित्तीय वर्ष 2024-25 एवं 2025-26 में देश में पूंजी निवेश हेतु राज्यों को विशेष सहायता योजना (एसएएससीआई) योजना के तहत स्वीकृत इन परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र. सं.	राज्य	स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	आंध्र प्रदेश	2024-25	गंडीकोटा में फोर्ट एवं गोर्ज एक्सपीरियंस का संवर्धन	77.91
2.	आंध्र प्रदेश	2024-25	राजा महेंद्रवरम में अखंड गोदावरी- (हवलोक ब्रिज और पुष्कर घाट)	94.44
3.	अरुणाचल प्रदेश	2024-25	पासीघाट में सियांग एडवेंचर और इको-रिट्रीट	46.48
4.	असम	2024-25	गुवाहाटी में असम राज्य चिड़ियाघर सह वनस्पति उद्यान	97.12
5.	असम	2024-25	शिवसागर में रंग घर का सौंदर्यीकरण	94.76
6.	बिहार	2024-25	सहरसा में मत्स्यगंधा झील का विकास	97.61
7.	बिहार	2024-25	करमचट में करमचट इको पर्यटन और एडवेंचर हब	49.51
8.	छत्तीसगढ़	2024-25	रायपुर में चित्रोत्पला फिल्म सिटी का विकास	95.79
9.	छत्तीसगढ़	2024-25	रायपुर में जनजातीय और सांस्कृतिक सम्मेलन केंद्र का विकास	51.87

10.	गोवा	2024-25	पोंडा में छत्रपति शिवाजी महाराज संग्रहालय	97.46
11.	गोवा	2024-25	पोरवोरिम में टाउनस्क्वेयर	90.74
12.	गुजरात	2024-25	केरली (मोकरसागर), पोरबंदर में इको-पर्यटन गंतव्य	99.50
13.	गुजरात	2024-25	धोर्डो में टेंटेड सिटी और कन्वेंशन सेंटर	51.56
14.	झारखंड	2024-25	कोडरमा में तिलैया का इको-पर्यटन विकास	34.87
15.	कर्नाटक	2024-25	रोएरिच और देविका रानी एस्टेट टाटागुनि, बेंगलुरु में इको पर्यटन और सांस्कृतिक केंद्र	99.17
16.	कर्नाटक	2024-25	बेलगावी में सवादत्ती यल्लम्मागुड्डा का विकास	100.00
17.	केरल	2024-25	कोल्लम में अष्टमुडी जैव विविधता और इको मनोरंजन केंद्र	59.71
18.	केरल	2024-25	सरगालया में मालाबार के सांस्कृतिक क्रूसिबल का ग्लोबल गेटवे	95.34
19.	मध्य प्रदेश	2024-25	ओरछा एक मध्यकालीन वैभव	99.92
20.	मध्य प्रदेश	2024-25	भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय कन्वेंशन सेंटर	99.38
21.	महाराष्ट्र	2024-25	सिंधुदुर्ग में आईएनएस-गुलदार अंतर्जलीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन	46.91
22.	महाराष्ट्र	2024-25	नासिक में "राम-काल पथ" का विकास	99.14
23.	मणिपुर	2024-25	लोकटक में लोकटक लेक एक्सपीरियंस	89.48
24.	मेघालय	2024-25	मावखानू में एमआईसीई अवसंरचना	99.27

25.	मेघालय	2024-25	शिलांग में उमियम झील का पुनर्विकास	99.27
26.	ओडिशा	2024-25	हीराकुंड का विकास	99.90
27.	ओडिशा	2024-25	सतकोसिया का विकास	99.99
28.	पंजाब	2024-25	एसबीएस नगर में खटकर कलां में शहीद-ए-आजम, सरदार भगत सिंह को श्रद्धांजलि के रूप में हेरिटेज स्ट्रीट का विकास	53.45
29.	राजस्थान	2024-25	जयपुर में आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास	49.31
30.	राजस्थान	2024-25	जयपुर में जल महल का विकास	96.61
31.	सिक्किम	2024-25	नामची में स्काईवॉक, भालेढुंगा, यांगांग	97.37
32.	सिक्किम	2024-25	नाथुला में बॉर्डर अनुभव	68.19
33.	तमिलनाडु	2024-25	मामल्लापुरम में नंदवनम हेरिटेज पार्क का विकास	99.67
34.	तमिलनाडु	2024-25	ऊटी में रेस कोर्स में ईको पार्क	70.23
35.	तेलंगाना	2024-25	रामप्पा में रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74
36.	तेलंगाना	2024-25	नल्लामाला में सोमसिल्ला निरोगता और आध्यात्मिक रिट्रीट	68.10
37.	त्रिपुरा	2024-25	गोमती के बंडुआर में शक्ति पीठ पार्क	97.70
38.	उत्तर प्रदेश	2024-25	आगरा जिले में बटेश्वर का विकास	74.05
39.	उत्तर प्रदेश	2024-25	श्रावस्ती में एकीकृत बौद्ध पर्यटन विकास	80.24

40.	उत्तराखंड	2024-25	प्रतिष्ठित शहर ऋषिकेश: ऋषिकेश में राफ्टिंग बेस स्टेशन	100.00
कुल				**3295.76**

खेलों से संबंधित बुनियादी ढांचे के लिए स्वीकृत धनराशि

***8. श्री जय प्रकाश:**

श्री सतपाल ब्रह्मचारी:

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हिसार लोक सभा निर्वाचन क्षेत्र सहित देश में खेलों को बढ़ावा देने के लिए उपलब्ध खेल अवसंरचना, स्टेडियमों, खेल के मैदानों, इनडोर हॉल और प्रशिक्षण सुविधाओं का आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार की किसी योजना के अंतर्गत उक्त निर्वाचन क्षेत्र में नए खेल स्टेडियम, बहुउद्देशीय खेल परिसर, सिंथेटिक ट्रैक, ग्रामीण क्षेत्रों में खेल के मैदान या खेलों से संबंधित अन्य सुविधाओं के निर्माण या उन्नयन के लिए कोई प्रस्ताव विचाराधीन है;

(ग) विगत तीन वर्षों और वर्तमान वर्ष के दौरान सोनीपत लोक सभा निर्वाचन क्षेत्र में खेल स्टेडियम, बहुउद्देशीय खेल परिसर, खेल अकादमी और खेलों से संबंधित अन्य सुविधाओं के विकास के लिए स्वीकृत और व्यय की गई धनराशि का ब्यौरा क्या है;

(घ) क्या सरकार खिलाड़ियों को आधुनिक प्रशिक्षण, खेल उपकरणों, प्रशिक्षकों, छात्रवृत्तियों और प्रतिभा पहचान कार्यक्रमों का लाभ प्रदान करने तथा राष्ट्रीय और अंतर्राष्ट्रीय प्रतियोगिताओं की तैयारी के लिए विशेष सहायता प्रदान करने के लिए कोई विशेष योजना कार्यान्वित कर रही है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में भावी कार्ययोजना क्या है तथा विशेषकर उक्त निर्वाचन क्षेत्र में खेल प्रतिभाओं को बढ़ावा देने के लिए सरकार द्वारा क्या नए कदम उठाए जाने का प्रस्ताव है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख): 'खेल' राज्य का विषय होने के कारण, खेलों से संबंधित बुनियादी ढ़ाचों के आकलन, खेल स्टेडियमों, खेल के मैदानों, इनडोर हॉल और प्रशिक्षण सुविधाओं के विकास और उन्नयन, आधुनिक कोचिंग, खेल उपकरण, छात्रवृत्ति, प्रतिभा की पहचान और एथलीटों की सहायता संबंधी प्रावधान सहित खेलों के विकास की जिम्मेदारी मुख्य रूप से संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की है। केंद्र सरकार महत्वपूर्ण कमियों को दूर करके इन प्रयासों में सहायता करती है। इस मंत्रालय में उपर्युक्त के संबंध में राज्य सरकार से ऐसा कोई आकलन प्राप्त नहीं हुआ है। मंत्रालय द्वारा कार्यान्वित खेलो इंडिया स्कीम और राष्ट्रीय खेल विकास निधि (एनएसडीएफ), जिनके तहत खेलों से संबंधित बुनियादी ढ़ाचे के विकास के लिए वित्तीय सहायता प्रदान की जाती है, मांग-संचालित स्कीमें हैं। राज्य/संघ राज्य क्षेत्र सरकारों और अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर उनकी पूर्णता, तकनीकी व्यवहार्यता और स्कीम के तहत धन की उपलब्धता के आधार पर वित्तीय सहायता के लिए विचार किया जाता है। हरियाणा राज्य के हिसार और सोनीपत लोकसभा निर्वाचन क्षेत्रों सहित देश भर में खेलो इंडिया स्कीम और राष्ट्रीय खेल विकास निधि (एनएसडीएफ) के तहत स्वीकृत खेल अवसंरचना परियोजनाओं और उनके लिए स्वीकृत लागत, जारी की गई धनराशि तथा उनकी वास्तविक और वित्तीय प्रगति का विवरण मंत्रालय के डैशबोर्ड पर क्रमशः https://mdsd.kheloindia.gov.in और http://www.nsdf.yas.gov.in/nsdf-glance.html, पर पब्लिक डोमेन में उपलब्ध है।

(ग): धनराशि स्कीम-वार आवंटित और जारी की जाती है न कि राज्य/संघ राज्य क्षेत्र-वार तथा घटक-वार। पिछले तीन वर्षों और वर्तमान वर्ष के दौरान देश भर में खेल विभाग की विभिन्न खेल विकास स्कीमों के तहत आवंटित धनराशि और व्यय का विवरण निम्नानुसार है:

(राशि करोड़ रुपये में)

वित्तीय वर्ष	आवंटित धनराशि	किया गया खर्च
2023-24	2380.86	2329.35
2024-25	2332.50	2136.97
2025-26	2347.14	2228.88
2026-27 (14.07.2026 की स्थिति के अनुसार)	1981.35	367.81

(घ) और (ङ): युवक कार्यक्रम और खेल मंत्रालय हरियाणा राज्य सहित देशभर में खेलों को बढ़ावा देने के लिए निम्नलिखित स्कीमें कार्यान्वित करता है:

i. खेलो इंडिया- राष्ट्रीय खेल विकास कार्यक्रम;

ii. राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;

iii. अंतर्राष्ट्रीय खेल स्पर्धाओं के पदक विजेताओं और उनके कोच को नकद पुरस्कार

iv. राष्ट्रीय खेल पुरस्कार;

v. मेधावी खिलाड़ियों को पेंशन;

vi. खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;

vii. राष्ट्रीय खेल विकास निधि;

viii. भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन; और

ix. राष्ट्रीय खेल विज्ञान एवं अनुसंधान केंद्र (एनसीएसएसआर)।

उपरोक्त स्कीमों का विवरण इस मंत्रालय और भारतीय खेल प्राधिकरण की वेबसाइट पर पब्लिक डोमेन में उपलब्ध है।

सरकार खेलों से संबंधित बुनियादी ढ़ाचे के विकास, एथलीट विकास कार्यक्रमों के विस्तार, प्रतिभा पहचान पहलों और राज्य सरकारों तथा अन्य कार्यान्वयन एजेंसियों से प्राप्त पात्र प्रस्तावों को मौजूदा स्कीमों के तहत समर्थन देकर खेल पारिस्थितिकी तंत्र को सुदृढ़ बना रही है।

PMKVY AND SIDH IN TRIBAL DISTRICTS

***9. ADV. GOWAAL KAGADA PADAVI:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government has reviewed the implementation of schemes such as Pradhan Mantri Kaushal Vikas Yojana (PMKVY) and Skill India Digital Hub (SIDH) in tribal and aspirational districts, particularly in Maharashtra including Nandurbar district;

(b) whether limited vocational training institutes, poor digital infrastructure, weak industry-linked programmes and low placement rates continue to affect skill development outcomes in remote tribal regions and if so, the details thereof;

(c) the details of funds allocated, released and utilised under the said schemes during the last three years and the current year in the said State and districts;

(d) whether delays in implementation, accessibility barriers and low participation of women and tribal youth have been reported under the said schemes and if so, the details thereof; and

(e) the corrective measures taken/being taken by the Government to improve placement- linked skill development and digital training access in tribal districts like Nandurbar?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Ministry of Skill Development and Entrepreneurship (MSDE) has been implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since 2015, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL), to all sections of the society across the country, including in tribal and aspirational districts. The Skill India Digital Hub (SIDH) serves as an integrated digital platform providing access to skill courses, career guidance, apprenticeship opportunities and other skilling-related services. These initiatives are implemented across all States/UTs, including Maharashtra and its tribal districts such as Nandurbar.

PMKVY 4.0 is a demand driven Scheme and skill training centres are accredited and affiliated based on the requirements received from State/ industry/ industry associations/ training providers.

MSDE conducts periodic independent evaluations of PMKVY to ensure quality and accountability. An evaluation by NITI Aayog (October 2020) indicated that approximately 94 percent of surveyed employers expressed willingness to hire more candidates trained under PMKVY. The study also noted that 52 percent of candidates placed in employment or oriented under the Recognition of Prior Learning (RPL) component reported receiving higher salaries or expecting improved earnings compared to uncertified peers. An

independent evaluation of PMKVY 2.0 conducted by the Indian Institute of Public Administration (IIPA) found that about 70.5 percent of surveyed candidates were placed in their desired skill sector.

More recently, an independent third-party impact evaluation of the PMKVY 4.0 has been conducted by Arun Jaitley National Institute of Financial Management (AJNIFM), an autonomous institution of Ministry of Finance, Government of India, across the country including the State of Maharashtra. The Study also covered aspirational and tribal districts. As per the report, PMKVY training has contributed to a measurable shift in employment outcomes for STT candidates. The combined share of employed and self-employed STT respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage point increase. Income-related outcomes also show positive movement, with 41.4% of STT candidates and 48.9% of RPL candidates reporting an increase in income following training and certification. Overall, PMKVY 4.0 has significantly expanded access to formal skill training and certification and has generated measurable improvements in skill confidence, employment participation, and income outcomes for a substantial proportion of beneficiaries.

(c): There is no provision of state-wise or district-wise funds allocation under the scheme guidelines of PMKVY 4.0. Details of fund utilised under PMKVY 4.0 scheme during the last three financial years and the current year (till 30th June, 2026) in the State of Maharashtra and Nandurbar district is as under:

Financial Year	Maharashtra (in crore)	Nandurbar (in crore)
2023-24	32.09	0.11
2024-25	44.44	0.41
2025-26	6.05	-
2026-27 (30.06.2026)	1.01	-

(d): PMKVY 4.0 is a demand-driven scheme designed to benefit all sections of society. The scheme has witnessed significant participation from women, who account for over 54% of the total beneficiaries. Additionally, candidates belonging to the Scheduled Tribes (ST) constitute 6.1% of the beneficiaries under the scheme. The scheme includes a dedicated provision for Special Projects aimed at enhancing the participation of under-represented social groups, including SC, ST, women, and persons with disabilities (PwDs). Special emphasis is placed on empowering women and marginalized communities by facilitating their access to skill development programs. To promote inclusivity and ensure that these groups can participate in training and subsequently access gainful wage or self-employment opportunities, the Scheme provides Boarding and Lodging (B&L) and transport facilities for women, PwDs, and trainees from Special Areas, as defined under the Common Norms, for both within and outside Special Areas. Additionally, conveyance support is permissible for women and PwDs undergoing non-residential training, in accordance with the Common Norms.

(e): The Government is committed to improve employability linkages under PMKVY by fostering demand-driven skilling and close collaboration with the

industries, business associations, and private sector employers. These measures include demand mapping through skill gap studies, District Skill Development Plans (DSDPs), and active collaboration with Sector Skill Councils (SSCs) to design industry-relevant training. Key efforts include organizing industry consultations to gain deeper insights into sector-specific demands and challenges, identifying high-demand and emerging/New Age skill areas, and involving industries as Awarding Bodies. Various industries/ industry bodies like Confederation of Indian Textile Industry, Tamil Nadu Spinning Mills Association, CMR Green Technologies limited, etc. have been engaged for employer-led training projects under the Special Projects component of PMKVY 4.0.

MSDE has launched Skill India Digital Hub (SIDH) a unified platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services to key stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through SIDH, candidates can have access to jobs and apprenticeship opportunities. Further, Kaushal Mahotsav and Pradhan Mantri National Apprenticeship Melas (PMNAMs) have been organized to facilitate the placements opportunities to the certified candidates.

Under the Dharti Aaba – Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) of the Ministry of Tribal Affairs, the Ministry of Skill Development and Entrepreneurship (MSDE) is implementing initiatives to strengthen skill development and entrepreneurship among Scheduled Tribe communities.

National Institute for Entrepreneurship and Small Business Development (NIESBUD), an autonomous organization under MSDE, is implementing the DA-JGUA Project in collaboration with the Ministry of Tribal Affairs and State Implementing Agencies to strengthen Van Dhan Vikas Kendras (VDVKs) through Entrepreneurship Awareness Programmes (EAPs), Entrepreneurship Development Programmes (EDPs), and Value-Added Training (VAT). The project enhances entrepreneurship and value addition in Minor Forest Produce (MFP). In Maharashtra, it is being implemented in the districts of Chandrapur, Gadchiroli, Nashik, and Yavatmal. Under the Jan Shikshan Sansthan (JSS) Scheme, MSDE is establishing 30 Tribal Skill Centres (TSCs) across 30 tribal districts in 15 States and Union Territories, with an approved outlay of approximately ₹81 crore for 2024–25 to 2028–29. The initiative aims to skill around 1.08 lakh tribal beneficiaries, of which 26,498 beneficiaries have been trained during FY 2025–26.

As a special project under PMKVY 4.0, since March 2024, NIESBUD and Indian Institute of Entrepreneurship (IIE) implemented the skilling and entrepreneurship component of PM JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan), a flagship initiative of the Ministry of Tribal Affairs for the socio-economic upliftment of Particularly Vulnerable Tribal Groups (PVTGs). Under the scheme, NIESBUD & IIE facilitated skill and entrepreneurship development through Van Dhan Vikas Kendras (VDVKs) in collaboration with the Tribal Cooperative Marketing Development Federation of India (TRIFED) across 14 States. A total 489 VDVKs have been

operationalized and 38,386 members have been trained under Entrepreneurship Development Programme out which 3624 members have been trained in the state of Maharashtra. In Maharashtra, the project has been implemented in the districts of Chandrapur, Gadchiroli, Nashik, Palghar, Raigad, Thane, and Yavatmal.

In addition, the MSDE has implemented the project “Establishment of Skill Labs and Training of Trainers in 400 Jawahar Navodaya Vidyalayas (JNVs) and 200 Eklavya Model Residential Schools (EMRSs) for Delivery of Skilling Courses”, funded through National Skill Development Fund (NSDF). The EMRSs established by the Ministry of Tribal Affairs, provide quality residential education to Scheduled Tribe (ST) students, particularly those residing in remote and tribal areas. The project aimed to strengthen the reach of vocational education in schools through the establishment of 1,200 vocational skill labs aligned with the CBSE curriculum across selected JNVs and EMRSs, with two skill labs in each school. To ensure the effective delivery of vocational education, the project also included a capacity-building component for 1,200 skill teachers, with two teachers trained per school.

Under PMKVY 4.0, 235 candidates have been trained through six (6) EMRSs promoting the cross-utilization of existing permanent infrastructure in educational institutions for skill development activities.

INCREDIBLE INDIA 2.0 INITIATIVE

***10. DR. PRASHANT YADAORAO PADOLE:**

Will the Minister of **TOURISM** be pleased to state:

(a) the details of strategic focus areas of the Incredible India 2.0 initiative;

(b) the nature of promotional efforts undertaken in recent months, including global events, partnerships and digital campaigns;

(c) the impact of these efforts on strengthening India’s tourism profile and generating interest among foreign tourists;

(d) whether the Government has put in place any evaluation mechanism to measure the effectiveness of Incredible India 2.0; and

(e) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): The Ministry of Tourism promotes India as a holistic tourism destination in overseas markets under the Incredible India brand. Under the Incredible India 2.0 initiative, launched in the Union Budget 2017–18, the focus shifted from general promotion to market-specific, theme-based and digital promotion. The initiative highlights India's diverse tourism offerings such as culture, heritage, spirituality, wellness, yoga, adventure, wildlife, cuisine, luxury and other niche tourism products based on the interests of different international markets.

The Ministry undertakes various promotional activities using digital and social media, Incredible India portal, participation in major international travel fairs and exhibitions, roadshows, destination presentations, familiarisation visits, engagement with the travel trade, and partnerships with technology

platforms, industry stakeholders and content creators. Some of these promotional activities are implemented in coordination with Indian Missions abroad, which facilitate destination promotion, engagement with the local travel trade, media and other stakeholders, and dissemination of Incredible India promotional material in their respective countries.

These initiatives use digital platforms and creative content to promote India's tourism experiences and enhance the visibility of Indian destinations in key international markets.

The Ministry regularly reviews these promotional activities through stakeholder feedback, participation in events and tourism indicators, including International Tourist Arrivals (ITAs). Promotional strategies are updated from time to time in line with changing travel trends to improve outreach and strengthen India's position as a preferred global tourism destination.

SDS 2.0 AND PRASHAD SCHEMES

***11. SHRI SHASHANK MANI:**

SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of projects sanctioned under Swadesh Darshan 2.0 and Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) Schemes along with the total funds sanctioned, released and utilised under the said schemes in the country, State/UT wise, especially in

Uttar Pradesh and Andhra Pradesh during the last five years, year and component-wise;

(b) whether any proposal from Andhra Pradesh are pending for approval under the said schemes and if so, the details thereof;

(c) whether the Government has put in place any monitoring mechanism or outcome indicators to assess the PRASHAD schemes and whether the completed PRASHAD sites have led to an increase in footfall and if so, the details thereof;

(d) the details of footfall recorded at all PRASHAD sites in Andhra Pradesh since their sanction, along with the latest status of each project, site and year-wise;

(e) whether the Government has identified or assessed any heritage, spiritual or cultural destinations in eastern Uttar Pradesh, including Deoria district for integration with the existing Spiritual and Buddhist Tourism Circuits under Swadesh Darshan 2.0 or any other Central tourism scheme; and

(f) whether the Government proposes to improve tourism infrastructure, visitor amenities and last-mile connectivity at such destinations to promote regional tourism, increase tourist footfall and generate local employment and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Ministry of Tourism through its ongoing schemes of Swadesh Darshan 2.0 and ‘Pilgrimage Rejuvenation and Spiritual, Heritage

Augmentation Drive (PRASHAD)' complements the efforts of the State Governments (SGs)/UT Administrations (UTs) by extending financial assistance to them for developing tourism related infrastructure in the country, including the State Government of Uttar Pradesh and Andhra Pradesh.

The Ministry of Tourism revamped its Swadesh Darshan scheme in the form of Swadesh Darshan 2.0 with a destination and tourist centric approach. Under Swadesh Darshan 2.0, projects are sanctioned at destination level in order to provide enhanced tourism amenities and experience to the tourists. The Ministry of Tourism has sanctioned 53 projects under Swadesh Darshan 2.0 scheme having total sanctioned cost of ₹2,207.08 Crore.

Since the launch of the PRASHAD Scheme in January 2015, the Ministry has sanctioned 54 projects in 28 States/UTs with an estimated cost of ₹1726.74 Crore. The details of the projects sanctioned under Swadesh Darshan 2.0 and PRASHAD Scheme during the last five years are given in the enclosed **Statement-I.**

(b): Receiving proposals from the State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

(c) and (d): The Central Sector Schemes of the Ministry of Tourism namely Swadesh Darshan, Swadesh Darshan 2.0 and PRASHAD provides for the development and augmentation of tourism infrastructure which aims to

improve tourism amenities and provide better visitor experience. Although the projects are implemented by the respective State Governments/UT Administrations, the Ministry of Tourism regularly monitors their progress and actively encourages the concerned authorities to complete them within the stipulated timeframe. In order to monitor and expedite progress of the sanctioned projects and to guide the State Governments/UT Administrations, the Ministry of Tourism holds regular review meetings at different levels. In addition, Central Sanctioning and Monitoring Committee and Mission Directorate meetings are also held in accordance with the scheme guidelines.

Further, Ministry of Tourism undertakes third-party impact evaluation of the Central Sector Schemes to assess the outcomes and effectiveness of interventions. As per the Report on Evaluation of Central Sector Scheme PRASHAD by IIM Rohtak in the year 2021, the Scheme has helped in increasing the visitor satisfaction, ease of travel and aesthetical aspects of the selected heritage sites. Also, the report mentioned that the Scheme has led to increase in the positive overall visitor user experience.

The details of footfall recorded at all PRASHAD sites in Andhra Pradesh as furnished by the State Government are given in the enclosed **Statement-II**.

(e): The assessment, identification and subsequent infrastructure development of the destinations is primarily the responsibility of the concerned State Government/UT Administration. However, Ministry of Tourism complements the efforts of tourism infrastructure development by extending financial

assistance to the State Governments/UT Administrations; subject to adherence to scheme guidelines, submission of Detailed Project Reports (DPRs), availability of funds, Government directions, inter-se priority etc. Further, the Ministry of tourism has sanctioned various projects at heritage, spiritual and cultural destinations across the country including in Eastern Uttar Pradesh encompassing Deoria district under the schemes of Swadesh Darshan, Swadesh Darshan 2.0 and PRASHAD to enhance the visitor experience and also to boost tourist visits. The details of projects sanctioned in the State of Uttar Pradesh under the above mentioned Scheme are given in the enclosed **Statement-III**.

(f): The Central Sector Schemes of the Ministry of Tourism namely Swadesh Darshan, Swadesh Darshan 2.0 and PRASHAD aims to enhance the experience of the tourists through availability of well- planned tourism infrastructure enabling tourist convenience, accessibility, cleanliness, last-mile connectivity among others. The development of tourism infrastructure through the above mentioned Schemes is ensured in a holistic manner with the objective of promoting regional tourism, increasing tourist footfall and generating local employment.

STATEMENT-I

The details of projects sanctioned under Swadesh Darshan 2.0 Scheme

(in ₹ Crore)

Sn	State	Destination	Name of the Experience	Major Components	Sanction Date	Sanctioned Cost	Amount Authorized
1	Andhra Pradesh	Bapatala	Development of Suryalanka Beach Experience	Arrival and visitor experience enhancement, shopping street development, parking, canal experience development, tourist amenities at beachside, and others.	29.03.2025	97.52	48.76
2	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	Cave, entrance gate, parking, market street, arrival plaza development, visitor center, cave lighting, projection mapping, and other.	05.03.2024	29.88	14.94
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	entry plaza, tonga drop off and pick up zone, parking area, OAT, signages, toilets, dustbins, souvenir shops, CCTV, amenities for tourist and others.	05.03.2024	18.48	9.24

4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	entry plaza, drop off and pick up zone, signages, ticket area, tourist amenities, wayfinding, adventure activity zone, accommodation, pathways, promenades, camping, CCTV, souvenirs shops and others.	05.03.2024	12.75	6.38
5	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	drop off and pick up zone, tourist information kiosks, ticket counter, souvenir shops, information panel, way findings, toilets, drinking water kiosks, rented cycles, eco cottages, camping spaces and luxury tented accommodation.	05.03.2024	14.02	7.01
6	Assam	Kokrajhar	Kokrajhar Wetland Experience	parking, e-rickshaw stand, battery operated carts, ticketing, tourist amenities, audio guides, wayfinding, eco cottages, restaurant, watch tower, viewing deck, jetty, CCTV, interpretation	05.03.2024	26.68	13.34

				center, etc.			
7	Assam	Jorhat	Reimagining Cinnamara Tea Estate	entry gate, parking, battery operated carts, information center, ticket counter, digital gallery, guided tours, wayfinding, seating areas, toilets, dustbins, cottages, glamping, souvenir shops, restaurant, tea tasting kiosk, CCTV, drinking water kiosk etc.	05.03.2024	23.88	11.94
8	Bihar	Bodh Gaya	Development of the Buddhist Meditation & Experience Centre, Bodh Gaya	meditation centre and service block building, site development, landscaping, water storage, etc.	29.03.2025	165.44	16.54
9	Chhattisgarh	Kawardha	Bhoramdeo Corridor Development, Kawardha	Bhoramdev Temple, beautification of Cherki Mahal and Madwa Mahal, Development works at Ram Chuwa Temple and Saroda Dam.	29.03.2025	146.00	14.6
10	DNHDD	Daman	Daman Convention Centre	Convention center civil work, safety works, services, interiors and external development.	29.03.2025	147.13	-

11	Goa	Porvorim	Porvorim Creek Experience	Tourist Facilitation Center, fish angling deck, food kiosks, tourist amenities, EV charging, Torda Lake Development, Creek Promenade at Torda, Ambrina and Paitona and others.	20.08.2024	24.07	12.04
12	Goa	Colva	Colva Beach Experience	Arrival Plaza, parking, Hawker zone, shopping area, gazebos, tourist security block, CCTV, signages, street furniture and others	20.08.2024	19.89	9.95
13	Haryana	Panchkula	Development of Adventure Tourism Hub at Tikkar Taal and Adventure Park	Parking, ticket counter for adventure park, food kiosks, toilet block, restaurant, glass observatory, gazebos, haunted house, swiss tents, viewing tower, OAT, lighting and illumination, etc.	29.03.2025	26.68	2.67
14	Haryana	Panchkula	Rejuvenation of Yadavindra Garden	Parking, lighting, illumination, shops, ticket counter, conservation of sheesh mahal, Rang Mahal, Rani Mahal, convention	29.03.2025	65.82	6.58

				center, roof top restaurant, revival of fountain, CCTV, etc.			
15	Himachal Pradesh	Chintpurni	Development of Maa Chintpurni Devi Temple, Una	Q-Complex with Pilgrimage Facilities for Darshan, Covered pathway at Temple Level, R.O. Plant & Drinking Water Facility for Q-Complex, Solid Waste Management Bins Informational Indoor Signages LED Façade Illumination for Q-Complex, LED Lighting around Complex Exterior, Temple Pious Waste to Havan Samagri, Wayfinding External Signages etc	04.07.2025	56.26	5.63
16	Karnataka	Mysuru	Ecological Experience Zone	Entry Plaza, Eco Tower, Eco Bridge, Lake Walk, Canopy Walk, Food Plaza & Kiosks, Rope Bridge, and digital installations.	05.03.2024	18.48	1.85
17	Karnataka	Mysuru	Tonga ride Heritage experience	Tonga Stand, Horse stable, and digital	29.02.2024	2.72	0.27

			zone	interventions			
18	Karnataka	Hampi	Setting up of 'Traveller nooks'	travelers Nook (Tourist Convenience) of three categories Noble, Royal, and imperial and digital installations.	29.02.2024	25.64	2.56
19	Kerala	Alappuzha	Alappuzha: A Global Water Wonderland	beach front development, walkways, parking, seatings, parking, signages, event spaces, CCTV, boat jetty development, public amenities, international cruise terminal development, etc.	29.03.2025	93.18	46.59
20	Kerala	Malampuzha	Enhancement of Tourist Experience at Malampuzha Garden and Leisure Park	Malampuzha garden redevelopment, theme parks, water fountains, recreational zone, Governor seat, amusement park, zen bloom park, caravan park, CCTV, etc.	29.03.2025	75.87	37.94
21	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	Pedestrian bridge, upgradation of interpretation center, public spaces, board walkways, watch tower, digital kiosks, signages,	05.03.2024	13.81	6.91

				etc.			
22	Ladakh	Leh	Julley Leh Biodiversity Park	entry gate, parking, ticket counter, information center, biodiversity zone interpretation center, tourist facilities, e-buggy stand, cycle tracks, battery operated carts, rented cycles, toilets, souvenir shops, food courts, restaurant, boating facility, etc.	05.03.2024	23.17	2.32
23	Ladakh	Kargil	Exploring LOC & Hundarman village Exp	parking, pergola, ticket counter, waiting area, tourist amenity center, promenade, hanging bridge, rope bridge, siganges, seating, toilets, drinking water facility, glamping tent, café, apple orchard experience, open museum, CCTV,, lighting, audio guides, etc.	05.03.2024	11.91	5.96

24	Lakshadweep	Bangaram	Development of Eco-Retreat, Adventure, Beach and Mice Experience at Bangaram	Eco huts, wellness center, convention hall for MICE, visitor holding area, scuba dive center, water sports center, dormitory, canteen, play area, CCTV, wayfinding, tourist facilities, etc.	29.03.2025	81.18	8.12
25	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	Arrival, Parking & traffic management at arrival area, On-Site Ticketing and holding area, provision for interpretation centre, guided tours, audio guides, information, signages, wayfinding, Public Conveniences, Souvenir and Other Retail, Food & Beverage, etc.	05.03.2024	27.22	13.61
26	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	Arrival, Parking & traffic management at arrival area, On-Site Ticketing and holding area, Interpretation Facility, Public Conveniences, Souvenir & Other Retail, Food & Beverage	29.02.2024	16.74	8.37

27	Madhya Pradesh	Datia	Development of Pitambara Peeth Datia	Visitor Amenities (Gardens, Toilets & Drinking Water Facilities), Interpretation Centre (Dharmik Smriti Mandir ki Yatra), Smart Display Systems, Rotary Development, Multi-Level Parking Complex with Commercial Shops, Open and Covered Pedestrian Walkways, Informatory and Directional Signages etc.	14.07.2025	44.24	22.12
28	Maharashtra	Pune	Shivshrusthi Theme Park	replica of Lohagad fort, Attraction Centre which offers immersive and educational experiences through interactive simulations and historical recreations, Tatbandhi featuring a 1.5 km-long pier-like boundary encircling the entire complex.	21.09.2024	75.47	37.74
29	Meghalaya	Sohra	Waterfall Trails Experience	nature trails, Ticket Kiosk & Shops, Toilet Blocks, Parking, Pedestrian	05.03.2024	27.61	13.81

				bridges, Signages & Street Furniture, Sit out decks, etc.			
30	Meghalaya	Sohra	Meghalayan Age Cave Experience	Meghalayan Age Experience Gallery, Arrival, Pick Up & Drop Off Junction, Roads, Soft scaping, etc.	04.03.2024	32.45	16.23
31	Mizoram	Champhai	Eco Resort Experience at Keilungliah, Zote, Ngur & Mualbuhvum, Champhai	Cosmos flower plantation & Horticultural, Walkway, Boating Deck, Cottages, cafeteria, Conference Hall, Water Sports facilities, Souvenir Shops, etc.	29.03.2025	38.85	19.43
32	Mizoram	Champhai	Heritage and Cultural Centre, Champhai	Multi-Purpose Hall, Meeting Room, Reception & Business Lounge, cafeteria, Viewing Deck, Public Convenience, Landscaping, etc.	29.03.2025	33.87	16.94
33	Mizoram	Aizawl	Construction of Conference Centre	Main Building and Associated Services Dormitory Accommodation Facilities Staff Quarters Internal Roads and Parking Infrastructure Site Development, Retaining Wall &	10.11.2025	99.71	49.86

				Rainwater Harvesting System Landscaping, Footpaths and Street Lighting Interior Furnishing, Artworks and Other Supporting Infrastructure			
34	Nagaland	Chumoukedima	Adventure Tourism Experience at Jacob Village, Chumoukedima	Ticketing Area/Reception, Log Huts, Watch Tower, ZiP Line, Bamboo Picnic Hut, Craft Haat, Souvenir Shop, Cafeteria, Adventure Equipment, Parking, Toilet, etc.	29.03.2025	32.54	16.27
35	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	Visitor Area, Souvenir Shop, Convenience Kiosks, Viewpoint, Trekking Route, Parking, Toilet, etc.	20.08.2024	7.87	3.94
36	Nagaland	Chumoukedima	Tribal Cultural Experience at Midway Retreat	Bamboo cottages, Souvenir Shop & Local Marketing Stall, Cafeteria, Tribal showcase area, Ticket Counter, Open Air Theatre, Picnic Huts, Toilets, etc	05.03.2024	21.57	10.79

37	Puducherry	Karaikal	Karaikal beach and waterfront experience	Parking, Glamping, Retail & Food, Tourist Facilitation center & Artificial Surfing Area, Public Amenities & Utilities, Interactive Portal, Selfie Point, Children's Play Area, etc.	05.03.2024	20.3	-
38	Punjab	Amritsar	Border Tourism Experience at Attari	Entrance Gate, Mural & Vehicular check post, Registration / information Counter, Signage Boards and Maps, Toilet blocks, Medical Facility, Dustbins, etc, Public Announcement system, Parking with boom barrier, Digital Kiosks for registration, Immersive Gallery, etc	20.08.2024	25.91	2.59
39	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	Arrival, Parking & traffic management, Ticketing, interpretation Facility, information, Signages, Wayfinding, Public Conveniences, Souvenir & Retail,	05.03.2024	19.56	1.96

				Food & Beverage, Accommodation, etc.			
40	Rajasthan	Sikar	Development works at Shri Khatu Shyam Ji Temple (Sikar)	Interpretation Centre (Digital Museum/display), Katha Pandal, Open Air Theatre, Sound & Light Show, Mela Ground, Cafeteia, Parking, Food Court, Toilet, Signage etc.	29.03.2025	87.87	8.79
41	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	Parking and Entry Plaza, Website Development for online ticketing, interpretation Centre & Ticketing Area, Ghat development and & Aarti platform, Signages and wayfinding, Toilets and Shower Area, Bhoianalaya and Tourist Amenities, Boat and Jetty, etc.	29.02.2024	21.65	2.17

42	Rajasthan	Bikaner dist.	Development Works at Shri Karni mata mandir, Bikaner	Tourist Facilitation Centre Mela Ground Development Covered Temple Pathway Parking Infrastructure Pathway & Approach Road Development Open Air Theatre (OAT) Shops & Kiosks Public Amenities and Visitor Facilities Signages & Wayfinding Infrastructure Electrical, CCTV & Digital Display Infrastructure	14.07.2025	22.58	11.29
43	Rajasthan	Malaseri Dungari (District Bhilwara)	Development of Malaseri Dungri, Bhilwara District	Entrance & Site Development Infrastructure Parking Facilities Landscaping & Site Beautification Bhojanshala and Kitchen Facilities Multipurpose Building (Meditation Hall, Katha Pandal, Conference Hall & Interpretation Centre) Sabhasthal Ground and Stage Waiting Hall	14.07.2025	48.73	24.37

				Open Air Theatre Internal Roads & Temple Connectivity Infrastructure Boundary Wall Development Healthcare Centre Public Amenities and Visitor Facilities Signages & Wayfinding Infrastructure Internal & External Electrical Works CCTV Surveillance & Networking Infrastructure			
44	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	Himalayan Wellness Centre, Village Trek, etc.	05.03.2024	15.41	7.71
45	Sikkim	Gangtok	Gangtok Cultural Village	Ethnic Entry Gateway, Dropoff, pick up point & Entrance Plaza, interpretation Centre, walkways, Sikkim Organic Haat, Restaurant, Landscaping, etc.	29.02.2024	22.6	11.3
46	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	Entrance Gate, Arrival Plaza, Parking, Toilet, Interpretation Centre, Cafeteria & Souvenir Shops, Beach Facilities & Utilities, etc.	29.02.2024	30.02	-

47	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	Glamping, Parking, E-Vehicle and cha rging station, Cycles and cycle parking, etc	05.03.2024	38.01	19.01
48	Telangana	Bhongir	Bhongir Fort Experiential Zone	Entrance Plaza, Site improvement & tourism amenities Development, Restoration of Heritage structure, Development of Ropeway, etc.	29.02.2024	56.82	5.68
49	Tripura	Agartala	Tripura Heritage Village & Sangeet Experience at Agartala (Phase-1 &2)	Restaurant, Tribal Huts/Log Huts, Retail outlets, Projection Mapping, Information Kiosk, Gazebo, Website & App, Garden Café, Musical Interpretaion Block, Landscaping, Toilet, etc.	29.03.2025	48.95	24.48
50	Uttar Pradesh	Naimisaranya	Vedic-wellness Experience	Tourist node, Vedic trail, Decks, Jetty, Light & Sound Show, etc.	05.03.2024	17.8	-
51	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Experince	Tourist Information Centre + AR/VR facility, Azad Memorial Plaza upgradation, landscaping, Adventure Park, Travelers' nook,	05.03.2024	14.52	1.45

				Bus, Parking, Toilet, etc.			
52	Uttarakhand	Champawat	Tea Garden Experience	Entry Plaza, Tea Experience, Jungle Story Trail, Eco Stays, Curation of Tea Museum, etc.	05.03.2024	19.89	1.99
53	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	Visitor's Center, Haat & Café, Cottage with Restaurant, Cottages, Toilet Block, Curation of Visitor Centre & Audio Guides, etc	05.03.2024	17.86	1.79
					Total	2207.08	645.83

The details of projects sanctioned under PRASHAD Scheme in last 5 years

(in ₹ Crore)

Sn	State/UT	Project Name	Major Components	Sanction Year	Approved Cost	Amount Authorized
1.	Andhra Pradesh	Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam in Vishakhapatnam Temple	• Pilgrimage Facilitation Centre • Ghat road development (Viewpoints & parking with watch towers, Upgradation of steps) • Temple Amenities and infrastructure with Amphitheater(Illumin	2022-23	54.04	27.37

			ation, Development of steps, Parking, Yagyashaala) ● Kitchen mechanization ● Multipurpose hall ● Pan area Development (Multimedia centre with Augmented Reality setup, Electric mini vans, Signage, Baggage screening, Door Fame Metal Detector ● New Ghat Road Entrance (Site Infra Development With 315 Running meter of Storm Water Drain)			
2.	Andhra Pradesh	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	● Construction of Annadanam Dining hall ● Construction of queue complex ● Retainingwall ● Infrastructure on Satyagiri hill (Toilet blocks, electrification, Water supply and sanitary works, solar lights, landscaping, drinking water ATM) ● STP of 0.5 MLD	2024-25	25.33	13.79

			capacity ● Electric transport (Electric vans, EV buggy, electric charging stations) ● Fire Fighting and Safety System			
3.	Bihar	Development of Aami Mandir, Dist.- Saran	• Shops & Kiosks, • Ghat Extension and Viewing Decks • Colonnade & High Plinth, • Parking and associated amenities, • Widening of Approach Road along with drains and utility ducts • Solar Streetlights.	2024-25	13.29	-
4.	Goa	Development of Bom Jesus Basilica	● Illumination	2024-25	16.46	5.27
5.	Gujarat	Development of Pilgrimage Facilities at Ambaji Temple, Banaskantha, Gujarat	● Intervention at Ambaji temple (TFC, Approach Road, Pathway, Parking, Toilet block, Drainage) ● Approach road to Gabbar Hill (Toilet block, Stone pathway, drinking water facility, Shaded resting areas, Electrical	2022-23	50	30

			work, Signage) ● CCTV, Public announcement system			
6.	Karnataka	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple, Mysuru	● Development at Chamundi Temple Premises (Queue Mandapam Stretch, Multipurpose Area & Stage, Cloak room, Illumination) ● Pilgrimage Facilities development at Mahisasura plaza(Amenities block, Entrance stone arch, Illumination) ● Development at Devikere (Handrails for entire steps, Steps and mandapa beautification) ● Nandi Statue Pavilion Development(Queue Mandapam, Paver area development) ● Devi Pada Redevelopment (Steps and mandapa beautification, Handrails for entire steps) ● CCTV, Public Announcement System, Metal	2023-24	45.38	13.33

			Detector, Bag Scanner, People Counter Solutions.			
7.	Karnataka	Development of Sri Renuka Yallamma Temple, Saundatti, Belagavi	• Construction of Pilgrim Arrival Centre • Construction of Waiting area for Pilgrims • Pilgrimage Information Centre (3 nos.) • Construction of Canteen or Cafeteria • First Aid Centre for Pilgrims • Construction and Installation of Sewage Treatment Plant (2 nos.) • External Plumbing from toilet to STP • Solar Pannel Installation • Smart Display • Informational and Directional Signages • Landscaping ● Pathways	2024-25	18.37	-
8.	Karnataka	Development of Papnash Temple, Bidar District	• Shoe Stand Area, Cloak room and toilet block • Development of Parking Area • Jatra Complex	2024-25	22.25	6.30

			(Prashad Shops) • Changing Rooms near Pond • Upgradation of Pond Area • Prasada Nilaya • Cultural and Recreation Centre • Public Convenience • Anna Dasoha Building • 1 Lakh Liters Capacity Water Tank & Pump house • Steps & Walkways • Landscape work • Main Entrance gate • Construction of Compound Wall and Barbed Fencing • STP unit and Plumbing Works • Signage Boards • CCTV System			
9.	Mizoram	Development of Infrastructure for Pilgrimage and Heritage Tourism in the State of Mizoram	● Heritage Congregation Centre, Aizwal ● Prayer Mountain, Zuangtai (PFC with viewing gallery, signage, Multipurpose Hall & kitchen) ● Development at	2022-23	44.89	35.54

			Khuangchera Cave (PFC, Safety equipment required for visiting the cave) ● Development at Kalvari Tiang, Aizwal (Protective railing, PFC, Lighting, Rain shelter, Signage, Wooden benches) ● CCTV			
10.	Mizoram	Development of Basic Amenities under PRASHAD scheme in Vangchhia, Champhai district	• Vangchhia Cultural & Heritage Centre • Parking • Rainwater Harvesting Tank • Compound Wall • Gate with Security Cabin • Gate Door • Security Cabin • 3D Signage • Waste Collection & Disposal (Mention Volume) • Solar Streetlights • Benches ● Interpretative Signage	2024-25	5.47	1.56
11.	Nagaland	Development of Pilgrimage Tourism Infrastructure at Zunheboto	● Naga Entrance Gate ● Pilgrimage Facilitation Centre ● Illumination of Sumi Baptist Church ● Multilevel Car Parking	2022-23	18.18	15.45

			• CCTV Surveillance System			
12.	Punjab	Development of Chamkaur Sahib at Rupar, Punjab	• Development of Tourism Infrastructure at Gurdwara Shri Katalgarh Sahib (Façade lighting, Construction of Kitchen, Interpretation centre, Parking, Façade development) • Development of Walkways with embankment on the banks of the canal from Theme Park to Heritage guest house • Development of Tourism Infrastructure at Gurudwara Shri Garhi Sahab, Gurudwara Sri Damdma Sahib, Gurudwara Sri Raniitgarh Sahib, Gurudwara Sri Tarri Sahib • Development of Passenger Terminal & associated infrastructure • CCTV	2021-22	30.52	23.80

13.	Puducherry	Development of Pilgrim Facilities & Tourist attractions for Sri Dharbaranyeswarar Temple & Spiritual Park at Thirunallar	● Integrated Pilgrim Plaza ● Closed Parking (Foundation + GF) & Open parking development ● Battery Operated vehicle – 10 Nos ● Direction Boards on the roads & Junctions 3.6 x 2.4m ● Information Boards at Destinations 3.6 x 2.4m ● Charging Station Board 0.9 x 1.2m ● CCTV Surveillance System with Control room & Audio Announcement System ● Automatic Boom barrier and Entry / Exit Passes at Parking ● Entrance & Exit Control Software for Boom Barrier ● Incinerator Plant	2024-25	25.94	0
14.	Tamil Nadu	Development of Navagraha Temple Circuit (8 Temples)	• Waiting Lounge (3 Nos) • Cloak Room (Type B) • Toilet (Type B) • Padithurai (Ghats) • Pedestrian	2024-25	40.94	11.75

			Pathway • Parking Pavement • Lawn & Planter Arrangements • Provision for Navagraha celestial Park • Rainwater Harvesting • External Lighting Arrangements • Provision for Directional Signage, Seating, Drinking water, trash receptacles			
15.	Telangana	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple, Mulugu	● Interpretation Centre ● Amphitheater ● 4D Movie Hall ● Sculpture Park ● Lakefront Development ● Bus and car Parking Area ● CCTV Surveillance System	2022-23	62	32.73
16.	Telangana	Development of Pilgrimage Infrastructure at Bhadrachalam, Bhadradri, Kothagudem District	● Development works at Main Temple (Change of flooring, MS roofing structure, Mechanization for Prasadam production) ● Development around Main Temple (Approach Road,	2022-23	41.38	16.30

			Pilgrim amenities centre, Ghat area development- Changing room, Toilet, Jetty) ● Town Entrance (Entrance bridge, Washroom & canteen complex, Compound wall, Chain link fencing, Battery operated cars) ● Development works at Parnasala and Seethamma Vaagu (Pilgrim amenities centre, Street light, Kiosks, Foot over bridge, Toilet) ● Allied development works (Street lighting, Signage, CCTV)			
17.	Telangana	Development at Goddess Renuka Yellamma Devasthanam, Balkampet, Hyderabad	• Annadanam Building • Mechanical, Electrical and Plumbing Services for Annadanam Building • CCTV Surveillance (Including Internal & External) • DG Set for Lifts Operation	2024-25	4.22	1.09

18.	Uttarakhand	Augmentation of Pilgrimage Infrastructure Facilities and Gangotri and Yamunotri Dham	• Development at Gangotri Temple (Entry gate, LED illumination, public amenities, solid waste management system, covered polycarbonate roof) • Development at Yamnotri(LED illumination, Solar LED street lights, Solid waste management plant, approach road from Jankichatti to Kharsali) • Dynamic crowd management system, public digital address system, CCTV	2021-22	54.36	10.22

STATEMENT- II

The details of footfall recorded at PRASHAD sites project-wise and year-wise

Sl. No.	Project Name	Year	Footfall
1	Development of Amaravati as Pilgrimage Tourist Destination – Sri Amaralingeswara Swamy temple	2022	4,73,620
		2023	4,81,506
		2024	6,28,149
		2025	6,25,126
		2026 (Up to June)	3,45,126
2	Development of Srisailam Temple in Kurnool	2022	39,77,510

	District	2023	39,57,032
		2024	69,03,564
		2025	62,40,665
		2026 (Up to June)	17,03,266
3	Development of Sri Varaha Lakshmi Narasimha Swamy Temple, Simhachalam	2022	36,76,656
		2023	48,11,939
		2024	56,05,595
		2025	62,55,671
		2026 (Up to June)	42,73,410
4	Development of Pilgrimage Infrastructure in Annavaram Temple Town	2024	49,76,491
		2025	55,73,669
		2026 (Up to June)	39,01,569

STATEMENT- III

The details of projects sanctioned in Uttar Pradesh under PRASHAD Scheme

Sr. No.	Project Name	Amount Sanctioned (In ₹ Crore)
1.	Development of Varanasi – Phase –I	18.73
2.	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	10.98
3.	River Cruise Tourism in Ganga, Varanasi	9.02
4.	Construction of Tourist Facilitation Centre at Vrindavan	9.36
5.	Development of Varanasi – Phase –II	44.60
6.	Development of Infrastructure facilities at Govardhan	37.59

The details of the projects sanctioned under Swadesh Darshan Scheme in Uttar Pradesh

Sr. No.	Circuit/Year	Name of the Project	Amount Sanctioned (In ₹ Crore)
1.	Buddhist 2016-17	Development of Srawasti, Kushinagar, & Kapilwastu	87.89
2.	Ramayana 2016-17	Development of Chitrakoot and Shringverpur	69.45
3.	Spiritual 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh Kausambi-Mirzapur-Gorakhpur-Domariyaganj-Basti-Barabanki-Azamgarh-Kairana- Baghpat-Shahjahanpur	71.91
4.	Spiritual 2016-17	Development of Bijnor-Meerut- Kanpur- Kanpur Dehat- Banda-Ghazipur- Salempur -Ghosi- Balia-Ambedkar Nagar- Aligarh-Fatehpur- Deoria- Mahoba- Sonbhadra-Chandauli-Mishrikh-Bhadohi	67.51
5.	Heritage 2016-17	Development of Kalinjar Fort (Banda)- Maghar Dham (Sant Kabir Nagar)- Chauri Chaura, Shaheed Sthal (Fatehpur)- Mahuar shaheed Sthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
6.	Ramayana 2017-18	Development of Ayodhya	127.21
7.	Spiritual 2018-19	Development of Jewar-Dadri-Sikandrabad-Noida-Khurja-Banda	12.03
8.	Spiritual 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30

The details of the projects sanctioned under Swadesh Darshan 2.0 in Uttar Pradesh

Sr. No.	Destination	Name of the Experience	Amount Sanctioned (In ₹ Crore)
1.	Naimisaranya	Vedic- wellness Experience	17.8
2.	Prayagraj	Azad Park and Dekho Prayagraj Trail Experince	14.52

The details of the projects sanctioned under Challenge Based Destination Development (CBDD) in Uttar Pradesh

Sr. No.	Destination/Category	Name of the Experience	Sanctioned Cost (In ₹ Crore)
1.	Mahoba (Culture & Heritage)	Development of Cultural Landscape at Mahoba	24.98

The details of the projects sanctioned under special assistance to states for capital investment (SASCI SCHEME) in Uttar Pradesh

Sr. No.	Name of the Project	Amount Sanctioned (In ₹ Crore)
1.	Development of Bateshwar in District-Agra	74.05
2.	Integrated Buddhist Tourism Development in Shrawasti	80.24

FUNDS FOR ENVIRONMENTAL AND CLIMATE CHALLENGES

***12. SHRI GURMEET SINGH MEET HAYER:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of the total budgetary outlays and institutional funds allocated by the Central Government to mitigate critical environmental and climate challenges during the last five year, scheme-wise;

(b) whether the Government has compiled a comprehensive mapping or vulnerability profiling of ecological degradation and if so, the details thereof, State-wise; and

(c) the details regarding data on the quantum of performance-linked fiscal grants disbursed under the National Clean Air Programme (NCAP) and Finance Commission frameworks that are contingent upon tangible, data-backed improvements in ambient air, water and land quality indexes, State-wise?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV):

(a) and (b): The details of scheme-wise total budgetary outlays of the Ministry of Environment, Forest & Climate Change to mitigate critical environmental and climate challenges during the last five year, scheme-wise are given in the enclosed **Statement-I**.

Ecological Degradation is a multisectoral subject involving various stakeholders and is caused by multiple factors- natural and anthropogenic. Government has a robust national framework for mapping and monitoring of ecological degradation using satellite remote-sensing, Geographic Information System (GIS) and field-based observations. Various organisations under Government such as Space Applications Centre (SAC), National Centre for

Coastal Research and Geological Survey of India etc. are engaged in vulnerability assessment due to ecological degradation.

Forest Survey of India (FSI) under Ministry of Environment, Forest & Climate Change carries out the assessment of forest and tree cover of the country biennially and the findings are published in the India State of Forest Report (ISFR). The forest cover assessment is a wall-to-wall mapping exercise based on remote sensing supported by intensive ground verification and field data from the National Forest Inventory. ISFR 2023 provides State/UT-wise information on forest cover, tree cover, mangrove cover, growing stock, carbon stock, forest fire monitoring and changes in forest cover, which constitute important indicators for assessing the ecological status of forests.

The Report contains State/UT-wise assessment of forest and tree cover and changes therein, which serve as an important scientific basis for identifying areas requiring conservation, restoration and sustainable forest management interventions. The State/UT-wise assessment of forest and tree cover is given in the enclosed **Statement-II.**

(c): Government launched National Clean Air Programme (NCAP) to improve air quality across 130 cities in 24 States/UTs through a comprehensive, integrated and collaborative approach by involving Central Govt., State Govt. and urban local bodies.

Air quality performance based incentive grant of Rs. 16423.56 crore has been released to 130 cities under National Clean Air Programme for

implementation of air quality improvement measures through city action plans. The details of the funds provided for 130 cities are as below:

(i) Rs. 13,561.52 crores released to 48 Million-Plus Cities/ Urban Agglomeration through XVth Finance Commission Million-Plus Cities Challenge Fund during FY 2020-21 till FY 2025-26;

(ii) Rs. 2,862.04 crore to the 82 non-attainment cities though Central Sector Scheme ‘Control of Pollution’ of MoEF&CC during FY 2019-20 till FY 2025-26. State-wise details of funds provided under NCAP, are given in the enclosed **Statement-III**.

The focused actions by 130 cities under NCAP have shown positive results with 108 cities showing reduction in PM10 concentration in 2025-26 with respect to 2017-18, 46 cities have shown reduction in PM10 levels by more than 20% with respect to base year 2017-18 and 26 of these cities have achieved a reduction of more than 40%. A total of 14 Cities have met NAAQS and have PM10 Concentrations less than 60 µg/m3. Details of air quality improvement in 130 cities are given in the enclosed **Statement-IV**.

STATEMENT-I

Ministry of Environment, Forests & Climate Change: Budgetary Outlay of Schemes for last five years

(Rs. in Crores)

Sl No.		2021-22	2022-23	2023-24	2024-25	2025-26
	Scheme / Organisation	Revised Estimates	Revised Estimates	Revised Estimates	Revised Estimates	Revised Estimates
I	**Central Sector Schemes**					
a	Environmental knowledge and capacity Building	65.00	86.57	75.00	99.94	68.96
b	Environmental Protection, Management and Sustainable Development	136.00	93.00	0.00	0.00	0.00
c	National Coastal Management Programme	100.90	4.00	43.30	8.00	7.56
d	Decision Support System for Environmental Awareness, Policy, Planning and Outcome Evaluation (Environment Education, Awareness, Research and Skill Development)	108.00	36.70	80.00	65.00	75.00
e	Control of Pollution	390.10	600.00	847.50	858.00	1300.00
	Total - Central Sector Scheme	**800.00**	**820.27**	**1045.80**	**1030.94**	**1451.52**
II	**Centrally Sponsored Scheme**					
a	National Mission for a Green India	255.00	214.18	160.00	160.00	95.70
b	Integrated Development of Wildlife Habitat	363.00	305.00	350.00	400.00	265.57
c	Conservation of Natural Resources and Ecosystems	52.00	30.00	25.00	30.00	30.48
	Total - Centrally Sponsored Scheme	**670.00**	**549.18**	**535.00**	**590.00**	**391.75**
	Scheme Total	**1470.00**	**1369.45**	**1580.80**	**1620.94**	**1843.27**

STATEMENT- II

State/UT wise forest and tree cover as per ISFR 2023

(Area in Square kilometre)

S.No.	State /UT	Geographical Area (GA)	Forest Cover and Tree Cover	Percentage of forest and tree cover
1	Andhra Pradesh	1,62,922.57	35,424.98	21.74
2	Arunachal Pradesh	83,743.22	67,083.20	80.11
3	Assam	78,438.00	30,415.01	38.78
4	Bihar	94,163.00	9,902.66	10.52
5	Chhattisgarh	1,35,192.00	62,350.45	46.12
6	Delhi	1,483.00	371.31	25.04
7	Goa	3,702.00	2,523.54	68.17
8	Gujarat	1,96,244.00	21,648.93	11.03
9	Haryana	44,212.00	3,307.28	7.48
10	Himachal Pradesh	55,673.00	16,435.42	29.52
11	Jharkhand	79,716.00	27,403.33	34.38
12	Karnataka	1,91,791.00	47,033.42	24.52
13	Kerala	38,852.00	24,965.30	64.26
14	Madhya Pradesh	3,08,252.11	85,723.58	27.81
15	Maharashtra	3,07,713.00	65,383.41	21.25
16	Manipur	22,327.00	16,795.28	75.22
17	Meghalaya	22,429.00	17,687.40	78.86
18	Mizoram	21,081.00	18,558.26	88.03
19	Nagaland	16,579.00	12,616.49	76.10
20	Odisha	1,55,707.00	58,597.01	37.63
21	Punjab	50,362.00	3,321.24	6.59
22	Rajasthan	3,42,238.99	27,389.33	8.00
23	Sikkim	7,096.00	3,406.73	48.01
24	Tamil Nadu	1,30,060.00	31,820.94	24.47
25	Telangana	1,12,122.44	24,696.70	22.03
26	Tripura	10,486.00	7,832.33	74.69
27	Uttar Pradesh	2,40,927.56	23,996.72	9.96
28	Uttarakhand	53,483.36	25,534.97	47.74
29	West Bengal	88,752.00	19,770.45	22.28
30	A & N Islands	8,249.00	6,759.89	81.95

S.No.	State /UT	Geographical Area (GA)	Forest Cover and Tree Cover	Percentage of forest and tree cover
31	Chandigarh	114.00	46.18	40.51
32	Dadra & Nagar Haveli and Daman & Diu	602.00	262.45	43.60
33	Jammu & Kashmir	2,22,236.00	25,013.36	12.69
34	Ladakh		3,178.94	
35	Lakshadweep	29.63	27.26	92.00
36	Puducherry	490.00	73.20	14.94
Total		**32,87,468.88**	**8,27,356.95**	**25.17**

STATEMENT- III

State wise fund released in 130 cities of NCAP during FY 2019-20 till FY FY 2025-26

(₹ in crore)

S. No.	State	Funds released under XVFC	Fund released under CP Scheme	Total Fund Released
1	Andhra Pradesh	399.97	153.66	553.63
2	Assam	-	171.66	171.66
3	Bihar	318.99	78.51	397.5
4	Chandigarh	-	46.75	46.75
5	Chhattisgarh	332.42	22.47	354.89
6	Delhi	-	81.35	81.35
7	Gujarat	1534.38	12	1546.38
8	Haryana	138.97	-	138.97
9	Himachal Pradesh	-	25.73	25.73
10	Jammu & Kashmir	-	223.7	223.7
11	Jharkhand	489.12	6	495.12
12	Karnataka	535.1	90.84	625.94
13	Madhya Pradesh	934.64	107.51	1042.15
14	Maharashtra	2539.42	283.76	2823.18

15	Meghalaya	-	13.09	13.09
16	Nagaland	-	31.13	31.13
17	Odisha	-	149.99	149.99
18	Punjab	260.62	177.86	438.48
19	Rajasthan	747.91	81.91	829.82
20	Tamil Nadu	788.24	19.21	807.45
21	Telangana	715.9	23.77	739.67
22	Uttar Pradesh	2592.24	840.36	3432.6
23	Uttarakhand	-	120.81	120.81
24	West Bengal	1233.6	99.97	1333.57
Total		**13561.52**	**2862.04**	**16423.56**

STATEMENT- IV

Improvement in PM10 concentrations of 130 Cities under NCAP in FY 2025-26 w.r.t. FY 2017-18

State	Sl. No.	Cities	2017-2018 Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	2025-26 Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	% improvement in 2025-26 w.r.t. FY 2017-18
Andhra Pradesh	1	Vijayawada	91	66	27.5
	2	Nellore	64	50	21.9
	3	Rajahmundry	85	67	21.2
	4	Ananthpur	78	64	17.9
	5	Kurnool	79	65	17.7
	6	Eluru	72	62	13.9
	7	Kadapa	75	65	13.3
	8	Ongole	65	61	6.2
	9	Chittoor	70	67	4.3
	10	Guntur	66	68	-3.0
	11	Vizianagaram	72	76	-5.6
	12	Srikakulam	69	75	-8.7
	13	Visakhapatnam	76	119	-56.6

State	Sl. No.	Cities	2017-2018 Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	2025-26 Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	% improvement in 2025-26 w.r.t. FY 2017-18
Assam	14	Sivasagar	73	41	43.8
	15	Guwahati	103	73	29.1
	16	Nalbari	87	72	17.2
	17	Nagaon	82	68	17.1
	18	Silchar	49	52	-6.1
Bihar	19	Muzaffarpur	147	73	50.3
	20	Patna	172	112	34.9
	21	Gaya	79	97	-22.8
Chandigarh	22	Chandigarh	114	86	24.6
Chattisgarh	23	Durg-Bhilainagar	86	56	34.9
	24	Raipur	70	64	8.6
	25	Korba	57	68	-19.3
Delhi	26	Delhi	241	200	17.0
Gujarat	27	Surat	130	79	39.2
	28	Ahmedabad	164	101	38.4
	29	Rajkot	150	94	37.3
	30	Vadodara	133	111	16.5
Haryana	31	Faridabad*	229	182	20.5
Himachal Pradesh	32	Nalagarh	146	68	53.4
	33	Sunder Nagar	78	46	41.0
	34	Baddi	174	119	31.6
	35	Parwanoo	66	47	28.8
	36	Kala Amb	118	91	22.9
	37	Damtal	55	56	-1.8
	38	Paonta Sahib	84	86	-2.4
Jammu & Kashmir	39	Srinagar*	132	80	39.4
	40	Jammu	157	112	28.7
Jharkhand	41	Dhanbad	315	150	52.4
	42	Ranchi	141	108	23.4
	43	Jamshedpur	135	148	-9.6
Karnataka	44	Davangere	74	44	40.5

State	Sl. No.	Cities	2017-2018 Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	2025-26 Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	% improvement in 2025-26 w.r.t. FY 2017-18
	45	Hubli-Dharwad	79	61	22.8
	46	Bengaluru	92	76	17.4
	47	Gulbarga / Kalaburgi	55	48	12.7
Madhya Pradesh	48	Ujjain	93	69	25.8
	49	Jabalpur	101	76	24.8
	50	Gwalior	126	115	8.7
	51	Bhopal	112	103	8.0
	52	Indore	82	78	4.9
	53	Sagar	73	76	-4.1
	54	Dewas	83	90	-8.4
Maharashtra	55	Greater Mumbai	161	81	49.7
	56	Thane	138	81	41.3
	57	Akola	111	67	39.6
	58	Badlapur	160	104	35.0
	59	Ulhasnagar	153	106	30.7
	60	Vasai Virar	99	69	30.3
	61	Amravati	102	74	27.5
	62	Latur	82	61	25.6
	63	Kolhapur	89	72	19.1
	64	Jalna	99	84	15.2
	65	Sangli	87	78	10.3
	66	Solapur	81	73	9.9
	67	Pune	102	97	4.9
	68	Nashik	82	80	2.4
	69	Navi Mumbai	88	86	2.3
	70	Nagpur	100	98	2.0
	71	Aurangabad	75	76	-1.3
	72	Chandrapur	118	130	-10.2
	73	Jalgaon	70	86	-22.9
Meghalaya	74	Byrnihat	175	103	41.1
Nagaland	75	Kohima	127	47	63.0

State	Sl. No.	Cities	2017-2018	2025-26	% improvement in 2025-26 w.r.t. FY 2017-18
			Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	
	76	Dimapur	142	110	22.5
Odisha	77	Kalinga Nagar	109	92	15.6
	78	Rourkela	99	91	8.1
	79	Talcher	113	112	0.9
	80	Balasore	84	88	-4.8
	81	Cuttack	93	99	-6.5
	82	Bhubaneshwar	85	93	-9.4
	83	Angul	97	109	-12.4
Punjab	84	Amritsar	189	92	51.3
	85	Jalandhar	178	103	42.1
	86	Naya Nangal	87	59	32.2
	87	Khanna	142	98	31.0
	88	Ludhiana	168	120	28.6
	89	Dera Baba Nanak	79	58	26.6
	90	Mandi Gobindgarh	148	120	18.9
	91	Patiala	106	93	12.3
	92	Dera Bassi	88	92	-4.5
Rajasthan	93	Jodhpur	189	115	39.2
	94	Alwar	152	101	33.6
	95	Kota	139	115	17.3
	96	Jaipur	172	143	16.9
	97	Udaipur	127	108	15.0
Tamil Nadu	98	Tuticorin	123	65	47.2
	99	Trichy	88	52	40.9
	100	Madurai	72	47	34.7
	101	Chennai	66	69	-4.5
Telangana	102	Hyderabad	110	80	27.3
	103	Sangareddy	85	77	9.4
	104	Nalgonda	59	70	-18.6
Uttar Pradesh	105	Bareilly	207	63	69.6
	106	Varanasi	230	75	67.4

State	Sl. No.	Cities	2017-2018 Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	2025-26 Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	% improvement in 2025-26 w.r.t. FY 2017-18
	107	Firozabad	247	98	60.3
	108	Kanpur	227	95	58.1
	109	Moradabad	222	95	57.2
	110	Gorakhpur	150	75	50.0
	111	Raebareli	145	77	46.9
	112	Lucknow	253	135	46.6
	113	Agra	202	125	38.1
	114	Allahabad	169	106	37.3
	115	Jhansi	109	69	36.7
	116	Ghaziabad	285	189	33.7
	117	Gajraula	204	141	30.9
	118	Noida	229	171	25.3
	119	Khurja	195	147	24.6
	120	Anpara	175	144	17.7
	121	Meerut	159	147	7.5
Uttarakhand	122	Dehradun	250	101	59.6
	123	Rishikesh	129	84	34.9
	124	Kashipur	99	78	21.2
West Bengal	125	Asansol	147	82	44.2
	126	Durgapur	150	87	42.0
	127	Kolkata	147	87	40.8
	128	Howrah	139	104	25.2
	129	Haldia	92	73	20.7
	130	Barrackpore	86	78	9.3

* PM_{10} levels in the FY 2017-18 for Faridabad and Srinagar are not available. PM_{10} levels of FY 2020-21 for Faridabad and PM_{10} levels of FY 2018-19 for Srinagar have been considered as a baseline.

समान कार्य के लिए समान वेतन

***13. श्री राम शिरोमणि वर्माः**

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या केन्द्र और राज्य सरकारों के विभिन्न विभागों, सार्वजनिक क्षेत्र के उपक्रमों और स्वायत्तशासी निकायों में विगत कुछ वर्षों में की गई नियमित नियुक्तियों की तुलना में संविदात्मक रोजगार, आउटसोर्सिंग और मानदेय आधार पर नियुक्त कर्मचारियों की संख्या में लगातार वृद्धि हो रही है और यदि हां, तो विगत पांच वर्षों का तत्संबंधी विभाग-वार ब्यौरा क्या है;

(ख) क्या ऐसे कर्मचारियों को नियमित सरकारी कर्मचारियों के समान वेतनमान, महंगाई भत्ता, मकान किराया भत्ता, चिकित्सा सुविधाएं, बाल शिक्षा भत्ता, भविष्य निधि, पेंशन, उपदान, पदोन्नति और सेवा तथा सामाजिक सुरक्षा संबंधी अन्य लाभ नहीं दिए जाते हैं और यदि हां, तो इसके क्या कारण हैं, और

(ग) क्या सरकार का विचार देश के युवाओं के हित में 'समान कार्य के लिए समान वेतन' के सिद्धांत पर विचार करते हुए/इसे अपनाते हुए, उक्त कर्मचारियों को न्यूनतम वेतन, सेवा सुरक्षा, सामाजिक सुरक्षा, चिकित्सा सुविधाएं और अन्य आवश्यक सेवा लाभ सुनिश्चित करने तथा उन्हें नियमित करने के लिए कोई नई नीति बनाने या मौजूदा प्रणाली की समीक्षा करने का है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग): केंद्र सरकार के विभिन्न मंत्रालयों/विभागों, सार्वजनिक क्षेत्र के उपक्रमों और स्वायत्तशासी निकायों में मानदेय पर संविदात्मक, आउटसोर्स कर्मचारियों की नियुक्ति संबंधित स्थापनों द्वारा उनकी प्रशासनिक और परिचालनात्मक आवश्यकताओं के आधार पर विकेंद्रीकृत पद्धति से की जाती है। ऐसे कर्मचारियों के संबंध में आँकड़े संबंधित स्थापन द्वारा रखे जाते हैं।

नियमित कर्मचारी, संबंधित स्थापन के विशिष्ट सेवा नियमों और भर्ती नियमों द्वारा अभिशासित होते हैं। संविदात्मक और आउटसोर्स कर्मचारी, सांविधिक उपबंधों के अध्यधीन अपने विवरण के निबंधन और शर्तों के तहत कवर किए जाते हैं। कामगारों के हितों की रक्षा के लिए सरकार ने श्रम कानूनों को अधिनियमित किया है।

केंद्र सरकार ने पिछले 29 केंद्रीय श्रम अधिनियमों के संगत उपबंधों को समामेलित, सरलीकृत और युक्तिसंगत बनाकर चार श्रम संहिताएं तैयार की हैं जिनका नाम मजदूरी संहिता, 2019, औद्योगिक संबंध संहिता, 2020, सामाजिक सुरक्षा संहिता, 2020 और उपजीविकाजन्य सुरक्षा, स्वास्थ्य और कार्य दशाएँ संहिता, 2020 है। चारों श्रम संहिताएं दिनांक 21.11.2025 से लागू हो गई हैं। सभी चार श्रम संहिताओं के अधीन केंद्रीय नियमों को दिनांक 08.05.2026 को अधिसूचित कर दिया गया है।

श्रम संहिताओं में, सरकार ने ठेका कामगारों के हितों की रक्षा के लिए महत्वपूर्ण उपबंध किए हैं जिसमें सभी रोजगारों के लिए न्यूनतम मजदूरी का सार्वभौमिकरण करना, न्यूनतम मजदूरी का केंद्र सरकार द्वारा निर्धारित निम्नतम मजदूरी से कम नहीं होना, सभी कर्मचारियों को समय पर मजदूरी का भुगतान करना, लैंगिक तटस्थता तथा भर्ती और मजदूरी भुगतान में भेदभाव का निषेध करना शामिल है। महिला कामगारों को उनकी सहमति और सुरक्षा के अध्यधीन रात्रि के दौरान सहित सभी प्रकार के कार्यों के लिए सभी स्थापनों में काम करने की अनुमति है, 10 या अधिक कामगारों वाले सभी स्थापनों तथा ऐसे स्थापन जिनमें केवल एक कर्मचारी कार्यरत है तथा वहाँ खतरनाक तथा जीवन को जोखिम में डालने वाले व्यवसाय किए जाते हैं, ऐसे स्थापनों में उपजीविकाजन्य सुरक्षा, स्वास्थ्य और कल्याण मानकों को सार्वभौमिक रूप से लागू किया गया है। नियुक्ति पत्र अनिवार्य रूप से जारी करके रोजगार का औपचारिकीकरण किया गया है और नियोक्ता द्वारा कर्मचारियों के लिए नि:शुल्क वार्षिक स्वास्थ्य जांच प्रदान की जानी है। मजदूरी की दोगुनी दर पर ओवरटाइम दिया जाएगा, प्रधान नियोक्ता द्वारा स्वास्थ्य, कार्य दशाएँ और मजदूरी इत्यादि से संबंधित ठेका कामगारों की शिकायतों के निवारण हेतु एक समिति गठित की जाएगी तथा 30 दिनों

के भीतर शिकायतों का निपटान किया जाएगा तथा ईपीएफओ और ईएसआईसी के माध्यम से सामाजिक सुरक्षा प्रदान की जाएगी।

INSOLVENCY AND BANKRUPTCY CODE, 2016

***14. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:**

SHRI YADUVEER WADIYAR:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Insolvency and Bankruptcy Code (IBC), 2016 has brought about a structural transformation in the country's corporate insolvency resolution framework as compared to the pre-IBC period by replacing the multiple mechanisms to deal with stressed assets that existed prior to its enactment, if so, the details thereof;

(b) the comparative position of the pre-IBC and post-IBC insolvency resolution frameworks with regard to various parameters, timelines, recovery rates, resolution of stressed assets, liquidation outcomes and ease of doing business;

(c) whether the implementation of the IBC has improved credit discipline, reduced nonperforming assets (NPAs), enhanced lender confidence and facilitated the revival of viable companies as running entities, if so, the details thereof, including key performance indicators; and

(d) whether the Insolvency and Bankruptcy Code, 2016 has enabled Scheduled Commercial Banks to achieve faster resolution of stressed assets and higher recovery of dues and if so, the details of cases resolved,

recovery rates and amounts recovered since its implementation, year-wise?

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN):

(a): The Insolvency and Bankruptcy Code, 2016 (IBC) consolidates the laws relating to reorganisation and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximisation of value of assets of such persons. The IBC has established four pillars of insolvency namely the Insolvency and Bankruptcy Board of India, defined the Adjudicating Authority, Information Utility and the Insolvency Professionals.

(b): In the pre-IBC period, there was no single law that dealt with insolvency and bankruptcy. The Sick Industrial Companies (Special Provisions) Act, 1985, the Recovery of Debt Due to Banks and Financial Institutions Act, 1993, the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the Companies Act, 2013 had provisions relating to insolvency and bankruptcy. The IBC has consolidated all these fragmented laws and resolved 1419 companies as on 31st March 2026. These cases have led to a recovery of ₹ 4.32 lakh crore to the creditors, which amounts to a realisation of 94.6% of fair value and 166.9% of liquidation value. IBC has enhanced the ease of doing business by providing a time-bound and transparent mechanism for resolving insolvency, improving investor confidence and credit availability.

(c): As per the RBI's Financial Stability Report of June 2026, the Gross Non-Performing Assets (GNPA) ratio of Scheduled Commercial Banks has declined from its peak of 11.2% in March 2018 to a low of 1.8% in March 2026.

The impact of the IBC on credit discipline has also been corroborated by a comprehensive study conducted by the Indian Institute of Management Bangalore (IIMB). The study finds that IBC has prompted borrowers to adhere to stipulated loan payment schedules. During the period under review, the study notes a significant reduction in loan accounts deemed '*Overdue*', both in terms of the Rupee amount as well as in terms of the number of accounts.

A report by the Indian Institute of Management Ahmedabad (IIM-A) (August 2023; available at www.ibbi.gov.in), analysed the financial performance of firms that underwent resolution under the IBC and found significant improvements in the profitability, liquidity, and overall financial health of resolved firms in the post-resolution period. These findings underscore the positive impact of IBC on business continuity and value preservation.

(d): The resolution time and recovery data varies from case to case depending upon the quality of the insolvent asset. Data relating to Financial Creditors, including Scheduled Commercial Banks is given below. Separate data for Scheduled Commercial Banks is not maintained centrally. Year-wise details of cases resolved, recovery rates and amounts recovered since the implementation of IBC by all Financial Creditors including banks and financial institutions are as under:

Year	No. of cases	Realisable amount by FCs (₹ in Crore)	% of realisation
2017-18	18	3,807	54%
2018-19	74	1,07,321	55%
2019-20	131	39,043	27%
2020-21	119	27,102	27%
2021-22	141	46,198	24%
2022-23	186	54,125	39%
2023-24	258	44,736	28%
2024-25	259	54,604	37%
2025-26	233	42,003	20%

The details of the resolved cases are available on the website of Insolvency and Bankruptcy Board of India (https://ibbi.gov.in).

IMPLEMENTATION OF NATIONAL EDUCATION POLICY (NEP), 2020

***15. SHRI PRAVEEN PATEL:**

SHRI LUMBARAM CHOUDHARY:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of progress made in the implementation of the National Education Policy (NEP) 2020 particularly in foundational literacy, numeracy

and multidisciplinary education and quality teaching system in the country, State/UT-wise;

(b) the details of steps taken by the Government to expand access to quality education through PM SHRI Schools, Eklavya Model Residential Schools (EMRS) and integration of vocational education in tribal and aspirational regions in the country, along with the details of such institutions established, operational, upgraded, development additional facilities and beneficiaries covered in the country, State/UT-wise;

(c) the details of the status of digital education platforms such as DIKSHA, SWAYAM and other digital tools in improving learning outcomes in the country, State/UT-wise along with the details of progress made in this regard in the country, State/UT-wise including Rajasthan particularly in Chittorgarh, Pratapgarh and Udaipur district;

(d) the details of financial assistance released by the Government for implementation of NEP 2020, State/UT-wise; and

(e) whether the Central Government proposes to engage with State Governments, particularly Karnataka to ensure uniform implementation of NEP, 2020 benchmarks and if so, the details thereof alongwith the details of initiatives for improving Gross Enrolment Ratio (GER)?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a): After announcement of National Education Policy 2020 (NEP 2020), a number of transformative changes have taken place in school education for its implementation. Several initiatives have been taken and the centrally

sponsored schemes namely, Samagra Shiksha, PM Schools for Rising India (PM SHRI), Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) and Understanding Lifelong Learning for All in Society (ULLAS) have been aligned with the objectives and vision of NEP 2020.

NEP 2020 gives the highest priority to achieving universal Foundational Literacy and Numeracy (FLN) for all children by Grade 2 and accordingly, the Department launched National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat Mission) under the aegis of the NEP and aligned with centrally sponsored scheme of Samagra Shiksha for early learning across States and Union Territories.

Implemented across the country, a range of interventions have been undertaken under the Mission. These include nationwide implementation of Vidya Pravesh, a three-month school-readiness module for all Grade 1 students; large-scale teacher and school head training through NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement)-FLN focusing on activity-based and child-centric pedagogy; provision of play-based and digital learning resources such as DIKSHA (Digital Infrastructure for Knowledge Sharing)- FLN content, Jaadui Pitara- a collection of Learning Teaching Material (LTM) & e-Jaadui Pitara for children in the 3–8 age group, Primers developed in 121 Local Languages for foundational literacy and numeracy in mother tongue and teaching learning material for students.

Further, guidelines on co-location of Anganwadi Centres with primary schools, released on 3rd September 2025, ensure convergence between

school education and Anganwadis, supporting smoother transition from pre-school to Grade 1.

NEP 2020 stresses upon providing multidisciplinary and a holistic education across the sciences, social sciences, arts, humanities, and sports for a multidisciplinary world in order to ensure the unity and integrity of all knowledge.

NEP 2020 provides for 50 hours of Continuous Professional Development (CPD) for teachers with focus on pedagogy, digital literacy and subject specific expertise. NCTE has developed a guiding document-National Professional Standards for Teachers (NPST) -which defines the work of teachers and makes explicit elements of high-quality, effective teaching in 21st century schools that will improve educational outcomes for students. Also, National Mission for Mentoring (NMM) was launched for creation of a large pool of outstanding professionals willing to provide mentoring to school teachers.

(b): Pradhan Mantri Schools for Rising India (PM SHRI) schools are being set up as NEP 2020 exemplar schools and are expected to become the template for other schools. As of now, a total of 13,092 PM SHRI schools have been selected from 33 States/UTs, based on prescribed minimum benchmark through UDISE+ data. The scheme aims to saturate the selected schools with 21 NEP components such as computer lab/ICT lab/smart classrooms, library with good furniture, internet facility, vocational skill education, guidance and career counselling, fully equipped integrated science lab/physics lab/chemistry

lab/biology lab, playground with well-equipped sports facilities, school innovation council, youth and eco club for mission life, Building as Learning Aid (BaLa) features and jaadui pitara for primary school children, 10 bagless days for students, child tracking software for tracking the children attendance, fully functioning handwashing facility and toilets, green school features etc. The State/UT wise details of 13,092 PM SHRI schools are given in the enclosed **Statement -I.**

As informed by the Ministry of Tribal Affairs, 728 Eklavya Model Residential schools have been approved to be set up across the country. Most of these schools are in far flung areas, hilly areas and North East Region also. The details of EMRSs are given in the enclosed **Statement-II.**

Under Skill Education component of Samagra Shiksha Scheme, financial assistance is provided to the States and UTs for giving skill exposure to students of Grades VI to VIII and introduction of National Skills Qualifications Framework (NSQF) aligned skill courses from Grades IX to XII. The scheme is implemented across all States and UTs, including tribal and aspirational regions, based on the proposals received from the respective State/UT Governments and approved under the Project Approval Board (PAB). Till 2025-26, 31,477 schools have been approved under the scheme and 39,49,875 students have been enrolled in different skill courses.

The Ministry of Skill Development & Entrepreneurship has implemented a project to strengthen vocational education infrastructure and promote skill-based learning among students by establishing 1,200 Vocational Skill Labs.

These labs are set up across 600 schools comprising 400 Jawahar Navodaya Vidyalayas (JNVs) and 200 Eklavya Model Residential Schools (EMRSs). Each of the selected schools is equipped with two dedicated skill labs.

(c): Digital Infrastructure for Knowledge Sharing (DIKSHA) is the one nation, one digital education infrastructure. All states/UTs have been onboarded in DIKSHA. This digital infrastructure is artificial intelligence based and is highly scalable. This infrastructure is also being utilized for creating Energized Textbooks (ETBs) and presently 7754 ETBs are published and a total of 3.67 lakh e-contents are available on DIKSHA.

Study Webs of Active Learning for Young Aspiring Minds (SWAYAM) hosts content curated by premier institutions and is available free of cost with the approach of “Anyone, Anywhere, Anytime” Learning. There have been more than 20,000 deliveries of courses on the platform, with cumulative enrolments exceeding 6 crores since its inception. The State/UT-wise distribution of SWAYAM Enrolments is given in the enclosed **Statement-III.**

Under the PM eVIDYA initiative, the existing 12 DTH Channels of SWAYAM PRABHA for School Education have been expanded to 200 PM eVIDYA DTH TV channels to provide curriculum-based educational content, particularly for learners who do not have access to internet connectivity. A total of 1,12,822 video contents, equivalent to 32,763 hours of telecast has been produced by States/UTs and Autonomous Bodies in 45 languages, thereby facilitating equitable and inclusive access to quality education.

Vidya Samiksha Kendra (VSK) is an integrated and shared ‘seeing’ for data-based decision making. So far, VSK has been established in 35 States and UTs and centrally at the NCERT, CBSE and NIOS.

ICT and Digital Initiatives component of Samagra Shiksha covers Government Schools having classes VI to XII. Under this component financial assistance is provided for establishing ICT Labs and Smart Classrooms in schools. The non- recurring/ recurring grant under ‘ICT and Digital Initiatives’ is available to the States and UTs as per norms of the scheme. The State/UT wise details of ICT labs and Smart Classrooms functional since inception are given in the enclosed **Statement-IV**.

As informed by the State of Rajasthan, the Government schools in the districts of Chittorgarh, Udaipur and Pratapgarh utilize DIKSHA resources aligned with the Rajasthan State curriculum. Teachers participate in online professional development programmes through the DIKSHA LMS Portal, including NISHTHA and other departmental training programmes. Students access QR-coded textbook resources, digital learning materials, student courses, assessments, and self-learning modules available on DIKSHA. Also, curriculum-based educational content is disseminated through the five PM eVIDYA DTH TV Channels dedicated to Rajasthan. ICT Laboratories and Smart Classrooms have been established in several Government secondary and senior secondary schools.

Since inception 119, 239 and 94 ICT labs have been approved for the districts of Chittorgarh, Udaipur and Pratapgarh respectively and 453, 772 and

282 Smart classrooms have been approved in the districts of Chittorgarh, Udaipur and Pratapgarh respectively.

(d): The Department of School Education & Literacy, Ministry of Education has aligned existing schemes such as Samagra Shiksha, PM SHRI, Pradhan Mantri Poshan Shakti Nirman (PM POSHAN), Understanding Lifelong Learning for All in Society (ULLAS) etc. with the recommendation of NEP 2020 and budgetary allocations to the States/UTs are made under these schemes to incorporate the recommendations of NEP 2020.

The State/UT wise details of fund released under the scheme of Samagra Shiksha, PM SHRI, PM POSHAN and ULLAS during FY 2025-26 are given in the enclosed **Statement-V.**

(e): To create awareness and discuss innovative ideas for NEP implementation, a series of workshops / consultation-cum-review meetings have been held with States/UTs, Educational Institutions, other stakeholders from time to time. Implementation of NEP 2020 was discussed in National Education Ministers' Conference held in June 2022; National Conference of Chief Secretaries held in June 2022, December 2023 and December 2025; 7th and 9th Governing Council Meeting of NITI Aayog held in August 2022 and July 2024 respectively; Akhil Bharatiya Shiksha Samagam 2022, 2023, 2024 and 2025. There has been wide publicity with a positive and encouraging response from stakeholders on NEP 2020.

Further, Implementation of National Education Policy (NEP) 2020 is a continuous process and Centre and State work collaboratively to ensure

comprehensive and progressive enhancement of overall quality and growth within the education sector.

The Government implements multipronged strategy to enhance the Gross Enrolment Ratio (GER). Under Samagra Shiksha, financial assistance is provided to States and UTs, including the State of Karnataka, for undertaking various activities for Universalization of School Education including opening/strengthening of new schools upto senior secondary level, construction of school buildings & additional classrooms, setting up, up-gradation and running of Kasturba Gandhi Balika Vidyalayas, setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels for PVTGs under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN), construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) for unsaturated ST population, free uniforms to eligible children and free text books at elementary level, transport allowance and undertaking enrolment & retention drives, support for out of schools children to complete their education through NIOS/SIOS.

Under the student-oriented component for the children with special needs, financial assistance is provided for identification and assessment of children with special needs, aids and appliances, braille kits and books, appropriate teaching learning material and stipend to girl students with disability etc.

Also, under Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme, one hot cooked meal is provided to all children studying in

Government and Government-aided schools at elementary level, including Balvatika.

STATEMENT- I

PM SHRI Schools

Sl. No.	States/UTs	Total Schools	Enrolment
1	A & N Islands	16	8654
2	Andhra Pradesh	935	463657
3	Arunachal Pradesh	93	19425
4	Assam	382	235698
5	Bihar	836	741858
6	Chandigarh	2	4827
7	Chhattisgarh	341	156749
8	DNH & DD	7	4477
9	Delhi	6	10924
10	Goa	28	4996
11	Gujarat	463	207060
12	Himachal Pradesh	199	64729
13	Haryana	251	159311
14	Jammu & Kashmir	396	90338
15	Jharkhand	363	229177
16	Karnataka	590	215048
17	Ladakh	37	3301
18	Lakshadweep	11	6421
19	Madhya Pradesh	799	443470
20	Maharashtra	860	303859
21	Manipur	121	38943
22	Meghalaya	65	18522
23	Mizoram	35	4718
24	Nagaland	49	13585
25	Odisha	762	390298
26	Puducherry	12	6446
27	Punjab	356	214952
28	Rajasthan	649	290714

29	Sikkim	47	17849
30	Telangana	794	306000
31	Tripura	84	40437
32	Uttarakhand	241	79653
33	Uttar Pradesh	1725	610822
34	KVS	913	1130522
35	NVS	620	308791
36	NCERT	4	3513
	Total	**13092**	**68,49,744**

STATEMENT- II

EMRS SCHOOLS

Sl. No	State / UT	Sanctioned as on 30.06.2026	Enrolment 2025-26
1	Andhra Pradesh	28	10,701
2	Arunachal Pradesh	11	932
3	Assam	17	300
4	Bihar	3	286
5	Chhattisgarh	75	27,418
6	Dadra & Nagar Haveli and Daman & Diu	1	408
7	Gujarat	47	11,860
8	Himachal Pradesh	4	1,012
9	Jammu & Kashmir	6	1,185
10	Jharkhand	91	8,393
11	Karnataka	12	4,438
12	Kerala	4	1,065
13	Ladakh	3	
14	Madhya Pradesh	71	25,470
15	Maharashtra	39	11,351
16	Manipur	21	1,723
17	Meghalaya	38	308
18	Mizoram	17	2,399
19	Nagaland	22	747
20	Odisha	114	13,367

Sl. No	State / UT	Sanctioned as on 30.06.2026	Enrolment 2025-26
21	Rajasthan	31	10,913
22	Sikkim	4	1,250
23	Tamil Nadu	8	2,909
24	Telangana	23	10,199
25	Tripura	21	2,481
26	Uttar Pradesh	4	1,056
27	Uttarakhand	4	1,270
28	West Bengal	9	3,152
	Grand Total	**728**	**1,56,593**

STATEMENT- III

State/UT-wise distribution of SWAYAM Enrolments for the year 2025

Sr. No.	State/UT	SWAYAM Enrolments
1.	Andaman and Nicobar Islands	1,899
2.	Andhra Pradesh	10,30,264
3.	Arunachal Pradesh	4,885
4.	Assam	1,11,322
5.	Bihar	2,59,609
6.	Chandigarh	14,756
7.	Chhattisgarh	51,069
8.	Dadra and Nagar Haveli and Daman and Diu	3,460
9.	Delhi	2,42,326
10.	Goa	21,405
11.	Gujarat	2,61,522
12.	Haryana	1,77,297
13.	Himachal Pradesh	36,164
14.	Jammu and Kashmir	49,693
15.	Jharkhand	79,010
16.	Karnataka	6,81,239
17.	Kerala	3,97,781
18.	Ladakh	1,024
19.	Lakshadweep	277

20.	Madhya Pradesh	5,50,853
21.	Maharashtra	11,02,004
22.	Manipur	11,057
23.	Meghalaya	12,500
24.	Mizoram	3,692
25.	Nagaland	8,029
26.	Odisha	1,31,773
27.	Puducherry	43,122
28.	Punjab	1,29,879
29.	Rajasthan	1,92,717
30.	Sikkim	4,189
31.	Tamil Nadu	21,52,995
32.	Telangana	5,40,709
33.	Tripura	12,718
34.	Uttar Pradesh	5,13,984
35.	Uttarakhand	96,380
36.	West Bengal	2,54,194
37.	Others	55,816
	Grand Total	**92,41,613**

STATEMENT- IV

State/UT wise details of ICT labs and Smart Classrooms functional since inception

S. No.	States/UTs	ICT Labs (Functional)	Smart Classroom (Functional)
1.	Andaman and Nicobar Islands	147	0
2.	Andhra Pradesh	9671	6839
3.	Arunachal Pradesh	532	141
4.	Assam	7546	6098
5.	Bihar	4910	11156
6.	Chandigarh	139	186
7.	Chhattisgarh	2341	5857
8.	DND - DNH	141	137
9.	Delhi	1587	1018
10.	Goa	460	24

11.	Gujarat	5886	7155
12.	Haryana	3605	3226
13.	Himachal Pradesh	3118	2858
14.	Jammu and Kashmir	3036	1352
15.	Jharkhand	4966	1269
16.	Karnataka	3749	893
17.	Kerala	2409	373
18.	Ladakh	198	165
19.	Lakshadweep	11	0
20.	Madhya Pradesh	4362	10502
21.	Maharashtra	10134	2292
22.	Manipur	995	565
23.	Meghalaya	464	25
24.	Mizoram	863	235
25.	Nagaland	671	725
26.	Odisha	8315	6973
27.	Puducherry	188	145
28.	Punjab	5875	3916
29.	Rajasthan	8945	7698
30.	Sikkim	381	301
31.	Tamil Nadu	13351	865
32.	Telangana	5522	4212
33.	Tripura	1782	1162
34.	Uttar Pradesh	10458	27775
35.	Uttarakhand	907	1567
36.	West Bengal	2788	0
	Total	**130453**	**117705**
Source: PRABANDH (as on 13.07.2026)			

STATEMENT-V

Financial Assistance released under Samagra Shiksha (2025-26) Rs. (in Lakhs)		
Sl. No.	**Name of the State/UT**	**Central Release**
1	A & N Islands	3,869.54
2	Andhra Pradesh	1,35,357.92
3	Arunachal Pradesh	63,014.31
4	Assam	2,93,009.36
5	Bihar	5,53,372.53

6	Chandigarh	12,005.58
7	Chhattisgarh	99,340.73
8	Dadra & N. Haveli Daman & Diu	6,464.84
9	Delhi	36,574.97
10	Goa	2,424.62
11	Gujarat	1,39,673.21
12	Haryana	49,381.92
13	Himachal Pradesh	67,646.43
14	Jammu & Kashmir	51,692.09
15	Jharkhand	1,13,287.66
16	Karnataka	1,07,534.08
17	Kerala	9,927.38
18	Ladakh	19,950.81
19	Lakshadweep	560.52
20	Madhya Pradesh	3,03,907.55
21	Maharashtra	1,28,900.23
22	Manipur	33,512.85
23	Meghalaya	37,017.68
24	Mizoram	17,017.73
25	Nagaland	28,100.34
26	Odisha	1,79,423.68
27	Puducherry	873.36
28	Punjab	82,309.70
29	Rajasthan	2,98,225.92
30	Sikkim	11,373.38
31	Tamil Nadu	71,399.14
32	Telangana	1,08,641.05
33	Tripura	36,171.82
34	Uttar Pradesh	5,62,215.15
35	Uttarakhand	49,969.86
36	West Bengal	0.00

Financial Assistance released under PM SHRI (2025-26) (Rs. in Lakhs)		
S. No.	**Name of State/UT**	**Total Mother Sanction issued***
1	A&N Islands	403.96#
2	Andhra Pradesh	16673.03

3	Arunachal Pradesh	3770.6
4	Assam	13981.95
5	Bihar	500
6	Chandigarh	109.54#
7	Chhattisgarh	5903.3
8	DNH&DD	211.78#
9	Goa	457.32
10	Gujarat	10416.05
11	Haryana	5752.26
12	Himachal Pradesh	6887.1
13	Jammu & Kashmir	12468.27
14	Jharkhand	10782.64
15	Karnataka	11307.78
16	Ladakh	1978.1#
17	Lakshadweep	142.37#
18	Madhya Pradesh	18078.9
19	Maharashtra	17089.27
20	Manipur	6067.38
21	Meghalaya	1482.74
22	Mizoram	584.15
23	Nagaland	1992.54
24	Odisha	14349.86
25	Puducherry	283.08
26	Punjab	17449.46
27	Rajasthan	14407.39
28	Sikkim	2467.2
29	Telangana	15236.57
30	Tripura	2449.41
31	Uttar Pradesh	23622.14
32	Uttarakhand	6041.61

* Since FY 2025-26, PM SHRI Scheme has onboarded on SNA SPARSH and under this model, Mother Sanction is issued for States and UTs with Legislature.

The UTs without Legislature get funds as per the old model of SNA.

Financial Assistance released under ULLAS-NILP (2025-26) (Rs. In Lakhs)		
S. No.	**Name of the State/UT**	**Central Share Released**
1	Andaman & Nicobar Islands	Proposal not received
2	Andhra Pradesh	509.97
3	Arunachal Pradesh	43.19
4	Assam	490.70
5	Bihar	Proposal not received
6	Chandigarh	Proposal not received
7	Chhattisgarh	496.79
8	Daman & Diu and Dadra & Nagar Haveli	Proposal not received
9	Delhi	7.63
10	Goa	Proposal not received
11	Gujarat	6.47
12	Haryana	13.55
13	Himachal Pradesh	29.64
14	Jammu & Kashmir	164.28
15	Jharkhand	9.77
16	Karnataka	182.58
17	Kerala	3.30
18	Ladakh	Proposal not received
19	Lakshadweep	Proposal not received
20	Madhya Pradesh	286.74
21	Maharashtra	280.72
22	Manipur	77.87
23	Meghalaya	230.60
24	Mizoram	6.61
25	Nagaland	100.49
26	Odisha	1006.90
27	Puducherry	11.54
28	Punjab	79.98
29	Rajasthan	587.19
30	Sikkim	8.15
31	Tamil Nadu	1505.75
32	Telangana	84.94
33	Tripura	15.00

34	Uttar Pradesh	247.58
35	Uttarakhand	87.01
36	West Bengal	Proposal not received

Financial Assistance released under PM POSHAN (2025-26) (Rs. in Lakhs)		
S. No.	**Name of the State/UT**	**Central Share Released**
1	Andhra Pradesh	25,027
2	Arunachal Pradesh	1,627
3	Assam	54,299
4	Bihar	1,27,439
5	Chhattisgarh	32,146
6	Goa	2,226
7	Gujarat	56,186
8	Haryana	15,831
9	Himachal Pradesh	10,382
10	J & Kashmir	27,669
11	Jharkhand	37,975
12	Karnataka	40,483
13	Kerala	25,165
14	Madhya Pradesh	70,242
15	Maharashtra	1,27,291
16	Manipur	2,656
17	Meghalaya	20,310
18	Mizoram	2,644
19	Nagaland	2,275
20	Odisha	61,764
21	Punjab	20,631
22	Rajasthan	37,150
23	Sikkim	952
24	Tamil Nadu	47,616
25	Telangana	12,947
26	Tripura	6,645
27	Uttarakhand	10,890
28	Uttar Pradesh	1,45,357
29	West Bengal	Proposal not received
30	A&N Islands	466

31	Chandigarh	1,161
32	DNH & D & D	1,355
33	Delhi	10,882
34	Lakshadweep	151
35	Ladakh	2,141
36	Puducherry	569

HUMAN–ANIMAL CONFLICT IN TELANGANA

***16. SHRI SURESH KUMAR SHETKAR:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether any Central financial assistance has been extended to Telangana for human-animal conflicts mitigation during the last three years and the current year, if so, the details thereof, year-wise and if not, the reasons therefor;

(b) whether the Government has assessed rising human–animal conflict incidents in Telangana, if so, the details thereof, district-wise and if not, the reasons for absence of comprehensive national monitoring mechanism;

(c) whether any steps have been taken under Centrally Sponsored Schemes to support Telangana in conflict mitigation, if so, the details thereof, scheme-wise and if not, the reasons for inadequate intervention;

(d) whether the Government provides financial assistance for compensation to victims of wildlife attacks in Telangana, if so, the details thereof and if not, the reasons for leaving burden entirely on the State Government; and

(e) whether the Government has any data of the total compensation disbursed in Telangana for human deaths, injuries, livestock loss and crop damage, if so, the details thereof, category-wise and if not, the reasons for lack of consolidated data?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV):

(a): The management of wildlife including mitigation of human-animal conflicts is primarily the responsibility of the concerned State Government/Union Territory Administration. The State Government/UT Administration are the first responders to any conflict situation and they maintain the details of the conflict along with the species involved. Under the Centrally Sponsored Scheme of Integrated Development of Wildlife Habitats an amount of Rs. 323.32 lakhs, Rs. 291.68 lakhs, Rs. 302.34 lakhs and Rs. 208.67 lakhs have been released to the State of Telangana during the financial years 2023-24, 2024-25, 2025-26 & 2026-27 respectively for *inter alia* management of Human wildlife conflict.

(b) to (e): Under the said scheme, activities supported include procurement of early warning systems, construction and erection of physical barriers such as solar powered electric fencing, bio-fencing, trenches, boundary walls etc. to prevent depredation by wild animals which *inter alia* includes cattle lifting, crop damage, loss of life and property. Rapid Response Teams with community stewards are also deployed to mitigate Human-Wildlife Conflict.

The Government of India has assessed the status of human wildlife conflict across the country including Telangana especially in context of flagship species such as tigers and elephants wherein during the last decade no human deaths due to elephants and only 3 human deaths due to tiger attacks were reported by the State of Telangana. Further, granular data in respect of compensation and affected districts is collated at level of the State.

Important steps taken by the Government to manage human-wildlife conflicts include the following:

i. Section 11 of the Wild Life (Protection) Act, 1972 adequately empowers the State Chief Wild Life Wardens to manage wildlife in conflict situations.

ii. The Ministry has issued advisories and guidelines to manage human-wildlife negative interactions through interdepartmental coordinated actions besides adherence to SOPs in this regard. Use of technological aids are used to strengthen these interventions.

iii. The Ministry has established a Centre of Excellence for Human–Wildlife Conflict Management at the Salim Ali Centre for Ornithology and Natural History (SACON), WII–South India Centre, Coimbatore, to strengthen the scientific and institutional framework for managing human–wildlife conflict.

Further, the Ministry has enhanced the amount of ex-gratia relief in case of death or permanent incapacitation due to wild animal attacks in December

2023 from Rs. 5 lakhs to 10 lakhs under these Schemes as per the directions in this regard which is supplemented through relevant schemes of the State Government. The details of amount of ex-gratia relief are given below:

S. No.	Nature of damage caused by wild animals	Amount of ex-gratia relief
i.	Death or permanent incapacitation	Rs.10.00 lakh
ii.	Grievous injury	Rs.2.00 lakh
iii.	Minor injury	Cost of treatment up to Rs.25,000/- per person
iv.	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed by them.

The States/Union Territories make ex-gratia payments for loss of livestock, crops and human life including injuries due to human-wildlife conflicts as per the norms, which vary across States and UTs.

DISBURSEMENT OF INCENTIVES UNDER PM-VBRY

***17. PROF. VARSHA EKNATH GAIKWAD:**

SHRI SANJAY DINA PATIL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Prime Minister has announced the disbursement of incentives under the Pradhan Mantri Viksit Bharat Rozgar Yojana (PM-VBRY) and if so, the details thereof;

(b) the details of the incentives proposed for first-time employees and employers and the sectors covered under the Scheme;

(c) the details of the estimated number of beneficiaries from Maharashtra and the assistance likely to be disbursed during the year 2026-27;

(d) whether special measures have been taken to promote formal employment and increase enrolment of eligible establishments and first-time employees in Mumbai and if so, the details thereof;

(e) the details of the estimated number of establishments and workers in Mumbai expected to be covered under the Scheme during the year 2026-27; and

(f) the steps taken by the Government to ensure timely registration, awareness and seamless transfer of benefits to eligible employees and employers in Maharashtra?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (f): The Government, on 1 July 2025, approved the Employment Linked Incentive (ELI) Scheme, titled the Pradhan Mantri Viksit Bharat Rojgar Yojana (PMVBRY), to promote employment generation, enhance employability, and strengthen social security across all sectors including MSMEs and rural enterprises, with a particular focus on the manufacturing sector.

The scheme aims to incentivise creation of more than 3.5 Crore jobs all across the country, over a period of 2 years including the state of Maharashtra. The scheme comprises of two parts i.e. Part A and Part B and focuses on providing support to both employees and employers by way of incentives. The scheme provides for incentives for 1.92 crore eligible First time employees under Part A. Incentive for creation of approximately 2.59 crore additional jobs to employers is provided for under Part B of the scheme. The Employees' Provident Fund Organisation (EPFO) is the implementing agency for the scheme.

Prime Minister disbursed incentives worth around ₹2,400 crore under the Pradhan Mantri Viksit Bharat Rozgar Yojana (PM-VBRY) at a special programme held on 19 June 2026 at New Delhi. As part of the nationwide outreach effort, PM-VBRY events were also organised simultaneously at around 200 locations across the country.

The PMVBRY is a demand-driven scheme. For the State of Maharashtra, including Mumbai, under part A, incentive amount of Rs 149.41 crore has disbursed to 2.49 lakh first timer employees; and under Part B, incentive amount of Rs 435.92 cr has been disbursed to 12,701 beneficiary establishments.

The scheme and its provisions have been widely disseminated through extensive outreach efforts across the country. EPFO has undertaken awareness and stakeholder outreach programmes, including monthly Nidhi Aapke Nikat (NAN) programmes, SMS/email and digital communication

campaigns etc. to facilitate timely registration and seamless transfer of benefits.

A dedicated portal (pmvbry.epfindia.gov.in) has been developed to facilitate all scheme-related processes and for real-time monitoring of beneficiaries and sector-wise progress. Detailed Scheme Guidelines, Standard Operating Procedures (SOPs), and Frequently Asked Questions (FAQs) have been made available on this portal for ease of understanding.

COMPREHENSIVE IMPLEMENTATION REPORT CARD FOR NEP 2020

***18. DR. K. SUDHAKAR:**

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has published a comprehensive implementation report card for National Education Policy (NEP) 2020, if so, the details thereof;

(b) the details of the total number of schools developed under PM SHRI in the country along with the number of schools that are fully operational as model NEP schools, particularly in Karnataka; and

(c) the details of the funds released to Karnataka and specific progress particularly in Chikkaballapur district under PM SHRI, Samagra Shiksha and National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN) Bharat in 2024-25 and 2025-26?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a): Implementation of National Education Policy (NEP) 2020 is a continuous

process. It provides different timelines as well as principles and methodology for its implementation. NEP 2020 envisages operationalisation of the entire policy during the decade 2030–2040, following which another comprehensive review will be undertaken.

UDISE + provides information on the changes in the Educational Indicators. As per UDISE+ 2025-26 data, the enrolment in the schools has gone up to 24.72 crores. The Net Enrolment Ratio has improved in FY 2025-26 as compared to 2024-25 across Foundational, Preparatory, Middle and Secondary stages of schooling. The Gender Parity Index is 1.0 or more across all stages of school showing active participation of girls. The availability of infrastructure facilities like Girls, Boys and CWSN toilets, drinking water, electricity, ramps with handrails and aspirational facilities like internet connection, computer availability have all registered improvement. The UDISE+ 2025-26 is available at weblink https://udiseplus.gov.in/#/en/page/publications .

Department of School Education & Literacy (DoSE&L), Ministry of Education, has aligned various Centrally Sponsored Schemes, such as Samagra Shiksha, PM Schools for Rising India (PM SHRI), Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme, and Understanding Lifelong Learning for All in Society (ULLAS), to facilitate achievement of the goals of NEP 2020 across all levels of school education.

Further, education is in the Concurrent List of the Constitution, and the majority of schools are under the administrative domain of the respective

State and UT Governments. Therefore, the primary responsibility for implementation of NEP 2020, in accordance with the prescribed norms and standards, rests with the respective State and UT Governments.

(b): Pradhan Mantri Schools for Rising India (PM SHRI) schools are being set up as NEP 2020 exemplar schools and are expected to become the template for other schools. As of now, a total of 13,092 PM SHRI schools have been selected including 590 PM SHRI schools from State of Karnataka.

(c): The details of funds allocated and released to the State of Karnataka under the PM SHRI and Samagra Shiksha Schemes in FY 2024-25 and 2025-26 are as follows:

PM SHRI Scheme

(Rs. in Crores)

Financial Year (FY)	Approved PAB outlay	Central Share of Approved PAB outlay	Total Central Share Released
2024-25	251.43	150.86	62.78
2025-26	376.92	226.15	113.08*

* Since FY 2025-26, PM SHRI has onboarded on SNA SPARSH, therefore, this figure is the Mother Sanction issued.

Samagra Shiksha

(Rs. in Crores)

Financial Year (FY)	Approved PAB outlay	Central Share of Approved PAB outlay	Total Central Share Released
2024-25	2046.66	936.54	868.30

2025-26	2077.01	1143.34	1075.34

During FY 2024-25 and 2025-26, an estimated amount of Rs. 9463.97 lakhs and Rs. 9397.99 lakhs respectively was approved by the Samagra Shiksha Project Approval Board for Foundational Literacy & Numeracy (including ECCE and NIPUN) component to the State of Karnataka. NIPUN Bharat is a part of Samagra Shiksha Scheme. Therefore, the funds released for Samagra Shiksha are meant for all approved activities under Samagra Shiksha, including NIPUN Bharat related activities.

As informed by the State of Karnataka, a total of 16 PM SHRI schools have been selected in the district of Chikkaballapur, Karnataka. The details of funds released and utilized by these 16 PM SHRI schools in FY 2024-25 and FY 2025-26 are as follows:

(Rs. in Lakhs)

Financial Year (FY)	Funds allocated	Expenditure
2024-25	174.95	160.18
2025-26	603.28	401.00

As informed by the State of Karnataka, the details of funds allocated and expenditure incurred for Foundational Literacy & Numeracy (FLN-NIPUN Bharat) in the district of Chikkaballapur, Karnataka during FY 2024-25 and FY 2025-26 are as follows:

(Rs. in Lakhs)

Financial Year (FY)	Funds allocated	Expenditure
2024-25	30.25	30.25
2025-26	30.25	30.25

DIGITAL DIVIDE AND QUALITY OF EDUCATION IN GOVERNMENT SCHOOLS

***19. SHRI MANOJ KUMAR:**

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has conducted any assessment of the digital divide and quality of education in government schools in Sasaram Lok Sabha Constituency (Bihar), particularly in rural and backward areas;

(b) if so, the details thereof including the availability of smart classrooms, internet connectivity and trained teachers for digital learning;

(c) whether the Government proposes to allocate special funds under schemes such as Samagra Shiksha to improve digital infrastructure and learning outcomes in the said region and if so, the details thereof; and

(d) the timeline by which all Government schools in Sasaram are expected to be equipped with basic digital and educational infrastructure?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) and (b): The subject ‘Education’ is in List-III (Concurrent List) of the Seventh Schedule of the Constitution of India and majority of the schools are under the administrative control of the respective State Government / UT

Administration. Therefore, the responsibility for providing quality school education, including development of digital infrastructure in Government schools, rests primarily with the respective State Government and Union Territory Administration.

As per information received from the State Government of Bihar, details of availability of digital infrastructure in Sasaram Lok Sabha Constituency are as under: -

	Elementary School	**Secondary School**	**Total**
Total Number of Schools	828	255	1083
Smart Classrooms	118	163	281
ICT Labs	37	199	236

As per information received from the State Government of Bihar, 404 Trained Teachers/ Computer Teachers and 236 ICT Lab Instructors are available in schools of Sasaram Lok Sabha Constituency.

As per information received from the State Government of Bihar, details of availability of internet facility in schools of Sasaram Lok Sabha Constituency are as under: -

	Primary	**Elementary**	**Secondary**	**Total**
Total Number of Schools	1051	828	255	2134

Number of Schools with internet facility	990	785	242	2017

(c) and (d): Under the Centrally Sponsored Scheme Samagra Shiksha, financial assistance is provided to States/UTs for various interventions including digital infrastructure. Annual Work Plan and Budget (AWP&B) is prepared for the States/UTs including Bihar based on their requirements and priorities. AWP&B is then appraised/approved by the Project Approval Board (PAB) as per the programmatic and financial norms of the scheme and availability of budgetary resources. Under the scheme *lump sum* funds are released to the States/UTs and further distribution of funds component-wise and district-wise is done by the respective States/UTs including Bihar.

During the financial year 2025–26, with a view to improve availability of ICT Laboratories, Smart Classrooms, and subject-specific laboratories, an amount of ₹2400.11 Crore was approved under Samagra Shiksha, for the State of Bihar for the establishment of 3478 Physics Laboratories, 3508 Chemistry Laboratories, 3545 Biology Laboratories, 4044 Integrated Mathematics with Science Laboratories, 3478 Physics Lab Equipment, 3508 Chemistry Lab Equipment, and 3478 Biology Lab Equipment, 1459 ICT Labs and 6,113 Smart Classrooms.

For the financial year 2026–27, for the State of Bihar, AWP&B for ₹10,376.98 Crore has been approved by the PAB under Samagra Shiksha, out

of which ₹122.73 Crore has been approved under the 'ICT and Digital Initiatives'.

As informed by the State Government of Bihar, proposed allocation of funds to improve digital infrastructure and learning outcomes in Sasaram Lok Sabha constituency, is as under: -

S. No.	Description	Number	Unit Cost (Rs. in Crore).	Total Amount (Rs. In Crore)
1.	Smart Classrooms	92	0.024	2.20
2.	ICT Lab	56	0.064	3.58

Government has taken a number of steps for promoting digital learning and improving the quality of school education, which includes the following: -

a) Under PM eVidya, Bihar has been allotted five dedicated DTH TV channels (BR PM eVIDYA 63–67) to provide curriculum-based educational content for school students.

b) Digital Infrastructure for Knowledge Sharing (DIKSHA), the national digital platform for school education, provides QR-coded digital textbooks, e-content and virtual laboratories to all States/UTs including Bihar.

c) e-Jaadui Pitara designed for teachers and parents of children aged 3-8 offers engaging learning resources and AI-powered assistance to parents and teachers through three chat bots Katha Sakhi, Teacher Tara and Parent Tara.

उच्च शिक्षा में ग्रामीण क्षेत्रों की छात्राओं का नामांकन

***20. श्री अजय भट्टः**

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत तीन वर्षों के दौरान सरकार द्वारा देश में गांवों और ग्रामीण क्षेत्रों में उच्च शिक्षा के लिए नामांकन करने हेतु छात्राओं को प्रोत्साहित करने के लिए उठाए गए कदमों का वर्ष-वार और उत्तराखंड सहित राज्य-वार ब्यौरा क्या है;

(ख) क्या किसी गैर-सरकारी संगठन (एनजीओ) को छात्राओं को उच्च शिक्षा के लिए नामांकन के लिए प्रोत्साहित करने के लिए विभिन्न राज्यों में सोशल मीडिया के माध्यम से पर्याप्त प्रचार करने का कार्य सौंपा गया है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (ग): शिक्षा समवर्ती सूची का विषय है और शिक्षा क्षेत्र में समग्र गुणवत्ता और विकास में व्यापक और प्रगतिशील सुधार सुनिश्चित करने के लिए केंद्र तथा राज्य दोनों सरकारें मिलकर कार्य करती हैं। मंत्रालय द्वारा संचालित विभिन्न योजनाओं/परियोजनाओं/कार्यक्रमों को राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप बनाया गया है। एनईपी 2020 का उद्देश्य यह सुनिश्चित करना है कि जन्म या पृष्ठभूमि की परिस्थितियों के कारण किसी भी बच्चे को शिक्षा ग्रहण करने तथा शिक्षा के क्षेत्र में उत्कृष्ट प्रदर्शन करने के अवसर से वंचित न होना पड़े। इसमें सामाजिक-आर्थिक रूप से वंचित समूहों के सरोकारों को ध्यान में रखा गया है, जिनमें अन्य बातों के साथ-साथ भौगोलिक पहचान जैसे गांवों, छोटे कस्बों और आकांक्षी ज़िलों तथा अन्य श्रेणियों के विद्यार्थी शामिल हैं। इस नीति का लक्ष्य पहुँच, भागीदारी और अधिगम परिणामों में सामाजिक वर्गों के बीच के अंतर को कम करना है।

मंत्रालय ने जून 2023 में शैक्षिक रूप से असेवित/अल्पसेवित क्षेत्रों की आवश्यकताओं को पूरा करने के लिए पूर्व के चरणों की प्रतिबद्ध देयताओं सहित 12,926.10 करोड़ रुपये के परिव्यय

के साथ प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) के रूप में राष्ट्रीय उच्चतर शिक्षा अभियान (रूसा) के तीसरे चरण का आरंभ किया है। पीएम-उषा परियोजनाओं को पूर्ण करने के लिए इस योजना का दिनांक 31 मार्च, 2028 तक और रूसा की जारी परियोजनाओं को पूरा करने के लिए अतिरिक्त 6 माह (अर्थात 30 सितंबर, 2026) तक विस्तार कर दिया गया है। यह एक केंद्रीय प्रायोजित योजना है, जिसका उद्देश्य राज्य सरकारों के विशिष्ट विश्वविद्यालयों और कॉलेजों जिनमें ग्रामीण क्षेत्र के विश्वविद्यालय और कॉलेज शामिल हैं, को वित्तपोषित करना है, ताकि विनिर्दिष्ट मानकों और मानदंडों की उनकी अनुरूपता सुनिश्चित कर के उनकी गुणवत्ता को बेहतर बनाया जा सके। पीएम-उषा के तहत, निम्न सकल नामांकन अनुपात, जेंडर समानता, जनसंख्या समानुपात और महिलाओं, ट्रांसजेंडर, अनुसूचित जातियों, अनुसूचित जनजातियों और अन्य पिछड़ा वर्गों के लिए नामांकन समानुपात, आकांक्षी/ सीमावर्ती क्षेत्र/ वामपंथी उग्रवाद से प्रभावित जिलों आदि सहित विभिन्न मानदंडों के आधार पर संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा चिन्हित फोकस जिलों को प्राथमिकता दी जाती है। विशेषकर, पीएम-उषा के जेंडर समावेशन और न्यायसंगतता पहलों (जीआईईआई) घटक में अन्य बातों के साथ-साथ एसटीईएम, व्यावसायिक और अन्य व्यावसायिक पाठ्यक्रमों में बालिकाओं की अपेक्षाकृत अधिक भागीदारी को बढ़ावा देकर विशेषकर फोकस जिलों में उच्चतर शिक्षा में बालिकाओं के नामांकन में सुधार की परिकल्पना की गई है।

केंद्र सरकार ने देश भर के विद्यार्थियों जिनमें महिलाएं शामिल हैं, के बीच उच्चतर शिक्षा को बढ़ावा देने के लिए शुल्क में कमी, और अधिक संस्थानों की स्थापना, छात्रवृत्तियाँ, कमज़ोर आर्थिक पृष्ठभूमि वाले विद्यार्थियों को अपनी शिक्षा जारी रखने में सहायता करने के लिए राष्ट्रीय स्तर की छात्रवृत्ति में प्राथमिकता देने जैसे विभिन्न कदम उठाए हैं।

विश्वविद्यालय अनुदान आयोग (यूजीसी) स्नातकोत्तर कार्यक्रम में अध्ययन जारी रखने के लिए विद्यार्थियों को छात्रवृत्ति प्रदान करने हेतु "स्नातकोत्तर अध्ययन हेतु राष्ट्रीय छात्रवृत्ति (एनएसपीजी)" योजना को कार्यान्वित कर रहा है। यूजीसी नैट-कनिष्ठ अनुसंधान अध्येतावृत्ति और

सावित्रीबाई ज्योति राव फुले एकल बालिका अध्येतावृत्ति के तहत एसटीईएम शिक्षा सहित सभी विषयों में पीएच.डी. करने के लिए यूजीसी अध्येतावृत्ति भी प्रदान कर रहा है।

इसके अतिरिक्त, यूजीसी "भारतीय विश्वविद्यालयों और कॉलेजों में महिला अध्ययन का विकास" योजना को कार्यान्वित कर रहा है। इस योजना के माध्यम से शिक्षण, अनुसंधान, पाठ्यचर्या विकास, प्रशिक्षण और पहुँच विस्तार संबंधी गतिविधियों पर ध्यान केन्द्रित करते हुए विश्वविद्यालयों और कॉलेजों में महिला अध्ययन केंद्र (डब्ल्यूएससी) स्थापित करने के लिए निधि प्रदान की जाती है। इस योजना के उद्देश्य शिक्षण, अनुसंधान और व्यावहारिक कार्यों के माध्यम से महिला अध्ययन को आगे बढ़ाने में वित्तीय सहायता प्रदान करना है।

इसी तरह, अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) भी एआईसीटीई महिला प्रगति छात्रवृत्ति योजना (डिग्री और डिप्लोमा), एआईसीटीई पीजी छात्रवृत्ति योजना, एआईसीटीई डॉक्टोरल अध्येतावृत्ति (एडीएफ), एआईसीटीई सक्षम छात्रवृत्ति योजना (डिग्री और डिप्लोमा) और एआईसीटीई स्वनाथ छात्रवृत्ति योजना (डिग्री और डिप्लोमा) जैसी विभिन्न छात्रवृत्तियाँ प्रदान करता है। एआईसीटीई द्वारा शैक्षणिक वर्ष 2024-25 से एआईसीटीई से अनुमोदित संस्थानों के छात्र और छात्राओं के लिए जून 2024 में एआईसीटीई पोस्ट-डॉक्टरल फेलोशिप (पीडीएफ) योजना भी आरंभ की गई है।

इसके अतिरिक्त, भारतीय प्रौद्यौगिकी संस्थानों (आईआईटी) और राष्ट्रीय प्रौद्योगिकी संस्थानों (एनआईटी) के अवर स्नातक कार्यक्रमों में महिलाओं के नामांकन को बढ़ाने के उद्देश्य से अतिरिक्त सीटें सृजित की गईं, जिससे महिलाओं का नामांकन जो पहले 10% से कम था बढ़कर 20% से अधिक हो गया। एसटीएम शिक्षा में महिलाओं का नामांकन लगभग 43% है, जो विश्व में सर्वाधिक में से है।

उच्चतर शिक्षा वाले एसटीईएम संस्थानों में दीर्घकालिक अध्ययन अवधि और प्रयोगशाला संबंधी कार्यों के कारण छात्राओं के समक्ष कई चुनौतियाँ आती हैं, इसलिए बजट घोषणा वर्ष 2026-

27 में एसटीईएम में महिला भागीदारी को सहायता प्रदान करने लिए प्रत्येक जिले में एक बालिका छात्रावास स्थापित करने की परिकल्पना की गई है।

अखिल भारतीय उच्चतर शिक्षा सर्वेक्षण (एआईएसएचई): वर्ष 2023-24 के अनुसार, विगत तीन वर्षों में देश में उच्चतर शिक्षा में महिला नामांकन में वृद्धि हुई है, जो वर्ष 2021-22 में 2.06 करोड़ से बढ़कर वर्ष 2023-24 में 2.23 करोड़ हो गया है। महिलाओं के लिए सकल नामांकन अनुपात (जीईआर) वर्ष 2021-22 में 28.5 से बढ़कर वर्ष 2023-24 में 31.2 हो गया। इस पूरी अवधि के दौरान, महिलाओं का जीईआर निरंतर रूप से पुरुषों के जीईआर से अधिक रहा, जिसके परिणामस्वरूप जेंडर समानता सूचकांक (जीपीआई) 1 से अधिक रहा। इससे पता चलता है कि इन वर्षों में उच्चतर शिक्षा में महिलाओं की भागीदारी पुरुषों की भागीदारी से अधिक रही है।

उत्तराखंड राज्य में, महिलाओं का नामांकन वर्ष 2021-22 में 2.82 लाख से बढ़कर वर्ष 2023-24 में 3.24 लाख हो गया। उत्तराखंड में महिलाओं के लिए जीईआर वर्ष 2021-22 में 43.7 से बढ़कर वर्ष 2023-24 में 51.7 हो गया, जो वर्ष 2023-24 में अखिल भारतीय महिला जीईआर (31.2) से बहुत अधिक है। विगत तीन वर्षों के दौरान, जीपीआई 1 से ऊपर बना रहा, जो राज्य में उच्चतर शिक्षा में पुरुषों की तुलना में महिलाओं की अधिक भागीदारी को दर्शाता है।

———————

(ii) Unstarred Question Nos. 1 to 230

CENTRAL ASSISTANCE FOR RESTORATION OF HERITAGE TEMPLE AT AMALNER

1. SHRIMATI SMITA UDAY WAGH:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has taken cognisance of the devastating fire that damaged the 250-year-old Sant Sakharam Maharaj Vitthal-Rukmini Sansthan Temple at Amalner in JalgaonLok Sabha constituency in Maharashtra and assessed the loss to its heritage and religious structures and if so, the details thereof;

(b) whether any Central Government scheme or provision exists for extending Special Financial Assistance/Special Central Assistance for reconstruction and conservation of heritage temples damaged by fire or other disasters and if so, the details thereof;

(c) whether the Government proposes to sanction a Special Financial Package on priority basis for restoration of the said temple, if so, the details thereof and if not, the reasons therefor;

(d) whether the Government proposes to constitute an expert committee for scientific restoration and heritage conservation of the temple; and

(e) whether the Government proposes to develop pilgrim amenities and preserve its heritage under any Central scheme and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Sant Sakharam Maharaj Vitthal-Rukmini Sansthan Temple at Amalner in Jalgaon is not a centrally protected monuments of ASI and assessment of the loss of this heritage and religious structures comes under the purview of the State Government.

However, there are total 3688 centrally protected monuments/sites under the care and maintenance of Archaeological Survey of India (ASI). ASI takes up conservation and preservation work of centrally protected monuments as per the need of the monument and availability of resources.

(b) to (e): No such scheme is under consideration with ASI.

STRENGTHENING OF HIGHER EDUCATION INSTITUTIONS AND IMPLEMENTATION OF NEP 2020 REFORMS

2. **DR. HEMANG JOSHI:**

SHRIMATI MAHIMA KUMARI MEWAR:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI RAMESH AWASTHI:

SHRI SHANKAR LALWANI:

SHRI DILESHWAR KAMAIT:

SHRI SANJAY HARIBHAU JADHAV:

SHRI HARIBHAI PATEL:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI RAJPALSINH MAHENDRASINH JADAV:

Will the Minister of **EDUCATION** be pleased to state:

(a) the measures taken by the Government to strengthen higher education institutions through accreditation, research promotion and establishment of multidisciplinary universities;

(b) the progress made in integrating skill development and vocational courses in higher education curriculum as per National Education Policy (NEP), 2020; and

(c) the initiatives taken by the Government to improve the Gross Enrolment Ratio (GER), equity in access for disadvantaged groups and internationalisation of Indian higher education?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a): The Government has undertaken several measures to strengthen Higher Education Institutions (HEIs) in line with the National Education Policy (NEP), 2020, with inter-alia emphasis on quality assurance, research and innovation, and multidisciplinary education.

To strengthen the quality of higher education, institutions are encouraged to obtain accreditation from the National Assessment and Accreditation Council (NAAC), and reforms are being undertaken to expand accreditation coverage and strengthen the accreditation ecosystem. NAAC evaluates institutions on various parameters including teaching-learning,

research, infrastructure, governance and institutional best practices, and awards accreditation grades based on their performance. The accreditation process promotes quality assurance, accountability, research and innovation, and serves as an important benchmark for institutional excellence and continuous improvement in higher education.

To boost research and innovation, the Government has established the Anusandhan National Research Foundation (ANRF), which seeks to harness the research potential of universities and colleges, support academic research, and facilitate translational research in emerging technologies and national priority areas. The ANRF aims to mobilize ₹50,000 crore during 2023–28, including ₹14,000 crore from the Central Government, with the remaining sourced from public sector enterprises, the private sector, philanthropies, and international bodies, through various funds such as the ANRF Fund, Innovation Fund, and Science and Engineering Research Fund.

Other initiatives such as the Prime Minister's Research Fellowship (PMRF), Scheme for Promotion of Academic and Research Collaboration (SPARC), IMPRINT, Uchhatar Avishkar Yojana (UAY) and Institutions of Eminence (IoE) continue to enhance research capacity, innovation and collaboration between academia, industry and international institutions.

Focus of NEP on research and innovation has propelled India’s ranking in the Global Innovation Index (GII) from 48 in 2020 and currently being ranked at 38th place in 2025.

The Government has taken several measures to promote multidisciplinary and flexible higher education in line with the National Education Policy (NEP), 2020. The University Grants Commission (UGC) has notified the Guidelines for Multiple Entry and Exit in Academic Programmes offered in Higher Education Institutions, facilitating flexible learning pathways and academic mobility through the Academic Bank of Credits (ABC). The Government is also implementing the Multidisciplinary Education and Research Improvement in Technical Education (MERITE) Scheme to strengthen research infrastructure and promote innovation and interdisciplinary research in Higher Educational Institutions.

In alignment with National Education Policy (NEP) 2020, the Government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) for the period 2023-24 to 2025-26 with an outlay of Rs. 12,926.10 crore, including the committed liabilities of the earlier phases of RUSA, to cater to the needs of educationally unserved/underserved areas. Under the Multi-Disciplinary Education and Research Universities (MERU) component of PM-USHA, 35 Universities have been approved for a total amount of Rs. 100 crore each.

(b): The National Education Policy (NEP), 2020 envisages integration of skill development and vocational education with mainstream higher education to enhance employability, entrepreneurship and lifelong learning. UGC has notified the National Higher Education Qualifications Framework (NHEQF),

aligned with the National Credit Framework (NCrF), to enable integration of general, vocational and experiential learning. The National Credit Framework facilitates credit accumulation and transfer across academic, vocational and skill education, while the Academic Bank of Credits (ABC) supports seamless academic mobility. UGC has also issued Guidelines for Internship/Apprenticeship Embedded Degree Programmes (IEDP), enabling undergraduate students to acquire industry-relevant skills through structured internships and apprenticeships integrated with their degree programmes.

AICTE is actively strengthening skill development by embedding it into technical education. It partners with industries and institutions to offer online skill courses aligned with the regular curriculum, along with skill-focused programmes, compulsory internships, and vocational degrees such as Bachelor of Vocation (B.Voc). These initiatives are designed to build students' practical abilities and improve employability. Additionally, AICTE has signed MoUs with leading industries and organisations to support internships, skill-building, and faculty upskilling, including hands-on exposure to Industry 4.0 technologies.

Employability Skill module has been included as a part of Job Roles/SWAYAM courses in the curriculum which includes Communication Skills, Self-Management Skills, Information and Communication Technology Skills, Entrepreneurship Skills, and Green Skills.

To support skill development, the SWAYAM Plus portal has also been launched, focusing on upskilling and reskilling the workforce. More than 500

courses have been developed curated from 89 industry partners across 17 sectors and offered on emerging areas such as AI, Data Analyst etc. So far, more than 6,00,000 students registered on the platform.

The National Apprenticeship Training Scheme (NATS) bridges the gap between academic learning and industry requirements by providing structured on-the-job training to graduates and diploma holders. The Scheme promotes industry-integrated education through Apprenticeship Embedded Degree Programmes (AEDP), supports apprenticeships in emerging areas such as Artificial Intelligence (AI), and facilitates academic credit integration through the NATS Assessment and Creditisation Framework. During the last five financial years, over 12.94 lakh apprentices have been engaged under the Scheme. The NATS 2.0 Portal, launched on 30.07.2024, has further strengthened the apprenticeship ecosystem by enabling participation of over 11,355 Higher Education Institutions and more than 15,840 establishments.

(c): The Government has taken various measures to increase the GER in Higher Education, which inter-alia includes, Setting up of more Higher Education Institutions; Implementing various Scholarship and Fellowship schemes for providing financial assistance to students, including for SC/ST/OBC and Minority students and underserved regions; Allowing well performing HEIs (based on NAAC and NIRF ranking) by University Grants Commission (UGC) to offer full Open Distance Learning/Online Programmes based on quality parameters; Providing much-needed flexibility and appropriate Exit as well as entry options in the Higher Education system, to

facilitate students to choose their learning trajectory; Allow pursuing two Academic Programmes simultaneously; Permitting HEIs for two admission cycles in an academic year; Providing anytime, anywhere learning opportunities for all learners through Study Webs for Active Learning for Young Aspiring Minds (SWAYAM) platform, which provides high quality structured online courses in multiple disciplines; Permitting up to 40% credits in regular courses using SWAYAM platform; and Conducting JEE, NEET (UG) and Common University Entrance Test (CUET) Exams in 13 languages, and making available Text Books in Indian Languages to facilitate students, particularly from vernacular/rural background. As a result of these initiatives, the Gross Enrolment Ratio (GER) in higher education has increased to 30.0% in 2023-24.

In order to provide equity in access for disadvantaged groups, the Central Government implements various scholarship and financial assistance schemes to support students belonging to marginalised sections. Department of Higher Education (DHE) implements the Pradhan Mantri Uchchatar Shiksha Protsahan (PM-USP) Yojana under which students pursuing higher education in India, including SC, ST, OBC and minority students get scholarships as per Scheme guidelines.

In addition, the Government of India has launched the PM-Vidyalaxmi, a new central sector scheme in November 2024 to facilitate access to collateral-free and guarantor-free education loans for meritorious students pursuing higher education.

Ministry of Tribal Affairs is also implementing two Central Sector Schemes- National Fellowship for Higher Education for ST students and National Scholarship for Higher Education for ST students (Top Class).

Further, National Overseas Scholarship for ST students is implemented through the Ministry of External Affairs (MEA) and the funds are released to ST students studying abroad through Embassies. Ministry of Tribal Affairs further reimburse the funds to MEA.

For promotion of internationalisation of education, the Government has enabled the setting up of Foreign Higher Educational Institutions (FHEIs) in India. 16 Letters of Intent have been issued to FHEIs from Australia, Italy, United Kingdom and USA to set up their campuses at various places in India. Among these, University of Southampton, UK commenced its courses in August, 2025 at its campus in Gurugram, Haryana. Under International Financial Services Centres Authority (IFSCA) Regulations 2022, approvals have been accorded to 5 universities from UK, Australia and Northern Ireland for operating offshore branch campuses in GIFT City SEZ, Gandhinagar, Gujarat. Among these 5 universities, Deakin University, Australia commenced its courses in July, 2024, and University of Wollongong, Australia commenced its courses in November, 2024. In addition, Indian institutions are also establishing a global presence, with IIT Delhi’s campus in Abu Dhabi, IIM Ahmedabad campus in Dubai and IIT Madras in Tanzania. These steps support the goal of making India a global hub for education.

To create a favourable environment for attracting international students to Indian higher education system, 'Guidelines for Admission and Supernumerary seats of International Students in Undergraduate and Postgraduate Program in HEIs in India' was issued by University Grants Commission (UGC) in September 2022. UGC has also issued "UGC (Academic Collaboration between Indian and Foreign Higher Educational Institutions to offer Twinning, Joint Degree and Dual Degree Programmes) Regulations, 2021", which allows students to do parts of their programmes from both Indian and foreign universities leading to academic and research excellence, as well as mobility of students and faculty.

श्रम पोर्टल के माध्यम से असंगठित क्षेत्र के कामगारों के लिए सामाजिक सुरक्षा

3. श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री अनुराग सिंह ठाकुर:

श्री पी. पी. चौधरी:

कैप्टन बृजेश चौटा:

श्री जशुभाई भिलुभाई राठवा:

श्रीमती हिमाद्री सिंह:

श्रीमती कमलजीत सहरावत:

श्री देवुसिंह चौहान:

श्री अनन्त नायक:

श्री दिलीप शइकीया:

श्री रमेश अवस्थी:

श्री अमर शरदराव काले:

श्रीमती कमलेश जांगड़े:

श्री विजय कुमार दूबे:

श्री नलिन सोरेन:

श्री रोडमल नागर:

श्री आलोक शर्मा:

श्री विजय बघेल:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) ई-श्रम पोर्टल के प्रारंभ से लेकर अब तक इस पोर्टल पर पंजीकरण के संबंध में हुई प्रगति का लिंग और व्यवसाय के विवरण सहित राज्य/संघ राज्यक्षेत्र-वार विशेष रूप से पाली और शहडोल लोक सभा निर्वाचन क्षेत्रों सहित ब्यौरा क्या है;

(ख) क्या सरकार ने ई-श्रम पोर्टल के अंतर्गत राज्य-विशिष्ट माइक्रोमाइट्स शुरू की हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) सभी कामगारों के लिए सार्वभौमिक सामाजिक सुरक्षा से संबंधित नियमों के कार्यान्वयन के लिए ई-श्रम डाटा के एक केन्द्रीकृत डाटाबेस के रूप में किस प्रकार कार्य करने की संभावना है और इसे सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं,

(घ) क्या सरकार ने ई-श्रम पोर्टल का वन स्टॉप सॉल्यूशन के रूप में उन्नयन किया है;

(ङ) यदि हां, तो इसे क्या अतिरिक्त कार्यक्षमताएं प्रदान की जा रही हैं और सरकार की कुल कितनी योजनाओं को ई-श्रम पोर्टल के साथ जोड़ा गया है;

(च) क्या ओडिशा के क्योंझर लोक सभा निर्वाचन क्षेत्र में ई-श्रम पंजीकरण को बढ़ावा देने और असंगठित कामगारों को सामाजिक सुरक्षा कवरेज प्रदान करने के लिए कोई विशेष पहल की गई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और उनमें पंजीकृत कामगारों की संख्या कितनी है; और

(छ) इस पोर्टल के साथ एकीकृत केन्द्रीय सामाजिक सुरक्षा और कल्याणकारी योजनाओं का ब्यौरा क्या है और ऐसी योजनाओं के अंतर्गत कितने पंजीकृत कामगारों को इसके लाभ से जोड़ा गया है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (छ): श्रम और रोजगार मंत्रालय ने प्लेटफार्म कामगारों, प्रवासी कामगारों आदि सहित असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने के लिए दिनांक 26 अगस्त, 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया। ई-श्रम, पोर्टल गिग और प्लेटफार्म कामगारों सहित असंगठित कामगारों को पंजीकृत करता है और उन्हें स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या (यूएएन) प्रदान करता है।

दिनांक 14 जुलाई 2026 तक की स्थिति के अनुसार, ई-श्रम पोर्टल पर 31.78 करोड़ से अधिक असंगठित कामगारों का पंजीकरण पहले ही किया जा चुका है, जिसमें पाली लोक सभा निर्वाचन क्षेत्र में 3.88 लाख से अधिक पंजीकरण, शहडोल लोक सभा निर्वाचन क्षेत्र में 3.67 लाख पंजीकरण और ओडिशा के क्योंझर लोक सभा निर्वाचन क्षेत्र में 5.86 लाख पंजीकरण शामिल हैं।

ई-श्रम पोर्टल पर पाली और शहडोल जिलों सहित पंजीकृत असंगठित कामगारों का राज्य/संघ राज्य क्षेत्र-वार, लिंग-वार और व्यवसाय क्षेत्र-वार ब्यौरा संलग्न **विवरण-I, II** और **III** में दिया गया है।

श्रम एवं रोजगार मंत्रालय ने दिनांक 29 जनवरी 2025 को राज्यों/संघ राज्य क्षेत्रों हेतु माइक्रोसाइट्स की शुरुआत की, ताकि उन्हें विशिष्ट स्थानीय आवश्यकताओं और चुनौतियों का प्रभावी ढंग से समाधान करने के लिए उनकी स्वयं की समर्पित ई-श्रम माइक्रोसाइट से सशक्त बनाया जा सके। ये माइक्रोसाइट्स राज्यों/संघ राज्य क्षेत्रों की विशिष्ट आवश्यकताओं के अनुरूप ई-श्रम की सेवाओं को तैयार करने, कामगार पंजीकरण को सरल बनाने, डेटा अद्यतन (अपडेट) करने, सत्यापन करने और राज्य-विशिष्ट विश्लेषण प्रदान करने हेतु डिज़ाइन की गई हैं।

असंगठित कामगारों के लिए विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच सुनिश्चित करने हेतु ई-श्रम को 'वन-स्टॉप-सॉल्यूशन' के रूप में विकसित करने की बजट घोषणा वर्ष 2024-25 के विज़न के अनुरूप, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर 2024 को ई-श्रम—"वन-स्टॉप-सॉल्यूशन" का शुभारंभ किया। ई-श्रम - "वन-स्टॉप-सॉल्यूशन" के अंतर्गत विभिन्न सामाजिक सुरक्षा/कल्याणकारी योजनाओं का एक ही पोर्टल अर्थात ई-श्रम पर एकीकरण किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को सामाजिक सुरक्षा योजनाओं तक पहुंचने और ई-श्रम के माध्यम से अब तक उनके द्वारा प्राप्त किए गए लाभों को देखने में सक्षम बनाता है।

अब तक, विभिन्न केंद्रीय मंत्रालयों/विभागों की पंद्रह (15) योजनाओं को ई-श्रम के साथ एकीकृत/मैप किया जा चुका है, ताकि ई-श्रम कार्डधारकों को सामाजिक सुरक्षा, बीमा या कौशल विकास कार्यक्रमों का लाभ और पहुंच प्रदान की जा सके, जिनमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), विकसित भारत-रोजगार और आजीविका मिशन के लिए गारंटी (ग्रामीण) (वीबी-ग्राम जी), प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई), प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई) आदि शामिल हैं।

उपर्युक्त के अतिरिक्त, ई-श्रम, नौकरी के अवसरों के लिए राष्ट्रीय करियर सेवा (एनसीएस), कौशल विकास के लिए स्किल इंडिया डिजिटल हब (एसआईडीएच), पेंशन के लिए प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) और एमओएचयूए के कन्वर्जेंस पोर्टल के साथ जुड़ा हुआ है।

ई-श्रम पहल के तहत पंजीकरण बढ़ाने और ओड़ीस में क्योंझर लोकसभा निर्वाचन क्षेत्र सहित असंगठित कामगारों का व्यापक कवरेज सुनिश्चित करने के लिए, सरकार ने एक व्यापक कार्यनीति अपनाई है। वेब पोर्टल और मोबाइल एप्लिकेशन के माध्यम से स्व-पंजीकरण को सक्षम

करने के अतिरिक्त, कामगारों के लिए आसान पहुंच को सुनिश्चित करने हेतु सामान्य सेवा केंद्रों (सीएससी), राज्य सेवा केंद्रों (एसएसके) और उमंग प्लेटफॉर्म के माध्यम से सहायता सुविधा युक्त पंजीकरण मोड शुरू किए गए हैं। श्रम और रोजगार मंत्रालय, पंजीकरण अभियान, सामुदायिक जनसंपर्क कार्यक्रम और स्थानीय स्तर पर तैयार संचार प्रयासों सहित लक्षित जागरूकता अभियान चला रहा है। जनसंपर्क को और सुदृढ़ करने के लिए, मंत्रालय वीडियो, ट्यूटोरियल और अन्य सूचनात्मक सामग्री प्रसारित करने हेतु सोशल मीडिया चैनलों का उपयोग कर रहा है, जो इस पहल को अधिक सुलभ और आकर्षक बना रहे हैं।

विभिन्न सामाजिक सुरक्षा योजनाओं के अंतर्गत नामांकित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का ब्यौरा संलग्न **विवरण-IV** में दिया गया है।

<u>विवरण- I</u>

दिनांक 14.07.2026 तक की स्थिति के अनुसार, ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा:

क्र.सं.	राज्य/ संघ राज्यक्षेत्र	पंजीकरण
1	अंडमान व निकोबार द्वीप समूह	36,025
2	आंध्र प्रदेश	88,80,562
3	अरुणाचल प्रदेश	2,20,860
4	असम	78,82,288
5	बिहार	3,24,68,736
6	चंडीगढ़	1,92,374
7	छत्तीसगढ़	86,67,514
8	दिल्ली	36,73,210
9	गोवा	90,653
10	गुजरात	1,25,87,229
11	हरियाणा	54,43,732
12	हिमाचल प्रदेश	20,31,768
13	जम्मू और कश्मीर	36,63,498
14	झारखंड	98,68,987
15	कर्नाटक	1,11,31,253
16	केरल	61,47,650
17	लद्दाख	36,365
18	लक्षद्वीप	2,876
19	मध्य प्रदेश	1,95,17,182
20	महाराष्ट्र	1,86,61,199
21	मणिपुर	4,75,935
22	मेघालय	3,76,827
23	मिजोरम	73,747
24	नागालैंड	2,48,529
25	ओडिशा	1,37,65,895
26	पुदुचेरी	2,00,131
27	पंजाब	59,82,423
28	राजस्थान	1,55,09,348

29	सिक्किम	51,478
30	तमिलनाडु	98,30,406
31	तेलंगाना	47,05,625
32	दादरा और नगर हवेली तथा दमन एवं दीव	76,372
33	त्रिपुरा	9,07,613
34	उत्तर प्रदेश	8,45,90,721
35	उत्तराखंड	31,24,417
36	पश्चिम बंगाल	2,67,08,321
	कुल परिणाम	31,78,31,749

विवरण- II

दिनांक 14.07.2026 तक की स्थिति के अनुसार पाली और शहडोल लोकसभा क्षेत्रों सहित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का लिंग-वार ब्यौरा:

लिंग	देश में पंजीकरण	पाली में पंजीकरण	शहडोल में पंजीकरण
महिला	17,22,84,047	2,22,165	1,94,702
पुरुष	14,55,39,378	1,66,490	1,73,159
ट्रांसजेंडर	8,324	5	2
कुल पंजीकरण	**31,78,31,749**	**3,88,660**	**3,67,863**

विवरण- III

दिनांक 14.07.2026 तक की स्थिति के अनुसार, पाली और शहडोल लोकसभा क्षेत्रों सहित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का व्यवसाय-क्षेत्रवार ब्यौरा :

क्र.सं.	व्यवसाय क्षेत्र	देश में पंजीकरण	पाली में पंजीकरण	शहडोल में पंजीकरण
1	कृषि	16,38,97,450	2,11,559	2,59,000
2	परिधान (अपैरल)	2,09,71,713	27,361	8,600
3	ऑटोमोबाइल और परिवहन	86,02,847	8,531	6,308
4	बैंकिंग, वित्तीय सेवाएं और बीमा	46,413	53	106

5	ब्यूटी एंड वेलनेस	21,81,095	2,480	1,911
6	पूँजीगत वस्तुएं और विनिर्माण	65,37,693	8,753	10,853
7	सन्निर्माण	2,90,77,770	65,483	20,363
8	घरेलू और पारिवारिक कामगार	2,95,11,030	7,574	15,848
9	शिक्षा	53,70,884	3,100	3,789
10	इलेक्ट्रॉनिक्स और हार्डवेयर(एचडब्ल्यू)	51,06,342	5,062	9,862
11	खाद्य उद्योग	18,05,894	2,298	1,343
12	रत्न और आभूषण	10,36,333	1,029	1,221
13	कांच और चीनी मिट्टी (सेरामिक्स)	2,94,463	453	114
14	हस्तशिल्प और कालीन	23,83,750	1,959	1,280
15	स्वास्थ्य सेवा	36,29,496	3,660	2,765
16	चमड़ा उद्योग कार्य	62,17,274	10,683	6,820
17	खनन	4,60,699	1,988	388
18	विविध/प्रकीर्ण	1,52,02,385	12,750	8,813
19	वाद्य यंत्र	1,19,449	255	282
20	कार्यालय प्रशासन और सुविधा प्रबंधन	31,49,183	2,818	1,983
21	संगठित खुदरा (रिटेल)	89,671	103	63
22	मुद्रण (प्रिंटिंग)	5,11,812	1,044	497
23	निजी सुरक्षा	4,68,565	371	268
24	पेशेवर (प्रोफेशनल्स)	8,43,057	803	1,016
25	खुदरा (रिटेल)	24,01,575	3,384	1,604
26	सेवा	3,07,762	261	464
27	टेक्सटाइल और हैंडलूम	2,09,215	1,000	106
28	तंबाकू उद्योग	27,52,552	19	195
29	पर्यटन और आतिथ्य	44,35,489	3,508	1,856
30	लकड़ी और बढ़ईगीरी	2,09,888	318	145
	कुल पंजीकरण	**31,78,31,749**	**3,88,660**	**3,67,863**

विवरण-IV

दिनांक 14.07.2026 तक की स्थिति के अनुसार, विभिन्न सामाजिक सुरक्षा योजनाओं के अंतर्गत नामांकित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का ब्यौरा:

योजनाएं	**नामांकन**
आयुष्मान भारत – प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई)	15,10,06,017
इंदिरा गांधी राष्ट्रीय विकलांगता पेंशन योजना (आईजीएनडीपीएस)	1,68,147
इंदिरा गांधी राष्ट्रीय विधवा पेंशन योजना (आईजीएनडब्ल्यूपीएस)	11,75,748
वन नेशन वन राशन कार्ड (ओएनओआरसी)	24,46,15,089
प्रधानमंत्री आवास योजना – ग्रामीण (पीएमएवाई-जी)	98,40,347
प्रधानमंत्री आवास योजना – शहरी (पीएमएवाई-यू)	24,95,467
प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई)	2,25,52,084
प्रधानमंत्री किसान सम्मान निधि (पीएम- किसान)	3,96,28,336
प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई)	32,04,450
प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	23,967
प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि)	32,66,698
प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई)	8,53,50,770
विकसित भारत-रोजगार के लिए गारंटी और आजीविका मिशन (ग्रामीण) (वीबी-जीआरएएमजी)	6,20,45,737

TOURISM PROJECTS IN TAMIL NADU

4. SHRI A. RAJA:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of tourism projects sanctioned under various Central sector schemes for Tamil Nadu, particularly in Coimbatore and Nilgiri districts during the last five years;

(b) the current status of each sanctioned project;

(c) whether any new projects are under consideration during the current financial year;

(d) the details of the funds allocated to Tamil Nadu under various tourism development schemes during the last five years; and

(e) the details of funds released and utilized, year and scheme-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourism destinations and products is primarily undertaken by the concerned State Governments (SGs)/Union Territory Administrations (UTAs). However, the Ministry of Tourism through its schemes of 'Swadesh Darshan (SD)', 'Swadesh Darshan 2.0 (SD2.0)', 'Challenge Based Destination Development (CBDD)' – a sub-scheme of SD2.0, 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agency for Tourism Infrastructure Development (ACATID)' complements the efforts of tourism infrastructure development by extending financial assistance to the State Governments/UT Administrations/Central Agency.

In addition, Government of India under its initiative for 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, has also provided financial assistance to the States in the year 2024-25 for development of tourism projects.

The details of projects sanctioned by the Ministry under SD, SD2.0, CBDD, PRASHAD, SASCI and ACATID schemes in the state of Tamil Nadu including status of the projects are given in the enclosed **Statement**.

Receiving of proposal from the SG/UTAs is a continuous process and projects are sanctioned subject to adherence to scheme guidelines, availability of funds, Government directions, inter-se priority etc.

STATEMENT

The details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD, SASCI and ACATID in the state of Tamil Nadu:

(i) Swadesh Darshan Scheme:

(in ₹Crore)

S.N.	Circuit / Sanction Year	Name of the Project	Sanctioned Amount	Amount Authorized	Amount Utilised	Physical Status
1.	Coastal 2016-17	Development of (Chennai-Mamamallapuram–Rameshwaram –Manpadu–Kanyakumari)	73.13	71.03	71.03	Complete

(ii) Swadesh Darshan 2.0 Scheme:

(in ₹Crore)

S. N.	Year of Sanction	Destination	Name of the Experience	Sanctioned Amount	Amount Authorized for utilization	Physical Status
1.	2023-24	Mamallapuram	Immersive experience at Shore Temple	30.02	-	Implementation Stage

(iii) Challenge Based Destination Development (CBDD) Scheme:

(in ₹Crore)

S.N.	Year of Sanction	Name of the Project	Category	Sanctioned Cost	Amount Authorized for utilization	Physical Status
1.	2024-25	Iconic transformation of Rameswaram	Rameswaram Island (Spiritual Tourism)	20.01	10.01	Implementation Stage

(iv) Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD) Scheme:

(in ₹Crore)

S. N.	Project Name	Sanction Year	Sanction Amount	Amount Authorized	Amount Utilised	Physical Status
1.	Development of Kanchipuram	2016-17	13.99	13.99	13.99	Complete

2.	Development of Velankanni	2016-17	4.86	4.86	4.86	Complete
3.	Development of 8 Navagraha Temples	2024-25	40.94	11.75	0.00	Implementation Stage

(v) Special Assistance to States for Capital Investment (SASCI) Scheme:

(in ₹Crore)

S.N.	Year of Sanction	Name of the Project	Sanctioned Amount	Amount Released for utilization	Physical Status
1.	2024-25	Development of Nandavanam Heritage Park in Mammallapuram	99.67	65.78	Implementation Stage
2.	2024-25	Eco Park at Race Course in Ooty	70.23	46.35	Implementation Stage

(vi) Assistance to Central Agencies for Tourism Infrastructure Development (ACATID) Scheme:

(in ₹Crore)

S.N.	Project Name	Sanction Year	Sanction Amount	Amount Released	Amount Utilized	Physical status
1.	Illumination and allied works at Gangaikonda Cholapuram Temple, District	2024-25	11.47	1.14	--	Implementation Stage

	- Ariyalur					
2.	Cruise Passenger Facilities Centre in the existing Passenger Terminal at Chennai Port.	2012-13	17.24	17.24	17.24	Complete
3.	Rameshwaram Railway Station	2017-18	4.7	3.75	2.26	Complete
4.	Madurai Railway Station	2018-19	4.48	3.56	2.23	Complete

FINAL NOTIFICATION ON THE WESTERN GHATS PANEL REPORT

5. ADV. ADOOR PRAKASH:

ADV. DEAN KURIAKOSE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be ple as d to state:

(a) whether the Government received suggestions/recommendations from the various State Governments including Kerala for the exclusion of villages demarcated as Eco-Sensitive Areas (ESA) on Western Ghats after the last iteration draft notification on the Western Ghats;

(b) if so, the details thereof and the action taken by the Government on the said suggestions/recommendations;

(c) whether the Government proposes to accept the specific recommendation of Kerala to limit the ESA boundaries to approximately 8,711.98 sq.km

across 98 villages thereby excluding all human settlements, farmlands and plantations;

(d) whether the Government has taken any decision about the final notification on the Kasturirangan panel report relating to the conservation of Western Ghats; and

(e) if so, the details thereof, if not, the reasons therefor and the time by which the final notification is likely to be issued?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): In order to protect the rich biodiversity of Western Ghats region, the Ministry of Environment, Forest and Climate Change has published the draft notification on Ecologically Sensitive Area of Western Ghats, vide S.O. 3060(E) dated 31.07.2024 with an area of 56,825.7 square kilometer spread across six States namely, Goa, Gujarat, Karnataka, Kerala, Maharashtra and Tamil Nadu.

In order to address the issues raised by the respective State Governments, the Ministry has constituted a Committee to examine the suggestions of the six States in a holistic manner, keeping in view the conservation aspects of the ecosystem, and the rights, privileges, needs and developmental aspirations of the region. The concerns/suggestions of the State Governments, including Kerala are deliberated by the Committee with the respective State Governments on merit for finalizing its recommendations

with respect to the draft notification. The recommendations are thereafter duly examined by the Ministry before finalizing the draft notification. Moreover, the Ministry has also received comments/objections/suggestions on the draft notification from various stakeholders and the same have been forwarded to the respective State Governments, including Kerala for providing comments/suggestions.

EVALUATION OF KGBVs

6. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI PUTTA MAHESH KUMAR:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has conducted any evaluation of the infrastructure facilities available in Kasturba Gandhi Balika Vidyalayas (KGBVs) in the country;

(b) if so, the details of the major findings, including gaps in facilities and compliance with required norms;\

(c) the total number of ICT labs and smart classrooms sanctioned and functional in KGBVs, State/UT-wise and district-wise particularly in Prakasam district of Andhra Pradesh;

(d) the number of teaching posts sanctioned and vacant in KGBVs, State/UT-wise and district-wise, particularly in Prakasam district of Andhra Pradesh;

(e) the details of programmes, agencies involved and outcomes achieved as per the evaluation of the Government; and

(f) the steps taken by the Government to address identified infrastructure gaps, fill teaching vacancies and strengthen academic resources in KGBVs in the country, with specific focus on Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): The Department of School Education & Literacy (DoSE&L), Ministry of Education, commissioned an evaluation of Kasturba Gandhi Balika Vidyalayas (KGBVs) through the National Council of Educational Research and Training (NCERT) during 2022–23 to assess the performance and implementation challenges of the scheme. The evaluation covered four key areas: infrastructure, academics, financial management, and administration; and gathered feedback from students, parents, teachers, wardens, SMC members, and district and State authorities. Based on the findings, NCERT submitted a comprehensive evaluation report with recommendations to strengthen the quality and effective implementation of KGBVs.

The NCERT evaluation, inter-alia, observed that KGBVs have played a significant role in improving access, enrolment, retention, and learning outcomes of girls from disadvantaged communities by providing a safe and supportive residential environment while recommending training, ICT facilities, upgradation of KGBVs etc.

Since then, various measures have been undertaken including upgradation of existing KGBVs upto class XII, construction of additional

dormitories, toilets, boundary walls, furniture and equipment, bedding replacement, teaching-learning materials, library books, sports facilities etc., in all States/ UTs, as per their requirement including Andhra Pradesh. The DoSE&L has approved ICT Labs and Smart Classrooms in all functional KGBVs as per Samagra Shiksha norms to empower girl students, make them digitally savvy, and enhance their learning outcomes.

Further, a structured training programme is organized for KGBV wardens in collaboration with the National Institute of Educational Planning and Administration (NIEPA). This initiative aims to strengthen the wardens' capacity to manage resources effectively and enhance their institutional and administrative skills, thereby fostering a safe and supportive environment that promotes and improves quality education for girls.

Education is in the Concurrent List of the Constitution of India and KGBVs are under the administrative control of respective State Governments and UT administrations. The matters related to operationalization and functioning of KGBVs including the recruitment, and deployment of teaching and non-teaching staff of KGBVs, come under the purview of concerned State/UT Governments. Teaching and non-teaching staff of KGBVs are recruited by States/UTs, as per the terms and conditions of the respective States and UTs for KGBVs. The recruitment of teachers is a continuous process. The Central Government, through Samagra Shiksha, provides assistance to the States and UTs for deployment of teachers in KGBVs to

maintain appropriate Pupil Teacher Ratio as per the prescribed norms for various levels of schooling.

As per the information received from the State Government of Andhra Pradesh, 37 KGBVs are functional in Prakasam district. Of these, 33 KGBVs have ICT labs and smart classroom facilities, except for 4 KGBVs which are newly functional. In Andhra Pradesh, all 497 approved ICT Labs & Smart Class rooms are functional.

As per information received from State/ UT Governments, the State/UT-wise details of ICT labs and Smart Classrooms sanctioned and functional in KGBVs are given in the enclosed **Statement**.

STATEMENT

State/UT-wise details of ICT labs and Smart Classrooms sanctioned and functional in KGBVs

Sl. No.	States/UTs	ICT Labs		Smart Classroom	
		Sanctioned	Functional	Sanctioned	Functional
1	Andhra Pradesh	497	497	497	497
2	Arunachal Pradesh	65	65	23	23
3	Assam	146	63	146	146
4	Bihar	627	627	627	627
5	Chhattisgarh	121	0	121	0
6	DNH-DD	2	1	2	0
7	Gujarat	35	35	116	116
8	Haryana	66	66	36	36
9	Himachal Pradesh	14	14	14	1
10	Jammu & Kashmir	89	0	89	89
11	Jharkhand	203	202	203	202
12	Karnataka	95	0	95	0
13	Kerala	1	0	1	0
14	Ladakh	15	15	9	9

15	Madhya Pradesh	408	207	408	302
16	Maharashtra	3	0	42	0
17	Manipur	12	12	12	12
18	Meghalaya	10	10	0	0
19	Mizoram	2	2	2	0
20	Nagaland	22	22	22	22
21	Odisha	319	224	327	0
22	Rajasthan	282	0	430	0
23	Sikkim	2	2	5	4
24	Tamil Nadu	61	61	61	0
25	Telangana	230	230	230	230
26	Tripura	15	15	15	15
27	Uttarakhand	28	27	11	11
28	Uttar Pradesh	835	746	837	746
	Total	**4205**	**3143**	**4381**	**3088**
Source: State/UT Govt.					

PRASAD SCHEME IN TAMIL NADU

7. SHRI MALAIYARASAN D.:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of projects sanctioned, completed and under implementation under the PRASAD (Pilgrimage Rejuvenation and Spiritual Augmentation Drive) scheme across the country, State/UT-wise, and particularly in Kallakurichi Lok Sabha Constituency of Tamil Nadu;

(b) the details of the total funds allocated, released and utilised under the said scheme during the last three years and the current year, State/UT-wise and district-wise in Tamil Nadu;

(c) whether the Government has evaluated the impact of PRASAD projects on tourist inflow, local employment generation and infrastructure improvement at pilgrimage sites;

(d) the status of ongoing proposals from Tamil Nadu, including temple towns and heritage pilgrimage centres awaiting approval or funding under the said scheme and the reasons for delay, if any; and

(e) whether the Government proposes to expand the PRASAD scheme to cover additional lesser-known pilgrimage destinations to promote balanced religious tourism development, particularly in southern States including Tamil Nadu?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Ministry of Tourism under its Scheme “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) provides financial assistance to the State Governments (SGs) and Union Territory Administrations (UTAs) for development of tourism related infrastructure at identified religious and heritage sites across the country including the State of Tamil Nadu. The details of the total funds sanctioned, released and utilized under the said scheme, State/UT wise including Tamil Nadu are given in the enclosed **Statement**.

(c): The development of tourism infrastructure and visitor amenities under the PRASHAD scheme is intended to facilitate improved accessibility, better visitor experience and the overall development of pilgrimage destinations.

Ministry of Tourism undertakes third-party impact evaluation of the Central Sector Schemes to assess the outcomes and effectiveness of interventions. As per the Report on Evaluation of Central Sector Scheme PRASHAD by Indian Institute of Management Rohtak in the year 2021, the Scheme has helped in increasing the visitor satisfaction, ease of travel and aesthetical aspects of the selected heritage sites. Also, the report mentioned that the Scheme has led to increase in the positive overall visitor user experience.

(d): Receiving proposals from the State Governments and Union Territory Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

(e): The PRASHAD scheme provides financial assistance for the development of identified pilgrimage and heritage destinations including lesser-known pilgrimage destinations across the country including Tamil Nadu. Under the scheme, the proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

STATEMENT

The details of projects sanctioned under PRASHAD Scheme

(in ₹Crore)

S. No.	State	Sanction Year	Project Name	Sanction Amount	Amount Authorized	Amount Utilised	Physical Progress (%)
1	Andhra Pradesh	2015-16	Development of Amaravati Town, Guntur District as a Tourist Destination	27.77	27.77	27.77	100.00
2	Andhra Pradesh	2017-18	Development of Srisailam Temple	43.08	43.08	43.08	100.00
3	Andhra Pradesh	2022-23	Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam in Vishakhapatnam Temple	54.04	27.37	27.37	100.00
4	Andhra Pradesh	2024-25	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	25.33	13.79	6.74	50.16
5	Arunachal Pradesh	2020-21	Development of Parshuram Kund,	37.88	31.02	21.95	93.26

			Lohit Distt.				
6	Assam	2015-16	Development of Kamakhya Temple and Pilgrimage Destination in and around Guwahati	29.80	29.80	29.80	100.00
7	Bihar	2015-16	Development at Patna Sahib	29.62	29.62	29.62	100.00
8	Bihar	2014-15	Development of basic facilities at Vishnupad temple, Gaya, Bihar	3.63	3.63	3.63	100.00
9	Bihar	2024-25	Development of Ambika Bhawani Temple, Saran	13.29	0.00	0.00	0.00
10	Chhattisgarh	2020-21	Development of Maa Bamleshwari Devi Temple, Dongargarh, Rajnandgaon District, Chhattisgarh	48.44	40.19	31.94	100.00
11	Goa	2024-25	Development of Bom Jesus Basilica	16.46	5.28	0.00	100
12	Gujarat	2016-17	Development of Dwarka	10.46	10.46	10.46	100.00

13	Gujarat	2016-17	Development of Pilgrimage Amenities at Somnath	45.36	45.36	45.36	100.00
14	Gujarat	2018-19	Development of Promenade at Somnath	47.12	47.12	47.12	100.00
15	Gujarat	2022-23	Development of Pilgrimage Facilities at Ambaji Temple, Banaskantha, Gujarat	50.00	30.00	27.58	88.64
16	Haryana	2019-20	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara in Panchkula District	48.53	34.68	34.68	98.43
17	Jammu & Kashmir	2016-17	Development at Hazratbal Shrine, Srinagar	40.46	34.30	34.30	100.00
18	Jharkhand	2018-19	Development of Baba Baidyanath Dham, Deoghar	36.79	34.95	34.95	100.00
19	Karnataka	2023-24	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple,	45.38	13.33	0.00	10.88

			Mysuru				
20	Karnataka	2024-25	Development of Renuka Yallama Devi temple	18.37	0.00	0.00	0.00
21	Karnataka	2024-25	Development of Basic Amenities at Papnash Temple, Bidar dist.	22.25	6.30	0.00	22.82
22	Kerala	2016-17	Development at Guruvayur Temple	45.19	45.19	45.19	100.00
23	Madhya Pradesh	2020-21	Development of Amarkantak	49.99	42.55	34.63	100.00
24	Madhya Pradesh	2017-18	Development of Omkareshwar	43.93	43.93	43.93	100.00
25	Maharashtra	2017-18	Development of Trimbakeshwar, Nashk	45.41	38.44	38.44	100.00
26	Meghalaya	2020-21	Development of Pilgrimage Facilitation in Meghalaya	29.29	27.78	27.78	100.00
27	Mizoram	2022-23	Development of Infrastructure for Pilgrimage and Heritage Tourism in the State of	44.89	35.54	26.37	85.69

			Mizoram				
28	Mizoram	2024-25	Development of Basic Amenities under PRASHAD scheme in Vangchhia, Champhai District	5.47	1.56	1.56	37.99
29	Nagaland	2018-19	Development of Pilgrimage Infrastructure in Nagaland	25.20	23.56	23.56	100.00
30	Nagaland	2022-23	Development of Pilgrimage Tourism Infrastructure at Zunheboto	18.18	15.45	15.45	100.00
31	Odisha	2014-15	Infrastructure Development at Puri, Shree Jagannath Dham - Ramachandi - Prachi River front at Demuli under Mega Circuit	50.00	10.00	0.0	100.00
32	Puducherry	2024-25	Development of Pilgrim Facilites & Tourist attractions for Sri Dharbaranyeswar a Temple	25.94	0.00	0.00	9.86

33	Punjab	2015-16	Development of Karuna Sagar Valmiki Sthal at Amritsar	6.40	6.40	6.40	100.00
34	Punjab	2021-22	Development of Chamkaur Sahib at Rupar, Punjab	30.52	23.80	23.80	97.01
35	Rajasthan	2015-16	Integrated Development of Pushkar/Ajmer	32.64	26.11	26.11	100.00
36	Sikkim	2020-21	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	33.32	28.31	28.31	100.00
37	Tamil Nadu	2016-17	Development of Kanchipuram	13.99	13.99	13.99	100.00
38	Tamil Nadu	2016-17	Development of Velankanni	4.86	4.86	4.86	100.00
39	Tamil Nadu	2024-25	Development of 8 Navagraha Temples	40.94	11.75	0.00	8.06
40	Telangana	2020-21	Development of Jogulamba Devi Temple, Alampur	38.90	33.07	33.07	100.00
41	Telangana	2022-23	Development of Pilgrimage and Heritage Tourism	62.00	32.73	32.73	70.35

			Infrastructure at Rudreshwara (Ramappa) Temple, Mulugu				
42	Telangana	2022-23	Development of Pilgrimage Infrastructure at Bhadrachalam, Bhadradri Kothagudem District	41.38	16.30	8.43	55.12
43	Telangana	2024-25	Development of Basic Amenities at goddess Renuka Yellama Devasthanam	4.22	1.09	0.00	31.42
44	Tripura	2020-21	Development of Tripura Sundari Temple, Udaipur	34.43	28.01	25.63	95.96
45	Uttar Pradesh	2015-16	Development of Varanasi – Phase –I	18.73	18.73	18.73	100.00
46	Uttar Pradesh	2014-15	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	10.98	10.98	10.98	100.00
47	Uttar Pradesh	2017-18	River Cruise Tourism in Ganga, Varanasi	9.02	9.02	9.02	100.00

48	Uttar Pradesh	2014-15	Construction of Tourist Facilitation Centre at Vrindavan	9.36	9.36	9.36	100.00
49	Uttar Pradesh	2017-18	Development of Varanasi – Phase –II	44.60	35.26	31.77	100.00
50	Uttar Pradesh	2018-19	Development of Infrastructure facilities at Govardhan	37.59	34.64	30.97	100.00
51	Uttarakhand	2015-16	Integrated Development of Kedarnath	34.77	34.77	34.77	100.00
52	Uttarakhand	2018-19	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	56.15	41.13	38.38	87.92
53	Uttarakhand	2021-22	Augmentation of Pilgrimage Infrastructure Facilities and Gangotri and Yamunotri Dham	54.36	10.22	10.22	100.00
54	West Bengal	2016-17	Development of Belur Math	30.03	28.30	23.39	100.00
			Total	1726.74	1250.88	1134.18	

NYV SCHEME AND NYKS PROGRAMMES IN HIMACHAL PRADESH

8. SUSHRI KANGNA RANAUT:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has assessed the long-term outcomes of programmes under the National Youth Volunteers (NYV) Scheme and Nehru Yuva Kendra Sangathan (NYKS) in Himachal Pradesh;

(b) if so, the key findings regarding their impact on youth participation, skills and community engagement;

(c) the details of number of volunteers who secured employment, pursued higher education or took up leadership roles thereafter;

(d) whether any third-party evaluation has been conducted; and

(e) if so, the details of its findings and action taken thereon?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): The National Youth Corps (NYC) Scheme aims to engage disciplined and dedicated youth volunteers in nation-building activities while providing them opportunities for personality development, skill enhancement, community engagement and exposure to public service. MY Bharat (erstwhile NYKS) implements various youth development and community service programmes across the country, including Himachal Pradesh.

The Ministry periodically reviews the implementation of the Scheme through reports submitted by MY Bharat, review meetings and monitoring

mechanisms. Apart from these, the third-party evaluation of the schemes is done at regular frequency.

The volunteers under NYC Scheme have played an important role in mobilizing youth, strengthening Youth Clubs and Mahila Mandals, disseminating information on Government programmes, and supporting awareness campaigns on health, education, environment and other flagship initiatives, thereby promoting active youth participation at the grassroots level.

The programmes under MY Bharat (erstwhile NYKS) have contributed to promote youth participation in community development and nation-building activities, while enhancing leadership qualities, communication skills, teamwork, social responsibility and community engagement among youth.

(c): The primary aim of the National Youth Corps (NYC) scheme is to empower young men and women to serve up to two years in nation-building activities while developing their leadership qualities and facilitating social and economic development.

The NYC Scheme does not maintain a centralized database regarding the employment, higher education or leadership positions attained by volunteers after completion of their tenure. However, volunteers who complete their tenures are advised to get involved in community development/social service activities at their own level using the acquired leadership qualities.

(d) and (e): Yes, a Third Party Evaluation of the Rashtriya Yuva Sashaktikaran Karyakram (RYSK), involving the evaluation of its sub-schemes including

National Youth Corps (NYC), has been carried out during FY 2025-26 by the National Institute of Public Finance and Policy (NIPFP), New Delhi.

The evaluation records that volunteers under the NYC Scheme play a significant role in the grassroots implementation of flagship government programmes, including Swachh Bharat Abhiyan, plantation drives and health and road-safety campaigns. Volunteers contributed during emergencies such as floods and the COVID-19 pandemic, and functioned as a link between Youth Clubs, MY Bharat and district administration, strengthening institutional linkages and community trust.

The report suggests the increase in sanctioned strength for better outreach and recommends that the honorarium be increased to a reasonable amount, ensuring that volunteers are adequately compensated for their workload and encouraged to perform their duties effectively at the grassroots level. The suggestions of the third-party evaluation, to the extent possible, has been incorporated in the Expenditure Finance Committee (EFC) Memorandum for the 16th Finance Commission cycle.

FOUR LABOUR CODES

9. SHRI K. C. VENUGOPAL:

ADV. DEAN KURIAKOSE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the current status of the implementation of the four Labour Codes;

(b) whether there is any concerns regarding the same and if so, the details thereof addressed by the government with the stakeholders;

(c) the details of the policy formulated by the Government to guarantee minimum wages, health insurance and strict social security benefits for the millions of gig and platform workers currently operating outside formal labour protections; and

(d) the details of formal jobs created versus jobs lost in the manufacturing and Micro, Small and Medium Enterprises (MSME) during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Government of India has implemented four Labour Codes, namely, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions (OSH&WC) Code, 2020 with effect from 21st November, 2025. The Central Rules under the said Labour Codes have been notified on 8th May, 2026.

Since ‘Labour’ falls under the concurrent subject, the States/UTs are also required to frame Rules under the Labour Codes. Accordingly, most of the States/UTs have already taken measures & have finalised or published/pre-published the Rules under the Labour Codes and a few are pre-publishing/finalising the Rules.

(c) and (d): The Labour Codes were enacted to meet need for comprehensive labour reforms that formalize employment, simplify compliance through digital integration, strengthen social Security and ensure workplace safety and equality. The Codes will provide universal minimum wages and social security benefits for workers.

The gig workers and the platform workers have been defined for the first time in the Labour Code for the purpose of formulating schemes to provide social security benefits relating to life and disability cover, accident insurance, health and maternity benefits, old age protection etc.

The Labour Codes have several enabling provisions which will promote formalisation and employment generation including social security and welfare of the workers. Such provisions include, formalization of employment through mandatory issue of appointment letter, universalisation of social security by extending coverage to organised, unorganised, gig and platform workers to strengthen their protection against employment-related vulnerabilities and enabling greater adaptability to new forms of work like gig & platform work and technology-driven employment models.

DECLINE IN INDIA'S NET FOREIGN DIRECT INVESTMENT

10. SHRI MANISH TEWARI:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has taken note of the recent decline in India's net Foreign Direct Investment (FDI) despite sustained growth in gross FDI inflows, if so, the details thereof;

(b) the reasons for the decline in net FDI during the last five years, including the contribution of capital repatriation, foreign investor exits and outward FDI by Indian companies;

(c) whether the Government has conducted any assessment of the sector-wise composition and quality of FDI, particularly the share of long-term manufacturing investments vis-à-vis financial investments and Special Purpose Vehicles (SPVs), if so, the details thereof;

(d) whether the Government proposes to introduce policy measures to promote long-term productive investments, especially in manufacturing and high-technology sectors, while reducing excessive capital outflows, if so, the details thereof; and

(e) the steps being taken by the Government to strengthen India's investment climate and ensure that foreign investment contributes to sustained industrial growth, technology transfer, employment generation, and external sector stability?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): India registered a record gross FDI inflow of USD 94.84 billion in FY 2025-26 as compared to USD 80.61 billion in FY 2024-25. The decline in

net FDI in recent years recovered to USD 6.95 billion in FY 2025–26 from USD 0.96 billion in FY 2024–25.

The recent trend in net FDI inflows is associated with increased repatriation and rising Overseas Direct Investment (ODI) outflows. The ODI outflow on account of liberalized ODI rules notified in 2022 is helping Indian entities to enhance their business footprints abroad enabling them to compete in the global market, adding to the strength of Indian economy in long run. The increasing trend of repatriation indicates that India is not only attracting foreign capital but also delivering strong returns, which enhances its reputation as a reliable investment destination.

(c) : Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, publishes the FDI fact sheet on quarterly basis. The FDI equity inflow for top 10 sectors for last 3 years and cumulative FDI equity inflow from April 2000 to March 2026 may be seen as under;

(figures in USD Million)

S.No.	**Sector(s)**	**2023-24**	**2024-25**	**2025-26**	**Cumulative (From April 2000 to March 2026)**
1	Services Sector *	6640	9347	10010	128853
2	Computer Software & Hardware	7973	7814	13946	124644
3	Trading	3865	4176	4011	51586
4	Automobile Industry	1524	1586	2459	40314

5	Telecommunications	282	746	118	40190
6	Construction (Infrastructure) Activities	4232	2245	2574	38737
7	Construction Development: Townships, Housing, Built-Up Infrastructure and Construction	255	529	414	27553
8	Drugs & Pharmaceuticals	1064	891	1912	25331
9	Non-Conventional Energy	3764	4012	3019	24918
10	Chemicals (Other Than Fertilizers)	844	1061	853	24112

*Services sector includes Financial, Banking, Insurance, Non-Financial/ Business, Outsourcing, R&D, Courier, Tech. Testing and Analysis, Other

Source: DPIIT- FDI Factsheet March 2026

(d) and (e): FDI policy has been liberalized progressively, through review on an ongoing basis in consultations with private and public stakeholders. Several radical and transformative FDI reforms have been done across sectors including Pension, Other Financial Services, Asset reconstruction Companies, Broadcasting, Pharmaceuticals, Single Brand Retail Trading, Construction & Development, Power Exchanges, e-commerce activities, Coal Mining, Contract Manufacturing, Digital Media, Civil Aviation etc. In the recent past, reforms in the FDI Policy have been undertaken in sectors such as Defence, Insurance,

Petroleum & Natural Gas, Telecom and Space. As a result, most sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route and now more than 90% of the FDI inflow is received under the automatic route.

Recognizing the importance and long-term impact of the Foreign Direct Investment, Government is continuously working to facilitate foreign investment. The key measures taken by Government include Make in India, Ease of Doing Business and reducing compliance burden, Startup India, Production Linked Incentives (PLI) Schemes for various sectors, India Industrial Land Bank, Project Monitoring Group (PMG), PM GatiShakti, Indian Footwear and Leather Development Programme (IFLDP scheme), National Single Window System (NSWS) etc.

SCHEME FOR SPECIAL ASSISTANCE TO STATES FOR CAPITAL INVESTMENT (SASCI)

11. SHRI PRADEEP PUROHIT:

SHRI ANURAG SINGH THAKUR:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRI SUNIL DATTATREY TATKARE:

SHRI PRADEEP KUMAR SINGH:

SHRI RAHUL SINGH LODHI:

SHRI AMAR SHARADRAO KALE:

SHRI TEJASVI SURYA:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRIMATI ROOPKUMARI CHOUDHARY:

SHRI ASHOK KUMAR RAWAT:

SHRI RADHESHYAM RATHIYA:

SHRIMATI KAMLESH JANGDE:

SHRI KRIPANATH MALLAH:

SHRI CHANDRA PRAKASH JOSHI:

SHRI BALABHADRA MAJHI:

SHRI NALIN SOREN:

SHRI YADUVEER WADIYAR:

SHRI ASHISH DUBEY:

SHRI BIPLAB KUMAR DEB:

SHRIMATI APARAJITA SARANGI:

SHRI GODAM NAGESH:

SHRI KALI CHARAN SINGH:

SHRI BIDYUT BARAN MAHATO:

DR. MANNA LAL RAWAT:

SHRI DILIP SAIKIA:

SHRI JANARDAN MISHRA:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI RAJPALSINH MAHENDRASINH JADAV:

Will the Minister of **FINANCE** be pleased to state:

(a) the objective, structure, framework and key features of the Scheme for Special Assistance to States for Capital Investment (SASCI) and whether the scheme includes any reform-linked components, if so, the details thereof;

(b) the details of funds sanctioned and released under the Scheme since its inception, including to Odisha, Jharkhand, Tripura, Rajasthan, Assam and other North-Eastern States, State/UT-wise and year-wise;

(c) whether projects have been sanctioned or implemented under the Scheme in Jharkhand, Odisha, particularly in Nabarangpur Lok Sabha Constituency, and in the districts of Mahasamund, Gariyaband and Dhamtari in Chhattisgarh during the last five years, if so, the details thereof, district-wise, project-wise and fund-wise;

(d) the details of long-term assets created under the Scheme in Tripura, including critical infrastructure and development of iconic tourist centres;

(e) whether Jharkhand has implemented any reform-linked component under the Scheme, if so, the details of the reforms undertaken by the State and the incentives/funds received on account of such reforms;

(f) the details of the plan formulated for Rajasthan and whether the Government proposes to provide additional assistance or approve new projects under the Scheme for Rajasthan and aspirational districts, including Nabarangpur in Odisha; if so, the details thereof; and

(g) whether the Scheme contains any special provisions for North-Eastern and backward States including Assam and if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) : Since 2020-21, Department of Expenditure, Ministry of Finance, Government of India is implementing scheme for Special Assistance to States for Capital Investment (SASCI). Under the scheme, 50-year interest free loan is provided to the state Governments for capital projects. Since 2025-26, Union Territories with Legislature are also provided assistance under SASCI. The objective of the scheme to assist the States/UT Administrations in boosting capital expenditure and to promote reforms in key areas.

Yes, the scheme includes reform linked components. In 2026-27, SASCI includes 12 parts including Part I (untied), Part II (State/UT Share of Centrally Sponsored Schemes and Central Projects) and following reform-based parts:

i. **Part III:** Incentives for Achieving Targets for Capital Expenditure

ii. **Part IV:** Strengthening Public Finance IT Infrastructure in States

iii. **Part V:** Mining Sector Reforms

iv. **Part VI:** Implementation of the Right of Way Rules, 2024 under the Telecommunications Act, 2023

v. **Part VII:** Digital Public Infrastructure for Agriculture – AgriStack

vi. **Part VIII:** Livestock Sector Reforms

vii. **Part IX:** Efficiency in Financial Management

viii. **Part X:** Fiscal Discipline and Fiscal Consolidation

ix. **Part XII:** Compressed Bio Gas (CBG) Sector Reforms

(b) : The details of funds sanctioned and released under the Scheme since its inception, including to Odisha, Jharkhand, Tripura, Rajasthan, Assam and other North-Eastern States, State/UT-wise and year-wise is enclosed as **Statement**.

(c) : Yes, projects have been sanctioned/implemented under SASCI in Jharkhand, Odisha, and Chhattisgarh. A total of 798, 653, 1961 projects has been sanctioned under SASCI in Jharkhand, Odisha, and Chhattisgarh respectively from 2020-21 to 2025-26.

The details of projects sanctioned under SASCI in Nabarangpur Lok Sabha Parliamentary Constituency, as per information provided by State Government of Odisha, is given below:

FY	No of Projects	Amount Allocated (in Rs Crores)
2023-24	2	125.81
2024-25	6	175.69
2025-26	21	187.48

The details of projects sanctioned under SASCI in the districts of Mahasamund, Gariyaband and Dhamtari in Chhattisgarh, as per information provided by State Government of Chhattisgarh, is given below:

District	No of Projects	Amount Allocated (in Rs Crores)
Mahasamund	10	54.72
Gariyaband	7	60.18
Dhamtari	15	104.64

(d) : A total number of 1561 projects have been approved for State of Tripura under SASCI from 2020-21 to 2025-26. Further, an amount of Rs 97.70 crore has been approved for development of 51 Shakti Peethas Park at Banduar, Gomati for Tripura under Part III (Development of Iconic Tourist Centre) of SASCI 2024-25.

(e) : Yes, Jharkhand has implemented some reform-linked component under the Scheme. The details are given below:

Year	Part under SASCI	Reform	Incentive received by State of Jharkhand (Rs. in crores)
2025-26	X	Urban Planning Reforms	55
2024-25	V	Stimulating Industrial Growth	200
	VII	Land Reforms	96.94
	XI	Implementation of SNA Sparsh	250
	XIII	Urban Planning Reforms	15

2023-24	IV	Financial Reforms in ULBs	125
	II	Incentive for Scrapping of old vehicles	6.70
2022-23	II	PM Gati Shakti related investment in the State	165.00
	IV	Incentives for digitalization of citizen centric services	69.32
	V	Enhancing Optical Fibre Cable (OFC) network	84.00

(f): An amount of Rs 3970 crores and Rs 567 crores has been earmarked for State of Rajasthan under Part I and II respectively of SASCI 2026-27. The quantum of assistance provided to a state under SASCI is based on the amount allocated and the reforms completed by the State Government as prescribed under SASCI guidelines. The States, including Rajasthan and Odisha, are free to pose new projects in their parliamentary constituencies, including in Nabarangpur in Odisha, under SASCI.

(g): A special provision for additional allocation was made in 2025-26 and 2024-25 under SASCI, under which North-Eastern States including Assam and Hilly States were provided additional allocation of up to 100% of the amount allocated under Part I of SASCI 2025-26. The percentage provision for North Eastern and Hilly States was higher than for other States for whom additional allocation earmarked was up to 50% of the amount allocated under Part I.

Further, under SASCI 2026-27, an amount of Rs 25,000 crore has been specially earmarked under Part X (Pride of Hills) for 9 North Eastern and Hilly States.

STATEMENT

Details of funds sanctioned and released under the SASCI Scheme since its inception, including to Odisha, Jharkhand, Tripura, Rajasthan, Assam and other North-Eastern States, State/UT-wise and year-wise

(Rs in crore)

State /UTs wise amount released in 2020-21, 2021-22, 2022-23, 2023-24, 2024-25, 2025-26 and 2026-27								
S. No	**State/UT**	**2020-21**	**2021-22**	**2022-23**	**2023-24**	**2024-25**	**2025-26**	**2026-27 (upto 15.07.2026)**
1	Andhra Pradesh	688.00	501.79	6105.56	4090.81	7901.56	8289.61	2131.14
2	Arunachal Pradesh	232.97	371.19	1564.10	2363.42	2470.96	1959.05	0.00
3	Assam	450.00	600.00	4300.14	5804.43	7427.50	8763.90	2454.16
4	Bihar	843.00	1246.50	8455.85	8814.80	14791.32	7199.80	0.00
5	Chhattisgarh	286.00	423.00	2941.97	3365.25	6103.57	7440.86	1669.80
6	Goa	97.66	111.04	572.75	695.20	1266.54	2078.99	311.14
7	Gujarat	285.00	432.00	4045.82	4254.32	5958.26	7106.97	2023.26

8	Haryana	91.00	135.00	1267.00	1702.05	1458.56	922.47	601.92
9	Himachal Pradesh	533.00	800.00	650.80	1515.97	2381.37	3385.04	2645.28
10	Jharkhand	277.00	246.00	2964.32	4580.61	2718.32	1655.05	0.00
11	Karnataka	305.00	451.50	3399.35	3879.24	5296.12	4741.62	2087.58
12	Kerala	81.50	238.50	1902.74	0.00	2715.67	2629.06	52.72
13	Madhya Pradesh	1320.00	1512.36	7360.20	12636.21	12424.92	13533.11	3780.26
14	Maharashtra	514.00	771.73	6744.16	5376.31	8063.08	11367.23	49.66
15	Manipur	317.16	212.85	467.22	542.70	1436.82	871.55	21.44
16	Meghalaya	200.00	281.20	1049.02	1293.06	2369.63	2332.60	1879.64
17	Mizoram	200.00	299.99	297.50	743.28	1361.09	1510.75	0.00
18	Nagaland	200.00	300.00	504.16	973.20	1599.73	1266.05	2803.68
19	Odisha	471.50	517.12	75.00	3532.14	6943.55	3606.48	0.00
20	Punjab	296.50	223.50	798.22	0.00	2269.31	3891.06	900.58
21	Rajasthan	1002.00	692.41	5595.64	8513.42	9139.21	10547.88	2719.59
22	Sikkim	200.00	300.00	551.36	797.85	1742.14	1393.69	710.82
23	Tamil Nadu	0.00	505.50	4011.27	5326.42	7345.86	8666.08	2070.42
24	Telangana	358.00	214.14	2500.98	1948.34	2727.24	4208.83	1767.90
25	Tripura	300.00	118.54	349.79	662.92	1586.68	2448.43	2310.22
26	Uttar Pradesh	976.00	1483.00	7940.50	19215.08	17223.82	14646.97	7816.19
27	Uttarakhand	675.00	263.92	1124.01	1911.71	2455.84	2071.00	2807.17

28	West Bengal	630.00	933.00	3655.92	5015.58	10305.06	5465.90	0.00
29	Delhi	-	-	-	-	-	542.03	929.33
30	Jammu & Kashmir	-	-	-	-	-	5166.466	0.00
31	Puducherry	-	-	-	-	-	291.50	0.00
Total		**11830.29**	**14185.78**	**81195.35**	**109554.30**	**149483.73**	**150000.00**	**44543.89**

सार्वजनिक क्षेत्र के बैंक

12. श्रीमती मंजू शर्मा:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) देश में वर्तमान में कितने सरकारी क्षेत्र के बैंक कार्य कर रहे हैं और उनके नाम क्या हैं;

(ख) क्या सरकार सार्वजनिक क्षेत्र के इन बैंकों में से प्रत्येक द्वारा खाताधारकों की कुल संख्या, कुल जमाराशियों और संवितरित कुल अग्रिमों/ऋणों के संबंध में आंकड़े रखती है;

(ग) यदि हां, तो विगत पांच वर्षों के दौरान प्रत्येक बैंक द्वारा कुल कितने खाताधारकों, कुल जमाराशियों और संवितरित ऋणों का वर्ष-वार और बैंक-वार ब्यौरा क्या है;

(घ) क्या सरकार को देश में सार्वजनिक क्षेत्र के बैंकों के निजीकरण के संबंध में किसी ओर से कोई अभ्यावेदन या सिफारिशें प्राप्त हुई हैं;

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) इस पर सरकार की क्या प्रतिक्रिया है और सरकार द्वारा इस संबंध में क्या कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): आज की स्थिति के अनुसार, देश में सार्वजनिक क्षेत्र के 12 बैंक (पीएसबी) कार्य कर रहे हैं। उनके नाम हैं:

(i) भारतीय स्टेट बैंक

(ii) बैंक ऑफ बड़ौदा

(iii) पंजाब नैशनल बैंक

(iv) केनरा बैंक

(v) यूनियन बैंक ऑफ इंडिया

(vi) बैंक ऑफ इंडिया

(vii) इंडियन बैंक

(viii) सेन्ट्रल बैंक ऑफ इंडिया

(ix) बैंक ऑफ महाराष्ट्र

(x) इण्डियन ओवरसीज बैंक

(xi) यूको बैंक

(xii) पंजाब एंड सिंध बैंक

(ख) और (ग): सार्वजनिक क्षेत्र के बैंकों से प्राप्त सूचना के अनुसार खाताधारकों की कुल संख्या, कुल जमाराशियों और कुल बकाया ऋण का बैंक-वार ब्यौरा **विवरण** के रूप में संलग्न है।

(घ) से (च): वर्तमान में, सार्वजनिक क्षेत्र के बैंकों के निजीकरण के संबंध में ऐसा कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

विवरण

खाताधारकों की कुल संख्या, कुल जमा और कुल क्रेडिट बकाया का बैंक-वार ब्यौरा

बैंक का नाम	2021-22			2022-23			2023-24			2024-25			2025-26		
	खाताधारकों की संख्या	बकाया जमा	बकाया क्रेडिट	खाताधारकों की संख्या	बकाया जमा	बकाया क्रेडिट	खाताधारकों की संख्या	बकाया जमा	बकाया क्रेडिट	खाताधारकों की संख्या	बकाया जमा	बकाया क्रेडिट	खाताधारकों की संख्या	बकाया जमा	बकाया क्रेडिट
भारतीय स्टेट बैंक	46.77	3920201	2406761	48.27	4253571	2776802	50.23	4724336	3228448	52.33	5166863	3601620	53.03	5732960	4189686
बैंक ऑफ बड़ौदा	15.62	929987	684153	16.47	1050315	795560	17.27	1136692	898116	18.1	1242169	1021112	18.93	1401290	1169458
पंजाब नैशनल बैंक	17.81	1125049	759214	18.47	1251708	849766	19.32	1333365	942391	17.68	1511336	1066048	18.53	1649060	1192950
केनरा बैंक	9.66	1027767	711046	9.91	1094746	817762	10.19	1214951	908182	10.41	1331137	1008671	10.69	1436905	1161143
यूनियन बैंक ऑफ इंडिया	16.05	1032102	699269	15.51	1106089	785302	15.39	1199197	873632	15.98	1271751	945975	16.4	1306288	1040954
बैंक ऑफ इंडिया	10.42	550833	393991	10.71	567063	431637	10.86	629717	492392	11.15	700298	563550	11.03	800443	654292
इंडियन बैंक	9.52	584661	395698	9.88	608027	443921	10.19	661826	498160	9.59	702966	546283	9.49	789283	617485
सेन्ट्रल बैंक ऑफ इंडिया	7.14	342692	189712	7.44	359296	217779	7.73	385011	251745	7.96	412697	290101	8.25	467923	344516
बैंक ऑफ महाराष्ट्र	2.95	202294	135240	2.96	234083	175120	3.02	270747	203664	3.0	307143	239837	3.06	350564	285825
इण्डियन ओवरसीज बैंक	3.58	256890	143202	3.63	254324	173669	3.75	278968	200697	4.13	303415	233501	4.45	359032	294405
यूको बैंक	3.97	217720	115598	4.18	240741	139432	4.43	249965	162272	4.59	276209	195474	4.55	304668	234384

पंजाब एंड सिंध बैंक	1.38	102137	70387	1.48	109665	80982	1.58	119410	85964	1.67	129774	99605	1.75	145829	117823

**खाताधारकों की संख्या (करोड़ में)*

*** बकाया जमा और बकाया ऋण (करोड़ रुपये में)*

**** घरेलू आधार पर ये आंकड़े सार्वजनिक क्षेत्र के बैंकों से संबंधित हैं*

स्रोत: सार्वजनिक क्षेत्र के बैंक

राष्ट्रीय डोपिंग रोधी एजेंसी द्वारा परीक्षण

13. डॉ. संबित पात्रा :

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) विगत तीन वर्षों और चालू वर्ष के दौरान राष्ट्रीय डोपिंग रोधी एजेंसी (नाडा) द्वारा किए गए डोप परीक्षणों में कितने भारतीय एथलीटों के नमूने पॉजिटिव पाए गए हैं और ऐसे एथलीटों के विरुद्ध क्या कार्रवाई की गई है और तत्संबंधी राज्य-वार ब्यौरा क्या है;

(ख) उक्त वर्षों के दौरान विश्व डोपिंग रोधी एजेंसी (वाडा) द्वारा किए गए डोप परीक्षणों में कितने भारतीय एथलीटों के नमूने पॉजिटिव पाए गए हैं और ऐसे एथलीटों के विरुद्ध की गई कार्रवाई का ब्यौरा क्या है;

(ग) एथलीटों द्वारा प्रतिबंधित पदार्थों के सेवन को हतोत्साहित करने के लिए सरकार द्वारा तैयार की गई कार्य योजना का ब्यौरा क्या है;

(घ) क्या सरकार खिलाड़ियों को प्रतिबंधित पदार्थों के सेवन से हतोत्साहित करने के लिए एक व्यापक जागरूकता अभियान शुरू करने पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) प्रतिबंधित पदार्थों के सेवन की जांच करने के लिए प्रयोगशालाओं की स्थापना के लिए सरकार के विचाराधीन प्रस्तावों की संख्या का ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क): भारत सरकार के अधीन एक स्वायत्त निकाय, राष्ट्रीय डोप-रोधी एजेंसी (नाडा) को डोप-रोधी उपायों के कार्यान्वयन का दायित्व सौंपा गया है। विगत तीन वर्ष तथा चालू वर्ष के दौरान प्रतिबंधित पदार्थों के सेवन हेतु पॉजिटिव पाए गए एथलीटों की संख्या निम्नानुसार है तथा इसका राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है :-

वर्ष	प्रतिकूल विश्लेषणात्मक निष्कर्षों के मामलों की संख्या
2023	213
2024	260
2025	131
2026 (चालू वर्ष दिनांक 15.07.2026 की स्थिति के अनुसार)	78

राष्ट्रीय डोप-रोधी नियम, 2021 के अनुसार इन एथलीटों को खेल गतिविधियों से प्रतिबंधित किया गया है। डोप-रोधी अनुशासनात्मक पैनल (एडीडीपी) द्वारा निर्धारित प्रतिबंधों में परिणामों का निरस्तीकरण, पदकों/पुरस्कारों की जब्ती, खेलों में भाग लेने से अपात्रता की अवधि तथा वाडा संहिता, 2021 के अंतर्गत निर्धारित अन्य परिणाम शामिल हैं।

(ख): विश्व डोप-रोधी एजेंसी (वाडा) द्वारा स्वयं डोप नमूना संग्रह नहीं किया गया, क्योंकि यह वाडा संहिता में परिभाषित विश्व भर के सभी हस्ताक्षरकर्ताओं की डोप-रोधी गतिविधियों की निगरानी करती है।

(ग): सरकार ने खेल को बढ़ावा देने और प्रतिबंधित पदार्थों एवं विधियों के उपयोग को हतोत्साहित करने के लिए नाडा के माध्यम से एक व्यापक रणनीति अपनाई है। नाडा, विश्व डोप-रोधी संहिता और डोप-रोधी नियमों के अनुसार डोप-रोधी शिक्षा एवं जागरूकता कार्यक्रम, आसूचना-आधारित परीक्षण, जांच तथा परिणाम प्रबंधन संबंधी कार्य करता है। वाडा के डोप-रोधी शिक्षा एवं अधिगम (एडीईएल) प्लेटफॉर्म, फेयर प्ले गाइड (12 क्षेत्रीय भाषाओं में उपलब्ध) नो योर मेडिसिन (केवाईएम) ऐप के माध्यम से जागरूकता को बढ़ावा दिया जाता है, जो एथलीटों को उपयोग से पूर्व दवाओं की प्रतिबंधित स्थिति की पुष्टि करने में सक्षम बनाता है। अतिरिक्त जागरूकता पहलों में संपर्क कार्यक्रम, राष्ट्रीय खेल परिसंघों (एनएसएफ), भारतीय खेल प्राधिकरण (साई), राज्य सरकारों तथा शैक्षणिक संस्थानों के

साथ सहयोग और मुद्रण, डिजिटल एवं सोशल मीडिया प्लेटफॉर्म के माध्यम से सूचना का प्रसार शामिल है।

(घ): जी, हाँ, सरकार विश्व डोप-रोधी संहिता और शिक्षा के लिए अंतर्राष्ट्रीय मानक के अनुसार नाडा के माध्यम से एक व्यापक और सतत डोप-रोधी जागरूकता कार्यक्रम कार्यान्वित कर रही है। नाडा, एथलीटों, कोचों, एथलीट सहायता कर्मियों तथा अन्य हितधारकों को लक्षित करते हुए संगोष्ठी, कार्यशाला, वेबिनार, ई-लर्निंग, डिजिटल अभियान, संपर्क कार्यक्रम और प्ले ट्रू अभियान के माध्यम से वर्षभर शिक्षा एवं जागरूकता गतिविधियाँ आयोजित करता है। नाडा द्वारा वर्ष 2023 में 220 कार्यक्रम, वर्ष 2024 में 280 कार्यक्रम, वर्ष 2025 में 343 कार्यक्रम तथा दिनांक 13 जुलाई, 2026 तक 220 कार्यक्रम आयोजित किए गए हैं। नाडा अनजाने में होने वाली डोपिंग को रोकने और खेल को बढ़ावा देने के लिए फेयर प्ले गाइड (12 क्षेत्रीय भाषाओं में उपलब्ध), नो योर मेडिसिन (केवाईएम) ऐप तथा वाडा के एडीईएल प्लेटफॉर्म को भी बढ़ावा देता है।

(ङ): प्रतिबंधित पदार्थों के सेवन की जांच के लिए प्रयोगशालाएं स्थापित करने से संबंधित एक प्रस्ताव मंत्रालय में प्राप्त हुआ है। जहां तक नई प्रयोगशालाओं की स्थापना का संबंध है, यह प्रत्यायन मानदंडों और विश्व डोप रोधी एजेंसी (वाडा), जो इस तरह का प्रत्यायन प्रदान करने के लिए सक्षम अंतरराष्ट्रीय निकाय है, की मंजूरी के अधीन है।

<u>विवरण</u>

विगत तीन वर्ष तथा चालू वर्ष के दौरान नाडा द्वारा किए गए डोप परीक्षणों में जिन एथलीटों के नमूने पॉजिटिव पाए गए, उनका राज्य-वार ब्यौरा

राज्य (नमूना संग्रहण के स्थान के अनुसार)	वर्ष			
	2023	2024	2025	2026 (दिनांक 16.07.2026 की स्थिति)
आंध्र प्रदेश	5	7	1	1

अरुणाचल प्रदेश	4	9	0	0
असम	1	11	0	0
बिहार	4	4	8	0
चंडीगढ़	7	2	0	1
छत्तीसगढ	0	2	1	2
दिल्ली	25	19	13	3
गोवा	20	6	0	0
गुजरात	0	6	5	2
हरियाणा	7	24	5	5
हिमाचल प्रदेश	0	8	1	0
जम्मू और कश्मीर	4	4	5	2
झारखंड	2	0	5	4
कर्नाटक	24	14	10	9
केरल	14	11	1	1
मध्य प्रदेश	18	16	4	11
महाराष्ट्र	13	22	10	2
नागालैंड	0	3	0	0
मणिपुर	1	0	0	0
मेघालय	2	0	0	0
उड़ीसा	2	13	5	2
पंजाब	12	10	11	13
राजस्थान	1	10	9	3
सिक्किम	0	2	0	0
तमिलनाडु	18	24	1	1
उत्तर प्रदेश	18	25	12	13
उत्तराखंड	9	1	22	2
पश्चिम बंगाल	2	7	0	1
भारत के बाहर	0	0	2	0
कुल	213	260	131	78

REFORMS IN THE BANKING AND NON-BANKING FINANCIAL COMPANY SECTOR

14. SHRI SHRIRANG APPA CHANDU BARNE:

DR. SHRIKANT EKNATH SHINDE:

SHRIMATI BHARTI PARDHI:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has undertaken governance reforms in the banking and Non-Banking Financial Company (NBFC) sector to improve transparency, accountability and operational efficiency, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government is considering granting banking licenses to eligible NBFCs to enhance credit delivery and financial inclusion, if so, the details thereof and if not, the reasons therefor;

(c) the steps taken to strengthen the financial health, governance and performance of Regional Rural Banks particularly in Madhya Pradesh and Maharashtra, if so, the details thereof and if not, the reasons therefor;

(d) whether measures have been taken to improve governance and strategic oversight of public financial institutions, if so, the details thereof; and

(e) the expected impact of these reforms on strengthening the banking sector and expanding institutional credit access?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Reserve Bank of India (RBI) has apprised that strengthening of corporate governance frameworks in banks is an ongoing exercise undertaken by RBI to ensure a robust, transparent and efficient banking system aligned with global best practices.

In the recent past, RBI has issued instructions pertaining to independence of Board and Board Committees, quorum requirements, requirement for a bank Chairperson to be an Independent Director, age and tenure limits, fit and proper criteria, succession planning, remuneration etc., in respect of Non-executive Directors (NEDs) as well as Whole-time Directors (WTDs), etc.

(b): In terms of the guidelines issued by RBI on 'On-tap' licensing of Universal Banks and Small Finance Banks in the Private Sector, dated 28.11.2025, existing NBFCs are permitted to apply to the Reserve Bank for promoting or conversion to Universal Bank and Small Finance Bank.

(c): As regards RRBs, the existing instructions on Governance, Board procedures, Committees of the Board etc. have been consolidated and issued as 'RBI (RRBs-Governance) Directions' on 28.11.2025. For better governance, Government has appointed Government Nominee Directors in the board of all RRBs. Further,

Sponsor Banks have been advised to hand hold their respective RRBs for better corporate governance. To improve the financial health of RRBs, Government of India has infused capital support in RRBs.

To drive the benefits of scale efficiency and cost rationalization, RRBs in the states of Madhya Pradesh namely, Madhya Pradesh Gramin Bank and Madhyanchal Gramin Bank and RRBs in the state of Maharashtra, namely Maharashtra Gramin Bank and Vidharbha Konkan Gramin Bank were amalgamated w.e.f. 1.5.2025 and new entities namely Madhya Pradesh Gramin Bank and Maharashtra Gramin Bank are fully functional across the respective states.

(d): Government has undertaken several measures to strengthen governance and strategic oversight of Public Financial Institutions (PFIs). These include:

i. Appointment of Whole-time Directors through an independent body, namely the Financial Services Institutions Bureau (FSIB), to ensure a transparent and merit-based selection process.
ii. Nomination of Government Directors on the Boards of PFIs to provide oversight on their governance and operational matters.
iii. Conduct of performance reviews by the Government to monitor the functioning of PFIs and provide strategic guidance, wherever necessary.

(e): These reforms seek to further strengthen governance, transparency and operational efficiency, and promote sound and resilient financial institutions

through improved risk management and oversight. These measures build upon the governance and prudential reforms undertaken over the years, which have contributed to a stronger banking sector, as reflected in the performance of Scheduled Commercial Banks (SCBs), with a record net profit of ₹4.31 lakh crore during FY 2025-26, Gross Non-Performing Assets (GNPA) at a historic low of 1.73%, Capital to Risk-weighted Assets Ratio (CRAR) of 17.68% and y-o-y bank credit growth of 15% as on 31.3.2026, thereby facilitating wider access to institutional credit.

MEASURES TO FACILITATE CORPORATE CAPABILITY BUILDING

15. DR. GUMMA THANUJA RANI:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether Government is aware that India's merchandise exports have maintained relatively stable levels between FY 2024-25 and 2025-26 at approximately USD 437.7 billion, but economic complexity analysis shows India ranks 44th out of 145 countries on the Economic Complexity Index;

(b) if so, the measures undertaken to facilitate corporate capability building, research and development and innovation in Indian firms to enable them to produce and export more complex products;

(c) the Central support mechanisms available to facilitate strategic mergers and acquisitions by Indian companies seeking to establish global footholds, acquire technology and integrate vertically into international value chains; and

(d) the details of Central initiatives to strengthen India’s innovation and research ecosystem?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): As per inputs received from Department of Commerce, among the fast-growing major economies, India has successfully navigated a period of significant global uncertainty characterized by geopolitical tensions, supply chain disruptions, trade fragmentation, high inflation and volatile commodity markets. Notwithstanding these challenges, India's trade sector has registered highest annual export in FY2025-26 at US$ 863.1 billion. Merchandise exports increased from USD 310 billion in FY 2014-15 to USD 441.8 billion in FY 2025-26. The quality and complexity of India's exports have also improved over time. As per the Observatory of Economic Complexity (OEC), India's ranking on the Economic Complexity Index (ECI) improved from 43rd in 2019 to 39th in 2024. The improvement reflects the improved diversity of India's export basket and greater participation in technology-intensive export.

(b) and (d): The Central Government launched Research Development and Innovation (RDI) Scheme to boost private-sector-led R&D by providing long-term, low- or nil-interest financing and risk/growth capital targeting strategic technologies such as AI, robotics, quantum, space, biotech, biomanufacturing and digital-economy applications. This complements earlier measures including the Anusandhan National Research Foundation (ANRF Act, 2023), National Quantum Mission, National Mission on Semiconductors, Deep Ocean, Green Hydrogen, India AI and enabling policies such as Geospatial Policy 2022, Space Policy 2023 etc to strengthen India's innovation.

MCA administers the Companies Act 2013 and under Schedule VII of the Companies Act, 2013, MCA enables companies to utilize CSR funds towards contribution to incubators or research and development projects in the field of Science, Technology, Engineering and Medicine (STEM), funded by the Central Government or State Government or PSU or any agency of the Central Government or State Government. CSR contributions to public funded universities such as IITs, National Laboratories, autonomous bodies established by Department of Atomic Energy, Department of Science and Technology, MEITY, ICMR, CSIR engaged in conducting research in STEM can be made by companies and these contributions help address critical research and innovation ecosystem gaps.

(c): The Fast Track Merger route introduced under Section 233 of the Companies Act, 2013 allows certain classes of companies to get the merger and amalgamation schemes approved by Regional Director (‘RD’) instead of National Company Law Tribunal (‘NCLT’) in a time bound manner.

MCA has amended Rule 25A of the Companies (Compromises, Arrangements, and Amalgamations) Rules to allow cross-border mergers under the Section 233 Fast-Track route. Eligible companies no longer need to approach the NCLT. Instead, the scheme is approved directly by the Office of Regional Directorates (RD) of the MCA. Foreign holding/parent companies can merge directly into their wholly owned Indian subsidiaries (WOS) through the streamlined fast-track framework. This serves as an important regulatory enabler for start-ups and conglomerates looking to "reverse flip" back to India.

Department of Economic Affairs notified the Direct Listing of Equity Shares of Companies Incorporated in India on International Exchanges Scheme on 24th January, 2024 under the provisions of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019, with the objective of enabling public companies incorporated in India to access global capital markets through the direct listing of their equity shares on designated international stock exchanges in permissible jurisdictions. Simultaneously, Ministry of Corporate Affairs (MCA) issued Companies (Listing of Equity Shares in Permissible Jurisdictions) Rules, 2024. As of now, the framework allows unlisted public Indian companies to list their shares

on an international exchange with flexibility to access both markets i.e. domestic market for raising capital in INR and the international market at IFSC for raising capital in foreign currency from the global investors. This initiative will particularly benefit Indian companies going global and having ambitions to look at opportunities for expanding their presence in other markets.

STATUS OF PMKVY IN MAHARASHTRA

16. SHRI ARVIND GANPAT SAWANT:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of the skill development training centers presently functioning under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) in Maharashtra and the manner in which they compare with those in other States in terms of outreach and efficiency;

(b) the total enrolments under the PMKVY in Maharashtra during the last three years and the current year, district-wise;

(c) the percentage of trainees who have successfully completed their courses under the PMKVY in Maharashtra;

(d) whether the Government maintains records of employment and job opportunities secured by PMKVY graduates in Maharashtra and, if so, the details thereof;

(e) the steps taken/being taken by the Government to bridge the gap between skill training and gainful employment so as to ensure that trained youth obtain employment in their respective fields;

(f) whether the Government has undertaken any comprehensive evaluation of the effectiveness of PMKVY in Maharashtra and, if so, the details thereof; and

(g) whether any changes have been proposed on the basis of such evaluation and, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a)**:** The current version of the PMKVY i.e. PMKVY 4.0 is a demand driven scheme and training centres under this scheme are affiliated and accredited based on the skill requirement of the particular district. As on 30.06.2026, six skill development training centres were functional in Maharashtra under PMKVY 4.0.

Since the inception of PMKVY 4.0, a total of 74,927 candidates have been certified against 1,20,612 trained candidates in the state of Maharashtra. The details of candidates trained and certified in other States/UTs under the scheme are given in the enclosed **Statement-I**.

(b)**:** The district-wise enrolments under PMKVY 4.0 in Maharashtra during the last three financial years and the current financial year, up to 30 June 2026, are given at enclosed **Statement-II.**

(c): As on 30 June 2026, 78.26% candidates have been certified in Maharashtra against the total 13,37,900 trained candidates since the inception of PMKVY.

(d): Under PMKVY, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0 which is under implementation since FY 2022-23, the placement is delinked and the focus is to empower trained candidates to choose their varied career path and they are suitably oriented for the same through On-Job Training (OJT) embedded industry relevant skill courses.

In the first three versions of PMKVY, total 80950 candidates have been reported placed in Maharashtra up to 30 June 2026. The scheme-wise details are as follows:

Scheme	Reported Placed
PMKVY 1.0	10,844
PMKVY 2.0	69,061
PMKVY 3.0	1,045
Total	**80,950**

(e): The Government is committed to improve employability linkages under PMKVY by fostering demand-driven skilling and close collaboration with the industries, business associations, and private sector employers. These include demand mapping through skill gap studies, District Skill Development Plans (DSDPs), and active collaboration with Sector Skill Councils (SSCs) to design

industry-relevant training. Key efforts include organizing industry consultations to gain deeper insights into sector-specific demands and challenges, identifying high- demand and emerging/New Age skill areas, and involving industries as Awarding Bodies.

MSDE has launched Skill India Digital Hub (SIDH) a unified platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a life-long array of services to key stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through SIDH, candidates can have access to jobs and apprenticeship opportunities. Further, Rozgar Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) have been organized to facilitate the placements opportunities to the certified candidates.

(f) and (g): MSDE conducts periodic independent evaluations of PMKVY to ensure quality and accountability. An evaluation by NITI Aayog (October 2020) indicated that approximately 94 percent of surveyed employers expressed willingness to hire more candidates trained under PMKVY. The study also noted that 52 percent of candidates placed in employment or oriented under the Recognition of Prior Learning (RPL) component reported receiving higher salaries or expecting improved earnings compared to uncertified peers. An independent evaluation of PMKVY 2.0 conducted by the Indian Institute of Public

Administration (IIPA) found that about 70.5 percent of surveyed candidates were placed in their desired skill sector.

More recently, an independent third-party impact evaluation of the PMKVY 4.0 has been conducted by Arun Jaitley National Institute of Financial Management (AJNIFM), an autonomous institution of Ministry of Finance, Government of India, across the country including the State of Maharashtra. As per the report, PMKVY training has contributed to a measurable shift in employment outcomes for STT candidates. The combined share of employed and self-employed STT respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage point increase. Income-related outcomes also show positive movement, with 41.4% of STT candidates and 48.9% of RPL candidates reporting an increase in income following training and certification. Overall, PMKVY 4.0 has significantly expanded access to formal skill training and certification and has generated measurable improvements in skill confidence, employment participation, and income outcomes for a substantial proportion of beneficiaries.

STATEMENT- I

State/UT-wise training outcomes under PMKVY 4.0

State/UT	Total Trained	Total Certified
Andaman And Nicobar Islands	1,924	1,053
Andhra Pradesh	77,944	47,345
Arunachal Pradesh	14,405	7,025
Assam	127,380	72,075

Bihar	130,858	79,922
Chandigarh	1,290	913
Chhattisgarh	25,652	16,089
Delhi	26,225	17,074
Goa	431	339
Gujarat	61,875	37,567
Haryana	113,170	80,072
Himachal Pradesh	28,808	19,868
Jammu And Kashmir	122,447	92,376
Jharkhand	41,075	26,521
Karnataka	92,129	61,903
Kerala	20,591	10,946
Ladakh	757	526
Lakshadweep	120	0
Madhya Pradesh	325,763	213,734
Maharashtra	120,612	74,927
Manipur	25,156	15,539
Meghalaya	12,852	6,242
Mizoram	12,183	6,026
Nagaland	13,369	7,044
Odisha	50,692	31,506
Puducherry	6,006	3,602
Punjab	142,002	110,297
Rajasthan	315,312	251,836
Sikkim	5,726	1,962
Tamil Nadu	134,648	99,847
Telangana	46,582	32,740
The Dadra And Nagar Haveli And Daman And Diu	1,837	1,374
Tripura	24,061	14,196
Uttar Pradesh	574,931	412,151

Uttarakhand	51,245	34,419
West Bengal	67,395	40,156
Total	2,817,453	1,929,212

STATEMENT-II

District-wise enrolments under PMKVY 4.0 in Maharashtra during the last three financial years and current financial year

District	FY 2023-24	FY 2024-25	FY 2025-26	FY 2026-27 (up to 30 June 2026)
Ahilyanagar	4,668	4,684	1,551	387
Akola	1,277	99	0	0
Amravati	4,271	913	235	0
Beed	1,463	600	0	0
Bhandara	1,465	1,675	0	0
Buldhana	1,116	966	0	0
Chandrapur	1,316	765	28	0
Chhatrapati Sambhajinagar	1,567	910	69	29
Dharashiv	1,152	265	0	0
Dhule	1,105	537	0	0
Gadchiroli	861	109	90	0
Gondia	1,222	1,791	0	0
Hingoli	1,078	462	0	0
Jalgaon	3,495	675	0	0
Jalna	1,167	654	0	0
Kolhapur	3,873	3,322	0	0
Latur	1,787	1,082	0	0
Mumbai	2,740	540	118	0
Mumbai Suburban	4,950	106	0	0

Nagpur	10,253	2,620	662	42
Nanded	1,853	1,023	0	0
Nandurbar	1,040	199	52	0
Nashik	9,044	5,496	2,006	0
Palghar	481	1,178	0	218
Parbhani	1,165	2,662	0	0
Pune	12,054	5,651	390	20
Raigad	1,448	494	67	444
Ratnagiri	20	60	0	0
Sangli	1,743	1,033	0	0
Satara	1,193	232	33	0
Sindhudurg	30	0	0	0
Solapur	3,218	564	0	0
Thane	4,338	1,392	0	0
Wardha	1,367	315	0	0
Washim	1,225	506	0	0
Yavatmal	1,973	100	0	0
Total	93,018	43,680	5,301	1,140

EXPANSION OF ELIGIBILITY UNDER PMIS

17. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI TANGELLA UDAY SRINIVAS:

SHRI G. LAKSHMINARAYANA:

DR. K. SUDHAKAR:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the number of internship opportunities offered, students registered and placed under the Prime Minister Internship Scheme since its launch, State/UT-wise and year-wise, including details for Andhra Pradesh;

(b) whether the Government has expanded the eligibility criteria under the Prime Minister Internship Scheme (PMIS) to include final-year undergraduate and postgraduate students, if so, the objectives behind the said decision;

(c) the number of students who have registered and enrolled under PMIS after the revised eligibility criteria came into effect, State/UT-wise, particularly in Chikkaballapur district in Karnataka and Anantapur, Palnadu and Kakinada districts in Andhra Pradesh;

(d) the number of internship opportunities offered and students placed through PMIS in Karnataka and Andhra Pradesh following the revised eligibility norms;

(e) whether the Government has undertaken any awareness or outreach programme in higher educational institutions to promote the Scheme, if so, the details thereof in Karnataka particularly in Chikkaballapur district and Andhra Pradesh, including Anantapur, Palnadu and Kakinada districts;

(f) the number of companies and sectors participating in the Scheme and whether Micro, Small and Medium Enterprises (MSMEs) and start-ups have been included alongside large corporates, if so, the details thereof; and

(g) the steps taken to promote the Scheme in Tier-2 and Tier-3 cities, rural and semi-urban districts and coastal districts like Kakinada in Andhra Pradesh where youth awareness of structured internship opportunities remains low?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): State/UT wise number of internship opportunities posted by companies in Round I, Round II and Round III of the PMIS Pilot Project is given in the enclosed enclosed **Statement- I.** Round III of the PMIS Pilot project is ongoing.

Year wise data is not maintained by PMIS Division. State/UT wise details of candidates registered/ completed their profiles and candidates who have joined their internship, including Andhra Pradesh and Karnataka, in Round I, Round II and Round III of the PMIS Pilot Project is given in the enclosed **Statement- II**.

(b): As per the revised Guidelines of the Prime Minister Internship Scheme-Pilot Project, issued vide O.M. dated 12.03.2026, the Government has expanded the eligibility criteria to include final-year undergraduate and postgraduate students. This has been done with a view to expand the outreach of the Scheme and to enable a larger number of eligible youth to benefit from exposure to a real-life business environment through internship opportunities.

(c) and (d): The State/UT wise number of final year graduate/post graduate students who have registered and completed their profiles in Round III, i.e. after the revised guidelines came into effect, is given in the enclosed **Statement- III**.

The number of internship opportunities posted by companies and number of final year graduate/post graduate students who have joined their internships from Karnataka and Andhra Pradesh are given below:

	No. of Internship Opportunities posted for Round III* (As on 15.07.2026)	**Interns Joined (As on 15.07.2026)**
Karnataka	12867	36
Andhra Pradesh	6384	29

*Currently, Round III of the Pilot Project is ongoing.

Further, number of final year graduate/post graduate students who have registered and completed their profiles in Round III, from Chikkaballapur district of Karnataka and Anantapur, Palnadu and Kakinada districts of Andhra Pradesh, are given in the enclosed **Statement-IV**.

(e): The Ministry of Corporate Affairs is actively working with various stakeholders such as state governments, central government ministries & departments, and industry associations for promotion and implementation of the scheme. Extensive Information, Education and Communication activities including workshops, seminars, and promotional campaigns - both online and on-ground to amplify program visibility and to reach out to the target groups in various districts of the

State, have been carried out at higher educational institutions such as graduate and postgraduate colleges in different districts of the country.

District level Nodal Officers have been nominated across Karnataka, including in Chikkaballapur district, to undertake awareness activities and facilitate dissemination of information regarding the PMIS. Further, outreach and awareness initiatives have been conducted in Chikkaballapur district, including a virtual awareness session for Principals and Placement Officers of Government First Grade Colleges and Government Polytechnic Colleges in July 2026. Further, periodic review meetings are conducted with the concerned stakeholders to monitor progress and strengthen implementation.

In the state of Andhra Pradesh, the Government, in collaboration with District Administration, District Skill Committee members and Youth Welfare Department of Andhra Pradesh, has conducted several PMIS outreach programmes in various Degree Colleges, Post Graduate Colleges and Women's Colleges of Anantapur, Palnadu and Kakinada districts of Andhra Pradesh.

(f): Details of number of companies and sectors wherein internship opportunities were posted in Round I, Round II and Round III are given below:

Round	No. of Companies	Sectors
I	280	25
II	327	25
III* (As on 15.07.2026)	340	31

*Currently, Round III of the Pilot Project is ongoing.

As per the guidelines for PMIS Pilot Project, companies may provide internship opportunities across the country in its own company or it may tie up with Companies/MSMEs in its forward and backward supply chain (e.g. Network Entities/Subsidiaries/Suppliers/Vendors, etc.) or Other Companies/Institutions in its Group, which may include MSMEs and start-ups. Further, revised guidelines stipulate that selected MSMEs through sectoral associations are eligible to participate in the scheme.

(g): PM Internship Scheme is being implemented as a national level scheme and 35 States/UTs have appointed Nodal Officers for PMIS. With active support from State, awareness campaigns are being carried out at ITI, Diploma, degree, and graduate colleges across the country, including tier 2 and tier 3 cities, rural and semi-urban districts and coastal districts like Kakinada in Andhra Pradesh.

STATEMENT- I

The State/UT wise number of internship opportunities posted in Round I, II and III are as under:

S.No.	State	No. of Internship Opportunities		
		Round I	Round II	Round III* (As on 15.07.2026)
1	ANDAMAN AND NICOBAR ISLANDS	12	9	10
2	ANDHRA PRADESH	4973	4715	6384
3	ARUNACHAL PRADESH	156	227	76
4	ASSAM	3457	2516	2884
5	BIHAR	2802	2316	2413

S.No.	State	No. of Internship Opportunities		
		Round I	Round II	Round III* (As on 15.07.2026)
6	CHANDIGARH	523	406	234
7	CHHATTISGARH	3334	3399	3052
8	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	232	204	454
9	DELHI	2470	2048	2674
10	GOA	1017	848	350
11	GUJARAT	11690	11672	8437
12	HARYANA	7764	5646	3629
13	HIMACHAL PRADESH	1254	1414	1129
14	JAMMU AND KASHMIR	761	533	586
15	JHARKHAND	3535	2586	1492
16	KARNATAKA	10022	9928	12867
17	KERALA	2807	3251	3793
18	LADAKH	72	60	1
19	LAKSHADWEEP	2	2	2
20	MADHYA PRADESH	5627	5220	3076
21	MAHARASHTRA	13664	15187	17004
22	MANIPUR	73	67	55
23	MEGHALAYA	55	114	106
24	MIZORAM	25	49	28
25	NAGALAND	45	86	52
26	ODISHA	5142	3449	4976
27	PUDUCHERRY	310	409	204
28	PUNJAB	2314	2297	1613
29	RAJASTHAN	4653	4839	4567
30	SIKKIM	254	223	216
31	TAMIL NADU	14585	15785	15700
32	TELANGANA	7913	5357	6481
33	TRIPURA	395	383	233
34	UTTAR PRADESH	9027	7714	11283

S.No.	State	No. of Internship Opportunities		
		Round I	Round II	Round III* (As on 15.07.2026)
35	UTTARAKHAND	1966	1561	2313
36	WEST BENGAL	4577	4428	3774
	Total	127508	118948	122148

***Currently, Round III of the Pilot Project is ongoing.**

STATEMENT- II

The State/UT wise details of candidates registered/ completed their profiles and candidates who have joined their internship in Round I, Round II and Round III are as follows:

State / UT	Round I		Round II		Round II (As on 15.7.2026)	
	Profiles Completed	Joined	Profiles Completed	Joined	Profiles Completed	Joined
ANDAMAN AND NICOBAR ISLANDS	32	4	58	3	13	0
ANDHRA PRADESH	36067	411	76773	650	26889	556
ARUNACHAL PRADESH	77	7	93	1	46	3
ASSAM	11462	997	4797	809	3485	699
BIHAR	23736	721	23819	442	4637	601
CHANDIGARH	654	16	403	5	110	0
CHHATTISGARH	8322	225	10680	270	11008	295
DELHI	13156	370	8283	143	3479	145
GOA	141	3	448	5	125	10
GUJARAT	14749	249	11267	154	2520	339
HARYANA	29351	289	7620	139	3978	304
HIMACHAL PRADESH	2301	64	1945	33	1006	119

State / UT	Round I		Round II		Round II (As on 15.7.2026)	
	Profiles Completed	Joined	Profiles Completed	Joined	Profiles Completed	Joined
JAMMU AND KASHMIR	3477	103	4323	98	5139	51
JHARKHAND	8525	373	4723	231	2372	324
KARNATAKA	13455	278	16952	269	3615	412
KERALA	7292	234	8039	431	2236	389
LADAKH	50	10	54	1	27	0
LAKSHADWEEP	1	0	4	0	2	1
MADHYA PRADESH	36299	696	33253	551	5386	455
MAHARASHTRA	16868	419	34658	437	9601	771
MANIPUR	223	24	146	7	67	12
MEGHALAYA	135	10	240	0	103	8
MIZORAM	28	1	17	0	11	2
NAGALAND	246	5	115	5	51	10
ODISHA	13320	469	50570	532	4867	483
PUDUCHERRY	358	12	339	2	126	5
PUNJAB	2828	60	7674	97	1534	114
RAJASTHAN	15811	379	23588	317	5990	291
SIKKIM	26	1	113	1	34	16
TAMIL NADU	10645	195	11989	239	6739	591
TELANGANA	20907	330	22135	318	4382	345
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	99	3	106	2	38	11
TRIPURA	690	33	2487	109	339	48
UTTAR PRADESH	66387	1241	29690	672	12537	2038
UTTARAKHAND	2336	83	2415	36	1856	434
WEST BENGAL	10258	445	10421	291	4380	313
Grand Total	370312	8760	410237	7300	128728	10195

***Currently, Round III of the Pilot Project is ongoing.**

STATEMENT- III

The State/UT wise number of final year graduate/ post graduate students who have registered and completed their profiles in Round III, as on 15.07.2026*.

State / UT	No. of Profiles Completed
ANDAMAN AND NICOBAR ISLANDS	2
ANDHRA PRADESH	5876
ARUNACHAL PRADESH	5
ASSAM	172
BIHAR	415
CHANDIGARH	13
CHHATTISGARH	375
DELHI	682
GOA	12
GUJARAT	361
HARYANA	312
HIMACHAL PRADESH	54
JAMMU AND KASHMIR	102
JHARKHAND	246
KARNATAKA	1060
KERALA	305
MADHYA PRADESH	588
MAHARASHTRA	2270
MANIPUR	10
MEGHALAYA	5
MIZORAM	1
NAGALAND	2
ODISHA	645
PUDUCHERRY	17
PUNJAB	254
RAJASTHAN	419
SIKKIM	2

TAMIL NADU	1798
TELANGANA	1167
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	2
TRIPURA	32
UTTAR PRADESH	1867
UTTARAKHAND	371
WEST BENGAL	474
Grand Total	**19916**

***Currently, Round III of the Pilot Project is ongoing.**

STATEMENT- IV

Number of final year graduate/ post graduate students who have registered and completed their profiles in Round III, as on 15.07.2026, from Chikkaballapur district of Karnataka and Anantapur, Palnadu and Kakinada districts of Andhra Pradesh, are placed below:

State / UT	District	Completed Profiles of final year students in Round III* (As on 15.07.2026)
Karnataka	Chikkaballapur	8
Andhra Pradesh	Anantapur	237
Andhra Pradesh	Palnadu	107
Andhra Pradesh	Kakinada	274

***Currently, Round III of the Pilot Project is ongoing.**

KALA SANSKRITI VIKAS YOJNA

18. SHRIMATI MALA RAJYALAXMI SHAH:

CAPTAIN BRIJESH CHOWTA:

SHRIMATI HIMADRI SINGH:

SHRI CHINTAMANI MAHARAJ:

SHRI MANOJ TIWARI:

SHRI MANISH JAISWAL:

SHRI BUNTY VIVEK SAHU:

SHRI ARUN GOVIL:

SHRIMATI APARAJITA SARANGI:

SHRI G. M. HARISH BALAYOGI:

SHRI DILESHWAR KAMAIT:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

SHRI AVIMANYU SETHI:

SHRI RODMAL NAGAR:

SHRI ANANTA NAYAK:

SHRI BHARTRUHARI MAHTAB:

SHRI GODAM NAGESH:

SHRI SURESH KUMAR KASHYAP:

SHRI AMARSING TISSO:

SHRI SUNIL KUMAR:

SHRI NABA CHARAN MAJHI:

Will the Minister of **CULTURE** be pleased to state:

(a) the details of the key features, objectives, major components and funding frameworkofKala Sanskriti Vikas Yojana (KSVY) for the year 2026-27 with a specific focus on benefitsearmarked for tribal and rural artists along with projects sanctioned and funds utilized/ allocated / sanctioned and released as well as status of these projects during the last five financial years and the current financial year, year, scheme/component and State/UT-wise, and district-wise in Assam;

(b) the details of financial assistance provided to artists, cultural organisations includingYakshgana groups in Dakshina Kannada and performing arts groups including tribal along with its purpose along with their numbers under the said scheme during the last five years, category and State/UT-wise including approved schemes, particularly in Shimla Lok Sabha Constituency;

(c) whether any proposals under KSVY from the Government of Assam or cultural organizations in Karbi Anglong and Dima Hasao are pending with the Government and, if so, the details and present status thereof;

(d) the steps taken by the Government to promote and preserve the indigenous tribal art forms, culture and folk traditions, music, dance, cultural festivals and cultural heritage of the SixSchedule areas, such as Gond and Baiga art forms indigenous to the Shahdol region, in Doan area, Valmikinagar Lok Sabha Constituency of Bihar and Surguja, Chhattisgarh, Himachal Pradesh and Chhindwara district of Madhya Pradesh under the Scheme;

(e) the details of the steps taken to increase coverage of KSVY schemes/componentsandpromote creative economy, protection of cultural heritage including intangible and support for emerging artists and make them economically self-reliant, State/UT-wise particularly in backward and tribal-dominated constituencies;

(f) the details of the number of applications sanctioned, rejected and pending along with the measures taken to improve participation by emerging artists and traditional performing groups, State/UT-wise; and

(g) whether the Government has any plan to establish an Indira Gandhi National Art Centre in Meerut and if so, the details thereof along with the proposed timeline?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Ministry of Culture implements the Kala Sanskriti Vikas Yojana (KSVY), under which financial assistance is provided to eligible cultural organizations and individual artists including tribal and rural artists engaged in performing arts across the country, including the state of Assam and Himachal Pradesh.

Being a Central Sector Scheme, funds to the eligible beneficiaries are released from Consolidated Funds of India through annual budget allocated under

the KSVY. The brief of the various scheme components under KSVY are given in the enclosed **Statement- I**.

No district-wise, category-wise and constituency-wise data is maintained under KSVY. However, the details of projects sanctioned and financial assistance provided to artists, cultural organizations, (including Yakshgana groups in Dakshina Kannada, and performing arts groups, including tribal groups) along with the number of beneficiaries across the country, including the State of Assam and Himachal Pradesh, during the last five years and the current financial year are given in the enclosed **Statement- II**.

(c): At present, no such proposal from the Government of Assam or cultural organizations in Karbi Anglong and Dima Hasao are pending under KSVY.

(d): The Government promotes and preserves tribal art, folk traditions, music, dance, cultural festivals and cultural heritage through the Kala Sanskriti Vikas Yojana (KSVY). Further, to protect, promote and preserve various forms of folk/ tribal art & culture throughout the country, the Government of India has set up seven Zonal Cultural Centres (ZCCs) with headquarters at Patiala, Nagpur, Udaipur, Prayagraj, Kolkata, Dimapur and Thanjavur. These ZCCs organize various cultural activities and programmes on regular basis all over India for which annual grant-in-aid is provided to them.

(e) and (f): Toincrease coverage of KSVY schemes/ components, promote protection of cultural heritage and improve participation by emerging artists and

traditional performing groups, the Ministry of Culture has been making continuous efforts to disseminate the information regarding its schemes through advertisements in newspapers, Ministry's website, social media platforms, Zonal Culture Centers and Akademies. In this connection, the details of the number of applications sanctioned, rejected and pending during financial year 2025-26 under various scheme components of KSVY is given in the enclosed **Statement-III.**

Further, the Ministry of Culture has formulated a Cultural and Creative Economy intervention, namely *Rachnatmak Bharat*, for the promotion and development of the cultural and creative economy which envisages support for capacity building, market access, innovation, digital enablement and institutional strengthening to foster sustainable growth of the creative economy, including support for emerging artists and creative practitioners.

The Ministry through its Zonal Culture Centres and Akademies provide a platform to emerging artists by engaging them in various cultural programmes, festivals, workshops and exhibitions organized across their member States. These engagements enable artists to showcase their talent, gain wider exposure and preserve and promote traditional art forms. The artists are also provided honorarium, TA/DA, boarding and lodging, local transport etc. which help supplement their income and encourage them to pursue their art as a sustainable livelihood, thereby contributing to their self-reliance.

(g): At present, no such proposal for establishing an IGNCA's Regional Centre at Meerut, Uttar Pradesh is under consideration in the Ministry.

STATEMENT- I

BRIEF OF THE VARIOUS SCHEME COMPONENTS UNDER KSVY

1. FINANCIAL ASSISTANCE FOR PROMOTION OF GURU-SHISHYA PARAMPARA (REPERTORY GRANT)

The objective of this scheme component is to provide financial support for all genres ofperforming arts activities like dramatic groups, theatre groups, music ensembles, childrentheatre etc. and imparting training of artists by their respective Guru on regular basis in linewith Guru–Shishya Parampara. As per the scheme, support is provided to 1 Guru and maximum18 Shishyas in the field of theatre, music & dance. The Amount of Assistance for Guru isRs.15000/- per month and for Shishya, the same is Rs.2000-10000/-per month depending uponthe age of artist.

2. FINANCIAL ASSISTANCE FOR PROMOTION OF ART AND CULTURE: Thisscheme has following sub-components :

i. Financial Assistance to Cultural organizations with National Presence

The objective of this scheme component is to promote and support cultural organisationswith national presence involved in promotion of art and culture throughout the country. Thisgrant is given to such organisations that have a

properly constituted managing body, registeredin India; having a pan-India character with national presence in its operation; adequate workingstrength; and have spent 1 crore or more during 3 of the last 5 years on cultural activities. Thequantum of grant under this scheme is Rs.1.00 crore which can be increased to Rs.5.00 crore inexceptional cases.

ii. Cultural Function & Production Grant (CFPG)

The objective of this scheme component is to provide financial support to NGOs/Societies/ Trusts/ Universities etc. for Seminars, Conference, Research, Workshops, Festivals,Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. The quantum of grantunder this scheme is Rs.5 Lakh for an organization which can be increased to Rs. 20.00 lakhs inexceptional cases.

iii. Financial Assistance for the Preservation & Development of Cultural Heritage ofthe Himalayas

The objective of this scheme component is to promote and preserve the cultural heritage ofthe Himalayas through research, training and dissemination through audio visual programmes.The financial support is provided to the organizations in the States falling under the HimalayanRegion i.e. Jammu & Kashmir, Himachal Pradesh, Uttarakhand, Sikkim and Arunachal Pradesh.The quantum of grant is Rs.10.00 lakh per year for an organization which can be increased to Rs. 30.00 lakh in exceptional cases.

iv. Financial Assistance for the Preservation & Development of Buddhist/TibetanOrganization

Under this scheme component financial assistance is provided to the voluntaryBuddhist/Tibetan organizations including Monasteries engaged in the propagation and scientificdevelopment of Buddhist/Tibetan Cultural and tradition and research in related fields. Thequantum of funding under scheme component is Rs. 30.00 lakhs per year for an organizationwhich can be increased to 1.00 crore in exceptional cases.

v. Financial Assistance for Building Grants including Studio Theatres

The objective of this scheme component is to provide financial support to NGO, Trust,Societies, Govt. Sponsored bodies, University, College etc. for creation of Culturalinfrastructure (i.e. studio theatre, auditorium, rehearsal hall, classroom etc.) and provision offacilities like electrical, air conditioning, acoustics, light and sound systems etc. Under thisscheme component, the maximum amount of grant is up to Rs.50 Lakh in metro cities and up toRs.25 Lakh in non- metro cities.

vi. Domestic Festivals and Fairs

The objective of this scheme is to provide assistance for holding the ‘Rashtriya SanskritiMahotsavs’ organized by Ministry of Culture. Rashtriya Sanskriti Mahotsavs (RSMs) areconducted through Zonal Cultural Centres (ZCCs) where a large number of artists from all overthe country are engaged to showcase their

talents. From November, 2015 onwards, fourteen(14) RSMs have been organized by Ministry of Culture in the country.

3. FINANCIAL ASSISTANCE FOR CONSTRUCTION OF TAGORE CULTURALCOMPLEXES (TCC)

The aim of the scheme component is to provide financial support to NGO, Trust,Societies, Govt. Sponsored bodies, State / UT Govt. University, Central/State Govt.agencies/bodies, Municipal Corporations, reputed not-for-profit organizations etc. for creationof new Large Cultural Spaces such as Auditorium with facilities and infrastructure for stageperformances (dance, drama and music), exhibitions, seminars, literary activities, green rooms,etc. The Scheme component also provides support for restoration, renovation, extension,alteration, up-gradation, modernization of existing cultural facilities (Rabindra Bhawans,Rangshalas) etc. Under this scheme component, the financial assistance for any project willnormally be up to a maximum of Rs. 15.00 crore. Central financial assistance would be 90% ofthe total approved project cost and remaining 10% of the total approved project cost will be borne by the recipient State Govt./NGO or concerned organization for NER Projects and exceptNER, there is 60:40 ratio for central assistant and state share (matching share).

4. SCHEME OF SCHOLARSHIP AND FELLOWSHIP FOR PROMOTION OF ARTAND CULTURE: The scheme consists of following three components:

i. Scheme for the Award of Fellowship to Outstanding Persons in the field of CultureUpto 400 fellowships (200 Junior and 200 Senior) are awarded in a batch year tooutstanding persons in the age group of 25 to 40 years (Jr.) and above 40 years (Sr.) in differentcultural fields @ of Rs. 10,000/- p.m. and 20,000/-p.m. for the period of 2 years for culturalresearch. The Fellowship is released in four equal six monthlyinstallments.

ii. Scheme for Scholarships to Young Artistes in Different Cultural Fields

Upto 400 Scholarships are awarded in a batch year. Under this scheme financialassistance is given to young artistes of outstanding promise in the age group of 18-25 years foradvanced training within India in the field of Indian Classical Music, Indian Classical Dance,Theatre, Mime, Visual art, Folk, Traditional and Indigenous Arts and Light Classical Music etc.@ Rs. 5,000/- p.m. for 2 years. The Scholarship is released in four equal six monthlyinstallments.

iii. Tagore National Fellowship for Cultural Research

The purpose of the Scheme Component is to invigorate and revitalize the variousinstitutions under the Ministry of Culture (MoC) and other identified cultural institutions in thecountry, by encouraging scholars/ academicians to affiliate themselves with these institutions towork on projects of mutual interest. Upto 15 Fellowships (Rs.80,000/- p.m. + ContingencyAllowance) and 25 Scholarships (Rs.50,000/- p.m. + Contingency Allowance) for a maximumperiod of 2 Years. The Fellowship is released in four equal six monthlyinstallments.

5. FINANCIAL ASSISTANCE FOR VETERAN ARTISTS

The objective of this Scheme is to provide financial assistance maximum uptoRs.6.000/- p.m. to the old artistes and scholars aged 60 years above having annual income notexceeding Rs.72,000/- who have contributed significantly in their specialized fields of arts,letters etc. In the event of death of the beneficiary, the financial assistance is transferred tohis/her spouse.

STATEMENT- II

Component-wise number of beneficiaries and amount disbursed across the country under KSVY during five years and current financial year

Details of funds released to different beneficiaries under the Scheme "Financial Assistance for Promotion of Guru-Shishya Parampara (Repertory Grant)"

Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)
1	Andaman & Nicobar	0	0	0	0	0	0	0	0	1	0.22	0	0
2	Andhra Pradesh	2	5.52	6	16.42	16	40.38	12	35.07	14	76.88	8	9.7
3	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	3	1.55
4	Assam	24	227.1	37	214.54	54	277.54	23	263.25	80	531.46	103	124.75
5	Bihar	30	190.8	64	363.82	158	697.37	50	347.56	157	1080.99	146	149.55
6	Chandigarh	1	14.16	5	49.2	10	69.96	7	91.65	10	49.3		
7	Chhattisgarh	0	0	0	0	9	33.52	2	13.12	9	74.52	19	24.00
8	Delhi	63	535.16	98	793.36	161	1065.18	87	823.77	169	1409.66	92	85.65
9	Gujarat	5	29.16	4	27.84	13	71.42	11	48.28	13	64.22	2	3.00

10	Haryana	4	30.84	24	93.06	23	124.2	15	138.16	21	105.7	2	1.65
11	Himachal Pradesh	4	48.06	4	51.12	5	55.28	6	90.95	11	96.8		
12	Jammu & Kashmir	7	51.48	15	120.84	37	118.2	27	215.66	54	399.46	9	8.10
13	Jharkhand	2	21.54	13	69.18	18	100.64	13	47.65	24	181.4	20	19.30
14	Karnataka	60	470.04	113	807.4	201	1009.94	96	738.67	288	2002.51	98	81.45
15	Kerala	9	81.12	37	264.44	38	318.06	19	169.71	43	350.26	31	38.50
16	Madhya Pradesh	34	236.58	73	525.48	106	687.19	69	654.78	175	1315.85	200	209.80
17	Maharashtra	33	237.36	41	307.66	97	639.72	59	333.05	88	713.4	25	11.10
18	Manipur	96	669.78	147	900.72	173	973.68	119	816.68	318	2206.77	217	219.13
19	Mizoram	0	0	4	26.64	2	10.9	2	10.88	6	28.8		
20	Nagaland	1	5.52	2	8.88	1	6.96	4	12.93	4	13.9		
21	Odisha	27	152.16	55	289.2	115	515.29	67	343.87	215	1164.14	90	64.57
22	Pondicherry	0	0	5	50.04	3	32.52	5	65.76	3	47.14		
23	Punjab	5	37.44	6	43.56	10	66.68	8	56.06	17	133.3	25	24.15
24	Rajasthan	9	57.12	17	95.2	32	123.52	16	140.66	47	314.06	12	14.20
25	Sikkim			1	2.64	3	7.02			2	9.6		
26	Tamil Nadu	4	17.28	19	108.6	22	143.02	14	90.15	24	191.72	7	9.00
27	Telangana	9	82.56	17	153.02	19	109.52	17	131.72	33	312.96		

28	Tripura	1	7.68	1	6.24	14	57.12	3	14.46	17	101.46	8	8.00
29	Uttarakhand	5	23.04	16	80.86	17	65.96	12	76.03	25	202.34	7	6.80
30	Uttar Pradesh	26	195.32	57	293.97	107	438.32	70	502.02	130	867.91	91	100.60
31	West Bengal	112	821.76	333	2060.8	418	2288.48	208	1432.21	519	3592.78	401	450.77
Total		573	4248.58	1214	7824.73	1882	10147.59	1041	7704.76	2517	17639.51	1616	1665.33

* Under the Repertory Grant for the year 2024-2025, 2025-26 and some arrears of earlier years were disbursed through DBT mode.

Details of funds released to different beneficiaries under the Scheme "Financial Assistance to Cultural Organization with National Presence including R.K. Mission Institute of Culture, Kolkata"

Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)
1	Andhra Pradesh	0	0.00	1	22.50	1	7.50	0	0.00	0	0.000	0	0
2	Assam	0	0.00	0	0.00	1	22.50	2	22.50	2	20.000	0	0
3	Bihar	0	0.00	0	0.00	0	0.00	0	0.00	1	7.500	0	0
4	Chandigarh	0	0.00	0	0.00	1	15.00	1	22.50	3	35.000	0	0
5	Delhi	1	5.99	7	241.25	11	276.25	8	103.75	13	167.290	0	0
6	Haryana	0	0.00	0	0.00	0	0.00	1	26.25	3	38.750	0	0
7	Jharkhand	-	-	-	-	-	-	1	15.00	-	-	0	0
8	Karnataka	0	0.00	1	22.50	0	0.00	1	4.73	3	41.250	0	0
9	Kerala	0	0.00	0	0.00	1	18.75	2	32.50	4	68.750	0	0
10	Maharashtra	0	0.00	0	0.00	1	15.00	1	18.75	4	61.250	0	0
11	Madhya Pradesh	0	0.00	1	0.59	0	0.00	0	0.00			0	0

12	Manipur	0	0.00	0	0.00	0	0.00	1	11.25	3	33.750	0	0
13	Odisha	0	0.00	0	0.00	1	8.75	2	37.50	3	45.000	0	0
14	Puducherry	0	0.00	1	3.75	0	0.00	0	0.00			0	0
15	Rajasthan	1	5.00	1	37.50	1	26.25	2	27.50	1	8.750	0	0
16	Tamil Nadu							1	15.00			0	0
17	Telangana	0	0.00	0	0.00	2	41.25	0	0.00	4	40.000	0	0
18	Uttar Pradesh	1	12.50	2	93.75	1	22.50	1	7.50	1	18.750	0	0
19	West Bengal (NP)	2	6.75	0	0.00	2	37.50	3	31.25	3	45.000	0	0
20	RK Mission	1	728.00	1	738.56	1	766.50	1	807.00	0	0.000	1	212.50
Total		6	758.24	15	1160.4	24	1257.75	28	1182.98	48	631.040	1	212.50

Cultural Function And Production Grant Scheme From2021-22 TO 2026-27 (Rs. In lakhs)													
	Name of State	2021-22		2022-23		2023-2024*		2024-25*		2025-26*		2026-27*	
		Nos. Of Orgs	Amount	Nos. Of Orgs	Amount	Nos. Of Orgs reimburse / aurthoized	Amount	Nos. Of Orgs reimburse / aurthoized	Amount	Nos. Of Orgs reimburse / aurthoized	Amount	Nos. Of Orgs reimburse/ aurthoized	Amount
1	Andra pradesh	54	66.67	65	62.85	83	80.7	49	75.79	15	31.07	0	0
2	Arunachal pradesh	1	2.25	0	0	0	0	0	0	1	2.25	0	0
3	Assam	25	34.66	48	96.21	68	114.11	27	36.59	47	98.13	0	0
4	Bihar	67	95.26	123	203.2	126	161	73	122.21	158	312.11	0	0
5	Chandigarh	4	8.25	1	0.5	3	21.69	1	10	1	1.01	0	0
6	Chhattisgarh	6	13.03	3	5.5	4	7.5	3	6.42	10	20.31	0	0
7	Delhi	119	263.42	167	408.06	204	370.03	106	262.97	128	320.89	0	0
8	Goa	2	3.75	1	0.625	1	1.5	2	2.12	3	6.75	0	0
9	Gujarat	11	19.12	17	23.4	16	12.34	3	3.59	10	19	0	0

10	Haryana	24	42.43	28	62.59	36	74.72	29	89.98	21	69.11	0	0
11	Himachal pradesh	14	21.91	8	11	15	25.75	11	12.92	21	38.97	0	0
12	Jammu and kashmir	41	43.63	52	50.33	49	33.76	30	36.37	71	103.74	0	0
13	Union Territory of Ladhakh	0	0	0	0	0	0	0	0	0	0	0	0
14	Jharkhand	6	11.37	11	14.26	7	8	10	12.75	15	21.92	0	0
15	Karnataka	203	284.6	218	349.42	221	208.22	235	494.09	196	400.77	0	0
16	Kerala	28	57.52	30	48.38	30	40.27	21	65.13	34	120.99	0	0
17	Madhya pradesh	94	200.42	141	264.9	161	155.17	100	202.89	196	414.86	0	0
18	Maharashtra	27	63.63	56	104.12	34	29.64	44	97.31	49	106.76	0	0
19	Manipur	93	115.04	162	196.17	237	249.25	140	164.8	161	249.78	0	0
20	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
21	Mizoram	2	1.5	0	0	0	0	0	0	0	0	0	0
22	Nagaland	2	2.25	5	4.62	4	1.35	2	1	0	0	0	0
23	Odisha	149	182.99	180	296.88	168	269.71	179	482.92	129	259.99	0	0
24	Podicherry	1	3	0	0	0	0	0	0	4	11	0	0

25	Punjab	13	22.21	12	23.27	11	22.65	9	22	10	32.87	0	0
26	Rajasthan	33	63.81	48	81.16	57	46.28	40	61.59	65	139.32	0	0
27	Sikkim	0	0	0	0	1	3.75	3	7	2	6.75	0	0
28	Tamil Nadu	21	34.84	15	18.87	11	10.73	16	35.35	15	52.27	0	0
29	Telangana	9	13.87	16	16.87	16	9.61	25	51.18	13	30.46	0	0
30	Tripura	5	5.75	16	16.15	23	24.94	10	7.87	15	28.08	0	0
31	Uttarakhand	16	14.78	24	28.11	31	21.91	22	30	37	54.26	0	0
32	Uttar Pradesh	235	274.55	278	343.33	268	244.07	218	395.66	307	566.95	0	0
33	West Bengal	310	364.14	410	544.44	357	206.86	302	435.65	339	614.44	0	0
Total		1615	2330.35	2135	3275.21	2242	2455.51	1710	3226.11	2073	4134.81	0	0

* In pursuant of the instructions issued by Department of Expenditure regarding Revised procedure for flow of funds under Central Sector Schemes and implementation of Central Nodal Agency (CNA) Module, the financial assistance under this scheme was released through Central Nodal Agency Module of payment to the selected grantee organizations.

Scheme " Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas"													
Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos. of Cases	Amount (In Lakhs)	Nos. of Cases	Amount (In Lakhs)	Nos. of Cases	Amount (In Lakhs)	Nos. of Cases	Amount (In Lakhs)	Nos. of Cases	Amount (In Lakhs)	Nos. of Cases	Amount (In Lakhs)
1	Arunachal Pradesh	32	103.50	41	117.95	48	93	16	33.51	27	42.35	0	0
2	Sikkim	6	16.50	4	10	4	16	1	5	0	0	0	0
3	Himachal Pradesh	37	90.25	42	98.52	51	126.28	3	8.49	29	23.46	0	0
4	Jammu and Kashmir	43	73.25	69	117.02	29	47.52	10	16.25	31	40.07	0	0
5	Ladakh	6	18.00	11	34	2	5.5			8	1.45	0	0
6	Uttrakhand	79	171.97	58	91.24	63	81.75	14	18.25	39	47.38	0	0
7	Delhi	-	-	-	-	-	-	2	3.25	0	0	0	0
8	Uttar Pradesh					2	2.5	2	1	4	4	0	0
	Total	203.00	473.47	225.00	468.73	199.00	372.55	48.00	85.75	138.00	158.71	0	0

Details of funds released to different beneficiaries under the Scheme " Financial Assistance for the Development of Buddhist/Tibetan Culture and Art "

Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)
1	Arunachal Pradesh	46	394.06	57	518.19	50	392.31	60	416.33	61	352.95	3	24.00
2	Andhra Pradesh	7	5.45	2	8	10	9.18	4	9.00	3	4.25	0	
3	Assam	7	22.49	9	30	15	72.00	6	24.36	14	48.55	0	0
4	Bihar	2	7.5	2	8.5	2	8.50	2	10.48	1	2.25	0	0
5	Chandigarh (UT)	10	69.5	7	49.5	4	40.00	15	120.16	5	26.46	0	0
6	NCT of Delhi	4	31.76	6	44.47	2	9.45	7	44.27	5	24.5	0	0
7	Himachal Pradesh	81	375.52	78	550.97	31	167.63	49	317.38	142	498.12	15	74.39
8	UT of J& K	1	7.5	6	23.5	4	20.00	5	33.50	6	32.13	0	0
9	UT of Ladakh	89	523.06	45	319.62	44	246.42	6	26.94	224	768.44	14	61.37
10	Karnataka	38	212.59	33	272.8	11	62.78	49	333.82	34	153.56	8	58.37
11	Kerala	0	0	1	13.5	0	0	0	0	0	0	0	0
12	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0

13	Madhya Pradesh	0	0	5	29	4	30.00	1	5.00	1	2.5	0	0
14	Maharashtra	3	15	11	38.25	14	41.00	14	57.45	12	42.11	0	0
15	Manipur	0	0	2	5.5	3	9.50	1	3.00	0	0	0	0
16	Odissa	0	0	1	5	2	12.00	2	11.00	1	2.5	0	0
17	Punjab	0	0	2	8.5	2	10.00			0	0	1	4.99
18	Sikkim	2	37.5	0	0	12	89.93	5	39.99	6	45.21	0	0
19	Tripura	10	82.91	7	37.5	7	41.5	17	97.20	5	23.89	0	0
20	Tamil Nadu	1	5	0	0	2	10.00	0	0	0	0	0	0
21	Telangana	0	0	2	22.5	3	30.00	0	0	1	12.5	0	0
22	Uttarakhand	34	310.8	26	252.42	5	35.50	38	354.97	22	151.73	0	0
23	Uttar Pradesh	19	110.31	27	195.28	11	44.15	34	236.27	36	181.81	10	61.19
24	West Bengal	12	40.22	72	168.00	92	175.51	70	82.75	125	176.9	4	10.65
Total		366	2251.17	401	2601	330	1557.36	385	2223.87	704	2550.36	55	294.96

Details of funds released to different NGOs/State Governments etc. under the Scheme of Building Grant including Studio Theatres													
Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)
1.	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
2.	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
3.	Assam	2	10.3	1	5.4	0	0	0	0	2	16.7	0	0
4.	Bihar	0	0	1	0.6	1	6	0	0	2	15	0	0
5.	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
6.	Chhattisgarh	0	0	1	7.5	0	0	0	0	0	0	0	0
7.	Delhi	1	10.25	0	0	2	11.2	3	23.25	1	1.25	0	0
8.	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0
9.	Haryana	0	0	0	0	0	0	0	0	0	0	0	0
10.	Himachal Pradesh	3	20.82	1	12.79	1	6	2	20	0	0	0	0
11.	Jammu and Kashmir	0	0	0	0	0	0	2	10	1	5	0	0
12.	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0
13.	Karnataka	6	49.8	3	26.4	1	25	0	0	0	0	0	0
14.	Kerala	0	0	1	1.4	0	0	0	0	0	0	0	0

15.	Ladakh (UT)	0	0	0	0	0	0	0	0	0	0	0	0
16.	Madhya Pradesh	1	4	1	3	0	0	4	16.86	1	3.6	0	0
17.	Maharashtra	2	5.4	0	0	2	8	2	25	1	14.06	0	0
18.	Manipur	2	11.93	4	15.98	6	35.23	2	3.88	2	12.5	0	0
19.	Meghalaya	0	0	0	0	0	0	1	4.5	0	0	0	0
20.	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
21.	Nagaland	0	0	0	0	0	0	0	0	1	6	0	0
22.	Odisha	1	4	0	0	0	0	2	21.5	2	3.1	0	0
23.	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
24.	Punjab	1	1.2	0	0	1	2	1	0.9	1	0.9	0	0
25.	Rajasthan	0	0	1	7.5	0	0	0	0	1	7.5	0	0
26.	Tamil Nadu	0	0	0	0	0	0	0	0	0	0	0	0
27.	Telangana	0	0	1	4.29	0	0	0	0	0	0	0	0
28.	Tripura	0	0	0	0	0	0	0	0	0	0	0	0
29.	Uttar Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
30.	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0
31.	West Bengal	3	15.35	5	34.61	1	15	4	24.2	2	10.8	0	0
Total		22	133.05	20	119.47	15	108.43	23	150.09	17	96.41	0	0

Details of funds released to different NGOs/State Governments etc. under the Allied Cultural Activities Scheme

Sl. No.	State/UT	Financial Year							
		2018-19		2019-2020		2024-25		2025-26	
		Nos. of Orgs /State Govt.	Amount (In Lakhs)	Nos. of Orgs /State Govt.	Amount (In Lakhs)	Nos. of Orgs/ State Govt.	Amount (In Lakhs)	Nos. of Orgs/ State Govt.	Amount (In Lakhs)
1	Gujarat	3	150.36	3	119.63	0	0	0	0
2	Haryana	0	0	1	54	0	0	1	36
3	Himachal Pradesh	6	257.87	6	205.2	0	0	0	0
4	Jammu and Kashmir (UT)	4	197.41	3	157.06	0	0	0	0
5	Maharashtra	1	44.6	1	35.48	0	0	1	49.5
6	Uttar Pradesh	2	180	0	0	2	120	0	0
7	Uttarakhand	6	229.82	6	182.85	0	0	0	0
Total		22	1060.06	20	754.22	2	120	2	85.5

*Since Allied Cultural Activities scheme was launch by the Ministry on 15.10.2018

Details of funds released to different NGOs/State Governments etc. Under the Scheme of Tagore Cultural Complexes (TCC)											
Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026	
		Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)
1	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0
2	Delhi	0	0	0	0	0	0	1	300	0	0
3	Goa	0	0	0	0	0	0	0	0	0	0
4	Jammu and Kashmir (UT)	0	0	0	0	0	0	0	0	0	0
5	Karnataka	1	254.7	0	0	0	0	0	0	0	0
6	Kerala	0	0	0	0	0	0	0	0	0	0
7	Madhya Pradesh	0	0	0	0	2	1131.52	0	0	0	0
8	Maharashtra	0	0	0	0	0	0	0	0	0	0
9	Meghalaya	0	0	1	500	0	0	0	0	0	0

10	Mizoram	0	0	0	0	0	0	0	0	0	0
11	Nagaland	0	0	0	0	0	0	0	0	0	0
12	Puducherry	0	0	0	0	0	0	0	0	0	0
13	Rajasthan	1	94.5	0	0	1	54.91	0	0	0	0
14	Tamil Nadu	0	0	0	0	0	0	0	0	0	0
15	Uttar Pradesh	0	0	0	0	1	369.57	0	0	0	0
16	West Bengal	0	0	0	0	0	0	0	0	0	0
Total		2	349.2	1	500	4	1556	1	300	0	0

Details of funds released to different beneficiaries under the Scheme “Scholarships to Young Artistes in Different Cultural Fields ”													
Sl. NO.	State/UTS	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)
1	Andaman & Nicobar	-	-	3	0.9	3	0.9	6	1.8	1	0.3	0	0
2	Andhra Pradesh	20	6	1	0.3	9	2.7	3	0.9	12	3.6	0	0
3	Arunachal Pradesh	8	2.4	28	8.4	5	1.5	58	17.4	5	1.5	0	0
4	Assam	56	16.8	16	4.8	89	26.7	43	12.9	79	23.7	0	0
5	Bihar	43	12.9	3	0.9	63	18.9	7	2.1	67	20.4	0	0
6	Chandigarh	3	0.9	10	3	9	2.7	38	11.7	9	2.7	0	0
7	Chhattisgarh	35	10.5	21	6.3	50	15	53	16.2	58	17.7	0	0
8	Delhi	72	24	2	0.6	73	21.9	4	1.2	91	27.6	0	0
9	Goa	4	1.2	5	1.5	6	1.8	19	5.7	2	0.6	0	0
10	Gujarat	26	7.8	5	1.5	23	6.9	18	5.4	30	9.3	0	0
11	Haryana	22	6.6	0	0	25	7.5	3	0.9	32	9.6	0	0
12	Himachal Pradesh	4	1.2	1	0.3	4	1.2	8	2.4	7	2.1	0	0

13	UT of Jammu & Kashmir	16	4.8	0	0	9	2.7	0	0	18	5.4	0	0
14	UT of Ladakh	-	-	-	-	-	-	-	-	0	0	0	0
15	Jharkhand	17	5.1	8	2.4	24	7.2	17	5.1	27	8.7	0	0
16	Karnataka	80	24	30	9	97	29.1	63	18.9	91	27.6	0	0
17	Kerala	74	22.2	20	6	71	21.3	48	14.4	83	25.2	0	0
18	Madhya Pradesh	128	38.4	27	8.1	131	39.3	104	31.8	178	53.7	0	0
19	Maharashtra	132	39.6	40	12	127	38.1	81	24.3	138	42	0	0
20	Manipur	30	9	8	2.4	39	11.7	29	8.7	52	15.6	0	0
21	Meghalaya	-	-	0	-	-	-	0	-	0	0	0	0
22	Mizoram	1	0.3	0	-	-	-	0	-	0	0	0	0
23	Nagaland	-	-	0	-	-	-	0	-	0	0	0	0
24	Odisha	75	22.5	25	7.5	97	29.1	71	21.6	141	42.9	0	0
25	Pondicherry	2	0.6	0	0	-	-	0	-	1	0.3	0	0
26	Punjab	14	4.2	4	1.2	11	3.3	5	1.5	7	2.1	0	0
27	Rajasthan	21	6.3	10	3	37	11.1	25	7.5	34	10.5	0	0
28	Sikkim	2	0.6	1	0.3	3	0.9	2	0.6	2	0.6	0	0
29	Tamil Nadu	37	11.1	18	5.4	51	15.3	32	9.9	42	12.6	0	0
30	Telangana	12	3.6	3	0.9	13	3.9	8	2.4	16	4.8	0	0

31	Tripura	3	0.9	2	0.6	10	3	6	1.8	8	2.4	0	0
33	Uttarakhand	8	2.4	3	0.9	16	4.8	10	3	17	5.1	0	0
32	Uttar Pradesh	153	45.9	35	10.5	134	40.2	97	29.7	163	49.8	0	0
34	West Bengal	195	58.5	67	20.1	278	83.7	219	65.7	362	109.8	0	0
Total		1293	390.3	396	118.8	1507	452.4	1077	325.5	1773	538.2	0	0

Details of funds released to different beneficiaries under the Scheme “Award of Senior / Junior Fellowships to Outstanding Persons in the Fields of Culture ”

Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos of Fellows	Amount (In Lakhs)	Nos of Fellows	Amount (In Lakhs)	Nos of Fellows	Amount (In Lakhs)	Nos of Fellows	Amount (In Lakhs)	Nos of Fellows	Amount (In Lakhs)	Nos of Fellows	Amount (In Lakhs)
1	Andaman & Nicobar	-	-	0	-	0	-	0	-	-	-	-	-
2	Andhra Pradesh	10	13.2	12	17.4	12	11.4	8	14.4	16	16.8	-	-
3	Arunachal Pradesh	1	2.4	0	-	2	1.2	2	1.2	4	4.8	-	-
4	Assam	51	75.6	50	58.8	70	69.6	70	84	110	150.6	-	-
5	Bihar	23	32.4	31	48	47	44.4	35	43.8	80	100.8	-	-
6	Chandigarh	-	-	3	3.6	0	-	1	2.4	-	-	-	-

7	Chhattisgarh	22	30	8	11.4	12	12	12	12.6	19	24	-	-
8	Delhi	113	200.8	116	178.2	101	100.8	77	100.2	192	240	-	-
9	Goa	6	12	1	2.4	0	-	0	-	2	2.4	-	-
10	Gujarat	22	37.2	18	27	23	21.6	14	19.2	36	45.6	-	-
11	Haryana	18	33.6	27	40.2	27	30	23	33	43	63	-	-
12	Himachal Pradesh	2	2.4	7	7.2	4	3	4	5.4	6	6	-	-
13	UT of Jammu & Kashmir	7	13.2	14	19.8	13	10.2	13	11.4	27	30	-	-
14	UT of Ladakh	-	-	0	0	0	0	0	0	-	-	-	-
15	Jharkhand	23	44.4	15	17.4	24	30.6	15	24	24	31.2	-	-
16	Karnataka	62	100.8	43	61.2	57	64.8	33	48.6	68	89.4	-	-
17	Kerala	43	68.4	62	85.2	60	54	54	73.8	84	96.6	-	-
18	Madhya Pradesh	67	104.4	62	93	82	76.2	59	70.2	136	183.6	-	-
19	Maharashtra	75	121.8	84	118.8	85	84	52	78.6	131	160.2	-	-
20	Manipur	58	102.2	33	37.2	62	60	64	70.2	88	112.8	-	-
21	Meghalaya	1	2.4	2	1.2	0	0	1	1.2	2	2.4	-	-
22	Mizoram	-	-	0	0	0	0	0	0	-	-	-	-
23	Nagaland	3	4.8	2	1.8	3	3	3	3.6	4	6	-	-

24	Odisha	108	171.4	89	129.6	90	93.6	83	105.6	167	225.6	-	-
25	Pondicherry	4	7.2	4	7.2	2	1.8	2	3	2	1.2	-	-
26	Punjab	8	12	6	7.2	11	10.2	6	9	20	24	-	-
27	Rajasthan	35	63.2	27	39.6	34	33	28	33	52	75	1	2.40
28	Sikkim	-	-	0	0	0	0	0	0	-	-	-	-
29	Tamil Nadu	22	45.6	19	24.6	15	15	15	23.4	29	38.4	-	-
30	Telangana	17	27.6	22	27	28	28.8	21	24.6	31	49.2	-	-
31	Tripura	6	8.4	3	3.6	6	7.8	5	6.6	14	16.8	-	-
33	Uttarakhand	10	14.4	13	21	13	12.6	10	13.2	12	12.6	-	-
32	Uttar Pradesh	103	167.2	120	154.8	158	146.4	116	157.2	204	267.6	-	-
34	West Bengal	81	115	87	118.2	100	93	102	116.4	130	162.6	-	-
Total		1001	1634	980	1362.6	1141	1119	928	1189.8	1733	2239.2	1	2.40

Details of funds released to different beneficiaries under the Scheme "Tagore National Fellowship for Cultural Research Component (TNFCR) "

Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos. of Beneficiaries	Amount (In Lakhs)	Nos. of Beneficiaries	Amount (In Lakhs)	Nos. of Beneficiaries	Amount (In Lakhs)	Nos. of Beneficiaries	Amount (In Lakhs)	Nos. of Beneficiaries	Amount (In Lakhs)	Nos. of Beneficiaries	Amount (In Lakhs)
1	Andhra Pradesh	-	-	-	-	2	13.5	1	3	3	8.4	2	7.8
2	Chandigarh	1	6	-	-	-	-	1	3	-	-	0	0
3	Chhattisgarh	-	-									0	
4	Delhi	1	2.65	-	-	-	-	3	12.6	2	1.3	3	9
5	Maharashtra	4	30.1	-	-	1	3.6	10	67.11	3	18	0	0
6	Tamil Nadu	-	-	-	-	-	-	1	3	4	11.4	0	0
7	Telangana	1	13.5	-	-	3	18	3	16.8	-	-	0	0
Total		7	52.25	0	0	6	35.1	19	105.51	12	39.1	5	16.8

Details of funds released to different beneficiaries under the Scheme “Financial Assistance For Veteran Artists"

Sl. No.	State/UT	2021-2022		2022-2023		2023-2024		2024-2025		2025-2026		2026-27	
		Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)	Nos. of Orgs	Amount (In Lakhs)
1	Andhra Pradesh	89	72.29	148	84.66	191	153.3	177	115.9	194	139.89	75	18.96
2	Assam	1	0.48	1	1.57	3	2.41	2	0.9	5	10.09	1	0.18
3	Bihar	-	-	-	-	14	15.47	7	4.62	9	7.8		
4	Delhi	-	-	-	-	8	5.87	10	4.92	11	9.95	3	0.90
5	Haryana	1	0.93	2	0.56	4	3.69	4	1.94	3	1.94	1	0.48
6	Goa	-	-	-	-	-	-	41	7.1175	111	59.46	77	10.39
7	Himachal Pradesh	-	-	-	-	-	-	1	0.3	2	2.52	2	0.36
8	Jammu & Kashmir									1	0.06	2	0.30
9	Jharkhand	5	3	7	3.59	4	3.88	3	2.76	2	1.8		
10	Karnataka	146	59.55	130	64.32	344	341.98	397	354.67	440	448.06	97	21.66
11	Kerala	57	24.49	51	25.3	67	64.21	80	85.82	93	118.53	33	25.62

12	Madhya Pradesh	12	5.04	6	3.86	7	6.95	13	14.9498	15	25.68	4	1.17
13	Maharashtra	448	190.49	740	273.49	1239	795.97	1392	541.19	1471	651.77	795	77.7
14	Manipur	16	7.84	5	0.6	13	14.7	14	14.94	19	21.26	1	0.30
15	Nagaland	2	0.92	1	0.12	2	3.28	2	1.08	1	0.72	1	0.29
16	Odisha	828	276.95	966	306.77	1460	1063.4	1995	1106.51	2164	1627.37	1404	337.09
17	Punjab	-	-	-	-	-	-	1	0.3	1	0.6	1	0.18
18	Rajasthan	2	1.23	2	0.71	2	1.36	2	2.52	3	1.57	5	0.84
19	Tamil Nadu	22	15.49	21	14.6	41	46.96	34	36.605	49	54.17	14	3.83
20	Telangana	342	217.29	489	268.16	293	274.94	309	207.068	372	335.48	185	64.80
21	Tripura	2	0.92	1	0.12	-	-	-	-	-	-	-	-
22	Uttar Pradesh	46	13.08	58	15.46	82	67.24	109	80.46	132	115.91	61	10.22
23	Uttarakhand	-	-	-	-	2	2.43	4	4.83	2	1.38	-	-
24	West Bengal	32	12.31	27	11.71	35	28.53	39	20.37	45	37.88	21	8.66
Total		2051	902.3	2655	1075.6	3811	2896.57	4636	2609.77	5145	3673.89	2783	583.96
Disbursed by LIC		978	639.87	996	783.58	0	0	0	0	0	0		
GrandTotal		3029	1542.17	3651	1859.18	3811	2896.57	4636	2609.77	5145	3673.89		

STATEMENT-III

Component-wise details of application sanctioned and rejected during 2025-26

Sl. No.	Name of the Scheme	Number of Applications Recommenced/sanctioned by the Expert Committee/Expert Advisory Committee/Steering Committee/Evaluation Committee	Number of Applications Rejected by the Expert Committee/Expert Advisory Committee/Steering Committee/Evaluation Committee
1.	Financial Assistance for Promotion of Guru Shishya Parampara (Repertory Grant)	910	966
2.	Financial Assistance to Cultural Organizations with National Presence	30	141
3.	Cultural Function and Production Grant	692	3688
4.	Financial Assistance for the Preservation and Development of Cultural Heritage of the Himalayas	44	22
5.	Financial Assistance for the Development of Buddhist/ Tibetan Culture & Art	216	74
6.	Financial assistance for construction of Tagore cultural Complexes (TCC)	0	05
7.	Scheme For the Award of Fellowship to Outstanding Persons in The Field of Culture	2609	400
8.	Scheme for Scholarships to Young Artistes in Different Cultural Fields	400	2438
9.	Financial Assistance for Veteran Artists	388	2003

BHAGAT URBAN CO-OPERATIVE BANK LIMITED

19. SHRI ANURAG SINGH THAKUR:

Will the Minister of **FINANCE** be pleased to state:

(a) whether restrictions have been imposed on Bhagat Urban Co-operative Bak Ltd. in Himachal, including a cap on withdrawals, if so, the details thereof and if not, the reasons therefor;

(b) the total number of depositors, total deposits, shareholders affected by these restrictions, the current level of non-performing assets of the bank;

(c) whether any proposal for merger of the bank with a financially stronger cooperative bank has been considered, if so, the present status thereof;

(d) the number of depositors who have received insurance payouts from Deposit Insurance and Credit Guarantee Corporation (DICGC) under Section 18A of the DICGC Act, the total amount disbursed so far, number of eligible depositors covered, the amount still pending for settlement;

(e) whether the Government has conducted any inquiry into functioning, governance, loan portfolio, asset quality, management of the bank, if so, the findings thereof; and

(f) the steps being taken by the Government to protect depositors' interests and restore the bank's financial stability?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): In order to protect the interest of depositors, the Reserve Bank of India (RBI), in exercise of powers vested under sub section (1) of Section 35 A read with Section 56 of the Banking Regulation Act, 1949, has issued Directive to The Bhagat Urban Co-operative Bank Ltd., Solan on October 06, 2025. As per the said Directive, from the close of business on October 08, 2025, the bank shall not, without prior approval of RBI in writing, grant or renew any loans and advances, make any investment, incur any liability including borrowal of funds and acceptance of fresh deposits, disburse or agree to disburse any payment whether in discharge of its liabilities and obligations or otherwise, enter into any compromise or arrangement and sell, transfer or otherwise dispose of any of its properties or assets except as notified in the RBI Directive dated October 06, 2025. The Directive has since been extended twice and is currently in force till the close of business on October 08, 2026, subject to review.

Further, the bank has also been directed to permit withdrawal of a sum not exceeding ₹10,000/- (Rupees Ten Thousand only) of the total balance held in savings bank or current accounts or any other account of a depositor but is allowed to set off loans against deposits subject to the conditions stipulated in the aforesaid Directive.

(b): RBI has informed that The Bhagat Urban Co-operative Bank Ltd., has reported following details as on October 08,2025: -

i. Total number of depositors: 70,849

ii. Total deposits: ₹467.46 Crore

iii. The number of shareholders affected by the restrictions: 10,590

iv. As on 09.07.2026, the level of Gross Non-Performing Assets (GNPAs): ₹116.19 crore (52.45%).

(c): RBI has informed that no proposal for voluntary amalgamation of The Bhagat Urban Co-operative Bank Ltd., Solan, with a financially stronger Co-operative bank, has been received by RBI.

(d): RBI has informed that a total of 70,849 are eligible depositors covered as per list submitted by the Bank to DICGC. So far 12,653 depositors have received insurance pay-outs from DICGC and so far a total of Rs. 191.57 crore have been disbursed. Moreover, Rs. 102.28 crores are pending for settlement by DICGC.

(e) and (f): RBI has informed that the Registrar of Cooperative Societies (RCS), Himachal Pradesh had undertaken a careful perusal of successive statutory inspection reports of the bank by RBI and noticed grave irregularities, illegalities and lapses committed in the management of the affairs of the bank. Accordingly, in view of the poor performance of the bank and the consequent restrictions imposed by RBI on the bank's operational activities, the RCS had issued a number of directions to the bank and also convened review meetings with the bank's Board and directed the Board to take immediate corrective measures and to achieve the trigger points prescribed by RBI. However, the Board had failed to meet the prescribed targets and did not take adequate remedial steps. As a

result, the bank remained unable to conduct normal financial operations, thereby posing a risk to depositors, creditors and the public interest.

Therefore, the Board of Directors of the Bhagat Urban Co-operative Bank Ltd. have been placed under suspension by RCS, Himachal Pradesh vide its order dated 19.06.2026. Further, three officials from the Himachal Pradesh State Government have been appointed as Administrators to manage the affairs of the bank.

जनजातीय समुदाय के असंगठित श्रमिकों के लिए सामाजिक सुरक्षा

20. श्रीमती अनिता नागरसिंह चौहान:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या मध्य प्रदेश के रतलाम लोक सभा निर्वाचन क्षेत्र के झाबुआ-अलीराजपुर जिले सहित जनजातीय समुदाय और दूर-दराज के क्षेत्रों के असंगठित श्रमिकों को अभी तक ई-श्रम पोर्टल पर पंजीकृत नहीं किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त जिलों में ई-श्रम पोर्टल पर अब तक पंजीकृत श्रमिकों की लिंग-वार संख्या और व्यवसाय-वार संख्या कितनी है; और

(ग) पंजीकृत श्रमिकों को सामाजिक सुरक्षा और अन्य कल्याणकारी योजनाओं का लाभ प्रदान करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है और इससे अब तक कितने श्रमिक लाभान्वित हुए हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग): श्रम और रोजगार मंत्रालय ने प्लेटफार्म कामगारों, प्रवासी कामगारों आदि सहित असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने के लिए दिनांक 26 अगस्त, 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया। ई-श्रम पोर्टल गिग और प्लेटफार्म कामगारों सहित असंगठित कामगारों को पंजीकृत करता है और उन्हें स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या (यूएएन) प्रदान करता है।

ई-श्रम पोर्टल पर 31.78 करोड़ से अधिक असंगठित कामगारों को पहले ही पंजीकृत किया जा चुका है, जिसमें अलीराजपुर जिले में 82,230 पंजीकरण और रतलाम संसदीय क्षेत्र के झाबुआ जिले में 1,27,139 पंजीकरण शामिल हैं।

ई-श्रम पोर्टल पर पंजीकृत रतलाम निर्वाचन क्षेत्र के झाबुआ और अलीराजपुर जिलों के लिंग-वार और व्यवसाय-वार असंगठित कामगारों का ब्यौरा संलग्न **विवरण-I** और **विवरण-II** में दिया गया है।

असंगठित कामगारों के लिए विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच सुनिश्चित करने हेतु ई-श्रम को 'वन-स्टॉप-सॉल्यूशन' के रूप में विकसित करने की बजट घोषणा वर्ष 2024-25 के विज़न के अनुरूप, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर 2024 को ई-श्रम—"वन-स्टॉप-सॉल्यूशन" का शुभारंभ किया। ई-श्रम-"वन-स्टॉप-सॉल्यूशन" के अंतर्गत विभिन्न सामाजिक सुरक्षा/कल्याणकारी योजनाओं का एक ही पोर्टल अर्थात ई-श्रम पर एकीकरण किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को सामाजिक सुरक्षा योजनाओं तक पहुंचने और ई-श्रम के माध्यम से अब तक उनके द्वारा प्राप्त किए गए लाभों को देखने में सक्षम बनाता है।

अब तक, विभिन्न केंद्रीय मंत्रालयों/विभागों की पंद्रह (15) योजनाओं को ई-श्रम के साथ एकीकृत/मैप किया जा चुका है, ताकि ई-श्रम कार्डधारकों को सामाजिक सुरक्षा, बीमा या कौशल विकास कार्यक्रमों का लाभ और पहुंच प्रदान की जा सके, जिनमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर

निधि (पीएम-स्वनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), विकसित भारत - गारंटी फॉर रोजगार एंड आजीविका मिशन (ग्रामीण) (वीबी - जी आरएएम जी), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई - जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई), प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई) आदि शामिल हैं।

उपर्युक्त के अतिरिक्त, ई-श्रम, नौकरी के अवसरों के लिए राष्ट्रीय करियर सेवा (एनसीएस), कौशल विकास के लिए स्किल इंडिया डिजिटल हब (एसआईडीएच), पेंशन के लिए प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) और एमओएचयूए के कन्वर्जेंस पोर्टल के साथ जुड़ा हुआ है।

ई-श्रम पोर्टल पर रतलाम निर्वाचन क्षेत्र के झाबुआ और अलीराजपुर जिलों से पंजीकृत और विभिन्न सामाजिक कल्याण योजनाओं के तहत नामांकित असंगठित कामगारों का ब्यौरा संलग्न **विवरण-III** में दिया गया है।

<u>विवरण- I</u>

दिनांक 13 जुलाई 2026 तक की स्थिति के अनुसार, रतलाम निर्वाचन क्षेत्र के झाबुआ और अलीराजपुर जिलों में ई-श्रम पोर्टल पर पंजीकृत लिंग-वार, असंगठित कामगारों का ब्यौरा।

लिंग	अलीराजपुर	झाबुआ
महिला	38,626	59,829
पुरुष	43,604	67,310
कुल	**82,230**	**1,27,139**

विवरण- II

दिनांक 13 जुलाई 2026 तक की स्थिति के अनुसार, रतलाम निर्वाचन क्षेत्र के झाबुआ और अलीराजपुर जिलों में ई-श्रम पोर्टल पर पंजीकृत व्यवसाय-वार असंगठित कामगारों का ब्यौरा।

क्र. सं	व्यवसाय क्षेत्र	अलीराजपुर	झाबुआ
1.	कृषि	66,405	99,102
2.	परिधान (अपैरल)	1,660	1,978
3.	ऑटोमोबाइल और परिवहन	1,372	2,031
4.	बैंकिंग, वित्तीय सेवाएं और बीमा	7	15
5.	ब्यूटी एंड वेलनेस	226	318
6.	पूँजीगत वस्तुएं और विनिर्माण	787	1675
7.	सन्निर्माण	2,245	7,171
8.	घरेलू और पारिवारिक कामगार	875	1,167
9.	शिक्षा	346	722
10.	इलेक्ट्रॉनिक्स और हार्डवेयर(एचडब्ल्यू)	1,789	5,022
11.	खाद्य उद्योग	255	559
12.	रत्न और आभूषण	189	216
13.	कांच और चीनी मिट्टी (सेरामिक्स)	16	36
14.	हस्तशिल्प और कालीन	107	205
15.	स्वास्थ्य सेवा	2,226	1,310

16.	चमड़ा उद्योग कार्य	436	1,295
17.	खनन	46	107
18.	विविध/प्रकीर्ण	1,615	1,997
19.	वाद्य यंत्र	14	33
20.	कार्यालय प्रशासन और सुविधा प्रबंधन	460	562
21.	संगठित खुदरा (रिटेल)	7	20
22.	मुद्रण (प्रिंटिंग)	94	198
23.	निजी सुरक्षा	82	54
24.	पेशेवर (प्रोफेशनल्स)	143	485
25.	खुदरा (रिटेल)	329	314
26.	सेवा	171	56
27.	टेक्सटाइल और हैंडलूम	21	23
28.	तंबाकू उद्योग	17	9
29.	पर्यटन और आतिथ्य	261	397
30.	लकड़ी और बढ़ईगीरी	29	62
	कुल पंजीकरण	**82,230**	**1,27,139**

विवरण- III

दिनांक 13 जुलाई 2026 तक की स्थिति के अनुसार, रतलाम निर्वाचन क्षेत्र के झाबुआ और अलीराजपुर जिलों से ई-श्रम पोर्टल पर पंजीकृत और विभिन्न सामाजिक कल्याण योजनाओं के अंतर्गत नामांकित असंगठित कामगारों का ब्यौरा।

योजनाएं	**अलीराजपुर में नामांकन**	**झाबुआ में नामांकन**
वन नेशन वन राशन कार्ड (ओएनओआरसी)	68,699	1,11,247
प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि)	669	1,009
विकसित भारत-रोजगार के लिए गारंटी और आजीविका मिशन (ग्रामीण) (वीबी-जीआरएएमजी)	29,294	49,080
प्रधानमंत्री आवास योजना – ग्रामीण (पीएमएवाई-जी)	1,208	2,483
इंदिरा गांधी राष्ट्रीय विकलांगता पेंशन योजना (आईजीएनडीपीएस)	16	60
इंदिरा गांधी राष्ट्रीय विधवा पेंशन योजना (आईजीएनडब्ल्यूपीएस)	37	120
प्रधानमंत्री आवास योजना – शहरी (पीएमएवाई-यू)	241	134
प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	9	17
प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई)	6,707	7,920
प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई)	26,059	42,489

आयुष्मान भारत – प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई)	39,320	71,158
प्रधानमंत्री किसान सम्मान निधि (पीएम- किसान)	13,208	2,0761
प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई)	2,770	2,302

AIR AND WATER QUALITY MONITORING PROGRAMME

21. DR. PRABHA MALLIKARJUN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has conducted any assessment of air and water quality under the National Air Quality Monitoring Programme (NAMP) and the National Water Quality Monitoring Programme (NWMP) in Karnataka, including districts experiencing rapid urbanisation;

(b) if so, the number of operational monitoring stations in Karnataka, district-wise;

(c) the latest air and water quality data reported from such districts and whether any areas have been identified as polluted or requiring urgent intervention;

(d) the steps taken under the National Clean Air Programme (NCAP) and other Central initiatives for conservation and rejuvenation of water bodies in the said State; and

(e) the action plan to improve environmental monitoring coverage in semi-urban districts

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Karnataka State Pollution Control Board (KSPCB) carries out ambient air quality monitoring and water quality monitoring in Karnataka, in line with the criteria/ guidelines of Central Pollution Control Board (CPCB) namely, Guidelines for the Measurement of Ambient Air Pollutants (Volume-I: Guidelines for Manual Sampling & Analyses, and Volume-II: Guidelines for Real Time Sampling & Analyses) and Guidelines on Water Quality Monitoring, 2017.

Karnataka State Pollution Control Board monitors water quality of aquatic resources at 358 locations in Karnataka. Detailed break-up is given below:

State	Rivers including Dam	Lakes	Pond	Tanks	Beach/ Coastal /Creek/ Marine/ Sea	Ground Water	Reservoir	Total
Karnataka	126	151	1	67	5	2	6	358

The State wise data on water quality and details of parameters monitored are available at CPCB website https://cpcb.gov.in/nwmp-data/.

The water quality data is utilized for identification of Polluted River Stretches (PRS) based on the level of organic load which is measured in terms of Biochemical Oxygen Demand (BOD) levels. The PRS are classified under Priority Class-I to Priority Class-V, Priority- I being the most polluted with BOD value of

more than 30 mg/l and Priority-V being least polluted with BOD ranging between 3-6 mg/l. This system of classification of the Polluted River Stretches or locations is given below:

Priority Class	**I**	Monitoring locations exceeding BOD concentration 30 mg/ L
Priority Class	**II**	Monitoring locations having BOD between 20.1 – 30.0 mg/ L
Priority Class	**III**	Monitoring locations having BOD between 10.1 – 20.0 mg/ L
Priority Class	**IV**	Monitoring locations having BOD between 6.1 – 10.0 mg/ L
Priority Class	**V**	Monitoring locations having BOD between 3.1 – 6.0 mg/ L

Based on exceedance of Bathing Water Quality Criteria parameter of BOD (exceeding 3 mg/L), CPCB during the year 2018 identified 17 PRS in 17 Rivers in Karnataka. Similarly, during the year 2025, CPCB identified 14 PRS in 14 Rivers in Karnataka. Details of Polluted Rivers Stretches are as below:

Polluted River Stretches in Karnataka Priority-wise						
Year	**I**	**II**	**III**	**IV**	**V**	**Grand Total**
2018	-	-	4	7	6	17
2025	3	-	4	2	5	14

For rejuvenation of polluted river stretches identified by CPCB, action plans were prepared by River Rejuvenation Committees (RRC's) constituted by the respective State Government/ UT Administration, under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/

Union Territory for bringing all the polluted river stretches to achieve water quality levels fit for bathing purposes.

Progress of implementation of action plans is reviewed by the RRC's at State Level and by Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

Under the National Clean Air Programme (NCAP), four Non-attainment cities in Karnataka have been covered for implementation of air quality improvement measures. These cities namely Bengaluru, Davanagere, Kalaburagi (Gulbarga) and Hubballi-Dharwad were provided air quality performance based incentive grant of ₹ 625.94 crore during FY 2019-20 till 2025-26 for undertaking various air pollution mitigation measures as per the City action plans.

All four NCAP cities in the State have shown improvement in average PM_{10} concentration during 2025-26 as compared to the base year 2017-18. Davanagere and Kalaburagi (Gulbarga) have achieved compliance with the National Ambient Air Quality Standards (NAAQS) for PM_{10}. Davanagere recorded the highest improvement of 41%, followed by Hubballi-Dharwad with 23%, and Bengaluru with 17% improvement.

Further, the city-wise air quality status of Karnataka cities covered under the National Clean Air Programme (NCAP) is given in the enclosed **Statement-I.**

The details of ambient air quality monitoring stations located in the State of Karnataka are given in the enclosed **Statement-II.**

To strengthen environmental monitoring coverage and improve the management of water resources, the Government has undertaken the following measures:

- Under AMRUT 2.0, 159 water body rejuvenation projects worth ₹520.20 crore covering an area of 5884.85 acres in the State of Karnataka have been approved.
- Government of India enacted the Water (Prevention and Control of Pollution) Act, 1974 and various provisions under The Environment (Protection) Act, 1986 for protection of water bodies and the Central & State Pollution Control Boards implement these provisions of both the Water (Prevention and Control of Pollution) Act, 1974 & The Environment (Protection) Act, 1986 to prevent and control pollution of aquatic resources.
- SPCBs/PCCs have been directed under Section 18(1) (b) of The Water (Prevention & Control of Pollution) Act, 1974 vide letter dated 21.04.2015 to direct concerned agencies in the State/UT to develop infrastructure for sewage treatment.
- Government of India stipulated General discharge standards and industry specific effluent discharge standards under the Environment (Protection) Rules, 1986 with an aim to prevent pollution in the water bodies.

- Indicative Guidelines for restoration of water bodies' have been issued by CPCB as a guidance to the Stakeholders for ensuring restoration/ rejuvenation of water bodies.

STATEMENT- I

City-wise air quality status of Karnataka under the NCAP

City	Avg PM10 conc. in 2017-18	Avg PM10 conc. in 2025-26	Improvement w.r.t. 2017-18
Bengaluru	92	76	17%
Devanagere	74	44*	41%
Gulburga / Kalaburgi	55	48*	13%
Hubli-Dharwad	79	61	23%

* Two cities, namely Davanagere, Gulbarga/Kalaburgi have met the NAAQS for annual average PM10 levels in FY 2025-26 (60 µg/m^3)

STATEMENT- II

Ambient Air Quality Monitoring Network in Karnataka as on 05.03.2026

Sl.No.	City / town	Number of ambient air quality monitoring stations
1	Bagalkote	2
2	Bangalore	23
3	Belgaum	2
4	Bhadravati	1
5	Bidar	2

6	Bijapur / Vijayapura	2
7	Chamarajanagar	1
8	Chikkaballapur	1
9	Chikkamagaluru	1
10	Chitradurga	1
11	Devanagere	4
12	Gadag	1
13	Gulbarga	3
14	Hassan	2
15	Haveri	1
16	Hubli-Dharwad	5
17	Karwar	2
18	Kolar	2
19	Koppal	1
20	Madikeri	1
21	Mandya	1
22	Mangalore	2
23	Mysore	3
24	Raichur	2
25	Ramanagara	1
26	Shimaga / Shivamogga	2
27	Tumkuru	2
28	Udupi	1
29	Yadgir	1
	Total	**73**

धनबाद में खेल बुनियादी ढांचे का विकास

22. श्री दुलू महतो:

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि धनबाद के ग्रामीण और जनजातीय क्षेत्रों (जैसे टुंडी और तोपचांची) में तीरंदाजी और फुटबाल में असाधारण प्रतिभाओं की उपस्थिति के बावजूद जिले में एक भी भारतीय खेल प्राधिकरण का प्रशिक्षण केन्द्र नहीं है;

(ख) इस प्रमुख औद्योगिक समूह के युवाओं के लिए खेलो इंडिया योजना के अंतर्गत एक अत्याधुनिक खेल परिसर को मंजूरी देने में अत्यधिक विलंब के क्या कारण हैं;

(ग) क्या धनबाद के जनजातीय खिलाड़ी जिन्होंने राष्ट्रीय और राज्य स्तर पर पदक जीते हैं, को उन्नत प्रशिक्षण, खेल किट और पोषण संबंधी सहायता के लिए किसी विशेष केन्द्रीय छात्रवृत्ति अथवा वित्तीय प्रोत्साहन योजना का लाभ प्रदान किया जा रहा है; और

(घ) क्या सरकार के पास खेलो इंडिया की अवसंरचना विकास निधि के अंतर्गत धनबाद के जीर्ण-शीर्ण डिगवाडीह और गोल्फ ग्राउंड स्टेडियमों का उन्नयन करने की कोई समयबद्ध योजना है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख): 'खेल' राज्य का विषय होने के कारण खेल प्रशिक्षण केंद्रों की स्थापना तथा खेल अवसंरचना के विकास सहित खेलों के विकास का उत्तरदायित्व मुख्य रूप से संबंधित राज्य/संघ राज्य क्षेत्र सरकारों का होता है। केंद्र सरकार महत्वपूर्ण कमियों को दूर करके इन प्रयासों में पूरक की भूमिका निभाती है। वर्तमान में, झारखंड के धनबाद जिले में भारतीय खेल प्राधिकरण (साई) का कोई खेल प्रशिक्षण केन्द्र (एसटीसी) नहीं है। तथापि, साई झारखंड राज्य के हजारीबाग तथा रांची में दो एसटीसी का संचालन कर रहा है, जहाँ तीरंदाजी, फुटबॉल, हॉकी तथा एथलेटिक्स जैसी खेल विधाओं में प्रशिक्षण प्रदान किया जा रहा है। इन केंद्रों में झारखंड राज्य के पात्र खिलाड़ियों को समुचित प्रतिनिधित्व प्रदान करते हुए देशभर से एथलीटों का चयन पारदर्शी चयन प्रक्रिया के माध्यम से किया जाता है।

इसके अतिरिक्त, खेलो इंडिया स्कीम एक मांग-आधारित स्कीम है। राज्य/संघ राज्य क्षेत्र सरकारों तथा अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर उनकी पूर्णता, तकनीकी व्यवहार्यता, अवसंरचना संबंधी आवश्यकता, खेल क्षमता, कार्यान्वयन की तत्परता तथा स्कीम के अंतर्गत धनराशि की उपलब्धता के आधार पर वित्तीय सहायता प्रदान किए जाने हेतु विचार किया जाता है।

(ग): इस मंत्रालय द्वारा कार्यान्वित स्कीमों के अंतर्गत ग्रामीण, जनजातीय तथा पिछड़े क्षेत्रों के खिलाड़ियों सहित पहचाने गए खिलाड़ियों को अनुमोदन प्राप्त स्कीम मानकों के अनुसार समग्र सहायता प्रदान की जाती है। इस सहायता में विशेषज्ञ कोचिंग, खेल उपकरण, खेल विज्ञान और चिकित्सा सहायता, आवास एवं भोजन, खेल किट, प्रतियोगिता एक्सपोजर, शैक्षिक व्यय, चिकित्सा बीमा तथा उनके प्रशिक्षण एवं विकास के लिए वजीफा शामिल है।

(घ): इस मंत्रालय में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

प्राथमिक विद्यालय के छात्रों पर परीक्षा का मानसिक दबाव

23. श्री मुरारी लाल मीना:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या शैक्षिक विशेषज्ञ और अभिभावक प्राथमिक विद्यालय के छात्रों पर परीक्षाओं के बढ़ते मानसिक दबाव को कम करने और उनके समग्र विकास को प्रोत्साहित करने की आवश्यकता व्यक्त कर रहे हैं, यदि हां, तो इस संबंध में सरकार का क्या दृष्टिकोण है;

(ख) क्या सरकार कक्षा 1 से 5 तक के छात्रों के लिए पारंपरिक वार्षिक परीक्षाओं के बजाय सतत और व्यापक मूल्यांकन (सीसीई) या किसी अन्य बाल-अनुकूल मूल्यांकन प्रणाली को और अधिक प्रभावी बनाने पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार प्राथमिक विद्यालय के छात्रों (कक्षा 1 से 5) के शारीरिक और मानसिक स्वास्थ्य, पारिवारिक व्यस्तता और समग्र विकास को ध्यान में रखते हुए शनिवार और रविवार को दो दिवसीय साप्ताहिक अवकाश के कार्यान्वयन के संबंध में राज्यों के साथ विचार-विमर्श करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): शिक्षा संविधान की समवर्ती सूची का एक विषय है और अधिकांश स्कूल संबंधित राज्य सरकार/संघ राज्य क्षेत्र (यूटी) प्रशासन के प्रशासनिक नियंत्रण में आते हैं। अपनी ओर से शिक्षा मंत्रालय अपने सभी प्रयासों और पहलों में राष्ट्रीय शिक्षा नीति (एनईपी), 2020 द्वारा निर्देशित है। शैक्षिक विशेषज्ञों और अभिभावकों सहित विभिन्न हितधारकों के साथ व्यापक और सहभागी परामर्श के माध्यम से तैयार की गई एनईपी 2020, मूलभूत और प्रारंभिक चरणों (यानी कक्षा 5 तक) में आनंदपूर्ण अधिगम, खेल, खोज और गतिविधि-आधारित शिक्षाशास्त्र पर जोर देती है और शिक्षार्थियों के समग्र विकास के लिए मूल्यांकन को बदलती है।

इसके लिए निपुण भारत मिशन के तहत शिक्षा मंत्रालय के स्कूल शिक्षा और साक्षरता विभाग द्वारा कई पहलें जैसे जादुई पिटारा और ई-जादुई पिटारा (https://ejaaduipitara.ncert.gov.in), खिलौने, खेल, पहेलियाँ और कहानी कार्ड सहित बातचीत के द्वारा अधिगम शिक्षण सामग्री का एक संग्रह; ग्रेड I के लिए 'विद्या प्रवेश' नामक तीन महीने के खेल आधारित 'स्कूल तैयारी मॉड्यूल और दिशानिर्देश' ; कक्षा 1 और 2 के लिए खेल और गतिविधि आधारित पाठ्य पुस्तक शुरू की गई है।

इसके अलावा, एनईपी 2020 मूल्यांकन प्रणाली में एक ऐसे बदलाव पर जोर देती है जो योगात्मक है और मुख्य रूप से रटने के कौशल का परीक्षण करती है जो अधिक नियमित और रचनात्मक, योग्यता-आधारित है और छात्रों के अधिगम और विकास को बढ़ावा देती है और

विश्लेषण, महत्वपूर्ण सोच और वैचारिक स्पष्टता जैसे उच्च-क्रम कौशल का परीक्षण करती है। यह सभी छात्रों के लिए अधिगम और विकास को अनुकूलित करने के लिए शिक्षण-अधिगम प्रक्रियाओं को लगातार संशोधित करने हेतु एक उपकरण के रूप में मूल्यांकन की परिकल्पना करता है।

एनईपी, 2020 के अनुसरण में, शिक्षा मंत्रालय के स्कूल शिक्षा और साक्षरता विभाग के तत्वावधान में राष्ट्रीय मूल्यांकन केंद्र, परख, एनसीईआरटी ने स्कूल शिक्षा के सभी चरणों के लिए समग्र प्रगति कार्ड (एचपीसी) विकसित किया है। ये सार्वजनिक डोमेन में लिंक https://parakh.ncert.gov.in/hpc पर उपलब्ध हैं। एचपीसी को कक्षा 5 तक कवर करते हुये मूलभूत और प्रारंभिक चरणों के लिए तैयार किया गया है जो एक समग्र 360-डिग्री, बहु-आयामी रिपोर्ट है जो संज्ञानात्मक, भावात्मक और मनो-मोटर डोमेन में प्रत्येक शिक्षार्थी की विशिष्टता को प्रतिबिंबित करने के लिए शिक्षक, सहकर्मी और आत्म-मूल्यांकन को एकीकृत करती है।

(ग): चूंकि शिक्षा संविधान की समवर्ती सूची का विषय है, अधिकांश स्कूलों में स्कूल अवकाश जैसे कार्यात्मक और प्रशासनिक मामले संबंधित राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों के क्षेत्राधिकार में आते हैं।

FUNDS FOR ONAM FESTIVAL

24. SHRI V. K. SREEKANDAN:

Will the Minister of **TOURISM** be pleased to state:

(a) whether it is a fact that the Government had sanctioned a total of Rs.24 lakh as assistance for eight Pulikali teams for organizing the Onam 2025 festival against the demand of Rs.40 lakh by the State Government of Kerala;

(b) if so, the details thereof;

(c) whether it is also true that the sanctioned fund has not yet been released; and

(d) if so, the reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Yes, the Ministry of Tourism has sanctioned financial assistance of Rs24.00 lakh to the Department of Tourism, Government of Kerala for Pulikali Sangam 2025.

The release of the sanctioned fund is pending due to lack of submission of requisite documentations from the State Government, in adherence to the terms and conditions for extension of financial assistance for promotion of fairs and festivals.

WELFARE OF MIGRANT WORKERS

25. SHRI ATUL GARG:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the comprehensive implementation of the e-Shram portal has successfully integrated millions of unorganized and migrant workers from Uttar Pradesh into the formal social security net;

(b) if so, the total number of agricultural labourers and out-of-state migrant workers successfully registered from the said State as of June 2026;

(c) whether the said systematic database has enabled the seamless, direct transfer of emergency financial assistance and accidental insurance benefits to daily-wage earners and if so, the details thereof;

(d) the details of the proactive coordination with the State Government of Uttar Pradesh to ensure that registered workers easily access benefits under the Pradhan Mantri Shram Yogi Maandhan pension scheme (PM-SYM); and

(e) the future steps planned by the Government to establish dedicated registration helpdesks at major railway stations to assist illiterate migrant workers originating from Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) including platform workers, migrant workers etc. The eShram portal registers the unorganised workers including gig and platform workers and provides them a Universal Account Number (UAN) on a self-declaration basis.

As on 14th July 2026, over 31.78 crore unorganised workers have already been registered on eShram portal.

Total number of agricultural labourers and out-of-state migrant workers registered in Uttar Pradesh as on 14.07.2026 are 4,08,19,704 and 2,51,376 respectively.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram–"One-Stop-Solution" on 21st October 2024. eShram– "One-Stop-Solution" entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fifteen (15) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to extend benefits and access to social security, insurance or skill development programmes to eShram cardholders including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-

KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandna Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA.

The Government has been proactively coordinating with all States/UTs, including the Government of Uttar Pradesh, for effective implementation of the Pradhan Mantri Shram Yogi Maandhan (PM-SYM)) Scheme. State Governments are requested from time to time to undertake awareness and outreach activities for wider dissemination of the Scheme. Common Service Centres (CSCs) facilitate registration of eligible workers under the Scheme, and beneficiaries can access services through the CSC network. Various steps such as regular review meetings with State/UTs, IEC activities, nationwide special registration drives and coordination with stakeholders are also undertaken to improve enrollment and facilitate access to Scheme benefits.

Any unorganised worker can also reach out to their respective State / District Labour Department for information about registration on eShram and its associated benefits. Further, Ministry has also setup National helpdesk / helpline number 14434 for assistance of unorganised workers.

SOCIAL SECURITY COVERAGE UNDER E-SHRAM PORTAL

26. SHRI KIRTI AZAD:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the number of gig and platform workers registered on the e-Shram portal as of September 2025 in the country, State/UT-wise;

(b) the number of the said workers covered under any other social security scheme or insurance benefit;

(c) whether the Government has fixed any timeline for rolling out social protection measures for platform workers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

As on 14th July 2026, over 31.78 crore unorganised workers have already been registered on eShram portal.

State-wise details of gig and platform workers registered on eShram Portal as of September 2025 is given in the enclosed **Statement-I.** Details of gig and platform workers registered on eShram portal enrolled under various social welfare schemes is given in the enclosed **Statement-II.**

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram– "One-Stop-Solution" on 21st October 2024. eShram– "One-Stop-Solution" entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fifteen (15) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to enhance social security coverage to unorganised workers, such as Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri

Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandna Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA.

For the first time the definition of 'gig workers and 'platform workers and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code provides for setting up of a Social Security Fund to finance these welfare schemes for which one of the sources is contribution from aggregators between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

Further, the Social Security (Central) Rules 2026, notified on 08.05.2026, mark a significant step towards extending formal social protection to gig and platform workers. The Rules operationalize the provisions of the Code by

mandating registration of gig and platform workers on the Central Government portal, requiring aggregators to share worker-related data through API or other electronic means, prescribing eligibility criteria for social security benefits, and strengthening accountability of aggregators in relation to welfare measures for such workers.

The Ministry of Labour & Employment has conducted multiple rounds of deliberations with Aggregators, Knowledge Partners, Platform Workers Associations, State Government/Union Territories and other organisations for social security framework of gig and platform workers to move forward for a comprehensive welfare scheme for platform workers across the country, as mandated under the Code.

STATEMENT-I

State-wise details of gig and platform workers registered on eShram Portal as of September 2025:

S.No.	State/UTs	Registrations
1	Andaman And Nicobar Islands	135
2	Andhra Pradesh	31,794
3	Arunachal Pradesh	467
4	Assam	18,023
5	Bihar	60,293
6	Chandigarh	570
7	Chhattisgarh	3,930
8	Delhi	14,330

9	Goa	769
10	Gujarat	22,204
11	Haryana	8,733
12	Himachal Pradesh	992
13	Jammu And Kashmir	2,033
14	Jharkhand	8,366
15	Karnataka	16,346
16	Kerala	7,240
17	Ladakh	37
18	Lakshadweep	3
19	Madhya Pradesh	18,188
20	Maharashtra	99,108
21	Manipur	525
22	Meghalaya	661
23	Mizoram	140
24	Nagaland	472
25	Odisha	6,861
26	Puducherry	304
27	Punjab	6,100
28	Rajasthan	19,964
29	Sikkim	282
30	Tamil Nadu	21,109
31	Telangana	16,880
32	The Dadra And Nagar Haveli And Daman And Diu	98
33	Tripura	1,396
34	Uttar Pradesh	35,328
35	Uttarakhand	3,809
36	West Bengal	37,791
	Total Registrations	**4,65,281**

STATEMENT- II

Details of gig and platform workers registered on eShram portal enrolled under various social welfare schemes as of September 2025:

Schemes	Enrollments
One Nation One Ration Card (ONORC)	2,94,771
Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY)	29,829
Pradhan Mantri Suraksha Bima Yojana (PMSBY)	55,599
Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G)	36,113
Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	26,439
Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY)	5,897
Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi)	6,436
Pradhan Mantri Awas Yojana – Gramin (PMAY-G)	5,319
Pradhan Mantri Matru Vandna Yojana (PMMVY)	3,022
Pradhan Mantri Awas Yojana – Urban (PMAY-U)	1,994
Indira Gandhi National Widow Pension Scheme (IGNWPS)	393
Indira Gandhi National Disability Pension Scheme (IGNDPS)	115
Pradhan Mantri Matsya Sampada Yojana (PMMSY)	28

दरभंगा में जन शिक्षण संस्थान की स्थापना

27. श्री गोपाल जी ठाकुर:

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बिहार के दरभंगा लोक सभा निर्वाचन क्षेत्र में ग्रामीण युवाओं, महिलाओं, पारंपरिक कारीगरों तथा नवसाक्षरों/स्कूल छोड़ने वाले छात्रों को कौशल प्रशिक्षण प्रदान करने के लिए जन शिक्षण संस्थान (जेएसएस) स्थापित करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) दरभंगा सहित मिथिलांचल क्षेत्र में जन शिक्षण संस्थान की स्थापना के लिए सरकार को प्राप्त प्रस्तावों तथा उन पर की-गई-कार्रवाई का ब्यौरा क्या है;

(ग) क्या सरकार का क्षेत्र की बड़ी जनसंख्या, युवाओं के पलायन तथा स्थानीय रोजगार की आवश्यकता को देखते हुए दरभंगा में जन शिक्षण संस्थान स्थापित करने के लिए कोई विशेष पहल करने का विचार है; और

(घ) यदि हां, तो इसके लिए निर्धारित संभावित समय-सीमा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): जन शिक्षण संस्थान (जेएसएस) योजना का प्रारंभ वर्ष 1967 में श्रमिक विद्यापीठ (एसवीपी) के रूप में किया गया था। इस योजना का उद्देश्य भारत सरकार से 100 प्रतिशत अनुदान प्राप्त करने वाली पंजीकृत सोसाइटियों (गैर-सरकारी संगठनों) के माध्यम से लाभार्थियों के सुलभ पहुँच तक अनौपचारिक माध्यम से कौशल प्रशिक्षण प्रदान करना है। इस योजना का उद्देश्य कौशल विकास प्रशिक्षण के माध्यम से स्व-रोजगार/वेतन रोजगार को बढ़ावा देकर परिवार की आय में वृद्धि करना है।

इस योजना के लक्षित लाभार्थियों में 15 से 45 वर्ष की आयु के निरक्षर व्यक्ति, प्रारंभिक स्तर की शिक्षा प्राप्त व्यक्ति तथा 12वीं कक्षा तक की स्कूली पढ़ाई बीच में छोड़ चुके व्यक्ति शामिल हैं।

वर्तमान में, देशभर में 294 जन शिक्षण संस्थान (जेएसएस) कार्यरत हैं, जिनमें से 05 जेएसएस मिथिलांचल क्षेत्र में स्थित हैं। दरभंगा में कोई जेएसएस मौजूद नहीं है। वित्तीय-वर्ष 2018-19 से 30.06.2026 तक इन 05 जेएसएस द्वारा प्रदान किए गए प्रशिक्षण और जारी की गई निधियों का विवरण निम्नानुसार है:

जेएसएस का नाम	**कुल प्रशिक्षित लाभार्थी**	**निधि संवितरण का विवरण (राशि ₹ में)**
जेएसएस,बेगूसराय	8466	2,64,03,997
जेएसएस,मधुबनी	9018	2,69,73,694
जेएसएस, मुजफ्फरपुर	14296	4,05,56,379
जेएसएस, समस्तीपुर	14432	4,04,50,177
जेएसएस, सीतामढी	9009	2,69,73,294

इसके अलावा, वर्तमान में नए जन शिक्षण संस्थान की स्थापना के लिए ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

ई-श्रम पोर्टल

28. श्रीमती कलाबेन मोहनभाई देलकर:

श्री निलेश ज्ञानदेव लंके:

श्री ज्ञानेश्वर पाटील:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) ई-श्रम पोर्टल के देशव्यापी विस्तार के पश्चात् दादरा और नगर हवेली संघ राज्यक्षेत्र, महाराष्ट्र तथा मध्य प्रदेश में ई-श्रम पोर्टल पर पंजीकृत असंगठित श्रमिकों की संख्या का ब्यौरा क्या है;

(ख) क्या दादरा और नगर हवेली, अहिल्यानगर (अहमदनगर), खंडवा, लातूर तथा छत्रपति संभाजीनगर संसदीय निर्वाचन क्षेत्रों के श्रमिकों को उक्त पोर्टल के माध्यम से दुर्घटना बीमा तथा सामाजिक सुरक्षा कवरेज जैसे लाभ प्राप्त हुए हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार द्वारा असंगठित क्षेत्र के श्रमिकों के बीच जागरूकता अथवा नामांकन में मौजूद कमियों संबंध में कोई आकलन किया गया है;

(ङ) क्या सरकार ने देश के शहरी क्षेत्रों में श्रमिक कल्याण सेवाओं की प्रदायगी प्रणाली को सुदृढ़ करने तथा कमजोर वर्ग के श्रमिकों के प्रभावी कवरेज को सुनिश्चित करने के लिए कोई कदम उठाए हैं; और

(च) यदि हां, तो तत्संबंधी राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (च): श्रम और रोजगार मंत्रालय ने प्लेटफार्म कामगारों, प्रवासी कामगारों आदि सहित असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने के लिए दिनांक 26 अगस्त, 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया। ई-श्रम पोर्टल गिग और प्लेटफार्म कामगारों सहित असंगठित कामगारों को पंजीकृत करता है और उन्हें स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या (यूएएन) प्रदान करता है।

दिनांक 14 जुलाई 2026 तक की स्थिति के अनुसार, ई-श्रम पोर्टल पर 31.78 करोड़ से अधिक असंगठित कामगारों को पहले ही पंजीकृत किया जा चुका है।

इसके राष्ट्रव्यापी विस्तार के बाद से ई-श्रम पोर्टल पर संघ राज्यक्षेत्र दादरा और नगर हवेली, महाराष्ट्र और मध्य प्रदेश में पंजीकृत असंगठित कामगारों का ब्यौरा संलग्न **विवरण- I** में दिया गया है।

विभिन्न सामाजिक कल्याण योजनाओं के अंतर्गत नामांकित ई-श्रम पोर्टल पर पंजीकृत दादरा और नगर हवेली, अहिल्यानगर (अहमदनगर), खंडवा, लातूर और छत्रपति संभाजीनगर संसदीय निर्वाचन क्षेत्र से संबंधित असंगठित कामगारों का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

ई-श्रम की प्रभावशीलता का मूल्यांकन करने हेतु, भारतीय गुणवत्ता परिषद (क्यूसीआई) द्वारा तीसरे पक्ष का मूल्यांकन/प्रभाव मूल्यांकन किया गया है।

असंगठित कामगारों के लिए विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच सुनिश्चित करने हेतु ई-श्रम को 'वन-स्टॉप-सॉल्यूशन' के रूप में विकसित करने की बजट घोषणा वर्ष 2024-25 के विज़न के अनुरूप, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर 2024 को ई-श्रम—"वन-स्टॉप-सॉल्यूशन" का शुभारंभ किया। ई-श्रम—"वन-स्टॉप-सॉल्यूशन" के अंतर्गत विभिन्न सामाजिक सुरक्षा/कल्याणकारी योजनाओं का एक ही पोर्टल अर्थात ई-श्रम पर एकीकरण किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को सामाजिक सुरक्षा योजनाओं तक पहुंचने और ई-श्रम के माध्यम से अब तक उनके द्वारा प्राप्त किए गए लाभों को देखने में सक्षम बनाता है।

अब तक, विभिन्न केंद्रीय मंत्रालयों/विभागों की पंद्रह(15) योजनाओं को ई-श्रम के साथ एकीकृत/मैप किया जा चुका है, ताकि ई-श्रम कार्डधारकों को सामाजिक सुरक्षा, बीमा या कौशल विकास कार्यक्रमों का लाभ और पहुंच प्रदान की जा सके, जिनमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम-स्वनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), विकसित भारत - गारंटी फॉर रोजगार एंड आजीविका मिशन (ग्रामीण)

(वीबी - जी आरएएम जी), प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई - जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई), प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई) आदि शामिल हैं।

उपर्युक्त के अतिरिक्त, ई-श्रम, नौकरी के अवसरों के लिए राष्ट्रीय करियर सेवा (एनसीएस), कौशल विकास के लिए स्किल इंडिया डिजिटल हब (एसआईडीएच), पेंशन के लिए प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) और एमओएचयूए के कन्वर्जेंस पोर्टल के साथ जुड़ा हुआ है।

ई-श्रम पहल के तहत पंजीकरण बढ़ाने और युवाओं और महिलाओं सहित असंगठित कामगारों का व्यापक कवरेज सुनिश्चित करने के लिए, सरकार ने एक व्यापक कार्यनीति अपनाई है। वेब पोर्टल और मोबाइल एप्लिकेशन के माध्यम से स्व-पंजीकरण को सक्षम करने के अतिरिक्त, कामगारों के लिए आसान पहुंच को सुनिश्चित करने हेतु सामान्य सेवा केंद्रों (सीएससी), राज्य सेवा केंद्रों (एसएसके) और उमंग प्लेटफॉर्म के माध्यम से सहायता सुविधा युक्त पंजीकरण मोड शुरू किए गए हैं। श्रम और रोजगार मंत्रालय पंजीकरण अभियान, सामुदायिक जनसंपर्क कार्यक्रम और स्थानीय स्तर पर तैयार संचार प्रयासों सहित लक्षित जागरूकता अभियान चला रहा है। जनसंपर्क को और सुदृढ़ करने के लिए, मंत्रालय वीडियो, ट्यूटोरियल और अन्य सूचनात्मक सामग्री प्रसारित करने हेतु सोशल मीडिया चैनलों का उपयोग कर रहा है, जो इस पहल को अधिक सुलभ और आकर्षक बना रहे हैं।

विवरण-I

दिनांक 14.07.2026 तक इसके राष्ट्रव्यापी विस्तार से लेकर ई-श्रम पोर्टल पर संघ राज्यक्षेत्र दादरा और नगर हवेली, महाराष्ट्र और मध्य प्रदेश में पंजीकृत असंगठित कामगारों का ब्यौरा।

क्र.सं.	राज्य/ संघ राज्यक्षेत्र	कुल पंजीकरण
1	दादरा तथा नगर हवेली और दमन एवं दीव	76,372
2	महाराष्ट्र	1,86,61,199
3	मध्य प्रदेश	1,95,17,182

विवरण-II

दिनांक 14.07.2026 तक के स्थिति के अनुसार, विभिन्न सामाजिक कल्याण योजनाओं के अंतर्गत नामांकित ई-श्रम पोर्टल पर पंजीकृत दादरा और नगर हवेली, अहिल्यानगर (अहमदनगर), खंडवा, लातूर तथा छत्रपति संभाजीनगर संसदीय क्षेत्र से संबंधित असंगठित कामगारों का ब्यौरा।

योजनाएं	दादरा और नगर हवेली	लातूर	अहिल्यानगर	छत्रपति संभाजीनगर	खंडवा (ईस्ट निमार)
वन नेशन वन राशन कार्ड (ओएनओआरसी)	41,739	2,93,758	4,09,704	5,28,658	2,60,186
प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि)	397	4,149	6,762	17,541	6,858
विकसित भारत-रोजगार के लिए गारंटी और आजीविका मिशन (ग्रामीण) (वीबी-जीआरएएमजी)	1,146	62,358	49,562	1,25,669	1,10,068
प्रधानमंत्री आवास योजना – ग्रामीण (पीएमएवाई-जी)	901	2,742	5,501	5,040	3,228

इंदिरा गांधी राष्ट्रीय विकलांगता पेंशन योजना (आईजीएनडीपीएस)	1	65	18	135	44
इंदिरा गांधी राष्ट्रीय विधवा पेंशन योजना (आईजीएनडब्ल्यूपीएस)	3	554	542	247	80
प्रधानमंत्री आवास योजना – शहरी (पीएमएवाई-यू)	86	1,695	449	987	2,359
प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई)	3	17	125	6	13
प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई)	4,930	38,683	38,370	59,945	25,943
प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई)	11,600	1,19,156	1,32,826	1,92,631	1,27,125
आयुष्मान भारत – प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई)	39,283	2,22,970	3,41,725	3,40,341	2,10,760
प्रधानमंत्री किसान सम्मान निधि (पीएम- किसान)	3,239	49,259	79,057	88,167	42,142
प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई)	87	2,871	6,391	11,935	5,025

INCREASING OF EDUCATION BUDGET

29. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **EDUCATION** be pleased to state:

(a) the steps taken by Government to ensure that the increased spending on education leads to measurable improvements in learning outcomes across primary, secondary, and higher education sectors;

(b) the extent to which the current education budget directly address the needs of students from Scheduled Castes (SCs), Scheduled Tribes (STs), and other disadvantaged backgrounds;

(c) the details of Government's plan to strengthen public-private partnerships to bridge gaps in infrastructure and resource availability without compromising on the quality of education; and

(d) the details of measures taken by Government to ensure access to quality digital education for students in rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a): Education is in the concurrent list and both the central government and State Governments work together for its improvement. Central Government has constantly increased the Budget Allocation of the Ministry of Education from Rs.93,224.31 crore in F.Y. 2021-22 to Rs. 1,39,289.48 crore in 2026-27.

The PARAKH Rashtriya Sarvekshan (PRS) 2024 was conducted in December 2024 to measure the baseline performance under NEP 2020 in the development of competencies among students at the end of Foundational, Preparatory and Middle Stages of Education i.e. Grades 3, 6 and 9 respectively. Over 21.15 lakh students and 2.70 lakh teachers and school leaders from more

than 74,000 schools across 781 districts in all States and Union Territories participated in the survey.

In Higher Education, to make the curricula relevant to contemporary industry demands and technological advancements, various initiatives / reforms have been carried out in higher education such as National Credit Framework (NCrF); National Higher Education Qualification Framework (NHEQF); Curriculum and Credit Framework for Undergraduate Programme; guidelines on Professor of Practice to enable HEIs to work with industry experts. Curriculum is also being updated for academic programmes in alignment with 'Future of Work' job requirements in the area of Agriculture, Health & Bio-electronics, Banking, Financial Services & Insurance (BFSI), Energy, Logistics, Digital & Creative Economy, AI in Engineering and Manufacturing & Industry.

With an objective of Research & Development driven integration of academic, industry and enterprise creation, Research Parks have been set up in premier HEIs including eight IITs and IISc Bengaluru to establish research ecosystem around these institutions. These research parks facilitate funded research from Industry, promoting Industry-Academia collaborations. To attract the best minds to pursue high - quality research in India's premier academic institutions, the Government launched Prime Minister's Research Fellows (PMRF) Scheme in 2018-19 with total financial outlay of Rs. 1650 Crores. The scheme was launched to attract the best and brightest minds to pursue high – quality

research in India’s premier academic institutions with enhanced financial support which includes fellowship and research grant. Under PMRF, 3688 scholars have been admitted. The first phase of PMRF has led to better outcomes of research and thus, 10,000 fellowships have been announced under PMRF in Budget 2025-26 for technological research with enhanced financial support National Education Policy (NEP) guided initiatives by Government of India have led to significant improvements in the performance of Indian HEIs in international rankings, including the QS World University Rankings (QS WUR). 54 Indian Institutions have been ranked in the QS WUR 2026. The number of Indian HEIs featuring in the QS World University Rankings has doubled in the past five years, rising from 27 in QS WUR 2021 to 54 in QS WUR 2026, thus underscoring sustained policy initiatives, strengthened research and innovation capacity, and the steadily rising global profile of India’s higher education system. In QS World University Rankings, Asia 2026 India has second most representation, with 294 universities, up from 163 in 2025 and 7 institutions in the top 100. The QS Subject Rankings for 2025 included 79 Indian HEIs, an increase of 10 from the previous year's 69. India’s ranking in the Global Innovation Index (GII) has also propelled from 48 in 2020 and currently being ranked at 38th place in 2025.

(b): The Government is implementing various scholarship schemes for students, including those belonging to marginalized sections. The details of these schemes including the number of slots, assistance offered and eligibility criteria are

available in the following websites:

S.No.	Ministry/Department	Website Links
1	Department of Higher Education	https://www.education.gov.in/en/scholarships-education-loan-0
2	Department of School Education & Literacy	https://dsel.education.gov.in/en/scheme/nmmss
3	University Grants Commission	https://www.ugc.gov.in/Home/student_Corner
4	All India Council for Technical Education	https://www.aicte.gov.in/bureaus/rifd/Scholarship-Schemes
5	Ministry of Social Justice & Empowerment	https://socialjustice.gov.in/schemes
6	Ministry of Tribal Affairs	https://tribal.nic.in/ScholarshiP.aspx
7	Ministry of Minority Affairs	https://www.minorityaffairs.gov.in/show_content.php?lang=1&level=2&ls_id=661&lid=823
8	Department of Science and Technology	https://dst.gov.in/inspire-scheme-innovation-science-pursuit-inspired-research

The scholarship schemes are spread across the country for all students, so that the students can avail benefits of the scheme as per schematic norms, thereby reduce financial barriers for higher education aspirants. In the year 2024-25, more than 95 lakhs students pursuing post-matric and higher education have received scholarships, amounting to nearly ₹ 10,913 crores. These schemes envisage that no deserving and meritorious student is denied the opportunity to pursue education because of financial constraints. As a result, the Gross

Enrolment Ratio (GER) in higher education has increased to 30 in 2023-24 compared to 23.7 in 2014-15.

(c): As Education is in the concurrent list, the Centre and States are working together to increase the public investment in education sector to reach 6% of Gross Domestic Product (GDP) at the earliest.

National Education Policy (NEP), 2020 calls for the rejuvenation, active promotion, and support for private philanthropic activity in the education sector. In particular, over and above the public budgetary support which would have been otherwise provided to them, any public institution can take initiatives towards raising private philanthropic funds to enhance educational experiences.

In pursuance of the budget announcement 2025-26, Government has approved expansion of academic and infrastructure capacity including creation of Research Park of five new IITs which have been established in the State/UT of Andhra Pradesh (IIT Tirupati), Kerala (IIT Palakkad), Chhattisgarh (IIT Bhilai), Jammu & Kashmir (IIT Jammu) and Karnataka (IIT Dharwad) with a total outlay of Rs. 11,828.79 crore, which would facilitate education for additional 6,500 students.

The Department of Economic Affairs is implementing the Scheme for Financial Support to Public-Private Partnerships (PPPs) in Infrastructure, known as the Viability Gap Funding (VGF) Scheme. Under the Scheme, financial support of up to 60% of the Total Project Cost is provided for projects in the social sectors,

namely Water Supply, Wastewater Treatment, Solid Waste Management, Health and Education, with a maximum contribution of 30% each from the Central Government and the State Government. In the case of Pilot/Demonstration Projects in the Health and Education sectors, financial support of up to 80% of the Total Project Cost is provided, subject to a maximum contribution of 40% each from the Central Government and the State Government.

(d): Both Central and State Governments are working together to ensure equitable digital access of education in all States. Some of the major initiatives of Central Government are as under:

Under Samagra Shiksha, financial assistance is provided to States/UTs, including rural, tribal and economically backward areas, inter-alia for setting up of ICT labs and Smart Classrooms in Government and Government Aided Schools having classes VI to XII.

Till date 1,79,153 ICT Labs and 1,76,738 Smart Classrooms have been sanctioned to State/UT Governments. Based on the UDISE+ data and funds approved in Project Approval Board's (PAB) meetings to States/UTs for the year 2025-26, gaps were identified in saturating ICT Labs and Smart Classrooms in Secondary and Senior Secondary Schools in States/UTs. To address this gap, 22,618 ICT Labs and 29,920 Smart Classrooms in States/UTs were approved for the saturation of these facilities in the year 2025-26. Further, to saturate all functional Kasturba Gandhi Balika Vidyalayas (KGBVs) 3,564 ICT Labs and 3,655

Smart Classrooms were approved in the year 2024-25. The year wise details of funds allocated in the last four years (i.e. from 2021-22 to 2024-25) for ICT Labs and Smart Classrooms in Government and Government-aided schools is as under:

(Rs. in lakh)

Financial Year	ICT Labs	Smart Classrooms
2021-22	68,456	91,093
2022-23	41,824	73,823
2023-24	55,904	53,730
2024-25	54,372	59,519

The Government of India, in the Budget 2025-26, has announced provision of broadband connectivity to all Government Secondary Schools in rural areas, under the 'BharatNet' project to enhance digital infrastructure in remote areas by BSNL.

To achieve the objectives of National Education Policy (NEP) 2020 and to bridge the digital divide in education, a comprehensive initiative called PM eVidya was initiated as part of 'Atmanirbhar Bharat Abhiyaan' on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode

access to education across the country under the aegis of NEP 2020. States/UTs collaborate with NCERT to utilise, monitor and evaluate the effectiveness of these initiatives as per their requirements in mother tongue/local/regional languages. PM eVidya includes 200 DTH TV Channels allotted to States/UTs/Autonomous Bodies (ABs)/Other Ministries in Government of India and 400 Radio channels to enable them to provide supplementary education as per their requirement in various Indian languages for classes 1-12.

Digital Infrastructure for Knowledge Sharing (DIKSHA) is the Nation's One Nation, One Digital platform for providing quality e-content for school education including Government schools in States/UTs along with QR coded Energised Textbooks (ETBs) for all grades. States/UTs/Abs have generated and contributed over 3.7 lakh content in mother local/regional languages enabling multilingualism. DIKSHA Offline supports areas with limited or no internet connectivity. The stakeholders have access to more than 450 Virtual Labs and 100 Virtual skill labs on DIKSHA.

असंगठित क्षेत्र के श्रमिकों के लिए सामाजिक सुरक्षा

30. सुश्री इकरा चौधरी:

श्री देवेश शाक्य:

श्री लालजी वर्मा:

श्री अजेन्द्र सिंह लोधी:

श्री नीरज मौर्य:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश में पंजीकृत 8.3 करोड़ से अधिक श्रमिकों में सक्रिय बैंक खाता धारक श्रमिकों की कुल संख्या कितनी है और उनमें से ऐसे श्रमिकों की संख्या कितनी है जो आधार से जुड़े मोबाइल नंबर होने के कारण प्रत्यक्ष लाभ अंतरण (डीबीटी) का लाभ प्राप्त कर पा रहे हैं;

(ख) उत्तर प्रदेश में ई-श्रम पोर्टल के माध्यम से दायर किए गए श्रमिक दुर्घटना बीमा दावों की कुल संख्या और अब तक निपटाए गए ऐसे दावों की संख्या कितनी है;

(ग) क्या सरकार का पोर्टल पर पंजीकरण के उपरांत विभिन्न राज्यों में कार्य करने वाले गैर-निवासी श्रमिकों/कामगारों, जो सामाजिक सुरक्षा लाभों से वंचित रह जाते हैं, को पोर्टेबिलिटी सुविधा प्रदान करने का विचार है;

(घ) ई-श्रम पोर्टल पर पंजीकृत श्रमिकों/कामगारों में से केवल लगभग दस प्रतिशत से भी कम श्रमिकों को वास्तव में पेंशन अथवा स्वास्थ्य योजनाओं के लाभ प्राप्त होने के प्रमुख कारण क्या हैं; और

(ङ) यदि हां, तो विशेष रूप से कैराना, एटा, अंबेडकर नगर, हमीरपुर तथा आंवला लोक सभा निर्वाचन क्षेत्रों के संबंध में तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ङ): श्रम और रोजगार मंत्रालय ने असंगठित कामगारों का आधार से जुड़ा एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने के लिए दिनांक 26 अगस्त, 2021 को ई-श्रम पोर्टल (eshram.gov.in) का शुभारंभ किया था। ई-श्रम पोर्टल का उद्देश्य असंगठित कामगारों को स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या (यूएएन) प्रदान करते हुए पंजीकृत करना और उनकी मदद करना है।

ई-श्रम पोर्टल पर अब तक 31.78 करोड़ से अधिक असंगठित कामगारों का पंजीकरण किया जा चुका है। उत्तर प्रदेश में ई-श्रम पोर्टल पर पंजीकृत लगभग 8.46 करोड़ असंगठित कामगारों में से 6.07 करोड़ कामगारों के बैंक खाते आधार से जुड़े हुए हैं, जो उन्हें कल्याणकारी और सामाजिक सुरक्षा योजनाओं से जोड़ने में मदद कर रहे हैं।

असंगठित कामगारों की विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच बनाने हेतु ई-श्रम को एक वन-स्टॉप-सॉल्यूशन के रूप में विकसित करने संबंधी बजट घोषणा, वर्ष 2024-25 के विज़न को ध्यान में रखते हुए, श्रम और रोजगार मंत्रालय ने दिनांक 21 अक्टूबर 2024 को ई-श्रम- "वन-स्टॉप-सॉल्यूशन" का शुभारंभ किया। ई-श्रम -"वन-स्टॉप-सॉल्यूशन" में विभिन्न सामाजिक सुरक्षा/कल्याण योजनाओं को एक ही पोर्टल अर्थात् ई-श्रम पर एकीकृत किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को सामाजिक सुरक्षा योजनाओं तक पहुँच बनाने और ई-श्रम के माध्यम से उनके द्वारा अब तक उठाए गए लाभों को देखने में सक्षम बनाता है।

असंगठित कामगारों की सामाजिक सुरक्षा कवरेज बढ़ाने के लिए अब तक विभिन्न केंद्रीय मंत्रालयों/विभागों की चौदह (15) योजनाओं को ई-श्रम के साथ पहले ही एकीकृत/मैप किया जा चुका है, जिनमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएमस्वनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), विकसित भारत-रोजगार एवं आजीविका मिशन गारंटी (ग्रामीण) (वीबी–जी आरएएम जी), प्रधानमंत्री आवास योजना – ग्रामीण (पीएमएवाई-जी), आयुष्मान भारत – प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई), प्रधानमंत्री आवास योजना- शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य सम्पदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदन योजना (पीएमएमवीवाई) आदि शामिल हैं।

उपर्युक्त के अतिरिक्त, ई-श्रम को नौकरी के अवसरों के लिए राष्ट्रीय करियर सेवा (एनसीएस), कौशल विकास हेतु स्किल इंडिया डिजिटल हब (एसआईडीएच) तथा पेंशन के लिए प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) तथा आवासन और शहरी कार्य मंत्रालय के कन्वर्जेंस पोर्टल के साथ जुड़ा हुआ है।

ई-श्रम डेटाबेस पात्र लाभार्थियों की लक्षित पहचान और उन्हें शामिल करने में सक्षम बनाता है, प्रवासी कामगारों के लिए लाभों की पोर्टेबिलिटी को बढ़ावा देता है और साक्ष्य-आधारित नीति निर्माण का समर्थन करता है, जिससे पूरे देश में असंगठित कामगारों के लिए सामाजिक सुरक्षा कवरेज का विस्तार होता है और लाभों तक उनकी पहुँच में सुधार होता है।

ई-श्रम पोर्टल पर पंजीकृत तथा विभिन्न सामाजिक सुरक्षा योजनाओं के तहत नामांकित कैराना, एटा, अम्बेडकर नगर, हमीरपुर और आंवला लोकसभा क्षेत्रों के जिलों के असंगठित कामगारों का योजना-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

दिनांक 14.07.2026 तक विभिन्न सामाजिक सुरक्षा योजनाओं के अधीन नामांकित तथा ई-श्रम पोर्टल पर पंजीकृत कैराना, एटा, अम्बेडकर नगर, हमीरपुर और आंवला लोकसभा क्षेत्रों के जिलों के असंगठित कामगारों का योजना-वार ब्यौरा इस प्रकार है:

जिले	ओएनओआरसी	पीएम स्वनिधि	वीबी-जी आरएएम जी	पीएम एवाई-जी	आईजी एनडीपीएस	आईजी एनडब्ल्यूपीएस	पीएम एवाई-यू	पीएम एमएसवाई	पीएम जेजेबीवाई	पीएम एसबीवाई	पीएम जेएवाई	पीएम किसान	पीएम एमवीवाई
अम्बेडकर	9,23,379	6,127	1,39,225	33,040	1	137	14,643	34	77,239	3,13,684	5,52,524	1,84,321	5,202
बाँदा	5,74,733	5,445	1,31,338	52,127	2	223	13,280	2	28,718	1,09,163	2,61,487	1,02,848	1,947
बरेली	15,03,730	35,224	1,77,523	12,003	4	641	24,145	31	1,38,164	5,05,100	8,04,384	2,65,666	9,100
शाहजहांपुर	11,01,119	12,448	1,24,397	24,658	8	1,079	11,906	27	56,762	4,30,298	5,13,924	2,53,596	5,821
एटा	6,26,568	5,823	74,066	10,965	2	1,604	7,746	27	34,606	1,83,467	2,65,729	1,30,960	1,460
हमीरपुर	4,08,755	4,185	1,15,297	10,539	2	70	9,346	17	22,169	1,08,146	1,92,497	78,290	839
कासगंज	4,98,937	6,272	83,899	2,636	5	28	5,806	68	23,543	1,46,930	2,41,138	1,08,468	2,224
महोबा	3,11,909	3,529	52,110	8,173	1	257	8,326	40	24,422	79,538	1,36,865	52,768	1,367

सहारनपुर	10,82,652	21,572	87,406	2,455	567	2,057	25,770	1	46	1,27,910	6,30,185	1,35,347	5,189
शामली	3,99,455	6,119	15,187	638	6	5	11,902	14	20,869	1,06,430	2,27,710	50,421	1,271

NUMBER OF PMKKs FUNCTIONAL IN ODISHA

31. DR. PRADEEP KUMAR PANIGRAHY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of the total number of operational Pradhan Mantri Kaushal Kendras (PMKKs) and skill development initiatives currently active in the Ganjam and Gajapati districts of Odisha;

(b) the steps taken/being taken by the Government to integrate specialized training modules for traditional crafts, including Berhampuri Patta silk weaving and local food processing industries, into the national skill curriculum; and

(c) the number of beneficiaries under the PM-Vikas scheme in Southern Odisha who have successfully transitioned into self-employment during the last two years and the current year?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan

Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including the Ganjam and Gajapati districts of Odisha. The SIM aims at enabling the youth of India to get future-ready, equipped with industry-relevant skills.

Details of the candidates trained under various schemes of MSDE in in the Ganjam and Gajapati districts of Odisha are as under:

Districts	PMKVY (since inception to 30.06.2026)	JSS (Since 2018-19 to 30.06.2026)	NAPS (Since 2018-19 to 30.06.2026)	CTS / ITI (Sessions 2018 to 2025)
Ganjam	5688	9,000	1,511	46,796
Gajapati	2180	7,873	219	4,225

The schemes of MSDE are demand driven and training centres under these schemes are set up or engaged on need basis. Details of the training centres, including Pradhan Mantri Kaushal Kendras (PMKKs), set-up or engaged by MSDE in the Ganjam and Gajapati districts of Odisha are as under:

Districts	PMKK	PMKVY 4.0 Centres (STT+SP) *	JSS Centres	NAPS Establishments	ITIs (Govt & Pvt)
Ganjam	02	11	01	38	38
Gajapati	01	03	01	07	06

* Short-term Training (STT) and Special Projects (SP)

(b): The Textile Sector Skill Council (TSC), an NCVET-recognized Awarding Body, has developed National Skills Qualifications Framework (NSQF)-aligned

qualifications relevant to the handloom sector. These include qualifications such as Kalamkari Artisan, Ikkat Artisan, Hank Dyer, Cone Winder-cum-Pirn Winder, Warper–Handloom, Two Shaft Handloom Weaver, Jacquard Weaver–Handloom, Assistant Design Maker–Textiles, Hand Spinning Operator and Handloom Entrepreneur. These qualifications provide structured skill training in handloom weaving and are also suitable for capacity building and skill development of Berhampuri Patta Silk weavers.

The Ministry of Textiles is implementing Samarth (Scheme for Capacity Building in Textiles Sector) with the objective to provide demand driven, placement-oriented skilling programmes to supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles, excluding Spinning and Weaving in organized sector. Samarth is being implemented on PAN India basis.

Further, in the food processing sector, NCVET-recognized Awarding Bodies have developed 38 NSQF-aligned qualifications, 12 National Occupational Standards (NOSs), and 15 micro-credentials to support skill development across various food processing trades. These qualifications facilitate the integration of structured, industry-relevant training in the food processing sector within the national skill ecosystem.

(c): Pradhan Mantri Virasat Ka Samvardhan (PM-VIKAS) is a central sector scheme by the Ministry of Minority Affairs which seeks to facilitate opportunities

for minority communities in education, skilling, and employment to ensure their inclusive development in the national fabric. As reported by Ministry of Minority Affairs, the implementation of the PM VIKAS scheme has only been rolled out in January 2025. The scheme was launched in January 2025 and the training commenced during 2025-26.

NATIONAL STRATEGY AND ROADMAP FORDEVELOPMENT OF RURAL TOURISM

32. SHRI NAVEEN JINDAL:

Will the Minister of **TOURISM** be pleased to state:

(a) the progress made in implementing the "National Strategy and Roadmap for Development of Rural Tourism in India", particularly concerning the creation of homestay guidelines and the involvement of local tribal communities;

(b) the details of the measures taken/being taken to promote "Green and Eco-Tourism" in ecologically sensitive areas, including the development of wildlife environmental impact; and

(c) the manner in which the Government is ensuring that new tourism projects under the Challenge Based Destination Development (CBDD) scheme adhere to strict sustainability criteria, such as waste management, waste water recovery and the use of renewable energy sources?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Development and promotion of tourist destinations and products, including rural tourism and eco-tourism is undertaken by the respective State Government/Union Territory (UT) Administration.

With the aim to promote tourism in tribal areas, the Ministry of Tourism has issued guidelines along with template for formulation of proposal by State Governments and UT Administrations for 'Development of Homestays in Tribal Areas' (A sub-scheme of Swadesh Darshan Scheme) under Pradhan Mantri Janjatiya Unnat Gram Abhiyan (PM-JUGA). The objective of the initiative is to develop homestays in tribal areas to promote responsible tourism and enhance livelihood opportunities for tribal communities. The guidelines also focus on technical upskilling and training of the Homestay owners. The said initiative includes development of 1000 homestays with support of Up to ₹5 lakh for village community requirement, Up to ₹5 lakh for construction of two new rooms for each household and Up to ₹3 lakh for renovation of existing rooms for each household.

The Ministry of Tourism promotes India in a holistic manner, through various initiatives. As part of on-going activities; promotion of Rural homestays and Rural Tourism is also taken up. In order to provide impetus for development of Green and Eco Tourism in the country, Ministry of Tourism formulated National Strategies for Eco Tourism and Sustainable Tourism and initiated Travel for LiFE

programme to promote sustainable tourism in the country and to encourage the tourists and tourism businesses to adopt sustainable tourism practices.

The Ministry of Tourism under its infrastructure related schemes such as SD, SD2.0, CBDD etc. considers sanctioning a range of components which may enhance tourism facilitation at the destinations, as per project requirement including those related to tourism core products, tourism activities, safety, sanitation, last mile connectivity, parking, general site development, soft interventions etc**.** It's implementation is the responsibility of the concerned State Government.

CONSERVATION OF KULIK BIRD SANCTUARY

33. SHRI KARTICK CHANDRA PAUL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state

(a) whether the Government recognises the national and international conservation significance of the Raiganj Wildlife Sanctuary (Kulik Bird Sanctuary), which supports about 32–40 per cent of South Asia's breeding population of the Asian Openbill Stork and recorded over 1,00,000 birds in the 2025 census;

(b) the details of funds allocated and released under the Centrally Sponsored Scheme for Integrated Development of Wildlife Habitats (CSS-IDWH) during the last five years, year-wise;

(c) whether the Government is aware of threats such as poaching of migratory birds, pollution of the Kulik River and aquatic weed infestation within the sanctuary, and the remedial measures taken thereon;

(d) whether there is any proposal to declare the sanctuary a Ramsar Site;

(e) the steps taken to develop it as a major eco-tourism destination in North Bengal; and

(f) whether any proposal has been initiated for international recognition, including through UNESCO or Birdlife International?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (f): The Wild Life (Protection) Act, 1972 empowers the State Governments/Union Territory Administrations for declaration of National Parks and Sanctuaries. Considering the importance of conservation of birds and their habitats, the State of West Bengal has notified an area of 1.3 sq.kms as the Raiganj (Kulik) Wildlife Sanctuary in 1985. The conservation, protection and management of National Parks and Sanctuaries, is undertaken by the concerned States/Union Territories, in accordance with approved Management Plan, as

provided under Section 33 of the Wild Life (Protection) Act, 1972, which, *inter-alia,* include protection, habitat management, eco-tourism activities and monitoring of wildlife and their habitats.

The details of funds released under the Centrally Sponsored Scheme of 'Integrated Development of Wildlife Habitats' during the last five years is Rs.1,20,105.20 lakhs, out of which an amount of Rs. 3,328.51 lakhs was released to the State of West Bengal. The details of funds released to State of West Bengal during the last five under this scheme is as below:

(***Rs. In lakhs***)

2021-22	**2022-23**	**2023-24**	**2024-25**	**2025-26**
845.13	231.36	907.88	609.10	735.04

Proposals for seeking international recognition of a protected area, *inter alia* as a Ramsar Site, are submitted by the concerned State Government as per established procedure in this regard. However, no such proposal was received in the Ministry for the Raiganj Wildlife Sanctuary.

CSR EXPENDITURE IN HARYANA

34. SHRI DHARAMBIR SINGH:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government has examined the possibility of mandating a percentage of Corporate Social Responsibility (CSR) expenditure for groundwater recharge, sports infrastructure and skill development projects in severely water-stressed districts in the country, if so, the details thereof;

(b) whether any study has been conducted regarding the district-wise distribution of CSR funds in Haryana, if so, the details thereof;

(c) whether Bhiwani and Mahendergarh receive CSR funding proportional to their developmental requirements, if so, the details thereof;

(d) whether the Government proposes to create a transparent public dashboard for constituency-wise CSR expenditure; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) to (e): The legal framework for Corporate Social Responsibility (CSR) is established under Section 135 of the Companies Act, 2013, along with Schedule VII of the Act and the Companies (CSR Policy) Rules, 2014. The items enlisted in the Schedule VII are broad-based and intended to cover a wide range of activities. Under the Companies Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee.

This Committee formulates and recommends the CSR policy, which outlines the activities to be undertaken by the company in alignment with the areas or subjects specified in Schedule VII of the Act. The first proviso to Section 135 (5) of the Act provides that the company shall give preference to the local area and areas around it where it operates. However, the emphasis on local area is only directory and not mandatory in nature and companies need to balance local area preference with national priorities. The Government does not issue any specific direction to the companies to spend in any particular geographical area or for any particular activity.

All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in. The District-wise and Development Sector-wise CSR expenditure in Haryana for the last three Financial Years (FYs) i.e 2022-23 to 2024-25 is given in the enclosed **Statement-I** and **Statement-II** respectively. The Ministry does not maintain parliamentary constituency-wise CSR data centrally.

STATEMENT- I

District-wise CSR expenditure in Haryana from FY 2022-23 to FY 2024-25

(Amount in Rupees Crore)

S.No.	Districts	FY 2022-23	FY 2023-24	FY 2024-25
1.	Ambala	18.12	15.71	15.38
2.	Bhiwani	5.86	7.87	12.70
3.	Charkhi Dadri	-	-	-
4.	Faridabad	77.60	110.82	155.07
5.	Fatehabad	6.52	7.81	14.26
6.	Gurugram	291.71	351.97	705.09
7.	Hansi	-	-	-
8.	Hisar	21.49	38.95	67.02
9.	Jhajjar	34.15	39.02	42.53
10.	Jind	2.48	2.58	5.88
11.	Kaithal	0.53	1.26	0.83
12.	Karnal	10.53	11.72	26.10
13.	Kurukshetra	4.69	3.42	12.87
14.	Mahendragarh	3.82	4.20	6.02
15.	Nuh	51.49	24.22	0.14

16.	Palwal	0.60	0.05	-
17.	Panchkula	16.29	20.87	21.45
18.	Panipat	25.17	28.95	22.16
19.	Rewari	33.18	54.15	53.75
20.	Rohtak	10.82	14.36	34.48
21.	Sirsa	6.68	7.39	11.40
22.	Sonipat	116.96	44.34	169.43
23.	Yamunanagar	7.49	5.22	8.48
24.	District not classified elsewhere	34.18	55.11	0.59
	Total	780.35	850.01	1,385.61

(Updated Data upto 31.03.2026) (Source: Corporate Data Management Cell)

STATEMENT- II

Development Sector-wise CSR expenditure in Haryana from FY 2022-23 to FY 2024-25

(Amount in Rupees Crore)

S.No.	Development Sector	FY 2022-23	FY 2023-24	FY 2024-25
1.	Agro forestry	2.67	0.60	3.25
2.	Animal Welfare	26.38	31.50	34.81

3.	Armed Forces, Veterans, War Widows/ Dependants	2.27	0.56	0.94
4.	Art And Culture	8.70	14.37	5.67
5.	Conservation of natural resources	21.08	18.00	21.68
6.	Education	303.42	289.84	484.63
7.	Environmental Sustainability	82.08	87.80	106.04
8.	Gender Equality	1.59	1.14	3.10
9.	Health Care	123.79	153.47	245.25
10.	Livelihood Enhancement Projects	11.29	12.05	47.93
11.	Poverty, Eradicating Hunger, Malnutrition	22.75	33.41	48.08
12.	Rural Development Projects	71.98	42.55	78.36
13.	Safe Drinking Water	2.91	5.75	6.89
14.	Sanitation	5.24	8.71	13.86
15.	Senior Citizens Welfare	11.38	17.52	19.56
16.	Setting Up Homes And Hostels For Women	1.16	1.67	1.07
17.	Setting Up Orphanage	1.10	2.08	2.02
18.	Slum Area Development	0.34	0.31	0.28
19.	Socio-economic equalities	0.30	2.69	6.73
20.	Special Education	11.29	14.96	30.54
21.	Technology incubators	-	0.05	-

22.	Training To Promote Sports	6.00	12.60	55.53
23.	Vocational Skills	55.99	92.59	152.76
24.	Women Empowerment	6.63	5.61	16.64
25.	NEC/Not mentioned*	-	0.21	-
	Total	780.35	850.01	1,385.61

(Updated Data upto 31.03.2026) (Source: Corporate Data Management Cell)

* Companies either did not specify the names of sectors or indicated more than one sectors where projects were undertaken.

YOUTH UNEMPLOYMENT AND EMPLOYMENT TRENDS IN ANDHRA PRADESH

35. SHRI P. V. MIDHUN REDDY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of the unemployment rate in Andhra Pradesh during the last two years and the current year, year-wise;

(b) whether the Government has assessed the specific causes of youth unemployment and the measures taken or proposed to improve employment opportunities for young job-seekers in the said State during the last two years and the current year;

(c) if so, the details thereof, year-wise;

(d) the details of unemployment in rural-urban areas of the said State during the last two years and the current year, year and gender-wise;

(e) whether the Government has assessed the impact of industrial and Micro, Small and Medium Enterprises (MSMEs) closures on employment trends in the said State during the last two years and current year; and

(f) if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

As per Annual PLFS reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above has decreased from 4.2% in 2021-22 to 4.1% in 2023-24 in the State of Andhra Pradesh and 3.5% to 3.4% in rural areas and 6.0% to 5.9% in urban areas of Andhra Pradesh during the same period.

Also, MoSPI has revamped PLFS from January 2025. The latest PLFS report 2025 is the first in the series of Annual report conducted during the calendar year (January 2025-December 2025). As per the report, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above was 4.2% in Andhra Pradesh and 3.4% in rural areas and 6.2% in urban areas

during the year 2025. Also, the UR for youth of age 15-29 years was 16.2% in Andhra Pradesh during the same period.

Udyam Registration Portal (URP) was launched on 01.07.2020, The number of registered Enterprises, including IMEs, as of 15.07.2026 is more than 9.0 Crore. Enterprises de-register on the Portal due to a number of reasons such as certificate not required anymore, shutting down, duplicate registration, change in the company owner and other reasons. As per data on Udyam Registration Portal about, 0.17 % MSMEs have been de-registered due to shut down since inception of Udyam Registration Portal.

However, as per the latest Annual PLFS reports, the estimated Worker Population Ratio (WPR) indicating employment on usual status for persons of age 15 years and above has increased from 54.1% in 2022 to 57.4% in 2025 in the country.

Employment generation coupled with improving employability (including youth of Andhra Pradesh) is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes in the country. The details of various employment generation schemes/ programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

The Government of India, through the Ministry of Micro, Small & Medium Enterprises (MSME), implements various schemes for the promotion and

development of MSMEs across the country. These schemes/programmes include Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme for Micro and Small Enterprises (CGTMSE), Micro and Small Enterprises-Cluster Development Programme (MSE-CDP), Entrepreneurship Skill Development Programme (ESDP), Procurement and Marketing Support Scheme (PMSS), Raising and Accelerating MSME Performance (RAMP), International Cooperation scheme, Tool Rooms, Technology Centre System Programme (TCSP), National SC/ST Hub (NSSH), MSME Champions, PM Vishwakarma etc.

Government is also implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs) in the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Ministry of Electronics and Information Technology (MeitY) has initiated 'FutureSkills PRIME' a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial Intelligence.

Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all

sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

NON-FUNCTIONAL AUTOMATED TELLER MACHINES IN MAHARASHTRA

36. SHRI BALWANT BASWANT WANKHADE:

SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI SANJAY DINA PATIL:

DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is aware of reports regarding cash shortages and non-functional Automated Teller Machines (ATMs) in several cities and districts of Maharashtra during recent months, if so, the details thereof;

(b) the details of complaints received from the public, banks and banking correspondents regarding inadequate cash availability in ATMs across the State;

(c) the details of ATMs that remained without cash or were non-operational during the last six months, city-wise and bank-wise;

(d) the reasons for the reported cash shortages, including currency distribution constraints, logistical issues, increased cash withdrawals or shortage of lower denomination notes;

(e) the measures taken by the Government and the Reserve Bank of India to ensure uninterrupted cash supply and timely replenishment of ATMs in Maharashtra; and

(f) whether the Government proposes to establish a real-time monitoring mechanism and accountability framework to prevent recurring ATM cash shortages and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (f): Reserve Bank of India (RBI) has informed that the banks are provided with adequate cash to meet state’s cash requirements at all times.

During FY 2025-26, 14 complaints pertaining to 'Cash not available for long time' under the category 'ATM/CDM/Debit card' were received at the Offices of the RBI Ombudsman from the complainants in the state of 'Maharashtra'.

The Bank-wise and District- wise instances of cash out at an ATM for more than 10 hours in a month reported for the period December 2025 to May 2026 is given in the enclosed **Statement**.

Further, regarding accountability, there is a penalty framework put in place by RBI to penalise banks for instances of cash out at an ATM for more than 10 hours in a month.

RBI has informed that it engages with banks regularly for their cash requirements in the State and arranges for the same, as required, through supply from Minting Presses and/or arrangement of cash from other Currency Chests. Its Offices proactively monitor the stock at Currency Chests of the banks and supply currency to banks for their cash requirements, and it engages periodically with banks and other stakeholders involved in the ecosystem to identify and act on the challenges identified in currency management and holds periodic meetings with banks advising them to ensure adequate cash availability in ATMs.

STATEMENT

Bank-wise instances of cash out at an ATM for more than 10 hours in a month reported for the period December 2025 to May 2026

S.no.	Bank Name	No. of Instances
1	Axis Bank	3
2	Bank of Baroda	3
3	Bank of India	12
4	Canara Bank	1
5	Central Bank of India	25
6	Federal Bank	13
7	Findi India Limited	5
8	Hitachi Payment Services Pvt Ltd	8
9	India1 Payments Ltd	2
10	Jalgaon People Co-op Bank Ltd	9
11	Jammu & Kashmir bank	1
12	Kotak Mahindra Bank	7
13	Saraswat Co-operative Bank Ltd	12
14	Shri Mahalaxmi Co-operative Bank Ltd	1
15	State Bank of India	2
16	South indian Bank	3

17	UCO Bank	1
18	Union Bank of India	83
19	Vakrangee Limited	11
Total		202

*Source: Reserve Bank of India

District-wise instances of cash out at an ATM for more than 10 hours in a month reported for the period December 2025 to May 2026.

S.no.	District Name	No. of Instances
1	Ahilyanagar	1
2	Ahmednagar	1
3	Akola	1
4	Ambadi	2
5	Amravati	5
6	Aurangabad	1
7	Beed	3
8	Belapur Circle	1
9	Bhandara	1
10	Buldhana	1
11	Chandrapur	4
12	Chh. Sambhaji nagar	9
13	Dharashiv	2
14	Dhule	2
15	Dombivali	1
16	Gondia	5

17	Jalgaon	9
18	Jalna	2
19	Kalyan	1
20	Kankavali	2
21	Kolhapur	6
22	Mumbai	62
23	Mumbra	2
24	Murbad	1
25	Nagpur	24
26	Nanded	2
27	Nandurbar	3
28	Narhe (Pune)	1
29	Nashik	4
30	Palghar	2
31	Pune	15
32	Raigad	6
33	Ratnagiri	2
34	Sangvi, Pune	2
35	Shivajinagar	1
36	Solapur	4
37	Thane	6
38	Ulhasnagar	1
39	Vasai	1
40	Vashi	1
41	Yavatmal	2
Total		202

*Source: Reserve Bank of India

CREDIT FLOW UNDER MUDRA, STAND-UP INDIA AND CGTMSE IN KARNATAKA

37. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **FINANCE** be pleased to state:

(a) the number and amount of loans sanctioned and disbursed in Karnataka under the Pradhan Mantri MUDRA Yojana, Stand-Up India and Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSEs) -backed lending during the last three financial years, district, scheme and bank-category-wise;

(b) the number of women and Scheduled Caste and Scheduled Tribe beneficiaries under the said schemes, as available;

(c) the sector-wise distribution of the loans sanctioned and disbursed; and

(d) the sectors in the district showing comparatively low credit offtake and the measures taken by banks and the District Level Bankers' Committee to address the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): the number and amount of loans sanctioned and disbursed in Karnataka under the Pradhan Mantri MUDRA Yojana, Stand-Up India and Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSEs) -backed lending during

the last three financial years, district, scheme and bank-category-wise is given in the enclosed **Statement-I.**

(b) to (d): details of the number of women and Scheduled Caste and Scheduled Tribe beneficiaries under the said schemes in the state of Karnataka are given in the enclosed **Statement-II.** The sector-wise distribution of loans for Stand Up India is given in the enclosed **Statement-III.**

Sector-wise data for CGTMSE and PMMY is not being maintained centrally.

Performance of various Schemes is regularly reviewed in Block Level Bankers' Committee (BLBC) and District Consultative Committee (DCC) meetings. The progress is further monitored and reviewed at the State Level Bankers' Committees (SLBCs).

STATEMENT-I

Pradhan Mantri Mudra Yojana - District-wise (From 01.04.2023 To 31.03.2026)

(Amount in Rs. Crore)

S. No.	State/District	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount
	Karnataka			
1	Bagalkot	3,92,076	3,575.48	3,563.18
2	Bangalore Rural	2,89,084	2,524.36	2,512.06
3	Bangalore urban	12,81,624	18,143.30	18,015.59
4	Belagavi	12,12,052	9,645.34	9,607.47
5	Bellary	5,02,920	4,164.69	4,155.94
6	Bidar	3,08,444	2,095.23	2,088.80
7	Bijapur	4,09,491	3,175.44	3,167.06
8	Chamarajanagar	3,48,776	2,334.63	2,328.86
9	Chikkaballapura	2,63,609	2,329.22	2,318.45
10	Chikmagalur	2,76,330	3,155.52	3,145.94
11	Chitradurga	5,21,848	4,028.50	4,020.93

12	Dakshina Kannada	2,17,430	3,021.84	2,997.78
13	Davangere	5,88,257	4,601.04	4,591.22
14	Dharwad	5,94,074	5,788.04	5,772.17
15	Gadag	2,11,961	1,807.51	1,803.30
16	Gulbarga	4,07,136	2,978.89	2,970.78
17	Hassan	5,27,132	4,385.16	4,371.93
18	Haveri	5,59,392	5,887.08	5,879.21
19	Kodagu	2,09,202	1,757.16	1,749.59
20	Kolar	4,23,287	3,842.93	3,831.35
21	Koppal	3,00,438	2,260.26	2,254.57
22	Mandya	4,99,123	3,852.34	3,840.15
23	Mysore	10,69,314	8,286.19	8,258.03
24	Raichur	3,41,569	3,126.70	3,118.23
25	Ramanagara	2,77,750	2,200.45	2,186.61
26	Shimoga	4,14,373	4,579.92	4,565.63
27	Tumkur	6,53,371	5,335.20	5,319.92
28	Udupi	1,32,940	2,125.66	2,114.14
29	Uttara Kannada	2,77,360	3,403.17	3,395.13
30	Vijayanagar	2,02,914	1,742.80	1,740.34
31	Yadgir	1,55,607	1,334.63	1,330.41
32	# others	11,93,879	15,491.05	15,455.73
	Total	**1,50,62,763**	**1,42,979.71**	**1,42,470.51**

District-wise data in case of some of the NBFCs and NBFC-MFIs is not reported

Source: As per data uploaded by Member Lending Institutions on Mudra portal

Pradhan Mantri Mudra Yojana (PMMY) - Bank Category-wise (From 01.04.2023 To 31.03.2026)

(Amount in Rs. Crore)

S. No.	Bank Type	No. of Loan A/cs	Sanctioned Amount
1	Public Sector Bank	1,511,751	33,220.10
2	Private Sector Banks	5,305,112	38,226.16
3	Regional Rural Banks	1,567,853	20,586.61

4	Others	6,678,047	50,946.84
	Total	**15,062,763**	**142,979.71**
Source: As per data uploaded by Member Lending Institutions on Mudra portal			

Stand Up India- District -wise data from 2023-24 to 2024-25* (disbursement upto 31.03.2026)

(Amount Rs. in Crore)

S.No.	District	No Of A/Cs	Sanctioned Amt.	No. of A/cs Disbursed	Disbursement Amt. (upto 31.03.2026)
1	Bagalkote	100	17.32	70	12.24
2	Ballari	172	35.37	128	18.91
3	Belagavi	208	37.58	163	23.01
4	Bengaluru Rural	103	22.46	70	13.13
5	Bengaluru Urban	1195	289.86	939	209.80
6	Bidar	57	14.39	25	5.89
7	Chamarajanagar	34	8.14	27	3.86
8	Chikkaballapura	102	14.82	47	5.15
9	Chikkamagaluru	52	10.13	40	6.59
10	Chitradurga	64	13.65	43	7.22
11	Dakshina Kannada	195	54.32	171	43.47
12	Davanagere	94	16.34	43	6.39
13	Dharwad	179	34.77	98	15.31
14	Gadag	64	9.53	49	6.24
15	Hassan	95	16.4	76	13.05
16	Haveri	59	12.97	49	11.11
17	Kalaburagi	121	18.45	64	8.84
18	Kodagu	47	8.63	27	6.11
19	Kolar	47	11.89	40	7.80
20	Koppal	51	10.18	31	4.95
21	Mandya	70	15.03	47	9.22
22	Mysuru	225	63.5	168	49.20
23	Raichur	98	17.03	48	10.58

24	Ramanagara	35	10.21	23	6.41
25	Shivamogga	153	25.33	103	14.90
26	Tumakuru	142	32.8	107	24.05
27	Udupi	73	22.35	38	12.03
28	Uttara Kannada	106	19.6	88	15.54
29	Vijayanagara	11	4.54	11	4.54
30	Vijayapura	103	20.7	83	13.00
31	Yadgir	40	12.33	22	2.70
	Total	**4095**	**900.65**	**2938**	**591.24**
SOURCE: SIDBI		* Scheme was operational for sanction till 31.03.2025			

Stand Up India for the State of Karnataka during FY 2023-24 & 2024-25

(Amount in Rs. Crore)

S. No.	Bank Type	No. of Loan A/cs	Sanctioned Amount
1	Public Sector Bank	3279	696.53
2	Private Sector Banks	666	171.24
3	Regional Rural Banks	150	32.87
	Total	4,095	900.65
SOURCE:SIDBI		* Scheme was operational for sanction till 31.03.2025	

Credit Guarantee approved under CGTMSE from - District-wise (From 01.04.2023 To 31.03.2026)

(Amt. Rs. Crore)

S.No.	District	No. of Guarantees Approved	Amount Approved
1	Bagalkot	21,420	1562
2	Belagavi	34,164	2521
3	Bellary	11,761	1425
4	Bengaluru (Bangalore) Rural	27,883	6645
5	Bengaluru (Bangalore) Urban	1,30,709	28,073

6	Bidar	6,229	593
7	Chamrajnagar	3463	232
8	Chickmagalur	7,309	572
9	Chikkaballapura	5,790	579
10	Chitradurga	5,238	550
11	Dakshina Kannada	26,360	2719
12	Davangere	8,184	842
13	Dharwad	17,806	1819
14	Gadag	8,412	436
15	Hassan	10,830	923
16	Haveri	10,772	758
17	Kalaburagi	11,502	1078
18	Kodagu	5,471	428
19	Kolar	8,244	840
20	Koppal	3,796	430
21	Mandya	9,742	765
22	Mysore	16,749	2370
23	Raichur	6,471	835
24	Ramanagara	6,218	869
25	Shimoga	10,776	1040
26	Tumkur	10,846	1363
27	Udupi	16,283	1717
28	Uttara Kannada	13,171	824
29	Vijayanagara	159	47
30	Vijayapura	13,093	949
31	Yadgir	3607	335
	Total	**4,72,458**	**64,142**
Source: Ministry of Micro, Small & Medium Enterprises			

Credit Guarantee approved under CGTMSE - Bank Category-wise (From 01.04.2023 To 31.03.2026)			
			(Amount in Rs. Crore)
S. No.	**Bank Type**	**No. of Guarantees Approved**	**Amount Approved**
1	Public Sector Bank	1,69,920	32,065
2	Private Sector Banks	60,311	13,131
3	Regional Rural Banks	42,062	1,298
4	Others	2,00,165	17,648
	Total	**4,72,458**	**64,142**
Source: Ministry of Micro, Small & Medium Enterprises			

STATEMENT -II				
Details of Number of women / SC/ST beneficiaries under the Schemes in Karnataka				
S. No.	**Scheme**	**No. of Loan A/cs**		
		Women Entrepreneurs	**SC**	**ST**
1	PMMY	1,06,41,969	16,64,125	6,68,540
2	SUPI	2,732	1,050	313
3	CGTMSE (no. of guarantees approved)	1,44,522	17,505	6,333

STATEMENT -III

Sector-wise details of loans sanctioned under Stand Up India for the State of Karnataka during FY 2023-24 & 2024-25 (disbursement upto 31.03.2026)

[Amount Rs. in Crore]

S. No.	Sector	No Of A/Cs	Sanctioned Amt.	Disbursement Amt.
1	Manufacturing	707	197.04	116.09
2	Services	1,406	292.16	209.22
3	Trading	1,355	291.63	196.82
4	Agriculture Allied	627	119.81	69.11
	Total	4,095	900.65	591.24

SOURCE:SIDBI * Scheme was operational for Sanction till 31.03.2025

Agriculture Allied also includes the Sectors not specified

समेकित पर्यटन परिपथों का विकास

38. श्री निलेश ज्ञानदेव लंके:

श्री ज्ञानेश्वर पाटील:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में प्रमुख आध्यात्मिक एवं सांस्कृतिक गंतव्यों पर विश्वस्तरीय अवसंरचना के साथ एकीकृत पर्यटन परिपथों के विकास में हुई प्रगति का ब्यौरा क्या है;

(ख) महाराष्ट्र तथा मध्य प्रदेश में सरकार द्वारा विकसित की गई विशिष्ट परियोजनाओं एवं सुविधाओं तथा आगंतुकों के अनुभव को बेहतर बनाने में उनकी भूमिका का ब्यौरा क्या है;

(ग) यह अवसंरचना-आधारित दृष्टिकोण किस प्रकार घरेलू पर्यटन को बढ़ावा दे रहा है, स्थानीय रोजगार के अवसर बना रहा है तथा क्षेत्रीय कला, शिल्प एवं व्यंजनों को प्रोत्साहित कर रहा है; और

(घ) घरेलू एवं अंतरराष्ट्रीय पर्यटकों के बीच इन गंतव्यों को प्रभावी रूप से बढ़ावा देने के लिए सरकार द्वारा अपनाई गई रणनीति का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पर्यटक स्थलों पर पर्यटकों के अनुभवों को बेहतर बनाने के लिए पर्यटन अवसंरचना और सुविधाओं का विकास मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। तथापि, पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' तथा 'तीर्थयात्रा कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' नामक अपनी विभिन्न योजनाओं के तहत भारत के आध्यात्मिक एवं सांस्कृतिक स्थलों सहित देश भर में पर्यटकों के अनुभवों को बेहतर बनाने के लिए पर्यटन अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान करता है।

उपर्युक्त योजनाएं अत्याधुनिक अवसंरचना निर्माण, आसान पहुँच और अंतिम छोर तक पहुंच में सुधार, व्याख्या एवं जन सुविधाओं का संवर्धन करके पर्यटन अवसंरचना विकास के लिए एक एकीकृत, समावेशी, गंतव्य-केंद्रित और सतत दृष्टिकोण अपनाती हैं। उपर्युक्त योजनाओं के तहत प्रदान की जाने वाली सुविधाएं आगंतुकों के अनुभव को बेहतर बनाने, रोजगार के अवसरों का सृजन करने और स्थानीय अर्थव्यवस्थाओं को सुदृढ़ करने का प्रयास करते हैं जिससे क्षेत्रीय कला, शिल्प एवं व्यंजनों को प्रोत्साहन और बढ़ावा मिलता है।

इसके अलावा, स्वदेश दर्शन 2.0 की एक उप-योजना 'धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए)' के तहत 'जनजातीय क्षेत्रों में होमस्टे के विकास' के अंतर्गत, मंत्रालय होमस्टे

के विकास, क्षमता निर्माण और वहनीय पर्यटन प्रथाओं को बढ़ावा देते हुए समुदाय आधारित पर्यटन की सहायता करता है।

मध्य प्रदेश और महाराष्ट्र राज्यों में इन योजनाओं के तहत स्वीकृत परियोजनाओं की सूची संलग्न **विवरण** में दर्शायी गई है।

पर्यटन मंत्रालय अपने जारी प्रयास के अंतर्गत कार्यक्रमों, वेबसाइट, सोशल मीडिया प्रचार, मेलों और महोत्सवों आदि जैसी प्रचारात्मक गतिविधियों के माध्यम से घरेलू और अंतर्राष्ट्रीय पर्यटकों/आगंतुकों के बीच आध्यात्मिक एवं सांस्कृतिक स्थलों सहित देश के विभिन्न पर्यटन स्थलों तथा उत्पादों को बढ़ावा देता है।

विवरण

पर्यटन मंत्रालय, भारत सरकार द्वारा स्वदेश दर्शन (एसडी), स्वदेश दर्शन 2.0 (एसडी2.0), चुनौती आधारित गंतव्य विकास (सीबीडीडी), तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद) और मध्य प्रदेश और महाराष्ट्र राज्य में स्वदेश दर्शन 2.0 योजना की एक उप-योजना धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत जनजातीय क्षेत्रों में होमस्टे के विकास के तहत स्वीकृत परियोजनाओं की सूची निम्न प्रकार है:

(i) मध्य प्रदेश

क्र.सं.	परियोजना का नाम और स्वीकृत वर्ष	स्वीकृत राशि (करोड़ रु. में)
क	**स्वदेश दर्शन 1.0**	
I.	पन्ना – मुकुंदपुर – संजय – दुबरी – बांधवगढ़ – कान्हा – मुक्की - पेंच में वन्यजीव परिपथ का विकास (दिसंबर, 2015)	92.10
II.	सांची – सतना – रीवा – मंदसौर – धार का विकास (जुलाई, 2016)	74.02
III.	ग्वालियर – ओरछा – खजुराहो – चंदेरी – भीमबेटका – मांडू का विकास (सितंबर, 2016)	89.82
IV.	गांधीसागर बांध - मंडलेश्वर बांध - ओंकारेश्वर बांध - इंदिरा सागर बांध - तवा बांध - बरगी बांध - भेड़ा घाट - बाणसागर बांध - केन नदी का विकास (सितंबर, 2017)	93.76

ख	**स्वदेश दर्शन 2.0**	
I.	चित्रकूट में आध्यात्मिक अनुभव (मार्च, 2024)	27.22
II.	फूलबाग एक्सपीरियंस जोन (फरवरी, 2024)	16.74
III.	पीतांबरा पीठ दतिया का विकास (जुलाई, 2025)	44.24
ग	**चुनौती आधारित गंतव्य विकास (सीबीडीडी)**	
I.	ओरछा ए मध्यकालीन वैभव 2.0 (मार्च, 2025)	25.00
II.	मांडू-ए मध्यकालीन आश्चर्य (जनवरी, 2026)	24.88
घ	**तीर्थयात्रा कायाकल्प और आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)**	
I.	अमरकंटक का विकास (जनवरी, 2021)	49.99
II.	ओंकारेश्वर का विकास (जून, 2017, यथा संशोधित दिसंबर, 2022)	43.93
ङ	**स्वदेश दर्शन 2.0 की एक उप-योजना धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत जनजातीय क्षेत्रों में होमस्टे का विकास**	
I.	करंजिया और पुष्पराजगढ़ क्लस्टर में जनजातीय होमस्टे का विकास (मार्च, 2026)	5.00

(ii) महाराष्ट्र

क्र.सं.	**परियोजना का नाम और स्वीकृत वर्ष**	**स्वीकृत राशि (करोड़ रु. में)**
क	**स्वदेश दर्शन 1.0**	
I.	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकर्ली, विजयदुर्ग (बीच और क्रीक मितभव का विकास (मार्च, 2016)	19.06
ii.	वाकी – अडासा – धापेवाड़ा – परादसिंह – तेलखंडी - गिराड का विकास (मई, 2018)	45.47
ख	**स्वदेश दर्शन 2.0**	
i.	शिवसृष्टि ऐतिहासिक थीम पार्क - चरण 3, पुणे (सितंबर, 2024, यथा संशोधित मई, 2026)	75.47
ग	**चुनौती आधारित गंतव्य विकास (सीबीडीडी)**	
i.	अहमदनगर किले का विकास (मार्च, 2025)	25.00
घ	**तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)**	
i.	त्र्यंबकेश्वर, नासिक का विकास (जनवरी, 2018, यथा संशोधित फरवरी)	45.41

PM MUDRA YOJANA AND STAND-UP INDIA IN TELANGANA

39. SHRI ARVIND DHARMAPURI:

Will the Minister of **FINANCE** be pleased to state:

(a) the details of loans sanctioned and disbursed under PM MUDRA Yojana, Stand-Up India and other priority sector lending programmes in Telangana during the last ten years, district-wise;

(b) the details for all districts, including Nizamabad and Jagtial districts, including number of beneficiaries, amount sanctioned, sector-wise breakup and share of women/SC/ST/OBC beneficiaries;

(c) whether the Government has assessed credit gaps in semi-urban and rural districts of Telangana, if so, the details thereof; and

(d) the steps taken to improve access to collateral-free and affordable credit for small entrepreneurs, traders, artisans, farmers and youth?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Details of disbursement under Priority Sector Lending (PSL) including Pradhan Mantri mudra Yojana (PMMY) and Stand-Up India (SUPI) in Telangana is given in the enclosed **Statement-I.** District-wise data for PSL is not maintained centrally.

(b): District-wise details, including Nizamabad and Jagtial Districts, alongwith the share of women/SC/ST/OBC under Pradhan Mantri Mudra Yojana (PMMY) is given in the enclosed **Statement-II.**

District-wise details, of Women/SC/ST under Stand Up India (SUPI), including Nizamabad and Jagtial Districts is given in the enclosed **Statement-III.** Sector-wise details for Stand Up India is given in the enclosed **Statement-IV.**

Sector-wise details for PMMY is not maintained centrally.

(c) and (d): Performance of various Schemes is regularly reviewed in Block Level Bankers' Committee (BLBC) and District Consultative Committee (DCC) meetings. The progress is further monitored and reviewed at the State Level Bankers' Committees (SLBCs).

STATEMENT- I

Details of disbursement under Priority Sector Lending (PSL) including Pradhan Mantri mudra Yojana (PMMY) and Stand-Up India (SUPI) in Telangana		
State: Telangana		
(No. of Accounts in absolute terms; Amount in Rupees Crore)		
Year	**Priority Sector Lending**	
	Disbursement during the year	
	No. of A/cs	**Amount Disbursed**
2017	22,53,185	87,198.53
2018	31,08,114	81,593.41
2019	28,07,760	92,242.23
2020	29,84,571	87,186.35
2021	39,11,432	96,366.16
2022	27,66,611	93,055.01

2023	30,81,174	1,21,784.51
2024	43,63,778	1,85,748.20
2025	55,11,375	2,20,561.93
2026	48,87,036	2,79,829.39
Source RBI		
District-wise data is not maintained centrally.		

STATEMENT- II

Pradhan Mantri Mudra Yojana - District-wise data for the last ten years (From 01.04.2016 To 31.03.2026)

(Amount in Rs. Crore)

		SC			ST			OBC			Total			Women Entrepreneurs (Out of Total)		
S.No.	State /U.T.	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount
	Telangana															
1	Adilabad	15,070	117.78	114.86	12,626	122.51	120.77	30,907	347.34	341.23	2,02,754	1,791.11	1,753.80	65,035	479.11	472.14
2	Bhadradri	12,639	88.65	86.49	17,594	169.46	166.48	54,457	361.66	357.53	1,46,193	1,484.18	1,463.56	75,168	470.30	462.81
3	Hyderabad	6,38,839	2,286.20	2,258.08	3,04,815	1,192.42	1,188.19	10,92,535	4,351.63	4,337.18	33,94,965	23,485.48	23,221.07	23,45,320	9,099.67	9,059.11
4	Jagitial	5,870	57.11	56.02	883	14.17	13.89	47,124	422.19	417.95	87,362	997.69	986.61	46,542	329.94	326.64
5	Jangaon(New)	7,826	66.86	65.13	3,536	77.85	77.23	26,760	282.49	278.01	64,007	815.68	803.67	31,766	231.63	228.79
6	Jayashankar	4,824	27.10	26.41	1,342	14.33	14.04	14,578	95.70	93.71	39,707	313.29	307.30	21,274	118.88	116.59
7	Jogulamba	7,357	52.56	50.13	755	19.67	19.63	20,369	204.67	201.39	49,199	615.83	604.91	23,180	193.95	191.64
8	Kamareddy	2,810	27.42	26.97	1,489	21.76	21.26	29,890	269.27	266.49	73,157	880.49	871.86	34,991	246.66	244.43
9	Karimnagar	18,215	174.92	170.96	3,647	50.24	49.22	78,437	755.25	742.53	4,37,645	3,881.03	3,814.91	1,74,250	1,102.67	1,090.12
10	Khammam	24,378	158.41	153.05	15,881	153.83	150.95	79,489	576.95	566.46	5,08,756	4,162.92	4,100.65	2,24,309	1,162.30	1,141.93
11	KomramBheem	3,579	19.88	19.49	2,078	18.04	17.97	11,014	71.87	71.17	30,686	283.68	281.29	12,216	64.27	63.36
12	Mahabubabad	6,944	41.40	39.76	7,780	73.44	71.77	24,637	163.50	161.42	87,569	739.68	728.66	43,793	235.87	231.82
13	Mahbubnagar	12,809	150.65	147.90	7,512	133.22	130.49	55,292	594.70	576.47	1,83,401	2,437.28	2,352.23	60,644	557.24	540.05
14	Mancherial	14,685	104.74	103.02	2,659	34.56	34.04	34,663	329.26	326.04	1,00,410	1,138.62	1,128.41	41,390	382.41	378.92
15	Medak	10,196	99.59	97.36	3,169	57.97	57.62	41,753	435.39	427.18	1,36,149	1,700.70	1,661.61	56,641	432.13	424.10
16	Medchal-Malkajgiri	8,184	107.25	104.31	2,257	59.72	58.25	48,856	504.84	500.08	2,19,687	4,033.94	3,979.53	90,248	960.88	951.89
17	Mulugu	1,592	13.21	12.83	1,543	13.93	13.78	4,090	33.41	32.24	19,127	252.86	247.77	4,928	29.04	28.02
18	Nagarkurnool	4,979	40.33	39.29	3,048	38.07	37.24	20,272	177.42	171.32	47,580	684.46	659.26	16,437	135.89	131.85
19	Nalgonda	19,207	242.59	237.51	13,334	271.53	263.30	71,434	866.87	838.27	2,66,332	3,862.87	3,765.28	89,218	958.49	934.58
20	Narayanpet	1,954	14.74	14.53	411	6.76	6.51	9,867	123.29	121.19	25,655	341.60	337.40	11,394	67.77	67.31

21	Nirmal	3,524	35.41	35.21	2,523	28.79	28.57	19,896	188.95	187.15	63,408	756.54	751.15	24,060	195.98	194.35
22	Nizamabad	13,253	170.37	167.97	7,045	139.18	138.04	85,462	826.42	816.39	3,98,944	3,988.83	3,924.75	1,69,753	1,107.13	1,093.61
23	Peddapalli	7,610	46.01	45.18	621	6.50	6.45	39,012	265.68	263.80	87,669	796.78	789.60	47,172	249.40	247.63
24	Rajanna	3,803	25.00	24.35	505	4.28	4.24	20,401	170.24	168.25	43,080	450.49	443.06	21,439	125.86	124.36
25	Rangareddy	28,163	273.24	267.93	10,572	184.07	179.52	87,538	981.77	958.91	5,06,866	7,618.65	7,445.04	2,22,350	2,100.74	2,065.80
26	Sangareddy	13,488	116.44	114.60	3,016	45.20	44.85	51,556	484.71	479.17	1,41,738	2,022.54	1,997.42	60,579	435.10	427.30
27	Siddipet	7,384	55.55	52.98	1,064	12.01	11.41	47,952	354.49	346.60	1,14,285	1,242.94	1,212.82	62,467	379.80	372.13
28	Suryapet	12,313	107.59	104.66	5,504	120.71	119.82	50,799	419.00	412.68	1,20,967	1,498.47	1,477.28	62,023	486.37	481.21
29	Vikarabad	9,528	56.27	55.40	2,447	22.48	22.38	25,065	189.21	187.85	64,095	710.28	703.92	31,066	191.14	190.21
30	Wanaparthy	3,351	22.18	21.47	942	9.11	8.81	16,450	149.82	144.87	44,478	572.14	550.69	17,631	122.35	119.29
31	Warangal (rural)	9,694	61.20	59.43	4,203	42.43	41.93	36,623	228.05	226.06	1,59,394	1,640.84	1,628.22	58,144	368.75	365.57
32	Warangal (urban)	19,664	163.66	157.37	7,998	152.41	150.42	74,845	648.49	630.44	2,58,219	3,079.13	2,983.89	1,28,512	910.58	883.71
33	Yadadri	7,925	54.12	52.42	4,137	21.14	20.38	41,728	315.93	302.09	90,016	944.02	917.14	32,762	197.27	191.86
34	Other #	6,843	248.34	248.26	1,341	49.44	49.44	8,075	161.01	160.94	4,17,757	11,452.35	11,428.72	1,31,764	1,443.66	1,437.46
	Total	**9,68,50**	**5,326.74**	**5,231.40**	**4,58,277**	**3,381.23**	**3,338.89**	**24,01,826**	**16,351.40**	**16,113.11**	**86,31,257**	**90,677.25**	**89,323.62**	**45,38,466**	**25,573.27**	**25,280.59**

District-wise data for some of the NBFCs and NBFC-MFIs is not available

Source: As per data uploaded by Member Lending Institutions on Mudra portal

STATEMENT -III

District-wise details of Loans extended under Stand Up India Scheme for the State of Telangana during last ten years (From 05.04.2016 to 31.03.2025)

(Amt. Rs. in crores)

S. No.	District	SC (Incl. Women)			ST (Incl. Women)			Women (General)			Total		
		No of A/Cs	Sanctioned Amt.	Disbursement Amt.*	No of A/Cs	Sanctioned Amt.	Disbursement Amt.*	No of A/Cs	Sanctioned Amt.	Disbursement Amt.*	No of A/Cs	Sanctioned Amt.	Disbursement Amt.*
1	Adilabad	38	7.56	4.69	60	17.42	7.3	76	17.99	10.26	174	42.96	22.26
2	Bhadradri Kothagudem	54	9.78	9.07	79	16.65	12.14	156	30.33	22.21	289	56.76	43.42
3	Hanumakonda	106	17.92	12.19	70	13.71	9.08	203	68.34	32.98	379	99.97	54.25
4	Hyderabad	994	256.7	192.73	554	137.71	96.89	3351	856.94	530.28	4,899	1,251.35	819.9
5	Jagitial	28	5.55	5.34	4	1.16	1.16	77	15.23	9.58	109	21.94	16.08
6	Jangoan	28	5.78	5.37	22	4.37	4.27	53	11.94	8.49	103	22.09	18.13
7	Jayashankar Bhupalapally	21	4.72	4.07	15	2.68	2.15	28	3.93	3.2	64	11.33	9.42
8	Jogulamba Gadwal	12	2.58	2.31	5	0.6	0.5	39	6.9	4.53	56	10.07	7.34
9	Kamareddy	29	5.67	4.3	14	2.12	1.84	62	11.42	8.03	105	19.21	14.17
10	Karimnagar	97	20.26	14.64	19	4.68	3.6	266	58.69	39.47	382	83.63	57.71
11	Khammam	127	25.53	20.94	88	18.25	13.96	302	72.37	59.22	517	116.16	94.12
12	Komaram Bheem Asifabad	13	1.89	1.4	6	0.92	0.92	16	3.05	1.22	35	5.86	3.54
13	Mahabubabad	16	2.66	2.11	34	5.98	4.35	58	9.35	7.27	108	17.99	13.74
14	Mahabubnagar	99	25.58	16.4	122	30.12	22.05	248	56.88	34.11	469	112.59	72.56
15	Mancherial	47	9.83	7.5	14	3.05	2.3	63	17.22	9.59	124	30.1	19.39

16	Medak	32	5.11	3.78	23	4.03	3.58	90	16.58	9.73	145	25.72	17.09
17	Medchal Malkajgiri	243	67.92	49.56	100	28.7	19.02	1341	321.38	183.28	1684	418.01	251.85
18	Mulugu	3	1.48	1.09	8	1.3	1.3	7	1.46	1.08	18	4.23	3.47
19	Nagarkurnool	24	5.79	5.11	18	3.29	2.99	76	12.47	8.61	118	21.54	16.7
20	Nalgonda	165	30.54	23.31	113	21.65	14.96	300	56.99	39.64	578	109.18	77.92
21	Narayanpet	8	2.66	1.88	12	1.74	1.45	37	5.39	3.58	57	9.79	6.91
22	Nirmal	31	4.41	1.52	11	3.54	2.13	75	17.11	8.21	117	25.06	11.86
23	Nizamabad	91	18.28	12.51	59	15.47	6.33	283	64.26	42	433	98	60.84
24	Peddapalli	36	6.6	5.1	7	1.67	1.67	88	16.32	9.11	131	24.59	15.87
25	Rajanna Sircilla	18	2.86	2.85	10	2.35	1.99	40	7.94	6.26	68	13.15	11.1
26	Ranga Reddy	265	57.87	41.7	218	38	27.61	585	124.33	81.01	1068	220.21	150.31
27	Sangareddy	201	49.38	35.97	63	12.55	10.67	391	79.93	62.22	655	141.86	108.86
28	Siddipet	59	10.77	7.1	14	2.43	1.7	138	23.7	17.48	211	36.9	26.28
29	Suryapet	71	15.3	12.11	95	18.11	14.4	161	31.32	23.77	327	64.73	50.28
30	Vikarabad	34	5.86	5.43	36	5.95	4.66	39	7.57	5.72	109	19.38	15.82
31	Wanaparthy	17	3.12	2.94	15	2.42	2.23	49	8.47	5.77	81	14.01	10.95
32	Warangal	15	2	1.72	36	8.36	5.94	90	17.44	13.22	141	27.79	20.89
33	Warangal Rural	2	0.26	0.1	2	0.22	0.11	3	0.59	0.1	7	1.06	0.31
34	Warangal Urban	91	23.8	17.06	47	9.36	8.11	248	101.85	75.14	386	135.02	100.31
35	Yadadri Bhuvanagiri	67	10.64	8.62	33	6.48	4.98	140	23.63	18.89	240	40.75	32.49
	Total	**3,182**	**726.65**	**542.53**	**2,026**	**447.04**	**318.33**	**9179**	**2,179.3**	**1,395.26**	**14387**	**3,352.99**	**2,256.12**

SOURCE: SIDBI

* Disbursement figures as on 30.06.2026

STATEMENT- IV

District –wise/ Sector-wise details of Loans extended under Stand Up India Scheme for the State of Telangana during last ten years (From 05.04.2016 to 31.03.2025)

(Amt. Rs. in crore)

		SC (Incl. Women)			ST (Incl. Women)			Women (General)			Total		
District	Industry/ Sector	No of A/Cs	Sanctioned Amt.	Disbursement Amt.	No of A/Cs	Sanctioned Amt.	Disbursement Amt.	No of A/Cs	Sanctioned Amt.	Disbursement Amt.	No of A/Cs	Sanctioned Amt.	Disbursement Amt.
ADILABAD	* Agriculture Allied	1	0.13	0	8	3.22	1.44	10	2.21	2.57	19.3	6.26	3.31
ADILABAD	Manufacturing	5	0.80	0.38	6	1.87	0.36	23	6.45	2.31	34	9.12	3.05
ADILABAD	Services	27	5.51	3.42	35	9.56	5.13	25	5.88	3.62	87	20.95	12.18
ADILABAD	Trading	5	1.11	0.89	11	2.77	0.37	17	3.45	2.47	33	7.33	3.73
BHADRADRI KOTHAGUDEM	* Agriculture Allied	8	0.92	0.67	1	0.1	0.05	9	1.5	0.81	18	2.52	1.53
BHADRADRI KOTHAGUDEM	Manufacturing	16	3.32	2.88	25	4.73	3.88	35	9.53	7.05	76	17.58	13.81
BHADRADRI KOTHAGUDEM	Services	28	5.22	5.2	43	9.8	6.57	63	11.72	9.21	134	26.74	20.98
BHADRADRI KOTHAGUDEM	Trading	2	0.32	0.32	10	2.02	1.64	49	7.57	5.15	61	9.91	7.11
HANUMAKONDA	* Agriculture Allied	19	2.61	1.24	9	2.21	2.13	7	0.94	0.71	35	5.76	4.09

HANUMAKONDA	Manufacturing	12	3.70	1.85	10	3.09	1.03	66	40.05	13.57	88	46.84	16.45
HANUMAKONDA	Services	60	9.05	7.68	40	6.69	4.68	86	19.26	12.69	186	35.01	25.05
HANUMAKONDA	Trading	15	2.55	1.41	11	1.72	1.22	44	8.08	6.02	70	12.36	8.66
HYDERABAD	* Agriculture Allied	24	4.42	3.59	6	1.37	0.93	44	10.78	9.55	74	16.56	14.08
HYDERABAD	Manufacturing	209	68.68	45.6	117	31.07	18.04	881	261.25	137.34	1207	361	200.98
HYDERABAD	Services	661	163.36	128.55	367	89.24	66.68	1560	381.98	256.61	2588	634.58	451.85
HYDERABAD	Trading	100	20.25	14.98	64	16.02	11.23	866	202.94	126.77	1030	239.21	152.99
Jagitial	* Agriculture Allied	3	0.31	0.31	1	0.24	0.24	9	1.04	1.04	13	1.58	1.58
Jagitial	Manufacturing	4	0.46	0.32	0	0	0	21	3.97	1.88	25	4.43	2.2
Jagitial	Services	15	3.98	3.98	3	0.92	0.92	31	7.1	4.55	49	12	9.45
Jagitial	Trading	6	0.81	0.74	0	0	0	16	3.13	2.11	22	3.93	2.85
JANGOAN	* Agriculture Allied	1	0.12	0.12	2	0.35	0.3	3	0.41	0.23	6	0.88	0.65
JANGOAN	Manufacturing	2	0.34	0.34	2	0.45	0.41	15	3.47	3.12	19	4.26	3.88
JANGOAN	Services	19	3.25	2.84	14	2.94	2.94	23	6.35	3.93	56	12.54	9.72
JANGOAN	Trading	6	2.07	2.07	4	0.63	0.61	12	1.71	1.21	22	4.41	3.88
JAYASHANKAR BHUPALAPALLY	* Agriculture Allied	0	0.00	0	1	0.1	0.06	1	0.1	0.1	2	0.2	0.16
JAYASHANKAR BHUPALAPALLY	Manufacturing	12	2.56	2.06	7	1.08	0.76	9	1.24	0.79	28	4.89	3.61
JAYASHANKAR BHUPALAPALLY	Services	8	1.61	1.46	6	1.22	1.06	12	1.91	1.7	26	4.74	4.22
JAYASHANKAR BHUPALAPALLY	Trading	1	0.55	0.55	1	0.28	0.28	6	0.68	0.6	8	1.51	1.43

JOGULAMBA GADWAL	* Agriculture Allied	1	0.75	0.75	1	0.11	0.11	0	0	0	2	0.86	0.86
JOGULAMBA GADWAL	Manufacturing	4	0.68	0.56	0	0	0	7	1.16	1.13	11	1.83	1.68
JOGULAMBA GADWAL	Services	3	0.42	0.42	2	0.25	0.25	22	4.39	2.8	27	5.06	3.47
JOGULAMBA GADWAL	Trading	4	0.73	0.59	2	0.24	0.14	10	1.35	0.6	16	2.32	1.33
KAMAREDDY	* Agriculture Allied	2	0.27	0.14	3	0.48	0.31	6	0.75	0.75	11	1.5	1.2
KAMAREDDY	Manufacturing	3	0.45	0.34	5	0.79	0.69	13	2.24	1.85	21	3.48	2.88
KAMAREDDY	Services	20	4.49	3.59	4	0.61	0.61	19	2.79	1.99	43	7.89	6.19
KAMAREDDY	Trading	4	0.47	0.23	2	0.23	0.23	24	5.65	3.45	30	6.34	3.9
KARIMNAGAR	* Agriculture Allied	2	0.33	0.23	0	0	0	12	1.56	1.41	14	1.89	1.64
KARIMNAGAR	Manufacturing	23	4.41	2.77	0	0	0	69	18.22	11.34	92	22.63	14.1
KARIMNAGAR	Services	61	12.43	9.36	12	2.96	2.33	101	19.27	12.52	174	34.66	24.21
KARIMNAGAR	Trading	11	3.10	2.28	7	1.73	1.27	84	19.64	14.21	102	24.47	17.76
KHAMMAM	* Agriculture Allied	9	1.87	1.75	7	1.06	0.94	10	2.99	2.99	26	5.91	5.67
KHAMMAM	Manufacturing	29	6.96	5.77	16	4.9	2.97	95	21.05	18.03	140	32.91	26.77
KHAMMAM	Services	57	10.73	8.72	40	6.96	6.54	113	26.05	22.89	210	43.74	38.16
KHAMMAM	Trading	32	5.97	4.7	25	5.33	3.51	84	22.29	15.31	141	33.59	23.52
Komaram Bheem Asifabad	* Agriculture Allied	3	0.75	0.75	3	0.36	0.36	0	0	0	6	1.11	1.11
Komaram Bheem Asifabad	Manufacturing	3	0.30	0.09	1	0.16	0.16	10	2.38	1.01	14	2.85	1.26
Komaram Bheem Asifabad	Services	4	0.43	0.16	2	0.4	0.4	3	0.35	0	9	1.18	0.56
Komaram Bheem Asifabad	Trading	3	0.41	0.41	0	0	0	3	0.32	0.2	6	0.72	0.61
MAHABUBABAD	* Agriculture	0	0.00	0	2	0.27	0.22	6	1.57	0.65	8	1.84	0.87

	Allied												
MAHABUBABAD	Manufacturing	3	0.31	0.26	7	1.01	0.96	10	1.86	1.67	20	3.18	2.89
MAHABUBABAD	Services	11	1.98	1.65	13	3.04	1.74	19	2.61	2.03	43	7.63	5.41
MAHABUBABAD	Trading	2	0.37	0.2	12	1.66	1.44	23	3.3	2.93	37	5.33	4.56
MAHABUBNAGAR	* Agriculture Allied	2	0.35	0.23	5	0.91	0.85	5	1.84	1.61	12	3.1	2.69
MAHABUBNAGAR	Manufacturing	18	3.99	2.56	20	4.88	2.64	68	16.38	7.45	106	25.25	12.65
MAHABUBNAGAR	Services	63	18.20	12.43	71	20.27	16.23	96	25.9	17.5	230	64.36	46.16
MAHABUBNAGAR	Trading	16	3.05	1.18	26	4.06	2.33	79	12.77	7.56	121	19.88	11.06
MANCHERIAL	* Agriculture Allied	1	0.13	0.13	1	0.1	0.1	0	0	0	2	0.23	0.23
MANCHERIAL	Manufacturing	11	3.00	1.35	2	0.6	0.1	18	6.42	2.24	31	10.02	3.69
MANCHERIAL	Services	32	6.17	5.65	9	2.13	1.98	33	7.62	4.76	74	15.92	12.39
MANCHERIAL	Trading	3	0.52	0.37	2	0.21	0.11	12	3.19	2.59	17	3.92	3.08
MEDAK	* Agriculture Allied	3	0.35	0.24	5	0.72	0.6	4	0.45	0.33	12	1.52	1.17
MEDAK	Manufacturing	7	1.09	0.37	3	0.58	0.58	26	4.15	1.43	36	5.82	2.38
MEDAK	Services	15	2.14	1.93	9	1.99	1.89	22	5.18	3.4	46	9.3	7.23
MEDAK	Trading	7	1.54	1.23	6	0.73	0.51	38	6.82	4.58	51	9.09	6.32
MEDCHAL MALKAJGIRI	* Agriculture Allied	1	0.26	0.26	2	0.75	0.17	14	4.31	2.2	17	5.32	2.63
MEDCHAL MALKAJGIRI	Manufacturing	78	27.27	17.29	24	9.2	4.26	363	101.52	53.29	465	138	74.84
MEDCHAL MALKAJGIRI	Services	130	32.83	25.75	62	16.81	13.1	640	143.01	87.64	832	192.65	126.49
MEDCHAL MALKAJGIRI	Trading	34	7.56	6.26	12	1.94	1.49	324	72.54	40.14	370	82.04	47.89
Mulugu	Manufacturing	2	1.38	0.99	0	0	0	1	0.29	0.29	3	1.67	1.28
Mulugu	Services	0	0.00	0	3	0.3	0.3	3	0.7	0.53	6	1	0.83

Mulugu	Trading	1	0.10	0.1	5	1	1	3	0.47	0.27	9	1.57	1.36
NAGARKURNOOL	* Agriculture Allied	4	2.05	2.05	1	0.5	0.5	2	0.52	0.52	7	3.07	3.07
NAGARKURNOOL	Manufacturing	3	0.40	0.37	3	0.4	0.31	13	2.61	1.94	19	3.41	2.61
NAGARKURNOOL	Services	9	2.29	1.96	7	1.09	1.09	30	5.83	4.14	46	9.21	7.19
NAGARKURNOOL	Trading	8	1.04	0.73	7	1.3	1.09	31	3.51	2	46	5.85	3.83
NALGONDA	* Agriculture Allied	11	1.53	1.28	5	0.85	0.46	15	3.61	3.42	31	5.98	5.15
NALGONDA	Manufacturing	35	6.49	5.43	26	5.04	2.59	81	15.07	9.58	142	26.6	17.59
NALGONDA	Services	91	17.51	14.22	57	12.02	9.51	122	24.67	18.76	270	54.21	42.48
NALGONDA	Trading	28	5.01	2.39	25	3.73	2.4	82	13.65	7.89	135	22.39	12.69
Narayanpet	* Agriculture Allied	1	0.85	0.85	1	0.35	0.27	1	0.1	0.05	3	1.3	1.17
Narayanpet	Manufacturing	1	0.15	0.06	1	0.1	0.1	11	1.81	1.17	13	2.06	1.33
Narayanpet	Services	6	1.66	0.97	6	0.89	0.83	6	1.44	1.14	18	3.99	2.95
Narayanpet	Trading	0	0.00	0	4	0.4	0.25	19	2.04	1.22	23	2.44	1.47
Nirmal	* Agriculture Allied	4	0.45	0.23	0	0	0	2	0.52	0.52	6	0.97	0.75
Nirmal	Manufacturing	6	0.76	0	2	1.11	0.41	13	4.7	1.87	21	6.58	2.29
Nirmal	Services	14	2.36	0.98	7	1.5	0.92	31	6.63	3.18	52	10.48	5.07
Nirmal	Trading	7	0.85	0.31	2	0.93	0.8	29	5.26	2.64	38	7.04	3.75
NIZAMABAD	* Agriculture Allied	9	1.02	0.89	2	0.29	0.25	14	2.13	1.76	25	3.45	2.9
NIZAMABAD	Manufacturing	14	2.58	1.97	6	2.19	1.1	74	16.55	8.07	94	21.33	11.14
NIZAMABAD	Services	53	12.15	8.24	38	10.72	3.13	92	27.74	18.99	183	50.61	30.36
NIZAMABAD	Trading	15	2.52	1.41	13	2.27	1.86	103	17.82	13.17	131	22.61	16.44

PEDDAPALLI	* Agriculture Allied	2	0.21	0.15	0	0	0	1	0.11	0.11	3	0.31	0.26
PEDDAPALLI	Manufacturing	8	2.27	1.71	0	0	0	23	4.98	2.96	31	7.25	4.67
PEDDAPALLI	Services	23	3.73	2.93	6	1.56	1.56	34	6.78	3.58	63	12.07	8.06
PEDDAPALLI	Trading	3	0.40	0.3	1	0.11	0.11	30	4.46	2.46	34	4.96	2.87
RAJANNA SIRCILLA	* Agriculture Allied	0	0.00	0	0	0	0	2	0.24	0.24	2	0.24	0.24
RAJANNA SIRCILLA	Manufacturing	6	1.02	1.02	1	0.65	0.65	11	1.74	0.86	18	3.4	2.53
RAJANNA SIRCILLA	Services	9	1.33	1.32	7	1.24	1.24	19	3.87	3.38	35	6.44	5.94
RAJANNA SIRCILLA	Trading	3	0.51	0.51	2	0.46	0.1	8	2.09	1.78	13	3.06	2.39
RANGA REDDY	* Agriculture Allied	10	2.99	2.05	6	0.67	0.56	13	1.98	1.46	29	5.64	4.07
RANGA REDDY	Manufacturing	48	14.29	8.67	50	9.37	5.79	160	42.43	21.98	258	66.09	36.44
RANGA REDDY	Services	165	34.99	27.57	115	22.26	17.67	239	47.8	36.09	519	105.05	81.33
RANGA REDDY	Trading	42	5.60	3.41	47	5.7	3.58	173	32.12	21.48	262	43.43	28.46
SANGAREDDY	* Agriculture Allied	22	3.52	2.36	14	2.26	2.17	48	8.39	6.86	84	14.17	11.39
SANGAREDDY	Manufacturing	54	12.98	8.4	13	3.23	2.18	68	15.86	11.47	135	32.07	22.04
SANGAREDDY	Services	105	28.53	21.62	26	5.43	4.82	150	35.34	28.14	281	69.29	54.58
SANGAREDDY	Trading	20	4.34	3.58	10	1.65	1.51	125	20.34	15.76	155	26.33	20.85
SIDDIPET	* Agriculture Allied	1	0.44	0	2	1.1	1.1	5	0.6	0.43	8	2.14	1.53
SIDDIPET	Manufacturing	12	1.86	1.39	3	0.38	0.11	55	8.98	5.18	70	11.22	6.67
SIDDIPET	Services	32	5.53	3.49	7	0.73	0.36	40	6.74	6.02	79	13.01	9.87
SIDDIPET	Trading	14	2.93	2.23	2	0.21	0.13	38	7.38	5.85	54	10.53	8.21
SURYAPET	* Agriculture	2	0.21	0.18	4	0.74	0.53	0	0	0	6	0.94	0.71

	Allied												
SURYAPET	Manufacturing	15	4.69	2.73	20	5.28	4.18	48	9.52	7.44	82	19.48	14.35
SURYAPET	Services	42	7.76	7.29	64	10.44	8.74	69	14.66	11.48	175	32.86	27.51
SURYAPET	Trading	12	2.65	1.91	7	1.66	0.95	45	7.14	4.85	64	11.44	7.72
VIKARABAD	* Agriculture Allied	0	0.00	0	5	0.69	0.69	5	0.83	0.83	10	1.51	1.51
VIKARABAD	Manufacturing	9	1.84	1.72	2	0.31	0.31	5	1.09	0.66	16	3.25	2.69
VIKARABAD	Services	17	3.01	2.88	13	3.15	2.75	18	3.5	2.34	48	9.65	7.97
VIKARABAD	Trading	8	1.00	0.83	16	1.81	0.92	11	2.15	1.9	35	4.96	3.65
WANAPARTHY	* Agriculture Allied	1	0.18	0.18	2	0.5	0.5	3	0.37	0.37	6	1.05	1.05
WANAPARTHY	Manufacturing	3	0.47	0.46	2	0.38	0.3	8	1.59	1.39	13	2.44	2.15
WANAPARTHY	Services	9	1.94	1.94	8	1	0.9	14	2.53	1.73	31	5.48	4.57
WANAPARTHY	Trading	4	0.53	0.36	3	0.53	0.53	24	3.98	2.28	31	5.05	3.18
WARANGAL	* Agriculture Allied	0	0.00	0	4	0.77	0.61	2	1.15	1.15	6	1.92	1.76
WARANGAL	Manufacturing	3	0.49	0.49	10	3.74	1.64	21	4.22	3.23	34	8.46	5.36
WARANGAL	Services	9	1.10	0.94	18	3.29	3.19	27	4.77	3.44	54	9.16	7.57
WARANGAL	Trading	3	0.41	0.29	4	0.56	0.51	40	7.3	5.4	48	8.26	6.2
Warangal Rural	* Agriculture Allied	0	0.00	0	0	0	0	1	0.1	0.1	1	0.1	0.1
Warangal Rural	Manufacturing	0	0.00	0	0	0	0	1	0.29	0	1	0.29	0
Warangal Rural	Services	0	0.00	0	1	0.11	0.11	1	0.2	0	2	0.31	0.11
Warangal Rural	Trading	2	0.26	0.1	1	0.11	0	0	0	0	3	0.36	0.1
WARANGAL URBAN	* Agriculture Allied	1	0.00	0	3	0.2	0.2	8	2.83	2.83	12	3.03	3.02

WARANGAL URBAN	Manufacturing	9	3.35	1.77	6	0.95	0.37	100	64.81	46.7	115	69.11	48.6
WARANGAL URBAN	Services	64	16.88	12.28	34	7.5	7.07	80	18.75	14.66	178	43.13	34.01
WARANGAL URBAN	Trading	17	3.57	3.01	4	0.72	0.47	60	15.71	11.2	81	19.99	14.68
YADADRI BHUVANAGIRI	* Agriculture Allied	6	0.63	0.11	4	0.51	0.28	22	3.57	2.5	32	4.71	2.89
YADADRI BHUVANAGIRI	Manufacturing	11	2.60	2.5	3	0.64	0.4	34	6.64	5.14	48	9.87	8.04
YADADRI BHUVANAGIRI	Services	29	4.19	3.4	20	4.68	3.67	42	7.37	6.09	91	16.24	13.17
YADADRI BHUVANAGIRI	Trading	21	3.23	2.61	6	0.66	0.64	42	6.04	5.15	69	9.92	8.4
	Total	**3,182**	**726.65**	**542.52**	**2026**	**447.04**	**318.33**	**9,179**	**2,179.3**	**1,396.26**	**14,387**	**3,352.99**	**2,256.12**

SOURCE:SIDBI

* Agriculture Allied also includes the Sectors not specified

FINANCIAL AND ACADEMIC ASSISTANCE PROVIDED TO KAKATIYA UNIVERSITY

40. DR. KADIYAM KAVYA:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of financial, academic and research assistance provided by the Union Government through the University Grants Commission (UGC) to Kakatiya University and its affiliated institutions during each of the last three years; and

(b) the details of grants sanctioned, funds released and funds utilized for research, infrastructure development, faculty development and higher education facilities during the last three years, scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) and (b): The Department of Higher Education is implementing the Rashtriya Uchchatar Shiksha Abhiyan (RUSA), a Centrally Sponsored Scheme, aimed at funding specific State government universities and colleges, so as to improve their quality.

The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) for the period 2023-24 to 2025-26. Under the

Scheme, support is provided to States/UTs for strengthening infrastructure, including construction of hostels, academic and administrative buildings, laboratories and other facilities required for improving access and quality in higher education.

Kakatiya University, Warangal, Telangana has been approved support of Rs. 50 crore under 'Research Innovation & Quality Improvement' component of RUSA 2.0 for construction of Research Centres, Entrepreneurship, Employability and Innovation hubs and conducting various research projects. As per the MPR submitted by the State of Telangana for the month of June 2026, out of the total approved amount of Rs. 50 crore, Rs. 28.56 crore has been released to the University.

पारंपरिक स्वदेशी खेलों को बढ़ावा

41. श्री अनूप प्रधान वाल्मीकि :

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कुछ प्रमुख खेलों को अधिक ध्यान एवं संसाधन प्राप्त होते हैं, जबकि कई गैर-मुख्यधारा तथा पारंपरिक स्वदेशी खेलों में युवाओं की भागीदारी सीमित है;

(ख) यदि हां, तो सरकार द्वारा विद्यालय, महाविद्यालय तथा सामुदायिक स्तर पर अवसंरचना, वित्तीय सहायता एवं प्रतिभा चिह्नित करने के माध्यम से ऐसे खेलों को बढ़ावा देने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं;

(ग) क्या सरकार का खेलों में युवाओं की भागीदारी बढ़ाने के लिए कोई विशेष योजनाएं अथवा प्रोत्साहन आरंभ करने का विचार है;

(घ) ऐसे पारंपरिक खेलों से जुड़े खिलाड़ियों को अंतरराष्ट्रीय प्रशिक्षण, वैज्ञानिक सहायता तथा वैश्विक खेल प्रतियोगिताओं के लिए उपयुक्त मार्गदर्शन प्रदान करने हेतु सरकार द्वारा क्या उपाय किए जा रहे हैं; और

(ङ) क्या इन खेलों में भारत की वैश्विक प्रतिस्पर्धात्मकता एवं प्रदर्शन को बेहतर करने के लिए कोई दीर्घकालिक रणनीति तैयार की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग): 'खेल' राज्य का विषय होने के कारण, विद्यालय, महाविद्यालय तथा सामुदायिक स्तर पर अवसंरचना विकास, वित्तीय सहायता उपलब्ध कराने तथा प्रतिभा की पहचान के माध्यम से पारंपरिक और देशज खेलों के संवर्धन सहित खेलों के विकास का मुख्य उत्तरदायित्व संबंधित राज्य/संघ राज्य क्षेत्र सरकारों का होता है। केंद्र सरकार महत्वपूर्ण कमियों को दूर करके इन प्रयासों में पूरक की भूमिका निभाती है। युवक कार्यक्रम और खेल मंत्रालय पारंपरिक और देशज खेलों सहित देश में खेलों के संवर्धन हेतु तथा युवाओं की खेलों में अधिकाधिक भागीदारी को प्रोत्साहित करने के लिए निम्नलिखित स्कीमें कार्यान्वित कर रहा है:

(i) खेलो इंडिया – राष्ट्रीय खेल विकास कार्यक्रम;

(ii) राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;

(iii) अंतरराष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं तथा उनके कोचों को नकद प्रोत्साहन;

(iv) राष्ट्रीय खेल पुरस्कार;

(v) मेधावी खिलाड़ियों को पेंशन;

(vi) खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण कार्यक्रम;

(vii) राष्ट्रीय खेल विकास निधि;

(viii) भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केन्द्रों का संचालन; तथा

(ix) राष्ट्रीय खेल विज्ञान और अनुसंधान केन्द्र (एनसीएसएसआर)।

उपरोक्त स्कीमों का विवरण इस मंत्रालय तथा भारतीय खेल प्राधिकरण की वेबसाइटों पर पब्लिक डोमेन में उपलब्ध है।

(घ): खेलो इंडिया स्कीम का 'ग्रामीण और देशज/जनजातीय खेलों का संवर्धन' उप-घटक विशेष रूप से देश में ग्रामीण और देशज खेलों के विकास तथा संवर्धन के लिए समर्पित है। विद्यालय, महाविद्यालय तथा सामुदायिक स्तर पर व्यापक भागीदारी को प्रोत्साहित करने के उद्देश्य से प्रतियोगिताओं, प्रशिक्षण कार्यक्रमों, जागरूकता गतिविधियों के आयोजन तथा अन्य प्रचार-प्रसार संबंधी पहलों के लिए वित्तीय सहायता प्रदान की जाती है।

(ङ): सरकार का दीर्घकालिक दृष्टिकोण खेलो इंडिया स्कीम, राष्ट्रीय खेल परिसंघों को सहायता, खेल अवसंरचना के विकास, प्रतिभा की पहचान, वैज्ञानिक प्रशिक्षण तथा प्रतियोगिता एक्सपोजर उपलब्ध कराने के माध्यम से जमीनी स्तर से लेकर उत्कृष्ट स्तर तक खेल पारिस्थितिकी तंत्र को सुदृढ़ करना है। इसका उद्देश्य खेल संस्कृति को व्यापक बनाना, देशज खेलों का संरक्षण करना एवं लोकप्रिय करना, पहचानी गई खेल विधाओं में एथलीटों का विकास करना तथा राष्ट्रीय और अंतरराष्ट्रीय स्तर पर भारत के प्रदर्शन में सुधार करना है।

IMPACT ON EQUITY, COACHING DEPENDENCE AND EWS/RURAL STUDENTS

42. ADV. CHANDRA SHEKHAR:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government maintain disaggregated data for NEET-UG 2024 showing the share of toppers and candidates scoring 600+ by schooling

background (government school, private school, coached candidates) and include, where recorded, average coaching fees and the top coaching chains attended;

(b) whether the Government has commissioned any studies, internal analyses or surveys confirming whether the national single-window NEET system has increased dependence on paid coaching and disproportionately disadvantaged EWS and rural students along with the full reports and policy responses; and

(c) the details of the concrete measures, deadlines and responsible Ministries to improve access for EWS/rural students, including mandatory regional-language audits of papers (with pilot timeline), targets and timelines to increase MBBS seats in Government colleges (percentage and absolute numbers) and proposals to reduce or waive off exam fees for disadvantaged categories?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c): NEET applicants furnish individual details as part of the application process based on documentary evidence and self-disclosure depending on type of information field. Data related to coaching chain or coaching fee paid by the candidate is not collected as part of this process. On the basis of the candidate's domicile State/UT or the state from which candidate has passed his/her class XII,

it emanates that the rural participation has improved consistently from 2022 to 2025, with number of registrations from rural areas surpassing the registrations from urban areas from 2023 onwards.

Department of Higher Education, Ministry of Education (MoE) has circulated Guidelines for Regulation of Coaching Center to States/UTs on 16.01.2024. Education being in the concurrent list, the role of States and UT Governments by way of enacting apt legal framework is of crucial importance. The guidelines for regulation of coaching centres are accessible at https://www.aicte.gov.in/sites/default/files/Guideliens_Coaching_Centres_Ministry%20of%20Education.pdf. Recently, a National Consultation with Additional Chief Secretaries / Principal Secretaries / Secretaries of School Education, Higher Education, Technical Education and Medical Education Departments of States/UTs was held on 04.07.2026 to discuss "Measures to Reduce Students' Dependence on Coaching Centres". Additionally, the Department of Higher Education, Ministry of Education in collaboration with IIT Kanpur has started SATHEE (Self-Assessment, Test and Help for Entrance Examination) portal to provide quality education to every student who intend to participate in competitive Education such as JEE, NEET and various State level Engineering and other Examinations.

National Testing Agency is presently conducting NEET (UG) in 13 languages, namely, English, Hindi, Assamese, Bengali, Gujarati, Kannada,

Malayalam, Marathi, Odia, Punjabi, Tamil, Telugu and Urdu to facilitate candidates across the country. Concessional examination fees are provided for candidates belonging to General-EWS/ Other Backward Classes-Non-Creamy Layer / Scheduled Castes / Scheduled Tribes / Persons with Benchmark Disabilities / Persons with Disabilities / Third Gender, as per the prevailing fee structure notified by the National Testing Agency. Further, NEET (UG) re-exam was conducted at 5,454 centres, in order to make it more accessible for rural students.

Ministry of Health and Family Welfare (MoH&FW) is governing the admission to undergraduate medical courses, (including the number of MBBS seats in Government medical colleges) as per the National Medical Commission Act, 2019. On 24.09.2025, the Union Cabinet has approved the extension of the Centrally Sponsored Scheme (CSS) for Upgradation of existing Government Medical Colleges for increasing 5,023 MBBS seats.

UNDERSTANDING OF LIFELONG LEARNING FOR ALL IN SOCIETY

43. SHRI ANURAG SHARMA:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has launched the Understanding Lifelong Learning for All in Society (ULLAS) - Nav Bharat Saaksharta Karyakram to promote

adult literacy, digital literacy, financial literacy and lifelong learning among persons aged 15 years and above and if so, the details thereof;

(b) the details of funds allocated, released and utilised under the scheme since its inception, State/UT-wise and district-wise for Uttar Pradesh;

(c) the number of learners enrolled, assessed and certified under the programme in UP particularly in Jhansi district, year-wise;

(d) the details of measures taken to enhance participation of volunteers, educational institutions and local bodies and to promote the use of technology for effective implementation of the scheme in rural and urban areas; and

(e) whether the Government has undertaken any assessment of the impact of the scheme on improving adult literacy and learning outcomes in Uttar Pradesh and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) : The Government of India is implementing, a Centrally Sponsored Scheme, New India Literacy Programme (NILP) since 2022-23, popularly known as ULLAS (Understanding of Lifelong Learning for All in Society) - Nav Bharat Saaksharta Karyakram. In pursuance to the National Education Policy (NEP) 2020, the scheme targets non-literates aged 15 and above based on the vision of making

Bharat **'Jan Jan Saakshar'**. The scheme is being implemented through community engagement and volunteerism. It has five components, (i) Foundational Literacy and Numeracy, (ii) Critical Life Skills, (iii) Basic Education, (iv) Vocational Skills, and (v) Continuing Education. The scheme provides Foundational Literacy and Numeracy (FLN) to non-literate learners, enabling them to become literate.

(b): Under the ULLAS scheme, details of total Centre share allocated, funds released and utilized for the scheme State/UT wise are given in the enclosed **Statement-I.** The details of funds allocated, released and utilized for the scheme district-wise for Uttar Pradesh are given in the enclosed **Statement-II.**

(c): The number of learners registered, assessed and certified under the programme in Uttar Pradesh particularly in Jhansi district, year-wise is as follows:

State of Uttar Pradesh:

S.No	Year	Number of learners registered for assessment under FLNAT*	Number of learners certified
1	2022-23	1,13,716	81,784
2	2023-24	3,48,298	2,99,680
3	2024-25	2,76,642	2,67,160
4	2025-26	5,30,213	5,19,653

*Foundational Literacy and Numeracy Assessment Test

Jhansi district of Uttar Pradesh:

S.No	Year	Number of learners registered for assessment under FLNAT	Number of Learners Certified
1	2022-23	1043	742
2	2023-24	8461	7312
3	2024-25	2320	2224
4	2025-26	5383	5283

(d): Under ULLAS - Nav Bharat Saaksharta Karyakram, wide-ranging measures have been undertaken to strengthen participation of volunteers, educational institutions and local bodies. Students, teachers, retired personnel, SHGs and community members are encouraged to register as volunteer teachers through the ULLAS Mobile App. Schools, Teacher Education Institutions, Higher Education Institutions, School Management Committees, Panchayati Raj Institutions and Urban Local Bodies actively support the scheme for identification and registration of learners, awareness generation and teaching learning activities. Technology-enabled implementation through the ULLAS Mobile App and Portal facilitates learner and volunteer registration, digital learning, assessments, certification, real-time monitoring and data-driven decision-making, ensuring effective outreach in both rural and urban areas. The States/UTs employ

various best practices to enhance outreach including awareness drives and camps, convergence with line departments, CSR participation, etc.

(e): An evaluation study has been conducted in 2025 by the DMEO, NITI Aayog on Centrally Sponsored Schemes in Education Sector including ULLAS- Nav Bharat Saaksharta Karyakram. NIEPA (National Institute of Educational Planning and Administration) has also conducted a mid-term evaluation of ULLAS in 2025 for the country.

STATEMENT- I

Details of Total Funds allocated, released and Utilised under the scheme since its inception State/UT wise

(Amount in Rs.)

S.No.	States/UTs	Funds Allocated (Central Share) (2022-23 to 2025-26)	Funds Released (Central Share) (2022-23 to 2025-26)	Total Expenditure (Central Share) (2022-23 to 2025-26)
1	A&N Islands	1,61,46,869	39,54,000	7,63,608
2	Andhra Pradesh	33,59,56,920	18,52,76,000	8,89,12,732
3	Arunachal Pradesh	4,34,33,423	1,55,79,000	1,40,60,479
4	Assam	66,30,31,512	34,37,93,000	23,05,22,016
5	Bihar	32,42,99,040	15,79,06,000	0
6	Chandigarh	3,42,98,732	61,63,000	37,48,803

7	Chhattisgarh	26,25,14,665	13,52,07,152	8,75,21,573
8	D&D and D&NH	2,66,17,572	51,81,000	49,21,656
9	Delhi	7,58,19,744	2,49,62,000	63,45,932
10	Goa	61,31,567	25,35,838	21,32,938
11	Gujarat	22,06,86,960	6,49,30,000	62,90,882
12	Haryana	24,46,93,800	6,35,14,000	95,29,196
13	Himachal Pradesh	6,25,73,378	1,72,62,451	1,45,35,827
14	Jammu & Kashmir	20,49,11,413	8,00,73,000	4,40,08,065
15	Jharkhand	67,34,25,848	13,85,28,000	2,49,31,229
16	Karnataka	52,53,67,035	18,20,40,000	6,06,99,587
17	Kerala	4,26,28,560	1,74,40,000	95,10,117
18	Ladakh	3,55,61,240	1,12,67,000	18,65,144
19	Lakshadweep	72,76,880	24,89,000	0
20	Madhya Pradesh	77,03,91,960	32,27,95,000	11,78,30,413
21	Maharashtra	41,94,49,680	14,50,81,000	8,08,51,587
22	Manipur	6,72,65,369	2,96,87,000	1,85,94,587
23	Meghalaya	16,47,64,272	7,89,01,000	5,24,00,192
24	Mizoram	2,05,28,460	79,17,000	79,13,742

25	Nagaland	7,77,05,260	5,51,27,000	4,46,78,754
26	Odisha	46,44,71,851	18,65,89,484	15,63,32,594
27	Puducherry	69,26,400	34,31,000	15,71,813
28	Punjab	12,17,89,200	4,40,23,000	2,69,81,636
29	Rajasthan	70,70,38,800	41,13,31,000	19,58,82,902
30	Sikkim	1,45,72,814	67,88,000	56,60,451
31	Tamil Nadu	37,77,27,471	30,62,86,080	29,14,68,705
32	Telangana	32,60,77,010	9,03,77,000	84,93,938
33	Tripura	5,40,47,733	2,55,24,000	1,65,27,942
34	Uttar Pradesh	88,25,70,000	22,71,05,600	5,12,65,054
35	Uttarakhand	10,57,80,285	4,58,82,000	2,72,54,280
36	West Bengal*	0	0	0
	Total	**838,64,81,723**	**344,49,45,605**	**171,40,08,375**

*West Bengal has not implemented the scheme till 2025-26.

STATEMENT - II

Details of Total Funds allocated, released and Utilised under the scheme since its inception district wise for Uttar Pradesh

(Amount in Rs.)

Sl.No.	Districts	Funds Allocated/Released (2022-23 to 2025-26)	Total Expenditure (2022-23 to 2025-26)
1	AGRA	2,277,745.00	1,646,468.00

Details of Total Funds allocated, released and Utilised under the scheme since its inception district wise for Uttar Pradesh (Amount in Rs.)			
Sl.No.	**Districts**	**Funds Allocated/Released (2022-23 to 2025-26)**	**Total Expenditure (2022-23 to 2025-26)**
2	ALIGARH	4,044,747.00	1,622,632.00
3	AMBEDARNAGAR	2,006,004.00	1,355,756.00
4	AMETHI	1,564,237.00	296,376.00
5	AMROHA	1,016,004.00	450,436.00
6	AURAIYA	908,680.00	513,730.00
7	AYODHYA	2,832,290.00	1,107,999.00
8	AZAMGARH	2,487,183.00	1,780,368.00
9	BAGPAT	1,113,499.00	862,275.00
10	BAHRAICH	4,059,891.00	286,988.00
11	BALLIA	3,969,465.00	1,240,504.00
12	BALRAMPUR	2,641,513.00	1,069,330.00
13	BANDA	1,990,301.00	688,503.00
14	BARABANKI	4,153,085.00	588,102.00
15	BAREILLY	2,084,082.00	344,955.00
16	BASTI	3,248,268.00	2,525,833.00
17	BHADOHI	2,123,964.00	1,687,968.00
18	BIJNOR	2,386,546.00	1,627,890.00
19	BUDAUN	2,378,525.00	1,820,966.00
20	BULANDSHAHR	6,196,414.00	2,784,736.00
21	CHANDAULI	2,148,061.00	324,910.00
22	CHITRAKOOT	2,703,159.00	1,416,238.00
23	DEORIA	3,416,906.00	2,107,746.00
24	ETAH	4,381,760.00	1,774,084.00
25	ETAWAH	2,265,308.00	1,564,722.00

Details of Total Funds allocated, released and Utilised under the scheme since its inception district wise for Uttar Pradesh (Amount in Rs.)			
Sl.No.	**Districts**	**Funds Allocated/Released (2022-23 to 2025-26)**	**Total Expenditure (2022-23 to 2025-26)**
26	FARRUKHABAD	1,693,536.00	1,286,538.50
27	FATEHPUR	1,764,976.00	861,415.00
28	FIROZABAD	2,944,644.00	2,400,866.00
29	GAUTAMBUDH NAGAR	630,921.00	251,779.00
30	GHAZIABAD	931,529.00	274,853.00
31	GHAZIPUR	2,140,228.00	1,073,777.00
32	GONDA	5,197,793.00	1,793,870.00
33	GORAKHPUR	2,960,364.00	1,289,365.00
34	HAMIRPUR	1,285,984.00	684,024.00
35	HAPUR	1,919,088.00	1,077,735.00
36	HARDOI	13,473,046.00	3,868,961.00
37	HATHRAS	3,428,932.00	2,147,472.00
38	JALAUN	1,758,310.00	1,227,496.00
39	JAUNPUR	3,152,857.00	1,652,312.00
40	JHANSI	3,008,405.00	2,502,435.00
41	KANNAUJ	2,325,607.00	1,396,214.00
42	KANPUR DEHAT	1,748,271.00	1,173,744.00
43	KANPUR NAGAR	2,853,656.00	1,062,466.00
44	KASGANJ	4,420,043.00	2,715,780.00
45	KAUSHAMBHI	1,084,808.00	600,130.00
46	KHERI	2,786,167.00	1,839,196.00
47	KUSHINAGAR	5,691,118.00	5,082,488.00
48	LALITPUR	1,096,553.00	383,080.00
49	LUCKNOW	1,914,503.00	770,421.00

Details of Total Funds allocated, released and Utilised under the scheme since its inception district wise for Uttar Pradesh (Amount in Rs.)			
Sl.No.	**Districts**	**Funds Allocated/Released (2022-23 to 2025-26)**	**Total Expenditure (2022-23 to 2025-26)**
50	MAHARAJGANJ	1,469,846.00	1,049,894.00
51	MAHOBA	2,203,515.00	1,524,848.00
52	MAINPURI	2,891,054.00	1,958,975.00
53	MATHURA	3,981,728.00	1,140,725.00
54	MAU	1,488,703.00	471,539.00
55	MEERUT	4,499,742.00	1,838,388.00
56	MIRZAPUR	4,088,848.00	315,760.00
57	MORADABAD	1,172,859.00	319,237.00
58	MUJJAFAR NAGAR	1,465,427.00	399,386.00
59	PILIBHIT	1,139,154.00	969,807.00
60	PRATAPGARH	2,391,027.00	1,524,987.00
61	PRAYAGRAJ	3,332,496.00	2,634,097.00
62	RAEBAREILI	2,383,176.00	1,252,864.00
63	RAMPUR	980,355.00	576,935.00
64	SAHARANPUR	2,435,814.00	1,074,660.00
65	SAMBHAL	1,004,055.00	256,408.00
66	SANT KABIR NAGAR	1,975,848.00	1,438,526.00
67	SHAHJAHANPUR	3,071,560.00	1,794,691.00
68	SHAMLI	1,391,139.00	419,777.00
69	SHRAVASTI	1,806,423.00	790,882.00
70	SIDDHARTNAGAR	1,526,938.00	992,215.00
71	SITAPUR	4,905,771.00	2,922,112.00
72	SONBHADRA	1,363,845.00	352,437.00
73	SULTANPUR	2,632,623.00	2,027,646.00

Details of Total Funds allocated, released and Utilised under the scheme since its inception district wise for Uttar Pradesh (Amount in Rs.)			
Sl.No.	**Districts**	**Funds Allocated/Released (2022-23 to 2025-26)**	**Total Expenditure (2022-23 to 2025-26)**
74	UNNAO	3,613,929.00	480,078.00
75	VARANASI	3,649,744.00	1,772,281.00
	Total	201,474,595.00	99,205,087.50

वन आच्छादन बढ़ाने के लिए कदम

44. श्री अमरा राम:

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा देश में वन आच्छादन बढ़ाने तथा जलवायु परिवर्तन के प्रभावों को कम करने के लिए कोई राष्ट्रीय कार्य-योजना कार्यान्वित की जा रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) गत तीन वर्षों तथा चालू वर्ष के दौरान देश में कुल वन एवं वृक्ष आच्छादन में दर्ज की गई वृद्धि अथवा कमी का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ग) वनीकरण, जैव विविधता संरक्षण, वन्यजीव संरक्षण तथा कार्बन उत्सर्जन में कमी लाने के लिए सरकार द्वारा लागू किए जा रहे प्रमुख कार्यक्रमों का ब्यौरा क्या है; और

(घ) क्या सरकार स्थानीय समुदायों, वनवासियों तथा ग्राम पंचायतों की भागीदारी से वन संरक्षण तथा जलवायु परिवर्तन के प्रभावों को कम करने के लिए कोई विशेष योजनाएं लागू कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): सरकार राष्ट्रीय जलवायु परिवर्तन कार्य योजना (एनएपीसीसी) का कार्यान्वयन कर रही है, जिसमें विभिन्न क्षेत्रों में अनुकूलन एवं शमनकारी उपायों के माध्यम से जलवायु परिवर्तन से निपटने के उद्देश्य से आठ राष्ट्रीय मिशन शामिल हैं। इनमें से एक राष्ट्रीय हरित भारत मिशन (ग्रीन इंडिया मिशन) है, जिसका उद्देश्य वन एवं वृक्ष आवरण में वृद्धि करना, कार्बन पृथक्करण सहित पारिस्थितिकी तंत्र सेवाओं में सुधार करना तथा वनों पर निर्भर समुदायों की जलवायु सहनशीलता को बढ़ाना है। इसके अलावा, सरकार प्रतिपूरक वनीकरण निधि प्रबंधन एवं योजना प्राधिकरण (काम्पा), तटीय पर्यावास एवं मूर्त आजीविका हेतु मैंग्रोव पहल (मिष्टी), नगर वन योजना तथा राज्यों/संघ राज्य क्षेत्रों के माध्यम से वनीकरण एवं पारिस्थितिक पुनर्स्थापन से संबंधित कई कार्यक्रमों एवं योजनाओं का कार्यान्वयन कर रही है, ताकि उद्देश्य वन एवं वृक्ष आवरण का संरक्षण एवं संवर्धन तथा जलवायु परिवर्तन के प्रभावों का शमन किया जा सके।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के अधीन संगठन भारतीय वन सर्वेक्षण (एफएसआई), देहरादून, देश के वन एवं वृक्ष आवरण का द्विवार्षिक आकलन करता है तथा इसके निष्कर्ष भारत वन स्थिति रिपोर्ट (आईएसएफआर) में प्रकाशित किए जाते हैं। वन आवरण का आकलन रिमोट सेंसिंग पर समग्र मानचित्रण प्रक्रिया है, जो व्यापक जमीनी-सत्यापन तथा राष्ट्रीय वन सूची से प्राप्त क्षेत्रीय आँकड़ों द्वारा समर्थित है और इसे राष्ट्रीय तथा राज्य स्तर पर प्रकाशित किया जाता है।

भारत वन स्थिति रिपोर्ट (आईएसएफआर) 2023 के अनुसार, देश का कुल वन एवं वृक्ष आवरण 8,27,357.95 वर्ग किलोमीटर है, जो देश के भौगोलिक क्षेत्रफल का 25.17 प्रतिशत है।

भारत वन स्थिति रिपोर्ट (आईएसएफआर) 2021 की तुलना में कुल वन एवं वृक्ष आवरण में 1,445.81 वर्ग किलोमीटर की वृद्धि हुई है।

देश में विगत तीन वर्षों तथा वर्तमान वर्ष के दौरान राज्य/संघ राज्य क्षेत्र-वार वन एवं वृक्ष आवरण का ब्यौरा संलग्न **विवरण** में दिया गया है।

सरकार वनीकरण, जैव विविधता संरक्षण, वन्यजीव संरक्षण तथा जलवायु परिवर्तन के शमन हेतु विभिन्न कार्यक्रमों एवं योजनाओं का कार्यान्वयन कर रही है, जिनमें वन एवं वृक्ष आवरण तथा पारिस्थितिकी तंत्र सेवाओं में वृद्धि हेतु राष्ट्रीय हरित भारत मिशन (ग्रीन इंडिया मिशन); प्रतिपूरक वनीकरण, सहायता प्राप्त प्राकृतिक पुनर्जनन, वन एवं वन्यजीव पर्यावास में सुधार तथा वन संरक्षण हेतु प्रतिपूरक वनीकरण निधि (काम्पा); वनाग्नि की रोकथाम एवं नियंत्रण हेतु वनाग्नि रोकथाम एवं प्रबंधन (एफएफपीएम) योजना; वन्यजीवों एवं उनके पर्यवासों के संरक्षण हेतु संरक्षित क्षेत्रों, बाघ तथा हाथी परियोजना के लिए सहायता सहित एकीकृत वन्यजीव पर्यावास विकास (आईडीडब्लूएच) योजना; शहरी वनों एवं हरित क्षेत्रों के सृजन एवं विकास हेतु नगर वन योजना; क्षरित मैंग्रोव वनों के पुनर्स्थापन हेतु मिष्टी; तथा क्षरित वन भूमि पर पारिस्थितिक पुनर्स्थापन एवं वृक्षारोपण गतिविधियों संचालित करने हेतु ग्रीन क्रेडिट कार्यक्रम शामिल हैं। ये पहलें वन कार्बन सिंक में वृद्धि, जैव विविधता के संरक्षण, वन्यजीवों की सुरक्षा तथा जलवायु परिवर्तन के प्रभावों के शमन में योगदान करती हैं।

इसके अलावा, विश्व पर्यावरण दिवस 2024 के अवसर पर तथा वर्तमान वर्ष में भी पूरे देश में वृक्षारोपण गतिविधियाँ संचालित करने के लिए "एक पेड़ माँ के नाम #Plant4Mother" अभियान शुरू किया गया है। यह अभियान देश में हरित आवरण को बढ़ाने के लिए सभी हितधारकों की भागीदारी के साथ "सम्पूर्ण सरकार" तथा "सम्पूर्ण समाज" के दृष्टिकोण का अनुसरण करता है। इस अभियान ने बड़े पैमाने पर वृक्षारोपण में योगदान दिया है, जिससे देश में हरित आवरण बढ़ाने में सहायता मिली है।

सामुदायिक सहभागिता सरकार के विभिन्न कार्यक्रमों का एक अभिन्न अंग है। हरित भारत मिशन, काम्पा, राष्ट्रीय वनीकरण एवं पारिस्थितिकी विकास बोर्ड तथा एकीकृत वन्यजीव पर्यावास विकास जैसी योजनाओं के अंतर्गत वनीकरण, वन संरक्षण, जैव विविधता संरक्षण तथा पुनर्स्थापन संबंधी गतिविधियाँ, संबंधित योजना के दिशा-निर्देशों तथा संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा निर्धारित भूमिका के अनुसार, जहाँ उपयुक्त हो, स्थानीय समुदायों, संयुक्त वन प्रबंधन समितियों, पारिस्थितिकी विकास समितियों, वनवासियों तथा ग्राम पंचायतों की सहभागिता से कार्यान्वित की जाती हैं।

विवरण

आईएसएफआर 2021 एवं आईएसएफआर 2023 के अनुसार राज्य/संघ राज्य क्षेत्र-वार वन एवं वृक्ष आवरण का ब्यौरा

(क्षेत्रफल वर्ग किमी में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	भौगोलिक क्षेत्रफल	वन और वृक्ष आवरण 2021 (क)	वन और वृक्ष आवरण 2023 (ख)	परिवर्तन (ख) - (क)
1	आंध्र प्रदेश	1,62,922.57	35,470.98	35,424.98	-46.00
2	अरुणाचल प्रदेश	83,743.22	67,135.69	67,083.20	-52.49
3	असम	78,438.00	30,498.93	30,415.01	-83.92
4	बिहार	94,163.00	10,026.64	9,902.66	-123.98
5	छत्तीसगढ	1,35,192.00	61,666.83	62,350.45	683.62
6	दिल्ली	1,483.00	366.42	371.31	4.89
7	गोवा	3,702.00	2,527.30	2,523.54	-3.76
8	गुजरात	1,96,244.00	21,484.85	21,648.93	164.08
9	हरियाणा	44,212.00	3,180.07	3,307.28	127.21
10	हिमाचल प्रदेश	55,673.00	16,338.97	16,435.42	96.45
11	झारखंड	79,716.00	27,116.37	27,403.33	286.96
12	कर्नाटक	1,91,791.00	47,492.78	47,033.42	-459.36
13	केरल	38,852.00	24,951.54	24,965.30	13.76
14	मध्य प्रदेश	3,08,252.11	86,335.99	85,723.58	-612.41
15	महाराष्ट्र	3,07,713.00	65,326.67	65,383.41	56.74
16	मणिपुर	22,327.00	16,857.48	16,795.28	-62.20
17	मेघालय	22,429.00	17,771.47	17,687.40	-84.07
18	मिजोरम	21,081.00	18,379.84	18,558.26	178.42
19	नगालैंड	16,579.00	12,741.71	12,616.49	-125.22
20	ओडिशा	1,55,707.00	58,038.44	58,597.01	558.57
21	पंजाब	50,362.00	3,144.47	3,321.24	176.77
22	राजस्थान	3,42,238.99	26,994.87	27,389.33	394.46

23	सिक्किम	7,096.00	3,403.85	3,406.73	2.88
24	तमिलनाडु	1,30,060.00	31,834.91	31,820.94	-13.97
25	तेलंगाना	1,12,122.44	24,758.34	24,696.70	-61.64
26	त्रिपुरा	10,486.00	7,933.03	7,832.33	-100.70
27	उत्तर प्रदेश	2,40,927.56	23,437.53	23,996.72	559.19
28	उत्तराखंड	53,483.36	25,528.40	25,534.97	6.57
29	पश्चिम बंगाल	88,752.00	19,744.72	19,770.45	25.73
30	अंडमान और निकोबार द्वीप समूह	8,249.00	6,761.45	6,759.89	-1.56
31	चंडीगढ़	114.00	40.52	46.18	5.66
32	दादरा और नगर हवेली और दमन और दीव	602.00	260.81	262.45	1.64
33	जम्मू एवं कश्मीर	2,22,236.00	24,922.11	25,013.36	91.25
34	लद्दाख	2,22,236.00	3,338.20	3,178.94	-159.26
35	लक्षद्वीप	29.63	27.11	27.26	0.15
36	पुदुचेरी	490.00	71.85	73.20	1.35
		32,87,468.88	**8,25,911.14**	**8,27,356.95**	**1,445.81**

REPATRIATION OF ANTIQUITIES AND CULTURAL OBJECTS

45. SHRIMATI SHAMBHAVI:

DR. LATA WANKHEDE:

Will the Minister of **CULTURE** be pleased to state:-

(a) the details and number of antiquities and cultural objects reported stolen during the last five years, year-wise;

(b) the details and number of such antiquities traced and recovered during the last five years, year-wise;

(c) the details of the number of antiquities presently under investigation or being pursued for recovery;

(d) the details of the countries from which antiquities and cultural property have been repatriated during the last five years;

(e) the details of the specific measures taken by the Government to strengthen tracing and recovery of stolen antiquities; and

(f) the targets fixed for recovery and repatriation of antiquities and cultural property and the details of progress achieved thereunder?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) The details of theft cases from the Centrally Protected Monuments are given in the enclosed **Statement-I.**

(d): Details are given in the enclosed **Statement- II**.

(e): The government takes necessary steps towards prevention of the theft of antiquities. Besides regular watch and ward staff, private security guards and Central Industrial Security Force have been deployed as per requirement at Monuments of National Importance, Sites and Museums. Whenever any theft of antiquity is reported; FIR is lodged and ‘Look out Notice’ is issued to the law-

enforcement agencies including Custom Exit Channels to keep vigil to trace stolen antiquity and prevent export.

(f): The repatriation of antiquities is a continuous process. The process of repatriation takes place with the help of Ministry of External Affairs, (MEA) and Indian Embassies/Missions, as and when any antiquity is traced or surfaced abroad.

STATEMENT- I

DETAILS OF STOLEN ANTIQUITIES DURING THE LAST FIVE YEARS

S.No.	State	Name of Monuments/Sites (from where the antiquities were stolen and location)	Name of object stolen	Year of theft	Status
1.	Andhra Pradesh	Golingeswara group of Temples, Biccavolu, District East Godawari.	Nandi sculpture	2021	Recovered
2.	Uttarakhand	Bhairav Temple, Mrityunjay Temple Complex, Dwarahat, District Almora.	Shiva Linga	2021	Recovered
3.	Jharkhand	Sitagarha Archaeological Excavation Site, District Hazaribagh.	Two sculptures of Buddha in bhumisparsha mudra	2021	Recovered

4.	Karnataka	GanpatiAmma Shrine of Lakshminarasimha Temple, Marehalli, District Mandya.	Stone idol of Ganpati	2022	Not Recovered
5.	Bihar	Village Dattina, P.S Vikram, District Patna.	Image of Vishnu	2022	Not Recovered
6.	Tamil Nadu	Parthasarathi and Krishna Temples, Parthivapuram, Vilavancode, District Kanyakumari.	Idol of Vishnu	2024	Recovered

STATEMENT- II

DETAILS OF THE RETRIEVAL OF ANTIQUITIES DURING THE LAST FIVE YEARS (UPTO 30 JUNE, 2026)

Year	Name of the Country	Number of Antiquities
2021	UK	01
	Canada	01
	USA	157
2022	Australia	29
	UK	01
2023	Australia	02
	UK	07
	USA	105
	Italy	01

2024	Thailand	01
	USA	297
2026	Australia	11
	USA	02
	Total	**615**

MANAGEMENT OF SPENT POT LINING

46. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of specific enforcement actions taken by the Government against the illegal mixing of toxic Spent Pot Lining (SPL) with commercial coal for unregulated sales to industrial units;

(b) the measures put in place by the Government to reconcile the severe public health risks from toxic waste diversion with the Environmental, Social and Governance (ESG) compliance reports submitted by aluminium sector under the Environment Protection Act, 1986;

(c) the details of audits ensuring that licensed cement kilns safely extract hazards from SPL under Hazardous and Other Wastes (Management & Transboundary Movement) Rules (HWMR) 2016, along with the total number of violations recorded during the last five years;

(d) the mechanism adopted by the Government to enforce Extended Producer Responsibility (EPR) on aluminium producers when their contracted third-

party vendors fail to neutralize toxic components before commercial reuse; and

(e) the steps taken by the Government to ensure that aluminium producers protect nearby communities, uphold their fundamental right to a clean environment?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Government has notified the Hazardous and Other Wastes (Management and Transboundary Movement) (HOWM) Rules, 2016 in supersession of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 under the Environment (Protection) Act, 1986, which provide a comprehensive regulatory framework for environmentally sound management of hazardous wastes, including Spent Pot Lining (SPL). SPL, generated during production of primary and secondary aluminium is categorized as a hazardous waste under Item 11.2 of Schedule-I of the HOWM Rules, 2016. The Rules do not permit the use or sale of SPL as commercial coal or its mixing with coal for supply to industrial units. SPL is required to be managed through authorized recyclers, pre-processors, co-processors, actual users or Treatment, Storage and Disposal Facilities (TSDFs), as applicable, and its movement is regulated through the prescribed manifest system.

As per Rule 21 and Schedule VII of the HOWM Rules, 2016, State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) are entrusted with responsibility to Monitor Compliance of Various provision of these rules and take Action against violations of these rules. Wherever violations are noticed, actions are taken by the concerned authorities under the provisions of the Environment (Protection) Act, 1986 and the Rules made thereunder, including issuance of directions, closure, environmental compensation, penalties and prosecution, as applicable.

As per Rule 5.(2) of the HOWM Rule, 2016, as amended in 2020, responsibility for recognition, registration, skill development, annual monitoring and to ensure safety and health of workers involved in the generation, handling, collection, reception, treatment, transport, storage, reuse, recycling, recovery, pre-processing, utilization including co-processing and disposal of hazardous waste has been entrusted upon the State Government and its agencies.

(c): Under the HOWM Rules, 2016, utilisation of hazardous wastes, including SPL, in licensed cement kilns for co-processing is permitted only after obtaining authorisation from the concerned SPCB/PCC based on the Standard Operating Procedures (SOPs)/guidelines issued by the Central Pollution Control Board (CPCB). SPCBs/PCCs ensure compliance through site inspections at the time of grant and renewal of authorisation, verification of compliance with authorisation conditions, consent conditions and prescribed emission standards under the

Environment (Protection) Rules, 1986, while CPCB issues guidelines and carries out monitoring as required under the Rules. Monitoring of compliance and enforcement action, including recording of violations relating to co-processing of SPL in cement kilns, is carried out by the concerned SPCBs/PCCs under the HOWM Rules, 2016. Information on such violations is maintained by the respective SPCB/PCC, and no centralized database is maintained by the Ministry.

(d): Ministry has notified environmental standards for aluminium plants (refinery and smelters) *vide* notification No. G.S.R. 482(E) dated 21st July, 2025. Ministry has further notified the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2025 on 1st July, 2025, introducing Extended Producer Responsibility (EPR) for Scrap of Non-Ferrous Metals, with effect from 1st April, 2026. The Rules establish a comprehensive regulatory framework for the environmentally sound collection, transportation, refurbishment and recycling of scrap of non-ferrous metals, namely aluminium, copper, zinc and their alloys, covering producers, manufacturers, collection agents, refurbishers, recyclers and bulk consumers. The Rules mandate registration of all stakeholders on the CPCB portal, prescribe recycling targets for producers through the EPR mechanism, require manufacturers to ensure utilisation of recycled non-ferrous metals, provide for generation and trading of EPR certificates by registered recyclers, and require maintenance of records and filing of returns to facilitate digital tracking, monitoring and enforcement of compliance.

(e): Aluminium producers generating hazardous waste are required to obtain authorization from the concerned SPCBs/PCCs, comply with the prescribed waste management hierarchy, maintain records of hazardous waste generated and managed, submit annual returns, and dispose of hazardous waste only through authorized recyclers, co-processors or TSDFs, as applicable. The SPCBs/PCCs monitor compliance through inspections and enforcement under the applicable environmental laws. These measures are aimed at preventing environmental contamination, ensuring safe management of hazardous wastes, and protecting nearby communities by securing their right to a clean and healthy environment.

SKILL DEVELOPMENT FOR INDUSTRY NEEDS

47. SHRI ZIA UR REHMAN:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government has taken any steps to align skill training programmes with industry requirements and future job demands and if so, the details thereof; and

(b) the details of Industry-led skill development initiatives being implemented by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres/institutes, etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling the youth of India to get future-ready and equipped with industry-relevant skills.

In order to ensure the alignment of skill training programmes with the industry requirements and future job demands, some of the industry-led skill development initiatives being implemented by the Government include:

i. PMKVY 4.0, focuses on demand-driven skilling, including upskilling and reskilling in emerging sectors. Special focus has been given to future skills such as Artificial Intelligence (AI), Machine Learning, Robotics, Cloud Computing, Internet of Things (IoT), and green technologies to prepare youth for emerging job roles. This wide sectoral coverage reflects the Government's effort to align skilling programmes with industry demand in the country and

enhance employment opportunities across traditional as well as future-ready sectors.

ii. PMKVY promotes on-the-job training to strengthen the connection between classroom learning and workplace requirements. Industry experts are actively involved in curriculum development, ensuring alignment with current market demands. Rojgar Melas, career counselling sessions, etc., are organized to directly link industries with skilled candidates.

iii. To enhance industry participation in skill development programs, the Ministry has prioritized industry-aligned training, apprenticeship-linked skilling initiatives, and partnerships with local industries.

iv. National Council for Vocational Education and Training (NCVET) has approved 10209 qualifications as per the industry requirements, including 2975 valid and active qualifications.

v. 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up, which are mandated to identify the skill development needs of respective sectors as well as to determine skill competency standards. NSDC, under the market-led program, provides support to training providers that collaborate and align skill courses with industry demand.

vi. Government of India has signed Memorandum of Understanding (MoU)/Memorandum of Cooperation (MoC) in the field of skill development

and vocational education and training with fourteen countries to align the skilling efforts as per the global requirements.

vii. Directorate General of Training (DGT) under the aegis of MSDE has introduced 32 new-age/future skills courses in Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs) under CTS to provide training in emerging areas such as 5G Network Technician, Artificial Intelligence Programming assistant, Cyber Security Assistant, Drone Technician, etc.

viii. DGT is implementing the Flexi MoU Scheme and Dual System of Training (DST), which are meant to provide training to ITI students in an industrial environment as per their requirements.

ix. DGT has signed MoUs with IT Tech companies like IBM, CISCO, Future Skill Rights Network, Amazon Web Services (AWS) and Microsoft to ensure industry linkages for the institutes at the state and regional levels under Corporate Social Responsibility (CSR) initiatives. These partnerships facilitate the provision of technical and professional skills training in modern technologies.

x. Indian Institute of Skills (IIS) established at Ahmedabad and Mumbai, in Public-Private Partnership (PPP) Mode, aims to cultivate an industry-ready workforce for Industry 4.0, equipped with cutting-edge technology and hands-on training.

xi. National Skill Development Corporation under the aegis of MSDE, has partnered with a number of international organizations such as AWS, Microsoft, Intel, Redhat, Pearson VUE, Boston Consulting Group (BCG), Cisco Networking Academy for providing digital courses.

xii. National Apprenticeship Promotion Scheme (NAPS) supports seamless transition from education to work; ensuring apprentices gain industry-specific skills through real-world exposure. Under NAPS, stipend support up to Rs 1500/- per month is released to beneficiaries through Direct Benefit Transfer (DBT).

xiii. Government has launched PM-SETU (Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs), a centrally sponsored scheme with an investment of Rs.60,000 crore. The scheme envisages the upgradation of 1,000 Government ITIs across the country in a hub-and-spoke model comprising 200 hub ITIs and 800 spoke ITIs. PM-SETU focuses on improving employability outcomes through industry-led governance, and indirectly supports self-employment and entrepreneurship by enabling learners (including early-stage enterprises and first-time entrepreneurs) to acquire industry-relevant skills, gain exposure to real work environments, and access career guidance, placement support, and self-employment support through strengthened institutional systems and industry linkages.

xiv. MSDE has launched Skill India Digital Hub (SIDH) a unified platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a life-long array of services targeting a wide range of stakeholders. The details of the trained candidates are available on the SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities.

ACHIEVEMENTS UNDER KIS

48. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of achievements made under the Khelo India Scheme (KIS) during the last three years and the current year, State/UT-wise including in Maharashtra;

(b) the total number of athletes, sports academies and educational institutions that have benefited under the said Scheme in Maharashtra, particularly Akola district;

(c) the details of financial assistance sanctioned, released and utilised under the said Scheme during the said period, State/UT-wise including in Maharashtra;

(d) whether the Government proposes to expand the coverage of the said Scheme to include more rural, tribal and aspirational districts across the country; and

(e) if so, the details thereof including the criteria adopted for selection of beneficiaries?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): The details of achievements made under the Khelo India Scheme and number of Khelo India Athletes (KIA), Khelo India Accredited Academies (KIAA), Khelo India Centres (KIC), Khelo India State Centres of Excellence (KISCE) and sports disciplines covered under these centres, across the country, including in Akola district of the State of Maharashtra, are available in the public domain on the dashboard of the Ministry at **https://dashboard.kheloindia.gov.in**.

(c): Funds are allocated and released Scheme-wise and not State/UT-wise under the Khelo India Scheme in this Ministry. The details of funds allocated and expenditure incurred under the Khelo India Scheme during the last three years and the current year, including in the State of Maharashtra, are as under:

(in ₹ crore)

Financial Year	Funds Allocated	Expenditure Incurred
2023-24	880.00	872.20
2024-25	746.54	620.75
2025-26	700.00	684.08
2026-27 (as on 15.07.2026)	924.35	257.22

(d) and (e): The Government continues to expand the reach of the Khelo India Scheme across the country, including rural, tribal and aspirational districts, through creation and upgradation of sports infrastructure notification of KICs, KISCEs, KIAAs and talent identification & athlete development programmes. The Khelo India Scheme is demand-driven. Proposals received from the State/UT Governments and other eligible entities are considered for financial support subject to their completeness, technical feasibility and availability of funds under the Scheme. Selection of beneficiaries under various components of the Scheme is made in accordance with the eligibility criteria and operational guidelines prescribed for the respective components.

IMPLEMENTATION OF SKILL DEVELOPMENT PROGRAMMES IN PERAMBALUR

49. SHRI ARUN NEHRU:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether skill development programmes are being implemented in Perambalur Lok Sabha Constituency to train youth in agriculture-allied sectors, agro-processing and emerging opportunities;

(b) if so, the details of training centres, courses and placement records under such programmes;

(c) the special provisions made for women, SC/ST communities and Self-Help Groups (SHGs) under such Programmes?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres/institutes under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including Perambalur Lok Sabha Constituency, covering agriculture-allied sectors, agro-processing and emerging sectors. The SIM aims at enabling youth of India to get future-ready, equipped with industry-relevant skills. The details of training centres, candidates trained and courses under various schemes of MSDE in Perambalur Lok Sabha constituency (Karur, Perambalur & Tiruchirappalli districts) are given in the enclosed **Statement**.

Under PMKVY 1.0 to PMKVY 3.0 a total of 1.11 Crore candidates were certified, out of which 24.38 lakhs were reported placed under STT component of the scheme. Under PMKVY 4.0, which is under implementation since FY 2022-23,

the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same.

To encourage participation of women in skill development programs, special provisions have been made for meeting expenditure on conveyance and boarding & lodging, as well as enhanced post-placement support under the common cost norms.

PMKVY 4.0 is a demand-driven scheme designed to benefit all sections of society. However, the Scheme includes a dedicated provision for Special Projects aimed at enhancing the participation of under-represented social groups, including SC, ST, women, and persons with disabilities (PwDs). Special emphasis is placed on empowering women and marginalized communities by facilitating their access to skill development programs.

Under the JSS Scheme, the focus is being given to women and other vulnerable sections. Women constitute more than 80% of beneficiaries under the JSS scheme. Additionally, livelihood cells have been created at each JSS, headed by the Programme Officer of the JSS and supported by other staff members. This cell forms linkages of the trained JSS beneficiaries, especially women beneficiaries, with the Self-Help Groups (SHGs) / Joint Liability Groups (JLGs) to promote their entrepreneurship and livelihood.

Government of India approved a 30% reservation of seats for women candidates in all ITIs (Govt. & Private) across all courses, and these seats could

be filled in accordance with the general reservation policy of each respective State/UT. Further, 19 National Skill Training Institutes (NSTIs) and more than 300 ITIs are exclusively for women.

Under the NAPS Scheme, the introduction of trades in the services sector (Optional Trade) has led to a significant improvement in women's participation in apprenticeships. The percentage of women apprentices has observed an increase from 22.79% in 2024-25 to 25.80% in 2025-26.

STATEMENT

1. **Details of training centres and number of candidates trained during last four years and current years upto 30.06.2026, under various schemes of MSDE in Perambalur Lok Sabha constituency (Karur, Perambalur & Tiruchirappalli districts):**

Name of Scheme	No. of Training Centres	No. of candidates trained
PMKVY 4.0 (STT+SP)	40	13072
JSS	1	6880
NAPS	162	15403
CTS/ITIs	35	11766

2. **Details of courses offered under various schemes of MSDE in Perambalur Lok Sabha constituency (Karur, Perambalur & Tiruchirappalli districts):**

(i) PMKVY 4.0:

Sl. No.	Name of Job Role
1.	Finisher & Packer
2.	Specialised Sewing Machine Operator
3.	Customer Care Executive
4.	Traditional Hand Embroiderer
5.	Emergency Medical Technician-Basic
6.	Stitching Operator - Footwear
7.	Technician 5G - Active Network Installation
8.	Telecom Technician - IoT Devices/Systems
9.	Sewing Machine Operator - Knits
10.	Specialised Sewing Machine Operator
11.	Senior Beauty Therapist
12.	CNC Operator Turning
13.	Electrical Technician
14.	Backhoe Loader Operator
15.	Application Developer - Web & Mobile
16.	Customer Care Executive-Domestic- Non- Voice
17.	Domestic IT Helpdesk Attendant
18.	IoT - Software Analyst
19.	Office Assistant
20.	Broadband Technician
21.	Grass Root Telecom Provider
22.	Handheld Devices (Handset & Tablet) Technician
23.	Project Engineer - 5G Networks
24.	Telecom Rigger - 5G and Legacy Networks
25.	Wireless Technician
26.	Sewing Machine Operator - Knits
27.	Specialised Sewing Machine Operator
28.	Business Correspondent/Facilitator

29.	Credit Processing Officer
30.	Debt Recovery Agent
31.	Senior Beauty Therapist
32.	CNC Operator Turning
33.	Assistant Installation Computing And Peripherals
34.	CCTV Installation Technician
35.	Field Technician - Air Conditioner
36.	Field Technician Other Home Appliances
37.	IoT Hardware Analyst
38.	Purchase-Executive
39.	VLSI Design Engineer
40.	Food Packer
41.	Food Product Handler
42.	Industrial Production Worker
43.	Packing Machine Worker-Food Processing
44.	Traditional Hand Embroiderer
45.	Emergency Medical Technician-Basic
46.	Medical Equipment Assistant (Basic Clinical Equipment)
47.	Retail Outlet Attendant (Oil & Gas)
48.	Additive Manufacturing (3D Printing)
49.	AI - Database Administrator
50.	Application Developer - Web & Mobile
51.	Customer Care Executive-Domestic- Non- Voice
52.	Customer Care Executive-Domestic- Voice
53.	Domestic Data Entry Operator
54.	Domestic IT Helpdesk Attendant
55.	IoT - Software Analyst
56.	Junior Software Developer
57.	Software Developer-IT Services
58.	User Experience Designer
59.	Web Developer

60.	Skiving Operator - Footwear
61.	Stitching Operator - Goods and Garments
62.	Retail Pharmacy Management and Sales
63.	Office Assistant
64.	Security Guard
65.	Plumber - General
66.	Cloud Computing - Jr. Analyst
67.	Handheld Devices (Handset & Tablet) Technician
68.	Project Engineer - 5G Networks
69.	Technician 5G - Active Network Installation
70.	Telecom E-Waste Handler

(ii) JSS:

Sl No.	**Name of Course**
1.	Assistant - Plumbing and Sanitary Work
2.	Assistant Beauty Therapist
3.	Assistant Computer Operator
4.	Assistant Dress Maker
5.	Assistant- Fruits and Vegetable Processing and Preservation
6.	Assistant Hair Stylist
7.	Assistant Hand Embroider -(Phulkari / Chickankari / Kashmiri / Zari Zardozi / Kantha)
8.	Assistant-Jute Craft Product Maker
9.	Basic & Advance Bakery & Confectionery (Module I & II)
10.	Basic Bakery and Confectionery (Module I)
11.	Basic-Electricity, Electronics and House Wiring (Module I)
12.	Beauty Care Assistant
13.	Computer Applicatiom (Module I, II & III)
14.	Cutting & Tailoring (Module I)
15.	Domestic Care Attendant

16.	Domestic Data entry Operator
17.	Electrical Technician
18.	Embroidery (Module III)
19.	Fashion Designing
20.	Field Technician - Other Home Appliances
21.	Flower Arrangement
22.	Fruit & Vegetable Processing and Preservation
23.	Hand Embroiderer (Addawala)
24.	Helper- Electrical Technician
25.	Helper-Wireman
26.	Jam. Jelly and Ketchup Processing Technician
27.	Make up (Module I)
28.	Make up and Hair Care & setting (Module I & II)
29.	Make up, Hair Care & setting and Body Perfection (Module I, II & III)
30.	Pedicurist and Manicurist
31.	Pickle Making Technician
32.	Plumber General (Assistant)
33.	Plumbing & Sanitary Work (Module I & II)
34.	Self Employed Tailor
35.	Sewing Machine Operator- Knits
36.	Squash and Juice Processing Technician
37.	Traditional Hand Embroiderer
38.	TV Repair Technician
39.	Value Added Jute Items (Module III)

(iii) NAPS:

Sl. No.	**Course Name**
1	Aircraft Airframe & Powerplant Technician_V3.0
2	Agriculture Field Officer
3	Packhouse Worker

4	Gardener (Mali)
5	Finisher and Packer AMH_Q2255 V 2.0
6	Sewing Machine Operator V4.0
7	Sewing Machine Operator(AMH/Q0301) V 2.0
8	Tailor (General)
9	Mechanic (Motor Vehicle)
10	Mechanic Diesel
11	Technician (Automotive Manufacturing)
12	Automotive Assembly Operator
13	Automotive Assembly Technician
14	Automotive Assembly Technician v2.0
15	Automotive CNC Machining Technician
16	Automotive Electrician v2.0
17	Automotive Machining Operator
18	Automotive Maintenance Technician- Mechanical
19	Automotive Maintenance Technician-Electrical
20	Automotive Prototype Manufacturing Lead Technician
21	Automotive Quality Control Assistant
22	Automotive Quality Control Inspector
23	Automotive Telecaller
24	Automotive Welding Machine Technician
25	Commercial Vehicle Driver
26	Four Wheeler Service Technician
27	Machinist
28	Mechanic (Motor Vehicle)
29	Mechanic Refrigeration and Air Conditioning
30	Sales Consultant (Retail)
31	Sheet Metal Worker
32	Turner
33	Welder (Gas and Electric)
34	Accounts Assistant v1.0

35	Accounts Assistant v2.0
36	Accounts Executive
37	Back Office Associate - Financial Servicesv1.0
38	Business Correspondent/Facilitator
39	Business Correspondent/Facilitator v4.0
40	Credit Processing Officerv4.0
41	Customer Service Associate- Financial Services v1.0
42	Debt Recovery Agent V4.0
43	Finance Operations Trainee
44	Insurance Agent V4.0
45	Introduction to Financial Services
46	Loan Processing Officer
47	Microfinance Executive v2.0
48	Microfinance Executive V7.0
49	Microfinance Executive v8.0
50	Sales Associate - Direct Channel v1.0
51	Beauty Therapist
52	Fitter - Mechanical Assembly
53	Production Engineer
54	Laboratory Assistant (Chemical Plant)
55	Painter (General)
56	Carpenter
57	Draughtsman (Civil)
58	Surveyor
59	Electrician
60	Wireman
61	Assembly Line Operator
62	Assembly Line Operator V 3.0
63	Assembly Line Operator V 4.0
64	Electronics Machine Maintenance Executive
65	Electronics Mechanic

66	Instrument Mechanic
67	Advance Welder
68	Sheet Metal Worker
69	Structural Welder
70	TIG/MIG Welder
71	Welder (Gas and Electric)
72	Assistant Food Sales Promoter
73	Assistant Lab Technician - Food and Agricultural Commodities
74	Assistant Lab Technician-Food & Agriculture Commodities
75	Food Sales Promoter
76	Packing Machine Worker- Food processing
77	Food Production (General)
78	Fitter
79	General Duty Assistant- Advanced
80	Instrument Mechanic
81	Assistant Fitter Levelling, Alignment & Balancing
82	Assistant Rigger - Heavy Material
83	Welder - (GTAW)
84	Computer Operator and Programming Assistant
85	Customer Care Executive-Domestic- Voice_V3
86	Desk Top Publishing Operator
87	Digital Business Marketing Apprentice
88	Domestic Data Entry Operator V 2.0
89	Domestic Data Entry Operator_V2
90	Engineer Technical Support
91	Engineer Technical Support-Level 1_V2
92	Engineer Technical Support-Level 1_V3
93	HR Operations ITES
94	IT Support Executive
95	IT Technical Support Associate
96	Marketing Training - V1

97	Mavericks BA and QA Training
98	Programming and Systems Administration Assistant
99	SISC Finance Intern
100	Technical Support Engineer
101	Test Engineer
102	UX/ UI Designer
103	Footwear and Fashion Accessories Retail Associate (Footwear Sales)
104	Medical Sales Representative
105	Documentation & Claims Management Executive
106	E-Commerce Team Lead -V 2.0
107	Goods PackagingMachine Operator
108	Hub-Branch Operation Executive
109	Order Picker (MHE) Operator
110	TRANSPORT COORDINATOR
111	Warehouse Picker
112	WAREHOUSE ASSOCIATE- V.2
113	WAREHOUSE BINNER
114	WAREHOUSE EXECUTIVE (Receipts & Dispatch)
115	Warehouse Supervisor - 3.0
116	Office Assistant
117	Office Operations Executive
118	Office Operations Executive(Back Office)
119	Unarmed Security Guard
120	Electrician
121	Wireman
122	Draughtsman (Mechanical)
123	Electrician (Steel Plant)
124	Fitter
125	Instrument Mechanic (Steel Plant)
126	Machinist
127	Machinist (Grinder)

128	Operator Advanced Machine Tool
129	Turner
130	Retail Sales Assistant
131	Retail Sales Associate Version 2.0
132	Retail Sales Associate Version 3.0
133	Retail Sales Executive
134	Retail Store Operations Assistant version 3.0
135	Retail store Ops Assistant
136	Retail Store Ops Assistant Version 2.0
137	Retail Team Leader Version 2.0
138	Retail Team Leader version 3.0
139	Retail Trainee Associate Version 2.0
140	Retail Trainee Associate Version 3.0
141	DIRECT SELLING
142	Assistant Operator Material Handling and Storage V1
143	Assistant Operator Printing and Packaging V1
144	Junior Rubber_Technician/Technical Assistant
145	Material Handling and Storage Assistant(Rubber & Polymer)
146	Rubber Product Finishing Operator V2
147	Mechanic (Domestic, Commercial Refrigeration and Air Conditioning Machines)
148	Mechanic Refrigeration and Air Conditioning
149	Call Center Executive
150	Customer Care Executive - Call Center
151	Field Sales Executive V4.0
152	Field Sales Executive V5.0
153	In-Store Promoter V4.0
154	Telecom Customer Care Executive - Call Center/Relationship Center
155	Commis (Hot Kitchen Commis)
156	Commis Chef V 2.0
157	Counter Sales Executive- Tourism and Hospitality v5.0

158	Counter Sales Executive-Tourism and Hospitality v3.0
159	Facility Management Executive.
160	Food & Beverage Service Assistant V 2.0
161	Food And Beverage Service Assistant v4.0
162	Guest Service Associate (Food & Beverage Service Associate) v4.0
163	Guest Service Associate (Food and Beverage) - Barista Executive v4.0
164	Guest Service Associate (Front Office) V5.0
165	Guest Service Associate (Housekeeping) V 2.0
166	Housekeeping Assistant V4.0
167	Housekeeping Trainee V 2.0
168	kitchen Helper
169	Kitchen Helper v4.0
170	Kitchen Steward v4.0
171	Kitchen Steward..
172	Multi Task Attendant (Facility Management) v3.0

(iv) CRAFTSMEN TRAINING SCHEME (CTS):

Sl.no	**Trade name**
1.	Welder
2.	Electrician
3.	Fitter
4.	Mechanic (Motor Vehicle)
5.	Computer Operator and Programming Assistant
6.	Industrial Robotics and Digital Manufacturing Technician
7.	Machinist
8.	Mechanic Diesel
9.	Advanced CNC Machining Technician
10.	Sewing Technology
11.	Desk Top Publishing Operator
12.	Refrigeration And Air Conditioning Technician

13.	Manufacturing Process Control and Automation
14.	Wireman
15.	Turner
16.	Instrument Mechanic
17.	Mechanic Electric Vehicle
18.	Multimedia Animation & Special Effects
19.	Solar Technician (Electrical)
20.	Dress Making
21.	Surface Ornamentation Techniques (Embroidery)
22.	Electronics Mechanic
23.	Food Production (General)
24.	Mechanic Auto Body Repair
25.	Hospital House Keeping
26.	Lift And Escalator Mechanic
27.	Operator Advanced Machine Tools
28.	Fashion Design & Technology
29.	Basic Designer and Virtual Verifier (Mechanical)
30.	Draughtsman (Civil)
31.	Computer Hardware & Network Maintenance
32.	Plumber
33.	Machinist (Grinder)

EXPENDITURE ON CSR IN BIHAR

50. SHRI ARUN BHARTI:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government has systematically monitored the utilization of Corporate Social Responsibility (CSR) funds toward improving rural civic infrastructure in Bihar;

(b) if so, the total quantum of CSR expenditure successfully channelled by major corporate entities into public health and educational projects in the State during 2025-26;

(c) whether these systematic corporate contributions have measurably improved the condition of primary healthcare centers and Government schools in the State's aspirational districts, if so, the details thereof;

(d) the details of the digital monitoring frameworks established to ensure that these corporate welfare expenditures are executed with absolute transparency; and

(e) the future initiatives planned to mandate third-party social audits for major CSR projects executed in Bihar to guarantee long-term infrastructural sustainability and direct community benefit?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) to (d): Under the Companies Act, 2013, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR

Committee. The Board of the company is required to disclose the CSR Policy implemented by the company in its Board report and the Board of the company has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial Officer or the person responsible for financial management shall certify to the effect. In case any amount remains unspent then such amount shall be transferred in the designated fund(s) in Schedule VII in the prescribed time limit. Further, the first proviso to Section 135 (5) of the Act provides that the company shall give preference to the local area and areas around it where it operates. However, the emphasis on local area is only directory and not mandatory in nature and companies need to balance local area preference with national priorities.

The existing legal provisions regarding formation of CSR committee, formulation of CSR policy, Annual Action Plan on CSR, identification of the project and area in which project will be implemented, certification of CSR expenditure by Chief Financial Officer (CFO) and audit of CSR expenditure by statutory auditors, etc., provide adequate mechanisms to ensure transparency and accountability.

Whenever any violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Companies Act, 2013 and rules made thereunder after due examination of records and following due process of law.

As per the section 137 of the Companies Act, 2013 ('Act') and Rules made thereunder, the companies are required to hold Annual General Meeting (AGM) within six months from the end of financial year. Thereafter, financial statements and board report containing disclosure about CSR are to be filed in MCA21 within 30 days of the AGM. As the filing date for the current financial year i.e 2025-26 is not due as yet, the information on CSR data in Bihar for the Financial Year 2025-26 is not available.

(e): There is no such proposal to mandate third-party social audits for major CSR projects to guarantee long-term infrastructural sustainability and direct community benefit.

ALLOCATION OF SPORTS DEVELOPMENT FUNDS

51. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of funds allocated, released and utilised for sports development since 2014-15, including the current financial year, State/UT-wise;

(b) whether the Government considers the present allocation adequate to meet the sports infrastructure and athlete development requirements of all States and Union Territories;

(c) if so, the justification therefor and if not, the steps taken by the Government to ensure equitable distribution of sports funds among the States and UTs;

(d) whether any special financial allocation or assistance provided to Haryana in view of its outstanding contribution to India's medal tally in the Olympic Games, Paralympic Games and Commonwealth Games; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): Funds are allocated by this Ministry Scheme –wise, not State/UT wise. The details of the funds allocated, released and utilised for various schemes of the Department of Sports, Ministry of Youth Affairs & Sports, since 2014-15 is available on the website (https://yas.gov.in/en/sports/financial-reports) of the Department. For the current financial year, Rs. 3113.36 cr is allocated to the Department of Sports.

'Sports' being a State subject, the responsibility of development of sports, including sports infrastructure and athlete development requirements in the country (including Haryana), rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps.

Further, Khelo India Scheme is a demand driven Scheme. The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the Scheme. The Khelo India Scheme

provides support for creation and upgradation of sports infrastructure, establishment of Khelo India Centres (KIC), support to Khelo India State Centres of Excellence (KISCE), Khelo India Accredited Academies (KIAA), and training and support to Khelo India Athletes (KIA). Details of facilities under Khelo India are available at https://dashboard.kheloindia.gov.in

Sports Authority of India (SAI) also runs National Centres of Excellence (NCoE), Sports Training Centres (STC) and Extension Centres for coaching and training. Thus, support is provided both for development of sports facilities, sports infrastructure, and for sports training. Details of the above schemes are available on the websites of the Ministry and SAI.

बिहार के बक्सर में स्थित गोकुल जलाशय का संरक्षण और विकास

52. श्री सुधाकर सिंह :

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार के बक्सर जिले में स्थित गोकुल जलाशय के संरक्षण और विकास के लिए लगभग दो वर्ष पहले 64 करोड़ रुपये की परियोजना का शिलान्यास किया गया था;

(ख) यदि हां, तो उक्त परियोजना की वर्तमान स्थिति क्या है और इसमें हुई प्रगति का ब्यौरा क्या है;

(ग) इस परियोजना के अंतर्गत अब तक कुल कितनी राशि स्वीकृत की गई है और वास्तव में कितनी राशि का उपयोग किया गया है; और

(घ) क्या परियोजना को पूरा करने के लिए कोई संशोधित समय-सीमा तय की गई है और यदि नहीं, तो देरी के क्या कारण हैं तथा इसे दूर करने के लिए क्या कदम उठाए जा रहे हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय ने राष्ट्रीय जलीय पारिस्थितिकी तंत्र संरक्षण योजना (एनपीसीए) के अंतर्गत बिहार के बक्सर स्थित गोकुल जलाशय के संरक्षण एवं प्रबंधन के लिए केंद्र एवं राज्य सरकारों के बीच 60:40 के अनुपात में लागत साझेदारी के आधार पर 32.483 करोड़ रुपये की कुल लागत से एकीकृत प्रबंधन योजना (आईएमपी) को दिनांक 17.10.2024 को पाँच वर्षों के लिए स्वीकृति प्रदान की थी।

बिहार राज्य सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, किए गए कार्यों में आर्द्रभूमि की सीमा के साथ जियो-टैग किए गए स्तंभों की स्थापना, आर्द्रभूमि के पारिस्थितिक महत्व को रेखांकित करने वाले सूचना पट्टों की स्थापना, पक्षियों के संरक्षण को बढ़ावा देने के लिए वार्षिक गोकुल जलाशय पक्षी महोत्सव सहित जागरूकता कार्यशालाओं एवं उत्सवों का आयोजन, आर्द्रभूमि संरक्षण के संबंध में जागरूकता बढ़ाने के लिए महत्वपूर्ण सार्वजनिक कार्यक्रमों का आयोजन, जागरूकता एवं क्षमता निर्माण के लिए संसाधन सामग्री का निर्माण एवं प्रसार तथा जल गुणवत्ता नमूना संग्रह केंद्रों की स्थापना के लिए उपयुक्त स्थानों की पहचान करना शामिल हैं। अब तक, एकीकृत प्रबंधन योजना (आईएमपी) के कार्यान्वयन के लिए 25.34 लाख रुपये की राशि का उपयोग किया जा चुका है। चूँकि एकीकृत प्रबंधन योजना (आईएमपी) की अवधि पाँच वर्ष अर्थात् वित्तीय वर्ष 2028-29 के अंत तक है, इसलिए वर्तमान में संशोधित समय-सीमा की कोई आवश्यकता नहीं है।

KAUSHAL MAHOTSAV-STYLE EMPLOYMENT

53. SHRI NAVASKANI K.:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government proposes to organise Kaushal Mahotsav-Style employment and skill development programmes in Tamil Nadu on the lines of the recently announced initiative in another State;

(b) the details of skill development, apprenticeship and placement drives conducted in Tamil Nadu during the last three years and the current year including the number of youth trained and placed, district-wise;

(c) whether the Government has identified key sectors such as electronics, automobiles, textiles, renewable energy, healthcare and logistics for specialised skill training in the said State to meet industry demand and if so, the details thereof;

(d) whether there is a proposal to organise large-scale job fairs offering employment opportunities for skilled youth in the said State; and

(e) the measures taken/being taken by the Government to improve industry participation, enhance employability and increase placement outcomes for youth across Tamil Nadu?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Ministry of Skill Development and Entrepreneurship (MSDE) through National Skill Development Corporation (NSDC), Sector Skill Councils (SSCs), Pradhan Mantri Kaushal Kendras (PMKKs) and training providers, organizes Kaushal Mahotsav and Pradhan Mantri National Apprenticeship Melas (PMNAMs) across different parts of the country, to facilitate suitable jobs and apprenticeship opportunities to the unemployed youth. Kaushal Mahotsav is an event where skilled candidates and employers are brought to a common platform to ensure best recruitment/selection choices for an employer and appropriate job opportunities for a skilled candidate.

District-wise details of the candidates trained under various schemes of MSDE during the last three years and current year (2023-24 to June, 2026) in Tamil Nadu are given in the enclosed **Statement**. Amongst the schemes of MSDE, placements were tracked under the Short-Term Training component of PMKVY in the first three versions (PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0) implemented from 2015-16 to 2021-22. Under PMKVY (1.0 to 3.0), 1.72 lakh candidates have been reported placed in Tamil Nadu. In the current version of the Scheme i.e. PMKVY 4.0, the focus is to empower the trained candidates to choose their varied career path and they are suitably oriented for the same through industry relevant skill courses that include On-the-Job Training (OJT).

The skill development programmes of the Government are designed and implemented to bridge identified skill gaps across the sectors. To align the training

programs as per the market needs, 36 SSCs, led by industry leaders in the respective sectors, have been set up which are mandated to identify the skill development needs of respective sectors as well as to determine skill competency standards. The evolving skill requirements are aligned with the emerging technologies including electronics, automobiles, textiles, renewable energy, healthcare and logistics.

To ensure that the skills imparted are aligned with the industry requirements and thereby provide apprenticeship and job opportunities, the following specific steps have been taken by MSDE across the country including Tamil Nadu:

- National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space. NCVET recognises the industry bodies as the Awarding Bodies (ABs) and/or Assessment Agencies (AAs).
- The Awarding Bodies are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry validations. NCVET has approved 10209 qualifications as per the industry requirements, out of which 2975 qualifications are valid and active, and 7234 qualifications are archived.

- Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- Directorate General of Training (DGT) is implementing Flexi MoU Scheme and Dual System of Training (DST) in collaboration with industries to provide training to ITI students in real industrial environment.
- DGT has signed MoU with IT Tech companies like IBM, Microsoft, Autodesk, AWS, Shell, etc.to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern technologies.
- DGT has introduced new age /future skills courses under CTS to provide training in emerging areas such as 5G Network, AI Programming, Cyber Security, Drone Technology, Internet of Things, etc.
- Two (02) Indian Institute of Skills (IIS) have been established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) mode, with an aim to align industry-ready workforce to emerging economic opportunities.
- 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which are mandated to identify the skill development needs of respective sectors as well as to determine skill competency standards.

- Further, Rozgar Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) have been organized by the Ministry to facilitate the placements opportunities to the certified candidates across the country.

STATEMENT

District-wise details of the candidates trained/enrolled under various schemes of MSDE during the last three years and current year (2023-24 to June, 2026) in Tamil Nadu:

District	PMKVY (since 2023-24 upto June, 2026)	JSS (since 2023-24 upto June, 2026)	NAPS (since 2023-24 upto June, 2026)	CTS / ITI (since 2022 to 2025)
Ariyalur	2,459	-	262	2,890
Chengalpattu	1,639	-	22,903	3,251
Chennai	7,251	3896	93,984	7,193
Coimbatore	10,038	-	35,430	5,292
Cuddalore	5,463	-	4,223	9,440
Dharmapuri	3,396	-	471	1,513
Dindigul	4,372	-	2,278	4,157
Erode	5,545	-	4,787	3,346
Kallakurichi	526	-	74	3,856
Kancheepuram	5,540	5276	1,14,521	1,517
Kanniyakumari	2,916	-	892	3,820
Karur	1,931	-	794	1,248
Krishnagiri	3,714	-	29,325	2,330
Madurai	4,420	5374	5,582	6,544
Mayiladuthurai	-	-	82	1,613
Nagapattinam	5,326	4520	178	3,771
Namakkal	5,328	5393	219	1,979
Perambalur	3,147	-	3,276	1,719
Pudukkottai	1,914	-	3,555	4,259
Ramanathapuram	1,118	-	241	3,682

Ranipet	2,167	-	5,009	3,473
Salem	2,591	-	1,964	6,519
Sivaganga	1,761	5394	386	2,166
Tenkasi	797	-	252	3,785
Thanjavur	4,937	-	654	6,865
The Nilgiris	4,086	-	320	1,987
Theni	1,181	-	289	4,392
Thiruvallur	7,683	-	25,601	4,836
Thiruvarur	2,517	5392	70	2,659
Thoothukkudi	1,161	-	573	4,984
Tiruchirappalli	7,612	5080	8,739	8,799
Tirunelveli	3,320	-	3,425	4,390
Tirupathur	1,613	-	478	1,422
Tiruppur	816	-	2,047	3,630
Tiruvannamalai	6,483	-	1,996	6,408
Vellore	5,586	-	2,192	3,285
Viluppuram	2,113	-	1,293	3,256
Virudhunagar	2,181	5397	1,357	4,514
Overall	**134,648**	**45,722**	**3,79,722**	**1,50,790**

SPORTS INFRASTRUCTURE IN ASPIRATIONAL DISTRICTS

54. DR. NAMDEO KIRSAN:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has undertaken any assessment of the availability of sports infrastructure in rural, tribal and aspirational districts across the country and if so, the details thereof;

(b) the details of funds sanctioned released and utilised, along with sports infrastructure created/developed under various Central Government schemes during the last three years and the current year, State/UT-wise; and

(c) the measures taken/being taken by the Government to identify, nurture and provide advanced training to talented sportspersons from rural and tribal sareas, including the proposed roadmap for the next three years?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (c): 'Sports' being a State subject, the responsibility for development of sports, including assessment of sports infrastructure, creation and upgradation of sports facilities, and identification and nurturing of sporting talent in rural, tribal and aspirational districts, rests primarily with the respective State/Union Territory Governments. The Union Government supplements these efforts by bridging the critical gaps. No such assessment by State Government regarding availability of sports infrastructure is received in the Ministry. The Ministry of Youth Affairs and Sports implements the following schemes for the promotion of sports in the country:

(i) Khelo India – National Programme for Development of Sports;

(ii) Assistance to National Sports Federations (NSFs);

(iii) Cash Incentives to Medal Winners in International Sports Events and their Coaches;

(iv) National Sports Awards;

(v) Pension to Meritorious Sportspersons;

(vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons;

(vii) National Sports Development Fund;

(viii) Running Sports Training Centres through Sports Authority of India (SAI); and

(ix) National Centre for Sports Science and Research (NCSSR).

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and financial progress, under the Khelo India Scheme and National Sports Development Funds (NSDF), across the country, are available in public domain on the dashboards of the Ministry at https://mdsd.kheloindia.gov.in and http://www.nsdf.yas.gov.in/nsdf-glance.html, respectively.

Under the “Talent Identification and Development” sub-component of the Khelo India Scheme, identification and nurturing of sporting talent at the grassroots levels is done across the country. In addition, Sports Authority of India (SAI), an autonomous organisation under the aegis of Ministry of Youth Affairs and Sports, implements the various sports promotional schemes across the country, to identify talented sportspersons and nurture them in various age groups.

(b): Funds are allocated and released Scheme-wise and not State/UT-wise and component-wise. The details of funds allocated and expenditure incurred under

various Sports Development Schemes of the Department of Sports across the country, during the last three years and the current year are as under:

(amount in ₹ crore)

Financial Year	Funds allocated	Expenditure incurred
2023-24	2380.86	2329.35
2024-25	2332.50	2136.97
2025-26	2347.14	2228.88
2026-27 (as on 14.07.2026)	1981.35	367.81

DEVELOPMENT OF TOURIST DESTINATIONS IN TAMIL NADU

55. SHRI C. N. ANNADURAI:

SHRI G. SELVAM:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has recognised or identified any new tourist destinations in Tamil Nadu for development under Central tourism schemes during the last three years and the current year;

(b) if so, the details of such destinations, district-wise the criteria adopted for their selection, and the funds sanctioned and released for infrastructure

development, wayside amenities, interpretation centres, digital facilities and last-mile connectivity;

(c) whether the Government proposes to develop emerging tourism circuits in Tamil Nadu, including eco-tourism, coastal, heritage, rural, wellness and spiritual tourism, through convergence with other Central schemes;

(d) whether the Government has identified any additional destinations in Tamil Nadu with significant tourism potential for inclusion under future Central tourism initiatives and if so, the details thereof; and

(e) the details of the steps taken to promote sustainable tourism, improve visitor experience and generate employment through tourism infrastructure development in Tamil Nadu?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Identification, Development and promotion of tourist destinations and tourism products is primarily undertaken by the concerned State Governments (SGs)/Union Territory Administrations (UTAs). However, the Ministry of Tourism through its schemes of ‘Swadesh Darshan (SD)’, ‘Swadesh Darshan 2.0 (SD2.0)’, ‘Challenge Based Destination Development (CBDD)’ – a sub-scheme of SD2.0, ‘Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)’ and ‘Assistance to Central Agency for Tourism Infrastructure Development (ACATID)’ complements the efforts of tourism infrastructure development by

extending financial assistance to the State Governments /UT Administrations /Central Agency; subject to adherence to scheme guidelines, submission of Detailed Project Reports (DPRs) by them, availability of funds, Government directions, inter-se priority etc.

In addition, Government of India under its initiative for 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, has also provided financial assistance to the States in the year 2024-25 for development of tourism projects.

The Swadesh Darshan Scheme was initially designed for the integrated development of thematic tourism circuits. The revamped **Swadesh Darshan 2.0** adopts a destination-centric approach with a focus on developing sustainable and responsible tourism destinations to enhance visitor experience and effective destination management.

Sanctioning of project under the schemes is a continuous process and the projects sanctioned under these schemes cover variety of destinations including coastal, heritage, spiritual, Eco etc. The details of projects sanctioned by the Ministry under SD, SD2.0, CBDD, PRASHAD, SASCI and ACATID schemes in the state of Tamil Nadu are given in the enclosed **Statement**.

A range of components which enhance overall tourist experience at the destination are considered for sanctioning by Ministry of Tourism under its schemes, as per the project requirement including those related to tourism core

products, tourism activities, safety, public conveniences, last mile connectivity, parking, general site development, and other tourism related facilities.

The Ministry regularly encourages State Governments/UT Administrations to engage with local communities and to ensure robust operation & management (O&M) of completed projects so as to increase footfall, generate local employment and enhance overall tourist satisfaction.

STATEMENT

The details of the projects sanctioned under SD, SD2.0, CBDD, PRASHAD, SASCI and ACATID in the state of Tamil Nadu:

(i) Swadesh Darshan Scheme:

(in ₹Crore)

S. N.	Circuit / Sanction Year	Name of the Project	Sanctioned Cost	Amount Released / Authorized
1.	Coastal 2016-17	Development of (Chennai-Mamamallapuram– Rameshwaram – Manpadu– Kanyakumari)	73.13	71.03

(ii) Swadesh Darshan 2.0 Scheme:

(in ₹Crore)

S.N.	Year of Sanction	Destination	Name of the Experience	Sanctioned Amount	Amount Authorized
1.	2023-24	Mamallapuram	Immersive experience at Shore Temple	30.02	-

(iii) Challenge Based Destination Development (CBDD) Scheme:

(in ₹Crore)

S.N.	Year of Sanction	Name of the Project	Category	Sanctioned Cost	Amount Authorized
1.	2024-25	Iconic transformation of Rameswaram	Rameswaram Island (Spiritual Tourism)	20.01	10.01

(iv) Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD) Scheme:

(in ₹Crore)

S.N.	Project Name	Sanction Year	Sanction Amount	Amount Released/ Authorized
1.	Development of Kanchipuram	2016-17	13.99	13.99
2.	Development of Velankanni	2016-17	4.86	4.86

3.	Development of 8 Navagraha Temples	2024-25	40.94	11.75

(v) Special Assistance to States for Capital Investment (SASCI) Scheme:

(in ₹Crore)

S.N.	Year of Sanction	Name of the Project	Sanctioned Cost	Amount Released
1.	2024-25	Development of Nandavanam Heritage Park in Mammallapuram	99.67	112.13
2.	2024-25	Eco Park at Race Course in Ooty	70.23	

(vi) Assistance to Central Agencies for Tourism Infrastructure Development (ACATID) Scheme:

(in ₹Crore)

S.N.	Project Name	Sanction Year	Sanction Amount	Amount Released
1.	Illumination and allied works at Gangaikonda Cholapuram Temple, District - Ariyalur	2024-2025	11.47	1.14
2.	Cruise Passenger Facilities Centre in the existing Passenger Terminal at Chennai Port.	2012-2013	17.24	17.24
3.	Rameshwaram Railway Station	2017-2018	4.7	3.75
4.	Madurai Railway Station	2018-2019	4.48	3.56

TOURISM DEVELOPMENT UNDER SDS-2.0 IN SHAHDOL

56. SHRIMATI HIMADRI SINGH:

Will the Minister of **TOURISM** be pleased to state:

(a) the current status of tourist destinations or circuits identified in the Shahdol Lok Sabha Constituency including Shahdol, Anuppur, and Umaria districts under the Swadesh Darshan-2.0 scheme (SDS-2.0);

(b) the details of funds sanctioned, released, and utilized for upgrading tourism infrastructure and last-mile connectivity at key regional sites like Bandhavgarh Tiger Reserve and Amarkantak during the last three years; and

(c) the details of the specific steps taken by the Government under the said scheme to promote sustainable tribal eco-tourism and generate local employment for youth in the said constituency?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): Development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA). However, the Ministry of Tourism through its central sector schemes of ‘Swadesh Darshan 2.0 (SD2.0)’, ‘Challenge Based Destination Development (CBDD)’, a sub-scheme of Swadesh Darshan scheme and ‘Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)’

scheme complements the efforts of tourism infrastructure development in the country by extending financial assistance to the SGs/UTAs in synergy with the scheme guidelines, receipt of the project proposals from the concerned State Government/Union Territory Administrations, availability of funds etc.

In addition, Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' sanctioned 40 projects in 23 States for Rs.3295.76 Crore in the country including Madhya Pradesh in Financial Year 2024-25, with the primary objective to comprehensively develop iconic tourist centres in the country, branding and marketing them at global scale.

Ministry of Tourism has issued guidelines to develop tribal homestays under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA-JGUA) in tribal areas of the country. The said interventions include development of 1000 homestays with the support of upto Rs.5.00 Lakh per unit for new construction, upto Rs.3.00 Lakh for renovation and Rs.5.00 Lakh for village community requirements. Accordingly, this Ministry has sanctioned Rs.5.00 Crore for Development of Tribal Homestays in Karanjiya cluster, Dindori District and Pushparajgarh cluster, Anupur district located under Shahdol Lok Sabha Constituency, Madhya Pradesh under the DA-JGUA scheme during Financial Year 2025-26.

The details of the sanctioned projects in Madhyra Pradesh including in the Anuppur, and Umaria districts under SD, SD2.0, CBDD, SASCI and PRASHAD

scheme including funds authorized for utilization is given in the enclosed **Statement**.

Further, under these schemes, Ministry of Tourism also encourages the SGs/UTAs to consult local communities, adopt sustainable tourism practices, digitization and envisage to create employment for local population.

STATEMENT

(i) Details of Project sanctioned under Swadesh Darshan Scheme in the State of Madhya Pradesh:

(in ₹Crore)

S. No.	Circuit / Sanction Year	Name of the Project	Sanctioned Cost	Amount Released / Authorized for utilization by State Implementing Agency	Amount Utilized
1.	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna-Mukundpur- Sanjay-Dubri-Bandhavgarh- Kanha- Mukki- Pench	92.10	86.31	86.31
2.	Buddhist Circuit 2016-17	Development of Sanchi-Satna-Rewa-Mandsaur-Dhar	74.02	72.75	72.75

3.	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82	89.49	89.49
4.	Eco Circuit 2017-18	Development of Gandhisagar Dam-Mandleshwar Dam-Omkareshwar Dam-Indira Sagar Dam-Tawa Dam- Bargi Dam-Bheda Ghat-Bansagar Dam- Ken River	93.76	93.59	93.59

(ii) Details of Project sanctioned under Swadesh Darshan 2.0 Scheme in the State of Madhya Pradesh:

(in ₹Crore)

S. No.	Year of Sanction	Destination	Name of the Experience	Sanctioned Cost	Amount Authorized for utilization by Implementing Agency
1.	2023-24	Chitrakoot	Spiritual experience at Chitrakoot	27.22	13.61
2.	2023-24	Gwalior	Phoolbagh Experience Zone	16.74	8.37
3.	2025-26	Datia	Development of Pitambara Peeth Datia	44.24	22.12

(iii) Details of Project sanctioned under Challenge Based Destination Development (CBDD) Scheme in the State of Madhya Pradesh:

(in ₹Crore)

S.No.	Year of Sanction	Name of the Project	Category	Sanctioned Cost	Amount Authorized for utilization by State Implementing Agency
1.	2024-25	Orchha A Medieval Splendour 2.0	Spiritual Tourism	25.00	12.50
2.	2025-26	Mandu-A Medieval Wonder	Culture & Heritage Tourism	24.88	12.44

(iv) Details of Project sanctioned under Special Assistance to States for Capital Investment (SASCI) Scheme in the State of Madhya Pradesh:

(in ₹Crore)

S. No.	Year of Sanction	Name of the Project	Sanctioned Cost	Amount Released for utilization by State Implementing Agency
1.	2024-25	Orchha A Medieval Splendour in Orchha	99.92	131.53
2.	2024-25	International Convention Centre for MICE in Bhopal	99.38	

(v) Details of Project sanctioned under Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD) Scheme in the State of Madhya Pradesh:

(in ₹Crore)

S. No.	Project Name	Sanction Year	Sanction Amount	Amount Authorized for Utilization by State Implementing Agency	Amount Utilized
1.	Development of Amarkantak	2020-21	49.99	42.55	34.63
2.	Development of Omkareshwar	2017-18	43.93	43.93	43.93

PMKVY TRAINING CENTRES IN TAMIL NADU

57. SHRI MURASOLI S.:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the total number of Pradhan Mantri Kaushal Vikas Yojana (PMKVY) training centres functional in Tamil Nadu, district-wise;

(b) the total number of candidates trained and placed under PMKVY in Thanjavur district during the last three years and the current year;

(c) whether any new Industrial Training Institute (ITI) upgradation or establishment of Skill Hub has been proposed for Thanjavur and if so, the timeline thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The current version of the PMKVY i.e. PMKVY 4.0 is a demand driven Scheme and training centres under this scheme are affiliated and accredited based on the skill requirement of individual districts. As of 30th June 2026, a total of 10 training centres are operational in Tamil Nadu under PMKVY 4.0, imparting skill training in accordance with local industry demand, as detailed in the enclosed **Statement**.

(b): The total number of candidates trained under PMKVY 4.0 in Thanjavur district during the last three FYs and current FY are as under:

FY	Total Trained/Oriented Candidates
FY-23-24	779
FY-24-25	2,658
FY-25-26	1,500
FY-26-27	0*
Total	**4,937**

* PMKVY is a demand-driven scheme. In the FY 2026-27, the Ministry has not received any valid proposal for skill training in Tanjavur District.

Under PMKVY, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0 which is under implementation since FY 2022-23, the focus is to empower trained candidates to choose their varied career path and they are suitably oriented for the same through On-Job Training (OJT) embedded industry relevant skill courses.

(c) and (d): The State Government of Tamil Nadu has identified ITI Tanjavur as spoke ITI and has floated a Request for Proposal (RFP) for inviting industry proposals. So far no response has been received from any industry partner against the RFP. At present, no proposal or Strategic Investment Plan (SIP) from the State is pending for consideration or approval before the National Steering Committee (NSC). Further, Skill Hub was an initiative by Ministry of Skill Development & Entrepreneurship where available infrastructure of educational institutions is leveraged for providing skill training under PMKVY. Presently, under PMKVY 4.0, training centres are affiliated and accredited based on the skill requirement of the particular districts.

STATEMENT

The district-wise number of operational training centres in Tamil Nadu:

District	No. of Centres
Chennai	2
Coimbatore	1

Ranipet	2
Tiruchirappalli	1
Tirunelveli	1
Vellore	3
Total	**10**

ASSAM'S RANKING IN THE NATIONAL SCHOOL EDUCATION QUALITY INDEX

58. SHRI GAURAV GOGOI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the specific parameters on which Assam was ranked in the second-lowest grade in the national school education quality (Performance Grading Index);

(b) the current status of NEP 2020 implementation in Assam, Ministry-wise and scheme-wise;

(c) whether central funding under Samagra Shiksha for Assam has been released in full for the current financial year and if not, the shortfall and reasons therefor; and

(d) the specific teacher recruitment plan, if any, formulated for the State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Department of School Education and Literacy (DoSEL), Ministry of Education has prepared 70-indicator based Performance Grading Index 2.0 for

States/UTs to measure key driving performance and critical areas of school education at State/UT level. The domain-wise performance of the States/UTs including Assam and list of the indicators in PGI 2.0 report for the year 2025-26 can be accessed at https://spgi.udiseplus.gov.in.

Further, Assam has attained Prachesta-3 grade in PGI 2.0 for the year 2025-26. It is noteworthy that the State's overall score improved from 593.6 in 2024-25 to 615.4 in 2025-26, reflecting consistent progress and growth across key domains.

(b): A number of transformative changes have taken place in school education after the announcement of National Education Policy (NEP) 2020. The Department of School Education & Literacy has aligned the different centrally sponsored schemes with NEP 2020 to facilitate achievement of NEP goals across levels of school education. These schemes are being implemented across the Country, including the State of Assam. The major schemes that have been aligned to translate the vision of NEP 2020 into ground realities are:

- Samagra Shiksha- an overarching programme for the school education sector extending from preschool to class 12 aims for improving school effectiveness measured in terms of equal opportunities for schooling and equitable learning outcomes.

- PM Schools for Rising India (PM SHRI) - It aims to develop more than 14500 selected schools as exemplar schools that offers leadership to other schools in the neighbourhood, showcasing all the initiatives of NEP 2020.
- Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme: Under PM POSHAN Scheme, one hot cooked meal is provided to students studying in Government and Government Aided Schools at the elementary level of school education (including Bal Vatika).
- ULLAS: The scheme is targeted at all non-literates of age 15 years and above. The scheme is to be implemented through volunteerism. The learners will be encouraged to access the content in local languages in online mode through DIKSHA platform in NCERT.

Government/Aided schools registered under UDISE are the units of implementation of the scheme which are run by the State/UT Governments.

(c): The Department of School Education & Literacy is implementing the Centrally Sponsored Scheme of Samagra Shiksha in partnership with all the States and UTs. Financial assistance is provided to all States and UTs for various components for implementation of the interventions under Samagra Shiksha as per norms. The central share of Rs. 2930.09 cr has been released in all four installments for State of Assam under Samagra Shiksha for the year 2025-26.

(d): Education is a subject in the concurrent list of the Constitution and majority of the schools and teachers in the country are under the administrative control of the State Governments and UT Administrations. The recruitment, service conditions and rational deployment of teachers come under the purview of the respective State Governments/UT Administrations.

Recruitment is a continuous process and vacancies arise due to a number of factors like retirement, resignation, increased requirement of teachers because of the enhanced students' strength etc. The Central Government through the Centrally Sponsored Scheme of Samagra Shiksha, provides financial assistance to the States and UTs to maintain appropriate Pupil Teacher Ratio (PTR) for various levels of schooling, as per norms prescribed in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time.

DECLINING SHARE OF TAX DEVOLUTION TO TAMIL NADU

59. SHRI K. E. PRAKASH:

SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has taken note of concerns regarding the declining share of tax devolution and comparatively lower per capita Central transfers to Tamil Nadu, despite the State being among the highest contributors to the national economy and direct tax collections;

(b) whether any funds sanctioned to Tamil Nadu under Centrally Sponsored Schemes, grants-in-aid, disaster relief assistance or any other financial transfers are presently pending for release as on date, category-wise and year-wise, if so, the details thereof along with the reasons for pendency for such delay and the timeline by which the pending funds are proposed to be released to the State Government;

(c) whether the Government has examined the concerns raised by the southern States, including Tamil Nadu, that the present Finance Commission's devolution criteria disproportionately favour population-based indicators, thereby reducing the fiscal share of States that have achieved population control and higher economic performance; and

(d) whether the Government proposes to review the existing criteria governing Union Budget allocations and Centrally Sponsored Scheme funding?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Does not arise, as share of tax devolution and per capita central transfers to Tamil Nadu has increased. Share of tax devolution to Tamil Nadu increased to 4.097% in 16th Finance Commission’s award period (FY 2026-27 to FY 2030-31) as compared to 4.079% during the award period of 15th Finance Commission (FY2021-22 to FY2025-26). Also, the per capita central transfers (tax devolution,

CSS, Finance Commission grants and SASCI) to Tamil Nadu have increased from about ₹9,500 in FY2021-22 to about ₹11,600 in FY2025-26.

(b): Sanctions and releases of funds under the CSS Schemes to State Governments including Tamil Nadu are by the scheme implementing Ministries/Departments of the Government. These releases are as per scheme guidelines, GFR 2017, etc. Further, with the introduction of SNA SPARSH, the releases to States for onboarded CSS schemes are on a real-time basis based on actual expenditure by the States. The unconditional grants-in-aid as recommended by the Finance Commission are released as per a pre-fixed schedule whereas the performance linked grants (conditional grants) are released based on fulfilment of prescribed conditions. Overall, ₹1,11,904 crore has been released under CSS grants and ₹34,513 crore has been released under Finance Commission grants to Tamil Nadu during the period FY2021-22 to FY2025-26.

(c): The horizontal share of the Southern States (Andhra Pradesh, Telangana, Keralam, Tamil Nadu and Karnataka) in net proceeds of Union taxes and duties has increased during the 16th Finance Commission award period (FY 2026-27 to FY 2030-31) to 17.001% as against 15.800% in the 15th Finance Commission award period (FY2021-22 to FY2025-26).

(d): The Government periodically reviews scheme allocations. Union Budget allocation including those of Centrally Sponsored schemes during any financial

year is based on a comprehensive mid-year review undertaken by the Ministry of Finance.

TECHNICAL GLITCHES ON THE E-FILING INCOME TAX PORTAL

60. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **FINANCE** be pleased to state: -

(a) Whether the Government is aware of the persistent technical glitches, data processing errors and systemic login failures on the e-filing Income Tax Portal, causing widespread disruptions for taxpayers, if so, the details thereof;

(b) the specific technical or structural remediations steps taken by the Government to resolve these infrastructure deficits;

(c) the details of contractual accountability measures or financial penalties, if any, initiated against the managed service provider (Infosys) for prolonged non-functioning and operational lapses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The e-Filing portal of Central Board of Direct Taxes (CBDT) is a high-volume digital platform, servicing crores of Indian taxpayers, generally with usage rising sharply in the days preceding statutory due dates. Income-tax portal has been witnessing constant increase in load over years which is evident from the

following data of certain important activities on Income-tax portal during the last one week (8-14 July 2026) and the corresponding period (8-14 July) of 2025:

Particulars	Year	8th July	9th July	10th July	11th July	12th July	13th July	14th July
Income Tax Return (ITR) filing	2025	4,26,961	4,16,372	3,18,977	3,99,908	4,12,477	3,19,612	4,09,437
	2026	8,38,724	8,96,425	10,41,223	10,87,871	8,07,279	11,66,813	12,21,854
Number of logins on portal	2025	49,95,612	47,00,390	42,36,427	47,30,786	44,77,601	28,94,828	67,66,821
	2026	80,79,749	78,39,320	87,14,448	82,31,866	47,61,546	94,71,428	98,86,619
Challan generation	2025	2,01,087	1,47,170	1,22,679	1,32,116	97,934	52,056	1,43,143
	2026	2,59,965	2,06,495	1,97,990	1,95,052	1,32,197	2,59,925	2,69,126
26AS view/ download	2025	27,78,157	26,11,665	21,05,931	22,09,775	20,61,015	14,14,389	23,57,294
	2026	40,51,958	34,23,544	37,95,070	44,38,468	42,56,004	25,54,745	47,26,004
Total count of above-mentioned activities through Income-tax portal	**2025**	**82,00,730**	**77,28,427**	**66,61,335**	**73,40,469**	**69,51,093**	**46,28,829**	**95,33,552**
	2026	**1,32,30,396**	**1,23,65,784**	**1,37,48,731**	**1,39,53,257**	**99,57,026**	**1,34,52,911**	**1,61,03,603**

Given the high scale of concurrent access in the peak filing period, some taxpayers may, at times, experience transient technical issues such as slower page response or intermittent delays during periods of peak concurrent load.

However, despite the substantial increase in load, e-Filing portal has been functioning in a largely stable and efficient manner during the ongoing peak filing period, with performance being monitored on a continuous basis through a dedicated Daily/Hourly Monitoring Dashboard tracking login, Income Tax Returns (ITRs) filed, Annual Information Statement (AIS)/Compliance Portal redirections, payment gateway status, error codes and other operational indicators. Any

technical issue reported is taken up for time-bound identification, escalation and resolution.

(b): CBDT has taken a series of technical and structural remediation measures to further strengthen the infrastructure of the e-Filing portal ahead of the peak filing period, including the following:

(i) The e-Filing ecosystem has been comprehensively strengthened and performance-tested to support peak filing volumes, with validated capacity to handle up to 1 crore ITRs per day, ensuring sufficient headroom beyond the projected peak demand.

(ii) Infrastructure capacity has been enhanced across compute, storage, memory, network, and bandwidth. Original Equipment Manufacturer (OEM)-recommended hardware and software upgrades, along with storage augmentation, have been implemented to improve overall system stability, resilience, and input/output performance.

(iii) Major infrastructure issues identified during the earlier ITR filing seasons have been rectified.

(iv) A robust monitoring and governance framework has been established, inter alia, comprising 24×7 infrastructure monitoring, a dedicated WarRoom, and coordinated participation of application, infrastructure, database, network, security, vendor, and stakeholder teams to enable proactive monitoring and rapid incident resolution.

(v) Security infrastructure has been upgraded with the latest firewall versions, enhanced prevention mechanisms for Distributed Denial-of-Service (DDoS) attack and bot attack, and improved coordination with Internet Service Providers (ISPs) to enhance protection against cyber threats during the peak filing period.

(vi) End-to-end operational readiness has been reinforced through coordinated preparedness with key external stakeholders, including UIDAI, Banks, RBI, CDSL, NSDL, ICAI, ERIs and relevant internal verticals, supported by structured governance, escalation mechanisms, and continuous readiness reviews to ensure uninterrupted service delivery during the ITR filing season.

Review of system performance on a real-time basis is an ongoing process, and the Government remains committed for a smooth taxpayer experience.

(c): Penalties imposed against the relevant Managed Service Provider (MSP) as per contractual terms in this context are as under:

(i) As per the original schedule, MSP was required to deploy IEC 2.0 project [e-Filing portal is part of IEC 2.0 project i.e. 'Integrated e-Filing and Centralized Processing Centre 2.0'project], for use of taxpayers, in July 2020 but the MSP could not deliver the project in time. Hence, a penalty in the form of 'liquidated damages', was imposed upon the MSP.

(ii) The performance of MSP of IEC 2.0 is mainly ascertained through Service Levels Score, including prolonged non-functioning and operational lapses. Service Levels Score are measured on quarterly basis, and penalties for 12 quarters for the lower performance score have been imposed upon the MSP.

(iii) As per relevant provisions of the contract, the MSP has to make all efforts to maintain application performance levels of the e-Filing portal and avoid application outage, especially during peak filing period. Penalty for application outage during peak period in e-filing services has been imposed upon the MSP in F.Y. 2025-26.

(iv) MSP is liable for penalty if the due date of ITR filing or any other pre-notified date gets extended on account of any reasons attributable to the MSP. Penalty on this count has been imposed upon the MSP in F.Y. 2025-26.

हिमाचल प्रदेश में पीएम श्री योजना

61. डॉ. राजीव भारद्वाज:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) पीएम श्री योजना के क्या उद्देश्य हैं;

(ख) हिमाचल प्रदेश के चंबा और कांगड़ा जिले में पीएम श्री योजना के अंतर्गत चयनित स्कूलों की संख्या कितनी है;

(ग) क्या पीएम श्री योजना के अंतर्गत चयनित स्कूलों को वित्तीय सहायता प्रदान की जाती है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया (पीएम श्री) एक केंद्र प्रायोजित योजना है जिसका उद्देश्य देश भर में 14,500 से अधिक स्कूलों को सुदृढ़ बनाना है। अब तक, केवीएस/एनवीएस/एनसीईआरटी के साथ-साथ 33 राज्यों/संघ राज्य क्षेत्रों से कुल 13,092 स्कूलों को पीएम श्री स्कूलों के रूप में चुना गया है। ये पीएम श्री स्कूल राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सभी पहलों को प्रदर्शित करते हैं, अनुकरणीय स्कूल होते हैं, और पड़ोस के अन्य स्कूलों को बेंचमार्किंग नेतृत्व भी प्रदान करते हैं। वे एक समान, समावेशी और आनंदमय स्कूल वातावरण में उच्च गुणवत्ता वाली शिक्षा प्रदान करने में अपने संबंधित क्षेत्रों में नेतृत्व प्रदान करते हैं जो छात्रों की विविध पृष्ठभूमि, बहुभाषी जरूरतों और विभिन्न शैक्षणिक क्षमताओं का ध्यान रखता है और उन्हें एनईपी 2020 की दृष्टि के अनुसार उनकी अपनी अधिगम की प्रक्रिया में सक्रिय भागीदार बनाता है।

(ख): पीएम श्री योजना के तहत हिमाचल प्रदेश के चम्बा जिले से केंद्र सरकार के 3 स्कूलों (2 केंद्रीय विद्यालय और 1 नवोदय विद्यालय) सहित कुल 19 पीएम श्री स्कूलों का चयन किया गया है। इसके अलावा हिमाचल प्रदेश के कांगड़ा जिले से केंद्र सरकार के 6 स्कूलों (5 केंद्रीय विद्यालय और 1 नवोदय विद्यालय) सहित कुल 36 पीएम श्री स्कूलों का चयन किया गया है। पीएम श्री स्कूलों का ब्यौरा पीएम श्री योजना की वेबसाइट पर निम्न लिंक https://pmshri.education.gov.in/state.पर देखा जा सकता है।

(ग) और (घ): पीएम श्री योजना को 7 सितंबर, 2022 को मंजूरी दी गई थी और हिमाचल प्रदेश राज्य के लिए, वित्त वर्ष 2024-25 में निधियाँ जारी करना शुरू हुआ। पीएम श्री योजना के तहत इसके

ऑनबोर्डिंग के बाद से हिमाचल प्रदेश राज्य को आवंटित और जारी की गई निधियों का ब्यौरा निम्न प्रकार है:

(रूपए करोड़ में)

वित्त वर्ष	अनुमोदित पीएबी परिव्यय	स्वीकृत पीएबी परिव्यय का केंद्रीय हिस्सा	जारी किया गया कुल केंद्रीय हिस्सा
2024-25	150.39	135.35	135.35
2025-26	161.80	145.62	68.85
2026-27	126.55	113.89	5.67 (दिनांक 15.07.2026 की स्थिति के अनुसार)

SALE OF SHARES OF MSC

62. SHRI K. RADHAKRISHNAN:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has taken note of the reported sale of shares to Mediterranean Shipping Company (MSC);

(b) if so, whether the Government has examined the likely impact of this transaction on the ownership, management, operational control and commercial interests of the Vizhinjam International Seaport;

(c) whether any approval, clearance or scrutiny by the Government or regulatory authorities was required in view of the strategic importance of Vizhinjam Port and, if so, the details thereof;

(d) whether the Government has assessed the implications of the transaction on India's maritime security, foreign investment policy, and control over critical port infrastructure; and

(e) the measures taken by the Government to safeguard national interest, ensure transparency and protect the strategic and economic importance of Vizhinjam Port in light of the said transaction?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (e): No proposal requiring consideration by the Government of India has been received in connection with the reported sale of stake in the Vizhinjam International Seaport to Mediterranean Shipping Company (MSC). The matter pertains to Vizhinjam International Seaport, a non-major port under the administrative control of Government of Kerala.

LOANS FROM WORLD BANK

63. SHRIMATI MALA ROY:

Will the Minister of **FINANCE** be pleased to state:

(a) the details of the amount of loans taken by the Central Government from World Bank during the last ten years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) : The details, as maintained by the Government, are provided in the enclosed **Statement**.

STATEMENT

Details of authorised amount of Government Loans from 2016-2017 to 2025-2026

LC in Millions

Agreement Amount (Net of cancellation)

Funding Agency	LC	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	2025-2026
International Bank for Reconstruction and Development											
Total	JPY	0.00	0.00	0.00	0.00	0.00	0.00	0.00	45,205.60	195,608.50	159,765.80
International Bank for Reconstruction and Development											
Total	USD	786.90	2,348.90	2,798.94	2,840.58	4,201.00	2,549.99	3,316.00	3,583.46	3,295.50	2,903.65
International Development Association											
Total	USD	837.50	360.00	0.00	90.40	531.83	94.50	83.00	56.57	31.50	0.00
International Development Association											
Total	XDR	0.00	0.00	0.00	115.20	303.80	12.60	0.00	0.00	0.00	0.00
(i) Loan Currencies can not be summarized as they are in different currencies. However, the summary in loan currencies is as under:											
Grand Total(JPY)		0.00	0.00	0.00	0.00	0.00	0.00	0.00	45,205.60	195,608.50	159,765.80

Grand Total(USD)		1,624.40	2,708.90	2,798.94	2,930.98	4,732.83	2,644.49	3,399.00	3,640.03	3,327.00	2,903.65
Grand Total(XDR)		0.00	0.00	0.00	115.20	303.80	12.60	0.00	0.00	0.00	0.00

(Note: - LC - Loan Currencies, JPY - Japanese Yen, USD - United States Dollar, XDR - Special Drawing Rights)

एटा और कासगंज में रोज़गार की स्थिति

64. श्री देवेश शाक्य:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्तमान में एटा और कासगंज जिलों में ई-श्रम पोर्टल पर पंजीकृत कृषि श्रमिकों और निर्माण श्रमिकों की संख्या क्या है;

(ख) क्या सरकार इस तथ्य से अवगत है कि स्थानीय स्तर पर रोजगार के अवसरों की कमी के कारण, युवाओं का दिल्ली और नोएडा की ओर पलायन बढ़ रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का इस क्षेत्र में जवाहर थर्मल पावर प्रोजेक्ट और रेलवे निर्माण कार्यों में 75 प्रतिशत स्थानीय युवाओं का अनिवार्य रोजगार सुनिश्चित करने के लिए कोई नीति या नियम तैयार करने का प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार के पास एटा लोक सभा निर्वाचन क्षेत्र में असंगठित क्षेत्र के श्रमिकों के लिए कर्मचारी राज्य बीमा (ईएसआई) अस्पताल या कोई विशेष चिकित्सा सुविधा केंद्र स्थापित करने का कोई प्रस्ताव है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ): श्रम और रोजगार मंत्रालय ने असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) बनाने के लिए दिनांक 26 अगस्त, 2021 को ई-श्रम (eshram.gov.in) पोर्टल की शुरुआत की थी। ई-श्रम पोर्टल असंगठित कामगारों का पंजीकरण करता है और उन्हें स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या प्रदान करता है।

दिनांक 14 जुलाई 2026 तक, ई-श्रम पोर्टल पर 31.78 करोड़ से अधिक असंगठित कामगारों का पंजीकरण किया जा चुका है।

एटा और कासगंज जिलों में ई-श्रम पोर्टल पर पंजीकृत कृषि कामगारों और निर्माण कामगारों का ब्यौरा **विवरण** के रूप में संलग्न है।

रोजगार क्षमता में सुधार के साथ-साथ रोजगार सृजन सरकार की प्राथमिकता है। तदनुसार, सरकार बुंदेलखंड क्षेत्र सहित देश भर में विभिन्न रोजगार सृजन योजनाएं लागू कर रही है। सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का विवरण **https://dge.gov.in/schemes_programmes** पर देखा जा सकता है।

'रोजगार', समवर्ती सूची के अंतर्गत एक विषय होने के कारण, भारत में रोजगार सेवा केंद्र और राज्य सरकार द्वारा संयुक्त रुप से सोचे जाने वाला विषय है। रोजगार महानिदेशालय, श्रम और रोजगार मंत्रालय, अखिल भारतीय स्तर पर राष्ट्रीय रोजगार सेवा के समन्वय के लिए नीतियां, मानक और प्रक्रियाएं निर्धारित करने के लिए जिम्मेदार है। रोजगार कार्यालय, संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन के सीधे प्रशासनिक और वित्तीय नियंत्रण के अधीन कार्य करते हैं।

केंद्र सरकार, राज्य सरकारों, सार्वजनिक क्षेत्र के उपक्रमों, सार्वजनिक क्षेत्र के बैंकों और अन्य सरकारी सहायता प्राप्त संस्थानों में रिक्तियों का होना और उन्हें भरना एक निरंतर चलने वाली प्रक्रिया है और संबंधित भर्ती नियमों के प्रावधानों के अनुसार रिक्तियों को भरने के प्रयास किए जाते हैं।

कर्मचारी राज्य बीमा निगम (ईएसआईसी) संबंधित राज्य सरकारों के परामर्श से कर्मचारी राज्य बीमा निगम अस्पताल की स्थापना के लिए अनुमोदन प्रदान करता है क्योंकि पूर्ववर्ती कर्मचारी राज्य बीमा अधिनियम 1948 की धारा 58 (अब सामाजिक सुरक्षा संहिता, 2020 की धारा 40 के अधीन शामिल) के प्रावधान के अनुसार अस्पताल का संचालन और प्रबंधन संबंधित राज्य सरकार द्वारा किया जाता है।

वर्तमान में एटा लोकसभा निर्वाचन क्षेत्र में असंगठित क्षेत्र के कामगारों के लिए कर्मचारी राज्य बीमा (ईएसआईसी) अस्पताल या एक विशेष चिकित्सा सुविधा केंद्र स्थापित करने का कोई प्रस्ताव उत्तर प्रदेश सरकार से प्राप्त नहीं हुआ है।

विवरण

दिनांक 14.07.2026 की स्थिति के अनुसार एटा और कासगंज जिलों में ई-श्रम पोर्टल पर पंजीकृत कृषि कामगारों और निर्माण कामगारों का ब्यौरा:

जिला	कृषि कामगार	निर्माण कामगार
एटा	4,44,729	24,600
कासगंज	3,49,045	31,472

एकल-खिड़की मंजूरी प्रणाली

65. श्री अनिल यशवंत देसाईः

श्री अरविंद गणपत सावंतः

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे किः

(क) पिछले पांच वर्षों के दौरान पर्यावरणीय मंजूरी के लिए लंबित रेलवे, खनन, बांध/सिंचाई और नई/मौजूदा राष्ट्रीय राजमार्ग परियोजनाओं का परियोजना-वार लागत और इन परियोजनाओं के पूरा होने की संभावित समय-सीमा सहित ब्यौरा क्या है;

(ख) मंजूरी देने में होने वाली देरी के क्या कारण हैं और प्रत्येक क्षेत्र में मंजूरी के लिए औसतन कितना समय लगता है;

(ग) परियोजना के क्रियान्वयन और आर्थिक विकास पर इस प्रकार की देरी का क्या प्रभाव पड़ता है;

(घ) सरकार द्वारा मंजूरी प्रक्रिया में तेजी लाने के लिए क्या कदम उठाए जा रहे हैं, जिसमें कोई प्रस्तावित नीतिगत सुधार या एकल-खिड़की मंजूरी प्रणाली शामिल है; और

(ङ) क्या पर्यावरणीय स्थिरता को बनाए रखते हुए समय पर मंजूरी सुनिश्चित करने के लिए कोई क्षेत्र-विशिष्ट उपाय पेश किए गए हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ङ): भारत सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के भाग (v) द्वारा प्रदत्त शक्तियों के तहत **पर्यावरण प्रभाव आकलन (ईआईए) अधिसूचना, 2006** जारी की है। समय-समय पर यथा संशोधित ईआईए अधिसूचना, 2006 के प्रावधानों के अनुसार, इसकी अनुसूची में बताए गए प्रस्तावों का मूल्यांकन केंद्रीय स्तर पर विशेषज्ञ मूल्यांकन समिति (ईएसी) और राज्य/संघ राज्य क्षेत्र के स्तर पर राज्य विशेषज्ञ मूल्यांकन समिति (एसईएसी) द्वारा किया जाता है जिसमें सार्वजनिक परामर्श के दौरान उठाए गए मुद्दों सहित परियोजना से जुड़े सभी पर्यावरणीय प्रभावों पर विचार किया जाता है। ईएसी/एसईएसी की सिफारिशों के आधार पर, पर्यावरण मंजूरी (ईसी) को प्रदान करने अथवा न करने के लिए प्रस्तावों पर क्रमशः मंत्रालय या राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईएए) द्वारा विचार किया जाता है। उपरोक्त प्रावधानों के अनुसार, ईसी को पर्यावरणीय मुद्दों पर उचित विचार करने और पर्यावरण प्रबंधन योजना (ईएमपी) में निर्धारित शमन उपायों सहित उचित पर्यावरणीय सुरक्षा उपायों को शामिल करने के बाद प्रदान किया जाता है।

समय-समय पर यथा संशोधित ईआईए अधिसूचना, 2006 के मौजूदा प्रावधानों के अनुसार, इसकी अनुसूची में बताई गई 38 श्रेणियों में आने वाली परियोजना कार्यकलापों के लिए पर्यावरण मंज़ूरी आवश्यक है। रेलवे परियोजनाएं यथासंशोधित ईआईए अधिसूचना, 2006 के प्रावधानों के

अंतर्गत शामिल नहीं हैं। खनन, बांध/सिंचाई और नए/मौजूदा राष्ट्रीय राजमार्ग से संबंधित प्रस्तावों का विवरण परिवेश पोर्टल पर उपलब्ध है। वित्त वर्ष 2025-26 के लिए, विभिन्न क्षेत्रों की विभिन्न परियोजनाओं को पर्यावरण मंजूरी देने में लगने वाला औसत समय ईआईए अधिसूचना, 2006 में निर्धारित 105 दिनों की वैधानिक समय सीमा के मुकाबले 57 दिन था।

पर्यावरण मंजूरी प्रदान करने की प्रक्रिया को त्वरित करने के लिए, मंत्रालय ने हाल के दिनों में, परिवेश पोर्टल (एकल खिड़की प्रणाली पोर्टल जो सभी प्रकार की सेवाएँ ऑनलाइन प्रदान किया जाता है) को अद्यतन करके तकनीकी उपायों द्वारा, ईआईए अधिसूचना 2006 में संशोधन करके और विभिन्न कार्यालय ज्ञापनों (ओएम) द्वारा जारी स्पष्टीकरण/दिशानिर्देशों के माध्यम से कई व्यवस्थित सुधार किए हैं। इन सुधारों में, संदर्भ की शर्तों (टीओआर)/ पर्यावरण मंजूरी (ईसी) की वैधता बढ़ाना, टीओआर अनुमोदन से पहले आधारभूत डेटा संग्रह में लचीलेपन की अनुमति देना और सार्वजनिक सुनवाई प्रक्रिया में सुधार शामिल हैं। इसके अलावा, पंप स्टोरेज परियोजनाओं (पीएसपी) को पर्यावरण मंजूरी देने की प्रक्रिया को युक्तिसंगत बनाया गया है। जिन पीएसपी को वन मंजूरी या वन्यजीव मंजूरी की आवश्यकता नहीं है, उनमें नए जलाशयों का निर्माण शामिल नहीं है, और मौजूदा जलाशय के जलमग्न क्षेत्र या भंडारण क्षमता में कोई वृद्धि नहीं होती है, उन्हें अब श्रेणी बी2 परियोजनाएं माना जाता है। मंत्रालय ने ईआईए अधिसूचना, 2006 के परिशिष्ट-9 की मद 6 में भी संशोधन किया है। इसमें रैखिक परियोजनाओं के लिए सामान्य मृदा के निष्कर्षण के काम को पूर्व ईसी (पर्यावरण मंज़ूरी) की छूट देने के लिए ज़रूरी पर्यावरण सुरक्षा उपायों का प्रावधान किया गया है।

इसके अलावा, खनन परियोजनाओं के त्वरित मूल्यांकन को सुविधाजनक बनाने के लिए, महत्वपूर्ण, रणनीतिक और परमाणु खनिज खनन परियोजनाओं के लिए पारिवेश पोर्टल के माध्यम से आउट-ऑफ-टर्न मूल्यांकन शुरू किया गया है। सार्वजनिक सुनवाई की आवश्यकताओं को निर्दिष्ट महत्वपूर्ण, रणनीतिक और परमाणु खनिज खनन परियोजनाओं के लिए भी छूट दी गई है, और इन

परियोजनाओं का मूल्यांकन केंद्रीय स्तर पर किया जाएगा, चाहे प्रस्तावों में पट्टे क्षेत्र शामिल हो या नहीं। इसके अलावा, भूमिगत कोयला खनन परियोजनाओं के लिए संदर्भ की मानक शर्तें और आउट-ऑफ-टर्न मूल्यांकन प्रारम्भ किया गया।

ऊपर बताए गए सुधारों, खासकर परिवेश पोर्टल (https://parivesh.nic.in) के माध्यम से मंजूरी प्रबंधन में पेपरलेस गवर्नेंस ने यह सुनिश्चित किया है कि विकास कार्य मज़बूत पर्यावरणीय सुरक्षा उपायों के साथ आगे बढ़ें जिससे पर्यावरण मंज़ूरी प्रबंधन में दक्षता और पारदर्शिता बढ़ती है और साथ ही संधारणीय विकास में भी योगदान मिलता है।

SKILL INDIA MISSION

66. SHRI GANESH SINGH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the major achievements of the Skill India Mission during the last twelve years and the current year including the number of youth trained, certified and employed under various skill development programmes, State/UT-wise;

(b) the details of the progress made in vocational education, apprenticeships, entrepreneurship development and digital skilling under the said Mission;

(c) whether the Government has undertaken any assessment of the impact of Skill India initiatives on employability, job creation and industry readiness of the workforce, and if so, the details thereof;

(d) the details of beneficiaries and skill development infrastructure created in Madhya Pradesh, particularly in Satna district; and

(e) the steps taken/being taken by the Government to align skill development programmes with emerging sectors such as Artificial Intelligence, semiconductors, green jobs, advanced manufacturing to achieve the objectives of Viksit Bharat 2047?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling the youth of India to get future-ready, equipped with industry-relevant skills. State-wise details of the candidates trained/enrolled under various schemes of MSDE are given in the enclosed **Statement-I**.

Amongst the schemes of MSDE, placements were tracked under the Short-Term Training component of PMKVY only in the first three versions (PMKVY1.0,

PMKVY 2.0 and PMKVY 3.0) implemented from 2015-16 to 2021-22. State-wise details of candidates placed under first three versions of PMKVY (1.0 to 3.0) are given in the enclosed **Statement- II.** Out of 56.89 lakh candidates that have been certified under Short-Term Training, 24.3 lakh candidates have been reported placed with a placement rate at 42.8%. Under PMKVY 4.0, the focus is to empower the trained candidates to choose their varied career path with orientation through industry relevant skill courses that include the On-the-Job Training (OJT).

Apart from vocational training and apprenticeship, National Institute for Entrepreneurship and Small Business Development (NIESBUD) and the Indian Institute of Entrepreneurship (IIE) under the aegis of MSDE conduct Entrepreneurship Awareness Programme (EAP) and Entrepreneurship Development Programme (EDP) nationwide to foster an entrepreneurial mindset focus on training, credit access, and market access. PM Vishwakarma scheme, launched in September 2023, provides holistic support (upskilling, toolkits, and collateral-free credit) to artisans in 18 traditional trades. MSDE launched Swavalambini programme in February 2025 in the North Eastern States of Assam, Meghalaya, Mizoram and in Uttar Pradesh and Telangana to cultivate entrepreneurial mindsets among female candidates. Thus far, total of 1200 female candidates have been trained under EAP and 602 candidates have been trained under EDP.

Skill India Digital Hub (SIDH) is the unified digital public infrastructure platform that facilitates course discovery, enrolment, and certification. MSDE has introduced job roles in emerging sectors such as Artificial Intelligence (AI), Robotics, Drone Technology, Mechatronics, and Internet of Things under schemes like PMKVY and CTS. DGT has signed MoUs with global tech leaders including IBM, Microsoft, Autodesk, AWS, Shell, etc. to facilitate the provision of technical and professional skills training in modern technologies. The Skilling for AI Readiness (SOAR) programme offers structured foundational and applied AI skill development for both students and educators.

(c): Government undertakes periodic reviews of skilling initiatives under the Skill India Mission, assessing enrolment, certification, placement, self-employment outcomes and employer feedback to gauge their effectiveness in strengthening employability and future skills. Details of impact assessment studies of major programmes are as follows:

PMKVY 4.0: An independent third-party impact evaluation of the PMKVY 4.0 has been conducted by Arun Jaitley National Institute of Financial Management (AJNIFM), an autonomous Institution of Ministry of Finance, Government of India in 2025. As per the report, PMKVY training has contributed to a measurable shift in employment outcomes for short term training (STT) candidates. The combined share of employed and self-employed STT respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage

point increase. 41.4% of STT candidates and 48.9% of Recognition of Prior Learning (RPL) candidates reported an increase in income following training and certification. Overall, PMKVY 4.0 has significantly expanded access to formal skill training and certification and has generated measurable improvements in skill confidence, employment participation, and income outcomes for a substantial proportion of beneficiaries.

JSS: A third-party evaluation of the Jan Shikshan Sansthan (JSS) Scheme was conducted by the Arun Jaitley National Institute of Financial Management (AJ NIFM), an autonomous Institution of Ministry of Finance, Government of India, in 2025 to assess the scheme's outreach, effectiveness and livelihood outcomes. The evaluation highlighted significant achievements of the scheme, with 33.94 lakh individuals enrolled, of whom 32 lakh were trained and 31.52 lakh certified, reflecting an overall success rate of 99 percent. Women constituted a dominant 82 percent share of total participants, while 73 percent beneficiaries belonged to marginalized sections, including SC/ST (36 percent) and OBC (37 percent). The livelihood impact has been noteworthy, with 90 percent alumni utilising acquired skills for income generation, 82 percent becoming economically engaged within six months of training, and 60 percent of previously non-earning individuals starting to earn post-training.

NAPS: A third-party evaluation study of Pradhan Mantri National Apprenticeship Promotion Scheme (PMNAPS-2) from 2022-23 to 2025-26 (Data up to 30th

November 2025) was conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM. As per the report, PMNAPS-2 achieved significant scale during the evaluation period, engaging 34.69 lakh apprentices against a cumulative target of 46 lakh, translating into an overall achievement of approximately 75 percent. The institutionalization of Direct Benefit Transfer (DBT) has improved financial transparency and predictability.

(d): The details of the candidates trained and the training centres set-up or engaged in Madhya Pradesh and its Satna district are given in the enclosed **Statement- III.**

(e): To ensure active engagement of the industry and aligning the skill training programmes with emerging sectors such as Artificial Intelligence, semiconductors, green jobs, advanced manufacturing, MSDE has inter-alia taken the following steps:

- National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space. NCVET recognises the industry bodies as the Awarding Bodies (ABs) and/or Assessment Agencies (AAs).
- The Awarding Bodies are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry

validations. NCVET has approved 10209 qualifications as per the industry requirements, out of which 2975 qualifications are valid and active, and 7234 qualifications are archived.

- Directorate General of Training (DGT) is implementing Flexi MoU Scheme and Dual System of Training (DST) in collaboration with industries to provide training to ITI students in real industrial environment.
- DGT has signed MoU with IT Tech and other companies like IBM, Microsoft, Autodesk, AWS, Shell, etc. to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern and green technologies.
- Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- DGT has introduced new age /future skills courses under CTS to provide training in emerging areas such as 5G Network, AI Programming, Cyber Security, Drone Technology, Internet of Things, etc.
- Two (02) Indian Institute of Skills (IIS) have been established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) mode, with

an aim to align industry-ready workforce to emerging economic opportunities.

- 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which are mandated to identify the skill development needs of respective sectors.

STATEMENT- I

State-wise details of candidates trained/engaged/enrolled under schemes of MSDE:

State/UT	PMKVY (since inception to 30.06.2026)	JSS (Since 2018-19 to 30.06.2026)	NAPS (Since 2018-19 to 30.06.2026)	CTS / ITI (2018 to 2025)
A&N Islands	5,838	8,097	569	4,574
Andhra Pradesh	535,681	84,506	1,17,246	4,16,695
Arunachal Pradesh	98,231	726	446	5,059
Assam	848,120	74,425	53,738	31,356
Bihar	764,075	2,46,242	37,050	8,84,949
Chandigarh	28,230	13,006	7,022	7,679
Chhattisgarh	205,017	1,58,564	32,728	1,76,809
Delhi	528,800	42,656	1,33,771	80,267
Goa	10,496	13,766	49,960	16,408
Gujarat	473,270	1,29,951	5,65,729	6,80,947
Haryana	764,665	55,380	3,99,524	4,30,045
Himachal Pradesh	177,549	95,942	48,947	1,63,850
Jammu And Kashmir	433,724	15,153	5,878	57,682
Jharkhand	315,290	1,13,998	59,921	2,83,095
Karnataka	609,367	1,52,682	4,47,703	5,64,167
Kerala	275,165	1,25,363	78,383	2,69,251

Ladakh	4,076	1,529	204	2,005
Lakshadweep	390	5,177	59	2,356
Madhya Pradesh	1,233,837	3,92,298	1,49,759	5,82,081
Maharashtra	1,337,900	2,93,055	13,46,717	9,45,222
Manipur	115,543	51,070	609	3,482
Meghalaya	60,807	6,999	1,212	5,661
Mizoram	44,449	7,057	473	2,533
Nagaland	55,711	13,802	176	2,014
Odisha	603,909	3,36,577	61,896	4,43,484
Puducherry	36,333	-	17,048	6,040
Punjab	577,143	24,311	96,176	3,37,863
Rajasthan	1,409,480	1,02,323	1,15,488	8,46,973
Sikkim	19,529	-	2,249	2,569
Tamil Nadu	894,314	1,09,851	5,41,317	2,84,559
Telangana	469,063	83,340	2,27,138	2,55,735
DNH & DD	11,971	17,436	14,708	4,640
Tripura	163,792	22,032	2,771	17,811
Uttar Pradesh	2,522,287	6,58,156	4,10,215	25,50,273
Uttarakhand	254,149	1,00,558	1,15,059	83,686
West Bengal	653,478	1,01,992	1,56,508	2,90,331
Overall	**16,541,679**	**36,58,020**	**52,98,397**	**1,07,42,151**

STATEMENT- II

State-wise details of candidates placed under PMKVY (1.0 to 3.0):

State	Reported Placed
Andaman And Nicobar Islands	124
Andhra Pradesh	111,640
Arunachal Pradesh	14,014
Assam	67,257
Bihar	127,855
Chandigarh	6,361
Chhattisgarh	28,142

Delhi	78,349
Goa	1,105
Gujarat	69,289
Haryana	158,981
Himachal Pradesh	27,185
Jammu And Kashmir	53,656
Jharkhand	29,461
Karnataka	74,225
Kerala	26,385
Ladakh	1,063
Lakshadweep	-
Madhya Pradesh	221,845
Maharashtra	80,950
Manipur	16,094
Meghalaya	13,608
Mizoram	9,682
Nagaland	6,181
Odisha	71,066
Puducherry	10,504
Punjab	128,913
Rajasthan	186,018
Sikkim	3,942
Tamil Nadu	172,336
Telangana	112,967
DND & DD	2,817
Tripura	18,682
Uttar Pradesh	338,882
Uttarakhand	52,597
West Bengal	115,711
Overall	**2,437,887**

STATEMENT- III

Details of the candidates trained/engaged:

	PMKVY (Since inception to June, 2026)	JSS (Since 2018-19 to June, 2026)	NAPS (Since 2018-19 to June, 2026)	CTS / ITI (2018 to 2025)
Madhya Pradesh	1,233,837	3,92,298	1,49,759	5,82,081
Satna district	24,277	14,299	1,101	14,759

Details of the training centres:

	PMKVY 4.0 Centres (STT+SP)*	JSS Centres	NAPS Establishments	ITI (Govt & Pvt)
Madhya Pradesh	1417	30	1,394	847
Satna district	30	01	44	18

* Short-term Training (STT) and Special Projects (SP)

IMPLEMENTATION OF PM-VBRY

67. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the salient features of the Pradhan Mantri Viksit Bharat Rozgar Yojana (PM-VBRY) and the progress made in its implementation since its launch;

(b) the details of the establishments registered and first-time employees enrolled under the said Scheme in the country, State/UT-wise and district-wise in Karnataka;

(c) the total financial assistance sanctioned and disbursed to eligible first-time employees and establishments in the country, State/UT-wise especially Shivamogga district in Karnataka;

(d) the number of establishments and beneficiaries covered in the manufacturing sector along with the facilitation and awareness measures undertaken through the Employees' Provident Fund Organisation (EPFO) to encourage sustained additional employment; and

(e) the steps taken by the Government to promote formalisation of employment and improve employability and the measures proposed to accelerate registration and coverage under the Scheme, particularly in Tier-2 and Tier-3 cities?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Union Cabinet, on 1 July 2025, approved the Employment Linked Incentive (ELI) Scheme, titled the Pradhan Mantri Viksit Bharat Rojgar Yojana (PMVBRY), to promote employment generation, enhance employability, and strengthen social security across all sectors including MSMEs and rural enterprises, with a particular focus on the manufacturing sector.

The scheme aims to incentivise creation of more than 3.5 Crore jobs all across the country, over a period of 2 years including the state of Karnataka.

The scheme comprises of two parts i.e. Part A and Part B and focuses on providing support to both employees and employers by way of incentives. The scheme provides for incentives for 1.92 crore eligible First time employees under Part A. Incentive for creation of approximately 2.59 crore additional jobs to employers is provided for under Part B of the scheme. The Employees' Provident Fund Organisation (EPFO) is the implementing agency for the scheme.

The state-wise details of the registrations and incentive disbursed since the start of implementation till June, 2026 under the scheme in the country including the state of Karnataka, are given in the enclosed **Statement-I**.

The district-wise details of the incentive disbursement under Part A and Part B of the scheme, since the start of implementation till June, 2026, for the State of Karnataka, are given in the enclosed **Statement-II**.

The scheme and its provisions have been widely disseminated through extensive outreach efforts across the country. EPFO has undertaken awareness and stakeholder outreach programmes, including monthly Nidhi Aapke Nikat (NAN) programmes, SMS/email and digital communication campaigns etc. to facilitate timely registration and seamless transfer of benefits.

A dedicated portal (pmvbry.epfindia.gov.in) has been developed to facilitate all scheme-related processes and for real-time monitoring. Detailed Scheme Guidelines, Standard Operating Procedures (SOPs), and Frequently Asked

Questions (FAQs) have been made available on this portal for ease of understanding.

STATEMENT-I

The state-wise details of the registrations and incentive disbursed since the start of implementation till June, 2026 under the scheme in the country including the state of Karnataka

State	No of Registered Establishment	First Timer Enrolled	Amount Disbursed (₹)
ANDAMAN AND NICOBAR ISLANDS	394	1782	5345541
ANDHRA PRADESH	15174	201181	523783881
ARUNACHAL PRADESH	358	1496	2953047
ASSAM	6098	50513	125355211
BIHAR	6475	103108	219838617
CHANDIGARH	1563	87015	113984906
CHHATTISGARH	9561	90736	258667225
DADRA AND NAGAR HAVELI	1184		53772162
DAMAN AND DIU	708		31766109
DELHI	24304	672739	2030062844
GOA	3037	38271	107413416
GUJARAT	43110	699372	2128200675
HARYANA	25120	628836	1973967726
HIMACHAL PRADESH	6864	64968	145247007
JAMMU AND KASHMIR	3417	25950	70073761
JHARKHAND	7217	71824	255774549
KARNATAKA	**50525**	**1004933**	**3848215490**
KERALA	16050	144454	598011263
LADAKH	87	175	688697

LAKSHADWEEP	6		97727
MADHYA PRADESH	18916	204146	493225308
MAHARASHTRA	83864	1747669	5853392358
MANIPUR	430	2024	4074450
MEGHALAYA	364	5564	14524610
MIZORAM	88	846	2566609
NAGALAND	210	1676	5175873
ODISHA	15052	130632	449658648
PUDUCHERRY	1452		32977327
PUNJAB	15752	88363	413511448
RAJASTHAN	24940	303902	731656585
SIKKIM	351	2696	15075289
TAMIL NADU	57901	938946	3008034135
TELANGANA	25960	530554	1634499416
TRIPURA	595	3664	13378937
UTTAR PRADESH	39452	498122	1741415761
UTTARAKHAND	7310	126979	282535812
WEST BENGAL	35038	343452	942887340
Total	**548927**	**8816588**	**28131809760**

STATEMENT- II

The district-wise details of the incentive disbursement under Part A and Part B of the scheme, since the start of implementation till June, 2026, for the State of Karnataka

State	District	Part - A Amount Disbursed	Part B Benefit Disbursed
Karnataka	BENGALURU (BANGALORE) URBAN	₹ 802,447,672	₹ 2,367,168,185

	Bagalkot	₹ 3,884,141	₹ 13,810,819
	Bangalore Rural	₹ 30,358,778	₹ 66,323,892
	Belgaum	₹ 15,982,145	₹ 29,321,626
	Bellary	₹ 12,187,444	₹ 34,325,260
	Bidar	₹ 1,834,227	₹ 5,545,559
	Chamarajanagar	₹ 743,473	₹ 1,155,133
	Chikballapur	₹ 1,863,316	₹ 5,530,293
	Chikmagalur	₹ 3,162,146	₹ 4,088,034
	Chitradurga	₹ 1,822,702	₹ 6,773,822
	Dakshina Kannada	₹ 26,039,520	₹ 50,265,522
	Davanagere	₹ 4,993,603	₹ 11,569,620
	Dharwad	₹ 15,653,685	₹ 24,675,810
	Gadag	₹ 865,640	₹ 914,139
	Hassan	₹ 4,493,281	₹ 5,255,845
	Haveri	₹ 4,641,224	₹ 7,624,888
	Kalburgi	₹ 2,802,283	₹ 22,430,568
	Karnataka	₹ 27,394	
	Kodagu	₹ 4,338,108	₹ 2,026,190
	Kolar	₹ 4,921,389	₹ 16,028,493
	Koppal	₹ 1,578,794	₹ 2,890,879

	Mandya	₹ 2,703,932	₹ 5,318,540
	Mysore	₹ 24,406,680	₹ 40,567,111
	Raichur	₹ 2,843,895	₹ 8,783,368
	Ramanagara	₹ 6,191,309	₹ 14,801,159
	Shimoga	**₹ 8,052,793**	**₹ 7,041,645**
	Tumkur	₹ 9,053,762	₹ 27,568,958
	Udupi	₹ 12,632,075	₹ 31,720,655
	Uttara Kannada	₹ 3,052,985	₹ 3,264,039
	Vijayapura	₹ 3,498,145	₹ 13,338,287
	Yadgir	₹ 411,602	₹ 599,008
Total		₹ 1,017,488,143	₹ 2,830,727,347

EXPANSION OF HIGHER EDUCATION ECOSYSTEM UNDER NEP, 2020

68. THIRU DR. S. JAGATHRAKSHAKAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) the progress made in expansion of the higher education ecosystem in the country in line with the objectives of the National Education Policy (NEP), 2020 particularly with regard to higher enrolment, improved access and enhanced educational opportunities, with specific reference to the State of Tamil Nadu;

(b) the details of the key findings emerging from the current distribution of universities and colleges, including regional disparities, infrastructure deficiencies and gaps in access to higher education facilities across different parts of the country;

(c) the developments observed in efforts to improve availability of higher education institutions and strengthen educational infrastructure in underserved regions; and

(d) the course of action proposed by the Government for ensuring balanced expansion and equitable access to higher education institutions across all regions of the country?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): Education is in Concurrent List of the Constitution and majority of the Higher Education Institutions are in the domain of the respective States. The Centre and States together endeavor to uplift the educational status of the students of the country, especially in the under-served areas and the disadvantaged communities.

As per All India Survey on Higher Education (AISHE), enrolment in higher education has increased to 4.5 crore in 2023-24 from 3.42 crore in 2014-15 (an

increase of 31.5%). Overall GER has reached to 30 in 2023-24 from 23.7 in 2014-15.

In the State of Tamil Nadu, enrolment has increased to 35.77 lakh in 2023-24 from 33.53 lakh in 2014-15. Gross Enrolment Ratio (GER) has increased to 52.3 in 2023-24 from 44.6 in 2014-15.

To cater to needs of educationally unserved/ underserved areas, the Ministry of Education has been implementing the Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) scheme, which envisages improvement in access, equity and excellence in State Higher Education system through support under various components viz., Multi- Disciplinary Education and Research Universities (MERU), Grants to Strengthen Universities (Accredited & Unaccredited Universities), Grants to Strengthen Colleges (Accredited & Unaccredited Colleges), New Model Degree Colleges and Gender Inclusion and Equity Initiatives. The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) with an outlay of Rs. 12926.10 crore, including the committed liabilities of the earlier phase of RUSA, for the period 2023-24 to 2025-26, to cater to the needs of educationally unserved/ underserved areas. Under the scheme, 613 units have been approved with a total amount of Rs.8,168.51 crore.

Union Cabinet in its meeting held in May, 2025 has approved expansion of academic and infrastructure capacity including creation of Research Park of five

new IITs which had been established in the State/UT of Andhra Pradesh (IIT Tirupati), Kerala (IIT Palakkad), Chhattisgarh (IIT Bhilai), Jammu & Kashmir (IIT Jammu) and Karnataka (IIT Dharwad) with a total outlay of Rs. 11,828.79 crore. The government has also approved a total of Rs. 1,942 Crore for expansion of academic & hostel infrastructure, and development of Research Park for IIT Jodhpur, IIT Patna and IIT Indore through Higher Education Financing Agency (HEFA).

As per AISHE, the total number of registered Higher Educational Institutions (HEIs) has increased to 64,756 in 2023-24 from 51,534 in 2014-15.

Indira Gandhi National Open University (IGNOU), also strive towards enhancing access and equity to higher education through distance mode. It pays special attention to disadvantaged sections of the society and regions by establishing study centres in the backward areas and districts.

Union Budget 2026-27 has announced setting up of 5 University Townships in the vicinity of major industrial and logistic corridors and 1 girls' hostel in every district through Viability Gap Funding /capital support to encourage enrolment of girls in STEM institutes/ courses.

Setting up of higher education institutions is an ongoing process. Depending on the need, educational institutions are opened from time to time. The Central Higher Education Institutions/Universities are envisaged as pace

setting institutions to provide academic leadership to other institutions in the region.

INFRASTRUCTURE GAP IN KENDRIYA VIDYALAYAS AND JAWAHAR NAVODAYA VIDYALAYAS

69. SHRI PUSHPENDRA SAROJ:

Will the Minister of **EDUCATION** be pleased to state:

(a) the current student-to-computer ratio in Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas in the country, classified State/UT-wise and district-wise for Uttar Pradesh;

(b) the number of schools where computer laboratories are either non-functional or operating below prescribed digital infrastructure norms under Central guidelines, State/UT-wise and district-wise for Uttar Pradesh;

(c) the total Central funds sanctioned, released and utilised during the last five years for ICT infrastructure and computer laboratory upgrades in these schools, State/UT-wise particularly for Uttar Pradesh;

(d) the findings of any monitoring or audit conducted by the Ministry regarding gaps in digital access affecting computer-based learning and examinations; and

(e) the time-bound plan adopted by the Central Government to reduce the digital infrastructure deficit in centrally administered schools in Uttar Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): As per information received from Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS), the current student-to-computer ratio at the national level is 15:1 in Kendriya Vidyalayas (KVs) and 10.8:1 in Navodaya Vidyalayas (NVs). The State/UT-wise student-to-computer ratio in KVs and NVs is at enclosed **Statement-I,** while the district-wise student-to-computer ratio for the State of Uttar Pradesh in respect of KVs and NVs is at enclosed **Statement-II** and **III** respectively.

(b): The details of KVs, State/UT-wise and district-wise in the State of Uttar Pradesh that are operating below the prescribed digital infrastructure norms are at enclosed **Statement-IV** and **Statement-V** respectively.

The State/UT-wise details of NVs that are operating below the prescribed digital infrastructure norms are at enclosed **Statement-VI.** There are 09 NVs in the districts of Uttar Pradesh namely Agra, Azamgarh, Banda, Jhansi, JP Nagar, Jaunpur, Faizabad, Deoria, Etawah and Hapur of that are operating below the prescribed digital infrastructure norms.

(c): As per information received from KVS, ICT infrastructure is developed through the Vidyalaya Vikas Nidhi (VVN) in KVs. Additionally, funds from Central Government have also been sanctioned under the PM SHRI Scheme

for KVs for ICT infrastructure/computer laboratories. The State/UT-wise details (including the State of Uttar Pradesh) of Central funds sanctioned / utilized in last five years, in respect of KVs and NVs are at enclosed **Statement-VII.**

(d) and (e): Setting up of ICT / digital infrastructure in KVs and NVs is a continuous process which depends upon various factors such as opening of new schools, addition of higher classes, availability of funds, availability of Internet connectivity etc. ICT infrastructure is monitored by KVS and NVS on a regular basis through periodic reviews and reports received from their Regional Offices, and the respective schools. The identified gaps, wherever reported, are addressed, subject to availability of resources and operational requirements. KVS and NVS are continuously strengthening ICT infrastructure through the provision of computer laboratories, computers and furniture in computer labs, smart classrooms, internet connectivity, and other digital resources. ICT infrastructure in newly opened KVs and NVs is also being established. This also includes the schools located in the State of Uttar Pradesh.

STATEMENT- I

STATE/UT-WISE DETAILS OF THE STUDENT-TO-COMPUTER RATIO IN KENDRIYA VIDYALAYAS AND NAVODAYA VIDYALAYAS

SL. No.	Name of State/UT	KVs	NVs
1	Andaman and Nicobar Islands	19:1	10.5:1
2	Andhra Pradesh	13:1	11.1:1

3	Arunachal Pradesh	12:1	8.7:1
4	Assam	14:1	12.4:1
5	Bihar	18:1	11.1:1
6	Chandigarh	21:1	7.6:1
7	Chhattisgarh	13:1	11.3:1
8	Dadra and Nagar Haveli and Daman and Diu	19:1	10.5:1
9	Delhi	26: 1	11.6:1
10	Goa	13: 1	17:1
11	Gujarat	13: 1	10.8:1
12	Haryana	15: 1	10.4:1
13	Himachal Pradesh	10: 1	7.4:1
14	Jammu and Kashmir	12: 1	8:1
15	Jharkhand	14: 1	12:1
16	Karnataka	13: 1	10.3:1
17	Kerala	13: 1	14.1:1
18	Ladakh	9: 1	7.4:1
19	Lakshadweep	9: 1	3.8:1
20	Madhya Pradesh	14: 1	12.7:1
21	Maharashtra	15: 1	11.7:1
22	Manipur	16: 1	11.4:1
23	Meghalaya	12: 1	7.6:1
24	Mizoram	11: 1	4.3:1
25	Nagaland	10: 1	4.9:1
26	Odisha	15: 1	13.3:1
27	Puducherry	15: 1	14:1
28	Punjab	13: 1	9.6:1
29	Rajasthan	18: 1	8.9:1
30	Sikkim	16: 1	6.3:1
31	Tamil Nadu	15: 1	(*)
32	Telangana	13: 1	10.9:1
33	Tripura	20: 1	11.2:1
34	Uttar Pradesh	16: 1	12.6:1
35	Uttarakhand	14: 1	10:1
36	West Bengal	16:1	12.8:1

(*) The State of Tamil Nadu is yet to accept the Navodaya Vidyalaya Scheme.

STATEMENT- II

DISTRICT-WISE DETAILS OF THE STUDENT-TO-COMPUTER RATIO IN KENDRIYA VIDYALAYAS IN THE STATE OF UTTAR PRADESH

Sl. No.	Name of District	Ratio in KV(s)
1.	Agra	17:1
2.	Aligarh	10:1
3.	Amethi	10:1
4.	Auraiya	7:1
5.	Azamgarh	17:1
6.	Bagpat	13:1
7.	Bahraich	26:1
8.	Ballia	31:1
9.	Balrampur	18:1
10.	Barabanki	18:1
11.	Bareilly	12:1
12.	Basti	14:1
13.	Bhadohi	16:1
14.	Bijnor	78:1
15.	Budaun	8:1
16.	Bulandshahr	17:1
17.	Chandauli	31:1

18.	Chitrakoot	11:1
19.	Deoria	10:1
20.	Etah	12:1
21.	Etawah	11:1
22.	Faizabad	14:1
23.	Farrukhabad	23:1
24.	Fatehpur	28:1
25.	Firozabad	16:1
26.	Gautam Buddha Nagar	19:1
27.	Ghaziabad	17:1
28.	Ghazipur	20:1
29.	Gonda	12:1
30.	Gorakhpur	13:1
31.	Hammirpur	38:1
32.	Hapur	5:1
33.	Hardoi	10:1
34.	Hathras	21:1
35.	Jalaun	(*)
36.	Jaunpur	40:1
37.	Jhansi	9:1
38.	Kanpur Dehat	11:1

39.	Kanpur Nagar	17:1
40.	Kushinagar	21:1
41.	Lakhimpur Kheri	19:1
42.	Lalitpur	10:1
43.	Lucknow	17:1
44.	Maharajganj	14:1
45.	Mahoba	12:1
46.	Mathura	19:1
47.	Mau	21:1
48.	Meerut	22:1
49.	Mirzapur	10:1
50.	Moradabad	16:1
51.	Muzaffarnagar	29:1
52.	Pilibhit	10:1
53.	Prayagraj	19:1
54.	Raebareli	25:1
55.	Rampur	12:1
56.	Saharanpur	17:1
57.	Shahjahanpur	22:1
58.	Shamli	(*)
59.	Shrawasti	19:1

60.	Siddharth Nagar	6:1
61.	Sitapur	18:1
62.	Sonebhadra	18:1
63.	Sultanpur	19:1
64.	Unnao	13:1
65.	Varanasi	14:1

(*) KVs in Jalaun and Shamli districts have been made functional from the Academic Session 2026-27 in the temporary site.

STATEMENT- III

DISTRICT-WISE DETAILS OF THE STUDENT-TO-COMPUTER RATIO IN NAVODAYA VIDYALAYAS IN THE STATE OF UTTAR PRADESH

Sl. No.	Name of District	Ratio in NVs
1.	Agra	19.2:1
2.	Aligarh	6.6:1
3.	Ambedkar Nagar	15.3:1
4.	Amethi	8.6:1
5.	Auraiya	13.4:1
6.	Azamgarh	21:1
7.	Bagpat	9.7:1
8.	Bahraich	13.4:1
9.	Ballia	13.3:1

10.	Balrampur	18:1
11.	Banda	18.9:1
12.	Barabanki	12.9:1
13.	Bareilly	13.5:1
14.	Basti	12.3:1
15.	Bhadohi	17.9:1
16.	Bijnor	15.8:1
17.	Budaun	6.8:1
18.	Bulandshahr	11.8:1
19.	Chandauli	13.7:1
20.	Chitrakoot	12.2:1
21.	Deoria	30.1:1
22.	Etah	16.5:1
23.	Etawah	37.1:1
24.	Faizabad	24.7:1
25.	Farrukhabad	13.5:1
26.	Fatehpur	14.8:1
27.	Firozabad	8.2:1
28.	Gautam Buddha Nagar	8:1
29.	Ghaziabad	11.5:1

30.	Ghazipur	17.8:1
31.	Gonda	16.9:1
32.	Gorakhpur	14.2:1
33.	Hammirpur	16:1
34.	Hapur	50.5:1
35.	Hardoi	14.9:1
36.	Hathras	6.9:1
37.	J P Nagar	21.1:1
38.	Jalaun	8.1:1
39.	Jaunpur	24.5:1
40.	Jhansi	20.1:1
41.	Kannauj	9.7:1
42.	Kanpur Dehat	8.8:1
43.	Kanpur Nagar	11.5:1
44.	Kasganj	12.6:1
45.	Kaushambi	12.5:1
46.	Kushinagar	11.8:1
47.	Lakhimpur Kheri	12.2:1
48.	Lalitpur	11.4:1
49.	Lucknow	17.1:1

50.	Maharajganj	12.9:1
51.	Mahoba	9.6:1
52.	Mainpuri	10.7:1
53.	Mathura	18.6:1
54.	Mau	14.3:1
55.	Meerut	11.5:1
56.	Mirzapur	13.3:1
57.	Moradabad	7.9:1
58.	Muzaffarnagar	12.3:1
59.	Pilibhit	13.8:1
60.	Pratapgarh	12.2:1
61.	Prayagraj	9.6:1
62.	Raebareli	16.5:1
63.	Rampur	11.5:1
64.	Saharanpur	8.4:1
65.	Sambhal	13.1:1
66.	Sant Kabir Nagar	9.3:1
67.	Shahjahanpur	8.8:1
68.	Shamli	13.5:1
69.	Shrawasti	13.7:1

70.	Siddharthnagar	16:1
71.	Sitapur - I	16.9:1
	Sitapur - II	10:1
72.	Sonebhadra	11.2:1
73.	Sultanpur	5.9:1
74.	Unnao	12.8:1
75.	Varanasi	13.6:1

STATEMENT- IV

STATE/UT-WISE DETAILS OF KENDRIYA VIDYALAYAS OPERATING BELOW PRESCRIBED NORMS KEEPING IN VIEW STUDENT TO COMPUTER RATIO OF 18:1

Sl. No.	State/UT	Number of KVs operating below prescribed norms keeping in view student to computer ratio of 18:1
1	Andaman and Nicobar Islands	1
2	Andhra Pradesh	13
3	Arunachal Pradesh	6
4	Assam	14
5	Bihar	24
6	Chandigarh	3
7	Chhattisgarh	10
8	Dadra and Nagar Haveli, Daman and Diu	1
9	Delhi	33
10	Goa	1
11	Gujarat	9

12	Haryana	9
13	Himachal Pradesh	2
14	Jammu and Kashmir	9
15	Jharkhand	15
16	Karnataka	13
17	Kerala	7
18	Madhya Pradesh	34
19	Maharashtra	14
20	Manipur	2
21	Meghalaya	2
22	Mizoram	1
23	Odisha	27
24	Puducherry	1
25	Punjab	8
26	Rajasthan	42
27	Tamil Nadu	15
28	Telangana	7
29	Tripura	7
30	Uttar Pradesh	42
31	Uttarakhand	12
32	West Bengal	18

STATEMENT- V

DISTRICT-WISE DETAILS OF KENDRIYA VIDYALAYAS IN THE STATE OF UTTAR PRADESH OPERATING BELOW PRESCRIBED NORMS KEEPING IN VIEW STUDENT TO COMPUTER RATIO OF 18:1

Sl. No.	Name of District	Number of KVs operating below prescribed norms keeping in view student to computer ratio of 18:1
1	AGRA	1
2	BAHRAICH	1
3	BALLIA	1

4	BAREILLY	1
5	BIJNOR	1
6	CHANDAULI	2
7	FARRUKHABAD	1
8	FATEHPUR	1
9	GAUTAM BUDDHA NAGAR	1
10	GHAZIABAD	2
11	GHAZIPUR	1
12	GORAKHPUR	1
13	HAMIRPUR	1
14	HATHRAS	1
15	JALAUN	1
16	JAUNPUR	1
17	JHANSI	1
18	KANPUR NAGAR	2
19	KUSHI NAGAR	1
20	LAKHIMPUR KHERI	1
21	LUCKNOW	3
22	MATHURA	1
23	MAU	1
24	MEERUT	3
25	MUZAFFARNAGAR	1
26	PRAYAGRAJ	3
27	RAEBARELI	1
28	SHAMLI	1
29	SHRAWASTI	1
30	SHAHJAHANPUR	2
31	SONBHADRA	1
32	SULTANPUR	1

STATEMENT-VI

STATE/UT-WISE DETAILS OF NAVODAYA VIDYALAYAS OPERATING BELOW PRESCRIBED NORMS KEEPING IN VIEW STUDENT TO COMPUTER RATIO OF 18:1

Sl. No.	State/UT	Number of NVs operating below prescribed norms keeping in view student to computer ratio of 18:1
1	Andhra Pradesh	02
2	Assam	03
3	Bihar	03
4	Chhattisgarh	02
5	Gujarat	04
6	Haryana	02
7	Jammu and Kashmir	01
8	Jharkhand	02
9	Karnataka	02
10	Kerala	02
11	Madhya Pradesh	03
12	Maharashtra	02
13	Manipur	03
14	Punjab	01
15	Rajasthan	01
16	Telangana	01
17	Uttar Pradesh	10
18	Uttarakhand	01
19	West Bengal	04

STATEMENT-VII

State/UT-wise details (including the State of Uttar Pradesh) of Central funds sanctioned / utilized in last five years, in respect of KVs and NVs

(Rs. in Lakh)

S. No	State	Fund Sanctioned to KVS	Fund Utilized by KVS	Fund sanctioned / Utilized by NVS
1	Andaman and Nicobar Islands	59.66	56.40	82.02
2	Andhra Pradesh	604.23	532.50	702.32
3	Arunachal Pradesh	226.80	185.00	663.14
4	Assam	861.03	778.77	1,151.27
5	Bihar	745.54	610.30	2,149.08
6	Chandigarh	89.49	89.04	58.77
7	Chhattisgarh	578.09	457.14	1,442.50
8	Dadra and Nagar Haveli and Daman and Diu	-	-	126.17
9	Delhi	1210.17	1167.53	128.03
10	Goa	112.31	109.39	89.31
11	Gujarat	763.60	641.44	1,511.96
12	Haryana	637.71	595.03	1,185.42
13	Himachal Pradesh	306.46	286.80	661.71

14	Jammu and Kashmir	406.11	341.08	875.42
15	Jharkhand	501.91	427.93	1,394.61
16	Karnataka	834.51	792.36	1,527.21
17	Kerala	782.69	708.11	774.30
18	Ladakh	25.66	24.52	80.68
19	Lakshadweep	7.82	7.71	51.09
20	Madhya Pradesh	2049.83	1871.44	3,255.21
21	Maharashtra	1289.97	1132.51	1,579.65
22	Manipur	7.83	6.81	540.40
23	Meghalaya	155.66	113.06	477.11
24	Mizoram	38.00	35.73	318.52
25	Nagaland	23.83	23.45	471.30
26	Odisha	941.66	834.43	1,745.67
27	Puducherry	27.66	26.65	179.98
28	Punjab	916.83	836.93	1,316.63
29	Rajasthan	1333.23	1240.06	1,986.97
30	Sikkim	-	-	154.91
31	Tamil Nadu	959.89	816.06	(*)
32	Telangana	622.23	493.58	519.60
33	Tripura	82.49	65.53	333.27

34	Uttar Pradesh	2235.29	2094.63	4,202.05
35	Uttarakhand	475.06	416.31	675.79
36	West Bengal	1057.63	928.79	769.86

(*) The State of Tamil Nadu is yet to accept the Navodaya Vidyalaya Scheme.

कार्यस्थल पर दुर्घटनाओं के लिए श्रमिकों को मुआवजा और बचाव

70. श्री राजकुमार रोत:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले पांच वर्षों और चालू वर्ष के दौरान देश में अपने काम करने के दौरान श्रमिकों की दुर्घटना जनित मृत्यु के दर्ज विवरण का वर्ष-वार और राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;

(ख) संबंधित नियोक्ताओं, बीमा योजनाओं और राज्य कल्याण बोर्डों द्वारा ऐसे मामलों में वितरित मुआवजे की वास्तविक धनराशि का ब्यौरा क्या है;

(ग) उक्त अवधि के दौरान राजस्थान के उदयपुर, डूंगरपुर, बांसवाड़ा और प्रतापगढ़ जिलों में दर्ज श्रमिकों की मृत्यु की कुल संख्या और नियमानुसार उनके आश्रितों को वितरित किए गए मुआवजे का ब्यौरा क्या है;

(घ) क्या सरकार इस बात से अवगत है कि नियोक्ताओं/ठेकेदारों द्वारा साक्ष्य नष्ट करने, पूरी न की गई मौखिक घोषणाएं करने या प्रशासनिक विलंब के कारण कई आश्रित मुआवजे से वंचित रह जाते हैं;

(ङ) यदि हां, तो प्राप्त ऐसी शिकायतों, दर्ज की गई प्राथमिकी (एफआईआर) की संख्या और उन पर की गई कार्रवाई का जिला और राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है; और

(च) क्या सरकार का समयबद्ध और अनिवार्य मुआवजा सुनिश्चित करने, साक्ष्यों के साथ छेड़छाड़ करने के लिए कड़े दंड का प्रावधान करने, उच्च जोखिम वाले क्षेत्रों में अनिवार्य पंजीकरण/बीमा लागू करने और त्वरित निपटान तंत्र स्थापित करने के लिए कोई नया कानून बनाने या मौजूदा कानूनों में संशोधन करने का विचार है और यदि हां, तो इसकी समय-सीमा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (च): केंद्र सरकार ने उपजीविकाजन्य सुरक्षा, स्वास्थ्य तथा कार्यदशा (ओएसएचएंडडब्लूसी) संहिता, 2020 को अधिनियमित किया है, जो किसी स्थापन में नियोजित व्यक्तियों की उपजीविकाजन्य सुरक्षा, स्वास्थ्य और कार्यदशाओं तथा उससे जुड़े या उसके आनुषंगिक मामलों को विनियमित करने के लिए 21.11.2025 से लागू हो गई है।

श्रम और रोजगार मंत्रालय का एक संबद्ध कार्यालय, महानिदेशालय उपजीविकाजन्य सुरक्षा और स्वास्थ्य (डीजीओएसएच), कारखाना अधिनियम, 1948 [जो अब ओएसएचएंडडब्लूसी संहिता 2020 के अंतर्गत समाविष्ट है] के अधीन पंजीकृत कारखानों के मामले में राज्यों/संघ राज्य-क्षेत्रों के मुख्य कारखाना निरीक्षक (सीआईएफ)/औद्योगिक सुरक्षा और स्वास्थ्य महानिदेशालय (डीआईएसएच) से कामगारों की दुर्घटनाओं में होने वाली मौतों और चोटों के आंकड़े एकत्र करता है। कैलेंडर वर्ष 2020 से 2024 के दौरान राजस्थान सहित राज्य-वार आकस्मिक मौतों का ब्यौरा **विवरण** के रूप में संलग्न है।

इसके अतिरिक्त, सरकार ने सामाजिक सुरक्षा संहिता (सीओएसएस) 2020 को भी अधिनियमित किया है जो 21.11.2025 से प्रभावी हो चुकी है। सामाजिक सुरक्षा संहिता 2020 के अनुसार, मुआवजे से जुड़े मामलों का निपटारा राज्य/संघ राज्य-क्षेत्र स्तर पर किया जाता है।

विवरण

पंजीकृत कारखानों में घातक चोटों का राज्य/संघ राज्य-क्षेत्र वार ब्यौरा (2020 – 2024)

क्र.सं.	राज्य/संघ राज्य-क्षेत्र	2020	2021	2022	2023	2024
1	अंडमान और निकोबार द्वीप समूह	शून्य	शून्य	शून्य	शून्य	शून्य
2	आंध्र प्रदेश	66	65	76	71	59
3	अरुणाचल प्रदेश	शून्य	शून्य	शून्य	शून्य	शून्य
4	असम	10	4	8	9	8
5	बिहार	12	17	4	4	12
6	चंडीगढ़	शून्य	शून्य	शून्य	शून्य	शून्य
7	छत्तीसगढ़	84	82	78	74	119
8	डीडी और डीएनएच	5	#	#	#	#
9	दिल्ली	9	6	36	6	21
10	गोवा	6	2	5	6	5
11	गुजरात	212	235	240	221	188
12	हरियाणा	35	14	22	19	37
13	हिमाचल प्रदेश	8	2	#	#	#
14	जम्मू और कश्मीर	2	2	3	3	#
15	झारखंड	16	26	23	26	21

16	कर्नाटक	45	46	43	53	60
17	केरल	14	12	9	22	20
18	लक्षद्वीप	*	*	*	*	*
19	मध्य प्रदेश	26	30	36	33	35
20	महाराष्ट्र	154	180	178	190	157
21	मणिपुर	शून्य	शून्य	शून्य	शून्य	शून्य
22	मेघालय	1	1	3	2	शून्य
23	मिजोरम	शून्य	शून्य	#	शून्य	#
24	नागालैंड	शून्य	शून्य	शून्य	शून्य	शून्य
25	ओडिशा	47	36	54	54	47
26	पुडुचेरी	1	4	5	4	3
27	पंजाब	28	#	9	37	#
28	राजस्थान	23	19	32	25	46
29	सिक्किम	*	*	*	*	*
30	तमिलनाडु	114	147	117	184	153
31	तेलंगाना	51	50	60	65	71
32	त्रिपुरा	#	2	2	1	1
33	उत्तरप्रदेश	66	#	#	#	#
34	उत्तराखंड	15	6	19	18	9

35	पश्चिम बंगाल	#	#	#	#	59
कुल		**1050**	**988**	**1062**	**1127**	**1131**

डेटा स्रोत: महानिदेशालय उपजीविकाजन्य सुरक्षा और स्वास्थ्य (डी.जी.ओ.एस.एच.) द्वारा राज्यों/संघ राज्य-क्षेत्रों के मुख्य कारखाना निरीक्षक (सीआईएफ) / औद्योगिक सुरक्षा और स्वास्थ्य निदेशक (डीआईएसएच) से एकत्र किए गए आंकड़े।

विशेष टिप्पणी: (i) *: इन राज्यों/संघ राज्य-क्षेत्रों में कोई पंजीकृत कारखाने नहीं हैं।

(ii) #: मुख्य कारखाना निरीक्षक (सीआईएफ)/औद्योगिक सुरक्षा और स्वास्थ्य निदेशक (डीआईएसएच) द्वारा आंकड़ों की सूचना नहीं दी गई है।

WELFARE MEASURES FOR RURAL LABOURERS

71. SHRI KHALILUR RAHAMAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government has any plans to introduce new regulations aimed at improving the working conditions of rural labourers;

(b) if so, the details thereof;

(c) whether the Government maintains data on the average number of workdays available to rural labourers annually and if so, the details thereof;

(d) the details of the facilities and benefits currently being provided by the Government to rural labourers; and

(e) whether the Government proposes to consider the establishment of a monitoring mechanism, such as labour tribunal at the block levels to address labour-related grievances in rural areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): Under the erstwhile Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), which remained in force up to 30.06.2026, employment was provided to every rural household whose adult members demanded unskilled manual work, in accordance with the provisions of the Act. With effect from 01.07.2026, the Viksit Bharat–Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB–G RAM G) Act, 2025 has come into force, replacing the Mahatma Gandhi National Rural Employment Guarantee Act, 2005. New scheme provides for one hundred and twenty-five days of guaranteed wage employment to eligible rural households in accordance with the provisions of the Act.

Details of average days of employment provided per household under the erstwhile Mahatma Gandhi NREGS in the last three financial years are given below:

Financial Year	Average days of employment provided per Household
2023-24	52.08
2024-25	50.24
2025-26	43.20

As per NREGASoft

Following welfare measures have been stipulated for workers under VB G RAM G at worksite, as elaborated in Schedule II of VB G RAM G, 2025: -

i. The facilities of safe drinking water, shade for children and periods of rest, first aid box with adequate material for emergency treatment for minor injuries and other health hazards connected with the work being performed shall be provided at the works site.

ii. In case the number of children below the age of five years accompanying the women working at any site is five or more, provision shall be made to depute one of such women workers to look after such children. The person so deputed shall be paid wage rate.

iii. If any personal injury is caused to any person employed under the Scheme by any accident arising out of and in the course of his employment, he shall be entitled to such medical treatment as required, free of cost.

iv. Where hospitalisation of the injured worker is necessary, the State Government shall arrange for such hospitalisation including accommodation, treatment, medicines and payment of daily allowance which is not less than half of the wage rate.

v. If a person employed under the Scheme meets with death or becomes permanently disabled by accident arising out of and in the course of employment, he or his legal heirs, as the case may be, shall be paid by the implementing agency an ex gratia as per entitlements under the *Pradhan*

Mantri Suraksha Bima Yojana or as may be notified by the Central Government.

vi. If any personal injury is caused by accident to a child accompanying a person who is employed under the Scheme, such person shall be entitled to medical treatment free of cost; and in case of death or disablement of the child due to the said accident, ex gratia shall be paid to the legal guardians as determined by the State Government.

PRADHAN MANTRI MUDRA YOJANA IN TAMIL NADU

72. DR. RANI SRIKUMAR:

SHRI C. N. ANNADURAI:

Will the Minister of **FINANCE** be pleased to state:

(a) whether Tamil Nadu has recorded the highest cumulative disbursal of loans under the Pradhan Mantri Mudra Yojana (PMMY) among all States, if so, the details thereof;

(b) the details of Mudra loans sanctioned and disbursed in Tamil Nadu during the last three years and the current year, category-wise and district-wise, including the number and value of loans sanctioned in Tenkasi and Tiruvannamalai districts;

(c) Whether the Government has assessed the impact of PMMY loans on employment Generation, women entrepreneurs and micro-enterprises in the State, if so, the details thereof;

(d) whether the Government is aware of complaints regarding inadequate credit flow, high rejection rates and delays in processing applications under PMMY in certain districts of Tamil Nadu, if so, the details thereof; and

(e) the steps taken or proposed to improve access to collateral-free credit and enhance the effectiveness of PMMY in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Tamil Nadu has recorded the second highest cumulative disbursal of loans under the Pradhan Mantri Mudra Yojana (PMMY) among all States. The details are given in the enclosed **Statement-I.**

(b): the number of Mudra loans sanctioned alongwith amount sanctioned and disbursed in Tamil Nadu during the last three years and the current year, category-wise and district-wise including Tenkasi district is given in the enclosed **Statement-II**.

(c): No specific assessment has been carried out to gauge the impact of PMMY loans on employment generation, women entrepreneurs and micro-enterprises in the State. However, Ministry of Labour and Employment (MoLE) conducted a large sample survey at the national level to estimate employment generation

under PMMY. As per the survey results, PMMY helped in generation of 1.12 crore net additional employment during a period of approximately 3 years (i.e. from 2015 to 2018). Further approx. 68% loans have been extended to women borrowers under PMMY in in the State of Tamil Nadu since inception.

(d) and (e): Citizens can approach banks through online portals and customer care numbers for any assistance to directly address their issues to the concerned bank branches. Further, the Board of Directors of individual banks lay down appropriate grievance redressal mechanisms within the organization to resolve customer grievances. If grievances involving deficiency in services rendered by entities regulated by RBI are not resolved to the satisfaction of the customers or not replied to within a period of 30 days by the regulated entity, the customer can approach the “Reserve Bank – Integrated Ombudsman Scheme, 2021” that provides cost-free redressal of complaints. Government of India also hosts a web-based portal i.e. Centralized Public Grievance Redressal and Monitoring System (CPGRAM) wherein Citizens can file their grievances relating to Ministries/Departments of Government of India of States/UTs.

Government has taken various steps towards the effective implementation of the Mudra Scheme. These, inter-alia, include publicity campaigns, simplification of application form, Credit Guarantee Scheme, nomination of Mudra Nodal Officer, frequent reviews at various level by Government and banks. Further,

implementation and progress of the Scheme is reviewed at State Level Bankers Meeting (SLBC) & District Level Review Committee (DLRC) levels.

STATEMENT- I

Pradhan Mantri Mudra Yojana - State-wise (From 08.04.2015 To 26.06.2026*)

(Amount in Rs. Crore)

S.No.	State/ U.T.	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount
1	Andaman and Nicobar Islands	58,182	1,352.55	1,329.01
2	Andhra Pradesh	12,035,266	156,269.72	150,356.15
3	Arunachal Pradesh	205,989	2,688.27	2,621.35
4	Assam	13,246,354	83,718.51	82,064.19
5	Bihar	68,854,339	379,201.93	364,065.68
6	Chandigarh	213,127	3,796.77	3,687.10
7	Chhattisgarh	11,201,623	75,985.93	72,558.72
8	Dadra and Nagar Haveli & Daman and Diu	49,830	1,024.83	989.22
9	Delhi	3,824,355	50,366.41	49,251.68
10	Goa	421,561	6,412.10	6,172.52
11	Gujarat	17,886,208	162,537.27	160,193.27
12	Haryana	10,716,727	90,335.48	87,961.70
13	Himachal Pradesh	1,318,923	27,620.57	26,483.84
14	Jammu and Kashmir	2,657,613	60,240.10	57,612.85
15	Jharkhand	17,456,563	101,375.95	98,498.40
16	Karnataka	54,636,887	367,758.64	363,384.67
17	Kerala	19,207,395	146,067.69	144,040.82
18	Ladakh	76,253	2,314.96	2,271.94
19	Lakshadweep	14,851	247.63	239.29
20	Madhya Pradesh	35,700,201	230,675.07	220,364.98
21	Maharashtra	47,028,818	353,959.37	347,814.89
22	Manipur	495,773	3,974.01	3,775.73
23	Meghalaya	345,306	3,701.56	3,630.06

24	Mizoram	199,870	3,675.22	3,551.94
25	Nagaland	209,940	3,196.23	3,063.02
26	Odisha	36,865,571	188,225.54	184,790.22
27	Pondicherry	1,331,104	9,106.09	9,002.02
28	Punjab	10,837,513	96,353.80	92,500.36
29	Rajasthan	25,591,381	218,423.22	215,199.63
30	Sikkim	194,827	2,177.23	2,116.03
31	Tamil Nadu	63,581,922	396,092.94	392,470.00
32	Telangana	9,137,766	96,989.89	95,384.81
33	Tripura	3,607,899	22,282.90	21,891.50
34	Uttar Pradesh	60,240,496	423,746.23	413,642.46
35	Uttarakhand	3,740,726	38,323.08	37,389.66
36	West Bengal	58,258,439	361,324.36	355,685.40
	Total	**59,14,49,598**	**41,71,542.05**	**40,76,055.11**

*Provisional

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

STATEMENT -II

Pradhan Mantri Mudra Yojana - District-wise/ Category-wise (From 01.04.2023 To 26.06.2026*)

(Amount in Rs. Crore)

S.No.	State/District	Shishu			Kishor			Tarun			Tarun Plus			Total		
	Tamil Nadu	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount
1	Ariyalur	70,311	282.88	282.10	67,993	611.11	607.85	2,496	199.33	198.28	85	11.94	11.93	140,885	1,105.25	1,100.18
2	Chengalpet	97,819	370.42	369.50	172,102	2,130.73	2,122.73	9,062	718.15	710.92	477	78.26	78.14	279,460	3,297.57	3,281.28
3	Chennai	329,548	1,198.88	1,195.89	340,104	4,272.58	4,232.63	43,624	4,433.46	4,378.62	1,471	224.76	222.09	714,747	10,129.67	10,029.24
4	Coimbatore	286,334	1,074.01	1,071.56	336,318	3,998.38	3,972.63	27,093	2,204.04	2,175.76	791	116.26	115.02	650,536	7,392.70	7,334.97
5	Cuddalore	312,310	1,288.05	1,285.41	407,031	3,898.34	3,881.23	10,905	849.89	844.99	379	52.05	51.84	730,625	6,088.31	6,063.48
6	Dharmapuri	101,081	397.79	396.48	105,774	1,303.32	1,292.45	9,766	781.12	774.00	125	19.11	18.73	216,746	2,501.32	2,481.66
7	Dindigul	174,542	690.49	689.31	202,124	2,073.95	2,063.15	9,360	753.83	748.66	157	22.88	22.70	386,183	3,541.14	3,523.82
8	Erode	189,528	721.17	719.49	251,528	2,638.87	2,627.27	11,493	933.61	920.48	379	48.76	48.44	452,928	4,342.42	4,315.68
9	Kallakurichi	82,258	331.21	329.87	106,971	1,122.30	1,115.24	4,697	367.41	364.15	66	9.62	9.62	193,992	1,830.53	1,818.87
10	Kancheepuram	219,412	905.74	904.60	318,770	3,565.03	3,551.42	13,188	1,051.37	1,040.12	329	48.38	47.95	551,699	5,570.53	5,544.10
11	Kanyakumari	135,213	524.83	523.78	177,727	2,229.71	2,223.63	12,252	979.66	974.77	506	69.50	69.44	325,698	3,803.71	3,791.61
12	Karur	51,280	195.75	195.10	59,558	656.30	649.34	3,988	319.31	314.97	148	21.76	21.61	114,974	1,193.11	1,181.00
13	Krishnagiri	96,892	380.50	379.56	99,585	1,289.25	1,279.83	14,984	1,198.95	1,190.57	292	41.62	41.16	211,753	2,910.30	2,891.10
14	Madurai	280,126	1,099.87	1,098.51	334,697	3,493.24	3,470.41	17,665	1,433.31	1,420.09	278	42.08	41.63	632,766	6,068.50	6,030.65
15	Mayiladuthurai	63,557	252.70	252.60	74,626	705.55	703.87	2,037	163.32	162.34	40	5.43	5.43	140,260	1,126.99	1,124.22
16	Nagapattinam	158,25	609.94	608.24	184,48	1,790.34	1,784.8	4,130	334.02	329.92	76	11.95	11.95	346,950	2,746.27	2,735.00

		5			9		9									
17	Namakkal	141,951	570.46	568.99	187,142	2,127.01	2,115.75	8,631	699.95	689.47	391	55.68	55.01	338,115	3,453.11	3,429.22
18	Nilgiris	63,381	236.74	236.12	58,132	613.49	610.63	2,816	235.90	233.14	113	11.03	10.72	124,442	1,097.15	1,090.61
19	Perambalur	29,247	113.60	113.04	38,607	462.24	450.32	2,653	207.90	204.81	57	8.12	8.06	70,564	791.88	776.21
20	Pudukkottai	120,602	462.29	461.36	158,131	1,561.86	1,550.83	6,538	516.26	511.75	104	15.14	15.14	285,375	2,555.56	2,539.08
21	Ramanathapuram	158,973	606.37	604.82	151,731	1,688.20	1,673.01	5,812	455.38	450.62	40	6.39	6.39	316,556	2,756.35	2,734.82
22	Ranipet	43,156	168.77	168.12	51,743	554.68	550.03	2,387	193.30	191.51	131	19.24	19.24	97,417	936.00	928.90
23	Salem	269,340	1,034.63	1,032.82	323,629	3,528.16	3,507.55	17,650	1,422.26	1,406.31	596	89.21	87.97	611,215	6,074.25	6,034.64
24	Sivaganga	142,042	549.78	548.78	143,267	1,537.21	1,531.32	6,456	501.78	498.80	133	19.21	19.16	291,898	2,607.98	2,598.07
25	Tenkasi	57,856	210.86	210.72	73,197	737.13	735.40	2,931	224.04	222.65	48	6.52	6.52	134,032	1,178.54	1,175.28
26	Thanjavur	270,105	1,085.84	1,084.81	359,130	3,329.19	3,316.80	11,865	978.37	971.65	487	82.26	81.37	641,587	5,475.68	5,454.62
27	Theni	106,828	420.97	420.35	135,915	1,357.54	1,352.22	6,170	507.59	503.52	75	11.50	11.50	248,988	2,297.61	2,287.59
28	Thiruvallur	241,248	933.96	931.83	326,317	3,502.90	3,489.76	14,887	1,231.40	1,215.97	894	151.38	151.05	583,346	5,819.65	5,788.60
29	Thiruvarur	192,726	790.73	789.87	202,104	1,752.73	1,746.09	3,302	267.40	265.51	110	18.13	18.10	398,242	2,828.99	2,819.56
30	Thoothukudi	148,484	559.44	557.13	165,218	1,839.34	1,833.19	8,429	683.22	679.10	102	15.73	15.73	322,233	3,097.71	3,085.13
31	Tiruchirappalli	241,801	955.10	952.11	491,170	6,899.45	6,866.87	12,477	3,005.60	2,992.91	357	48.75	48.35	745,805	10,908.89	10,860.23
32	Tirunelveli	207,772	810.01	807.73	235,019	2,446.07	2,436.23	9,744	785.44	781.28	208	29.51	29.49	452,743	4,071.02	4,054.75
33	Tirupattur	54,392	220.94	220.65	59,565	579.90	576.27	3,335	263.72	261.42	100	16.06	16.06	117,392	1,080.61	1,074.39
34	Tiruppur	212,021	771.96	770.12	204,394	2,137.54	2,121.63	13,760	1,132.40	1,108.13	412	58.42	57.45	430,587	4,100.31	4,057.32
35	Tiruvannamalai	218,285	912.31	910.07	265,498	2,689.15	2,665.23	8,417	662.15	656.82	307	39.88	39.74	492,507	4,303.48	4,271.86
36	Vellore	282,915	1,181.23	1,178.91	276,231	2,705.25	2,693.72	8,136	654.48	646.18	186	29.79	29.45	567,468	4,570.74	4,548.27
37	Viluppuram	205,429	863.77	861.46	222,427	2,192.07	2,165.79	8,927	699.47	694.07	170	25.78	25.75	436,953	3,781.08	3,747.05
38	Virudhunagar	162,070	629.03	628.07	194,690	1,981.75	1,975.15	7,754	614.32	606.56	178	23.25	23.19	364,692	3,248.38	3,232.97

39	Other #	568,729	2,659.08	2,589.57	1,296,975	14,783.39	14,782.73	64,545	4,075.82	4,075.82	6	0.81	0.81	1,930,255	21,519.10	21,448.93
	Total	**6,787,819**	**27,072.11**	**26,949.36**	**8,859,629**	**96,785.31**	**96,325.05**	**434,362**	**36,738.88**	**36,416.62**	**10,804**	**1,606.12**	**1,593.92**	**16,092,614**	**162,202.42**	**161,284.96**

*Provisional

District-wise data for some of the NBFCs and NBFC-MFIs is not available

Source: As per data uploaded by Member Lending Institutions on Mudra portal

REPATRIATION OF STOLEN ANTIQUITIES

73. SHRI B. MANICKAM TAGORE:

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **CULTURE** be pleased to state:-

(a) the details of the total number of antiquities repatriated since 2014 and the steps taken to ensure authenticity, if not, the reasons for lack of transparent verification mechanisms;

(b) whether it is a fact that most recoveries rely on foreign law enforcement rather than domestic efforts, if so, the details of India-led initiatives and if not, the reasons for limited independent action;

(c) whether the Government has taken steps to strengthen Archaeological Survey of India (ASI) capacity for tracking stolen artefacts globally, if so, the budgetary and operational details thereof and if not, the reasons for institutional under-preparedness;

(d) whether a comprehensive national database of stolen antiquities has been created and regularly updated and if so, the access details thereof and if not, the reasons for absence of transparent digital tracking systems; and

(e) whether the Government has taken steps to prevent ongoing smuggling of temple idols and artefacts and if so, the enforcement measures thereof and if not, the reasons for continued illicit trafficking networks?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): A total of 655 antiquities have been repatriated and authenticated since 2014 to June 30, 2026.

(b) and (c): Government of India with the help of law-enforcement agencies takes-up the repatriation process as per provisions of the Antiquities and Art Treasures Act 1972 and the international Conventions and Practices. Further, the staff and officers of the Archaeological Survey of India participate in the various training sessions, seminars and workshops organised from time to time for the purpose of dealing with matters to stop the illicit trafficking of antiquities.

(d): A database in respect of the theft from Monuments of National Importance, Sites and the museums is available on the website of Archaeological Survey of India https://asi.nic.in.

(e): The government takes necessary steps towards prevention of the theft of antiquities. Besides regular watch and ward staff, private security guards and Central Industrial Security Force have been deployed as per requirement at Monuments of National Importance, Sites and Museums. Whenever any theft of antiquity is reported; FIR is lodged and ‘Look out Notice’ is issued to the law-enforcement agencies including Custom Exit Channels to keep vigil to trace stolen antiquity and prevent export.

शेखावाटी सांस्कृतिक विरासत का संरक्षण और संवर्धन

74. श्री बृजेन्द्र सिंह ओला :

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने पिछले पांच वर्षों और चालू वर्ष के दौरान झुंझुनू संसदीय निर्वाचन क्षेत्र में सांस्कृतिक गतिविधियों के आयोजन तथा लोक कला, लोक संगीत, लोक नृत्य, पारंपरिक शिल्प और सांस्कृतिक विरासत के संरक्षण और संवर्धन के लिए कोई निधि आवंटित और उपयोग की है;

(ख) यदि हां, तो आवंटित और उपयोग की गई निधि का वर्ष-वार, स्थान-वार और कार्यक्रम-वार ब्यौरा क्या है;

(ग) उक्त निधि का उपयोग करके आयोजित किए गए सांस्कृतिक कार्यक्रमों, उत्सवों, प्रशिक्षण शिविरों और कार्यशालाओं तथा कलाकारों को दी गई सहायता, विरासत संरक्षण और की गई अन्य गतिविधियों का वर्षवार और स्थान-वार ब्यौरा क्या है;

(घ) इन गतिविधियों से लाभान्वित हुए कलाकारों, सांस्कृतिक संगठनों और युवाओं की संख्या का ब्यौरा क्या है, इसके साथ ही स्थानीय कला और संस्कृति के संरक्षण, रोजगार सृजन, पर्यटन संवर्धन और जन जागरूकता के क्षेत्रों में प्राप्त सकारात्मक परिणामों का ब्यौरा क्या है;

(ङ) क्या सरकार का झुंझुनू की समृद्ध शेखावाटी सांस्कृतिक विरासत के संरक्षण और संवर्धन के लिए अतिरिक्त वित्तीय सहायता शुरू करने या नई योजनाएं शुरू करने का विचार है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): झुंझुनू संसदीय निर्वाचन क्षेत्र सहित राजस्थान राज्य के सांस्कृतिक कार्यकलापों के आयोजन तथा लोक कला, लोक संगीत, लोक नृत्य, पारंपरिक शिल्प और सांस्कृतिक विरासत के

संरक्षण और संवर्धन के लिए, भारत सरकार ने उदयपुर (राजस्थान) में पश्चिम क्षेत्र सांस्कृतिक केंद्र (डब्ल्यूजेडसीसी) की स्थापना की है। राजस्थान इसके अलावा उत्तर क्षेत्र सांस्कृतिक केंद्र (एनजेडसीसी), पटियाला और उत्तर मध्य क्षेत्र सांस्कृतिक केंद्र (एनसीजेडसीसी), प्रयागराज का भी सदस्य राज्य है। ये क्षेत्रीय सांस्कृतिक केंद्र (जेडसीसी) राजस्थान राज्य सहित अपने सदस्य राज्यों में नियमित आधार पर विभिन्न सांस्कृतिक कार्यकलापों और कार्यक्रमों का आयोजन करके अपने सदस्य राज्यों की सांस्कृतिक आवश्यकताओं को पूरा करते हैं।

पिछले पांच वर्षों और चालू वर्ष के दौरान राजस्थान सहित अपने सदस्य राज्यों में विभिन्न सांस्कृतिक कार्यक्रमों और कार्यकलापों को आयोजित करने के लिए इन सांस्कृतिक केंद्रों (जेडसीसी) को जारी किया गया सहायता अनुदान इस प्रकार है:

(लाख रुपए में)

क्र. सं.	**वर्ष**	**डब्ल्यूजेडसीसी, उदयपुर**	**एनजेडसीसी, पटियाला**	**एनसीजेडसीसी, प्रयागराज**
i.	2021-22	653.92	530.76	984.70
ii.	2022-23	1452.49	276.51	301.51
iii.	2023-24	1280.10	1067.79	3553.24
iv.	2024-25	1129.00	1129.00	3227.66
v.	2025-26	1333.00	2914.87	1288.89
vi.	2026-27 **(अब तक)**	347.50	217.63	417.60

डब्ल्यूजेडसीसी, एनजेडसीसी और एनसीजेडसीसी स्वयं द्वारा आयोजित विभिन्न सांस्कृतिक कार्यकलापों और कार्यक्रमों के दौरान राजस्थान राज्य सहित अपने सदस्य राज्यों के लोक कलाकारों को शामिल करते हैं, जिसके लिए इन कलाकारों को मानदेय, यात्रा भत्ता/दैनिक भत्ता, भोजन एवं आवास, स्थानीय परिवहन आदि का भुगतान किया जाता है। इन क्षेत्रीय सांस्कृतिक केंद्रों (जेडसीसी)

द्वारा आयोजित प्रमुख सांस्कृतिक कार्यक्रमों/कार्यकलापों, लाभान्वित कलाकारों की संख्या और उन्हें दी गई वित्तीय सहायता का ब्यौरा **विवरण** में संलग्न है।

(ङ) और (च): ऐसा कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

विवरण

राजस्थान राज्य में डब्ल्यूजेडसीसी, एनजेडसीसी, और एनसीजेडसीसी द्वारा आयोजित प्रमुख सांस्कृतिक कार्यक्रमों/कार्यकलापों, लाभान्वित कलाकारों की संख्या और इन कलाकारों को दी गई वित्तीय सहायता का ब्यौरा

➢ **पश्चिम क्षेत्र सांस्कृतिक केंद्र (डब्ल्यूजेडसीसी), उदयपुर :**

क्र. सं.	कार्यक्रम/कार्यकलाप का नाम	स्थान	लाभान्वित कलाकारों की संख्या	व्यय (लाख रुपए में)
1	मल्हार 2021-22	शिल्पग्राम, उदयपुर	12	2.24
2	लकड़ी, बेंत और बांस कार्यशाला 2021-22	शिल्पग्राम, उदयपुर	14	77.00
3	शिल्पदर्शन (पूरे वर्ष) 2022-23	शिल्पग्राम, उदयपुर	649	75.98
4	ऋतु बसंत 2022-23	शिल्पग्राम, उदयपुर	57	8.85
5	भक्ति उत्सव 2022-23	राज भवन, जयपुर	37	24.55
6	लोकानुरंजन मेला 2022-23	जोधपुर	109	5.81
7	चित्रांकन 'म्यूरल आर्ट कैंप 2023-24	शिल्पग्राम, उदयपुर	21	16.00
8	हर घर तिरंगा और मेरी माटी मेरा देश अभियान कार्यक्रम 2023-24	राजस्थान	27	6.96
9	मल्हार 2023-24	शिल्पग्राम, उदयपुर	62	17.27
10	मेरी माटी मेरा देश 2023-24	राजस्थान	168	11.29
11	किला और कहानियां 2023-	चित्तौड़गढ़	84	15.00

	24			
12	ऋतु वसंत 2023-24	शिल्पग्राम, उदयपुर		9.03
13	शिल्पदर्शन (पूरे वर्ष) 2023-24	शिल्पग्राम उदयपुर	482	84.36
14	शिल्पग्राम उत्सव 2023-24	शिल्पग्राम, उदयपुर	855	106.70
15	अखिल भारतीय वरिष्ठ कलाकार शिविर डब्ल्यूजेडसीसी और तखमन 28 सहयोग 2024-25	उदयपुर	20	6.15
16	गुलज़ार-ए-ग़ज़ल 2024-25	शिल्पग्राम, उदयपुर	20	6.61
17	गुरु-शिष्य परंपरा 2024-25	राजस्थान	56	4.13
18	लोकानुरंजन मेला 2024-25	जोधपुर	56	5.43
19	भगवान बिरसा-मुंडा राष्ट्रीय आदिवासी महोत्सव 2024-25	शिल्पग्राम, उदयपुर	179	12.95
20	मल्हार शास्त्रीय नृत्य 2024-25	शिल्पग्राम, उदयपुर	36	10.43
21	राष्ट्रीय लोक महोत्सव लोकरंग" 2024-25	जयपुर	70	10.50
22	ऋतु वसंत 2024-25	शिल्पग्राम, उदयपुर	47	9.80
23	शिल्पदर्शन कार्यक्रम 2024-25	शिल्पग्राम, उदयपुर	750	114.42
24	शिल्पग्राम उत्सव 2024-25	शिल्पग्राम, उदयपुर	683	101.76
25	सुरताल 2024-25	जयपुर	40	6.38
26	तरंग शक्ति 2024-25	जोधपुर	69	5.02
27	भारतीय संविधान के 75 साल पूरे होने का जश्न 2025-26	बालोतरा	59	5.36
28	चित्रांकन लघु चित्रकला शिविर 2025-26	उदयपुर	23	7.36
29	लोकानुरंजन मेला 2025-26	जोधपुर	72	7.08
30	लोक-रंग 2025-26	जयपुर	97	10.55
31	मल्हार 2025-26	शिल्पग्राम, उदयपुर	28	5.25
32	ऋतु बसंत 2025-26	शिल्पग्राम, उदयपुर	64	15.1
33	शिल्पदर्शन कार्यक्रम 2025-26	शिल्पग्राम, उदयपुर	939	136.48

34	शिल्पग्राम उत्सव 2025-26	शिल्पग्राम, उदयपुर	666	100.29
35	यात्रा पश्चिमालाप 2025-26	पाली	85	11.83
36	भैरव जी मेला 2026-27	बांसवाड़ा	80	5.80
37	फोक ऑफ कंटेम्परेरी आर्ट शिविर 2026-27	आरआईसी, जयपुर	20	12.30
38	हाटोत्सव 2026-27	बांसवाड़ा, राजस्थान	68	2.62
39	शिल्पदर्शन 2026-27	शिल्पग्राम, उदयपुर	107	14.96
40	स्वर सुधा शास्त्रीय नृत्य 2026-27	जोधपुर	23	14.96

➢ **उत्तर मध्य क्षेत्र सांस्कृतिक केंद्र (एनसीजेडसीसी), प्रयागराज:**

क्र. सं.	**आयोजित किए गए कार्यक्रम/कार्यकलाप का नाम**	**स्थान**	**लाभान्वित कलाकारों की संख्या**	**इन कलाकारों को प्रदान की गई आर्थिक सहायता (लाख रुपए में)**
1	नाट्य कार्यशाला 2021-22	जोधपुर, राजस्थान	26	1.75
2	धरोहर 2021-22	बालोतरा, राजस्थान	100	6.54
3	लोकरंग 2021-22	जयपुर, राजस्थान	30	4.51
4	मरु नाट्य महोत्सव 2021-22	बीकानेर, राजस्थान	45	2.39
5	मीरा महोत्सव 2022-23	चित्तौड़गढ़, राजस्थान	15	0.48
6	भीलवाड़ा महोत्सव 2022-23	भीलवाड़ा, राजस्थान	15	0.77
7	लोकानुरंजन मेला 2022-23	जोधपुर, राजस्थान	60	5.45
8	थार महोत्सव 2022-23	बाड़मेर, राजस्थान	30	1.87
9	धरती कहे पुकार के 2023-24	सीकर, राजस्थान	15	2.00
10	राष्ट्रीय नाट्य समारोह 2023-24	जोधपुर, राजस्थान	72	5.50
11	सप्तरंग कार्यक्रम 2023-24	जयपुर, राजस्थान	30	2.03
12	नाट्य महोत्सव 2023-24	अजमेर, राजस्थान	24	0.35

13	मीरा महोत्सव 2023-24	चित्तौड़गढ़, राजस्थान	15	0.54
14	लोकरंग समारोह 2023-24	जयपुर, राजस्थान	30	6.00
15	ऊंट महोत्सव 2024-25	बीकानेर, राजस्थान	30	3.50
16	नृत्यम 2024-25	जयपुर, राजस्थान	23	2.66
17	लोकानुरंजन मेला 2024-25	जोधपुर, राजस्थान	15	0.91
18	मीरा महोत्सव 2024-25	चित्तौड़गढ़, राजस्थान	55	4.41
19	3 दिवसीय नाट्य महोत्सव 2024-25	अलवर, राजस्थान	45	2.46
20	लोकानुरंजन मेला 2024-25	जोधपुर, राजस्थान	45	5.27
21	धरोहर 2024-25	बीकानेर, राजस्थान	75	9.83
22	अंतर्राष्ट्रीय लोक नृत्य समारोह 2025-26	जोधपुर, राजस्थान	15	1.13
23	मीरा महोत्सव 2025-26	चित्तौड़गढ़, राजस्थान	04	0.54
24	लोकरंग 2025-26	जयपुर, राजस्थान	45	4.50
25	सूफी महोत्सव 2025-26	जयपुर, राजस्थान	55	2.38
26	ऊंट उत्सव 2025-26	बीकानेर, राजस्थान	26	2.06
27	थार नाट्य समारोह 2025-26	बीकानेर, राजस्थान	54	3.94
28	लोकानुरंजन मेला 2025-26	जोधपुर, राजस्थान	60	6.83
29	विरासत लोक कला उत्सव 2025-26	जोधपुर, राजस्थान	171	17.74
30	नृत्यम 2025-26	जयपुर, राजस्थान	46	3.04

➢ **उत्तर क्षेत्र सांस्कृतिक केंद्र (एनजेडसीसी), पटियाला:**

क्र. सं.	आयोजित किए गए कार्यक्रम/कार्यकलाप का नाम	स्थान	लाभान्वित कलाकारों की संख्या	इन कलाकारों को प्रदान की गई आर्थिक सहायता (लाख रुपए में)
1	राष्ट्रीय लोक रंग 2021-22	जयपुर	96	7.74
2	मरु महोत्सव 2021-22	जैसलमेर	30	2.16
3	अंतर्राष्ट्रीय ऊँट महोत्सव 2021-22	जयपुर,08 -	47	1.99
4	लोकानुरंजन मेला 2021-22	जोधपुर	123	10.18
		उदयपुर	31	1.69
5	आदिवासी महोत्सव 2021-22	जोधपुर	210	21.32
6	राजस्थान दिवस 2021-22	बाड़मेर	46	3.81
		बूंदी	61	4.31
		जोधपुर	45	2.73
7	आज़ादी का अमृत महोत्सव 2022-23	उदयपुर	23	0.79
8	बुबडी का 781वां स्थापना दिवस 2022-23	बूंदी	40	1.52
9	रंगमंच महोत्सव 2022-23	बांसवाड़ा और बीकानेर	61	1.17
10	लोक नाट्य कार्यशाला 2022-23	जयपुर	12	3.20
11	लोक रंग महोत्सव 2022-23	अलवर	39	1.2
12	रंगमंच महोत्सव 2022-23	जयपुर	33	0.46
13	मीरा माहो 2022-23	चित्तौड़गढ़	45	2.81
14	राष्ट्रीय लोक रंग महोत्सव 2022-23	जयपुर	116	9.70
15	सातवां बीकानेर रंगमंच महोत्सव 2022-23	बीकानेर	70	2.55

16	पुष्कर मेला 2022-23	अजमेर	76	5.35
17	बूंदी महोत्सव 2022-23	बूंदी	60	4.54
18	खेला-राष्ट्रीय हास्य रंगमंच महोत्सव 2022-23	अजमेर	41	1.58
19	सांस्कृतिक कार्यक्रम 2022-23	डूंगरपुर	16	2.19
20	रंग नाट्य रंगमंच महोत्सव 2022-23	जयपुर	65	2.95
21	ध्रुवपद समारोह 2022-23	जयपुर	4	1.50
22	आज़ादी का अमृत महोत्सव 2022-23 के भाग के रूप में सेमिनार और कला कार्यशाला	उदयपुर	6	0.60
23	भीलवाड़ा महोत्सव 2022-23	भीलवाड़ा	31	1.78
24	ऊंट उत्सव 2022-23	बीकानेर	31	2.16
25	बाणेश्वर मेला 2022-23	डूंगरपुर	47	2.31
26	डेल्फ़िक गेम्स राजस्थान 2022-23 का समापन समारोह	जयपुर	1	0.50
27	जालोर महोत्सव 2022-23	जालोर	46	3.17
28	लोकानुरंजन मेला 2022-23	जोधपुर	107	8.21
		उदयपुर	30	2.70
29	19वां राष्ट्रीय रंगमंच महोत्सव 2022-23	उदयपुर	13	0.61
30	द एसएसआई एसोसिएशन द्वारा आयोजित इंडस्ट्रियल बिज़नेस एक्सपो के दौरान प्रस्तुति 2022-23	कोटा	8	3.50
31	शास्त्रीय रंगमंच महोत्सव 2022-23 के दौरान अभिज्ञान शांकुतलम	जयपुर	15	0.74
32	60वां कुंभ संगीत समारोह 2022-23	उदयपुर	24	3.10
33	थार महोत्सव 2022-23	बाड़मेर	31	1.20
34	मेला 2022-23	उदयपुर	11	0.35

35	अमर कला महोत्सव 2022-23	बीकानेर	22	0.61
36	भैरव जी मेला 2023-24	बांसवाड़ा	23	10.01
37	सप्तरंग 2023-24	जयपुर	32	1.76
38	तीन दिवसीय सांस्कृतिक कार्यक्रम और बांसुरी वादन 2023-24	जयपुर	2	2.81
39	लोक रंग महोत्सव 2023-24	जयपुर	124	1.48
40	महाराजा सूरजमल स्मृति समारोह 2023-24	भरतपुर	46	1.96
41	ऊंट महोत्सव 2023-24	बीकानेर	47	2.31
42	जालौर महोत्सव 2023-24	जालौर	16	0.84
43	संगीत समारोह 2023-24	उदयपुर	10	3.00
44	लोकानुरंजन मेला 2023-24	जोधपुर	93	6.31
45	8वां बीकानेर रंगमंच महोत्सव 2023-24	बीकानेर	22	0.55
46	ट्रांसजेंडर नृत्य संगीत और साहित्य महोत्सव 2024-25	धौलपुर	6	2.25
47	सुर ताल 2024-25	जयपुर	11	2.30
48	तरंग शक्ति 2024-25	जोधपुर	12	1.17
49	राष्ट्रीय लोक नृत्य समारोह - लोक रंग 2024-25	जयपुर	120	19.10
50	मीरा बाई का 525वां जन्म महोत्सव 2024-25	चित्तौड़गढ़	7	2.00
51	कला मिलन उत्सव 2024-25	जयपुर	3	3.00
52	रणकपूर जवाई बांध उत्सव 2024-25	पाली	57	5.14
53	30वां अखिल भारतीय ध्रुपद नाद निनाद विरासत समारोह 2024-25	जयपुर	1	1.50
54	ऊंट महोत्सव 2024-25	बीकानेर	31	2.65
55	कोटा महोत्सव 2024-25	कोटा	30	4.08

56	रेगिस्तान महोत्सव 2024-25	जैसलमेर	30	4.09
57	लोकानुरंजन मेला 2024-25	उदयपुर	30	5.48
58	चुरू महोत्सव 2024-25	चुरू	10	0.87
59	63वां महाराणा कुंभा संगीत समारोह 2024-25	उदयपुर	5	2.00
60	लोकानुरंजन मेला 2024-25	जोधपुर	1	1.50
61	सांस्कृतिक कार्यक्रम 2025-26	जयपुर	3	1.10
62	राष्ट्रीय लोक नृत्य समारोह 2025-26	जोधपुर	46	5.03
63	मीरा उत्सव 2025-26	चित्तौड़गढ़	11	1.80
64	मारवाड़ महोत्सव 2025-26	ओसियान	37	3.93
65	28वां राष्ट्रीय लोक नृत्य 2025-26	जयपुर	76	12.67
66	30-दिवसीय निर्माणोन्मुखी रंगमंच कार्यशाला 2025-26	जयपुर	8	2.78
67	ऊँट महोत्सव 2025-26	बीकानेर	31	3.01
68	मरु महोत्सव 2025-26	जैसलमेर	30	4.19
69	सांस्कृतिक कार्यक्रम आयो बसंत 2025-26	जयपुर	10	1.72
70	बीकानेर रंगमंच महोत्सव 2025-26	बीकानेर	26	1.62
71	लोकानुरंजन मेला 2025-26	जोधपुर	47	5.80
72	कव्वाली महोत्सव 2025-26	जयपुर	6	4.90
73	63वां महाराणा कुंभा संगीत समारोह 2025-26	उदयपुर	4	1.50
74	जिला स्थापना दिवस 2026-27	हनुमानगढ़	32	2.04

एसएएससीआई योजना के तहत पंजाब को निधि का आवंटन

75. श्री सुखजिंदर सिंह रंधावाः

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) पिछले तीन वर्षों के दौरान राज्यों को पूंजीगत निवेश के लिए विशेष सहायता योजना (एसएएएससीआई) के तहत पंजाब राज्य को प्रदान की गई निधि का वर्ष-वार ब्यौरा क्या है:

(ख) क्या उक्त राशि ब्याज मुक्त है या शर्तों और उपबंधों के साथ प्रदान की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार राज्यों से उक्त निधि के व्यय से संबंधित ब्यौरे वाला डेटा प्राप्त करती है और यदि हां, तो उन कार्यों का ब्यौरा क्या है जिन पर पंजाब सरकार ने केंद्र सरकार द्वारा आवंटित निधि को खर्च किया है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग): पिछले तीन वर्षों के दौरान पूंजीगत निवेश के लिए राज्यों को विशेष सहायता (एसएएससीआई) योजना के तहत पंजाब राज्य को दी गई निधियों का वर्ष-वार ब्यौरा, पंजाब सरकार द्वारा निधियों का व्यय/उपयोग; तथा कार्य/परियोजनाओं का विवरण निम्नानुसार हैः

(रु. करोड़ में)

क्र.सं.	**वित्त वर्ष**	**अनुमोदित राशि**	**जारी की गई राशि**	**परियोजनाओं की संख्या**	**पंजाब सरकार द्वारा उपयोग की गई राशि***
1	2023-24	385.2	शून्य#	12	25
2	2024-25	2585.5	2269.3	155	2179
3	2025-26	4107.5	3891.1	571	4107.5
कुल		**7078.2**	**6160.4**	**738**	**6286.5**

*राज्य सरकार द्वारा उपलब्ध कराए गए उपयोगिता प्रमाण-पत्र के अनुसार।

एसएएससीआई 2022-23 की अनुपयुक्त शेष राशि वर्ष 2023-24 में अनुमोदित परियोजनाओं के लिए पुनःआवंटित की गई थी।

पूंजीगत निवेश के लिए राज्यों को विशेष सहायता (एसएएससीआई) के तहत उपलब्ध कराई गई राशि एक ब्याज मुक्त, 50 वर्षीय ऋण है। ऋण के नियम एवं शर्तें संबंधित वर्ष के लिए योजना के दिशानिर्देशों में दर्शायी गयी हैं। एसएएससीआई 2026-27 के दिशानिर्देश **विवरण** के रूप में संलग्न हैं।

<u>विवरण</u>

एफ सं. 44(1)/पीएफ-एस/2026-27 (कैपेक्स)

भारत सरकार

वित्त मंत्रालय

व्यय विभाग

सार्वजनिक वित्त-राज्य प्रभाग

कर्तव्य भवन 1, न्यू दिल्ली

दिनांक: 27 मार्च, 2026

सेवा में,

मुख्य सचिव,

सभी राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन,

(संलग्न सूची के अनुसार)

विषय: पूंजी निवेश के लिए राज्यों को विशेष सहायता (एसएएससीआई), 2026-27। के लिए दिशानिर्देश

महोदया/महोदय,

1. पूंजीगत व्यय की महत्ता को ध्यान में रखते हुए, इसके उच्च गुणक प्रभाव, अर्थव्यवस्था की भांवी उत्पादक क्षमता में वृद्धि और उच्च आर्थिक विकास को बढ़ावा देने सहित, वित्त मंत्रालय, भारत

सरकार वर्ष 2020-21 से पूंजीगत व्यय/निवेश के लिए राज्यों को विशेष सहायता (एसएएससीआई) प्रदान कर रहा है। इस योजना के तहत, राज्य सरकारों को 50 वर्ष के ब्याज मुक्त ऋण के रूप में वित्तीय सहायता प्रदान की जाती है।

2. राज्य सरकारों से अत्यधिक सकारात्मक प्रतिक्रिया के आलोक में, वर्ष 2026-27 में योजना को जारी रखने के उनके अनुरोधों और उच्च पूंजी निवेश को सुविधाजनक बनाने के लिए, भारत सरकार ने वित्तीय वर्ष 2026-27 के लिए एक पुन: प्रारुपित एसएएससीआई पहल शुरू करने का निर्णय लिया है। वर्ष 2026-27 में इस उद्देश्य के लिए 2,00,000 करोड़ रुपये की राशि आवंटित की गई है।

3. एसएएससीआई 2026-27 के तहत, राज्य सरकारों और विधानमंडल वाले संघ राज्य क्षेत्रों को पूंजीगत निवेश परियोजनाओं के लिए 50 वर्ष के ब्याज मुक्त ऋण के रूप में वित्तीय सहायता प्रदान की जाएगी। इस योजना के तहत सहायता वर्ष 2026-27 के लिए राज्यों/संघ राज्य क्षेत्रों को अनुमत सामान्य निवल ऋण सीमा (एनबीसी) के अतिरिक्त होगी। धनराशि का उपयोग वित्तीय वर्ष 2026-27 में ही किया जाएगा, जब तक कि इन दिशानिर्देशों के प्रासंगिक प्रावधानों में अन्यथा निर्दिष्ट न किया गया हो।

4. एसएएससीआई के किसी भी घटक के तहत लाभ प्राप्त करने के लिए आवश्यक सभी प्रमाण पत्र/घोषणाएं, साथ ही वर्ष 2026-27 के लिए प्रस्तावित पूंजीगत कार्यों/परियोजनाओं का विवरण, संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा व्यय विभाग के पीएफएमएस पोर्टल पर उपलब्ध ऑनलाइन मॉड्यूल के माध्यम से प्रस्तुत किया जाएगा। कोई मैन्युअल प्रस्तुतीकरण स्वीकार नहीं किया जाएगा।

5. एसएएससीआई के किसी भी घटक के तहत आवश्यक सभी प्रमाण पत्रों/घोषणाओं पर राज्य सरकार/संघ राज्य क्षेत्र प्रशासन के वित्त विभाग में वरिष्ठतम अधिकारी (अपर मुख्य सचिव/प्रधान सचिव/सचिव) द्वारा विधिवत हस्ताक्षरित होंगे।

6. एसएएससीआई 2026-27 के तहत वित्त पोषण के लिए प्रस्तावित चल रही परियोजनाओं के संबंध में, राज्य/संघ राज्य क्षेत्र उन परियोजनाओं को प्राथमिकता देंगे जिनके वित्तीय वर्ष 2026-27 के भीतर पूरा होने की संभावना है। राज्य/संघ राज्य क्षेत्र पूरी हो चुकी परियोजनाओं की तस्वीरें भी अपलोड करेंगे और यह सुनिश्चित करेंगे कि ऐसी परियोजनाओं का विधिवत उद्घाटन किया जाए।

7. बेहतर फोकस और संतृप्ति दृष्टिकोण को अपनाने के लिए, राज्य/संघ राज्य क्षेत्र एसएएससीआई के तहत सहायता प्राप्त करने के लिए अधिकतम पांच क्षेत्रों को प्राथमिकता देंगे और तदनुसार परियोजना प्रस्ताव रखेंगे।

8. अनिवार्य शर्तें: एसएएससीआई 2026-27 के किसी भी घटक के तहत लाभ प्राप्त करने के लिए, एक राज्य सरकार/संघ राज्य क्षेत्र प्रशासन को निम्नलिखित अनिवार्य शर्तों का पालन करना होगा:

(i) सभी केन्द्रीय प्रायोजित स्कीमों (सीएसएस) के अधिकारिक नामकरण के पूर्ण अनुपालन [स्थानीय भाषा में सही अनुवाद की अनुमति है] के साथ-साथ सभी मंत्रालयों/विभागों की योजनाओं में सीएसएस की ब्रांडिंग के संबंध में भारत सरकार द्वारा जारी किए गए सभी दिशा-निर्देशों/अनुदेशों का पालन करना। इस प्रयोजन के लिए, पीएफएमएस के माध्यम से प्रस्तुत और राज्य सरकार/संघ राज्य क्षेत्र प्रशासन के वित्त विभाग में वरिष्ठतम अधिकारी (अतिरिक्त मुख्य सचिव/प्रधान सचिव/सचिव) द्वारा हस्ताक्षरित प्रमाण पत्र को पर्याप्त माना जाएगा, जब तक कि भारत सरकार के संबंधित मंत्रालय/विभाग द्वारा किसी उल्लंघन की सूचना नहीं दी जाती है।

(ii) वर्ष 2025-26 या उससे पहले जारी की गई निधि के संबंध में सामान्य वित्तीय नियमावली (जीएफआर), 2017 के तहत निर्धारित फॉर्म 12-बी में 31 मार्च 2026 तक उपयोग की गई धनराशि के भाग-वार उपयोग को दर्शाते हुए, पीएफएमएस के माध्यम से एक समेकित उपयोग प्रमाणपत्र (यूसी) ऑनलाइन जमा करना। यह आवश्यकता 'यूनिटी मॉल के निर्माण', 'वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास', 'कामकाजी महिला छात्रावास', पुलिस आवास, बाल और किशोर पुस्तकालयों तथा

डिजिटल अवसंरचना के घटकों के तहत जारी धनराशि और गंभीर प्रकृति की प्राकृतिक आपदाओं के लिए वर्ष 2025-26 में राज्यों को अतिरिक्त आवंटन पर लागू नहीं होगी।

9. एसएएससीआई 2026-27 में कई भाग शामिल हैं। वर्तमान में निम्नलिखित भागों के लिए दिशानिर्देश जारी किए जा रहे हैं। शेष भागों के लिए दिशा-निर्देश उचित समय पर अलग से जारी किए जाएंगे।

10. भाग-I (शर्तरहित निधि)

i. निधियों का आवंटन

भाग-I के तहत 75,000 करोड़ रुपये की राशि निर्धारित की गई है। इसमें से 67,000 करोड़ रुपये राज्यों को केंद्रीय करों और शुल्कोंके रूप में उनके हिस्से के अनुपात में 16वें वित्त आयोग के निर्णय के अनुसार आवंटित किए गए हैं। विधानसभा वाले संघ राज्य क्षेत्रों के लिए 3,000 करोड़ रुपये की राशि निर्धारित की गई है। राज्य/संघ राज्य क्षेत्र-वार आबंटन संलग्न **अनुबंध** में दिया गया है।

शेष 5,000 करोड़ रुपये की राशि निम्नलिखित श्रेणियों के तहत अनुमोदित परियोजनाओं के लिए शेष धनराशि जारी करने के लिए निर्धारित किए गए हैं:

- यूनिटी मॉल का निर्माण
- पुलिस आवास
- बाल एवं किशोर पुस्तकालय और डिजिटल अवसंरचना
- वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास
- कामकाजी महिला छात्रावासों का निर्माण

ii. निधियों का जारी किया जाना निधियां

इस भाग के तहत निधियां दो किस्तों में जारी की जाएगी। पहली किस्त, जो अनुमोदित आवंटन का 66% है, इन दिशानिर्देशों में निर्धारित अनिवार्य शर्तों को पूरा करने पर जारी की जाएगी। दूसरी किस्त, जो स्वीकृत आवंटन का 34% है, निम्नलिखित शर्तों के अनुपालन के अधीन जारी की जाएगी:

क. पहली किस्त में जारी की गई धनराशि का कम से कम 75% उपयोग किया जाना चाहिए। राज्य/संघ राज्य क्षेत्र पीएफएमएस पोर्टल के माध्यम से जीएफआर, 2017 के फॉर्म 12-बी में एक उपयोगिता प्रमाण पत्र (यूसी) प्रस्तुत करेगा।

ख. सभी केंद्र प्रायोजित योजनाओं के सभी एकल नोडल एजेंसी (एसएनए) बैंक खाते बंद रहेंगे। अप्रयुक्त केंद्रीय हिस्सेदारी, बंद होने की तारीख तक उस पर अर्जित ब्याज के साथ, भारत की संचित निधि में जमा की जाएगी। इस आशय का एक प्रमाण पत्र राज्य/संघ राज्य क्षेत्र द्वारा पीएफएमएस के माध्यम से प्रस्तुत किया जाएगा।

ग. वर्ष 2020-21 से 2024-25 की अवधि के दौरान एसएएससीआई के तहत अनुमोदित परियोजनाओं का विवरण निर्धारित प्रारूप में पीएफएमएस पर अपलोड किया गया है।

iii. एसएएससीआई 2025-26 के तहत जारी की गई कोई भी धनराशि जो अप्रयुक्त रहती है, जैसा कि उपयोगिता प्रमाणपत्र में परिलक्षित होता है, को पहली किस्त के साथ समायोजित किया जाएगा। हालांकि, यह प्रावधान यूनिटी मॉल के निर्माण, वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों के विकास, कामकाजी महिला छात्रावास, पुलिस आवास, बाल और किशोर पुस्तकालयों और डिजिटल अवसंरचना के लिए जारी धनराशि और गंभीर प्राकृतिक आपदाओं के लिए 2025-26 में राज्यों को किए गए अतिरिक्त आवंटन पर लागू नहीं होगा। उसी वर्ष प्राकृतिक आपदाओं के कारण क्षतिग्रस्त अवसंरचना के पुनर्निर्माण के लिए 2025-26 के दौरान जारी की गई धनराशि के संबंध में, राज्य/संघ राज्य क्षेत्र 31.12.2026 तक उपयोगिता प्रमाण पत्र प्रस्तुत कर सकते हैं।

iv. यूनिटी मॉल, वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों के विकास, कामकाजी महिला छात्रावास, पुलिस आवास, और बच्चों एवं किशोर पुस्तकालयों और डिजिटल अवसंरचना की परियोजनाओं के लिए शेष धनराशि एक ही किस्त में जारी की जाएगी, बशर्ते कि इन परियोजनाओं के लिए पहले जारी की गई धनराशि का कम से कम 75 % उपयोग किया जाए। इस उद्देश्य के लिए, राज्य/संघ राज्य क्षेत्र पीएफएमएस के माध्यम से जीएफआर, 2017 के फॉर्म 12-बी में एक उपयोगिता प्रमाण पत्र प्रस्तुत करेंगे। इसके अलावा, राज्य/संघ राज्य क्षेत्र दिनांक 31.03.2026 तक एसएनए खातों में अर्जित संपूर्ण ब्याज को भारत की संचित निधि में जमा करेंगे। विधानमंडल वाले संघ राज्य क्षेत्रों के मामले में, जहां अभी तक धनराशि जारी नहीं की गई है, धनराशि दो समान किस्तों में जारी की जाएगी।

11. भाग-II (केंद्र प्रायोजित योजनाओं और केंद्रीय परियोजनाओं का राज्य/संघ राज्य क्षेत्र का हिस्सा)

i. निधियों का आवंटन और जारी करना

इस भाग के तहत रेलवे परियोजनाओं, मेट्रो रेल परियोजनाओं, राजमार्ग परियोजनाओं, विद्युत परियोजनाओं और हवाई अड्डों के साथ-साथ अमृत, पीएमजीएसवाई, जल जीवन मिशन आदि जैसी अवसंरचना-उन्मुख केंद्र प्रायोजित योजनाओं (सीएसएस) सहित केंद्रीय अवसंरचना परियोजनाओं के राज्य/संघ राज्य क्षेत्र के हिस्से के वित्तपोषण के लिए 10,000 करोड़ रुपये की धनराशि निर्धारित की गई है।

यह राशि राज्यों/संघ राज्य क्षेत्रों के बीच भाग-I के अंतर्गत उनके आबंटन के अनुपात में आवंटित की जाएगी।

इस भाग के तहत धनराशि दो किस्तों में जारी की जाएगी:

- राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा योजनाओं और परियोजनाओं का विवरण प्रस्तुत करने पर अनुमोदित आवंटन की 66% धनराशि की पहली किस्त जारी की जाएगी।

- दूसरी किस्त, जो स्वीकृत आवंटन का 34% है, पहली किस्त में जारी की गई धनराशि के कम से कम 75% के उपयोग पर जारी की जाएगी। इस प्रयोजन के लिए, संबंधित राज्य/संघ राज्य क्षेत्र पीएफएमएस के माध्यम से जीएफआर, 2017 के फॉर्म 12-बी में एक उपयोगिता प्रमाण पत्र (यूसी) प्रस्तुत करेगा।

उपर्युक्त के अलावा, राज्य/संघ राज्य क्षेत्र, यदि आवश्यक हो, केन्द्रीय मंत्रालयों/विभागों/सार्वजनिक क्षेत्र के उपक्रमों की अवसंरचना परियोजनाओं के अपने हिस्से को पूरा करने के लिए भाग-I के अंतर्गत निधियों का उपयोग कर सकते हैं।

12. भाग-III (पूंजीगत व्यय के लिए लक्ष्य प्राप्त करने के लिए प्रोत्साहन)

i. आवंटन और पात्रता मानदंड

इस भाग के तहत 25,000 करोड़ रुपये की राशि निर्धारित की गई है। यह राशि पात्र राज्यों/संघ राज्य क्षेत्रों को भाग-I के तहत उनके आवंटन के अनुपात में उपलब्ध होगी।

- निर्धारित राशि का 50% उन राज्यों/संघ राज्य क्षेत्रों को प्रदान किया जाएगा जो 2024-25 की तुलना में 2025-26 के दौरान पूंजीगत व्यय में 10% से अधिक की वृद्धि दर हासिल करते हैं।
- शेष 50% उन राज्यों/संघ राज्य क्षेत्रों को प्रदान किया जाएगा जो 2025-26 की इसी अवधि की तुलना में 2026-27 के पहले छह माह के दौरान पूंजीगत व्यय में 10% से अधिक की वृद्धि दर हासिल करते हैं।

पूंजीगत व्यय में वृद्धि की गणना करने के प्रयोजन के लिए, प्रासंगिक अवधि के दौरान पूंजी निवेश के लिए राज्यों को विशेष सहायता योजना (एसएएससीआई) के तहत राज्य/संघ राज्य क्षेत्र को जारी की गई राशि का 100% छोड़ा जाएगा। केवल राज्य/संघ राज्य क्षेत्र द्वारा अपने संसाधनों से किए गए व्यय पर विचार किया जाएगा।

किसी राज्य/संघ राज्य क्षेत्र का पूंजीगत व्यय, जहां भी उपलब्ध हो राज्य वित्त लेखों के विवरण संख्या 5 के आधार पर निर्धारित किया जाएगा, ऐसे मामलों में, जहां राज्य वित्त खाते उपलब्ध नहीं हैं, आंकड़े नियंत्रक और महालेखा परीक्षक (सीएजी) की वेबसाइट पर प्रकाशित 'मासिक प्रमुख संकेतक' से प्राप्त किए जाएंगे।

इस भाग के अंतर्गत अनुमोदित प्रोत्साहन राशि का उपयोग राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा किसी भी क्षेत्र में अवसंरचना परियोजनाओं के लिए किया जा सकता है।

13. भाग-IV (राज्यों में सार्वजनिक वित्त आईटी अवसंरचना को मजबूत करना)

i. उद्देश्य

इस भाग का उद्देश्य वित्तीय प्रक्रियाओं के संपूर्ण डिजिटलीकरण और वित्त, कार्यों तथा खरीद प्रणालियों के एकीकरण के माध्यम से सार्वजनिक वित्त आईटी अवसंरचना को मजबूत करने के लिए राज्यों/संघ राज्य क्षेत्रों को प्रोत्साहित करना है, जिससे पारदर्शिता, दक्षता और जवाबदेही में वृद्धि हो सके।

ii. परिव्यय

इस भाग के तहत 4,000 करोड़ रुपये की राशि निर्धारित की गई है। प्रोत्साहन केवल 2026-27 के दौरान राज्यों/संघ राज्य क्षेत्रों द्वारा किए गए सुधारों के लिए उपलब्ध होगा।

इस भाग के अंतर्गत जारी की गई प्रोत्साहन राशि का उपयोग राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा किसी भी क्षेत्र में पूंजीगत परियोजनाओं के लिए किया जा सकता है।

iii. घटक

घटक I - आईएफएमआईएस मॉड्यूल

प्रत्येक राज्य/संघ राज्य क्षेत्र अपने एकीकृत वित्तीय प्रबंधन प्रणाली (आईएफएमआईएस) के भीतर निम्नलिखित सात मॉड्यूल में से कम से कम छह मॉड्यूल के कार्यान्वयन पर 50 करोड़ रुपये के प्रोत्साहन के लिए पात्र होगा:

क. ई-सैंक्शन मॉड्यूल - वित्तीय और प्रशासनिक संस्वीकृतियों के ऑनलाइन सृजन, अनुमोदन और ट्रैकिंग के लिए, अनुरेखनीयता और प्रत्यायोजित वित्तीय शक्तियों का पालन सुनिश्चित करना।

ख. ई-बजट मॉड्यूल - डिजिटल बजट तैयार करना, अनुमोदन, वितरण और निगरानी, आवंटन और व्यय के वास्तविक समय पर नज़र रखने में सक्षम बनाना।

ग. ई-भुगतान मॉड्यूल – भारतीय रिजर्व बैंक के ई-कुबेर प्लेटफॉर्म सहित बैंकिंग प्रणालियों के साथ एकीकरण के माध्यम से इलेक्ट्रॉनिक प्रसंस्करण और भुगतान के संवितरण के लिए, सुरक्षित, समयोचित और ऑडिट योग्य लेनदेन सुनिश्चित करना।

घ. ई-रसीद मॉड्यूल - सरकारी प्राप्तियों के इलेक्ट्रॉनिक कैप्चर और लेखांकन के लिए, पारदर्शिता में सुधार और राजस्व प्रवाह के समाधान के लिए।

ङ. ई-वाउचर मॉड्यूल - डिजिटल रूप से सृजित, प्रमाणित और संग्रहीत वाउचर के लिए, लेखांकन और निरीक्षण के लिए वाउचर-स्तर के आंकड़ों की वास्तविक समय उपलब्धता को सक्षम बनाता है।

च. ई-एचआरएमएस - वेतन, पेंशन और संबंधित भुगतान के लिए वित्तीय प्रणालियों के साथ एकीकृत, कर्मचारी रिकॉर्ड, वेतन, अवकाश, सेवा मामलों और निष्पादन से संबंधित जानकारी के प्रबंधन के लिए,

छ. राज्य योजनाओं सहित लाभार्थी-उन्मुख योजनाओं के लिए 100% आधार-आधारित डीबीटी।

घटक II - कार्य और खरीद प्रणाली

प्रत्येक राज्य/संघ राज्य क्षेत्र निम्नलिखित दोनों प्रणालियों के कार्यान्वयन पर 50 करोड़ रुपये के प्रोत्साहन के लिए पात्र होगा:

क. **आईएफएमआईएस के तहत कार्य प्रबंधन प्रणाली (डब्ल्यूएएमआईएस/डब्ल्यूएएम) या समकक्ष प्रणाली** - सार्वजनिक निर्माण, वन, सड़क और पुल आदि जैसे विभागों में मंजूरी, ई-एमबी, बिलिंग, भुगतान, सत्यापन और निगरानी सहित कार्यों के पूर्ण चक्र को कवर करती है।

ख. **ई-खरीद प्रणाली** - वस्तुओं और सेवाओं की इलेक्ट्रॉनिक खरीद के लिए, जिसमें बोली जमा करना, सत्यापन, तकनीकी और वित्तीय मूल्यांकन और प्रणाली के माध्यम से अनुबंध प्रदान करना शामिल है।

घटक III - सिस्टम एकीकरण और अंतरसंचालन

प्रत्येक राज्य/संघ राज्य क्षेत्र निम्नलिखित दोनों एकीकरणों के कार्यान्वयन पर **50 करोड़ रुपये** के प्रोत्साहन के लिए पात्र होगा:

क. डबल्यूएएमआईएस (या समकक्ष प्रणाली) के साथ आईएफ़एमआईएस का लाइव एकीकरण

ख. ई-खरीद प्रणाली के साथ आईएफएमआईएस का लाइव एकीकरण, मंजूरी से लेकर लेखांकन तक संपूर्ण पारदर्शिता सुनिश्चित करता है

घटक IV - डिजिटलीकरण कवरेज और लेखांकन परिणाम

प्रत्येक राज्य/संघ राज्य क्षेत्र निम्नलिखित के 100% डिजिटलीकरण का लक्ष्य प्राप्त करने पर 50 करोड़ रुपये के प्रोत्साहन के लिए पात्र होगा:

- आहरण और संवितरण अधिकारी (डीडीओ)
- कोषागार
- कार्य/वन प्रभाग

iv. प्रस्तुतीकरण और सत्यापन

राज्य/संघ राज्य क्षेत्र, प्रत्येक घटक के तहत सुधारों को पूरा करने पर, दिनांक 15.12.2026 तक भारत के नियंत्रक और महालेखा परीक्षक (सी एंड एजी) के कार्यालय को एक रिपोर्ट प्रस्तुत करेंगे। नियंत्रक एवं महालेखा परीक्षक का कार्यालय प्रस्तुतियों की जांच करेगा और दिनांक 31.12.2026 तक प्रोत्साहन राशि जारी करने के लिए व्यय विभाग (डीओई) को सिफारिशें करेगा।

v. परिचालन दिशानिर्देश

नियंत्रक एवं महालेखा परीक्षक का कार्यालय, यदि आवश्यक हो, **तो 30.04.2026** तक इस भाग के लिए विस्तृत परिचालन दिशानिर्देश जारी कर सकता है।

14. भाग-V (खनन क्षेत्र में सुधार)

i. उद्देश्य

इस भाग का उद्देश्य खदान संचालन को सुविधाजनक बनाना और उसमें तेजी लाना, खनिज उत्पादन में वृद्धि करना, खनन क्षेत्र से राज्यों द्वारा राजस्व संग्रह में वृद्धि करना और खनन क्षेत्र के समग्र प्रशासन में सुधार करना है।

ii. परिव्यय

इस भाग के तहत 5,000 करोड़ रुपये की राशि निर्धारित की गई है, जो राज्यों को पहले आओ-पहले पाओ के आधार पर उपलब्ध होगी।

इस भाग के अंतर्गत जारी की गई प्रोत्साहन राशि का उपयोग राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा किसी भी क्षेत्र में पूंजीगत परियोजनाओं के लिए किया जा सकता है।

इस भाग में निम्नलिखित घटक शामिल हैं:

iii. घटक-I: खनन सुधारों का कार्यान्वयन

इस घटक के तहत खनन प्रशासन और विनियमन के क्षेत्रों में सुधार कार्यों को शुरू करने के लिए 2,000 करोड़ रुपये की राशि निर्धारित की गई है, जिसका विवरण नीचे दिया गया है।

क्र.सं.	सुधार मानदंड	पात्रता	प्रोत्साहन
1.	खदान संचालन के लिए खान मंत्रालय के खनन पोर्टल के साथ राज्य का एकीकरण।	सभी सुधार कार्य पूरे हुए	'पहले आओ-पहले पाओ' के आधार पर प्रति राज्य 100 करोड़ रुपये
2.	भूमि और समय-निर्धारण के मुद्दों को सक्रिय रूप से हल करने के लिए एक नीलामी-पूर्व समिति का गठन।		
3.	खदानों के संचालन की नियमित निगरानी के लिए मुख्य सचिव की अध्यक्षता में एक राज्य स्तरीय समन्वय समिति का गठन और 2026-27 के दौरान कम से कम एक बैठक आयोजित करना।		
4.	प्रमुख खनिजों के लिए एक वार्षिक नीलामी कैलेंडर का प्रकाशन और जहां तक संभव हो उसका पालन करना।		
5.	खनिज अयस्क के ग्रेड कुवर्गीकरण को रोकने या पता लगाने के लिए प्रौद्योगिकी आधारित उपायों को अपनाना।		

iv. घटक-II (खदान संचालन): इस घटक के तहत निम्नलिखित सुधार कार्यों के लिए 2,500 करोड़ रुपये की राशि निर्धारित की गई है:

क्र.सं.	सुधार पैरामीटर	प्रेरक
1	नहीं। वित्त वर्ष 2026-27 (31.12 2027 तक) में प्री-एम्बेडेड क्लीयरेंस (जैसे वन, पर्यावरण, भूमि, आदि) वाले प्रमुख खनिज ब्लॉकों की सफलतापूर्वक नीलामी की गई	'पहले आओ-पहले पाओ' के आधार पर प्रति राज्य 200 करोड़ रुपये की प्रोत्साहन सीमा के साथ प्रति ब्लॉक 20 करोड़ रुपये की सफलतापूर्वक नीलामी की गई
2	राज्य ने वित्त वर्ष 2026-27 (31.12.2026 तक) के दौरान 31.09.2026 तक सफलतापूर्वक नीलाम किए गए प्रमुख खनिज ब्लॉकों में से कम से कम 10 % का संचालन (यानी उत्पादन और प्रेषण की शुरुआत) शुरू कर दिया है।	'पहले आओ-पहले पाओ' के आधार पर प्रति राज्य 250 करोड़ रुपये

घटक-III: राज्य खनन तत्परता सूचकांक (एसएमआरआई)-आधारित सुधार

एसएमआरआई 2026 के तहत तीन श्रेणियों (ग्रुप ए, बी और सी) में से प्रत्येक में शीर्ष तीन रैंक हासिल करने वाले राज्यों को आवंटित करने के लिए इस घटक के तहत 675 करोड़ रुपये की राशि निर्धारित की गई है।

पात्र राज्यों को निम्नलिखित प्रोत्साहन प्राप्त होंगे:

- **प्रथम स्थान के लिए** 100 करोड़ रुपये
- **दूसरे स्थान के लिए** रु. 75 करोड़
- **तीसरे स्थान के लिए** 50 करोड़ रुपये

खान मंत्रालय इस भाग के लिए नोडल मंत्रालय है और राज्यों/संघ राज्य क्षेत्रों द्वारा दावा किए गए सुधारों की जांच और सत्यापन करेगा और प्रोत्साहनों के लिए उनकी पात्रता निर्धारित करेगा। इसके बाद, यह धन जारी करने के लिए व्यय विभाग, वित्त मंत्रालय को पात्र प्रस्तावों की सिफारिश करेगा।

प्रस्तावों और सिफारिशों को प्रस्तुत करने की समय-सीमा इस प्रकार होगी:

घटक	राज्यों/संघ राज्य क्षेत्रों के लिए खान मंत्रालय को प्रस्ताव प्रस्तुत करने की समय सीमा	खान मंत्रालय के लिए शिक्षा निदेशालय को सिफारिशें प्रस्तुत करने की समय सीमा
घटक -I	15.12.2026	31.12.2026
घटक -II	31.12.2026	15.01.2027
घटक -III	15.12.2026	31.12.2026

उपरोक्त समय सीमा के बाद प्राप्त आवेदनों/सिफारिशों पर कार्रवाई नहीं की जाएगी।

vii. परिचालन दिशानिर्देश

खान मंत्रालय, यदि आवश्यक हो, तो 30.04.2026 तक इस भाग के लिए विस्तृत परिचालन दिशानिर्देश जारी कर सकता है।

15. भाग-VI (दूरसंचार अधिनियम, 2023 के तहत मार्ग का अधिकार नियम, 2024 का कार्यान्वयन)

i.उद्देश्य

राइट ऑफ वे (आरओडब्ल्यू) देश भर में दूरसंचार नेटवर्क के विस्तार के लिए एक महत्वपूर्ण प्रवर्तक है। शहरी और ग्रामीण स्थानीय निकायों के साथ राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन आरओडब्ल्यू के लिए त्वरित और परेशानी मुक्त अनुमोदन सुनिश्चित करने में महत्वपूर्ण भूमिका निभाते हैं।

इस भाग का उद्देश्य दूरसंचार विभाग (DoT), भारत सरकार द्वारा दूरसंचार अधिनियम, 2023 के तहत अधिसूचित मार्ग का अधिकार (RoW) नियम, 2024 के समय पर और प्रभावी कार्यान्वयन के लिए राज्यों/संघ राज्य क्षेत्रों को प्रोत्साहित करना है।

ii.व्यय

इस भाग के तहत 4,000 करोड़ रुपये की राशि निर्धारित की गई है। प्रोत्साहन राशि का उपयोग राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा किसी भी क्षेत्र में पूंजीगत परियोजनाओं के लिए किया जा सकता है।

इस भाग के तहत प्रोत्साहन के लिए केवल 2026-27 के दौरान किए गए सुधारों पर विचार किया जाएगा।

iii. राज्यों का समूहीकरण

इस भाग के अंतर्गत प्रोत्साहन प्रदान करने के उद्देश्य से राज्यों/संघ राज्य क्षेत्रों को निम्नानुसार समूहीकृत किया गया है:

	A	**B**	**C**	**D**
निर्धारित राशि (करोड़ रुपये में)	**250**	**150**	**75**	**25**
States/UTs	1. कर्नाटक	1. हरियाणा	1. झारखंड	1. अरुणाचल प्रदेश

	2. उत्तर प्रदेश 3. मध्य प्रदेश 4. महाराष्ट्र 5. पश्चिम बंगाल 6. केरल 7. तमिलनाडु 8. आंध्र प्रदेश	2. ओडिशा 3. गुजरात 4. राजस्थान 5. तेलंगाना 6. बिहार 7. पंजाब	2. उत्तराखंड 3. हिमाचल प्रदेश 4. छत्तीसगढ़ 5. असम 6. गोवा 7. दिल्ली 8. जम्मू और कश्मीर	2. मणिपुर 3. मेघालय 4. मिजोरम 5. नागालैंड 6. सिक्किम 7. त्रिपुरा 8. पुडुचेरी

iv. सुधार और प्रोत्साहन राशि:

राज्यों/संघ राज्य क्षेत्रों द्वारा किए जाने वाले सुधार और पात्र प्रोत्साहनों की गणना का तरीका इस प्रकार है:

सुधार/मानदंड	**प्रोत्साहन (निर्धारित राशि का %)**
दूरसंचार विभाग के आरओडब्ल्यू नियम 2024 का कार्यान्वयन [01.04/2026 से]	
दूरसंचार अधिनियम 2023 और दूरसंचार विभाग के आरओडब्ल्यू नियम 2024 के प्रावधानों के कार्यान्वयन के संबंध में आदेश जारी करना - राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा इस योजना के अंतर्गत एक समिति का गठन किया गया है। सभी संबंधित एसपीएसयू/निगमों आदि द्वारा इस संबंध में कोई कार्रवाई की गई है।	30%
1. आरओडब्ल्यू और भारतनेट आवेदनों को जमा करने और संसाधित करने के लिए राज्य संस्थाओं के साथ एकीकृत एक ऑनलाइन राज्य/संघ राज्य क्षेत्र आरओडब्ल्यू पोर्टल का निर्माण 2. एमआईएस और केंद्रीय निगरानी के लिए दूरसंचार विभाग के 'दूरसंचार ई-सेवा पोर्टल' के साथ राज्य आरओडब्ल्यू पोर्टल को एकीकृत करना।	15%
31.03.2026 तक जमा किए गए सभी बैकलॉग आवेदनों का 30.09.2026 तक निपटान किया जाएगा।	15% (100% निपटान पर)

	10% (85% तक निपटान) शून्य (<85% निपटान)
01.07.2026 से 15.11.2026 तक जमा किए गए सभी आवेदनों के लिए आरओडब्ल्यू आवेदनों के औसत निपटान समय को घटाकर 45 दिन या उससे कम किया जाना	5%
विशेष परियोजना (भारतनेट) अनुमतियाँ	
1. संशोधित भारतनेट कार्यक्रम के कार्यान्वयन के लिए राज्य सहायता समझौते के परिशिष्ट पर हस्ताक्षर 2. चूंकि भारतनेट को आरओडब्ल्यू नियम 2024 के तहत एक विशेष परियोजना के रूप में अधिसूचित किया गया है, इसलिए निम्नलिखित का अनुपालन किया जाना चाहिए: RoW अनुमतियों के लिए कोई शुल्क नहीं होना चाहिए। । भारतनेट आवेदनों को संसाधित करने के लिए एक ऑनलाइन पोर्टल के माध्यम से उपरोक्त अधिसूचना के अनुसार आवेदन के 7 दिनों के भीतर डीम्ड अनुमति का प्रावधान करें।	25%
विद्युत मंत्रालय के निर्देशों का अनुपालन	
1. संशोधित भारतनेट कार्यक्रम के लिए ग्राम पंचायतों में बिजली कनेक्शन को सरकारी कनेक्शन के रूप में मानने के लिए पत्र संख्या 12/01/2018-एनईएफ (यू)-भाग 1 (ई: 246321) दिनांक 13.01.2026 के माध्यम से राज्य सरकारों को विद्युत मंत्रालय के निर्देशों का कार्यान्वयन। 2. सभी डिस्कॉम को सामान्य आवेदन पत्र (सीएएफ) लागू करना होगा और आवेदक (दूरसंचार कंपनी, अवसंरचना प्रदाता, आदि) के सभी बिलों का समेकन करना होगा। विद्युत पत्र संख्या 23/1/2023-आर एंड आर दिनांक 24 मई 2023	10%

v. सुधारों को पूरा करने के बाद राज्य सरकारें 15.12.2026 तक दूरसंचार विभाग (नोडल विभाग/मंत्रालय) को एक रिपोर्ट प्रस्तुत करेंगी। दूरसंचार विभाग एक राज्य द्वारा प्रस्तुतियों की जांच करेगा और उसके बाद 31.12.2026 तक प्रोत्साहन राशि जारी करने के लिए डीओई को सिफारिशें करेगा।

vi. दूरसंचार विभाग, यदि आवश्यक हो, तो 30.04.2026 तक इस हिस्से के लिए परिचालन दिशानिर्देश जारी कर सकता है।

16. भाग-VII (कृषि के लिए डिजिटल सार्वजनिक अवसंरचना - एग्रीस्टैक)

i. उद्देश्य

इस भाग का उद्देश्य किसान रजिस्ट्री और डिजिटल फसल सर्वेक्षण (डीसीएस) के परिचालन उपयोग के लिए राज्यों/संघ राज्य क्षेत्रों को प्रोत्साहित करके कृषि के लिए डिजिटल सार्वजनिक अवसंरचना (डीपीआई) (एग्रीस्टैक) के विकास में तेजी लाना है। इस पहल का उद्देश्य यह सुनिश्चित करना है कि एग्रीस्टैक योजना की दक्षता में सुधार, लाभों के बेहतर लक्ष्यीकरण, लीकेज में कमी और किसान-केंद्रित सेवा वितरण को बढ़ाने में योगदान दे।

ii.व्यय

इस भाग के तहत 13,000 करोड़ रुपये की राशि निर्धारित की गई है। प्रोत्साहन राशि का उपयोग राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा किसी भी क्षेत्र में पूंजीगत परियोजनाओं के लिए किया जा सकता है। इस भाग के तहत प्रोत्साहन के लिए केवल 2026-27 के दौरान किए गए सुधारों पर विचार किया जाएगा।

iii. अवयव

इस भाग में निम्नलिखित घटक शामिल हैं: **घटक ए:** एग्रीस्टैक-सक्षम प्राथमिकता उपयोग के मामलों का कार्यान्वयन

क. **घटक बी:** सभी किसानों को शामिल करते हुए राज्य किसान रजिस्ट्री का निर्माण, और पूर्वोत्तर राज्यों (असम को छोड़कर), पहाड़ी राज्यों, गोवा और संघ राज्य क्षेत्रों में खरीफ 2026 और रबी 2026-27 के लिए डिजिटल फसल सर्वेक्षण (डीसीएस) का संचालन

ख. **घटक सी:** भू-संदर्भित गांव मानचित्र रजिस्ट्री का निर्माण

ग. **घटक डी:** मालिक भूखंडों के लिए उपग्रह प्लॉट खंडों का मानचित्रण

iv. घटक ए: एग्रीस्टैक-सक्षम उपयोग के मामलों का कार्यान्वयन

इस घटक के तहत 10,000 करोड़ रुपये की राशि निर्धारित की गई है, जिसे निम्नलिखित चार प्राथमिकता उपयोग मामलों में वितरित किया गया है:

क. एग्रीस्टैक-सक्षम उर्वरक वितरण के लिए 5,000 करोड़ रुपये

ख. न्यूनतम समर्थन मूल्य (एमएसपी) के तहत एग्रीस्टैक आधारित खरीद के लिए 4,000 करोड़ रुपये

ग. एग्रीस्टैक का उपयोग करके उत्पादन अनुमान के लिए 500 करोड़ रुपये

घ. नामांकन और दावों के निपटान के लिए किसान आईडी के उपयोग के लिए 500 करोड़ रुपये, और पीएमएफबीवाई के तहत फसल सत्यापन के लिए डिजिटल फसल सर्वेक्षण (डीसीएस) के उपयोग के लिए

v. राज्यों/संघ राज्य क्षेत्रों का वर्गीकरण

यह देखते हुए कि किसानों की संख्या सीधे कार्यान्वयन के पैमाने और दायरे को प्रभावित करती है, राज्यों/संघ राज्य क्षेत्रों को बनाए गए किसान आईडी (एफआईडी) की संख्या के आधार पर वर्गीकृत किया गया है, जो इस प्रकार है:

क. श्रेणी I: 1 करोड़ से अधिक किसान आईडी

ख. श्रेणी II: 50 लाख से 1 करोड़ किसान आईडी

ग. श्रेणी III: 10 लाख से 50 लाख किसान आईडी

घ. श्रेणी IV: 10 लाख से कम लेकिन 1 लाख से अधिक किसान आईडी

vi. फंड आवंटन

इस घटक के तहत निधि आवंटन का निर्धारण विभिन्न लक्ष्यों को प्राप्त करने के लिए उपर्युक्त वर्गीकरण के आधार पर किया गया है।

श्रेणियां और घटक-वार आवंटन (करोड़ रूपये में)					
घटक ए (बक्सों का इस्तेमाल करें)		राज्यों की श्रेणियां (राज्य में किसान आईडी के अनुसार)			
		श्रेणी I	श्रेणी II	श्रेणी III	श्रेणी IV
एग्रीस्टैक-सक्षम उर्वरक वितरण	**मुख्य पड़ाव 1:** पायलट (कम से कम 2 जिलों को कवर करते हुए)	200	175	150	100
	मुख्य पड़ाव 2: पायलट से परे, (i) >=8 जिलों वाले राज्यों में 50% तक जिले या (ii) <8 जिलों वाले राज्य के सभी जिलों को कवर करना।	200	165	125	100
	मुख्य पड़ाव 3: >=8 जिलों वाले राज्य के सभी जिलों को कवर करना	400	325	275	200
एमएसपी के तहत एग्रीस्टैक-सक्षम	**मुख्य पड़ाव 1:** पायलट (कम से कम 2 जिलों को कवर करते हुए)	100	75	50	40
	मुख्य पड़ाव 2: पायलट से परे, (i) >=8	200	150	100	80

खरीद	जिलों वाले राज्यों में 50% तक जिले या (ii) <8 जिलों वाले राज्य के सभी जिलों को कवर करना।				
	मुख्य पड़ाव 3: >=8 जिलों वाले राज्य के सभी जिलों को कवर करना	400	300	200	160
एग्रीस्टैक का उपयोग करके उत्पादन अनुमान	**मुख्य पड़ाव 1:** पायलट (कम से कम 2 जिलों को कवर करते हुए)	5	3	1.5	1
	मुख्य पड़ाव 2: पायलट से परे, राज्य के सभी जिलों को कवर करना	45	27	13.5	9
पीएमएफबीवाई के तहत नामांकन और दावा जारी करने के लिए किसान आईडी और फसल सत्यापन के लिए डीसीएस का उपयोग	**मुख्य पड़ाव 1:** पायलट (कम से कम 2 जिलों को कवर करना)	5	3	1.5	1
	मुख्य पड़ाव 2: पायलट से परे, राज्य के सभी जिलों को कवर करना	45	27	13.5	9

v. घटक बी: किसान आईडी निर्माण और डिजिटल फसल सर्वेक्षण का संचालन

यह घटक केवल पूर्वोत्तर राज्यों (असम को छोड़कर), पहाड़ी राज्यों, गोवा राज्य और विधानसभा वाले संघ राज्य क्षेत्रों पर लागू है।

इस घटक के तहत 1,000 करोड़ रुपये की राशि निर्धारित की गई है, जिसमें से 70% किसान आईडी बनाने के लिए और 30% डिजिटल फसल सर्वेक्षण (डीसीएस) के संचालन के लिए आवंटित किया गया है।

a. किसान रजिस्ट्री के लिए मील के पत्थर

किसान रजिस्ट्री के निर्माण के लिए सहायता के लिए मील के पत्थर और मानदंड			
मुख्य पड़ाव #	**या क़िस्म**	**प्रति किसान प्रोत्साहन (INR में)**	**कुल प्रोत्साहन (INR में)**
मुख्य पड़ाव - 1	प्रदेश के 25 % किसानों के पास किसान पहचान पत्र	1750	किसान आईडी की संख्या X 1750
मुख्य पड़ाव - 2	प्रदेश के 50 % किसानों के पास किसान पहचान पत्र	1250	किसान आईडी की संख्या X 1250
मुख्य पड़ाव – 3	राज्य में 75 % किसानों के पास किसान आईडी है	750	किसान आईडी की संख्या X 750
मुख्य पड़ाव - 4	राज्य में 100 % किसानों के पास किसान आईडी है	500	किसान आईडी की संख्या X 500

इस श्रेणी के तहत राज्य और संघ राज्य क्षेत्र प्रत्येक उपलब्धि पूरा होने पर अतिरिक्त प्रोत्साहन के लिए पात्र होंगे:

- मुख्य पड़ाव -1: 20 Crores
- मुख्य पड़ाव -2: 30 Crores
- मुख्य पड़ाव -3: 40 Crores
- मुख्य पड़ाव -4: 50 Crores

डिजिटल फसल सर्वेक्षण (डीसीएस) के लिए मील के पत्थर

पूर्वोत्तर और पहाड़ी राज्यों के डीसीएस के लिए सहायता के लिए क्रमिक मील के पत्थर		
मुख्य पड़ाव #	**या क़िस्म**	**राज्य के लिए प्रोत्साहन**
1	राज्य के प्रत्येक जिले में कम से कम 1 गांव में डीसीएस की अवधारणा का प्रमाण किया गया*	30 Crores
2	खरीफ और रबी में राज्य भर में सर्वेक्षण किए गए कम से कम 25% गांवों (सभी जिलों को कवर करते हुए) (2026-2027)	40 Crores
3	खरीफ और रबी में राज्य भर में सर्वेक्षण किए गए कम से कम 50% गांवों (सभी जिलों को कवर करते हुए) (2026-2027)	60 Crores

*जिन राज्यों ने पहले ही पिछली विशेष केंद्रीय सहायता में पीओसी मील के पत्थर का दावा किया है, वे इस घटक के तहत माइलस्टोन 1 के लिए पात्र नहीं होंगे।

vi. घटक सी: भू-संदर्भित गांव मानचित्र रजिस्ट्री

राज्यों/संघ राज्य क्षेत्रों में भू-संदर्भित ग्राम मानचित्रों की पूर्णता, सटीकता, सत्यापन और अनुमोदन में सुधार के लिए इस घटक के तहत 1,000 करोड़ रुपये की राशि निर्धारित की गई है।

इस घटक के तहत वित्तीय सहायता राज्यों/संघ राज्य क्षेत्रों में शुरू किए गए पहले 3 लाख गांवों तक सीमित होगी और परिभाषित कार्यान्वयन मील के पत्थर हासिल करने पर इसे उत्तरोत्तर प्रति-ग्राम आधार पर जारी किया जाएगा। प्रत्येक राज्य/संघ राज्य क्षेत्र के लिए माइलस्टोन-वार प्रोत्साहन इस प्रकार होंगे:

मुख्य पड़ाव (संचयी गांव कवरेज)	**प्रति ग्राम प्रोत्साहन (रु)**	**कुल आवंटन (करोड़ रुपए)**
मुख्य पड़ाव I: 25 % गांवों तक कवरेज	20,000	150
मुख्य पड़ाव II: कवरेज >25% और 50% तक villages	30,000	225
मुख्य पड़ाव III: कवरेज >50% और 75% तक villages	40,000	300

मुख्य पड़ाव IV: कवरेज >75% और 100% तक गांव	43,333	325
Total	—	1,000

vii. घटक डी: मालिक भूखंडों के लिए उपग्रह प्लॉट खंडों का मानचित्रण

इस घटक के तहत 1,000 करोड़ रुपये की राशि उपग्रह छवि-व्युत्पन्न भूमि खंडों को उनके संबंधित मालिक भूखंडों के मानचित्रण के लिए निर्धारित की गई है, जिससे किसान स्तर के भूखंडों की सटीक पहचान हो सके।

केवल वे गांव जिनके भू-संदर्भित मानचित्रों के साथ पूर्ण, सटीक और विधिवत मान्य हैं, जैसा कि घटक सी के तहत निर्धारित किया गया है, इस घटक के तहत विचार के लिए पात्र होंगे।

इस घटक के तहत कवर किए गए पहले 3 लाख गांवों के लिए माइलस्टोन-लिंक्ड भुगतान के माध्यम से भूमि खंड मानचित्रण के लिए प्रोत्साहन प्रदान किया जाएगा।

कुल आवंटन में से 50 करोड़ रुपये पहले दस राज्यों द्वारा शुरू किए जाने वाले एक पायलट कार्यक्रम के लिए निर्धारित किए गए हैं, जिसमें पायलट गांवों के लिए प्रति गांव समर्थन बढ़ाया गया है। शेष आवंटन परिभाषित कवरेज मील के पत्थर की उपलब्धि के आधार पर उत्तरोत्तर जारी किया जाएगा।

प्रत्येक राज्य/संघ राज्य क्षेत्र के लिए मुख्य पड़ाव-वार प्रोत्साहन इस प्रकार होंगे:

मुख्य पड़ाव/ श्रेणी	**कवरेज विवरण**	**प्रति ग्राम प्रोत्साहन (रु)**	**आवंटन (करोड़ रुपये)**
मुख्य पड़ाव I	25 % गांवों तक कवरेज	20,000	150
मुख्य पड़ाव II	कवरेज >25% और 50% तक गांवों	30,000	225
मुख्य पड़ाव III	कवरेज >50% और 75% तक गांवों	37,333	280
मुख्य पड़ाव IV	कवरेज >75% और 100% तक गांव	39,333	295

पायलट कार्यक्रम	पहले 10 राज्यों द्वारा पायलट खंड मानचित्रण (प्रति राज्य न्यूनतम 50 गांव; कुल मिलाकर 2,500 गांवों तक)	2,00,000	50
कुल		—	1,000

vi. **प्रस्तुतीकरण और सत्यापन**

सुधारों के पूरा होने पर राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन 15.12.2026 तक कृषि और किसान कल्याण विभाग, भारत सरकार को एक रिपोर्ट प्रस्तुत करेंगे।

कृषि और किसान कल्याण विभाग प्रस्तुतियों की जांच करेगा और उसके बाद, 31.12.2026 तक प्रोत्साहन राशि जारी करने के लिए व्यय विभाग (डीओई) को सिफारिशें करेगा।

vii. **परिचालन दिशानिर्देश**

कृषि और किसान कल्याण विभाग, यदि आवश्यक हो, तो दिनांक 30.04.2026 तक इस भाग के लिए विस्तृत परिचालन दिशानिर्देश जारी कर सकता है।

17. भाग-VIII (पशुधन क्षेत्र में सुधार)

i. उद्देश्य

इस भाग का उद्देश्य पशुधन क्षेत्र के लिए एक मजबूत पारिस्थितिकी तंत्र के विकास को सुविधाजनक बनाना और पशुधन, डेयरी और पशु चिकित्सा क्षेत्रों में गुणवत्तापूर्ण अवसंरचना के निर्माण को बढ़ावा देना है।

ii. परिव्यय

इस भाग के तहत 3,000 करोड़ रुपये की राशि निर्धारित की गई है। प्रोत्साहन राशि का उपयोग राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा किसी भी क्षेत्र में पूंजीगत परियोजनाओं के लिए किया जा सकता है।

इस भाग के तहत प्रोत्साहन के लिए केवल वर्ष 2026-27 के दौरान किए गए सुधारों पर विचार किया जाएगा।

iii. राज्यों का समूहीकरण

इस भाग के अंतर्गत प्रोत्साहन प्रदान करने के उद्देश्य से राज्यों/संघ राज्य क्षेत्रों को निम्नानुसार समूहीकृत किया गया है:

श्रेणी	**क**	**ख**	**ग**	**घ**
निर्धारित राशि (करोड़ रुपये में)	**300**	**250**	**200**	**100**
राज्य/संघ राज्य क्षेत्र	1. उत्तर प्रदेश 2. मध्य प्रदेश 3. राजस्थान 4. बिहार 5. पश्चिम बंगाल 6. गुजरात 7. महाराष्ट्र	1. झारखंड 2. असम 3. कर्नाटक 4. आंध्र प्रदेश 5. तमिलनाडु 6. छत्तीसगढ़ 7. तेलंगाना	1. ओडिशा 2. हरियाणा 3. पंजाब 4. हिमाचल प्रदेश 5. जम्मू & कश्मीर 6. केरल 7. उत्तराखंड 8. मेघालय	1. अरुणाचल प्रदेश 2. दिल्ली 3. गोवा 4. मणिपुर 5. मिजोरम 6. नागालैंड 7. पुडुचेरी 8. सिक्किम 9. त्रिपुरा

iv. सुधार और प्रोत्साहन अवसंरचना

इस भाग के तहत प्रोत्साहन जारी करना योग्यता मानदंडों और प्रदर्शन मानदंडों के तहत प्राप्त अंक की पूर्ति के अध्यधीन होगा, जैसा कि नीचे निर्दिष्ट किया गया है।

v. योग्यता मानदंड

इस भाग के तहत प्रोत्साहन हेतु पात्र होने के लिए, राज्य/संघ राज्य क्षेत्र निम्नलिखित छह मानदंडों में से कम से कम पांच को पूरा करेंगे:

क. नोडल अधिकारियों की नियुक्ति

राष्ट्रीय डिजिटल पशुधन मिशन (एनडीएलएम) के लिए नोडल अधिकारियों की नियुक्ति दिनांक 12 नवंबर डीएएचडी के आदेश संख्या एनडीएलएम संख्या 1/2025-26 ग्राम पंचायत/वार्ड स्तर से लेकर राज्य मुख्यालय तक सभी स्तरों पर की जाएगी।

ख. एनडीएलएम समितियों का गठन

एनडीएलएम समितियां, जिनके नाम राज्य स्तरीय संचालन समिति (एसएलएससी), राज्य स्तरीय कार्यान्वयन समिति (एसएलआईसी), जिला स्तरीय कार्यान्वयन समिति (डीएलआईसी) और ब्लॉक स्तरीय कार्यान्वयन समिति (बीएलआईसी) है का गठन दिनांक 12 नवंबर 2025 के डीएएचडी कार्यालय ज्ञापन संख्या टी-20011/11/2025-AHS_DADF (ई-38162) उपयुक्त प्रशासनिक स्तरों पर किया जाएगा।

ग. आईएसएस पदों का सृजन

राज्य/संघ राज्य क्षेत्र एकीकृत नमूना सर्वेक्षण (आईएसएस) के तहत पशुपालन और डेयरी विभाग (डीएएचडी) द्वारा आवंटित पदों के सृजन के लिए आदेश जारी करेंगे।

घ. डेयरी डेटा अपलोड

राज्य/संघ राज्य क्षेत्र को डेयरी संस्थानों का पूरा डेटा एनडीएलएम-डेयरी विकास पोर्टल पर अपलोड करना होगा।

ङ पशु चिकित्सा संस्थानों की मैंपिंग

राज्य/संघ राज्य क्षेत्र ने अस्पतालों, औषधालयों, उप-स्वास्थ्य केंद्रों, प्रयोगशालाओं, नैदानिक केंद्रों, एबीसी केंद्रों, रिकवरी क्षेत्रों, डॉग केनेल, डॉग वैन और डॉग शेल्टर सहित सभी पशु चिकित्सा संस्थानों को एनडीएलएम-भारत पशुधन पोर्टल पर मैपिंग की होगी।

च. चारा संसाधन योजना

राज्य/संघ राज्य क्षेत्र ने दिनांक 24 नवंबर 2025 के डीएचएडी के का.ज्ञा.सं.आर-24018/29/2022-कैटल_डिव (ई-23126) में दी गई सलाह के अनुसार चारा संसाधन योजना तैयार और अधिसूचित की होगी।

vi.कार्यनिष्पादन मानदंड

#	कार्यनिष्पादन मानदंड	अधिकतम अंक
1	एनडीएलएम-भारत पशुधन पोर्टल पर पशुधन मालिकों के आधार और मोबाइल नंबर को अद्ययित करना स्कोरिंग मीट्रिक: a. 50% तक: 0 अंक b. >50% किंतु <=75%: 10 अंक c. >75% किंतु < = 90%: 15 अंक d. > 90%: 20 अंक	20
2	डीएएचडी के दिशा-निर्देशों के अनुसार भारत की पशु चिकित्सा संस्थानो (जीएमएसवीआई) के न्यूनतम मानकों के लिए दिशा-निर्देशों को अपनाना।	20
3	एफएमडी टीकाकरण उस दौर में निर्धारित मानक संचालन प्रक्रिया (एसओपी) का पालन करता है जिसके लिए दौर की अंतिम तिथि 1 अप्रैल से 30 सितंबर 2026 के बीच होती है। स्कोरिंग मीट्रिक: a. <80% टीकाकरण कवरेज - 0 b. 80-90% टीकाकरण कवरेज - 10 c. >90% टीकाकरण कवरेज - 20 *(एनडीएलएम – भारत पशुधन पोर्टल डेटा के आधार पर)*	20
4	विकसित भारत में चारा विकास/पशु चिकित्सा अवसंरचना विकास/पशुधन प्रजनन अवसंरचना विकास/पशुपालन अवसंरचना विकास के लिए प्रावधान का % - रोजगार और आजीविका मिशन ग्रामीण (वीबी-जीरामजी) के लिए गारंटी:	20

	स्कोरिंग मीट्रिक: कुल वीबी-जीरामजी बजट के % के रूप में बजटीय प्रावधान (बीपी) बीपी 2% से कम या उसके बराबर: 0 अंक बीपी >2% किंतु <=4%: 4 अंक BP>4% किंतु <=6%: 8 अंक BP>6% किंतु <=8%: 12 अंक BP>8% किंतु <=10%: 16 अंक च. बीपी>10%: 20 अंक	
5	रिक्त पशु चिकित्सक / पैरा-पशु चिकित्सक पदों को भरना 31 मार्च 2026 तक रिक्त पदों के लिए पशु चिकित्सा पदों को भरने हेतु विज्ञापनों का प्रकाशन। 31 मार्च 2026 तक पैरा-पशु चिकित्सा पदों को भरने के लिए रिक्तियों हेतु विज्ञापनों का प्रकाशन।	10 10
6	निर्धारित मानक संचालन प्रक्रियाओं (एसओपी) और लक्ष्यों के अनुसार कृत्रिम गर्भाधान (एआई) कवरेज स्कोरिंग मीट्रिक: लक्ष्य से अधिक कोई वृद्धि नहीं - 0 अंक लक्ष्य से 5% ऊपर – 3 अंक लक्ष्य से 5-10% अधिक - 5 अंक लक्ष्य से 10% से अधिक - 10 अंक (एनडीएलएम-भारत पशुधन पोर्टल डेटा के आधार पर)	10
7	गर्भाधान दर (एनडीएलएम - भारत पशुधन डेटा के आधार पर) स्कोरिंग मीट्रिक: < 33% गर्भाधान दर – 0 अंक 33% - 40% गर्भधारण दर – 5 अंक c. > 40% गर्भाधान दर -10 अंक	10
8	सहकारी/दुग्ध खरीद केंद्र (एमपीसी) द्वारा दूध खरीद में वृद्धि दर	10

	स्कोरिंग मीट्रिक: विकास दर में वृद्धिशील सुधार क. सितंबर 2025 में दूध की तुलना में < 6% की वृद्धि की खरीद: 0 अंक ख. सितंबर 2025 में दूध की तुलना में ≥ 6% से 9% < वृद्धि की खरीद: 5 अंक . 9% सितंबर 2025 ≥ वृद्धि दूध की खरीद: 10 अंक *(राज्य के औसत की गणना दूध खरीद की मात्रा के अनुपात में भारित जिला औसत का उपयोग करके की जाएगी)*	
9	डीएएचडी द्वारा निर्धारित लक्ष्य की तुलना में नई डेयरी सहकारी समितियों (डीसीएस) की स्थापना और क्रियाकलाप स्कोरिंग मीट्रिक: लक्ष्य से अधिक कोई वृद्धि नहीं - 0 वृद्धि <50% लक्ष्यों से अधिक है (उपयोग नहीं किए गए क्षेत्रों के लिए लक्ष्य से 25% अधिक) - 3 अंक वृद्धि लक्ष्य से 50-75% अधिक है (उपयोग नहीं किए गए क्षेत्रों के लिए लक्ष्य से 50% अधिक) – 5 अंक वृद्धि > 75% लक्ष्य से अधिक है (उपयोग नहीं किए गए क्षेत्रों के लिए लक्ष्य से 60% अधिक) -10 अंक	10
10	एकीकृत नमूना सर्वेक्षण (आईएसएस) के तहत दिनांक 31.03.2026 तक रिक्त पद को भरना 31 मार्च 2026 तक रिक्त सीधी भर्ती के पदों को भरने के लिए विज्ञापनों का प्रकाशन भरे गए आईएसएस के लिए दिनांक 31 मार्च, 2026 तक रिक्त पदों का न्यूनतम ≥ 50%	5 5
11	लक्षित आबादी का पशुधन बीमा जिसका बीमा वित्तीय वर्ष 2026-27 के दौरान किया जाना है। क. बीमा कंपनी का चयन - 5 अंक ख. वर्ष 2026-27 के लिए बीमा लक्ष्य प्राप्त करना।	5 5

	लक्ष्य का <25% : 0 अंक लक्ष्य का 25%-50%: 3 अंक लक्ष्य का > 50%: 5 अंक	
12	1 अप्रैल, 2026 से लक्षित कुत्तों की आबादी की नसबंदी और टीकाकरण (एनडीएलएम पोर्टल पर अपलोड किया गया) स्कोरिंग मीट्रिक: लक्ष्य का < 70%: - 0 अंक लक्ष्य का 70% से 80% - 5 अंक लक्ष्य का > 90% - 10 अंक	10
कुल		**170**

vii. प्रोत्साहन की गणना

योग्यता मानदंडों को पूरा करने वाले राज्य/संघ राज्य क्षेत्र कार्यनिष्पादन मानदंड के तहत प्राप्त अंकों के % के आधार पर प्रोत्साहन के लिए पात्र होंगे, जिसका विवरण नीचे दिया गया है।:

क्रम संख्या	**कार्यनिष्पादन मानदंड में प्राप्त स्कोर**	**निर्धारित राशि के % के रूप में प्रोत्साहन**
1	50% से कम	0
2	50% से 75%	50%
3	75% से अधिक	100 %

viii. प्रस्तुतीकरण और सत्यापन

राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन, सुधारों के पूरा होने पर, दिनांक 30.11.2026 तक पशुपालन और डेयरी विभाग (डीएएचडी), भारत सरकार को एक रिपोर्ट प्रस्तुत करेंगे।

डीएएचडी प्रस्तुतीकरणों की जांच करेगा और उसके बाद, दिनांक 31.12.2026 तक प्रोत्साहन राशि जारी करने के लिए व्यय विभाग (डीओई) को सिफारिशें प्रस्तुत करेगा।

ix. परिचालन दिशानिर्देश

डीएएचडी, यदि आवश्यक हो, तो दिनांक 30.04.2026 तक इस भाग के लिए विस्तृत परिचालन संबंधी दिशानिर्देश जारी कर सकता है।

18. भाग-IX (वित्तीय प्रबंधन में दक्षता के लिए राज्यों को प्रोत्साहन)

i. उद्देश्य

एसएनए स्पर्श केंद्र प्रायोजित योजनाओं (सीएसएस) के तहत निधि की 'जस्ट-इन-टाइम' रिलीज के लिए एक प्रणाली है, जिसका उद्देश्य पारदर्शिता बढ़ाना और सीएसएस निधि के केंद्र और राज्य दोनों हिस्सों के फ्लोट को समाप्त करना है। इस भाग का उद्देश्य सीएसएस निधि जारी करने के लिए एसएनए स्पर्श के पूर्ण कार्यान्वयन के लिए राज्यों/संघ राज्य क्षेत्रों को प्रोत्साहित करना है।

ii. परिव्यय

इस भाग के तहत 5,000 करोड़ रुपये की राशि निर्धारित की गई है। प्रत्येक राज्य/संघ राज्य क्षेत्र 450 करोड़ रुपये तक के प्रोत्साहन के लिए पात्र होगा, जो नीचे निर्दिष्ट योग्यता मानदंडों और लक्ष्यों को पूरा करने के अधीन है, और बशर्ते कि राज्य/संघ राज्य क्षेत्र यहां निर्धारित अयोग्यता मानदंडों के तहत अयोग्य न हो।

प्रोत्साहन राशि का उपयोग राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों द्वारा किसी भी क्षेत्र में पूंजीगत परियोजनाओं के लिए किया जा सकता है।

iii. योग्यता मानदंड

प्रोत्साहन के लिए पात्र होने के लिए राज्यों/संघ राज्य क्षेत्रों को निम्नलिखित योग्यता मानदंडों को पूरा करना आवश्यक होगा:

क. **एसएनए स्पर्श पर सीएसएस का पंजीकरण**

राज्य/संघ राज्य क्षेत्र में कार्यान्वित सभी केंद्र प्रायोजित योजनाओं (सीएसएस) को एसएनए स्पर्श प्लेटफॉर्म पर पंजीकृत किया जाएगा। पंजीकरण का अर्थ यह होगा कि संबंधित सीएसएस की प्रत्येक राज्य लिंक्ड योजना (एसएलएस) के तहत कम से कम एक भुगतान किया गया है।

ख. **आधार-आधारित डीबीटी कार्यान्वयन**

राज्य/संघ राज्य क्षेत्र ने डीबीटी घटक वाली सभी योजनाओं के तहत आरबीआई और एनपीसीआई के साथ आधार-आधारित प्रत्यक्ष लाभ अंतरण (डीबीटी) का संचालन किया होगा और स्पर्श प्लेटफॉर्म के माध्यम से कार्यान्वित किया होगा, जिसमें आधार-आधारित डीबीटी के माध्यम से प्रत्येक एसएलएस के तहत कम से कम एक भुगतान किया जाएगा।

ग. **राज्य साइबर कोष और ई-क्लेम/ई-वाउचर सिस्टम**

व्यय विभाग के दिनांक 13.07.2023 के दिशानिर्देशों के पैरा 3 (xi) के अनुपालन में, राज्य/संघ राज्य क्षेत्र ने अपने आईएफएमआईएस के भीतर एक राज्य साइबर कोष और ई-क्लेम/ई-वाउचर मॉड्यूल विकसित किया होगा ताकि कार्यान्वयन एजेंसियों को इलेक्ट्रॉनिक दावे उत्पन्न करने में सक्षम बनाया जा सके। साइबर कोष में सीएसएस से संबंधित भुगतानों के लिए एसएलएस-वार बिलों के स्वत: समेकन के लिए एक कार्यक्षमता होनी चाहिए।

घ. **अव्ययित शेष राशि की वापसी**

राज्य/संघ राज्य क्षेत्र सभी सीएसएस के एकल नोडल एजेंसी (एसएनए) खातों में पड़ी अव्ययित शेष राशि के केंद्रीय हिस्से को भारत की संचित निधि (सीएफआई) में जमा करना होगा।

ङ. **ट्रेजरी फ्लोट का उन्मूलन**

राज्य/संघ राज्य क्षेत्र को यह सुनिश्चित करना होगा कि सभी सीएसएस के लिए ट्रेजरी फ्लोट को घटाकर शून्य कर दिया जाए, अर्थात, राज्य के कोष में पड़े सीएसएस का पूरा केंद्रीय हिस्सा या तो एसएनए खाते में अंतरित कर दिया जाए या सीएफआई को वापस कर दिया जाए।

च. **एसएनए खातों से ब्याज जमा करना**

राज्य/संघ राज्य क्षेत्र ने एसएनए खातों में अर्जित ब्याज के केंद्रीय हिस्से को सीएफआई में जमा करना होगा।

छ. **विलंबित अंतरण पर ब्याज**

इस मामले में व्यय विभाग के निर्देशों के अनुसार राज्य/संघ राज्य क्षेत्र ने राज्य के कोषागार से एसएनए खातों में केंद्रीय हिस्से के अंतरण में देरी के कारण होने वाली पूरी ब्याज राशि जमा करनी होगी।

ज. **ई-बिल सुविधा**

राज्य/संघ राज्य क्षेत्र कोषागार में स्याही द्वारा हस्ताक्षरित बिलों के प्रस्तुतीकरण की आवश्यकता को समाप्त करने के लिए, जहां भी आवश्यक हो, प्रासंगिक नियमों/विनियमों में संशोधन करेगा।

iv. अयोग्यता मानदंड

कोई राज्य/संघ राज्य क्षेत्र इस भाग के तहत प्रोत्साहन के लिए पात्र नहीं होगा, भले ही वह निम्नलिखित मामलों में योग्यता और कार्यनिष्पादन मानदंडों को पूरा करता हो:

क. यदि आहरण और संवितरण अधिकारी (डीडीओ) द्वारा पीएफएमएस में उनकी प्राप्ति के लिए बिलों को अग्रेषित करने में लिया गया औसत समय 7 दिनों से अधिक है। इस उद्देश्य के लिए, राज्य/संघ राज्य क्षेत्र पीएफएमएस के साथ राज्य के कोष का उचित एकीकरण सुनिश्चित करेगा और कार्यनिष्पादन का आकलन करने के लिए पीएफएमएस के साथ नियमित रूप से डेटा का आदान-

प्रदान करेगा। इस उद्देश्य के लिए 1 अप्रैल 2026 से 15 दिसंबर 2026 तक के प्रदर्शन पर विचार किया जाएगा।

ख. यदि राज्य/संघ राज्य क्षेत्र नियमित रूप से राज्य/संघ राज्य क्षेत्र को जारी वित्त आयोग अनुदान के सभी घटकों के लिए राज्य के कोषागार से पीएफएमएस को डेटा साझा नहीं कर रहा है।

v. प्रस्तुतीकरण और सत्यापन

सुधारों के पूरा होने पर, राज्य/संघ राज्य क्षेत्र दिनांक 31.12.2026 तक महालेखा नियंत्रक (सीजीए) के पीएफएमएस प्रभाग को एक रिपोर्ट प्रस्तुत करेंगे। पीएफएमएस प्रभाग प्रस्तुतीकरण की जांच करेगा और उसके बाद दिनांक 15.01.2027 तक प्रोत्साहन राशि जारी करने के लिए व्यय विभाग (डीओई) को सिफारिशें प्रस्तुत करेगा।

vi. परिचालन संबंधी दिशानिर्देश

महालेखा नियंत्रक (सीजीए) का कार्यालय, यदि आवश्यक हो, तो दिनांक 30.04.2026 तक इस भाग के लिए विस्तृत परिचालन संबंधी दिशानिर्देश जारी कर सकता है।

19. भाग-X (प्राइड ऑफ हिल्स: एसएएससीआई के तहत पहाड़ी राज्यों के लिए विशेष विकास सहायता)

i. उद्देश्य

भारत के पहाड़ी राज्यों को दुर्गम इलाके, दुर्गमता, कम जनसंख्या घनत्व और सीमित राजस्व सृजन क्षमता से उत्पन्न होने वाली अद्वितीय वित्तीय और विकासात्मक चुनौतियों का सामना करना पड़ता है। परिणामस्वरूप, ये राज्य भारत सरकार से वित्तीय सहायता पर अधिक निर्भर हैं।

पहाड़ी राज्य प्रायः कमजोर राजकोषीय संकेतक दर्शातें हैं, जिसमें उच्च ऋण-से-जीएसडीपी अनुपात, अपेक्षाकृत कम स्वयं कर राजस्व (ओटीआर) आधार और केंद्रीय अंतरण पर उच्च निर्भरता शामिल है।

पहाड़ी राज्यों के विकास में तेजी लाने के लिए, प्रतिबद्ध देनदारियों को पूरा करने के लिए वित्तीय सहायता के साथ-साथ पूंजीगत व्यय में निवेश बढ़ाने की आवश्यकता है। तदनुसार, इस भाग के तहत पहाड़ी राज्यों को एसएएससीआई 2026-27 के अन्य भागों के तहत उनके आवंटन के अलावा एक अतिरिक्त परिव्यय प्रदान किया जा रहा है।

ii. परिव्यय

इस भाग के तहत 25,000 करोड़ रुपये की राशि निर्धारित की गई है। परिव्यय का राज्य-वार वितरण इस प्रकार है:

(करोड़ रुपये में)

	राज्य	**आवंटन**
1	अरुणाचल प्रदेश	4900
2	हिमाचल प्रदेश	3920
3	मणिपुर	2400
4	मेघालय	2070
5	मिजोरम	100
6	नागालैंड	3880
7	सिक्किम	820
8	त्रिपुरा	3450
9	उत्तराखंड	3460
कुल		**25000**

iii. निधियों का अनुमेय उपयोग

इस भाग के अंतर्गत आबंटित निधियों का उपयोग राज्यों द्वारा निम्नलिखित प्रयोजनों के लिए किया जा सकता है:

क. ऋणों का पुनर्भुगतान

भारत सरकार, बैंकों और अन्य एजेंसियों से लिए गए ऋणों की मूल राशि का पुनर्भुगतान, जिसमें बाहरी सहायता प्राप्त परियोजनाओं (ईएपी) के लिए ऋण भी शामिल हैं। इस भाग के तहत जारी की गई धनराशि भारत सरकार के व्यय विभाग द्वारा जारी 2026-27 के लिए ऋण दिशानिर्देशों के तहत निर्धारित राज्य की सकल ऋण सीमा को प्रभावित नहीं करेगी।

ख. **परियोजनाओं और योजनाओं का राज्य हिस्सा**

(ख) सरकार ने केन्द्रीय प्रायोजित स्कीमों (सीएसएस) में राज्य के हिस्से और रेलवे, राजमार्ग आदि जैसी केन्द्रीय एजेंसियों की अवसंरचना परियोजनाओं के राज्य के हिस्से को पूरा करना।

के आसपास। **बाहरी सहायता प्राप्त परियोजनाओं (ईएपी) के लिए** समकक्ष वित्तपोषण।

(घ) उपर्युक्त (क) से (ग) में विनिदष्ट आवश्यकताओं को पूरा करने के बाद आवश्यक राजस्व व्यय को पूरा करना।

iv. Release of Funds

इस भाग के तहत निधियां **दो किस्तों में जारी की जाएंगी**।

- पहली किस्त, जो अनुमोदित आवंटन का 66% है, इन दिशा-निर्देशों में निर्धारित अनिवार्य शर्तों को पूरा करने और राज्य सरकार द्वारा एक प्रस्ताव के प्रस्तुतीकरण पर जारी की जाएगी।
- दूसरी किस्त, जो स्वीकृत आवंटन का 34 % है, पहली किस्त में जारी की गई धनराशि के कम से कम 75 % के उपयोग पर जारी की जाएगी। इस प्रयोजन के लिए, संबंधित राज्य/संघ राज्य क्षेत्र पीएफएमएस के माध्यम से जीएफआर, 2017 के फॉर्म 12-बी में एक उपयोगिता प्रमाण पत्र (यूसी) प्रस्तुत करेगा। राज्य सरकार/संघ राज्य क्षेत्र प्रशासन के वित्त विभाग में वरिष्ठतम सचिव (अपर मुख्य सचिव/प्रधान सचिव/सचिव) द्वारा ऑनलाइन प्रस्तुतीकरण के लिए अनधिकृत सूचना पत्र पर डिजिटल रूप से हस्ताक्षर किए जाएंगे या विधिवत हस्ताक्षरित और स्कैन किया जाएगा।

20. भाग-XI (राजकोषीय अनुशासन और राजकोषीय समेकन)

i. उद्देश्य

इस भाग का उद्देश्य राज्यों को राजकोषीय अनुशासन बनाए रखने, ठोस ऋण प्रबंधन को बढ़ावा देने, विवेकपूर्ण ऋण पद्धतियों को अपनाने, राजकोषीय जोखिम प्रबंधन को सुदृढ़ करने और राजकोषीय रिपोर्टिंग में पारदशता बढ़ाने के लिए प्रोत्साहित करना है।

ii. परिव्यय

इस भाग के तहत 3,000 करोड़ रुपये की राशि निर्धारित की गई है, जिसे पहले आओ पहले पाओ के आधार पर राज्यों को उपलब्ध कराया जाएगा। प्रोत्साहन राशि का उपयोग राज्य सरकारों द्वारा किसी भी क्षेत्र में पूंजीगत परियोजनाओं के लिए किया जा सकता है। प्रोत्साहन प्रदान करने के लिए केवल 2026-27 के दौरान किए गए सुधारों पर विचार किया जाएगा।

iii. राज्यों का समूहीकरण

इस भाग के अंतर्गत प्रोत्साहन प्रदान करने के प्रयोजन के लिए राज्यों को निम्नलिखित श्रेणियों में बांटा गया है:

श्रेणी	**A**	**B**	**C**	**D**
निर्धारित राशि (करोड़ रुपये में)	**250**	**200**	**150**	**100**
राज्य	महाराष्ट्र गुजरात तमिलनाडु कर्नाटक उत्तर प्रदेश पश्चिम बंगाल राजस्थान	1. आंध्र प्रदेश 2. तेलंगाना 3. मध्य प्रदेश 4. केरल 5. हरियाणा 6. ओडिशा 7. पंजाब 8. बिहार	1. असम 2. छत्तीसगढ़ 3. झारखंड 4. निकासी 5. हिमाचल प्रदेश6. गोवा 7. त्रिपुरा	1. मेघालय 2. सिक्किम 3. मणिपुर 4. मिजोरम 5. नागालैंड 6. अरुणाचल प्रदेश

iv. **मूल्यांकन मानदंड**

राजकोषीय और ऋण समेकन सुधार किए जाएंगे और प्रोत्साहन अर्जित करने के लिए मूल्यांकन मानदंड इस प्रकार हैं:

सुधार क्षेत्र	**संकेतक**	**Marks**	**स्कोरिंग पद्धति**
ऋण प्रबंधन	राज्य सरकार की प्रतिभूतियों (एसजीएस) के लिए बेंचमार्क जारी करने की कार्य को अपनाना	25	बेंचमार्क परिपक्वता बकेट के माध्यम से ≥70% उधार लेने के लिए पूर्ण अंक 50% से 70% के लिए आनुपातिक अंक 50% से कम के लिए कोई अंक नहीं
	स्विच/बायबैक संचालन का संचालन	15	अगले 3 वर्षों के भीतर परिपक्व होने वाले ऋण के ≥5% के लिए पूर्ण अंक स्विच/वापस खरीदे गए
	मध्य अवधि ऋण कार्यनीति (एमटीडीएस) तैयार करना।	10	आरबीआई के परामर्श से तैयार एमटीडीएस दस्तावेज 15/12/2026 प्रकाशित किया गया। एमटीडीएस को राज्य मंत्रिमंडल द्वारा अनुमोदित किया जाना चाहिए।
ऋण अनुशासन	सांकेतिक ऋण कैलेंडर का पालन	20	वर्ष 2026-27 के पहले नौ महीनों के दौरान उधार लेने के लिए सहमति के अनुरोध के साथ प्रस्तुत तिमाही ऋण कैलेंडर से ऊपरी पक्ष विचलन ≤10 %। पहली, दूसरी और तीसरी में लिए ओएमबी की तुलना सांकेतिक सांकेतिक कैलेंडर से की जाएगी
	चौथी तिमाही में ऋण केंद्रीकरण में कमी	10	चौथी तिमाही में वार्षिक ऋण का ≤30 % ऋण लेना जनवरी 2027 की शुरुआत में Q4 के

			लिए राज्य द्वारा अंडरटेकिंग दी जाएगी।
राजकोषीय रिपोर्टिंग में पारदर्शिता	निम्नलिखित प्रमुख संकेतकों का मासिक प्रकटीकरण और सीएजी वेबसाइट पर प्रकाशन: कुल देनदारियां जुटाया गया ऋण सार्वजनिक खाते से ऋण गारंटी का विवरण बजटेतर जुटाए गए ऋण का विवरण क्षेत्रवार सब्सिडी भुगतान	20	सभी मासिक रिपोर्ट में सभी संकेतकों के प्रकाशन के लिए पूर्ण अंक। प्रत्येक माह के लिए प्रत्येक संकेतक के लिए आनुपातिक अंक मूल्यांकन के लिए सीएजी की वेबसाइट पर प्रकाशित मासिक प्रमुख संकेतकों पर विचार किया जाएगा

v. पात्रता सीमा

इस भाग के तहत प्रोत्साहन के लिए अर्हता प्राप्त करने के लिए, एक राज्य सरकार मूल्यांकन ढांचे के तहत निर्धारित अंकों का न्यूनतम 60% प्राप्त करेगी। प्रोत्साहन की राशि प्राप्त अंकों के अनुपात में होगी।

vi. प्रस्तुतीकरण और सत्यापन

सुधारों के पूरा होने पर, राज्य सरकारें भारतीय रिजर्व बैंक (आरबीआई) के आंतरिक ऋण प्रबंधन विभाग (आईडीएमडी) और व्यय विभाग के सार्वजनिक वित्त (राज्य) प्रभाग को 15.01.2027 तक एक रिपोर्ट प्रस्तुत करेंगी।

आईडीएमडी, आरबीआई प्रस्तुतीकरणों की जांच करेगा और 31.01.2027 तक व्यय विभाग (डीओई) को प्रोत्साहन के लिए राज्यों की पात्रता पर अपनी टिप्पणियां प्रदान करेगा।

21. भाग-XII [संपीड़ित बायो गैस (सीबीजी) क्षेत्र में सुधार]

उद्देश्य

इस भाग का उद्देश्य राज्यों/संघ राज्य क्षेत्रों को समयबद्ध सुधार करने और संपीड़ित बायो गैस (सीबीजी) पारिस्थितिकी तंत्र के त्वरित विकास के लिए कार्रवाई करने के लिए प्रोत्साहित करना है।

संकेंद्रण क्षेत्रों में तेजी से परियोजना चालू करना और सीबीजी संयंत्रों का बेहतर उपयोग, फीडस्टॉक सिस्टम और अपशिष्ट-से-ऊर्जा अभिसरण को मजबूत करना; बाजार पहुंच, निकासी तत्परता और उठाव समर्थन को बढ़ाना; तथा राज्य स्तर पर निवेशक-तैयार करना, निष्पादन-उन्मुख पारिस्थितिकी तंत्र बनाना।

परिव्यय

इस भाग के तहत 3,000 करोड़ रुपये की राशि निर्धारित की गई है। प्रोत्साहन राशि का उपयोग राज्य सरकारों/संघ राज्य क्षेत्रों द्वारा किसी भी क्षेत्र में पूंजीगत परियोजनाओं के लिए किया जा सकता है और पहले आओ-पहले पाओ के आधार पर प्रदान किया जाएगा।

परिव्यय को तीन घटकों में निम्नानुसार वितरित किया जाता है:

- **घटक I:** राज्य सीबीजी नीति संरेखण – 1,300 करोड़ रुपये
- **घटक II:** राज्य सीबीजी तैयारी सूचकांक (एससीआरआई) – 500 करोड़ रुपये
- **घटक III:** राज्य सीबीजी राजकोषीय सह-वित्तपोषण योजना – 1,200 करोड़ रुपये

राज्यों/संघ राज्य क्षेत्रों का समूह

घटक I और II के तहत प्रोत्साहन के उद्देश्य से, राज्यों/संघ राज्य क्षेत्रों को निम्नलिखित श्रेणियों में वर्गीकृत किया गया है:

श्रेणी A: उत्तर प्रदेश, महाराष्ट्र, मध्य प्रदेश, कर्नाटक, राजस्थान, पश्चिम बंगाल, गुजरात, बिहार, तमिलनाडु, आंध्र प्रदेश, पंजाब, तेलंगाना, हरियाणा

श्रेणी बी: असम, छत्तीसगढ़, झारखंड, ओडिशा, केरल, जम्मू एवं कश्मीर, उत्तराखंड, हिमाचल प्रदेश, दिल्ली

श्रेणी C: मेघालय, मणिपुर, त्रिपुरा, नागालैंड, अरुणाचल प्रदेश, गोवा, सिक्किम, पुडुचेरी, मिजोरम

घटक I: राज्य सीबीजी नीति संरेखण

इस घटक का उद्देश्य राज्यों/संघ राज्य क्षेत्रों को केंद्र सरकार द्वारा जारी ढांचे के साथ एक राज्य सीबीजी नीति को अपनाने और संचालित करने के लिए प्रोत्साहित करना तथा राज्य सीबीजी इकोसिस्टम को मजबूत करने के लिए प्रमुख सुधार उपाय करना है।

इस घटक के तहत किसी राज्य/संघ राज्य क्षेत्र को स्वीकार्य प्रोत्साहन निम्नलिखित सीमा के अधीन होगा:

- **श्रेणी ए राज्य/संघ राज्य क्षेत्र:** 100 करोड़ रुपये तक
- **श्रेणी बी राज्य/संघ राज्य क्षेत्र:** 50 करोड़ रुपये तक
- **श्रेणी सी राज्य/संघ राज्य क्षेत्र:** 30 करोड़ रुपये तक

घटक-I के तहत प्रोत्साहन के लिए पात्र होने के लिए, राज्य/संघ राज्य क्षेत्र निम्नलिखित को कार्यान्वित करेगा:

- सभी मूलभूत शासन सुधार
- 8 में से कम से कम 3 राजकोषीय सहायता उपाय
- 4 में से कम से कम 1 इकोसिस्टम को सक्षम बनाने वाले सुधार

मूलभूत शासन सुधार

राज्य, एक राज्य सीबीजी नीति कार्यान्वित करेगा जिसमें निम्नलिखित प्रमुख खंड शामिल होंगे:

1. शासन तंत्र

- **राज्य नोडल एजेंसी:** राज्य सरकार सीबीजी परियोजनाओं के प्रचार, सुविधा, निगरानी और समन्वय के लिए एक राज्य नोडल एजेंसी को प्रमुख प्राधिकरण के रूप में नामित करेगी।
- **जिला-स्तरीय समितियां (डीएलसी):** प्रत्येक जिला, जिला मजिस्ट्रेट/कलेक्टर की अध्यक्षता में एक डीएलसी का गठन करेगा।

ii. सिंगल विंडो पोर्टल (एसडब्ल्यूपी)

सीबीजी परियोजनाओं को एक परिचालन सिंगल विंडो पोर्टल में एकीकृत किया जाएगा, जो प्रदान करेगा:

- ऑनलाइन प्रस्तुतीकरण और आवेदनों की ट्रैकिंग
- अनुमोदन के लिए निर्धारित समय-सीमा
- देरी के लिए ऑटो-एस्केलेशन तंत्र
- अधिसूचित समय-सीमा से परे डीम्ड अनुमोदन का प्रावधान (वैधानिक मंजूरी को छोड़कर)

iii. समयबद्ध अनुमोदन ढांचा

नीति निम्नलिखित के लिए निर्धारित समय-सीमा निर्धारित करेगी:

- **भूमि आवंटन:** भरा आवेदन के प्रस्तुतीकरण के 6 महीने के भीतर
- **उपयोगिता अनुमोदन (बिजली/पानी):** 30 दिनों के भीतर निर्णय, 60 दिनों के बाद अनुमोदन के साथ

iv. एकीकृत फीड-स्टॉक योजना ढांचा

फीड-स्टॉक सुरक्षा सुनिश्चित करने और बायोमास उपलब्धता के सापेक्ष अत्यधिक क्षमता आवंटन को रोकने के लिए:

- जिलेवार बायोमास मूल्यांकन किया जाएगा और समय-समय पर अपडेट किया जाएगा
- प्रत्येक सीबीजी संयंत्र को बायोमास उपलब्धता के आधार पर एक परिभाषित जलग्रहण क्षेत्र दिया जाएगा
- नई परियोजनाओं के पंजीकरण को मूल्यांकन अधिशेष बायोमास के साथ जोड़ा जाएगा
- यूएलबी, मंडियों, गौशालाओं, चीनी मिलों और एफपीओ के साथ दीर्घकालिक फीडस्टॉक लिंकेज की सुविधा प्रदान की जाएगी

v. संरचित एफओएम/एलएफओएम बाजार विकास

जैव-खाद के उपयोग को बढ़ावा देने के लिए:

- एफओएम/एलएफओएम को उर्वरक वितरण चैनलों के साथ एकीकृत किया जाएगा
- कृषि विभाग विस्तार कार्यक्रमों के माध्यम से इसके उपयोग को बढ़ावा देगा
- सार्वजनिक खरीद और मृदा स्वास्थ्य पहलों के माध्यम से संस्थागत मांग को प्रोत्साहित किया जाएगा

vi. निगरानी और शिकायत निवारण

- परियोजनाएं समय-समय पर उत्पादन और फीडस्टॉक डेटा की रिपोर्ट करेंगी
- एक दो-स्तरीय शिकायत निवारण तंत्र (जिला और राज्य स्तर) स्थापित किया जाएगा

राजकोषीय सहायता उपाय

#	सुधार पैरामीटर	सुधार का संक्षिप्त विवरण
1	भूमि पट्टा का समर्थन	रियायती दर पर भूमि का प्रावधान, स्टांप शुल्क में छूट, पंजीकरण शुल्क, भूमि परिवर्तन शुल्क और अन्य लागू शुल्क।

2	फीडस्टॉक एकत्रीकरण समर्थन	कृषि-अपशिष्ट आधारित सीबीजी परियोजनाओं के लिए बायोमास एकत्रीकरण मशीनरी के लिए वित्तीय सहायता या सब्सिडी।
3	प्लांट कैपेक्स सपोर्ट	संयंत्र और मशीनरी के लिए पूंजीगत सब्सिडी का प्रावधान
4	जैव - खाद उपयोग सहायता	सीबीजी संयंत्रों द्वारा उत्पादित उपोत्पाद के उपयोग के लिए किसानों को प्रत्यक्ष लाभ अंतरण (डीबीटी) सहायता का प्रावधान
5	विद्युत प्रभार टैरिफ समर्थन	सीबीजी संयंत्रों के लिए विद्युत शुल्क में छूट या प्रभार प्रतिपूर्ति।
6	कर और ब्याज सहायता	सीबीजी परियोजनाओं को एसजीएसटी प्रतिपूर्ति और सावधि ऋणों पर ब्याज में छूट देना।
7	जनशक्ति सहायता	सीबीजी संयंत्र संचालन में कार्यरत कर्मियों के लिए वेतन सब्सिडी, ईपीएफ प्रतिपूर्ति या कौशल विकास सहायता।
8	अवसंरचना के विकास में सहायता का समर्थन करना	सहायक अवसंरचना के विकास के लिए वित्तीय सहायता जैसे कि पहुंच सड़कों, बिजली/जल आपूर्ति प्रणाली, गैस पाइपलाइन, जल निकासी/सीवेज और अपशिष्ट प्रबंधन प्रणाली।

इकोसिस्टम सक्षमकर्ता

#	सुधार पैरामीटर	सुधार का संक्षिप्त विवरण
1	अनुसंधान और नवाचार को बढ़ावा देना	सीबीजी प्रक्रिया अनुकूलन और मूल्य वर्धित एफओएम/एलएफओएम/पीआरओएम उत्पाद विकास को बढ़ावा देने के लिए राज्य विश्वविद्यालयों, तकनीकी संस्थानों और अनुसंधान निकायों के साथ संस्थागत संबंध का सृजन।
2	तकनीकी क्षमता सुदृढ़ीकरण	फीडस्टॉक सिस्टम, पृथक्करण/संग्रह प्रोटोकॉल और कार्यान्वयन प्रक्रियाओं पर जिला अधिकारियों, यूएलबी और एफपीओ/एग्रीगेटर्स के लिए राज्य नोडल एजेंसी के नेतृत्व में एसओपी/फील्ड प्रशिक्षण जारी करना।
3	परिवहन क्षेत्र में मांग सृजन	राज्य परिवहन उपक्रमों द्वारा खरीद के माध्यम से सीबीजी की मांग को संस्थागत बनाना और सुविधाजनक नियामक और राजकोषीय हस्तक्षेपों के माध्यम से सीएनजी वाहन अपनाने को बढ़ावा देना।
4	सीजीडी-	राज्य के सीजीडी ढांचे के भीतर सीबीजी निकासी प्रावधानों का एकीकरण, जिसमें

	आधारित ऑफटेक एकीकरण	पाइपलाइन कनेक्टिविटी की सुविधा, समयबद्ध अनुमोदन और सीबीजी के सुनिश्चित उठाव को सक्षम बनाने के लिए मानकीकृत उपयोग का अधिकार (आरओयू) तंत्र शामिल है।

घटक II: राज्य सीबीजी तत्परता सूचकांक (एससीआरआई)

क. राज्य सीबीजी तत्परता सूचकांक (एससीआरआई) के तहत प्रदर्शन के आधार पर प्रतिस्पर्धी संघवाद को बढ़ावा देने के लिए इस घटक के तहत 500 करोड़ रुपये की राशि निर्धारित की गई है। राज्यों/संघ राज्य क्षेत्रों को संबंधित वित्तीय वर्ष के लिए उनकी संबंधित श्रेणियों में स्थान दिया जाएगा। वार्षिक एससीआरआई स्कोर के आधार पर प्रत्येक श्रेणी में शीर्ष तीन रैंक वाले राज्य/संघ राज्य क्षेत्र निम्नलिखित सीमाओं के अधीन प्रोत्साहन के पात्र होंगे:

- **श्रेणी A:** Rs. 75 करोड़
- **श्रेणी बी:** रु. 55 करोड़
- **श्रेणी C:** Rs. 35 करोड़

घटक III: राज्य सीबीजी राजकोषीय सह-वित्तपोषण योजना

पूंजीगत व्यय और इकोसिस्टम निवेश के सह-वित्तपोषण के माध्यम से सीबीजी क्षेत्र के विकास के लिए पर्याप्त वित्तीय सहायता देने के लिए राज्यों/संघ राज्य क्षेत्रों को प्रोत्साहित करने की दिशा में इस घटक के तहत 1,200 करोड़ रुपये की राशि निर्धारित की गई है। इसका उद्देश्य सीबीजी संयंत्रों की स्थापना करने और उसे शुरु करने संबंधी कार्यों में गतिशीलता लाना है।

इस घटक के तहत पात्र प्रोत्साहन प्रति टन प्रति दिन (टीपीडी) के आधार पर निर्धारित किया जाएगा और इसे राज्य/संघ राज्य क्षेत्र द्वारा सीबीजी उत्पादक को दी गई वित्तीय सहायता के निवल वर्तमान मूल्य (एनपीवी) से जोड़ा जाएगा।

प्रति टीपीडी प्रोत्साहन निम्नानुसार निर्धारित किया जाएगा:

- जहां प्रति टीपीडी राज्य सहायता का एनपीवी 0.60 करोड़ रुपये से कम है, वहां कोई केंद्रीय प्रोत्साहन स्वीकार्य नहीं होगा।
- जहां प्रति टीपीडी राज्य सहायता का एनपीवी 0.60 करोड़ रुपये के बराबर या उससे अधिक है, केंद्रीय प्रोत्साहन प्रति टीपीडी राज्य समर्थन के एनपीवी का 30% होगा।

प्रोत्साहन प्रति टीपीडी 0.75 करोड़ रुपये की अधिकतम सीमा के अधीन होगा। तदनुसार, अधिकतम स्वीकार्य केंद्रीय प्रोत्साहन उन क्षेत्रों तक पहुंच जाएगा जहां राज्य सहायता का एनपीवी प्रति टीपीडी 2.50 करोड़ रुपये के बराबर या उससे अधिक हो।

इस घटक के तहत आवंटन पहले आओ-पहले पाओ के आधार पर किया जाएगा, बशर्ते कि:

- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है कि राज्य/संघ राज्य क्षेत्र उपर्युक्त रूप से यथा विनिर्दिष्ट प्रति लक्षित बजट प्रति न्यूनतम राजकोषीय सहायता प्रदान कर रहे हैं; तथा
- घटक-I के तहत निर्दिष्ट मानदंडों को पूरा करने वाली राज्य सीबीजी नीति वाले राज्य/संघ राज्य क्षेत्र के पास विधिवत अधिसूचित और परिचालित राज्य सीबीजी नीति है।

प्रस्तुतीकरण और सत्यापन

सुधारों के पूरा होने पर, राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन 15.12.2026 तक पेट्रोलियम और प्राकृतिक गैस मंत्रालय (एमओपीएनजी) को एक रिपोर्ट और प्रोत्साहन के लिए दावा प्रस्तुत करेंगे। पेट्रोलियम और प्राकृतिक गैस मंत्रालय प्रस्तुतीकरणों की जांच करेगा और उसके बाद 31.12.2026 तक प्रोत्साहन राशि जारी करने के लिए व्यय विभाग (डीओई) को सिफारिशें करेगा।

परिचालन दिशानिर्देश

पेट्रोलियम और प्राकृतिक गैस मंत्रालय, यदि आवश्यक हो, तो 30.04.2026 तक इस भाग के लिए विस्तृत परिचालन दिशानिर्देश जारी कर सकता है।

22. एकल नोडल एजेंसी (एसएनए) फ्रेमवर्क

भाग-X (पर्वतों का गौरव) को छोड़कर, राज्य/संघ राज्य क्षेत्र एसएएससीआई 2026-27 के सभी भागों के लिए एक एकल नोडल एजेंसी (SNA) या प्रत्येक भाग के लिए एक SNA नामित करेंगे। एसएनए एक अनुसूचित वाणिज्यिक बैंक में खाता खोलेगा। भारत सरकार द्वारा जारी की गई धनराशि राज्य/संघ राज्य क्षेत्र द्वारा एसएनए को अधिमानतः 10 कार्य दिवसों से और 30 दिनों के भीतर हस्तांतरित की जाएगी।

एसएनए से नीचे की कार्यान्वयन एजेंसियां या तो एसएनए बैंक खाते के माध्यम से काम करेंगी या उसी बैंक में शून्य शेष सहायक खाते (जेडबीएसए) खोलेंगी, जो एसएनए खाते से जुड़ा हुआ है। सभी एसएनए और जेडबीएसए को पीएफएमएस पर शामिल किया जाएगा।

30 दिनों से अधिक की कोई भी देरी राज्य/संघ राज्य क्षेत्र को भारत सरकार को ब्याज का भुगतान करने के लिए उत्तरदायी बनाएगा, जिसकी गणना पिछले वर्ष के लिए खुले बाजार उधारों (10-वर्षीय जी-सेक) पर ब्याज की भारित औसत दर पर की जाती है।

एसएनए खाते में अर्जित ब्याज भारत सरकार को प्रेषित किया जाएगा।

23. अन्य शर्तें

i. एसएएससीआई 2026-27 के तहत प्रदान की गई धनराशि का उपयोग राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासनों द्वारा नई और चल रही दोनों पूंजीगत परियोजनाओं के लिए किया जाना चाहिए। इन निधियों का उपयोग चालू पूंजीगत परियोजनाओं में लंबित बिलों के निपटान के लिए भी किया जा सकता है।
ii. एसएएससीआई के सभी भागों के तहत प्रोत्साहन पहले आओ-पहले पाओ के आधार पर उपलब्ध होगा।

iii. एक परियोजना के लिए परिवतीय एसएएससीआई के तहत मांगी गई विशेष सहायता 5 करोड़ रुपये से कम नहीं होगी (पूर्वोत्तर राज्यों, पर्वतीय राज्यों और जम्मू और कश्मीर और पुडुचेरी के संघ राज्य क्षेत्रों के लिए 2 करोड़ रुपये)। नियमित मरम्मत और रखरखाव कार्य, पूंजीगत परिव्यय के बावजूद, इनमें शामिल नहीं होंगे।

iv. राज्यों/संघ राज्य क्षेत्रों के लिए सभी भागों के तहत एक साथ प्रस्ताव प्रस्तुत करना अनिवार्य नहीं है। प्रत्येक भाग के लिए प्रस्ताव अलग से प्रस्तुत किए जा सकते हैं।

v. राज्य/संघ राज्य क्षेत्र, यदि वे चाहें, तो आवंटित निधियों से अधिक मूल्य की परियोजनाएं प्रस्तुत कर सकते हैं, जिसमें उनकी प्राथमिकता के क्रम को स्पष्ट रूप से दर्शाया गया हो।

vi. भारत सरकार किसी भी परियोजना को स्वीकार या अस्वीकार करने का अधिकार सुरक्षित रखती है।

vii. राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा उचित अवधि के भीतर प्राप्त नहीं किए गए आवंटनों को भारत सरकार द्वारा अन्य राज्यों/संघ राज्य क्षेत्रों को फिर से आवंटित किया जा सकता है।

viii. एसएएससीआई 2026-27 के तहत अनुमोदित परियोजनाओं में अपरिहार्य परिवर्तन के मामले में, राज्य सरकार/संघ राज्य क्षेत्र प्रशासन भारत सरकार से पूर्व अनुमोदन लेगा। अस्वीकृत परिवर्तनों के लिए धनराशि जारी नहीं की जाएगी और यदि पहले ही जारी कर दी गई है, तो बाद की किस्तों या कर अंतरण के माध्यम से वसूल की जा सकती है।

ix. जिन उद्देश्यों के लिए धन स्वीकृत किया गया था, उनके अलावा अन्य उद्देश्यों के लिए किए गए व्यय के परिणामस्वरूप भारत सरकार द्वारा बाद की अवधि में राज्य को देय करों/शुल्कों के हस्तांतरण से वसूली की जाएगी। एसएएससीआई के तहत प्रस्तावों के प्रस्तुतीकरण को अपात्र व्यय के मामले में इस तरह की वसूली के लिए राज्य/संघ राज्य क्षेत्र द्वारा सहमति के रूप में माना जाएगा।

x. परियोजनाओं को राज्य/संघ राज्य क्षेत्र सरकारों के विभागों, या सार्वजनिक उपक्रमों, स्थानीय निकायों या उनके प्रशासनिक नियंत्रण के तहत अन्य एजेंसियों द्वारा निष्पादित किया जा सकता है।

xi. राज्य/संघ राज्य क्षेत्र यह सुनिश्चित करेगा कि भारत सरकार या राज्य/संघ राज्य क्षेत्र द्वारा प्रदान की गई धनराशि के साथ एसएएससीआई के तहत अनुमोदित परियोजनाओं के लिए वित्त पोषण का दोहराव न हो। इसके अलावा, एसएएससीआई 2026-27 के विभिन्न भागों में परियोजनाओं के दोहराव की अनुमति नहीं दी जाएगी। हालांकि, अन्य केंद्रीय/राज्य योजनाओं या स्रोतों से आंशिक वित्त पोषण को दोहराव के रूप में नहीं माना जाएगा।

xii. एसएएससीआई 2026-27 के तहत जारी धनराशि का उपयोग 31 मार्च 2027 तक पात्र व्यय पर किया जाएगा, जब तक कि संबंधित भाग में अन्यथा निर्दिष्ट न किया गया हो। इस प्रयोजन के लिए, अंतिम लाभार्थियों को वास्तविक भुगतान किए बिना मध्यवर्ती खातों में धन जमा करने को व्यय के रूप में नहीं माना जाएगा

xiii. किसी भी घटक के तहत पात्रता के संबंध में व्यय विभाग, वित्त मंत्रालय का निर्णय अंतिम और बाध्यकारी होगा।

xiv. राज्य/संघ राज्य क्षेत्र एसएएससीआई के तहत परियोजनाओं की निगरानी और मूल्यांकन के लिए नीति आयोग या भारत सरकार द्वारा नामित किसी अन्य एजेंसी को आवश्यक सहयोग प्रदान करेंगे।

24. ये दिशा-निर्देश जारी किए जाने पर तत्काल प्रभाव से लागू होंगे।

यह माननीय वित्त मंत्री के अनुमोदन से जारी है।

(प्रतीक कुमार सिंह)
निदेशक, (पीएफ-राज्य)
फोन: 011 24012050

अनुबंध

राज्यों को पूंजी निवेश हेतु विशेष सहायता 2026-27 के भाग I के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को आवंटन

क्र.सं.	राज्य	16वें वित्त आयोग की सिफारिशों के अनुसार केंद्रीय करों और शुल्कों में राज्यों का अंतर-भाग (% में)	भाग I तहत आवंटन (करोड़ रु. में)
1	आंध्र प्रदेश	4.217	2825
2	अरुणाचल प्रदेश	1.354	907
3	असम	3.258	2183
4	बिहार	9.948	6665
5	छत्तीसगढ़	3.304	2214
6	गोवा	0.365	245
7	गुजरात	3.755	2516
8	हरियाणा	1.361	912
9	हिमाचल प्रदेश	0.914	612
10	झारखंड	3.357	2249
11	कर्नाटक	4.131	2768
12	केरल	2.382	1596
13	मध्य प्रदेश	7.347	4922
14	महाराष्ट्र	6.441	4315
15	मणिपुर	0.626	419
16	मेघालय	0.631	423
17	मिजोरम	0.564	378
18	नागालैंड	0.481	322
19	ओडिशा	4.42	2961
20	पंजाब	1.996	1337
21	राजस्थान	5.926	3970
22	सिक्किम	0.335	225
23	तमिलनाडु	4.097	2745

24	तेलंगाना	2.174	1457
25	त्रिपुरा	0.641	430
26	उत्तर प्रदेश	17.619	11805
27	उत्तराखंड	1.141	765
28	पश्चिम बंगाल	7.215	4834
29	दिल्ली	उपलब्ध नहीं	1647
30	जम्मू एवं कश्मीर	उपलब्ध नहीं	1231
31	पुदुचेरी	उपलब्ध नहीं	122
कुल			**70000**

INDUSTRIAL SAFETY AND COMPLIANCE OF LABOUR LAW IN VISAKHAPATNAM

76.SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of the number of industrial accidents, fatalities and serious injuries reported in major industrial establishments of Visakhapatnam district, separately indicating permanent and contract workers during the last five years and the current year, year and establishment-wise;

(b) the number of inspections conducted by the Directorate General Factory Advice Service and Labour Institute (DGFASLI), Chief Labour Commissioner, Employees' State Insurance Corporation (ESIC) and Employees' Provident Fund Organisation (EPFO) in the said establishments along with the number of violations detected, notices issued, prosecutions launched and penalties imposed during the last five years and the current year, year-wise;

(c) the number of workers found not covered under Employees' State Insurance (ESI), Employees' Provident Fund (EPF) or other statutory welfare provisions during such inspections, establishment-wise; and

(d) the details of the amount of compensation paid under the Employees' Compensation Act and the number of pending compensation claims arising out of industrial accidents in Visakhapatnam district during the last three years and the current year, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d):The Central Government has enacted the Occupational Safety, Health and Working Conditions (OSH&WC) Code, 2020, which has come into force on 21.11.2025 to regulate safety, health and working conditions of the persons employed in an establishment and for matters connected therewith or incidental thereto. The details of number of industrial accidents, fatalities and serious injuries, in case of establishment of Central Sphere, in Visakhapatnam district during calendar year 2022 to 2026 (upto 30.06.2026) is at enclosed **Statement-I**.

Directorate General Factory Advice Service and Labour Institute (DGFASLI) is now known as Directorate General Occupational Safety and Health (DGOSH). DGOSH has not been mandated to conduct inspection in factories. The details of number of inspections conducted, violations detected, notice

issued, prosecution launched and penalties imposed by Chief Labour Commissioner (Central), Employees' State Insurance Corporation (ESIC) and Employees' Provident Fund Organization (EPFO) in respect of the establishment in their respective purview during calendar year 2022 to 2026 (upto 30.06.2026) is at enclosed **Statement-II**. During inspection, all workers were found covered under the ESI Scheme and EPF Scheme.

Further, the Government has also enacted Code on Social Security (CoSS) 2020 which has come to effect with effect from 21.11.2025. As per CoSS, 2020 the compensation related issues are dealt at State / Union Territories level.

STATEMENT- I

No. of industrial accidents, fatalities and serious injuries during calendar year 2022 to 2026 (till 30.06.2026) in case of establishment of central sphere in Visakhapatnam district

Year	Name of the establishment	Number of industrial accidents	No of workers	
			Fatality	Injury
2022	---	0	0	0
2023	Visakhapatnam Port Trust	3	1	0
	Hindustan Petroleum Corporation Limited, Visakhapatnam		1	1

	National Thermal Power Corpproation, Visakhapatnam		2	0
2024	Larsen and Toubro Construction, Visakhapatnam	2	1	0
	Rail Vikas Nigam Limited, Visakhapatnam		1	1
2025	---	0	0	0
2026	Cemindia	2	1	0
	Rashtriya Ispat Nigam Limited		10	4

STATEMENT- II

Number of inspections, violations, notices, prosecutions and penalties in establishment in Visakhapatnam district during calendar year 2022 to 2026 (till 30.06.2026)

	No. of inspections conducted	No. of violations detected	No. of notices issued	No. of prosecutions launched	No. of penalties imposed
CLC	03	21	03	01	Nil
EPFO	02	-	-	-	-
ESIC	07	-	07	-	-

APPRENTICESHIP TRAINING UNDER NAPS

77. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the number of apprentices enrolled and trained under the National Apprenticeship Promotion Scheme (NAPS) during the last five years and the current year, State/UT and year-wise including Andhra Pradesh;

(b) the number of Micro, Small and Medium Enterprises (MSMEs) and other establishments participating under NAPS, along with the amount of stipend support disbursed by the Government and the percentage of apprentices absorbed into regular employment on completion of training;

(c) the trade and sector-wise distribution of apprentices under NAPS and whether trades relevant to the coastal economy including aquaculture, seafood processing and port logistics are covered under the schemes, if so, the details thereof; and

(d) the steps taken by the Government to expand NAPS coverage in districts such as Kakinada, where a significant proportions of youth are engaged in informal coastal livelihoods without any formal skill certification?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) : The Government of India launched 'National Apprenticeship Promotion Scheme' (NAPS) in August, 2016 with the objective to promote apprenticeship

training and to increase the engagement of apprentices. Since 2022-23, the scheme continues as NAPS-2 and implemented throughout the country, including **Andhra Pradesh**. Details of apprentices engaged under NAPS during the last five years and the current year State/UT-wise and year-wise including Andhra Pradesh are given in the enclosed **Statement-I**.

(b) : The scheme promotes apprenticeship training in the country, by providing partial stipend support to the apprentices engaged under the Apprentice Act, 1961, undertaking capacity building of the apprenticeship ecosystem, and providing advocacy assistance to the stakeholders. The partial stipend support limited to 25% of stipend paid, up to a maximum of Rs.1,500 per month, per apprentice during the training period is paid through Direct Benefit Transfer (DBT) to the bank account of apprentice. The scheme encourages enrolment of apprentices in Micro, Small and Medium Enterprises (MSMEs). The number of MSMEs and other establishments that have engaged apprentices under NAPS during the last five years and the current year (Upto 3^{0th} June 2026) throughout the country including Andhra Pradesh is given as under:

Establishment type	No. of Establishments engaging apprentices in Andhra Pradesh	Govt. share of stipend through DBT – Andhra Pradesh* (Rs. in Crore)	No. of Establishments engaging apprentices across the country	Govt. share of stipend through DBT – PAN India* (Rs. in Crore)
MSMEs	825	21.88	33,319	758.45
Others	445	32.80	16,859	850.74
	1,270	**54.68**	**50,178**	**1609.19**

* The PAN India DBT roll out started from July 2023. Hence fund data is from FY 2023-24 to 2026-27 (upto 30th June, 2026)

Under apprenticeship training, as per the provision of the Apprentices Act, 1961, it is not obligatory on the part of the employer to hire apprentices on completion of the training. The On-the-Job Training (OJT) provided during apprenticeship helps apprentices become industry-ready, giving employers a pool of trained candidates to choose from as per organisational needs.

(c): Apprenticeship training under the National Apprenticeship Promotion Scheme (NAPS) is implemented across a wide range of sectors and trades notified under the Apprentices Act, 1961. Apprenticeship training is broadly classified as Designated trades and Optional Trades. During the period from 2022-23 to 2026-27 (up to 30.06.2026), a total of 47,50,432 apprentices have been engaged under

NAPS across more than 45 sectors. Major sectors include Automotive, IT-ITeS, Electronics, Retail, Production & Manufacturing, Logistics, Telecom, Food Processing, Agriculture, Apparel, Construction, Healthcare, Life Sciences and Tourism & Hospitality. The sector-wise distribution of apprentices engaged under NAPS is given in the enclosed **Statement-II**.

Further, trades relevant to the coastal economy are covered under NAPS through various sectors such as Agriculture, Food Processing, Logistics and Marine. These include trades such as Aquaculture Worker, Fish and Seafood Processing Technician, Fish and Seafood Junior Processor, Pipe Fitter (Marine), Rigger (Marine), Shipwright (Steel), Shipwright (Wood), Crane Operator-Port Terminals/Container Freight Station (CFS) /Inland Container Depot(ICD), Junior Cargo Operator-Port Terminals/CFS/ICD, Port Terminals/CFS/ICD Supervisor, Bulk Cargo Inspector, International Freight Forwarding Executive, Cold Chain Specialist, Warehouse Operations and other logistics-related trades. Apprenticeship opportunities in these trades are available based on industry demand and participation by establishments engaged in the respective sectors.

(d): The Apprentices Act, 1961 provides a framework for establishments to utilize their training infrastructure and workplace facilities for imparting apprenticeship training. Under the Act, establishments employing four or more workers are eligible to engage apprentices, while engagement of apprentices is mandatory for establishments having thirty or more workers, subject to the provisions of the Act.

To promote apprenticeship opportunities and expand outreach, the Government has been organizing Pradhan Mantri National Apprenticeship Melas (PMNAMs) across the country since June 2022. States/UTs, including Andhra Pradesh, have been advised to conduct PMNAMs regularly with flexibility in the selection of districts, venues and schedules based on local requirements and administrative considerations. Apprenticeship opportunities under NAPS are available across districts, including Kakinada, through participating establishments. In addition, awareness generation, candidate mobilization and employer outreach activities are undertaken periodically to encourage greater participation of youth and establishments in apprenticeship training.

STATEMENT-I

Details of apprentices engaged under NAPS during the last five years and the current year State/UT-wise and year-wise including Andhra Pradesh is as under:

S No.	State/UT name	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27 (Upto 30.06.2026)
1.	Andaman And Nicobar Islands	9	41	48	199	177	92
2.	Andhra Pradesh	15,501	16,424	21,701	22,075	26,446	6,448

S No.	State/UT name	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27 (Upto 30.06.2026)
3.	Arunachal Pradesh	18	42	65	66	204	48
4.	Assam	14,007	9,660	8,174	5,801	10,028	1,394
5.	Bihar	6,476	5,543	5,317	5,502	9,013	2,549
6.	Chandigarh	813	668	1,231	1,692	1,739	244
7.	Chhattisgarh	2,631	4,875	5,249	5,362	6,820	994
8.	Delhi	17,799	15,817	15,957	22,471	30,330	8,381
9.	Goa	3,432	4,406	11,882	11,770	12,412	2,244
10.	Gujarat	69,568	76,222	83,957	90,796	1,09,027	24,788
11.	Haryana	42,338	62,867	66,714	66,504	85,979	23,171
12.	Himachal Pradesh	5,670	6,825	10,212	9,257	10,891	2,277
13.	Jammu And Kashmir	832	989	859	1,026	1,230	201
14.	Jharkhand	8,258	9,151	11,883	9,686	10,674	2,416
15.	Karnataka	41,972	58,629	78,457	92,843	1,16,343	25,924
16.	Kerala	8,975	11,275	13,104	15,317	15,519	3,805
17.	Ladakh	18	28	66	50	19	17
18.	Lakshadweep	4	9	6	8	14	0

S No.	State/UT name	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27 (Upto 30.06.2026)
19.	Madhya Pradesh	17,093	21,205	22,706	26,823	34,210	10,066
20.	Maharashtra	1,46,903	1,86,010	2,63,245	2,78,423	3,01,910	59,230
21.	Manipur	90	32	18	187	219	36
22.	Meghalaya	117	181	212	328	175	34
23.	Mizoram	4	4	12	146	280	22
24.	Nagaland	27	22	15	24	40	33
25.	Odisha	8,296	10,458	10,755	10,757	12,416	1,965
26.	Puducherry	1,090	1,343	2,469	4,268	5,953	969
27.	Punjab	11,659	15,361	14,761	15,510	25,649	5,773
28.	Rajasthan	9,478	15,204	18,230	22,328	32,243	7,056
29.	Sikkim	308	202	298	439	508	204
30.	Tamil Nadu	49,929	72,311	1,01,553	1,01,788	1,43,236	33,145
31.	Telangana	38,454	31,821	37,775	34,017	47,501	12,080
32.	The Dadra & Nagar Haveli and Daman & Diu	1,282	1,006	2,878	3,570	4,100	1,156

S No.	State/UT name	2021-22	2022-23	2023-24	2024-25	2025-26	2026-27 (Upto 30.06.2026)
33.	Tripura	244	368	383	449	533	95
34.	Uttar Pradesh	38,042	56,946	71,505	78,966	1,06,269	24,514
35.	Uttarakhand	9,986	16,436	21,058	22,887	30,643	7,074
36.	West Bengal	18,791	26,109	29,538	23,324	35,153	8,531

STATEMENT-II

The sector-wise engagement of apprentices under NAPS from FY 2021-22 till FY 2026-27 (upto30.06.2026) are given in the table below:

S No.	Sector Name	Apprentices Engaged under NAPS-2
1.	Aerospace & Aviation	5,011
2.	Agriculture	43,210
3.	Agriculture and Allied Services	1,865
4.	Apparel	13,185
5.	Apparel Made-ups & Home Furnishing	61,900
6.	Automobile	1,14,304

S No.	Sector Name	Apprentices Engaged under NAPS-2
7.	Automotive	9,76,046
8.	Banking, Financial Services & Insurance (BFSI)	1,32,298
9.	Beauty & Wellness	12,954
10.	Capital Goods	1,09,269
11.	Chemical	25,985
12.	Construction	53,174
13.	Domestic Workers	44,974
14.	Electrical (Including New and Renewable Energy)	2,84,095
15.	Electronics	4,11,693
16.	Fabrication	70,052
17.	Food Processing	90,185
18.	Food Processing and Preservation	3,778
19.	Furniture & Fittings	44,752
20.	Gem & Jewellery	23,682
21.	Green Jobs	13,814
22.	Handicrafts & Carpet	1,040
23.	Healthcare	48,084

S No.	Sector Name	Apprentices Engaged under NAPS-2
24.	Healthcare and Wellness	9,953
25.	Hydrocarbon	6,082
26.	Industrial Automation and Instrumentation	9,559
27.	Iron & Steel	26,243
28.	IT-ITeS	4,64,993
29.	Leather	7,958
30.	Life Sciences	1,12,567
31.	Logistics	1,42,945
32.	Management & Entrepreneurship and Professional Skills	1,02,048
33.	Marine	814
34.	Media & Entertainment	2,153
35.	Mining	1,584
36.	Mining and Minerals	522
37.	Paints & Coatings	2,563
38.	Persons with Disability	81
39.	Plumbing	1,168

S No.	Sector Name	Apprentices Engaged under NAPS-2
40.	Power	83,880
41.	Production and Manufacturing	2,83,183
42.	Retail	3,61,363
43.	Retails and Logistics	3,542
44.	Rubber	1,41,712
45.	Services including Repair and Maintenance	28,958
46.	Sports, Physical Education, Fitness & Leisure	290
47.	Telecom	1,46,894
48.	Textile	70,205
49.	Tourism & Hospitality	1,53,822
	Grand Total	**47,50,432**

COMMENTS OF CBSE

78. SHRI MATHESWARAN V. S.:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether CBSE Chairman is liable to answer the queries of Parliamentary standing committees or not as CBSE plays role in implementing centrally

sponsored education schemes such as Samagra Shiksha Abhiyan, PM SHRI and PM POSHAN; and

(b) whether it is a fact that education Ministry sought Union law Ministry's opinion regarding whether CBSE is answerable to Parliamentary Standing Committees or not and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The Central Board of Secondary Education (CBSE) is a self-financed autonomous body functioning under the aegis of the Department of School Education and Literacy, Ministry of Education, Government of India. CBSE does not implement centrally sponsored education schemes such as Samagra Shiksha Abhiyan, PM SHRI and PM POSHAN. Further, CBSE does not receive any funds from Consolidated Fund of India.

However, the CBSE is liable to answer queries of Parliament Standing Committee.

(b): No proposal in this regard has been moved by Ministry of Education.

ASSESSMENT OF INDIA'S TOURISM SECTOR

79. SHRI BAJRANG MANOHAR SONWANE:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government is aware that despite substantial expenditure on tourism promotion and infrastructure, India's tourism sector has not achieved its full potential compared to several other countries;

(b) whether the Government has conducted any comparative assessment of India's tourism sector with leading global tourist destinations to identify gaps in infrastructure, connectivity, visitor facilities, promotion and ease of travel;

(c) whether the Government proposes to formulate and implement a comprehensive strategy to enhance domestic and international tourist arrivals by adopting global best practices; and

(d) if so, the details thereof along with the timeline for implementation and the expected outcomes?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): The Ministry of Tourism maintains the data on International Tourists Arrivals (ITAs) and Domestic Tourist Visits (DTVs) as provided by the Bureau of Immigration (BoI) and State/ UTs, respectively. The ITAs increased from 1.31 crore in 2014 to 2.06 crore in 2024 registering a growth of 56.93%. Similarly, the DTVs have also increased from 128.28 crore in 2014 to 294.53 crore in 2024 thereby registering a growth of 129.60%. The data indicates substantial improvement in tourist footfall during the last decade.

According to the latest UN's World Tourism Barometer, India's global share of International Tourist Arrivals has seen an increase from 1.15% in 2014 to 1.41% in 2024. The details of International Tourists Arrivals of top 5 countries, in terms of ITAs, are given in the enclosed **Statement**.

Further, in the World Economic Forum's (WEF) Travel and Tourism Development Index (TTDI) 2024, India improved its position significantly, ranking **39th** globally out of 119 countries (up from **65th** in 2013) and holding the **1st** position among SAARC countries.

To conduct comparative assessments and identify structural barriers, the Ministry of Tourism has undertaken a detailed analysis of the TTDI 2024 edition to identify data gaps, methodological limitations, and areas requiring policy and institutional interventions.

Additionally, this Ministry has also developed a competitive "State Tourism Performance Framework" allowing the States and Union Territories to objectively identify gaps in their tourism sector and inducing healthy competition to improve infrastructure, connectivity, and visitor facilities, which will ultimately further improve India's overall position in global rankings.

(c) and (d): The Ministry of Tourism is undertaking various initiatives with the objective to promote tourism to the country in association with the Indian Missions, State Governments and Union Territory Administrations and the travel trade industry. The Ministry is undertaking several activities such as participation

in various global travel trade exhibitions and Marts, organization of familiarization tours for the foreign tour operators, media personnel, social media influencers, organization of India Food Festivals overseas, organization of trade events with the local tour operators and industry stakeholders, promotion of tourist destinations, products and festivals through social media outreach, etc.

STATEMENT

Country-wise International Tourist Arrivals (ITAs) of top 5 countries

Rank	Country	ITAs (in million)		% Share		Change %
		2014	2024	2014	2024	
1	France	83.7	102.0	7.36	6.98	21.9
2	Spain	64.9	93.8	5.71	6.42	44.5
3	US	75.0	72.3	6.60	4.95	-3.6
4	Turkey	39.8	60.6	3.50	4.15	52.3
5	Italy	48.6	57.7	4.27	3.95	18.7
	India	13.1	20.6	1.15	1.41	57.3

Source: UN's World Tourism Barometer 2026

LiFE Movement and Climate Action Initiatives

80. SHRI ANANTA NAYAK:

SHRI LUMBARAM CHOUDHARY:

SHRI VIJAY KUMAR DUBEY:

SHRI NALIN SOREN:

DR. NISHIKANT DUBEY:

SHRI RAJIV PRATAP RUDY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the progress made under the LiFE (Lifestyle for Environment) Movement since its launch and the major activities undertaken thereunder;

(b) the key achievements in climate action, including progress towards Nationally Determined Contributions (NDCs), expansion of renewable energy capacity and reduction in emission intensity;

(c) whether any projects or awareness programmes under the LiFE Movement or other climate initiatives have been implemented in Keonjhar Lok Sabha Constituency, Odisha, if so, the details thereof and the funds allocated therefor; and

(d) the manner in which these initiatives are contributing towards the objective of becoming a developed nation and achieving net-zero emissions by 2070?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (c): Mission LiFE (Lifestyle for Environment) aims to nudge individuals and communities to practice a lifestyle that is synchronous with nature through *Whole-of-Government* and *Whole-of-Society* approach focusing on seven themes viz., Save Energy, Save Water, Reduce Waste, Reduce E-Waste, Say No to Single Use Plastic, Adopt Healthy Lifestyles and Adopt Sustainable Food Systems. The major activities undertaken under Mission LiFE since its launch in October, 2022 include the following:

- Nationwide mass mobilization campaigns such as “One Nation One Mission: End Plastic Pollution”, “Harit Yoga” (on the eve of International Day of Yoga 2025), Swachhata Hi Sewa campaigns, World Environment Day pre-campaigns, etc have been undertaken to create awareness on Mission LiFE. The flagship “Ek Ped Maa Ke Naam” initiative has resonated with one and all and over 272 Crore saplings have been planted under the same.
- Mission LiFE principles added to India’s Nationally Determined Contributions (NDCs) under the Paris Agreement.
- Under the Ministry’s Environment Education Programme, students actively participate in workshops, nature camps, exhibitions, competitions, and summer programmes promoting sustainable habits. The Environment Information, Awareness, Capacity Building and Livelihood Programme (EIACP) Centres under the Ministry also organize mass outreach and capacity-building activities on various themes of Mission LiFE.

- Large scale youth mobilization initiatives through campaigns such as Ideas4LiFE, e-waste awareness and reduction campaign, and various other large-scale awareness activities through MyGov portal, etc. are also being undertaken.
- A10-day Experiential Learning Program on Mission LiFE on My Bharat portal of Ministry of Youth Affairs & Sports was successfully completed to provide hands on learning experience to youth.
- Over 12 lakh Eco-Clubs for Mission LiFE have been promoting behavioural change among children and youth by promoting environmental awareness and sustainable lifestyle practices in schools.
- Two dedicated digital platforms have been launched by the Ministry – the Mission LiFE Portal as a knowledge repository and the Meri LiFE Portal for structured reporting and monitoring of LiFE events and activities. So far, over 7.3 crore people participated in more than 40 Lakh LiFE events across the country, which includes 100279 participants in 3428 LiFE related awareness and action events in Keonjhar in Odisha during the last 2 years.
- Mission LiFE has been showcased through dedicated LiFE pavilions featuring interactive digital displays, Virtual Reality experiences, and live demonstrations at major national events including Bharat Parv, Swachh Vayu Diwas, India

Water Week, G20 ECSWG meetings, Maha Kumbh Mela, and World Environment Day 2025, etc.

- India has also played a pivotal role in advancing the global discourse on sustainable lifestyles through key international milestones.
- At the Sixth Session of the United Nations Environment Assembly (UNEA-6) held in Nairobi, Kenya on 1 March 2024, India's resolution on "Promoting Sustainable Lifestyles", co-sponsored by Sri Lanka and Bolivia, was unanimously adopted.
- India's resolution on "Promoting Sustainable Lifestyles for the Wise Use of Wetlands", was adopted at the Ramsar 15th Conference of Parties held in Zimbabwe on 30 July 2025.
- India also secured a position on the Board of the 10-Year Framework of Programmes on Sustainable Consumption and Production Patterns (10YFP) for the term 2024-26 and again for 2026-28. India has also assumed the role of the Co-chair at the Board further strengthening its global agenda of promoting sustainable lifestyles.

Over the years, Mission LiFE has evolved into a major platform for international cooperation on sustainable lifestyles, which has been acknowledged at major global forums including the Sharm El-Sheikh Implementation Plan (COP27), the G7 Communiqué, and the G20 New Delhi Leaders' Declaration,

reaffirming India’s global climate leadership and the Mission’s universal relevance.

(b) and (d): India has made significant progress in climate action and is steadily advancing towards achieving its Nationally Determined Contributions (NDCs) under the Paris Agreement. The details are as given below:

- As reported in India's First Biennial Transparency Report (BTR-1) submitted to the United Nations Framework Convention on Climate Change (UNFCCC), the emissions intensity of Gross Domestic Product (GDP) declined by 37.38 per cent in 2022 compared to the 2005 level.
- Forest and tree cover has also expanded consistently, resulting in the creation of an additional carbon sink of 2.44 billion tonnes of CO_2 equivalent between 2005 and 2022.
- India has also achieved the milestone of meeting more than 50 per cent of its cumulative installed electric power capacity from non-fossil fuel-based energy sources, five years ahead of the 2030 target.
- The Government has implemented several flagship initiatives and schemes such as PM Surya Ghar: Muft Bijli Yojana, National Green Hydrogen Mission, promotion of nuclear energy, domestic manufacturing of solar photovoltaic (PV) modules and batteries, and the Production Linked Incentive (PLI) to

strengthen India's clean energy ecosystem and supporting low-carbon industrial growth.

- The Government is also promoting Carbon Capture, Utilisation and Storage (CCUS) technologies for hard-to-abate sectors.
- India has further strengthened global climate action through initiatives such as the International Solar Alliance (ISA), Coalition for Disaster Resilient Infrastructure (CDRI), Global Biofuel Alliance, and Leadership Group for Industry Transition (LeadIT).
- To mobilize climate finance and support low-carbon development, measures such as Sovereign Green Bonds, the Carbon Credit Trading Scheme, etc. have been introduced.
- On the adaptation front, the National Action Plan on Climate Change (NAPCC) and the aligned State Action Plans on Climate Change (SAPCCs), along with programmes for climate-resilient water and agriculture sectors, heat action plans, and improved disaster early warning systems, are enhancing resilience and strengthening water, food and livelihood security while reducing climate-related losses.

The above climate initiatives are strategically aligned with the vision of Viksit Bharat @2047 and the commitment to achieve net-zero emissions by 2070. Guided by the principles of equity and common but differentiated responsibilities

and respective capabilities (CBDR-RC), these measures—formalized in the Long-Term Low Greenhouse Gas Emission Development Strategy (LT-LEDS)—simultaneously drive economic growth, energy security, and industrial competitiveness. By fostering technological innovation and strengthening the resilience of communities and infrastructure, these initiatives reduce climate vulnerability and safeguard development gains, facilitating India's transition into a developed nation.

औद्योगिक बहिस्राव से जल प्रदूषण

81. श्री कुलदीप इंदौराः

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या वस्त्र और इस्पात इकाइयों से निकलने वाला औद्योगिक अपशिष्ट सतलुज, लूणी, जोजरी और बांदी नदियों में बह रहा है।

(ख) क्या पंजाब (विशेषकर लुधियाना), बालोतरा और पाली में स्थित सामान्य अपशिष्ट उपचार संयंत्रों (सीईटीपी) को दरकिनार कर अनुपचारित रासायनिक अपशिष्ट को अवैध रूप से प्रवाहित करने के संबंध में शिकायतें प्राप्त हुई हैं;

(ग) क्या श्रीगंगानगर-हनुमानगढ़ और जोधपुर-बाड़मेर क्षेत्र के पचास से अधिक प्रभावित गांवों में भूजल में कुल घुलित ठोस (टीडीएस) और भारी धातुओं के स्तर का कोई वैज्ञानिक मूल्यांकन किया गया है;

(घ) हाल के निरीक्षणों में उल्लंघन करने वाली इकाइयों के खिलाफ "प्रदूषण फैलाने वालों के द्वारा भुगतान का सिद्धांत" के तहत क्या कार्रवाई की गई है; और

(ङ) नदी पुनरुद्धार और दीर्घकालिक पर्यावरणीय संरक्षण के लिए सरकार की समयबद्ध कार्य योजना क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974, वायु (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1981 और पर्यावरण (संरक्षण) अधिनियम, 1986 और उक्त अधिनियमों के आधार पर अधिसूचित नियमों, विनियमों के अधिनियमन द्वारा वायु और जल गुणवत्ता को नियंत्रित करता है।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के दिनांक 10.10.2016 के सा.का.नि. 978(अ), के माध्यम से एकीकृत कपड़ा इकाइयों, कॉटन/वूलन/कार्पेट/पॉलिएस्टर की इकाइयों, प्रिंटिंग/डाईंग/ब्लीचिंग प्रक्रिया या विनिर्माण और परिधान इकाइयों के लिए शोधित अपशिष्ट जल मानकों को अधिसूचित किया है। एकीकृत लौह और इस्पात संयंत्रों के लिए पर्यावरण मानक को दिनांक 31.03.2012 के सा.का.नि 277,(अ) के माध्यम से अधिसूचित किया गया था। सम्बद्ध राज्यों में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/प्रदूषण नियंत्रण समितियां (पीसीसी) इन मानकों के कार्यान्वयन और अनुपालन को सुनिश्चित करती हैं।

एसपीसीबी/पीसीसी, जल अधिनियम, 1974 और वायु अधिनियम, 1981 के तहत सहमति तंत्र के माध्यम से, प्रदूषण नियंत्रण उपायों के निर्धारण और पर्यावरण मानकों के अनुपालन की निगरानी के माध्यम से उद्योगों की स्थापना और संचालन के साथ-साथ प्रदूषणकारी कार्यकलापों की निगरानी करते हैं।

(ख): सामान्य अपशिष्ट जल शोधन संयंत्रों (सीईटीपी) को बायपास करते हुए अनुपचारित अपशिष्ट के संबंध में शिकायतों की जांच संबंधित एसपीसीबी और/या केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) के

माध्यम से या माननीय राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) के माध्यम से की जाती है और संबंधित एसपीसीबी/पीसीसी द्वारा जारी सहमति शर्तों की अनुपालन की स्थिति तथा उपचार सुविधाओं की पर्याप्तता के आकलन के उद्देश्य से की जाती है और आवश्यकतानुसार उपयुक्त कार्रवाई की जाती है।

स्व-विनियमन को मजबूत करने के लिए, सीईटीपी को एसपीसीबी/पीसीसी और सीपीसीबी के सर्वर से कनेक्टिविटी के साथ रियल टाइम की निगरानी और अलर्ट प्रणाली के लिए ऑनलाइन सतत अपशिष्ट निगरानी प्रणाली (ओसीईएमएस) स्थापित करने का आदेश दिया गया है।

(ग) और (घ): केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) द्वारा प्रदान की गई जानकारी के अनुसार अनुमोदित मानक संचालन प्रक्रिया के अनुसार क्षेत्रीय स्तर पर भूजल-गुणवत्ता निगरानी और वैज्ञानिक अध्ययन सीजीडब्ल्यूबी द्वारा किए जाते हैं जो वार्षिक भूजल गुणवत्ता रिपोर्ट 2025 में उपलब्ध है। इसके अलावा, यह बताया जाता है कि केंद्रीय भूजल प्राधिकरण के दिशानिर्देशों के अनुसार, श्री गंगानगर, हनुमानगढ़, जोधपुर और बाड़मेर जिलों में भूजल के अवैध निष्कर्षण के लिए 205 इकाइयों पर पर्यावरण प्रतिकर लगाया गया है।

(ङ): नदी के पुनरुद्धार और दीर्घकालिक पर्यावरण संरक्षण और जल प्रदूषण की रोकथाम और नियंत्रण के लिए सरकार द्वारा उठाए गए कदम नीचे दिए गए हैं:-

- केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी), एसपीसीबी/पीसीसी से समन्वय से, वर्तमान में देश भर में 4,922 स्थानों पर जल गुणवत्ता की निगरानी करता है, जिसमें 2,265 नदी स्थल शामिल हैं।
- सीपीसीबी ने जैव रासायनिक ऑक्सीजन मांग (बीओडी) पैरामीटर के संबंध में नदियों के लिए जल गुणवत्ता डेटा के आधार पर प्रदूषित नदी खंडों की पहचान की है। पीआरएस को प्राथमिकता वर्ग I से V के तहत वर्गीकृत किया गया है, जिसमें प्राथमिकता 1, सबसे अधिक प्रदूषित है, जिसमें

बीओडी का मान 30 मिलीग्राम/लि० से अधिक है और प्राथमिकता 5 सबसे कम प्रदूषित है, जिसमें बीओडी 3-6 मिलीग्राम/लि० के बीच है।

- पहचाने गए पीआरएस के आधार पर और इन पीआरएस के पुनरुद्धार के लिए सभी राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनों ने संबंधित राज्यों/ संघ राज्य क्षेत्रों की नदी पुनरुद्धार समितियों (आरआरसी) का गठन किया है।
- आरआरसी अपने संबंधित राज्यों/ संघ राज्य क्षेत्रों के लिए सीपीसीबी द्वारा पहचाने गए पीआरएस के पुनरुद्धार के लिए कार्य योजना विकसित करने के लिए जिम्मेदार हैं। प्रदूषित नदी खंडों के जल गुणवत्ता को स्नान उद्देश्यों के लिए उपयुक्त गुणवत्ता स्तर (अर्थात् बीओडी 3 मिली ग्राम/एक से कम) तक लाने के लिए औद्योगिक प्रदूषण नियंत्रण सहित कार्य योजनाएं तैयार की गईं। कार्य योजनाओं के कार्यान्वयन की प्रगति की समीक्षा राज्य स्तर पर आरआरसी और केंद्रीय स्तर पर जल शक्ति मंत्रालय के सचिव की अध्यक्षता में गठित केंद्रीय निगरानी समिति (सीएमसी) द्वारा की जाती है।
- सरकार ने जल निकायों में प्रदूषण को रोकने के उद्देश्य से पर्यावरण (संरक्षण) नियम, 1986 के तहत सामान्य निर्वहन मानकों और उद्योग विशिष्ट अपशिष्ट निर्वहन मानकों को अधिसूचित किया।

FUNDS ALLOCATION AND UTILISATION UNDER STARS PROJECT

82. SHRI G. LAKSHMINARAYANA:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of funds allocated, released and utilised under the Strengthening Teaching-Learning and Results for States (STARS) Project, during the last

five years, along with unspent balances and reasons for non-utilisation where expenditure is below fifty per cent, year-wise and State/UT-wise;

(b) the details of interventions completed under STARS for strengthening school assessment systems and learning outcomes, including the number of students and teachers reached and improvement in learning indicators recorded, State/UT-wise;

(c) the number of teacher education institutions strengthened and trainers trained under STARS, and whether any third-party evaluation has been conducted and, if so, the findings thereof, State/UT-wise;

(d) whether the Government proposes to extend STARS beyond its current period and, if so, the details of States covered so far; and

(e) whether any proposal from Andhra Pradesh is under consideration by the Government and if so, the present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Education is in the concurrent list of the Constitution, and the Centrally Sponsored Scheme of STARS is implemented in partnership with all the 6 participating States. Funds are approved for the States based on the Annual Work Plan and Budget (AWP&B) submitted by the states, which are appraised and approved by Project Approval Board (PAB) as per financial and programmatic

norms. The funds are released to the States based on the fulfilment of conditions prescribed by Ministry of Finance such as pace of expenditure, receipt of commensurate State share, audited accounts, up-to date expenditure statement, and submission of utilisation certificate. The expenditure of fund lies within the purview of respective State Government. Details of State-wise funds allocated, released and utilised (including central and state share) under the STARS Project during last five years are given in the enclosed **Statement**.

(b): This is to state that under the National Component of STARS Project, National Assessment Centre-PARAKH (Performance Assessment, Review and Analysis of Knowledge for Holistic Development) was set up in NCERT as an independent constituent unit to enhance the quality, comparability and utility of student assessments across India by supporting both national and state level institutions and under the State Component of STARS Project, all the six STARS states have established State Assessment Cells. Further, the state-wise details of achievements made against various initiatives under STARS Project is as under:

State	**Initiative**	**Achievement**
Himachal Pradesh	Strengthening Early Years Education	3972 teachers trained in ECE
		8266 teachers trained in FLN
	Improving Learning Assessment	State Assessment cell

	Systems	developed
		33167 teachers trained in CCE
	Improving Teacher Performance and Classroom Practice	20287 elementary teachers trained
		12948 secondary teachers trained
		2562 schools covered under learning enhancement program
	Governance and Decentralized Management for Improved Service Delivery	523 BRC/CRCs trained across state
		2494 Head Teachers / Principal trained across state
Kerala	Strengthening Early Years Education	1478 teachers trained in ECE
		7671 teachers trained in FLN
	Improving Learning Assessment Systems	State Assessment cell developed
		141845 teachers trained in CCE
	Governance and Decentralized Management for Improved Service Delivery	3709 Head Teachers / Principal trained across state
		1428 BRC/CRCs trained

		across state
Madhya Pradesh	Strengthening Early Years Education	59931 teachers trained in FLN
	Improving Learning Assessment Systems	State Assessment cell developed
	Governance and Decentralized Management for Improved Service Delivery	4716 BRC/CRCs trained across state
Maharashtra	Strengthening Early Years Education	60068 teachers trained in FLN
	Improving Learning Assessment Systems	State Assessment cell developed
		176662 teachers trained in CCE
	Improving Teacher Performance and Classroom Practice	20593 schools covered under learning enhancement program.
	Strengthening School to Work Transition	57904 secondary school students covered under Career guidance
Odisha	Strengthening Early Years Education	31388 teachers trained in ECE
		27037 teachers trained in FLN

	Improving Learning Assessment Systems	State Assessment cell developed
		144045 teachers trained in CCE
	Improving Teacher Performance and Classroom Practice	146132 elementary teachers trained
		27438 secondary teachers trained
		18900 schools covered under learning enhancement program
	Governance and Decentralized Management for Improved Service Delivery	4016 BRC/CRCs trained across state
		2913 Head Teachers / Principal trained across state
	Strengthening School-to-Work Transition	613643 secondary students covered under Career guidance
Rajasthan	Strengthening Early Years Education	24295 teachers trained in ECE
		53134 teachers trained in FLN
	Improving Learning Assessment Systems	State Assessment cell developed

		103329 teachers trained in CCE
	Improving Teacher Performance and Classroom Practice	26680 schools covered under learning enhancement program
	Governance and Decentralized Management for Improved Service Delivery	8106 BRC/CRCs trained across state
	Strengthening School-to-Work Transition	1054797 secondary students covered under Career guidance

(c): Based on the information received from the States, the state-wise details of Teacher Education Institutions strengthened, and trainers trained is as under:

State	State Council of Educational Research and Training (SCERT)	District Institute of Education and Training (DIET)	Block Resource Centre (BRC)	Cluster Resource Centre (CRC)	No. of trainers trained
Himachal Pradesh	1	12	143	2104	3878
Kerala	1	14	168	1385	168693
Madhya Pradesh	-	47	322	3286	74649

Maharashtra	1	33	410	6170	226487
Odisha	1	30	314	4558	5195
Rajasthan	-	34	-	-	1404

NITI Aayog has undertaken an independent third-party evaluation of Centrally Sponsored Schemes under DoSE&L, including the STARS Project. The evaluation findings indicate that the Project has contributed to strengthening outcome-oriented planning, learning assessment systems and evidence-based decision-making processes in the school education sector.

(d) and (e): This is to state that the STARS Project was approved initially for a period of five years (FY 2020-21 to FY 2024-25), till 31st March 2025. The scheme has been further extended by two years (till 31st March 2027) at no additional cost to support the states for completion of already approved non-recurring activities.

The STARS Project is being implemented in six States, namely Himachal Pradesh, Maharashtra, Odisha, Rajasthan, Madhya Pradesh and Kerala and there is no such proposal of inclusion of any other state in the scheme.

STATEMENT

Details of State-wise funds allocated, released and utilised (including central and state share) under the STARS Project during last five years

(Rs in crore)

State	2021 – 2022			2022 – 2023			2023 – 2024			2024 – 2025			2025 – 2026		
	Allocation	**Releases**	**Utilisation**	**Allocation**	**Releases**	**Utilisation**	**Allocation**	**Releases**	**Utilisation**	**Allocation**	**Releases**	**Utilisation**	**Allocation**	**Releases**	**Utilisation**
Himachal Pradesh	72.43	43.49	8.64	366.87	194.58	27.36	249.03	59.62	238.43	302.67	195.33	214.47	9.36	75.07	81.92
Kerala	140.00	95.38	28.04	264.65	107.03	171.51	368.73	150.56	131.63	420.56	203.73	150.69	212.63	0	90.03
Madhya Pradesh	100.79	46.32	12.06	177.54	78.61	44.47	200.46	80.00	112.15	230.06	122.37	118.75	157.60	0	19.58
Maharashtra	129.80	41.18	13.37	155.15	37.43	69.76	335.45	260.44	253.58	543.86	193.69	218.04	279.96	61.05	76.26
Odisha	208.74	108.85	2.16	160.33	200.00	74.89	481.56	237.54	172.11	489.05	289.27	131.89	241.36	5.09	92.76
Rajasthan	174.26	107.15	0.00	283.82	66.44	175.81	586.83	317.01	219.57	463.34	235.48	205.20	286.85	0	65.91
Total	**826.02**	**442.37**	**64.27**	**1408.36**	**684.09**	**563.80**	**2222.06**	**1105.17**	**1127.47**	**2449.54**	**1239.8**	**1039.04**	**1187.76**	**141.21**	**426.46**

दिव्यांग छात्रों के नामांकन में कमी

83. श्री तनुज पुनिया:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में प्राथमिक और माध्यमिक शिक्षा में छात्रों के सकल नामांकन में कमी आ रही है और इन बच्चों में बड़ी संख्या में दिव्यांग बच्चे शामिल हैं और यदि हां, तो दिव्यांग बच्चों का नामांकन बढ़ाने के लिए सरकार द्वारा किए जा रहे प्रयासों का तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का दिव्यांग बच्चों का नामांकन बढ़ाने के लिए सभी सरकारी स्कूलों में विशेष शिक्षकों की भर्ती और रैंप, लिफ्ट तथा व्हीलचेयर के प्रावधान के साथ-साथ मुफ्त परिवहन सुविधा प्रदान करने का विचार है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 में दिव्यांगजन अधिकार (आरपीडब्ल्यूडी) अधिनियम, 2016 के प्रावधानों के अनुरूप, विशेष आवश्यकता वाले छात्रों (सीडब्ल्यूएसएन) सहित सभी छात्रों के लिए न्यायसंगत और समावेशी गुणवत्तापूर्ण शिक्षा की परिकल्पना की गई है। पूर्व-प्राथमिक से कक्षा 12 तक शिक्षा तक सार्वभौमिक पहुंच प्राप्त करने के लिए, स्कूल शिक्षा और साक्षरता विभाग केंद्र प्रायोजित समग्र शिक्षा योजना को कार्यान्वित कर रहा है, जिसमें सीडब्ल्यूएसएन के लिए समावेशी शिक्षा पर समर्पित घटक शामिल है।

यूडाइज़ के अनुसार, सीडब्ल्यूएसएन के समग्र नामांकन और माध्यमिक स्तर पर नामांकन में पिछले तीन वर्षों में लगातार वृद्धि देखी गई है।

सीडब्ल्यूएसएन के नामांकन, प्रतिधारण और भागीदारी को बढ़ावा देने के लिए, सरकार ने समग्र शिक्षा और अन्य पहलों के तहत निम्नलिखित उपाय किए हैं:

1. घर-आधारित शिक्षा प्राप्त करने वाले छात्रों सहित प्रति नामांकित सीडब्ल्यूएसएन प्रति वर्ष 3,500 रुपये की वित्तीय सहायता, पहचान और मूल्यांकन शिविरों, सहायता और सहायक उपकरणों, परिवहन, एस्कॉर्ट और लेखक भत्ते, ब्रेल और बड़े प्रिंट की पुस्तकों, शिक्षण-अधिगम की सामग्री और अन्य सहायता सेवाओं के लिए प्रदान की जाती है।
2. स्कूल में उपस्थिति को प्रोत्साहित करने के लिए प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से सीडब्ल्यूएसएन छात्राओं को प्रति वर्ष 2,000 रुपए (10 महीनों के लिए प्रति माह 200 रुपए) का स्टाइपेंड प्रदान किया जाता है।
3. समग्र शिक्षा रैंप और सीडब्ल्यूएसएन-अनुकूल शौचालयों सहित बाधा-मुक्त अवसंरचना के निर्माण के लिए वित्तीय सहायता प्रदान करता है।
4. विभाग ने 10 जनवरी 2024 को शैक्षिक संस्थानों के लिए अभिगम्यता कोड अधिसूचित किया है, जिसे 20 जून 2024 को आरपीडब्ल्यूडी अधिनियम, 2016 के नियमों के तहत शामिल किया गया था, ताकि शैक्षिक संस्थानों में सुलभ भौतिक, सूचना और संचार अवसंरचना को सुनिश्चित किया जा सके।
5. सार्वभौमिक प्रारंभिक जांच और पहचान की सुविधा के लिए, विभाग ने प्राशस्त (पूर्व-मूल्यांकन समग्र स्क्रीनिंग टूल) विकसित किया है, जो 3-18 वर्ष की आयु वर्ग के स्कूल जाने वाले सभी छात्रों की जांच करने के लिए डिज़ाइन किया गया एक डिजिटल प्लेटफॉर्म है, जिसमें दिव्यागजन अधिकार (आरपीडब्ल्यूडी) अधिनियम, 2016 के तहत अधिसूचित बेंचमार्क विकलांगता सहित 21 विकलांगताओं की प्रारंभिक पहचान शामिल है। यह प्लेटफॉर्म अतिरिक्त सहायता की आवश्यकता वाले छात्रों के लिए समय पर सहायता और उचित शैक्षिक योजना सुनिश्चित करने

की दिशा में एक महत्वपूर्ण पहला कदम है। इस अनुप्रयोग का आवेदन को यूडाइज़+ के साथ एकीकरण के माध्यम से अपग्रेड किया गया है, जिससे स्कूलों और प्रमुख हितधारकों, जिनमें स्कूलों के प्रमुख, शिक्षक, विशेष शिक्षक और छात्र शामिल हैं, की स्वचालित ऑनबोर्डिंग सक्षम हो गई है, जिससे मैनुअल डेटा प्रविष्टि की आवश्यकता समाप्त हो गई है और शिक्षकों पर प्रशासनिक बोझ काफी कम हो गया है।

6. चूंकि शिक्षा संविधान की समवर्ती सूची में एक विषय है, इसलिए सरकारी स्कूलों में विशेष शिक्षकों सहित शिक्षकों की भर्ती और तैनाती संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकताओं और लागू मानदंडों के अनुसार की जाती है। स्कूल शिक्षा और साक्षरता विभाग ने सामान्य स्कूलों में विशेष शिक्षकों के लिए छात्र-शिक्षक अनुपात (पीटीआर) को अधिसूचना संख्या एसओ 4586(ई) दिनांक 21.09.2022 के माध्यम से अधिसूचित किया है, जिसमें प्राथमिक स्तर पर प्रत्येक 10 सीडब्ल्यूएसएन के लिए एक विशेष शिक्षक और उच्च प्राथमिक स्तर पर प्रत्येक 15 सीडब्ल्यूएसएन के लिए एक विशेष शिक्षक निर्धारित किया गया है। राज्य और संघ राज्य क्षेत्र इन अधिसूचित मानदंडों के अनुसार विशेष शिक्षकों की भर्ती और नियुक्ति करते हैं।

7. एनसीईआरटी ने सार्वभौमिक डिजाइन फॉर लर्निंग (यूडीएल) सिद्धांतों के अनुसार दीक्षा प्लेटफॉर्म पर सुलभ डिजिटल शिक्षण संसाधन विकसित किए हैं, जिसमें भारतीय सांकेतिक भाषा (आईएसएल) आधारित सामग्री, बहुभाषी संसाधन और सहायक शिक्षण सामग्री शामिल हैं। एक समर्पित पीएम ई-विद्या डीटीएच चैनल (चैनल नंबर 31) श्रवण बाधित छात्रों के लिए भारतीय सांकेतिक भाषा में शैक्षिक सामग्री प्रसारित करता है।

8. सीबीएसई शिक्षक क्षमता निर्माण कार्यक्रमों, मैनुअल और समावेशी शिक्षा पर पुस्तिका के माध्यम से समावेशी शिक्षा को बढ़ावा देता है। सीबीएसई ने आरपीडब्ल्यूडी अधिनियम, 2016 के अनुसार संबद्ध स्कूलों में बाधा-मुक्त अवसंरचना को अनिवार्य करने और सीडब्ल्यूएसएन को

परीक्षा संबंधी छूट और रियायतें प्रदान करने के लिए दिशानिर्देश भी जारी किए हैं।

सीधी और सिंगरौली जिलों में असंगठित श्रमिकों का कल्याण

84. डॉ. राजेश मिश्रा:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) सीधी और सिंगरौली जिलों में ई-श्रम पोर्टल पर अब तक पंजीकृत असंगठित श्रमिकों की कुल संख्या कितनी है;

(ख) क्या पंजीकृत श्रमिकों को सामाजिक सुरक्षा और प्रधान मंत्री श्रम योगी मानधन योजना जैसी योजनाओं के लाभ प्राप्त हो रहे हैं और यदि हां, तो लाभार्थियों का क्षेत्र-वार ब्यौरा क्या है;

(ग) सिंगरौली जिले जैसे औद्योगिक क्षेत्रों में काम करने वाले प्रवासी श्रमिकों के आवास और स्वास्थ्य देखभाल के लिए सरकार द्वारा क्या विशेष उपाय किए गए हैं;

(घ) क्या सिंगरौली जिले में कर्मचारी राज्य बीमा (ईएसआई) अस्पताल या औषधालय स्थापित करने का कोई प्रस्ताव विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) सीधी लोक सभा निर्वाचन क्षेत्र में वर्तमान में ईएसआई योजना के तहत कवर किए गए श्रमिकों की संख्या कितनी है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ङ): श्रम और रोजगार मंत्रालय ने प्लेटफॉर्म कामगारों, प्रवासी कामगारों आदि सहित असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस बनाने के लिए 26 अगस्त, 2021 को ई-श्रम पोर्टल की शुरुआत की थी। ई-श्रम पोर्टल, गिग और प्लेटफॉर्म कामगारों सहित असंगठित कामगारों का पंजीकरण करता है और उन्हें स्व-घोषणा के आधार पर एक सार्वभौमिक खाता संख्या प्रदान करता है।

ई-श्रम पोर्टल पर 31.78 करोड़ से अधिक असंगठित कामगारों का पंजीकरण किया जा चुका है, जिसमें सीधी जिले में 4.29 लाख से अधिक और सिंगरौली जिले में 3.89 लाख से अधिक पंजीकरण शामिल हैं।

सीधी और सिंगरौली जिलों में विभिन्न सामाजिक सुरक्षा योजनाओं के तहत नामांकित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का ब्यौरा **विवरण** के रूप में संलग्न है।

असंगठित कामगारों की विभिन्न सामाजिक सुरक्षा योजनाओं तक पहुंच के लिए ई-श्रम को "वन-स्टॉप-सॉल्यूशन" के रूप में विकसित करने के संबंधी बजट घोषणा 2024-25 के विजन के अनुरूप, श्रम और रोजगार मंत्रालय ने 21 अक्टूबर 2024 को ई-श्रम–"वन-स्टॉप-सॉल्यूशन" की शुरुआत की थी। ई-श्रम–"वन-स्टॉप-सॉल्यूशन" के तहत विभिन्न सामाजिक सुरक्षा/कल्याणकारी योजनाओं को एक ही पोर्टल अर्थात् ई-श्रम पर एकीकृत किया गया है। यह ई-श्रम पर पंजीकृत असंगठित कामगारों को सामाजिक सुरक्षा योजनाओं तक पहुँचने और ई-श्रम के माध्यम से अब तक उनके द्वारा प्राप्त किए गए लाभों को देखने में सक्षम बनाता है।

अब तक, ई-श्रम कार्डधारकों को सामाजिक सुरक्षा योजनाओं के लाभ और उन तक पहुँच प्रदान करने के लिए विभिन्न केंद्रीय मंत्रालयों/विभागों की पंद्रह योजनाओं को ई-श्रम के साथ एकीकृत/मैप किया जा चुका है, जिनमें प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि (पीएम-स्वनिधि), प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), विकसित भारत-रोजगार और आजीविका मिशन के लिए गारंटी (ग्रामीण) (वीबी-जी आरएएमजी), प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी), आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई), प्रधानमंत्री आवास योजना - शहरी (पीएमएवाई-यू), प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसवाई), प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान), वन नेशन

वन राशन कार्ड (ओएनओआरसी) और प्रधानमंत्री मातृ वंदना योजना (पीएमएमवीवाई) आदि शामिल हैं।

उपरोक्त के अलावा, ई-श्रम, नौकरी के अवसरों के लिए राष्ट्रीय करियर सेवा (एनसीएस) से, कौशल विकास के लिए स्किल इंडिया डिजिटल हब से, पेंशन के लिए प्रधानमंत्री श्रम योगी मान-धन और आवास एवं शहरी कार्य मंत्रालय के अभिसरण पोर्टल के साथ जुड़ा हुआ है।

प्रवासी कामगारों के हितों की रक्षा के लिए, अंतर-राज्यीय प्रवासी कर्मकार (नियोजन का विनियमन और सेवा शर्तें) अधिनियम, 1979 में अंतर-राज्यीय प्रवासी कामगारों को रोजगार देने वाले कतिपय स्थापनों के पंजीकरण और ठेकेदारों के लाइसेंसिंग का प्रावधान किया गया था। ऐसे स्थापनों में नियोजित कामगारों को न्यूनतम मजदूरी का भुगतान, यात्रा भत्ता, विस्थापन भत्ता, आवासीय आवास, चिकित्सा सुविधाएं और सुरक्षात्मक कपड़े आदि प्रदान किए जाने थे।

इस अधिनियम को अब उपजीविकाजन्य सुरक्षा, स्वास्थ्य और कार्य दशा (ओएसएच) संहिता, 2020 में शामिल कर लिया गया है। उपजीविकाजन्य सुरक्षा, स्वास्थ्य और कार्य दशा संहिता प्रवासी कामगारों सहित संगठित और असंगठित कामगारों की सभी श्रेणियों को गरिमापूर्ण कार्य दशाएं, न्यूनतम मजदूरी, शिकायत निवारण तंत्र, टोल फ्री हेल्पलाइन, यात्रा भत्ता, दुर्व्यवहार और शोषण से सुरक्षा तथा सामाजिक सुरक्षा प्रदान करती है। विस्तारित सामाजिक सुरक्षा, मजबूत संरक्षण और पात्रता की देशव्यापी सुवाह्यता (पोर्टेबिलिटी) के साथ, ये संहिताएं कामगारों, विशेष रूप से प्रवासी कामगारों को श्रम शासन के केंद्र में मजबूती से रखती हैं।

प्रवासी कामगारों के लिए लागू उपजीविकाजन्य सुरक्षा, स्वास्थ्य और कार्य दशा संहिता के प्रावधानों का विवरण इस प्रकार है:

अंतर-राज्यीय प्रवासी कामगारों को नियोजित करने वाले उस स्थापन के कार्य के संबंध में प्रत्येक ठेकेदार स्थापन के नियोक्ता का यह कर्तव्य होगा कि—

(क) ऐसे कामगार के लिए इस तथ्य को ध्यान में रखते हुए काम की उपयुक्त परिस्थितियाँ सुनिश्चित करना, कि उसे अपने राज्य से भिन्न राज्य में काम करना आवश्यक है;

(ख) ऐसे किसी कामगार की घातक दुर्घटना या गंभीर शारीरिक चोट के मामले में, दोनों राज्यों के निर्दिष्ट अधिकारियों और कामगार के निकटतम संबंधी को भी सूचित करना;

(ग) ऐसे कामगार को वे सभी लाभ प्रदान करना जो उस स्थापन के किसी कामगार को उपलब्ध हैं, जिसमें कर्मचारी राज्य बीमा अधिनियम, 1948 या कर्मचारी भविष्य निधि और प्रकीर्ण उपबंध अधिनियम, 1952 या तत्समय प्रवृत्त किसी अन्य कानून के तहत मिलने वाले लाभ और धारा 6 की उपधारा (1) के खंड (ग) के तहत एक कामगार को उपलब्ध चिकित्सा जांच की सुविधा शामिल है।

(घ) नियोक्ता अपने स्थापन में नियोजित प्रत्येक अंतर-राज्यीय प्रवासी कामगार को एक वर्ष में उसके रोजगार के स्थान से उसके मूल स्थान तक आने-जाने की यात्रा के लिए एकमुश्त किराया राशि का भुगतान उस तरीके से करेगा जिसमें पात्रता के लिए न्यूनतम सेवा, यात्रा की अवधि और श्रेणी तथा ऐसे अन्य मामलों को ध्यान में रखा जाएगा जो समुचित सरकार द्वारा निर्धारित किए जाएं।

आवास और शहरी कार्य मंत्रालय ने प्रवासी कामगारों की आवास संबंधी आवश्यकताओं को पूरा करने के लिए प्रधानमंत्री आवास योजना-शहरी की एक उप-योजना के रूप में किफायती किराया आवास परिसर की भी शुरुआत की है।

मध्य प्रदेश के सिंगरौली जिले में ईएसआई अस्पताल स्थापित करने के संबंध में एक प्रस्ताव मध्य प्रदेश की माननीय पंचायत और ग्रामीण विकास राज्य मंत्री श्रीमती राधा सिंह के दिनांक 26.06.2026 के पत्र के माध्यम से प्राप्त हुआ है, जो विचारण के लिए दिनांक 07.07.2026 को प्राप्त हुआ है।

सीधी लोकसभा संसदीय निर्वाचन क्षेत्र में वर्तमान में ईएसआई योजना के अंतर्गत शामिल कामगारों की संख्या 26,335 है।

<u>विवरण</u>

दिनांक 14.07.2026 की स्थिति के अनुसार, सीधी और सिंगरौली जिलों में विभिन्न सामाजिक सुरक्षा योजनाओं के तहत नामांकित ई-श्रम पोर्टल पर पंजीकृत असंगठित कामगारों का ब्यौरा।

योजनाएं	सीधी जिले में नामांकन	सिंगरौली जिले में नामांकन
आयुष्मान भारत - प्रधानमंत्री जन आरोग्य योजना	3,04,582	2,71,693
इंदिरा गांधी राष्ट्रीय विकलांगता पेंशन योजना	92	34
इंदिरा गांधी राष्ट्रीय विधवा पेंशन योजना	208	110
वन नेशन वन राशन कार्ड	3,73,992	3,50,465
प्रधानमंत्री आवास योजना - ग्रामीण	6,449	5,617
प्रधानमंत्री आवास योजना - शहरी	3,107	1,721
प्रधानमंत्री जीवन ज्योति बीमा योजना	19,866	15,958
प्रधानमंत्री किसान सम्मान निधि	55,811	60,836
प्रधानमंत्री मातृ वंदना योजना	8,172	7,161
प्रधानमंत्री मत्स्य संपदा योजना	24	36
प्रधानमंत्री स्ट्रीट वेंडर्स आत्मनिर्भर निधि	2,422	4,496
प्रधानमंत्री सुरक्षा बीमा योजना	1,25,496	1,10,850
विकसित भारत गारंटी फॉर रोजगार एंड (ग्रामीण) आजीविका मिशन (ग्रामीण) (वीबी.जीआरएएमजी)	75,112	51,759

IMPLEMENTATION OF HIGHER PENSION BENEFITS UNDER EPS-1995

85. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of the measures taken by Government to facilitate the implementation of higher pension benefits for eligible employees of exempted

establishments under the Employees' Pension Scheme, 1995 in accordance with the judgment of the Supreme Court of India in the Sunil Kumar (2022) case;

(b) whether the Employees' Provident Fund Organisation has been issued a circular dated 18.01.2025 to facilitate uniform implementation of higher pension benefits in exempted establishments and if so, the features thereof;

(c) whether the Government has received any representations from the National Confederation of Pensioners' Associations regarding the implementation of the said circular; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): EPFO has taken action to implement the directions contained in the Hon'ble Supreme Court Judgment dated 04.11.2022 in a time-bound manner. An online facility was provided for submission of applications by eligible pensioners/members for validation of Joint Options.

Yes. Vide circular dated 18.01.2025, inter-alia, clarification has been issued to facilitate uniform implementation. It was clarified that for the exempted establishments the eligibility for higher pension benefits will be determined on the basis of the extant trust rules of the exempted establishment prevailing before the

decision dated 04.11.20222. Further, in case the Trust rules are amended post decision dated 04.11.2022 in Sunil Kumar Case, applications of members of such Trusts may not be considered.

VACANCIES IN CBDT

86. SHRI RAO RAJENDRA SINGH:

Will the Minister of **FINANCE** be pleased to state:

(a) the number of vacancies in the Central Board of Direct Taxes (CBDT) as of January 2026;

(b) the steps being taken by the Government to fill these posts and strengthen direct tax administration capacity; and

(c) whether such large-scale vacancies have affected the efficiency of tax collection and enforcement, especially in view of the increasing share of cesses and surcharges in total direct tax revenue, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The vacancies in Group A, B & C in the Income Tax Department as on 1st January, 2026 are 26,997. Occurrence and filling up of vacancies is a continuous process. As and when vacancies arise, such vacancies are filled regularly in the terms of mode of recruitment prescribed in the relevant recruitment rules, namely direct recruitment through UPSC/SSC or through

promotion as applicable. Further, introduction of New Income Tax Act, 2025 has resulted into a landmark development to simplify language, remove obsolete provisions and consolidate & restructure provisions. Measures have been taken to strengthen and modernise the tax administration by leveraging information and digital technology for ease of filing, faster processing of returns and data analytics and faceless assessments.

(c): As a result of the aforesaid measures taken by the Income Tax Department, the net Direct taxes collection along with total amount of cess and surcharge collected by the Income Tax Department during last five financial years is as below:

(Amount in Rs. Crores)

Financial Year	Net Direct tax collection	cess	surcharge
2021-22	14,12,422	51,840.19	23,808.14
2022-23	16,83,686	60,616.26	1,09,009.00
2023-24	19,60,166	69,890.52	1,15,157.00
2024-25	22,26,375	83,071.01	1,38,859.02
2025-26	23,40,373	87,854.31	1,66,514.00

Source: Pr. CCA, CBDT, Time series data.

TEACHER VACANCIES IN GOVERNMENT SCHOOLS

87. DR. AMAR SINGH:

SHRI NAGESH BAPURAO AASHTIKAR PATIL:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government is aware of the shortage of teachers in Government schools in the country, if so, the details thereof;

(b) the total number of sanctioned and vacant teaching posts in Government schools in the country, State/UT-wise and level-wise (Primary, Upper Primary, Secondary and Higher Secondary);

(c) the number of teachers recruited during the last three years, year-wise and State/UT-wise;

(d) whether the Government has assessed the impact of teacher vacancies on the quality of education and learning outcomes, particularly in rural, tribal and aspirational districts and if so, the details thereof;

(e) the details of steps taken by the Government to assist States and Union Territories to improve teachers training and filling vacant teaching posts within a time-bound manner; and

(f) whether the Government proposes to introduce any national framework or incentive mechanism to address persistent teacher shortages in Government schools and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): Education being a subject in the Concurrent List of the Constitution, the majority of schools in the country are under the administrative control of the respective State Governments and Union Territory Administrations. Accordingly, the recruitment, service conditions and deployment of teachers fall within the administrative domain of the concerned States/UTs. Teacher vacancies arise from time to time due to factors such as retirement, resignation, creation of new posts, rationalisation of teacher deployment and changes in enrolment, including in rural, tribal and aspirational districts. The data relating to sanctioned strength, teachers in position, vacant teaching posts and recruitment of teachers, including State/UT-wise and level-wise details, is maintained by the respective State Governments and Union Territory Administrations.

As per the UDISE+ 2025-26, the State/UT-wise details of teachers in position in Government schools across the country are given in the enclosed **Statement.**

The Central Government periodically advises States/UTs to fill vacant posts through transparent and merit-based recruitment processes, including through autonomous teacher recruitment boards or similar mechanisms. The progress of recruitment is regularly reviewed through meetings and advisories, with emphasis

on competitive selection, consistency and technology-based teacher requirement planning and forecasting.

Further, the Central Government provides financial assistance to States/UTs under Samagra Shiksha to maintain appropriate Pupil-Teacher Ratio (PTR) at various levels of schooling in accordance with the norms prescribed under the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

Para 2.3 of the National Education Policy (NEP), 2020 emphasises maintaining a PTR of under 30:1 in each school and under 25:1 in areas with a high proportion of socio-economically disadvantaged students. As per UDISE+ 2025-26 report, the PTR at the national level stands at 19 at Primary level, 17 at Upper Primary level, 15 at Secondary level, and 23 at the Higher Secondary level which is within the norms envisaged under NEP 2020.

In order to attract and retain qualified teachers across the country, including in rural areas, a number of initiatives have been undertaken by the Government to strengthen the quality of teacher education and professional development. These include the introduction of the four-year Integrated Teacher Education Programme (ITEP); development of the guidelines on the National Professional Standards for Teachers (NPST) defining competencies of teachers at different stages/levels; development of the guidelines on the National Mission for Mentoring (NMM) to strengthen mentoring and professional support for school teachers; ensuring continuous professional development of in-service teachers through the National

Initiative for School Heads' and Teachers' Holistic Advancement (NISHTHA); and providing high-quality digital learning resources and e-content through the Digital Infrastructure for Knowledge Sharing (DIKSHA) platform.

STATEMENT

In-position Teachers in Government Schools (2025-26)

State	Total Teacher in Govt Schools 2025-26			
	Primary	Upper Primary	Secondary	Higher Secondary
ANDAMAN & NICOBAR ISLANDS	877	799	893	2189
ANDHRA PRADESH	74616	7254	87545	31710
ARUNACHAL PRADESH	3001	6576	3123	3588
ASSAM	95731	40479	40954	39552
BIHAR	164481	242606	635	128339
CHANDIGARH	43	284	2270	2921
CHHATTISGARH	74645	53452	10282	47760
DADRA & NAGAR HAVELI AND DAMAN & DIU	546	1656	271	791
DELHI	18287	319	2343	62435
GOA	1997	321	999	488
GUJARAT	27386	153108	3747	10438
HARYANA	32256	10378	7120	51215
HIMACHAL PRADESH	19080	5243	7270	34674
JAMMU & KASHMIR	18748	38988	17578	16255
JHARKHAND	35945	45188	16322	18917
KARNATAKA	34830	95197	43325	20292
KERALA	16294	15626	6447	44234
LADAKH	734	2426	1054	1075
LAKSHADWEEP	179	192		358
MADHYA PRADESH	128006	122807	43375	105782
MAHARASHTRA	91352	108297	15092	8946

MANIPUR	6615	2944	3896	3515
MEGHALAYA	9964	7587	1054	1692
MIZORAM	5378	5560	2148	1153
NAGALAND	5791	5968	4231	2205
ODISHA	60916	78991	58487	14771
PUDUCHERRY	1513	551	1064	1831
PUNJAB	51471	8217	17558	45567
RAJASTHAN	63341	116481	966	260282
SIKKIM	2038	2220	2485	4190
TAMILNADU	56778	47102	29931	87640
TELANGANA	43867	14336	60283	37692
TRIPURA	4862	5840	5926	10253
UTTAR PRADESH	340103	259477	7025	20519
UTTARAKHAND	22738	7270	5810	23583
WEST BENGAL	239882	18261	27315	162655
INDIA	1754291	1532001	538824	1309507

(Source: UDISE+ 2025-26)

INADEQUATE AVAILABILITY OF UGC RESEARCH FELLOWSHIPS

88. DR. SHASHI THAROOR:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of candidates qualifying the UGC-NET examination, the number of Junior Research Fellowships (JRFs) awarded and the proportion of qualified candidates awarded JRFs during the last five years, year-wise;

(b) whether the Government has taken note of the increasing disparity between the number of candidates qualifying the UGC-NET examination and the number of JRFs awarded each year, if so, the reasons therefor;

(c) whether the Government proposes to increase the number of JRFs or revise the eligibility criteria, including the existing percentage-based cap, in order to accommodate the growing number of research aspirants, if so, the details thereof; and

(d) whether the Government has also taken note that the amount of the UGC Non-NET Fellowship has remained unchanged at Rs. 8,000 per month since 2006 and if so, the steps taken/proposed to be taken by the Government to revise the fellowship along with the expected timeline for such revision?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): The University Grants Commission (UGC) provides the Junior Research Fellowship (JRF) based on the National Eligibility Test (NET). Six percent of the candidates who appear in the NET are qualified for Assistant Professor and out of these qualified candidates, UGC awards JRF for 11,750 slots per year. In addition, fellowships are also offered by different Ministries and Organizations to support the scholars pursuing Ph.D. Special fellowships are provided for Scheduled Castes, Scheduled Tribes, Other Backward Classes, Persons with Disabilities and Single Girl Child. The Ph.D. scholars are eligible to join research projects sanctioned by various funding agencies to the Universities and to avail of funding to support their research, leading to the award of a Ph.D.

Further, some students are admitted to Ph.D. courses by the Universities without financial support from any source. To enlarge the scope, UGC decided to partially support such students by providing a stipend in the form of non-NET Fellowships. These Non-NET Fellowships have been benefitting M.Phil./Ph.D. students enrolled in various Central Universities across the country, especially the students of Universities located in the remote areas and North-Eastern regions of the country.

ORGANIC FARMING BASED TOURISM

89. SHRI ESWARASAMY K.:

SHRI ANURAG SHARMA:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has conducted or proposed any study or assessment on the potential of organic farming-based and agro-eco tourism in the Pollachi–Sethumadai region of Tamil Nadu and in Uttar Pradesh, particularly in the Bundelkhand region;

(b) whether such initiatives are proposed to be supported under schemes such as Swadesh Darshan 2.0, Dekho Apna Desh, Rural Tourism initiatives or other Central Sector Schemes, and if so, the details thereof;

(c) whether the Government has allocated or proposes to allocate funds for development of organic farming-linked tourism circuits in the said regions,

including infrastructure, way-side amenities, interpretation centres, digital promotion and marketing support; and

(d) the details of training, capacity building, financial incentives or public private partnership models proposed to support farmers, self-help groups and local youth in developing sustainable agro-tourism ecosystems in the said regions?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Development of tourist destinations and products is primarily undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry complements the efforts of States/UTs through various schemes and initiatives.

There is no proposal in the Ministry of tourism at present to conduct any study or assessment on the potential of organic farming-based and agro-eco tourism in the Pollachi–Sethumadai region of Tamil Nadu and in Uttar Pradesh, particularly in the Bundelkhand region.

The Ministry of Tourism through its central sector schemes of 'Swadesh Darshan, 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) and 'Assistance to Central Agencies for Tourism Infrastructure Development 'extends financial assistance to the State Governments /UT Administrations for tourism infrastructure development in the country. The central

financial assistance is being extended according to guidelines and based on proposals / detailed project reports received from the States and UT Governments. Under the schemes, the Ministry considers sanctioning a range of components which may enhance tourism facilitation at the destinations, as per project requirement including those related to tourism core products, tourism activities, safety, sanitation, last mile connectivity, parking, general site development, soft interventions etc.

Various schemes, programs, and initiatives of the Ministry including Paryatan Mitra/Paryatan Didi, Hunar Se Rozgar Tak etc. have been actively addressing issues related to the tourism promotion and development, sustainability etc.

महाराष्ट्र में सी-वर्ल्ड परियोजना

90. श्री नारायण तातू राणेः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) सिंधुदुर्ग जिले के मालवन तालुका के तोंडावली-तलाशिल क्षेत्र में प्रस्तावित 'सी-वर्ल्ड' परियोजना की वर्तमान स्थिति क्या है;

(ख) उक्त परियोजना की अनुमानित लागत कितनी है और यह कितनी समयावधि में पूरी होगी;

(ग) उक्त परियोजना द्वारा स्थानीय रोजगार सृजन के संभावित अवसरों का ब्यौरा क्या है; और

(घ) उक्त परियोजना के कार्यान्वयन में आ रही बाधाओं को दूर करने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): वर्तमान में, सिंधुदुर्ग जिले के मालवन तालुका के तोंडावली-तलाशील क्षेत्र में सी-वर्ल्ड नामक कोई भी परियोजना पर्यटन मंत्रालय की किसी भी योजना के तहत विचाराधीन नहीं है।

तथापि, पर्यटन मंत्रालय ने वित्तीय वर्ष 2024-25 के दौरान 'पूंजी निवेश के लिए राज्यों को विशेष सहायता' (एसएएससीआई) नामक योजना के तहत महाराष्ट्र राज्य में 46.91 करोड़ रुपए की "पूर्व-आईएनएस गुलदार अंतर्जलीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन, सिंधुदुर्ग" नामक परियोजना को मंजूरी दी है।

महाराष्ट्र राज्य सरकार द्वारा प्रस्तुत नवीनतम प्रगति रिपोर्ट के अनुसार, इस परियोजना के पूरा होने की अनुमानित तिथि 31.03.2028 है।

महाराष्ट्र राज्य सरकार द्वारा प्रस्तुत विस्तृत परियोजना रिपोर्ट के अनुसार, इस परियोजना के पूरा होने से 10 वर्षों में 800 प्रत्यक्ष नौकरियों के सृजित होने का अनुमान है।

पर्यटन मंत्रालय राज्य सरकारों/संघ राज्यक्षेत्रों के प्रशासनों के साथ समय-समय पर विभिन्न स्तरों पर आयोजित समीक्षा बैठकों के माध्यम से अपनी चल रही परियोजनाओं की प्रगति की नियमित रूप से निगरानी करता है। इन बैठकों में राज्य सरकारों के समक्ष आने वाली समस्या/बाधा, यदि कोई हो, पर भी चर्चा की जाती है और उनका समाधान किया जाता है।

'माय भारत' और एनएसएस स्वयंसेवी

91. श्री बिद्युत बरन महतो:

श्री दिनेशभाई मकवाणा:

श्री प्रदीप कुमार सिंह:

श्री लुम्बाराम चौधरी:

श्री रमेश अवस्थी:

श्री तेजस्वी सूर्याः

श्री योगेन्द्र चांदोलिया:

श्री मुकेशकुमार चंद्रकांत दलाल:

श्री मितेश पटेल (बकाभाई):

डॉ. हेमांग जोशी:

श्री राजकुमार चाहर:

डॉ. संजय जायसवाल:

श्री बिभु प्रसाद तराईः

श्री जनार्दन मिश्रा:

क्या **युवक कार्यक्रम और खेल** मंत्री यह बताने की कृपा करेंगे कि :

(क) 6 जून 2026 को आयोजित 'यूथ फॉर विकसित भारत' सम्मेलन की वैचारिक रूपरेखा क्या है और इस आयोजन के माध्यम से प्राप्त किए जाने वाले मुख्य लक्ष्य क्या हैं;

(ख) 'माय भारत' और राष्ट्रीय सेवा योजना के स्वयंसेवियों की कुल संख्या सहित इस सम्मेलन में भागीदारी का कुल स्तर कितना है;

(ग) इस सम्मेलन के दौरान किन-किन विभिन्न श्रेणियों के अंतर्गत युवा प्रतिभाओं को सम्मानित किया गया और उनके चयन के लिए क्या मानदंड अपनाए गए;

(घ) 'यूथ फॉर विकसित भारत' सम्मेलन के आयोजन से क्या परिणाम प्राप्त हुए और उनसे एक सशक्त 'अमृत पीढ़ी' के निर्माण में किस प्रकार योगदान मिलने की आशा है; और

(ङ) क्या इस संबंध में सरकार द्वारा ओडिशा राज्य में, विशेषकर जगतसिंहपुर लोक सभा निर्वाचन क्षेत्र में कोई पहल की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क): 6 जून 2026 को आयोजित यूथ फॉर विकसित भारत सम्मेलन की संकल्पना युवाओं को विकसित भारत के राष्ट्रीय विजन से प्रेरित करने, उन्हें मान्यता प्रदान करने और इसमें सहभागिता करने के लिए एक मंच के रूप में की गई थी। इस सम्मेलन का उद्देश्य माय भारत प्लेटफॉर्म और इसके अवसरों के बारे में जागरूकता उत्पन्न करना, राष्ट्र निर्माण की पहलों में अधिक भागीदारी को प्रोत्साहित करना तथा विभिन्न क्षेत्रों के प्रतिष्ठित नेताओं और एचीवर्स के साथ संवाद को सुगम बनाना था। प्रतिभागियों को माय भारत पोर्टल और इसके माध्यम से उपलब्ध स्वयंसेवा, अनुभवजन्य सीख तथा युवा सहभागिता से संबंधित विभिन्न अवसरों के बारे में जागरूक किया गया। प्रतिष्ठित व्यक्तियों के साथ संवाद से प्रतिभागियों को अपने व्यक्तिगत और व्यावसायिक विकास के लिए मूल्यवान सुझाव, प्रेरणा और मार्गदर्शन प्राप्त हुआ तथा राष्ट्र निर्माण के प्रति उनकी प्रतिबद्धता और सुदृढ़ हुई।

(ख): यूथ फॉर विकसित भारत सम्मेलन में दिल्ली एनसीआर क्षेत्र के विभिन्न स्थानों से माय भारत और माय भारत–एनएसएस स्वयंसेवकों सहित 6,000 से अधिक युवाओं ने भाग लिया। इस कार्यक्रम में युवक कार्यक्रम और खेल मंत्री, दिल्ली की माननीय मुख्यमंत्री, सबसे कम आयु की संसद सदस्य सुश्री मैथिली ठाकुर, प्रतिष्ठित उद्यमियों, खिलाड़ियों तथा अन्य गणमान्य व्यक्तियों ने उपस्थित होकर इसकी गरिमा बढ़ाई। इन सभी लोगों ने अपने मूल्यवान अनुभव साझा किए और युवाओं को विकसित भारत के विजन की दिशा में योगदान देने के लिए प्रेरित किया।

(ग): यंग एचीवर्स को खेल, उद्यमिता, डिजिटल कंटेंट क्रिएशन और शैक्षणिक उत्कृष्टता की श्रेणियों में सम्मानित किया गया। यह चयन संबंधित क्षेत्रों में उत्कृष्टता और उल्लेखनीय योगदान के आधार पर किया गया।

(घ): इस सम्मेलन में युवाओं के अनुकरणीय योगदान को मान्यता प्रदान की गई, युवा सहभागिता को सुदृढ़ किया गया, माय भारत पहलों की पहुंच में वृद्धि की गई तथा राष्ट्र निर्माण में अधिक भागीदारी के लिए युवाओं को प्रेरित किया गया, जिससे एक सशक्त अमृत पीढ़ी के निर्माण में योगदान मिला।

(ङ): यद्यपि यूथ फॉर विकसित भारत सम्मेलन का आयोजन ओडिशा राज्य में नहीं किया गया था, तथापि माय भारत अपनी वार्षिक कार्य योजना के अंतर्गत ओडिशा के जगतसिंहपुर लोकसभा निर्वाचन क्षेत्र सहित देशभर में विभिन्न युवा विकास पहलों का कार्यान्वयन कर रहा है, जिनमें विकसित भारत युवा संसद (वीबीवाईपी), जिला स्तरीय विकसित भारत युवा नेता संवाद (वीबीवाईएलडी) क्विज़, फ्यूचर यंग लीडर्स बूटकैंप, नशा मुक्त युवा फॉर विकसित भारत कार्यक्रम तथा अन्य युवा सहभागिता गतिविधियां शामिल हैं । इन पहलों का उद्देश्य युवाओं में नेतृत्व क्षमता, नागरिक उत्तरदायित्व, लोकतांत्रिक भागीदारी, स्वयंसेवा और सक्रिय सामुदायिक सहभागिता को बढ़ावा देना है, जिससे विकसित भारत के विजन की दिशा में योगदान मिल सके।

REVIEW OF FINANCIAL ASSISTANCE

92. MD. RAKIBUL HUSSAIN:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has reviewed financial assistance provided for major cultural festivals, fairs and traditional events in Assam during the last five years;

(b) whether any reduction in allocation has been observed in recent years;

(c) the impact of such reduction on local artists, performers and cultural workers; and

(d) the details of the measures proposed to ensure sustained livelihood support for cultural practitioners?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Ministry of Culture provides financial assistance across the country, including the state of Assam, through various scheme components of Kala Sanskriti Vikas Yojana (KSVY),for the promotion, preservation and dissemination of art and cultureand periodically reviews the financial assistance provided under schemes via Expert/ Evaluation/ Steering Committee constituted under the respective schemes. The committees examine and reviews eligible proposals received for financial assistance under the various schemes, based on the past cultural performances/ activities undertaken by the applicants and other relevant factors, subject to scheme guidelines.

(b): As such, no specific State-wise allocation is earmarked for cultural festivals, fairs and traditional events. Funds are sanctioned/ recommended under the various scheme components of KSVY on the basis of number of eligible proposals received from organizations and the subsequent recommendations of the Expert/Evaluation/Steering Committee thereon, in accordance with the scheme guidelines. Funds released during last three financial years under KSVY is as under:

Financial Year	Funds Released (in Crores)
2023-24	218.36
2024-25	201.67
2025-26	366.15

(c): No such impact assessment has been done in the Ministry. However, the Ministry continues to support artists, performers and cultural workers through various schemes and programmes implemented directly and through its autonomous organizations, including grants for cultural organizations, repertories, fellowships, scholarships and other promotional initiatives, subject to eligibility and availability of funds.

(d): The Government supports the livelihood of cultural practitioners through financial assistance released under various schemes under Kala Sanskriti Vikas Yojana. Further, to protect, promote and preserve various forms of folk/ tribal art & culture throughout the country, the Government of India has set up seven Zonal Cultural Centres (ZCCs) and various Akademieswhich organize various cultural activities and programmeson regular basis all over India. These ZCCs provide a platform to cultural practitioners by engaging them in various cultural programmes, festivals, workshops and exhibitions organized across their member States. These engagements enable artists to showcase their talent, gain wider exposure and preserve and promote traditional art forms. The artists are also

provided honorarium, TA/DA, boarding and lodging, local transport etc. which help supplement their income and encourage them to pursue their art as a sustainable livelihood, thereby contributing to their self-reliance.

PM-USHA SUPPORT FOR UNIVERSITIES AND COLLEGE

93. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the aims and objectives of the Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) and the manner in which the scheme is supporting universities and colleges in the areas of education, research and infrastructure development;

(b) whether it is a fact that Krishna University, Machilipatnam, Andhra Pradesh, has been identified under PM-USHA and if so, the details of components under which funds are sanctioned, released and utilized along with the present status of the same;

(c) whether it is also a fact that some proposals submitted by the Government of Andhra Pradesh under PM-USHA are under consideration of the Union Government and if so, the present status of such proposals; and

(d) whether any proposal pertains to Krishna district and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a): Education being in the Concurrent List, enhancing the quality of education is the responsibility of both the Central and State Governments. However, recognizing the need for central assistance, the Department of Higher Education, Government of India is implementing Rashtriya Uchchatar Shiksha Abhiyan (RUSA), a Centrally Sponsored Scheme aimed at funding specific State government universities and colleges, so as to improve its quality by ensuring their conformity to prescribed norms and standards.

The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA), with an outlay of Rs. 12,926.10 crore, including the committed liabilities of the earlier phases of RUSA, to cater to the needs of educationally unserved/ underserved areas. Under the Scheme, support is provided to States/UTs for strengthening infrastructure, including construction of hostels, academic and administrative buildings, laboratories and other facilities required for improving access and quality in higher education.

(b): Under the scheme, Krishna University, Machilipatnam, Andhra Pradesh has been approved under the Grants to Strengthen Universities (GSU) component of PM-USHA with a total approved amount of Rs. 20.00 crore. The approved

proposal includes sub-components relating to infrastructure construction, infrastructure renovation, equipment procurement and soft components.

(c): All the proposals submitted by the State of Andhra Pradesh on the PM-USHA Portal under various components were examined and placed before the Project Approval Board (PAB) for its consideration and approval. Under the scheme, all the units have been approved and there are no pending proposals from the State. Under the scheme, in the State of Andhra Pradesh, a total of 33 units have been approved for an amount of Rs. 378.75 crore, including 7 Universities (1 under Multi-Disciplinary Education and Research Universities (MERU) component and 6 under Grants to Strengthen Universities (GSU) component), 21 colleges under Grants to Strengthen Colleges (GSC) component and 5 districts under Gender Inclusion and Equity Initiatives (GIEI) component.

(d): Under PM-USHA, a total of four proposals pertaining to Krishna District of Andhra Pradesh were received on the PM-USHA portal. Out of these, three proposals have been approved under various components, including Krishna University, Machilipatnam (GSU component) for a total amount of Rs. 20.00 crore, Government Degree College, Bantumilli (GSC component) for a total amount of Rs. 5.00 crore and the Krishna district for a total amount of Rs. 10.00 crore under GIEI component.

TERMINATION FROM EMPLOYMENT

94. PROF. SOUGATA RAY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government has received complaints regarding an increase in termination, retrenchment or lay-offs of employees following the implementation of the new Labour Codes;

(b) if so, the details thereof, sector and State/UT-wise;

(c) whether the Government has assessed the impact of the Labour Codes on job security and workers' rights and if so, the details thereof;

(d) the measures taken by the Government to prevent arbitrary termination of employees and ensure compliance with labour laws;

(e) whether the Government has noticed that a company terminated thousands of employees without issuing proper notice; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): “Labour” as a subject falls in the Concurrent List. Based on their respective jurisdiction as demarcated in the Industrial Relations Code, 2020, Central and State Governments take actions to address the issues of the workers and protect their interests. In the establishments that lie in the jurisdiction of

Central Government, the Central Industial Relations Machinery (CIRM) is entrusted with the task of maintaining good industrial relations and protecting the interest of workers including in matters relating to termination, retrenchment or lay-off and its prevention.

The Industrial Relations Code, 2020 contains various provisions to safeguard workers' rights and job security, including statutory safeguards in the form of mandatory notice period, retrenchment compensation and provision for retrenched workers to be given preference in re-employment are applicable for all retrenched workers. The Code also introduces Workers Re-skilling fund for training of retrenched workers for the first time with a view to providing financial support to retrenched workers to utilize that amount for his re-skilling. The Negotiating Unions/Negotiating Councils have been brought under the statutory provisions to strengthen collective bargaining.

अमरोहा ढोलक के पारंपरिक शिल्प का संरक्षण और संवर्धन

95. श्री कंवर सिंह तंवर :

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के अमरोहा जिले में जीआई-टैग प्राप्त पारंपरिक अमरोहा ढोलक (वाद्य यंत्र) निर्माण की कला के संरक्षण और संवर्धन में हुई प्रगति सहित उसके पारंपरिक ज्ञान के दस्तावेजीकरण, वरिष्ठ शिल्पकारों/कारीगरों को सहायता, युवा पीढ़ी को कौशल हस्तांतरण, सांस्कृतिक संवर्धन, प्रदर्शनी, संग्रहालय और इस अनूठी संगीत विरासत के संरक्षण के उपायों का ब्यौरा क्या है;

(ख) उक्त जिले में अमरोहा ढोलक के संवर्धन के लिए आयोजित सांस्कृतिक कार्यक्रमों, शिल्पकारों को दी जाने वाली सहायता, प्रदर्शनियों और जन-जागरुकता गतिविधियों का ब्यौरा क्या है;

(ग) पिछले तीन वर्षों के दौरान उक्त जिले के लिए सांस्कृतिक विरासत और शिल्पकार संवर्धन योजनाओं के तहत स्वीकृत, जारी और उपयोग की गई वित्तीय सहायता का ब्यौरा क्या है;

(घ) उक्त जिले में पारंपरिक शिल्पों के संरक्षण, शिल्पकारों की भागीदारी और राष्ट्रीय तथा अंतर्राष्ट्रीय स्तर पर अमरोहा ढोलक के संवर्धन में हुई प्रगति का ब्यौरा क्या है; और

(ङ) जिले की सांस्कृतिक पहचान को सुदृढ़ करने के लिए अमरोहा ढोलक और पारंपरिक शिल्पों के संरक्षण हेतु सरकार द्वारा चिह्नित की गई परियोजनाओं का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): वस्त्र मंत्रालय, भारत सरकार के तहत विकास आयुक्त (हस्तशिल्प) कार्यालय द्वारा राष्ट्रीय हस्तशिल्प विकास कार्यक्रम के तहत गुरु शिष्य हस्तशिल्प प्रशिक्षण कार्यक्रम (जीएसएचपीपी) जैसी पहलों के माध्यम से जीआई-टैग प्राप्त शिल्पों सहित पारंपरिक शिल्प ज्ञान को संरक्षित किया जाता है।

(ख) से (ड.): विकास आयुक्त (हस्तशिल्प) कार्यालय ने संगीत वाद्ययंत्र और काष्ठकला श्रेणी के लिए राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) के तहत गुरु शिष्य हस्तशिल्प प्रशिक्षण कार्यक्रम, टूलकिट वितरण कार्यक्रम, डिजाइन विकास कार्यशालाएं, शिल्प प्रदर्शन-सह-जागरूकता कार्यक्रम और चौपाल जैसे विभिन्न कार्यक्रमों को मंजूरी दी है। पिछले तीन वर्षों के दौरान, संगीत वाद्ययंत्र और काष्ठकला श्रेणी के अंतर्गत विकास आयुक्त (हस्तशिल्प) कार्यालय से कुल 224 शिल्पकार लाभान्वित हुए हैं।

ACCOUNTABILITY OF ASSET RECONSTRUCTION COMPANIES

96. SHRI RAJEEV RAI:

Will the Minister of **FINANCE** be pleased to state:

(a) the number of Asset Reconstruction Companies (ARCs) registered with the Reserve Bank of India and the value of stressed assets acquired by them during the last five years, year-wise;

(b) the details of Non-Performing Assets (NPAs) sold by public sector banks to ARCs, indicating book value, sale value, haircut and recoveries realised, bank-wise;

(c) whether the Government has examined cases of undervaluation, fraud, collusion or other irregularities in ARC transactions and the action taken thereon, if so, the details thereof; and

(d) the measures taken to strengthen regulation, transparency and accountability in ARC transactions and prevent defaulting promoters from regaining control of stressed assets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): As informed by Reserve Bank of India (RBI), there are 27 ARCs registered with the RBI as on March 31, 2026. The cumulative “Book Value of the Assets acquired by ARCs from Banks/ FIs” as on FYs ending March 22 to March 2026 is given below: -

FY	Cumulative Total Amount (in Rs. Crores)
31/3/2022	6,29,314

31/3/2023	8,39,126
31/3/2024	10,25,429
31/3/2025	16,19,124
31/3/2026	18,78,007

Source: RBI

(b): Bank-wise data as provided by Public Sector Banks (PSBs) is given in the enclosed **Statement**.

(c) and (d): As informed by RBI, in order to ensure the prudent, efficient, fair, and transparent functioning of ARCs, RBI initially issued guidelines for the ARC sector under The Securitisation Companies and Reconstruction Companies (Reserve Bank) Guidelines and Directions, 2003 dated April 23, 2003. Further, all guidelines issued to ARCs by RBI have now been consolidated under the Reserve Bank of India (Asset Reconstruction Companies) Directions, 2025. These Directions cover, inter alia, the registration of ARCs, securitisation and asset reconstruction activities, prudential regulations, governance and conduct norms, and accounting and disclosure requirements.

STATEMENT

Details of NPAs sold by Public Sector Banks to ARCs (last 5 years)

(Amount in ₹ Crores)

S. No.	PSBs	Book Value	Sale Value	Recoveries Realised
1	State Bank of India	17,598.97	9,369.55	5,065.24
2	Punjab National Bank	12,411.19	5,233.64	3,523.85

3	Canara Bank	11,595.65	4,289.82	2,934.47
4	Bank of Baroda	4,145.36	1,526.60	1,102.25
5	Union Bank of India	9,623.08	4,243.49	3,437.29
6	Bank of India	4,414.28	1,617.08	1,160.68
7	Indian Bank	3,840.82	1,833.72	1,241.66
8	Central Bank of India	1,414.24	709.49	444.80
9	Indian Overseas Bank	8,130.05	3,040.41	1,974.26
10	UCO Bank	1,891.00	918.11	248.77
11	Bank of Maharashtra	1,803.45	948.97	502.24
12	Punjab & Sind Bank	666.08	806.41	558.46
	Total	**77,534.17**	**34,537.29**	**22,193.97**

Source: PSBs

** Haircut is not a clearly defined term.*

CSR SPENDING IN WEST BENGAL

97 SHRI BAPI HALDAR:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government maintains district-level data on Corporate Social Responsibility (CSR) spending by companies, particularly in ecologically vulnerable and economically backward coastal areas like Mathurapur and the Sundarbans;

(b) if so, the details of CSR funds spent and projects undertaken by companies in South 24 Parganas district, West Bengal during the last five years, sector-wise and company-wise;

(c) whether the Government has issued any advisory or directive to corporates to prioritize regions prone to natural disasters like cyclones and floods under their CSR activities, if so, the details thereof; and

(d) whether the Government proposes to bring transparency and public accessibility to realtime CSR expenditure at the constituency level and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) and (b): Yes. All data related to CSR expenditure filed by companies in MCA21 registry including state-wise, year-wise, company-wise and project-wise is available in public domain at www.csr.gov.in. On the basis of annual filings made by companies in the MCA 21 registry, development sector-wise CSR expenditure in the district South 24 Parganas in State of West Bengal during the last five financial years from 2020-21 to FY 2024-25, is given in the enclosed **Statement**.

(c): Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities based on the recommendations of its CSR Committee. This Committee formulates and recommends the CSR policy, which outlines the activities to be undertaken by the company in alignment with the areas or subjects specified in Schedule VII of the Act. Item (xii) of the said Schedule already covers subject “disaster management

including relief, rehabilitation and reconstruction activities". The Government does not issue any directions to Corporates to spend in any particular area or activity.

(d): Details of CSR expenditure at constituency level is not maintained centrally. However CSR expenditure at district level is available in public domain at www.csr.gov.in.

STATEMENT

Development sector-wise CSR expenditure in South 24 Parganas (West Bengal) district for the FY 2020-21 to 2024-25

(Amount in Rupees Crore)

Sl. No.	Development Sector	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Agro forestry	-	-	0.99	2.16	3.79
2	Animal Welfare	-	0.46	-	0.03	0.42
3	Armed Forces, Veterans, War Widows/ Dependants	0.10	-	-	-	-
4	Art And Culture	0.01	0.08	-	1.03	0.76
5	Conservation of natural resources	0.11	1.00	1.03	0.43	0.50
6	Education	6.34	7.63	10.72	8.57	13.01
7	Environmental Sustainability	1.53	2.77	7.34	4.71	7.18

8	Gender Equality	0.04	0.01	0.01	0.02	0.17
9	Health Care	8.10	16.05	12.27	13.92	12.85
10	Livelihood Enhancement Projects	0.98	0.60	2.09	0.51	2.89
11	Poverty, Eradicating Hunger, Malnutrition	2.92	1.77	1.33	1.25	3.97
12	Rural Development Projects	0.89	0.60	4.12	4.23	2.35
13	Safe Drinking Water	0.12	0.56	0.56	0.51	1.52
14	Sanitation	0.05	0.15	0.35	0.78	1.70
15	Senior Citizens Welfare	0.00	0.05	0.05	0.57	1.62
16	Setting Up Homes And Hostels For Women	0.01	-	0.01	0.05	0.08
17	Setting Up Orphanage	-	0.07	0.25	0.11	-
18	Slum Area Development	-	-	0.27	-	0.05
19	Socio-economic equalities	-	-	1.39	0.01	0.06
20	Special Education	0.97	0.29	0.18	0.35	0.78
21	Training To Promote Sports	0.03	-	0.08	0.12	0.54
22	Vocational Skills	1.69	1.02	3.69	4.92	2.54
23	Women Empowerment	0.10	0.22	1.15	0.17	0.67

24	NEC/Not mentioned*	-	-	0.10	0.07	-
	Total	23.99	33.33	48.00	44.49	57.43

(Updated data upto 31.03.2026) (Source: Corporate Data Management Cell)

* Companies either did not specify the names of sectors or indicated more than one sectors where projects were undertaken.

NUMBER OF COMPANIES AND LLPS

98. SHRI VARUN CHAUDHRY:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the total number of presently active companies and Limited Liability Partnerships (LLPs) registered in the country, State-wise details thereof; and

(b) the number of companies and LLPs registered during the last ten years, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) the details of total number of presently active companies and Limited Liability Partnerships (LLPs) registered in the country, State-wise as on 13th July 2026, are given in the enclosed **Statement-I**;

(b) the details of number of companies and LLPs registered during the last ten years, year-wise and State-wise, are given in the enclosed **Statement-II** and **Statement-III** respectively.

STATEMENT-I

Details of total number of presently active companies and Limited Liability Partnerships (LLPs) registered in the country, State-wise as on 13th July 2026

Sl.	States and Union territories (UTs)	Company	LLP	Grand Total
1	Andaman and Nicobar Islands	690	59	749
2	Andhra Pradesh	41798	6766	48564
3	Arunachal Pradesh	1010	111	1121
4	Assam	17485	3349	20834
5	Bihar	58464	4291	62755
6	Chandigarh	9712	1598	11310
7	Chattisgarh	16704	2322	19026
8	Dadra & Nagar Haveli and Daman & Diu	930	262	1192
9	Delhi	273817	48474	322291
10	Goa	7403	2843	10246
11	Gujarat	120394	48600	168994
12	Haryana	87853	19687	107540
13	Himachal Pradesh	7632	947	8579
14	Jammu & Kashmir	10403	849	11252
15	Jharkhand	22631	2604	25235
16	Karnataka	149670	40199	189869
17	Kerala	70784	28440	99224
18	Ladakh	70	4	74
19	Lakshadweep	51	29	80
20	Madhya Pradesh	53928	11351	65279

21	Maharashtra	399566	141638	541204
22	Manipur	2129	197	2326
23	Meghalaya	1003	178	1181
24	Mizoram	432	27	459
25	Nagaland	784	48	832
26	Odisha	35259	2969	38228
27	Puducherry	2322	304	2626
28	Punjab	31957	6339	38296
29	Rajasthan	78130	16012	94142
30	Sikkim	-	80	80
31	Tamil Nadu	142822	20496	163318
32	Telangana	130844	28085	158929
33	Tripura	1391	181	1572
34	Uttar Pradesh	188583	33300	221883
35	Uttarakhand	15632	3789	19421
36	West Bengal	157409	29887	187296
	Grand Total	2139692	506315	2646007

STATEMENT-II

Details of number of companies registered during the last ten years, year-wise and State-wise

	Financial Year	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	2025-2026	
Sl.	States and Union territories (UTs)	Sum of Count of Companies	Sum of Count of Companies	Sum of Count of Companies	Sum of Count of Companies	Sum of Count of Companies	Sum of Count of Companies	Sum of Count of Companies	Sum of Count of Companies	Sum of Count of Companies	Sum of Count of Companies	Total Sum of Count of Companies
1	Andaman and Nicobar Islands	50	51	41	36	43	68	63	86	44	79	561
2	Andhra Pradesh	2307	2416	2790	2811	3436	3323	2985	3689	4205	6425	34387
3	Arunachal Pradesh	16	37	37	32	67	86	86	207	123	164	855
4	Assam	408	523	676	826	1204	1553	1558	1852	1668	2303	12571
5	Bihar	2710	3470	3896	4242	5612	5738	5036	6295	6140	9128	52267
6	Chandigarh	452	445	494	508	613	676	572	624	550	682	5616
7	Chattisgarh	538	513	654	839	1381	1478	1301	1618	1590	2275	12187
8	Dadra & Nagar Haveli and Daman & Diu	28	40	50	34	77	67	60	50	54	78	538
9	Delhi	15868	15755	15783	14599	16072	16253	15564	16965	16071	20814	163744
10	Goa	297	314	385	394	411	462	585	632	681	774	4935
11	Gujarat	4633	4794	5678	5792	8200	8751	8973	10230	10549	14715	82315
12	Haryana	4291	4772	5845	5948	7714	8025	7589	9521	9456	12949	76110
13	Himachal Pradesh	338	395	453	436	616	757	640	783	773	1003	6194
14	Jammu & Kashmir	270	447	552	494	821	1055	1015	1433	1380	1770	9237
15	Jharkhand	1035	1340	1549	1428	2043	2064	1757	2145	2052	3057	18470
16	Karnataka	8920	9755	11089	10451	12291	13405	12115	14867	13502	17905	124300

17	Kerala	3070	3939	4708	4484	6407	6412	5770	6261	6260	8929	56240
18	Ladakh	4	10	3	5	14	27	11	-	-	-	74
19	Lakshadweep	-	-	4	2	7	3	3	8	5	13	45
20	Madhya Pradesh	2180	2358	2739	2943	4348	4548	4773	5434	5196	7336	41855
21	Maharashtra	17511	19457	23010	22663	28059	31109	29147	32604	31561	41653	276774
22	Manipur	51	126	195	225	217	236	233	218	237	298	2036
23	Meghalaya	19	30	25	40	49	69	80	83	84	102	581
24	Mizoram	12	15	22	26	18	69	45	75	74	62	418
25	Nagaland	25	21	29	35	57	70	69	147	107	91	651
26	Odisha	1526	1751	2162	2048	3147	3243	2821	3217	3224	4535	27674
27	Puducherry	94	121	128	133	155	131	185	189	207	261	1604
28	Punjab	1047	1327	1579	1590	2072	2362	2419	3083	2818	3737	22034
29	Rajasthan	2703	3041	3625	3975	5644	6138	6017	6884	7685	11523	57235
30	Tamil Nadu	6653	7428	8195	8221	9635	11021	10590	12627	12679	17065	104114
31	Telangana	6600	7079	8220	8181	10138	10872	10253	12309	12276	17355	103283
32	Tripura	36	42	102	115	126	178	113	175	158	220	1265
33	Uttar Pradesh	8724	10512	12438	12306	16132	16979	17341	20621	19615	27568	162236
34	Uttarakhand	681	866	1063	1179	1354	1491	1555	1703	1766	2257	13915
35	West Bengal	4754	4884	5722	5679	7199	8367	7978	8683	8348	10629	72243
	Grand Total	97851	108074	123941	122720	155379	167086	159302	185318	181138	247755	1548564

STATEMENT-III

Details of number of LLPs registered during the last ten years, year-wise and State-wise

Finincia Year		2016-2017	2017-2018	2018-2019	2019-2020	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	2025-2026	Total Sum of Count of LLP
Sl.	States and Union territories (UTs)	Sum of Count of LLP	Sum of Count of LLP	Sum of Count of LLP	Sum of Count of LLP	Sum of Count of LLP	Sum of Count of LLP	Sum of Count of LLP	Sum of Count of LLP	Sum of Count of LLP	Sum of Count of LLP	
1	Andaman and Nicobar Islands	1	5	1	3	4	8	3	7	8	11	51
2	Andhra Pradesh	289	357	256	463	568	575	448	747	993	1557	6253
3	Arunachal Pradesh	3	5	3	3	9	7	2	11	22	37	102
4	Assam	125	160	124	240	286	326	262	418	467	773	3181
5	Bihar	250	259	150	228	464	378	259	485	573	861	3907
6	Chandigarh	138	120	97	115	142	142	116	155	217	269	1511
7	Chattisgarh	91	117	100	152	184	188	133	272	344	555	2136
8	Dadra & Nagar Haveli and Daman & Diu	12	25	12	19	24	22	5	23	42	49	233
9	Delhi	4022	4111	3038	4328	4100	4080	3255	5182	5730	7425	45271
10	Goa	115	158	96	188	219	252	237	440	428	502	2635
11	Gujarat	2416	3139	2240	3088	4247	4109	4125	5909	6858	9616	45747
12	Haryana	910	1002	729	1238	1562	1496	1411	2497	3146	4480	18471
13	Himachal Pradesh	49	50	37	50	77	93	79	121	149	202	907

14	Jammu & Kashmir	17	44	25	31	62	64	63	101	141	216	764
15	Jharkhand	148	150	97	133	260	225	160	323	377	533	2406
16	Karnataka	2186	2538	1746	2970	3210	3070	2634	4742	5633	7916	36645
17	Kerala	763	1038	867	1567	2623	2685	2064	3550	4415	6622	26194
18	Ladakh	-	-	-	-	1	3	-	-	-	-	4
19	Lakshadweep	-	1	-	1	1	2	2	7	6	7	27
20	Madhya Pradesh	526	567	392	689	1002	1001	790	1414	1700	2510	10591
21	Maharashtra	9755	10291	7238	10559	11329	12111	10326	15813	17544	23744	128710
22	Manipur	9	14	4	21	19	22	13	11	19	39	171
23	Meghalaya	7	6	9	15	12	8	14	20	37	42	170
24	Mizoram	1	1		3	2	3	1	1	4	8	24
25	Nagaland	1	3	2	7	4	2	2	6	8	13	48
26	Odisha	110	154	100	193	312	281	208	380	434	601	2773
27	Puducherry	14	17	16	24	24	21	26	38	43	63	286
28	Punjab	291	380	212	402	515	555	426	755	1000	1431	5967
29	Rajasthan	1003	1046	723	1086	1294	1318	1120	1846	2162	3129	14727
30	Sikkim	5	6	2	7	13	9	8	6	12	9	77
31	Tamil Nadu	1101	1298	928	1395	1767	1827	1486	2301	2830	3995	18928
32	Telangana	1175	1524	1232	2107	2399	2596	2038	3635	4210	5672	26588
33	Tripura	3	10	5	19	21	18	19	17	26	34	172
34	Uttar Pradesh	1436	1868	1278	2338	2857	2688	2271	4259	4963	7150	31108
35	Uttarakhand	133	203	121	252	379	381	306	443	585	809	3612
36	West Bengal	2297	2270	1876	2242	2195	2488	1937	3055	3847	5140	27347
	Grand Total	29402	32937	23756	36176	42187	43054	36249	58990	68973	96020	467744

ESTABLISHMENT OF SKILL DEVELOPMENT CENTRES IN TAMIL NADU

99. SHRI THARANIVENTHAN M. S.:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of Skill Development Centres established, operational and upgraded across the country during the last five years and the current year, State/UT and year-wise, including Arani Lok Sabha Constituency of Tamil Nadu;

(b) the details of funds allocated, released and utilised for establishing and strengthening such Centres, along with the number of candidates trained, certified and placed therein, year-wise;

(c) whether the Government has conducted any assessment of the effectiveness of such Centres in improving employability, addressing industry skill gaps and promoting self-employment and if so, the findings thereof;

(d) whether any vacancies of trainers, infrastructure deficiencies or implementation delays have been reported in such centres and if so, the corrective measures taken by the Government; and

(e) the steps taken by the Government to expand industry partnerships, modernise training infrastructure, enhance digital and emerging technology

courses and ensure equitable access to quality skill training, across the country, particularly in Tamil Nadu and other underserved regions?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Under Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country, including women in rural areas. SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills.

The schemes of MSDE are demand driven and training centres under these schemes are set up or engaged on need basis. State-wise details of the number of training centres, including those in the Arani Lok Sabha Constituency (Tiruvannamalai and Viluppuram districts) of Tamil Nadu, engaged under the schemes of MSDE are given in the enclosed **Statement- I**. Year-wise detail of the candidates trained/certified under various schemes of MSDE is given in the enclosed **Statement- II**.

Amongst the schemes of MSDE, placements were tracked under the Short-Term Training component of PMKVY in the first three versions (PMKVY1.0, PMKVY 2.0 and PMKVY 3.0) implemented from 2015-16 to 2021-22. Under PMKVY (1.0 to 3.0), 1.72 lakh candidates have been reported placed in Tamil Nadu. In the current version of the Scheme i.e. PMKVY 4.0, the focus is to empower the trained candidates to choose their varied career path and they are suitably oriented for the same through industry relevant skill courses that include On-the-Job Training (OJT).

(c): The Government undertakes periodic reviews of skilling initiatives under the Skill India Mission, assessing enrolment, certification, placement, self-employment outcomes and employer feedback to gauge their effectiveness in strengthening employability and future skills. These reviews support continuous curriculum updates, industry collaboration and improvements in implementation modalities, ensuring that skilling programmes remain aligned with evolving technology trends and labour-market requirements. The effectiveness of broader skill development schemes is also evaluated through MIS-based monitoring, third-party assessments and beneficiary feedback.

PMKVY 4.0: An independent third-party impact evaluation of the PMKVY 4.0 has been conducted by Arun Jaitley National Institute of Financial Management (AJNIFM), an autonomous Institution of Ministry of Finance, Government of India in 2025. As per the report, PMKVY training has contributed to a

measurable shift in employment outcomes for short term training (STT) candidates. The combined share of employed and self-employed STT respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage point increase. 41.4% of STT candidates and 48.9% of Recognition of Prior Learning (RPL) candidates reported an increase in income following training and certification. Overall, PMKVY 4.0 has significantly expanded access to formal skill training and certification and has generated measurable improvements in skill confidence, employment participation, and income outcomes for a substantial proportion of beneficiaries.

JSS: A third-party evaluation of the Jan Shikshan Sansthan (JSS) Scheme was conducted by the Arun Jaitley National Institute of Financial Management (AJ NIFM), an autonomous Institution of Ministry of Finance, Government of India, in 2025 to assess the scheme's outreach, effectiveness and livelihood outcomes. The evaluation highlighted significant achievements of the scheme, with 33.94 lakh individuals enrolled, of whom 32 lakh were trained and 31.52 lakh certified, reflecting an overall success rate of 99 percent. Women constituted a dominant 82 percent share of total participants, while 73 percent beneficiaries belonged to marginalized sections, including SC/ST (36 percent) and OBC (37 percent). The livelihood impact has been noteworthy, with 90 percent alumni utilising acquired skills for income generation, 82 percent becoming economically engaged within

six months of training, and 60 percent of previously non-earning individuals starting to earn post-training.

NAPS: A third-party evaluation study of Pradhan Mantri National Apprenticeship Promotion Scheme (PMNAPS-2) from 2022-23 to 2025-26 (Data up to 30th November 2025) was conducted by the Arun Jaitley National Institute of Financial Management (AJNIFM. As per the report, PMNAPS-2 achieved significant scale during the evaluation period, engaging 34.69 lakh apprentices against a cumulative target of 46 lakh, translating into an overall achievement of approximately 75 percent. The institutionalization of Direct Benefit Transfer (DBT) has improved financial transparency and predictability.

(d): Training of Trainers (ToT) under PMKVY is need-based and organized from time to time to enhance trainer capacity, certify new trainers, up-skill existing trainers, or align trainers with revised Qualification Packs (QPs), National Occupational Standards (NOS), and industry requirements. The objective is to ensure the availability of competent and certified trainers for effective delivery of skill training programmes under PMKVY while optimizing resources and addressing sector-specific demand. Since ToT under PMKVY is need-based, requirements for trainers are addressed based on demand and scheme-specific needs.

Infrastructure gaps or implementation delays, if identified during monitoring, inspections or grievance redressal mechanisms, are addressed

promptly. Corrective measures include empanelment of qualified trainers, strengthening of training infrastructure, regular monitoring through technology-enabled platforms, periodic inspections, and ensuring compliance with quality standards. These measures are aimed at ensuring effective delivery of quality skill training and minimizing disruptions in training operations.

(e): To expand industry partnerships, modernise training infrastructure, enhance digital and emerging technology courses and ensure equitable access to quality skill training, the following specific steps have been taken by MSDE across the country including Tamil Nadu:

- National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space. NCVET recognises the industry bodies as the Awarding Bodies (ABs) and/or Assessment Agencies (AAs).
- The Awarding Bodies are expected to develop the qualifications as per the industry demand and map them with the identified occupations as per the National Classification of Occupations, 2015 and obtain industry validations. NCVET has approved 10209 qualifications as per the industry requirements, out of which 2975 qualifications are valid and active, and 7234 qualifications are archived.

- Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.
- Directorate General of Training (DGT) is implementing Flexi MoU Scheme and Dual System of Training (DST) in collaboration with industries to provide training to ITI students in real industrial environment.
- DGT has signed MoU with IT Tech companies like IBM, Microsoft, Autodesk, AWS, Shell, etc. to ensure industry linkages for the institutes at the state and regional levels. These partnerships facilitate the provision of technical and professional skills training in modern technologies.
- DGT has introduced new age /future skills courses under CTS to provide training in emerging areas such as 5G Network Technician, AI Programming assistant, Cyber Security Assistant, Drone Technician etc.
- Two (02) Indian Institute of Skills (IIS) have been established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) mode, with an aim to align industry-ready workforce to emerging economic opportunities.
- 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which are mandated to identify the skill

development needs of respective sectors as well as to determine skill competency standards.

- Further, Rozgar Melas and Pradhan Mantri National Apprenticeship Melas (PMNAMs) have been organized by the Ministry to facilitate the placements opportunities to the certified candidates across the country.
- MSDE has launched Skill India Digital Hub (SIDH), a unified platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a life-long array of services. Through Skill India Digital Hub, candidates can have access to skill training, jobs and apprenticeship opportunities. The details of the trained candidates are available on SIDH portal for connecting with potential employers.
- To enhance the overall quality and relevance of vocational training in the country, Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM SETU) scheme inter-alia aims to upgrade 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model, wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs. Also, it aims to augment capacity of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership.

STATEMENT- I

State-wise Training Centers (as on 30.06.2026):

State/UT	PMKVY 4.0 Centres * (STT+SP)	JSS centers	NAPS Establishments	ITIs	
				Govt.	Pvt.
A&N Islands	11	1	26	3	1
Andhra Pradesh	527	6	1,364	85	435
Arunachal Pradesh	82	6	35	10	0
Assam	864	21	1,049	31	16
Bihar	548	1	856	150	1,186
Chandigarh	15	14	206	3	0
Chhattisgarh	183	1	381	120	101
Delhi	148	3	3,321	18	18
Goa	6	1	556	11	2
Gujarat	276	9	13,755	272	202
Haryana	536	2	6,568	159	199
Himachal Pradesh	183	11	859	127	135
Jammu & Kashmir	554	2	686	56	0
Jharkhand	208	13	539	78	269
Karnataka	436	12	3,189	273	1,034
Kerala	146	9	2,172	149	259
Ladakh	11	2	16	3	0
Lakshadweep	1	1	2	1	0
Madhya Pradesh	1,417	29	1,394	186	661
Maharashtra	577	21	10,802	422	599
Manipur	164	4	39	11	0
Meghalaya	108	1	51	7	1
Mizoram	109	1	28	3	0
Nagaland	96	2	34	9	0
Odisha	242	29	855	73	415
Puducherry	29	-	284	8	6
Punjab	619	2	1,218	126	188
Rajasthan	1,474	9	1,292	185	1,053
Sikkim	38	-	92	4	0

Tamil Nadu	530	9	3,446	92	323
Telangana	173	6	1,630	70	227
DNH & DD	10	2	156	4	0
Tripura	170	2	118	20	2
Uttar Pradesh	2,664	47	8,005	292	2983
Uttarakhand	198	8	935	99	66
West Bengal	280	8	1,713	168	147
Overall	**13,633**	**294**	**57,935**	**3,328**	**10,528**

** Indicates number of Training centres upto June 30, 2026*

Training Centers in Arani Lok Sabha Constituency (Tiruvannamalai and Viluppuram districts) of Tamil Nadu (as on 30.06.2026):

Districts	PMKVY 4.0 Centres (STT+SP)	JSS centers	NAPS Establishments	ITIs (Govt & Pvt)
Tiruvannamalai & Viluppuram	19	-	84	45

STATEMENT- II

Year-wise detail of the candidates trained/engaged under various schemes of MSDE

	2018-19	2019-20	2020-21	2021-22	2022-23
PMKVY	20,40,206	45,65,475	19,60,776	6,16,040	2,11,170
JSS	1,67,283	4,15,332	3,59,796	4,61,996	7,26,284
NAPS	35,098	2,05,887	3,06,989	5,90,138	7,38,490
CTS	1,455,412	1,359,489	1,219,446	1,225,851	1,251,181

	2023-24	2024-25	2025-26	2026-27 (up to 30.06.2026)
PMKVY	5,39,962	20,38,319	1,53,388	85,754

JSS	5,07,337	5,00,490	5,14,341	5,161
NAPS	9,32,322	9,84,659	12,27,903	2,76,976
CTS	1,445,362	1,315,133	1,470,277	*

* Admission for Session 2026-27 is currently on going.

SGST AND IGST SETTLEMENTS AND SPECIAL ASSISTANCE TO ANDHRA PRADESH

100: SHRI Y. S. AVINASH REDDY:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the amounts received by the State of Andhra Pradesh on account of State Goods and Services Tax (SGST) and Integrated Goods and Services Tax (IGST) settlements during each quarter of FY 2024–25 and FY 2025–26;

(b) whether the State's post-settlement Goods and Services Tax (GST) revenue growth aligns with its estimated Gross State Domestic Product (GSDP) growth or reflects a declining GST-to-GSDP ratio and if so, the details thereof;

(c) whether the Union Government has conducted any macro-fiscal assessment of the impact of the discontinuation of major welfare schemes in Andhra Pradesh on household consumption demand and the consequent decline in SGST collections from the retail, food and consumer goods sectors, if so, the details thereof; and

(d) whether Andhra Pradesh has sought any special assistance before the 16th Finance Commission or the GST Council to address GST revenue shortfalls during FY 2024–25 and FY 2025–26, if so, the details thereof, along with the present status of such requests?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Yes. The details of Gross State Goods and Services Tax (SGST) and Integrated Goods and Services Tax (IGST) settled to the state of Andhra Pradesh during each quarter of FY 2024–25 and FY 2025–26 is given below: -

Financial Year	QTR	SGST	IGST Settlement	Total
2024-25	Q1	4,012	4,557	8,568
	Q2	3,230	4,596	7,825
	Q3	3,448	4,664	8,112
	Q4	3,799	4,998	8,796
	TOTAL	**14,488**	**18,813**	**33,301**
2025-26	Q1	4,027	3,952	7,979
	Q2	3,775	4,921	8,696
	Q3	3,459	4,911	8,370
	Q4	3,951	5,305	9,256
	TOTAL	**15,211**	**19,090**	**34,301**

(figure in Rs. Crores)

(b): The details of State's post-settlement GST to GSDP ratio is given below: -

Financial Year	Post Settlement GST Revenue (in Rs. Crores)	GSDP at Current Price (in Rs. Crores)	GST-to-GSDP ratio
2017-18	10,826	7,86,135	1.40%
2018-19	20,746	8,73,721	2.40%
2019-20	20,346	9,25,839	2.20%
2020-21	19,181	9,78,581	2.00%
2021-22	24,333	11,31,629	2.20%
2022-23	28,589	13,07,976	2.20%
2023-24	31,606	14,23,900	2.20%
2024-25	33,301	15,91,226	2.10%
2025-26	34,301	17,62,357	1.90%

(c): No such study has been conducted by the Government till date.

(d): The Finance Commission holds consultations with State Governments before finalising and presentation of its report. Views of State Governments on vertical devolution have been covered under Para 7.36 to 7.41 of Chapter 7 of Volume I of the 16th FC Report and the details of consultations with the States at STATEMENT 1.7 of Volume II of the 16th FC Report. Further, Grants-in-aid are released to the State Governments based on the accepted recommendations of the successive Finance Commissions.

शैक्षणिक संस्थानों में ईडब्ल्यूएस श्रेणी के अंतर्गत प्रवेश

101. श्री नीरज मौर्य:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश के शैक्षणिक संस्थानों में आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस) श्रेणी के तहत प्रवेश देने के लिए पात्रता मानदंडों का ब्यौरा क्या है;

(ख) क्या सभी सरकारी, गैर-सरकारी और निजी शैक्षणिक संस्थानों के लिए ईडब्ल्यूएस श्रेणी के तहत प्रवेश देना अनिवार्य है;

(ग) यदि हाँ, तो पिछले पांच वर्षों के दौरान, देश के सरकारी और गैर-सरकारी संस्थानों में उपलब्ध कुल सीटों के सापेक्ष ईडब्ल्यूएस श्रेणी के तहत प्रवेश पाने वाले छात्रों की कुल संख्या वर्ष-वार और राज्य/संघ राज्यक्षेत्र-वार कितनी है;

(घ) पिछले पांच वर्षों के दौरान मुरादाबाद, बरेली, बदायूं, शाहजहाँपुर, मेरठ, नोएडा और गाजियाबाद जिलों में सरकारी और गैर-सरकारी मैट्रिकोत्तर शैक्षणिक संस्थानों में ईडब्ल्यूएस श्रेणी के तहत दिए गए प्रवेश का ब्यौरा क्या है; और

(ङ) शैक्षणिक संस्थानों में ईडब्ल्यूएस श्रेणी के तहत प्रवेश देने में पारदर्शिता सुनिश्चित करने और इसकी निगरानी के लिए सरकार द्वारा स्थापित तंत्र का ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (ड.): शिक्षा भारत के संविधान की सातवीं अनुसूची की समवर्ती सूची में एक विषय होने के नाते, केंद्र और राज्य सभी को गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए समान रूप से जिम्मेदार हैं। विश्वविद्यालय केन्द्रीय विश्वविद्यालयों सहित संबंधित केन्द्रीय/राज्य अधिनियमों के अंतर्गत स्थापित सांविधिक स्वायत्त संगठन हैं और उनके अंतर्गत बनाए गए अधिनियमों/संविधियों/अध्यादेशों/विनियमों के उपबंधों द्वारा शासित होते हैं। कुल 1279 विश्वविद्यालय हैं जिनमें से 57 विश्वविद्यालय केंद्रीय विश्वविद्यालय हैं।

इसके अलावा, संविधान (एक सौ तीनवां) संशोधन अधिनियम, 2019 के प्रावधानों के अनुसार और सामाजिक न्याय और अधिकारिता मंत्रालय, इस मामले में नोडल मंत्रालय, से प्राप्त निर्देशों के अनुपालन में, इस विभाग के दिनांक 17 जनवरी, 2019 के कार्यालय ज्ञापन संख्या 12-4/2019-यू1 के माध्यम से, आर्थिक रूप से कमजोर वर्गों (ईडबल्यूएस) को केंद्रीय शैक्षणिक संस्थानों (सीईआई) [जैसाकि केंद्रीय शैक्षणिक संस्थान (प्रवेश में आरक्षण) अधिनियम, 2006 की धारा (2) के खंड (घ) में परिभाषित है] में प्रत्येक श्रेणी में कुल सीटों के अधिकतम दस प्रतिशत की सीमा के अध्यधीन प्रवेश में आरक्षण प्रदान करने के निर्देश जारी किए गए हैं। इस संबंध में, सीईआई में अतिरिक्त सीटें सृजित करने हेतु 4315.15 करोड़ रुपये की राशि स्वीकृत की गई है।

अखिल भारतीय उच्चतर शिक्षा सर्वेक्षण (एआईएसएचई) के अनुसार, भारत में ईडब्ल्यूएस छात्रों का नामांकन वर्ष 2020-21 में 4.68 लाख से बढ़कर वर्ष 2023-24 में 8.99 लाख हो गया है, जो लगभग 92% की सकारात्मक वृद्धि दर्शाता है।

CLIMATE RESILIENCE AND ADAPTATION

102. SHRI YUSUF PATHAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has assessed the impact of climate change on the increasing frequency of erratic monsoon, heatwaves and extreme weather events across the country;

(b) if so, the details thereof;

(c) the measures taken by the Government to strengthen climate resilience and adaptation, particularly in vulnerable districts; and

(d) whether any new national action plan has been prepared to address the growing impact of climate change on agriculture, water resources and biodiversity?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Government of India has been monitoring and recording the occurrence of various extreme weather events such as extreme rainfall, heat waves, cyclones, etc. across the country. The Third National Communication (TNC) submitted by Ministry of Environment, Forest and Climate Change (MoEFCC) to the United Nations Framework Convention on Climate Change (UNFCCC) in 2023 has reported that India is experiencing full range of climate change impacts, ranging from floods and droughts to heatwaves and glacier melt. Ministry of Earth Sciences (MoES) has published a report “Assessment of Climate Change over the Indian Region”, which provides a comprehensive assessment of observed and projected changes in climate over India. Additionally, the Indian Meteorological Department (IMD) has developed a web-based "Climate Hazard and Vulnerability Atlas of India", which covers 13 major hazardous meteorological events that cause significant human, animal, and

economic losses. Further, IMD also studied changing rainfall patterns in the country and extremes in the recent 30 years at different spatial scales (States and Districts). A total of 29 reports on "Observed Rainfall Variability and Changes" for various States/UTs have been published.

(c): India's climate actions across various sectors are embedded in various programmes and schemes. The National Action Plan on Climate Change (NAPCC) provides the overarching framework for all climate actions and comprises missions in specific areas such as sustainable habitat, water, sustaining Himalayan ecosystems, Green India, sustainable agriculture, human health and strategic knowledge for climate change. The Missions are institutionalized and implemented by their respective Nodal Ministries/Departments. Further, thirty-four States/Union Territories (UTs) have prepared their State Action Plans on Climate Change (SAPCC) in line with NAPCC taking into account the State specific issues relating to climate change. The responsibility of the implementation of the SAPCCs rest with the respective States.

In addition, there are various schemes, programmes and initiatives to address the impacts of climate change to strengthen climate resilience and adaptation such as Per Drop More Crop and Rainfed Area Development to promote efficient water management through micro-irrigation and Integrated Farming Systems (IFS) respectively. *Pradhan Mantri Fasal Bima Yojana*

(PMFBY) and the Restructured Weather Based Crop Insurance Scheme provide insurance coverage against crop losses caused by natural calamities and climate-related risks, helping farmers mitigate financial losses and enhance resilience. *Aapda Mitra* Scheme has been implemented and 1,00,000 community volunteers have been trained in disaster rescue in 350 multi-hazards disaster-prone districts, covering all States/UTs.

(d): MoEFCC has initiated the preparation of India's National Adaptation Plan (NAP) on Climate Change, which aims to build resilience and reduce vulnerability to climate-related risks across sectors including agriculture, water and biodiversity.

OUT-OF-SCHOOL CHILDREN ENROLLED IN NIOS

103. SHRI GOVIND MAKTHAPPA KARJOL:

Will the Minister of **EDUCATION** be pleased to state:

(a) the estimated number of out-of-school children in the country, particularly in the age group of 14–18 years, during each of the last five years, State/UT-wise, gender-wise and social category-wise, including Scheduled Castes (SC), Scheduled Tribes (ST) and Other Backward Classes (OBC);

(b) the details of the proposed initiative for mainstreaming out-of-school children through the National Institute of Open Schooling (NIOS) including

the number of pilot districts identified, selection criteria, expected beneficiaries and the timeline for nationwide implementation;

(c) whether the Government maintains data on children reintegrated into formal schools or enrolled through NIOS and State Open Schools during the last five years and if so, the details thereof, State/UT-wise and social category-wise;

(d) the details of funds allocated, released and utilized under various schemes of the Government for identification, enrolment, retention and skill development of out-of-school children during the last five years, State/UT-wise; and

(e) the steps taken to reduce school dropouts and achieve universal secondary education?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): NEP 2020 emphasizes universal access to education and reducing dropout rates at all levels by ensuring equitable access, improving retention, providing flexible learning opportunities and facilitating the re-enrolment of out-of-school children to achieve universal school education.

Education is in the concurrent list of the Constitution and majority of schools fall under the purview of the State/UT Government. The States/UTs

follow different approaches for preventing dropouts which are specific to different regions or communities based on various factors responsible for dropouts. The need for various interventions required to reduce drop out and ensure retention are worked out every year by the respective State/Union Territory and reflected in their Annual Work plan & Budget (AWP&B). Financial assistance is provided to States and UTs for implementation of AWP&B.

Under NEP 2020, NIOS caters to dropouts from the formal system through Open and Distance Learning (ODL) courses designed to improve mobility and employability. The data on children enrolled through NIOS during the last five years, State/UT-wise and social category wise is available at

https://www.nios.ac.in/media/documents/notification/yr2026/Admissionsdata_NIOS.html

The Department of School Education and Literacy is implementing Samagra Shiksha, an integrated Centrally Sponsored Scheme for school education from pre-school to Class XII, aligned with the recommendations of the National Education Policy (NEP), 2020. The scheme aims to ensure equitable access to quality and inclusive education for all children while addressing their diverse backgrounds, multilingual needs and varying academic abilities.

Under the scheme, financial assistance is provided to States and Union Territories for interventions aimed at improving access, equity, quality and

retention in school education. These include opening and strengthening of schools, construction of additional classrooms and hostels, support for Kasturba Gandhi Balika Vidyalayas (KGBVs), provision of free textbooks and uniforms, transport facilities, ICT and digital initiatives, science laboratories, skill education, teacher education, remedial teaching and enrolment and retention drives.

Special emphasis is placed on reducing dropout rates and mainstreaming Out-of-School Children (OoSC) through age-appropriate admissions, special training programmes, residential facilities and support for completing education through open schooling systems such as NIOS and State Open Schools. Additional support is provided for Children with Special Needs (CwSN) through aids and appliances, teaching-learning materials and stipends for girls with disabilities.

The Government has also introduced initiatives such as the Vidya Samiksha Kendra (VSK) for real-time monitoring of enrolment, migration and dropout trends, and the APAAR ID under the “One Nation, One Student ID” initiative for lifelong academic tracking of students. The PM POSHAN Scheme further supports enrolment, attendance and retention by providing nutritious mid-day meals to children in Balvatika and Classes I to VIII.

Bridging gender and social gaps in education remains a key objective of the scheme through interventions such as KGBVs, girls' hostels, self-defence

training, gender-sensitive infrastructure and targeted support for disadvantaged groups. States and UTs are supported in implementing context-specific interventions through their Annual Work Plan and Budgets (AWP&B) to achieve the NEP 2020 goal of universal access and 100 per cent Gross Enrolment Ratio at the secondary level by 2030.

मुरादाबाद में सीएसआर पहल

104. श्रीमती रुचि वीराः

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने उत्तर प्रदेश के मुरादाबाद जिले में कार्यरत या उससे संबद्ध पात्र कंपनियों द्वारा पीतल हस्तशिल्प कारीगरों के कल्याण, कौशल उन्नयन, व्यावसायिक सुरक्षा, पर्यावरणीय अनुपालन, सामान्य सुविधा केंद्रों और आजीविका संवर्धन के लिए कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) कोष के उपयोग का कोई आकलन किया है;

(ख) यदि हां, तो पिछले तीन वर्षों के दौरान उक्त जिले में सीएसआर के तहत खर्च की गई धनराशि का कंपनी-वार और क्षेत्र-वार ब्यौरा क्या है;

(ग) क्या सरकार ने कारीगर समूहों और सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) अवसंरचना में सीएसआर निवेश को बढ़ावा देने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) ऐसी सीएसआर परियोजनाओं के प्रभाव का आकलन करने के लिए अपनाई गई निगरानी प्रणाली का ब्यौरा क्या है; और

(ङ) मुरादाबाद के निर्यात-उन्मुख विनिर्माण क्षेत्र में सतत विकास और रोजगार सृजन के लिए उद्योग-संचालित सीएसआर पहल को बढ़ावा देने के लिए सरकार द्वारा प्रस्तावित नीति का ब्यौरा क्या है**?**

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): कारपोरेट सामाजिक दायित्व (सीएसआर) के लिए विधिक रूपरेखा कंपनी अधिनियम, 2013 (अधिनियम) की धारा 135, अधिनियम की अनुसूची VII तथा कंपनी (कारपोरेट सामाजिक दायित्व नीति) नियम, 2014 के अधीन प्रदान की गई है। अधिनियम की अनुसूची VII में उन क्षेत्रों अथवा विषयों का उल्लेख किया गया है, जिनमें कोई कंपनी कारपोरेट सामाजिक दायित्व के अंतर्गत कार्यकलाप संचालित कर सकती है। कारपोरेट सामाजिक दायित्व संबंधी ढांचा प्रकटीकरण-आधारित है तथा कारपोरेट सामाजिक दायित्व अधिदेशित कंपनियों के लिए यह अपेक्षित है कि वे अपनी कारपोरेट सामाजिक दायित्व संबंधी गतिविधियों का विवरण प्रतिवर्ष एमसीए-21 रजिस्ट्री में दाखिल करें।

कंपनियों द्वारा एमसीए-21 रजिस्ट्री में दाखिल किए गए कारपोरेट सामाजिक दायित्व व्यय से संबंधित समस्त आँकड़े, जिनमें राज्यवार, वर्षवार, कंपनीवार तथा परियोजनावार विवरण सम्मिलित हैं, सार्वजनिक डोमेन में www.csr.gov.in पर उपलब्ध हैं। एमसीए-21 रजिस्ट्री में कंपनियों द्वारा की गई वार्षिक फाइलिंग के आधार पर, उत्तर प्रदेश के मुरादाबाद जिले में वित्तीय वर्ष 2022-23 से 2024-25 के दौरान विकास-क्षेत्रवार कारपोरेट सामाजिक दायित्व व्यय का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): अधिनियम के अंतर्गत कारपोरेट सामाजिक दायित्व एक बोर्ड-संचालित प्रक्रिया है तथा कंपनी का बोर्ड, अपनी कारपोरेट सामाजिक दायित्व समिति की सिफारिशों के आधार पर, कंपनी के

कारपोरेट सामाजिक दायित्व संबंधी क्रियाकलापों की योजना बनाने, उन पर निर्णय लेने, उनका क्रियान्वयन करने तथा उनकी निगरानी करने के लिए सशक्त है। यह समिति कारपोरेट सामाजिक दायित्व नीति का निर्माण करती है तथा उसकी अनुशंसा करती है, जिसमें अधिनियम की अनुसूची VII में विनिर्दिष्ट क्षेत्रों अथवा विषयों के अनुरूप कंपनी द्वारा संचालित किए जाने वाले क्रियाकलापों की रूपरेखा निर्धारित की जाती है। सरकार, कंपनियों को किसी विशिष्ट भौगोलिक क्षेत्र में अथवा किसी विशेष क्रियाकलाप पर व्यय करने के संबंध में कोई विशिष्ट निर्देश जारी नहीं करती है।

(घ): सीएसआर समिति के गठन, सीएसआर नीति के निर्माण, सीएसआर संबंधी वार्षिक कार्ययोजना, परियोजनाओं तथा उनके कार्यान्वयन क्षेत्र की पहचान, मुख्य वित्तीय अधिकारी (सीएफओ) द्वारा सीएसआर व्यय के प्रमाणन तथा सांविधिक लेखापरीक्षकों द्वारा सीएसआर व्यय की लेखापरीक्षा आदि से संबंधित विद्यमान विधिक उपबंध पारदर्शिता तथा उत्तरदायित्व सुनिश्चित करने के लिए पर्याप्त तंत्र उपलब्ध कराते हैं। बोर्ड के लिए यह सुनिश्चित करना अपेक्षित है कि अनुमोदित राशि को निर्धारित क्रियाकलाप/क्रियाकलापों पर व्यय किया गया है।

इसके अतिरिक्त, कंपनी (कारपोरेट सामाजिक दायित्व नीति) नियम, 2014 का नियम 8 उपबंध करता है कि प्रत्येक ऐसी कंपनी, जिसकी विगत तीन तात्कालिक वित्तीय वर्षों के दौरान कारपोरेट सामाजिक दायित्व संबंधी औसत दायित्व 10 करोड़ रुपये अथवा उससे अधिक रही हो, तो वह अपनी सीएसआर परियोजनाओं का स्वतंत्र एजेंसी के माध्यम से प्रभाव आकलन कराएगी। जिनका व्यय एक करोड़ रुपये अथवा उससे अधिक हैं और जो प्रभाव अध्ययन प्रारंभ किए जाने से कम-से-कम एक वर्ष पूर्व पूर्ण हो चुकी हों सीएसआर क्रियाकलापों, प्रभाव आकलन आदि का विवरण, सीएसआर संबंधी वार्षिक कार्ययोजना सहित, 'कारपोरेट सामाजिक दायित्व पर वार्षिक रिर्पोट' में देना अपेक्षित है, जो कंपनी के बोर्ड की रिपोर्ट का भाग होता है।

(ङ): ऐसी कोई विशिष्ट नीति सरकार द्वरा प्रस्तावित नहीं है।

विवरण

वित्तीय वर्ष 2022-23 से 2024-25 के लिए मुरादाबाद जिले में विकास क्षेत्रवार सीएसआर व्यय

(राशि करोड़ रुपये में)

क्र.सं.	**विकास क्षेत्र**	**वित्तीय वर्ष 2022-23**	**वित्तीय वर्ष 2023-24**	**वित्तीय वर्ष 2024-25**
1	पशु कल्याण	0.06	0.32	-
2	सशस्त्र बल, पूर्व सैनिक, युद्ध विधवाएं/आश्रित	0.02	0.00	-
3	कला और संस्कृति	0.00	0.02	-
4	शिक्षा	4.50	1.83	7.00
5	पर्यावरणीय स्थिरता	-	0.15	0.22
6	स्वास्थ्य देखभाल	1.03	1.43	1.38
7	आजीविका वृद्धि परियोजनाएं	0.00	0.10	0.04
8	गरीबी, भुखमरी का उन्मूलन, कुपोषण	0.03	0.08	0.00
9	ग्रामीण विकास परियोजनाएं	0.13	0.30	-
10	सुरक्षित पेयजल	-	0.09	-
11	वरिष्ठ नागरिक कल्याण	-	0.00	-
12	विशेष शिक्षा	-	0.02	-
13	खेलों को बढ़ावा देने के लिए प्रशिक्षण	0.08	-	-
14	व्यावसायिक कौशल	-	-	0.07

15	महिला सशक्तिकरण	1.12	1.06	-
	कुल	6.96	5.41	8.72

(31.03.2026 तक अद्यतन डेटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

FUNDS UNDER SDS 2.0 IN TELANGANA

105. SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the State Government of Telangana has requested the Union Government for releasing the balance amount of Rs.26.29 crore to facilitate the timely completion of the project 'Development of Qutub Shahi Heritage Park – Paigah Tombs – Hayat Bakshi Mosque – Raymonds Tomb' sanctioned under SWADESH Darshan Scheme 2.0 (SDS 2.0) in Hyderabad; and

(b) if so, the details thereof, along with action taken thereon?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Ministry of Tourism sanctioned the project "Development of Qutub Shahi Heritage Park, Paigah Tombs, Hayat Bakshi Mosque and Raymond's Tomb" in the year 2017-18 under Heritage Circuit of Swadesh Darshan Scheme with the sanctioned cost of Rs.96.90 Crore. An amount of Rs.70.61 Crore is

released and the same has been utilized by the Telangana Tourism Development Corporation (TGTDC), being the implementing agency.

Yes, the Government of Telangana has represented to the Ministry of Tourism for release of the balance amount of ₹26.29 crore for the project "Development of Qutub Shahi Heritage Park – Paigah Tombs – Hayat Bakshi Mosque – Raymond's Tomb" sanctioned under the Swadesh Darshan Scheme. Whereas, due to ongoing title dispute of the land in question, the matter remain sub-judice, till date.

PENDING FUNDS UNDER SAMAGRA SHIKSHA SCHEME

106. THIRU DAYANIDHI MARAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Central Government has withheld the release of Rs. 3,284 crore due to Tamil Nadu under the Samagra Shiksha Scheme, if so, the reasons therefor;

(b) whether the release of Samagra Shiksha funds has been linked to the implementation of the National Education Policy (NEP) 2020 or the three-language formula and the legal basis for imposing such conditions on a Centrally Sponsored Scheme;

(c) whether the Ministry has assessed the impact of the pending release on teachers' salaries, school infrastructure, student welfare programmes and learning outcomes in Tamil Nadu and if so, the details thereof;

(d) whether similar conditions have been imposed on any other State and if so, the details thereof, State-wise; and

(e) whether the Central Government will immediately release the pending funds unconditionally, keeping the educational interests of lakhs of students above policy differences with the State Government and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The subject 'Education' is in List-III (Concurrent List) of the Seventh Schedule of the Constitution of India. National Education Policy, 2020 (NEP, 2020) is the first education policy of the 21st century and envisions a massive transformation in the education system. The Ministry of Education, Government of India is committed to ensuring that every child, in every corner of the country has access to the transformative benefits of NEP, 2020. Samagra Shiksha was revamped in 2021 to align with the provisions of NEP, 2020. Thus, implementation of Samagra Shiksha is implementation of NEP 2020. Similarly, PM SHRI Scheme, launched in September 2022, aims to showcase all the components of NEP 2020 by developing selected schools as exemplar schools

and to provide leadership to other schools in the neighbourhood. However, the State of Tamil Nadu has not signed the MoU for the PM SHRI Scheme, whereas all other States/UTs have signed the MoU. As such, the State is not implementing the NEP, 2020 in its entirety.

Under the Centrally Sponsored Scheme Samagra Shiksha, funds are allocated to States and Union Territories, including the State of Tamil Nadu, based on the approval of the respective Annual Work Plan & Budget (AWP&B) by the Project Approval Board (PAB), and in accordance with the prescribed fund-sharing pattern, guidelines, and availability of funds. The release of Central share depends on the submission of the utilisation certificates, audit reports in respect of funds released earlier, physical and financial progress reports, State contributions and compliance with the scheme norms. Even though implementation of Samagra Shiksha is implementation of NEP, 2020 and the Government of Tamil Nadu has not agreed to implement NEP, 2020 in its entirety, keeping in view the larger perspective as well as educational needs of the children of Tamil Nadu, it has been decided to release admissible Central share of the 'RTE Entitlements' component of Samagra Shiksha. Accordingly, during the FY 2025-26, Central share of ₹ 713.99 crore, comprising Rs.362.81 Crore for FY 2024-25 and Rs.351.18 Crore for FY 2025-26, was released to the Government of Tamil Nadu under the 'RTE Entitlements' component of Samagra Shiksha. Furthermore, in the Annual Work Plan & Budget (AWP&B)

for the FY 2026-27, an amount of Rs. 624.19 Crore has been approved under the 'RTE Entitlements' component of Samagra Shiksha, including admissible Central share of Rs. 374.51 crore.

NATIONAL MISSION ON LIBRARIES

107. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has achieved the objectives envisaged under the National Mission on Libraries (NML), if so, the details thereof;

(b) the details of the libraries actually established under the National Mission on Libraries, State/UT-wise including the State of Gujarat;

(c) whether the Government is conducting regular capacity building programmes for public library personnel under the National Mission on Libraries; and

(d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Yes. The Ministry of Culture has substantially achieved the objectives envisaged under the National Mission on Libraries (NML) Scheme. The details in this regard are given in the enclosed **Statement-I**.

(b): As libraries are a State subject under the Seventh Schedule to the Constitution of India, public libraries function under the control of the respective State Governments/Union Territory Authorities. However, under the "Setting up of NML Model Libraries" component of the National Mission on Libraries (NML) Scheme, the Ministry of Culture provides financial assistance to one State Central Library and one District Library in each State/Union Territory, based on the recommendations of the respective State/Union Territory Authority. The details of the libraries supported under this component, including those in the State of Gujarat, are given in the enclosed **Statement-II**.

(c) and (d): Yes. Capacity Building Programmes (CBPs) are organized under the National Mission on Libraries (NML) Scheme across the country to provide training to library professionals. The details thereof are given in the enclosed **Statement-III**.

STATEMENT- I

NATIONAL MISSION ON LIBRARIES (NML)

The **National Mission on Libraries (NML)** is a scheme of the Ministry of Culture aimed at enhancing public library services across the country. It focuses on digital integration, infrastructure improvement, and capacity building to modernize and sustain library development in India. The Raja Rammohun Roy Library Foundation (RRRLF), Kolkata, serves as the nodal agency for

implementation of the Scheme. The scheme consists of the following four components:-

- Creation of National Virtual Library of India (NVLI)
- Setting up of NML Model Libraries
- Quantitative & Qualitative Survey
- Capacity Building

National Virtual Library of India (NVLI) presently known as India Culture Portal (ICP):

The National Virtual Library of India (NVLI) was envisaged as a digital platform to provide unified access to India's cultural resources through a user-friendly multilingual interface. The Ministry of Culture entrusted its development to IIT Bombay. The initiative has since evolved into the Indian Culture Portal, which aggregates digital and bibliographic resources from various cultural institutions. As a major milestone, Indian Culture Portal 2.0 was launched on 05.03.2026 with a modern React-based frontend and Drupal backend, offering improved performance, enhanced search capabilities, and the AI-powered chatbot.

Setting up of NML Model Libraries:

Under this component, financial assistance is provided to one State Central Library and one District Library in each State/UT, as recommended by the respective State/UT Library Authority, for the following purposes:

a) Improvement of Infrastructure

b) Up-gradation of Technology & Modernization of Services

c) Creation of Facilities for specially abled groups

d) Procurement of Reading Resources to meet local need and Advocacy and Outreach Programmes

The pattern of financial assistance is as follows:

- 90:10 (Central : State) for North Eastern States;
- 75:25 (Central : State) for other States; and
- 100% Central assistance for Union Territories without Legislature.

Under this component, financial assistance has been provided to 29 State Central Libraries, 40 District Libraries and 5 Libraries under the Ministry of Culture, covering 35 States/Union Territories.

Quantitative & Qualitative Survey of Public Libraries in India:

The Quantitative and Qualitative Survey of Libraries was undertaken to collect descriptive statistics about the public and other libraries of the country. The survey has been completed and the final report has been accepted by the Ministry of Culture. The report has been made available on the website of RRRLF (www.rrrlf.gov.in/Docs/pdf/Survey_Report.pdf).

Capacity Building:

The Capacity Building component aims to hone the professional skills of Library professionals as well as to apprise them with the latest technology. The program

of Capacity Building is being conducted for providing training to the Library Professionals to develop expertise in handling technology tools and to inculcate the requisite managerial, analytical, decision making, book binding techniques planning and organizational skills among the in-service library professionals. So far, 55 Capacity Building Programmes have been organised, benefiting 2,527 library professionals.

STATEMENT-II					
NML State Central Libraries and District Libraries details					
Sl.	**State**	**Name of the Library**	**Sanction Year**	**Amount sanctioned (Lakhs)**	**Total released (Lakhs)**
1	Arunachal Pradesh	State Central Library, Itanagar	**2014-15**	223.00	219.71
2	Arunachal Pradesh	District Library, Phasighat	**2014-15**	87.00	84.90
3	Goa	Dr. Francisco Luis Gomes District Library	**2014-15**	87.00	3.38
4	Goa	Krishnadas Shama State Central Library	2014-15	223.00	25.55
5	Mizoram	State Central Library, Aizwal	**2014-15**	141.24	137.04
6	Mizoram	District Library, Kolasib	**2014-15**	50.00	50.00
7	Rajasthan	Dr. Radhakrishnan Rajya KendriyaPustakalaya, Jaipur	**2014-15**	183.51	94.81

8	Rajasthan	RajakiyaSarvajanik Mandal Pustakalaya, Kota	**2016-17**	63.46	63.21
9	Telangana	District Central Library, Mahabubnagar	**2014-15**	52.00	50.00
10	Telangana	State Central Library, Hyderabad	**2014-15**	112.25	103.72
11	Uttar Pradesh	State Central Library, Allahabad	**2014-15**	206.00	203.75
12	Uttar Pradesh	Government District Library, Etawah	**2014-15**	87.00	85.93
13	West Bengal	West Bengal State Central Library	**2014-15**	222.81	219.82
14	West Bengal	North Bengal State Library, Coochbehar	**2014-15**	86.98	79.73
15	Gujarat	State Central Library, Gandhinagar	**2017-18**	104.04	101.00
16	Gujarat	Government District Library, Bhavnagar, Gujarat	**2022-23**	87.00	87.00
17	Assam	District Library, Jorhat (1)	**2016-17**	40.00	39.99
18	Assam	District Library, Guwahati (2)	**2016-17**	70.00	69.59
19	Madhya Pradesh	Govt. District Library, Khandwa	**2016-17**	73.20	65.59
20	Madhya Pradesh	Govt. Shri Ahilya Central Library, Indore	**2017-18**	87.00	43.67
21	Maharashtra	District Library, Nandurbar	**2016-17**	21.90	18.43
22	Maharashtra	Govt. Divisional Library, Aurangabad	**2017-18**	60.55	57.21
23	Nagaland	State Central Library, Kohima	**2016-17**	177.49	175.48

24	Nagaland	District Library, Dimapur	**2016-17**	73.81	69.75
25	Tamil Nadu	District Library, Tiruchirapalli	**2016-17**	70.00	68.16
26	Tamil Nadu	District Library, Vellore	**2016-17**	87.00	79.27
27	Karnataka	State Central Library, Bangalore	**2014-15**	223.00	200.00
28	Karnataka	District Central Library, Shimoga	**2014-15**	87.00	79.26
29	Tripura	Birchandra State Central Library	**2014-15**	223.00	222.93
30	Tripura	Unakoti District Library	**2014-15**	87.00	86.92
31	Kerala	State Central Library, Thiruvananthapuram	**2015-16**	116.61	116.61
32	Kerala	State Public Library Research Centre	**2021-22**	37.50	22.55
33	Pondicherry	Romain Rolland Library, State Central Library	**2016-17**	166.47	142.37
34	Pondicherry	Dr. S. R. Ranganathan Government Public Library, Karaikal	**2016-17**	76.04	66.17
35	Bihar	District Central Library, Jamui	**2018-19**	81.41	62.21
36	Bihar	District Central Library, Hajipur, Vaishali	**2023-24**	87.00	50.00
37	Himachal Pradesh	Government District Library, Bilaspur	**2018-19**	86.87	74.66
38	Himachal Pradesh	Central State Library, Solan, Himachal Pradesh	**2022-23**	223.00	223.00
39	Haryana	State Central Library, Ambala Cantt.	**2021-22**	223.00	223.00
40	Haryana	District Library, Narnaul	**2021-22**	84.00	84.00
41	Chhattisgarh	District Library, Raigarh	**2014-15**	87.00	78.32

42	Odisha	H.K.M.State Library, Bhubaneswar	**2014-15**	223.00	223.00
43	Odisha	District Library, Ganajam	**2014-15**	40.36	0.00
44	Uttarakhand	Government District Library, Suman Pustakalaya, New Tehri	**2018-19**	86.20	50.00
45	Uttarakhand	Central State Library, Almora	**2025-26**	188.77	0.00
46	Jammu & Kashmir	Gani Memorial U.T Central Library, Srinagar	**2021-22**	223.00	223.00
47	Jammu & Kashmir	District Library, Samba	**2021-22**	32.50	32.50
48	Sikkim	Sikkim State Central Library, Gangtok	**2021-22**	217.20	217.20
49	Sikkim	District Library, Mangan	**2021-22**	86.58	86.58
50	Manipur	State Central Library, Imphal	**2022-23**	218.87	218.87
51	Manipur	District Library, Senapati	**2022-23**	85.53	85.53
52	Meghalaya	State Central Library, Shillong	**2023-24**	223.00	223.00
53	Meghalaya	District Library, Tura	**2023-24**	87.00	87.00
54	Lakshadweep	State Central Library, Kavaratti	**2023-24**	168.00	168.00
55	Lakshadweep	District Library, Kadmat	**2023-24**	27.64	27.64
56	Chandigarh	T.S. State Central Library	**2023-24**	164.50	164.50
57	Chandigarh	Divisional Library, South	**2023-24**	82.72	82.72
58	A&N Island	State Central Library, Port Blair	**2023-24**	223.00	223.00

59	A&N Island	District Library, Car nicobar	**2023-24**	87.00	87.00
60	Daman & Diu	Central Library, Daman	**2023-24**	223.00	223.00
61	Daman & Diu	District Library, Diu	**2023-24**	87.00	87.00
62	Jharkhand	State Central Library, Dhanbad	**2023-24**	223.00	223.00
63	Jharkhand	District Library, Palamau	**2023-24**	87.00	87.00
64	Punjab	MM Central State Library, Patiala	**2022-23**	223.00	0.00
65	Punjab	Gurunanak District Library, Kapurthala	**2022-23**	87.00	0.00
66	Ladakh	State Public Library, Kargil	**2025-26**	220.00	0.00
67	Ladakh	District Library, Leh	**2025-26**	80.00	0.00
68	Andhra Pradesh	SCL, Amravati	**2025-26**	223.00	0.00
69	Andhra Pradesh	Sri Gowthami Regional Library Rajamahendravaram	**2025-26**	87.00	0.00

MoC Libraries

(Amount in lakhs)

Sl. No.	**Name of Library**	**TotalSanctioned**	**Total Released**
1	National Library	724.2	534.63
2	Central Secretariat Library	277.09	126.27
3	Delhi Public Library (DPL)	443.89	274.19
4	Khuda Baksh Oreintal Public Library	374.46	374.46

5	Thanjavur Maharaja Serfoji's Sarasvati Mahal Library	715.2	667.48

STATEMENT-III

NATIONAL MISSION ON LIBRARIES : CAPACITY BUILDING PROGRAMME

Sl. No.	Programme Duration	Venue	Total no of Participants
1	14-12-2015 to 18-12-2015	INFLIBNET, Gujarat	37
2	18-01-2016 to 22-01-2016	INFLIBNET, Gujarat	28
3	15-02-2016 to 19-02-2016	INFLIBNET, Gujarat	6
4	25-04-2016 to 29-04-2016	INFLIBNET, Gujarat	33
5	09-05-2016 to 13-05-2016	INFLIBNET, Gujarat	25
6	23-05-2016 to 27-05-2016	ERA's Lucknow Medical College & Hospital, Uttar Pradesh	35
7	20-06-2016 to 24-06-2016	Kalyani University, West Bengal	37
8	25-07-2016 to 29-07-2016	INFLIBNET, Gujarat	30
9	08-08-2016 to 12-08-2016	Anna Central University, Tamil Nadu	32
10	29-08-2016 to 02-09-2016	Pondicherry University, Pondicherry	32
11	01-05-2017 to 05-05-2017	IGNOU, New Delhi	40
12	05-06-2017 to 09-06-2017	University of Petroleum & Energy Studies, Uttarakhand	44
13	11-09-2017 to 15-09-2017	BBAU, Lucknow, Uttar Pradesh	54

14	13-11-2017 to 17-11-2017	Kalyani University, West Bengal	49
15	04-12-2017 to 08-12-2017	Gauhati University, Guwahati, Assam	53
16	18-12-2017 to 22-12-2017	KIIT University, Bhubaneswar, Odisha	40
17	15-01-2018 to 18-01-2018	YCMOU, Nasik, Maharashtra	62
18	19-02-2018 to 23-02-2018	Krishnadas Shama Goa State Central Library, Goa	50
19	19-03-2018 to 23-03-2018	IGNOU, New Delhi	42
20	23-04-2018 to 27-04-2018	Thiruvananthapuram	46
21	14-05-2018 to 18-05-2018	Tripura University	53
22	25-06-2018 to 29-06-2018	Auro University, Surat, Gujarat	60
23	09-07-2018 to 13-07-2018	Pondicherry University, Puducherry	42
24	06-08-2018 to 10-08-2018	RRRLF, Kolkata	41
25	24-09-2018 to 28-09-2018	RRRLF, Kolkata	44
26	29-10-2018 to 02-11-2018	North Bengal University, West Bengal	46
27	26-11-2018 to 30-11-2018	RRRLF, Kolkata	41
28	17-12-2018 to 21-12-2018	RRRLF, Kolkata	40
29	28-01-2019 to 01-02-2019	BBAU, Lucknow, Uttar Pradesh	51
30	29-07-2019 to 02-08-2019	RRRLF, Kolkata	45
31	23-09-2019 to 27-09-	RRRLF, Kolkata	42

	2019		
32	16-12-2019 to 20-12-2019	RRRLF, Kolkata	35
33	17-02-2020 to 21-02-2020	RRRLF, Kolkata	41
34	16.01.2023 To 20.01.2023	RRRLF, Kolkata	33
35	24.04.2023 To 28.04.2023	Bundelkhand University Jhansi	50
36	12.06.2023 To 16.06.2023	Pondicherry University, Puducherry	56
37	21.11.2023 to 25.11.2023	JCERT, Ranchi	55
38	28.11.2023 to 02.12.2023	NEHU	56
39	08.01.2024 To 12.01.2024	Nagpur, University	62
40	05.02.2024 To 09.02.2024	Utkal University Odisha	52
41	15.02.2024 To 19.02.2024	Goa University	55
42	11.03.2024 To 15.03.2024	Kashmir University	48
43	19.03.2024 To 23.03.2024	S.V University, Tirupati	66
44	27.05.2024 To 31.05.2024	RRRLF, Kolkata	34
45	19.07.2024 To 23.07.2024	BHARATHIDASAN UNIVERSITY, TIRUCHIRAPALLY	70
46	10.08.2024 To 14.08.2024	PT. Ravi Shankar Shukla University, Raipur	48
47	07.10.2024 to 11.10.2024	MAHATMA GANDHI ANTARRASHTRIYA HINDI VISHWAVIDYALAYA, WARDHA (MGAHV)	70

48	18.10.2024 to 22.10.2024	PERIYAR UNIVERSITY, TAMILNADU	61
49	27.12.2024 To 31.12.2024	RRRLF	44
50	27.01.2025 To 31.01.2025	Udaipur	42
51	17.03.2025 To 21.03.2025	CHANDIGARH	60
52	24.03.2025 To 28.03.2025	KERALA	60
53	27.08.2025 TO 31.08.2025	RRRLF, KOLKATA	42
54	08.09.2025 TO 12.09.2025	NAVA NALANDA MAHAVIHARA UNIVERSITY, BIHAR	45
55	21.06.2026 To 25.06.2026	Yashwantrao Chavan Maharashtra Open University, Nashik	62
TOTAL			**2527**

POST-GST RATIONALISATION TRENDS IN TOURISM AND HOSPITALITY SECTOR

108. SHRI DUSHYANT SINGH:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has undertaken any post-implementation review or data-based assessment of its impact on occupancy rates, tourist footfall, affordability, and revenue trends in the hospitality sector following the GST rate rationalisation for hotel accommodation services charging up to Rs 7,500 per unit per day;

(b) whether any sector-wise analysis has been carried out to assess the impact of the revised GST structure on tourism growth in Tier-II and Tier-III cities, including investment and employment generation in the hospitality ecosystem, if so, the details thereof;

(c) whether the Government proposes to place before the GST Council any review of the 5 per cent GST rate without Input Tax Credit (ITC) framework based on industry feedback and consumer outcomes, if so, the details thereof; and

(d) the steps taken by the Government to ensure that the benefits of GST rate rationalisation are effectively passed on to consumers and supports the Government's broader tourism growth objectives?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): The GST rate on the supply of “hotel accommodation” services where the transaction value is ₹7,500 or less per day has been reduced from 12% with ITC to 5% without ITC based on the recommendation made by the GST Council in its 56th meeting held on 03.09.2025.

This reduction in tax burden on the tourism & hospitality sector is expected to lower the cost of this service, improve its affordability and stimulate consumption demand. The lowering of GST rates is also expected to enhance trade competitiveness and support the industry as it is likely to reduce

compliance burden and transaction costs which will also result in stimulating the overall demand. The Government, however, has not undertaken any post-implementation review or data-based assessment of its impact on occupancy rates, tourist footfall, affordability, and revenue trends in this sector.

Further, no sector wise analysis has been carried out to assess the impact of this GST rate reduction on tourism growth in Tier-II and Tier-III cities, including investment & employment generation in the hospitality ecosystem.

(c): GST rates and exemptions on any supply of goods and services are prescribed on the recommendations of the GST Council, which is a Constitutional body comprising members from both the Union and State/UT Governments. Currently, no proposal in this regard is pending before the GST Council.

(d): In compliance to the recommendations of 56th GST Council meeting, GST rates were reduced in the hospitality sector. In order to implement the recommendations in letter and spirit, many discussions were undertaken with the stakeholders to emphasize that the benefit of the reduced tax rate is to be passed on directly to the consumers. It was highlighted to the stakeholders that by keeping the output tax rate @ 5% without ITC, the overall cost of services for the end-consumer will be reduced to make it affordable to the common man.

STATUS OF CULTURAL MAPPING UNDER NMCMR

109. SHRI APPALANAIDU KALISETTI:

Will the Minister of **CULTURE** be pleased to state:-

(a) the details of funds allocated, released and utilised under the National Mission on Cultural Mapping and Roadmap (NMCMR) since inception, year and State/UT-wise;

(b) the details of the total number of villages targeted for mapping under the National Mission on Cultural Mapping and Roadmap under the 'Mera Gaon Meri Dharohar' initiative, State/UT-wise, along with the number of villages mapped so far, State/UT-wise, particularly district-wise in Andhra Pradesh;

(c) the details of the number of artists, artisans, folk performers and other cultural practitioners, along with art forms and cultural traditions mapped and registered under NMCMR in Andhra Pradesh, district-wise; and

(d) whether the cultural mapping of all villages in Andhra Pradesh has been completed and if not, the estimated timeline?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The National Mission on Cultural Mapping (NMCM), launched in 2017, is a Central Sector Scheme. Year-wise details of Budget Allocated, funds released and expenditure incurred under NMCM since its inception are given below.Year-wise **budget allocation** for the period 2017-2026 is given below:

2017-2018 – Rs. 2000 lakh

2018-2019 – Rs. 3000lakh

2019-2020 – Rs. 1278 lakh

2020-2021 – Rs. 420lakh

2021-2022 – Rs. 412 lakh

2022-2023 – Rs. 1913 lakh

2023-2024 – Rs. 1982 lakh

2024-2025 – Rs. 1806 lakh

2025-2026 – Rs. 2246 lakh

Details of **fund released** for the period 2017-2026 is as follows:

2017-2018 – Rs. 55.72 lakh

2018-2019 – Rs. 17.44 lakh

2019-2020 – Rs. 101.56 lakh

2020-2021 – Rs. 209.06 lakh

2021-2022 – Rs. 50 lakh

2022-2023 – Rs. 1884 lakh

2023-2024 – Rs. 1962 lakh

2024-2025 – Rs. 732.09 lakh

2025-2026 – Rs. 205.50 lakh

Fund utilised for the period 2021-2026 is as follows:

2017-2018 – Rs. 55.72 lakh

2018-2019 – Rs. 17.44 lakh

2019-2020 – Rs. 101.56 lakh

2020-2021 – Rs. 209.06 lakh

2021-2022 – Rs. 99.28 lakh

2022-2023 –Rs. 1894.38 lakh

2023-2024 –Rs. 1971.71 lakh

2024-2025 –Rs. 738.79 lakh

2025-2026 – Rs. 205.50 lakh

As a Central Sector Scheme, NMCM does not provide for release of funds to States/UTs.

(b): Under the MGMD initiative, 6,38,365 villages were identified for cultural mapping across the country, of which cultural mapping has been completed for 6,34,425 villages. State/UT-wise details are given in the enclosed **Statement- I**. District-wise details for Andhra Pradesh are given in the enclosed **Statement- II**.

(c): The MGMD Portal is a digital repository containing village-wise information on cultural heritage, traditions, art forms and cultural practitioners, wherever available. The data is maintained village-wise and not category-wise. Accordingly, consolidated district-wise data on artists, artisans, folk performers and other cultural practitioners is not maintained. However, an illustrative list of art forms, cultural traditions and cultural practitioners mapped in Andhra Pradesh

is given in the enclosed **Statement- III**. Registration of artists or cultural practitioners is not undertaken under MGMD.

(d): In Andhra Pradesh, 17142 villages were identified for mapping. All these villages have been covered and their cultural data is available for public access on the MGMD Web-portal.

STATEMENT- I

State/UT-wise Distribution of Number of Villages Mapped under MGMD

State/UT	Villages Targeted	Villages Mapped
Andaman and Nicobar Islands	176	176
Andhra Pradesh	17142	17142
Arunachal Pradesh	4613	4613
Assam	26074	26074
Bihar	41812	41472
Chandigarh	12	12
Chhattisgarh	20387	20121
Delhi	252	252
Goa	431	431
Gujarat	19271	19271
Haryana	7579	7579
Himachal Pradesh	18735	18735
Jammu & Kashmir	6926	6926
Jharkhand	29908	29908
Karnataka	29569	29569
Kerala	1702	1630
Ladakh	238	238
Lakshadweep Islands	13	13

Madhya Pradesh	56429	56429
Maharashtra	42757	42319
Manipur	306	306
Meghalaya	7012	7012
Mizoram	1026	1026
Nagaland	1498	1498
Odisha	47308	47307
Puducherry	127	127
Punjab	12084	12084
Rajasthan	46744	46730
Sikkim	464	464
Tamil Nadu	19219	19219
Telangana	9824	9824
The Dadra and Nagar Haveli and Daman and Diu	107	107
Tripura	899	899
Uttar Pradesh	110878	108534
Uttarakhand	15727	15727
West Bengal	41116	40651
Total	638365	634425

STATEMENT - II

District-wise Distribution of Number of Villages of Andhra Pradesh*Mappedon MGMD

S. No.	Covered Districts of Andhra Pradesh	Number of Villages Mapped on MGMD
1.	Anantapur	976

2.	Chittoor	1515
3.	East Godavari	1341
4.	Guntur	752
5.	Krishna	1023
6.	Kurnool	942
7.	Prakasam	1108
8.	SPSR Nellore	1215
9.	Srikakulam	1875
10.	Vishakhapatanam	3398
11.	Vizanagaram	1561
12.	West Godavari	629
13.	Y.S.R. Kadapa	807
	Total	**17142**

**Documentation under MGMD was carried out as per Census 2011 and reflects the administrative divisions then in force*

STATEMENT- III

Some Art Forms and Cultural Traditions Mapped for Andhra Pradesh

S. No.	Art Form
1	Kuchipudi dance
2	Trigandham Kastha-Kala
3	Handloom Weaving
4	TholuBommalata (Shadow Puppetry / Leather Puppetry)
5	Dhimsa dance (Tribal Folk Dance)
6	Burra Katha
7	Bamboo Basket Making
8	Kalamkari (Traditional Textile Art)
9	Machilipatnam Kalamkari (Block Printing)
10	Edisinge (Mural Painting)
11	JanapadaKalalu (Folk Arts)
12	Killakupodu (traditional ritual practice)
13	Bangaramma and Chinthalamma Thalli Festival (Harvest festival)
14	Pradosh Vratam (Ritual observance)

15	Shivaratri Chariot Procession

Some Artists / Folk Performers/ Cultural Practitioners Mapped for Andhra Pradesh

S. No.	Artists / Folk Performers/ Cultural Practitioners
1	Vempati Chinna Satyam (Kuchipudi)
2	Vedantam Lakshmi Narayana Sastry (Kuchipudi)
3	DalavaiChalapathi Rao (TholuBommalata)
4	Kshetrayya (Kuchipudi)
5	Jonnalagadda Gurappa Chetty / J. Gurappa Chetty (Kalamkari)
6	VedantamRattaiah Sarma (Kuchipudi)
7	Korada Narasimha Rao (Kuchipudi)
8	Pitchuka Srinivas (Machilipatnam Kalamkari)
9	Savara Raju (Edisinge / Mural Painting)
10	DalavaiChalapathi Rao TholuBommalata Troupe
11	Bharatiya Samskruthika Kala Kendra (JanapadaKalalu)
12	Akshaya Cultural and Rural Development Society (Folk Theatre)

13	Porja Tribal Dhimsa Dance Troupe (Dhimsa)
14	Navarasa Theatre Arts Association (Traditional Theatre)

BANKING AND FINANCIAL ACCESS IN LADAKH

110. SHRI MOHMAD HANEEFA:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has taken steps to increase the number of functional bank branches, ATMs, and micro-financing institutions in remote areas of UT Ladakh, if so, the details thereof;

(b) whether any guidelines exist to incentivize banks to expand financial services in difficult terrain and zero-network zones of Ladakh, if so, the details thereof;

(c) whether the Government is aware of the difficulties faced by the people of Ladakh in accessing Direct Benefit Transfers (DBT), loans, and pension schemes due to connectivity or administrative challenges; and

(d) if so, whether the Government proposes to collaborate with India Post Payments Bank (IPPB), Common Service Centres (CSCs) or post offices for mobile banking and Aadhaar-based financial services in inaccessible regions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): To ensure accessibility of banking services in rural and remote areas, the endeavor of the Government is to provide a banking outlet [Bank branch / India Post Payments Bank (IPPB)/ Business Correspondent (BC)] within 5 kilometres of all inhabited villages in the country. Availability of banking outlets is monitored by a Geographic Information System (GIS) based App., namely, Jan Dhan Darshak (JDD) App.

As per the JDD app, 91% of the inhabited villages in the Union Territory (UT) of Ladakh are covered by a banking outlet. Details of the banking infrastructure in the UT of Ladakh are as under:

Bank Branches	BCs	IPPB	ATMs
145	105	127	118

Further, Reserve Bank of India (RBI) has permitted Scheduled Commercial Banks (except Regional Rural Banks) to open bank branches anywhere in India without prior approval, provided 25% are in unbanked rural areas. In pursuance of extant RBI guidelines, rolling out of banking outlets in uncovered areas is a continuous process looked after by the State Level Bankers' Committee (SLBC) / Union Territory Level Bankers Committee

(UTLBC), in consultation with the concerned State/UT Government, member Banks and other stakeholders.

Banks, inter-alia, consider proposals for opening banking outlets (Bank branch/Business Correspondent/ India Post Payments Bank) in the light of RBI's instructions, their business plans and their commercial viability. To further assess the viability for opening a banking outlet, banks carry out surveys, as required. Further, domestic Scheduled Commercial Banks (excluding RRBs) are allowed to set up onsite/offsite Automated Teller Machines (ATMs) at centres/places identified by them without approval of RBI.

Banking services in remote and inaccessible areas are also being facilitated through alternate delivery channels such as Banking Correspondents (BCs), Aadhaar Enabled Payment System (AePS) and India Post Payments Bank (IPPB) wherever feasible, to improve access to banking and Aadhaar-enabled financial services.

भिवंडी में पर्यटन को बढ़ावा देना

111. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रेः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या प्रसाद योजना के अंतर्गत महाराष्ट्र के भिवंडी में किसी धार्मिक स्थल के विकास के संबंध में सरकार का कोई प्रस्ताव विचाराधीन है;

(ख) क्या सरकार ने भिवंडी की झीलों, प्राकृतिक आकर्षणों और धार्मिक स्थलों को एक पर्यटन परिपथ में एकीकृत करने के लिए कोई अध्ययन कराया है;

(ग) क्या केंद्र सरकार की महाराष्ट्र सरकार के सहयोग से भिवंडी में पर्यावरण-पर्यटन और ग्रामीण पर्यटन को बढ़ावा देने के लिए कोई योजना है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पर्यटन मंत्रालय "तीर्थस्थल कायाकल्प एवं आध्यात्मिक, विरासत संवर्धन अभियान" (प्रशाद) नामक योजना के तहत महाराष्ट्र सहित देश भर में चिह्नित धार्मिक और विरासत स्थलों पर पर्यटन संबंधी अवसंरचना के विकास के लिए राज्य सरकारों और संघ राज्यक्षेत्र के प्रशासनों को वित्तीय सहायता प्रदान करता है।

पर्यटन मंत्रालय ने भिवंडी की झीलों, प्राकृतिक और धार्मिक स्थलों को पर्यटन परिपथ के साथ एकीकृत करने के लिए कोई विशिष्ट अध्ययन नहीं किया है।

पारिस्थितिकी और ग्रामीण पर्यटन सहित पर्यटन संबंधी अवसंरचना के विकास के लिए आर्थिक सहायता मांगने से संबंधित प्रस्ताव संबंधित राज्य/संघ राज्यक्षेत्र द्वारा तैयार किए जाते हैं। प्राप्त प्रस्तावों की निर्धारित दिशानिर्देशों के अनुसार जांच की जाती है और निर्धारित मानदंडों की पूर्ति, निधियों की उपलब्धता तथा लागू अन्य शर्तों के अध्यधीन आर्थिक सहायता प्रदान की जाती है।

वर्तमान में, महाराष्ट्र के भिवंडी में 'प्रशाद' योजना के तहत किसी भी धार्मिक स्थल के विकास संबंधी कोई प्रस्ताव मंत्रालय के विचाराधीन नहीं है।

SCHEMES TO FORTIFY THE COASTAL SHELTER IN BALASORE

112. SHRI PRATAP CHANDRA SARANGI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state?

(a) whether the Government has details about the schemes/programmes implemented in Balasore district of Odisha to deal with the constant flooding to ensure fortification of the coastal shelter belt;

(b) if so, the details thereof and if not, the reasons therefor;

(c) the details of funds apportioned and expended for this endeavour during the last five years;

(d) the details of accomplishments attained hitherto in terms of the area encompassed under mangrove and casuarina plantations in the said district;

(e) whether the Government has faced impediments in effectuating this project in the said district; and

(f) if so, the steps taken by the Government to surmount these impediments and ensure the punctual completion of this project?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): Coastal Protection Works are undertaken by the respective State Governments/UTs. Various state and central sponsored programs are being implemented to enhance coastal resilience in Balasore district, which inter-alia includes:

(i) Mangrove Initiative for Shoreline Habitats & Tangible Incomes (MISHTI) - A central scheme dedicated to the intensive restoration and plantation of mangroves along the coastline to mitigate storm surges and flooding.

(ii) **State Plan/**Compensatory Afforestation Fund Management and Planning Authority (CAMPA) - State funded compensatory afforestation and resource management programs are used to erect natural barriers against cyclone winds, coastal erosion and tidal ingress by Casuarina plantations.

(iii) Enhancing Climate Resilience of India's Coastal Communities (ECRICC): A climate adaptation project by the Green Climate Fund to tackle the twin issues of sustainable development and climate resilience in coastal areas.

(c) and (d): The details of expenditure incurred and area covered under the mangrove and casuarina plantations since 2022 as per State Forest Department, Odisha are as follows:

Year	**Scheme**	**Approximate Area (in hecta**	**Expenditure incu (in lakhs)**
2022-23	ECRICC	50	36.41

	CAMPA	40	44.78
2023-24	ECRICC	100	108.41
	CAMPA*	15	42.61
2024-25	ECRICC	125	150.64
	CAMPA*	37	100.05
2025-26	ECRICC (Maintenance)		56.58
	MISHTI	40	14.42
	CAMPA (Maintenance)		40.58

* including maintenance

(e) and (f): As per the State Forest Department, Odisha, the key impediments faced in the mangrove and casuarina plantation include hydrological alterations, predation and pests, monospecific plantations, soil degradation, displacement of native flora and limited storm-buffer efficacy.

The steps taken to overcome such impediments for mangrove plantation include restoration of hydrology to create favourable conditions for seedling establishment and long term survival; use of native, site-specific species to enhance biodiversity and ecological resilience; protection from grazing and pests through fencing, community surveillance and periodic monitoring; planting of healthy, disease free seedlings; regular monitoring and timely replanting during suitable planting seasons.

For Casuarina plantation, steps include appropriate site selections to complement native vegetation and mangrove ecosystems; integration with native species, soil management practices to maintain soil health and controlled plantation design to reduce competition and maintain ecological balance.

वित्तीय समावेशन में बिजनेस कॉरेस्पोंडेंट सुपरवाइजरों और समन्वयकों की भूमिका

113. डॉ. आनन्द कुमार गोंड:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस बात से अवगत है कि विभिन्न सार्वजनिक क्षेत्र के बैंकों और अन्य बैंकों द्वारा सीधे विवरण के आधार पर नियुक्त किए गए बिजनेस कॉरेस्पोंडेंट (बीसी) सुपरवाइजर और समन्वयक, प्रधानमंत्री जन-धन योजना, प्रत्यक्ष लाभ हस्तांतरण, विशेष सुरक्षा बीमा और पेंशन योजनाओं सहित वित्तीय समावेशन पहलों के कार्यान्वयन में एक महत्वपूर्ण भूमिका निभाते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या इन बीसी सुपरवाइजरों को कर्मचारी राज्य बीमा, स्वास्थ्य बीमा, पेंशन और नौकरी की सुरक्षा जैसे आवश्यक सामाजिक सुरक्षा लाभों से वंचित किया जाता है और उन्हें अक्सर बिना किसी बताए गए कारण या पूर्व सूचना के सेवा से समाप्त कर दिया जाता है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार इन कर्मियों के लिए सेवा समाप्ति की पारदर्शी प्रक्रिया, न्यूनतम नोटिस अवधि और सामाजिक सुरक्षा लाभ सुनिश्चित करने के लिए किसी नीति का निर्माण कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या लंबे समय से कार्यरत इन कर्मियों को सेवा सुरक्षा या दीर्घकालिक संविदात्मक व्यवस्था प्रदान करने का कोई प्रस्ताव सरकार के सक्रिय विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): व्यवसाय प्रतिनिधि (बीसी) मॉडल को वर्ष 2006 में आरबीआई द्वारा लागू किया गया था और विशेष रूप से प्रधानमंत्री जन धन योजना (पीएमजेडीवाई) के शुभारंभ के बाद निरंतर आधार पर इसमें बदलाव किए गए हैं। भारतीय रिजर्व बैंक (आरबीआई) के दिनांक 01.07.2014 के मौजूदा दिशा-निर्देशों के अनुसार, क्षेत्रीय ग्रामीण बैंकों और स्थानीय क्षेत्र के बैंकों सहित अनुसूचित वाणिज्यिक बैंकों को व्यवसाय प्रतिनिधि (बीसी) के माध्यम से वित्तीय और बैंकिंग सेवाएं प्रदान करने की अनुमति दी गई है।

(ख) से (घ): बैंक आरएफपी प्रक्रिया के माध्यम से कॉर्पोरेट बीसी का चयन करते हैं और चयनित कॉर्पोरेट बीसी (सीबीसी) बदले में बैंकों द्वारा सुझाए गए स्थानों पर व्यक्तिगत बीसी को तैनात करते हैं। संविदा के आधार पर नियुक्त बीसी बैंकों के नियमित कर्मचारी नहीं हैं। तदनुसार, पारिश्रमिक, कार्य, निरंतरता, समाप्ति और किसी भी संविदात्मक लाभ सहित सेवा शर्तें, संबंधित सीबीसी और बीसी के बीच किए गए संविदा की शर्तों द्वारा अभिशासित होती हैं। तथापि, बीसी की कार्यपद्धति और विभिन्न अन्य पहलुओं की समय-समय पर निगरानी बीसी निगरानी समिति जैसे तंत्रों द्वारा की जाती है। बैंकों को सलाह दी जाती है कि वे उन मुद्दों के समाधान के लिए, जहां भी आवश्यक हो, आवश्यक कदम उठाएं जो व्यवसाय प्रतिनिधियों (बीसी) के कार्य को प्रभावित कर सकते हैं।

UPGRADATION OF ITI INFRASTRUCTURE

114. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government has conducted any survey / study of Industrial Training Institute (ITI) infrastructure, especially those under the Government, during the last five years and the current year;

(b) if so, details regarding the list of ITIs that have been deemed in need of infrastructure upgradation across the country, State and district-wise including in Andhra Pradesh;

(c) the details regarding the funding allocated, released and utilised for ITI upgradation across the country, State and district-wise in Andhra Pradesh and year-wise during the last five years and the current year;

(d) whether the Government has also upgraded the course material and instructors in such ITIs over the course of five years; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Directorate General of Training (DGT) under the aegis of Ministry of Skill Development & Entrepreneurship (MSDE) runs the Craftsmen Training Scheme (CTS), implemented mainly through the Industrial Training Institutes (ITIs). The ITIs are under the administrative and financial control of the

respective State Governments. However, DGT has supported the upgradation of ITIs as per the needs highlighted by State/UT Governments through various schemes, such as the Upgradation of Existing Government ITIs into Model ITIs and the Skill Strengthening for Industrial Value Enhancement (STRIVE) Scheme. A Tracer Study to assess employment outcomes of ITI pass outs from Skills Strengthening for Industrial Value Enhancement (STRIVE) Scheme was conducted in 2024, wherein one of the parameter for the study was modernisation of infrastructure of ITIs. Further, as per the study report 78.8 percent of the respondents expressed satisfaction with the infrastructure at ITI.

(c): Under STRIVE, a total financial assistance of Rs. 25.88 crore was provided to the State of Andhra Pradesh for the upgradation of 15 ITIs. Additionally, the State-wise details of fund release under the Upgradation of Existing Government ITIs into Model ITIs scheme are given in the enclosed **Statement-I**.

(d) and (e): Upgradation of curricula for ITI training programmes is a continuous process and is generally undertaken every three years. During the last five years, 21 Craftsmen Training Scheme (CTS) courses, 15 short-term courses 17 Flexi-MoU courses and one Craft Instructor Training Scheme (CITS) have been developed and approved by National Council for Vocational Education and Training (NCVET). Additionally, 40 CTS courses have been revised and approved to further align training with industry requirements. The list is attached at enclosed **Statement-II.**

Under CTS, 32 New Age Courses, including Green Hydrogen Production Technician and Internet of Things Technician, have been introduced in ITIs. The enrolment of trainees in ITIs across the country in the New Age Courses has increased from 8,611 in session 2022-23 to 42,338 in session 2025-26. The list of these 32 New Age Courses is at enclosed **Statement-III**.

STATEMENT- I

State-wise release of financial assistance under the Scheme "Upgradation of Existing Government ITI into Model ITI"

(Rs. in Lakh)

Sl. No.	States / UTs	District	Location of the ITI	Approved allocation under the scheme	Central Allocation	Fund Released in FY 21-22	Fund released in FY 22-23	Fund released in FY 23-24	Total Central funds released upto 31.03.2024	UC received including unspent balance returned to CFI
1	**Andhra Pradesh**	**Visakhapatnam**	**ITI Gajuwaka**	**900.00**	**630.00**	**280.00**			**630.00**	**630.00**
2	Assam	Jorhat	ITI Jorhat	217.50	195.75				195.75	157.74
3	Arunachal Pradesh	Papum Pare	ITI Yupia	391.50	352.35	156.60			352.35	352.35
4	Bihar	Saran	ITI Marhowrah	900.00	630.00	175.00		113.00	463.00	163.45
5	Chhattisgarh	Durg	ITI Bhilai	900.00	630.00				350.00	350.00
6	Chandigarh	Chandigarh	ITI Chandigarh	150.00	150.00				150.00	150.00
7	Delhi	Central	ITI Pusa	758.70	531.09				295.00	295.00
8	Goa	North Goa	ITI Panaji	250.00	175.00				175.00	175.00
9	Gujarat	Vadodara	ITI Dashrath	455.00	318.50				318.50	318.50
10	Haryana	Gurugram	ITI Gurugram	900.00	630.00				630.00	630.00
11	Himachal Pradesh	Solan	ITI Nalagarh	821.70	575.19				319.50	319.50

(Rs. in Lakh)										
Sl. No.	**States / UTs**	**District**	**Location of the ITI**	**Approved allocation under the scheme**	**Central Allocation**	**Fund Released in FY 21-22**	**Fund released in FY 22-23**	**Fund released in FY 23-24**	**Total Central funds released upto 31.03.2024**	**UC received including unspent balance returned to CFI**
12	Jharkhand	Ranchi	ITI Ranchi	900.00	630.00				630.00	597.55
13	Jammu & Kashmir	Srinagar	ITI Srinagar	900.00	630.00		350.00		350.00	350.00
14	Karnataka	Bengaluru Urban	ITI Bangalore	900.00	630.00				350.00	350.00
15		Uttara Kannada	ITI Honnavar	250.00	175.00				175.00	175.00
16	Kerala	Ernakulam	ITI Kalamassery	900.00	630.00				630.00	630.00
17	Ladakh	Kargil	ITI Kargil	208.35	208.35	115.75			0.00	0.00
18	Madhya Pradesh	Bhopal	ITI Bhopal (Women)	500.00	350.00				350.00	350.00
19	Maharashtra	Nashik	ITI Nashik	224.76	157.33				157.33	157.33
20	Odisha	Keonjhar	ITI Barbil	639.00	447.30				447.30	447.30
21	Punjab	Rupnagar	ITI Roopnagar	500.00	350.00				350.00	173.00
22	Puducherry	Puducherry	ITI Men, Mettupayalam	390.00	273.00			98.00	273.00	273.00
23	Rajasthan	Udaipur	ITI Udaipur	450.00	315.00				315.00	315.00
24	Sikkim	Namchi	ITI Namchi	500.00	450.00	45.00			450.00	450.00
25	Tamil Nadu	Coimbatore	ITI Coimbatore	900.00	630.00			49.50	399.50	399.47
26	Tripura	West Tripura	ITI Indranagar (W)	720.00	648.00				553.25	553.25

(Rs. in Lakh)										
Sl. No.	**States / UTs**	**District**	**Location of the ITI**	**Approved allocation under the scheme**	**Central Allocation**	**Fund Released in FY 21-22**	**Fund released in FY 22-23**	**Fund released in FY 23-24**	**Total Central funds released upto 31.03.2024**	**UC received including unspent balance returned to CFI**
27	Telangana	Hyderabad	ITI Mallepally	900.00	630.00				350.00	228.00
28	Uttar Pradesh	Meerut	ITI Meerut	900.00	630.00				630.00	630.00
29		Varanasi	ITI Varanasi	810.00	567.00				567.00	567.00
30		Ayodhya	ITI Ayodhya	900.00	630.00	350.00		250.00	600.00	600.00
31		Chandauli	ITI Chandauli	900.00	630.00	292.40	57.60	250.00	600.00	600.00
32		Basti	ITI Basti	900.00	630.00		350.00	250.00	600.00	600.00
33		Siddharthnagar	ITI Siddharthnagar	810.00	567.00		315.00	250.00	565.00	565.00
34	Uttarakhand	Haridwar	ITI Jagjitpur, Haridwar	675.00	472.50				262.50	262.50
35	West Bengal	Paschim Bardhaman	ITI Durgapur	900.00	630.00		87.50		437.50	437.50
	Total			23221.51	16728.36	1414.75	1160.10	1260.50	13921.48	13252.44

STATEMENT- II

List of Craftsmen Training Scheme (CTS) courses, short-term courses, Flexi-MoU courses and Craft Instructor Training Scheme (CITS) developed and approved by National Council for Vocational Education and Training (NCVET) during the last five years

A. 21 New CTS Courses:

Sl. No.	Trade Name
1.	5G Network Technician
2.	Artificial Intelligence Programming Assistant
3.	Basohli Painting Artist
4.	Carpet Weaving Artisan- Handloom
5.	Computer Aided Manufacturing (CAM) Programmer
6.	Cyber Security Technician
7.	Data Annotation Assistant
8.	Food Processing Equipment Technician
9.	Green Hydrogen Production Technician
10.	Hand Embroidery Artisan
11.	Honey Processing Technician
12.	Industrial IoT Technician
13.	Nuclear Power Plant Technician
14.	Nursery & Orchard Technician
15.	Paper Mache Artisan
16.	Semiconductor Technician
17.	Shawl Weaving Artisan
18.	Small Hydro Power Plant Technician
19.	Traditional Phulkari Artisan
20.	Wind Plant Technician
21.	Wood Carving Artisan

B. 15 new Short-Term Courses:

Sl. No.	Trade Name
1	Basics of Cybersecurity
2	Basics of Generative Artificial Intelligence (AI)
3	Basics of IT Skills
4	Introduction to Artificial Intelligence (AI)
5	Fundamentals of Computer Aided Manufacturing (CAM)
6	Fundamentals of CNC Programming and Operation
7	Basics of Repair and Maintenance of Metal Cutting Machines
8	Fundamentals of Heating Ventilation and Air Conditioning
9	Introduction to Industry 4.0
10	Fundamentals of IoT Application and Maintenance
11	Fundamentals of Semiconductor Technology
12	Railway Signaling
13	Railway Track Maintenance
14	Welding (GMAW and GTAW)
15	Railway Electrical – TRD (Traction Distribution)

C. 17 new Flexi-MoU Courses:

Sl. No.	Trade Name
1.	Amanat Cum Surveyor
2.	Assembly Technician (Automotive)
3.	Automotive Air-conditioner Manufacturing Technician
4.	Automotive Logistics Technician
5.	Automotive Paint Technician
6.	Automotive Quality Inspection Technician
7.	Automotive Weld Technician
8.	Barefoot Technician
9.	Fintech Sales Executive
10.	Industrial Automotive Manufacturing Technician
11.	Industrial Fitter
12.	Industry Integrated Electrician
13.	Mechatronics Technician
14.	Mine Surveyor

15.	Smart Manufacturing Operator (Electronics)
16.	Vehicle Technician
17.	Web Developer

D. 1 new CITS Course:

Sl. No.	Trade Name
1.	Aeronautical Structure and Equipment Fitter

STATEMENT- III

List of 32 New Age Trades running in ITIs:

S. No.	Trade Name
1	Additive Manufacturing (3D Printing) Technician
2	Aeronautical Structure and Equipment Fitter
3	Artificial Intelligence Programming Assistant
4	Advanced CNC Machining Technician
5	Computer Aided Manufacturing (CAM) Programmer
6	Cyber Security Assistant
7	Data Annotation Assistant
8	Drone Pilot (Junior)
9	Drone Technician
10	Engineering Design Technician (Artisan Using Advanced Tool)
11	Fiber to Home Technician
12	Geo Informatics Assistant
13	Green Hydrogen Production Technician
14	Industrial Internet of Things (IIoT) Technician
15	Industrial Robotics and Digital Manufacturing
16	Information Technology
17	Internet of Things Technician (Smart Agriculture)
18	Internet of Things Technician (Smart City)
19	Internet of Things Technician (Smart Healthcare)
20	Manufacturing Process Control & Automation
21	Mechanic Electric Vehicle
22	Multimedia, Animation & Special Effects

23	Semiconductor Technician
24	Small Hydro Power Plant Technician
25	Smartphone Technician Cum App Tester
26	Software Testing Assistant
27	Solar Technician (Electrical)
28	Technician Mechatronics
29	Virtual Analysis and Designer – FEM (Finite Element Method) (Basic Designer and Virtual Verifier)
30	Wind Plant Technician
31	5G Network Technician
32	Nuclear Power Plant Technician

SKILL GAPS AND TRAINING NEEDS IN VELLOR

115. SHRI D. M. KATHIR ANAND:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government subscribes to the view that leather, footwear, manufacturing and allied industries operating in Vellore district of Tamil Nadu require a larger pool of skilled manpower and industry-oriented training programmes to meet emerging workforce demands;

(b) if so, the details of assessments undertaken by the Government regarding manpower requirements, skill gaps and training needs of these industries and if not, the reasons therefor;

(c) the measures implemented/proposed to be implemented by the Government in collaboration with industry, training providers and educational institutions for enhancing employability, workforce readiness, apprenticeship opportunities and skill upgradation;

(d) the details of funds allocated, released and utilised by the Government under such programmes from 2020-21 onwards, year-wise; and

(e) the progress achieved by the Government in employment generation, placement outcomes and workforce development and the future expansion plans envisaged by the Government for skill-development activities in Vellore district?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development & Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including the state of Tamil Nadu. The SIM aims to prepare the youth of India for the future by equipping them with industry-relevant skills, thereby enhancing their employability and enabling them to access diverse employment opportunities.

Skill Gaps: Sector Skill Councils (SSCs), led by industry experts, regularly conduct skill gap studies to assess sector-wise skill needs to meet the industry requirements including for the leather, footwear, manufacturing and allied industries. Further, District Skill Committees (DSCs), established across all

States/UTs are also mandated to formulate District Skill Development Plans (DSDPs) to support decentralized, grassroots-level skill planning by identifying local employment opportunities, skilling demand, and available training infrastructure. Under the SANKALP (Skill Acquisition and Knowledge Awareness for Livelihood Promotion) World Bank assisted scheme also, a National Skill Gap Study by National Council of Applied Economic Research (NCAER) was undertaken in 2025, which provided a standardized, data-driven framework to assess skill gaps across a few high-growth sectors in the economy including the leather and leather products under the retail sector. The skill gap studies help the Government to align the skilling initiatives with industry demand and future workforce needs across the country including for the Vellore district of Tamil Nadu.

Based on the District Skill Development Plan (DSDP) 2024-25 for Vellore, Tamil Nadu, a comprehensive skill gap assessment reveals that the district, which contributes 3.4% to the state's GDP, faces a critical demand for roughly one lakh skilled and semi-skilled laborers over the next six years, particularly driven by the upcoming leather, hospitality, and healthcare sectors. As a major global hub accounting for over 37% of India's leather exports and hosting around 1,200 micro and small units alongside a planned 100-acre MSME park, Vellore's highly labor-intensive manufacturing sector relies heavily on a female-dominated workforce, including numerous women homeworkers engaged by factories through intermediaries to stitch shoe uppers. However, industrial associations have highlighted challenges such as shop-floor worker

shortages, absenteeism, and high attrition among major players like the Florind Group, Florence and KH Group. To address these gaps and leverage strong youth aspirations, the district has mapped out targeted, one-year employment-linked training interventions aligned with National Skills Qualification Framework (NSQF) linked Qualification Packs (QPs) based on secondary research and district-level consultations to ensure a sustainable pipeline of skilled youth.

Funding: Financial Year wise funds released under major schemes of MSDE in the last six years and current year in Tamil Nadu are as below:

(In crores)

Financial Year	PMKVY	NAPS	JSS
2020-21	31.66	12.03	3.36
2021-22	11.04	13.44	3.19
2022-23	5.40	40.71	4.06
2023-24	41.48	63.54	4.32
2024-25	63.08	67.36	4.27
2025-26	4.96	64.98	4.52
2026-27*	0.41	19.43	1.00

* *As on 30.06.2026*

Under PMKVY 4.0, funds are released to the implementing agencies to cover training costs on the basis of pre-approved parameters. PMKVY 4.0 being a Central Sector Scheme has no State Component. Under JSS scheme also, funds are released to Non-Governmental Organizations (NGOs) directly. Under NAPS, stipend support up to Rs. 1500/- per month is released to apprentices through DBT. Day to day administration as well as financial control

in respect of CTS scheme implemented through ITIs lies with the respective State Government/UT Administration.

Initiatives for enhancing employability, workforce readiness, apprenticeship opportunities and skill upgradation: In order to meet skilling requirement for future workforce, improve the quality of skilling, to align the training programs to market needs and improve the employability of trainees, some of the steps taken by the Government include:

i. The training programs offered under the schemes of the Ministry are developed in collaboration with industries, keeping in view the market demands.

ii. Courses aligned to National Skills Qualification Framework (NSQF) also have components of On Job Training (OJT) and employability skills.

iii. The National Council for Vocational Education and Training (NCVET) has been set up as an overarching regulator establishing regulations and standards to ensure quality in the Technical and Vocational Education and Training (TVET) space. The Awarding Bodies recognized by NCVET are required to develop the qualifications as per the industry demand and obtain industry validations.

iv. Future ready job-roles addressing the requirement of Industry 4.0, emerging sectors like Drone, Artificial Intelligence (AI), Robotics, Mechatronics, etc., have been prioritized under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0.

v. Under Craftsmen Training Scheme (CTS) in ITIs, new age courses have been developed to meet the demand of futuristic job roles in emerging technologies.

vi. Directorate General of Training (DGT) is strengthening industry-linked training for ITI students through the Flexi MoU Scheme and Dual System of Training, and by partnering with leading tech companies like IBM, CISCO, Future Skill Rights Network, AWS, and Microsoft under CSR initiatives to enhance industry exposure and relevant skill development.

vii. Trainings of Trainers through National Skill Training Institutes (NSTIs) and Institutes of Training of Trainers (IToTs).

viii. Under NAPS, apprenticeship training and increasing engagement with industrial establishments for undertaking apprenticeship programs is promoted.

ix. Government has launched PM-SETU (Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs), a centrally sponsored scheme with an investment of Rs.60,000 crore. The scheme envisages the upgradation of 1,000 Government ITIs across the country in a hub-and-spoke model comprising 200 hub ITIs and 800 spoke ITIs. PM-SETU focuses on improving employability outcomes through industry-led governance, and indirectly supports self-employment and entrepreneurship by enabling learners (including early-stage enterprises and first-time entrepreneurs) to acquire industry-relevant skills, gain exposure to real work environments, and access career guidance,

placement support, and self-employment support through strengthened institutional systems and industry linkages.

x. Skill India Digital Hub (SIDH) Portal has been established as a Digital Public Infrastructure for skilling, employment, and entrepreneurship ecosystems.

These initiatives have resulted in skilling more than 1.52 crore youths through Industrial Training Institutes (ITIs)/National Skill Training Institutes, trained over 1.60 crore youths under PMKVY, about 26.51 lakh youths through JSS and engaged over 54.42 lakhs youths under NAPS since 2014.

INTRODUCING ARTIFICIAL INTELLIGENCE SUBJECT IN SCHOOLS IN TAMIL NADU

116. SHRI A. MANI:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has taken steps to introduce contemporary subjects such as Artificial Intelligence, Design Thinking, Environmental Education and other emerging technologies in schools in Dharmapuri district of Tamil Nadu, if so, the details thereof;

(b) the number of schools in Dharmapuri district of Tamil Nadu, where Artificial Intelligence and other technology-oriented courses have been introduced, alongwith the number of students enrolled in such courses during the last three years and the current year;

(c) the number of teachers, head teachers and educational administrators from Dharmapuri district in Tamil Nadu, who have undergone training in digital pedagogy, Artificial Intelligence and other technology-enabled teaching programmes during the said period;

(d) whether the Government proposes to strengthen digital infrastructure, establish AI laboratories and enhance teacher capacity in schools in Dharmapuri district of Tamil Nadu; and

(e) if so, the details thereof including the funds allocated and the timeline for implementation?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): As per information received from the State Government of Tamil Nadu, the Tamil Nadu Schools Programme for AI, Robotics and Knowledge of online Tools (TNSPARK) for students of Classes 6 to 9 was introduced in the academic year 2025-26 to promote digital literacy, coding, Artificial Intelligence, robotics and computational thinking. The curriculum covers computer fundamentals, digital tools, internet safety, coding (Blockly, TurtleArt, Scratch and Python), AI concepts, robotics and project-based learning. The programme is implemented through existing Hi-Tech Labs in Government schools of Tamil Nadu. The details of the schools and the number of students covered under the Artificial Intelligence education initiative implemented through TNSPARK in Dharmapuri district of Tamil Nadu are as follows: -

Academic Year	No. of Schools	No. of Students
2025-26	183	12538
2026-27 (Current Year)	183	12111

(c): As per information received from the State Government of Tamil Nadu, under the TNSPARK initiative, teachers are provided orientation and capacity-building programmes on digital pedagogy, coding, Artificial Intelligence and technology-enabled teaching methodologies. The details for Dharmapuri District are as follows:

Category	Number of Teachers trained
Teachers	234
Head Teachers	183
Educational Administrators	137

(d) and (e): As informed by the State Government of Tamil Nadu, expansion of TNSPARK initiative and other ICT- enabled interventions has been undertaken in a phased manner. In 2025-26, TNSPARK has been implemented in 5,000 Government schools (Phase I & II), benefiting around 3.54 lakh students in the state of Tamil Nadu.

PUBLIC CONSULTATION IN SIJIMALI MINING PROJECT

117. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of public hearings conducted for the Sijimali Bauxite Mining Project along with the dates and locations;

(b) the number of objections and representations received from local residents and Gram Sabhas;

(c) whether all concerns raised during the public consultation process have been addressed before granting approvals; and

(d) whether the Government proposes an independent review where substantial objections have been raised by local communities?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): As per the information received from the Odisha State Pollution Control Board (OSPCB), the details of the public hearing conducted at two districts falling in the project area in accordance with the procedure prescribed under Appendix IV of the Environment Impact Assessment (EIA) Notification, 2006, as amended is furnished as below:

- Rayagada District: 16th October, 2023 at 10:00 A.M. at Trinath Dev High School, Sunger, Kashipur Tehsil, Rayagada District.
- Kalahandi District: 18th October, 2023 at 10:00 A.M. at Kerpai Gram Panchayat Headquarters, Thuamul Rampur Block, Kalahandi District.

A total of 1,832 written representations were received during the public consultation process, comprising 843 representations pertaining to Rayagada District and 989 representations pertaining to Kalahandi District.

(c) and (d): The proceedings of the public consultation, together with the Environmental Impact Assessment (EIA) Report, Environmental Management Plan (EMP) and other prescribed documents, are duly considered by the Expert Appraisal Committee (EAC) during appraisal of the proposal and thereafter recommended for grant of Environment Clearance. Based on the EAC recommendations, Environmental Clearance (EC) was accorded on 30th June, 2026 subject to stipulation of environmental safeguards including, inter-alia, the action plan to address the issues raised during public consultation process.

COMPANIES COMPLIANCE FACILITATION SCHEME, 2026

118. SHRI TEJASVI SURYA:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the number of Companies that have availed the Companies Compliance Facilitation Scheme (CCFS), 2026, indicating the number of companies that have regularised pending filings, obtained dormant status or applied for strike-off under the Scheme, State/UT-wise, including the corresponding figures for Karnataka and Bengaluru;

(b) the number of companies that continue to remain non-compliant after the expiry of the Scheme on 15 July 2026, including those in Karnataka

particularly in Bengaluru, along with the action proposed against such companies, including strike-off and other enforcement measures, State/UT-wise;

(c) whether the Government has assessed the impact of the Scheme on corporate compliance, reduction of litigation and ease of doing business, if so, the details thereof; and

(d) whether the Government proposes to extend the Scheme or introduce any further compliance facilitation measures after 15 July 2026, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) and (b): The Companies Compliance Facilitation Scheme (CCFS) issued vide circular dated 24.02.2026 came into force from 15.04.2026 and was initially till 15.07.2026 . The scheme has been extended till 31.08.2026 by the Ministry vide circular dated 08.07.2026. As of 13.07.2026, a total of 92,859 number of companies incorporated in India have availed the CCFS, 2026 along with 33 Foreign Companies. The State/UT wise figures are provided in enclosed Statement-I. Further, 99 companies have filed MSC-1 Form for obtaining dormant status and 11829 companies have filed STK-2 Form for Striking Off. The State/UT-wise details are provided in enclosed Statement-II. As the CCFS,2026 has been extended till 31.08.2026, the number of non-compliant

companies is not final. Hence, at this stage, grounds for enforcement action against such companies are not there.

(c) and (d): CCFS is aimed at improving compliance levels and ensuring that the corporate registry reflects accurate and up-to-date information. Additionally, it is aimed at facilitating inactive or defunct entities to opt for dormancy/closure by paying lesser fees. Since the Ministry has already extended the scheme till 31.08.2026 vide circular dated 08.07.2026, the full impact of the scheme can only be assessed thereafter.

STATEMENT-I

The State/UT wise figures of companies availed the CCFS as of 13.07.2026

Sl No.	Name of States/UTs	Foreign Company	Indian Company	Total
1	Andaman and Nicobar Islands	-	51	51
2	Andhra Pradesh	2	2,001	2,003
3	Arunachal Pradesh	-	55	55
4	Assam	-	752	752
5	Bihar	-	2,027	2,027
6	Chandigarh	-	413	413
7	Chhattisgarh	-	760	760
8	Dadra & Nagar Haveli, Daman and Diu	-	24	24

9	Delhi	6	11,176	11,182
10	Goa	-	443	443
11	Gujarat	1	4,876	4,877
12	Haryana	3	3,608	3,611
13	Himachal Pradesh	-	250	250
14	Jammu & Kashmir	-	420	420
15	Jharkhand	-	807	807
16	Karnataka	2	7,220	7,222
17	Kerala	1	4,107	4,108
18	Ladakh	-	5	5
19	Lakshadweep	-	5	5
20	Madhya Pradesh	1	2,265	2,266
21	Maharashtra	13	17,407	17,420
22	Manipur	-	95	95
23	Meghalaya	-	41	41
24	Mizoram	-	14	14
25	Nagaland	-	25	25
26	Odisha	-	1,515	1,515
27	Puducherry	-	135	135
28	Punjab	-	1,126	1,126
29	Rajasthan	-	2,838	2,838
30	Tamil Nadu	1	7,842	7,843

31	Telangana	2	6,222	6,224
32	Tripura	-	49	49
33	Uttar Pradesh	1	7,249	7,250
34	Uttarakhand	-	652	652
35	West Bengal	-	6,351	6,351
Total	--	33	92,826	92,859

STATEMENT-II

State/UT-wise details of companies filed MSC-1 Form for obtaining dormant status and STK-2 Form for Striking Off

Sl No.	Name of States/UTs	MSC-1	STK-2
1	Andaman and Nicobar Islands	-	4
2	Andhra Pradesh	2	166
3	Arunachal Pradesh	-	3
4	Assam	2	72
5	Bihar	6	190
6	Chandigarh	1	63
7	Chhattisgarh	1	84
8	Dadra & Nagar Haveli, Daman and Diu	-	5
9	Delhi	13	1669
10	Goa		54

11	Gujarat	3	720
12	Haryana	2	621
13	Himachal Pradesh	2	44
14	Jammu & Kashmir	3	66
15	Jharkhand	1	107
16	Karnataka	9	952
17	Kerala	12	349
18	Ladakh	-	1
19	Lakshadweep	-	-
20	Madhya Pradesh	-	342
21	Maharashtra	8	2301
22	Manipur	-	3
23	Meghalaya	-	8
24	Mizoram	-	3
25	Nagaland	-	2
26	Odisha	-	126
27	Puducherry	-	11
28	Punjab	-	167
29	Rajasthan	11	485
30	Tamil Nadu	11	743
31	Telangana	4	735
32	Tripura	-	11

33	Uttar Pradesh	6	975
34	Uttarakhand	-	106
35	West Bengal	2	641
Total	--	99	11829

PERFORMANCE OF PUBLIC SECTOR GENERAL INSURANCE COMPANIES

119. SHRI M. K. RAGHAVAN:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has taken note of the poor performance of Public sector general insurance companies in the country and if so, the details thereof;

(b) whether any steps have been taken/proposed to be taken by the Government to streamline the Human Resource Management System (HRMS) and promotion exams in public sector general insurance companies on par with that of public sector banks, if so, the details thereof;

(c) whether the Government has noticed that a large number of retired hands of public sector general insurance companies seek re-employment in private brokers and insurance regulators immediately post retirement;

(d) if so, the details of steps taken to prevent the retired executives from seeking employment in the private sector immediately post retirement;

(e) whether the appointment of Parametric insurance service provider by public sector general insurance companies has been done according to norms; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): The performance of the Public Sector General Insurance Companies (PSGICs) is as below:

Gross Direct Premium (GDP)

(In ₹ Cr)

Particulars	National Insurance Company Limited	New India Assurance Company Limited	Oriental Insurance Company Limited	United India Insurance Company Limited	Public Sector Insurers Total
2023-24	15,114	36,997	18,289	19,853	90,252
2024-25	16,767	38,625	19,789	20,072	95,252
2025-26(P)	17,674	42,831	20,641	21,422	1,02,568

P- Provisional (Source : IRDAI)

Over the last 3 financial years, all four PSGICs have reported increase in gross direct premium. The combined premium of these 4 insurers has increased from Rs. 90,252 crore in FY23-24 to Rs. 1,02,568 crore during FY25-26 (P).

Profit after Tax (PAT)

(In ₹ Cr)

Particulars	2023-24	2024-25	2025-26(P)
National Insurance Company Limited	-187	-483	-2,534
Oriental Insurance Company Limited	19	144	-4,061
United India Insurance Company Limited	-804	149	-4,839
New India Assurance Company Limited	1,129	988	1,384

P- Provisional (Source : IRDAI)

The profitability of the PSGICs exhibited a mixed trend during FY25-26. While New India Assurance Company Limited continued to remain profitable with an improved net profit of ₹1,384 crore, the other three insurers reported losses.

(b): PSGICs have implemented Human Resource Management System (HRMS) to digitize and streamline employee lifecycle processes such as leave, payroll, performance management, promotion, transfer, training and retirement benefits. Continuous improvements are being made in these systems to enhance transparency, efficiency and employee services.

Promotion policies, including promotion examinations wherever applicable, are governed by the Promotion Policy approved by the respective Board of the company. The companies periodically review these policies to align them with organizational requirements and to promote the best HR practices.

(c) and (d): Paragraph 49 [Commercial Employment after Retirement] of the General Insurance (Employees') Pension Scheme, 1995 governs the acceptance of commercial employment of retired employees of PSGICs. It allows commercial employment subject to certain conditions.

(e): Yes, the appointment of Parametric Insurance Service Providers by PSGICs has been made in accordance with the prescribed norms such as tender.

(f): PSGICs have appointed two Parametric Insurance Service Providers.

ऋणों को बट्टे खाते में डालना

120. श्री हनुमान बेनीवाल:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या पिछले पंद्रह वर्षों के दौरान विभिन्न सार्वजनिक क्षेत्र के बैंकों द्वारा कॉर्पोरेट ऋणों को बट्टे खाते (राइट-ऑफ) में डाला गया है;

(ख) यदि हां, तो सार्वजनिक क्षेत्र के बैंकों द्वारा बट्टे खाते में डाले गए कॉर्पोरेट ऋणों का कॉर्पोरेट उधारकर्ताओं के नामों सहित वर्ष-वार ब्यौरा क्या है;

(ग) उक्त बट्टे खाते में डाली गई राशि में से अब तक वसूल की गई कुल राशि और अभी भी बकाया राशि का संबंधित कंपनियों के नामों सहित तत्संबंधी ब्यौरा क्या है;

(घ) बट्टे खाते में डाले गए ऋणों में 100 करोड़ रु. या उससे अधिक की राशि वाले ऋण खातों की संख्या कितनी है और उनसे संबंधित कुल बट्टे खाते में डाली गई राशि और वसूली का ब्यौरा क्या है; और

(ङ) बड़े कॉर्पोरेट उधारकर्ताओं से बट्टे खाते में डाले गए ऋणों की प्रभावी और समयबद्ध वसूली सुनिश्चित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (घ): भारतीय रिजर्व बैंक (आरबीआई) ने अवगत कराया है कि सार्वजनिक क्षेत्र के बैंकों द्वारा 'कॉर्पोरेट ऋणों' की श्रेणी के संबंध में बट्टे खाते में डाले गए ऋणों से संबंधित सूचना आरबीआई द्वारा ऑफसाइट रिटर्न में संग्रहित नहीं की जाती है। तथापि, 'बड़े-उद्योग और सेवाओं'

श्रेणी में बट्टे खाते से संबंधित सूचना आरबीआई द्वारा संग्रहित की जाती है। इसलिए, वित्तीय वर्ष 2014-15 से वित्तीय वर्ष 2025-26 तक के वित्तीय वर्षों (एफवाई) के दौरान घरेलू परिचालन के लिए उक्त श्रेणी में पीएसबी द्वारा बट्टे खाते में डाले गए ऋणों और वास्तविक वसूली का विवरण निम्नानुसार है:

(राशि, करोड़ रुपये में, दर % में)

वित्तीय वर्ष	श्रेणी 'बड़े - उद्योग और सेवाएं'	
	बट्टे खाते में डाले गए ऋण	वास्तविक वसूली
2014-15	26,602	20,028
2015-16	32,595	17,500
2016-17	48,179	25,798
2017-18	80,075	24,091
2018-19	1,20,735	61,369
2019-20	1,33,179	50,156
2020-21	90,641	31,268
2021-22	57,541	28,245
2022-23	72,108	27,030
2023-24	58,359	12,782
2024-25	39,675	7,239
2025-26*	15,213	4,456

स्रोत: आरबीआई *(*वित्तीय वर्ष *2025-26 के लिए अनंतिम डेटा)*

वाणिज्यिक बैंकों के लिए जारी किए गए भारतीय रिजर्व बैंक - तनावग्रस्त आस्ति समाधान निदेश, 2025 के अनुसार, बट्टे खाते में डालना (जिसका एक बड़ा हिस्सा तकनीकी/विवेकपूर्ण/संग्रह के तहत संग्रहण के कारण है) एक बैंक द्वारा खराब ऋणों की बैलेंस शीट शोधन के लिए की जाने वाली एक लेखांकन प्रक्रिया है, जिन्हें या तो वसूली योग्य नहीं माना जाता है या जिनकी वसूली से उधारदाताओं के अनुपातहीन संसाधनों के व्ययित होने की संभावना है। इस तरह के बट्टे खाते में डालने से उधारकर्ताओं की देनदारियों को माफ नहीं किया जाता है और

इसलिए, इससे उधारकर्ता को कोई लाभ नहीं होता है। उधारकर्ता पुनर्भुगतान के लिए उत्तरदायी बने हुए हैं और बैंक इन खातों में शुरू की गई वसूली कार्रवाइयों को जारी रखते हैं।

इसके अलावा, बट्टे खाते में डाले गए ऋणों की वसूली एक सतत प्रक्रिया है और बैंक उनके लिए उपलब्ध विभिन्न वसूली तंत्र के तहत उधारकर्ताओं के विरुद्ध शुरू की गई वसूली कार्रवाइयों को जारी रखते हैं। किसी विशेष वित्तीय वर्ष के दौरान बट्टे खाते में डाले गए ऋणों से वसूल की गई राशि उस विशेष वित्तीय वर्ष या पिछले वित्तीय वर्ष के दौरान बट्टे खाते में डाले गए ऋणों से संबंधित हो सकती है।

अनुसूचित वाणिज्यिक बैंक (क्षेत्रीय ग्रामीण बैंकों और भुगतान बैंकों को छोड़कर) और अखिल भारतीय वित्तीय संस्थान 5 करोड़ रुपये और उससे अधिक के कुल निधि-आधारित और गैर-निधि-आधारित एक्सपोजर वाले सभी उधारकर्ताओं की कतिपय ऋण संबंधी जानकारी को सेंट्रल रिपॉजिटरी ऑफ इंफॉर्मेशन ऑन लार्ज क्रेडिट (सीआरआईएलसी) डेटाबेस के तहत आरबीआई को रिपोर्ट करते हैं।

सीआरआईएलसी में उधारकर्ता-वार ऋण सूचना भारतीय रिजर्व बैंक अधिनियम, 1934 की धारा 45ग के अधीन संग्रहित की जाती है। तथापि, भारतीय रिजर्व बैंक अधिनियम, 1934 की धारा 45ङ के उपबंधों के अंतर्गत उधारकर्ता-वार सूचना का प्रकटन नहीं किया जा सकता है। धारा 45ङ में प्रावधान है कि बैंक द्वारा प्रस्तुत ऋण संबंधी जानकारी को गोपनीय माना जाएगा और इसे प्रकाशित या अन्यथा प्रकट नहीं किया जाना चाहिए।

सीआरआईएलसी के डेटा के अनुसार, दिनांक 31.3.2026 की स्थिति के अनुसार, सभी प्रकार के उधारकर्ताओं से संबंधित पीएसबी द्वारा दी गई रिपोर्ट के अनुसार 100 करोड़ रुपये और उससे अधिक की कुल बट्टे खाते में डाली गई राशि वाले उधारकर्ताओं की संख्या निम्नानुसार है:

(राशि करोड़ रुपये में, संख्या, वास्तविक)

उधारकर्ताओं की कुल संख्या	बट्टे खाते में डाली गई कुल राशि
1,249	4,19,380

स्रोत: आरबीआई

(ङ): सरकार और भारतीय रिजर्व बैंक द्वारा बड़े कारपोरेट उधारकर्ताओं से बट्टे खाते *में* डाले गए ऋणों की वसूली सहित प्रभावी और समयबद्ध वसूली सुनिश्चित करने के लिए व्यापक कदम उठाए गए हैं। उठाए गए कदमों में, अन्य *बातों के साथ-साथ,* निम्नलिखित शामिल हैं-

(i) दिवाला और शोधन अक्षमता संहिता, 2016 (आईबीसी) के साथ ऋणदाता-उधारकर्ता संबंध को मौलिक रूप से बदलने के साथ, 'कब्जे में देनदार' से 'नियंत्रण में लेनदार' की ओर बढ़ने से ऋण संस्कृति में बदलाव हुआ है। प्रवेश, समाधान और परिसमापन में देरी को दूर करके, लेनदारों के लिए मूल्य को अधिकतम करके और समाधान प्रक्रिया में दक्षता और पारदर्शिता में सुधार करके दिवाला ढांचे की प्रभावशीलता को बढ़ाने के लिए 2026 में आईबीसी संहिता में संशोधन किया गया है। इसके अलावा, देरी, कम वसूली और दीर्घकालिक मुकदमेबाजी से संबंधित चुनौतियों का समाधान करने के लिए आईबीसी (संशोधन) अधिनियम, 2026 में समूह दिवाला, सीमा पार दिवाला और लेनदार द्वारा शुरू की गई दिवाला समाधान प्रक्रिया जैसे हालिया सुधारों को आरंभ किया गया है।

(ii) वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 (सरफेसी) एवं ऋण वसूली और दिवालियापन अधिनियम को और अधिक प्रभावी बनाने के लिए संशोधन किया गया है। सरफेसी के मुख्य संशोधनों में अन्य *बातों के साथ-साथ, भारतीय* रिजर्व बैंक को आस्ति पुनर्निर्माण कंपनियों (एआरसी) की लेखा परीक्षा और निरीक्षण करने और गैर-अनुपालन के लिए दंड लगाने का अधिकार दिया गया है; भारतीय प्रतिभूतिकरण परिसंपत्ति पुनर्निर्माण और प्रतिभूति स्वत्व की केंद्रीय रजिस्ट्री (सरसाई) के साथ सभी सुरक्षा हितों का अनिवार्य पंजीकरण; मामलों के निपटान में तेजी लाने के लिए

अतिरिक्त डीआरटी का सृजन किया गया है; गैर-संस्थागत निवेशकों को प्रतिभूति प्राप्तियों में निवेश करने में सक्षम बनाया गया है।

(iii) सार्वजनिक क्षेत्र के बैंकों ने गैर-निष्पादित आस्तियों (एनपीए) वाले खातों की प्रभावी निगरानी तथा केंद्रित अनुवर्ती कार्रवाई के लिए विशेषीकृत तनावग्रस्त आस्ति प्रबंधन प्रकोष्ठ और शाखाएँ स्थापित की हैं जो एनपीए खातों के शीघ्र एवं बेहतर समाधान/वसूली सुनिश्चित करने में सहायता उपलब्ध कराता है। बिजनेस कॉरेस्पॉन्डेंट्स की तैनाती तथा फीट-ऑन-स्ट्रीट मॉडल को अपनाने से भी बैंकों में एनपीए की वसूली की गति को बढ़ावा मिला है।

(iv) भारतीय रिज़र्व बैंक द्वारा तनावग्रस्त आस्तियों के समाधान हेतु प्रूडेंशियल फ्रेमवर्क जारी किया गया है (अंतिम बार 1.7.2026 को अद्यतन किया गया), ताकि तनावग्रस्त आस्तियों की शीघ्र पहचान, रिपोर्टिंग तथा समयबद्ध समाधान के लिए एक प्रभावी ढाँचा उपलब्ध कराया जा सके साथ ही, इसमें उधारदाताओं को समाधान योजना को समय रहते अपनाने के लिए अंतर्निहित प्रोत्साहन भी प्रदान किया गया है।

(v) डीआरटी के आर्थिक अधिकार क्षेत्र को 10 लाख रुपये से बढ़ाकर 20 लाख रुपये कर दिया गया ताकि डीआरटी को उच्च मूल्य के मामलों पर ध्यान केंद्रित करने में सक्षम बनाया जा सके जिसके परिणामस्वरूप बैंकों और वित्तीय संस्थानों में उच्च वसूली हुई।

(vi) पीएसबी सुधार एजेंडा के तहत, सार्वजनिक क्षेत्र के बैंकों में व्यापक और स्वचालित पूर्व चेतावनी प्रणाली (ईडब्ल्यूएस) स्थापित की गई थी, जिसमें लगभग 80 ईडब्ल्यूएस ट्रिगर और उधार लेने वाले खातों में समयबद्ध उपचारात्मक कार्रवाइयों के लिए थर्ड पार्टी डेटा का उपयोग किया गया था ताकि दबाव का सक्रिय रूप से पता लगाया जा सके और बदले में एनपीए में स्लीपेज को कम किया जा सके।

(vii) सरकार और भारतीय रिजर्व बैंक उपलब्ध विभिन्न वसूली तंत्रों को सुदृढ़ करने के लिए समन्वय पूर्वक कार्य कर रहे हैं। इनमें सिविल न्यायालयों या ऋण वसूली अधिकरणों में मुकदमे दायर करना, सरफेसी अधिनियम के तहत कार्रवाई, आईबीसी के तहत राष्ट्रीय कंपनी कानून

अधिकरण में मामले दर्ज करना, बातचीत के माध्यम से निपटान/समझौता, और एन.पी.ए. की बिक्री के माध्यम से शामिल हैं।

NATIONAL MISSION ON CULTURAL MAPPING

121. SHRI VISHNU DAYAL RAM:

Will the Minister of **CULTURE** be pleased to state:-

(a) the details of total number of artists, artisans and cultural practitioners registered under the National Mission on Cultural Mapping (NMCM), State/UT-wise;

(b) the details of number of cultural clusters identified and documented under the said Mission;

(c) whether any financial assistance, insurance or social security support has been extended to registered artists under the said Mission, and if so, the details thereof; and

(d) the details of steps taken by the Government to integrate the Cultural Mapping database with tourism, education and skill development initiatives?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The National Mission on Cultural Mapping (NMCM), through the Mera Gaon Meri Dharohar (MGMD) initiative, undertakes village-level cultural mapping across the country. Cultural information relating to artists, artisans and other cultural practitioners, wherever available, is documented as part of village

cultural profiles. However, NMCM does not provide for registration of artists or cultural practitioners. The data on the MGMD Portal is maintained village-wise and not category-wise. Accordingly, State-wise data on registered artists, artisans and cultural practitioners is not maintained. An illustrative list of artists, artisans and cultural practitioners documented under MGMD is given in the enclosed **Statement- I**.

(b): Documentation under MGMD is undertaken at the village level and records cultural information in village profiles. Separate data on cultural clusters is not maintained under the Mission. However, an illustrative list of cultural institutions and folk art groups documented under MGMD is given in the enclosed **Statement-II**.

(c): NMCM undertakes documentation of cultural assets, including artists and cultural practitioners. The Mission does not provide for registration of artists. Accordingly, no financial assistance, insurance or social security support is provided under NMCM.

(d): The primary objective of MGMD is documentation of village-level cultural heritage. At present, there is no provision under the Mission for integration of the cultural mapping database with tourism, education or skill development initiatives.

STATEMENT- I

Some Artists, Artisans and Cultural Practitioners Mapped under MGMD

S.No.	Name of Artist/ Cultural Practitioner	Art form/ practice	State/UT
1.	Tulsi Velingkar	Zagor Folk Theatre	Goa
2.	Pandurang Faldesai	Fugdi / Dhalo	Goa
3.	Jaman Lal Bhand	Bakya Player	Rajasthan
4.	Satya Narayan Suthar	Kawad Art	Rajasthan
5.	Punma Ram and Padma Ram	Paava players (folk instrument)	Rajasthan
6.	Chittani Ramachandra Hegde	Yakshagana (Badagutittu)	Karnataka
7.	Kariya	Jenu Kuruba Folk Music	Karnataka
8.	Abdul Halim	Baul Singer	West Bengal
9.	ThakurdasSaboni Putul Nach	Taarer Putul	West Bengal
10.	Chowdarapally Ravi Kumar	Oggu Dolu / Oggu Katha	Telangana
11.	Nathuni Paswan	Pakhawaj player	Uttar Pradesh
12.	Bela	Kol music	Uttar Pradesh
13.	PeruvanamKuttan Marar	Chenda (Melam)	Kerala

14.	Karinkali Gopi	Gadhika	Kerala
15.	Durga Bai Vyam	Gond art	Madhya Pradesh

STATEMENT - II

Some Cultural Institutions and Folk Art Groups Mapped under MGMD

S.No.	Name of Artist/ Cultural Practitioner	Art form/ theme	State/UT
1.	Thakur das Saboni Putul Nach	Taarer Putul	West Bengal
2.	Sima Mahato Mahila Chhau Samity	Chhau Dance	West Bengal
3.	Mahisbathan Gramin HastashilpiSamabay Samity	Traditional handicraft products like Gomira masks	West Bengal
4.	Adi Cultural Group	Ponung Dance	Arunachal Pradesh
5.	Nyishi Dance Ensemble	Nyokum Dance	Arunachal Pradesh
6.	Rajki Sapera troupe	Kalbeliya Dance, Chari Dance, Ghoomar Dance, and Gramin Bhavai Dance.	Rajasthan
7.	HantheliSansthan	Traditional and folk craft	Rajasthan
8.	RupayanSansthan	Folklore Preservation	Rajasthan
9.	Rathwa Art and Culture Centre	Tribal art promotion	Gujarat
10.	Ninasam (NilakanteshwaraNatyaseva Sangha)	Theatre, Folk & Cultural Education	Karnataka

11.	Hari Shankar Acharya and Group	Folk music	Uttar Pradesh
12.	Ramprit Yadav and Group	Bidesia (Folk theatre)	Uttar Pradesh
13.	Vadeya Brothers	Warli Painting	Maharashtra
14.	Shiv Malhar Jagran Gondhal Party	Gondhal performance	Maharashtra
15.	Adivasi Sanskritik Bhavan	Tribal heritage preservation	Maharashtra

ESTABLISHMENT AND UPGRADATION OF ESIC HOSPITALS IN KERALA

122. SHRI KODIKUNNIL SURESH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government proposes to establish a new Employees' State Insurance Corporation (ESIC) Medical College in Kerala and if so, the details thereof;

(b) whether the Government has received any proposal from the Government of Kerala or the ESIC for establishing a new ESIC Medical College in the said State and if so, the present status thereof;

(c) whether the Government has examined the feasibility of upgrading ESIC Hospital, Ezhukone, Kollam into a Super Speciality/Medical College Hospital with advanced diagnostic and tertiary care facilities for insured persons and beneficiaries in southern Kerala and if so, the details thereof;

(d) the details of infrastructure development, modernization, additional departments, superspeciality services and staff augmentation proposed or sanctioned for ESIC Hospital, Ezhukone; and

(e) the steps taken proposed to be taken by the Government to strengthen ESIC healthcare infrastructure in Kerala, including the timeline for implementation of the above proposals?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): Employees' State Insurance Corporation (ESIC) has approved a 50 MBBS seats Medical College in Kerala by utilizing the existing infrastructure of ESIC Hospital, Asramam, Kollam, Kerala. An Essentiality Certificate has also been received from the Government of Kerala for setting up of 50 MBBS seats at ESIC Hospital, Asramam, Kollam.

ESI Hospitals provide multi-specialty secondary healthcare services in disciplines such as Medicine, Surgery, Obstetrics & Gynaecology, Orthopaedics, Paediatrics, and other specialties. Inpatient care is supported through Intensive Care Unit (ICU)/ High Dependency Unit (HDU) facilities, and the hospitals offer comprehensive preventive, promotive, curative, and rehabilitative healthcare services.

ESIC Hospitals and Medical Colleges are established as per ESIC norms.

ESIC Hospital, Ezhukone is already equipped with a wide range of medical facilities and services, including Medicine, Surgery, Paediatrics, Orthopaedics, Obstetrics & Gynaecology, Dental, Ophthalmology, Chest/Pulmonology, ENT, Medical Oncology, Chemotherapy Unit, Ayurveda and Panchakarma, Homeopathy, Radiology, Physiotherapy, Dietary Services, Yoga, Medical Social Work, Accident & Emergency, Central Sterile Supply Department (CSSD), Operation Theatre, Medical ICU, Neonatal ICU, Surgical ICU, Laundry, Blood Storage Unit, Biochemistry, Clinical Pathology, Microbiology, Pharmacy and Medical Records Department (MRD).

The construction and upgradation of 100 bedded ESIS Hospital at Ernakulum North has been approved by ESI Corporation and the work has been awarded to CPWD. ESI Corporation has also approved the setting up of a 100-bedded ESIC Hospital in Idukki district, Kerala and the construction work for the project has also been awarded to a Public Sector Undertaking (PSU) construction agency.

दक्षिण दिल्ली में बैंकों की नई शाखाएं

123. श्री रामवीर सिंह बिधूड़ी:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या दिल्ली के दक्षिण दिल्ली संसदीय निर्वाचन क्षेत्र में बैंकों की नई शाखाएं खोलने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार के पास तुगलकाबाद, जो एक लाख से अधिक आबादी वाला दिल्ली का एक ऐतिहासिक गाँव है, में बैंक की शाखा खोलने का कोई प्रस्ताव है; और

(ग) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और उक्त बैंक की शाखा कब तक खोले जाने की संभावना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग): भारतीय रिजर्व बैंक (आरबीआई) के मौजूदा दिशा-निर्देशों के अनुसार, कवर नहीं किए गए क्षेत्रों में बैंकिंग आउटलेट को शुरू करना एक सतत प्रक्रिया है जिसकी देखरेख राज्य स्तरीय बैंकर समितियों (एसएलबीसी)/संघ राज्य क्षेत्र स्तरीय बैंकर समितियों (यूटीएलबीसी) द्वारा संबंधित राज्य/संघ राज्य क्षेत्र सरकारों, सदस्य बैंकों और अन्य हितधारकों के परामर्श से की जाती है। भारतीय रिजर्व बैंक ने वाणिज्यिक बैंकों, लघु वित्त बैंकों, पेमेंट बैंकों, स्थानीय क्षेत्र के बैंकों और क्षेत्रीय ग्रामीण बैंकों को पूर्व अनुमोदन के बिना भारत में कहीं भी बैंक शाखाएं खोलने की अनुमति दी है, बशर्ते कि वह स्थान 25% बैंक रहित ग्रामीण क्षेत्रों में हों;

इसके अलावा, बैंक, अन्य बातों के साथ-साथ, भारतीय रिजर्व बैंक के अनुदेशों, उनकी व्यावसायिक योजनाओं और उनकी वाणिज्यिक व्यवहार्यता को ध्यान में रखते हुए बैंकिंग आउटलेट खोलने के प्रस्तावों पर विचार करते हैं। बैंकिंग आउटलेट खोलने की व्यवहार्यता का और अधिक मूल्यांकन करने के लिए, बैंक आवश्यकतानुसार सर्वेक्षण करते हैं। बैंक शाखाएं खोलने के लिए प्राप्त प्रस्तावों से संबंधित आंकड़े केन्द्रीय स्तर पर नहीं रखे जाते हैं।

जेडीडी ऐप पर बैंकों द्वारा अपलोड किए गए आंकड़ों के आधार पर, दिल्ली में बसे हुए सभी 213 गांवों को 5 कि.मी के दायरे में एक बैंकिंग आउटलेट द्वारा कवर किया गया है। (100% कवरेज)।

दक्षिणी दिल्ली, दक्षिण पूर्वी दिल्ली और दक्षिण पश्चिमी दिल्ली जिलों में बैंकिंग अवसंरचना इस प्रकार है:

दिनांक 30.06.2026 तक की स्थिति के अनुसार राज्य-जिलावार बैंकिंग अवसंरचना				
जिला	**शाखाएं**	**बीसी**	**एटीएम**	**आईपीपीबी**
दक्षिणी	314	869	535	41

दक्षिण पूर्वी	295	1146	606	38
दक्षिण पश्चिमी	467	1586	853	65
दिल्ली में कुल	**3814**	**14134**	**6838**	**488**

तुगलकाबाद में बैंकिंग अवसंरचना				
गांव	**शाखाएं**	**बीसी**	**एटीएम**	**आईपीपीबी**
तुगलकाबाद (दक्षिण पूर्वी दिल्ली जिला)	17	180	53	6

स्रोत: जेडीडी ऐप

GOVERNANCE OF AI-GENERATED FAKE HISTORICAL CONTENT

124. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has taken note of the increasing use of Artificial Intelligence for generating videos, images, speeches, documentaries and other content relating to historical events and personalities;

(b) whether any mechanism exists for identification, verification or authentication of Artificial Intelligence-generated content that may affect the accuracy of India's historical and cultural records;

(c) whether the Government has formulated or proposes to formulate any guidelines, standards or framework governing the use of Artificial Intelligence in the creation and dissemination of historical and cultural content; and

(d) the details of the steps taken or proposed to be taken to preserve the authenticity of India's historical and cultural heritage in the digital domain?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): No such instance has been reported. The National Archives of India (NAI), Ministry of Culture, which is primarily mandated to preserve the historical archival records in their original physical and digital forms, is also closely working on the applicability of Artificial Intelligence in the field of historical and cultural records.

(c): No separate guidelines have been issued by the Ministry. The policy matters pertaining to Artificial Intelligence is being governed by Ministry of Electronics and Information Technology MeitY.

(d): Ministry has awarded the contract of digitization of 30 crore pages. The digitized records are being uploaded to NAI's dedicated portal Abhilekh Patal, to facilitate worldwide access to India's archival heritage for researchers, scholars, and the general public.

SALE OF GOLD BY THE RESERVE BANK OF INDIA

125. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that the Government has sold gold amounting to approximately $ 12 billion to shield foreign currency reserves from the impact of conflict in West Asia;

(b) if so, the details thereof;

(c) whether it is also a fact that the physical stock of gold remains unchanged at 880.52 tonne, if so, the details thereof; and

(d) whether it is also true that there were reports in a section of the press and media about the sale of gold by the Reserve Bank of India and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a), (b) and (d): No, Reserve Bank of India (RBI), as the custodian of the country's foreign exchange reserves, has clarified vide the press release dated June 03, 2026 that it has not sold any gold. The Press Release also clarified that section of the press and media reports about the sale of gold were incorrect (the press release can be seen at https://www.rbi.org.in/Scripts/BS).

(c): As of May 29, 2026, the physical stock of gold held as part of foreign exchange reserves by the RBI remains unchanged at 880.52 tonnes.

DEVELOPMENT ON FOREST LAND

126. DR. MOHAMMAD JAWED:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of forest land cleared across the country for developmental activities during the last ten years;

(b) the estimated number of trees felled as a result of these activities;

(c) whether the Government has made arrangements to plant equivalent number of trees elsewhere and if so, the details thereof; and

(d) the details of total number of industrial projects for which forest land has been cleared during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): During last ten years i.e. from 1.04.2016 to 31.03.2026, an area of 1,88,487.93 ha of forest land has been diverted under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, including industrial projects. Diversion of forest land for non-forestry purposes is governed in accordance with the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the rules made thereunder. Accordingly, as per the provisions of the Van (Sanrakshan Evam Samvardhan) Rules, 2023**,** compensatory afforestation is stipulated as a mandatory condition. The information relating to the number of trees felled under each project is maintained by the respective State/ UT Governments.

Further the Government is implementing the National Mission for a Green India (Green India Mission), which aims to enhance forest and tree cover, improve ecosystem services including carbon sequestration, and increase the resilience of forest-dependent communities. In addition, the Government is implementing various programmes and schemes such as the Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Mangrove Initiative for Shoreline Habitats & Tangible Incomes

(MISHTI), Nagar Van Yojana, and other afforestation and ecological restoration initiatives through the States/UTs for conservation and enhancement of forest and tree cover and mitigation of climate change impacts.

As per ISFR 2023, the total forest and tree cover of the country has increased to 8,27,357.95 square kilometer which is 25.17% of the geographical area of the country. As compared to ISFR 2021, the total forest and tree cover has increased by 1,445.81 sq km.

REJUVENATION OF CENTURY-OLD IRRIGATION TANKS IN FOREST AREAS

127. SHRI MADDILA GURUMOORTHY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government is aware that many minor irrigation tanks situated in forest areas, particularly in districts like Tirupati in Andhra Pradesh, are over a century old and require urgent repair, restoration and rejuvenation;

(b) whether the restrictions imposed on contour trenching and desilting under forest and environmental regulations are adversely affecting water conservation efforts in these forest areas;

(c) if so, whether the Government has taken steps to streamline clearance procedures for rejuvenation works in such ecologically sensitive zones;

(d) whether the Ministry of Environment, Forest and Climate Change proposes to coordinate with the Ministry of Jal Shakti to facilitate the inclusion of

these tanks under centrally sponsored schemes such as RRR (Repair, Restoration & Rejuvenation); and

(e) if not, the reasons for not allowing essential water conservation works in forest zones despite their critical importance for biodiversity, agriculture and local livelihoods?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Repair, restoration, and rejuvenation of water harvesting structures, including minor irrigation tanks, are carried out by various States/UT Forest Departments, including that of State Government of Andhra Pradesh in accordance with the extant legal framework and in convergence with the relevant stakeholders including Central Ministries such as Ministry of Rural Development, Panchayati Raj, Jal Shakti and such other Ministries/Departments, as may be required, and in accordance with the respective Annual Plan of Operation/Management Plan of the constituent Forest Divisions.

श्रम कानूनों का उल्लंघन

128. श्री अरुण कुमार सागर:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस तथ्य से अवगत है कि उत्तर प्रदेश के शाहजहांपुर संसदीय निर्वाचन क्षेत्र में निजी उद्यमों और कंपनियों के संचालकों द्वारा श्रम कानूनों का उल्लंघन करके श्रमिकों का मानसिक शोषण और उत्पीड़न किया जा रहा है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) इस संबंध में सरकार द्वारा क्या कार्रवाई की गई है या किए जाने का प्रस्ताव है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग): श्रम विषय समवर्ती सूची के अंतर्गत होने के कारण, श्रम कानूनों का प्रवर्तन राज्य सरकारों और केंद्र सरकार द्वारा अपने-अपने अधिकार क्षेत्र में किया जाता है। जहाँ केंद्रीय क्षेत्र में प्रवर्तन केंद्रीय औद्योगिक संबंध तंत्र के निरीक्षण अधिकारियों के माध्यम से किया जाता है, वहीं राज्य क्षेत्र में अनुपालन राज्य श्रम प्रवर्तन तंत्र के माध्यम से सुनिश्चित किया जाता है।

उत्तर प्रदेश राज्य सरकार से प्राप्त जानकारी के अनुसार, उत्तर प्रदेश के शाहजहाँपुर निर्वाचन क्षेत्र में, कामगारों के मानसिक शोषण और उत्पीड़न के संबंध में निजी उद्यमों और कंपनी मालिकों द्वारा ऐसी किसी भी घटना की सूचना नहीं मिली है।

APPOINTMENT OF PRIVATE SECTOR CANDIDATES IN SBI

129. DR. KALANIDHI VEERASWAMY:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has permitted the appointment of candidates from the private sector to senior management positions, including Managing Director (MD), in the State Bank of India (SBI), if so, the details thereof;

(b) the reasons for allowing such appointments when there is already a pool of experienced officers within the SBI and other Public Sector Banks (PSBs);

(c) whether the Government has established any guidelines or safeguards to ensure transparency, merit-based selection and prevention of conflict of interest in such appointments, if so, the details thereof;

(d) whether this move indicates a gradual shift towards privatization or dilution of public sector character in SBI and other PSBs, if so, the details thereof; and

(e) the steps being taken to ensure that the interests of existing employees, accountability to Parliament and the public service mandate of SBI are not compromised by such policy changes?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): To ensure a uniform, transparent, and comprehensive framework for the appointment of Whole-Time Directors (WTDs) of Public Sector Banks (PSBs), and to align the process with the evolving banking and governance landscape, the Government issued revised consolidated guidelines on 04.10.2025.

Under the revised consolidated guidelines, with a view to widening the talent pool and aligning senior management appointments in PSBs with global best practices, all MD&CEO posts in nationalised banks, one Managing Director post in the State Bank of India, and one Executive Director post in

large nationalised banks have been opened for private sector candidates. The candidates from PSBs continue to be eligible for the said positions.

(c): For ensuring transparency, merit-based selection and prevention of conflict of interest, the Government, on 01.07.2022, constituted the Financial Services Institutions Bureau for recommending names of eligible candidates for appointment as Whole-Time Directors on the Boards of Public Sector Banks.

(d): No

(e): Question does not arise.

SETTING UP OF NEW HIGHER EDUCATIONAL INSTITUTIONS

130. SHRI DEEPAK ADHIKARI (DEV):

DR. M. K. VISHNU PRASAD:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of new Central Government educational institutions established during the last five years, State-wise;

(b) whether the Government has any proposal or has allocated any budget during the current year for establishing new Central Government educational institutions, such as Indian Institutes of Technology (IITs), Indian Institutes of Management (IIMs), National Institutes of Technology (NITs), All India Institutes of Medical Sciences (AIIMS) and Maritime Institutions, State-wise, particularly in Tamil Nadu and West Bengal;

(c) if so, the project-wise details thereof and if not, the reasons therefor; and

(d) the details of proposals that are pending with the Government, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): Prior to the year 2014, 16 The Indian Institutes of Technologies (IITs) were functioning in the country. After 2014, in pursuance to Budget Announcement 2014-15 and 2015-16, six new IITs have been established in the States/UT of Andhra Pradesh (IIT Tirupati), Kerala (IIT Palakkad), Chhattisgarh (IIT Bhilai), Jammu & Kashmir (IIT Jammu), Goa (IIT Goa) and Karnataka (IIT Dharwad). Further, in pursuance to the Budget announcement 2015-16, the Indian School of Mines, Dhanbad in Jharkhand was accorded the status of IIT in the year of 2016. At present 23 IITs are functioning in the country.

13 Indian Institutes of Management (IIMs) were functioning in the country prior to the year 2014 and at present there are 22 IIMs. After 2014, eight new IIMs have been established in the States/ UT of Punjab (IIM Amritsar), Bihar (IIM Bodhgaya), Odisha (IIM Sambalpur), Jammu & Kashmir (IIM Jammu), Himachal Pradesh (IIM Sirmaur), Maharashtra (IIM Nagpur), Andhra Pradesh (IIM Visakhapatnam) and Assam (IIM Guwahati has been inaugurated on 14.02.2026).

Further, in the year 2023, National Institute for Training in Industrial Engineering (NITIE), Mumbai has been converted into IIM Mumbai.

30 National Institutes of Technology (NITs) and one Indian Institute of Engineering Science and Technology (IIEST) were functioning in the country prior to 2014 and at present there are 31 NITs apart from one IIEST. NIT Andhra Pradesh has been established in the year 2015.

9 Indian Institutes of Information Technology (IIITs) were functioning in the country prior to 2014 and at present there are 25 IIITs. After 2014, sixteen new IIITs have been established in the States of Andhra Pradesh (IIITDM Kurnool), Haryana (IIIT Sonepat), Himachal Pradesh (IIIT Una), West Bengal (IIIT Kalyani), Karnataka (IIIT Dharwad, IIIT Raichur), Manipur (IIIT Senapati), Kerala (IIIT Kottayam), Uttar Pradesh (IIIT Lucknow), Jharkhand (IIIT Ranchi), Maharashtra (IIIT Pune, IIIT Nagpur), Madhya Pradesh (IIIT Bhopal), Gujarat (IIIT Surat), Bihar (IIIT Bhagalpur) and Tripura (IIIT Agartala).

5 Indian Institutes of Science Education and Research (IISERs) and one Indian Institute of Science (IISc) were functioning in the Country prior to 2014 and at present there are seven IISERs apart from one IISc. Two new IISERs have been established in the state of Andhra Pradesh (IISER Tirupati) and Odisha (IISER Berhampur).

40 Central Universities (CUs) were functioning in the country prior to 2014 and at present there are 48 CUs. Eight CUs have been established in the States/UTs of Bihar (Mahatma Gandhi Central University Motihari, Bihar), Andhra Pradesh (Central University of Andhra Pradesh, Central Tribal University of Andhra Pradesh, National Sanskrit University Andhra Pradesh), Telangana (Sammakka Sarakka Tribal University Telangana), Delhi (Central

Sanskrit University Delhi, Shri Lal Bahadur Shastri National Sanskrit University Delhi), Ladakh (Sindhu Central University Ladakh).

7 All India Institutes of Medical Sciences (AIIMS) were functioning in the country prior to 2014 and after 2014, 16 AIIMS have been approved for establishment out of which 12 have been established and 4 are under establishment. 12 new AIIMS have been established in the States/ UTs of Maharashtra (AIIMS Nagpur), Andhra Pradesh (AIIMS Mangalagiri), West Bengal (AIIMS Kalyani), Uttar Pradesh (AIIMS Gorakhpur and AIIMS Rae Bareli.), Punjab (AIIMS Bathinda), Assam (AIIMS Guwahati), Himachal Pradesh (AIIMS Bilaspur), Jharkhand (AIIMS Deoghar), Telangana (AIIMS Bibinagar), Jammu (AIIMS Vijaypur), Gujarat (AIIMS Rajkot).

Setting up of higher education institutions is a continuous and ongoing process. Depending on the need, educational institutions are opened from time to time. National Education Policy 2020 provides to ensure full access, equity, and inclusion. Education being subject matter of concurrent list, it is joint responsibility of Central as well as State Government to take action for implementation of NEP 2020. The Government is committed to provide quality education to all.

Further, Union Budget 2026-27 has announced setting up of 5 University Townships in the vicinity of major industrial and logistic corridors by supporting States, through challenge route. These planned academic zones will host multiple universities, colleges, research institutions, skill centres and residential complexes. The proposed university townships are envisaged to provide world-

class academic and research infrastructure including innovation and incubation facilities, industry partnerships and sustainable urban amenities.

जनजातीय क्षेत्रों में कौशल केंद्रों की स्थापना

131. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने 'कौशल भारत' योजना के तहत गुजरात के दाहोद लोक सभा निर्वाचन क्षेत्र सहित जनजातीय बहुल आकांक्षी जिलों में युवाओं के बीच स्व-रोजगार को बढ़ावा देने के लिए कोई विशेष पहल की है;

(ख) विगत तीन वर्षों और चालू वर्ष के दौरान दाहोद में प्रधानमंत्री कौशल विकास योजना के माध्यम से तकनीकी और व्यावसायिक प्रशिक्षण प्राप्त करने वाले युवाओं की संख्या कितनी है;

(ग) क्या सरकार दाहोद के स्थानीय जनजातीय उत्पादों और पारंपरिक कौशलों को आधुनिक बाजार से जोड़ने के लिए किसी विशेष 'कौशल केंद्र' की स्थापना करने पर विचार कर रही है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): जनजातीय कार्य मंत्रालय, जनजातीय सहकारी विपणन विकास परिसंघ (ट्राइफेड) के माध्यम से प्रधानमंत्री जनजातीय विकास मिशन (पीएमजेवीएम) योजना का कार्यान्वयन कर रहा है, जिसका उद्देश्य लघु वनोपज और स्थानीय कृषि उत्पादों के मूल्यवर्धन, ब्रांडिंग और विपणन को सुगम बनाकर जनजातीय आबादी के लिए आजीविका के अवसरों और उद्यमशीलता को सुगम बनाना तथा बढ़ावा देना है। इस योजना के अंतर्गत ट्राइफेड द्वारा देशभर में 4,172 वन धन विकास

केंद्र (वीडीवीके) स्वीकृत किए गए हैं, जिनमें 12,48,067 सदस्य जुड़े हुए हैं। गुजरात के दाहोद में 20 वन धन विकास केंद्र स्वीकृत किए गए हैं, जिनसे 5,900 लाभार्थियों को फायदा मिल रहा हैं।

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) और प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान (पीएम-जनमन) भारत सरकार के प्रमुख अभियान हैं, जो जनजातीय क्षेत्रों में समग्र विकास और सभी तक लाभा पहुँचने के लिए समर्पित हैं। डीएजेजीयूए का उद्देश्य 17 मंत्रालयों/विभागों द्वारा समन्वित 25 पहलों के माध्यम से अवसंरचना, स्वास्थ्य सेवा, शिक्षा और आजीविका से संबंधित महत्वपूर्ण कमियों को दूर करते हुए जनजातीय क्षेत्रों और समुदायों का व्यापक विकास करना है। डीएजेजीयूए के अंतर्गत इस मंत्रालय द्वारा जन शिक्षण संस्थान (जेएसएस) के अंतर्गत अभिसरण पहल के माध्यम से देश के 15 राज्यों के 30 जनजातीय जिलों में 30 जनजातीय कौशल केंद्र (टीएससी) स्थापित किए गए हैं।

इसके अलावा, कौशल विकास और उद्यमशीलता मंत्रालय ने राष्ट्रीय कौशल विकास निधि (एनएसडीएफ) द्वारा वित्त पोषित “400 जवाहर नवोदय विद्यालयों (जेएनवी) और 200 एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस) में कौशल प्रयोगशालाओं की स्थापना और प्रशिक्षकों का प्रशिक्षण, ताकि कौशल पाठ्यक्रमों का संचालन किया जा सके” परियोजना का कार्यान्वयन किया है। जनजातीय कार्य मंत्रालय द्वारा स्थापित एकलव्य आदर्श आवासीय विद्यालय दूरस्थ और जनजातीय क्षेत्रों में रहने वाले अनुसूचित जनजाति (एसटी) के विद्यार्थियों को गुणवत्तापूर्ण आवासीय शिक्षा प्रदान करते हैं। इस परियोजना का उद्देश्य चयनित जेएनवी और ईएमआरएस में सीबीएसई पाठ्यक्रम के अनुरूप 1,200 व्यावसायिक कौशल प्रयोगशालाओं की स्थापना के माध्यम से विद्यालयों में व्यावसायिक शिक्षा की पहुंच को सुदृढ़ करना था, जिसमें प्रत्येक विद्यालय में दो कौशल प्रयोगशालाएं स्थापित की जानी थीं। व्यावसायिक शिक्षा के प्रभावी संचालन को सुनिश्चित करने के लिए परियोजना में 1,200 कौशल शिक्षकों के क्षमता-निर्माण का घटक भी शामिल था, जिसके अंतर्गत प्रत्येक विद्यालय से दो शिक्षकों को प्रशिक्षण दिया गया।

कौशल विकास और उद्यमशीलता मंत्रालय, कुशल भारत कार्यक्रम के एक भाग के रूप में, गुजरात के दाहोद जिले सहित 111 आकांक्षीय जिलों के युवाओं को अल्पावधि प्रशिक्षण (एसटीटी) तथा पूर्व शिक्षण मान्यता (आरपीएल) के माध्यम से कौशल विकास प्रशिक्षण प्रदान करने के लिए प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) 4.0 का कार्यान्वयन कर रहा है। दाहोद लोक सभा निर्वाचन क्षेत्र, जिसमें दाहोद और महीसागर नामक दो जिले शामिल हैं, में 30.06.2026 तक कुल 2,351 अभ्यर्थियों को प्रशिक्षित/उन्मुख किया गया है। पीएमकेवीवाई 4.0 के अंतर्गत 30.06.2026 तक दाहोद जिले में प्रशिक्षित/उन्मुख अभ्यर्थियों का वित्तीय वर्ष-वार विवरण निम्नानुसार है:

वित्तीय वर्ष	**प्रशिक्षित/अभिविन्यस्त उम्मीदवारों की संख्या**
2023-24	201
2024-25	720
2025-26	90
2026-27	0

कौशल हब कौशल विकास और उद्यमशीलता मंत्रालय की एक पहल है, जिसके अंतर्गत कौशल प्रशिक्षण प्रदान करने के लिए शैक्षणिक संस्थानों में उपलब्ध अवसंरचना का उपयोग किया जाता है। पीएमकेवीवाई 4.0 मांग-आधारित योजना है, जिसके अंतर्गत कौशल अंतराल को ध्यान में रखते हुए और किसी विशेष जिले की कौशल आवश्यकता के आधार पर, परियोजना कार्यान्वयन एजेंसियों द्वारा प्रस्तुत प्रस्तावों के आधार पर प्रशिक्षण केंद्रों को मान्यता/संबद्धता प्रदान की जाती है। दिनांक 30.06.2026 तक, पीएमकेवीवाई 4.0 के अंतर्गत विभिन्न व्यावसायिक जॉब रोलों में परियोजना-आधारित कौशल प्रशिक्षण प्रदान करने के लिए दाहोद जिले में कुल छह प्रशिक्षण केंद्रों को मान्यता और संबद्धता प्रदान की गई है। इन जॉब रोलों में किसान ड्रोन संचालक, वधू, फैशन और पोर्टफोलियो मेक अप कलाकार, इलेक्ट्रॉनिकी मशीन अनुरक्षण कार्यकारी, पारंपरिक जनजातीय कौशल तथा अन्य उद्योग-अनुकूल ट्रेड शामिल हैं।

NATIONAL AUDIT ON GOVERNMENT SCHOOLS

132. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether any national audit has been conducted recently on the quality of teaching and infrastructure in Government schools;

(b) if so, the proportion of schools without functional toilets, internet access, or science labs, State/UT-wise;

(c) whether the Government is considering a minimum per-student infrastructure budget if so, the details thereof States/UT-wise;

(d) whether implementation of National Education Policy (NEP) has resulted in improved student learning outcomes; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The quality of school education and infrastructure is monitored, audited and assessed through various institutional mechanisms, including the Performance Grading Index (PGI), UDISE+, PARAKH assessments, PM SHRI School Quality Monitoring Framework, social audit and periodic review and monitoring under the Samagra Shiksha Scheme. Further, States/UTs undertake monitoring and evaluation of schools as per their respective administrative arrangements.

(b): As per the latest available UDISE+ data, information relating to the availability of functional toilets, internet connectivity, science laboratories and other infrastructure facilities in schools is collected and maintained. The State/UT-wise details are available in the UDISE+ Report. Further, the State/UT-wise details of proportion of Government schools, where functional toilets, internet access, and science labs are available, can be accessed at URL: https://udiseplus.gov.in/#/en/page/publications.

(c): Under the Samagra Shiksha scheme, financial assistance is provided to States and UTs based on their requirements as reflected in the Annual Work Plan & Budget (AWP&B), which is appraised and approved by the Project Approval Board (PAB) in accordance with the scheme guidelines and availability of funds.

(d) and (e): In order to improve learning outcomes, the Government has undertaken several initiatives to improve the quality of school education including strengthening foundational literacy and numeracy through NIPUN Bharat, competency-based education, teacher capacity building through NISHTHA, pedagogy reforms, and assessment reforms through PARAKH. Student learning outcomes are assessed periodically through national and State-level assessments.

PARAKH Rashtriya Sarvekshan (previously National Achievement Survey) 2024 was conducted on 4th December, 2024, by the National Assessment Centre, PARAKH, (NCERT) under the aegis of the Department of School Education & Literacy, Ministry of Education to measure the baseline

performance under the National Education Policy (NEP) 2020 in development of competencies and learning outcomes among students at the end of the Foundational, Preparatory and Middle Stages (assessed in Grades 3, 6 and 9, respectively) of education. This Sarvekshan is designed as a system-level reflection on Learning Outcomes in India which underscores critical competency, skill or infrastructural gaps at various stages of schooling.

Nationwide over 21.15 lakh students and 2.70 lakh teachers and school leaders from more than 74,000 schools in 781 districts participated in the assessment. National, State and District level reports for PARAKH Rashtriya Sarvekshan 2024 are available at https://dashboard.parakh.ncert.gov.in/en, adedicated dashboard designed to disseminate the findings of the assessment.

The findings of PARAKH Rashtriya Sarvekshan 2024 highlight a significant improvement when compared to National Achievement Survey (NAS) 2021 scores in foundational literacy and numeracy skills, thereby, reflecting the positive impact of the NIPUN Bharat Mission launched under NEP 2020. Further, Central Government schools demonstrate the strongest performance in all subjects at the preparatory and middle stage, suggesting returns from improved infrastructure and increased per child spending in such schools.

FINANCIAL ASSISTANCE TO SCHEDULED CASTES IN ANDHRA PRADESH

133. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **FINANCE** be pleased to state:

(a) the details of loan, credit and financial assistance schemes available to Scheduled Caste beneficiaries through banks/other financial institutions, scheme-wise;

(b) the number of applications received, sanctioned, disbursed and rejected under such schemes during the last five years, year-wise, scheme-wise and district-wise in Andhra Pradesh, especially in Konaseema district;

(c) the amount of loans applied for, sanctioned and disbursed under such schemes during the said period, year-wise, scheme-wise and district-wise in Andhra Pradesh, especially in Konaseema district;

(d) the recovery rate and Non-Performing Assets under such schemes, scheme-wise and State/UT-wise, especially in Andhra Pradesh;

(e) whether any gaps in implementation, disbursement or beneficiary coverage have been identified under such schemes in Andhra Pradesh, if so, the details thereof and corrective measures taken/proposed to be taken; and

(f) the steps taken or proposed to improve access to institutional credit, loan sanction and disbursement for Scheduled Caste beneficiaries, especially in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Reserve Bank of India (RBI) has issued guidelines on Priority Sector Lending (PSL) wherein a target of 40 per cent of Adjusted Net Bank Credit

(ANBC) or Credit Equivalent amount of Off-Balance Sheet Exposures (CEOBE), whichever is higher, as on March 31 of the previous year, has been prescribed for lending to the priority sector by commercial banks. Within this, a sub-target of 12 per cent has been set for lending to weaker sections which, inter-alia, includes, Scheduled Castes (SCs)/ Scheduled Tribes (STs).

Lending to SCs by Scheduled Commercial Banks (SCBs) in the last five financial years is given in the enclosed **Statement- I**.

(b) to (d): This department is implementing two schemes viz. Stand Up India Scheme and Pradhan Mantri Mudra Yojana (PMMY) wherein specific benefits for SCs are extended.

The Stand-Up India scheme has facilitated over 2.75 lakh loans amounting to Rs. 62,791 core to SC/ST and Women entrepreneurs across the country, including a total of 52,902 loans amounting to Rs.11,168.15 crore to SC entrepreneurs, since inception as on March, 2025.

The Pradhan Mantri MUDRA Yojana (PMMY) has facilitated over 9.56 Crore loans amounting to Rs. 4.03 lakh Crore to SC beneficiaries as on June 2026 since inception of the scheme.

Year-wise/District-wise number of loan applications received, sanctioned, disbursed, rejected, %NPA and recovery rate, during the last five years for State of Andhra Pradesh including District Konaseema is given in the enclosed **Statement- II**.

(e): No major systemic gaps have been identified in the implementation, disbursement, or beneficiary coverage under the schemes for Scheduled

Castes in Andhra Pradesh. Banks are processing eligible applications in accordance with the extant guidelines of the Government of India and the Government of Andhra Pradesh.

However, certain operational challenges such as delays in submission of complete loan applications, documentation deficiencies, beneficiary eligibility, and delayed subsidy release by Government agencies, wherever applicable, are observed at the field level. These issues are being addressed through continuous coordination among the sponsoring agencies, district administration, and banks.

SLBC Andhra Pradesh continues to monitor the progress regularly and advises all member banks to ensure timely sanction and disbursement of eligible applications so that the intended benefits reach all eligible Scheduled Caste beneficiaries through various corrective measures which includes as under:

- Regular review of scheme-wise progress in SLBC and DLRC/DCC meetings.
- Conducting outreach camps and financial literacy programmes to enhance awareness among eligible beneficiaries.
- Continuous monitoring by Lead District Managers (LDMs) and Controlling Offices of banks to improve sanction, disbursement, and beneficiary coverage.
- Resolving documentation and technical issues through joint coordination at the district level.

(f): To improve access to institutional credit, loan sanction, and disbursement for Scheduled Caste (SC) beneficiaries, particularly in Andhra Pradesh, the

following measures have been taken/proposed:

• Banks have been advised to give priority to eligible SC beneficiaries under all bankable Government-sponsored schemes and ensure timely sanction and disbursement of loans.

• Regular review meetings are being conducted under the State Level Bankers' Committee (SLBC), District Consultative Committees (DCCs), and District Level Review Committees (DLRCs) to monitor the progress of SC beneficiary coverage and resolve implementation issues.

• Awareness programmes are being organized to improve financial inclusion and increase institutional credit access for Scheduled Caste beneficiaries.

• Banks have been advised to simplify documentation, expedite appraisal, and minimize delays in loan processing and disbursement.

• Pending loan applications are being reviewed periodically in DCC meetings, and banks are advised to dispose of eligible applications within the prescribed timelines.

• The progress of SC beneficiary coverage under various schemes is monitored regularly by SLBC Andhra Pradesh, and corrective measures are taken wherever gaps are identified.

• Capacity-building and financial literacy initiatives are being undertaken to create awareness among SC beneficiaries regarding available credit-linked schemes and banking services.

These measures are intended to strengthen institutional credit flow, improve beneficiary coverage, and ensure timely sanction and disbursement of loans to Scheduled Caste beneficiaries in Andhra Pradesh.

STATEMENT- I

Lending to Scheduled Castes by Scheduled Commercial Banks (SCBs) during last 5 years

(Amt outstanding O/S in Rs. Crore)

State Name	As on March 2022		As on March 2023		As on March 2024		As on March 2025		As on March 2026	
	No. of A/Cs	Amt O/S	No. of A/Cs	Amt O/S	No. of A/Cs	Amt O/S	No. of A/Cs	Amt O/S	No. of A/Cs	Amt O/S
All India	1,51,74,183	98,125	1,58,75,474	1,07,951	1,76,20,573	1,22,046	1,49,48,195	1,27,977	1,12,76,940	1,45,697

Source: Reserve Bank of India (RBI)

STATEMENT -II

Year-wise/District-wise number of loan applications received, sanctioned, disbursed, rejected, %NPA and recovery rate, during the last five years for State of Andhra Pradesh including District Konaseema

	For FY 2025-26							**(Amount in Crores)**	
S.No	**District**	**STANDUP INDIA - For SC Beneficiaries**							
		Application Recieved	**Application Sanctioned**		**Application Disbursed**		**Applications Rejected**	**%NPA**	**%Recover Rate**
			Accnts	**Amount**	**Accnts**	**Amount**			
1	Alluri Sitharama Raju	0	0	0.00	0	0.00	0	5%	95%
2	Anakapalli	14	12	1.38	12	1.38	2	2%	98%
3	Ananthapuramu	187	156	37.89	156	37.89	31	7%	93%
4	Annamayya	7	6	2.28	6	2.28	1	3%	97%
5	Bapatla	19	16	2.97	16	2.97	3	1%	99%
6	Chittoor	779	649	121.73	649	121.73	130	1%	99%
7	Dr. B.R.Ambedkar Konaseema	19	16	7.72	16	7.72	3	5%	95%
8	East Godavari	444	370	86.88	370	86.88	74	3%	97%
9	Eluru	64	53	11.18	53	11.18	11	2%	98%
10	Guntur	526	438	114.52	438	114.52	88	5%	95%
11	Kakinada	46	38	8.24	38	8.24	8	6%	94%
12	Krishna	499	416	111.85	416	111.85	83	1%	99%
13	Kurnool	527	439	87.70	439	87.70	88	4%	96%
14	Markapuram	0	0		0		0	4%	
15	Nandyal	36	30	12.31	30	12.31	6	11%	89%
16	NTR	73	61	19.90	61	19.90	12	10%	90%
17	Palnadu	67	56	17.13	56	17.13	11	8%	92%
18	Parvathipuram Manyam	1	1	0.24	1	0.24	0	13%	88%
19	Polavaram	0	0		0		0	24%	
20	Prakasam	326	272	77.68	272	77.68	54	4%	96%

21	SPSR Nellore	352	293	57.18	293	57.18	59	4%	96%
22	Sri Sathya Sai	4	3	0.33	3	0.33	1	5%	95%
23	Srikakulam	41	34	6.60	34	6.60	7	6%	94%
24	Tirupati	20	17	3.89	17	3.89	3	3%	97%
25	Visakhapatnam	314	262	66.66	262	66.66	52	23%	77%
26	Vizianagaram	49	41	6.80	41	6.80	8	3%	97%
27	West Godavari	223	186	49.27	186	49.27	37	2%	98%
28	Y.S.R	491	409	90.50	409	90.50	82	4%	96%
Grand Total		5128	4274	1003	4274	1003	854	5%	93%

For FY 2024-25 (Amount in Crores)

S.No	District	STANDUP INDIA - For SC Beneficiaries							
		Application Recieved	Application Sanctioned		Application Disbursed		Application s Rejected	%NPA	%Recover Rate
			Accnts	Amount	Accnts	Amount			
1	Alluri Sitharama Raju	0	0	0.00	0	0.00	0	3%	97%
2	Anakapalli	14	12	1.38	12	1.38	2	4%	96%
3	Ananthapuramu	187	156	37.89	156	37.89	31	5%	95%
4	Annamayya	7	6	2.28	6	2.28	1	1%	99%
5	Bapatla	19	16	2.97	16	2.97	3	3%	97%
6	Chittoor	779	649	121.73	649	121.73	130	1%	99%
7	Dr. B.R.Ambedkar Konaseema	19	16	7.72	16	7.72	3	7%	93%
8	East Godavari	444	370	86.88	370	86.88	74	2%	98%
9	Eluru	64	53	11.18	53	11.18	11	2%	98%
10	Guntur	526	438	114.52	438	114.52	88	3%	97%
11	Kakinada	46	38	8.24	38	8.24	8	5%	95%
12	Krishna	499	416	111.85	416	111.85	83	1%	99%
13	Kurnool	527	439	87.70	439	87.70	88	5%	95%
14	Nandyal	36	30	12.31	30	12.31	6	5%	95%
15	NTR	73	61	19.90	61	19.90	12	10%	90%
16	Palnadu	67	56	17.13	56	17.13	11	2%	98%
17	Parvathipuram Manyam	1	1	0.24	1	0.24	0	1%	99%

18	Prakasam	326	272	77.68	272	77.68	54	4%	96%
19	SPSR Nellore	352	293	57.18	293	57.18	59	1%	99%
20	Sri Sathya Sai	4	3	0.33	3	0.33	1	6%	94%
21	Srikakulam	41	34	6.60	34	6.60	7	6%	94%
22	Tirupati	20	17	3.89	17	3.89	3	3%	97%
23	Visakhapatnam	314	262	66.66	262	66.66	52	15%	85%
24	Vizianagaram	49	41	6.80	41	6.80	8	2%	98%
25	West Godavari	223	186	49.27	186	49.27	37	1%	99%
26	Y.S.R	491	409	90.50	409	90.50	82	2%	98%
Grand Total		5128	4274	1003	4274	1003	854	3%	97%

For FY 2023-24 (Amount in Crores)

S.No	District	STANDUP INDIA- For SC Beneficiaries							
		Application Recieved	Application Sanctioned		Application Disbursed		Applications Rejected	%NPA	% Recovery
			Accnts	Amount	Accnts	Amount			
1	Alluri Sitharama Raju	1	1	0.51	1	0.51	-	0%	100 %
2	Anakapalli	1	1	0.12	1	0.12	-	0%	100 %
3	Ananthapuramu	73	61	9.61	61	9.61	12	5%	95%
4	Annamayya	4	3	1.45	3	1.45	1	0%	100 %
5	Bapatla	6	5	0.90	5	0.90	1	0%	100 %
6	Chittoor	127	106	18.79	106	18.79	21	1%	99%
7	Dr. B.R.Ambedkar Konaseema	4	3	1.05	3	1.05	1	0%	100 %

8	East Godavari	89	74	13.33	74	13.33	15	1%	99%
9	Eluru	1	1	0.21	1	0.21	-	1%	99%
10	Guntur	102	85	19.08	85	19.08	17	3%	97%
11	Kakinada	10	8	1.00	8	1.00	2	1%	99%
12	Krishna	130	108	25.11	108	25.11	22	1%	99%
13	Kurnool	174	145	30.10	145	30.10	29	2%	98%
14	Nandyal	20	17	9.58	17	9.58	3	0%	100 %
15	NTR	5	4	1.64	4	1.64	1	7%	93%
16	Palnadu	7	6	1.01	6	1.01	1	0%	100 %
17	Parvathipuram Manyam	-	-	-	-	-	-	0%	100 %
18	Prakasam	114	95	26.69	95	26.69	19	2%	98%
19	SPSR Nellore	150	125	20.47	125	20.47	25	1%	99%
20	Sri Sathya Sai	2	2	0.20	2	0.20	-	0%	100 %
21	Srikakulam	11	9	1.32	9	1.32	2	0%	100 %
22	Tirupati	7	6	1.92	6	1.92	1	4%	96%
23	Visakhapatnam	91	76	15.26	76	15.26	15	8%	92%
24	Vizianagaram	12	10	1.61	10	1.61	2	0%	100

									%
25	West Godavari	55	46	10.64	46	10.64	9	0%	100 %
26	Y.S.R	156	130	22.51	130	22.51	26	1%	99%
Grand Total		1352	1127	234.11	1127	234.11	225	2%	93%

	For FY 2022-23						**(Amount in Crores)**		
S.No	**District**	**STANDUP INDIA- For SC Beneficiaries**							
		Application Recieved	**Application Sanctioned**		**Application Disbursed**		**Applications Rejected**	**%NPA**	**% Recovery**
			Accnts	**Amount**	**Accnts**	**Amount**			
1	Alluri Sitharama Raju	-	-	-	-	-	-	0%	0%
2	Anakapalli	1	1	0.11	1	0.11	-	1%	99%
3	Ananthapuramu	38	32	11.33	32	11.33	161	6%	94%
4	Annamayya	2	2	0.39	2	0.39	2	1%	99%
5	Bapatla	-	-	-	-	-	2	0%	100%
6	Chittoor	100	83	18.41	83	18.41	211	2%	98%
7	Dr. B.R.Ambedkar Konaseema	10	8	6.05	8	6.05	-	1%	99%
8	East Godavari	122	102	36.99	102	36.99	40	0%	100%
9	Eluru	2	2	0.37	2	0.37	2	1%	99%

10	Guntur	126	105	35.64	105	35.64	109	3%	97%
11	Kakinada	7	6	0.77	6	0.77	1	1%	99%
12	Krishna	114	95	31.12	95	31.12	63	2%	98%
13	Kurnool	156	130	23.34	130	23.34	278	3%	97%
14	Nandyal	14	12	2.53	12	2.53	-	0%	100%
15	NTR	26	22	12.02	22	12.02	12	4%	96%
16	Palnadu	12	10	2.13	10	2.13	7	1%	99%
17	Parvathipuram Manyam	-	-	-	-	-	-	0%	100%
18	Prakasam	65	54	24.65	54	24.65	157	2%	98%
19	SPSR Nellore	35	29	9.15	29	9.15	138	4%	96%
20	Sri Sathya Sai	-	-		-		5	0%	100%
21	Srikakulam	8	7	1.96	7	1.96	11	0%	100%
22	Tirupati	2	2	0.47	2	0.47	16	6%	94%
23	Visakhapatnam	47	39	15.25	39	15.25	17	10%	90%
24	Vizianagaram	16	13	2.16	13	2.16	14	0%	100%
25	West Godavari	59	49	16.31	49	16.31	26	1%	99%
26	Y.S.R	121	101	25.29	101	25.29	298	0%	100%
Grand Total		1,083	904	276	904	276	1,570	3%	93%

For FY 2021-22 (Amount in Crores)

S.No	District	STANDUP INDIA- For SC Beneficiaries							
		Application Recieved	Application Sanctioned		Application Disbursed		Applications Rejected	%NPA	%Recover Rate
			Accnts	Amount	Accnts	Amount			
1	Ananthapuramu	4	3	0.37	3	0.37	1	2%	98%
2	Chittoor	25	21	3.33	21	3.33	4	4%	96%
3	East Godavari	16	13	2.31	13	2.31	3	16%	84%
4	Guntur	38	32	8.10	32	8.10	6	4%	96%
5	Krishna	36	30	5.27	30	5.27	6	4%	96%
6	Kurnool	38	32	4.75	32	4.75	6	1%	99%
7	Prakasam	16	13	2.46	13	2.46	3	4%	96%
8	SPSR Nellore	7	6	0.72	6	0.72	1	5%	95%
9	Srikakulam	-	-	-	-	-	-	1%	99%
10	Visakhapatnam	17	14	2.05	14	2.05	3	6%	94%
11	Vizianagaram	4	3	0.30	3	0.30	1	0%	100%
12	West Godavari	20	17	6.28	17	6.28	3	1%	99%
13	Y.S.R	35	29	5.07	29	5.07	6	1%	99%
Grand Total		256	213	41.01	213	41.01	43	5%	95%

	For FY 2025-26						(Amount in Crores)		
S.No	District	PMMY - For SC Beneficiaries							
		Application Recieved	Application Sanctioned		Application Disbursed		Applications Rejected	%NPA	%Recovery Rate
			Accnts	Amount	Accnts	Amount			
1	Alluri Sitharama Raju	106	98	1.85	98	1.85	8	0%	100%
2	Anakapalli	1239	1147	8.47	1147	8.47	92	1%	99%
3	Ananthapuramu	6337	5868	55.12	5868	55.12	469	2%	98%
4	Annamayya	3915	3625	32.71	3625	32.71	290	1%	99%
5	Bapatla	2166	2006	20.53	2006	20.53	160	2%	98%
6	Chittoor	9850	9120	107.91	9120	107.91	730	2%	98%
7	Dr. B.R.Ambedkar Konaseema	2751	2547	23.38	2547	23.38	204	1%	99%
8	East Godavari	3232	2993	55.66	2993	55.66	239	2%	98%
9	Eluru	1639	1518	25.68	1518	25.68	121	2%	98%
10	Guntur	6308	5841	86.79	5841	86.79	467	3%	97%
11	Kakinada	4159	3851	25.75	3851	25.75	308	2%	98%
12	Krishna	4251	3936	78.7	3936	78.7	315	2%	98%
13	Kurnool	7132	6604	76.52	6604	76.52	528	2%	98%
14	Markapuram	0	0		0		0		

15	Nandyal	3833	3549	29.9	3549	29.9	284	2%	98%
16	NTR	4482	4150	37.96	4150	37.96	332	3%	97%
17	Palnadu	3115	2884	31.12	2884	31.12	231	2%	98%
18	Parvathipuram Manyam	821	760	4.7	760	4.7	61	0%	100%
19	Polavaram	0	0		0		0		
20	Prakasam	7746	7172	76.85	7172	76.85	574	3%	97%
21	SPSR Nellore	6066	5617	83.55	5617	83.55	449	4%	96%
22	Sri Sathya Sai	4697	4349	27.98	4349	27.98	348	1%	99%
23	Srikakulam	1869	1731	17.6	1731	17.6	138	1%	99%
24	Tirupati	5023	4651	54.15	4651	54.15	372	3%	97%
25	Visakhapatnam	1823	1688	32.52	1688	32.52	135	3%	97%
26	Vizianagaram	2717	2516	20.32	2516	20.32	201	1%	99%
27	West Godavari	2798	2591	67.98	2591	67.98	207	2%	98%
28	Y.S.R	5673	5253	49.79	5253	49.79	420	2%	98%
Grand Total		103748	96065	1133.49	96065	1133.49	7683	7%	93%

For FY 2024-25 (Amount in Crores)									
S.No	District	PMMY - For SC Beneficiaries							
		Application Recieved	Application Sanctioned		Application Disbursed		Applications Rejected	%NPA	%Recover Rate
			Accnts	Amount	Accnts	Amount			
1	Alluri Sitharama Raju	48	44	0.68	44	0.68	4	9%	91%
2	Anakapalli	2697	2497	12.47	2497	12.47	200	6%	94%
3	Ananthapuramu	11798	10924	95.83	10924	95.83	874	5%	95%
4	Annamayya	5332	4937	59.7	4937	59.7	395	7%	93%
5	Bapatla	2792	2585	24.23	2585	24.23	207	10%	90%
6	Chittoor	6321	5853	101.2	5853	101.2	468	6%	94%
7	Dr. B.R.Ambedkar Konaseema	3149	2916	21.06	2916	21.06	233	7%	93%
8	East Godavari	3217	2979	41.93	2979	41.93	238	7%	93%
9	Eluru	1938	1794	30.34	1794	30.34	144	8%	92%
10	Guntur	5425	5023	50.26	5023	50.26	402	7%	93%
11	Kakinada	3526	3265	22.1	3265	22.1	261	6%	94%
12	Krishna	4778	4424	59.26	4424	59.26	354	5%	95%
13	Kurnool	10198	9443	93.91	9443	93.91	755	5%	95%
14	Nandyal	6859	6351	49.86	6351	49.86	508	6%	94%

15	NTR	2091	1936	45.59	1936	45.59	155	8%	92%
16	Palnadu	1754	1624	18.03	1624	18.03	130	6%	94%
17	Parvathipuram Manyam	1212	1122	6.21	1122	6.21	90	5%	95%
18	Prakasam	5553	5142	70.43	5142	70.43	411	8%	92%
19	SPSR Nellore	7023	6503	86.05	6503	86.05	520	8%	92%
20	Sri Sathya Sai	8600	7963	53.47	7963	53.47	637	5%	95%
21	Srikakulam	4276	3959	16.82	3959	16.82	317	4%	96%
22	Tirupati	7859	7277	91.99	7277	91.99	582	9%	91%
23	Visakhapatnam	9522	8817	31.12	8817	31.12	705	7%	93%
24	Vizianagaram	5112	4733	21.75	4733	21.75	379	6%	94%
25	West Godavari	1912	1770	32.46	1770	32.46	142	7%	93%
26	Y.S.R	8747	8099	71.46	8099	71.46	648	5%	95%
Grand Total		131739	121980	1208	121980	1208	9759	7%	93%

	For FY 2023-24						(Amount in Crores)		
S.No	District	PMMY - For SC Beneficiaries							
		Application Recieved	Application Sanctioned		Application Disbursed		Applications Rejected	%NPA	% Recovery
			Accnts	Amount	Accnts	Amount			
1	Alluri Sitharama Raju	-	-		-		-		
2	Anakapalli	1,423	1,315	6.63	1,315	6.63	108	6%	94%
3	Ananthapuramu	7,849	7,254	89.85	7,254	89.85	595	5%	95%
4	Annamayya	2,393	2,212	33.46	2,212	33.46	181	7%	93%
5	Bapatla	4,445	4,108	24.99	4,108	24.99	337	10%	90%
6	Chittoor	16,074	14,856	133.51	14,856	133.51	1,218	6%	94%
7	Dr. B.R.Ambedkar Konaseema	2,703	2,498	16.44	2,498	16.44	205	7%	93%
8	East Godavari	5,453	5,040	106.46	5,040	106.46	413	7%	93%
9	Eluru	1,565	1,446	16.06	1,446	16.06	119	8%	92%
10	Guntur	9,206	8,508	68.79	8,508	68.79	698	7%	93%
11	Kakinada	975	901	7.27	901	7.27	74	6%	94%
12	Krishna	5,622	5,196	62.68	5,196	62.68	426	5%	95%
13	Kurnool	7,992	7,386	98.40	7,386	98.40	606	5%	95%
14	Nandyal	6,308	5,830	38.37	5,830	38.37	478	6%	94%

15	NTR	2,368	2,189	39.37	2,189	39.37	179	8%	92%
16	Palnadu	2,248	2,078	16.81	2,078	16.81	170	6%	94%
17	Parvathipuram Manyam	-	-		-		-	5%	95%
18	Prakasam	6,506	6,013	73.43	6,013	73.43	493	8%	92%
19	SPSR Nellore	6,608	6,107	92.44	6,107	92.44	501	8%	92%
20	Sri Sathya Sai	4,643	4,291	34.50	4,291	34.50	352	5%	95%
21	Srikakulam	4,134	3,821	18.12	3,821	18.12	313	4%	96%
22	Tirupati	4,978	4,601	54.81	4,601	54.81	377	9%	91%
23	Visakhapatnam	9,366	8,656	32.88	8,656	32.88	710	7%	93%
24	Vizianagaram	2,765	2,555	12.01	2,555	12.01	210	6%	94%
25	West Godavari	1,889	1,746	37.97	1,746	37.97	143	7%	93%
26	Y.S.R	5,895	5,448	59.12	5,448	59.12	447	5%	95%
Grand Total		123408	114055	1174.37	114055	1174.37	9353	7%	93%

	For FY 2022-23						(Amount in Crores)		
S.No	District	PMMY - For SC Beneficiaries							
		Application Recieved	Application Sanctioned		Application Disbursed		Applications Rejected	%NPA	% Recovery
			Accnts	Amount	Accnts	Amount			
1	Alluri Sitharama Raju	-	-	-	-	-	-	0%	0%
2	Anakapalli	-	-	-	-	-	-	6%	94%
3	Ananthapuramu	10,711	9,918	89	9,918	89	793	5%	95%
4	Annamayya	-	-	-	-	-	-	7%	93%
5	Bapatla	-	-	-	-	-	-	10%	90%
6	Chittoor	6,827	6,321	117	6,321	117	506	6%	94%
7	Dr. B.R.Ambedkar Konaseema	-	-	-	-	-	-	7%	93%
8	East Godavari	4,896	4,533	47	4,533	47	363	7%	93%
9	Eluru	-	-	-	-		-	8%	92%
10	Guntur	10,232	9,474	68	9,474	68	758	7%	93%
11	Kakinada	-	-	-	-	-	-	6%	94%
12	Krishna	6,977	6,460	85	6,460	85	517	5%	95%
13	Kurnool	11,610	10,750	98	10,750	98	860	5%	95%

14	Nandyal	-	-	-	-	-	-	6%	94%
15	NTR	-	-	-	-	-	-	8%	92%
16	Palnadu	-	-	-	-	-	-	6%	94%
17	Parvathipuram Manyam	-	-	-	-	-	-	5%	95%
18	Prakasam	9,942	9,206	65	9,206	65	736	8%	92%
19	SPSR Nellore	9,728	9,007	85	9,007	85	721	8%	92%
20	Sri Sathya Sai	-	-	-	-	-	-	5%	95%
21	Srikakulam	1,417	1,312	8	1,312	8	105	4%	96%
22	Tirupati	-	-	-	-	-	-	9%	91%
23	Visakhapatnam	1,868	1,730	16	1,730	16	138	7%	93%
24	Vizianagaram	1,533	1,419	8	1,419	8	114	6%	94%
25	West Godavari	3,609	3,342	30	3,342	30	267	7%	93%
26	Y.S.R	6,105	5,653	75	5,653	75	452	5%	95%
Grand Total		85,455	79,125	791	79,125	791	6,330	8%	93%

For FY 2021-22 (Amount in Crores)									
S.No	District	PMMY - For SC Beneficiaries							
		Application Recieved	Application Sanctioned		Application Disbursed		Applications Rejected	%NPA	%Recover Rate
			Accnts	Amount	Accnts	Amount			
1	Ananthapuramu	7,212	6,869	62.09	6,869	62.09	343	7%	93%
2	Chittoor	5,444	5,185	54.00	5,185	54.00	259	10%	90%
3	East Godavari	4,090	3,895	45.45	3,895	45.45	195	9%	91%
4	Guntur	7,768	7,398	58.29	7,398	58.29	370	11%	89%
5	Krishna	6,706	6,387	83.29	6,387	83.29	319	11%	89%
6	Kurnool	8,960	8,533	100.85	8,533	100.85	427	7%	93%
7	Prakasam	7,239	6,894	48.99	6,894	48.99	345	11%	89%
8	SPSR Nellore	8,471	8,068	57.39	8,068	57.39	403	9%	91%
9	Srikakulam	1,073	1,022	5.36	1,022	5.36	51	2%	98%
10	Visakhapatnam	1,534	1,461	13.87	1,461	13.87	73	7%	93%
11	Vizianagaram	1,098	1,046	4.92	1,046	4.92	52	2%	98%
12	West Godavari	4,962	4,726	23.84	4,726	23.84	236	8%	92%

13	Y.S.R	6,191	5,896	77.08	5,896	77.08	295	5%	95%
Grand Total		70748	67380	635.42	67380	635.42	3368	8%	92%

NAPS 2.0 IN ANDHRA PRADESH

134. SHRI KESINENI SIVANATH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the total number of apprenticeships provided under the National Apprenticeship Promotion Scheme (NAPS) 2.0 in the Andhra Pradesh, district and year-wise;

(b) the details of employers and industries in Andhra Pradesh enrolled under NAPS 2.0 for providing apprenticeship opportunities, district, year and sector-wise;

(c) the total number of students enrolled under the said scheme in Andhra Pradesh, district, year and sector-wise; and

(d) the total amount of funds disbursed under NAPS 2.0, during the last five years and the current year, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): National Apprenticeship Promotion Scheme (NAPS) was launched in August 2016. The scheme was extended to continue as NAPS-2 from FY 2022-23. Under, NAPS 2.0, the stipend support by Government of India (GoI) is paid through Direct Benefit Transfer (DBT) to the bank account of apprentices. The number of apprentices engaged in the State of Andhra Pradesh from FY 2022-23 till FY 2026-27 (upto 30.06.2026) is 93,094. The details of district-wise and year-wise apprentices engaged in the State of Andhra Pradesh are given in the enclosed **Statement-I**.

(b): Under National Apprenticeship Promotion Scheme, apprenticeship training is conducted within an establishment/industry. The number of establishment/ industries in Andhra Pradesh which have engaged apprentices under NAPS 2.0 (FY 2022-23 till FY 2026-27 (upto 30.06.2026)) are 1,135 unique establishments. The district-wise, year-wise and sector-wise details of establishment/ industries which have engaged apprentices in the State of Andhra Pradesh are given in the enclosed **Statement-II and III**.

(c): The number of apprentices engaged/enrolled in the State of Andhra Pradesh from FY 2022-23 till FY 2026-27 (upto 30.06.2026) is 93,094. The details of district-wise, year-wise and sector-wise apprentices engaged in the State of Andhra Pradesh are given in the enclosed **Statement-I and IV**.

(d): The details of the fund released to the State of Andhra Pradesh during the last five years and the current year is given below:

S NO.	Financial Year	Total Fund Released (Rs.in Crore)
1	FY 2021-22	4.43
2	FY 2022-23	12.63
3	FY 2023-24	17.33
4	FY 2024-25	19.69
5	FY 2025-26	22.00
6	FY 2026-27 (Upto 30th June 2026)	2.86

STATEMENT-I

The district-wise and year-wise engagement of apprentices in the State of Andhra Pradesh from FY 2022-23 till FY 2026-27 (upto30.06.2026) are given below:

Sr.No.	District	FY 22-23	FY 23-24	FY 24-25	FY 25-26	FY 26-27 (Upto 30.06.2026)	Total
1.	Alluri Sitharama Raju	0	0	0	6	4	10
2.	Anakapalli	16	81	98	170	67	432
3.	Ananthapuramu	1,066	4,377	4,164	5,568	804	15,979

Sr.No.	District	FY 22-23	FY 23-24	FY 24-25	FY 25-26	FY 26-27 (Upto 30.06.2026)	Total
4.	Annamayya	1	30	58	57	9	155
5.	Bapatla	25	14	67	82	5	193
6.	Chittoor	2,639	3,488	3,674	3,184	679	13,664
7.	Dr. B.R. Ambedkar Konaseema	0	442	74	71	8	595
8.	East Godavari	1,062	713	536	953	223	3,487
9.	Eluru	47	91	261	597	299	1,295
10.	Guntur	2,204	800	506	623	176	4,309
11.	Kakinada	34	230	762	708	468	2,202
12.	Krishna	2,250	2,350	1,016	1,348	259	7,223
13.	Kurnool	1,306	208	165	304	91	2,074
14.	Nandyal	2	63	81	111	17	274
15.	Ntr	29	186	757	684	120	1,776
16.	Palnadu	1	15	54	84	6	160
17.	Parvathipuram Manyam	0	0	9	43	10	62
18.	Prakasam	263	162	104	157	52	738
19.	Sri Potti	442	540	380	554	157	2,073

Sr.No.	District	FY 22-23	FY 23-24	FY 24-25	FY 25-26	FY 26-27 (Upto 30.06.2026)	Total
	Sriramulu Nellore						
20.	Sri Sathya Sai	22	1,231	1,711	1,847	265	5,076
21.	Srikakulam	365	533	560	675	94	2,227
22.	Tirupati	23	1,134	2,451	3,197	884	7,689
23.	Visakhapatnam	3,604	3,962	2,951	3,036	1,157	14,710
24.	Vizianagaram	217	168	210	295	59	949
25.	West Godavari	353	427	257	307	72	1,416
26.	Y.s.r.	453	456	1,169	1,785	463	4,326
	Total	**16,424**	**21,701**	**22,075**	**26,446**	**6,448**	**93,094**

STATEMENT-II

The district-wise and year-wise details of establishments engaging apprentices in the State of Andhra Pradesh from FY 2022-23 till FY 2026-27 (upto30.06.2026) is given below:

S No.	Sector_Name	2022-23	2023-24	2024-25	2025-26	2026-27
1.	Alluri Sitharama Raju	0	0	0	1	1

S No.	Sector_Name	2022-23	2023-24	2024-25	2025-26	2026-27
2.	Anakapalli	3	10	15	21	13
3.	Ananthapuramu	47	58	44	65	30
4.	Annamayya	1	5	7	12	5
5.	Bapatla	2	1	7	7	3
6.	Chittoor	63	55	53	57	32
7.	Dr. B.R. Ambedkar Konaseema	0	7	6	11	5
8.	East Godavari	95	76	55	66	42
9.	Eluru	3	20	30	32	19
10.	Guntur	70	63	55	60	31
11.	Kakinada	11	36	44	50	21
12.	Krishna	97	103	80	89	42
13.	Kurnool	71	35	30	35	13
14.	Nandyal	1	8	14	15	7
15.	Ntr	13	56	56	70	23
16.	Palnadu	1	8	8	12	5
17.	Parvathipuram Manyam	0	0	2	3	3
18.	Prakasam	21	22	21	22	11
19.	Sri Potti Sriramulu Nellore	30	38	35	39	20

S No.	Sector_Name	2022-23	2023-24	2024-25	2025-26	2026-27
20.	Sri Sathya Sai	4	13	23	26	17
21.	Srikakulam	25	25	28	36	24
22.	Tirupati	9	39	48	76	51
23.	Visakhapatnam	138	123	133	156	95
24.	Vizianagaram	29	31	27	31	20
25.	West Godavari	59	52	42	46	24
26.	Y.s.r.	32	41	38	36	17
	Grand Total	**562**	**531**	**553**	**614**	**321**

STATEMENT-III

The Sector-wise and year-wise details of establishments engaging apprentices in the State of Andhra Pradesh from FY 2022-23 till FY 2026-27 (upto30.06.2026) is given below:

S No.	SectorName	2022-23	2023-24	2024-25	2025-26	2026-27
1.	Aerospace & Aviation	1	0	0	7	3
2.	Agriculture	5	6	14	13	4
3.	Agriculture and Allied Services	2	0	0	0	0
4.	Apparel	1	0	0	1	0

S No.	SectorName	2022-23	2023-24	2024-25	2025-26	2026-27
5.	Apparel Made-ups& Home Furnishing	5	3	7	7	2
6.	Automobile	107	93	93	95	20
7.	Automotive	60	39	48	62	41
8.	Banking, Financial Services & Insurance (BFSI)	13	22	30	34	23
9.	Beauty & Wellness	6	0	0	0	0
10.	Capital Goods	12	11	16	23	5
11.	Chemical	9	10	8	11	2
12.	Construction	27	35	24	32	11
13.	Domestic Workers	26	2	2	3	2
14.	Electrical (Including New and Renewable Energy)	163	219	192	202	73
15.	Electronics	67	64	51	67	25
16.	Fabrication	51	57	46	52	13
17.	Food Processing	6	10	15	17	9
18.	Food Processing and Preservation	1	0	0	0	0
19.	Furniture & Fittings	49	14	7	13	5
20.	Gem & Jewellery	0	0	1	1	0

S No.	SectorName	2022-23	2023-24	2024-25	2025-26	2026-27
21.	Green Jobs	0	1	0	3	3
22.	Healthcare	1	3	2	8	5
23.	Healthcare and Wellness	1	0	0	0	0
24.	Hydrocarbon	0	4	5	8	3
25.	Industrial Automation and Instrumentation	7	14	9	8	3
26.	Iron & Steel	2	9	12	14	5
27.	IT-ITeS	58	37	42	45	22
28.	Leather	3	0	2	5	0
29.	Life Sciences	21	24	28	32	29
30.	Logistics	16	35	44	61	32
31.	Management & Entrepreneurship and Professional Skills	29	30	27	50	14
32.	Marine	1	1	1	2	1
33.	Media & Entertainment	1	0	0	0	0
34.	Mining	0	0	1	0	0
35.	Paints & Coatings	1	1	1	0	0
36.	Persons with Disability	1	0	2	1	0
37.	Plumbing	1	1	3	3	1

S No.	SectorName	2022-23	2023-24	2024-25	2025-26	2026-27
38.	Power	83	14	12	12	4
39.	Production and Manufacturing	145	156	134	143	33
40.	Retail	47	36	41	44	30
41.	Retails and Logistics	0	0	2	1	0
42.	Rubber	10	11	21	15	8
43.	Services including Repair and Maintenance	41	48	24	37	8
44.	Sports, Physical Education, Fitness & Leisure	1	0	1	0	0
45.	Telecom	4	7	11	13	8
46.	Textile	1	1	1	1	0
47.	Tourism & Hospitality	17	19	30	32	15
	Grand Total	**562**	**531**	**553**	**614**	**321**

STATEMENT-IV

The Sector-wise and year-wise engagement of apprentices in the State of Andhra Pradesh from FY 2022-23 till FY 2026-27 (upto30.06.2026) are given below:

Sr. No.	Sectors	FY 22-23	FY 23-24	FY 24-25	FY 25-26	FY 26-27 (Upto 30.06.2026)	Total
1.	Aerospace & Aviation	15	0	0	9	12	36
2.	Agriculture	121	135	329	826	27	1,438
3.	Agriculture and Allied Services	3	0	0	0	0	3
4.	Apparel	5	0	0	1	0	6
5.	Apparel Made-ups& Home Furnishing	249	464	362	54	41	1,170
6.	Automobile	1,296	1,116	922	854	61	4,249
7.	Automotive	834	3,722	4,448	6,884	1,276	17,164
8.	Banking, Financial Services & Insurance (BFSI)	290	405	263	341	58	1,357
9.	Beauty & Wellness	191	0	0	0	0	191
10.	Capital Goods	104	88	60	111	8	371
11.	Chemical	50	40	27	29	15	161

Sr. No.	Sectors	FY 22-23	FY 23-24	FY 24-25	FY 25-26	FY 26-27 (Upto 30.06.2026)	Total
12.	Construction	233	138	74	88	43	576
13.	Domestic Workers	1,548	2	2	136	20	1,708
14.	Electrical (Including New and Renewable Energy)	912	1,491	1,212	1,390	239	5,244
15.	Electronics	1,555	2,120	3,681	1,983	500	9,839
16.	Fabrication	250	398	166	253	64	1,131
17.	Food Processing	41	201	84	443	38	807
18.	Food Processing and Preservation	5	0	0	0	0	5
19.	Furniture & Fittings	616	114	83	115	24	952
20.	Gem & Jewellery	0	0	2	2	0	4
21.	Green Jobs	0	1	0	4	35	40
22.	Healthcare	1	9	6	116	62	194
23.	Healthcare and Wellness	12	0	0	0	0	12
24.	Hydrocarbon	0	5	7	25	4	41
25.	Industrial Automation and Instrumentation	10	30	26	23	17	106

Sr. No.	Sectors	FY 22-23	FY 23-24	FY 24-25	FY 25-26	FY 26-27 (Upto 30.06.2026)	Total
26.	Iron & Steel	26	108	162	54	6	356
27.	IT-ITeS	1,241	984	445	1,202	328	4,200
28.	Leather	131	0	8	64	0	203
29.	Life Sciences	452	817	975	1,449	349	4,042
30.	Logistics	120	1,226	2,183	1,963	441	5,933
31.	Management & Entrepreneurship and Professional Skills	371	545	430	254	384	1,984
32.	Marine	20	23	23	25	28	119
33.	Media & Entertainment	5	0	0	0	0	5
34.	Mining	0	0	1	0	0	1
35.	Paints & Coatings	1	1	2	0	0	4
36.	Persons with Disability	3	0	14	6	0	23
37.	Plumbing	7	1	3	6	1	18
38.	Power	734	79	59	31	8	911
39.	Production and Manufacturing	1,168	1,909	986	854	147	5,064
40.	Retail	3,320	3,740	2,703	3,526	1,312	14,601
41.	Retails and Logistics	0	0	133	49	0	182

Sr. No.	Sectors	FY 22-23	FY 23-24	FY 24-25	FY 25-26	FY 26-27 (Upto 30.06.2026)	Total
42.	Rubber	69	947	1,438	1,627	321	4,402
43.	Services including Repair and Maintenance	95	159	90	127	19	490
44.	Sports, Physical Education, Fitness & Leisure	10	0	7	0	0	17
45.	Telecom	117	32	138	892	387	1,566
46.	Textile	35	165	44	7	0	251
47.	Tourism & Hospitality	158	486	477	623	173	1,917
	Grand Total	**16,424**	**21,701**	**22,075**	**26,446**	**6,448**	**93,094**

INTERVENTIONS OF SAMAGRA SHIKSHA SCHEME IN MADHYA PRADESH

135. SHRI VISHNU DATT SHARMA:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether Samagra Shiksha (Integrated School Education) scheme interventions (infrastructure, digital education, vocational integration and teacher training) are being implemented in Katni, Panna and Khajuraho town in Madhya Pradesh, if so, the details thereof;

(b) the specific infrastructure, digital/ICT and teacher-training works sanctioned and completed in schools of these districts during the last three years;

(c) the number of schools covered, funds released and measurable outcomes achieved in the said districts;

(d) whether coverage of the said scheme is inadequate in the said districts, if so, the reasons therefor; and

(e) the details of timeframe and planned interventions to ensure equitable school-education quality and employability-linked vocational programmes in these districts?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Scheme of Samagra Shiksha supports State/UTs for various infrastructure interventions like opening /strengthening of Schools, upgradation of schools, additional classrooms, toilets, drinking water, electrification, different labs, various residential facilities including KGBVs, NSCBAVs, PM JANMAN and DAJGUA etc. To promote Digital Education, ICT/Smart classes, internet connectivity, digital library are also supported. Under Skill/Vocational Education intervention, financial assistance is provided to States/UTs for giving exposure to Skill Education to students of Grades 6 to 8 and introduction of Skill courses from Grades 9 to 12, which are aligned with the National Skills Qualifications Framework (NSQF).

These Samagra Shiksha interventions are being implemented throughout the country including all districts of Madhya Pradesh.

(b) to (d): All the States/UTs prepare annual plans as per their requirement/priority, and the same is reflected in their respective Annual Work Plan and Budget (AWP&B) proposals, as per norms of Samagra Shiksha scheme. These plans are then appraised and approved by the Project Approval Board (PAB) in the Department of School Education & Literacy in consultation with the States and UTs as per the programmatic and financial norms of the scheme and physical and financial progress of the States/UTs for the interventions approved earlier. As informed by the State Government of Madhya Pradesh, the details on infrastructure, digital/ICT and teacher-training works sanctioned and completed in schools of districts Katni, Panna and Chhatarpur (Khajuraho) during the last three years are given in the enclosed **Statement.**

Further, Digital Infrastructure for Knowledge Sharing (DIKSHA) is the Nation's One Nation, One Digital platform for providing quality e-content for school education in States/UTs including the above mentioned districts. As a participant in DIKSHA, States/UTs/Autonomous Bodies have generated content in mother local/regional languages enabling multilingualism. The platform supports both online and offline access, enabling learners to download content and continue learning without internet connectivity.

Besides, PM eVidya was initiated as part of Atma Nirbhar Bharat to unify all efforts related to digital/online/on-air education to enable multi-mode access to education across the country. The key components of PM eVidya are also aligned towards enhancing digital literacy and include 200 DTH TV channels and 400 Radio channels to enable all States/UTs including the above mentioned districts to provide supplementary education in various Indian languages for classes 1-12. Under the PM eVidya 200 DTH TV Channels initiative, the State of Madhya Pradesh has been allotted 05 dedicated channels (MP PM eVIDYA 108–112).

(e): During PAB 2026-27 specific interventions like ICT labs, strengthening of toilets, drinking water, electrification etc were approved for these districts as proposed by State of Madhya Pradesh. As informed by the State Government of Madhya Pradesh, to ensure equitable school-education quality and employability-linked vocational programmes-

(i) Learning Outcome-based Workbooks have been provided to all students from Classes 1 to 8 to support competency-based learning and improved learning outcomes.

(ii) Olympiad was organized for students of classes 2 to 8 to promote academic excellence and enhance the quality of education.

(iii) Various Teaching-Learning Materials (TLMs) including Learning Kits, Floor Games, Jaudi Pitara, and regional language storybooks, have been provided

to students of the Foundational Literacy and Numeracy (FLN) classes to strengthen Foundational Learning.

(iv) Bagless day activities are being conducted for students of Classes 6 to 8 promote experiential, activity-based, and skill -oriented learning in line with the objectives of the National Education Policy (NEP) 2020.

STATEMENT

Details of school work sanctioned and completed for infrastructure, smart class, ICT and teacher-training in the districts of Katni, Panna and Chhatarpur (Khajuraho) during the last three years are as below:

District/Town	Sanction				Completed		
	ICT Lab	Smart Class	Infrastructure	Vocational Education	ICT Lab	Smart Class	Infrastructure
Panna	49	150	1228	81	11	150	980
Katni	106	293	1327	43	30	293	1304
Khajuraho (Chhatarpur)	0	131	55	1	0	1	11

Teacher Training

	Elementary Level			Secondary Level		
District	**Katni**	**Panna**	**Chhatarpur**	**Katni**	**Panna**	**Chhatarpur**
Number of Teacher Training	10436	10404	14439	7824	4813	4538

देश में यूपीआई की स्थिति

136. डॉ. मन्ना लाल रावत:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत में यूनिफाइड पेमेंट्स इंटरफेस की सांविधिक स्थिति क्या है और यह किस अधिनियम या विनियम के अंतर्गत संचालित किया जाता है;

(ख) देश में यूपीआई उपयोगकर्ताओं और यूपीआई लेन-देन की वर्तमान संख्या कितनी है, और उपयोगकर्ताओं की संख्या राज्य-वार कितनी है;

(ग) क्या यूनिफाइड पेमेंट्स इंटरफेस प्रणाली का उपयोग भारत के अलावा अन्य देशों में भी किया जा रहा है और यदि हाँ, तो उक्त देशों के नाम और उनके भागीदार संस्थानों का ब्यौरा क्या है;

(घ) क्या एनपीसीआई इंटरनेशनल पेमेंट्स लिमिटेड (एनआईपीएल), भारतीय राष्ट्रीय भुगतान निगम से अलग एक इकाई है और यदि हाँ, तो इसकी स्थापना, स्वामित्व, उद्देश्यों और अधिकार क्षेत्र के संबंध में ब्यौरा क्या है;

(ङ) क्या सरकार ने यूपीआई आधारित डिजिटल लेनदेन को अधिक सुरक्षित और पारदर्शी बनाने के लिए कोई नई तकनीकी या नीतिगत पहल की है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(च) इस विषय से संबंधित किसी अन्य जानकारी का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): एकीकृत भुगतान इंटरफेस (यूपीआई) भारतीय राष्ट्रीय भुगतान निगम (एनपीसीआई) द्वारा संचालित एक भुगतान प्रणाली है, जिसे भुगतान और निपटान प्रणाली अधिनियम, 2007 के अंतर्गत अधिकृत किया गया।

(ख): एनपीसीआई ने सूचित किया है कि जून 2026 की स्थिति के अनुसार एकीकृत भुगतान इंटरफेस (यूपीआई) प्लेटफॉर्म पर 55.49 करोड़ उपयोगकर्ता शामिल थे। यूपीआई लेन-देन की मात्रा और मूल्य का ब्यौरा **विवरण-I** के रूप में संलग्न है।

(ग): एकीकृत भुगतान इंटरफेस (यूपीआई) को व्यक्ति-से-व्यक्ति (पी2पी) धन-प्रेषण और व्यक्ति-से-व्यापारी (पी2एम) लेनदेन की सुविधा के लिए विभिन्न देशों की भुगतान प्रणालियों से जोड़ा गया है। संबंधित भागीदार संस्थानों के साथ इन देशों का ब्यौरा **विवरण-II** के रूप में संलग्न है।

(घ): एनपीसीआई इंटरनेशनल पेमेंट्स लिमिटेड (एनआईपीएल) एनपीसीआई की पूर्ण स्वामित्व वाली अनुषंगी है, जिसे अप्रैल 2020 में विदेशी संस्थाओं के साथ साझेदारी करने के उद्देश्य से निगमित किया गया था ताकि एकीकृत भुगतान इंटरफेस (यूपीआई) और रुपे कार्ड योजना जैसे विभिन्न एनपीसीआई भुगतान प्लेटफार्मों को अंतरराष्ट्रीय बाजारों की पहुंच में लाया जा सके। इससे भारतीय पर्यटकों और भारतीय प्रवासियों को सीमा पार निर्बाध भुगतान करने में सहायता मिलती है, साथ ही साझेदार देशों और संस्थाओं को यूपीआई-जैसी रीयल-टाइम भुगतान प्रणाली या रुपे जैसी घरेलू कार्ड योजनाओं जैसी भुगतान व्यवस्था निर्मित करने में सहायता मिलती है।

(ङ) और (च): यूपीआई आधारित लेनदेन को सुरक्षित और पारदर्शी बनाने के लिए, सरकार, आरबीआई और एनपीसीआई द्वारा समय-समय पर विभिन्न पहल की गई हैं। इनमें अन्य बातों के साथ-साथ धोखाधड़ी वाले लेनदेन की रोकथाम के लिए जोखिम-आधारित लेनदेन सीमाएं, अनधिकृत मोबाइल नंबर में परिवर्तन और एसएमएस-आधारित प्रमाणीकरण के दुरुपयोग के विरुद्ध सुरक्षोपाय के साथ-साथ यूपीआई के उपयोग के लिए बढ़ी हुई सुरक्षा संबंधी अपेक्षाएं शामिल हैं। इसके अतिरिक्त, एनपीसीआई ने व्यापक यूपीआई सूचना सुरक्षा अवसंरचना (सीयूआईएसएफ) 2025 और मोबाइल एप्लिकेशन सुरक्षा अवसंरचना जारी किया है, जिसमें यूपीआई इकोसिस्टम की सुरक्षा और लोचशीलता को सुदृढ़ करने के लिए उन्नत सुरक्षा नियंत्रण अनिवार्य हैं।

विवरण - I

विगत पांच वित्तीय वर्ष के दौरान यूपीआई लेनदेन

वित्तीय वर्ष	**मात्रा (करोड़ में)**	**मूल्य (लाख करोड़ में)**
वित्तीय वर्ष 2021-22	4,595.61	84.16
वित्तीय वर्ष 2022-23	8,371.44	139.15
वित्तीय वर्ष 2023-24	13,112.95	199.95
वित्तीय वर्ष 2024-25	18,586.60	260.56
वित्तीय वर्ष 2025-26	24,161.69	314.23

विवरण - II

भागीदार संस्थानों के साथ यूपीआई का उपयोग करने वाले देश

क्रम	**देश**	**सक्रिय**	**भागीदार संस्थान**	**से सक्रिय**
1	भूटान	पी2एम	आरएमए भूटान	जुलाई 2021
2	सिंगापुर	पी2एम	एनईटीएस सिंगापुर प्रा. लिमिटेड, हिटपे पेमेंट सॉल्यूशंस प्रा. लिमिटेड, लिक्विडपे ग्रुप प्रा.	अगस्त 2021

			लिमिटेड।	
3	यूएई	पी2एम	मशरेक बैंक पीएससी (नियोपे), नेटवर्क इंटरनेशनल मैग्नाटी-सोल प्रोपराइटरशिप एलएलसी	अप्रैल 2022
4	सिंगापुर	पी2पी	बीसीएस पेनाओ	फरवरी 2023
5	फ्रांस	पी2एम	एलवाईआरए नेटवर्क	फरवरी 2024
6	मॉरीशस	पी2एम	बैंक ऑफ मॉरीशस	फरवरी 2024
7	श्रीलंका	पी2एम	लंका पे प्राइवेट लिमिटेड	फरवरी 2024
8	नेपाल	पी2एम	फोनपे पेमेंट सर्विसेज लिमिटेड	मार्च 2024
9	कतर	पी2एम	कतर नेशनल बैंक	सितंबर 2025
10	ग्रीस	पी2पी	यूरोबैंक एस.ए.	मई 2026
11	नेपाल	पी2पी	नेपाल क्लियरिंग हाउस लिमिटेड (एनसीएचएल)	जून 2026
12	कंबोडिया	पी2एम	एक्लेडा बैंक पीएलसी	जून 2026

CESS AND SURCHARGES COLLECTED

137. SHRI S. VENKATESAN:

Will the Minister of **FINANCE** be please to state:

(a) the total amount of surcharge collected by the Union Government during each of the last five financial years;

(b) the total amount of cess collected during each of the last five financial years, category-wise;

(c) the amount spent for earmarked purpose from the Cess concerned; and

(d) the proportion of collections from cess and surcharges, taken together, as a percentage of the total direct tax collections in the years 2014-15, 2019-20, 2024-25, and 2025-26?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): the year-wise details of total amount collected under Surcharge and the year-wise details of the major cesses collected during the last five years is enclosed as **Statement -I.**

(c): Details of the amount spent (amount transferred to the dedicated Reserve Fund) to meet intended expenditure is enclosed as **Statement -II.**

(d): The proportion of collections from cess and surcharges, taken together, as a percentage of the Gross tax revenue (GTR) is as follows:

Year	Total Cess (₹ Cr)	Total Surcharge (₹ Cr)	Cess+ Surcharge (₹ Cr)	GTR (₹ Cr)	% (Cess+ Surcharge) to GTR
2014-15	89117.1	30792.5	119909.6	1245135.8	9.6
2019-20	279579.9	71273.7	350853.6	2010059.3	17.5
2024-25	381323.4	299254.5	680577.9	3796381.7	17.9
2025-26	333650.0	335970.0	669620.0	4077772.0	16.4

STATEMENT- I

Statement showing details of Cesses & surcharges levied and collected as part of principal taxes

(₹ *crore*)

Sl. No.	Name of the levy and tax receipt heads	2022-23	2023-24	2024-25	RE 2025-26	BE 2026-27
	CESSES IN OPERATION:					
1	Agriculture Infrastructure & Development Cess	74142.03	80923.60	75455.06	81580.00	85440.00
2	Cess on Crude oil	21497.14	18803.41	17931.29	15810.00	16210.00
3	Cesses on Exports	852.44	-3.19	9.05	10.00	10.00
4	Goods & Services Tax Compensation Cess	125862.41	141436.16	150569.84	88000.00	0.00
5	Health Cess	24.01	22.90	0.14	0.00	0.00
6	Health & Education Cess	61809.29	71156.96	84337.16	90000.00	100000.00
7	National Calamity Contingent Duty	7168.30	7812.25	8341.22	10140.00	10910.00
8	Road and Infrastructure Cess*	59234.95	44552.49	44679.82	45780.00	46930.00
9	Health Security *se* National Security Cess	0.00	0.00	0.00	2330.00	14000.00

A.	**Total (1 to 9)**	**350590.57**	**364704.58**	**381323.58**	**333650.00**	**273500.00**
	CESSES NOT IN OPERATION:					
10	Primary Education Cess	3.18	1.11	1.54	0.00	0.00
11	Secondary & Higher Education Cess	1.45	0.53	0.41	0.00	0.00
12	Clean Energy Cess	19.75	0.00	0.00	0.00	0.00
13	Krishi Kalyan Cess	6.02	2.36	0.94	0.00	0.00
14	Swachh Bharat Cess	7.98	5.16	1.58	0.00	0.00
15	Infrastructure Cess	0.00	0.00	0.00	0.00	0.00
16	Other Cesses Collected Under Union Excise Duties(Cess on Jute, Cess on Salt, Cess on Bidi, Cess on Tobacco, Cess on Sugar, Cess on Automobiles, others)	0.41	-21.78	-4.69	0.00	0.00

17	Cesses Under Other Taxes and Duties on Commodities and services (Water Cess, Research & Development Cess, Other Cess)	-141.83	-4.32	0.00	0.00	0.00
B.	Total (10 to 17)	**-103.04**	**-16.94**	**-0.22**	**0.00**	**0.00**
	Grand Total (A+B)	**350487.53**	**364687.64**	**381323.36**	**333650.00**	**273500.00**
	As % of gross tax revenue	**11.5**	**10.5**	**10.0**	**8.2**	**6.2**
	** Includes additional duty of excise on petrol and diesel, which were known as 'road cess' before introduction of 'road and infrastrucure cess'.*					
	SURCHARGES LEVIED ON –					
1	Corporation Tax	55103.79	60373.34	72118.36	81000.00	90000.00
2	Taxes on Income other than Corporation Tax	53914.24	54793.80	66778.28	71000.00	79000.00
3	Fringe Benefit Tax	0.00	0.00	0.00	0.00	0.00
4	Social Welfare	16178.79	16273.41	17477.86	18040.00	18130.00

	Surcharge under Customs					
5	Special Additional Excise Duties	147163.79	146619.61	142880.01	165930.00	169720.00
	Grand Total (1 to 5)	**272360.61**	**278060.16**	**299254.51**	**335970.00**	**356850.00**
	As % of gross tax revenue	**8.9**	**8.0**	**7.9**	**8.2**	**8.1**

STATEMENT- II

Utilization of Cess proceeds (transferd to the Reserve Funds)

(₹ crore)

Sl. No.	Name of the Fund	2022-23	2023-24	2024-25	RE 2025-26	BE 2026-27
1	Agriculture Infrastructure and Development Fund	...	120714.39	139768.32	104749.93	111853.07
2	Prarambik Shiksha Kosh	38000.00	28400.00	40900.00	48600.00	54850.00
3	Madhyamik & Uchhatar Shiksha Kosh#	14250.00	37833.33	30681.09	31271.26	37450.00
4	GST Compensation Fund	163506.29	143109.49	150376.93	54469.49	0.02
5	Central Road and Infrastructure Fund	239646.25	47777.66	39594.59	40000.00	41000.00
6	National Disaster Response Fund/ National Calamity Contingency Fund**	8000.49	8801.21	9610.00	10140.00	10910.00
7	Clean Energy Fund	…	…	…	…	…
8	Sugar Development Fund	…	…	…	…	…

9	Cine Workers Welfare Fund	…	…	…	…	…
10	Mines Welfare Funds	…	…	…	…	…
11	Beedi Workers Welfare Funds	…	…	…	…	…
12	Other Development & Welfare Fund	6.04	6.04	…	…	…
13	Krishi Kalyan Kosh	…	…	…	…	…
14	Bharat Infrastructure Kosh	…	…	…	…	…
15	Rashtriya Swachhata Kosh	…	…	159.42	…	…
16	Prevention and Control of Water Pollution^	…	…	…	…	…
17	Pradhan Mantri Swasthya Suraksha Nidhi#	18339.27	13776.63	14438.54	28400.62	30725.00
18	Oil Industry Development Fund	...	...	17730.00	15810.00	16210.00
19	Health Security se National Security Cess Fund	...	...	...	2330.00	14000.00
20	Technology in National Security Fund	...	...	...	30000.00	0.00
	Grand Total	**481748.34**	**400418.75**	**443258.89**	**365771.30**	**316998.09**
	^ *No physical fund has been constituted. However, expenditure provision has been netted against receipts in Statement of Budget Estimates.*					
	# Reserve Funds viz Madhyamik & Uchhatar Shiksha Kosh and Pradhan Mantri Swastya Surakashi Nidhi has been operationalised from 2022-23. The utilisation from 2019-20 to 2021-22 are as per Revised Estimate (RE) for the respective year(s).					
	** Amount for both the funds has been taken together					

छत्तीसगढ़ में सीएसआर परियोजनाएं

138. श्री विजय बघेलः

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) छत्तीसगढ़ राज्य में पिछले पांच वर्षों के दौरान कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) के अंतर्गत परियोजनाओं का ब्यौरा क्या है जिसे निधि जारी की गई तथा इसमें प्रत्येक परियोजना के लिए जारी की गई राशि कितनी है और दुर्ग संसदीय निर्वाचन क्षेत्र और बेमेतरा जिले सहित सभी संबंधित कार्यों का कंपनीवार और जिलेवार ब्यौरा क्या है;

(ख) क्या सभी परियोजनाएं नियत समय पर पूरी हो गई हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके कारण क्या हैं; और

(ग) क्या अधूरी परियोजनाओं के लिए जिम्मेदार लोगों और संबंधित नोडल एजेंसियों के विरुद्ध कोई कार्रवाई की गई है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): कंपनियों द्वारा एमसीए21 रजिस्ट्री में फाइल किए गए सीएसआर से संबंधित सभी आंकड़े सार्वजनिक रूप से उपलब्ध हैं और इन्हें www.सीएसआर.gov.in पर देखा जा सकता है। एमसीए21 रजिस्ट्री में कंपनियों द्वारा किए गए वार्षिक फाइलिंग के आधार पर, छत्तीसगढ़ में पिछले पांच वित्तीय वर्षों (2020-21 से वित्तीय वर्ष 2024-25 तक) के दौरान जिलेवार सीएसआर व्यय का ब्यौरा संलग्न **विवरण** में दिया गया है। मंत्रालय संसदीय क्षेत्रवार सीएसआर का डाटा और सीएसआर परियोजनाओं की पूर्णता स्थिति का अलग से रिकॉर्ड नहीं रखता है।

(ग): कारपोरेट सामाजिक दायित्व (सीएसआर) के लिए वैधानिक ढांचा कंपनी अधिनियम, 2013 ('अधिनियम') की धारा 135, अधिनियम की अनुसूची VII और कंपनी (सीएसआर नीति) नियम, 2014 के तहत प्रदान किया गया है। अधिनियम के तहत, सीएसआर एक बोर्ड संचालित प्रक्रिया है और कंपनी का बोर्ड अपनी सीएसआर समिति की सिफारिश के आधार पर कंपनी के सीएसआर

कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उनका कार्यान्वयन करने और उन पर निगरानी करने के लिए अधिकृत है। सीएसआर ढांचा प्रकटीकरण पर आधारित है और सीएसआर अधिदेशित कंपनियों को एमसीए21 रजिस्ट्री में वार्षिक रूप से सीएसआर कार्यकलापों का विवरण फाइल करना अपेक्षित है। बोर्ड को यह सुनिश्चित करना होगा कि स्वीकृत राशि निर्धारित कार्यकलाप(पों) पर व्यय की गई है। यदि कोई राशि व्यय नहीं होती है, तो ऐसी राशि को अनुसूची VII में उल्लिखित निर्दिष्ट निधि(यों) में निर्धारित समय सीमा के भीतर स्थानांतरित किया जाएगा।

<u>विवरण</u>

वित्तीय वर्ष 2020-21 से 2024-25 तक छत्तीसगढ़ में जिलेवार सीएसआर व्यय

वित्तीय वर्ष 2020-21 से 2024-25 के लिए छत्तीसगढ़ में विकास क्षेत्रवार सीएसआर व्यय

क्र.सं.	जिला	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
1	बालोद	1.63	-	-	-	22.57
2	बलौदाबाजार-भाटापारा	0.14	-	-	-	-
3	बलरामपुर-रामानुजगंज	0.84	-	-	-	-
4	बस्तर	5.11	15.26	12.12	17.24	17.65
5	बीजापुर	1.79				2.11
6	बिलासपुर	14.31	16.74	28.10	50.84	28.25
7	दक्षिण बस्तर दंतेवाड़ा	12.13	8.77	9.91	19.52	41.30
8	धमतरी	1.54	1.83	9.29	2.71	3.64
9	दुर्ग	8.26	13.52	12.22	6.74	42.42

10	गरियाबंद	0.77				1.55
11	जांजगीर-चांपा	1.41	10.29	15.97	9.35	9.50
12	जशपुर	1.40	2.31	0.27	2.73	3.33
13	कबीरधाम	1.26	0.77	1.67	0.10	1.72
14	कोंडागांव			3.00		
15	कोरबा	18.74	22.03	27.23	37.32	36.51
16	कोरिया	0.94	2.78	2.46	4.90	2.13
17	महासमुंद		0.77	0.27	6.90	11.83
18	मुंगेली				0.25	
19	नारायणपुर	3.24	-	-	-	15.10
20	रायगढ़	6.19	23.22	273.62	108.83	108.61
21	रायपुर	90.80	79.66	94.99	113.31	166.10
22	राजनांदगांव	2.77	7.80	9.23	15.68	14.74
23	सुकमा	1.60	2.49	1.41	-	-
24	सूरजपुर	3.67	1.17	-	1.53	-
25	सरगुजा	12.70	11.89	10.58	5.08	13.10
26	उत्तर बस्तर कांकेर	1.15	1.02	6.59	9.15	9.70
27	जिला जिसे अन्यत्र वर्गीकृत नहीं किया गया है	133.24	95.36	91.24	23.45	0.02
	कुल	325.63	317.70	610.16	435.62	551.88

(31.03.2026 तक अद्यतन डाटा) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

केंद्र सरकार पर बकाया सार्वजनिक ऋण

139. श्री धर्मेन्द्र यादव:

क्या **वित्त** मंत्री यह बताने कि कृपा करेंगे कि:

(क) क्या यह सच है कि पिछले दस वर्षों में केंद्र सरकार पर बकाया कुल सार्वजनिक ऋण में अत्यधिक बढ़ोतरी हुई है और यदि हाँ, तो 2014-15 से 2025-26 तक प्रति वर्ष के अंत में केंद्र सरकार पर बकाया कुल ऋण का वर्षवार ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान केंद्र सरकार के कुल ऋण में कितने रुपये और कितने प्रतिशत की बढ़ोतरी हुई है;

(ग) पिछले दस वर्षों में लिए गए कुल ऋण में से कितना ऋण क्रमश: पूंजीगत व्यय, राजकोषीय घाटे को पूरा करने और पुराने ऋण को चुकाने के लिए उपयोग किया गया है; और

(घ) क्या सरकार वर्तमान ऋण के स्तर को राजकोषीय स्थिरता के अनुकूल मानती है और यदि हाँ, तो सरकार के इस रूख का आधार क्या है और ऋण-जीडीपी अनुपात को नियंत्रण में रखने के लिए क्या कदम उठाए जा रहे हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) **:** केंद्र सरकार का कुल सार्वजनिक ऋण वित्त वर्ष 2014-15 और वित्त वर्ष 2025-26 के अंत में क्रमशः 64.11 लाख करोड़ रुपये और 201.17 लाख करोड़ रुपये था। वर्ष-वार विवरण इस प्रकार हैं:

वित्तीय वर्ष	देनदारियां (₹ लाख करोड़)
2014-15	64.11
2015-16	70.98
2016-17	74.94
2017-18	82.90
2018-19	92.52
2019-20	105.07
2020-21	121.86

वित्तीय वर्ष	देनदारियां (₹ लाख करोड़)
2021-22	138.66
2022-23	156.13
2023-24	171.70
2024-25	185.95
2025-26 (**अनंतिम**)	201.17

नोट:

1. वित्तीय वर्ष 2018-19 में एफआरबीएम समीक्षा समिति की सिफारिश के बाद ऋण की एफआरबीएम परिभाषा पेश की गई थी। एफआरबीएम की परिभाषा के अनुसार आंकड़े वित्त वर्ष 2016-17 के बाद के हैं। ऋण की एफआरबीएम परिभाषा के अनुसार देनदारियां नकद शेष और नकद निवेश का निवल हैं। हालांकि, बकाया ईबीआर देनदारियों में जोड़े जाते हैं।
1. विदेशी ऋण वर्तमान विनिमय दर पर होता है।

(ख): 2014-15 से 2025-26 (अनंतिम) की अवधि के दौरान कुल वृद्धि लगभग ₹137.06 लाख करोड़ थी। चक्रवृद्धि वार्षिक वृद्धि दर **(**सीएजीआर**)** द्वारा मापी गई प्रतिशत वृद्धि लगभग 10.95 प्रतिशत प्रति वर्ष थी।

(ग): पिछले दस वित्तीय वर्षों के दौरान जुटाया गया निवल ऋण (अर्थात् राजकोषीय घाटा) लगभग 125.99 लाख करोड़ रुपये था। इसमें से 60.21 लाख करोड़ रुपये (कुल राजकोषीय घाटे का लगभग 48%) पूंजीगत व्यय के लिए उपयोग किया गया था। एक वर्ष के दौरान जुटाए गए ऋण (निवल) को वर्ष के दौरान ऋण (सकल) में से पुनर्भुगतान घटाकर मापा जाता है। पिछले दस वित्तीय वर्षों में ऋणों (दिनांकित सरकारी प्रतिभूतियों और विदेशी ऋण) का कुल पुनर्भुगतान लगभग 30.94 लाख करोड़ रुपये था।

(घ): ऋण का वर्तमान प्रक्षेपवक्र राजकोषीय स्थिरता के अनुरूप है क्योंकि नाममात्र सकल घरेलू उत्पाद की वृद्धि भारत में ऋण की भारित औसत लागत से सामान्यत अधिक रही है। इसलिए, हालांकि वास्तविक रूप से ऋण में वृद्धि हुई है, लेकिन जीडीपी के अनुपात के रूप में, कोविड के बाद के चरण के दौरान ऋण में गिरावट का रुझान रहा है, जो कि वित्त वर्ष 2020-21 में 61.4% से

घटकर वित्त वर्ष 2025-26(अनंतिम) में 58.2% हो गया है जो बढ़ती हुई अर्थव्यवस्था की उस क्षमता को दर्शाता है जो लिए गए ऋण के स्तर को संभालने में सक्षम है। राजकोषीय स्थिरता का अनुपालन सुनिश्चित करने हेतु सरकार ऋण के बोझ को उत्तरोत्तर कम करने के लिए आय-सृजक व्यय (प्रभावी पूंजीगत व्यय) पर ध्यान केंद्रित कर रही है। उदाहरण के लिए, बजट अनुमान 2026-27 में, 17.15 लाख करोड़ रुपये के प्रभावी पूंजीगत व्यय को पूरा करने के लिए सरकार को 16.96 करोड़ रुपये की निवल ऋण का पूरी तरह से उपयोग किया गया है। इसके अलावा, सरकार ने नियमित बजट 2024-25 में घोषणा की कि वित्त वर्ष 2026-27 के बाद, केंद्र सरकार का लक्ष्य राजकोषीय घाटे को एक ऐसे प्रक्षेपवक्र पर बनाए रखना है जो घटते जीडीपी के सापेक्ष ऋण अनुपात को सुनिश्चित करता है।

FUGITIVE ECONOMIC OFFENDERS

140. SHRI JOYANTA BASUMATARY:

Will the Minister of **FINANCE** be pleased to state:

(a) the details regarding the number of individuals declared as Fugitive Economic Offenders under the Fugitive Economic Offenders Act, 2024, along with the value of economic offenses involved, since 2024, year-wise;

(b) the details regarding the status of attachment, confiscation and disposal of properties of such offenders, including the value of assets attached and realized so far, within or outside the territory of India

(c) the details regarding the cases where extradition requests or mutual legal assistance have been initiated against such offenders and the current status of such cases; and

(d) whether any measures have been taken by the Government to disburse confiscated amounts or otherwise financially assist the victims of such economic offences, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Since 2024, 11 individuals have been declared as Fugitive Economic Offenders under the provisions of the Fugitive Economic Offenders Act, 2018 (FEOA). Properties amounting to ₹ 1,303.16 crore have been confiscated under the provisions of Fugitive Economic Offenders Act, 2018 pertaining to such offenders since 2024.

(c): Out of the above said fugitives, Red Notice has been published against 08 individuals and Extradition Requests have been sent in respect of 04 individuals who were located. Moreover, 12 Mutual Legal Assistance Requests (MLAR) have also been sent.

(d): Yes, necessary steps have been taken by the Government to restitute the confiscated property to the legitimate victims of such economic offences. So far, the Directorate has successfully restored properties valued at approximately ₹ 73,015.03 crore to victims or legitimate claimants resulting in restitution of ₹ 15,262.30 crore and ₹ 32,677.97 crore during FY 2024-25 and 2025-26 respectively. Moreover, during the FY 2026-27 till date, an amount of ₹ 9,873.11 crore has been restituted.

CSR SPENDING IN TAMIL NADU

141. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the total corporate tax collected from companies registered or headquartered in Tamil Nadu during each of the last three financial years, despite of Tamil Nadu's rank among States on this metric;

(b) the details of the total CSR expenditure reported as spent within Tamil Nadu during the same period;

(c) whether the Government has benchmarked this return against the State's tax contribution and if so, the details thereof;

(d) the number of Tamil Nadu-based companies found non-compliant with mandatory CSR spending under Section 135 of the Companies Act, 2013, and the penalty action taken in each of case;

(e) whether the Government is likely to consider Tamil Nadu is repeatedly cited by the 16th Finance Commission of the Government as a State whose fiscal contribution outpaces its return under devolution, if so, the details thereof; and

(f) whether the Government is considering a weighted CSR-direction incentive for industrially lagging districts of Tamil Nadu such as Virudhunagar, Ramanathapuram and the Cauvery delta and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): The details of total corporate tax collected in Tamil Nadu from the Financial Years 2023-24 to 2025-26 is given in the enclosed **Statement-I**.

(b): On the basis of annual filings made by companies in the MCA21 registry. District-wise CSR expenditure in Tamil Nadu from FY 2022-23 to 2024-25 is given in the enclosed **Statement-II.**

(c): No Ma'am. As per the Companies Act, 2013, the CSR obligation is linked to its net worth or turnover or net profit of the Company. The above is not related to the State's tax contribution.

(d): Whenever violation of CSR provisions is reported, action against such non-compliant Companies is initiated as per provisions of the Act after due examination of records and following due process of law. In the last three years i.e. 2023-24, 2024-25 and 2025-26, 04 companies in Tamil Nadu have been penalised and penalty amount of Rs.2.36 crore has been imposed.

(e): The Government of India has examined the report of the Sixteenth Finance Commission and the Explanatory Memorandum as to the action taken by the Government of India on the Recommendations made by 16th Finance Commission is presented in the Parliament and also available at https://www.indiabudget.gov.in/doc/16fc.pdf.

The amount of devolution to States is made as per accepted recommendation of the Finance Commission. The methodology and criteria

for, inter-se, distribution of net proceeds of taxes among the States is decided by the Finance Commission for its award period. Also, no State has received tax devolution lesser than their share as recommended by the Finance Commission during the last five financial years.

(f): No such proposal is under consideration of the Government.

STATEMENT- I

Corporate Tax Collected in Tamil Nadu from FY 2023-24 to FY 2025-26

(Amount in Rupees Crore)

Financial Year	Corporate Tax
2023-24	71,330.26
2024-25	77,230.78
2025-26	82,210.61

STATEMENT- II

District wise CSR expenditure in Tamil Nadu from FY 2022-23 to FY 2024-25

(Amount in Rupees Crore)

Sl. No	Districts wise	FY 2022-23	FY 2023-24	FY 2024-25
1	Ariyalur	-	0.24	6.89
2	Chengalpattu	1.50	0.41	0.20

3	Chennai	678.21	915.76	1,310.75
4	Coimbatore	150.37	217.51	242.22
5	Cuddalore	77.49	66.89	66.85
6	Dharmapuri	0.66	5.60	10.08
7	Dindigul	14.77	22.18	25.89
8	Erode	31.48	39.90	35.67
9	Kancheepuram	127.07	108.11	188.25
10	Kanniyakumari	4.49	5.94	9.95
11	Karur	16.83	15.85	19.13
12	Krishnagiri	27.71	37.87	138.14
13	Madurai	53.17	76.26	111.43
14	Mayiladuthurai	-	1.60	0.50
15	Nagapattinam	3.94	7.59	14.33
16	Namakkal	8.50	12.02	12.94
17	Perambalur	1.94	2.17	4.52
18	Pudukkottai	2.97	4.52	6.27
19	Ramanathapuram	10.07	10.12	19.86
20	Ranipet	0.40	1.46	-
21	Salem	15.63	16.51	30.85
22	Sivaganga	11.50	6.22	4.57

23	Tenkasi	0.05	0.04	0.01
24	Thanjavur	14.04	30.23	74.71
25	The Nilgiris	13.59	11.30	26.59
26	Theni	6.35	5.33	8.16
27	Thiruvallur	54.94	34.84	61.39
28	Thiruvarur	4.10	3.11	8.94
29	Thoothukkudi	12.89	31.23	29.40
30	Tiruchirappalli	19.65	24.61	41.61
31	Tirunelveli	22.10	27.23	43.86
32	Tirupathur	0.05	-	-
33	Tiruppur	2.29	2.51	37.73
34	Tiruvannamalai	10.19	12.23	28.74
35	Vellore	26.03	37.87	47.34
36	Viluppuram	8.53	5.96	12.28
37	Virudhunagar	23.94	35.18	35.17
38	District not classified elsewhere	183.78	218.90	23.29
	Total	**1,641.23**	**2,055.31**	**2,738.49**

(Updated data up to 31.03.2026)

EMPLOYMENT GENERATION AND SKILL GAPS IN PUNJAB

142. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government has conducted any assessment of skill shortages and labour market requirements in Punjab and if so, the details thereof;

(b) the details of employment generated under Central schemes in Punjab during the last three years and the current year, year-wise;

(c) the measures taken by the Government to address migration of skilled youth from the State; and

(d) the details of the industry sectors identified for employment expansion in Punjab?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): District Skill Committees (DSCs), established across all States/UTs are mandated with formulating District Skill Development Plans (DSDPs) to support decentralized, grassroots-level skill planning by identifying local employment opportunities, skilling demand, and available training infrastructure. Government skill programmes are then designed to bridge these identified skill gaps across sectors. The Sector Skill Councils (SSCs), led by industry experts, regularly conduct skill gap studies to assess sector-wise skill needs and set competency standards, which guide government interventions to align the workforce with industry requirements. Additionally, the SANKALP (Skill Acquisition and Knowledge Awareness for Livelihood Promotion)-

supported National Skill Gap Study by National Council of Applied Economic Research (NCAER) provides a standardized, data-driven framework to assess skill gaps across seven high-growth sectors. It helps MSDE align skilling initiatives with industry demand and future workforce needs.

Under Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Short-Term Training (STT) with embedded On-the-Job Training (OJT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) are being implemented to equip youth with industry-relevant skills. PMKVY 4.0 also includes training programmes in emerging and new-age job roles. Under PMKVY, as on 31.10.2025, a total of 5,63,591 candidates have been trained/oriented across more than 30 sectors including 1623 in Sports, 4673 in Textiles & Handloom, and 6521 in Food Processing.

Employment generation coupled with improving employability of the youth is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes. The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/schemes_programmes .

The employment generated through select schemes of Central Government in the State of Punjab for the last three years is at enclosed **Statement**.

The Central Government in coordination with State Governments is implementing various developmental schemes for creating employment opportunities and improving infrastructure to encourage people to stay in their state, earn their livelihood and raise their quality of life near their places of residence.

As per information received Government of Punjab, the Department of Employment Generation Skill Development and Training has taken various measures to address migration of skilled youth from the State by implementing various schemes like (i) Punjab Hunar Vikas Yojana; (ii) Government recruitments (68228 Regular Government jobs have been provided to the youth of Punjab Since 01.04.2022); (iii) Established District Bureau of Employment and Enterprise (DBEE) to facilitate Private Jobs/ Government Jobs/ Self Employment; (iv) A digital platform (www.punjabrozgar.org.in (a common platform for jobseekers and employers); (v) special efforts to train youth for induction into armed forces/ para-military forces/ state police services as commission officers and soldiers through various institutes; (vi) Punjab Skill Development mission (to provide skill training to the youth that such training is being more effective and placement oriented); etc.

Further, Government of Punjab informed that based on the Skill Gap Studies and State Skill Development Plans, the sectors that have been identified as having significant employment potential in Punjab are (i) Construction, (ii) Manufacturing (including Electronics, Textile & Apparel, Engineering and Auto Components), (iii) Healthcare, (iv) Logistics,

Transportation and Warehousing, (v) Agriculture and Allied Activities, (vi) Food Processing, (vii) Tourism and Hospitality, (viii) Beauty and Wellness, (ix) Retail, (x) Information Technology and IT-enabled Services, (xi) Renewable Energy (including Solar), (xii) Life Sciences and (xiii) Banking, Financial Services and Insurance (BFSI).

STATEMENT

Employment generation/beneficiaries in Central Schemes in the State of Punjab

Sl. No.	Name of scheme/programme	2023-24	2024-25	2025-26
1	Pradhan Mantri Mudra Yojana (PMMY) (No. of A/c))	10,39,309	7,07,516	7,17,442
2	Prime Minister Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi Scheme) (No. of beneficiaries)	1,13,649	11,218	19,427
3	Prime Minister's Employment Generation Programme (PMEGP) (No. of estimated employment generated)	13,221	8,730	12,213

4	Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) (No. of workers who availed employment)	10,15,694	9,84,897	8,88,478
5	Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) (No. of candidates placed)	8805	3560	817 *{till Oct'25 as on 10.11.'25 (KB)}*
6	Rural Self Employment Training Institutes (RSETIs) (No. of candidates settled)	9398	13274	5240 *(as on 30.10.2025)*
7	Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM) (No. of skilled trained candidates placed)	11,550	648 *(till 30.09.24)**	-

- **Scheme ended on 30th September, 2024**

Source: Concerned Ministry

GROSS ENROLMENT RATIO IN HIGHER EDUCATION

143. SHRI SHAFI PARAMBIL:

SHRIMATI PRATIMA MONDAL:

Will the Minister of **EDUCATION** be pleased to state:

(a) the Gross Enrolment Ratio (GER) in higher education during each of the last five years, category wise, including Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs), minorities and women, along with the State/UT-wise GER during the said period;

(b) whether the Government is on track to achieve the target of 50 per cent GER in higher education by 2035 under the National Education Policy (NEP), 2020 and, if so, the details thereof, including the time-bound roadmap to expand quality higher education;

(c) the measurable improvements in learning outcomes achieved since the announcement of the NEP, 2020 along with the major initiatives taken to improve access to higher education, particularly in rural and aspirational districts; and

(d) the steps taken by the Government to address the shortage of qualified teachers in Government schools and higher educational institutions?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a): As per All India Survey on Higher Education (AISHE), 2023-24 the Gross Enrolment Ratio (GER) at National Level is 30. The category-wise, Gender-wise and State/UT-wise GER from 2019-20 to 2023-24 is available in AISHE

Report, 2023-24. The report can be accessed at https://aishe.gov.in/aishe-final-report/

(b): National Education Policy envisage to achieve 50 percent GER in Higher Education by the year 2035. As per All India Survey on Higher Education (AISHE), 2023-24 Gross Enrolment ratio is 30 at national level.

(c): As per AISHE, Enrolment in higher education has risen from 3.42 crore in 2014-15 to 4.5 crore in 2023-24 (an increase of 31.5%). Overall GER has improved from 23.7 in 2014-15 to 30 in 2023-24.

To cater to needs of educationally unserved/ underserved areas, the Ministry of Education has been implementing the Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) scheme, which envisages improvement in access, equity and excellence in State Higher Education system through support under various components viz., Multi- Disciplinary Education and Research Universities (MERU), Grants to Strengthen Universities (Accredited & Unaccredited Universities), Grants to Strengthen Colleges (Accredited & Unaccredited Colleges), New Model Degree Colleges and Gender Inclusion and Equity Initiatives. The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) with an outlay of Rs. 12926.10 crore, including the committed liabilities of the earlier phase of RUSA, for the period 2023-24 to 2025-26, to cater to the needs of educationally unserved/ underserved areas. Under the scheme, 613 units have been approved with a total amount of Rs.8,168.51 crore.

Union Cabinet in its meeting held in May, 2025 has approved expansion of academic and infrastructure capacity including creation of Research Park of five new IITs which had been established in the State/UT of Andhra Pradesh (IIT Tirupati), Kerala (IIT Palakkad), Chhattisgarh (IIT Bhilai), Jammu & Kashmir (IIT Jammu) and Karnataka (IIT Dharwad) with a total outlay of Rs. 11,828.79 crore. The government has also approved a total of Rs. 1,942 Crore for expansion of academic & hostel infrastructure, and development of Research Park for IIT Jodhpur, IIT Patna and IIT Indore through Higher Education Financing Agency (HEFA).

(d): Education is a subject in the concurrent list of the Constitution and majority of the schools and teachers in the country are under the administrative control of the State Governments and UT Administrations. The recruitment, service conditions and rational deployment of teachers come under the purview of the respective State Governments/UT Administrations.

Recruitment is a continuous process and vacancies arise due to a number of factors like retirement, resignation, increased requirement of teachers because of the enhanced students' strength etc.

The Central Government through the Centrally Sponsored Scheme of Samagra Shiksha, provides financial assistance to the States and UTs to maintain appropriate Pupil- Teacher Ratio (PTR) for various levels of schooling, as per norms prescribed in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time.

The recruitment, service conditions and rational deployment of teachers come under the purview of the respective State governments/UT administrations. In order to ensure quality, the National Council for Teacher Education (NCTE) has laid down minimum qualification for a person to be eligible for appointment as a teacher. The Government periodically advises States/UTs to fill vacant posts of teachers, to ensure timely recruitment of teachers by adopting a transparent and merit-based process through autonomous teacher recruitment boards or similar organisations.

With a view to collecting real-time data from schools, Government of India has developed the Unified District Information System for Education Plus (UDISE+) from the year 2018-19. As per the data reported by States/ UTs in UDISE+ 2025-26, the number of teachers in position in government schools is 51,34,623.

The Central Higher Education Institutions (CHEIs) under Ministry of Education including Central Universities, IITs, NITs are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/Statutes/Ordinances/Regulations made thereunder. As autonomous institutions, faculty recruitment is done within the institutions itself, in accordance with their Acts and Regulations. The recruitment powers vests with the respective Board of Governors/Executive Committee/Board of Management.

In Centrally financed Higher Education Institutions, measures have been taken to attract quality faculties which includes year-round open

advertisements, recruitment through search-cum- selection procedures, special recruitment drive, mission mode recruitment and invitation to alumni/scientists/faculty, etc. The faculty recruitment processes are carried out by the CHEIs by inviting applications in a transparent manner, as part of a multi-step and robust screening process. The Acts and Statutes of various institutions specify the composition of selection committees, authorities responsible for recruitment of various levels of faculty, provision of independent subject experts and Visitor's nominees etc. so as to ensure transparency and academic rigour in recruitments.

In August, 2021, all Central Higher Educational Institutions (CHEIs) under Ministry of Education were requested to undertake special drive to fill backlog vacancies in their institutions in Mission Mode. The CHEIs undertook special recruitment drives to fill the vacancies including of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs). In September 2022, Ministry of Education had also exhorted all the CHEIs to fill up the vacancies in Mission Mode. In October 2025, all the CHEIs have again been requested to fill up all the backlog vacancies in Mission Mode. From September 2022, all CHEIs have undertaken Mission Mode recruitment drive to fill the vacancies. Up to 23.05.2026 (i.e. the date of last Rozgar Mela), a total number of 32114 posts have been filled up by all CHEIs, including 18757 faculty positions, in Mission Mode.

As per All India Survey on Higher Education (AISHE), 2023-24, the total number of teachers in Higher Educational Institutions (HEIs) registered on AISHE is 17,32,294.

ESTABLISHMENT OF NEW CENTRAL UNIVERSITY IN BIHAR

144. DR. ALOK KUMAR SUMAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of Central educational institutions established or upgraded during the last three years, State-wise;

(b) whether the Government proposes to establish any new Central University, Indian Institute of Information Technology (IIIT) or other higher educational institution in Bihar, if so, the details thereof;

(c) the details of funds released under Samagra Shiksha to Bihar;

(d) the measures taken by the Government to improve digital education and research infrastructure; and

(e) the steps taken by the Government to improve employability among graduates?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) and (b): Prior to the year 2014, 16 Indian Institutes of Technologies (IITs) were functioning in the country. After 2014, in pursuance to Budget Announcement 2014-15 and 2015-16, six new IITs have been established in

the States/UT of Andhra Pradesh (IIT Tirupati), Kerala (IIT Palakkad), Chhattisgarh (IIT Bhilai), Jammu & Kashmir (IIT Jammu), Goa (IIT Goa) and Karnataka (IIT Dharwad). Further, in pursuance to the Budget announcement 2015-16, the Indian School of Mines, Dhanbad in Jharkhand was accorded the status of IIT in the year of 2016. At present 23 IITs are functioning in the country.

13 Indian Institutes of Management (IIMs) were functioning in the country prior to the year 2014 and at present there are 22 IIMs. After 2014, eight new IIMs have been established in the States/ UT of Punjab (IIM Amritsar), Bihar (IIM Bodhgaya), Odisha (IIM Sambalpur), Jammu & Kashmir (IIM Jammu), Himachal Pradesh (IIM Sirmaur), Maharashtra (IIM Nagpur), Andhra Pradesh (IIM Visakhapatnam) and Assam (IIM Guwahati). In the year 2023, National Institute for Training in Industrial Engineering (NITIE), Mumbai has been converted into IIM Mumbai.

30 National Institutes of Technology (NITs) and one Indian Institute of Engineering Science and Technology (IIEST) were functioning in the country prior to 2014 and at present there are 31 NITs apart from one IIEST. NIT Andhra Pradesh has been established in the year 2015.

9 Indian Institutes of Information Technology (IIITs) were functioning in the country prior to 2014 and at present there are 25 IIITs. After 2014, sixteen new IIITs have been established in the States of Andhra Pradesh (IIITDM Kurnool), Haryana (IIIT Sonepat), Himachal Pradesh (IIIT Una), West Bengal (IIIT Kalyani), Karnataka (IIIT Dharwad, IIIT Raichur), Manipur (IIIT Senapati),

Kerala (IIIT Kottayam), Uttar Pradesh (IIIT Lucknow), Jharkhand (IIIT Ranchi), Maharashtra (IIIT Pune, IIIT Nagpur), Madhya Pradesh (IIIT Bhopal), Gujarat (IIIT Surat), Bihar (IIIT Bhagalpur) and Tripura (IIIT Agartala).

5 Indian Institutes of Science Education and Research (IISERs) and one Indian Institute of Science (IISc) were functioning in the Country prior to 2014. At present there are seven IISERs with two new IISERs established in the state of Andhra Pradesh (IISER Tirupati) and Odisha (IISER Berhampur) after 2014.

40 Central Universities (CUs) were functioning in the country prior to 2014 and at present there are 48 CUs. Eight CUs have been established in the States/UTs of Bihar (Mahatma Gandhi Central University Motihari, Bihar), Andhra Pradesh (Central University of Andhra Pradesh, Central Tribal University of Andhra Pradesh, National Sanskrit University Andhra Pradesh), Telangana (Sammakka Sarakka Tribal University Telangana), Delhi (Central Sanskrit University Delhi, Shri Lal Bahadur Shastri National Sanskrit University Delhi), Ladakh (Sindhu Central University Ladakh). Presently there is one proposal under consideration of this Ministry for establishment of a Central University in Bhagalpur, Bihar near the historic site of Vikramshila University.

Setting up of higher education institutions is a continuous and ongoing process. Depending on the need, educational institutions are opened from time to time. National Education Policy 2020 provides to ensure full access, equity, and inclusion. Education being subject matter of concurrent list, it is joint responsibility of Central as well as State Government to take action for

implementation of NEP 2020. The Government is committed to provide quality education to all.

(c): Under Samagra Shiksha Scheme in FY 2025-26 an amount of Rs. 5518.47 cr has been released for Bihar.

(d): The Ministry of Education implements ICT and Digital initiatives under Samagra Shiksha to enhance digital learning in schools across the country. The initiatives aim to enhance the quality of education by integrating technology into teaching and learning processes. It also inter-alia promotes vocational education by supporting States and UTs to introduce skill exposure for students in Grades 6 to 8 and NSQF-aligned skill courses for Grades9 to 12.

A comprehensive initiative called PM eVidya was initiated by Ministry of Education as part of Atma Nirbhar Bharat Abhiyaan on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education across the country. States/UTs collaborate with NCERT to utilise, monitor and evaluate the effectiveness of these initiatives as per their requirements. NCERT also provides regular guidance/ feedback to States/UTs on the quality of these initiatives.

Digital Infrastructure for Knowledge Sharing (DIKSHA) is the Nation's digital infrastructure for providing quality e-content for school education in States/UTs and QR coded Energised Textbooks (ETBs) for all grades (One Nation, One Digital platform). To promote crucial critical thinking skills and to give space for creativity, more than 614 Virtual Labs have been created and

made available on the DIKSHA platform. Ministry of Education is also implementing the National Mission on Education through Information and Communication Technology (NMEICT) in alignment with the vision of NEP 2020. The scheme aims to leverage the potential of ICT, in all processes of education. Under the NMEICT scheme Study Webs of Active Learning for Young Aspiring Minds (SWAYAM) platform hosts content curated by premier institutions and is available free of cost with the approach of “Anyone, Anywhere, Anytime” Learning. As on date, more than 4400 unique courses have been offered through SWAYAM. These courses have witnessed cumulative enrolments of more than 6 Crores.

To boost research and innovation, the Government has established the Anusandhan National Research Foundation (ANRF), which seeks to harness the research potential of universities and colleges, support academic research, and facilitate translational research in emerging technologies and national priority areas. Other initiatives such as the Prime Minister's Research Fellowship (PMRF), Scheme for Promotion of Academic and Research Collaboration (SPARC), IMPRINT, Uchhatar Avishkar Yojana (UAY) and Institutions of Eminence (IoE) continue to enhance research capacity, innovation and collaboration between academia, industry and international institutions.

(e): The National Education Policy (NEP), 2020 envisages integration of skill development and vocational education with mainstream higher education to enhance employability, entrepreneurship and lifelong learning. UGC has

notified the National Higher Education Qualifications Framework (NHEQF), aligned with the National Credit Framework (NCrF), to enable integration of general, vocational and experiential learning. The National Credit Framework facilitates credit accumulation and transfer across academic, vocational and skill education, while the Academic Bank of Credits (ABC) supports seamless academic mobility. UGC has also issued Guidelines for Internship/Apprenticeship Embedded Degree Programmes (IEDP), enabling undergraduate students to acquire industry-relevant skills through structured internships and apprenticeships integrated with their degree programmes.

AICTE is actively strengthening skill development by embedding it into technical education. It partners with industries and institutions to offer online skill courses aligned with the regular curriculum, along with skill-focused programmes, compulsory internships, and vocational degrees such as Bachelor of Vocation (B.Voc). These initiatives are designed to build students' practical abilities and improve employability. Additionally, AICTE has signed MoUs with leading industries and organisations to support internships, skill-building, and faculty upskilling, including hands-on exposure to Industry 4.0 technologies.

Employability Skill module has been included as a part of Job Roles/SWAYAM courses in the curriculum which includes Communication Skills, Self-Management Skills, Information and Communication Technology Skills, Entrepreneurship Skills, and Green Skills.

To support skill development, the SWAYAM Plus portal has also been launched, focusing on upskilling and reskilling the workforce. More than 500 courses have been developed curated from 89 industry partners across 17 sectors and offered on emerging areas such as AI, Data Analyst etc. So far, more than 6,00,000 students registered on the platform.

The National Apprenticeship Training Scheme (NATS) bridges the gap between academic learning and industry requirements by providing structured on-the-job training to graduates and diploma holders. The Scheme promotes industry-integrated education through Apprenticeship Embedded Degree Programmes (AEDP), supports apprenticeships in emerging areas such as Artificial Intelligence (AI), and facilitates academic credit integration through the NATS Assessment and Creditisation Framework. During the last five financial years, over 12.94 lakh apprentices have been engaged under the Scheme. The NATS 2.0 Portal, launched on 30.07.2024, has further strengthened the apprenticeship ecosystem by enabling participation of over 11,355 Higher Education Institutions and more than 15,840 establishments.

PM POSHAN (MID-DAY MEAL) IN KOLHAPUR

145. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the number of schools and beneficiaries covered under the PM Poshan (Mid-Day Meal) scheme in Kolhapur district for each of the last three years;

(b) the total quantity of meals served and the details of menu diversification, if any, implemented in these schools in the said district under the scheme;

(c) the total Central and State funds allocated, sanctioned and utilised for implementation of PM Poshan in the Kolhapur Lok Sabha constituency since 2020; and

(d) the details of steps taken by the Government to improve nutritional quality, hygienic standards and infrastructure support for the scheme in the region?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) : Education is part of the Concurrent List of the Constitution and most of the Government Schools and School Boards are under the administration of the State Government. PM POSHAN Scheme is implemented in partnership with the State Governments and Union Territory (UT) Administrations. The overall responsibility for providing hot and nutritious meal to all children studying in Bal Vatika (just before class 1) and classes I to VIII of Government and Government aided schools lies with the State Governments and UT Administrations.

The State Government of Maharashtra has reported the number of schools and beneficiaries covered under the PM POSHAN Scheme in Kolhapur district for the last three years as follows:

S.No.	Year	Number of Schools	Number of Beneficiaries
1	2023-24	3029	3,64,315
2	2024-25	3021	3,55,216
3	2025-26	3011	3,25,364

(b): The State Government of Maharashtra has reported that during the last three years a total of 21,43,46,159 meals were served in Kolhapur district. The States and UTs are encouraged to decide menu suitable to the local conditions within the prescribed nutrition and food norms and to procure locally grown food items like millets, vegetables, condiments etc.

(c): The State Government of Maharashtra has reported the total Central and State funds allocated, sanctioned and utilised for implementation of PM Poshan in the Kolhapur Lok Sabha constituency since 2020 as follows:

S. No.	Year	Allocation (in Rs.)			Utilisation (in Rs.)		
		Central	State	Total	Central	State	Total
1.	2020-21	35,54,51,573	30,12,10,340	65,66,61,913	32,95,00,708	21,68,76,853	54,63,77,561
2.	2021-22	11,09,64,211	7,95,52,823	19,05,17,034	13,69,15,076	16,38,86,310	30,08,01,386
3.	2022-23	24,35,01,239	18,60,27,059	42,95,28,298	24,35,01,239	18,60,27,059	42,95,28,298
4.	2023-24	33,82,68,043	28,30,54,015	62,13,22,058	33,82,68,043	28,30,54,015	62,13,22,058
5.	2024-25	29,55,16,353	30,89,23,064	60,44,39,417	28,02,72,866	26,10,94,348	54,13,67,214
6.	2025-26	39,52,50,886	36,93,15,340	76,45,66,226	39,35,80,143	36,57,07,200	75,92,87,343

*Unspent Balance of 2020-21 & Allocation of 2021-22 had been utilised in the Financial Year 2021-22

(d): The Government of India has issued detailed guidelines on quality, safety and hygiene to ensure serving of good quality nutritious meal under the Scheme. These guidelines are available on official website https://pmposhan.education.gov.in . These guidelines, inter-alia, provides for instructions to schools to procure Agmark quality and branded items for preparation of meals, training to Cook-cum-Helpers, tasting of meals by members of School Management Committee including at least one teacher before serving the hot meal to children. The Guidelines also provides for training of Cook-cum-Helpers on nutrition, cooking processes, health and hygiene, preparation of raw grains and vegetables, recipes, serving skills etc. States/UTs are providing training to CCHs in collaboration with Ministry of Tourism, Government of India through their Institutes of Hotel Management and Food Craft Institutes, FSSAI, State Agricultural Universities etc. Further, the guidelines provide for testing of food samples by Government Food Research Laboratory or any laboratory accredited or recognized by law to ensure that the meals meet nutritional standards and quality.

कंपनी अधिनियम का अनुपालन

146. श्री राहुल कस्वांः

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने पिछले पांच वर्षों के दौरान कंपनी अधिनियम, 2013 के अंतर्गत पंजीकृत कंपनियों द्वारा वार्षिक रिटर्न, वित्तीय विवरण और अन्य विधिक रिकॉर्ड समय पर जमा करने

की स्थिति का आकलन किया है और यदि हां, तो तत्संबंधी राज्यवार और वर्षवार ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान नियमों का पालन न करने वाली कंपनियों की संख्या कितनी है तथा उनके विरुद्ध की गई नियामक या दंडात्मक कार्रवाई क्या है और नियमों का पालन सुनिश्चित करने के लिए क्या उपाय अपनाए गए हैं; और

(ग) क्या सरकार कारपोरेट अनुपालन प्रणाली को सरल, अधिक पारदर्शी और समय-बद्ध बनाने के लिए कोई नई व्यवस्था विकसित कर रही है तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): विगत पांच वर्षों के दौरान कंपनी अधिनियम, 2013 के अधीन अपेक्षित वार्षिक विवरणियां तथा वित्तीय विवरण फाइल करने वाली कंपनियों तथा वार्षिक विवरणियां एवं वित्तीय विवरण फाइल न करने वाली कंपनियों का राज्य-वार एवं वर्ष-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

वार्षिक विवरणियां तथा वित्तीय विवरण फाइल न किए जाने की दशा में क्रमशः कंपनी अधिनियम, 2013 की धारा 92(5) तथा धारा 137(3) के तहत समुचित प्रवर्तनात्मक कार्रवाई की जाती है। इसके अतिरिक्त, दो वर्षों से अधिक अवधि तक निरंतर अनुपालन न किए जाने की स्थिति में कंपनी, कंपनी अधिनियम, 2013 की धारा 248(1) के अधीन अपना नाम रजिस्टर से हटाने जाने के लिए पात्र हो जाती है। इस संबंध में विगत पांच वर्षों के दौरान की गई कार्रवाई का ब्यौरा संलग्न **विवरण-II** में दिया गया है। इसके अतिरिक्त, यह सुनिश्चित करने के लिए कि कंपनियां सांविधिक फाइलिंग के संबंध में अनुपालन करें, निम्नलिखित कदम उठाए जाते हैं:-

- सभी पात्र कंपनियों को अनुस्मारक के रूप में बल्क ई-मेल तथा एसएमएस भेजे गए हैं।
- फाइलिंग को सुगम बनाने के लिए एमसीए-21 पोर्टल पर विशिष्ट अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) अपलोड किए गए हैं।

- पेशेवर संस्थानों के सहयोग से पेशेवरों तथा कंपनियों के लिए विभिन्न जागरूकता कार्यक्रम आयोजित किए गए हैं।

(ग): एमसीए, कंपनी अधिनियम, 2013 के तहत अनुपालन संबंधी ढांचे का संचालन अपने ई-शासन मंच, एमसीए-21 के माध्यम से करता है, जो कंपनियों तथा एलएलपी द्वारा सांविधिक ई-फाइलिंग की सुविधा प्रदान करता है। इसके अतिरिक्त, मंत्रालय ने व्यवसाय करने की सुगमता को बढ़ावा देने तथा पारदर्शिता सुनिश्चित करने के उद्देश्य से कॉर्पोरेट अनुपालन संबंधी अपेक्षाओं को सरल बनाने के लिए अनेक कदम उठाए हैं। इनमें निम्नलिखित सम्मिलित हैं:-

1. कंपनियों को वार्षिक साधारण सभाएं (एजीएम) तथा असाधारण साधारण सभाएं (ईजीएम) वीडियो कॉन्फ्रेंसिंग अथवा अन्य ऑडियो-विजुअल माध्यमों के द्वारा विशेष रूप से महामारी के उपरांत आयोजित करने की अनुमति प्रदान की गई है।
2. स्टार्टअप कंपनियों, लघु कंपनियों तथा एकल व्यक्ति कंपनियों के लिए अनुपालन संबंधी अपेक्षाओं में कमी की गई है, जैसे:-
    - लघु कंपनियों के लिए संक्षिप्त वार्षिक विवरणी विहित की गई है।
    - 15 लाख रुपए तक की प्राधिकृत पूंजी वाली अथवा प्रत्याभूति द्वारा सीमित कंपनियों के मामले में 20 सदस्यों वाली सभी कंपनियों के निगमन के लिए कोई शुल्क नहीं लिया जाता है।
    - कंपनी अधिनियम, 2013 की धारा 446ख के अनुसार लघु कंपनियां कम शास्तियों की पात्र हैं।
3. 16 सितम्बर, 2024 से ई-न्यायनिर्णयन मॉड्यूल के माध्यम से न्यायनिर्णयन तंत्र कार्यान्वित किया जा रहा है। यह कंपनी अधिनियम, 2013 के अधीन किए गए अपराधों से संबंधित मामलों के त्वरित तथा पारदर्शी न्यायनिर्णयन हेतु प्रौद्योगिकी-आधारित न्यायनिर्णयन तंत्र है। यह मंच नोटिसों का ऑनलाइन सृजन, सुनवाई, न्यायनिर्णयन

आदेशों जारी करने तथा भुगतान सहित संपूर्ण डिजिटल प्रक्रिया की सुविधा प्रदान करता है। इससे पारदर्शिता बढ़ती है तथा मामलों का अधिक त्वरित न्यायनिर्णयन सुनिश्चित होता है।

4. फरवरी, 2021 में त्वरित विलय का दायरा बढ़ाकर स्टार्टअप कंपनियों के अन्य स्टार्टअप कंपनियों तथा लघु कंपनियों के साथ विलय की अनुमति प्रदान की गई। इसके पश्चात सितम्बर, 2025 में इसका दायरा और विस्तृत किया गया ताकि अधिक श्रेणी की कंपनियां इस व्यवस्था का लाभ उठा सकें। साथ ही, नियमों में संशोधन कर त्वरित विलय के मामलों में प्रकल्पित अनुमोदन संबंधी अपेक्षा को अधिक प्रभावी ढंग से लागू किए जाने का उपबंध किया गया है।

<u>विवरण- I</u>

विगत पांच वर्षों के दौरान कंपनी अधिनियम, 2013 के अधीन अपेक्षित वार्षिक विवरणियां तथा वित्तीय विवरण फाइल करने वाली कंपनियों तथा वार्षिक विवरणियां एवं वित्तीय विवरण फाइल न करने वाली कंपनियों का राज्य-वार एवं वर्ष-वार ब्यौरा

2020-21

क्र.सं.	**राज्य/केंद्र शासित प्रदेश**	**पात्र कंपनियों की संख्या**	**उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल किया है।**	**वित्तीय विवरण दाखिल करने वाली कंपनियों की संख्या।**	**उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल नहीं किया है।**	**ऐसी कंपनियों की संख्या जिन्होंने वित्तीय विवरण दाखिल नहीं किया है।**
1	अंडमान और निकोबार द्वीप समूह	328	232	228	96	100
2	आंध्र प्रदेश	19,031	12,420	12,350	6,611	6,681
3	अरुणाचल प्रदेश	298	135	136	163	162

4	असम	7,848	5,200	5,191	2,648	2,657
5	बिहार	22,837	14,848	14,807	7,989	8,030
6	चंडीगढ़	6,413	5,010	4,995	1,403	1,418
7	छत्तीसगढ़	7,746	6,295	6,300	1,451	1,446
8	दादरा और नगर हवेली	376	309	307	67	69
9	दमन और दीव	207	175	174	32	33
10	दिल्ली	1,81,103	1,49,325	1,48,852	31,778	32,251
11	गोवा	4,083	3,232	3,231	851	852
12	गुजरात	61,904	49,515	49,429	12,389	12,475
13	हरियाणा	36,126	28,338	28,279	7,788	7,847
14	हिमाचल प्रदेश	3,356	2,352	2,339	1,004	1,017
15	जम्मू और कश्मीर	3,112	2,011	1,991	1,101	1,121
16	झारखंड	10,456	7,725	7,727	2,731	2,729
17	कर्नाटक	72,175	53,667	53,534	18,508	18,641
18	केरल	34,002	26,082	26,020	7,920	7,982
19	लद्दाख	32	15	15	17	17
20	लक्षद्वीप	15	10	9	5	6
21	मध्य प्रदेश	24,101	19,254	19,237	4,847	4,864
22	महाराष्ट्र	2,19,868	1,66,490	1,65,782	53,378	54,086
23	मणिपुर	804	428	424	376	380
24	मेघालय	566	417	415	149	151
25	मिजोरम	94	37	38	57	56
26	नागालैंड	265	141	140	124	125
27	ओडिशा	16,493	12,189	12,149	4,304	4,344
28	पुडुचेरी	1,263	829	825	434	438
29	पंजाब	16,288	12,611	12,574	3,677	3,714
30	राजस्थान	36,552	29,581	29,568	6,971	6,984
31	तमिलनाडु	73,522	53,893	53,686	19,629	19,836
32	तेलंगाना	61,718	44,270	44,012	17,448	17,706
33	त्रिपुरा	479	257	262	222	217

34	उत्तर प्रदेश	76,786	56,915	56,793	19,871	19,993
35	उत्तराखंड	6,199	4,528	4,518	1,671	1,681
36	पश्चिम बंगाल	1,09,728	95,044	94,639	14,684	15,089
	कुल योग	**11,16,174**	**8,63,780**	**8,60,976**	**2,52,394**	**2,55,198**

2021-22

क्र.सं.	**राज्य/केंद्र शासित प्रदेश**	**पात्र कंपनियों की संख्या**	**उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल किया है।**	**वित्तीय विवरण दाखिल करने वाली कंपनियों की संख्या ।**	**उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल नहीं किया है।**	**ऐसी कंपनियों की संख्या जिन्होंने वित्तीय विवरण दाखिल नहीं किया है ।**
1	अंडमान और निकोबार द्वीप समूह	384	242	240	142	144
2	आंध्र प्रदेश	22,100	13,000	13,005	9,100	9,095
3	अरुणाचल प्रदेश	368	150	149	218	219
4	असम	9,252	5,682	5,679	3,570	3,573
5	बिहार	28,215	16,171	16,215	12,044	12,000
6	चंडीगढ़	7,036	5,277	5,273	1,759	1,763
7	छत्तीसगढ़	9,068	6,886	6,881	2,182	2,187
8	दादरा और नगर हवेली	424	330	329	94	95
9	दमन और दीव	231	184	185	47	46
10	दिल्ली	1,95,917	1,52,734	1,52,568	43,183	43,349
11	गोवा	4,501	3,403	3,393	1,098	1,108
12	गुजरात	70,091	53,639	53,633	16,452	16,458
13	हरियाणा	43,312	31,671	31,673	11,641	11,639
14	हिमाचल प्रदेश	4,057	2,623	2,618	1,434	1,439

15	जम्मू और कश्मीर	4,065	2,298	2,291	1,767	1,774
16	झारखंड	12,298	8,220	8,209	4,078	4,089
17	कर्नाटक	84,104	57,642	57,582	26,462	26,522
18	केरल	40,040	28,347	28,379	11,693	11,661
19	लद्दाख	50	24	24	26	26
20	लक्षद्वीप	18	10	9	8	9
21	मध्य प्रदेश	28,289	21,082	21,174	7,207	7,115
22	महाराष्ट्र	2,47,954	1,75,191	1,74,945	72,763	73,009
23	मणिपुर	1,015	443	445	572	570
24	मेघालय	628	430	428	198	200
25	मिजोरम	156	56	56	100	100
26	नागालैंड	330	177	176	153	154
27	ओडिशा	19,569	13,133	13,123	6,436	6,446
28	पुडुचेरी	1,389	854	842	535	547
29	पंजाब	18,450	13,617	13,600	4,833	4,850
30	राजस्थान	42,105	31,861	31,898	10,244	10,207
31	तमिलनाडु	83,434	57,572	57,514	25,862	25,920
32	तेलंगाना	71,595	46,979	46,902	24,616	24,693
33	त्रिपुरा	628	292	297	336	331
34	उत्तर प्रदेश	92,597	62,487	62,588	30,110	30,009
35	उत्तराखंड	7,588	5,081	5,094	2,507	2,494
36	पश्चिम बंगाल	1,17,225	97,124	96,381	20,101	20,844
	कुल योग	**12,68,483**	**9,14,912**	**9,13,798**	**3,53,571**	**3,54,685**

2022-23

क्र.सं.	राज्य/केंद्र शासित प्रदेश	पात्र कंपनियों की संख्या	उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल किया है।	वित्तीय विवरण दाखिल करने वाली कंपनियों की संख्या ।	उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल नहीं किया है।	ऐसी कंपनियों की संख्या जिन्होंने वित्तीय विवरण दाखिल नहीं किया है ।
1	अंडमान और निकोबार द्वीप समूह	454	260	257	194	197
2	आंध्र प्रदेश	25,276	13,603	13,568	11,673	11,708
3	अरुणाचल प्रदेश	468	189	187	279	281
4	असम	10,870	6,050	6,006	4,820	4,864
5	बिहार	33,665	17,297	17,157	16,368	16,508
6	चंडीगढ़	7,629	5,399	5,319	2,230	2,310
7	छत्तीसगढ़	10,489	7,372	7,323	3,117	3,166
8	दादरा और नगर हवेली	462	338	331	124	131
9	दमन और दीव	257	198	197	59	60
10	दिल्ली	2,12,132	1,56,697	1,53,230	55,435	58,902
11	गोवा	5,069	3,623	3,583	1,446	1,486
12	गुजरात	79,130	57,719	56,648	21,411	22,482
13	हरियाणा	51,106	34,927	34,363	16,179	16,743
14	हिमाचल प्रदेश	4,711	2,828	2,791	1,883	1,920
15	जम्मू और कश्मीर	5,134	2,524	2,508	2,610	2,626
16	झारखंड	14,181	8,657	8,545	5,524	5,636
17	कर्नाटक	96,856	61,471	60,998	35,385	35,858
18	केरल	46,250	30,442	30,104	15,808	16,146
19	लद्दाख	69	33	34	36	35
20	लक्षद्वीप	24	10	9	14	15
21	मध्य प्रदेश	33,177	23,276	22,937	9,901	10,240
22	महाराष्ट्र	2,78,509	1,84,030	1,81,167	94,479	97,342
23	मणिपुर	1,276	508	510	768	766
24	मेघालय	705	457	443	248	262

25	मिजोरम	199	69	69	130	130
26	नागालैंड	408	202	199	206	209
27	ओडिशा	22,527	13,775	13,656	8,752	8,871
28	पुडुचेरी	1,560	877	866	683	694
29	पंजाब	20,902	14,549	14,283	6,353	6,619
30	राजस्थान	48,360	34,574	33,991	13,786	14,369
31	तमिलनाडु	94,496	61,057	60,449	33,439	34,047
32	तेलंगाना	82,545	49,784	49,417	32,761	33,128
33	त्रिपुरा	761	344	352	417	409
34	उत्तर प्रदेश	1,10,230	68,794	67,875	41,436	42,355
35	उत्तराखंड	9,150	5,687	5,631	3,463	3,519
36	पश्चिम बंगाल	1,25,613	99,297	96,426	26,316	29,187
	कुल योग	**14,34,650**	**9,66,917**	**9,51,429**	**4,67,733**	**4,83,221**

2023-24

क्र.सं.	**राज्य/केंद्र शासित प्रदेश**	**पात्र कंपनियों की संख्या**	**उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल किया है।**	**वित्तीय विवरण दाखिल करने वाली कंपनियों की संख्या।**	**उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल नहीं किया है।**	**ऐसी कंपनियों की संख्या जिन्होंने वित्तीय विवरण दाखिल नहीं किया है।**
1	अंडमान और निकोबार द्वीप समूह	529	264	261	265	268
2	आंध्र प्रदेश	28,437	14,307	14,335	14,130	14,102
3	अरुणाचल प्रदेश	647	257	270	390	377
4	असम	12,482	6,443	6,474	6,039	6,008
5	बिहार	39,100	18,677	18,734	20,423	20,366
6	चंडीगढ़	8,168	5,660	5,645	2,508	2,523
7	छत्तीसगढ़	11,789	8,099	8,093	3,690	3,696
8	दादरा और नगर हवेली	480	344	345	136	135
9	दमन और दीव	284	214	216	70	68
10	दिल्ली	2,26,806	1,62,516	1,62,261	64,290	64,545

11	गोवा	5,616	3,842	3,849	1,774	1,767
12	गुजरात	88,084	63,466	63,458	24,618	24,626
13	हरियाणा	59,303	39,212	39,288	20,091	20,015
14	हिमाचल प्रदेश	5,384	3,119	3,115	2,265	2,269
15	जम्मू और कश्मीर	6,317	2,956	2,957	3,361	3,360
16	झारखंड	16,055	9,264	9,270	6,791	6,785
17	कर्नाटक	1,09,444	66,192	66,175	43,252	43,269
18	केरल	51,742	32,201	32,119	19,541	19,623
19	लद्दाख	70	30	31	40	39
20	लक्षद्वीप	29	12	13	17	16
21	मध्य प्रदेश	37,965	25,784	25,864	12,181	12,101
22	महाराष्ट्र	3,06,707	1,96,956	1,97,193	1,09,751	1,09,514
23	मणिपुर	1,461	541	547	920	914
24	मेघालय	778	484	487	294	291
25	मिजोरम	265	97	97	168	168
26	नागालैंड	527	270	275	257	252
27	ओडिशा	25,471	14,856	14,878	10,615	10,593
28	पुडुचेरी	1,742	927	921	815	821
29	पंजाब	23,542	16,025	16,026	7,517	7,516
30	राजस्थान	54,426	37,818	37,895	16,608	16,531
31	तमिलनाडु	1,05,158	65,401	65,298	39,757	39,860
32	तेलंगाना	92,912	53,015	53,048	39,897	39,864
33	त्रिपुरा	902	385	384	517	518
34	उत्तर प्रदेश	1,28,472	76,631	76,739	51,841	51,733
35	उत्तराखंड	10,597	6,357	6,372	4,240	4,225
36	पश्चिम बंगाल	1,33,138	1,01,774	1,01,330	31,364	31,808
	कुल योग	**15,94,829**	**10,34,396**	**10,34,263**	**5,60,433**	**5,60,566**

2024-25

क्र.सं.	राज्य/केंद्र शासित प्रदेश	पात्र कंपनियों की संख्या	उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल किया है।	वित्तीय विवरण दाखिल करने वाली कंपनियों की संख्या ।	उन कंपनियों की संख्या जिन्होंने वार्षिक रिटर्न दाखिल नहीं किया है।	ऐसी कंपनियों की संख्या जिन्होंने वित्तीय विवरण दाखिल नहीं किया है ।
1	अंडमान और निकोबार द्वीप समूह	581	246	252	335	329
2	आंध्र प्रदेश	32,179	15,343	15,371	16,836	16,808
3	अरुणाचल प्रदेश	784	305	305	479	479
4	असम	14,131	6,806	6,812	7,325	7,319
5	बिहार	45,023	20,850	21,017	24,173	24,006
6	चंडीगढ़	8,717	5,842	5,844	2,875	2,873
7	छत्तीसगढ़	13,346	8,760	8,765	4,586	4,581
8	दादरा और नगर हवेली	502	353	354	149	148
9	दमन और दीव	303	221	220	82	83
10	दिल्ली	2,42,045	1,68,178	1,68,377	73,867	73,668
11	गोवा	6,252	3,964	3,971	2,288	2,281
12	गुजरात	97,865	68,746	68,861	29,119	29,004
13	हरियाणा	68,172	43,931	44,077	24,241	24,095
14	हिमाचल प्रदेश	6,126	3,455	3,455	2,671	2,671
15	जम्मू और कश्मीर	7,677	3,610	3,671	4,067	4,006
16	झारखंड	17,945	9,893	9,987	8,052	7,958
17	कर्नाटक	1,22,417	70,547	70,590	51,870	51,827
18	केरल	57,452	33,270	33,216	24,182	24,236
19	लद्दाख	70	29	29	41	41
20	लक्षद्वीप	35	9	9	26	26
21	मध्य प्रदेश	42,712	28,215	28,295	14,497	14,417
22	महाराष्ट्र	3,36,336	2,08,712	2,09,319	1,27,624	1,27,017

23	मणिपुर	1,690	561	568	1,129	1,122
24	मेघालय	847	501	489	346	358
25	मिजोरम	332	97	98	235	234
26	नागालैंड	640	314	315	326	325
27	ओडिशा	28,413	15,631	15,731	12,782	12,682
28	पुडुचेरी	1,921	968	960	953	961
29	पंजाब	26,216	17,226	17,308	8,990	8,908
30	राजस्थान	61,431	41,579	41,686	19,852	19,745
31	तमिलनाडु	1,17,122	69,102	69,179	48,020	47,943
32	तेलंगाना	1,04,464	57,074	57,152	47,390	47,312
33	त्रिपुरा	1,056	453	462	603	594
34	उत्तर प्रदेश	1,47,059	85,100	85,459	61,959	61,600
35	उत्तराखंड	12,223	7,184	7,184	5,039	5,039
36	पश्चिम बंगाल	1,41,092	1,03,525	1,03,439	37,567	37,653
	कुल योग	**17,65,176**	**11,00,600**	**11,02,827**	**6,64,576**	**6,62,349**

विवरण- II

वार्षिक विवरणियां तथा वित्तीय विवरण फाइल न किए जाने और दो वर्षों से अधिक अवधि तक निरंतर अनुपालन न किए जाने के संबंध में विगत पांच वर्षों के दौरान की गई कार्रवाई का ब्यौरा

वित्तीय वर्ष	वित्तीय वर्ष 2020-21			वित्त वर्ष 2021-22		
कंपनियों के विरूद्ध नियामक कार्रवाई	धारा 137(3)तहत कार्रवाई	धारा 92(4) तहत कार्रवाई	धारा 248(1) तहत कार्रवाई	धारा 137(3) तहत कार्रवाई	धारा 92(4) तहत कार्रवाई	धारा 248(1) तहत कार्रवाई
कंपनियों की कुल संख्या	19	16	2	63	57	55,458

वित्तीय वर्ष	वित्तीय वर्ष 2022-23			वित्त वर्ष 2023-24			वित्तीय वर्ष 2024-25		
कंपनियों के विरूद्ध नियामक कार्रवाई	धारा 137(3) तहत कार्रवाई	धारा 92(4) तहत कार्रवाई	धारा 248(1) तहत कार्रवाई	धारा 137(3) तहत कार्रवाई	धारा 92(4) तहत कार्रवाई	धारा 248(1) तहत कार्रवाई	धारा 137(3) तहत कार्रवाई	धारा 92(4) तहत कार्रवाई	धारा 248(1) तहत कार्रवाई
कंपनियों की कुल संख्या	147	145	68,893	208	197	-	291	277	-

FINTECH REGULATION AND CONSUMER PROTECTION

147. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has undertaken any recent assessment of the rapid growth of the fintech sector in the country, particularly digital lending platforms and payment aggregators, if so, the details thereof;

(b) the regulatory measures currently in place to safeguard consumers from predatory lending practices, data breaches, and unauthorized digital transactions in the fintech ecosystem;

(c) whether the Government proposes to introduce a comprehensive regulatory framework specifically tailored for fintech companies to ensure transparency, accountability, and financial stability, if so, the details thereof; and

(d) the steps taken or proposed to strengthen coordination between the Reserve Bank of India and other regulatory bodies in overseeing fintech operations?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): The Government has been constantly engaging with the financial sector regulators and other concerned stakeholders to review the issues related to fintech ecosystem including digital lending platforms and payment aggregators in the country. Based on such review assessment, various regulatory and

supervisory interventions have been taken from time to time which, inter-alia, includes the following:

i. The Reserve Bank of India (RBI) has issued the “Framework for Self-Regulatory Organisation(s) in the FinTech Sector” (SRO-FT framework) on 30.05.2024 for establishing and enforcing regulatory standards, promoting ethical conduct, ensuring market integrity, resolving disputes, and fostering transparency and accountability among its members.

ii. RBI has issued Master Directions on Digital Payment Security Controls in February, 2021 to combat web and mobile app threats. These guidelines mandate the banks to implement a common minimum standards of security controls for various payment channels like internet, mobile banking, card payment etc. Additionally, National Payment Corporation of India (NPCI) provides a fraud monitoring solution to all the banks to generate alerts and decline transactions by using Artificial Intelligence (AI)/Machine Learning (ML) based models for Unified Payments Interface (UPI) transactions.

iii. The Ministry of Electronics and Information Technology (MeitY) has notified the Digital Personal Data Protection Act, 2023 (DPDP Act) and DPDP Rules 2025 to protect personal data of individuals.

iv. Further, RBI has introduced an enabling framework for Regulatory Sandbox in August 2019 which allows testing of new innovative financial

products/services in a controlled regulatory environment with or without regulatory relaxation.

In addition to the above, for safeguarding the interests of consumers and facilitate citizens to report cyber incidents, including illegal loan apps, the Ministry of Home Affairs (MHA) has launched the National Cybercrime Reporting Portal (www.cybercrime.gov.in) and a National Cybercrime Helpline number "1930". The banks through the public facing platform 'SACHET' portal and the State Level Coordination Committee (SLCC) facilitate the citizens for lodging of any complaints against specific entity related to deposit/ collection of money illegally. RBI and Banks have been taking up awareness campaigns through short SMS, radio campaign, publicity on prevention of 'cyber-crime'. Further, RBI has been conducting electronic-banking awareness and training (e-BAAT) programmes which focuses on awareness about frauds and risk mitigation.

IMPACT OF WEST ASIA CONFLICTS ON REMITTANCE INFLOWS TO INDIA

148. SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that despite the war, net remittances from West Asia to India have continue to rise, if so, the details thereof;

(b) whether the Government has acknowledge the resilience in remittance is primarily because they are linked to labour market conditions in the region

and do not get affected by short-term crises, unlike more volatile flows such as Foreign Direct Investment (FDI), Foreign Portfolio Investment (FPI), and debt flows; and

(c) if so, the comperative details thereof from pre-war since 2014 and till date, war-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): As per Reserve Bank of India's (RBI) Balance of Payments (BoP) statistics, net private transfers, mainly representing remittances by Indians employed overseas, increased from USD 124.6 billion in 2024-25 to USD 144.8 billion in 2025-26. Further, the net transfers increased from USD 9.4 billion in April 2025 to USD 16 billion in April 2026.

(b) and (c): According to the *Global Economic Prospects* (January 2015) report by the World Bank, remittance flows tend to be more stable than capital flows and are influenced by various factors, including labour market conditions in the host economies.

The Government does not maintain war-wise data on remittance inflows. As per the BoP statistics, private transfer receipts since 2013-14 are given below.

(USD billion)

Financial Year	**Net Private transfers receipts**
2013-14	65.5

2014-15	66.3
2015-16	63.1
2016-17	56.6
2017-18	62.9
2018-19	70.6
2019-20	76.2
2020-21	74.4
2021-22	81.2
2022-23	101.8
2023-24	106.6
2024-25 PR	124.6
2025-26 P	144.8

पीएम जन धन योजना के अंतर्गत ओवरड्राफ्ट

149. श्री बाबू सिंह कुशवाहा:

श्री हरेन्द्र सिंह मलिक:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या प्रधानमंत्री जन धन योजना के अंतर्गत पात्र महिला खाताधारकों को 10,000 रुपये तक की ओवरड्राफ्ट सुविधा देने का प्रावधान है और यदि हाँ, तो इसके लिए पात्रता मानदंड और दिशानिर्देश क्या हैं;

(ख) उत्तर प्रदेश राज्य, विशेषकर जौनपुर संसदीय क्षेत्र में, वर्ष 2023, 2024 और 2025 के दौरान इस सुविधा के लिए आवेदन करने वाली महिलाओं की संख्या कितनी है और लाभार्थियों की संख्या कितनी है और अस्वीकृत आवेदनों की संख्या वर्षवार और जिलावार कितनी है;

(ग) क्या सरकार को इस बात की जानकारी है कि जौनपुर सहित उत्तर प्रदेश के कई क्षेत्रों में बैंक पात्र महिलाओं को यह सुविधा देने से मना कर रहे हैं और वे सिबिल स्कोर, गारंटर और अन्य अतिरिक्त शर्तों पर जोर देते हुए कहते हैं कि ये इसके लिए अनिवार्य दस्तावेजी औपचारिकताएं हैं;

(घ) यदि हाँ, तो सरकार ने इस पर क्या कार्रवाई की है; और

(ङ) क्या सरकार का इस योजना का लाभ जमीनी स्तर तक पहुँचाये जाने और सभी पात्र महिलाओं को एक नियत समय-सीमा के भीतर लाभ मिलना, तथा नियमों का उल्लंघन करने वाले बैंक अधिकारियों के विरुद्ध कार्रवाई किया जाना सुनिश्चित करने का विचार है, और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ङ): प्रधानमंत्री जन धन योजना (पीएमजेडीवाई) के तहत जारी मौजूदा दिशानिर्देशों के अनुसार, बैंक पात्र महिला खाताधारकों सहित पात्र पीएमजेडीवाई खाताधारकों को 10,000 रुपये तक की ओवरड्राफ्ट (ओडी) सुविधा प्रदान कर सकते हैं, बशर्ते कि वे निम्नानुसार निर्धारित पात्रता मानदंडों को पूरा करते हों : -

i. 2000 रुपये तक के ओवरड्राफ्ट के लिए कोई शर्त नहीं लगाई जाएगी;
ii. औसत मासिक शेष राशि का चार गुना या पिछले छह महीनों के कुल ऋण का 50%, जो भी कम हो; और
iii. ओवरड्राफ्ट सुविधा का लाभ उठाने की आयु सीमा 18-65 वर्ष है।

ओवरड्राफ्ट सुविधा की मंजूरी खाते के संतोषजनक संचालन, सम्यक तत्परता, योजना के मौजूदा दिशानिर्देशों और संबंधित बैंक की बोर्ड द्वारा अनुमोदित ऋण नीति के अनुपालन सहित ऋण पात्रता के आंतरिक मूल्यांकन पर आधारित है।

आवेदन करने वाली महिलाओं की संख्या, इस सुविधा के अंतर्गत आने वाले लाभार्थियों और अस्वीकृत आवेदनों की संख्या से संबंधित सूचना केन्द्रीय स्तर पर नहीं रखी जाती है।

मई 2026 की स्थिति के अनुसार देश भर में 34,77,377 पीएमजेडीवाई खातों में ओवरड्राफ्ट सुविधा का लाभ उठाया गया है, जबकि इन ओवरड्राफ्ट खातों में बकाया राशि 475.67 करोड़ रुपये है।

इसके अलावा, भारतीय रिजर्व बैंक ने वित्तीय साक्षरता केन्द्रों (एफएलसी) और बैंकों की ग्रामीण शाखाओं को जिला/पंचायत/ग्राम स्तर पर बुनियादी स्तर के हितधारकों के सहयोग से ग्राहकों के लिए बाह्य वित्तीय साक्षरता शिविर आयोजित करने की सलाह दी है। भारतीय रिजर्व बैंक महिलाओं सहित किसानों, छोटे उद्यमियों, स्वयं सहायता समूहों, वरिष्ठ नागरिकों आदि जैसे लक्षित वर्गों के लिए विशिष्ट शिविर भी आयोजित करता है। अपनी वित्तीय साक्षरता केंद्र परियोजना के अंतर्गत, भारतीय रिजर्व बैंक वयस्कों को वित्तीय शिक्षा प्रदान कर रहा है।

योजना के बारे में लाभों सहित बैंकिंग की आदतों के बारे में जागरूकता पैदा करने के लिए बैंक सामान्य रूप से शिविर भी आयोजित करते हैं। इसके अलावा, बैंकिंग सेवा वितरण प्रणाली में अंतिम छोर तक संपर्क का प्रतिनिधित्व करने वाले व्यवसाय प्रतिनिधियों (बीसी) का एक मजबूत नेटवर्क भी स्थानीय/ग्रामीण आबादी से परिचित होने के कारण ग्रामीण क्षेत्रों में जागरूकता पैदा कर रहा है।

TRANSPARENCY UNDER ABS FRAMEWORK

150. SHRI B. K. PARTHASARATHI:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of parameters and criteria used to define "traditional knowledge" under existing biodiversity legislation;

(b) whether the Government has assessed the ability of State Biodiversity Boards to obtain meaningful Prior Informed Consent (PIC) from communities within prescribed timelines under the Access and Benefit Sharing (ABS) system, if so, the findings thereof;

(c) the details of issues and concerns raised by community members regarding consent procedures, benefit-sharing mechanisms and transparency under the ABS framework; and

(d) the details regarding the non-monetary benefits provided to farmers under ABS framework, like technology transfer, capacity building at local levels and education and training, State/UT and year-wise including Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The framework of the Biological Diversity Act, 2002 (amendment in 2023) enabled the State Biodiversity Boards to obtain Prior Informed Consent of the concerned Biodiversity Management Committees before taking decisions on applications for access to biological resources including traditional knowledge associated thereto, as stipulated under the Section 41 of the Act.

The issues and concerns raised by community members regarding consent procedures, benefit-sharing mechanisms and transparency under the ABS framework are dealt with by the respective State Biodiversity Boards/ Union Territory Biodiversity Councils.

The non-monetary benefits provided to communities including farmers in the States/ UTs including Andhra Pradesh, as prescribed under the Biological Diversity (Access to Biological Resources and Knowledge Associated thereto and Fair and Equitable Sharing of Benefits) Regulations, 2025 *inter alia* include:

i. Providing institutional capacity building;

ii. Remediation and restoration activities to prevent habitat destruction or pollution or contamination of areas;

iii. Contribution/collaboration related to education and training in India on conservation and sustainable use of biological resources;

iv. Setting up of production, research, and development units/facilities contributing to the local economy and income generation for the local communities;

v. Taking appropriate measures for conservation and protection of species including rare, endangered and threatened species by raising nurseries and/or plantations in the area from where biological resources have been accessed;

vi. Instituting studies/projects on inventorisation and resource assessment of biodiversity;

vii. Sharing of scientific information relevant to conservation and sustainable use of biological diversity including biological inventories and taxonomic studies;

viii. Conducting research directed towards priority needs in India including food, health and livelihood security focusing on biological resources;

ix. Providing scholarships including living costs, etc., to individuals and financial aid to Indian institutions preferably to regions, tribes/sects contributing to the delivery of biological resources and subsequent profitability, if any.

DEVELOPMENT OF ECO-TOURISM AND COASTAL CIRCUIT IN ANDHRA PRADESH

151. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the phenomenal execution of the Swadesh Darshan Scheme has successfully developed vibrant eco-tourism and coastal circuits across Andhra Pradesh, massively boosting the local economy;

(b) if so, the details of the total central financial assistance successfully utilized to develop pristine beaches, mangrove boardwalks and scenic viewpoints along the State's coastline during the last two years;

(c) whether these highly proactive infrastructure developments have exponentially increased domestic tourist footfalls, generating thousands of sustainable livelihoods for common coastal communities;

(d) the details of the strict environmental guidelines successfully enforced to ensure that this rapid tourism expansion does not degrade the fragile marine and forest ecology; and

(e) the details of future steps planned to establish world-class water sports and adventure tourism hubs along the Andhra Pradesh coast to attract premium international travellers and generate immense foreign exchange?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): Development and promotion of tourism destinations and products is primarily undertaken by the concerned State Governments (SGs)/Union Territory Administrations (UTAs).

However, Ministry of Tourism through its schemes such as Swadesh Darshan (SD), Swadesh Darshan 2.0 (SD2.0), Challenge Based Destination Development (CBDD) – a sub-scheme of Swadesh Darshan 2.0 etc. complements these efforts of tourism infrastructure development; subject to receipt of Detailed Project Reports (DPRs) from concerned SGs/UTAs, adherence to respective scheme guidelines, Government directions, availability of funds, inter-se priority etc., by extending financial assistance to SGs/UTAs. The

details of the projects sanctioned under SD, SD2.0 and CBDD initiatives in the State of Andhra Pradesh is given in the enclosed **Statement**.

The Swadesh Darshan Scheme was initially designed for the integrated development of thematic tourism circuits. The revamped Swadesh Darshan 2.0 adopts a destination-centric approach with a focus on developing sustainable and responsible tourism destinations. The projects sanctioned under these schemes cover variety of destinations including beaches, coastal areas etc.

Obtaining all requisite statutory clearances, including those relating to environmental and forest regulations, from the concerned authorities is the responsibility of the concerned SGs/UTAs. The Ministry accords sanction to the projects/release funds only after the prior submission of such mandatory statutory clearances by the concerned SGs/UTAs.

Sanctioning of projects under the scheme is an ongoing process. Ministry regularly encourages State Governments/UT Administrations to engage with local communities and to ensure robust operation & management (O&M) of completed projects so as to increase footfall, generate local employment and enhance overall tourist satisfaction.

The details of the foreign tourist visits (FTV) and domestic tourist visits (DTV) in the State of Andhra Pradesh in last three years is as under:

Year	DTV	FTV
2023	25,47,06,328	60,426
2024	28,73,34,995	1,76,916
2025	35,38,99,146	2,14,587

Source: Andhra Pradesh State Tourism

STATEMENT

(i) Details of Project sanctioned under Swadesh Darshan Scheme in the State of Andhra Pradesh:

(in ₹Crore)

S. N.	Circuit / Sanction Year	Name of the Project	Sanctioned Amount	Amount Authorized	Amount Utilised
2.	Coastal 2014-15	Developmentof Kakinada-HopeIsland -Coringa Wildlife Sanctuary -Passarlapudi-Aduru–S Yanam – Kotipally	67.83	67.83	67.83
3.	Coastal 2015-16	Development of Nellore - Pulikat Lake - Ubblamadugu Water Falls – Nelapattu-Kothakoduru- Mypadu – Ramateertham – Iskapalli	49.55	49.55	49.55
4.	Buddhist 2017-18	Developmentof BuddhistCircuit:Shalihundam-Bavikonda-Bojjanakonda Amravati-Anupu	35.24	30.02	30.02

(ii) Details of Project sanctioned under Swadesh Darshan 2.0 Scheme in the State of Andhra Pradesh:

(in ₹Crore)

S.N.	Year of Sanction	Destination	Name of the Experience	Sanctioned Amount	Amount Authorized for utilization
1.	2024-25	Bapatala	Development of Suryalanka Beach Experience	97.52	48.76
2.	2024-25	Araku-Lambasingi	Borra Cave Experience at Araku	29.88	14.94

(iii) Details of Project sanctioned under Challenge Based Destination Development (CBDD) Scheme in the State of Andhra Pradesh:

(in ₹Crore)

S.N.	Year of Sanction	Name of the Project	Category	Sanctioned Amount	Amount Authorized for utilization
1.	2024-25	Enriching Buddhist Heritage and Cultural Experiences at Nagarjuna Sagar	NagarjunaSagar (Culture & Heritage)	25.00	12.50
2.	2024-25	Development of Abhobilam as a Spiritual Odyssey	Ahobilam Temple (Spiritual Tourism)	25.00	12.50

IMPLEMENTATION OF THE FOUR LABOUR CODES

152. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of the current status of implementation of the four Labour Codes in the country including the States/UTs that have notified final rules under each Code and continue to rely on draft or transitional provisions;

(b) the details of the number of States/UTs that have notified rules under each of the four Codes individually along with the timeline for pending notifications;

(c) the details of the impact assessment, if any, done on employment generation and worker welfare since partial rollout as well as the effect of the revised wage definition on take-home pay, provident fund and gratuity contributions across sectors;

(d) the details of the extent of social security coverage extended to gig and platform workers, and its effect;

(e) the details of the utilisation status of the worker re-skilling fund; and

(f) the details of the compliance burden reported by Micro, Small and Medium Enterprises (MSMEs) since the Central Rules notification of 8 May 2026?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Government of India has implemented four Labour Codes, namely, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions (OSH&WC) Code, 2020 with effect from 21st November, 2025. The Central Rules under the said Labour Codes have been notified on 8th May, 2026.

Since 'Labour' falls under the concurrent subject, the States/UTs are also required to frame Rules under the Labour Codes. Accordingly, most of the States/UTs have already taken measures and have finalised or published/pre-published the Rules under the Labour Codes. However, a few States/UTs are in the process of pre-publishing/finalising the Rules.

Those provisions of the Codes which do not require any rule to be notified, are already in force. However, during the transition period, existing rules, regulations, notifications, standards and schemes under the repealed laws will continue to operate, insofar as they are not inconsistent with the provisions of the new Labour Codes, ensuring continuity and avoiding any legal vacuum.

(c) to (f): By modernising labour regulations, enhancing workers' welfare and aligning the labour ecosystem with the evolving world of work, Labour Codes implementation lays the foundation for a future-ready workforce and stronger, resilient industries driving labour reforms for Aatmanirbhar Bharat.

The gig workers and the platform workers have been defined for the first time in the Labour Code for the purpose of formulating schemes to provide social

security benefits relating to life and disability cover, accident insurance, health and maternity benefits, old age protection etc. The Government has also set up a Worker Re-Skilling Fund.

One of the central aims of the Labour Codes is to simplify and streamline regulatory processes through rationalised thresholds leveraging technology through digitised registration, license, forms, registers & returns, transparency in enhancement and decriminalisation of offences etc.

IMPLEMENTATION OF INSURANCE SURETY BONDS BY STATES

153. SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is aware that Chhattisgarh, Gujarat, and Maharashtra have not amended their financial rules to accept Insurance Surety Bonds (ISBs) despite OM dated 02.02.2022 amending Rules 170(i) and 171(i) of General Financial Rules (GFR) 2017, if so, the details thereof;

(b) whether non-acceptance of ISBs by these States restricts participation of small contractors due to working capital blockage under Bank Guarantees, if so, the details thereof;

(c) whether any advisories have been issued to these States to align procurement frameworks with the Central Government and Punjab model for Ease of Doing Business, if so, the details thereof; and

(d) whether a timeline has been stipulated for these States to update rules, or the period until which deviation from the central GFR mandate is permitted and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d): Rule 1 of the General Financial Rules (GFR), 2017 provides that the GFR, 2017 shall apply to all Central Government Ministries/Departments and their attached and subordinate bodies. Accordingly, the OM dated 02.02.2022, whereby Rules 170(i) and 171(i) of the GFR, 2017 were amended to include Insurance Surety Bonds (ISBs) as one of the acceptable forms of Bid Security and Performance Security, is applicable only to the entities covered under the GFR, 2017 and is therefore not applicable to State Governments.

However, a letter dated 08.05.2026 has been sent to Chief Secretaries of all States to promote adoption of ISBs.

मध्य प्रदेश में पर्यटन का विकास

154. श्री दर्शन सिंह चौधरी:

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि मध्य प्रदेश में, विशेषकर होशंगाबाद-नरसिंहपुर लोकसभा निर्वाचन क्षेत्र में, ऐतिहासिक, धार्मिक और सांस्कृतिक धरोहर तथा स्थानीय जनजातीय कला, हस्तशिल्प और लोक संस्कृति के क्षेत्र में पर्यटन की अपार संभावनाएं हैं;

(ख) क्या सरकार ने उक्त क्षेत्र की ऐतिहासिक धरोहरों, धार्मिक स्थलों और जनजातीय सांस्कृतिक केंद्रों को एक एकीकृत पर्यटक परिपथ के रूप में विकसित करने के लिए कोई सर्वेक्षण, योजना या प्रस्ताव तैयार किया है,

(ग) क्या सरकार स्थानीय युवाओं और कारीगरों के लिए रोजगार के अवसर उत्पन्न करने के उद्देश्य से स्थानीय जनजातीय कलाओं, हस्तशिल्प, लोक संगीत और लोक नृत्यों को संरक्षित करने, उन्हें बढ़ावा देने और उन्हें पर्यटन से जोड़ने के लिए कोई विशेष योजना लागू कर रही है; और

(घ) यदि हाँ, तो उक्त निर्वाचन क्षेत्र के लिए स्वीकृत योजनाओं, आवंटित निधि और प्रस्तावित कार्यों का ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पर्यटन स्थलों पर पर्यटकों के अनुभव को बेहतर बनाने के लिए पर्यटन अवसंरचना तथा सुविधाओं का विकास मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। हालांकि, पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)' और 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' नामक अपनी विभिन्न योजनाओं के तहत विरासत, सांस्कृतिक, आध्यात्मिक, इको-पर्यटन और जनजातीय पर्यटन स्थलों सहित देश में पर्यटकों के अनुभव को बेहतर बनाने के लिए पर्यटन अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान करता है।

मंत्रालय मध्य प्रदेश सहित देश भर में ऐतिहासिक, धार्मिक, सांस्कृतिक विरासत और जनजातीय कला की पर्यटन क्षमता को समझता है। उपर्युक्त योजनाओं के तहत, पर्यटन अवसंरचना को समावेशी, एकीकृत और स्थायी तरीके से विकसित किया जाता है। मध्य प्रदेश राज्य में इन योजनाओं के तहत स्वीकृत परियोजनाओं की सूची संलग्न **विवरण** में दी गई है।

उपर्युक्त योजनाओं के तहत वित्तीय सहायता के लिए प्रस्ताव संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा प्रस्तुत किए जाते हैं। ऐसे प्रस्तावों की जांच योजना दिशानिर्देशों के अनुसार, निर्धारित मानदंडों की पूर्ति, निधियों की उपलब्धता और अन्य लागू शर्तों के अध्यधीन की जाती है।

इसके अलावा, वित्तीय वर्ष 2025-26 के दौरान, मंत्रालय ने जनजातीय क्षेत्रों में समुदाय-आधारित पर्यटन और सतत आजीविका को बढ़ावा देने के लिए स्वदेश दर्शन 2.0 की एक उप-योजना के रूप में 'धरती आबा जनजातीय ग्राम उत्कर्ष अभियान' (डीएजेजीयूए) के तहत 'जनजातीय क्षेत्रों में होमस्टे का विकास' शुरू किया। इस योजना के तहत, मध्य प्रदेश सहित पांच राज्यों/संघ राज्यक्षेत्रों में 5.00 करोड़ रुपए की कुल केंद्रीय वित्तीय सहायता (सीएफए) के साथ "करंजिया और पुष्पराजगढ़ समूहों में जनजातीय होमस्टे का विकास" नामक परियोजना को मंजूरी दी गई है।

मंत्रालय की पर्यटन अवसंरचना विकास संबंधी योजनाओं का उद्देश्य स्थानीय संस्कृति, परंपराओं और विरासत को संरक्षित करते हुए समग्र और स्थायी तरीके से पर्यटन का संवर्धन करना है। इन योजनाओं के तहत इन पहलों का उद्देश्य आगंतुकों के अनुभव को बेहतर बनाना, रोजगार के अवसर पैदा करना और स्थानीय अर्थव्यवस्थाओं को मजबूत करना है।

वर्तमान में, होशंगाबाद-नरसिंहपुर लोकसभा निर्वाचन क्षेत्र के लिए कोई भी प्रस्ताव मंत्रालय के विचाराधीन नहीं है।

विवरण

पर्यटन मंत्रालय, भारत सरकार द्वारा स्वदेश दर्शन (एसडी), स्वदेश दर्शन 2.0 (एसडी 2.0), चुनौती आधारित गंतव्य विकास (सीबीडीडी) और तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद) नामक योजनाओं के तहत मध्य प्रदेश राज्य में स्वीकृत परियोजनाओं की सूची:

क्र. सं.	परियोजना का नाम और स्वीकृति वर्ष	स्वीकृत राशि (करोड़ रुपए में)
क	**स्वदेश दर्शन 1.0**	
I.	पन्ना–मुकुंदपुर–संजय–दुबरी- बांधवगढ़–कान्हा – मुक्की - पेंच में वन्यजीव परिपथ का विकास (दिसम्बर 2015)	92.10
II.	सांची – सतना – रीवा – मंदसौर - धार का विकास (जुलाई 2016)	74.02
III.	ग्वालियर – ओरछा – खजुराहो – चंदेरी – भीमबेटका – मांडू का विकास (सितम्बर 2016)	89.82
IV.	गांधीसागर बांध - मंडलेश्वर बांध - ओंकारेश्वर बांध - इंदिरा सागर बांध - तवा बांध - बरगी बांध – भेड़ाघाट - बाणसागर बांध - केन नदी का विकास (सितम्बर 2017)	93.76
ख	**स्वदेश दर्शन 2.0**	
I.	चित्रकूट में आध्यात्मिक अनुभव (मार्च 2024)	27.22
II.	फूलबाग अनुभव क्षेत्र (फरवरी 2024)	16.74
III.	पीताम्बरा पीठ दतिया का विकास (जुलाई 2025)	44.24

ग	**चुनौती आधारित गंतव्य विकास (सीबीडीडी)**	
I.	ओरछा एक मध्यकालीन वैभव 2.0 (मार्च 2025)	25.00
II.	मांडू-एक मध्यकालीन आश्चर्य (जनवरी 2026)	24.88
घ	**तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान)प्रशाद(**	
I.	अमरकंटक का विकास (जनवरी 2021)	49.99
II.	ओंकारेश्वर का विकास (जून 2017, दिसम्बर 2022 में संशोधित)	43.93

औद्योगिक प्रदूषण से संबंधित एनजीटी के आदेशों का अनुपालन

155. श्री उमेषभाई बाबूभाई पटेल:

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे कि**:**

(क) क्या राष्ट्रीय हरित अधिकारण (एनजीटी) और अन्य न्यायालयों द्वारा वर्ष 2000 से गुजरात में वापी सहित वलसाड जिले के औद्योगिक क्षेत्रों में संचालित रासायनिक और भेषज उद्योगों के कारण बिलखाड़ी, दमनगंगा और कोलक नदियों तथा तटीय क्षेत्रों में होने वाले प्रदूषण के संबंध में कोई आदेश पारित किए गए हैं और यदि हां, तो वर्ष-वार मामला संख्या, आदेशों की तिथियों और उनके अनुपालना की वर्तमान स्थिति का ब्यौरा क्या है;

(ख) क्या वर्ष 2019 में एनजीटी ने वापी-दमन क्षेत्र के लिए एक पुनरुद्धार आदेश पारित किया था और यदि हां, तो इसके मुख्य निष्कर्षों, उद्देश्यों, उत्तरदायी एजेंसियों और अनुपालना के लिए अब तक की गई कार्रवाइयों का ब्यौरा क्या है;

(ग) उक्त आदेशों के बाद वर्ष 2019 से आज की तिथि तक वापी औद्योगिक क्षेत्र में नए रासायनिक/भेषज उद्योगों को दी गई पर्यावरणीय स्वीकृति (ईसी/सीटीई/सीटीओ) की संख्या

कितनी है तथा प्रत्येक इकाई की उत्पादन क्षमता, उत्पाद श्रेणी और वर्गीकरण (लाल/नारंगी श्रेणी) का ब्यौरा क्या है; और

(घ) क्या इस क्षेत्र को 'गंभीर रूप से प्रदूषित क्षेत्र' के रूप में वर्गीकृत किया गया है और यदि हां, तो न्यायिक आदेशों की अनुपालना सुनिश्चित करने के लिए नई स्वीकृतियों में जोड़ी गई विशिष्ट पाबंदियों/सख्ती या विशेष शर्तों का ब्यौरा क्या हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): गुजरात के वापी-वलसाड क्षेत्र के औद्योगिक प्रदूषण से कथित नदियों के प्रदूषण के संबंध में लगातार शिकायतें प्राप्त हो रही हैं। एक मामले में, मूल आवेदन सं. 95/2018 (पीबी), नई दिल्ली, जिसका शीर्षक आर्यावर्त फाउंडेशन बनाम मेसर्स वापी ग्रीन एनवायरो लिमिटेड (सीईटीपी वापी) है, माननीय राष्ट्रीय हरित अधिकरण (एनजीटी) के समक्ष दायर किया गया था। यह मामला दमन में अरब सागर में मिलने वाली दमनगंगा नदी में वापी औद्योगिक इकाई-समूह की 500 से अधिक औद्योगिक इकाइयों द्वारा अशोधित/आंशिक रूप से शोधित व्यावसायिक अपशिष्ट के विसर्जन, दमनगंगा नदी में प्रदूषण तथा उद्योगों और सीईटीपी, वापी द्वारा विसर्जन मानकों के उल्लंघन से संबंधित है।

दिनांक 11.01.2019 के आदेश के माध्यम से, पर्यावरण को होने वाली क्षति की सीमा तथा पुनर्बहाली की लागत, सीईटीपी और प्रदूषणकारी उद्योगों की व्यक्तिगत जवाबदेही तथा दायित्व का आकलन करने के लिए सीपीसीबी, आईआईएम-अहमदाबाद, आईआईटी-गांधीनगर, नीरी-नागपुर और जीपीसीबी से मिलकर एक पांच-सदस्यीय समिति का गठन किया गया था। तत्पश्चात्, माननीय एनजीटी ने दिनांक 28.08.2019 के आदेश के माध्यम से, ₹ 117.72 करोड़ (सीईटीपी पर ₹ 92.36 करोड़ और उद्योगों पर ₹ 25.36 करोड़) का पर्यावरणीय प्रतिकर अधिरोपित किया। उक्त आदेश को सिविल अपील संख्या 9398/2019 (मेसर्स वापी ग्रीन एनवायरो लिमिटेड बनाम आर्यावर्त फाउंडेशन

और अन्य) के अंतर्गत माननीय सर्वोच्च न्यायालय में चुनौती दी गई थी, जिसमें स्थगन आदेश दिया गया है, और वर्तमान में मामला निर्णयाधीन है।

माननीय एनजीटी ने ओए 673/2018 में दिनांक 20.09.2018 के अपने आदेश में अन्य बातों के साथ-साथ यह निर्देश दिया कि -

i) सभी राज्यों और संघ राज्य क्षेत्रों को निर्देश दिया जाता है कि वे कार्य योजनाओं को अंतिम रूप देने की तारीख से छह महीने के भीतर सभी व्यवस्थित नदी खंडों को कम से कम स्नान के प्रयोजन (अर्थात् बीओडी<3 मिग्रा/ली और एफसी<500 एमपीएन/100 मिली) के लिए उपयुक्त बनाने के लिए दो महीने के भीतर कार्य योजनाएं तैयार करें।

ii) कार्य योजनाएं चार सदस्यीय समिति द्वारा तैयार की जाएं, जिसमें संबंधित राज्य के राज्य प्रदूषण नियंत्रण बोर्ड के निदेशक, पर्यावरण, निदेशक, शहरी विकास, निदेशक, उद्योग, सदस्य सचिव, शामिल हैं। यह समिति कार्य योजना के क्रियान्वयन के लिए निगरानी समिति भी होगी। इस समिति को "नदी पुनरुद्धार समिति" (आरआरसी) नाम दिया जा सकता है। आरआरसी संबंधित राज्य/संघ राज्य क्षेत्र के प्रधान सचिव, पर्यावरण की समग्र देखरेख और समन्वय के तहत कार्य करेगी।

माननीय एनजीटी द्वारा पारित उपर्युक्त निदेशों के अनुपालन में, गुजरात सरकार और दमन-दीव ने आरआरसी का गठन किया। प्रदूषित नदी खंड (पीआरएस-2018 डेटा) की जल गुणवत्ता में सुधार के लिए कार्य योजनाएं तैयार की गईं।

कार्य योजनाओं के क्रियान्वयन की प्रगति की समीक्षा राज्य स्तर पर आरआरसी द्वारा और केंद्रीय स्तर पर जल शक्ति मंत्रालय के सचिव की अध्यक्षता में गठित केंद्रीय निगरानी समिति (सीएमसी) द्वारा की जाती है। सीएमसी प्रदूषित नदी खंड के पुनरुद्धार के लिए कार्य योजनाओं के क्रियान्वयन की प्रगति की समीक्षा करता है।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने वर्ष 2019 से अब तक गुजरात के वापी औद्योगिक क्षेत्र में 82 परियोजना प्रस्तावों को पर्यावरणी 25 मंजूरी (ईसी) प्रदान की है। संबंधित ब्यौरा **विवरण** में संलग्न है। इसके अलावा, सीटीई/सीटीओ की स्थापना की सहमति/संचालन की सहमति संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति (एसपीसीबी/पीसीसी) द्वारा जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 और वायु (प्रदूषण की निवारण और नियंत्रण) अधिनियम, 1981 के उपबंधों के अनुसार प्रदान की जाती है।

वर्ष 2018 में सीपीईसीबी द्वारा की गई निगरानी के आधार पर वापी औद्योगिक क्षेत्र की पहचान 'गंभीर रूप से प्रदूषित क्षेत्र (सीपीईए)' के रूप में की गई थी। इसके बाद, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने दिनांक 25.10.2019 के पत्र द्वारा "गंभीर और अत्यधिक प्रदूषित क्षेत्रों के पर्यावरण प्रबंधन और ऐसे क्षेत्रों में कार्यकलापों/परियोजनाओं पर विचार के लिए तंत्र" तैयार किया, जिसे कार्यान्वयन हेतु राज्य सरकारों/संघ राज्य क्षेत्रों के साथ साझा किया गया है। सीपीए (वापी सहित) में नई परियोजनाओं और कार्यकलापों पर विचार और अनुमति उपर्युक्त तंत्र के प्रावधानों के अनुसार है।

विवरण

वापी औद्योगिक क्षेत्र, गुजरात में पर्यावरणीय मंजूरी प्राप्त करने वाली रासायनिक/भेषज औद्योगिक इकाइयों की सूची

एस.एन.	प्रस्ताव संख्या	श्रेणी	परियोजना प्रस्ताव	पर्यावरण स्वीकृति की तिथि	क्षमता (टन प्रति वर्ष)
1	एसआईए/जीजे/आईएनडी2/150844/2020	5(एफ)-एपीआई	मेसर्स एस कांत हेल्थकेयर लिमिटेड	18-03-2021	2100
2	एसआईए/जीजे/आईएनडी2/151366/2020	5(एफ)-एपीआई	मेसर्स यारी हेल्थकेयर एलएलपी द्वारा एपीआई बल्क ड्रग्स का प्रस्तावित संयंत्र।	09-10-2020	98
3	एसआईए/जीजे/आईएनडी2/151826/2020	5(एफ)-एपीआई	स्वदेव केमिकल्स द्वारा बल्क ड्रग्स इंटरमीडिएट का प्रस्तावित विस्तार	03-12-2020	240
4	एसआईए/जीजे/आईएनडी2/152023/2020	5(एफ)-एपीआई	अमरदीप केमिकल इंडस्ट्रीज प्राइवेट लिमिटेड द्वारा एपीआई बल्क ड्रग्स के विस्तार का प्रस्ताव।	27-08-2020	372
5	एसआईए/जीजे/आईएनडी2/152490/2020	5(एफ)-एपीआई	मेसर्स एल्कॉन बायोसाइंसेज प्राइवेट लिमिटेड	24-06-2021	1440
6	एसआईए/जीजे/आईएनडी2/165225/2020	5(एफ)-एपीआई	पद्मावती केमिकल्स	02-07-2021	1057.2
7	एसआईए/जीजे/आईएनडी2/168394/2020	5(एफ)-एपीआई	मेसर्स ऋषभ इंटरमीडिएट्स	07-01-2021	542.4

8	एसआईए/जीजे/आईएनडी2/171827/2020	5(एफ)-एपीआई	मेसर्स आरती इंडस्ट्रीज लिमिटेड (कस्टम सिंथेसिस डिवीजन)	17-06-2021	1722
9	एसआईए/जीजे/आईएनडी2/172759/2020	5(एफ)-एपीआई	स्वदेव केमिकल (यूनिट: II)द्वारा एपीआई बल्क ड्रग्स इंटरमीडिएट का विस्तार।	02-07-2021	840
10	एसआईए/जीजे/आईएनडी2/173480/2020	5(एफ)-एपीआई	मेसर्स मंगलम ड्रग्स एंड ऑर्गेनिक्स लिमिटेड (यूनिट-II)	02-07-2021	6384
11	एसआईए/जीजे/आईएनडी2/173574/2020	5(एफ)-एपीआई	मेसर्स मंगलम ड्रग्स एंड ऑर्गेनिक्स लिमिटेड (यूनिट-I)	02-07-2021	6384
12	एसआईए/जीजे/आईएनडी2/174397/2020	5(एफ)-एपीआई	मेसर्स फैरिल फार्मास्यूटिकल्स एलएलपी	02-07-2021	386.4
13	एसआईए/जीजे/आईएनडी2/174966/2020	5(एफ)-एपीआई	मेसर्स सूर्या इंडस्ट्रीज	02-07-2021	72
14	एसआईए/जीजे/आईएनडी2/175637/2020	5(एफ)-एपीआई	एक्सेमेड फार्मास्यूटिकल्स	05-03-2022	2964
15	एसआईए/जीजे/आईएनडी2/176366/2020	5(एफ)-एपीआई	मेसर्स गुजरात थेमिस बायोसिन लिमिटेड	11-05-2021	576
16	एसआईए/जीजे/आईएनडी2/176380/2020	5(एफ)-एपीआई	शिव केम द्वारा एपीआई बल्क ड्रग्स और इंटरमीडिएट का विस्तार।	16-03-2022	2580
17	एसआईए/जीजे/आईएनडी2/176572/2020	5(एफ)-एपीआई	ऐम केमिकल्स	24-06-2021	1092
18	एसआईए/जीजे/आईएनडी2/1	5(एफ)-एपीआई	कृष्णा फिनकेम इंडस्ट्रीज	02-07-	603

	76901/2020			2021	
19	एसआईए/जीजे/आईएनडी2/195670/2021	5(एफ)-एपीआई	अज़ीरा केमिकल द्वारा एपीआई इंटरमीडिएट के विनिर्माण के लिए प्रस्तावित प्रोजेक्ट।	02-07-2021	600
20	एसआईए/जीजे/आईएनडी2/198727/2021	5(एफ)-एपीआई	मेसर्स डाइ-मैच फार्मा (बल्क ड्रग्स एंड फार्मास्युटिकल्स यूनिट)	02-07-2021	48
21	एसआईए/जीजे/आईएनडी2/201880/2021	5(एफ)-एपीआई	शक्ति बायो साइंस लिमिटेड द्वारा एपीआई बल्क ड्रग्स और इंटरमीडिएट्स के विनिर्माण के लिए परियोजना का विस्तार	05-03-2022	1128
22	एसआईए/जीजे/आईएनडी2/20244/2017	5(एफ) – डाई	मेसर्स मून डाई केम इंडस्ट्रीज	29-01-2019	3480
23	एसआईए/जीजे/आईएनडी2/204161/2021	5(एफ)-एपीआई	मेसर्स इन्फीकेम फार्मा प्राइवेट लिमिटेड	02-07-2021	2700
24	एसआईए/जीजे/आईएनडी2/204882/2021	5(एफ)-एपीआई	मेसर्स वाइटल लैबोरेटरीज प्राइवेट लिमिटेड	07-03-2022	1860
25	एसआईए/जीजे/आईएनडी2/205549/2021	5(एफ)-एपीआई	मेसर्स यश डाइज़ एंड इंटरमीडिएट्स द्वारा एपीआई और फार्मास्युटिकल इंटरमीडिएट्स के विनिर्माण के लिए प्रस्तावित विस्तार परियोजना	16-10-2021	2004
26	एसआईए/जीजे/आईएनडी2/205551/2021	5(एफ)-एपीआई	जे केमिकल्स	16-10-2021	2546.4

27	एसआईए/जीजे/आईएनडी2/20578/2017	5(एफ)-एपीआई	गुजरात थेमिस बायोसिन लिमिटेड	16-05-2019	480
28	एसआईए/जीजे/आईएनडी2/206053/2021	5(एफ)-एपीआई	मेसर्स शिव शक्ति फार्मा केयर प्राइवेट लिमिटेड द्वारा एपीआई और फार्मास्युटिकल इंटरमीडिएट्स के विनिर्माण के लिए प्रस्तावित विस्तार परियोजना	02-07-2022	612
29	एसआईए/जीजे/आईएनडी2/206876/2021	5(एफ)-एपीआई	मेसर्स मेड-कॉन्सेप्टा लैबोरेटरीज	05-03-2022	12
30	एसआईए/जीजे/आईएनडी2/207150/2021	5(एफ)-एपीआई	मेसर्स मेगाफाइन फार्मा प्राइवेट लिमिटेड	05-03-2022	3744
31	एसआईए/जीजे/आईएनडी2/21234/2017	5(एफ) – सिंथेटिक कार्बनिक	मैकवेल ऑर्गेनिक्स प्राइवेट लिमिटेड	28-01-2019	12000
32	एसआईए/जीजे/आईएनडी2/21268/2017	5(एफ) – डाई	एरोकेम इंडस्ट्रीज प्राइवेट लिमिटेड	04-02-2019	23388
33	एसआईए/जीजे/आईएनडी2/21714/2018	5(एफ) – सिंथेटिक कार्बनिक	नोशनल स्पेशलिटीज प्रोडक्ट्स कंपनी	26-02-2019	12000
34	एसआईए/जीजे/आईएनडी2/21716/2018	5(एफ) - डाई	सरना केमिकल्स प्राइवेट लिमिटेड	04-05-2019	7296

			यूनिट II		
35	एसआईए/जीजे/आईएनडी2/21878/2018	5(एफ)-एपीआई	मेसर्स माइक्रो ऑर्गो केम	10-04-2019	120
36	एसआईए/जीजे/आईएनडी2/21961/2017	5(एफ) – सिंथेटिक कार्बनिक	मेसर्स आरती इंडस्ट्रीज लिमिटेड (ऑर्गेनिक डिवीजन)	10-04-2019	82000
37	एसआईए/जीजे/आईएनडी2/27742/2016	5(एफ) – सिंथेटिक कार्बनिक	मेसर्स ए वन पथैलो कलर प्राइवेट लिमिटेड	25-03-2019	7020
38	एसआईए/जीजे/आईएनडी2/28391/2017	5(एफ) – सिंथेटिक कार्बनिक	मेसर्स पिडिलाइट इंडस्ट्रीज लिमिटेड	28-01-2019	7884
39	एसआईए/जीजे/आईएनडी2/28504/2017	5(एफ) – सिंथेटिक कार्बनिक	मेसर्स एसएम केमिकल वापी प्राइवेट लिमिटेड	04-02-2019	8640
40	एसआईए/जीजे/आईएनडी2/28674/2017	5(एफ) – सिंथेटिक कार्बनिक	एबुरॉन ऑर्गेनिक्स (आई) पा. लिमिटेड	04-02-2019	75540
41	एसआईए/जीजे/आईएनडी2/28686/2016	5(एफ) – सिंथेटिक कार्बनिक	मेसर्स आरती इंडस्ट्रीज लिमिटेड (एप्पल ऑर्गेनिक्स डिवीजन)	29-01-2019	240

42	एसआईए/जीजे/आईएनडी2/30193/2017	5(एफ) – डाई	वापी पिगमेंट्स प्राइवेट लिमिटेड (यूनिट-II)	09-06-2020	13140
43	एसआईए/जीजे/आईएनडी2/30369/2018	5(एफ) – डाई	मिकास ऑर्गेनिक्स लिमिटेड यूनिट II	03-05-2019	8592
44	एसआईए/जीजे/आईएनडी2/30491/2018	5 (एफ) – सिंथेटिक कार्बनिक	मेसर्स पारस एंटरप्राइज	25-03-2019	720
45	एसआईए/जीजे/आईएनडी2/30739/2018	5(एफ) - डाई	नितिन डाई केम प्राइवेट लिमिटेड	04-05-2019	1596
46	एसआईए/जीजे/आईएनडी2/31013/2018	5(एफ) – डाई	पाम ऑर्गेनिक्स	19-06-2019	1884
47	एसआईए/जीजे/आईएनडी2/32359/2018	5(एफ) - डाई	डाई इंटरमीडिएट्स के निर्माण के लिए प्रस्तावित विस्तार	09-06-2020	14772
48	एसआईए/जीजे/आईएनडी2/34596/2017	5(एफ) - डाई	प्रवीण इंडस्ट्रीज द्वारा ऑर्गेनिक रंजकों का विस्तार	09-06-2020	900
49	एसआईए/जीजे/आईएनडी2/35323/2016	5(एफ) सिंथेटिक कार्बनिक	सिंथेटिक ऑर्गेनिक केमिकल्स की मैन्युफैक्चरिंग के लिए प्रस्तावित विस्तार परियोजना	16-12-2022	91056
50	एसआईए/जीजे/आईएनडी2/36190/2018	5(एफ) सिंथेटिक कार्बनिक	सिंथेटिक रेज़िन, एडहेसिव, टेक्सटाइल ऑक्सिलरीज, पॉली यूरेथेन रेज़िन और पिगमेंट इंटरमीडिएट का विस्तार	09-06-2020	88200

51	एसआईए/जीजे/आईएनडी2/36956/2018	5(एफ) सिंथेटिक कार्बनिक	मेसर्स अपोलो इंटरमीडिएट्स	09-06-2020	6000
52	एसआईए/जीजे/आईएनडी2/37100/2019	5(एफ) डाई	रंजक और रंजक मध्यवर्ती इकाई का विस्तार	09-06-2020	600
53	एसआईए/जीजे/आईएनडी2/37454/2018	5(एफ) सिंथेटिक कार्बनिक	एसएम केमिकल्स	16-03-2020	1200
54	एसआईए/जीजे/आईएनडी2/38454/2018	5(एफ) सिंथेटिक कार्बनिक	वेन पेट्रोकेम एंड फार्मा इंडिया प्राइवेट लिमिटेड	05-12-2019	204
55	एसआईए/जीजे/आईएनडी2/40741/2018	5(एफ) सिंथेटिक कार्बनिक	मेसर्स हेमको प्लास्टिक इंडस्ट्रीज	18-07-2022	6000
56	एसआईए/जीजे/आईएनडी2/60982/2020	5(एफ) सिंथेटिक कार्बनिक	आरती इंडस्ट्रीज लिमिटेड (नवजात प्रभाग)	18-10-2021	73440
57	एसआईए/जीजे/आईएनडी2/65700/2020	5(एफ) डाई	मून केमिकल्स द्वारा डाइज़ इंटरमीडिएट्स के निर्माण के लिए प्रस्तावित ग्रीनफील्ड परियोजना	15-03-2022	1080
58	एसआईए/जीजे/आईएनडी2/67233/2008	5(एफ) सिंथेटिक कार्बनिक	वैलिएंट ऑर्गेनिक्स लिमिटेड	08-12-2022	15600
59	आईए/जीजे/आईएनडी3/454513/2023	5(एफ) सिंथेटिक कार्बनिक	मेसर्स पिडिलाइट इंडस्ट्रीज लिमिटेड द्वारा ऑर्गेनिक एज़ो पिगमेंट्स, ऑर्गेनिक पिगमेंट्स, पिगमेंट वायलेट, क्विनाक्रिडोन पिगमेंट्स की प्रस्तावित विस्तार परियोजना	26-06-2024	6780

60	आईए/जीजे/आईएनडी3/434679/2023	5(एफ) सिंथेटिक कार्बनिक	मेसर्स ह्यूबर ग्रुप इंडिया प्राइवेट लिमिटेड द्वारा मेथाक्रिलेट, रेजिन, एडहेसिव, यूवी मोनोमर और एक्रिलेट्स का प्रस्तावित परियोजना।	05-09-2023	33768
61	आईए/जीजे/आईएनडी3/434443/2023	5(एफ) सिंथेटिक कार्बनिक	मेसर्स यूनिफ़ॉर्म सिंथेटिक्स प्राइवेट लिमिटेड	05-09-2023	30180
62	आईए/जीजे/आईएनडी3/555160/2025	5(एफ) सिंथेटिक कार्बनिक	मेसर्स सुप्रीत केमिकल्स लिमिटेड (यूनिट-3) द्वारा प्लॉट नंबर: 2808, फेज-III, जीआईडीसी एस्टेट, वापी-396195, ताल: पारडी, जिला: वलसाड, गुजरात में स्थित मौजूदा इकाई में डाई इंटरमीडिएट्स, एपीआई इंटरमीडिएट्स, स्पेशलिटी केमिकल्स और स्पेशलिटी केमिकल्स इंटरमीडिएट्स के विनिर्माण की परियोजना के विस्तार का प्रस्ताव।	22-12-2025	22716
63	आईए/जीजे/आईएनडी3/472840/2024	5(एफ) सिंथेटिक कार्बनिक	मेसर्स एपेक्स फार्माकेम प्राइवेट लिमिटेड	13-01-2025	27600
64	आईए/जीजे/आईएनडी3/442835/2023	5(एफ) सिंथेटिक कार्बनिक	मौजूदा परिसर में डाई इंटरमीडिएट्स और स्पेशलिटी केमिकल के विनिर्माण के लिए प्रस्तावित विस्तार	04-12-2023	2160
65	आईए/जीजे/आईएनडी3/482	5(एफ) सिंथेटिक	मिकास ऑर्गेनिक्स लिमिटेड	14-09-	3511.2

	155/2024	कार्बनिक		2024	
66	आईए/जीजे/आईएनडी3/533755/2025	5(एफ) - डाई	मेसर्स अनुपम कलर्स प्राइवेट लिमिटेड द्वारा प्लॉट नंबर: 1704/A, फेज-III, जीआईडीसी एस्टेट, वापी-396195, ताल: पारडी, जिला: वलसाड, गुजरात में स्थित मौजूदा यूनिट में ऑर्गेनिक एज़ो पिगमेंट (पीला/नारंगी/लाल) के निर्माण के लिए प्रोजेक्ट का विस्तार।	23-07-2025	3660
67	आईए/जीजे/आईएनडी3/542269/2025	5(एफ) - डाई	संजय डाई केम इंडस्ट्रीज	23-07-2025	1932.576
68	आईए/जीजे/आईएनडी3/501670/2024	5(एफ) - डाई	स्पेक्ट्रा डाइज़ एंड केमिकल्स	03-04-2025	4200
69	आईए/जीजे/आईएनडी3/522315/2026	5(एफ) – डाई	हेमा डाइकेम प्राइवेट लिमिटेड	27-05-2026	12480
70	आईए/जीजे/आईएनडी3/561771/2025	5(एफ) – सिंथेटिक कार्बनिक	मेसर्स कमला इंटरमीडिएट्स	29-01-2026	13980
71	आईए/जीजे/आईएनडी3/544810/2025	5(एफ)- सिंथेटिक कार्बनिक	मेसर्स हेमानी केमिऑर्गेनिक प्राइवेट लिमिटेड	28-08-2025	48000

72	एसआईए/जीजे/आईएनडी3/233347/2021	5(एफ)-एपीआई	मेसर्स केमिसिंथ (वापी) लिमिटेड द्वारा एपीआई बल्क ड्रग्स और इंटरमीडिएट्स के विनिर्माण के लिए परियोजना का विस्तार।	10-05-2022	4674.84
73	एसआईए/जीजे/आईएनडी3/233463/2021	5(एफ)-एपीआई	वापी केयर फार्मा प्राइवेट लिमिटेड द्वारा एपीआई बल्क ड्रग्स और ड्रग इंटरमीडिएट्स के विनिर्माण के लिए प्रस्तावित परियोजना।	08-12-2022	4675.2
74	एसआईए/जीजे/आईएनडी3/237921/2021	5(एफ)-एपीआई	मेसर्स एशियन एज़ोल्स प्राइवेट लिमिटेड द्वारा एपीआई बल्क ड्रग्स और इंटरमीडिएट्स के विनिर्माण के लिए परियोजना के विस्तार का प्रस्ताव।	07-05-2022	7500.6
75	एसआईए/जीजे/आईएनडी3/245921/2021	5(एफ)-एपीआई	मेसर्स भगेरिया इंडस्ट्रीज लिमिटेड.- सिंथेटिक ऑर्गेनिक केमिकल्स (एपीआई-बल्क ड्रग) के विनिर्माण के लिए 56 मीट्रिक टन/माह की दर से प्रस्तावित ग्रीनफील्ड परियोजना ।	07-05-2022	672
76	एसआईए/जीजे/आईएनडी3/246189/2021	5(एफ)-एपीआई	मेसर्स रेनबो केमिकल्स	04-11-2022	84

77	एसआईए/जीजे/आईएनडी3/247915/2021	5(एफ)-एपीआई	मेसर्स पुनाग्री ऑर्गेनिक्स एंड लाइफसाइंसेज प्राइवेट लिमिटेड	09-12-2022	8280
78	एसआईए/जीजे/आईएनडी3/63101/2021	5(एफ) डाई	मेसर्स माज़दा कलर्स लिमिटेड	04-11-2022	1440
79	एसआईए/जीजे/आईएनडी3/73431/2017	5(एफ) सिंथेटिक कार्बनिक	मेसर्स पॉलीओल्स एंड पॉलिमर्स प्राइवेट लिमिटेड के सिंथेटिक ऑर्गेनिक केमिकल्स का प्रोडक्शन 47 एमटी/माह से बढ़ाकर 244 एमटी/माह करने का प्रस्ताव।	03-01-2023	2928
80	एसआईए/जीजे/आईएनडी3/73488/2021	5(एफ) सिंथेटिक कार्बनिक	श्री जयवीर ऑर्गेनिक्स द्वारा डाई इंटरमीडिएट्स के निर्माण के लिए प्रस्तावित विस्तार परियोजना	04-11-2022	5484
81	एसआईए/जीजे/आईएनडी3/73784/2018	5(एफ) सिंथेटिक कार्बनिक	मेसर्स श्रेयस इंडस्ट्रीज द्वारा प्रस्तावित 1305 मीट्रिक टन/माह सिंथेटिक ऑर्गेनिक केमिकल्स विनिर्माण	05-11-2022	15660
82	एसआईए/जीजे/आईएनडी3/76261/2021	5(एफ) सिंथेटिक कार्बनिक	सरना केमिकल्स प्राइवेट लिमिटेड (यूनिट: I) द्वारा डाइज़ इंटरमीडिएट्स मैन्युफैक्चरिंग यूनिट का विस्तार	17-12-2022	6816

* एपीआई: सक्रिय भेषज घटक

TIGER AND ELEPHANT POPULATION

156. SHRIMATI JUNE MALIAH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleas ed to state:

(a) the latest population of tigers and elephants in the country;

(b) whether there has been any increase or decline in their population during the last three years;

(c) the number of deaths of tigers and elephants due to poaching, train accidents and electrocution during the said period; and

(d) the measures taken by the Government to prevent such death?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The tiger population has increased as per the All India Tiger Estimation done in 2022, with an estimated number of 3682 (range 3167-3925) as compared to the 2018 estimation of 2967 (range 2603-3346) and the details are given in the enclosed **Statement-I**.

The State-wise details of wild elephants in the country, as per the latest “Status of Elephants in India: DNA-Based Synchronous All India Population Estimation (SAIEE) 2022-25” are given in the enclosed **Statement-II.** This nationwide estimate uses DNA-based mark–recapture for the first time in India.

Given the methodological changes, it is not comparable to past figures and may be treated as a new monitoring baseline for further research, monitoring and estimation.

(c): As reported by States, the details of tiger deaths during last three years, are as under:-

Causes	**Tiger**		
	2023	**2024**	**2025**
Poaching (confirmed cases till date as per investigation)	39	25	17
Train Accidents	2	3	2
Electrocution	16	4	4

As reported by States, the details of elephant deaths during last three years, are as under:-

Causes	**Elephant**		
	2023-24	**2024-25**	**2025-26**
Poaching	10	18	10
Train Accidents	17	12	22
Electrocution	94	104	80

(d): The steps taken by the Government of India through the National Tiger Conservation Authority (NTCA) for the conservation and protection of tigers, *inter alia*, include measures like providing funding assistance to States under the Centrally Sponsored Scheme Project Tiger & Elephant for habitat protection, infrastructure, anti-poaching operations, deployment of Tiger Protection Forces (TPF/STPF); strict vigilance & surveillance, antipoaching operations and intelligence gathering, technological interventions, community involvement through eco-development activities, monitoring through gadgets like camera traps etc.; putting in place security plan, executing security audit besides using patrolling and ecological status revealing application viz. M-STrIPES (Monitoring System for Tigers Intensive-Protection & Ecological Status) and having bilateral collaboration with neighbouring countries like Nepal, Bhutan and Bangladesh in the matters of poaching and seizure of derivatives of tiger etc.

In addition, Ministry has taken the various measures to prevent elephant deaths, which *inter alia,* include providing financial and technical assistance to States/UTs under the Centrally Sponsored Scheme of Project Tiger & Elephant for elephant conservation, habitat protection, conflict mitigation, ex-gratia payment in cases of human death in order to prevent conflict situations, strict vigilance and surveillance in elephant abundant areas. Besides, in order to avoid accidents due to train hit, the Ministry has identified 77 priority railway stretches and recommended 705 mitigation structures which have been shared with the

Railways and States for implementation besides constituting a permanent co-ordination committee with the Ministry of Railways apart from having regular inter-ministerial meeting with the Ministry of Railways and Ministry of Power and organizing regular capacity building programmes for Railway, Power and Forest officials.

STATEMENT-I

Details of tiger estimation pertaining to tiger landscapes in the country, for the years 2018 and 2022 (As per All India Tiger Estimation Reports)

State	Tiger Population	
	2018	**2022**
Shivalik-Gangetic Plain Landscape Complex		
Uttarakhand	442	560
Uttar Pradesh	173	205
Bihar	31	54
Shivalik Gangetic	**646**	**819**
Central Indian Landscape Complex and Eastern Ghats Landscape Complex		
Andhra Pradesh	48	63

Telangana	26	21
Chhattisgarh	19	17
Madhya Pradesh	526	785
Maharashtra	312	444
Odisha	28	20
Rajasthan	69	88
Jharkhand	5	1
Central India	**1033**	**1439**
Western Ghats Landscape Complex		
Karnataka	524	563
Kerala	190	213
Tamil Nadu	264	306
Goa	3	5
Western Ghats	**981**	**1087**
North Eastern Hills and Brahmaputra Flood Plains		
Assam	190	229
Arunachal Pradesh	29	9
Mizoram	0	0

Nagaland	0	0
Northern West Bengal	0	2
North East Hills, and Brahmaputra	**219**	**236**
Sunderbans	88	101
TOTAL	**2967**	**3682**

STATEMENT- II

State-wise wild elephants in the country as per the report *"Status of Elephants in India: DNA Based Synchronous All India Population Estimation of Elephants (SAIEE)"*

Sl. No.	State/Landscape	Population	SE **	Lower 95% CI*	Upper 95% CI
1.	Karnataka	6,013	623	4,792	7,235
2.	Tamil Nadu	3,136	229	2,688	3,585
3.	Kerala	2,785	208	2,378	3,193
4.	Jharkhand	217	35	149	286
5.	Odisha	912	170	579	1,246
6.	Madhya Pradesh	97	19	60	135
7.	Chhattisgarh	451	79	297	606
8.	Maharashtra (Western Ghats &	63	8	48	79

	Gadchiroli)				
9.	West Bengal (South)	31	5	22	41
10.	Andhra Pradesh	120	9	103	138
11.	Uttarakhand	1,792	148	1,502	2,083
12.	Uttar Pradesh	257	37	103	330
13.	Bihar	13	NA	NA	NA
14.	Arunachal Pradesh	617	32	555	680
15.	Assam	4,159	390	3,395	4,924
16.	Manipur	9	1	8	11
17.	Meghalaya	677	47	585	770
18.	Mizoram	16	1	13	18
19.	Nagaland	252	23	207	298
20.	Tripura	153	7	140	167
21.	West Bengal (North)	676	69	541	812
	Total	**22,446**	**2,140**	**18,255**	**26,645**

*CI : Confidence Interval

** SE : Standard Error

SKILL GAP TASK FORCE

157. SUSHRI S. JOTHIMANI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether it is a fact that the Government had partnered with the World Economic Forum and Infosys to constitute a Closing the Skills Gap Task Force in 2018;

(b) if so, the details of the milestones achieved by the task force during the last five years and the current year;

(c) whether it is a fact that the National Policy on Skill Development and Entrepreneurship 2015 declared that 25% of the country's schools would integrate skilling with formal education by 2020 as an objective; and

(d) if so, the number of schools that have integrated skilling with formal education in the country?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): A Task Force for Closing the Skills Gap in India was launched in collaboration with Infosys and the World Economic Forum in October 2018. The goal of the Task Force was to develop an action plan to address skills gaps in India and make the Indian workforce ready for jobs of future. After its launch, the Skills Gap Accelerator India convened the leadership group for multiple physical meetings including one at the India Economic Summit 2019, to finalize the national action plan and to launch four working groups. Accelerator members had the opportunity to choose and contribute to one or more of 4 Working Groups

through innovative collaborative projects. The Accelerator ratified the National Action Plan; however, the work was stalled further due to the COVID-19 pandemic. Post-pandemic, the discussions reinforced the need for models and initiatives that could accelerate dynamic job transitions, job creation and improving job quality.

(c): As per the Policy framework of National Policy for Skill Development and Entrepreneurship 2015, 25 per cent of the schools would integrate skilling with formal education from class 9 onwards, over the next 5 years, to make skill development aspirational. National Education Policy 2020 also recommended integration of vocational education into mainstream education in all educational institutions.

(d): A total of 31,477 schools have been approved for integrating skilling with formal education (class IX- XII) in the country, out of which it has been implemented in 25,181 schools with a reported enrollment of 39,49,875 students.

STATUS OF NATIONAL APPRENTICESHIP TRAINING SCHEME (NATS)

158. DR. BYREDDY SHABARI:

SHRI APPALANAIDU KALISETTI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the current status of the National Apprenticeship Training Scheme (NATS), including the total number of apprentices enrolled and completed under the

scheme since inception, year-wise and State-wise, especially in Andhra Pradesh;

(b) the number of establishments/industries participating in NATS, State-wise and sector-wise;

(c) the number of apprentices currently undergoing training, including details of trade/sector-wise, gender-wise and State/UT-wise distribution;

(d) the details of funds allocated, released and utilised for NATS during the last five years, along with reasons for any shortfall in expenditure;

(e) whether any shortfalls or gaps have been observed in implementation, such as inadequate industry participation, limited training capacity or delays in stipend disbursal and the steps taken to address them, if so, the details thereof; and

(f) the key learnings and challenges identified from implementation of NATS and the steps being considered to scale up the scheme, improve placement outcomes and enhance industry participation nationally?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (f): The year-wise and State/UT-wise details of apprentices enrolled and completed under the National Apprenticeship Training Scheme (NATS) during the

last five years (FY 2021-22 to FY 2025-26), including Andhra Pradesh, are given in the enclosed **Statement-I.**

Currently (as on 13th July 2026) approximately 3,28,347 apprentices are undergoing apprenticeship training under the Scheme. Out of these, 2,02,598 are male, 1,25,744 are female and 5 are transgender apprentices.

At present, 17,625 establishments are registered under NATS across the States/UTs of the country in various sector (enclosed **Statement-II**). Apprentices are undergoing training in establishments across a wide range of trades/sectors. The major sectors includes IT/ITES, Banking, Financial Services & Insurance (BFSI), Automobile & Auto Components, Electrical & Electronics, Healthcare, Pharma, telecom and others.

The details of funds allocated and released under NATS during the last five years are given in the enclosed **Statement-III.**

To further strengthen the implementation of the Scheme, efforts have been made to enhance awareness, expand industry participation and strengthen collaboration among Higher Educational Institutions (HEIs), industries and State Governments. In this regard, the Boards of Apprenticeship Training/Practical Training (BoATs/BoPT) are collaborating with stakeholders to organise apprenticeship-cum-job fairs, career guidance programmes, industry-institute interaction meetings etc. to encourage greater participation of industries and eligible youth.

STATEMENT- I

STATUS OF NATIONAL APPRENTICESHIP TRAINING SCHEME (NATS)

State / UT	2021-22	2022-23	2023-24	2024-25	2025-26
Andaman & Nicobar Islands	20	32	19	18	14
Andhra Pradesh	-	1422	577	3696	1,851
Arunachal Pradesh	93	71	15	17	35
Assam	938	1968	1380	1721	2,249
Bihar	914	4621	7112	16565	8,296
Chandigarh	49	270	800	2053	2,366
Chhattisgarh	1050	2535	847	2342	3,423
Dadra and Nagar Haveli and Daman & Diu	119	186	215	511	590
Delhi	2029	3257	6499	9727	9,525
Goa	529	766	798	957	892
Gujarat	4824	8278	9516	15817	18,631
Haryana	4252	16275	25691	44274	41,476
Himachal Pradesh	527	486	1106	2350	2,450
Jammu and Kashmir & Ladakh	29	158	272	471	632
Jharkhand	2800	3558	3387	10158	5,883
Karnataka	6402	10314	11113	27456	24,513
Kerala	2555	8145	8478	18152	8,698
Lakshadweep	-	-	-	2	-
Madhya Pradesh	1191	2278	2239	6777	9,025
Maharashtra	34539	55664	50048	114127	118,214
Manipur	33	29	3	116	53
Meghalaya	31	29	67	39	66
Mizoram	28	43	33	72	157

Nagaland	3	4	10	42	49
Odisha	21798	34938	15538	28279	45,811
Puducherry	304	718	422	748	833
Punjab	390	480	2614	2034	2,614
Rajasthan	945	4492	7467	15100	11,221
Sikkim	475	405	601	651	626
Tamil Nadu	33332	45967	28453	56112	74,029
Telangana	4793	11284	8988	35604	22,666
Tripura	120	189	141	295	274
Uttar Pradesh	6734	16846	11587	21706	21,857
Uttarakhand	696	3084	1779	9172	4,732
West Bengal	15616	29250	49890	75863	81,936
Total	**1,48,158**	**2,68,042**	**2,57,705**	**5,23,024**	**5,25,687**

STATEMENT- II

STATUS OF NATIONAL APPRENTICESHIP TRAINING SCHEME (NATS)

States/UT	**Number of Establishment Registered**
Andaman & Nicobar Islands	6
Andhra Pradesh	219
Arunachal Pradesh	10
Assam	236
Bihar	658
Chandigarh	164
Chhattisgarh	147
Delhi	501
Goa	86
Gujarat	1335
Haryana	1165

Himachal Pradesh	515
Jammu and Kashmir	134
Jharkhand	502
Karnataka	1213
Kerala	779
Ladakh	3
Lakshadweep	1
Madhya Pradesh	430
Maharashtra	2804
Manipur	10
Meghalaya	8
Mizoram	35
Nagaland	3
Odisha	528
Puducherry	116
Punjab	440
Rajasthan	833
Sikkim	32
Tamil Nadu	1644
Telangana	533
Dadra and Nagar Haveli and Daman and Diu	49
Tripura	8
Uttar Pradesh	1028
Uttarakhand	289
West Bengal	1161
Total	17625

STATEMENT- III

Details of funds allocated and released under NATS during the last five years

(Amount in Crore)

Financial Year	Budget Allocation (BE)	Revised Estimate (RE)	Funds Released Actual
2021-2022	175	150	96.75*
2022-2023	500	400	400
2023-2024	440	460	460
2024-2025	600	758	758
2025-2026	1,178	1,178	1,178
TOTAL	2,893	2,946	2,892.75

* Lower fund utilisation during FY 2021–22 was primarily attributable to the impact of the COVID-19 pandemic.

NAMO OXYGEN PARKS

159. SHRI ANTO ANTONY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the "Namo Oxygen Parks" were developed as part of a Supreme Court-directed compensatory measure for the illegal felling of over 1,100 trees in Delhi's Southern Ridge;, if so, the details thereof;

(b) the reasons for Delhi Development Authority alleged proceeding with tree felling in a protected forest without complying with statutory environmental safeguards;

(c) whether the Government has conducted an independent ecological audit to assess whether compensatory plantations adequately offset the environmental loss caused by the tree felling; and

(d) the total public expenditure incurred on compensatory afforestation and restoration following the illegal tree felling in the Southern Ridge?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): Urban afforestation initiatives such as the Nagar Vans, City Forests, and other urban green space programmes are being implemented across the country to enhance the ecological health and liveability of cities. These measures aim to develop and restore green spaces in urban and peri-urban areas through the creation of city forests, biodiversity parks, urban woodlands etc.; which contributes to improving air quality, mitigating the urban heat island effect, conserving biodiversity, enhancing carbon sequestration, and providing recreational and educational spaces for citizens. Such initiatives also promote community participation, environmental awareness, and climate resilience while supporting the broader objectives of sustainable urban development, increasing

green cover outside forests, and improving the overall quality of life in urban areas including the National Capital Region in which at total of 14 Nagar Vans have been sanctioned under the Nagar Van Yojana Scheme of the Ministry.

Similarly, such plantation activities are also undertaken with funds from various sources of the State/UT governments. As per the information received from the Government of National Capital Territory of Delhi one such initiative is the creation of Namo Oxygen parks for which the Delhi Development Authority (DDA) had transferred ₹46.13 crore to the Department of Forests & Wildlife, Government of NCT of Delhi, towards compensatory afforestation and ecological restoration, including plantation and maintenance thereof for a period of seven years have been undertaken.

टेंडर माफिया और ठेकेदार के विरुद्ध ईडी की जांच

160. श्री रामप्रीत मंडल:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या प्रवर्तन निदेशालय (ईडी) बिहार में टेंडर माफिया और ठेकेदार ऋषुजी के मामले की जांच कर रहा है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या उन्हें ईडी की जांच के आधार पर गिरफ्तार किया गया था और इस मामले में दो वरिष्ठ अधिकारियों को भी निलंबित किया गया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने इस मामले की जांच को अचानक रोक दिया है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): जी हाँ, प्रवर्तन निदेशालय धन शोधन निवारण अधिनियम, 2002 (पीएमएलए) के उपबंधों के तहत जांच की जा रही है और 68.09 करोड़ रुपये की संपत्ति कुर्क की गई है।

(ख): प्रवर्तन निदेशालय ने उपरोक्त मामले में पीएमएलए, 2002 की धारा 66(2) के तहत सूचना विशेष सतर्कता इकाई, बिहार सरकार के साथ साझा की थी। इसके बाद, विशेष सतर्कता इकाई, बिहार सरकार ने एक एफआईआर दर्ज करवाई है।

(ग) और (घ): जी नहीं।

CSR SPENDING BY PSUS AND PRIVATE SECTOR COMPANIES

161. SHRI BALABHADRA MAJHI:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the total Corporate Social Responsibility (CSR) expenditure incurred by Public Sector Undertakings (PSUs) and private sector companies during the last five years;

(b) the sector-wise and State/District-wise distribution of CSR expenditure during the said period;

(c) the details of CSR expenditure, projects undertaken, implementing agencies and year wise allocation in Nabarangpur Lok Sabha Constituency in Odisha during the last five years;

(d) whether the Government has taken note that aspirational districts, including Nabarangpur, receive comparatively inadequate CSR support despite their significant developmental needs, if so, the details thereof; and

(e) whether the Government proposes to introduce any policy or guidelines to encourage or prioritize CSR investments in aspirational districts, including Nabarangpur, so as to ensure more balanced and inclusive regional development and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) and (b): On the basis of annual filings made by companies in the MCA21 registry, District-wise and Development Sector wise CSR expenditure in the country from the Financial Years 2020-21 to 2024-25 is given in the enclosed **Statement-I** and **Statement-II** respectively.

(c): Parliamentary constituency-wise data on CSR expenditure is not maintained centrally. District wise CSR expenditure in Odisha from the Financial Years 2020-21 to 2024-25 is given in the enclosed **Statement-III.**

(d) and (e): Under the Companies Act, 2013, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. This Committee formulates and recommends the CSR policy, which

outlines the activities to be undertaken by the company in alignment with the areas or subjects specified in Schedule VII of the Act. The Government does not issue any specific direction to the companies to spend in any particular geographical area or for any particular activity.

STATEMENT- I

State/UT-wise -wise CSR expenditure for the Financial Years 2020-21 to 2024-25

S. No.	State/UT	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1.	Andaman and Nicobar Islands	2.86	9.71	2.53	3.03	15.13
2.	Andhra Pradesh	719.81	663.50	987.33	1,175.88	1,383.52
3.	Arunachal Pradesh	10.58	119.42	13.36	39.82	40.06
4.	Assam	180.23	406.42	475.11	495.60	607.04
5.	Bihar	89.89	178.97	247.93	261.62	456.12
6.	Chandigarh	13.40	51.19	18.51	114.39	146.19
7.	Chhattisgarh	325.63	317.70	610.16	435.62	551.88
8.	Dadra & Nagar Haveli	21.98	14.14	13.71	17.35	23.05
9.	Daman and Diu	5.25	4.13	9.51	12.94	12.87

10.	Delhi	724.59	1,198.50	1,518.29	2,004.31	2,752.75
11.	Goa	41.92	45.43	60.91	86.43	106.01
12.	Gujarat	1,461.60	1,613.18	2,066.67	2,780.14	4,549.10
13.	Haryana	550.86	687.13	780.35	850.01	1,385.61
14.	Himachal Pradesh	106.31	140.27	141.40	158.25	225.34
15.	Jammu and Kashmir	35.56	50.68	72.19	104.11	224.29
16.	Jharkhand	226.54	243.95	400.92	417.40	842.38
17.	Karnataka	1,277.81	1,849.82	2,061.40	2,328.53	3,395.43
18.	Kerala	290.67	241.58	363.34	399.47	616.57
19.	Lakshadweep	0.01	0.97	0.02	0.36	0.57
20.	Ladakh	-	14.84	11.72	30.48	25.58
21.	Madhya Pradesh	375.51	427.48	669.11	612.99	1,195.34
22.	Maharashtra	3,464.81	5,407.40	5,723.29	6,283.97	8,630.80
23.	Manipur	10.39	15.62	53.69	84.47	33.73
24.	Meghalaya	17.63	19.63	23.04	34.66	62.07
25.	Mizoram	0.97	6.94	11.01	4.48	14.97
26.	Nagaland	3.57	12.46	13.57	15.41	26.79
27.	Odisha	578.16	752.37	998.07	1,404.24	1,574.98
28.	Puducherry	12.43	9.31	14.62	34.53	27.96

29.	Punjab	158.46	185.41	263.55	368.15	578.49
30.	Rajasthan	670.00	713.85	1,123.16	1,176.73	1,620.16
31.	Sikkim	17.28	28.24	36.18	41.87	54.55
32.	Tamil Nadu	1,174.07	1,441.03	1,641.23	2,055.31	2,738.49
33.	Telangana	627.71	688.58	1,042.02	1,103.33	1,445.78
34.	Tripura	9.29	15.91	19.26	9.45	15.89
35.	Uttar Pradesh	907.32	1,345.02	1,213.76	1,590.66	2,212.68
36.	Uttarakhand	160.58	228.09	307.76	366.02	519.98
37.	West Bengal	471.48	571.89	783.45	877.09	1,075.33
38.	NEC/Not Mentioned*	169.47	0.09	10.12	1.06	0.29
39.	PAN India*	7,805.03	5,789.58	6,233.04	7,066.44	662.74
40.	Other Centralized Funds	3,491.30	1,631.01	1,148.00	1,071.38	943.48
	Total	26,210.95	27,141.45	31,183.28	35,917.98	40,794.00

(Updated data up to March 31, 2026) [Source: Corporate Data Management Cell]

*Companies either did not specify the names of States/UTs or indicated more than one State/UT where projects were undertaken.

STATEMENT- II

Development Sector-wise CSR expenditure for the Financial Years 2020-21 to 2024-25

Amount (in Rs Cr.)

S.No.	Development Sector	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Agro forestry	20.90	35.52	67.28	75.18	87.59
2	Animal welfare	193.55	174.35	326.40	548.60	560.78
3	Armed Forces, Veterans, War Widows/ Dependants	84.05	47.65	63.63	70.96	72.40
4	Art And Culture	493.13	260.39	451.34	712.58	692.22
5	Clean Ganga Fund	13.39	55.46	46.28	66.89	19.35
6	Conservation of natural resources	92.00	274.90	584.65	438.65	426.28
7	Education	6,693.25	6,719.89	10,520.18	12,508.19	13,877.34
8	Environmental Sustainability	1,030.16	2,441.82	2,027.10	2,483.27	3,396.75
9	Gender Equality	43.83	104.97	121.17	217.85	223.98
10	Health Care	7,325.83	8,049.49	7,122.71	7,344.74	8,530.60
11	Livelihood Enhancement Projects	938.91	880.50	1,710.13	2,408.67	2,547.71
12	Other Central Government Funds	1,618.17	311.14	187.79	216.44	262.66
13	Poverty, Eradicating Hunger, Malnutrition	1,407.58	1,903.78	1,285.67	1,273.87	1,647.24
14	Prime Minister's National Relief Fund	1,698.38	1,229.35	857.06	644.10	468.50
15	Rural development projects	1,850.71	1,847.07	2,060.71	2,458.57	2,476.96
16	Safe drinking water	203.13	192.34	253.05	342.51	341.85
17	Sanitation	338.97	314.53	438.95	379.16	439.32

18	Senior citizens welfare	56.47	80.34	154.53	164.95	205.40
19	Setting up homes and hostels for women	44.52	101.00	49.84	43.56	50.23
20	Setting up orphanage	21.88	27.54	45.52	34.09	55.03
21	Slum area development	88.95	58.38	94.22	39.52	38.42
22	Socio-economic equalities	149.81	165.30	159.54	205.65	160.43
23	Special education	209.24	191.08	325.77	412.36	423.38
24	Swachh Bharat Kosh	161.35	35.05	56.87	143.95	192.97
25	Technology incubators	62.62	8.57	1.48	1.91	-
26	Training To Promote Sports	243.39	311.71	542.69	718.82	1,130.02
27	Vocational skills	717.65	1,053.80	1,209.62	1,429.73	1,945.22
28	Women Empowerment	206.00	264.94	417.45	464.89	521.38
29	NEC/Not Mentioned*	203.14	0.59	1.65	68.32	-
	Total	**26,210.95**	**27,141.45**	**31,183.28**	**35,917.98**	**40,794.00**

(Updated data up to March 31, 2026) **[Source: Corporate Data Management Cell]**

*Companies either did not specify the names of Sectors or indicated more than one Sector where projects were undertaken.

STATEMENT- III

District wise CSR expenditure in Odisha from the Financial Years 2020-21 to 2024-25

Amount (in Rs Cr.)

Sl.No	District wise	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Angul (Anugola)	1.13	15.25	44.41	213.39	392.40
2	Balangir	10.06	3.69	7.74	15.21	17.74

3	Balasore	0.91	10.85	6.02	8.90	26.73
4	Bargarh	-	11.43	5.54	1.08	6.69
5	Bhadrak	8.40	3.07	7.77	12.35	16.40
6	Boudh	0.25	0.38	0.31	1.05	0.20
7	Cuttack (Kataka)	5.67	42.74	37.23	41.39	56.02
8	Deogarh	-	7.14	1.42	0.38	1.11
9	Dhenkanal	3.37	9.10	9.27	8.73	30.33
10	Gajapati	-	7.76	1.15	0.29	5.27
11	Ganjam	13.23	13.40	6.03	5.27	28.22
12	Jagatsinghapur	5.41	11.55	6.28	8.83	23.37
13	Jajpur	6.81	11.30	30.07	37.81	60.45
14	Jharsuguda	6.82	22.15	223.41	303.11	97.10
15	Kalahandi	8.12	24.84	20.84	21.63	53.62
16	Kandhamal	0.04	2.86	6.16	3.25	16.45
17	Kendrapara (Kendrapada)	0.44	2.11	3.45	3.90	3.09
18	Keonjhar (Kendujhar)	5.80	35.52	54.51	90.55	186.39
19	Khordha	112.17	70.44	63.14	102.00	211.65
20	Koraput	15.52	17.56	24.77	33.00	59.99
21	Malkangiri	-	0.23	0.12	1.30	9.57

22	Mayurbhanj	1.27	5.53	8.55	8.73	16.75
23	Nabarangpur	0.47	2.52	1.71	2.09	8.59
24	Nayagarh	1.69	2.56	0.62	0.55	0.71
25	Nuapada	0.44	3.32	0.60	0.51	2.89
26	Puri	10.54	8.40	12.43	10.91	61.59
27	Rayagada	5.39	11.86	9.50	14.03	57.62
28	Sambalpur	0.39	14.52	33.08	8.77	38.89
29	Sonepur	-	0.19	0.02	0.75	0.44
30	Sundargarh (Sundaragada)	8.42	77.45	113.72	37.13	84.41
31	District not classified elsewhere	345.38	302.66	258.22	407.36	0.32
	Total	578.16	752.37	998.07	1,404.24	1,574.98

(Updated data up to March 31, 2026) **[Source: Corporate Data Management Cell]**

ESTABLISHMENT OF AN INDIAN INSTITUTE OF MANAGEMENT IN TELANGANA

162. DR. MALLU RAVI:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has adopted any policy or criteria for equitable establishment of Indian Institutes of Management (IIMs) across the States and Union Territories, if so, the details thereof;

(b) whether Telangana, despite being in existence for over a decade, remains one of the major States without an IIM and if so, the reasons therefor;

(c) whether the Government has received any proposal from the Government of Telangana for establishment of an IIM in the State, including an offer of about 200 acres of land free of cost and if so, the present status thereof;

(d) whether the Government proposes to establish an IIM in Telangana to ensure balanced regional access to premier management education; and

(e) if so, the time-frame envisaged for its establishment and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) and (b): The Government of India periodically establishes new institutions of national importance, including Indian Institutes of Management (IIM), across India, after taking into account regional balance and resource availability. Presently, there are 22 IIMs functioning in 21 States. The states of Telangana, Goa, Manipur, Mizoram, Tripura, Arunachal Pradesh and Sikkim do not have an IIM.

(c) to (e): The Government has received a request for sanction of an IIM in Hyderabad. As per the All-India Survey on Higher Education (AISHE) 2023–24, Telangana hosts 2,070 higher education institutions (HEIs), of these, 604 institutions offer management courses, including 20 universities, 570 colleges, and 14 standalone institutes. Telangana hosts several premier central government higher educational institutions, including the University of Hyderabad, Indian Institute of Technology (IIT) Hyderabad, National Institute of Technology (NIT) Warangal, English and Foreign Languages University (EFLU), Hyderabad, and Maulana Azad National Urdu University (MANUU), Hyderabad. Further, the Sammakka Sarakka Central Tribal University at Mulugu was established in 2023.

ऋण लेने वालों को राहत

163. श्री दिनेश चंद्र यादव:

श्री रामप्रीत मंडल:

श्री गिरिधारी यादव:

श्री कौशलेन्द्र कुमार:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) बैंकों द्वारा प्राकृतिक आपदाओं से प्रभावित बैंक ऋण से प्राप्त करने वालों को राहत सुविधाएं देने, जैसे ऋण पुनर्गठन, किस्तों के भुगतान पर स्थगन, ब्याज राहत या अन्य लाभ प्रदान करने के प्रावधानों का ब्यौरा क्या है;

(ख) किसी भी परिस्थिति में आगजनी की घटनाओं से हुए नुकसान को प्राकृतिक या अधिसूचित आपदा के रूप में राहत के लिए विचार किया जाता है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार के संज्ञान में ऐसे मामले आए हैं जहां प्राकृतिक आपदाओं से प्रभावित ऋणप्राप्तकर्ताओं के ऋण पुनर्भुगतान पर प्रतिकूल प्रभाव पड़ा और समय पर बैंकिंग राहत न मिलने के कारण उनके खाते गैर-निष्पादित आस्तियों (एनपीए) में परिवर्तित हो गए और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा सरकार द्वारा इस पर क्या कार्रवाई की गई है; और

(घ) प्राकृतिक आपदाओं से प्रभावित ऋण प्राप्तकर्ताओं को समय पर राहत सुनिश्चित करने तथा ऐसे मामलों में अतिरिक्त वित्तीय सहायता प्रदान करने के लिए सरकार द्वारा प्रस्तावित उपायों का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): प्राकृतिक आपदा से प्रभावित क्षेत्रों में राहत उपायों पर बैंकों की एक बोर्ड-अनुमोदित नीति है, जो भारतीय रिज़र्व बैंक (आरबीआई) के 'प्राकृतिक आपदाओं से प्रभावित क्षेत्रों में बैंकों द्वारा राहत उपायों पर मास्टर निदेश, 2018' और 'तनावग्रस्त परिसंपत्तियों के समाधान पर मास्टर निदेश, 2025', जो कि समय-समय पर अद्यतन और संशोधित किया जाता है, जिसमें नवीनतम संशोधन दिनांक 29.04.2026 को किया गया है, के द्वारा निर्देशित है।

राहत उपायों को समाधान योजना के कार्यान्वयन पर लागू किया जाता है, जिसमें अन्य बातों के अलावा, राज्य स्तरीय बैंकर्स समिति (एसएलबीसी) / केंद्र शासित प्रदेश स्तरीय बैंकर्स समिति (यूटीएलबीसी) / जिला सलाहकार समिति (डीसीसी) के निर्णयों को ध्यान में रखा जाता है। क्षति की प्रकृति और सीमा के आधार पर, समाधान योजना में निम्नलिखित शामिल हो सकते हैं:

1. पुनर्गठन: इसमें ऋण अवधि का विस्तार, अल्पकालिक ऋण को दीर्घकालिक ऋण में बदलना, और भुगतान न की गई ब्याज को 'फंडेड इंटरेस्ट टर्म लोन' (एफआईटीएल) में परिवर्तित करना आदि शामिल हो सकता है।
2. ईएमआई का स्थगन,
3. अधिस्थगन,
4. मियादी ऋण का पुनर्निर्धारण
5. ऋणकर्ता के वित्तीय तनाव को दूर करने के लिए अतिरिक्त वित्त।

(ख): आग लगने की घटनाओं से हुई क्षति को सामान्यतः प्राकृतिक आपदा के रूप में वर्गीकृत नहीं किया जाता है, जब तक कि वह किसी व्यापक अधिसूचित आपदा घटना का हिस्सा न हो या सक्षम प्राधिकारी द्वारा विशेष रूप से पहचान न की गई हो/घोषित न किया गया हो। ऐसे असाधारण मामलों में, राहत उपायों पर आरबीआई की नीति के अनुसार मामला-दर-मामला आधार पर विचार किया जाता है और एसएलबीसी / यूटीएलबीसी / डीसीसी की सिफारिशों पर राहत उपाय प्रदान किए जाते हैं।

(ग): सार्वजनिक क्षेत्र के बैंकों से प्राप्त जानकारी के अनुसार, बैंकों के संज्ञान में ऐसा कोई मामला नहीं आया है जहाँ प्राकृतिक आपदाओं से प्रभावित ऋणकर्ताओं के ऋण खाते केवल समय पर बैंकिंग राहत न मिलने के कारण एनपीए में परिवर्तित हुए हों। चिह्नित पात्र ऋणकर्ताओं को आरबीआई के दिशा-निर्देशों और बैंक की नीति के अंतर्गत निर्धारित समय-सीमा के भीतर, यथा लागू, निर्धारित राहत उपाय जैसे कि ऋणों का पुनर्गठन/पुनर्निर्धारण, अधिस्थगन और अन्य स्वीकार्य राहत प्रदान की जाती हैं। इन उपायों का उद्देश्य वित्तीय तनाव को कम करना और प्राकृतिक आपदाओं के कारण उत्पन्न व्यवधानों के चलते खातों को एनपीए होने से बचाना है।

(घ): दिनांक 01.07.2026 से प्रभावी मौजूदा आरबीआई निर्देशों के अनुसार, आपदाओं से प्रभावित ऋणकर्ताओं को समय पर राहत सुनिश्चित करने के लिए निम्नलिखित समय-सीमा और उपाय निर्धारित किए गए हैं:"

1. आपदा की घोषणा होने पर, एसएलबीसी / यूटीएलबीसी / डीसीसी संयोजक बैंक को ऐसी घोषणा के 15 दिनों के भीतर एक विशेष एसएलबीसी/यूटीएलबीसी/डीसीसी बैठक आयोजित करनी होती है।
2. विशेष एसएलबीसी/यूटीएलबीसी/डीसीसी बैठकों में लिए गए निर्णयों को एसएलबीसी/यूटीएलबीसी/डीसीसी संयोजक बैंक द्वारा तत्काल सूचित किया जाना आवश्यक है।
3. समाधान योजना को बैंक द्वारा आपदा की घोषणा की तारीख से 45 दिनों के भीतर लागू किया जाना और ऐसी घोषणा की तारीख से 135 दिनों के भीतर कार्यान्वित किया जाना अनिवार्य है।
4. बीमा दावों के निपटान की प्रतीक्षा किए बिना पुनर्गठन और नए ऋण स्वीकृत किए जा सकते हैं, हालांकि प्राप्त बीमा राशि और मौजूदा सरकारी राहत को ध्यान में रखा जाना/समायोजित किया जाना चाहिए।
5. पात्र ऋणकर्ताओं को ब्याज अनुदान और समय पर पुनर्भुगतान के लिए प्रोत्साहन प्रदान किए जाने चाहिए।

HOSTING COMMONWEALTH GAMES IN 2030

164. DR. GANAPATHY RAJKUMAR P.:

SHRI TAMILSELVAN THANGA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether it is true that India to host the Commonwealth Games in the year 2030;

(b) if so, the details thereof;

(c) the details of the preparatory work has been undertaken to conduct the Commonwealth Games in the year 2030 successfully;

(d) the total budget earmarked, released and spent for the preparatory works for the 2030 games during the current financial year; and

(e) the details of the number of places, cities and stadiums have been identified to hold the games, opening and conclusion ceremonies of the Commonwealth Games-2030?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e): Amdavad (Ahmedabad), Gujarat has been confirmed as the host city for the 2030 Commonwealth Games following ratification by the Commonwealth Sport General Assembly.

Matters relating to preparatory activities, venues, operational arrangements aspects of the Games fall within the scope of the Commonwealth Games Association of India (CGAI), Commonwealth Sport (CS), Organising Committee for Amdavad 2030 and the Government of Gujarat.

No budget has been released by the Ministry during the current financial year.

MEASURES TO CURB STUBBLE BURNING IN CHHATTISGARH

165. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has taken cognizance of incidents of crop residue (stubble) burning in the State of Chhattisgarh, particularly in the farmer-intensive districts such as Mahasamund, and its impact on ambient air quality;

(b) whether any measures have been undertaken under the National Clean Air Programme (NCAP) or any other scheme to prevent crop residue burning and reduce air pollution in the State;

(c) the details of financial assistance, awareness programmes, incentives for in-situ and ex-situ management of crop residue, and enforcement measures provided to the State of Chhattisgarh during the last five years; and

(d) whether the Government proposes to introduce any additional interventions or provide further assistance to curb crop residue burning and improve air quality in Chhattisgarh, particularly in the affected districts, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): State Clean Air Action Plan (SAP) has been prepared by the State of Chhattisgarh to identify and implement activities requiring intervention at the

State level for improving air quality in line with Central Pollution Control Board (CPCB) guidelines for formulation of SAP.

The SAP incorporates State-specific schemes, policies, and targeted measures for air quality improvement, including sector-wise interventions for control of vehicular emissions, construction and demolition (C&D) waste, road dust, biomass burning, and industrial emissions. State action plan of Chhattisgarh includes the interventions related to ‘emission due to burning of agro residues’ which are implemented and monitored at the State level.

State level Committees namely, Steering Committee constituted under the chairpersonship of Chief Secretary and Air Quality Monitoring Committee constituted under the chairpersonship of Principal Secretary, Environment Department periodically review and monitor the implementation of State Action Plan for improvement of air quality.

Three identified non-attainment cities (Raipur, Durg-Bhilai & Korba) of Chhattisgarh State have been included under National Clean Air Programme (NCAP) to improve air quality through implementation of city action plans in respective urban local bodies.

City Specific Clean Air Action Plans have been prepared and rolled out under NCAP for implementation in all three non-attainment cities of Chhattisgarh to improve the air quality. These city specific clean air action plans target city specific air polluting sources like Soil & Road Dust, Vehicles, Domestic Fuel, open

burning of Municipal Solid waste and biomass, Construction Material and Industries.

District Level Monitoring and Implementation Committee (DLMIC) constituted under the chairpersonship of the District / District Magistrate/Deputy Commissioner monitors and implements the city action plans for air quality improvement under National Clean Air Programme (NCAP).

REVENUE FROM LONG TERM CAPITAL GAINS (LTCG) TAX

166. SHRI ANAND BHADAURIA:

Will the Minister of **FINANCE** be pleased to state: -

(a) the details of revenue generated from Long Term Capital Gains (LTCG) Tax on equity transactions during the financial years 2023–24, 2024–25, 2025–26 and 2026–27 till date, year- wise;

(b) whether the Government has recently exempted Foreign Portfolio Investors (FPIs) from LTCG tax to attract inflows while domestic and retail investors continue to pay 12.5 per cent LTCG tax amid the worst two-year performance of the Indian equity markets in the world;

(c) if so, the details thereof and the reasons therefor;

(d) the rationale behind this discriminatory treatment towards Indian investors whose hard- earned savings eroded; and

(e) the time by which the Government would scrap LTCG for retail/domestic investors to revive market sentiment, protect domestic investors and ensure a level playing field between foreign and Indian investors?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a):

Assessment Year (AY)	**Revenue generated from Long Term Capital Gains Tax (LTCG) Tax on equity transactions**
AY 2024-25 (Relevant to the financial year 2023-24)	72,249 Crore
AY 2025-26 (Relevant to the financial year 2024-25)	1,29,158 Crore

*ITRs for AY 2026-27 (Relevant to the financial year 2025-26) and 2027-28 (Relevant to the financial year 2026-27) are yet to be filed and hence the data in respect of these AYs is not available.

(b): The tax rate of 12.5% on LTCG for domestic and retail investors is the same for FPIs for investments in equity. Through the Income-tax (Amendment) Ordinance, 2026, the government has rationalised the tax treatment applicable to investments by FPIs only in Government Securities (G-Secs), by exempting such investments from income tax on any interest or capital gain.

(c) and (d): The exemption is applicable w.e.f. 01.04.2026, i.e. the exemption will apply to any interest or capital gains arising to FPIs on or after 01.04.2026 in respect of investments in G-Secs.

Additionally, this amendment was brought in recognising the importance of a competitive tax regime in attracting global capital. The Government decided to rationalise the tax treatment applicable to investments by FPIs in Government Securities, by exempting such investments from income tax on any interest or capital gain. This step will align the taxation on G-Secs with many comparable jurisdictions. This will ensure stable systematic inflow of durable, patient foreign capital and long-term investors such as pension funds, insurance companies, and Sovereign wealth funds (SWFs).

(e): At present, there is no such proposal under consideration.

The tax policies, including capital gains tax rates, are reviewed periodically as part of the annual budgetary process and legislative revisions after taking into considerations the macro-economic parameters.

प्रदूषण पर नियंत्रण

167. श्री मनसुखभाई धनजीभाई वसावाः

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या देश में प्रदूषण के कारण कई बीमारियां तेजी से फैल रही हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार प्रदूषण की जांच/नियंत्रण करने के लिए कोई कार्ययोजना तैयार कर रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): स्वास्थ्य अनेक कारकों से प्रभावित होता है, जिनमें पर्यावरण के अलावा व्यक्तियों की खान-पान की आदतें, व्यावसायिक कार्य-स्थितियाँ, सामाजिक-आर्थिक स्थिति, चिकित्सीय इतिहास, रोग प्रतिरोधक क्षमता, आनुवंशिकता आदि शामिल हैं। स्वास्थ्य एवं परिवार कल्याण मंत्रालय के राष्ट्रीय रोग नियंत्रण केंद्र (एनसीडीसी) के अनुसार, प्रदूषण के कारण देश में फैलने वाले रोगों के संबंध में प्रासंगिक जानकारी एनसीडीसी के पास उपलब्ध नहीं है।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी) ने जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974, वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 और पर्यावरण (संरक्षण) अधिनियम, 1986 लागू किए और वायु तथा जल प्रदूषण को रोकने और नियंत्रित करने के लिए इन अधिनियमों के तहत अलग-अलग नियम और विनियम अधिसूचित किए।

भारत सरकार के पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी) द्वारा पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-I के अंतर्गत विभिन्न उद्योगों के लिए "पर्यावरणीय प्रदूषकों के उत्सर्जन अथवा निर्वहन के मानक" अधिसूचित किए गए हैं। अब तक 79 उद्योग-विशिष्ट पर्यावरणीय मानक अधिसूचित किए जा चुके हैं। जिन औद्योगिक क्षेत्रों के लिए उद्योग-विशिष्ट मानक उपलब्ध नहीं हैं, उनके संबंध में पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-VI के अंतर्गत अधिसूचित सामान्य मानक लागू होते हैं।

केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) और राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी)/प्रदूषण नियंत्रण समितियां (पीसीसी) उक्त अधिनियमों के प्रावधानों के अनुपालन को सुनिश्चित करने के लिए

उद्योगों से होने वाले उत्सर्जन और अपशिष्टों के निर्वहन की निगरानी करती हैं और तदनुसार आवश्यक कार्रवाई करती हैं। सीपीसीबी ने जल निकायों के पुनरुद्धार को सुनिश्चित करने के लिए हितधारकों के मार्गदर्शन के रूप में जल निकायों के पुनरुद्धार के लिए सांकेतिक दिशानिर्देश जारी किए।

निगरानी तंत्र को मजबूत करने और स्व-नियामक तंत्र के माध्यम से प्रभावी अनुपालन के लिए, सीपीसीबी ने अत्यधिक प्रदूषणकारी उद्योगों की सभी 17 श्रेणियों को ऑनलाइन सतत उत्सर्जन निगरानी प्रणाली (ओसीईएमएस) स्थापित करने का निर्देश दिया।

सरकार ने 24 राज्यों/संघ राज्य क्षेत्रों के मानकों को न पूरा करने वाले शहरों में वायु प्रदूषण की समस्या के समाधान हेतु दीर्घकालिक, समयबद्ध एवं राष्ट्रीय स्तर की कार्यनीति के रूप में राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) शुरू किया है।

राष्ट्रीय स्वच्छ वायु कार्यक्रम के अंतर्गत सभी शहरों के लिए शहर-विशिष्ट स्वच्छ वायु कार्य योजनाएँ तैयार की गई हैं। इन कार्य योजनाओं के माध्यम से संबंधित शहरों में वायु गुणवत्ता में सुधार हेतु मृदा एवं सड़क की धूल, वाहनों से होने वाले उत्सर्जन, अपशिष्ट दहन, निर्माण एवं विध्वंस गतिविधियों तथा औद्योगिक प्रदूषण जैसे वायु प्रदूषण के प्रमुख स्रोतों को लक्षित करते हुए आवश्यक उपाय किए जा रहे हैं।

राष्ट्रीय स्वच्छ वायु कार्यक्रम के अंतर्गत वित्तीय वर्ष 2019-20 से 2025-26 तक लक्षित शहरों में वायु प्रदूषण नियंत्रण उपायों के कार्यान्वयन हेतु महत्त्वपूर्ण वित्तीय अंतर की पूर्ति के लिए वायु गुणवत्ता प्रदर्शन-आधारित प्रोत्साहन अनुदान के रूप में ₹16,423.56 करोड़ की राशि जारी की गई है।

जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 18(1)(ख) के अंतर्गत राज्य प्रदूषण नियंत्रण बोर्डों/प्रदूषण नियंत्रण समितियों को निर्देश दिए गए हैं कि वे राज्य/संघ राज्य क्षेत्र की संबंधित एजेंसियों को मलजल शोधन हेतु आवश्यक अवसंरचना विकसित करने के लिए निर्देश प्रदान करें।

राज्य प्रदूषण नियंत्रण बोर्ड/प्रदूषण नियंत्रण समिति सीपीसीबी के सहयोग से जल निकायों में प्रदूषण की रोकथाम और नियंत्रण को सुविधाजनक बनाने के लिए जल संसाधनों के जल गुणवत्ता की स्थिति का आकलन करने के लिए नियमित रूप से सतही जल (नदियों/झीलों) और तटीय जल के जल गुणवत्ता की निगरानी करते हैं।

सीपीसीबी द्वारा चिन्हित प्रदूषित नदी विस्तारों (पीआरएस) के कायाकल्प के लिए, संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा गठित नदी कायाकल्प समिति (आरआरसी) द्वारा, संबंधित राज्य/संघ राज्य क्षेत्र के पर्यावरण के प्रधान सचिव के समग्र पर्यवेक्षण और समन्वय के तहत, सभी प्रदूषित नदी विस्तारों को स्नान उद्देश्यों के लिए उपयुक्त जल गुणवत्ता स्तर (अर्थात बीओडी 3 मिलीग्राम/ली. और एफसी 500 एमपीएन/100 मी.ली. से कम) प्राप्त करने के लिए कार्य योजना तैयार की गई थी।

विभिन्न श्रेणियों के अपशिष्टों के पर्यावरणीय दृष्टि से सुरक्षित एवं वैज्ञानिक ढंग से प्रबंधन को सुनिश्चित करने के उद्देश्य से पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी) ने पर्यावरण (संरक्षण) अधिनियम, 1986 के अंतर्गत विभिन्न अपशिष्ट प्रबंधन नियम अधिसूचित किए हैं। इनमें प्रमुख रूप से निम्नलिखित नियम शामिल हैं:

i. खतरनाक एवं अन्य अपशिष्ट (प्रबंधन एवं सीमा-पार संचलन) नियम, 2016 – इन नियमों के अंतर्गत खतरनाक अपशिष्टों के प्रबंधन, आयात, निर्यात, पुनर्चक्रण, उपयोग (सह-प्रसंस्करण सहित) तथा निपटान का विनियमन किया जाता है।

ii. प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 – इन नियमों का उद्देश्य प्लास्टिक अपशिष्ट का विनियमन, एकल-उपयोग प्लास्टिक का चरणबद्ध उन्मूलन तथा प्लास्टिक पैकेजिंग अपशिष्ट का पर्यावरणीय दृष्टि से समुचित प्रबंधन सुनिश्चित करना है।

iii. जैव-चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 – इन नियमों का उद्देश्य जैव-चिकित्सा अपशिष्ट का पृथक्करण, संग्रहण तथा उसका सुरक्षित एवं पर्यावरण-अनुकूल निपटान सुनिश्चित करना है।

iv. ई-अपशिष्ट (प्रबंधन) नियम, 2022 – इन नियमों के अंतर्गत ई-अपशिष्ट के संग्रहण, परिवहन, पुनर्चक्रण तथा नवीनीकरण का विनियमन किया जाता है।

v. बैटरी अपशिष्ट प्रबंधन नियम, 2022 – इन नियमों के अंतर्गत बैटरी अपशिष्ट के संग्रहण, परिवहन तथा पुनर्चक्रण का विनियमन किया जाता है।

vi. पर्यावरण (निर्माण एवं विध्वंस) अपशिष्ट प्रबंधन नियम, 2025 – पर्यावरण (निर्माण और विध्वंस) अपशिष्ट प्रबंधन नियम, 2025, 01 अप्रैल, 2026 से प्रभावी, चक्रीय अर्थव्यवस्था और संसाधन दक्षता के सिद्धांतों के साथ संरेखित करने और निर्माण और विध्वंस गतिविधियों से उत्पन्न अपशिष्ट के प्रबंधन को विनियमित करने के लिए नियम, 2016 की जगह लेगा।

vii. पर्यावरण संरक्षण (उपयोग की अवधि समाप्त होने वाले वाहन) नियम, 2025 – इन नियमों का उद्देश्य उपयोग की अवधि समाप्त होने वाले वाहनों के पर्यावरणीय दृष्टि से सुरक्षित एवं वैज्ञानिक प्रबंधन का विनियमन करना है।

viii. ठोस अपशिष्ट प्रबंधन नियम, 2026 – ये नियम दिनांक 1 अप्रैल, 2026 से प्रभावी हैं तथा ठोस अपशिष्ट प्रबंधन नियम, 2016 का स्थान लेगा। इन नियमों के अंतर्गत स्रोत स्तर पर अपशिष्ट का चार श्रेणियों (गीला, सूखा, स्वच्छता संबंधी तथा विशेष देखभाल अपशिष्ट) में पृथक्करण, घर-घर से अपशिष्ट संग्रहण, थोक अपशिष्ट उत्पादकों की जवाबदेही, डिजिटल निगरानी तथा अपशिष्ट के वैज्ञानिक प्रसंस्करण को अनिवार्य किया गया है।

RETROSPECTIVE ENVIRONMENTAL CLEARANCE FOR PROJECTS

168. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the total number of building and constructions projects that have been granted retrospective or ex post facto Environmental Clearances (ECs) by the Government during the last five years, including the total investment involved in each project;

(b) the details of such projects, including total value of projects in each sector, sector-wise including the type of project, public, private, and public-private partnership projects;

(c) the measures put in place to ensure that projects granted retrospective ECs comply with all environmental norms, pollution control standards, and sustainable development requirements; and

(d) the details of the follow-up inspections conducted by the Government or the Central Pollution Control Board (CPCB) to ensure continued compliance of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Government of India has issued the Environment Impact Assessment (EIA) Notification, 2006, in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986. As per the provisions of the said Notification, Building and Construction Projects and Townships and Area Development Projects are covered under Item Nos. 8(a) and 8(b), respectively, of the Schedule to the Notification. These categories are appraised and accorded EC by the concerned State/Union Territory Level Environment Impact Assessment Authority (SEIAA). In absence of duly constituted State Expert Appraisal Committee (SEAC)/SEIAA, such projects were appraised at Central level of the MoEF&CC prior to the issuance of notification No. S.O. 3862 dated 13th July, 2026, in accordance with the provisions of the EIA Notification, 2006, as amended from time to time.

As per the information available on the PARIVESH Portal, no Environmental Clearances (ECs) have been granted by the Ministry of Environment, Forest and Climate Change (MoEF&CC) for Building and Construction Projects and Township and Area Development Projects under this category during the last five years, in accordance with the provisions of the EIA Notification, 2006, as amended.

(c) and (d): To ensure that projects granted Environmental Clearances (ECs) comply with all environmental norms, pollution control standards, and sustainable development requirements, the Ministry undertakes post-clearance monitoring of

such projects. The Post-Clearance monitoring is carried out through the Regional Offices of the Ministry. Moreover, Project proponents (PPs) are required to submit six-monthly compliance reports on the EC conditions, which are examined by the Ministry and its Regional Offices. In addition, site inspections are carried out periodically by the Regional Offices and Central Pollution Control Board (CPCB) to verify the status of compliance with the EC conditions and adherence to prescribed environment safeguards. In cases where instances of non-compliances are observed, the concerned Project Proponents/Authorities are directed to take necessary corrective measures, and appropriate action is initiated under Sections 5, 15 and 19 of the Environment (Protection) Act, 1986 read with Rule 4 of the Environment (Protection) Rules, 1986 and notifications issued thereunder.

SYNTHETIC HOCKEY TURF

169. SHRI SHREYAS M. PATEL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has received any proposal from the Government of Karnataka or the Sports Authority concerned for the establishment of a synthetic hockey turf at the District Stadium in Hassan, Karnataka;

(b) if so, the details thereof, including the present status of the proposal, estimated cost, source of funding and expected timeline for sanction and completion;

(c) whether the Government has assessed the availability of hockey infrastructure in Hassan district and the need for a said turf to promote the sport among rural and urban youth;

(d) whether the Government proposes to provide financial assistance under the Khelo India Scheme (KIS) or any other Central scheme for the construction of a said turf and related sports infrastructure at the said district; and

(e) if so, the details thereof and if not, the reasons therefor and the criteria adopted for sanctioning synthetic hockey turfs under Central Government schemes?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a): No such proposal has been received in this Ministry.

(b): Does not arise.

(c) to (e): 'Sports' being a State subject, the responsibility for development of sports, including assessment of the requirement for sports infrastructure and development and strengthening of sports facilities, rests primarily with the respective State/Union Territory Governments. The Union Government supplements these efforts by bridging critical gaps. No such assessment by the

State Government regarding availability of hockey infrastructure in Hassan district is received in the Ministry. The Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven schemes. The proposals received from the State/ Union Territory Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme. The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and financial progress, under the Khelo India Scheme and National Sports Development Funds (NSDF), across the country, including in State of Karnataka, are available in public domain on the dashboards of the Ministry at https://mdsd.kheloindia.gov.in and http://www.nsdf.yas.gov.in/nsdf-glance.html, respectively.

पीएम श्री स्कूलों में स्मार्ट क्लासरूम और अटल टिंकरिंग लैब

170. श्री लालजी वर्मा:

श्री हरेन्द्र सिंह मलिक:

श्री अजेन्द्र सिंह लोधी:

श्री नीरज मौर्य:

श्री देवेश शाक्य:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि पीएम श्री योजना के अंतर्गत, उत्तर प्रदेश के चयनित स्कूलों में तकनीकी शिक्षकों और प्रयोगशाला सहायकों की कमी के कारण स्मार्ट क्लासरूम और अटल टिंकरिंग लैब अवसंरचना का पूर्ण उपयोग नहीं हो पा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) राष्ट्रीय स्तर पर 27,360 करोड़ रु. के कुल बजटीय आवंटन के सापेक्ष, क्या उन स्कूलों के संबंध में आंकड़े उपलब्ध हैं जहाँ बिजली और इंटरनेट कनेक्टिविटी की कमी के कारण डिजिटल शिक्षण प्रभावित हो रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या ग्रामीण और पिछड़े ब्लॉकों में स्कूलों के चयन के लिए अपनाई गई 'चैलेंज मोड' प्रक्रिया के परिणामस्वरूप उन स्कूलों को बाहर कर दिया गया है जिन्हें विकास की सबसे अधिक आवश्यकता थी और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) उत्तर प्रदेश के अंबेडकर नगर, मुजफ्फरनगर, हमीरपुर, आंवला और एटा लोकसभा संसदीय निर्वाचन क्षेत्रों के उन स्कूलों की संख्या कितनी है जिनमें अटल टिंकरिंग लैब प्रस्तावित की गई हैं तथा ऐसे स्कूलों की संख्या कितनी है जिन्हें पांच वर्ष की अवधि के लिए स्थापना हेतु 10-10 लाख रु. और परिचालन व्यय हेतु 10-10 लाख रु. प्रदान किए गए हैं तथा इसकी सूची का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): उत्तर प्रदेश राज्य द्वारा दी गई सूचना के अनुसार, टिंकरिंग गतिविधियों में प्रशिक्षित नोडल शिक्षक एटीएल वाले पीएम श्री सीनियर सेकेंडरी स्कूलों में एटीएल सत्र आयोजित कर रहे हैं। इसके अलावा, राज्य के पीएम श्री सीनियर सेकेंडरी स्कूलों में स्मार्ट क्लासरूम शिक्षण किया जा रहा है। दिनांक 11 मई, 2026 के माध्यम से पत्र संख्या समग्र शिक्षा (माध्यमिक)/288-89/2026-27

आईसीटी और स्मार्ट कक्षाओं के उपयोग के लिए स्कूलों को विस्तृत मानक संचालन प्रक्रिया (एसओपी) जारी की गई है। इसके अतिरिक्त, जिला स्तर पर ऑनलाइन निगरानी के लिए डीआईओएस (स्कूलों के जिला निरीक्षक) को डीआईओएस लॉगिन प्रदान किया गया है, जिससे गुणवत्तापूर्ण ऑनलाइन कक्षा शिक्षण सुनिश्चित हो सके।

(ख): पीएम श्री योजना के तहत, यूडाइज+ डेटा के माध्यम से उपलब्ध निर्धारित न्यूनतम बेंचमार्क के आधार पर पात्र स्कूलों में से स्कूलों का चयन किया जाता है। कार्यात्मक बिजली की आपूर्ति पीएम श्री स्कूल के रूप में चयन के लिए न्यूनतम बेंचमार्क में से एक है। इसके अलावा, जैसा कि राज्यों/संघ राज्य क्षेत्रों द्वारा रिपोर्ट किया गया है, प्रत्येक पीएम श्री स्कूल में इंटरनेट कनेक्टिविटी है।

(ग): पीएम श्री योजना के तहत, स्कूलों का चयन पारदर्शी 'चैलेंज मोड' प्रक्रिया के माध्यम से किया जाता है, जिसमें स्कूल अनुकरणीय स्कूल बनने हेतु समर्थन के लिए प्रतिस्पर्धा करते हैं। अब तक, इस पद्धति के माध्यम से 8350 ब्लॉकों/यूएलबी से 13,092 पीएम श्री (1305 प्राथमिक, 3102 प्राथमिक, 3141 माध्यमिक और 5544 वरिष्ठ माध्यमिक) स्कूलों का चयन किया गया है। ये पीएम श्री स्कूल राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सभी पहलों को प्रदर्शित करते हैं और पड़ोस के अन्य स्कूलों को बेंचमार्किंग नेतृत्व भी प्रदान करते हैं।

(घ): उत्तर प्रदेश राज्य द्वारा प्रदान की गई सूचना के अनुसार, जिन पीएम श्री स्कूलों में अटल टिंकरिंग लैब्स प्रस्तावित की गई हैं और वे संकेतित संसदीय निर्वाचन क्षेत्रों में पीएम श्री योजना के तहत कार्य कर रहे हैं, वे इस प्रकार हैं:

क्र. सं.	**संसदीय निर्वाचन क्षेत्र**	**जिला**	**पीएम श्री स्कूल का नाम**	**अटल टिंकरिंग लैब की स्थिति**
1	मुजफ्फरनगर	मुजफ्फरनगर	जीआईसी मुजफ्फरनगर सर्कुलर रोड, महावीर चौक	पूरी तरह कार्यात्मक

2	हमीरपुर	हमीरपुर	पंडित डीडीयू मॉडल इंटर कॉलेज, इमलिया	पूरी तरह कार्यात्मक

E-SHRAM PORTAL AND SOCIAL SECURITY FOR UNORGANISED WORKERS

171. DR. BHOLA SINGH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the number of workers registered on the e-Shram Portal, State-wise including Uttar Pradesh;

(b) the number of registered unorganised workers in Bulandshahr district along with major occupational categories;

(c) the schemes integrated with the e-Shram Portal for delivery of social security benefits; and

(d) the measures taken by the Government to utilise the e-Shram database for implementation of universal social security for unorganised workers?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal

is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis.

As on 13th July 2026, over 31.78 crore unorganised workers have already been registered on eShram portal including over 8.45 crore registrations in the State of Uttar Pradesh.

State-wise details of unorganised workers registered on eShram Portal including the state of Uttar Pradesh is given in the enclosed **Statement-I**. Occupation sector-wise details of unorganised workers registered on the eShram portal in Bulandshahr district is given in the enclosed **Statement-II**.

In keeping with the vision of the Budget Announcement 2024-25 on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram–"One-Stop-Solution" on 21st October 2024. eShram– "One-Stop-Solution" entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, fifteen (15) schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram to enhance social security coverage to unorganised workers, such as Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PMSVANidhi), Pradhan Mantri Suraksha Bima

Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Viksit Bharat-Guarantee for Rozgar and Ajeevika Mission (Gramin) (VB-G RAM G), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U), Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), One Nation One Ration Card (ONORC) and Pradhan Mantri Matru Vandna Yojana (PMMVY), etc.

Apart from the above, eShram has linkages with National Career Service (NCS) for Job Opportunities, Skill India Digital Hub (SIDH) for Skill Development, Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension and convergence portal of MoHUA.

The Government is utilizing the eShram database as a national repository of unorganised workers to facilitate their identification and integration with various social security and welfare schemes such as Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Shram Yogi Maandhan (PM-SYM), National Social Assistance Programme (NSAP), etc. The eShram database enables targeted identification and inclusion of eligible beneficiaries, promotes portability of benefits for migrant workers and supports evidence-based policy formulation, thereby expanding social security coverage and improving access to benefits for unorganised workers across the country.

STATEMENT- I

State-wise details of unorganised workers registered on eShram portal as on 13.07.2026:

S.No	State/UTs	Total Registrations
1	ANDAMAN AND NICOBAR ISLANDS	36,035
2	ANDHRA PRADESH	88,81,080
3	ARUNACHAL PRADESH	2,20,909
4	ASSAM	78,82,851
5	BIHAR	3,24,70,305
6	CHANDIGARH	1,92,385
7	CHHATTISGARH	86,67,721
8	DELHI	36,73,489
9	GOA	90,665
10	GUJARAT	1,25,88,801
11	HARYANA	54,43,914
12	HIMACHAL PRADESH	20,31,888
13	JAMMU AND KASHMIR	36,63,922
14	JHARKHAND	98,69,340
15	KARNATAKA	1,11,32,253
16	KERALA	61,47,969
17	LADAKH	36,380
18	LAKSHADWEEP	2,876
19	MADHYA PRADESH	1,95,19,766
20	MAHARASHTRA	1,86,63,106
21	MANIPUR	4,75,987
22	MEGHALAYA	3,76,959
23	MIZORAM	73,765
24	NAGALAND	2,48,549
25	ODISHA	1,37,66,631
26	PUDUCHERRY	2,00,186
27	PUNJAB	59,82,853
28	RAJASTHAN	1,55,11,742

29	SIKKIM	51,486
30	TAMIL NADU	98,32,708
31	TELANGANA	47,06,182
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	76,488
33	TRIPURA	9,07,660
34	UTTAR PRADESH	8,45,92,695
35	UTTARAKHAND	31,24,526
36	WEST BENGAL	2,67,09,675
	Grand Total	**31,78,53,747**

STATEMENT- II

Occupation sector-wise details of unorganised workers registered on the eShram portal in Bulandshahr district as on 13.07.2026:

S.No.	Occupation	Total Registrations
1.	Agriculture	7,01,468
2.	Apparel	98,003
3.	Automobile & Transportation	31,055
4.	Banking, Financial Services & Insurance	180
5.	Beauty & Wellness	10,100
6.	Capital Goods & Manufacturing	40,688
7.	Construction	90,752
8.	Domestic and Household Workers	1,94,459
9.	Education	25,608
10.	Electronics & HW	18,539
11.	Food Industry	5,267
12.	Gem & Jewellery	6,111
13.	Glass & Ceramics	1,134
14.	Handicrafts & Carpets	4,503
15.	Healthcare	13,094
16.	Leather Industry Works	48,959
17.	Mining	489

18.	Miscellaneous	65,980
19.	Musical Instruments	502
20.	Office Administration & Facility Management	11,722
21.	Organised Retail	371
22.	Printing	1,665
23.	Private Security	1,625
24.	Professionals	1,621
25.	Retail	7,755
26.	Service	1,262
27.	Textile & Handloom	238
28.	Tobacco Industry	95
29.	Tourism & Hospitality	22,375
30.	Wood & Carpentry	406
	Grand Total	**14,06,026**

STUDENT SUICIDES IN HIGHER EDUCATIONAL INSTITUTIONS

172. DR. D. RAVI KUMAR:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has taken note of the recent observations of the Supreme Court describing the rising incidence of student suicides in Higher Educational Institutions (HEIs) as a systemic crisis requiring institutional accountability and structural reforms, if so, the details thereof;

(b) whether the Government has implemented any measures as per the Court's directions regarding scholarship disbursement, vacancy and discrimination issues, if so, the details thereof;

(c) whether there are any other preventative measures implemented at HEIs to prevent student suicides, if so, the details thereof; and

(d) the monitoring mechanism established by the Government to ensure effective implementation of these directions and prevent student suicides?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) and (b): The Ministry has taken cognizance of observations of the Hon'ble Court issued vide order dated 15.01.2026 in the matter of Criminal Appeal No. 1425/2025 @ SLP (Crl) No. 13324/2024. Hon'ble Supreme Court's order has been shared by the Ministry with all Centrally Funded Institutions, ACS/Pr. Secretaries /Secretaries of Higher/Technical Education Departments of States/UTs, and Regulatory Bodies of Higher/Technical Education for necessary compliance.

In order to provide equity in access for disadvantaged groups, the Central Government implements various scholarship and financial assistance schemes to support students belonging to marginalised sections. Department of Higher Education (DHE) implements the Pradhan Mantri Uchchatar Shiksha Protsahan (PM-USP) Yojana under which students pursuing higher education in India, including SC, ST, OBC and minority students get scholarships as per Scheme guidelines.

The Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment administers the Post Matric Scholarship for Scheduled Caste students (PMS-SC) a Centrally Sponsored Scheme implemented by the State/UT govt aimed at educational empowerment of Scheduled Caste students. PMS-SC Scheme is an open-ended and Demand Driven Scheme based on caste and income. The State/UT govt. being the implementing agency invite application, verify and disburse through their designated scholarship portals.

The Ministry of Education has emphasized timely filling of vacancies through Mission Mode Recruitment, under which vacancies are continuously monitored and reviewed. Special recruitment drives are also conducted regularly for SC/ST/OBC/EWS and PwD candidates to ensure inclusiveness and compliance with reservation policies. From September 2022, all CHEIs, have undertaken Mission Mode recruitment drive to fill the vacancies.

(c) and (d): The Department of Higher Education, guided by National Education Policy 2020 (NEP 2020), has emphasised the need to create awareness about students' mental health and wellbeing and to ensure that the learning environments are engaging and supportive. It inter alia provides for availability of professional and career counselling, and counselling system for handling stress and emotional adjustment.

UGC has issued Guidelines for Promotion of Physical Fitness, Sports, Student's Health, Welfare, Psychological and Emotional Well- being at Higher

Education Institutions in April 2023, which provide for promoting physical fitness and sports activities for students; creating safeguards against academic pressure, peer pressure, behavioral issues, stress, career concerns, depression and other issues on the mental health of students; to teach positive thinking & emotions in the student community; and to promote a positive and supportive network for students.

This Ministry, in July 2023, has also circulated a broad framework for emotional and mental well-being of students in HEIs with direction to all Centrally Funded Institutions to develop institutional mechanism to address the emotional and mental wellbeing of students in HEIs.

An Integrated approach for Promoting Positive Mental Health, Resilience, and Wellbeing has been conceptualized under the Malaviya Mission Teacher Training Programme. Under this integrated approach, fortnightly sessions are held with faculty of higher education institutions to empower them to address student mental health concerns for early intervention. So far, more than 3900 faculty from over 160 Centrally Funded Institutions have participated in 49 online capacity building sessions since May 2024. Annual National Wellbeing Conclaves were organised at IIT Hyderabad in November, 2024 and at IIT Bombay in November, 2025. Recently, a Regional Workshop on Mental Health was organized on 12-13 July 2026 at IIT Madras, which brought together institutional

leaders, faculty, students, and mental health professionals to share best practices and strengthen campus wellbeing ecosystems.

All IITs, IIMs, NITs and IIITs have put in place dedicated mental health or counselling centres within their campuses, staffed with full-time or visiting professional counsellors, clinical psychologists, and in some cases, psychiatrists. A large number of institutes often host mental health training sessions to raise awareness, reduce stigma, and educate students about mental health issues. These sessions cover topics such as stress management, coping strategies, and recognizing the signs of mental health issues. Some Institutes offers on/off-campus counselling services, where students can meet with mental health professionals.

PENSION ON HIGHER WAGES

173. SHRI N. K. PREMACHANDRAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government proposes to implement the High Court Judgment with respect to nullify the circular of Employees' Provident Fund Organisation (EPFO) implementing the pro-rata for calculating the pension on higher wages and if so the details of action taken thereon;

(b) whether the Government proposes to direct the EPFO to implement the said judgement across the country and if so the details thereof;

(c) whether the Government proposes to revise the pension on higher wages wrongly fixed on the basis of pro-rata and if so the details thereof;

(d) whether the Government considered that the EPFO is duty bound to ensure the welfare of the laborers and pensioners and if so the details of action taken thereon; and

(e) whether the EPFO proposes to revise circular to implement the High Court order to calculate pension on high wages without pro-rata and if so the details of action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): EPFO has taken action to implement the directions contained in the Hon'ble Supreme Court Judgment dated 04.11.2022 in a time-bound manner. An online facility was provided and applications for validation of Joint Options processed in accordance with the applicable provisions.

Pro-rata basis for calculation of pension is provided in Paragraph 12 of the Employees' Pension Scheme, 2026 and is equitable, treating both categories of pensioners, i.e., pensioners under wage ceiling and those with higher wages, on an equal footing.

The Government remains committed to ensuring maximum benefits for workers under the EPS-2026 Scheme while taking into consideration the health of the Fund and the future liabilities thereon.

IMPLEMENTATION OF NEW EXAMINATION SCHEME OF CBSE

174. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether it has come to the notice of the Government that the Central Board of Secondary Education (CBSE) despite being the country's premier national school board has recently faced repeated failures in effectively implementing its new examination schemes, ensuring error-free conduct of Class 10 and 12 board examinations and providing timely and transparent communication to students, parents and schools;

(b) if so, the details thereof;

(c) the details of specific instances during the last three academic years where CBSE has had to issue clarifications, corrigenda, re-notifications or re-schedule examinations due to its own procedural or communication failures; and

(d) the details of corrective steps taken by the Government to review CBSE's governance structure, fix accountability for these failures at appropriate levels, and ensure that similar lapses do not reoccur in future?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Central Board of Secondary Education (CBSE) successfully conducted the Class X Board Examinations from 17 February to 11 March 2026 and the Class XII Board Examinations from 17 February to 10 April 2026.

In line with the recommendations of the National Education Policy 2020, CBSE implemented the policy of conducting two Board Examinations for Class X from 2026, thereby providing eligible students an additional opportunity to improve their performance. The second Class X Board Examination was conducted from 15 May to 21 May 2026.

CBSE also ensured clear and timely dissemination of information and necessary communications to all stakeholders, including schools, students and parents.

(c): The schedules of the CBSE Class X and Class XII Board Examinations were not affected by any procedural or communication related issues.

(d): A robust system of supervision and oversight is in place to ensure the smooth, fair and transparent conduct of examinations.

उच्च शिक्षा के पाठ्यक्रम में कौशल विकास का एकीकरण

175. श्री बंटी विवेक साहू:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा राष्ट्रीय शिक्षा नीति (एनईपी 2020) के तहत उच्च शिक्षा के पाठ्यक्रम में कौशल विकास को एकीकृत करने, अनुसंधान को बढ़ावा देने और सकल नामांकन अनुपात में सुधार करने के लिए उठाए गए कदमों का ब्यौरा क्या है;

(ख) क्या सरकार द्वारा मध्य प्रदेश में वंचित और जनजातीय समूहों के छात्रों के लिए उच्च शिक्षा तक समान पहुंच सुनिश्चित करने के लिए प्रदान की गई वित्तीय और ढांचागत सहायता का ब्यौरा क्या है; और

(ग) क्या सरकार छिंदवाड़ा जिले के जनजातीय/दूरदराज के क्षेत्रों के युवाओं को व्यावसायिक पाठ्यक्रमों से जोड़ने और स्थानीय स्तर पर बहु-विषयक शिक्षा तथा प्रत्यायन की सुविधाओं को बढ़ाने के लिए किसी विशेष योजना पर काम कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क): राष्ट्रीय शिक्षा नीति (एनईपी), 2020 में नियोजनीयता, उद्यमिता और आजीवन अधिगम को बढ़ाने के लिए मुख्यधारा की उच्चतर शिक्षा के साथ कौशल विकास और व्यावसायिक शिक्षा के एकीकरण की परिकल्पना की गई है। यूजीसी ने सामान्य, व्यावसायिक और अनुभवात्मक शिक्षा के एकीकरण को सक्षम बनाने के लिए राष्ट्रीय क्रेडिट फ्रेमवर्क (एनसीआरएफ) के अनुरूप राष्ट्रीय उच्चतर शिक्षा योग्यता फ्रेमवर्क (एनएचईक्यूएफ) को अधिसूचित किया है। राष्ट्रीय क्रेडिट फ्रेमवर्क शैक्षणिक, व्यावसायिक और कौशल शिक्षा में क्रेडिट संचय और अंतरण को सुगम बनाता है, जबकि अकादमिक बैंक ऑफ क्रेडिट (एबीसी) निर्बाध शैक्षणिक गतिशीलता को सहायता प्रदान करता है। यूजीसी ने इंटर्नशिप/अप्रेंटिसशिप एंबेडेड डिग्री प्रोग्राम (आईईडीपी) हेतु दिशानिर्देश भी जारी किए हैं,

जो अवर स्नातक छात्रों को उनके डिग्री कार्यक्रमों के साथ एकीकृत संरचित इंटर्नशिप और अप्रेंटिसशिप के माध्यम से उद्योग-प्रासंगिक कौशल हासिल करने में सक्षम बनाता है।

एआईसीटीई, कौशल विकास को तकनीकी शिक्षा में शामिल करके सक्रिय रूप से सुदृढ़ कर रहा है। यह कौशल-केंद्रित कार्यक्रमों, अनिवार्य इंटर्नशिप और बैचलर ऑफ वोकेशन (बी.वोक) जैसी व्यावसायिक डिग्री के साथ-साथ नियमित पाठ्यक्रम के अनुरूप ऑनलाइन कौशल पाठ्यक्रम प्रदान करने के लिए उद्योगों और संस्थानों के साथ साझेदारी करता है। इन पहलों का उद्देश्य छात्रों की व्यावहारिक क्षमताओं का विकास करना तथा उनकी नियोजनीयता में सुधार करना है। इसके अतिरिक्त, एआईसीटीई ने उद्योग 4.0 प्रौद्योगिकियों के व्यावहारिक अनुभव सहित इंटर्नशिप, कौशल-निर्माण और संकाय कौशलोन्नयन हेतु सहायता प्रदान करने के लिए अग्रणी उद्योगों और संगठनों के साथ समझौता ज्ञापन पर हस्ताक्षर किए हैं।

नियोजनीयता कौशल मॉड्यूल को पाठ्यक्रम में जॉब रोल्स/स्वयम पाठ्यक्रमों के एक भाग के रूप में शामिल किया गया है जिसमें संचार कौशल, स्व-प्रबंधन कौशल, सूचना एवं संचार प्रौद्योगिकी कौशल, उद्यमिता कौशल तथा हरित कौशल शामिल हैं।

कौशल विकास में सहयोग प्रदान करने के लिए स्वयम प्लस पोर्टल भी शुरू किया गया है, जिसका उद्देश्य कार्यबल के कौशलोन्नयन एवं पुनः कौशल विकास पर ध्यान केंद्रित करना है। वर्तमान में, 17 क्षेत्रों में 89 उद्योग भागीदारों से 500 से अधिक पाठ्यक्रम तैयार किए गए हैं और इन्हें एआई, डेटा विश्लेषक आदि जैसे उभरते क्षेत्रों में उपलब्ध कराया गया है। अब तक, 6,00,000 से अधिक छात्रों ने इस प्लेटफॉर्म पर पंजीकरण कराया है।

राष्ट्रीय प्रशिक्षुता प्रशिक्षण योजना (एनएटीएस) स्नातकों और डिप्लोमा धारकों को संरचित व्यावहारिक प्रशिक्षण प्रदान करके अकादमिक शिक्षा और उद्योग की आवश्यकताओं के बीच के अंतर को कम करती है। यह योजना अप्रेंटिसशिप एंबेडेड डिग्री प्रोग्राम (एईडीपी) के माध्यम से उद्योग-

एकीकृत शिक्षा को बढ़ावा देती है, आर्टिफिशियल इंटेलिजेंस (एआई) जैसे उभरते क्षेत्रों में प्रशिक्षुता को सहयोग प्रदान करती है, तथा एनएटीएस मूल्यांकन और क्रेडिटाइजेशन फ्रेमवर्क के माध्यम से अकादमिक क्रेडिट एकीकरण की सुविधा प्रदान करती है। विगत पांच वित्तीय वर्षों के दौरान, इस योजना के तहत 12.94 लाख से अधिक प्रशिक्षुओं को नियोजित किया गया है। दिनांक 30.07.2024 को शुरू किए गए एनएटीएस 2.0 पोर्टल ने 11,355 से अधिक उच्चतर शिक्षा संस्थानों और 15,840 से अधिक प्रतिष्ठानों की भागीदारी को सक्षम करके शिक्षुता पारिस्थितिकी तंत्र को और सुदृढ़ किया है।

अनुसंधान एवं नवाचार को बढ़ावा देने के लिए सरकार ने अनुसंधान राष्ट्रीय शोध फाउंडेशन (एएनआरएफ) की स्थापना की है जिसका उद्देश्य विश्वविद्यालयों एवं महाविद्यालयों की अनुसंधान क्षमता का उपयोग करना, शैक्षणिक अनुसंधान में सहयोग प्रदान करना तथा उभरती प्रौद्योगिकियों और राष्ट्रीय प्राथमिकता वाले क्षेत्रों में अनुप्रयुक्त अनुसंधान को सुगम बनाना है। अन्य पहलों, जैसे प्रधानमंत्री अनुसंधान फेलोशिप (पीएमआरएफ), शैक्षणिक एवं अनुसंधान सहयोग संवर्धन योजना (स्पार्क), इम्प्रिंट, उच्चतर आविष्कार योजना (यूएवाई) तथा उत्कृष्ट संस्थान (आईओई) के माध्यम से अनुसंधान क्षमता, नवाचार तथा शिक्षाविदों, उद्योगों एवं अंतर्राष्ट्रीय संस्थानों के बीच सहयोग को निरंतर बढ़ावा दिया जा रहा है।

सरकार ने उच्चतर शिक्षा में जीईआर बढ़ाने के लिए कई उपाय किए हैं, जिनमें अन्य बातों के साथ-साथ, अधिक संख्या में उच्चतर शिक्षा संस्थानों की स्थापना; एससी/एसटी/ओबीसी और अल्पसंख्यक छात्रों तथा वंचित क्षेत्रों सहित छात्रों को वित्तीय सहायता प्रदान करने के लिए विभिन्न छात्रवृत्ति और फैलोशिप योजनाओं को कार्यान्वित करना; विश्वविद्यालय अनुदान आयोग (यूजीसी) द्वारा अच्छा प्रदर्शन करने वाले एचईआई (एनएएसी और एनआईआरएफ रैंकिंग के आधार पर) को गुणवत्ता मानकों के आधार पर पूर्ण मुक्त दूरस्थ शिक्षा/ऑनलाइन कार्यक्रम प्रदान करने की अनुमति देना; विद्यार्थी द्वारा अपनी अधिगम यात्रा का चयन अपनी आवश्यकताओं के अनुसार कर सकने हेतु

उच्चतर शिक्षा प्रणाली में आवश्यक लचीलापन तथा उपयुक्त प्रवेश एवं निकास विकल्प उपलब्ध कराना; एक साथ दो शैक्षणिक कार्यक्रमों में अध्ययन करने की अनुमति प्रदान करना; एक शैक्षणिक वर्ष में दो प्रवेश चक्रों के लिए एचईआई को अनुमति देना; स्टडी वेब्स ऑफ एक्टिव लर्निंग फॉर यंग एस्पायरिंग माइंड्स (स्वयम) प्लेटफॉर्म जिसमें विभिन्न विषयों में उच्च गुणवत्ता वाले संरचित ऑनलाइन पाठ्यक्रम उपलब्ध कराए जाते हैं, के माध्यम से सभी शिक्षार्थियों के लिए कभी भी और कहीं भी अधिगम अवसर उपलब्ध कराना; नियमित पाठ्यक्रमों में स्वयम प्लेटफॉर्म के माध्यम से 40% तक क्रेडिट की अनुमति देना; और जेईई, नीट (यूजी) और कॉमन यूनिवर्सिटी एंट्रेंस टेस्ट (सीयूईटी) परीक्षाओं को 13 भाषाओं में आयोजित करना तथा विशेष रूप से स्थानीय/ग्रामीण पृष्ठभूमि के छात्रों की सुविधा हेतु भारतीय भाषाओं में पाठ्य पुस्तकें उपलब्ध कराना शामिल है। इन पहलों के परिणामस्वरूप, वर्ष 2023-24 में उच्चतर शिक्षा में सकल नामांकन अनुपात (जीईआर) बढ़कर 30% हो गया है।

(ख): वंचित समूहों तक पहुंच में समता प्रदान करने के लिए, केंद्र सरकार मध्य प्रदेश सहित पूरे देश में हाशिए पर रहने वाले वर्गों के छात्रों को सहायता प्रदान करने के लिए विभिन्न छात्रवृत्ति और वित्तीय सहायता योजनाएं कार्यान्वित करती है। उच्चतर शिक्षा विभाग (डीएचई) प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) योजना कार्यान्वित करता है जिसके तहत भारत में उच्चतर शिक्षा प्राप्त करने वाले एससी, एसटी, ओबीसी और अल्पसंख्यक छात्रों को योजना दिशानिर्देशों के अनुसार छात्रवृत्ति प्राप्त होती है।

इसके अतिरिक्त, भारत सरकार ने उच्चतर शिक्षा प्राप्त करने वाले मेधावी छात्रों के लिए संपार्श्विक-मुक्त और गारंटर-मुक्त शिक्षा ऋण तक पहुंच की सुविधा हेतु नवंबर 2024 में एक नई केंद्रीय क्षेत्र योजना पीएम-विद्यालक्ष्मी शुरू की है।

जनजातीय कार्य मंत्रालय दो केंद्रीय क्षेत्र की योजनाएं एसटी छात्रों के लिए उच्चतर शिक्षा हेतु राष्ट्रीय फैलोशिप और एसटी छात्रों (शीर्ष श्रेणी) के लिए उच्चतर शिक्षा हेतु राष्ट्रीय छात्रवृत्ति भी लागू कर रहा है।

इसके अतिरिक्त, एसटी छात्रों के लिए राष्ट्रीय विदेशी छात्रवृत्ति विदेश मंत्रालय (एमईए) के माध्यम से कार्यान्वित की जाती है और विदेश में पढ़ रहे एसटी छात्रों को दूतावासों के माध्यम से निधियां जारी की जाती हैं। जनजातीय कार्य मंत्रालय द्वारा विदेश मंत्रालय को बाद में इन निधियों की प्रतिपूर्ति की जाती है।

उच्चतर शिक्षा विभाग, भारत सरकार राष्ट्रीय उच्चतर शिक्षा अभियान (आरयूएसए) कार्यान्वित कर रहा है, जो एक केंद्र प्रायोजित योजना है, जिसका उद्देश्य विशिष्ट राज्य सरकार के विश्वविद्यालयों और कॉलेजों को वित्त पोषित करना है, ताकि निर्धारित मानदंडों और मानकों के अनुरूप उनकी अनुरूपता सुनिश्चित करके उनकी गुणवत्ता में सुधार किया जा सके। राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप, सरकार ने शैक्षिक रूप से असेवित/अल्पसेवित क्षेत्रों की आवश्यकताओं को पूरा करने के लिए जून 2023 में प्रधान मंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) के रूप में वर्ष 2023-24 से 2025-26 की अवधि के लिए 12,926.10 करोड़ रुपये के परिव्यय के साथ राष्ट्रीय उच्चतर शिक्षा अभियान (आरयूएसए) का तीसरा चरण शुरू किया है, जिसमें आरयूएसए के पहले चरणों की प्रतिबद्ध देनदारियां भी शामिल हैं। इस योजना की अवधि को आगे बढ़ाकर दिनांक 31 मार्च, 2028 तक कर दिया गया है। पीएम-उषा के तहत, उन जिलों पर ध्यान केंद्रित करने को प्राथमिकता दी जाती है जिन्हें संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा कम सकल नामांकन अनुपात, लैंगिक समानता, महिलाओं, ट्रांसजेंडर, अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्गों के लिए जनसंख्या अनुपात और नामांकन अनुपात, आकांक्षी/सीमा क्षेत्र/वामपंथी उग्रवाद प्रभावित

जिला आदि जैसे विभिन्न मानदंडों के आधार पर चिह्नित किया जाता है। इस योजना के तहत मध्य प्रदेश को 1128.17 करोड़ रुपये की कुल 142 इकाइयां अनुमोदित की गई हैं।

(ग): मध्य प्रदेश हेतु अनुमोदित 142 इकाइयों के अंतर्गत छिंदवाड़ा जिले में कुल 11 करोड़ रुपये की राशि के साथ 4 इकाइयों अर्थात शासकीय विज्ञान महाविद्यालय, पांढुर्णा, शासकीय स्वायत्त स्नातकोत्तर महाविद्यालय, राजमाता सिंधिया, शासकीय कन्या स्नातकोत्तर महाविद्यालय तथा शासकीय पेंच वैली स्नातकोत्तर महाविद्यालय, परासिया को अनुमोदन प्रदान किया गया है। इस योजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को स्टार्ट-अप इन्क्यूबेशन केंद्रों, इंटर्नशिप एवं प्रशिक्षुता, कौशल-आधारित एवं व्यावसायिक पाठ्यक्रमों, प्लेसमेंट एवं प्रमाणन कार्यक्रमों तथा महिलाओं, ट्रांसजेंडर व्यक्तियों और अन्य वंचित समूहों के लिए लक्षित कौशल विकास पहलों के माध्यम से उद्योग-शैक्षणिक सहयोग को बढ़ावा देने हेतु सहायता प्रदान की जाती है।

सरकार ने राष्ट्रीय शिक्षा नीति (एनईपी), 2020 के अनुरूप बहु-विषयक और वैकल्पिक उच्चतर शिक्षा को बढ़ावा देने के लिए कई उपाय किए हैं। विश्वविद्यालय अनुदान आयोग (यूजीसी) ने अकादमिक बैंक ऑफ क्रेडिट्स (एबीसी) के माध्यम से वैकल्पिक अधिगम अवसरों और अकादमिक गतिशीलता की सुविधा प्रदान करते हुए उच्चतर शिक्षा संस्थानों में प्रदान किए जाने वाले शैक्षणिक कार्यक्रमों में बहु प्रवेश और निकास हेतु दिशानिर्देशों को अधिसूचित किया है।

कौशल भारत कार्यक्रम (एसआईपी) के तहत, कौशल विकास और उद्यमिता मंत्रालय (एमएसडीई) देश भर में समाज के सभी वर्गों के लिए तीन उप-योजनाओं नामतः प्रधान मंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), तथा राष्ट्रीय प्रशिक्षुता संवर्धन योजना (एनएपीएस) के तहत कौशल विकास केंद्रों के व्यापक नेटवर्क के माध्यम से पुन: कौशल और कौशलोन्नयन प्रशिक्षण प्रदान करता है। एसआईपी का लक्ष्य भारत के युवाओं को भविष्य के लिए तैयार होने और उद्योग से संबंधित कौशलों से युक्त करने में सक्षम बनाना है।

उच्चतर शिक्षा की गुणवत्ता को सुदृढ़ करने के लिए संस्थानों को राष्ट्रीय मूल्यांकन एवं प्रत्यायन परिषद (एनएएसी) से प्रत्यायन प्राप्त करने के लिए प्रोत्साहित किया जाता है, तथा प्रत्यायन के दायरे का विस्तार करने एवं प्रत्यायन पारिस्थितिकी तंत्र को और अधिक सुदृढ़ बनाने के लिए सुधारात्मक कदम उठाए जा रहे हैं। एनएएसी शिक्षण-अधिगम, अनुसंधान, अवसंरचना, अभिशासन और संस्थागत सर्वोत्तम प्रथाओं सहित विभिन्न मापदंडों पर संस्थानों का मूल्यांकन करता है और उनके प्रदर्शन के आधार पर प्रत्यायन ग्रेड प्रदान करता है। प्रत्यायन प्रक्रिया गुणवत्ता आश्वासन, जवाबदेही, अनुसंधान और नवाचार को बढ़ावा देती है, तथा संस्थागत उत्कृष्टता और उच्चतर शिक्षा में निरंतर सुधार हेतु एक महत्वपूर्ण बेंचमार्क के रूप में कार्य करती है। वर्तमान में देश भर में लगभग 497 विश्वविद्यालय और 7,566 एचईआई प्रत्यायन प्राप्त हैं, जिनमें मध्य प्रदेश के 21 विश्वविद्यालय और 225 कॉलेज शामिल हैं।

किफायती बीमा उत्पाद

176. डॉ. शिवाजी बंडाप्पा कालगे:

श्री संदिपनराव आसाराम भुमरे:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार देशभर में बीमा उत्पादों को किफायती बनाने और वर्ष 2047 तक सभी देशवासियों को बीमा सुरक्षा के दायरे में लाकर बीमा कवर के दायरे एवं पहुंच का विस्तार करने की योजना बना रही है;

(ख) यदि हां, तो इस लक्ष्य को प्राप्त करने के लिए महाराष्ट्र सहित राज्यों में प्रस्तावित नीतिगत उपायों, नियामक सुधारों और प्रोत्साहनों का ब्यौरा क्या है;

(ग) क्या सरकार महिलाओं के बीच बीमा कवर बढ़ाने के लिए कदम उठा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) व्यापक और किफायती बीमा प्राप्त करने में सार्वजनिक और निजी बीमा कंपनियों, डिजिटल प्लेटफार्मों तथा बीमा प्रौद्योगिकी की क्या भूमिका परिकल्पित की गई है; और

(ड.) महाराष्ट्र सहित राज्यों में और अधिक लोगों को बीमा कवर प्रदान करने के लिए उठाए गए अन्य कदमों का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी)

(क) से (ग): बीमा सुरक्षा के दायरे को बढ़ाने के लिए, केंद्र सरकार ने वर्ष 2015 में 'प्रधानमंत्री जीवन ज्योति बीमा योजना' (पीएमजेजेबीवाई) और 'प्रधानमंत्री सुरक्षा बीमा योजना' (पीएमएसबीवाई) की शुरुआत की है। पीएमजेजेबीवाई किसी भी कारण से होने वाली मृत्यु के लिए जीवन बीमा कवर प्रदान करती है, जबकि पीएमएसबीवाई दुर्घटना से होने वाली मृत्यु और विकलांगता के लिए बीमा कवर प्रदान करती है। ये योजनाएं आम लोगों, विशेष रूप से समाज के गरीब और वंचित वर्गों को क्रमशः 436 रुपये और 20 रुपये के वार्षिक प्रीमियम के भुगतान पर किफायती बीमा कवर प्रदान करती हैं। इन योजनाओं के प्रति जागरूकता को बढ़ावा देने और नामांकन बढ़ाने के लिए, बैंकों और स्थानीय प्रशासन की सक्रिय भागीदारी के साथ महाराष्ट्र राज्य सहित देश भर में, ग्राम पंचायत स्तर पर नियमित नामांकन अभियान चलाए जाते हैं। वर्ष 2025 में, पीएमजेजेबीवाई और पीएमएसबीवाई के अंतर्गत नामांकन बढ़ाने, दावों के लंबित मामलों को कम करने और लाभार्थियों को समय पर लाभ का संवितरण सुनिश्चित करने के उद्देश्य से, दिनांक 01.07.2025 से दिनांक 31.10.2025 तक देश भर की 2.70 लाख ग्राम पंचायतों और शहरी स्थानीय निकायों (यूएलबी) में चार महीने का "वित्तीय समावेशन संतृप्ति अभियान" की शुरुआत की गई थी। दिनांक 01.07.2026 की स्थिति के अनुसार

पीएमजेजेबीवाई और पीएमएसबीवाई योजनाओं के तहत नामांकन का ब्यौरा **विवरण** के रूप में संलग्न है।

उपर्युक्त इसके अलावा, सरकार ने दिनांक 22.09.2025 से प्रभावी सभी व्यक्तिगत जीवन बीमा पॉलिसियों और स्वास्थ्य बीमा पॉलिसियों (पारिवारिक फ्लोटर पॉलिसियों सहित) के साथ-साथ उनके पुनर्बीमा पर जीएसटी से छूट प्रदान की है, जिससे इनकी वहनीयता में सुधार हुआ है और बीमा उत्पादों को व्यापक रूप से अपनाने को प्रोत्साहन मिला है।

(घ) और (ड़):- महाराष्ट्र सहित राज्यों में बीमा कवरेज बढ़ाने के लिए, सरकार ने 'सबका बीमा सबकी रक्षा (बीमा विधि संशोधन) अधिनियम, 2025' पेश किया, जिसमें अन्य बातों के साथ-साथ, वैश्विक बीमांकन विशेषज्ञता और दीर्घकालिक पूंजी को आकर्षित करने के लिए एफडीआई की सीमा को बढ़ाकर 100% कर दिया गया है। यह अधिनियम जोखिम कम करने के उपाय के रूप में जागरूकता बढ़ाने और बीमा कवरेज को बढ़ावा देने के लिए एक समर्पित 'पॉलिसीधारक शिक्षा एवं संरक्षण कोष के निर्माण का भी प्रावधान करता है।

भारत सरकार द्वारा भारतीय जीवन बीमा निगम के माध्यम से 9 दिसंबर, 2024 को 'बीमा सखी - महिला करियर एजेंट (एमसीए) योजना' शुरू की गई थी। इस योजना का उद्देश्य ग्रामीण क्षेत्रों और वहां की महिलाओं को रोजगार के अवसर और वित्तीय स्वतंत्रता प्रदान करके उनमें वित्तीय साक्षरता और बीमा के प्रति जागरूकता को बढ़ावा देना है। दिनांक 30.06.2026 की स्थिति के अनुसार, देश में बीमा सखियों की कुल संख्या 2,86,909 है, जो 50% से अधिक ग्राम पंचायतों को कवर करती हैं, और इस प्रकार विशेष रूप से ग्रामीण महिला आबादी के बीच बीमा कवरेज को बढ़ावा दे रही हैं।

भारतीय बीमा विनियामक और विकास प्राधिकरण (ग्रामीण, सामाजिक क्षेत्र और मोटर अन्य पक्ष दायित्व) विनियम, 2024 सभी बीमाकर्ताओं को ग्रामीण और आर्थिक रूप से कमजोर वर्गों में बीमा की पूर्ण पहुंच सुनिश्चित करने को अनिवार्य बनाते हैं।

विवरण

दिनांक 01.07.2026 कि स्थिति के अनुसार देश और महाराष्ट्र राज्य का संचयी नामांकन ब्यौरा नीचे दिया गया है:

दिनांक 01.07.2026 कि स्थिति के अनुसार	संचयी नामांकन	
	पीएमजेजेबीवाई	पीएमएसबीवाई
महाराष्ट्र	2,05,62,895	4,44,02,479
देश का कुल	27,83,89,334	58,77,96,267

स्रोत: सार्वभौमिक योजनाओं के लिए बैंक और अभिसरण योजनाओं के लिए बीमा कंपनियां

दिनांक 01.07.2026 कि स्थिति के अनुसार देश और महाराष्ट्र राज्य की कुल महिला नामांकन निम्नानुसार है:

दिनांक 01.07.2026 कि स्थिति के अनुसार महाराष्ट्र का महिला लाभार्थी आंकड़ा				
योजना	**संचयी नामांकन (बैंकों, आरसीबी*, यूसीबी* और अभिसरण योजनाओं सहित)**	**संचयी नामांकन (केवल बैंकों द्वारा रिपोर्ट किए अनुसार)**	**केवल बैंकों द्वारा दी गई सूचना के अनुसार महिला लाभार्थी**	**महिला लाभार्थी % में**
	क	**ख**	**ग**	**ग/ख %**
पीएमजेजेबीवाई	2,05,62,895	2,01,93,524	1,02,25,966	50.64%
पीएमएसबीवाई	4,44,02,479	4,36,30,810	2,07,33,759	47.52%

नोट: *ग्रामीण सहकारी बैंक (आरसीबी), *शहरी सहकारी बैंक (यूसीबी) और अभिसरण योजनाओं के लिए लिंग-वार विभाजन उपलब्ध नहीं है।

दिनांक 01.07.2026 कि स्थिति के अनुसार देश का कुल - महिला लाभार्थी आंकड़ा				
योजना	संचयी नामांकन (बैंकों, आरसीबी*, यूसीबी* और अभिसरण योजनाओं सहित)	संचयी नामांकन (केवल बैंकों द्वारा रिपोर्ट किए अनुसार)	केवल बैंकों द्वारा दी गई सूचना के अनुसार महिला लाभार्थी	महिला लाभार्थी % में
	क	ख	ग	ग/ख%
पीएमजेजेबीवाई	27,83,89,334	23,93,22,444	12,93,82,475	54.06%
पीएमएसबीवाई	58,77,96,267	54,99,60,019	27,80,70,282	50.56%

नोट *ग्रामीण सहकारी बैंक (आरसीबी), *शहरी सहकारी बैंक (यूसीबी) और अभिसरण योजनाओं के लिए लिंग-वार विभाजन उपलब्ध नहीं है।

STATUS OF EMPLOYMENT

177. SHRI BENNY BEHANAN:

SHRI K. RADHAKRISHNAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether it is a fact that unemployment rate among youth aged 15-29 years has risen in the last two years as per Periodic Labour Force Survey (PLFS) data;

(b) if so, the details thereof, year and State-wise;

(c) the reasons for job losses in Micro, Small and Medium Enterprises (MSME) and manufacturing sectors despite ‘Make in India’ claims; and

(d) the specific measures taken by the Government to reverse this trend and by the time by which results are expected?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18.

The latest PLFS report is the first in the series of Annual report conducted during the calendar year (January 2025-December 2025). As per the report, the estimated Unemployment Rate (UR) on usual status for youth of age 15-29 years has decreased from 10.3% in 2024 to 9.9% in 2025 in the country. State/UT-wise and year-wise information is available in the PLFS reports which may be seen at the website of MoSPI at https://www.mospi.gov.in/publications-reports.

The KLEMS database published by Reserve Bank of India (RBI) provides employment estimates, including manufacturing sector, at all India level. As per the latest data of the database, employment in the country increased to 64.33 crore in 2023-24 as compared to 47.5 crore in 2017-18. Total increase in employment during 2017-18 to 2023-24 is about 16.83 crore (provisional) which translate into 2.8 crore employment per year.

Also, as per latest Annual PLFS report, the percentage share of workers on usual status in manufacturing sector has increased from 11.2% in 2022 to 12.1% in 2025 in the country.

Udyam Registration Portal (URP) was launched on 01.07.2020, The number of registered Enterprises, including IMEs, as of 15.07.2026 is more than 9.0 Crore. Enterprises de-register on the Portal due to a number of reasons such as certificate not required anymore, shutting down, duplicate registration, change in the company owner and other reasons. As per data on Udyam Registration Portal about, 0.17 % MSMEs have been de-registered due to shut down since inception of Udyam Registration Portal.

‘Make in India' Initiative was launched on 25th September, 2014 to facilitate Investment, foster Innovation, build best in class Infrastructure, and make India a hub for manufacturing, design, and innovation. It is one of the unique 'Vocal for Local' initiatives that promoted India's manufacturing domain to the world. Investment outreach is being done through Ministries, State Governments and Indian Missions abroad for enhancing International co-operation for promoting Domestic and Foreign Direct Investment (FDI) in the country. Presently, Make in India 2.0 focuses on 27 sectors implemented across various Ministries/ Departments and State Governments.

The Government of India, through the Ministry of Micro, Small & Medium Enterprises (MSME), implements various schemes for the promotion and

development of MSMEs across the country. These schemes/programmes include Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme for Micro and Small Enterprises (CGTMSE), Micro and Small Enterprises-Cluster Development Programme (MSE-CDP), Entrepreneurship Skill Development Programme (ESDP), Procurement and Marketing Support Scheme (PMSS), Raising and Accelerating MSME Performance (RAMP), International Cooperation scheme, Tool Rooms, Technology Centre System Programme (TCSP), National SC/ST Hub (NSSH), MSME Champions, PM Vishwakarma etc.

Further, Government has taken a number of initiatives to support the MSME Sector across the country. Some of these are the following:

- Registration of MSMEs through "Udyam Registration" for Ease of Doing Business.
- Integration of Udyam Portal and National Career Service (NCS) of Ministry of Labour & Employment, as an outcome registered MSMEs are able to search for jobseekers on NCS.
- Launch of Udyam Assist Platform (UAP) to bring the Informal Micro Enterprises (IMEs) under the formal ambit for availing the benefit under Priority Sector Lending (PSL).

Employment generation coupled with improving employability is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/programmes in the country. The details of various

employment generation schemes/ programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is also implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs) in the country. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Ministry of Electronics and Information Technology (MeitY) has initiated 'FutureSkills PRIME' a programme for Re-skilling/Up-skilling of IT Manpower for Employability in 10 new/emerging technologies including Artificial Intelligence.

Government is implementing Employment Linked Incentive (ELI) Scheme named as the Pradhan Mantri Viksit Bharat Rozgar Yojana to support employment generation, enhance employability and social security across all sectors, with special focus on the manufacturing sector. The scheme with an outlay of Rs 99,446 Crore aims to incentivize the creation of more than 3.5 Crore jobs in the country, over a period of 2 years.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government

sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in].

SPECIAL FINANCIAL ASSISTANCE PACKAGE TO PUNJAB

178. DR. DHARAMVIRA GANDHI:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government is considering any special financial assistance package or debt-relief mechanism for the State of Punjab; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b) No. Currently, there is no such proposal under consideration to provide any special financial assistance package for the State of Punjab. However, the Ministry of Finance has designed and implemented schemes for Special Assistance to States for Capital Expenditure/Investment (SASCI) annually since 2020-21. Under these schemes, financial assistance in the form of 50-year interest free loan is provided to States. The financial assistance provided to the State Government of Punjab under SASCI scheme so far is Rs. 8,379 crore. The Scheme has been continued in the current financial year with an enhanced overall allocation of Rs. 2 lakh crore. Moreover, the Government of India is also providing

substantial financial resources to State Governments including the Government of Punjab in the form of Finance Commission Recommended Grants, Central Sector Schemes, Centrally Sponsored Schemes and Additional central Assistance for Externally Aided Projects (EAPs).

PRESERVATION OF MANUSCRIPT BOOKS AND RECORDS PAPERS

179. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **CULTURE** be pleased to state:

(a) the details of the number of preserved manuscript books / records / papers in Palm leaves, Birch Bark, Parchment, Papyrus etc., along with their time period; and

(b) the details of such manuscripts preserved by the Central Government and each of the State Governments and Union Territories?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Gyan Bharatam, Ministry of Culture, at present, maintains the records of the manuscripts available in its own portal. Accordingly,the material-wise details of the manuscripts available in the Gyan Bharatam Portal is mentioned below:

Sl. No	Material	No of manuscripts
i.	Paper	83045
ii.	Palm leaf	5772
iii.	Birch Bark	3
iv.	Parchment	0

However, each manuscript belongs to a different historical period and ascertainment of it's time period is, in general, subject to the research and de-codification of manuscript which is a continuous process.

राष्ट्रीय साधन-सह-योग्यता छात्रवृत्ति योजना के अंतर्गत छात्रवृत्ति के संवितरण में अनियमितताएं

180. श्री हरीश चंद्र मीना:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय साधन-सह-योग्यता छात्रवृत्ति योजना (एनएमएमएसएस) के वितरण में देरी के कारण राजस्थान, विशेषकर टोंक और सवाई माधोपुर जिलों में प्रभावित लाभार्थियों की संख्या कितनी है;

(ख) क्या सरकार ने भारतीय स्टेट बैंक से गैर-संवितरित राशि वसूल कर ली है और प्रत्यक्ष लाभ हस्तांतरण (पीएमएफएस-डीबीटी) के माध्यम से छात्रों के खातों में भुगतान सुनिश्चित किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार द्वारा भविष्य में इस तरह की त्रुटियों की पुनरावृत्ति को रोकने और राजस्थान के आर्थिक रूप से कमजोर वर्गों के मेधावी छात्रों को समय पर छात्रवृत्ति का प्रावधान सुनिश्चित करने के लिए अपनाए जा रहे उपायों का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): राजस्थान में, शैक्षणिक वर्ष 2025-26 के दौरान, एनएसपी पर अंतिम रूप से सत्यापित कुल 14334 छात्रवृत्तियों में से, टोंक और सवाई माधोपुर जिलों सहित 13018 लाभार्थियों के बैंक खातों में भुगतान बिना किसी विलंब के जमा किया गया। डीबीटी के माध्यम से भुगतान का निर्बाध प्रवाह सुनिश्चित करने के लिए राज्य शिक्षा प्राधिकरणों के समन्वय से असफल लेन-देन वाले खातों का पुनः सत्यापन एक सतत प्रक्रिया है। वर्ष 2025-26 के लिए सवाई माधोपुर और टोंक जिलों सहित राजस्थान राज्य के लाभार्थियों की संख्या का ब्यौरा संलग्न **विवरण** में देखा जा सकता है।

(ख) और (ग) : एनएमएमएसएस के अंतर्गत, भारतीय स्टेट बैंक द्वारा वर्ष 2022–23 से 2025–26 की अवधि के लिए कुल ₹218,42,64,760/- की राशि भारत सरकार को वापस कर दी गई है। भारतीय स्टेट बैंक, नई दिल्ली में संचालित एनएमएमएसएस के बैंक खाते को वर्ष 2025–26 के दौरान बैंक में लंबित समस्त अवितरित राशि की वसूली के उपरांत विधिवत रूप से बंद कर दिया गया। यह योजना सार्वजनिक वित्तीय प्रबंधन प्रणाली (पीएफएमएस) के माध्यम से पूर्ववर्ती "एजेंसी मोड" (एसबीआई) से वेतन और लेखा कार्यालय प्रत्यक्ष लाभ अंतरण (पीएओ-डीबीटी) मोड में सफलतापूर्वक परिवर्तित हो गई है। वित्तीय वर्ष 2025-26 के लिए छात्रवृत्ति भुगतान को पीएफएमएस के माध्यम से पीएओ-डीबीटी मॉड्यूल द्वारा सीधे लाभार्थियों के सत्यापित आधार-सीडेड बैंक खातों में सफलतपूर्वक वितरित किया गया था।

अनिवार्य आधार आधारित भुगतान प्रणाली (एबीपीएस) को अपनाने, अंतिम भुगतान फाइल तैयार करने से पूर्व राष्ट्रीय छात्रवृत्ति पोर्टल (एनएसपी) पर भारतीय राष्ट्रीय भुगतान निगम (एनपीसीआई) मैपर के माध्यम से लाभार्थियों के बैंक खातों के सत्यापन हेतु कठोर सत्यापन प्रोटोकॉल लागू करने तथा पीएओ-डीबीटी मोड में परिवर्तन के उपरांत विभाग द्वारा नोडल अधिकारियों के क्षमता निर्माण जैसे उपायों से आर्थिक रूप से कमजोर वर्गों के सत्यापित मेधावी लाभार्थियों को छात्रवृत्ति राशि जारी करने की प्रक्रिया में तेजी आई है।

विवरण

वर्ष 2025–26 के लिए राजस्थान राज्य की अद्यतन स्थिति

क्र.सं.	मूल्यांकन वर्ष	एनएसपी पर अंतिम रूप से सत्यापित आवेदन (नवीन + नवीनीकरण)	पीएओ-डीबीटी के माध्यम से वितरित भुगतान
1	2025-26	14334	13018

क्र.सं.	जिले का नाम	एनएसपी पर अंतिम रूप से सत्यापित आवेदन (नवीन + नवीनीकरण)	पीएओ-डीबीटी के माध्यम से वितरित भुगतान
1	सवाई माधोपुर	312	291
2	टोंक	273	247

GREENFIELD AND BROWNFIELD SPORTS INFRASTRUCTURE PROJECTS

181. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of sports infrastructure projects sanctioned in the State of Telangana by the Government under the Greenfield and Brownfield categories during the last five years and the current year, year and district-wise;

(b) the details of funds sanctioned, released and utilised for each such project during the said period including the present status of implementation, percentage of physical and financial progress and the expected date of completion thereof;

(c) the details of projects that have not been completed within the stipulated timeline project-wise, indicating the reasons for the delay;

(d) whether the Government has reviewed the delays in execution of such projects and if so, the corrective measures taken to ensure their early completion; and

(e) whether the Government proposes to sanction any additional Greenfield or Brownfield sports infrastructure projects in Telangana during the current financial year and if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e) 'Sports' being a State subject, the responsibility for development of sports, including development and strengthening of sports infrastructure, rests primarily with the respective State/Union Territory Governments. The Union

Government supplements these efforts by bridging critical gaps. The Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven schemes. The proposals received from the State/ Union Territory Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme. The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and financial progress, under the Khelo India Scheme and National Sports Development Funds (NSDF), across the country, including in State of Telangana, are available in public domain on the dashboards of the Ministry at https://mdsd.kheloindia.gov.in and http://www.nsdf.yas.gov.in/nsdf-glance.html, respectively.

The responsibility of executing the projects rests with the grantee. The Ministry continuously monitors the implementation of sanctioned projects through regular review meetings with grantees and implementing agencies, field inspections and visits by Project Monitoring Committees to assess actual physical progress, periodic progress reports, continuous interaction with concerned stakeholders, and submission of Utilization Certificates (UCs) in respect of funds released. Delays, wherever encountered, are generally attributable to factors such as statutory clearances, land-related issues, tendering and contractual processes,

revision in project scope, adverse weather conditions and other local implementation issues. This Ministry regularly takes up the matter related to delayed projects with the grantees to expeditiously ensure timely completion of the projects.

SC BENEFICIARIES UNDER SAMAGRA SHIKSHA

182. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of total enrolment of students in Government schools supported under Samagra Shiksha since 2019, in the State of Andhra Pradesh, year-wise and district-wise;

(b) the number of Scheduled Castes (SCs) students enrolled in the State of Andhra Pradesh, year and district-wise;

(c) funds earmarked, released and utilized for SC-focused interventions since 2019, in the said State, year-wise; and

(d) whether the Government has implemented monitoring mechanisms such as public dashboards to assess the effectiveness of Samagra Shiksha in promoting social inclusion and educational outcomes for SC students, if so, provide key parameters and findings and if not, specify the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The year-wise and district-wise enrolment of students including Scheduled Caste (SC) students in Government schools in the State of Andhra Pradesh since the academic year 2019–20 are given in the enclosed **Statement–I.**

(c)**:** Financial assistance is provided to States/UTs based on the proposals received in their Annual Work Plan and Budget (AWP&B), appraisal by the Project Approval Board (PAB), programme norms and availability of funds. The approved interventions are intended to benefit all eligible children, including SC students, in accordance with the principles of equity and inclusion envisaged under NEP 2020.

The year-wise details of funds earmarked, released and utilized, as reported by the Government of Andhra Pradesh under Samagra Shiksha since 2019-20 to 2025-26 are given in the enclosed **Statement-II**.

(d): Central Government has established a comprehensive monitoring and review framework under Samagra Shiksha to monitor implementation, equity and educational outcomes. The key mechanisms include:

- **UDISE+**, which provides school-level information on enrolment, infrastructure, teachers, access, equity, retention, transition, gender and social category-wise data.
- **PRABANDH Portal**, which facilitates online planning, appraisal, approvals, financial monitoring and physical progress under Samagra Shiksha.
- **Project Approval Board (PAB)** meetings for annual review of State proposals and implementation.
- Periodic review meetings, field visits and monitoring by the Central and State authorities.
- Large scale assessments at national level conducted by **PARAKH/National Assessment Centre** for measuring learning outcomes.
- Monitoring of Key Performance Indicators (KPIs) relating to access, equity, retention, transition, gender and social inclusion.
- Vidya Samiksha Kendra (VSK), provides centralised, real-time monitoring of learning outcomes and scheme interventions.

Further, as informed by the State, the State Government of Andhra Pradesh has developed Leap App, a consolidated platform covering student profiles, attendance, assessments, entitlements and infrastructure status. In addition, the State maintains separate dashboards and analytics specifically with respect to SC students to monitor their academic performance and outcomes over time, enabling targeted follow-up and corrective action.

These mechanisms enable continual monitoring of educational progress across various social groups, including Scheduled Caste students.

STATEMENT- I

Year-wise and district-wise Total enrolment & SC enrolment in Government schools in Andhra Pradesh (2019-20 to 2021-22)

District	2019-20		2020-21		2021-22	
	Total Enrolment	SC Enrolment	Total Enrolment	SC Enrolment	Total Enrolment	SC Enrolment
ANANTAPUR	382099	87076	429713	92592	430366	92468
CHITTOOR	363336	100283	399816	105271	403798	105804
EAST GODAVARI	418204	110790	483092	122256	498386	126367
GUNTUR	328575	111615	392804	123311	394857	124917
KADAPA	234226	67662	267369	72188	273956	73357
KRISHNA	245267	83701	298307	95432	313797	101066
KURNOOL	426903	112248	468184	119196	482105	123464
NELLORE	237606	81002	275234	88203	276524	89383
PRAKASAM	293642	110742	337961	120166	335862	119512
SRIKAKULAM	272878	30375	303414	32963	302795	32773
VISAKHAPATNAM	333147	32052	391853	37057	396213	36773
VIZIANAGARAM	219395	27772	246149	30690	245851	31556
WEST GODAVARI	287257	95272	333312	106395	341697	109433
State Total	4042535	1050590	4627208	1145720	4696207	1166873

(Source: UDISE+)

Year-wise and district-wise Total enrolment & SC enrolment in Government schools in Andhra Pradesh (2022-23 to 2025-26)

	2022-23		2023-24		2024-25		2025-26	
District	**Total Enrolment**	**SC Enrolment**	**Total Enrolment**	**SC Enrolment**	**Total Enrolment**	**SC Enrolment**	**Total Enrolment**	**SC Enrolment**
ANAKAPALLI	145426	18540	129497	17366	114332	15945	107166	15293
ANANTAPUR	233584	55439	225369	55135	210844	53153	206635	52802
ANNAMAYYA	171051	37069	161993	36871	146444	34668	140295	33700
ASR	172490	3390	178317	2999	174294	2709	178737	2612
BAPATLA	111173	39311	102445	37321	88393	33012	83071	30877
CHITTOOR	180787	49736	173480	49382	158164	45819	150802	43932
EAST GODAVARI	132573	44847	124082	43338	105471	38236	98016	36593
ELURU	163024	55913	151705	53776	131334	47932	121777	44732
GUNTUR	109472	39406	100626	37109	88317	33435	84150	31999
KADAPA	159805	49271	151067	48729	137811	46460	131206	45673
KAKINADA	175041	44116	159320	42065	141724	39096	132760	37661
KONASEEMA	126153	46373	112704	43250	101048	40156	93154	37660
KRISHNA	110951	37723	105630	36482	93144	32920	86840	30941
KURNOOL	302067	72157	308304	74243	272268	66415	274387	67115
MANYAM	107320	13047	105323	12715	99014	11919	97165	11575
NANDYAL	167162	49300	169123	50841	150064	46429	145552	45555
NELLORE	201845	64634	196920	64097	173453	58657	169360	56899
NTR	118870	41860	107959	39204	96682	35756	90098	33417
PALNADU	183851	59275	168094	56978	148017	51980	142653	50661
PRAKASAM	219108	83784	208210	81910	185972	75553	178892	73915

SRI SATYASAI	172311	36221	161611	35674	151103	34773	145712	34471
SRIKAKULAM	222080	23481	209904	22967	190354	21581	179339	21091
TIRUPATI	178265	65496	172760	64156	156300	59369	149109	56395
VISAKHAPATNAM	104884	15576	101350	15336	91835	14021	86738	13461
VIZIANAGARAM	166201	24123	152035	23096	136423	21510	127892	20705
WEST GODAVARI	120519	35058	112288	33979	100278	31816	91944	29519
Total	4256013	1105146	4050116	1079019	3643083	993320	3493450	959254

(Source: UDISE+)

STATEMENT- II

Year-wise details of funds earmarked, released and utilized under the Scheduled Caste (SC) Component of Samagra Shiksha in the State of Andhra Pradesh (in lakhs)

Sl No	Year	BE	Released	Expenditure
1	2019-20	42874.25	22368.30	22368.30
2	2020-21	41561.58	33028.15	33028.15
3	2021-22	54048.16	21103.50	21103.50
4	2022-23	68899.10	52759.38	52759.38
5	2023-24	72692.58	57240.43	57240.43
6	2024-25	93065.40	45015.12	45015.12
7	2025-26	78379.38	61085.12	61085.12

(Source: State Govt. of Andhra Pradesh)

उत्तर प्रदेश में प्रधान मंत्री कौशल विकास योजना की स्थिति

183. श्री रामभुआल निषाद:

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे किः

(क) उत्तर प्रदेश में प्रधान मंत्री कौशल विकास योजना की वर्तमान स्थिति क्या है और उक्त योजना के अंतर्गत खोले गए प्रशिक्षण केंद्रों की संख्या कितनी है, पढ़ाए जा रहे पाठ्यक्रमों और शामिल किए गए प्रशिक्षण भागीदारों का ब्यौरा क्या है;

(ख) उत्तर प्रदेश, विशेषकर सुल्तानपुर जिले में इन प्रशिक्षण केंद्रों का जिला-वार ब्यौरा क्या है;

(ग) विगत तीन वर्षों और वर्तमान वर्ष के दौरान उत्तर प्रदेश में पीएमकेवीवाई के लिए आवंटित, जारी और उपयोग की गई निधि का वर्ष-वार ब्यौरा क्या है और प्रशिक्षित किए गए लाभार्थियों की वर्ष-वार संख्या कितनी है;

(घ) क्या सरकार ने पीएमकेवीवाई के अंतर्गत प्रशिक्षित युवाओं की भर्ती को बढ़ावा देने के लिए उत्तर प्रदेश में उद्योगों, व्यापार संगठनों या निजी कंपनियों के साथ कोई भागीदारी की है; और

(ड.) यदि हां, तो ऐसे उद्योग संबंध स्थापित करने के लिए उठाए गए कदमों का ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) का वर्तमान संस्करण अर्थात् पीएमकेवीवाई 4.0 एक मांग-आधारित योजना है और इस योजना के अंतर्गत प्रशिक्षण केंद्रों को संबंधित जिले की कौशल आवश्यकता के आधार पर संबद्धता और मान्यता प्रदान की जाती है। पीएमकेवीवाई 4.0 के अंतर्गत उत्तर प्रदेश राज्य में 2,664 प्रशिक्षण केंद्रों द्वारा परियोजना-आधारित कौशल प्रशिक्षण प्रदान किया गया है, जिनमें से 30 जून 2026 तक 63 प्रशिक्षण केंद्रों में प्रशिक्षण प्रदान किए जा रहे हैं। इसके

अलावा, उत्तर प्रदेश राज्य में कुल 5,74,931 अभ्यर्थियों को प्रशिक्षित किया गया है और 4,12,151 अभ्यर्थियों को प्रमाणित किया गया है। पाठ्यक्रमों का जॉब-रोल-वार ब्यौरा और प्रशिक्षण भागीदार-वार ब्यौरा क्रमशः संलग्न **विवरण-I** और **विवरण-II** में दिया गया है। चूंकि उपर्युक्त **विवरण-II** में दिया गया ब्यौरा अत्यधिक विस्तृत है, इसलिए इसे मंत्रालय की वेबसाइट https://www.msde.gov.in/documents?page=1 पर उपलब्ध कराया गया है।

(ख): उत्तर प्रदेश राज्य में पीएमकेवीवाई 4.0 के अंतर्गत प्रशिक्षण केंद्रों का जिलावार वितरण संलग्न **विवरण-III** में दिया गया है। चूंकि उपर्युक्त **विवरण-III** में दिया गया ब्यौरा अत्यधिक विस्तृत है, इसलिए इसे मंत्रालय की वेबसाइट https://www.msde.gov.in/documents?page=1. पर उपलब्ध कराया गया है। पीएमकेवीवाई 4.0 के अंतर्गत उत्तर प्रदेश में 2,664 प्रशिक्षण केंद्रों द्वारा परियोजना-आधारित कौशल प्रशिक्षण प्रदान किया गया है, जिसमें सुल्तानपुर जिले के 19 प्रशिक्षण केंद्र भी शामिल हैं। 30 जून 2026 तक पूरे उत्तर प्रदेश में प्रशिक्षण संचालित कर रहे 63 प्रशिक्षण केंद्रों में से सुल्तानपुर जिले में पीएमकेवीवाई 4.0 के अंतर्गत कोई प्रशिक्षण संचालित नहीं हो रहा है।

(ग): पीएमकेवीवाई 4.0 एक मांग-आधारित योजना है और योजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को निधि आवंटित करने का कोई प्रावधान नहीं है। विगत तीन वर्षों और चालू वर्ष के दौरान उत्तर प्रदेश में पीएमकेवीवाई 4.0 के अंतर्गत वितरित निधियों तथा वर्ष-वार प्रशिक्षण प्राप्त लाभार्थियों की संख्या का विवरण नीचे दिया गया है:

वित्तीय-वर्ष	**प्रशिक्षित/उन्मुख**	**प्रमाणित**	**संवितरण (करोड़ रुपए में)**
2023–24	71,771	34,674	79.06
2024–25	4,63,503	3,10,480	352.64
2025–26	28,823	63,747	64.90
2026–27 (30 जून 2026 तक)	10,834	3,250	5.52
कुल	**5,74,931**	**4,12,151**	**502.12**

टिप्पणी: वर्ष-वार लाभार्थियों की संख्या पीएमकेवीवाई 4.0 से संबंधित है। जिलावार निधि वितरण का ब्यौरा संलग्न **विवरण-IV** में दिया गया है। चूंकि उपर्युक्त **विवरण-IV** में दिया गया ब्यौरा अत्यधिक विस्तृत है, इसलिए इसे मंत्रालय की वेबसाइट https://www.msde.gov.in/documents?page=1 पर उपलब्ध कराया गया है।

(घ) और (ङ): वर्तमान में, पीएमकेवीवाई 4.0 के अंतर्गत उद्योग और निजी क्षेत्र की संस्थाओं के साथ छह समझौता ज्ञापन (एमओयू) प्रभावी हैं। इन समझौता ज्ञापनों पर राष्ट्रीय स्तर पर हस्ताक्षर किए गए हैं और इनमें उत्तर प्रदेश राज्य सहित देशभर के विभिन्न स्थान शामिल हैं। इसके अतिरिक्त, गुणवत्तापूर्ण कौशल प्रशिक्षण प्रदान करने और प्रमाणित अभ्यर्थियों के लिए रोजगार के अवसरों को सुगम बनाने हेतु उपलब्ध अवसंरचना के साझा उपयोग तथा पात्र उद्योगों, उद्योग संघों और लघु एवं मध्यम उद्यमों (एसएमई) को प्रशिक्षण लक्ष्य आवंटित करके निजी क्षेत्र की भागीदारी को सुदृढ़ किया जा रहा है।

विवरण- I

उत्तर प्रदेश राज्य में पीएमकेवीवाई 4.0 के अंतर्गत सेक्टर-वार पाठ्यक्रम/जॉब रोल

(30 जून 2026 तक)

सेक्टर	पाठ्यक्रम/जॉब रोल
कृषि	डेयरी किसान/उद्यमी; किसान ड्रोन ऑपरेटर; सोलर पंप टेक्नीशियन; माइक्रो-इरीगेशन टेक्नीशियन
कपड़े	स्व-रोज़गार दर्जी; सिलाई मशीन ऑपरेटर; हाथ से कढ़ाई करने वाला; फिनिशर और पैकर
ऑटोमोटिव	इलेक्ट्रिक वाहन सर्विस टेक्नीशियन; फोर-व्हीलर सर्विस टेक्नीशियन; ऑटोमोटिव असेंबली टेक्नीशियन
ब्यूटी और वेलनेस	ब्यूटी थेरेपिस्ट; प्रोफेशनल मेकअप आर्टिस्ट; हेयर ड्रेसर और स्टाइलिस्ट; योग प्रशिक्षक
निर्माण	सहायक इलेक्ट्रीशियन; मेसन (टाइलिंग); शटरिंग कारपेंटर; बार बेंडर और

	स्टील फिक्सर
इलेक्ट्रॉनिक्स और हार्डवेयर	इलेक्ट्रीशियन; सोलर एलईडी टेक्नीशियन; सीसीटीवी इंस्टॉलेशन टेक्नीशियन; ड्रोन सर्विस टेक्नीशियन; फील्ड टेक्नीशियन
ग्रीन जॉब्स	सोलर पीवी इंस्टॉलर (सूर्यमित्र); ग्रीन हाइड्रोजन प्लांट टेक्नीशियन; रूफटॉप सोलर ग्रिड इंजीनियर
हस्तशिल्प और कालीन	पारंपरिक हाथ से कढ़ाई करने वाला; कालीन बुनकर; जूट उत्पाद सिलाई ऑपरेटर; लकड़ी के खिलौने बनाने वाला
स्वास्थ्य सेवा	जनरल ड्यूटी असिस्टेंट; इमरजेंसी मेडिकल टेक्नीशियन-बेसिक; टेलीहेल्थ सर्विस कोऑर्डिनेटर; बुजुर्गों की देखभाल करने वाला
आईटी/आईटीज़	एआई–डेटा इंजीनियर; एआई–मशीन लर्निंग इंजीनियर; जूनियर सॉफ्टवेयर डेवलपर; वेब डेवलपर; डेटा एंट्री ऑपरेटर
लॉजिस्टिक्स	वेयरहाउस सुपरवाइजर; कूरियर डिलीवरी एग्जीक्यूटिव; ई-कॉमर्स माइक्रो एंटरप्रेन्योर; सप्लाई चेन एग्जीक्यूटिव
मीडिया और मनोरंजन	एनिमेटर; ग्राफिक डिजाइनर; सोशल मीडिया एग्जीक्यूटिव; एआर-वीआर डेवलपर; स्टिल फोटोग्राफर
पावर	इलेक्ट्रीशियन–घरेलू समाधान; जूनियर इंजीनियर–बिजली वितरण; उपभोक्ता ऊर्जा मीटर टेक्नीशियन
टेलीकॉम	टेक्नीशियन 5जी–एक्टिव नेटवर्क इंस्टॉलेशन; ब्रॉडबैंड टेक्नीशियन; ऑप्टिकल फाइबर टेक्नीशियन; टेलीकॉम आईओटी टेक्नीशियन
पर्यटन और आतिथ्य	सहायक शेफ; फ्रंट ऑफिस असिस्टेंट; गेस्ट सर्विस एसोसिएट; स्ट्रीट फूड विक्रेता

नालंदा और राजगीर का विकास

184. श्री कौशलेन्द्र कुमारः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) सरकार के बजटीय प्रावधानों के अंतर्गत नालंदा और राजगीर को अंतर्राष्ट्रीय पर्यटन केंद्रों के रूप में विकसित करने की योजना की वर्तमान स्थिति क्या है;

(ख) नालंदा आने वाले घरेलू और अंतर्राष्ट्रीय पर्यटकों को प्रदान की जाने वाली जिन सुविधाओं पर सरकार विचार कर रही है, उनका ब्यौरा क्या है;

(ग) क्या सरकार का नालंदा और राजगीर को वैश्विक पर्यटन सर्किट से जोड़ने का प्रस्ताव है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): पर्यटन स्थलों और उत्पादों का विकास एवं संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है।

पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', 'स्वदेश दर्शन 2.0 (एसडी 2.0)', 'चुनौती आधारित गंतव्य विकास (सीबीडीडी)', -स्वदेश दर्शन योजना की एक उप-योजना और 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रशाद)' नामक अपनी केंद्रीय क्षेत्र की योजनाओं के माध्यम से संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को, उनसे योजना दिशानिर्देशों के अनुरूप परियोजना प्रस्तावों की प्राप्ति और निधियों की उपलब्धता आदि के अध्यधीन, वित्तीय सहायता प्रदान करके देश में पर्यटन अवसंरचना के विकास संबंधी प्रयासों को संपूरित करता है।

इसके अलावा, वित्तीय वर्ष 2024-25 में भारत सरकार ने 'पूंजी निवेश के लिए राज्यों को विशेष सहायता (एसएएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास' के तहत बिहार सहित देश के 23 राज्यों में 3295.76 करोड़ रुपये की लागत से 40 परियोजनाओं को मंजूरी दी, जिसका मुख्य उद्देश्य देश में प्रतिष्ठित पर्यटक केंद्रों का व्यापक रूप से विकास करना और उनकी वैश्विक स्तर पर ब्रांडिंग तथा विपणन करना है।

राजगीर सहित बिहार राज्य में 'एसडी', 'एसडी 2.0', 'सीबीडीडी', 'एसएएससीआई' और 'प्रशाद' योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

इसके अलावा, बिहार राज्य सरकार ने नालंदा-राजगीर के लिए गंतव्य की एक व्यापक रणनीति और विकास योजना प्रस्तुत की है।

राज्य सरकार/संघ राज्यक्षेत्र प्रशासन से परियोजना प्रस्ताव एवं मास्टर प्लान आदि प्राप्त करना एक सतत प्रक्रिया है। प्राप्त प्रस्तावों की योजना दिशानिर्देशों के अनुसार जांच की जाती है और ऐसे परियोजना प्रस्तावों के लिए धन की उपलब्धता, परस्पर प्राथमिकता आदि के अध्यधीन वित्तीय सहायता दी जाती है।

विवरण

बिहार राज्य में एसडी, एसडी 2.0, सीबीडीडी, एसएएससीआई और 'प्रशाद' योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा

(i) बिहार राज्य में स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा:

(करोड़ रु. में)

क्र. सं.	**परिपथ/स्वीकृति वर्ष**	**परियोजना का नाम**	**स्वीकृत राशि**
1.	तीर्थंकर 2016-17	वैशाली-आरा-मसाद-पटना-राजगीर-पावापुरी-चम्पापुरी का विकास	33.96
2.	आध्यात्मिक 2016-17	कांवरिया मार्ग का विकास: सुल्तानगंज - धर्मशाला-देवघर	44.76
3.	बौद्ध 2016-17	बौद्ध सर्किट का विकास-बोधगया में कन्वेंशन सेंटर का निर्माण	95.18
4.	ग्रामीण 2017-18	भितिहारवा-चंद्राहिया-तुर्कौलिया का विकास	44.27
5.	आध्यात्मिक 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55

(ii) बिहार राज्य में स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजना का ब्यौरा :

(करोड़ रु. में)

क्र. सं.	स्वीकृति वर्ष	गंतव्य	अनुभव का नाम	स्वीकृत राशि
1.	2024-25	बोधगया	बौद्ध ध्यान और अनुभव केंद्र, बोधगया का विकास	165.44

(iii) बिहार राज्य में चुनौती आधारित गंतव्य विकास (सीबीडीडी) योजना के तहत स्वीकृत परियोजना का ब्यौरा :

(करोड़ रु. में)

क्र. सं.	स्वीकृति वर्ष	परियोजना का नाम	श्रेणी	स्वीकृत राशि
1.	2024-25	सोनपुर मेला स्थल, सारण का विकास	संस्कृति और विरासत	24.29

(iv) बिहार राज्य में पूंजी निवेश के लिए राज्यों को विशेष सहायता (एसएएससीआई) योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा :

(करोड़ रु. में)

क्र. सं.	स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि
1.	2024-25	सहरसा में मत्स्यगंधा झील का विकास	97.61
2.	2024-25	करमचट में करमचट इको-टूरिज्म एवं एडवेंचर हब	49.51

(v) बिहार राज्य में तीर्थस्थल कायाकल्प एवं आध्यात्मिक विरासत संवर्धन संबंधी अभियान (प्रशाद) योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा :

(करोड़ रु. में)

क्र. सं.	**परियोजना का नाम**	**स्वीकृति वर्ष**	**स्वीकृत राशि**
1.	पटना साहिब में विकास	2015-16	29.62
2.	विष्णुपद मंदिर, गया, बिहार में मूलभूत सुविधाओं का विकास	2014-15	3.63
3.	अंबिका भवानी मंदिर, सारण का विकास	2024-25	13.29

सरकारी स्कूलों में जर्जर एवं असुरक्षित कक्षागृह

185. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास धाराशिव लोक सभा संसदीय निर्वाचन क्षेत्र में स्थित सरकारी और जिला परिषद स्कूलों में जर्जर एवं असुरक्षित कक्षागृहों की संख्या के संबंध में नवीनतम आंकड़े मौजूद हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) केंद्र सरकार द्वारा ऐसी जर्जर और असुरक्षित कक्षागृहों को ढहाने और उनके स्थान पर नए कक्षागृहों के निर्माण के लिए कौन-सी योजना लागू की जा रही है और इसके अंतर्गत कितना वित्तीय आवंटन/निधि प्रदान की गई है;

(ग) क्या सरकार का उक्त निर्वाचन क्षेत्र के ऐसे स्कूलों में नए कक्षागृहों के निर्माण के लिए प्राथमिकता के आधार पर मंजूरी देने और उसके लिए आवश्यक वित्तीय सहायता प्रदान करने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के प्रशासनिक नियंत्रण में आते हैं। शिक्षा मंत्रालय द्वारा समय-समय पर दिशानिर्देश जारी किए जाते हैं और राज्यों/संघ राज्य क्षेत्रों से उन्हें लागू करने की अपेक्षा की जाती है, वे अपनी विशिष्ट आवश्यकताओं के अनुसार उनमें कुछ जोड़ या संशोधन कर सकते हैं।

समग्र शिक्षा योजना सरकारी स्कूलों में छात्रों के लिए कक्षाओं के निर्माण और मरम्मत सहित अवसंरचना तथा बुनियादी सुविधाओं के निर्माण में सहयोग प्रदान करती है। स्कूलों में अवसंरचनात्मक सुविधाओं की आवश्यकता पर प्रत्येक वर्ष संबंधित राज्य/संघ राज्य क्षेत्र द्वारा उनकी आवश्यकता और प्राथमिकता के आधार पर काम किया जाता है और यह उनकी वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) में परिलक्षित होता है। इस योजना के कार्यक्रम संबंधी और वित्तीय मानदंडों, पूर्व में संस्वीकृत कार्यों की वास्तविक तथा वित्तीय प्रगति एवं बजटीय संसाधनों की उपलब्धता के अनुसार राज्यों तथा संघ राज्य क्षेत्रों के परामर्श से परियोजना अनुमोदन बोर्ड द्वारा बाद में इन योजनाओं का मूल्यांकन और अनुमोदन किया जाता है। इसके अतिरिक्त, समग्र शिक्षा योजना केंद्र और राज्य सरकारों के विभिन्न मंत्रालयों/विकासात्मक एजेंसियों और योजनाओं के समन्वय से कार्यान्वित की जाती है।

राज्य ने आगे सूचित किया कि भवनों को उपयोग के लिए असुरक्षित प्रमाणित किए जाने और विध्वंस हेतु अनुशंसित किए जाने के बाद, नई कक्षाओं का निर्माण और असुरक्षित स्कूल भवनों की मरम्मत समग्र शिक्षा के साथ-साथ विभिन्न राज्य सरकार की योजनाओं के तहत की जा रही है। महाराष्ट्र राज्य ने सूचित किया है कि धाराशिव लोकसभा संसदीय निर्वाचन क्षेत्र, जिसमें धाराशिव

जिला, लातूर जिले के औसा और निलंगा ब्लॉक तथा सोलापुर जिले के बार्शी ब्लॉक शामिल हैं, के 287 सरकारी और जिला परिषद स्कूलों में कक्षाएं जर्जर अवस्था में हैं। समग्र शिक्षा और विभिन्न अन्य राज्य सरकार की योजनाओं के तहत धाराशिव निर्वाचन क्षेत्र के लिए वित्त वर्ष 2025-26 और वित्त वर्ष 2026-27 में 2219.11 लाख रुपये के कुल वित्तीय आवंटन के साथ 203 कक्षाओं का निर्माण संस्वीकृत किया गया है। इसके अतिरिक्त, महाराष्ट्र सरकार ने दिनांक 16 अप्रैल 2025 के अपने परिपत्र के माध्यम से निदेशित किया कि सरकारी स्कूलों में अवसंरचनात्मक कमियों को राज्य सरकार की योजनाओं, केंद्र सरकार की योजनाओं और कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) निधियों से संसाधनों के अभिसरण के माध्यम से दूर किया जाए।

शिक्षा मंत्रालय ने दिनांक 26 जुलाई 2025 को सभी राज्यों एवं संघ राज्य क्षेत्रों को छात्रों की सुरक्षा एवं कल्याण सुनिश्चित करने के लिए तत्काल कदम उठाने हेतु निदेश जारी किया है। यह दिनांक 27.02.2017 को जारी "स्कूल सुरक्षा और संरक्षा संबंधी दिशानिर्देश" (2021) तथा स्कूल सुरक्षा संबंधी राष्ट्रीय आपदा प्रबंधन दिशानिर्देश (एनडीएमए, 2016) को संदर्भित करता है। ये निदेश https://dsel.education.gov.in/ sites/default/files/update/ss2607.pdf पर उपलब्ध हैं।

इसके अतिरिक्त, शिक्षा मंत्रालय ने दिनांक 7 अगस्त 2025 को सभी राज्यों/संघ राज्य क्षेत्रों को निदेशित किया है कि वे स्कूल भवनों की संरचनात्मक सुरक्षा सुनिश्चित करें और सुरक्षा लेखा परीक्षा के माध्यम से असुरक्षित एवं जर्जर स्कूल भवनों को तत्काल चिह्नित करें, इसके बाद यदि आवश्यक हो तो विध्वंस करें या संरचनात्मक रूप से असुरक्षित संरचनाओं की मरम्मत करें और जब तक सुरक्षित प्रमाणित न हो जाए, तब तक उनके उपयोग पर रोक लगाएं। उक्त निदेश https://dsel.education.gov.in/sites/default/files/update/ss07008.pdf पर देखे जा सकते हैं।

CSR FUNDS IN NASHIK

186. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the total amount of Corporate Social Responsibility (CSR) funds generated by companies operating in Nashik district during the last five financial years, company-wise, year-wise and sector-wise;

(b) the details of CSR amount actually spent within Nashik district on local priorities such as education, healthcare, drinking water, skill development and rural infrastructure and the amount that was diverted outside the district;

(c) whether the Government is aware that despite being a major industrial and agri-export hub, Nashik continues to face poor school infrastructure, healthcare gaps and farmer distress, if so, the details thereof; and

(d) whether the Government proposes to mandate or incentivize local CSR spending in the districts where companies generate profits, to ensure fair regional development, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) to (d): The legal framework for Corporate Social Responsibility (CSR) is provided through Section 135 of the Companies Act, 2013 (‘the Act’), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. Under the Companies

Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. This Committee formulates and recommends the CSR policy, which outlines the activities to be undertaken by the company in alignment with the areas or subjects specified in Schedule VII of the Act. The first proviso to Section 135 (5) of the Act provides that the company shall give preference to the local area and areas around it where it operates. However, the emphasis on local area is only directory and not mandatory in nature and companies need to balance local area preference with national priorities. The Government does not issue any specific direction to the companies to spend in any particular geographical area or for any particular activity.

All data related to CSR filed by companies in MCA21 registry including State-wise, District-wise, year-wise, Development Sector-wise, project-wise and company–wise, are available in public domain and can be accessed at www.csr.gov.in. On the basis of annual filings made by companies in the MCA 21 registry, the Sector-wise details of CSR expenditure in Nashik for the last five Financial Years (FY) i.e. FY 2020-21 to FY 2024-25 is given in the enclosed **Statement.**

STATEMENT

Sector-wise details of CSR expenditure in Nashik for the last five Financial Years (FY) i.e. FY 2020-21 to FY 2024-25

(Amount in Rupees Crore)

Sl. No	Development Sector	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Agro forestry	-	0.07	-	-	1.09
2	Animal Welfare	0.93	0.98	1.74	1.59	0.92
3	Armed Forces, Veterans, War Widows/ Dependants	0.02	0.25	0.38	0.53	0.12
4	Art And Culture	0.01	0.09	-	0.02	0.37
5	Conservation of natural resources	-	0.43	5.67	1.31	3.54
6	Education	22.50	22.22	59.01	44.09	84.94
7	Environmental Sustainability	8.38	4.87	10.23	20.60	19.19
8	Gender Equality	0.04	0.09	1.24	1.48	1.06
9	Health Care	22.94	28.27	23.72	26.84	43.51
10	Livelihood Enhancement Projects	3.90	2.11	1.95	4.74	8.21
11	Poverty, Eradicating Hunger, Malnutrition	1.64	1.73	0.73	0.87	4.46

12	Rural Development Projects	11.35	10.58	15.30	13.01	18.72
13	Safe Drinking Water	0.57	0.10	1.90	1.17	11.46
14	Sanitation	0.80	0.99	0.50	3.48	1.95
15	Senior Citizens Welfare	0.07	0.34	0.65	0.45	3.63
16	Setting Up Homes And Hostels For Women	0.12	0.40	0.35	0.15	0.06
17	Setting Up Orphanage	0.02	0.13	-	0.13	0.15
18	Socio-economic equalities	0.05	0.70	0.04	5.39	2.43
19	Special Education	0.72	0.67	1.14	1.01	3.40
20	Technology incubators	0.07	-	-	-	-
21	Training To Promote Sports	0.02	0.16	1.30	1.08	1.11
22	Vocational Skills	0.18	0.57	2.96	5.29	15.42
23	Women Empowerment	0.17	0.99	1.94	0.59	0.88
	Total	74.51	76.75	130.77	133.83	226.64

(Updated up to 31.03.2026) (Source: Corporate Data Management Cell)

PM Vidyalaxmi Scheme for Meritorious Students in HEIs

187. KUMARI SUDHA R.:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the much-hyped PM Vidyalaxmi scheme for meritorious students in Higher Education Institutes (HEIs) still in force, if so, the list of the beneficiaries since 2024, State-wise and year-wise;

(b) the eligibility criteria for students studying in State Government-run Higher Educational Institutions to apply for PM Vidyalaxmi Scheme;

(c) the number of students from Tamil Nadu who have benefited under the scheme since 2024, along with the names of the Higher Educational Institutions; and

(d) the details of funds allocated for the scheme and the funds spent on beneficiaries since 2024?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): Education is in the concurrent list and both the Central Government and State Governments work together for its improvement. The Government of India has launched the PM-Vidyalaxmi, a new central sector scheme in November 2024. Any student, who gets merit-based admission in top Quality Higher Education Institutions (QHEIs) and who desires to avail the education loan can get collateral-free and guarantor-free education loan under the scheme. There is no upper limit on number of students getting such loans. Since the launch of this scheme on 6th November, 2024 till 12th July, 2026, 108106 PM Vidyalaxmi

education loans have been sanctioned. The amount sanctioned is ₹ 15042.52 crore.

All the top 100 ranked HEIs in the overall/ category-specific and/or domain specific rankings in the list of National Institutional Ranking Framework (NIRF) list; plus all the top 200 ranked HEIs under the governance of State/UT governments in the list of NIRF; plus all remaining HEIs under the governance of Government of India are included in the list of QHEIs. A total of 1051 QHEIs, including 138 QHEIs from the state of Tamil Nadu have been included under the PM Vidyalaxmi Scheme.

Further, for students with annual family income up to ₹8 lakh, the scheme provides 3% interest subvention on loans up to ₹10 lakh. Each year up to one lakh fresh students not getting any other scholarship or interest subvention on education loan will get this interest subvention benefit. An outlay of ₹ 3,600 crore has been made from 2024-25 to 2030-31, for providing 3% interest subvention benefit for up to 7 lakh fresh students during this period.

The State-wise and year-wise number of PM-Vidyalaxmi education loans and amount sanctioned along with Institute-wise number of students from the state of Tamil Nadu who have benefitted under the scheme since its launch is given in the enclosed **Statement**.

STATEMENT

State-wise and Year-wise PM Vidyalaxmi Beneficiaries Data

Sr No	Student State	FY 2024-25 (06.11.2024 to 31.03.2025)		FY 2025-26 (01.04.2025 to 31.03.2026)		FY 2026-27 (01.04.2026 to 12.07.2026)	
		No. of Applications sanctioned	Sanctioned Amount (in ₹ crore)	No. of Applications sanctioned	Sanctioned Amount (in ₹ crore)	No. of Applications sanctioned	Sanctioned Amount (in ₹ crore)
1	Andaman and Nicobar Islands	14	1.16	43	7.18	11	1.8
2	Andhra Pradesh	1505	155.86	5996	704.93	1427	228.19
3	Arunachal Pradesh	1	0.03	20	4.17	5	1.54
4	Assam	251	19.86	955	98.47	299	44.34
5	Bihar	692	68.25	4081	487.83	1238	173.54
6	Chandigarh	41	5.91	166	29.32	60	12.51
7	Chhattisgarh	135	18.4	681	110.63	229	43.18
8	Delhi	681	93.18	3724	569.54	983	207.59
9	Goa	39	4.92	149	20.55	58	8.8
10	Gujarat	344	53.52	1626	291.12	701	151.57
11	Haryana	513	68.07	2725	437.47	805	162.33
12	Himachal Pradesh	105	8.21	599	58.65	187	24.12
13	Jammu and Kashmir	38	3.66	307	33.16	98	13.43
14	Jharkhand	732	84.35	2635	360.67	817	139.06
15	Karnataka	1043	90.08	3754	440.65	1029	155.12
16	Kerala	1039	92.24	3650	429.47	841	154.17
17	Ladakh	2	0.12	4	0.62	0	0
18	Lakshadweep	0	0	1	0.04	0	0
19	Madhya Pradesh	649	78.28	3066	468.88	1125	223.48
20	Maharashtra	1404	200.98	6534	1068.48	2127	472.75
21	Manipur	15	0.78	68	5.99	37	4.89
22	Meghalaya	25	1.74	99	10.36	20	2.73
23	Mizoram	2	0.1	19	3.36	8	2.32
24	Nagaland	7	0.26	35	4.57	16	3.11
25	Odisha	618	52.5	2627	327	798	144
26	Puducherry	49	2.65	118	12.83	16	2.72
27	Punjab	226	33.43	1384	208.66	407	76.29
28	Rajasthan	646	79.85	3202	471.02	911	183.65

29	Sikkim	2	0.07	12	2.09	1	0.36
30	Tamil Nadu	2453	176.14	7081	694.71	1664	225.66
31	Telangana	676	92.5	2654	394.4	713	142.61
32	The Dadra and Nagar Haveli and Daman and Diu	5	0.46	35	4.75	17	3
33	Tripura	27	2.49	132	11.74	27	3.87
34	Uttar Pradesh	1627	181.24	8813	1123.38	2859	500.69
35	Uttarakhand	280	27.86	1196	146.93	342	53.81
36	West Bengal	492	66.78	2609	443.24	1052	222.5
Total		**16378**	**1765.93**	**70800**	**9486.86**	**20928**	**3789.73**

Institute-wise no. of beneficiaries from Tamil Nadu under PM Vidyalaxmi scheme (06.11.2024 to 12.07.2026)

Sr. No	AISHE Code	Institute Name in which Student beneficiary is from Tamil Nadu under scheme PM-Vidyalaxmi	State	No. of Beneficiary under PM-Vidyalaxmi from Tamil Nadu
1	U-0490	Vellore Institute of Technology , Vellore (U-0490)	Tamil Nadu	940
2	U-0473	S.R.M. Institute of Science Technology , Chennai (U-0473)	Tamil Nadu	904
3	U-0474	Sathyabama Institute of Science Technology , Chennai (U-0474)	Tamil Nadu	608
4	U-0476	Shanmugha Arts , Science , Technology Reserch Academy (Sastra) , Thanjavur (U-0476)	Tamil Nadu	506
5	C-36995	Sri Krishna College of Engineering and Technology (C-36995)	Tamil Nadu	469
6	U-0439	Anna University , Chennai (U-0439)	Tamil Nadu	326
7	U-0436	Amrita Vishwa Vidyapeetham , Coimbatore (U-0436)	Tamil Nadu	294
8	C-37013	Psg College of Technology (C-37013)	Tamil Nadu	218
9	U-0491	Vels Institute of Science , Technology and Advanced Studies , Chennai (U-0491)	Tamil Nadu	208
10	C-16626	Rajalakshmi Engineering College (C-16626)	Tamil Nadu	205
11	C-16547	Sri Sairam Engineering College (C-16547)	Tamil Nadu	180

12	U-0443	Annamalai University , Annamalainagar (U-0443)	Tamil Nadu	180
13	C-26794	Thiagarajar College of Engineering , Madurai (C-26794)	Tamil Nadu	168
14	C-16604	Sri Sivasubramaniya Nadar College of Engineering (C-16604)	Tamil Nadu	164
15	U-0458	Kalasalingam Academy of Research and Education (U-0458)	Tamil Nadu	161
16	U-0467	National Institute of Technology , Tiruchirapalli (U-0467)	Tamil Nadu	150
17	C-63347	Dr Mgr Institute of Special Education and Research (C-63347)	Tamil Nadu	144
18	C-36557	Thiagarajar School of Management (C-36557)	Tamil Nadu	140
19	C-41124	PSG College of Arts and Science (C-41124)	Tamil Nadu	136
20	U-0456	Indian Institute of Technology , Chennai (U-0456)	Tamil Nadu	136
21	U-0475	Saveetha Institute of Medical and Technical Sciences (Deemed To Be University) (U-0475)	Tamil Nadu	134
22	U-0478	Sri Ramachandra Institute of Higher Education and Research (Deemed University) (U-0478)	Tamil Nadu	131
23	U-0217	Christ University , Bangalore (U-0217)	Karnataka	125
24	U-0445	B.S. Abdur Rahman Crescent Institute of Science Technology (U-0445)	Tamil Nadu	123
25	C-37028	Sona College of Technology (C-37028)	Tamil Nadu	115
26	U-0379	Lovely Professional University (U-0379)	Punjab	107
27	U-0213	Alliance University. Bangalore (U-0213)	Karnataka	103
28	S-331	Loyola Institute of Business Administration (S-331)	Tamil Nadu	99
29	U-0485	Tamilnadu Agricultural University , Coimbatore (U-0485)	Tamil Nadu	98
30	U-1013	Indian Institute of Management Kozhikode (U-1013)	Kerala	95
31	C-49441	Vellore Institute of Technology , Chennai (C-49441)	Tamil Nadu	91
32	C-49036	Psg Institute of Medical Sciences and Research (Inst. Code - 446) , Coimbatore (C-49036)	Tamil Nadu	89
33	U-0448	Bharathidasan University , Tiruchirappalli (U-0448)	Tamil Nadu	88
34	U-0446	Bharath Institute of Higher Education Research (U-0446)	Tamil Nadu	86
35	U-0223	Jain University ,Bangalore (U-0223)	Karnataka	85
36	C-37063	Hindusthan College of Engineering and Technology (C-37063)	Tamil Nadu	79
37	U-0489	Vel Tech Rangarajan Dr. Sagunthala R D Institute	Tamil Nadu	74

		of Science Technology , Chennai (U-0489)		
38	C-41126	Sri Krishna Arts and Science College (C-41126)	Tamil Nadu	73
39	U-1000	Indian Institute of Management Tiruchirapalli (U-1000)	Tamil Nadu	69
40	U-1016	Indian Institute of Management Ahmedabad (U-1016)	Gujarat	68
41	U-1014	Indian Institute of Management Bangalore (U-1014)	Karnataka	64
42	U-1283	Indian Institute of Management ,Mumbai (U-1283)	Maharashtra	63
43	S-327	Great Lakes Institute of Management (S-327)	Tamil Nadu	62
44	U-0492	Vinayaka Missions Research Foundation , Salem (U-0492)	Tamil Nadu	62
45	C-41054	Dr.N.G.P. Arts and Science College (C-41054)	Tamil Nadu	60
46	C-35868	Dhanalakshmi Srinivasan College of Arts Science For Women , Perambalur - 621 212. (C-35868)	Tamil Nadu	54
47	U-0319	Shri Vile Parle Kelavani Mandals Narsee Monjee Institute of Management Studies (Deemed University) , Mumbai (Svkms Nmims) (U-0319)	Maharashtra	54
48	U-0012	Icfai Foundation For Higher Education , Hyderabad (U-0012)	Telangana	54
49	U-0444	Avinashilingam Institute For Home Science Higher Education For Women , Coimbatore (U-0444)	Tamil Nadu	51
50	U-0465	Meenakshi Academy of Higher Education and Research , Chennai (U-0465)	Tamil Nadu	50
51	C-16476	Sri Sai Ram Institute of Technology (C-16476)	Tamil Nadu	48
52	U-1019	Indian Institute of Management , Kolkata (U-1019)	West Bengal	48
53	C-41046	Psgr Krishnammal College For Women (C-41046)	Tamil Nadu	47
54	U-1008	Indian Institute of Management Lucknow (U-1008)	Uttar Pradesh	44
55	C-45597	Adhiparasakthi Dental College and Hospital (Inst. Code - 197) , Kancheepuram (C-45597)	Tamil Nadu	44
56	U-0435	Alagappa University , Alagappa Nagar , Karaikudi (U-0435)	Tamil Nadu	40
57	U-1012	Indian Institute of Management Indore (U-1012)	Madhya Pradesh	39
58	U-0451	Chettinad Academy of Research Education , Kancheepuram (U-0451)	Tamil Nadu	38
59	C-35825	Bishop Heber College , Tiruchirappalli - 620 017. (C-35825)	Tamil Nadu	35
60	C-44006	Loyola College (C-44006)	Tamil Nadu	35
61	U-0802	Indian Institute of Information Technology , Kottayam (U-0802)	Kerala	34

62	C-41100	Sri Ramakrishna College of Arts and Science (C-41100)	Tamil Nadu	34
63	C-45540	P.S.G. College of Pharmacy (Inst. Code - 126) , Coimbatore (C-45540)	Tamil Nadu	33
64	U-1007	Indian Institute of Management Visakhapatnam (U-1007)	Andhra Pradesh	32
65	C-35860	St. Josephs College , Tiruchirappalli - 620 002. (C-35860)	Tamil Nadu	32
66	C-43902	Ethiraj College For Women (C-43902)	Tamil Nadu	31
67	U-0263	National Institute of Technology , Calicut (U-0263)	Kerala	31
68	C-45585	Nandha College of Pharmacy (Inst. Code - 051) , Erode (C-45585)	Tamil Nadu	30
69	C-45605	Chettinad Dental College and Research Institute (Inst. Code - 267) , Kancheepuram (C-45605)	Tamil Nadu	30
70	C-73986	T.A. Pai Management Institute Manipal (C-73986)	Karnataka	29
71	S-132	Xlri - Xavier School of Management (S-132)	Jharkhand	29
72	U-0455	Indian Institute of Information Technology , Design Manufacturing , Kancheepuram (U-0455)	Tamil Nadu	28
73	U-0497	Amity University , Uttar Pradesh (U-0497)	Uttar Pradesh	25
74	U-0573	Indian Institute of Technology , Kharagpur (U-0573)	West Bengal	25
75	S-17295	Great Lakes Institute of Management , Gurgaon (S-17295)	Haryana	24
76	C-41042	Dr.S.N.S.Rajalakshmi College of Arts and Science (C-41042)	Tamil Nadu	24
77	U-0447	Bharathiar University , Coimbatore (U-0447)	Tamil Nadu	23
78	C-35006	Jss College of Pharmacy (C-35006)	Tamil Nadu	23
79	C-76346	Bharathidasan Institute of Management	Tamil Nadu	23
80	C-47762	Mahatma Gandhi Medical College and Research Institute (C-47762)	Puducherry	23
81	C-36513	Thiagarajar College (C-36513)	Tamil Nadu	23
82	C-41106	Kongunadu Arts and Science College (C-41106)	Tamil Nadu	23
83	U-1010	Indian Institute of Management Udaipur (U-1010)	Rajasthan	22
84	C-43965	Madras Christian College (C-43965)	Tamil Nadu	22
85	C-43998	Guru Nanak College (C-43998)	Tamil Nadu	22
86	C-67493	Sardar Vallabhai Patel International School of Textile and Management (C-67493)	Tamil Nadu	21
87	S-15827	Institute of Hotel Management Catering Technology and Applied Nutrition , Taramani , Chennai (S-15827)	Tamil Nadu	21

88	C-45757	Arulmigu Kalasalingam College of Pharmacy (Inst. Code - 049) , Virudhunagar (C-45757)	Tamil Nadu	20
89	C-45430	S.R.M. Dental College and Hospital Chennai , Chennai	Tamil Nadu	20
90	U-1005	Indian Institute of Management Sirmaur (U-1005)	Himachal Pradesh	19
91	C-7252	Manipal Institute of Technology , Manipal (C-7252)	Karnataka	19
92	C-47470	National Institute of Fashion Technology , Chennai (C-47470)	Tamil Nadu	19
93	U-0642	Shiv Nadar (Institution of Eminence Deemed To Be University) (U-0642)	Uttar Pradesh	18
94	U-0391	Birla Institute of Technology Sciences , Pilani (U-0391)	Rajasthan	18
95	U-1011	Indian Institute of Management , Shillong (U-1011)	Meghalaya	17
96	U-1009	Indian Institute of Management Kashipur (U-1009)	Uttarakhand	17
97	U-0306	Indian Institute of Technology , Mumbai (U-0306)	Maharashtra	17
98	U-1003	Indian Institute of Management Ranchi (U-1003)	Jharkhand	17
99	U-1006	Indian Institute of Management Bodh Gaya (U-1006)	Bihar	17
100	U-1004	Indian Institute of Management, Jammu and Kashmir (U-1004)	Jammu and Kashmir	17
101	U-1001	Indian Institute of Management Amritsar (U-1001)	Punjab	16
102	C-36547	The American College (C-36547)	Tamil Nadu	16
103	C-36411	Sacred Heart College (Autonomous)Thirupattur-635 601 (C-36411)	Tamil Nadu	16
104	U-0234	Manipal Academy of Higher Education , Manipal (U-0234)	Karnataka	15
105	U-1002	Indian Institute of Management Sambalpur (U-1002)	Odisha	15
106	U-1017	Indian Institute of Management Raipur (U-1017)	Chhattisgarh	14
107	C-43946	Womens Christian College (C-43946)	Tamil Nadu	14
108	S-87	Goa Institute of Management (S-87)	Goa	14
109	U-0463	Madurai Kamaraj University , Madurai (U-0463)	Tamil Nadu	13
110	C-7049	Chettinad Hospital and Research Institute (C-7049)	Tamil Nadu	13
111	U-0760	Indian Institute of Information Technology , Sri City (U-0760)	Andhra Pradesh	13
112	C-7242	Kasturba Medical College , Manipal (C-7242)	Karnataka	13
113	U-1015	Indian Institute of Management Rohtak (U-1015)	Haryana	13
114	U-0517	Indian Institute of Technology , Kanpur (U-0517)	Uttar Pradesh	13
115	U-0237	National Institute of Technology , Karnataka (U-	Karnataka	13

		0237)		
116	C-43931	Stella Maris College [Autonomous] (C-43931)	Tamil Nadu	13
117	S-92	Institute of Rural Management Anand (IRMA) (S-92)	Gujarat	13
118	C-20653	Kristu Jayanti College , K. Narayanapura , Kothanur P.O. Bengaluru 560077	Karnataka	13
119	U-0102	Indian Institute of Foreign Trade, Delhi (U-0102)	Delhi	13
120	U-1018	Indian Institute of Management , Nagpur (U-1018)	Maharashtra	12
121	C-35832	Jamal Mohamed College , Tiruchirappalli - 620 020. (C-35832)	Tamil Nadu	12
122	C-55231	Birla Institute of Technology and Science Pilani ,Hyderabad Campus (C-55231)	Telangana	12
123	C-41173	St.Xaviers College , Palayamkottai - 627 002 (C-41173)	Tamil Nadu	12
124	S-14553	National Institute of Agricultural Extension Management, Hyderabad (S-14553)	Telangana	12
125	U-1441	Tribhuvan Sahkari University	Gujarat	12
126	U-1028	National Institute of Design (U-1028)	Gujarat	11
127	U-0747	Chandigarh University (U-0747)	Punjab	11
128	U-0013	Indian Institute of Technology , Hyderabad (U-0013)	Telangana	11
129	C-33504	Bhartiya Vidya Bhavans Shriyans Prasad Jain Institute of Management of Research Munshi Nagar Dadabhai Road Andheri (West) Mumbai 400 058	Maharashtra	11
130	C-28262	National Power Training Institute , Faridabad. (C-28262)	Haryana	11
131	U-0457	Indian Maritime University (U-0457)	Tamil Nadu	11
132	S-244	S. P. Jain Institute of Management and Research	Maharashtra	11
133	U-1111	Krea University (U-1111)	Andhra Pradesh	10
134	C-35009	Jss Medical College , Mysore (C-35009)	Karnataka	10
135	U-1117	Rajiv Gandhi National Aviation University (U-1117)	Uttar Pradesh	10
136	U-1317	National Institute of Food Technology , Entrepreneurship and Management -Thanjavur (U-1317)	Tamil Nadu	9
137	U-0449	Central University of Tamil Nadu , Tiruvarur (U-0449)	Tamil Nadu	9
138	U-0369	Pondicherry Univeristy , Puducherry (U-0369)	Puducherry	9
139	U-0100	Indian Institute of Technology , Delhi (U-0100)	Delhi	9

140	U-0621	National Institute of Technology Puducherry (U-0621)	Puducherry	9
141	U-0222	Jss Academy of Higher Education Research (U-0222)	Karnataka	9
142	U-0238	National Law School of India University, Bangalore (U-0238)	Karnataka	9
143	U-0564	University of Petroleum and Energy Studies, Dehradun (U-0564)	Uttarakhand	9
144	U-0037	Sri Venkateswara University , Tirupathy (U-0037)	Andhra Pradesh	8
145	C-61982	Birla Institute of Technology and Science Pilani K K Birla Goa Campus (C-61982)	Goa	8
146	C-45654	Christian Medical College (Inst. Code - 011) , Vellore (C-45654)	Tamil Nadu	8
147	U-0715	Xim University, Bhubaneswar (U-0715)	Odisha	8
148	U-0462	Madras University , Chennai (U-0462)	Tamil Nadu	8
149	U-0127	Cept University (U-0127)	Gujarat	8
150	C-61184	Indian Maritime University , Chennai (C-61184)	Tamil Nadu	7
151	U-0025	National Institute of Technology , Warangal (U-0025)	Telangana	7
152	U-0844	Indian Institute of Technology , Tirupati (U-0844)	Andhra Pradesh	7
153	S-14875	Mica (S-14875)	Gujarat	7
154	U-0989	National Institute of Food Technology Entrepreneurship and Management (U-0989)	Haryana	7
155	U-1334	Indian Institute of Forest Management, Bhopal (U-1334)	Madhya Pradesh	7
156	C-26800	Central Electro-Chemical Research Institute , Karaikudi (C-26800)	Tamil Nadu	7
157	C-19343	Symbiosis Institute of Business Management , Pune (C-19343)	Maharashtra	7
158	U-0803	Indian Institute of Information Technology , Dharwad (U-0803)	Karnataka	7
159	U-0357	National Institute of Technology , Rourkela (U-0357)	Odisha	6
160	S-14562	Institute of Management Technology , Hyderabad (S-14562)	Telangana	6
161	C-61032	Indian Maritime University , Visakhapatnam (C-61032)	Andhra Pradesh	6
162	S-15035	Central Institute of Petrochemicals Engineering Technology (Cipet) , Madurai (S-15035)	Tamil Nadu	6

163	C-49008	Madras Medical College Govt. General Hospital (Inst. Code - 395) , Chennai (C-49008)	Tamil Nadu	6
164	U-0701	Indian Institute of Technology (Banaras Hindu University) , Varanasi (U-0701)	Uttar Pradesh	6
165	U-0220	Indian Institute of Science , Bangalore (U-0220)	Karnataka	6
166	S-25	Icar National Academy of Agricultural Research Management (S-25)	Telangana	6
167	U-0754	Indian Institute of Information Technology , Srirangam (U-0754)	Tamil Nadu	6
168	S-17631	International Management Institute (S-17631)	Delhi	6
169	U-0297	Defence Institute of Advanced Technology , Girinagar , Pune (U-0297)	Maharashtra	5
170	U-0595	Rashtriya Raksha University , Gujarat (U-0595)	Gujarat	5
171	S-113	Management Development Institute (S-113)	Haryana	5
172	C-45507	Esi Medical College Esi-Pgimsr (Inst. Code - 495), Chennai (C-45507)	Tamil Nadu	5
173	C-47469	National Institute of Fashion Technology , Bhubaneswar (C-47469)	Odisha	5
174	U-0535	Rajiv Gandhi Institute of Petroleum Technology, Amethi (U-0535)	Uttar Pradesh	5
175	C-45448	National Institute of Siddha (Inst. Code - 183) , Tambaram Sanitorium , Chennai (C-45448)	Tamil Nadu	5
176	C-58886	Footwear Design and Development Institute (C-58886)	Tamil Nadu	5
177	C-35878	National College , Tiruchirappalli - 620 001. (C-35878)	Tamil Nadu	5
178	U-0906	Indian Institute of Technology Jammu (U-0906)	Jammu and Kashmir	5
179	C-25070	Madras Institute of Technology Campus (C-25070)	Tamil Nadu	5
180	U-0053	Indian Institute of Technology , Guwahati (U-0053)	Assam	5
181	C-43964	Madras School of Social Work (C-43964)	Tamil Nadu	5
182	U-0878	Indian Institute of Technology , Palakkad (U-0878)	Kerala	5
183	U-0235	University of Mysore, Mysore (U-0235)	Karnataka	4
184	C-35787	Holy Cross College , Tiruchirappalli - 620 002. (C-35787)	Tamil Nadu	4
185	S-62	Fore School of Management (S-62)	Delhi	4
186	U-0205	Indian Institute of Technology (Indian School of Mines), Dhanbad (U-0205)	Jharkhand	4
187	C-25072	College of Engineering , Guindy Campus (C-	Tamil Nadu	4

		25072)		
188	C-61514	University College of Engineering Osmania University Hyderabad (C-61514)	Telangana	4
189	U-0560	Indian Institute of Technology , Roorkee (U-0560)	Uttarakhand	4
190	U-0763	Parul University (U-0763)	Gujarat	4
191	U-0464	Manonmaniam Sundaranar University , Tirunelveli (U-0464)	Tamil Nadu	4
192	S-394	Insititute of Management Technology Ghaziabad (S-394)	Uttar Pradesh	4
193	C-41189	Scott Christian College , Nagercoil - 629 003 (C-41189)	Tamil Nadu	4
194	C-40453	St. John S Medical College	Karnataka	4
195	U-0863	Indian Institute of Information Technology Design and Manufacturing , Kurnool (U-0863)	Andhra Pradesh	4
196	U-0329	Symbiosis International (Deemed University) , Pune (U-0329)	Maharashtra	4
197	C-19328	Symbiosis Law School , Pune (C-19328)	Maharashtra	4
198	U-0355	Indian Institute of Technology , Bhubaneshwar (U-0355)	Odisha	4
199	U-0627	School of Planning Architecture Vijaywada (U-0627)	Andhra Pradesh	4
200	C-36502	Virudhunagar Hindu Nadars Senthikumara Nadar College (C-36502)	Tamil Nadu	4
201	U-0665	Tamil Nadu Fisheries University (U-0665)	Tamil Nadu	4
202	U-0105	Indraprastha Institute of Information Technology , Delhi (U-0105)	Delhi	4
203	U-0120	University of Delhi (U-0120)	Delhi	4
204	U-0724	M.S. Ramaiah University of Applied Sciences , Bangalore (U-0724)	Karnataka	3
205	U-1193	Indian Institute of Information Technology (U-1193)	Madhya Pradesh	3
206	U-0976	Central University of Andhra Pradesh (U-0976)	Andhra Pradesh	3
207	U-0273	Indian Institute of Technology , Indore (U-0273)	Madhya Pradesh	3
208	U-0493	National Institute of Technology , Agartala (U-0493)	Tripura	3
209	C-7251	Kasturba Medical College, Mangalore (C-7251)	Karnataka	3
210	U-0891	MIT Art, Design and Technology University, Pune (U-0891)	Maharashtra	3
211	U-0380	National Institute of Pharmaceutical, Educational and Research, Mohali (U-0380)	Punjab	3
212	U-1187	National Forensic Sciences University (U-1187)	Delhi	3

213	U-0385	Thapar Institute of Engineering and Technology , Patiala (U-0385)	Punjab	3
214	S-354	Birla Institute of Management Technology (S-354)	Uttar Pradesh	3
215	U-0395	Indian Institute of Technology , Jodhpur (U-0395)	Rajasthan	3
216	U-0580	Presidency University (U-0580)	West Bengal	3
217	C-19320	A.B.S.M. Institute of Dental Sciences (C-19320)	Karnataka	3
218	U-0064	Indian Institute of Technology, Patna (U-0064)	Bihar	3
219	C-8106	St. Josephs College , Irinjalakkuda (C-8106)	Kerala	3
220	U-0968	Gati Shakti Vishwavidyalaya (U-0968)	Gujarat	3
221	C-21115	St.Josephs College of Commerce ,#5031 ,Museum Road ,Banglore25.(Autonomous)	Karnataka	3
222	U-0184	Indian Institute of Technology , Mandi (U-0184)	Himachal Pradesh	3
223	S-16690	International Management Institute (S-16690)	Odisha	3
224	U-1192	National Institute of Design Andhra Pradesh (U-1192)	Andhra Pradesh	3
225	S-20120	National Institute of Fashion Technology (S-20120)	Jammu and Kashmir	3
226	S-220	K.J.Somaiya Intitute of Management Studies Research (S-220)	Maharashtra	3
227	U-0250	Yenepoya (Deemed To Be University) , Mangalore (U-0250)	Karnataka	3
228	C-29209	Christian Medical College , Brown Road , Ludhiana (C-29209)	Punjab	2
229	C-58651	Footwear Design and Development Institute - Hyderabad (C-58651)	Telangana	2
230	U-0381	Punjab Agricultural University, Ludhiana (U-0381)	Punjab	2
231	U-0470	Periyar University , Salem (U-0470)	Tamil Nadu	2
232	U-0118	South Asian University , New Delhi (U-0118)	Delhi	2
233	U-0318	University of Mumbai (U-0318)	Maharashtra	2
234	C-47467	National Institute of Fashion Technology	Karnataka	2
235	C-47473	National Institute of Fashion Technology , Jodhpur (C-47473)	Rajasthan	2
236	U-0827	Indian Institute of Science Education Research (IISER) , Tirupati (U-0827)	Andhra Pradesh	2
237	C-35007	JSS College of Pharmacy (C-35007)	Karnataka	2
238	S-14565	National Institute of Bank Management, Pune (S-14565)	Maharashtra	2
239	C-7245	Manipal Institute of Communication , Manipal (C-7245)	Karnataka	2

240	U-0149	Sardar Vallabhbhai National Institute of Technology , Surat (U-0149)	Gujarat	2
241	C-19334	SYMBIOSIS Institute of Business Management ,Bengaluru	Karnataka	2
242	U-1089	Indian Institute of Information Technology Raichur (U-1089)	Karnataka	2
243	U-1304	All India Institute of Medical Sciences Madurai (U-1304)	Tamil Nadu	2
244	C-19332	SYMBIOSIS Institute of International Business (C-19332)	Maharashtra	2
245	U-0334	Visvesvaraya National Institute of Technology, Nagpur (U-0334)	Maharashtra	2
246	U-0098	Delhi Technological University (U-0098)	Delhi	2
247	U-0255	Indian Institute of Space Science and Technology , Thiruvananthapuram (U-0255)	Kerala	2
248	C-57952	Bmscollegeofarchitecture,Bengaluru	Karnataka	2
249	U-0020	Koneru Lakshmaiah Education Foundation ,Guntur (U-0020)	Andhra Pradesh	2
250	U-0284	Maulana Azad National Institute of Technology , Bhopal (U-0284)	Madhya Pradesh	2
251	U-0626	School of Planning Architecture, Bhopal (U-0626)	Madhya Pradesh	2
252	U-0452	Dakshina Bharat Hindi Prachar Sabha (U-0452)	Tamil Nadu	2
253	U-0024	National Academy of Legal Studies Research (NALSR) University Hyderabad (U-0024)	Telangana	2
254	U-0134	Gujarat National Law University , Gandhinagar (U-0134)	Gujarat	2
255	U-0643	Galgotias University (U-0643)	Uttar Pradesh	2
256	C-25071	Alagappa College of Technology Campus (C-25071)	Tamil Nadu	2
257	S-10917	International Management Institute Kolkata South 24 Parganas (S-10917)	West Bengal	2
258	C-63929	Indian Institute of Information Technology Vadodara International Campus Diu (C-63929)	The Dadra and Nagar Haveli and Daman and Diu	2
259	U-0749	Manipal University , Jaipur (U-0749)	Rajasthan	2
260	C-19341	SYMBIOSIS School of Banking and Finance (C-19341)	Maharashtra	2
261	U-0055	National Institute of Technology , Silchar (U-0055)	Assam	2
262	C-7240	Manipal College of Dental Sciences, Mangalore (C-	Karnataka	2

		7240)		
263	C-41077	Sri Ramakrishna Mission Vidyalaya College of Arts and Science (C-41077)	Tamil Nadu	2
264	U-0239	Nitte Unversity , Mangalore (U-0239)	Karnataka	2
265	U-0770	Indian Institute of Information Technology, Senapati (U-0770)	Manipur	2
266	U-0801	Indian Institute of Information Technology, Lucknow (U-0801)	Uttar Pradesh	2
267	U-0577	National Institute of Technology , Durgapur (U-0577)	West Bengal	2
268	U-0593	National Forensic Sciences University (U-0593)	Gujarat	2
269	U-0139	Indian Institute of Technology , Gandhinagar (U-0139)	Gujarat	1
270	U-0363	Siksha O Anusandhan (U-0363)	Odisha	1
271	C-47479	National Institute of Fashion Technology , Patna (C-47479)	Bihar	1
272	C-35008	JSS Dental College and Hospital (C-35008)	Karnataka	1
273	U-0979	Symbiosis Skills and Professional University (U-0979)	Maharashtra	1
274	U-0392	Central University of Rajasthan , Jaipur (U-0392)	Rajasthan	1
275	C-43937	Bharathi Womens College (C-43937)	Tamil Nadu	1
276	U-0516	Indian Institute of Information Technology , Allahabad (U-0516)	Uttar Pradesh	1
277	U-1316	National Institute of Pharmaceutical Education and Research Guwahati (U-1316)	Assam	1
278	C-19339	SYMBIOSIS Centre For Management and Human Resource Development (C-19339)	Maharashtra	1
279	U-0938	Dr. Vishwanath Karad Mit World Peace University (U-0938)	Maharashtra	1
280	S-932	Central Institute of Petrochemicals Engineering Technology (S-932)	Haryana	1
281	S-17784	Institute of Hotel Management (S-17784)	Meghalaya	1
282	C-41191	Sadakathullah Appa College , Rahmath Nagar , Palayamkottai , 627 011 (C-41191)	Tamil Nadu	1
283	U-0293	Central Institute of Fisheries Education , Fishries University , Mumbai (U-0293)	Maharashtra	1
284	C-51719	SYMBIOSIS Institute of Business Management , Hyderabad (C-51719)	Telangana	1
285	C-29442	Govt Medical College Hospital , Sector-32 (C-	Chandigarh	1

		29442)		
286	U-0572	Indian Institute of Science Education Research (Iiser) , Kolkata , (U-0572)	West Bengal	1
287	U-0301	Dr. D.Y.Patil Vidyapeeth, Pune (U-0301)	Maharashtra	1
288	U-0014	International Institute of Information Technology , Hyderabad (U-0014)	Telangana	1
289	U-1468	Indian Institute of Management Guwahati	Assam	1
290	U-0264	National University of Advanced Legal Studies, Kochi	Kerala	1
291	U-0899	Indian Institute of Technology, Dharwad (U-0899)	Karnataka	1
292	U-0578	Netaji Subhash Open University , Kolkata (U-0578)	West Bengal	1
293	C-7249	Manipal College of Pharmaceutical Sciences , Manipal (C-7249)	Karnataka	1
294	U-0410	Malviya National Institute of Technology , Jaipur (U-0410)	Rajasthan	1
295	U-0110	National Institute of Fashion Technology , Hauz Khas (U-0110)	Delhi	1
296	C-7254	Manipal College of Dental Sciences , Manipal (C-7254)	Karnataka	1
297	C-58967	SYMBIOSIS School of Culinary Arts and Nutritional Sciences (C-58967)	Maharashtra	1
298	U-0016	Jawaharlal Nehru Technological University , Anantapur (U-0016)	Andhra Pradesh	1
299	U-0286	Pandhi Dwarka Prasad Mishra Indian Institute of Information Technology Manufacturing , Jabalpur (U-0286)	Madhya Pradesh	1
300	U-0617	National Institute of Technology Mizoram (U-0617)	Mizoram	1
301	C-29150	Christian Dental College , Brown Road , Ludhiana (C-29150)	Punjab	1
302	U-0619	National Institute of Technology Meghalaya (U-0619)	Meghalaya	1
303	U-0221	International Institute of Information Technology , Bangalore (U-0221)	Karnataka	1
304	U-0620	National Institute of Technology Goa (U-0620)	Goa	1
305	C-6548	Mahatma Gandhi P.G. Institute of Dental Sciences (C-6548)	Puducherry	1
306	C-19348	SYMBIOSIS Institute of Operations Management , Nashik (C-19348)	Maharashtra	1
307	U-1118	National Institute of Pharmaceutical Education and	Telangana	1

		Research (Niper) Hyderabad (U-1118)		
308	U-0308	Institute of Chemical Technology , Mumbai (U-0308)	Maharashtra	1
309	C-47763	Kasturba Gandhi Nursing College (C-47763)	Puducherry	1
310	U-0267	Atal Bihari Vajpayee Indian Institute of Information Technology and Management , Gwalior (U-0267)	Madhya Pradesh	1
311	S-574	Indian Institute of Tourism and Travel Management (S-574)	Andhra Pradesh	1
312	C-52030	Central Institute of Petrochemicals Engineering Technology , Kochi (Cipet) (C-52030)	Kerala	1
313	C-19340	SYMBIOSIS Institute of Media and Communication (C-19340)	Maharashtra	1
314	C-8528	Yenepoya Dental College (C-8528)	Karnataka	1
315	U-0898	Footwear Design and Development Institute (U-0898)	Uttar Pradesh	1
316	U-0034	Sri Padmavathi Mahila Visva Vidyalayam , Tirupathi (U-0034)	Andhra Pradesh	1
317	U-0107	Jamia Hamdard (U-0107)	Delhi	1
318	C-41431	Deccan Education Societys Fergusson College, (Arts, Science), Pune (C-41431)	Maharashtra	1
319	U-0946	Indian Institute of Technology Bhilai (U-0946)	Chhattisgarh	1
320	U-0710	Nalanda University (U-0710)	Bihar	1
321	C-41154	Nesamony Memorial Christian College , Marthandam - 629 165 , Kanyakumari Dist. (C-41154)	Tamil Nadu	1
322	U-0047	Rajiv Gandhi University , Itanagar (U-0047)	Arunachal Pradesh	1
323	U-0109	Jawaharlal Nehru University (U-0109)	Delhi	1
324	U-0272	Indian Institute of Science Education Research (IISER) , Bhopal (U-0272)	Madhya Pradesh	1
325	U-0116	School of Planning Architecture , New Delhi (U-0116)	Delhi	1
326	U-0735	Bml Munjal University (U-0735)	Haryana	1
327	C-10216	Vinayaka Missions College of Pharmacy (C-10216)	Tamil Nadu	1
328	C-56398	Esic Medical College and Hospital (C-56398)	Haryana	1
329	S-19472	Prin L N Welingkar Institute of Management Development and Research Pgdm (S-19472)	Maharashtra	1
330	C-20729	M.S.Ramaiah College of Arts Scienceand Commerce ,Bangalore-54	Karnataka	1
331	U-0147	Pandit Deendayal Energy University , Gandhi	Gujarat	1

		Nagar (U-0147)		
332	U-0262	Mahatma Gandhi University , Kottayam (U-0262)	Kerala	1
333	U-0155	Amity University Haryana , Gurgaon (U-0155)	Haryana	1
334	C-7036	Amrita School of Engineering , Amritapuri , Kollam (C-7036)	Kerala	1
335	C-59392	Esic Dental College , Gulbarga (C-59392)	Karnataka	1
336	U-0072	National Institute of Technology , Patna (U-0072)	Bihar	1
337	U-0215	Bangalore University, Bangalore (U-0215)	Karnataka	1
338	C-11831	S.B. College, Changanacherry-686 101 (C-11831)	Kerala	1
339	C-1331	Msramaiah Institute of Technology ,BANGALORE	Karnataka	1
340	U-0796	Indian Institute of Information Technology , Kalyani (U-0796)	West Bengal	1
341	C-36579	Ayya Nadar Janaki Ammal College (C-36579)	Tamil Nadu	1
342	C-7246	Welcomgroup Graduate School of Hotel Administration , Manipal (C-7246)	Karnataka	1
343	U-0384	Sant Longowal Institute of Engg. Tech. , Longowal (U-0384)	Punjab	1
344	U-0092	National Institute of Technology , Raipur (U-0092)	Chhattisgarh	1
345	C-47477	National Institute of Fashion Technology, Mumbai (C-47477)	Maharashtra	1
346	U-0356	Kalinga Institute of Industrial Technology , Bhubaneswar (U-0356)	Odisha	1
347	C-7017	Amrita School of Medicine , Kochi (C-7017)	Kerala	1
348	C-7247	Manipal College of Nursing , Manipal (C-7247)	Karnataka	1
349	C-41157	V.O.Chidambaram College , Tuticorin - 628 008 (C-41157)	Tamil Nadu	1
350	U-0828	Indian Institute of Science Education Research (IISER) , Berhampur (U-0828)	Odisha	1
351	U-0487	Tamilnadu Veterinary Animal Sciences University , Chennai (U-0487)	Tamil Nadu	1
352	U-0840	Indian Institute of Information Technology , Ranchi (U-0840)	Jharkhand	1
353	S-419	Jaipuria Isntitute of Management Lucknow (S-419)	Uttar Pradesh	1
354	U-0841	Indian Institute of Information Technology , Nagpur (U-0841)	Maharashtra	1
355	U-0248	University of Agricultural Sciences , Bangalore (U-0248)	Karnataka	1
356	C-46330	Manipal School of Architecture and Planning (C-46330)	Karnataka	1

357	U-0254	Indian Institute of Science Education Research (IISER) , Thiruvananthapuram (U-0254)	Kerala	1
358	U-0855	National Institute of Technology, Andhra Pradesh (U-0855)	Andhra Pradesh	1
359	C-48124	Government Medical College-Thiruvananthapuram (C-48124)	Kerala	1
360	U-0358	National Law University , Cuttuck (U-0358)	Odisha	1
Total				**11198**

VACANCIES IN CORDITE FACTORY IN TN

188. SHRI SACHITHANANTHAM R.:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the details of the Vacant position including permanent workers, workers working on contract basis in the Cordite factory located in Aruvankadu, Nilgiri district, Tamilnadu;

(b) the details regarding the income and expenses of the said factory over the past five years;

(c) the action taken regarding the problems faced by these workers due to wild animals as the factory is located in the forest area;

(d) whether any relief measures are provided to the workers affected by the attacks of the animals, if so, the details thereof; and

(e) whether the said factory under the Central Security Department was transferred to the Corporate Affairs Department and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) to (e). As per information received from Ministry of Defence, the information sought for is sensitive and in the interest of national security, cannot be disclosed.

गंगा डॉल्फिन का संरक्षण

189. श्री चंदन चौहानः

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार इस तथ्य से अवगत है कि उत्तर प्रदेश के बिजनौर में गंगा बैराज क्षेत्र गंगा डॉल्फिन (सूंस) के संरक्षण के लिए एक महत्वपूर्ण केंद्र के रूप में उभर रहा है और इस वर्ष यहीं से एक राष्ट्रव्यापी डॉल्फिन गणना अभियान आरंभ किया गया है;

(ख) विगत पांच वर्षों के दौरान गंगा नदी, विशेषकर बिजनौर क्षेत्र में गंगा डॉल्फिन की आबादी में कितनी वृद्धि या परिवर्तन दर्ज किया गया है;

(ग) 'प्रोजेक्ट डॉल्फिन' के अंतर्गत डॉल्फिन संरक्षण, पर्यावास सुरक्षा, वैज्ञानिक सर्वेक्षणों और जन जागरूकता कार्यक्रमों के लिए अब तक कितनी निधि आवंटित की गई है; और

(घ) क्या सरकार बिजनौर क्षेत्र में डॉल्फिन संरक्षण, अनुसंधान, जन जागरूकता और पारिस्थितिकीय पर्यटन को बढ़ावा देने के लिए कोई विशेष परियोजना आरंभ करने या केंद्र की स्थापना करने पर विचार कर रही है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ): नदी डॉल्फ़िनों की विश्वसनीय संख्या का अनुमान लगाने के लिए, भारत सरकार ने वर्ष 2021 से 2023 तक गंगा, ब्रह्मपुत्र और ब्यास नदी तंत्रों में, उत्तर प्रदेश के बिजनौर क्षेत्र में गंगा नदी के कुछ हिस्सों सहित, नदी की डॉल्फ़िनों का पहला व्यापक सर्वेक्षण किया। इस सर्वेक्षण ने देश में नदी डॉल्फ़िनों की संख्या का आकलन करने के लिए पहली व्यापक आधार रेखा स्थापित की। इस आधार पर और बिजनौर क्षेत्र के पारिस्थितिक महत्व को ध्यान में रखते हुए, समय के अनुसार रुझानों को स्थापित करने के लिए जनवरी, 2026 में बिजनौर से नदी डॉल्फ़िनों की संख्या का दूसरा व्यापक अनुमान सर्वेक्षण शुरू किया गया।

डॉल्फ़िन संरक्षण कार्यकलापों के लिए, पिछले वित्तीय वर्ष तक उत्तर प्रदेश राज्य को 1.61 करोड़ रुपये की राशि जारी की गई थी। इसके अतिरिक्त, देश में डॉल्फ़िन संरक्षण कार्यकलापों के लिए भारतीय वन्यजीव संस्थान को 46.03 करोड़ रुपये की राशि जारी की गई, जिसमें भारत में नदी और मुहाना डॉल्फ़िन के दूसरे व्यापक आकलन के लिए 12.43 करोड़ रुपये भी शामिल थे। साथ ही, डॉल्फ़िन संरक्षण कार्य योजना और नदी डॉल्फ़िन एवं उनके जलीय पर्यावासों की बहाली के लिए 32.97 करोड़ रुपये की राशि स्वीकृत की गई, जिसमें पर्यावास सुरक्षा, वैज्ञानिक निगरानी और जन जागरूकता भी शामिल है।

CSR SPENDING IN RAJASTHAN

190. SHRIMATI MAHIMA KUMARI MEWAR:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the aggregate spending in the last 5 years by the Public Sector Units (PSUs) and private sector entities on Corporate Social Responsibility in Rajasthan including Rajsamand Parliamentary Constituency;

(b) the major development sectors in which CSR spending has taken place during the last five years; and

(c) whether any changes have been made to the CSR policy to streamline the spending and improve its effectiveness and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) and (b): On the basis of annual filings made by companies in the MCA21 registry, District-wise and Development Sector wise CSR expenditure in Rajasthan for the Financial Years 2020-21 to 2024-25 is given in the enclosed **Statement-I** and **Statement-II** respectively.

(c): The Ministry has recently published Gazette notifications dated 27.05.2026 widening the ambit of Schedule VII by introduction of new item no. (xiii) i.e. “Subscription to zero coupon zero principal instruments on Social Stock Exchange." which will facilitate Corporate Social Responsibility (CSR) through Zero Coupon Zero Principal Instrument. In order to facilitate the implementation of CSR through Zero Coupon Zero Principal Instrument, amendment in the Companies (CSR Policy) Rules, 2014 has also been made wherein definition of ‘Not for Profit Organization’ and ‘Zero Coupon Zero Principal Instrument’ and the criteria for Corporate Social Responsibility implementation through zero coupon zero principal instrument has been enumerated in said rule. This amendment is

aimed at providing significant ease of compliance to the companies and will also help Not for Profit Organisations to raise funding for public welfare projects.

STATEMENT- I

District wise CSR expenditure in Rajasthan from FY 2020-21 to FY 2024-25

(Amount in Rupees Crore)

Sl.No	District wise	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Ajmer	4.45	9.35	11.09	87.39	134.13
2	Alwar	35.88	51.18	59.16	74.92	104.76
3	Banswara	2.40	1.49	5.55	7.62	13.71
4	Baran	6.25	6.81	11.95	16.53	27.39
5	Barmer	24.55	15.74	18.56	18.93	75.65
6	Bharatpur	17.17	5.06	17.91	16.34	33.53
7	Bhilwara	7.30	41.64	107.96	54.28	66.94
8	Bikaner	4.89	16.22	22.36	20.02	59.27
9	Bundi	0.06	0.42	2.51	3.96	4.44
10	Chittorgarh	4.97	23.31	8.38	14.63	28.18
11	Churu	2.82	5.58	16.88	39.49	26.12
12	Dausa	3.60	4.50	3.00	2.45	6.11
13	Dholpur	2.85	3.37	1.72	4.39	14.54

14	Didwana-Kuchaman	-	-	0.29	0.05	-
15	Dungarpur	2.52	4.04	11.17	15.33	20.39
16	Ganganagar	2.18	0.84	1.75	2.35	6.11
17	Hanumangarh	0.06	0.31	0.49	1.67	1.82
18	Jaipur	59.13	110.12	184.59	256.96	347.79
19	Jaisalmer	4.28	5.44	12.24	28.01	25.22
20	Jalore	6.29	7.31	47.85	12.94	15.73
21	Jhalawar	2.39	3.27	2.63	3.88	1.01
22	Jhunjhunu	5.52	7.73	13.73	13.91	17.90
23	Jodhpur	11.47	25.42	37.58	34.30	106.83
24	Karauli	10.62	12.09	16.66	4.68	6.93
25	Khairthal-Tijara	-	-	-	0.24	-
26	Kota	7.90	11.05	12.19	22.97	56.09
27	Kotputli-Behror	-	-	-	0.06	-
28	Nagaur	8.01	5.82	7.87	13.85	15.82
29	Pali	10.53	16.92	21.40	33.63	36.26
30	Pratapgarh	0.18	0.06	-	-	2.61
31	Rajsamand	23.68	22.78	15.39	15.03	34.05
32	Sawai Madhopur	3.43	2.52	1.02	1.56	9.91
33	Sikar	6.95	20.87	25.63	22.69	22.31

34	Sirohi	3.12	9.65	50.97	20.67	40.60
35	Tonk	0.99	5.25	3.47	2.07	6.26
36	Udaipur	101.53	88.03	195.92	99.47	249.83
37	District not classified elsewhere	282.01	169.67	173.29	209.45	1.93
	Total	**670.00**	**713.85**	**1,123.16**	**1,176.73**	**1,620.16**

(Updated data up to 31.03.2026) (Source: Corporate Data Management Cell)

STATEMENT- II

Development Sector wise CSR expenditure in Rajasthan from FY 2020-21 to FY 2024-25

(Amount in Rupees Crore)

Sl. No	Development Sector	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Agro forestry	1.04	2.69	2.81	2.21	1.52
2	Animal Welfare	14.91	12.25	35.54	42.16	52.40
3	Armed Forces, Veterans, War Widows/ Dependants	1.92	0.50	0.48	0.83	0.89
4	Art And Culture	9.97	11.31	41.89	24.50	51.13
5	Conservation of natural resources	16.30	30.79	29.79	36.71	18.66
6	Education	221.46	199.46	349.53	447.82	554.75

7	Environmental Sustainability	46.57	56.77	180.27	70.60	135.78
8	Gender Equality	0.33	2.27	0.47	6.40	6.21
9	Health Care	181.95	176.58	162.37	148.90	237.78
10	Livelihood Enhancement Projects	18.36	18.30	36.37	86.18	125.75
11	Poverty, Eradicating Hunger, Malnutrition	42.92	26.63	34.11	43.49	62.64
12	Rural Development Projects	43.39	66.34	126.52	150.51	193.84
13	Safe Drinking Water	11.91	40.28	23.88	9.50	22.78
14	Sanitation	12.25	13.16	14.56	16.01	20.36
15	Senior Citizens Welfare	0.56	2.76	13.17	14.95	14.07
16	Setting Up Homes And Hostels For Women	0.61	1.34	0.32	0.89	1.35
17	Setting Up Orphanage	0.96	0.32	1.87	0.79	1.05
18	Slum Area Development	3.45		0.16	0.25	0.19
19	Socio-economic equalities	1.90	3.57	5.46	7.94	9.53
20	Special Education	0.60	3.81	8.06	7.52	13.50
21	Technology incubators	2.95	0.01	-	-	-
22	Training To Promote Sports	8.76	15.53	21.99	25.31	24.61
23	Vocational Skills	8.57	14.56	20.33	20.03	48.27

24	Women Empowerment	17.42	14.61	13.08	11.35	23.10
25	NEC/Not mentioned	0.94	-	0.13	1.87	-
	Total	**670.00**	**713.85**	**1,123.16**	**1,176.73**	**1,620.16**

(Updated data up to 31.03.2026) (Source: Corporate Data Management Cell)

ईपीएस-95

191. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या ईपीएस-95 राष्ट्रीय संघर्ष समिति की महंगाई भत्ते के साथ 7,500 रुपये प्रति माह न्यूनतम पेंशन की मांग दीर्घकाल से लंबित है, और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार की राय है कि वर्तमान में मिल रही 1,000-2,000 रुपये प्रति माह की पेंशन बुजुर्ग श्रमिकों को एक सम्मानजनक जीवन सुनिश्चित करने के लिए अपर्याप्त है, और यदि हाँ, तो इसके क्या कारण हैं;

(ग) सरकार द्वारा इस संबंध में गठित विशेषज्ञ समितियों की सिफारिशों पर अब तक क्या कार्रवाई की गई है;

(घ) क्या सरकार पेंशन में वृद्धि के लिए बजटीय सहायता या पेंशन निधि के पुनर्गठन पर विचार कर रही है; और

(ङ) लाखों बुजुर्ग पेंशनभोगियों से जुड़े इस मानवीय मुद्दे पर अंतिम निर्णय कब तक लिए जाने की उम्मीद है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ङ): कर्मचारी पेंशन योजना ईपीएस, 1995 के अधीन न्यूनतम पेंशन को मौजूदा 1,000/- रुपये प्रति माह से बढ़ाने के लिए ट्रेड यूनियनों और जनप्रतिनिधियों सहित विभिन्न हितधारकों से अभ्यावेदन प्राप्त हुए हैं।

ईपीएस, 1995 एक "निश्चित अंशदान–निश्चित लाभ" सामाजिक सुरक्षा योजना है। कर्मचारी पेंशन निधि का कोष (i) नियोक्ता द्वारा वेतन के 8.33 प्रतिशत की दर से अंशदान; और (ii) केंद्रीय सरकार द्वारा बजटीय सहायता के माध्यम से 15,000/- रुपये प्रति माह तक की राशि के वेतन के 1.16 प्रतिशत की दर पर अंशदान से मिलकर बनता है। इस योजना के अधीन सभी लाभों का भुगतान इसी संचित राशि से किया जाता है। ईपीएस, 1995 के पैराग्राफ 32 के अधीन अधिदेशित किए गए अनुसार निधि का वार्षिक मूल्यांकन किया जाता है।

सरकार बजटीय सहायता के माध्यम से ईपीएस, 1995 के अधीन पेंशनभोगियों को 1,000 रुपये प्रति माह की न्यूनतम पेंशन प्रदान कर रही है, जो कर्मचारी भविष्य निधि संगठन को ईपीएस के लिए वार्षिक रूप से प्रदान की जाने वाली वेतन के 1.16 प्रतिशत की बजटीय सहायता के अतिरिक्त है। ईपीएस 1995 का स्थान अब ईपीएस 2026 ने ले लिया है।

सरकार निधि की संपोषणीयता और उस पर भविष्य की देनदारियों को ध्यान में रखते हुए ईपीएफओ योजनाओं के सदस्यों को मजबूत सामाजिक सुरक्षा कवरेज सुनिश्चित करने के लिए प्रतिबद्ध है।

STATUS OF UPGRADATION UNDER PM-SETU

192. DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

SHRI NARESH GANPAT MHASKE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) the details of progress made in implementation of the Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM-SETU) Scheme particularly in Maharashtra and Madhya Pradesh;

(b) the number of Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTI) selected for upgradation under the Scheme, State/UT-wise;

(c) the present status of upgradation of the ITIs and NSTI selected under the Scheme;

(d) the details of the major infrastructure, training and institutional improvements undertaken in the institutions selected under the Scheme particularly in Maharashtra; and

(e) whether any timelines have been prescribed for completion of upgradation of the selected institutions and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs (PM-SETU) scheme aims to enhance the overall quality and relevance of vocational training in the country. The Scheme has a total outlay of

Rs. 60,000 crore (Central Share – Rs. 30,000 crore, State Share – Rs. 20,000 crore and Industry Share – Rs. 10,000 crore).

The scheme comprises of two components:

i. Component I – Upgradation of 1,000 Government ITIs (200 Hub ITIs and 800 Spoke ITIs) in a Hub and Spoke model wherein upgradation includes smart classrooms, modern labs, digital content, and new courses aligned to industry needs.

ii. Component II – Capacity Augmentation of five NSTIs located in Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana, including setting-up sector-specific National Centres of Excellence for skilling, with focus on advanced training of trainers with global partnership, and curriculum development.

The Pradhan Mantri Skilling and Employability Transfromation through Upgraded ITIs (PM-SETU) Scheme is being implemented across States/UTs, including Maharashtra and Madhya Pradesh, to upgrade the quality and relevance of Industrial Training Institutes (ITIs). The National Steering Committee (NSC) has approved six (6) Strategic Investment Plans (SIPs) submitted by Anchor Industry Partners (AIPs), comprising three from Telangana, one from Andhra Pradesh, one from Odisha and one from Gujarat. The details of the approved clusters, along with the names of the Anchor Industry Partners, are provided in Table 1 below.

Table 1: Details of Cluster approved by National Steering Committee

S. No.	State Name	Cluster Name	Hub ITI	Spoke ITIs
1	Andhra Pradesh	Visakhapatnam Cluster	Govt. ITI, Kancharapalem	Govt ITI(Women), Vishakhapatanam Govt ITI ,Bobbili, Govt. ITI,Narsipatanam
2	Odisha	Keonjhar-Barbil Cluster	Govt. ITI,Barbil	Govt. ITI Anandapur, Govt. ITI Koira, Govt. ITI Karanjia, Govt. ITI Barkote
3	Gujarat	Surat Cluster	Govt. ITI, Surat	Govt. ITI ,Surat (Women), Govt. ITI ,Hajira, Govt. ITI ,Bardoli, Govt. ITI (Women), Sachin
4	Telangana	Old City Cluster	Govt. ITI, Old City	Govt. ITI Warangal, Govt. ITI(Boys), Nalgonda Govt. ITI Vikarabad, Govt. ITI Panjaguda
5	Telangana	Patancheru Cluster	Govt. ITI, Patancheru	Govt. ITI Nalgonda (New), Govt. ITI Marpally, Govt. ITI Bhongir, Govt. ITI Shadnagar
6	Telangana	Sangareddy Cluster	Govt. ITI, Sangareddy	Govt. ITI Hathnoora, Govt. ITI Medak, Govt. ITI Yellareddy, Govt. ITI Dubbaka

For upgradation of NSTIs, Expression of Interest has been floated.

The State Government of Maharashtra has identified Three (3) clusters under the PM-SETU Scheme, with Hub ITIs located in the districts of Nagpur, Chhatrapati Sambhaji Nagar and Pune. The State of Maharashtra has floated a Request for Proposal (RFP) for inviting industry proposals. At present, no proposal or Strategic Investment Plan (SIP) from the State is pending for consideration or approval before the National Steering Committee (NSC).

Madhya Pradesh has identified twenty (20) clusters, comprising 20 Hub ITIs and 81 Spoke ITIs, under the PM-SETU Scheme. The State of Madhya Pradesh has floated a Request for Proposal (RFP) for inviting industry proposals. At present, no proposal or Strategic Investment Plan (SIP) from the State is pending for consideration or approval before the National Steering Committee (NSC).

36 States/UTs have constituted their State Steering Committee (SSC) led by Chief Secretary of the State/UT, an apex body at the State/UT level for guiding and overseeing the implementation of scheme. 23 States/UTs have floated their proposal for inviting the interest of industry.

(d) and (e): A total of 06 SIPs have been approved at National Level. Further, no proposal is pending from the State of Maharashtra. The Scheme is proposed to be implemented in a phased manner over a period of five (5) years.

भागलपुर और कहलगांव की प्राचीन धरोहर का संरक्षण और विकास

193. श्री अजय कुमार मंडल:

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार के भागलपुर जिले में विशेषकर कहलगांव और उसके आसपास के क्षेत्रों में कई प्राचीन और ऐतिहासिक विरासत स्थल उपेक्षित हैं तथा उनके संरक्षण और विकास की प्रतीक्षा है;

(ख) यदि हां, तो क्या सरकार ने कहलगांव में स्थित मखदूम शाह के प्राचीन मक़बरे, धार्मिक आस्था से जुड़े बटेश्वर धाम, गंगा नदी की धारा में स्थित ऐतिहासिक 'तीन पहाड़ी' स्थल, नवगछिया के

शंकर स्थान और नारायणपुर में स्थित लगभग 250 वर्ष पुराने ऐतिहासिक कुएं जैसे विरासत स्थलों के व्यापक संरक्षण, आधुनिकीकरण और पर्यटन विकास के संबंध में प्राप्त मांगों का संज्ञान लिया है; और

(ग) सरकार द्वारा उपर्युक्त विरासत स्थलों के पुरातात्विक संरक्षण, संरचनात्मक जीर्णोद्धार, पर्यटन अवसंरचना (सड़कें, प्रकाश व्यवस्था, सुविधाएं आदि) के विकास, अनुसंधान और प्रलेखन के लिए अब तक स्वीकृत की गई योजनाओं का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): भागलपुर जिले में 4 स्मारकों सहित बिहार राज्य में भारतीय पुरातत्व सर्वेक्षण के अधिकार क्षेत्र में 70 केंद्रीय संरक्षित स्मारक और स्थल हैं। भारतीय पुरातत्व सर्वेक्षण राष्ट्रीय संरक्षण नीति, 2014 और प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 के तहत इन स्मारकों और स्थलों का संरक्षण करता है। इन सभी स्मारकों और स्थलों का संरक्षण और दिन-प्रतिदिन रखरखाव, संसाधनों की आवश्यकता और उपलब्धता के अनुसार नियमित रूप से किया जा रहा है। किसी भी स्मारक की उपेक्षा नहीं की जा रही है और न ही कोई स्मारक संरक्षण और विकास की प्रतीक्षा में है। सभी स्मारक भली-भांति परिरक्षित हैं।

(ख) और (ग): कहलगांव में स्थित मखदूम शाह का प्राचीन मकबरा, धार्मिक आस्था से जुड़ा बटेश्वर धाम, गंगा नदी की धारा में स्थित ऐतिहासिक "तीन पहाड़ी" स्थल, नौगछिया का शंकर स्थान और नारायणपुर में स्थित लगभग 250 साल पुराना ऐतिहासिक कुआँ भारतीय पुरातत्व सर्वेक्षण के अधिकार क्षेत्र में नहीं हैं। साथ ही, इन स्थलों के पुरातात्विक संरक्षण, संरचनात्मकजीर्णोद्धार, पर्यटक बुनियादी ढांचे (सड़क, प्रकाश व्यवस्था, सुविधाए आदि) के विकास तथा शोध एवं दस्तावेजीकरण के लिए भारतीय पुरातत्व सर्वेक्षण द्वारा अभी तक ऐसी कोई योजना स्वीकृत नहीं की गई है।

तथापि, गंगा नदी में स्थित 'तीन पहाड़ी' में से एक पर स्थित कहलगांव में शैल मंदिर नामक एक केंद्रीय संरक्षित स्मारक है।

STATUS OF FOUR LABOUR CODES

194. SHRIMATI PRATIMA MONDAL:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Government has operationalised the four Labour Codes across all States and Union Territories and if so, the State/UT-wise status thereof and if not, the reasons for the delay in implementation in the remaining States and Union Territories;

(b) the steps being taken by the Government to facilitate their early operationalisation while addressing the concerns raised by workers, employers and other stakeholders;

(c) whether the Government has formulated any roadmap or timeline for extending comprehensive labour rights and social security benefits to gig and platform workers;

(d) if so, the details thereof including the proposed social security measures, eligibility criteria and implementation mechanism; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The Government of India has implemented four Labour Codes, namely, the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions (OSH&WC) Code, 2020 with effect from 21st November, 2025. The Central Rules under the said Labour Codes have been notified on 8th May, 2026.

Since 'Labour' falls under the concurrent subject, the States/UTs are also required to frame Rules under the Labour Codes. The Ministry of Labour and Employment is proactively engaged with the States/UTs for finalisation of their rules and smooth implementation of the Codes. Accordingly, most of the States/UTs have already taken measures & have finalised or published/pre-published the Rules under the Labour Codes and a few States/UTs are in the process of pre-publishing/finalising the Rules.

The four Labour Codes were passed after extensive consultations with all stakeholders including States/UTs. The comments/concerns raised by the stakeholders were acknowledged and examined before the passage of four Labour Codes and finalisation of Rules. Further, several National and Regional Labour Conferences were held with States/UTs to discuss issues relating to four Labour Codes. The Ministry of Labour and Employment is pursuing with

stakeholders including States/UTs for smooth implementation of the Codes. Labour codes will provide universal minimum wages and social security benefits for workers.

The gig workers and the platform workers have been defined for the first time in the Labour Code for the purpose of formulating schemes to provide social security benefits relating to life and disability cover, accident insurance, health and maternity benefits, old age protection etc.

The four Labour Codes reduce multiplicity of definitions & authorities, facilitate use of technology, bring transparency & accountability in enforcement. Simultaneously, it strengthens the protection available to workers, including unorganized workers.

IMPLEMENTATION OF PMMY IN TAMIL NADU

195. SHRI G. SELVAM:

Will the Minister of **FINANCE** be pleased to state:

(a) whether Tamil Nadu has recorded the highest cumulative disbursal of loans under the Pradhan Mantri Mudra Yojana (PMMY) among all States, if so, the details thereof;

(b) the category-wise and district-wise details of Mudra loans sanctioned and disbursed in Tamil Nadu during the last three years and the current year, including the number and value of loans sanctioned in Kanchipuram district;

(c) whether the Government has assessed the impact of PMMY loans on employment generation, women entrepreneurs and micro-enterprises in the State, if so, the details thereof;

(d) whether the Government is aware of complaints regarding inadequate credit flow, high rejection rates and delays in processing applications under PMMY in certain districts of Tamil Nadu;

(e) if so, the details thereof; and

(f) the steps taken or proposed to improve access to collateral-free credit and enhance the effectiveness of PMMY in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Tamil Nadu has recorded the second highest cumulative disbursal of loans under the Pradhan Mantri Mudra Yojana (PMMY) among all States. The details are given in the enclosed **Statement-I.**

(b): the number of Mudra loans sanctioned alongwith amount sanctioned and disbursed in Tamil Nadu during the last three years and the current year, category-wise and district-wise including Kanchipuram district is given in the enclosed **Statement-II**.

(c): No specific assessment has been carried out to gauge the impact of PMMY loans on employment generation, women entrepreneurs and micro-enterprises in the State. However, Ministry of Labour and Employment (MoLE) conducted a

large sample survey at the national level to estimate employment generation under PMMY. As per the survey results, PMMY helped in generation of 1.12 crore net additional employment during a period of approximately 3 years (i.e. from 2015 to 2018). Further approx. 68% loans have been extended to women borrowers under PMMY in the State of Tamil Nadu since inception.

(d) to (f): Citizens can approach banks through online portals and customer care numbers for any assistance to directly address their issues to the concerned bank branches. Further, the Board of Directors of individual banks lay down appropriate grievance redressal mechanisms within the organization to resolve customer grievances. If grievances involving deficiency in services rendered by entities regulated by RBI are not resolved to the satisfaction of the customers or not replied to within a period of 30 days by the regulated entity, the customer can approach the “Reserve Bank – Integrated Ombudsman Scheme, 2021” that provides cost-free redressal of complaints. Government of India also hosts a web-based portal i.e. Centralized Public Grievance Redressal and Monitoring System (CPGRAM) wherein Citizens can file their grievances relating to Ministries/Departments of Government of India of States/UTs.

Government has taken various steps towards the effective implementation of the Mudra Scheme. These, inter-alia, include publicity campaigns, simplification of application form, Credit Guarantee Scheme, nomination of Mudra Nodal Officer, frequent reviews at various level by Government and banks. Further,

implementation and progress of the Scheme is reviewed at State Level Bankers Meeting (SLBC) & District Level Review Committee (DLRC) levels.

STATEMENT- I

Pradhan Mantri Mudra Yojana - State-wise (From 08.04.2015 To 26.06.2026*)				
				(Amount in Rs. Crore)
S.No.	State/ U.T.	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount
1	Andaman and Nicobar Islands	58,182	1,352.55	1,329.01
2	Andhra Pradesh	12,035,266	156,269.72	150,356.15
3	Arunachal Pradesh	205,989	2,688.27	2,621.35
4	Assam	13,246,354	83,718.51	82,064.19
5	Bihar	68,854,339	379,201.93	364,065.68
6	Chandigarh	213,127	3,796.77	3,687.10
7	Chhattisgarh	11,201,623	75,985.93	72,558.72
8	Dadra and Nagar Haveli & Daman and Diu	49,830	1,024.83	989.22
9	Delhi	3,824,355	50,366.41	49,251.68
10	Goa	421,561	6,412.10	6,172.52
11	Gujarat	17,886,208	162,537.27	160,193.27
12	Haryana	10,716,727	90,335.48	87,961.70
13	Himachal Pradesh	1,318,923	27,620.57	26,483.84
14	Jammu and Kashmir	2,657,613	60,240.10	57,612.85
15	Jharkhand	17,456,563	101,375.95	98,498.40
16	Karnataka	54,636,887	367,758.64	363,384.67
17	Kerala	19,207,395	146,067.69	144,040.82
18	Ladakh	76,253	2,314.96	2,271.94
19	Lakshadweep	14,851	247.63	239.29
20	Madhya Pradesh	35,700,201	230,675.07	220,364.98
21	Maharashtra	47,028,818	353,959.37	347,814.89
22	Manipur	495,773	3,974.01	3,775.73
23	Meghalaya	345,306	3,701.56	3,630.06
24	Mizoram	199,870	3,675.22	3,551.94

25	Nagaland	209,940	3,196.23	3,063.02
26	Odisha	36,865,571	188,225.54	184,790.22
27	Pondicherry	1,331,104	9,106.09	9,002.02
28	Punjab	10,837,513	96,353.80	92,500.36
29	Rajasthan	25,591,381	218,423.22	215,199.63
30	Sikkim	194,827	2,177.23	2,116.03
31	Tamil Nadu	63,581,922	396,092.94	392,470.00
32	Telangana	9,137,766	96,989.89	95,384.81
33	Tripura	3,607,899	22,282.90	21,891.50
34	Uttar Pradesh	60,240,496	423,746.23	413,642.46
35	Uttarakhand	3,740,726	38,323.08	37,389.66
36	West Bengal	58,258,439	361,324.36	355,685.40
	Total	591,449,598	4,171,542.05	4,076,055.11

*Provisional

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

STATEMENT- II

Pradhan Mantri Mudra Yojana - District-wise/ Category-wise (From 01.04.2023 To 26.06.2026*)

(Amount in Rs. Crore)

S.No.	State/District	Shishu			Kishor			Tarun			Tarun Plus			Total		
	Tamil Nadu	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount	No. of Loan A/cs	Sanctioned Amount	Disbursed Amount
1	Ariyalur	70,311	282.88	282.10	67,993	611.11	607.85	2,496	199.33	198.28	85	11.94	11.93	140,885	1,105.25	1,100.18
2	Chengalpet	97,819	370.42	369.50	172,102	2,130.73	2,122.73	9,062	718.15	710.92	477	78.26	78.14	279,460	3,297.57	3,281.28
3	Chennai	329,548	1,198.88	1,195.89	340,104	4,272.58	4,232.63	43,624	4,433.46	4,378.62	1,471	224.76	222.09	714,747	10,129.67	10,029.24
4	Coimbatore	286,334	1,074.01	1,071.56	336,318	3,998.38	3,972.63	27,093	2,204.04	2,175.76	791	116.26	115.02	650,536	7,392.70	7,334.97
5	Cuddalore	312,310	1,288.05	1,285.41	407,031	3,898.34	3,881.23	10,905	849.89	844.99	379	52.05	51.84	730,625	6,088.31	6,063.48
6	Dharmapuri	101,081	397.79	396.48	105,774	1,303.32	1,292.45	9,766	781.12	774.00	125	19.11	18.73	216,746	2,501.32	2,481.66
7	Dindigul	174,542	690.49	689.31	202,124	2,073.95	2,063.15	9,360	753.83	748.66	157	22.88	22.70	386,183	3,541.14	3,523.82
8	Erode	189,528	721.17	719.49	251,528	2,638.87	2,627.27	11,493	933.61	920.48	379	48.76	48.44	452,928	4,342.42	4,315.68
9	Kallakurichi	82,258	331.21	329.87	106,971	1,122.30	1,115.24	4,697	367.41	364.15	66	9.62	9.62	193,992	1,830.53	1,818.87
10	Kancheepuram	219,412	905.74	904.60	318,770	3,565.03	3,551.42	13,188	1,051.37	1,040.12	329	48.38	47.95	551,699	5,570.53	5,544.10
11	Kanyakumari	135,213	524.83	523.78	177,727	2,229.71	2,223.63	12,252	979.66	974.77	506	69.50	69.44	325,698	3,803.71	3,791.61
12	Karur	51,280	195.75	195.10	59,558	656.30	649.34	3,988	319.31	314.97	148	21.76	21.61	114,974	1,193.11	1,181.00
13	Krishnagiri	96,892	380.50	379.56	99,585	1,289.25	1,279.83	14,984	1,198.95	1,190.57	292	41.62	41.16	211,753	2,910.30	2,891.10
14	Madurai	280,126	1,099.87	1,098.51	334,697	3,493.24	3,470.41	17,665	1,433.31	1,420.09	278	42.08	41.63	632,766	6,068.50	6,030.65
15	Mayiladuthurai	63,557	252.70	252.60	74,626	705.55	703.87	2,037	163.32	162.34	40	5.43	5.43	140,260	1,126.99	1,124.22
16	Nagapattinam	158,255	609.94	608.24	184,489	1,790.34	1,784.89	4,130	334.02	329.92	76	11.95	11.95	346,950	2,746.27	2,735.00
17	Namakkal	141,951	570.46	568.99	187,142	2,127.01	2,115.75	8,631	699.95	689.47	391	55.68	55.01	338,115	3,453.11	3,429.22
18	Nilgiris	63,381	236.74	236.12	58,132	613.49	610.63	2,816	235.90	233.14	113	11.03	10.72	124,442	1,097.15	1,090.61

19	Perambalur	29,247	113.60	113.04	38,607	462.24	450.32	2,653	207.90	204.81	57	8.12	8.06	70,564	791.88	776.21
20	Pudukkottai	120,602	462.29	461.36	158,131	1,561.86	1,550.83	6,538	516.26	511.75	104	15.14	15.14	285,375	2,555.56	2,539.08
21	Ramanathapuram	158,973	606.37	604.82	151,731	1,688.20	1,673.01	5,812	455.38	450.62	40	6.39	6.39	316,556	2,756.35	2,734.82
22	Ranipet	43,156	168.77	168.12	51,743	554.68	550.03	2,387	193.30	191.51	131	19.24	19.24	97,417	936.00	928.90
23	Salem	269,340	1,034.63	1,032.82	323,629	3,528.16	3,507.55	17,650	1,422.26	1,406.31	596	89.21	87.97	611,215	6,074.25	6,034.64
24	Sivaganga	142,042	549.78	548.78	143,267	1,537.21	1,531.32	6,456	501.78	498.80	133	19.21	19.16	291,898	2,607.98	2,598.07
25	Tenkasi	57,856	210.86	210.72	73,197	737.13	735.40	2,931	224.04	222.65	48	6.52	6.52	134,032	1,178.54	1,175.28
26	Thanjavur	270,105	1,085.84	1,084.81	359,130	3,329.19	3,316.80	11,865	978.37	971.65	487	82.26	81.37	641,587	5,475.68	5,454.62
27	Theni	106,828	420.97	420.35	135,915	1,357.54	1,352.22	6,170	507.59	503.52	75	11.50	11.50	248,988	2,297.61	2,287.59
28	Thiruvallur	241,248	933.96	931.83	326,317	3,502.90	3,489.76	14,887	1,231.40	1,215.97	894	151.38	151.05	583,346	5,819.65	5,788.60
29	Thiruvarur	192,726	790.73	789.87	202,104	1,752.73	1,746.09	3,302	267.40	265.51	110	18.13	18.10	398,242	2,828.99	2,819.56
30	Thoothukudi	148,484	559.44	557.13	165,218	1,839.34	1,833.19	8,429	683.22	679.10	102	15.73	15.73	322,233	3,097.71	3,085.13
31	Tiruchirappalli	241,801	955.10	952.11	491,170	6,899.45	6,866.87	12,477	3,005.60	2,992.91	357	48.75	48.35	745,805	10,908.89	10,860.23
32	Tirunelveli	207,772	810.01	807.73	235,019	2,446.07	2,436.23	9,744	785.44	781.28	208	29.51	29.49	452,743	4,071.02	4,054.75
33	Tirupattur	54,392	220.94	220.65	59,565	579.90	576.27	3,335	263.72	261.42	100	16.06	16.06	117,392	1,080.61	1,074.39
34	Tiruppur	212,021	771.96	770.12	204,394	2,137.54	2,121.63	13,760	1,132.40	1,108.13	412	58.42	57.45	430,587	4,100.31	4,057.32
35	Tiruvannamalai	218,285	912.31	910.07	265,498	2,689.15	2,665.23	8,417	662.15	656.82	307	39.88	39.74	492,507	4,303.48	4,271.86
36	Vellore	282,915	1,181.23	1,178.91	276,231	2,705.25	2,693.72	8,136	654.48	646.18	186	29.79	29.45	567,468	4,570.74	4,548.27
37	Viluppuram	205,429	863.77	861.46	222,427	2,192.07	2,165.79	8,927	699.47	694.07	170	25.78	25.75	436,953	3,781.08	3,747.05
38	Virudhunagar	162,070	629.03	628.07	194,690	1,981.75	1,975.15	7,754	614.32	606.56	178	23.25	23.19	364,692	3,248.38	3,232.97
39	Other #	568,729	2,659.08	2,589.57	1,296,975	14,783.39	14,782.73	64,545	4,075.82	4,075.82	6	0.81	0.81	1,930,255	21,519.10	21,448.93
	Total	**6,787,819**	**27,072.11**	**26,949.36**	**8,859,629**	**96,785.31**	**96,325.05**	**434,362**	**36,738.88**	**36,416.62**	**10,804**	**1,606.12**	**1,593.92**	**16,092,614**	**162,202.42**	**161,284.96**

*Provisional

District-wise data for some of the NBFCs and NBFC-MFIs is not available

Source: As per data uploaded by Member Lending Institutions on Mudra portal

इटावा में पारिस्थितिकी-पर्यटन को बढ़ावा देना

196. श्री जितेंद्र कुमार दोहरेः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या इटावा स्थित लॉयन सफारी, राष्ट्रीय चंबल अभयारण्य और चंबल नदी पारिस्थितिकी-पर्यटन के दृष्टिकोण से महत्वपूर्ण गंतव्य हैं;

(ख) क्या सरकार का इनके एकीकृत विकास, पर्यटन अवसंरचना को सुदृढ़ करने और पर्यटन को बढ़ावा देने के लिए इन गंतव्यों को राष्ट्रीय पर्यटन परिपथ में शामिल करके कोई विशेष योजना कार्यान्वित करने का विचार है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): पारिस्थितिकी और वन्यजीव पर्यटन सहित पर्यटन स्थलों और उत्पादों का विकास एवं संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र के प्रशासन द्वारा किया जाता है।

पर्यटन मंत्रालय, 'स्वदेश दर्शन', 'तीर्थस्थल कायाकल्प एवं आध्यात्मिक, विरासत संवर्धन अभियान' (प्रशाद) और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' जैसी अपनी केंद्रीय क्षेत्र की योजनाओं के माध्यम से देश में पर्यटन अवसंरचना के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्रों के प्रशासनों को वित्तीय सहायता प्रदान करता है। उक्त केंद्रीय वित्तीय सहायता दिशा-निर्देशों के अनुरूप राज्यों और संघ राज्यक्षेत्रों की सरकारों से प्राप्त प्रस्तावों/विस्तृत परियोजना रिपोर्टों के आधार पर प्रदान की जा रही है। उत्तर प्रदेश राज्य में स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

उत्तर प्रदेश राज्य में स्वीकृत परियोजनाओं की सूची:

क्र. सं.	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
क	**स्वदेश दर्शन 1.0**	
i.	श्रावस्ती, कुशीनगर और कपिलवस्तु में बौद्ध परिपथ का विकास (सितम्बर 2016)	87.89
ii.	रामायण परिपथ के अंतर्गत चित्रकूट और श्रृंगवेरपुर का विकास (अक्टूबर 2021)	69.45
iii.	उत्तर प्रदेश के शाहजहांपुर – बस्ती - आहर – अलीगढ़ – कासगंज - सरोसी– प्रतापगढ़ – उन्नाव – कौशांबी – मिर्जापुर – गोरखपुर - कैराना – डुमरियागंज - बागपत – बाराबंकी – आजमगढ़ में आध्यात्मिक परिपथ का विकास (नवम्बर 2016)	71.91
iv.	उत्तर प्रदेश के बिजनौर–मेरठ–कानपुर - कानपुर देहात – बांदा– गाजीपुर– सलेमपुर– घोसी – बलिया - अम्बेडकर नगर–अलीगढ़–फतेहपुर–देवरिया– महोबा– सोनभद्र – चंदौली – मिश्रिख – भदोही में आध्यात्मिक परिपथ का विकास (दिसम्बर 2016)	67.51
v.	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल (फतेहपुर) - महुअर स्थल (घोसी) - शहीद स्मारक (मेरठ) में विरासत परिपथ का विकास (दिसम्बर 2016)	36.65
vi.	रामायण परिपथ के तहत अयोध्या का विकास (सितम्बर 2017)	127.21
vii.	जेवर – दादरी – सिकंदराबाद – नोएडा – खुर्जा - बांदा में आध्यात्मिक परिपथ का विकास (जुलाई 2018)	12.03
viii.	गोरखनाथ मंदिर)गोरखपुर(, देवीपट्टन मंदिर)बलरामपुर (और वटवाशनी मंदिर)डुमरियागंज (में आध्यात्मिक परिपथ का विकास (जनवरी 2019)	18.30
	कुल स्वीकृत राशि	**490.95**

उपर्युक्त परियोजनाओं के अलावा, स्वदेश दर्शन योजना के तहत उत्तर प्रदेश और बिहार में भी मार्गस्थ सुविधाओं के विकास से संबंधित एक परियोजना को स्वीकृति दी गई है, जिसका विवरण निम्नानुसार है:		
ix.	उत्तर प्रदेश और बिहार में मार्गस्थ सुविधाओं का विकास (जून 2018)	17.50
ख	**स्वदेश दर्शन 2.0**	
i.	वैदिक – वेलनेस एक्सपीरियंस नैमिषारण्य, उत्तर प्रदेश (मार्च 2024)	17.80
ii.	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस (मार्च 2024)	14.52
	कुल स्वीकृत राशि	**32.32**
ग	**चुनौती आधारित गंतव्य विकास (सीबीडीडी)**	
i.	महोबा में सांस्कृतिक परिदृश्य का विकास (मार्च 2025)	24.98
	कुल स्वीकृत राशि	**24.98**
घ	**प्रशाद**	
i.	वाराणसी का विकास - चरण-I (मार्च 2016, मार्च 2023 में संशोधित)	18.73
ii.	मेगा पर्यटक परिपथ (चरण-II) के रूप में मथुरा-वृंदावन का विकास (मार्च 2015, अक्टूबर 2022 में संशोधित)	10.98
iii.	वाराणसी, उत्तर प्रदेश में रिवर क्रूज पर्यटन का विकास (नवम्बर 2017, अक्टूबर 2022 में संशोधित)	9.02
iv.	वृंदावन में पर्यटक सुविधा केन्द्र का निर्माण (मार्च 2015, दिसम्बर 2019 में संशोधित)	9.36
v.	वाराणसी का विकास - चरण II (फरवरी 2018, दिसम्बर 2018 में संशोधित)	44.60
vi.	गोवर्धन में अवसंरचना सुविधाओं का विकास (जनवरी 2019, जनवरी 2024 में संशोधित)	37.59
	कुल स्वीकृत राशि	**130.28**

ङ	**पूंजी निवेश के लिए राज्यों को विशेष सहायता (एसएएससीआई)**	
i.	बटेश्वर का विकास (नवम्बर 2024)	74.05
ii.	बौद्ध पर्यटन का एकीकृत विकास (नवम्बर 2024)	80.24
	कुल स्वीकृत राशि	**154.29**
च	**केन्द्रीय एजेंसियों को सहायता (एसीए)**	
i.	वाराणसी/सारनाथ के स्मारकों में प्रकाश व्यवस्था (सारनाथ में धमेख स्तूप, सारनाथ में चौखंडी स्तूप, सारनाथ में लालकान का मकबरा और बनारस में मन महल) (फरवरी 2015)	5.12
ii.	वाराणसी, उत्तर प्रदेश के तीन स्मारकों में प्रकाश व्यवस्था (दिसम्बर 2017) 1. दशाश्वमेध घाट से दरभंगा घाट (300 मीटर का विस्तार) 2. तुलसी मानस मंदिर 3. सारनाथ संग्रहालय	2.94
iii.	रायबरेली रेलवे स्टेशन (जुलाई 2013)	4.44
iv.	आगरा कैंट रेलवे स्टेशन (जुलाई 2013)	5.05
v.	राष्ट्रीय जल मार्ग संख्या 1 और 2- उत्तर प्रदेश, बिहार, पश्चिम बंगाल और असम पर नदी क्रूज के आरोहण/अवरोहण के नौ मुख्य स्थलों पर जेट्टी का विकास (अप्रैल 2020)	28.03
	कुल स्वीकृत राशि	**45.58**
	कुल केंद्रीय सहायता	**878.40**

ECONOMIC IMPACT OF THE SURGE IN TOURISM IN HIMALAYAN REGION

197. Dr. INDRA HANG SUBBA:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has assessed the economic impact of the surge in tourism in Himalayan region and if so, the details thereof;

(b) whether the Government has taken any specific steps to sustain and further enhance this growth in the region and if so, the details thereof;

(c) whether the Government has any plans to introduce further infrastructure improvement and sustainable tourism initiatives including eco-friendly projects to accommodate the rising tourist numbers in the high altitudes in the State of Sikkim;

(d) if so, the details thereof along with their expected timelines for completion; and

(e) whether the Government has any ongoing projects in Sikkim to promote trekking tourism and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): During 2014 to 2025, the number of tourist visits to the Himalayan region has increased from 10.55 crores in 2014 to 40.78 crores in 2025, registering a growth of 286%. Improved tourist visits have generated higher employment and economic opportunities.

(b): The Ministry of Tourism undertakes several activities to promote domestic tourism in a holistic manner. The Ministry annually organizes the International Tourism Mart (ITM) in the North Eastern States to showcase the tourism potential of the region, to domestic and international buyers, opinion makers, influencers etc. The 13th edition of ITM was held in Gangtok, Sikkim to

highlight the different tourism destinations and products of the State, including adventure tourism, to the domestic and international stakeholders. In addition, to sustain and further enhance this growth, the Government has formulated the National Strategy for Adventure Tourism and the National Strategy for Sustainable Tourism.

(c) to (e): Identification, development and promotion of tourism destinations and products is primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UTA), while the Ministry of Tourism complements these efforts by extending financial assistance to all States/ UTs including Sikkim, under its central sector schemes, such as Swadesh Darshan 2.0 (SD2.0), Challenge Based Destination Development (CBDD), and Special Assistance to States for Capital Investment (SASCI).

Sanctioned projects for the state of Sikkim under the SASCI scheme in the financial year 2024-25 include the Skywalk, Bhaleydhunga, Yangang in Namchi and Border Experience in Nathula. These projects are expected to be developed in a period of 2 years. Further, under the CBDD sub-scheme, projects for "Kabi Chronicles: A journey through Unity and Heritage" and "Echoes of Valor: The Gnathang Valley Experience" were also sanctioned in the financial year 2024-25.

CONSTRUCTION OF KENDRIYA VIDYALAYA IN NORTH WEST DELHI

198. SHRI YOGENDER CHANDOLIA:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government is aware that North West Delhi is one of the most populous Parliamentary Constituencies in the country with over 40 lakh residents and a large number of Central Government employees, defence personnel and students but has only limited number of Kendriya Vidyalayas;

(b) if so, the details of existing Kendriya Vidyalayas in North West Delhi district along with student-teacher ratio and waiting list for admission during the last three years;

(c) whether the Government has received any proposal/request for opening of new Kendriya Vidyalaya in areas like Narela, Bawana, Rohini, Kanjhawala or Alipur of North West Delhi;

(d) if so, the present status of the said proposal and the criteria for opening a new Kendriya Vidyalaya;

(e) whether the Government is considering to sanction at least four new Kendriya Vidyalayas in North West Delhi; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): Opening of new Kendriya Vidyalayas (KVs) is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings

(PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India/State Governments/ Union Territories Administrations, with commitment to provide requisite extent of land, free of cost, and suitable rent-free temporary accommodation for setting up a new KV, as per Kendriya Vidyalaya Sangathan (KVS) norms. KVs are not opened on the criteria of population/ area/ Parliamentary Constituency /District or State/UT.

As per the information received from KVS, 47 KVs are presently functioning in Delhi, out of which, 10 KVs are already functioning in the Parliamentary Constituency of North-West Delhi, namely, PM SHRI KV, Sector-3, Rohini; PM SHRI KV, Sector-8, Rohini; KV, Sector-22, Rohini; PM SHRI KV, Sector-25, Rohini; PM SHRI KV, Sector-28, Rohini; PM SHRI KV, Sainik Vihar; PM SHRI KV, Paschim Vihar; PM SHRI KV, Air Force Station (AFS), Bawana; PM SHRI KV, Narela; and PM SHRI KV, Shalimar Bagh.

At present, there are 06 KVs functioning in North West District, Delhi, namely: PM SHRI KV Sector-3 Rohini, PM SHRI KV Sector-8 Rohini, KV Sector-22 Rohini, PM SHRI KV Sector-25 Rohini, PM SHRI KV Sector-28 Rohini, and PM SHRI KV Sainik Vihar. The consolidated Student-Teacher Ratio across these 06 KVs is 29:1.

Furthermore, as per the available records with KVS, the total number of applicants waitlisted for admission to Class I and Balvatika in these 06 KVs during the last three academic sessions is as follows:

Academic Session	The total number of applicants waitlisted for admission to Class-I and Balvatika (*)
2024–25	16,825
2025–26	15,909
2026–27	13,019

(*) The above waitlist figures are consolidated and hence may have repetitions/ duplications as the same applicant is included in the waitlists of more than one KVs, since each applicant is allowed to opt for admission in up to three KVs of his/her choice through a single online application.

As per the information received from KVS, no feasible proposal for the opening of new KVs in the Narela, Bawana, Rohini, Kanjhawala, and Alipur areas of North West Delhi has been received from the Government of the National Capital Territory (GNCT) of Delhi/District Administration.

ALLOCATION OF NCAP FUNDS TO BIHAR

199. SHRI SUDAMA PRASAD:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has taken note of recent scientific studies indicating that parts of Bihar have emerged as hotspots of Particulate Matter (PM) pollution in the Indo-Gangetic Plain;

(b) if so, the findings of the Government's assessment thereof;

(c) whether any special action plan has been prepared for Bihar under the National Clean Air Programme (NCAP) to address biomass burning and rural air pollution; and

(d) the funds allocated and released to Bihar during the last three years under NCAP and other air quality improvement programmes, along with the outcomes achieved?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): As reported by the Bihar State Pollution Control Board (BSPCB), no district in Bihar has been identified as hotspot districts within the Indo-Gangetic Plain region. Further, BSPCB has informed that air quality assessment in the State of Bihar indicates an improving trend in PM_{10} and $PM_{2.5}$ levels over recent years. The State-wide annual average PM_{10} and $PM_{2.5}$ concentrations are given in the enclosed **Statement- I**

CPCB identified Non-attainment Cities (NACs) across the country that have failed to meet the National Ambient Air quality Standards (NAAQS) for PM_{10} for five consecutive years. 03 NACs have been identified in the State of Bihar namely, Patna, Gaya and Muzaffarpur, and have been included under National Clean Air Programme (NCAP) for implementing air quality improvement measures. These cities have prepared City Clean Air Action

Plans to take measures to address soil & road dust, vehicular emissions, construction & demolition activities, biomass burning and industrial pollution.

District/ City level Implementation and Monitoring Committee under the Chairmanship of District Collector/ Municipal Commissioner monitors the implementation of City clean air action plans.

Further, Bihar State Pollution Control Board has prepared the "Bihar State Action Plan for Prevention & Control of Air Pollution" as per the CPCB's "Guidelines for Formulation of State Action Plan", which includes specific and comprehensive action to address emission from burning of waste, burning of agri-residues and household emissions to improve air quality in the State.

State level Steering Committee under the Chairmanship of Chief Secretary and Air Quality Monitoring Committee under the Chairmanship of Additional Chief Secretary/ Principal Secretary, Environment Department periodically monitors the implementation of State Action Plan prepared under NCAP

During the last three years, air quality performance based incentive grant of Rs. 80.21 crore has been released to Patna, Gaya and Muzaffarpur cities of Bihar under NCAP to implement air quality improvement measures. The details of funds provided to the Cities of Bihar during the last three years (FY 2023-24 to FY 2025-26) are given in the enclosed **Statement-II.**

Air quality improvement in terms of reduction in PM_{10} levels during FY 2025-26 as compared to PM_{10} levels of FY 2017-18 for Muzaffarpur, Gaya and Patna cities under NCAP is given in the enclosed **Statement- III.**

STATEMENT- I

State-wide annual average PM_{10} and $PM_{2.5}$ concentrations during FY 2022-23 to FY 2025-26 in Bihar

Year	PM_{10} (µg/m³)	$PM_{2.5}$ (µg/m³)
2022-23	186.2	89.0
2023-24	145.3	64.9
2024-25	117.8	54.0
2025-26	83.51	42.24

STATEMENT- II

Details of funds released under NCAP to the Cities of Bihar during the last three years (FY 2023-24 to FY 2025-26)

(Amount in Rs. crore)

Sl.No.	City	FY 2023-24	FY 2024-25	FY 2025-26	Grand Total
1	Muzaffarpur	5.43	8.61	9.85	23.89
2	Patna	-	-	30.39	30.39
3	Gaya	5.39	13.06	7.48	25.93
Total					**80.21**

STATEMENT- III

Improvement in PM_{10} concentrations in Cities of Bihar under NCAP in FY 2025-26 as compared to FY 2017-18

Sl.No.	City	2017-2018	2025-26	% improvement in 2025-26 w.r.t. FY 2017-18
		Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	Average concentration (F.Y.) of PM_{10} ($\mu g/m^3$)	
1	Muzaffarpur	147	73	50.3
2	Patna	172	112	34.9
3	Gaya	79	97	-22.8

COASTAL REGULATION ZONE

200. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the State Government of Karnataka has submitted any proposal seeking permission for removal of sandbars from rivers, lakes, estuaries and other water bodies falling under Coastal Regulation Zone (CRZ) areas;

(b) if so, the details thereof and the present status of the said proposal;

(c) whether the Government is aware that accumulation of sandbars in rivers and estuaries is causing difficulties to movement of boats and fishing vessels and affecting the livelihood of local communities in CRZ areas and if so, the details thereof;

(d) whether the Government proposes to grant approval for removal of

sandbars in CRZ areas and to hand over the removed sand to District Sand Monitoring and Management Committees headed by Deputy Commissioners for proper utilization and if so, the details thereof; and

(e) the time by which necessary approval is likely to be accorded in public interest?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Ministry has not received any proposal from the Government of Karnataka seeking permission for removal of sandbars from rivers, lakes, estuaries and other water bodies falling under Coastal Regulation Zone (CRZ) areas.

(c) to (e): To address the accumulation of sandbars in rivers and estuaries, which causes difficulties in the movement of boats and fishing vessels, the CRZ Notification, 2019 permits the removal of sandbars in CRZ-IB, CRZ-II, CRZ-III, and CRZ-IV areas, subject to obtaining prior CRZ Clearance. Further, vide Amendment Notification Nos. 5495(E) and 5494(E), dated 24/11/2022, the Ministry has permitted the removal of sandbars in intertidal areas by traditional coastal communities only through non-mechanized manual methods under both the CRZ Notification, 2019 and the Island Coastal Regulation Zone (ICRZ) Notification, 2019. The State Governments and Union territory Administration may permit such removal of sand in the specified time period in a particular area along with a specific quantity subject to conditions such as

registration of local community persons permitted to remove the sand manually and shall be renewed on yearly basis.

COASTAL EROSION MITIGATION IN KASARAGOD

201. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has identified erosion-prone coastal stretches in Kerala, including Kasaragod, under the National Coastal Mission;

(b) the details of projects sanctioned during the last three years for shoreline protection, beach restoration and climate resilience;

(c) whether any proposal from the State Government of Kerala for coastal protection works in Kasaragod is pending with the Government; and

(d) the time-frame for sanctioning and implementing such projects?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): Coastal Protection Works are undertaken by the respective State Governments/UTs. The Ministry of Environment, Forest & Climate Change is implementing the “Mangrove Initiative for Shoreline Habitats & Tangible Incomes (MISHTI)” to restore, promote and enhance sustainability of the coastal habitats including climate resilience capacity. State of Kerala has submitted a plan for restoration and conservation of Mangroves in 13 hectares

in Kannur district with a budget of ₹ 3.70 crores for the period 2024-25 to 2028-29 and subsequently an amount of ₹ 1.68 crores has been released.

As informed by the Government of Kerala, coastal protection works in Kasargod district are included under the Resilient Kerala Development Programme (supported by the World Bank) and Kerala Sustainable Coastal Protection and Climate Resilient Planning Project (ADB assisted).

(c) and (d): No proposal pertaining to shoreline protection, beach restoration or climate resilience has been received for Kasargod from the State Government of Kerala during the last 3 years seeking central assistance or funding, as per the Central Water Commission, Ministry of Jal Shakti.

पहाड़ी राज्यों के लिए विशेष कार्ययोजना

202. श्री सुरेश कुमार कश्यप:

क्या **पर्यावरण, वन और जलवायु परिवर्तन** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने प्रदूषण को नियंत्रित करने, नदियों का जीर्णोद्धार करने और पर्यावरणीय शासन को सुदृढ़ करने के लिए पहाड़ी राज्यों, विशेषकर हिमाचल प्रदेश के लिए कोई विशेष कार्ययोजना तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) विगत तीन वर्षों के दौरान पहाड़ी राज्यों विशेषकर हिमाचल प्रदेश में नदियों और नालों के संरक्षण, मलजल शोधन, ठोस अपशिष्ट प्रबंधन तथा प्रदूषण नियंत्रण के लिए स्वीकृत परियोजनाओं और इसके लिए आवंटित एवं खर्च की गई धनराशि का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा क्या है;

(ग) शिमला संसदीय निर्वाचन क्षेत्र में नदी और नाला संरक्षण, प्रदूषण नियंत्रण, मलजल शोधन तथा पर्यावरण संरक्षण के लिए स्वीकृत परियोजनाओं का ब्यौरा क्या है और इस उद्देश्य के

लिए आवंटित धनराशि तथा इसके अंतर्गत अब तक हुई वर्तमान प्रगति और उपलब्धियां क्या हैं;

(घ) क्या सरकार का जलवायु परिवर्तन, प्राकृतिक आपदाओं और बढ़ते पर्यटन के कारण उत्पन्न होने वाली पर्यावरणीय चुनौतियों से निपटने के लिए पहाड़ी राज्यों विशेषकर शिमला संसदीय निर्वाचन क्षेत्र सहित हिमाचल प्रदेश के लिए कोई विशेष पर्यावरण संरक्षण कार्यक्रम कार्यान्वित करने का विचार है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग): केंद्र सरकार ने पहाड़ी राज्यों में प्रदूषण को नियंत्रित करने, नदी को पुनर्जीवित करने और पर्यावरण शासन को मजबूत करने के लिए विभिन्न नियामक और प्रबंधन उपाय किए हैं।

- प्रदूषण नियंत्रण के लिए, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने ठोस अपशिष्ट प्रबंधन नियम, 2026 (एसडब्ल्यूएम नियम, 2026) लागू किए हैं ताकि पहाड़ी राज्यों सहित पूरे देश में ठोस अपशिष्ट का पर्यावरण के अनुकूल प्रबंधन सुनिश्चित किया जा सके। इन नियमों में विशेष रूप से पहाड़ी और द्वीप क्षेत्रों में ठोस अपशिष्ट प्रबंधन के लिए निर्धारित मानदंडों और की जाने वाली कार्रवाई बताई गई करते हैं और इसमें स्थानीय अधिकारियों के कर्तव्यों और जिम्मेदारियों को सूचीबद्ध किया गया है। इसके अलावा, केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने भी पहाड़ी क्षेत्रों में ठोस अपशिष्ट प्रबंधन के लिए एक परामर्शिका जारी की है और इसे 22 जून, 2026 को सभी राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी)/प्रदूषण नियंत्रण समितियों (पीसीसी) के सदस्य सचिवों और सभी राज्यों/संघ राज्य क्षेत्रों के शहरी विकास विभागों (इउडीडी)/ग्रामीण विकास विभागों (आरडीडी) के प्रधान सचिवों को प्रेषित किया है।
- जनवरी 2019 में, मंत्रालय ने 130 शहरों (गैर-प्राप्ति शहर और दस लाख से अधिक

आबादी वाले शहर) में वायु गुणवत्ता में सुधार लाने के उद्देश्य से राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) भी शुरू किया। पहाड़ी राज्यों के शहरों सहित सभी 130 शहरों ने शहर कार्य योजना (सीएपी) तैयार कर ली है। केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा हिमाचल प्रदेश में सात (07) गैर-प्राप्ति शहरों की पहचान की गई है, जिनमें बद्दी, दमताल, काला अंब, नालागढ़, पौंटा साहिब, परवानू और सुंदरनगर शामिल हैं। सभी गैर-प्राप्ति शहरों में वायु प्रदूषण नियंत्रण के लिए कार्य योजना तैयार की गई है और हिमाचल प्रदेश सरकार के मुख्य सचिव की अध्यक्षता में समीक्षा बैठकों में इसके कार्यान्वयन की नियमित रूप से निगरानी की जाती है। एनसीएपी के तहत शहर कार्य योजनाओं के माध्यम से वायु गुणवत्ता सुधार उपायों को लागू करने के लिए वित्त वर्ष 2019-20 से 2025-26 के दौरान हिमाचल प्रदेश के 07 गैर-प्राप्ति शहरों को वायु गुणवत्ता प्रदर्शन-आधारित प्रोत्साहन अनुदान के रूप में 25.73 करोड़ रुपये प्रदान किए गए।

- केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी)/प्रदूषण नियंत्रण समितियों (पीसीसी) के सहयोग से देश के जलीय संसाधनों की जल गुणवत्ता की निगरानी करता है। राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम (एनडब्ल्यूएमपी) के तहत, हिमाचल प्रदेश में 250 स्थानों (जिनमें 156 नदियाँ (और बांध) शामिल हैं) की निगरानी की जाती है। वर्ष 2018 में हिमाचल प्रदेश सरकार द्वारा राज्य के लिए नदी पुनर्जीवन समिति (आरआरसी) और जिला स्तरीय विशेष पर्यावरण निगरानी कार्यबल अधिसूचित किए गए हैं। आरआरसी सिफारिश के आधार पर,एसपीसीबी द्वारा हिमाचल प्रदेश के सात प्रदूषित नदी क्षेत्रों के लिए राज्य और जिला स्तरीय विशेष पर्यावरण योजनाएँ तैयार की गई हैं। कार्य योजनाओं के कार्यान्वयन की समीक्षा मुख्य सचिव/अपर मुख्य सचिव (पर्यावरण)/प्रधान सचिव (शहरी विकास) द्वारा नियमित रूप से की जाती है।

- माननीय राष्ट्रीय हरित न्यायाधिकरण (एनजीटी) के दिनांक 09.03.2022 के मूल

आवेदन संख्या 178/2022 के निर्देशों के अनुपालन में अल्मोड़ा स्थित जी.बी. पंत राष्ट्रीय हिमालयी पर्यावरण संस्थान (जीबीपीएनआईएचई) द्वारा "भारतीय हिमालयी क्षेत्र में पर्यटन का पर्यावरणीय आकलन" शीर्षक से एक रिपोर्ट तैयार की गई थी। माननीय एनजीटी ने भारतीय हिमालयी क्षेत्र के सभी राज्यों और संघ राज्य क्षेत्रों को पारिस्थितिकी- संवेदी हिमालयी राज्यों में क्षति से पर्यावरण की सुरक्षा के लिए रिपोर्ट में दी गई सिफारिशों का प्रभावी, उचित और समयबद्ध कार्यान्वयन सुनिश्चित करने का निर्देश दिया है। इस संबंध में एक समेकित अनुपालन रिपोर्ट 10 अप्रैल 2026 को माननीय एनजीटी को प्रस्तुत की गई है।

- पहाड़ी क्षेत्रों सहित नाजुक पारिस्थितिकी तंत्र को संरक्षित करने के लिए, मंत्रालय सभी निर्माण परियोजनाओं को पर्यावरण मंजूरी देते समय विभिन्न पर्यावरणीय सुरक्षा उपाय/शर्त निर्धारित करता है। इनमें भूस्खलन प्रबंधन योजना, भूस्खलन की संवेदनशीलता पर व्यापक अध्ययन, क्षेत्र की पारिस्थितिकीय संवेदनशीलता का अध्ययन, भारतीय सड़क कांग्रेस (आईआरसी) के दिशानिर्देशों का कार्यान्वयन, भू-क्षरण को रोकने के लिए ढलानों पर तटबंधन, सीवेज उपचार संयंत्रों की स्थापना, ऊर्जा संरक्षण भवन संहिता (ईसीबीसी) का अनुपालन, जलग्रहण क्षेत्र उपचार (सीएटी) योजना का कार्यान्वयन, पर्यावरण प्रबंधन योजना (ईएमपी), वन्यजीव संरक्षण योजना का कार्यान्वयन, हरित क्षेत्र विकास और वन संरक्षण योजना, मलबा निपटान स्थलों का स्थिरीकरण, वास्तविक समय में ई-प्रवाह निगरानी, बाढ़ की प्रारंभिक चेतावनी प्रणाली और बांध टूटने की स्थिति में आपातकालीन तैयारी योजना आदि शामिल हैं। मंत्रालय ने इस प्रकार के अपशिष्ट का उचित निपटान सुनिश्चित करने के उद्देश्य से पर्यावरण (निर्माण और विध्वंस) अपशिष्ट प्रबंधन नियम, 2025 भी अधिसूचित किया है।

- इसके अतिरिक्त, वन/संरक्षित क्षेत्रों में स्थित किसी भी परियोजना को उपयोगकर्ता एजेंसी को केवल वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के तहत सक्षम प्राधिकारी और

वन्यजीव (संरक्षण) अधिनियम, 1972 के तहत राष्ट्रीय वन्यजीव बोर्ड से पूर्व स्वीकृति प्राप्त करने के बाद ही अनुमति दी जाती है।

(घ) और (ङ): सरकार राष्ट्रीय जलवायु परिवर्तन कार्य योजना (एनएपीसीसी) लागू कर रही है, जो हिमाचल प्रदेश जैसे पहाड़ी राज्यों सहित पूरे देश में जलवायु संबंधी कार्यों के लिए एक व्यापक ढांचा प्रदान करती है। एनएपीसीसी के अनुरूप, हिमाचल प्रदेश सहित 34 राज्यों और संघ राज्य क्षेत्रों ने राज्य-विशिष्ट जलवायु संबंधी कमजोरियों और अनुकूलन प्राथमिकताओं को संबोधित करने के लिए जलवायु परिवर्तन पर राज्य कार्य योजनाएं (एसएपीसीसी) तैयार की हैं। इसके अलावा, एनएपीसीसी के तहत, विज्ञान और प्रौद्योगिकी विभाग (डीएसटी), भारत सरकार हिमालयी पारिस्थितिकी तंत्र को बनाए रखने के लिए एक राष्ट्रीय मिशन (एनएमएसएचई) लागू कर रहा है।

इसके अलावा, पर्यावरण स्थिरता पर्यटन मंत्रालय द्वारा तैयार की गई सतत पर्यटन के लिए राष्ट्रीय कार्यनीति का एक प्रमुख स्तंभ है। इस कार्यनीति के अनुरूप, देश में सतत पर्यटन को बढ़ावा देने और पर्यटकों तथा पर्यटन व्यवसायों को सतत पर्यटन प्रथाओं को अपनाने के लिए प्रोत्साहित करने हेतु 'ट्रैवल फॉर लाइफ' (पर्यावरण के लिए जीवनशैली) कार्यक्रम लागू किया गया है।

PROMOTION OF SPORTS IN LAKSHADWEEP

203. SHRI HAMDULLAH SAYEED:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government proposes to extend the benefits of the Khelo India Programme to the Union Territory of Lakshadweep;

(b) whether the Government has assessed the need for strengthening sports infrastructure and promoting sports talent in Lakshadweep under the said Programme;

(c) whether any proposal has been received from the Lakshadweep Administration or public representatives for inclusion of the said Territory under the said Programme; and

(d) if so, the details thereof and the steps taken or proposed to be taken by the Government for developing sports infrastructure, providing training facilities and identifying and nurturing sporting talent among the youth of Lakshadweep?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d): The Khelo India – National Programme for Development of Sports is being implemented across the country, including in the Union Territory of Lakshadweep, with the objective of promoting sports at the grassroots level, identifying and nurturing sporting talent and strengthening the sports ecosystem. The Khelo India Scheme is a demand-driven scheme. The proposals received from the State/ Union Territory Governments and other eligible entities for development of sports infrastructure and other components under the Scheme are considered for financial support, subject to their completeness, technical feasibility, infrastructure gaps, sporting potential, readiness for implementation and availability of funds under the Scheme. The details of various sports facilities under the Khelo India Scheme, such as

Sports Infrastructure, Khelo India Centres (KIC), Khelo India State Centres of Excellence (KISCE) and Khelo India Accredited Academies (KIAA) along with Khelo India Athletes (KIA), across the country, including in the Union Territory of Lakshadweep, are available in the public domain on the dashboard of the Ministry at https://dashboard.kheloindia.gov.in.

STRENGTHENING SPORTS INFRASTRUCTURE IN BIHAR

204. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government has undertaken any measures for the development and strengthening of sports infrastructure in the State of Bihar during the last five years and the current year;

(b) if so, the details of the sports infrastructure projects sanctioned, completed and under implementation in the said State during the said period, year and district-wise;

(c) the details of funds sanctioned, released and utilized by the Government under the various schemes including the Khelo India Scheme (KIS) for development of sports infrastructure in Bihar during the last ten years, year-wise;

(d) whether any proposals for establishment/upgradation of stadiums, sports complexes and training centres received from the State Government during the said period; and

(e) if so, the details thereof along with the status of approval, release of fund and completion of such projects?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): 'Sports' being a State subject, the responsibility for development of sports, including development and strengthening of sports infrastructure, rests primarily with the respective State/Union Territory Governments. The Union Government supplements these efforts by bridging critical gaps. The Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven schemes. The proposals received from the State/ Union Territory Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme. The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and financial progress, under the Khelo India Scheme and National Sports Development Funds (NSDF), across the country, including in State of Bihar, are available in public domain on the dashboards of the Ministry at https://mdsd.kheloindia.gov.in and http://www.nsdf.yas.gov.in/nsdf-glance.html, respectively.

(c): Funds are allocated and released Scheme-wise and not State/UT-wise. The details of funds allocated and expenditure incurred under various Sports

Development Schemes of the Department of Sports across the country, including in the State of Bihar, during the last ten years are as under:

(amount in ₹ crore)

Financial Year	**Funds allocated**	**Expenditure incurred**
2025-26	2347.14	2228.88
2024-25	2332.50	2136.97
2023-24	2380.86	2329.35
2022-23	1907.69	1879.99
2021-22	1993.00	1748.76
2020-21	1313.40	1304.12
2019-20	2000.00	1989.39
2018-19	1381.52	1297.38
2017-18	1393.21	1229.32
2016-17	1078.35	1074.66

(d) and (e): The receipt of project proposals from the State/UT Governments and other eligible entities is a continual process. The schemes of the Department of Sports cater to the needs of the entire country within its allocated budget for activities/programmes.

TOURISM DEVELOPMENT IN BIHAR

205. SHRI RAJA RAM SINGH:

Will the Minister of **TOURISM** be pleased to state:

(a) whether the Government has undertaken an assessment of tourism infrastructure gaps across major heritage and religious destinations in Bihar, if so, the details thereof;

(b) the details of the funds released and utilised under Central tourism schemes in Bihar during the last five years; and

(c) whether the Government is considering any major programme to develop tourism in Rohtas district of Bihar and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Development of tourism infrastructure, amenities and experiences at tourist destinations is primarily undertaken by the concerned State Government and Union Territory Administration. However, the Ministry of Tourism, under its various schemes such as Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD), Swadesh Darshan (SD), Swadesh Darshan 2.0 (SD2.0), Challenge Based Destination Development (CBDD) provides financial assistance for the development of tourism infrastructure across the country including Bihar.

(b): The details of the funds released and utilized for the projects under the said schemes in Bihar are given in the enclosed **Statement**.

(c): Receiving proposals from the State Governments and Union Territory Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds. However, as on date no such major programme to develop tourism in Rohtas district of Bihar has been submitted by the Government of Bihar.

STATEMENT

The details of projects sanctioned under PRASHAD Scheme in Bihar

(Rs. In Crore)

Sr. No.	Name of the Project	Amount Sanctioned	Amount Released/ Authorized for Utilization	Amount Utilised
1	Development at Patna Sahib	29.62	29.62	29.62
2	Development of basic facilities at Vishnupad temple, Gaya, Bihar	3.63	3.63	3.63
3	Development of Ambika Bhawani Temple, Saran	13.29	0.00	0.00

The details of projects sanctioned under Swadesh Darshan Scheme in Bihar

(Rs. In Crore)

Sr. No.	Circuit/ Year	Name of the Project	Amount Sanctioned	Amount Released/ Authorized for Utilization	Amount Utilised
1	Tirthankar 2016-17	Development of Vaishali- Arrah-Masad-Patna-Rajgir-Pawapuri-Champapuri	33.96	29.36	29.36
2.	Spiritual 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala-Deoghar	44.76	42.17	42.17
3.	Buddhist 2016-17	Development of Buddhist circuit-Construction of Convention Centre at Bodhgaya	95.18	95.18	95.18
4.	Rural 2017-18	Development of Bhitiharwa-Chandrahia-Turkaulia	44.27	40.31	40.31
5.	Spiritual 2017-18	Development of Mandar Hill & Ang Pradesh	44.55	42.32	42.32

The details of projects sanctioned under Swadesh Darshan 2.0 Scheme in Bihar

(Rs. In Crore)

Sr. No.	Destination	Name of the Experience	Amount Sanctioned	Amount Released/ Authorized for Utilization
1.	Bodh Gaya	Developmentof the Buddhist Meditation & Experience Centre, Bodh Gaya	165.44	16.54

The details of projects sanctioned under Challenge Based Destination Development (CBDD) Scheme in Bihar

(Rs. In Crore)

Sr. No.	Destination/Category	Name of the Experience	Amount Sanctioned	Amount Released/ Authorized for Utilization
1.	Saran Dist. (Sonepur Fair) (Culture & Heritage)	Development of Sonepur Fair Site	24.29	2.43

The details of projects sanctioned under SPECIAL ASSISTANCE TO STATES FOR CAPITAL INVESTMENT (SASCI SCHEME) Scheme in Bihar

(Rs. In Crore)

Sr. No.	Name of the Project	Amount Sanctioned	Amount Released/ Authorized for Utilization
1.	Development of Matsyagandha Lake in Saharsa	97.61	97.09
2.	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51	

जम्मू और कश्मीर में पर्यटन का विकास

206. श्री जुगल किशोरः

क्या **पर्यटन** मंत्री यह बताने की कृपा करेंगे किः

(क) विगत पांच वर्षों के दौरान जम्मू लोक सभा निर्वाचन क्षेत्र में पंजीकृत पर्यटकों की संख्या में हुई वृद्धि का वर्ष-वार ब्यौरा क्या है;

(ख) उपर्युक्त अवधि के दौरान रिपोर्ट किए गए पर्यटन से संबंधित रोजगार सृजन और स्थानीय अर्थव्यवस्था पर पड़े प्रभाव का ब्यौरा क्या है;

(ग) क्या सरकार का धार्मिक, सांस्कृतिक और ऐतिहासिक सर्किट जैसे नए पर्यटन परिपथ विकसित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा पर्यटकों की सुरक्षा, सुविधा और डिजिटल सूचना प्रणाली को सुदृढ़ करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): पर्यटन मंत्रालय संबंधित राज्य सरकारों/संघ राज्यक्षेत्र के प्रशासनों से पर्यटन संबंधी जानकारी प्राप्त कर उसे संकलित करता है। यह डेटा केवल राज्य/संघ राज्यक्षेत्र स्तर तक ही उपलब्ध है। जम्मू और कश्मीर संघ राज्यक्षेत्र के प्रशासन द्वारा दी गई जानकारी के अनुसार जम्मू और कश्मीर में पिछले पांच वर्षों के दौरान आने वाले पर्यटकों का विवरण निम्नानुसार है:

वर्ष 2021 से 2025 तक जम्मू और कश्मीर में घरेलू पर्यटक यात्राओं (डीटीवी) और विदेशी पर्यटक यात्राओं (एफटीवी) का विवरण:

वर्ष	डीटीवी (लाख में)	एफटीवी (लाख में)	वृद्धि दर (%)	
			डीटीवी	एफटीवी
2021	113.15	0.02	-	-
2022	184.99	0.20	63.49	900.00
2023	206.79	0.55	11.78	175.00
2024	230.13	0.65	11.29	18.18
2025	177.29	0.36	-22.96	-44.62

(ख): इसके आर्थिक प्रभाव का आकलन करने के लिए कोई विशिष्ट औपचारिक अध्ययन शुरू नहीं किया गया है। हालांकि, सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय द्वारा संचालित आवधिक श्रम बल सर्वेक्षण के आंकड़ों के आधार पर, पर्यटन मंत्रालय के अनुमान के अनुसार जम्मू और कश्मीर में वर्ष 2021-22 और 2025 में कुल पर्यटन संबंधी रोजगार की संख्या क्रमशः 10.42 लाख और 10.78 लाख थी।

(ग): पर्यटन स्थलों और उत्पादों की पहचान, उनका विकास और संवर्धन एक सतत प्रक्रिया है, जो मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा की जाती है, जबकि पर्यटन मंत्रालय स्वदेश दर्शन 2.0, प्रशाद आदि जैसी अपनी केंद्रीय क्षेत्र योजनाओं के तहत वित्तीय सहायता प्रदान करके इन प्रयासों को संपूरित करता है।

(घ): सुरक्षा और सुविधा को मजबूत करने के लिए, सरकार ने विशिष्ट पर्यटन पुलिस की तैनाती को प्रोत्साहित किया है। डिजिटल पहलों में नवीनीकृत अतुल्य भारत डिजिटल पोर्टल शामिल है, जो

यात्रियों को चयनित सामग्री, मौसम और घटनाओं की अद्यतन जानकारी और एआई-आधारित वैयक्तिकरण का उपयोग करके एकीकृत बुकिंग सेवाएं प्रदान करता है और एक ही स्थान पर सभी डिजिटल समाधान उपलब्ध कराता है। ई-वीज़ा योजना अब 174 देशों के नागरिकों के लिए 33 नामित हवाई अड्डों, 35 समुद्री बंदरगाहों और 4 भू-पत्तनों के माध्यम से प्रवेश के लिए उपलब्ध है।

IMPROVING THE QUALITY OF EDUCATION IN GOVERNMENT SCHOOLS

207. SHRI NAGESH BAPURAO AASHTIKAR PATIL:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has taken any steps to improve the quality of education in Government schools in the country

(b) if so, the details of schemes currently being implemented by the Government to enhance learning outcomes and teacher training;

(c) whether the Government proposes to increase funding for digital education and school infrastructure, if so, the details thereof; and

(d) the steps being taken by the Government to reduce dropout rates, particularly among girls and students from economically weaker sections?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): The Department of School Education & Literacy is implementing an integrated scheme for school education - Samagra Shiksha, which covers the entire gamut from pre-school to class XII. The scheme treats school education

as a continuum and has been aligned with the recommendations of NEP 2020 to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Samagra Shiksha focuses on improvement of quality of education by providing support for different interventions to all States and UTs, like in-service training of teachers and school heads, composite school grant to every school for providing a conducive learning environment, support for children with special needs(CwSN), grants for library, sports and physical activities, support for Rashtriya Avishkar Abhiyan, Tinkering Labs, ICT and digital initiatives, school leadership development programme, remedial teaching for academically weaker students, introduction of new pedagogical and curricular structure, NIPUN Bharat Initiative, child friendly and inclusive classrooms including ECCE facilities, Strengthening of School Management Committees(SMCs) and community led initiatives and Experiential and Competency based Learning aligned with NCFs etc.

Pradhan Mantri Schools for Rising India (PM SHRI) schools are being set up as NEP 2020 exemplar schools and are expected to become the template for other schools.

The Government of India conducts large-scale assessments to measure learning and education outcomes across the country from time to time. The PARAKH Rashtriya Sarvekshan 2024 was undertaken in December, 2024 by

the National Assessment Centre, PARAKH, NCERT under the aegis of the Department of School Education & Literacy, Ministry of Education to understand the baseline performance under the National Education Policy (NEP) 2020 in development of competencies among the students at the end of the Foundational, Preparatory, and Middle stages (Grades 3, 6, and 9 respectively).

The Department has also implemented NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) as an integrated teacher training programme on DIKSHA, covering modules on digital pedagogy, use of ICT tools and technology-enabled learning. Further, NCERT, SCERTs, DIETs, BRCs and CRCs undertake development of resource material, digital content, training programmes and workshops to strengthen teachers' preparedness for digital education.

(c): The Central Government provides financial assistance to States/UTs under the Centrally sponsored Scheme of Samagra Shiksha for strengthening of existing government schools for creation and augmentation of infrastructure facilities like toilets, clean drinking water, electricity, library, laboratories and for setting up of ICT labs and smart classrooms in Government and Government Aided Schools having classes VI to XI, based on Annual Work Plan & budget(AWP&B) proposals prepared by them as per their needs and priority and gaps determined from Unified District Information System for Education (UDISE) database. These plans are then appraised and approved by the Project Approval Board (PAB) in the Department in consultation with the

State/UT as per the programmatic and financial norms of the scheme, physical and financial progress of works sanctioned earlier and availability of budgetary resources.

(d): Under Samagra Shiksha, there is a dedicated Inclusive Education component for various interventions such as Kasturba Gandhi Balika Vidyalaya (KGBVs) residential schools from class VI to XII, for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL), Netaji Subhash Chandra Bose Avasiya Vidyalayas which provide residential facilities for both girls and boys belonging to Socio Economically Disadvantaged Groups (SEDGs). Further, the educational needs of children from the Particularly Vulnerable Tribal Groups (PVTGs) are addressed through the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) Schemes, provision of transport allowance and undertaking enrolment & retention drives.

Special training for age-appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centres at worksites, transport/ escort facility etc. are also supported to bring out of school children to the formal schooling system.

Under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, provision for free textbooks and uniforms are provided to children from SEDGs. Further, Section 12 of RTE Act, 2009 provides for 25% seats to be provided to EWS category of students in private-unaided schools. Further,

the Government also provides merit scholarship under the National Means cum Merit Scholarship Scheme @ Rs. 12,000/- per annum, from Classes IX to XII to children whose family income is below Rs. 3.5 lacs per annum to enable children from SEDGs to complete their schooling upto secondary level.

PROTECTION AND PRESERVATION OF WETLANDS IN ASSAM

208. SHRI KAMAKHYA PRASAD TASA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of all the existing wetlands across the country, State/UT-wise, particularly in Assam;

(b) the details of such wetlands that need protection and preservation, State/UT-wise, particularly in Assam;

(c) whether any steps have been taken towards the protection and preservation of such wetlands;

(d) if so, the details thereof and if not, the reason therefor; and

(e) whether the Government has any plan for the wetlands to be converted into ecotourism, while allowing controlled recreational activities like birdwatching and nature photography etc. and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): As per the National Wetland Atlas, 2021 published by Space Applications Centre (SAC), Ahmedabad, a total of 2,31,195 wetlands (area >= 2.25 ha) have been mapped in the Country. The State/UT-wise wetland distribution in the country including Assam is given in the enclosed **Statement.** MoEF&CC has been advising and facilitating the State/UT Wetland Authorities in protection and preservation of these wetlands under the existing regulations including their ground truthing and boundary demarcation.

(c) to (e): MoEF&CC has taken several steps for protection and preservation of wetlands across the country, which include, implementation of Ramsar Convention on wetlands, centrally sponsored scheme of National Plan for Conservation of Aquatic Ecosystems (NPCA) for conservation and management of wetlands in the country, Wetlands (Conservation and Management) Rules, 2017 under the provisions of the Environment (Protection) Act, 1986, a dedicated Wetlands Web Portal (https://indianwetlands.in), Mission Sahbhagita and Save Wetlands Campaign for peoples and stakeholders' participation in the wetlands conservation and management, Amrit Dharohar initiative to promote unique conservation values of Ramsar sites. The NPCA scheme and Amrit Dharohar promotes eco-tourism in and around the wetlands.

Further, in accordance with "Whole of the Government Approach", various other Ministries/Departments of the Government have been playing important role in restoration and conservation of wetlands. Some such crucial Programmes/Schemes are Repair, Renovation & Restoration (RRR) of water

bodies under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), Jal Shakti Abhiyan, Mission Amrit Sarovar, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Atal Bhujal Yojana and Atal Mission for Rejuvenation and Urban Transformation (AMRUT).

STATEMENT

State/UT-wise wetland distribution in India as per SAC Atlas, 2021

S. No.	State/UT	Number	Area (ha)	Area (% of wetland)
1	Andhra Pradesh	24104	1141606	7.14
2	Arunachal Pradesh	1182	151104	0.95
3	Assam	5902	849078	5.31
4	Bihar	4526	374766	2.34
5	Chhattisgarh	11457	342443	2.14
6	Goa	742	24749	0.15
7	Gujarat	17613	3499429	21.9
8	Haryana	1905	33649	0.21
9	Himachal Pradesh	215	94011	0.59
10	Jharkhand	2635	187045	1.17
11	Karnataka	14936	787127	4.93
12	Kerala	1399	158336	0.99
13	Madhya Pradesh	13947	861736	5.39
14	Maharashtra	25935	1152625	7.21
15	Manipur	132	67408	0.42
16	Meghalaya	225	31002	0.19
17	Mizoram	127	19476	0.12
18	Nagaland	148	21118	0.13
19	Odisha	13331	719942	4.5
20	Punjab	1190	47024	0.29
21	Rajasthan	13321	778824	4.87
22	Sikkim	259	7049	0.04
23	Tamil Nadu	26883	925712	5.79

24	Telangana	12338	566680	3.55
25	Tripura	416	18438	0.12
26	Uttar Pradesh	18555	1104562	6.91
27	Uttarakhand	172	112882	0.71
28	West Bengal	12955	1130127	7.07
29	Andaman&Nicobar	2774	143238	0.9
30	Chandigarh	11	336	0
31	Dadra NagarHaveli	12	2063	0.01
32	Daman and Diu	59	2728	0.02
33	Delhi	123	2773	0.02
34	Jammu & Kashmir	404	164110	1.03
35	Lakshadweep	50	79716	0.5
36	Ladakh	1073	373049	2.33
37	Puducherry	139	5555	0.03
	Total	**231195**	**15981516**	**100**

छात्रों के कम नामांकन के कारण प्राथमिक विद्यालयों का बंद होना

209. श्री वीरेन्द्र सिंहः

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का यह विचार है कि "छात्रों के कम नामांकन" के आधार पर कुछ प्राथमिक विद्यालयों को बंद करने का निर्णय देश के दूरस्थ, गरीब, जनजातीय और पिछड़े क्षेत्रों में रहने वाले बच्चों के शिक्षा के अधिकार का उल्लंघन नहीं है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार को इस बात की जानकारी है कि विद्यालयों के बंद होने के बाद कई गांवों में बालिकाओं की साक्षरता दर और विद्यालय में उपस्थिति में गिरावट दर्ज की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या जिन क्षेत्रों में विद्यालय बंद कर दिए गए हैं, वहां कोई सामाजिक-आर्थिक सर्वेक्षण किया गया है ताकि यह पता लगाया जा सके कि शिक्षा के अभाव से समाज के कौन-कौन से वर्ग सबसे अधिक प्रतिकूल रूप से प्रभावित हुए हैं; और

(घ) क्या सरकार द्वारा यह सुनिश्चित किए जाने की संभावना है कि किसी विद्यालय को बंद करने से पहले उस क्षेत्र की भौगोलिक, सामाजिक, जातिगत और आर्थिक स्थितियों का उचित अध्ययन करने के बाद ही निर्णय लिया जाए और यदि हां, तो ऐसी प्रक्रिया का विवरण क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ)**:** शिक्षा संविधान की समवर्ती सूची में है और स्कूलों का खोलना, विलय/बंद करना संबंधित राज्य सरकार और संघ राज्य क्षेत्र प्रशासन के क्षेत्र में आता है, जो नि:शुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 के तहत उपयुक्त सरकार हैं।

यूडाईज+ के अनुसार**,** वर्ष 2024-25 और 2025-26 में लड़कियों (पूर्व-प्राथमिक से उच्चतर माध्यमिक) का नामांकन क्रमशः 11,93,34,162 और 11,96,30,456 है**,** जो दर्शाता है कि इस अवधि के दौरान छात्राओं की भागीदारी में वृद्धि हुई है।

राष्ट्रीय शिक्षा नीति 2020 इस बात पर बल देती है कि यद्यपि स्कूलों का समेकन एक ऐसा विकल्प है जिस पर अक्सर चर्चा की जाती है, लेकिन इसे बहुत ही विवेकपूर्ण ढंग से किया जाना चाहिए और केवल तभी, जब यह सुनिश्चित किया जाए कि इससे शिक्षा तक पहुंच पर कोई प्रभाव न पड़े (पैरा 7.4)। स्कूल परिसर/क्लस्टर का उद्देश्य क्लस्टर में स्कूलों की अधिक संसाधन दक्षता और अधिक प्रभावी कार्यप्रणाली, समन्वय, नेतृत्व, शासन और प्रबंधन सुनिश्चित करना है।

बिहार में शिक्षकों के रिक्त पद

210. श्री राजेश रंजन:

क्या **शिक्षा** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को बिहार में विशेषकर पूर्णिया, कटिहार, अररिया, सहरसा और सुपौल जिलों में विद्यालयों और उच्च शिक्षण संस्थानों में शिक्षकों के रिक्त पदों और भौतिक अवसंरचना की कमी की जानकारी है;

(ख) यदि हां, तो विगत तीन वर्षों के दौरान उक्त क्षेत्रों में विद्यालयी शिक्षा और उच्च शिक्षा के लिए केन्द्र सरकार द्वारा संस्वीकृत योजनाओं और आवंटित निधि का ब्यौरा क्या है;

(ग) क्या सरकार राष्ट्रीय शिक्षा नीति के कार्यान्वयन में पिछड़ेपन को दूर करने के लिए सीमांचल-कोसी क्षेत्र के लिए किसी विशेष पैकेज पर विचार कर रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): भारतीय संविधान की सातवीं अनुसूची की समवर्ती सूची (सूची-III) में 'शिक्षा' विषय शामिल है और अधिकांश विद्यालय संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन के प्रशासनिक नियंत्रण में आते हैं। शिक्षकों की भर्ती का कार्य भी संबंधित राज्य सरकार तथा संघ राज्य क्षेत्र प्रशासन के प्रशासनिक अधिकार क्षेत्र के अंतर्गत आता है।

बिहार में सभी प्रकार के प्रबंधन वाले विद्यालयों में कार्यरत शिक्षकों की संख्या निम्नानुसार है:-

प्राथमिक	उच्च प्राथमिक	माध्यमिक	उच्चतर माध्यमिक	कुल
171020	372687	14504	170734	728945

स्रोत: यूडाईज+शिक्षा हेतु एकीकृत जिला सूचना प्रणाली प्लस

वर्ष 2023-24 से 2025-26 तक पूर्णिया, कटिहार, अररिया, सहरसा एवं सुपौल जिलों में केंद्र प्रायोजित योजना 'समग्र शिक्षा' के अंतर्गत अवसंरचना संबंधी अनुमोदन का ब्यौरा संलग्न **विवरण–I** में दिया गया है।

बिहार राज्य सरकार द्वारा उपलब्ध कराई गई जानकारी के अनुसार, पिछले तीन वर्षों के दौरान पूर्णिया, कटिहार, अररिया, सहरसा एवं सुपौल जिलों के लिए समग्र शिक्षा के अंतर्गत निधि आवंटन का ब्यौरा संलग्न **विवरण–II** में दिया गया है।

पूर्णिया, कटिहार, अररिया, सहरसा एवं सुपौल जिलों के लिए केंद्र प्रायोजित योजनाओं 'राष्ट्रीय उच्चतर शिक्षा अभियान (रूसा)' तथा 'प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा)' के अंतर्गत संस्वीकृत निधियों का ब्यौरा संलग्न **विवरण–III** में दिया गया है।

(ग) और (घ): केंद्र प्रायोजित योजना 'समग्र शिक्षा' के अंतर्गत विभिन्न गतिविधियों के लिए राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है। बिहार सहित राज्यों/संघ राज्य क्षेत्रों की आवश्यकताओं एवं प्राथमिकताओं के आधार पर वार्षिक कार्य योजना एवं बजट (एडब्ल्यूपीएंडबी) तैयार किया जाता है। इसके बाद वार्षिक कार्य योजना एवं बजट का मूल्यांकन/अनुमोदन योजना के कार्यक्रम संबंधी एवं वित्तीय मानदंडों तथा उपलब्ध बजटीय संसाधनों के अनुसार परियोजना अनुमोदन बोर्ड द्वारा किया जाता है। इस योजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को *एकमुश्त* राशि जारी की जाती है तथा इसके बाद घटक-वार एवं जिला-वार राशि का वितरण संबंधित राज्यों/संघ राज्य क्षेत्रों, जिनमें बिहार भी शामिल है, द्वारा किया जाता है। वित्तीय वर्ष 2026–27 के लिए बिहार राज्य (सीमांचल–कोशी क्षेत्र सहित) हेतु समग्र शिक्षा के अंतर्गत ₹10,376.98 करोड़ की वार्षिक कार्य योजना एवं बजट को परियोजना अनुमोदन बोर्ड द्वारा अनुमोदन प्रदान किया गया है।

<u>विवरण- I</u>

वर्ष 2023-24 से 2025-26 तक समग्र शिक्षा के अंतर्गत अवसंरचना संबंधी स्वीकृतियाँ

	अररिया		कटिहार		पूर्णिया		सहरसा		सुपौल	
	अनुमोदन		अनुमोदन		अनुमोदन		अनुमोदन		अनुमोदन	
मद	वास्तविक	राशि (लाख में)	वास्तविक	राशि (लाख में)	वास्तविक	राशि (लाख में)	वास्तविक	राशि (लाख में)	वास्तविक	राशि (लाख में)
अतिरिक्त	223	3669.80	164	3119.39	150	2314.98	193	2902.19	141	2206.92

शिक्षण-कक्ष										
जीव विज्ञान प्रयोगशाला	62	1098.02	54	956.34	136	2408.56	31	549.01	40	708.40
लडकों के शौचालय	155	407.95	73	180.49	187	479.86	226	582.47	57	144.69
रसायन विज्ञान प्रयोगशाला	62	1098.02	54	956.34	137	2426.27	31	549.01	40	708.40
लडकियों के शौचालय	139	380.62	126	307.98	157	428.34	252	667.86	97	256.74
प्रयोगशाला उपकरण	185	185.00	162	162.00	406	406.00	93	93.00	122	122.00
भौतिक विज्ञान प्रयोगशाला	61	1080.31	54	956.34	133	2355.43	31	549.01	42	743.82
विज्ञान प्रयोगशाला	112	555.00	120	555.00	124	620.00	75	375.00	72	360.00
कुल योग	**1058**	**10598.53**	**1008**	**7597.92**	**1501**	**13748.52**	**975**	**6347.14**	**686**	**6884.93**

स्रोत: प्रबंध (परियोजना मूल्यांकन बजटिंग उपलब्धियाँ एवं डेटा प्रबंधन प्रणाली)

<u>विवरण-II</u>

समग्र शिक्षा के अंतर्गत जिला-वार निधि आवंटन

क्र. सं.	जिले का नाम	वित्तीय वर्ष	आवर्ती (₹ लाख में)	गैर-आवर्ती (₹ लाख में)	कुल (₹ लाख में)
1	पूर्णिया	2023-24	24722.73	2140.06	26862.79
		2024-25	22848.61	2816.16	25664.77
		2025-26	22855.75	13172.42	36028.17
2	कटिहार	2023-24	21521.59	2058.55	23580.14
		2024-25	22215.60	1394.61	23610.21
		2025-26	21472.49	7102.75	28575.24
3	अररिया	2023-24	21640.95	668.86	22309.81
		2024-25	21585.32	2653.85	24239.16
		2025-26	20464.59	9542.10	30006.69
4	सहरसा	2023-24	14936.78	432.96	15369.74
		2024-25	15098.34	2519.36	17617.70
		2025-26	14405.93	5382.96	19788.89
5	सुपौल	2023-24	18097.72	537.72	18635.44
		2024-25	17272.76	3323.34	20596.10

		2025-26	16868.83	5210.20	22079.04
कुल			296007.98	58955.89	354963.88

स्रोत:- बिहार राज्य सरकार

विवरण -III

केंद्र प्रायोजित योजनाओं रूसा एवं पीएम-उषा के अंतर्गत स्वीकृत निधि

क्र. सं.	कॉलेज का नाम	जिला	योजना का नाम	स्वीकृत राशि
1	पूर्णिया कॉलेज, पूर्णिया	पूर्णिया	रूसा	04 करोड़
2	जी.एल.एम. कॉलेज, बनमनखी	पूर्णिया	रूसा	02 करोड़
3	न्यू मॉडल डिग्री कॉलेज, कटिहार	कटिहार	रूसा	12 करोड़
4	न्यू मॉडल डिग्री कॉलेज, अररिया	अररिया	रूसा	12 करोड़
5	एम.एच.एम. कॉलेज, सहरसा	सहरसा	पीएम-उषा	05 करोड़
6	अररिया कॉलेज, अररिया	अररिया	पीएम-उषा	05 करोड़

स्रोत:- बिहार राज्य सरकार

NAVODAYA VIDYALAYAS IN ANDHRA PRADESH

211. DR. C. M. RAMESH:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether Government envisages to start one Navodaya Vidyalaya (NV) in each district of the country, if so, the details thereof;

(b) whether it is true that only 13 districts out of 28 have NVs in Andhra Pradesh and if so, the details thereof;

(c) whether it is also true that 15 districts including Anakapalli do not have NVs in Andhra Pradesh, if so, the details thereof;

(d) whether any proposal has been received from Government of Andhra Pradesh for opening NVs in those districts; and

(e) if so, the steps taken by the Government on the above proposals and timelines by when NVs are going to be opened in the above have not districts?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): The Navodaya Vidyalaya Scheme envisages for opening of one Navodaya Vidyalaya (NV) in each district of the country. Opening of new NVs is a continuous process which depends on the willingness of the concerned State Government/UT administration to make available requisite suitable land, free of cost, for construction of the permanent building and making available required temporary building, free of rent, to run the Vidyalaya till the permanent building is constructed. Sanction and opening of new NVs depends on approval by the competent authority as per extant procedures. As on date, a total of 694 NVs have been sanctioned across the country, including 28 additional NVs.

At present, 13 districts of Andhra Pradesh have been covered under Navodaya Vidyalaya Scheme. Further, two additional NVs, which were sanctioned in Prakasam (now Markapuram) and East Godavari (now Polavaram) on basis of SC/ST concentrated areas, are also functional. Thus, total 15 NVs are functional in the State. List of NVs in the State of Andhra Pradesh is given in the enclosed **Statement.**

STATEMENT

NVs in the State of Andhra Pradesh

S. No.	Name of NV
1.	NV Annamayya
2.	NV Eluru
3.	NV Kadapa
4.	NV Kakinada
5.	NV Krishna
6.	NV Kurnool
7.	NV Palnadu
8.	NV Prakasam – I
9.	NV Sri Potti Sriramulu Nellore
10.	NV Sri Sathya Sai
11.	NV Srikakulam
12.	NV Visakhapatnam
13.	NV Vizianagaram
14.	NV Prakasam – II (now Markapuram) (SC concentrated)
15.	NV East Godawari – II (now Polavaram) (ST concentrated)

IMPACT OF TEACHER ELIGIBILITY TEST

212. SHRI E. TUKARAM:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Central Government has assessed the impact of the Teacher Eligibility Test (TET) requirement on in-service teachers in the country

including Karnataka who were appointed before the TET was made mandatory;

(b) if so, the number of such teachers in the country, State/UT-wise including Karnataka;

(c) whether the Central Government proposes to amend Section 23 of the Right of Children to Free and Compulsory Education Act, 2009, to provide appropriate relief to teachers appointed before the TET requirement came into force, if so, the details thereof; and

(d) the steps taken or proposed by the Central Government to help such teachers qualify the TET before the prescribed deadline, including ensuring that TET examinations are conducted regularly; and

(e) whether any transitional relief is under consideration and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): Education is a subject in the Concurrent List of the Constitution and the recruitment, service conditions and deployment of teachers fall within the administrative domain of the respective State Governments and Union Territory Administrations. Accordingly, the data regarding the number of in-service teachers, including those in the State of Karnataka, who were appointed prior to the introduction of the mandatory Teacher Eligibility Test

(TET), is maintained by the respective State Governments and Union Territory Administrations.

The Hon'ble Supreme Court of India, vide its judgment dated 01.09.2025, inter alia, held that the Teacher Eligibility Test (TET) is one of the minimum qualifications prescribed under Section 23 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, and is mandatory for appointment as a teacher in schools covered under the Act. The order of the Hon'ble Supreme Court may be accessed at the following link:

https://api.sci.gov.in/supremecourt/2018/36466/36466_2018_9_1501_63764_Judgement_01- Sep-2025 pdf.

Subsequently, while disposing of the review petitions in the matter, vide judgment dated 29.05.2026 the Hon'ble Supreme Court extended the timeline for acquisition of TET qualification from 31.08.2027 to 31.08.2028. The judgment dated 29.05.2026 of the Hon'ble Supreme Court may be accessed at the following link:

https://api.sci.gov.in/supremecourt/2025/53434/53434_2025_7_1501_71637_Judgement_29-May-2026.pdf

The Hon'ble Supreme Court, in the judgment dated 29.05.2026, has further observed that the respective appropriate Governments/authorities should endeavour to conduct the Teacher Eligibility Test (TET) periodically, preferably twice every year, with an interval of approximately six months between successive examinations, so as to afford eligible teachers a reasonable opportunity to comply with the prescribed minimum qualification.

FUNDS RELEASED TO ASSAM UNDER SASCI SCHEME

213. SHRI AMARSING TISSO:

Will the Minister of **FINANCE** be pleased to state:

(a) whether the Government has released funds to the State of Assam under the Scheme for Special Assistance to States for Capital Investment (SASCI) during the last three financial years and the current financial year,

(b) the amount of funds sanctioned, released and utilized by the State Government under the Scheme, year-wise;

(c) the details of projects approved under the Scheme in the State of Assam including those in Karbi Anglong and Dima Hasao districts, district-wise;

(d) whether the Government has received any proposal from the Government of Assam for capital investment projects in Karbi Anglong and Dima Hasao under the Scheme and if so, the details thereof along with the status of such proposals; and

(e) whether the Government proposes to accord priority to infrastructure projects in the Sixth Schedule areas of the North Eastern Region under the Scheme and, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b): Yes, the Government of India has released funds to the State of Assam under the Scheme for Special Assistance to States for Capital Investment (SASCI). The amount of funds approved/sanctioned, released and utilized by the

State Government under SASCI during the last three financial years and the current financial year is given below-

(in Rs crores)

Financial Year	Amount Approved/Sanctioned	Amount Released	Amount Utilized*
2023-24	6555.54	5804.43	4692.00
2024-25	7548.61	7427.50	6108.97
2025-26	8689.29	8763.90	8689.29
2026-27 (till 14.07.2026)	2495.00	2454.16	NA#

* As per the Utilization Certificate provided by the State Government

The Utilization Certificate for FY 2026-27 will be due in FY 2027-28

(c) and (d): As per the data uploaded by Government of Assam on PFMS, total 2552 projects have been approved for the State of Assam under SASCI since inception of the scheme in 2020-21.

In 2026-27, the Government of India has received proposal from the Government of Assam for capital investment projects in various districts, including the districts of Karbi Anglong and Dima Hasao, under Part I of SASCI. The projects under Part I of SASCI 2026-27 have been approved based on the proposal submitted by the State Government. Year-wise details of projects approved in Karbi Anglong and Dima Hasao districts under SASCI is given below:

Financial Year	Number of Projects approved in Karbi Anglong District	Number of Projects approved in in Dima Hasao District
2022-23	5	1
2023-24	18	3
2024-25	25	6
2025-26	28	2
2026-27 (Till 15/07.2026)	8	2
TOTAL	**84**	**14**

(e): No such proposal is under consideration in this Ministry.

वाल्मीकि नगर में बैंक शाखाओं का खोला जाना

214. श्री सुनील कुमार:

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बिहार के वाल्मीकि नगर संसदीय निर्वाचन क्षेत्र के पश्चिम चंपारण जिले में बैंक शाखाएं खोलने के लिए प्रतिबद्ध है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या उक्त निर्वाचन क्षेत्र के पश्चिम चंपारण जिले में कई प्रमुख स्थानों पर बैंक खोलने के लिए पत्र के माध्यम से सरकार से अनुरोध किया गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा वहां कब तक बैंक शाखाएं खोले जाने की संभावना है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (घ): ग्रामीण और दूरदराज के क्षेत्रों में बैंकिंग सेवाओं की सुलभता सुनिश्चित करने के लिए, सरकार का प्रयास देश के सभी बसे हुए गांवों के 5 किलोमीटर के दायरे में एक बैंकिंग आउटलेट (बैंक शाखा / बिजनेस कॉरेस्पोंडेंट / इंडिया पोस्ट पेमेंट्स बैंक) उपलब्ध कराना है। बैंकिंग आउटलेट की उपलब्धता की निगरानी एक भौगोलिक सूचना प्रणाली (जीआईएस) आधारित एप्लिकेशन, जिसे 'जन धन दर्शक (जेडीडी) ऐप' कहा जाता है, द्वारा की जाती है। बैंकों द्वारा जेडीडी ऐप पर अपलोड किए गए आंकड़ों के आधार पर, बिहार के 100% बसे हुए गाँव के 5 किलोमीटर के दायरे के भीतर बैंकिंग आउटलेट्स (बैंक शाखा/ बीसी/ आईपीपीबी) की सुविधा उपलब्ध हैं (दिनांक 3.06.2026 की स्थिति के अनुसार)।

जेडडीडी ऐप के अनुसार, दिनांक 30.06.2026 की स्थिति के अनुसार बिहार के पश्चिम चंपारण जिले में बैंकिंग अवसंरचना का विवरण निम्नलिखित है:-

शाखाएं	बीसी	एटीएम	आईपीपीबी
246	8796	231	292

स्रोत: जेडडीडी ऐप

इसके अलावा, भारतीय रिज़र्व बैंक (आरबीआई) ने पूर्व अनुमति के बिना वाणिज्यिक बैंकों, स्मॉल फाइनेंस बैंकों, पेमेंट्स बैंकों, स्थानीय क्षेत्र के बैंकों और क्षेत्रीय ग्रामीण बैंकों को भारत में कहीं भी बैंक शाखाएं खोलने की अनुमति दी है, बशर्ते कुल शाखाओं का 25% हिस्सा बिना बैंकिंग सुविधाओं वाले ग्रामीण क्षेत्रों में खोला जाए।

इसके अलावा, आरबीआई के मौजूदा दिशा-निर्देशों के अनुपालन में, बिना बैंकिंग सुविधा वाले क्षेत्रों में बैंकिंग आउटलेट का विस्तार करना एक निरंतर चलने वाली प्रक्रिया है जिसकी देखरेख संबंधित राज्य/केंद्र शासित प्रदेश सरकार, सदस्य बैंकों और अन्य हितधारकों के परामर्श

से राज्य स्तरीय बैंकर्स समिति (एसएलबीसी) / केंद्र शासित प्रदेश स्तरीय बैंकर्स समिति (यूटीएलबीसी) द्वारा की जाती है। बैंक, अन्य बातों के अलावा, आरबीआई के निर्देशों, अपनी व्यावसायिक योजनाओं और अपनी व्यावसायिक व्यवहार्यता को ध्यान में रखते हुए बैंकिंग आउटलेट खोलने के प्रस्तावों पर विचार करते हैं। बैंकिंग आउटलेट खोलने की व्यवहार्यता का और अधिक आकलन करने के लिए, बैंक आवश्यकतानुसार सर्वेक्षण करते हैं। ऐसे प्रस्तावों का आंकड़ा केंद्रीय स्तर पर नहीं रखा जाता है।

UPGRADATION OF GKCIET, MALDA TO DEEMED-TO-BE UNIVERSITY STATUS

215. SHRI ISHA KHAN CHOUDHURY:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the proposal for upgradation of the Ghani Khan Choudhury Institute of Engineering and Technology (GKCIET), Narayanpur, Malda District to the status of a Deemed-to-be University under the Distinct/De Novo Category (Application No. UNI-D-2024-11-031301) has been approved by the University Grants Commission (UGC); and

(b) if so, the expected timeline for granting Deemed-to-be University status to the Institute?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) and (b): Ghani Khan Choudhury Institute of Engineering and Technology (GKCIET), Malda, West Bengal established in 2010 by the Ministry of

Education, Government of India with the objective to create a multi-layered inter-disciplinary and inter-sectorial efficient professional technical manpower.

To align with New Education Policy (NEP) 2020, higher educational institutions are expected to evolve into multidisciplinary institutions. Accordingly, the Ghani Khan Choudhury Institute of Engineering and Technology, Malda, West Bengal submitted an application on University Grants Commission (UGC) Deemed University Portal for Deemed to be University status under the "Distinct Category" under Section 3 of the UGC Act, 1956.

The application was examined by the expert committee as per UGC (Institutions Deemed To Be Universities) regulation 2023 and recommended for issue of Letter of Intent. Accordingly, the Ministry of Education issued Letter of Intent (LoI) on 08.12.2025 to the Ghani Khan Choudhury Institute of Engineering and Technology (GKCIET), Malda, West Bengal.

EXCAVATION OF SITES BY ASI

216 SHRI T. R. BAALU:

Will the Minister of **CULTURE** be pleased to state:

(a) the details of sites where Archaeological Survey of India (ASI) is doing excavation across the country along with expenditure incurred thereon and the timeline set for completion of works;

(b) the details of historical findings discovered from the archaeological projects carried out during the last five years and scientific validations thereof; and

(c) the details of any court orders with regard to continuance or closing of any archaeological projects during the last five years and the action taken thereon?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The details of sites where Archaeological Survey of India (ASI) is doing excavation across the country along with expenditure is given in the enclosed **Statement.**

(b): The details of archaeological projects carried out during the last five years by ASI.

Year	Permission issued
2021-22	24
2022-23	31
2023	19
2024	22
2025	25
Total	**121**

During excavation structural remains, burials, pottery and antiquities such as coins, beads, ornaments, agricultural tools, bone objects etc. have

been unearthed and as per set practice, samples are sent to various institutions for scientific validations whenever required.

(c): There is no court order regarding the continuation or closure of any archaeological projects during the last five years.

STATEMENT

DETAILS OF ON GOING EXCAVATIONS CARRIED OUT BY ASI ACROSS THE COUNTRY

Sl. No.	Name of the site	Expenditure (As on date)
1.	Villages in Vallabhipur Taluka in Bhavnagar, District Bhavnagar, Gujarat	Rs. 93, 34,443/-
2.	Hanuman Timbo, Pachhrgam, Vallabhipur Taluka, Bhavnagar, Gujarat	
3.	Thapnath Mahadev Hill top and foothill Umrala, Gujarat	
4.	Agroha, District-Hissar, Haryana	Rs. 1,26,51,272/-
5.	Dwarka, Gujarat	Rs. 1,00,54,958/-
6.	Brahmagiri/Haneya, District- Bhitradurga, Karnataka	Rs. 9,34,259/-
7.	Sari Deul Complex, Bhubaneswar Locality, Khordha District, Odisha	Rs. 2428505/-

8.	Morabandar area of the Elephanta Island, Uran Tehsil, Raigad District, Maharashtra	Rs. 99,17,321/-
9.	Ancient site Lothal, Saragwala village, Ahmedabad District, Gujarat	Rs. 69, 34,479/-
10.	Rakhigarhi, Narnaund Tehsil, Hisar District, Haryana	Rs. 2,16,25,300/-
11.	Piprahwa (Ganwaria) Siddhartnagar Uttar Pradesh	Rs. 54,35,187/-
12.	Ashok Rock Inscription (Fort Jaugada), Pandya, Purushottampur Ganjam Odisha	Rs. 34, 51,306/-
13.	Pre-Historic Site, Janampet, Janampet Locality, Badradri Kothagudam District, Telangana	Rs. 20,00,000/-
14.	Remains of Ancient fort of Garh locally known as Raja Bali ka Garh, Balirajgarh, Madhubani District, Bihar	Rs.17,19,592/-
15.	Habitation mounds at Kumarikkalpalayam, Uthukuzhi taluk, Tiruppur District, Tamil Nadu	Rs. 27,30,782/-
16.	Kamalapura, Kamalapura Locality, Vijayanagara District, Karnataka	Rs. 3,09,345/-

INVESTOR EDUCATION AND PROTECTION FUND

217. DR. LATA WANKHEDE:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the amount of unclaimed dividends, shares and other investor assets transferred to the Investor Education and Protection Fund during the last five years, year-wise;

(b) the number of claims received for refund of such assets during the last five years, year-wise;

(c) the number of claims disposed of and the numbers pending disposal, year-wise;

(d) the average time taken for processing and settlement of claims under the IEPF mechanism;

(e) whether any review has been undertaken regarding delays in settlement of claims and the findings thereof, if so, the details thereof; and

(f) the specific actions taken by the Government to facilitate recovery of unclaimed assets by investors and the details of progress achieved thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) to (c): The information in this regard are as under:-

S. No.	Years	Amount transferred to IEPF (₹ In Crore)	No. of Shares transferred to IEPF (Nos. In crore)	Number of applications received during the period	Number of applications approved of during the period *	Number of applications pending at the end of the year
(i)	2021-22	446.22	14.19	28,647	10,472	16,418
(ii)	2022-23	452.26	16.17	51,652	10,989	22,719

(iii)	2023-24	2,522.69	21.51	55,031	16,985	27,024
(iv)	2024-25	1,134.58	26.10	59,940	12,749	51,491
(v)	2025-26#	1,181.30	32.51	72,605	62,668	26,510

#The data for the year is provisional

*Claims rejected by companies or due to verification reports not being filed on time are excluded.

(d): The time taken to process claims depends upon the completeness of details and documents given by the claimant and the verification report given by the companies. The time taken would vary significantly on the category and completeness of the claim. Therefore average time taken is not maintained.

(e): The Investor Education and Protection Fund Authority (IEPFA) periodically reviews the processing and settlement of claims. The review has indicated that delays in settlement of certain claims generally arise due to deficiencies in documents submitted by claimants, mismatch of investor details with company records, non-submission of verification reports by companies within the prescribed timelines, and cases involving transmission, succession, or legal disputes requiring additional scrutiny.

(f): The Ministry of Corporate affairs through Investor Education and Protection Fund Authority (IEPFA) has taken the several measures to facilitate the recovery of unclaimed assets by investors. These include an online search facility on the www.iepf.gov.in which enables the investors to identify unclaimed assets and initiate the claim process. Further, through initiatives like Niveshak Shivir and Saksham Niveshak, the investors can update their KYC details, bank mandates, contact information and nomination to enable direct

credit of dividends and prevent dividends and shares from becoming unclaimed.

UNIFIED PENSION SCHEME

218. SHRI HASMUKHBHAI SOMABHAI PATEL:

Will the Minister of **FINANCE** be pleased to state:

(a) the total number of retired Central Government subscribers eligible to claim additional benefits under the Unified Pension Scheme (UPS);

(b) the number of claims received and processed so far under the UPS since its introduction;

(c) whether the Government has plans to extend similar benefits to other pension schemes or sectors in the near future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): There are 25,756 retired Central Government subscribers eligible to receive additional benefits under Unified Pension Scheme (UPS).

(b): As on 9th July, 2026, 12,258 claims have been received and out of which 9,823 claims have been processed for payment of benefits under UPS.

(c) and (d): UPS has been introduced as an option under National Pension System (NPS) for the employees of Central Government who are covered under the NPS. There is no proposal under consideration to extend such benefits to other pension schemes or sectors.

FOREST CONSERVATION AND TRIBAL LIVELIHOOD IN KANDHAMAL

219. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of afforestation, forest conservation and biodiversity projects undertaken by the Government in Kandhamal district of Odisha during the last five years;

(b) the details of funds allocated and utilised under Compensatory Afforestation Fund Management and Planning Authority (CAMPA) and Green India Mission in the said district;

(c) whether the Government has undertaken any special programme for sustainable livelihood generation through Non-Timber Forest Produce, medicinal plants and bamboo-based industries in tribal areas of the said district, if so, the details thereof; and

(d) the measures taken by the Government to mitigate human-wildlife conflict in forest fringe villages of Kandhamal district of Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): The Government of India extended support for carrying out afforestation, reforestation, biodiversity conservation programme. Funds are provided under such schemes/programme such as Green India Mission, NCAMPA, Nagar Van Yojana, MISHTI etc. During the period 2021-22 to 2025-

26, a total of ₹216.66 crore was allocated/received under CAMPA and the Green India Mission in Kandhamal district, against which ₹214.99 crore was utilised.

As per the information furnished by the State Government, Kandhamal district is covered under the Balliguda and Phulbani Forest Divisions. During the last five years (2021-22 to 2025-26), afforestation, assisted natural regeneration, avenue plantation, soil and moisture conservation, and other eco-restoration activities have been undertaken under various forestry programmes. During this period, afforestation was carried out over 960 ha, assisted natural regeneration over 18,650 ha, avenue plantations covering 670 road kilometres, and about 23.18 lakh seedlings were raised/planted. Soil and moisture conservation works and other restoration measures were also undertaken in accordance with the approved Annual Plans of Operation.

(c): Non-Timber Forest Produce (NTFP) collection, value addition, processing and marketing support are being promoted through community-based institutions such as Joint Forest Management Committees (JFMCs), Eco-Development Committees (EDCs), Vana Surakshya Samitis (VSSs) and Self Help Groups (SHGs) under various forest development programmes. These institutions facilitate sustainable harvesting, aggregation, processing and livelihood enhancement for forest-dependent communities. In addition, the Ministry of Tribal Affairs, through the Van Dhan Vikas Yojana, supports tribal communities by promoting value addition, processing and marketing of NTFPs, including herbal and other forest produce-based enterprises. Efforts are being

continued to strengthen community-based forest livelihoods and enhance income opportunities from NTFP resources in the region.

(d): The management of wildlife including mitigation of human-animal conflicts is primarily the responsibility of the concerned State Government/UT Territory Administration. The State Government/UT administrations are the first responders to any conflict situation and they maintain the details of the conflict along with the species involved. Ministry has issued advisories and guidelines to manage human-wildlife negative interactions through interdepartmental coordination actions besides adherence to SOPs in this regard. Use of technological aids are used to strengthen these interventions.

UNCLAIMED MONEY/DEPOSITS WITH LIC AND EPFO

220. DR. M. K. VISHNU PRASAD:

Will the Minister of **FINANCE** be pleased to state:

(a) the total amount of unclaimed money/deposits lying with the Life Insurance Corporation of India (LIC) and Employees Provident Fund Organisation (EPFO);

(b) the steps taken by the LIC of India and EPFO to identify and return such unclaimed deposits to the account holder or nominee or legal heirs;

(c) whether the Government has any proposals for utlilisation of such unclaimed funds after a period of time; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a): Total amount of Unclaimed money with Life Insurance Corporation of India (LIC) as at 31st March 2026 is given below:-

Particulars	**Amount (in ₹ Crore)**
Unclaimed amount of Policyholders	5564.55
Income accrued on Unclaimed amount	1753.95
Total	7318.50

As informed by Ministry of Labour and Employment, Government of India, there are no unclaimed accounts. However, certain accounts are classified as Inoperative accounts. The total amount lying in the inoperative EPF accounts, under para 72(6) of EPF Scheme, 1952 (now replaced by para 55 of EPF Scheme, 2026), as on 31.03.2026 is ₹ 9330.56 crores.

(b): Outreach and awareness activities are carried out to identify and return such unclaimed deposits to the eligible beneficiaries.

Details of steps taken by LIC of India to identify and return such unclaimed amount to policyholders are given in the enclosed **Statement-I.**

Details of various actions taken by EPFO, as informed by Ministry of Labour and Employment are given in the enclosed **Statement-II.**

(c) and (d): As per Insurance Regulatory and Development Authority of India (IRDAI) Master Circular on Operations and Allied Matters of Insurers dated 19.06.2024, the amount lying unclaimed for more than 10 years has to be transferred to Senior Citizen Welfare Funds (SCWF) managed by Ministry of

Social Justice and Empowerment. Every year, LIC is transferring the eligible amount on or before 1st March. As informed by Ministry of Labour and Employment, at present there is no proposal for utilisation of these funds for any other purposes.

STATEMENT- I

Following are the steps taken by the LIC of India to identify and return such unclaimed amount to policyholders:-

1. Policyholders can search any unclaimed amount due from LIC through official website of LIC (www.licindia.in) by entering Date of Birth and his/her name/ PAN.
2. Branches/Divisional Offices are following up on last updated address of the policyholders by sending letters. Regular SMS are sent on registered Mobile Nos. to submit the requirements as a reminder.
3. As the data pertains to outstanding amount of last 10 years, follow up for obtaining claim requirements and NEFT details from the customer is being made for payment of such unclaimed amounts by Branch/Divisional Offices by exploring all possible avenues.
4. Pin code wise address of the policyholders are shared with the LIC agents of the respective areas for follow up on unclaimed amounts. Local agents visit the address of the policyholders for submission of requirements and settlement of claims. They also try to get the new address/contact nos. of

the policyholders by visiting neighbors, contacting nearby shops, Grampanchyat, etc.

5. Agents/Development Officials are also following up with policyholders for submission of requirements and settlement of claims using their network. Bima Sakhi are trying to trace the policyholders in respective area of operation with details provided by LIC branch officials for settlement of unclaimed amount.
6. LIC has engaged the services of Credit Bureau Agency to trace the details i.e. Address, Mobile Nos. of these policyholders/beneficiaries.
7. LIC actively participated in the campaign launched by Ministry of Finance (MOF), namely “Your Money-Your Right” during the period from October, 2025 to December, 2025. During the campaign, Government conducted camps in each district where LIC was one of the participant. Banners were displayed in the camps and 2048 LIC Branches for creating awareness and sensitizing policyholders. Based on amount payable, the cases were allotted to marketing officials for follow up during the campaign period.
8. LIC is publishing advertisements on pan India basis in English, Hindi and 13 regional languages for awareness and settlement of unclaimed amounts.

STATEMENT - II

The various actions taken by EPFO are as follows:-

1. Inoperative EPF accounts were identified and categorized based on the availability and status of the KYC details.
2. The Central Board of Trustees, EPFO has approved a pilot project for auto-initiation of claim settlement in Aadhaar verified inoperative EPFO accounts with unclaimed balances of ₹ 1,000 or less.
3. The amount are being credited to the members' Aadhaar-seeded bank accounts without requiring fresh claims or documentation, significantly simplifying the process and helping members receive their dues faster. The said project is underway and are likely to be replicated after due diligence for other amount slabs.
4. Outreach and awareness initiatives through social media platforms were carried out including the organisation of Nidhi Aapke Nikat (NAN) 2.0 camps to disseminate information among employers and employees regarding EPF services and unclaimed deposits in Inoperative accounts.

ESTABLISHMENT OF CENTRE OF EXCELLENCE IN AI FOR EDUCATION

221. SHRI RAJIV PRATAP RUDY:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of current operational status, organizational roadmap and implementation timeline for the Centre of Excellence (CoE) in Artificial Intelligence (AI) for Education;

(b) the location and selection criteria for setting up the five designated National Centres of Excellence for Skilling in AI, robotics, and cybersecurity;

(c) the allocation of funds and resources out of the sanctioned corpus to integrate AI-driven personalized learning platforms and adaptive curricula within Government schools, State/UT-wise particularly in Bihar; and

(d) the measures taken to train educators in AI-assisted pedagogy to align with the technology integration objectives of the National Education Policy (NEP) 2020?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a): The Government of India announced the establishment of a Centre of Excellence (CoE) in Artificial Intelligence (AI) for Education as part of the vision to "Make AI in India and Make AI work for India" for a period of 5 years from 2025-26 to 2029-30 with a total budget outlay of Rs. 500 Cr. The Ministry of Education has established the AI-CoE for Education at IIT Madras. The AI-CoE for Education is designed to offer AI enabled tools for learners across the country in alignment with the vision of National Education Policy (NEP) 2020 to integrate technology in education ecosystem.

(b): The five National Centres of Excellence (NCoEs) for skilling that were announced in the Budget 2025-26, have been approved as a part of the Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM-SETU) scheme. Under the scheme, five National Centres of Excellence for Skilling are

envisaged in the National Skill Training Institutes (NSTI) located at Bhubaneswar, Chennai, Hyderabad, Kanpur, and Ludhiana with an aim to enhance the overall quality and relevance of vocational training in the country. These NSTIs were selected based on the parameters like land area of the institute, trade diversity, existing sitting capacity, scope for expansion and availability of faculty.

(c): Digital Infrastructure for Knowledge Sharing (DIKSHA) is a platform for providing quality e-content for school education along with QR coded Energised Textbooks (ETBs) for all grades. DIKSHA supports AI enabled personalised adaptive learning. Overall, 579.41 crore learning sessions for 2.29 crore users have been completed on DIKSHA by students, teachers and other stakeholders. Further, the National Council of Educational Research and Training (NCERT), in collaboration with Central Board of Secondary Education (CBSE), has developed resources for computational thinking and AI Curriculum for both teachers and students from grade 3 to 8.

(d): To develop the capacity of teachers in leveraging technology, focused efforts have been made by NCERT in organising training activities on AI, covering more than 96,000 beneficiaries though these programs.

Similarly, CBSE organises capacity building programme to sensitise teachers to the application of AI tools in teaching, learning, and assessment, as well as their relevance in educational management and administration. In last 03 years 1234 programmes have been conducted, benefitting 64775 teachers of CBSE affiliated schools.

Additionally, the Malaviya Mission Teacher Training Programme (MMTTP) is a capacity-building initiative of the Ministry of Education, aimed at faculty members in higher education institutions. Under MMTTP, the Capacity Building Programme on Artificial Intelligence (CBAI) has been introduced for faculty members. The programme aims to modernise pedagogical practices and support the integration of emerging technologies within the higher education ecosystem. In addition to CBAI, MMTTP offers a range of Short-Term Programmes (STPs) and Refresher Courses (RCs) including on E-Content Development, AI and Online Pedagogy. More than 100 such programmes have been conducted benefiting more than 13000 participants across these two initiatives.

MARKET STUDY BY COMPETITION COMMISSION OF INDIA

222. SHRI G. KUMAR NAIK:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Competition Commission of India has conducted any study on market concentration or oligopolistic tendencies in the telecom services, cement manufacturing, if so, the details thereof;

(b) the details of the concentration indicators, including market shares, Herfindahl-Hirschman Index (HHI) or any other competition metrics, examined by the CCI in the above sectors during the last ten years;

(c) whether the CCI has identified concerns relating to abuse of dominance, collusive conduct, barriers to entry or vertical integration in these sectors, if so, the details thereof;

(d) the number of investigations, merger approvals and enforcement actions undertaken by the CCI in these sectors during the last ten years; and

(e) the policy measures proposed to preserve competition and prevent excessive market concentration in these sectors?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) and (b): Market studies are undertaken by the Competition Commission of India (CCI) to assess market structures, business practices, and competition issues across various sectors. In this regard, CCI conducted a Market Study on the Telecom Sector in India during 2020–21 (“Telecom Study”). The objective of the Study was to assess the level of concentration and competition in the telecom sector, highlight changes in competition strategies, analyse the dynamics of competition and cooperation between telecom services and related industries such as over-the-top (OTT) services, tower companies and infrastructure providers, and finally, examine regulations and policy developments from a competition standpoint.

No sector-wide market study specifically concerning concentration or oligopolistic tendencies in the cement manufacturing sector has been conducted by the Commission. However, competition concerns in the cement

sector have been examined by the Commission under the enforcement and combination provisions of the Competition Act, 2002 ("Act").

In assessing combinations involving the telecom and cement sectors, the Commission considers the factors specified under Section 20(4) of the Act. These include, inter alia, the parties' market shares and the degree of concentration in the relevant market. The Herfindahl–Hirschman Index ("HHI") is also used, wherever appropriate, as one of the analytical tools for assessing market concentration. Such indicators are considered alongside the specific facts and market conditions of each case.

(c): The *Market Study* on the *Telecom Sector* in India highlights competition concerns relating to barriers to entry arising from high spectrum costs and data-driven network effects, and observes that competition issues arising from digital markets, data leverage, privacy, and vertical integration require case-by-case assessment under the Competition Act, 2002. The study does not record any specific finding of collusive conduct and notes that existing vertical integration was generally viewed by stakeholders as pro-competitive and not posing any imminent competition concern.

(d): During the last 10 years, the Competition Commission of India (CCI) has decided 29 combination cases in the telecom sector and 15 combination cases in the cement sector. During the same period, the CCI directed investigations in 3 cases relating to the telecom sector and 4 cases relating to the cement sector. CCI has also passed final orders in 6 cases each relating to the telecom and cement sectors during this period.

(e): The *Market Study on the Telecom Sector in India* contains observations aimed at preserving competition, including promoting competition based on both price and non-price parameters such as quality of service (QoS), data 0speeds and bundled offerings; upholding the principles of net neutrality; facilitating transparent traffic management practices; encouraging infrastructure sharing and unbundling of infrastructure and services; assessing vertical integration and multi-sided markets, and strengthening inter-regulatory consultation.

RESTORATION OF NATIVE FORESTS

223. SHRIMATI RACHNA BANERJEE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pl eased to state:

(a) whether the Government has taken note of recent studies indicating that an increase in tree plantations does not necessarily improve natural forest biodiversity;

(b) if so, the details thereof;

(c) the steps being taken to promote restoration of native forests instead of monoculture plantations; and

(d) the measures adopted to monitor the ecological quality of forests under various afforestation programmes?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): Forest areas constitute complex ecological landscapes comprising a mosaic of diverse ecosystems, including forests, wetlands, grasslands, scrublands, rivers, and other natural habitats. These interconnected ecosystems collectively support rich biodiversity, sustain ecological processes, regulate hydrological and climatic functions, and provide a wide range of ecosystem services. Accordingly, conservation and management of forest areas are undertaken through an integrated landscape approach that recognizes the ecological interdependence of these various ecosystems.

Afforestation and eco-restoration activities in forest areas are undertaken with scientific and technical approach ensuring heterogeneous mix of native plant species. Apart from plantations the same principle is followed in seed sowing of grasses, sedges and seed sowing along soil moisture conservation structures. This is done to ensure a stratified, multi species floral composition in the forest which in turn supports faunal biodiversity. Such afforestation, forest restoration and biodiversity conservation programmes, with due emphasis on conservation of natural forests, restoration of degraded forest landscapes with use of locally suitable indigenous species, and enhancement of ecosystem functions lead to rich biodiverse forests.

(d): The ecological quality of forest areas created and restored under various afforestation programmes is monitored through frameworks prescribed under

the respective programme guidelines. The implementation and monitoring of afforestation activities are primarily done by the State Governments and Union Territory Administrations, which undertake periodic field inspections and assessments to ensure adherence to approved technical standards and the achievement of ecological objectives. Monitoring includes evaluation of plantation survival, species composition, regeneration, and site conditions, as applicable under the respective schemes. In addition, the biennial India State of Forest Report (ISFR), published by the Forest Survey of India, provides a comprehensive assessment of the country's forest and tree cover using remote sensing and field-based inventory. The report serves as an important national-level tool for assessing changes in forest and tree cover, growing stock, forest health and other related parameters, thereby providing valuable inputs for evaluating the overall ecological status of forest landscapes and informing policy, planning and management interventions.

STATUS OF LABOUR WELFARE SCHEME IN ANDHRA PRADESH

224. SHRI BASTIPATI NAGARAJU:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of beneficiaries covered under the Labour Welfare Scheme in the country, State/UT and category-wise with special reference to Andhra Pradesh indicating the beneficiary and district-wise breakup under the three components, namely Health, Scholarship and Housing;

(b) the budget allocated, funds released and actual expenditure incurred under the Labour Welfare Scheme during the last five years and the current year, year and category-wise;

(c) whether any evaluation, review or impact assessment of the scheme has been conducted and if so, the details thereof, including the key findings and action taken on the recommendations thereon; and

(d) the details of outreach, awareness and grievance redressal mechanisms put in place under the Labour Welfare Scheme during the last five years including the number of camps held, workers covered and complaints received and disposed of in the country, State/UT-wise and district-wise in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The details of region / state wise beneficiaries covered under the Labour Welfare Scheme are given in the enclosed **Statement-I** and in district of Andhra Pradesh are given in the enclosed **Statement-II**.

The expenditure incurred under the Labour Welfare Scheme during the last five years is given in the enclosed **Statement-III.**

A third-party evaluation of the Labour Welfare Scheme has been conducted for the period 2021–2025. The evaluation report concluded the schemes continues to provide benefits to workers covered under the scheme and recommended continuation of the Labour Welfare Scheme.

The Labour Welfare Organisations conducts outreach and awareness camps under the Labour Welfare Scheme. The Region wise /State/UT details are given in the enclosed **Statement- IV** and in Andhra Pradesh district wise are given in the enclosed **Statement - V.**

Details of total camps conducted during last five years in the State of Andhra Pradesh are given in the enclosed **Statement- VI**.

The Government has the grievance redressal mechanisms in the form of CPGRAM Portal. The total number of grievances received and disposed off in this portal in the O/o Directorate General Labour Welfare (DGLW) during the last five years is given in the enclosed **Statement- VII**.

STATEMENT- I

Details of region / state wise beneficiaries covered under the Labour Welfare Scheme

Name of Region	Name of State/UT	Registered Beedi Workers	Registered Iron Ore Mines, Manganese Ore & Chrome Ore Mines (IOMC), Limestone Mines, Dolomite Mines (LSDM) workers	Registered Cinema Workers	Total
Ahmedabad	Gujarat	39,011	2,761	0	41,772
Ajmer	Rajasthan	38,791	35,000	0	73,791
Lucknow	Uttar Pradesh	4,12,757	0	0	4,12,757
Bangalore	Karnataka	2,95,501	10,331	3,663	3,09,495
Bhubaneswar	Odisha	2,08,212	35,000	626	2,43,838
Hyderabad	Andhra Pradesh/Telangana	4,58,040	26,300	16,200	5,00,540
Jabalpur	Madhya Pradesh	4,40,556	7,308	0	4,47,864
Kolkata	West Bengal	18,29,203	0	4,057	18,33,260
Guwahati	Assam	24,398	0	325	24,723

Thiruvananthapuram	Kerala	40,276	0	3,717	43,993
Nagpur	Maharashtra	1,55,089	51	1,517	1,56,657
Patna	Bihar	2,96,972	0	0	2,96,972
Raipur	Chhattisgarh	3,893	6,077	0	9,970
Tirunelveli	Tamil Nadu	6,03,076	0	14,502	6,17,578
Ranchi	Jharkhand	1,36,519	2,500	0	1,39,019
Dehradun	Uttarakhand	0	136	0	136
	GRAND TOTAL	**49,82,294**	**1,25,464**	**44,607**	**51,52,365**

STATEMENT- II

District-wise details of beneficiaries covered under the Labour Welfare Scheme in Andhra Pradesh

Name of the District	Details of beneficiaries covered under the Labour Welfare Scheme in Andhra Pradesh
Annamayya	9653
Bapatla	16434
Kurnool	17724
SPSR Nellore	35637
Tirupati	19037
YSR Kadapa	32549

STATEMENT- III

Expenditure statement of Labour Welfare Scheme (Last 5 Years)				
(Rs. in Cr.)				Grand Total (Rs. in Cr.)
	Education	Health	Housing	
2021-22	37.19	9.84	16.54	63.57
2022-23	39.4	10.1	31.3	80.8
2023-24	30.68	9.17	41.45	81.3
2024-25	31.65	8.62	0	40.27
2025-26	44.32	8.76	27.41	80.49

STATEMENT- IV

Region /State/UT wise details of outreach and awareness camps conducted by Labour Welfare Organisations under the Labour Welfare Scheme

S.No.	Region	Name of State/UT	The details of outreach and awareness camps (Region-wise) during last five years	Nos of workers covered
1.	Hyderabad	Andhra Pradesh, Telangana	7101	49867
2.	Lucknow	Uttar Pradesh	1887	70026
3.	Ahmedabad	Gujarat and Diu	2670	121750
4.	Ajmer	Rajasthan	1989	65954
5.	Bangalore	Karnataka	8493	156718
6.	Bhubaneswar	Odisha	2011	97889
7.	Jabalpur	Madhya Pradesh	10800	384356
8.	Nagpur	Maharashtra, Goa, Dadra and Nagar Haveli	2368	110081

		and Daman		
9	Ranchi	Jharkhand	859	51676
10	Patna	Bihar	600	38312
11	Raipur	Chhattisgarh	679	10634
12	Dehradun	Uttarakhand & Himachal Pradesh	56	923
13	Kolkata	West Bengal, Sikkim & Andaman and Nicobar Islands	2601	121247
14	Guwahati	Manipur,Assam, Meghalaya, Arunachal Pradesh, Mizoram, Nagaland,Tripura	590	1312
15.	Chennai	Tamil Nadu, Puducherry	1638	37685
16.	Thiruvanantpuram	Kerala & Lakshadweep	1450	11580

STATEMENT-V

District-wise details of outreach and awareness camps conducted by Labour Welfare Organisations under the Labour Welfare Scheme in Andhra Pradesh

Name of the District	Details of outreach and awareness camps in Andhra Pradesh
Annamayya	57
Bapatla	204
Kurnool	212
SPSR Nellore	646
Tirupati	261
YSR Kadapa	541

STATEMENT-VI

Details of total camps conducted during last five years in the State of Andhra Pradesh

Year	No. of camps conducted in Andhra Pradesh	Workers covered
2021-22	164	246
2022-23	185	278
2023-24	203	305
2024-25	274	411

2025-26	1040	17325
2026-27 *(up to June 2026)*	55	222

STATEMENT-VII

Details of Grievances disposed in the CPGRAM Portal in the O/o Directorate General Labour Welfare during the last five years

Year	Nos of Grievances disposed in the CPGRAM Portal in the O/o Directorate General Labour Welfare
2021-2022	310
2022-2023	242
2023-2024	194
2024-2025	396
2025 till 15.07.2026	313

SKILLING IN TRIBAL DISTRICTS IN MAHARASHTRA

225. SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government has identified tribal clusters and Aspirational Districts in Maharashtra for implementation of the Pradhan Mantri Skilling and Employability through Upgraded ITIs scheme and, if so, the details thereof, district-wise;

(b) the number of Industrial Training Institutes (ITIs) located in tribal-dominated districts of Maharashtra selected for upgradation, along with the funds sanctioned, released and the progress achieved so far;

(c) whether the Government has assessed the challenges faced by ITIs in tribal areas, including inadequate industry linkages, shortage of modern equipment, faculty vacancies, language barriers and limited employment opportunities for tribal youth and if so, the details thereof; and

(d) the number of Scheduled Tribe trainees enrolled, trained, certified, placed and retained in employment under the scheme in tribal districts of Maharashtra, along with the placement percentage achieved, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): The Directorate General of Training (DGT), under the Ministry of Skill Development and Entrepreneurship (MSDE), implements the Craftsmen Training Scheme (CTS) through a network of Industrial Training Institutes (ITIs) for skilling the youth belonging to all the categories.

The ITIs are under the administrative and financial control of the respective State Governments. However, the DGT has been implementing

schemes to support the upgradation of ITIs. The Pradhan Mantri Skilling and Employability through Upgraded ITIs (PM-SETU) Scheme is being implemented across States/UTs, including Maharashtra, to upgrade the quality and relevance of ITIs.

The selection of ITIs under the PM-SETU scheme is led by the respective State/UT Governments in consultation with industry, ensuring alignment with emerging skill needs and local industrial potential. Accordingly, the Government of Maharashtra has identified three (03) clusters, comprising 03 Hub ITIs and 12 Spoke ITIs, in the districts of Nagpur, Chhatrapati Sambhajinagar (formerly Aurangabad), and Pune. The details of the ITIs identified by the State of Maharashtra are given in the enclosed **Statement**.

Furthermore, the State Government and Industry Partner are empowered to propose the required investment for holistic upgradation of ITIs. At present, no proposal or Strategic Investment Plan (SIP) from the State of Maharashtra is pending for consideration or approval before the National Steering Committee (NSC).

As of now, the MSDE has released funds to the Government of Maharashtra amounting to ₹50 lakh for engagement of a Project Management Consultant (PMC) and ₹30 lakh for Industry Outreach activities during FY 2025–26.

STATEMENT

Details of the ITIs identified by the State of Maharashtra to be upgraded under PM SETU

Sl. No.	Cluster	District	Hub ITI	Spoke ITI	
1	Cluster-1	Nagpur	Government Industrial Training Institute, Nagpur	1	Government Industrial Training Institute (Woman), Nagpur,
				2	Government Industrial Training Institute, Hingana,
				3	Government Industrial Training Institute, Kamthi,
				4	Government Industrial Training Institute, Butibori,
2	Cluster-2	Chhatrapati Sambhaji Nagar (Aurangabad)	Government Industrial Training Institute, Aurangabad	1	Government Industrial Training Institute, Paithan,
				2	Government Industrial Training Institute, Khulatabad,
				3	Government Industrial Training Institute, Phulambri,
				4	Government Industrial Training Institute, Gangapur,
3	Cluster-3	Pune	Government Industrial Training Institute, Pune	1	Government Industrial Training Institute (Woman), Pune,
				2	Government Industrial Training Institute, Pimpri Chinchwad
				3	Government Industrial Training Institute, Khed (Rajgurunagar),
				4	Government Industrial Training Institute, Mulshi

DEVELOPMENT OF CULTURAL AND CREATIVE ECONOMY

226. DR. BACHHAV SHOBHA DINESH:

ADV. GOWAAL KAGADA PADAVI:

SUSHRI PRANITI SUSHILKUMAR SHINDE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **CULTURE** be pleased to state:

(a) whether the Government has formulated or proposes to formulate a national strategy for the promotion and development of the cultural and creative economy, if so, the details thereof and if not, the reasons therefor;]

(b) the details of the key sectors identified under the cultural and creative activities, including media, design, arts, heritage and creative services, if so, the details thereof and if not, the reasons therefor;

(c) whether any stakeholder consultations, research studies and institutional mechanisms are being undertaken to strengthen policy support and governance, if so, the details thereof and if not, the reasons therefor;

(d) the details of steps taken by the Government to promote employment, entrepreneurship and global competitiveness in this sector; and

(e) the expected contribution of this sector to economic growth and cultural diplomacy particularly in Maharashtra?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Ministry of Culture has formulated a Cultural and Creative Economy intervention, namely Rachnatmak Bharat, for the promotion and development of

the cultural and creative economy. The proposed strategy envisages interventions for capacity building, market access, innovation, digital enablement and institutional strengthening with a view to promoting sustainable growth of the creative economy, including support for emerging artists and creative practitioners.

(b): The proposed intervention broadly covers sectors such as visual arts, performing arts, museums, cultural heritage, architecture, digital creative industries and other creative services.

(c): The Ministry regularly engages with stakeholders, experts, cultural institutions and other Ministries/Departments, as and when required, for policy formulation and implementation of its programmes.

(d): The Ministry promotes cultural activities through preservation and promotion of cultural heritage, support to artists and cultural institutions, organization of cultural events, and international cultural exchanges, which contribute to employment and livelihood opportunities in the cultural sector.

(e): The initiatives of the Ministry contribute to the promotion of India's cultural heritage, tourism, cultural exchanges and livelihood opportunities across the country, including the State of Maharashtra. No State-specific assessment of the contribution of the cultural and creative sector to economic growth or cultural diplomacy is maintained by the Ministry.

UPGRADATION AND IMPACT OF NCS

227. SHRI VINOD LAKHAMSHI CHAVDA:

SHRIMATI SMITA UDAY WAGH:

SHRI BIDYUT BARAN MAHATO:

SHRI DHAVAL LAXMANBHAI PATEL:

DR. BHOLA SINGH:

SHRI KALI CHARAN SINGH:

SHRI SURESH KUMAR KASHYAP:

SHRI BIBHU PRASAD TARAI:

SHRI DILESHWAR KAMAIT:

DR. NISHIKANT DUBEY:

SHRI HASMUKHBHAI SOMABHAI PATEL:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI NABA CHARAN MAJHI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) Whether the Government has integrated advanced technologies, artificial intelligence and other digital features in order to make the National Career Service (NCS) portal more user-friendly, accessible and effective and if so, the details thereof;

(b) the total number of Model Career Centres (MCCs) currently operational and their role in promoting to the NCS portal uses along with MCCs registered job seekers, employers and employment opportunities provided in the country, State/UT-wise particularly Shimla and Jalgaon Lok Sabha constituencies;

(c) whether the Government proposes to implement any special action plan to enhance employment opportunities and launch a single-window digital platform integrating employment, skilling and career guidance services in the country and if so, the details and the timeline thereof, State/UT-wise, especially in Shimla Lok Sabha Constituency;

(d) whether the NCS Portal is providing AI-powered skill assessment, job matching algorithms and forecasting of future skill requirements and if so, the details thereof; and

(e) whether the NCS portal uses Artificial Intelligence, metadata and other advanced technologies to improve job matching and employment outcomes and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The National Career Service (NCS) Portal is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in] to all stakeholders across the country.

NCS has been upgraded to cloud-based, open architecture which enables skill providers, other private portals, start-ups, ed-techs, HR-tech companies,

local enterprises, etc. to build their own applications, services, and solutions using open APIs, open standards, and interoperable protocols of NCS portal.

The NCS project also inter alia, envisaged setting up of Model Career Centres (MCCs) in collaboration with States/Institutions to deliver career related services. Till date the Government has approved 407 Model Career Centres across the country. State/UT-wise details of the number of Model Career Centres including in the State of Rajasthan may be seen https://www.ncs.gov.in/User_Manuals/List_of_Model_Career_Centers.pdf

The State/UT-wise and district-wise details of jobseeker and employer registered, and number of vacancies mobilized on NCS portal (including through MCCs) across the country may be seen at https://www.ncs.gov.in/_layouts/15/ncsp/ViewStaticReport.aspx

Further, NCS portal provides AI-enabled features like intelligent job matching, AI skill gap analysis, personalized job recommendations, AI interview coach, multilingual support through Bhasini, etc.

STRENGTHENING SKILL DEVELOPMENT ECOSYSTEM

228. SHRI BHOJRAJ NAG:

DR. HEMANG JOSHI:

SHRI KOTA SRINIVASA POOJARY:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI DULU MAHATO:

CAPTAIN BRIJESH CHOWTA:

SHRI PRAVEEN PATEL:

SHRI ANURAG SHARMA:

SHRIMATI HIMADRI SINGH:

SHRI MANOJ TIWARI:

SHRI PRADEEP KUMAR SINGH:

SHRI LUMBARAM CHOUDHARY:

SHRI RAMESH AWASTHI:

SHRI AMAR SHARADRAO KALE:

DR. BHOLA SINGH:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI BHARTRUHARI MAHTAB:

SHRI YOGENDER CHANDOLIA:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI SUNIL KUMAR:

SHRI RADHESHYAM RATHIYA:

SHRI MAHENDRA SINGH SOLANKY:

SHRI SHANKAR LALWANI:

SHRI SUDHEER GUPTA:

SHRI KALI CHARAN SINGH:

SHRI MITESH PATEL (BAKABHAI):

SHRI RAHUL SINGH LODHI:

SHRI RAVINDRA SHUKLA *ALIAS* RAVI KISHAN:

SHRI NALIN SOREN:

SHRI AVIMANYU SETHI:

DR. HEMANT VISHNU SAVARA:

DR. RAJESH MISHRA:

SHRI ASHISH DUBEY:

SHRI KHAGEN MURMU:

DR. SANJAY JAISWAL:

SHRI GODAM NAGESH:

SHRI BIBHU PRASAD TARAI:

DR. NISHIKANT DUBEY:

SHRI SHIVMANGAL SINGH TOMAR:

SHRI KRISHNA PRASAD TENNETI:

SHRI SANJAY HARIBHAU JADHAV:

SHRI NABA CHARAN MAJHI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether the Government has taken any steps to expand and strengthening the skill development ecosystem across the country, State/UT and district-wise, particularly in Chhattisgarh during the last twelve years and the current year and if so, the details thereof;

(b) whether the Government has reviewed the implementation and progress achieved under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) since its inception, along with the number of candidates trained, certified and placed in employment, State/UT, district and year-wise, particularly in

Chhattisgarh, Uttar Pradesh including Bulandshahr and tribal areas of Palghar district, along with the available information on employment after six and twelve months;

(c) whether PMKVY 4.0 has introduced new measures and programmes to improve the quality, transparency and industry relevance of skill training through digital platforms, standardised assessment, accreditation of training centres and alignment with emerging technologies, particularly in the said State and district and if so, the details thereof;

(d) the details of funds allocated, released and utilised under the various skill development initiative by the Government during the last twelve years and the current year;

(e) the measures taken/being taken by the Government to enhance industry participation, apprenticeship opportunities, improve placement and employment outcomes under the Skill India Mission and whether the Government has undertaken any impact assessment of PMKVY and other flagship skill development programmes and if so, the key findings and details thereof; and

(f) the corresponding details for Karnataka and Dakshina Kannada, including the operational status of the Pradhan Mantri Kaushal Kendra (PMKK) allocated to the district and the action taken to revive it?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (f): Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres / institutes under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including Chhattisgarh, Maharashtra, Karnataka and Uttar Pradesh. The SIM aims at enabling the youth of India to get future-ready, equipped with industry-relevant skills.

Government is actively working to expand training opportunities across the country including in rural, tribal, and aspirational districts, by encouraging more training infrastructure, better coverage of underserved areas, and strengthening of skilling initiatives through the State Skill Development Missions.

Under PMKVY 4.0, several measures have been taken to enhance the quality, transparency and industry relevance of skill training. The scheme is being implemented through the Skill India Digital Hub (SIDH), an integrated digital platform for skilling, assessment, certification and employment-related services. The scheme emphasizes industry-led and demand-driven skilling, with training aligned to sectoral skill gaps identified through consultations with Sector Skill Councils (SSCs) and industry stakeholders. The scheme promotes upskilling and reskilling, including training in emerging technologies and future

skills such as Artificial Intelligence (AI), Machine Learning, Robotics, Cloud Computing, Internet of Things (IoT) and Green Technologies. Standardized assessment and certification processes, strengthened quality assurance mechanisms, and greater industry participation have also been incorporated to improve employability outcomes. These measures are being implemented across the country, including in Chhattisgarh, Uttar Pradesh including Bulandshahr, Maharashtra including Palghar District and Karnataka.

Under PMKVY 1.0 to PMKVY 3.0, which were implemented during FY-2015-16 to FY 2021-23, a total of 1.11 Crore candidates were certified, out of which 24.38 lakhs were reported placed under the STT component of the scheme. Further, under PMKVY 4.0, the focus is to empower the trained candidates to choose their varied career paths, and they are suitably oriented for the same. Hence placements are not monitored under PMKVY 4.0.

The details of candidates trained & certified, State/UT wise & year-wise under PMKVY and the district-wise data for the states of Chhattisgarh, Maharashtra and Uttar Pradesh, including under PMKVY, are available at **MSDE's website (https://www.msde.gov.in/documents?page=1)**.

Funds under PMKVY are released to implementing agencies for meeting the training cost as per prescribed norms. Under JSS scheme, funds are released to Non-Governmental Organizations (NGOs) directly. Under NAPS, stipend support up to Rs 1500/- per month is released to apprentices through DBT and not to establishments covered. Day to day administration as well as financial control in respect of ITIs, lies with the respective State Government/

UT Administration. The details of funds released under various schemes of MSDE since inception up to 30.06.2026 are given below:

(Amount Rs. in Crores)

Name of the Scheme	Funds released
PMKVY (since 2015-16)	10,591.32
JSS (since 2018-19)	1,057.58
NAPS (since 2016-17)	2924.52

An independent third-party impact evaluation of the PMKVY 4.0 was conducted by Arun Jaitley National Institute of Financial Management (AJNIFM), an autonomous Institution of Ministry of Finance, Government of India. As per the report, PMKVY training has contributed to a measurable shift in employment outcomes for short term training (STT) candidates. The combined share of employed and self-employed STT respondents increased from 26.6% prior to training to 45.4% after PMKVY training, reflecting an 18.8 percentage point increase. Income- related outcomes also show positive movement, with 41.4% of STT candidates and 48.9% of Recognition of Prior Learning (RPL) candidates reporting an increase in income following training and certification. Overall, PMKVY 4.0 has significantly expanded access to formal skill training and certification and has generated measurable improvements in skill confidence, employment participation, and income outcomes for a substantial proportion of beneficiaries.

Out of 37 Pradhan Mantri Kaushal Kendras (PMKKs) in the state of Karnataka, one PMKK is available in Dakshin Kannada District. Further, as per

the PMKK guidelines, PMKKs were supported through target allocations under the PMKVY scheme for a period of three years, after which they were expected to become self-sustainable. During this period, PMKKs were also permitted to implement Corporate Social Responsibility (CSR)-funded training programs and skill development schemes sponsored by other ministries and organizations.

The following steps have been taken by the Government to enhance industry participation, apprenticeship opportunities, improve placement and employment outcomes under the Skill India Mission:

i. National Council for Vocational Education and Training (NCVET) has approved 10209 qualifications as per the industry requirements, including 2975 valid and active qualifications.
ii. 36 Sector Skill Councils (SSCs), led by industry leaders in the respective sectors, have been set up which are mandated to identify the skill development needs of respective sectors as well as to determine skill competency standards. NSDC, under the market-led program, provides support to training providers that collaborate and align skill courses with industry demand.
iii. Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements.

iv. National Apprenticeship Promotion Scheme (NAPS) supports seamless transition from education to work; ensuring apprentices gain industry-specific skills through real-world exposure. Under NAPS, stipend support up to Rs 1500/- per month is released to beneficiaries through Direct Benefit Transfer (DBT).

v. DGT is implementing the Flexi MoU Scheme and Dual System of Training (DST), which are meant to provide training to ITI students in an industrial environment as per their requirements.

vi. Government of India has signed Memorandum of Understanding (MoU)/Memorandum of Cooperation (MoC) in the field of skill development and vocational education and training with fourteen countries to align the skilling efforts as per the global requirements.

vii. General of Training (DGT) under the aegis of MSDE has introduced 32 new age /future skills courses in Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs) under CTS to provide training in emerging areas such as 5G Network Technician, Artificial Intelligence Programming assistant, Cyber Security Assistant, Drone Technician etc.

viii. DGT has signed MoU with IT Tech companies like IBM, CISCO, Future Skill Rights Network, Amazon Web Services (AWS) and Microsoft to ensure industry linkages for the institutes at the state and regional levels under Corporate Social Responsibility (CSR) initiatives. These partnerships facilitate the provision of technical and professional skills training in modern technologies.

ix. Additionally, the Government has launched PM-SETU (Pradhan Mantri Skilling and Employability Transformation through Upgraded ITIs), a centrally sponsored scheme with an investment of Rs.60,000 crore. The scheme envisages the upgradation of 1,000 Government ITIs across the country in a hub-and-spoke model comprising 200 hub ITIs and 800 spoke ITIs. PM-SETU focuses on improving employability outcomes through industry-led governance, and indirectly supports self-employment and entrepreneurship by enabling learners (including early-stage enterprises and first-time entrepreneurs) to acquire industry-relevant skills, gain exposure to real work environments, and access career guidance, placement support, and self-employment support through strengthened institutional systems and industry linkages.

x. Indian Institute of Skills (IIS) established at Ahmedabad and Mumbai, in Public Private Partnership (PPP) Mode, aims to cultivate an industry-ready workforce for Industry 4.0, equipped with cutting-edge technology and hands-on training.

xi. National Skill Development Corporation under the aegis of MSDE, has partnered with a number of international organizations such as AWS, Microsoft, Intel, Redhat, Pearson VUE, Boston Consulting Group (BCG), Cisco Networking Academy for providing digital courses.

xii. MSDE has launched Skill India Digital Hub (SIDH) a unified platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a life-long array of services targeting a wide range

of stakeholders. The details of the trained candidates are available on SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities.

PRIME MINISTER INTERNSHIP SCHEME THROUGH MY BHARAT

229. SHRI DINESHBHAI MAKWANA:

DR. HEMANG JOSHI:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI DAMODAR AGRAWAL:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI MANOJ TIWARI:

SHRI MANISH JAISWAL:

SHRI BALABHADRA MAJHI:

SHRI BUNTY VIVEK SAHU:

SHRI ALOK SHARMA:

SHRIMATI APARAJITA SARANGI:

SHRI DILIP SAIKIA:

SHRI BHARTRUHARI MAHTAB:

SHRIMATI KAMLESH JANGDE:

DR. MANNA LAL RAWAT:

SHRI MAHENDRA SINGH SOLANKY:

SHRI SUDHEER GUPTA:

SHRI VIJAY KUMAR DUBEY:

SHRI HARIBHAI PATEL:

DR. BYREDDY SHABARI:

SHRI AVIMANYU SETHI:

SHRIMATI SMITA UDAY WAGH:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRI SURESH KUMAR KASHYAP:

SHRI VIVEK THAKUR:

SHRIMATI MALVIKA DEVI:

SHRI MADHAVANENI RAGHUNANDAN RAO:

SHRI DEVUSINH CHAUHAN:

SHRI RAJIV PRATAP RUDY:

SHRI NABA CHARAN MAJHI:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the role of the MY Bharat platform in mobilising and facilitating youth participation in the Prime Minister Internship Scheme, in collaboration with the Ministry of Corporate Affairs Nabarangpur and Malkangiri districts in Nabarangpur Parliamentary Constituency in Odisha;

(b) the number of youth have been mobilised or have registered for PMIS internship opportunities through the MY Bharat platform and the State/UT-wise break-up thereof including Madhya Pradesh, Jalgaon Parliamentary

Constituency in Maharashtra, Shimla Parliamentary Constituency in Himachal Pradesh, Bhilwara Parliamentary Constituency in Rajasthan;

(c) the details of PMIS outreach camps and on-ground facilitation drives that have been organised by MY Bharat across the country particularly in Andhra Pradesh, Nabarangpur and Malkangiri districts in Odisha, Jalgaon Parliamentary Constituency in Maharashtra, Shimla Parliamentary Constituency in Himachal Pradesh, Kutch Parliamentary Constituency in Gujarat and the participation in these camps;

(d) whether the Government has any special plan to strengthen PMIS outreach in Andhra Pradesh and Nabarangpur Parliamentary Constituency, particularly in the tribal districts of Nabarangpur and Malkangiri in Odisha, Jalgaon Parliamentary Constituency in Maharashtra;

(e) whether the Government is considering to organise special awareness campaigns or facilitation camps or registration drives at grassroot level through the MY Bharat platform to make rural and tribal youth from Chhindwara district in Madhya Pradesh employable in the corporate sector; and

(f) the manner in which this collaboration advance the vision of a Skilled and Employable Bharat and the larger goal of Viksit Bharat @2047?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): MY Bharat portal enables Ministries, Departments, organizations and institutions to onboard and host their programmes. PMIS has collaborated with MY Bharat to increase youth participation in internship opportunities posted under PMIS, across the country. MY Bharat leverages its extensive youth network and digital engagement platform to create awareness about PMIS and encourages the youth to apply for internships offered by partner companies. The collaboration focuses on grassroots outreach, organizing awareness and internship camps, and connecting aspiring candidates directly with participating companies for internship opportunities. The PM Internship scheme is being implemented as a national level scheme in which internship opportunities are posted across districts/cities in all States/UTs. The parliamentary constituency-wise data of the same is not maintained.

(b): As per the information provided by MY Bharat as on 16.07.2026, about 98000 youth have been mobilized across the country out of which 8428 candidates have applied for internship on the PMIS portal. The State/UT-wise breakup of youth who have applied for internsip including the states of Madhya Pradesh, Maharashtra, Himachal Pradesh and Rajasthan is given in the enclosed **Statement**. As mentioned in reply to part (a) above, parliamentary constituency-wise data of the scheme is not maintained.

(c): As on 16.07.2026, in partnership with MY Bharat, the Prime Minister Internship Scheme (PMIS) has organized three outreach and internship camps to connect youth with internship opportunities offered by partner companies and organizations. These camps enabled direct engagement between

candidates and companies, helping the youth learn about available roles, understand industry expectations, and complete application formalities. The details of the participation in the above camps is as follows:-

S. No.	Location	No. of youth participated
1.	Chennai (Tamil Nadu)	600+
2.	Pune (Maharashtra)	90
3.	Dantewada (Chhattisgarh)	800+

So far, PMIS outreach camps have not been organised in Andhra Pradesh, Nabarangpur and Malkangiri districts in Odisha, Jalgaon district in Maharashtra, Shimla in Himachal Pradesh and Kutch district in Gujarat.

(d): MCA has been actively collaborated with State Governments of Andhra Pradesh, Maharashtra and Odisha to carry out Information, Education and Communication activities, including workshops, seminars, and promotional campaigns - both online and on-ground to amplify program visibility and to reach out to the target groups in various districts of the States. With active support from states, awareness campaigns were carried out at educational institutions such as ITIs, colleges etc.

(e): As on date, such a camp in Chhindwara district in Madhya Pradesh has not been planned.

(f): The collaboration between PMIS and My Bharat aims to enhance awareness among the youth regarding internship opportunities, facilitate their

engagement with representatives of participating companies, and support them in completing the application process. Accordingly, the collaboration is expected to enable a larger number of youth to apply for and participate in internship opportunities offered under the PMIS. The initiative is also expected to contribute towards the vision of Viksit Bharat@2047 by enhancing the employability of youth and expanding access to industry exposure through structured internship opportunities.

STATEMENT

Details of youth who have applied for PMIS Internship opportunities through the MY Bharat platform

S. NO.	STATES	NO. OF YOUTH APPLIED
1	ANDAMAN AND NICOBAR ISLANDS	-
2	ANDHRA PRADESH	911
3	ARUNACHAL PRADESH	3
4	ASSAM	469
5	BIHAR	568
6	CHANDIGARH	23
7	CHHATTISGARH	295
8	DELHI	354
9	GOA	8
10	GUJARAT	185
11	HARYANA	207
12	HIMACHAL PRADESH	15
13	JAMMU AND KASHMIR	93
14	JHARKHAND	208
15	KARNATAKA	279
16	KERALA	85
17	LADAKH	1
18	LAKSHADWEEP	-
19	MADHYA PRADESH	478

20	MAHARASHTRA	741
21	MANIPUR	0
22	MEGHALAYA	15
23	MIZORAM	6
24	NAGALAND	2
25	ODISHA	264
26	PUDUCHERRY	10
27	PUNJAB	117
28	RAJASTHAN	311
29	SIKKIM	3
30	TAMIL NADU	577
31	TELANGANA	410
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	9
33	TRIPURA	52
34	UTTAR PRADESH	937
35	UTTARAKHAND	76
36	WEST BENGAL	555
37	**STATE NOT MENTIONED BY THE YOUTH**	**161**
	Grand Total	**8428**

पीएम सेतु और आईटीआई उन्नयन

230. श्री दामोदर अग्रवालः

श्रीमती माला राज्यलक्ष्मी शाहः

श्रीमती महिमा कुमारी मेवाड़ः

श्री आशीष दुबेः

श्री जशुभाई भिलुभाई राठवाः

श्रीमती रूपकुमारी चौधरीः

श्री राधेश्याम राठियाः

श्री सुधीर गुप्ताः

श्री यदुवीर वाडियारः

श्रीमती स्मिता उदय वाघः

श्री अनन्त नायकः

श्रीमती अपराजिता सारंगीः

श्री अरुण गोविलः

श्री हरिभाई पटेलः

डॉ. निशिकान्त दुबेः

श्रीमती मालविका देवीः

श्रीमती कमलजीत सहरावतः

श्री देवुसिंह चौहानः

क्या **कौशल विकास और उद्यमशीलता** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या सरकार ने वर्ष 2014 से देश में औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) की संख्या और प्रशिक्षण क्षमता का राज्य/संघ राज्यक्षेत्र और जिला-वार विशेषकर छत्तीसगढ़, जलगांव लोक सभा निर्वाचन क्षेत्र सहित महाराष्ट्र में विस्तार किया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है.

(ख) छत्तीसगढ़, महाराष्ट्र और जलगांव लोक सभा निर्वाचन क्षेत्र और ओडिशा सहित वर्ष 2014 से अब तक स्थापित किए गए नए औद्योगिक प्रशिक्षण संस्थानों, सरकारी औद्योगिक प्रशिक्षण संस्थानों के उन्नयन/आधुनिकीकरण और सृजित अतिरिक्त प्रशिक्षण क्षमता का राज्य/संघ राज्यक्षेत्र, जिला और वर्ष-वार ब्यौरा क्या है;

(ग) क्या सरकार ने विशेष रूप से छत्तीसगढ़ में अपग्रेडेड आईटीआई (पीएम-सेतु) योजना के माध्यम से प्रधान मंत्री कौशल और रोजगार योग्यता परिवर्तन शुरू किया है, यदि हां, तो हब-एंड-स्पोक मॉडल, निवेश परिव्यय और कार्यान्वयन ढांचे सहित इस योजना की मुख्य विशेषताएं क्या हैं?

(घ) क्या सरकार ने सरकारी औद्योगिक प्रतिक्षण संस्थानों के आधुनिकीकरण के लिए उपाय किए हैं और उभरती हुई प्रौद्योगिकी और भविष्य के लिए तैयार व्यापार जैसे आर्टिफिशियल इंटेलिजेंस, रोबोटिक्स, इलेक्ट्रिक वाहन, ड्रोन, सेमीकंडक्टर और हरित ऊर्जा और उद्योग से जुड़े व्यापार शुरू करने के लिए उपाय किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और उक्त राज्यों और निर्वाचन क्षेत्रों सहित राज्य/संघ राज्य क्षेत्र-वार गत पांच वर्षों और चालू वर्ष के दौरान शामिल किए गए औद्योगिक प्रशिक्षण संस्थानों की संख्या क्या है, कितनी निधियां आबंटित/जारी की गई है, कौन से नए पाठ्यक्रम शुरू किए गए है और सृजित अतिरिक्त प्रशिक्षण क्षमता क्या है;

(ङ) क्या सरकार ने औद्योगिक प्रशिक्षण संस्थानों को सुदृढ़ करने के लिए कोई अन्य उपाय किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं.

(च) क्या क्योंझर लोक सभा निर्वाचन क्षेत्र, ओडिशा में किसी सरकारी औद्योगिक प्रशिक्षण संस्थान को पीएम-सेतु योजना के अंतर्गत उन्नयन या शामिल करने के लिए चिन्हित किया गया है और यदि हां, तो स्वीकृत निधियों और वर्तमान स्थिति सहित तत्संबंधी ब्यौरा क्या है; तथा

(छ) सरकार द्वारा सरकारी औद्योगिक प्रशिक्षण संस्थानों के आधुनिकीकरण और उद्योग की आवश्यकताओं के अनुरूप भविष्य के लिए तैयार व्यापारों, विशेष रूप से खनन, विनिर्माण और उक्त राज्यों और निर्वाचन क्षेत्रों से संबंधित अन्य क्षेत्रों में क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख): देशभर में औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) की संख्या वर्ष 2014 के 9,642 से बढ़कर वर्ष 2026 में 13,856 हो गई है। इसके अलावा, देशभर के आईटीआई में नामांकन सत्र 2014-15 के 9,51,168 से बढ़कर सत्र 2025-26 में 14,70,277 हो गया है।

वर्ष 2014 एवं वर्ष 2026 में आईटीआई की संख्या तथा सत्र 2014-15 एवं सत्र 2025-26 में आईटीआई में नामांकन का राज्य-वार ब्यौरा संलग्न **विवरण**-I में उपलब्ध है।

छत्तीसगढ़, महाराष्ट्र एवं ओडिशा राज्य में वर्ष 2014 एवं वर्ष 2026 में आईटीआई की संख्या और सत्र 2014-15 तथा सत्र 2025-26 में आईटीआई में नामांकन का जिला-वार ब्यौरा क्रमशः संलग्न **विवरण**-II, III एवं IV में उपलब्ध है।

(ग) से (छ): उन्नत आईटीआई के माध्यम से प्रधानमंत्री कौशल विकास और रोजगार योग्यता परिवर्तन योजना (पीएम-सेतु) का उद्देश्य देश में व्यावसायिक प्रशिक्षण की समग्र गुणवत्ता एवं प्रासंगिकता को सुदृढ़ करना है। इस योजना का कुल परिव्यय ₹60,000 करोड़ है, जिसमें केंद्रीय हिस्सेदारी ₹30,000 करोड़, राज्य हिस्सेदारी ₹20,000 करोड़ तथा उद्योग हिस्सेदारी ₹10,000 करोड़ निर्धारित है।

इस योजना के निम्नलिखित दो घटक हैं—

i. घटक I - हब एवं स्पोक मॉडल के अंतर्गत 1,000 राजकीय औद्योगिक प्रशिक्षण संस्थानों (200 हब आईटीआई एवं 800 स्पोक आईटीआई) का उन्नयन जिसमें स्मार्ट कक्षाओं, आधुनिक प्रयोगशालाओं, डिजिटल सामग्री तथा उद्योग की आवश्यकताओं के अनुरूप नए पाठ्यक्रमों की व्यवस्था शामिल है।

ii. घटक II - भुवनेश्वर, चेन्नई, हैदराबाद, कानपुर और लुधियाना स्थित पाँच राष्ट्रीय औद्योगिक प्रशिक्षण संस्थानों (एनएसटीआई) की क्षमता वृद्धि करना, जिसमें वैश्विक भागीदारी के साथ प्रशिक्षकों के उन्नत प्रशिक्षण पर ध्यान केंद्रित करते हुए कौशल विकास हेतु सेक्टर-विशिष्ट राष्ट्रीय उत्कृष्टता केंद्र स्थापित करना शामिल है।

छत्तीसगढ़ एवं महाराष्ट्र राज्य सहित सभी राज्यों/संघ राज्य क्षेत्रों में औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) की गुणवत्ता एवं प्रासंगिकता में सुधार करने के उद्देश्य से उन्नत आईटीआई के माध्यम से प्रधानमंत्री कौशल विकास और रोजगार योग्यता परिवर्तन योजना (पीएम-सेतु) का कार्यान्वयन किया जा रहा है।

मंत्रिमंडल की स्वीकृति के अनुसार, पीएम-सेतु योजना के अंतर्गत आईटीआई का चयन संबंधित राज्य सरकारों/संघ राज्य क्षेत्र अभिशासनों द्वारा उद्योग के परामर्श से किया जाता है, ताकि उभरती कौशल आवश्यकताओं तथा स्थानीय औद्योगिक क्षमता के अनुरूप उनका चयन सुनिश्चित किया जा सके। तदनुसार, राज्यों/संघ राज्य क्षेत्रों को उद्योग भागीदारों के सहयोग से आईटीआई के उन्नयन हेतु प्रस्ताव प्रस्तुत करने होते हैं। छत्तीसगढ़ राज्य ने पीएम-सेतु योजना के अंतर्गत 6 क्लस्टरों, जिनमें 6 हब आईटीआई एवं 24 स्पोक आईटीआई सम्मिलित हैं, की पहचान की है तथा सहयोगी उद्योग भागीदार (एआईपी) के चयन हेतु प्रस्ताव हेतु अनुरोध (आरएफपी) जारी किया है। वर्तमान में, राज्य की कोई भी कार्यनीतिक निवेश योजना (एसआईपी) अथवा अन्य प्रस्ताव राष्ट्रीय संचालन समिति (एनएससी) के विचारार्थ अथवा अनुमोदन हेतु लंबित नहीं है।

ओडिशा राज्य ने पीएम-सेतु योजना के अंतर्गत 2 क्लस्टरों, जिनमें 2 हब आईटीआई एवं 8 स्पोक आईटीआई शामिल हैं, की पहचान की है तथा सहयोगी उद्योग भागीदार (एआईपी) के चयन हेतु प्रस्ताव हेतु अनुरोध (आरएफपी) जारी किया है। राष्ट्रीय संचालन समिति (एनएससी) द्वारा क्योंझर–बारबिल क्लस्टर के लिए कार्यनीतिक निवेश योजना (एसआईपी) को अनुमोदित किया जा चुका है।

इसके अतिरिक्त, पीएम-सेतु योजना के अंतर्गत उद्योग-संचालित विशेष प्रयोजन साधन (एसवीपी) आईटीआई के उन्नयन में प्रमुख भूमिका निभाएंगे। इन्हें स्थानीय उद्योग की आवश्यकताओं तथा योजना के दिशा-निर्देशों के अनुरूप खनन, विनिर्माण एवं अन्य क्षेत्रों में पाठ्यक्रमों की पुनर्रचना, प्रशिक्षण प्रदायगी मॉडल, अवसंरचना उन्नयन तथा उद्योग में व्यावहारिक अनुभव से संबंधित आवश्यक हस्तक्षेपों का प्रस्ताव करने हेतु सशक्त बनाया जाएगा। प्रशिक्षण महानिदेशालय (डीजीटी) द्वारा शिल्पकार प्रशिक्षण योजना (सीटीएस) के अंतर्गत 32 नव युगीन पाठ्यक्रम प्रारंभ किए गए हैं। उद्योग भागीदार के चयन एवं सहभागिता सुनिश्चित होने के

उपरांत इन पाठ्यक्रमों का संचालन चयनित आईटीआई में किया जा सकेगा। इन 32 नव युगीन पाठ्यक्रमों की सूची संलग्न **विवरण**-V में दी गई है।

अभी तक, कौशल विकास और उद्यमशीलता मंत्रालय द्वारा वित्तीय वर्ष 2025-26 के दौरान परियोजना प्रबंधन परामर्शदाता (पीएमसी) की सेवाएं प्राप्त करने हेतु ओडिशा सरकार को ₹50 लाख तथा उद्योग संपर्क कार्यकलापों के लिए ₹30 लाख की राशि जारी की गई है।

विवरण-I

आईटीआई की संख्या (वर्ष 2014 एवं वर्ष 2026 में) तथा आईटीआई में नामांकन का राज्य-वार ब्यौरा (सत्र 2014-15 एवं सत्र 2025-26 में)।

क्र.सं.	राज्य/संघ राज्य क्षेत्र	वर्ष 2014 में आईटीआई की संख्या	सत्र 2014-15 में नामांकन	वर्ष 2026 में आईटीआई की संख्या	सत्र 2025-26 में नामांकन
1	अंडमान और निकोबार द्वीप समूह	2	186	4	829
2	आंध्र प्रदेश	467	56,429	520	54,213
3	अरुणाचल प्रदेश	5	355	10	697
4	असम	25	2,765	47	5,725
5	बिहार	706	65,368	1,336	1,16,754
6	चंडीगढ़	2	678	3	1,175
7	**छत्तीसगढ**	**147**	**12,362**	**221**	**23,970**
8	दिल्ली	36	6,165	36	10,970
9	गोवा	12	1,247	13	2,404
10	गुजरात	313	43,559	474	90,790
11	हरियाणा	172	26,813	358	53,477
12	हिमाचल प्रदेश	198	16,795	262	16,973
13	जम्मू और कश्मीर	35	2,279	56	10,047

14	झारखंड	191	26,748	347	48,331
15	कर्नाटक	1,319	69,547	1,307	71,839
16	केरल	371	30,139	408	30,132
17	लद्दाख	2	64	3	421
18	लक्षद्वीप	1	94	1	210
19	मध्य प्रदेश	352	38,871	847	79,970
20	**महाराष्ट्र**	**797**	**1,04,419**	**1,021**	**1,30,810**
21	मणिपुर	1	48	11	894
22	मेघालय	6	546	8	1,000
23	मिजोरम	3	523	3	328
24	नगालैंड	2	171	9	324
25	**ओडिशा**	**512**	**47,918**	**488**	**61,348**
26	पुदुचेरी	14	843	14	704
27	पंजाब	275	33,808	314	44,247
28	राजस्थान	1,238	1,21,050	1,238	88,418
29	सिक्किम	3	267	4	431
30	तमिलनाडु	403	38,722	415	39,119
31	तेलंगाना	247	33,728	297	40,452
32	दादरा और नगर हवेली और दमन और दीव	3	264	4	841
33	त्रिपुरा	13	1,488	22	2,714
34	उत्तर प्रदेश	1,560	1,47,760	3,275	3,85,871
35	उत्तराखंड	104	7,462	165	11,526
36	पश्चिम बंगाल	105	11,687	315	42,323
कुल		**9,642**	**9,51,168**	**13,856**	**14,70,277**

विवरण-II

छत्तीसगढ़ राज्य में (वर्ष 2014 एवं वर्ष 2026 में) आईटीआई की संख्या तथा आईटीआई में नामांकन (सत्र 2014-15 एवं सत्र 2025-26 में) का जिला-वार ब्यौरा।

क्र.सं.	जिला	वर्ष 2014 में आईटीआई की संख्या	सत्र 2014-15 में नामांकन	वर्ष 2026 में आईटीआई की संख्या	सत्र 2025-26 में नामांकन
1	बालोद	6	461	12	1,205
2	बलरामपुर	2	21	3	163
3	बस्तर	4	459	6	720
4	बेमेतरा	5	261	10	735
5	बीजापुर	1	0	2	167
6	बिलासपुर	12	1,669	17	2,396
7	बलौदाबाजार-भाटापारा	4	399	8	961
8	धमतरी	2	129	7	837
9	दुर्ग	16	2,303	30	4,271
10	दक्षिण बस्तर दंतेवाड़ा	2	250	3	348
11	गरियाबंद	2	58	2	205
12	गौरेला-पेंड्रा-मरवाही	2	178	3	296
13	जांजगीर-चंपा	16	756	23	2,447
14	जशपुर	2	132	3	185
15	कोंडागांव	3	134	3	502
16	कोरबा	6	540	6	852
17	कोरिया	8	309	8	597
18	कबीरधाम	3	161	4	221
19	महासमुंद	3	377	5	517

क्र.सं.	जिला	वर्ष 2014 में आईटीआई की संख्या	सत्र 2014-15 में नामांकन	वर्ष 2026 में आईटीआई की संख्या	सत्र 2025-26 में नामांकन
20	मुंगेली	2	89	3	200
21	नारायणपुर	2	242	3	494
22	रायगढ़	10	723	12	1,261
23	रायपुर	12	1,464	14	1,598
24	राजनंदगांव	7	367	14	1,289
चनइसप25	सुकमा	1	0	2	84
26	सूरजपुर	3	99	6	331
27	सरगुजा	5	468	6	587
28	उत्तर बस्तर कांकेर	6	313	6	501
कुल		**147**	**12,362**	**221**	**23,970**

विवरण-III

महाराष्ट्र राज्य में (वर्ष 2014 एवं वर्ष 2026 में) आईटीआई की संख्या तथा आईटीआई में नामांकन (सत्र 2014-15 एवं सत्र 2025-26 में) का जिला-वार ब्यौरा।

क्र.सं.	जिला	वर्ष 2014 में आईटीआई की संख्या	सत्र 2014-15 में नामांकन	वर्ष 2026 में आईटीआई की संख्या	सत्र 2025-26 में नामांकन
1	अहमदनगर	34	4,666	45	5,420
2	अकोला	8	2,146	12	3,082
3	अमरावती	27	4,556	33	6,533
4	बीड	20	2,049	29	3,144

5	भंडारा	26	2,494	41	3,090
6	बुलढाना	18	2,860	25	4,400
7	चंद्रपुर	47	5,201	52	5,557
8	छत्रपति संभाजीनगर	15	1,988	20	3,009
9	धुले	12	1,850	24	2,305
10	धाराशिव	14	1,528	19	2,174
11	गडचिरोली	16	2,174	17	2,438
12	गोंदिया	15	1,735	23	2,544
13	हिंगोली	7	574	9	948
14	**जलगांव**	**61**	**6,437**	**91**	**8,077**
15	जलना	12	1,252	11	1,597
16	कोल्हापुर	43	4,322	52	5,189
17	लातूर	12	2,481	22	3,466
18	मुंबई	13	2,951	13	2,433
19	मुंबई उपनगर	15	2,647	15	2,979
20	नागपुर	61	6,124	82	7,560
21	नांदेड़	22	2,580	27	4,148
22	नंदुरबार	10	1,489	12	1,867
23	नासिक	41	6,434	51	7,616
24	पालघर	13	1,753	16	2,149
25	परभनी	11	1,310	16	2,304
26	पुणे	49	7,327	62	8,302
27	रायगढ़	19	2,795	21	2,751
28	रत्नागिरि	16	2,114	17	2,226
29	सांगली	25	2,634	26	3,202

30	सतारा	15	2,778	19	3,195
31	सिंधुदुर्ग	9	878	11	1,098
32	सोलापुर	32	3,046	36	4,097
33	थाइन	14	3,077	19	3,459
34	वर्धा	20	2,003	23	2,365
35	वाशिम	6	861	8	1,576
36	यवतमाल	19	3,305	22	4,510
कुल		**797**	**1,04,419**	**1,021**	**1,30,810**

<u>विवरण- IV</u>

ओडीशा राज्य में (वर्ष 2014 एवं वर्ष 2026 में) आईटीआई की संख्या तथा आईटीआई में नामांकन (सत्र 2014-15 एवं सत्र 2025-26 में) का जिला-वार ब्यौरा।

क्र.सं.	जिला	वर्ष 2014 में आईटीआई की संख्या	सत्र 2014-15 में नामांकन	वर्ष 2026 में आईटीआई की संख्या	सत्र 2025-26 में नामांकन
1	अनुगुल	28	2,913	28	3,043
2	बालनगीर	9	768	12	1,318
3	बालेश्वर	49	4,915	50	6,018
4	बारगढ़	10	668	11	1,093
5	भद्रक	25	2,943	24	3,118
6	बौध	2	80	2	316
7	कटक	44	3,780	31	4,697
8	देवगढ़	2	179	3	323
9	ढेंकनाल	19	1,171	17	1,934
10	गजपति	4	245	6	588

क्र.सं.	जिला	वर्ष 2014 में आईटीआई की संख्या	सत्र 2014-15 में नामांकन	वर्ष 2026 में आईटीआई की संख्या	सत्र 2025-26 में नामांकन
11	गंजम	36	4,093	38	6,181
12	जगतसिंहपुर	19	1,504	18	2,023
13	जाजपुर	25	2,027	23	2,500
14	झारसुगुडा	6	595	7	867
15	कालाहांडी	10	592	5	949
16	कंधमाल	1	243	3	704
17	केंद्रपाड़ा	18	1,287	17	1,388
18	केंदुझर	15	1,384	15	2,206
19	खोरधा	50	3,549	40	3,739
20	कोरापुट	11	1,255	12	1,831
21	मल्कानगिरी	2	139	2	384
22	मयूरभंज	42	4,395	43	4,446
23	नबरंगपुर	6	96	4	680
24	नयागढ़	9	504	10	676
25	नुआपाड़ा	2	285	3	435
26	पुरी	21	1,214	16	1,407
27	रायगढ़	4	647	5	661
28	संबलपुर	8	1,046	7	1,341
29	सोनेपुर	2	99	2	544
30	सुंदरगढ़	33	5,302	34	5,938
कुल		**512**	**47,918**	**488**	**61,348**

विवरण- V

आईटीआई में संचालित 32 नव युगीन ट्रेडों की सूची

क्र.सं.	ट्रेड का नाम
1	एडिटिव मैन्युफैक्चरिंग (3D प्रिंटिंग) टेक्नीशियन
2	एरोनॉटिकल स्ट्रक्चर और इक्विपमेंट फिटर
3	आर्टिफिशियल इंटेलिजेंस प्रोग्रामिंग असिस्टेंट
4	एडवांस्ड CNC मशीनिंग टेक्नीशियन
5	कंप्यूटर एडेड मैन्युफैक्चरिंग (CAM) प्रोग्रामर
6	साइबर सिक्योरिटी असिस्टेंट
7	डेटा एनोटेशन असिस्टेंट
8	ड्रोन पायलट (जूनियर)
9	ड्रोन टेक्नीशियन
10	इंजीनियरिंग डिज़ाइन टेक्नीशियन (एडवांस्ड टूल का इस्तेमाल करने वाला कारीगर)
11	फाइबर टू होम टेक्नीशियन
12	जियो-इन्फॉर्मेटिक्स असिस्टेंट
13	ग्रीन हाइड्रोजन प्रोडक्शन टेक्नीशियन
14	इंडस्ट्रियल इंटरनेट ऑफ़ थिंग्स (IoT) टेक्नीशियन
15	इंडस्ट्रियल रोबोटिक्स और डिजिटल मैन्युफैक्चरिंग
16	इन्फॉर्मेशन टेक्नोलॉजी
17	इंटरनेट ऑफ़ थिंग्स टेक्नीशियन (स्मार्ट एग्रीकल्चर)

18	इंटरनेट ऑफ़ थिंग्स टेक्नीशियन (स्मार्ट सिटी)
19	इंटरनेट ऑफ़ थिंग्स टेक्नीशियन (स्मार्ट हेल्थकेयर)
20	मैन्युफैक्चरिंग प्रोसेस कंट्रोल और ऑटोमेशन
21	मैकेनिक इलेक्ट्रिक व्हीकल
22	मल्टीमीडिया, एनिमेशन और स्पेशल इफेक्ट्स
23	सेमीकंडक्टर टेक्नीशियन
24	स्मॉल हाइड्रो पावर प्लांट टेक्नीशियन
25	स्मार्टफोन टेक्नीशियन कम ऐप टेस्टर
26	सॉफ्टवेयर टेस्टिंग असिस्टेंट
27	सोलर टेक्नीशियन (इलेक्ट्रिकल)
28	टेक्नीशियन मेकाट्रॉनिक्स
29	वर्चुअल एनालिसिस और डिज़ाइनर – FEM (फाइनाइट एलिमेंट मेथड) (बेसिक डिज़ाइनर और वर्चुअल वेरिफायर)
30	विंड प्लांट टेक्नीशियन
31	5G नेटवर्क टेक्नीशियन
32	न्यूक्लियर पावर प्लांट टेक्नीशियन

माननीय अध्यक्ष : सदन की कार्यवाही आज 12.00 बजे तक के लिए स्थगित की जाती है।

11.13 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

———

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri Dilip Saikia *in the Chair*)

... (*Interruptions*)

12.0½ hrs

At this stage, Shri A. Raja, Shri Imran Masood, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, माननीय अध्यक्ष जी को कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.01 hrs

PAPERS LAID ON THE TABLE

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 3, श्री अर्जुन राम मेघवाल जी।

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, with your kind permission, I rise to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution: -

(1) The Supreme Court (Number of Judges) Amendment Ordinance, 2026 (No. 1 of 2026) promulgated by the President on 16th May, 2026.

(2) The Income Tax (Amendment) Ordinance 2026 (No. 2 of 2026) promulgated by the President on 05th June, 2026.

[Placed in Library, See No. LT 6945/18/26]

… (Interruptions)

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) सिक्का निर्माण अधिनियम, 2011 की धारा 25 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सिक्का निर्माण (आंध्र विश्वविद्यालय के शताब्दी वर्ष के अवसर पर स्मारक सिक्का जारी करना) नियम, 2026 जो दिनांक 22 अप्रैल, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 305(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6946/18/26]

(दो) सिक्का निर्माण (श्री राम कॉलेज ऑफ कॉमर्स के शताब्दी वर्ष के अवसर पर स्मारक सिक्का जारी करना) नियम, 2026 जो दिनांक 28 अप्रैल, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 316(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6947/18/26]

(तीन) सिक्का निर्माण (एचएलएल लाइफकेयर लिमिटेड) के हीरक जयंती समारोह (साठ वर्ष) के अवसर पर स्मारक सिक्का जारी करना) नियम, 2026 जो दिनांक 29 अप्रैल, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 322(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6948/18/26]

(चार) सिक्का निर्माण (सोमनाथ मंदिर पर हुए पहले अभिलिखित हमले के एक हजार वर्ष और उसके पुनर्निर्माण के पचहत्तर वर्ष पूरे होने के अवसर पर स्मारक सिक्का जारी करना) नियम, 2026 जो दिनांक 8 मई, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 348(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6949/18/26]

(पांच) सिक्का निर्माण (ड्रेजिंग कॉर्पोरेशन ऑफ इंडिया लिमिटेड की स्वर्ण जयंती के अवसर पर स्मारक सिक्का जारी करना) नियम, 2026 जो दिनांक 26 मई, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 409(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6950/18/26]

(छह) सिक्का निर्माण (प्रधानमंत्री सुरक्षित मातृत्व अभियान के दस वर्ष पूरे होने के अवसर पर स्मारक सिक्का जारी करना) नियम, 2026 जो दिनांक 8 जून, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 451(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6951/18/26]

(सात) सिक्का निर्माण (पूज्य माता साहिब हासी देवी की 200वीं जयंती के अवसर पर स्मारक सिक्का जारी करना) नियम, 2026 जो दिनांक 9 जुलाई, 2026 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 606(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 6952/18/26]

(2) सीमाशुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 309(अ) जो दिनांक 24 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 20 अक्टूबर, 2023 की अधिसूचना संख्या 77/2023-सीमाशुल्क (एन.टी.) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक

ज्ञापन।

[Placed in Library, See No. LT 6953/18/26]

(दो) सा.का.नि. 330(अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा इसमें उल्लिखित 23 अधिसूचनाओं में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6954/18/26]

(तीन) सा.का.नि. 358(अ) जो दिनांक 12 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 24 अक्टूबर, 2025 की अधिसूचना संख्या 45/2025-सीमाशुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 6955/18/26]

(चार) सा.का.नि. 359(अ) जो दिनांक 12 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 2 फरवरी, 2018 की अधिसूचना संख्या 11/2018-सीमाशुल्क और दिनांक 1 फरवरी, 2021 की अधिसूचना संख्या 11/2021-सीमाशुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6956/18/26]

(पांच) सा.का.नि. 356(अ) जो दिनांक 12 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 8 मई, 2000 की अधिसूचना संख्या 57/2000-सीमाशुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6957/18/26]

(छह) सा.का.नि. 357(अ) जो दिनांक 12 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 30 अप्रैल, 2022 की अधिसूचना संख्या 22/2022-

सीमाशुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6958/18/26]

(सात) सा.का.नि. 420(अ) जो दिनांक 30 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 01.06.2026 से 31.10.2026 तक की अवधि के लिए कपास के आयात (टैरिफ शीर्ष 5201) पर आधारभूत सीमाशुल्क (बीसीडी) और कृषि अवसंरचना और विकास उपकर (एआईडीसी) पर छूट देना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6959/18/26]

(आठ) सा.का.नि. 423(अ) जो दिनांक 31 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय भारत ओमान व्यापक आर्थिक साझेदारी समझौते के अंतर्गत टैरिफ रियायतों की पहली किश्त को प्रभावी करना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6960/18/26]

(नौ) सा.का.नि. 457(अ) जो दिनांक 9 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 26 दिसम्बर, 2022 की अधिसूचना संख्या 62/2022-सीमाशुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6961/18/26]

(3) सीमाशुल्क टैरिफ अधिनियम, 1975 की धारा 9क की उपधारा (7) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 291(अ) जो दिनांक 17 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 06 दिसम्बर, 2021 की अधिसूचना संख्या 68/2021-सीमाशुल्क (एडीडी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6962/18/26]

(दो) सा.का.नि. 331(अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा इसमें उल्लिखित पांच अधिसूचनाओं में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6963/18/26]

(तीन) सा.का.नि.374(अ) जो दिनांक 19 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय व्यापार उपचार महानिदेशालय द्वारा शुरू की गई नई शिपर समीक्षा के परिणाम लंबित होने पर प्रतिभूति या गारंटी प्रस्तुत करने के अध्यधीन मेसर्स अनहुई क्रांत एल्युमिनियम प्रोडक्ट कंपनी लिमिटेड (निर्माता/निर्यातक) द्वारा चीन जनवादी गणराज्य में उद्भूत या वहां से निर्यातित और भारत में आयातित "सोलर पैनल/मॉड्यूल के लिए एनोडाइज्ड एल्युमीनियम फ्रेम" के सभी आयातों का अनंतिम मूल्य निर्धारण विहित करना है, तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6964/18/26]

(चार) सा.का.नि.386(अ) जो दिनांक 22 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय व्यापार उपचार महानिदेशालय द्वारा जारी अंतिम निष्कर्षों के अनुसरण में चीन में उद्भूत या वहां से निर्यातित "मोनोआइसोप्रोपाइलमाइन" के आयात पर 5 वर्ष की अवधि के लिए प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6965/18/26]

(पांच) सा.का.नि.387(अ) जो दिनांक 22 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय व्यापार उपचार महानिदेशालय (डीजीटीआर) के अनुरोध पर चीन जनवादी गणराज्य में उद्भूत या वहां से आयातित "कॉस्मेटिक ग्रेड को छोड़कर, नेचुरल माइका पर्ल इंडस्ट्रियल पिगमेंट" के आयात पर 25 नवंबर, 2026 तक, जिसमें यह तारीख भी शामिल है, 3 माह की अतिरिक्त अवधि के लिए प्रतिपाटन

शुल्क लगाया जाना जारी रखना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6966/18/26]

(छह) सा.का.नि.459(अ) जो दिनांक 10 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 16 सितंबर, 2021 की अधिसूचना संख्या 51/2021-सीमाशुल्क (एडीडी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6967/18/26]

(सात) सा.का.नि.500(अ) जो दिनांक 19 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय व्यापार उपचार महानिदेशालय द्वारा जारी अंतिम निष्कर्षों के अनुसरण में चीन जनवादी गणराज्य, यूरोपीय संघ और संयुक्त राज्य अमेरिका में उद्भूत या वहां से निर्यातित "सल्फेनमाइड्स एक्सेलेरेटर्स" के आयात पर 5 वर्ष की अवधि के लिए प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6968/18/26]

(आठ) सा.का.नि.332(अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 10 सितंबर, 2024 की अधिसूचना संख्या 04/2024-सीमाशुल्क (सीवीडी) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6969/18/26]

(नौ) सा.का.नि.430(अ) जो दिनांक 2 जून, 2026 को भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिनांक 9 मार्च, 2021 की अधिसूचना संख्या 03/2021-सीमाशुल्क (सीवीडी) को अधिक्रमित करना और दिनांक 3 मार्च, 2026 के फा.सं .7/10/2025-डीजीटीआर के तहत से जारी अंतिम निष्कर्षों में डीजीटीआर द्वारा की गई सिफारिशों के अनुसार मलेशिया में उद्भूत या वहां से निर्यातित टेक्सचर्ड टेम्पर्ड ग्लास के आयात पर पांच वर्ष की अवधि के लिए

प्रतिकारी शुल्क लगाया जाना जारी रखना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6970/18/26]

(दस) सा.का.नि.460(अ) जो दिनांक 10 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय मलेशिया में उद्भूत या वहां से निर्यातित "कॉइल फॉर्म में एल्युमिनियम वायर/कॉइल फॉर्म में 9 एमएम से 13 एमएम डायमीटर वाले वायर रॉड" पर प्रतिकारी शुल्क को 23 मार्च, 2027 तक, जिसमें यह तारीख भी शामिल है, बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6971/18/26]

(ग्यारह) सा.का.नि.501(अ) जो दिनांक 19 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय व्यापार उपचार महानिदेशालय द्वारा जारी अन्तिम निष्कर्षों के अनुसरण में चीन जनवादी गणराज्य में उद्भूत या वहां से निर्यातित पॉलीएथिलीन टेरेफ्थेलेट (पीईटी) रेज़िन के आयात पर 5 वर्ष की और अवधि के लिए प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6972/18/26]

(4) केन्द्रीय उत्पाद शुल्क अधिनियम, 1944 की धारा 38 की उपधारा (2) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 324(अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारत के बाहर हाई स्पीड डीजल तेल के निर्यात पर एसएईडी दरों को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 06/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6973/18/26]

(दो) सा.का.नि. 325 (अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए

थे तथा जिनके द्वारा भारत के बाहर एटीएफ के निर्यात पर एसएईडी दरों को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 08/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6974/18/26]

(तीन) सा.का.नि.326(अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारत के बाहर हाई स्पीड डीजल तेल के निर्यात पर आरआईसी दरों को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 11/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6975/18/26]

(चार) सा.का.नि.367(अ) जो दिनांक 15 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारत के बाहर पेट्रोल और डीजल के निर्यात पर एसएईडी दरों को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 06/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6976/18/26]

(पांच) सा.का.नि.368(अ) जो दिनांक 15 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारत के बाहर एटीएफ के निर्यात पर एसएईडी दरों को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 08/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6977/18/26]

(छह) सा.का.नि.421(अ) जो दिनांक 30 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारत के बाहर पेट्रोल और डीजल के निर्यात पर एसएईडी दरों

को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 06/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6978/18/26]

(सात) सा.का.नि.422(अ) जो दिनांक 30 मई, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारत के बाहर एटीएफ के निर्यात पर एसएईडी दरों को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 08/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6979/18/26]

(आठ) सा.का.नि.462(अ), जो दिनांक 10 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोल पर उपयुक्त उत्पाद शुल्क (लागू उपकर/अधिभार सहित) भुगतान किए जाने और एथेनॉल पर यथास्थिति, उपयुक्त केन्द्रीय कर, राज्य कर, संघ राज्यक्षेत्र कर अथवा समेकित कर का भुगतान किए जाने पर शुल्क संदत्त एथेनॉल के मिश्रणों अर्थात् ई22, ई25, ई27 तथा ई30 को मूल उत्पाद शुल्क से छूट प्रदान किए जाने के लिए दिनांक 30.06.2017 की अधिसूचना सं.11/2017-केन्द्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6980/18/26]

(नौ) सा.का.नि.463(अ), जो दिनांक 10 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोल पर उपयुक्त उत्पाद शुल्क (लागू उपकर/अधिभार सहित) का भुगतान किए जाने और एथेनॉल पर यथास्थिति, उपयुक्त केन्द्रीय कर, राज्य कर, संघ राज्यक्षेत्र कर अथवा समेकित कर का भुगतान किए जाने पर शुल्क संदत्त एथेनॉल के मिश्रणों अर्थात् ई22, ई25, ई27 तथा ई30 को विशेष अतिरिक्त उत्पाद शुल्क (उपकर/अधिभार सहित) से छूट प्रदान किए जाने के लिए दिनांक 13.05.2002 की अधिसूचना सं.28-2022-केन्द्रीय उत्पाद शुल्क

में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6981/18/26]

(दस) सा.का.नि.464(अ), जो दिनांक 10 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोल पर उपयुक्त उत्पाद शुल्क (लागू उपकर/अधिभार सहित) भुगतान किए जाने और एथेनॉल पर यथास्थिति, उपयुक्त केन्द्रीय कर, राज्य कर, संघ राज्यक्षेत्र कर अथवा समेकित कर का भुगतान किए जाने पर शुल्क संदत्त एथेनॉल के मिश्रणों अर्थात् ई22, ई25, ई27 तथा ई30 को सड़क और अवसंरचना उपकर से छूट को अधिसूचित किया गया है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6982/18/26]

(ग्यारह) सा.का.नि.465(अ) जो दिनांक 10 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा पेट्रोल पर उपयुक्त उत्पाद शुल्क (लागू उपकर/अधिभार सहित) भुगतान किए जाने और पेट्रोल और एथेनॉल पर यथास्थिति, उपयुक्त केन्द्रीय कर, राज्य कर, संघ राज्यक्षेत्र कर अथवा समेकित कर का भुगतान किए जाने पर शुल्क संदत्त एथेनॉल के मिश्रणों अर्थात् ई22, ई25, ई27 तथा ई30 को विशेष अतिरिक्त उत्पाद शुल्क (लागू उपकर/अधिभार सहित) से छूट प्रदान किए जाने के लिए दिनांक 01.02.2021 की अधिसूचना सं. 03/2021-केन्द्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6983/18/26]

(बारह) सा.का.नि.478(अ) जो दिनांक 15 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारत के बाहर पेट्रोल के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क दरों को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 06/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6984/18/26]

(तेरह) सा.का.नि.479(अ) जो दिनांक 15 जून, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा भारत के बाहर एविएशन टरबाइन ईंधन के निर्यात पर विशेष अतिरिक्त उत्पाद शुल्क दरों को संशोधित करने के लिए दिनांक 26.03.2026 की अधिसूचना संख्या 08/2026-केंद्रीय उत्पाद शुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6985/18/26]

(5) केंद्रीय माल और सेवा कर अधिनियम, 2017 की धारा 166 के अंतर्गत अधिसूचना संख्या सा.का.नि.328(अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में हुई थी तथा जिसके द्वारा अधिसूचना 09/2025-केंद्रीय कर (दर) में कतिपय संशोधन किए गए हैं ताकि उन्हें वित्त अधिनियम, 2026 द्वारा किए गए परिवर्तनों के अनुरूप बनाया जा सके, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6986/18/26]

(6) एकीकृत माल और सेवा कर अधिनियम, 2017 की धारा 24 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 327(अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा अधिसूचना संख्या 9/2025-एकीकृत कर (दर) में वित्त अधिनियम, 2026 के अंतर्गत किए गए परिवर्तनों के अनुरूप किए जाने के लिए कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6987/18/26]

(दो) सा.का.नि. 329(अ) जो दिनांक 30 अप्रैल, 2026 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा अधिसूचना संख्या 9/2025-संघ राज्य कर (दर) में वित्त अधिनियम, 2026 के अंतर्गत किए गए परिवर्तनों के अनुरूप किए जाने के लिए

कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 6988/18/26]

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH): Hon. Chairperson, Sir, with your permission, I rise to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2024-2025.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6989/18/26]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Compensatory Afforestation Fund Management and Planning Authority, New Delhi, for the year 2024-2025.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Compensatory Afforestation Fund Management and Planning Authority, New Delhi, for the year 2024-

2025.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6990/18/26]

_____

… (Interruptions)

12.02 hrs

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the 4th Report of the Standing Committee on Petroleum and Natural Gas on 'Litigations involving Oil PSUs' pertaining to the Ministry of Petroleum and Natural Gas*

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : महोदय, श्री सुरेश गोपी जी की ओर से, मैं पेट्रोलियम और प्राकृतिक गैस मंत्रालय से संबंधित 'सरकारी क्षेत्र के तेल उपक्रमों में मुक़दमेबाजी' के बारे में पेट्रोलियम और प्राकृतिक गैस संबंधी स्थायी समिति के चौथे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में एक वक्तव्य सभा पटल पर रखता हूँ।

———————

* Laid on the Table and also placed in Library, See No. LT 6943/18/26

... (व्यवधान)

12.02½ hrs

ELECTION TO COMMITTEE

Joint Committee on Offices of Profit

SHRI EATALA RAJENDER (MALKAJGIRI): Hon. Chairperson, Sir, I beg to move the following:

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect two Members of Rajya Sabha, in accordance with the system of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Shri N.R. Elango and Shri Deepak Prakash from Rajya Sabha and do communicate to this House the names of the two members so elected by Rajya Sabha to the Joint Committee."

माननीय सभापति : प्रश्न यह है :

"कि यह सभा राज्य सभा से सिफारिश करती है कि राज्य सभा, एकल संक्रमणीय मत द्वारा आनुपातिक प्रतिनिधित्व प्रणाली के अनुसार राज्य सभा से श्री एन.आर. एलांगो और श्री दीपक प्रकाश की सेवानिवृत्ति के कारण उत्पन्न हुई रिक्तियों के स्थान पर राज्य सभा के दो सदस्यों को लाभ के पदों संबंधी संयुक्त समिति के लिए निर्वाचित करे और राज्य सभा द्वारा संयुक्त समिति के लिए इस प्रकार निर्वाचित दो सदस्यों के नाम इस सभा को सूचित करे।"

प्रस्ताव स्वीकृत हुआ।

———

… (व्यवधान)

HON. CHAIRPERSON: Now, Item No. 8, Shri Arjun Ram Meghwal ji.

12.03 hrs

THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT BILL, 2026*

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, I rise to move for leave to introduce a Bill further to amend the Supreme Court (Number of Judges) Act, 1956.

HON. CHAIRPERSON: Motion moved:

> "That leave be granted to introduce a Bill further to amend the Supreme Court (Number of Judges) Act, 1956."

… (*Interruptions*)

HON. CHAIRPERSON: Dr. Kadiyam Kavya.

… (*Interruptions*)

माननीय सभापति : प्रश्न यह है :

> "कि उच्चतम न्यायालय (न्यायाधीश संख्या) अधिनियम, 1956 का और संशोधन करने वाले विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए।"

प्रस्ताव स्वीकृत हुआ।

SHRI ARJUN RAM MEGHWAL: Hon. Chairperson, Sir, I introduce** the Bill.

———

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 20.07.2026.

** Introduced with the recommendation of the President.

… (Interruptions)

12.03½ hrs

STATEMENT RE: THE SUPREME COURT (NUMBER OF JUDGES) AMENDMENT ORDINANCE, 2026*

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson, Sir, with your kind permission, I rise to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Supreme Court (Number of Judges) Amendment Ordinance, 2026 (No. 1 of 2026).

… (Interruptions)

माननीय सभापति : माननीय सदस्यगण, कृपा करके आप सब लोग बैठ जाइए।

... (व्यवधान)

माननीय सभापति : सदन का समय महत्वपूर्ण है। सभी विषयों के ऊपर सदन में चर्चा होगी।

... (व्यवधान)

माननीय सभापति : आपके जो भी मुद्दे हैं, उन मुद्दों के ऊपर भी सदन में चर्चा होगी। आपका यह व्यवहार ठीक नहीं है।

... (व्यवधान)

---

* Laid on the Table and also placed in Library, See No. LT 6944/18/26.

माननीय सभापति : माननीय अध्यक्ष जी ने इसे बार-बार रिपीट किया है। ऐसे नारेबाजी करने से सदन नहीं चलेगा।

....(व्यवधान)

माननीय सभापति : कृपया, आप सब लोग अपने-अपने आसन पर बैठ जाइए। आपके सभी विषयों के ऊपर सदन में चर्चा होगी। कृपया, आप सब लोग बैठ जाइए।

....(व्यवधान)

माननीय सभापति : देश में कई सारी जगहों पर, कई सारे प्रदेशों में बाढ़ की बड़ी समस्या है, जिसे लोग भुगत रहे हैं। आप उसके ऊपर चर्चा कीजिए।

....(व्यवधान)

माननीय सभापति : प्लीज़ आप लोग बैठ जाइए। मानसून सेशन का आज पहला दिन है।

....(व्यवधान)

माननीय सभापति : प्लीज़, आज आप सब लोग सहयोग कीजिए। आप देश की जनता को एक अच्छा मैसेज दीजिए।

....(व्यवधान)

माननीय सभापति : सदन सहमति से चलता है। सदन आपको सुनेगा, सबको सुनेगा। प्लीज़, आप अपने आसन पर विराजिए।

....(व्यवधान)

माननीय सभापति : नहीं, ऐसा नहीं होता है। आप सदन नहीं चलाना चाहते हैं। आपका यह व्यवहार ठीक नहीं है। कृपया, आप लोग बैठ जाइए। क्या आप सदन नहीं चलाना चाहते हैं?

....(व्यवधान)

माननीय सभापति : कृपया, आप लोग बैठ जाइए। क्या आप सदन नहीं चलाना चाहते

हैं?

....(व्यवधान)

माननीय सभापति : सभा की कार्यवाही साढ़े बारह बजे तक के लिए स्थगित की जाती है।

12.07 hrs

The Lok Sabha then adjourned till Thirty Minutes past Twelve of the Clock.

12.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Twelve of the Clock.

(Shri Dilip Saikia *in the Chair*)

माननीय सभापति : माननीय सदस्यगण, यह सदन का महत्वपूर्ण समय है। आप सब लोग कृपया अपने आसन पर बैठे रहें। मैं सुबह से देख रहा हूं, आप लोग वेल में आकर सदन की कार्यवाही नहीं चलने दे रहे हैं। कृपया आप सभी लोग अपनी सीट पर बैठें, अपने आसन पर बैठें।

...(व्यवधान)

12.30½ hrs

At this stage, Shri A. Raja, Shri Hibi Eden, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

HON. CHAIRPERSON: Please be seated in your seats. Do not behave like this. Please be seated.

… (*Interruptions*)

माननीय सभापति : माननीय सदस्यगण, इस तरह से बैनर्स व पोस्टर्स लाना सदन की परंपरा नहीं है। कृपया आप सभी लोग अपनी-अपनी सीट्स पर जाकर बैठें। ऐसे नहीं होता है। मानसून सत्र का आज पहला दिन है। आप सुबह से हंगामा कर रहे हैं। विभिन्न मुद्दों पर सदन में चर्चा हो, देश की जनता ऐसी उम्मीद लगाकर बैठी हुई है। आप देश की जनता के बारे में तो सोचें। देश की जनता के जो मुद्दे हैं, उनके बारे में सोचिए।

...(व्यवधान)

माननीय सभापति : प्लीज़, ऐसा करना ठीक नहीं है। बैनर्स व पोस्टर्स लेकर सदन में आना, यह परंपरा ठीक नहीं है। देश की जनता आपको सदन के माध्यम से सुनना चाहती है। सदन में एक अच्छी डिबेट हो, आप सभी के जो मुद्दे हैं, उन पर सदन में चर्चा हो।

... (व्यवधान)

माननीय सभापति : ऐसा करना ठीक बात नहीं है। अगर आप ऐसा करेंगे, तो सदन कैसे चलेगा? ऐसा नहीं होता है। प्लीज़ आप अपनी सीट्स पर जाकर बैठें, हम चर्चा शुरू करते हैं। सदन में बहुत महत्वपूर्ण कार्य होने हैं। क्या आप ज़ीरो ऑवर भी नहीं चलने देंगे? यह आप सभी का विषय है, क्या आप सदन नहीं चलने देंगे? ज़ीरो ऑवर एक महत्वपूर्ण समय होता है।

...(व्यवधान)

HON. CHAIRPERSON: Please be seated.

… (*Interruptions*)

माननीय सभापति : इस तरह से बैनर्स व पोस्टर्स लाना ठीक नहीं है।

...(व्यवधान)

HON. CHAIRPERSON: Please be seated. I am requesting all of you to be seated in your seats. Do not do it repeatedly. Please be seated.

… (*Interruptions*)

माननीय सभापति : भारत की जनता इस सदन के ऊपर भरोसा करके बैठी है। भारत की जनता सदन में चर्चा चाहती है। सदन में चर्चा द्वारा आपके मुद्दे भी सुने जाएंगे। प्लीज़, ऐसा नहीं करते हैं।

...(व्यवधान)

HON. CHAIRPERSON: Hon. Members, you are repeatedly requested to take your seats. We will start discussion. We will start the 'Zero Hour'. Please be seated. This behaviour is not good for democracy.

… (*Interruptions*)

माननीय सभापति : गणतंत्र के लिए यह व्यवहार ठीक नहीं है। आप लोग कृपया बैठ जाइए। कृपया हाउस को ऑर्डर में लाइए।

...(व्यवधान)

HON. CHAIRPERSON: We will discuss all the issues. Please be seated. It is not good.

… (*Interruptions*)

माननीय सभापति : क्या आप सदन नहीं चलने देना चाहते हैं? आप सुबह से बार-बार रिपिटेडली सदन को बाधित कर रहे हैं। यह ठीक नहीं है। असम में बाढ़ आ रही है, नागालैंड में बाढ़ आ रही है, अरुणाचल प्रदेश में बाढ़ आ रही है। लोग कितनी तकलीफ में हैं। इस पर गौरव गोगोई जी भी चर्चा कर सकते हैं। असम की बाढ़ के साथ ही कई अन्य मुद्दे हैं। ये डिप्टी लीडर ऑफ कांग्रेस पार्टी हैं। असम के अलावा बाहर के भी इश्यूज़ हैं। कृपया आप इन पर चर्चा करिए।

...(व्यवधान)

माननीय सभापति : ज़ीरो ऑवर भी है। क्या आप ज़ीरो ऑवर भी नहीं चलने देंगे? ज़ीरो ऑवर में 20 माननीय सदस्यों को बोलने हेतु समय मिलता है। It is a very important and urgent matter. This behaviour is not good for democracy. It is not good. I am repeatedly telling you. This type of behaviour is not good for a healthy democracy.

… (*Interruptions*)

माननीय सभापति : क्या आप सदन नहीं चलाना चाहते हैं?

...(व्यवधान)

माननीय सभापति : क्या आप सदन नहीं चलने देंगे?

...(व्यवधान)

माननीय सभापति : सदन की कार्यवाही आज एक बजे तक के लिए स्थगित की जाती है।

12.35 hrs

The Lok Sabha then adjourned till Thirteen of the Clock.

———

13.00 hrs

The Lok Sabha re-assembled at Thirteen of the Clock.

(Shri Dilip Saikia *in the Chair*)

… (*Interruptions*)

13.0½ hrs

At this stage, Shri T. R. Baalu, Shri A. Raja, Prof. Varsha Eknath Gaikwad and some other hon. Members came and stood on the floor near the Table.

माननीय सभापति : कृपया आप सब अपने-अपने आसन पर बैठिए।

… (व्यवधान)

HON. CHAIRPERSON: Please be seated.

… (*Interruptions*)

HON. CHAIRPERSON: No, please be seated.

… (*Interruptions*)

माननीय सभापति : आप कृपया सदन को चलने दीजिए। You are a senior Member of the House.

… (*Interruptions*)

माननीय सभापति : हम चर्चा कराने के लिए तैयार हैं।

… (व्यवधान)

माननीय सभापति : आप सदन को बार-बार बाधित मत करिए।

… (व्यवधान)

माननीय सभापति : ऐसा करने से सदन नहीं चलेगा।

… (व्यवधान)

माननीय सभापति : सदन को आर्डर में लाना है।

… (व्यवधान)

HON. CHAIRPERSON: Please be seated.

… (*Interruptions*)

HON. CHAIRPERSON: No, please be seated.

… (*Interruptions*)

HON. CHAIRPERSON: This type of behaviour is not good. You are repeatedly doing this.

… (*Interruptions*)

HON. CHAIRPERSON: No, Madam.

… (*Interruptions*)

HON. CHAIRPERSON: Please be seated.

… (*Interruptions*)

माननीय सभापति : शून्य काल है, नियम 377 के अधीन मामले हैं, क्या आप इन्हें चलाने नहीं देंगे?

… (व्यवधान)

माननीय सभापति : जीरो ऑवर है, नियम 377 के अधीन मामले हैं।

… (व्यवधान)

माननीय सभापति : मुश्किल से 20 सांसदों को मौका मिलता है। क्या आप इसको भी चलाने नहीं देंगे? ये जनता के मुद्दे हैं। आपको मौका मिला है।

… (व्यवधान)

HON. CHAIRPERSON: Please be seated.

… (*Interruptions*)

माननीय सभापति : ऐसे नहीं होगा। ऐसे सदन नहीं चलता है।

… (व्यवधान)

माननीय सभापति : इस तरह सदन को बार-बार बाधित करना स्वस्थ गणतंत्र के लिए उचित नहीं है। बार-बार ऐसा करना ठीक नहीं है।

… (व्यवधान)

माननीय सभापति : बैनर, पोस्टर की यह क्या नई परम्परा आपने शुरू की है? यह उचित नहीं है। सदन के लिए सदन की मर्यादा सर्वोपरि है।

… (व्यवधान)

माननीय सभापति : अगर आप सदन चलने नहीं देंगे, तो सदन की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

… (व्यवधान)

13.02 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

———

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Jagdambika Pal *in the Chair*)

… (*Interruptions*)

14.0½ hrs

At this stage, Dr. Mohammad Jawed, Dr. T. Sumathy alias Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

माननीय सभापति : कृपया बैठ जाइए।

… (व्यवधान)

श्री बी. मणिक्कम टैगोर (विरूधुनगर) : सर, एमपीज़ को पार्लियामेंट के अंदर नहीं आने दे रहे हैं।… (व्यवधान)

श्री हैबी ईडन (एरनाकुलम) : सर, गेट बंद कर रहे हैं। एमपीज़ को अंदर नहीं आने दे रहे हैं। … (व्यवधान)

माननीय सभापति : मैंने आपकी बात सुन ली है। माननीय स्पीकर साहब का आदेश है, किसी भी एमपी को अंदर आने से नहीं रोका जा रहा है और कोरम पूरा है।

… (व्यवधान)

माननीय सभापति : आप कृपया बैठ जाइए। मैंने आपकी बात सुन ली है। अब आप जवाब सुन लीजिए। सदन में कोरम है, इसलिए सदन की कार्यवाही चलने दीजिए। आपने अपनी जो बात कही है, मैंने आपकी बात सुन ली है। किसी भी सांसद को किसी भी गेट पर नहीं रोका जा रहा है। यह स्पीकर साहब का आदेश है।

… (व्यवधान)

माननीय सभापति : यह सदन की कार्यवाही है। एक बार मेरी बात सुन लीजिए। The agenda

of the House is not decided by the Government of India; BAC is the competent authority to take decision.

… (*Interruptions*)

माननीय सभापति : यह बीएसी के अनुसार है, जिसमें आप सभी की भागीदारी है।

माननीय संसदीय कार्य मंत्री जी।

… (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : सर, ये लोग हंगामा कर रहे हैं। ये लोग अलग विषय उठा रहे हैं। ऐसे में हाउस कैसे चलेगा? इस तरह से हाउस नहीं चल सकता है, ये लोग इतना हंगामा कर रहे हैं।… (व्यवधान)

माननीय सभापति : माननीय संसदीय कार्य मंत्री जी अपील कर रहे हैं। आप लोग कृपया बैठ जाइए।

हुड्डा जी, आप लोग कृपया प्लेकार्ड मत दिखाइए। नियमों के अनुसार भी आप लोग प्लेकार्ड नहीं ला सकते हैं। इस बारे में समय-समय पर पीठ से भी निर्णय है।

… (व्यवधान)

माननीय सभापति : जावेद जी, प्लेकार्ड मत दिखाइए। मैं आपको समय दूंगा, आप कृपया अपनी सीट पर जाइए। मैं आपको समय दूंगा। I am requesting all the hon. Members. I will allow you. मैं आप सभी को समय दूंगा।

… (व्यवधान)

माननीय सभापति : सभा की कार्यवाही 2 बजकर 30 मिनट तक के लिए स्थगित की जाती है।

14.03 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fourteen of the Clock.

———

14.30 hrs

The Lok Sabha re-assembled at Thirty Minutes past Fourteen of the Clock.

(Shri Jagdambika Pal *in the Chair*)

... (*Interruptions*)

14.30½ hrs

At this stage, Shri T. R. Baalu, Prof. Varsha Eknath Gaikwad and some other hon. Members came and stood on the floor near the Table.

... (*Interruptions*)

माननीय सभापति : आप सभी का बहुत-बहुत धन्यवाद।

मैं खगेन मुर्मु जी से कहूँगा कि वे अपने नियम 377 के अधीन दिए गए नोटिस को पढ़ें।

... (व्यवधान)

HON. CHAIRPERSON: Shri T.R. Baalu, you are a senior Member and an icon of this House.

… (*Interruptions*)

माननीय सभापति : आप वेल में आए हैं। आप सदन की वेल में आए हैं।

... (व्यवधान)

माननीय सभापति : आप सदन की वेल में आए हैं। आप नए मेंबर्स ऑफ पार्लियामेंट के लिए क्या उदाहरण सेट करेंगे?

... (व्यवधान)

HON. CHAIRPERSON: Shri T.R. Baalu, you are one of the seniormost Members. What example are you going to set for the new Members of Parliament? Kindly take your seat.

… (*Interruptions*)

माननीय सभापति : श्री खगेन मुर्मु जी, आप बोलिए।

... (व्यवधान)

माननीय सभापति : देखिए, आज जीरो ऑवर नहीं चला है। आप सब लोगों का बैलेट में जीरो ऑवर में बोलने के लिए नाम आया था। वर्षा जी, आपका भी नाम आया था। उसके बाद अब नियम 377 की सूची है।

... (व्यवधान)

HON. CHAIRPERSON: Kindly take your seats. I will listen to you only after you take your seats.

… (*Interruptions*)

माननीय सभापति : देखिए जीरो ऑवर नहीं चला। अब मैं चाहता हूँ कि नियम 377 में, जिसमें सरकार के मंत्री का जवाब आता है, आप सदन में तमाम ज्वलंत और महत्वपूर्ण मुद्दों को समाज या देश के लिए उठाते हैं। जनता ने आपको चुनकर भेजा है। आपको जनता ने इसलिए चुनकर भेजा है। आप सुन लीजिए। नियम 377 की यह सूची है। In this, it is given that there is a need for restoration of Malda Airport or construction of a new airport in Malda District, West Bengal.

… (*Interruptions*)

माननीय सभापति : वेस्ट बंगाल के लिए श्री खगेन मुर्मु जी का विषय है। श्री खगेन मुर्मु जी, आप बोलिए।

... (व्यवधान)

माननीय सभापति : श्री बृजमोहन अग्रवाल जी।

... (व्यवधान)

माननीय सभापति : कृपया आप सदन को चलने दीजिए।

... (व्यवधान)

HON. CHAIRPERSON: I am requesting you all to take your seats. How will the House run in this situation?

… (*Interruptions*)

माननीय सभापति : यह सदन कैसे चलेगा? मेरा आप सबसे आग्रह है कि सदन की कार्यवाही सुचारु रूप से चलने दें।

... (व्यवधान)

HON. CHAIRPERSON: The whole nation is watching you. What performance are you giving?

… (*Interruptions*)

माननीय सभापति : आप यहां वेल में आने के लिए चुनकर नहीं आए हैं। आप अपनी सीट पर जाइए। आप देश के चुने हुए जनप्रतिनिधि हैं। आप अपने क्षेत्र की जनता के सवालों को उठाने के लिए यहां चुनकर आए हैं।

... (व्यवधान)

माननीय सभापति : मैं चाहता हूँ कि नियम 377 के विषय पर हाउस चले।

... (व्यवधान)

माननीय सभापति : मैं सभा की कार्यवाही तीन बजे तक के लिए स्थगित करता हूँ।

14.33 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

———

15.00 hrs

The Lok Sabha re-assembled at Fifteen of the Clock.

(Shri Jagdambika Pal *in the Chair*)

… (*Interruptions*)

15.0½ hrs

At this stage, Shri A. Raja, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

… (*Interruptions*)

माननीय सभापति : आप सभी लोगों से अपील है। धर्मेन्द्र जी, बालू जी, आप सभी से मेरी अपील है। अब नियम 377 के अधीन महत्वपूर्ण मामले सभा पटल पर रखे जाएंगे। आज जीरो ऑवर नहीं चला है और क्वेश्चन ऑवर भी नहीं चला है।

… (व्यवधान)

15.01 hrs

MATTERS UNDER RULE 377*

माननीय सभापति : जिन माननीय सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामले के अनुमोदित पाठ को 20 मिनट के अन्दर व्यक्तिगत रूप से सभा पटल पर प्रस्तुत करें।

(i) Need for restoration of Malda Airport or construction of a new airport in Malda district, West Bengal

श्री खगेन मुर्मु (माल्दहा उत्तर) : मैं अपने लोक सभा क्षेत्र माल्दहा उत्तर (पश्चिम बंगाल) से जुड़े अत्यंत महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। मालदा जिला

* Treated as laid on the Table.

भारत–बांग्लादेश की लगभग 165.5 किलोमीटर लंबी अंतरराष्ट्रीय सीमा से जुड़ा हुआ है जो सामरिक एवं राष्ट्रीय सुरक्षा की दृष्टि से अत्यंत महत्वपूर्ण बन जाता है। वर्ष 1962 में 144 एकड़ भूमि पर मालदा एयरपोर्ट का निर्माण किया गया था, किंतु रनवे की लंबाई मात्र 1,097 मीटर होने के कारण यह आज तक संचालित नहीं हो सका। वर्तमान में निकटतम हवाई अड्डे बागडोगरा (241 किमी) और कोलकाता (323 किमी) में स्थित हैं। ऐसी स्थिति में किसी भी आपातकालीन अथवा सुरक्षा संबंधी परिस्थिति में त्वरित हवाई सहायता उपलब्ध कराने में कठिनाई होती है। सीमावर्ती क्षेत्र की सुरक्षा, आपदा प्रबंधन तथा क्षेत्रीय विकास को ध्यान में रखते हुए मालदा एयरपोर्ट का पुनरुद्धार कर उसे आधुनिक सुविधाओं से विकसित किया जाना अत्यंत आवश्यक है। वर्तमान स्थल तकनीकी दृष्टि से उपयुक्त न हो, तो सरकार शीघ्र वैकल्पिक भूमि का चयन कर मालदा में नया रक्षा-सक्षम हवाई अड्डा स्थापित करने की दिशा में आवश्यक कार्रवाई करे। अतः मैं माननीय सरकार से आग्रह करता हूँ कि मालदा में एयरपोर्ट के पुनरुद्धार अथवा नए हवाई अड्डे की स्थापना हेतु शीघ्र आवश्यक कदम उठाए जाएँ।

(ii) Need to constitute 'Indian Medical Services Commission' for setting up a special national cadre of doctors for recruitment and deployment of doctors in rural areas of the country

श्री बृजमोहन अग्रवाल (रायपुर) : देश में लगभग 6.4 लाख से अधिक गांव हैं, इन ग्रामीण क्षेत्रों में मौजूद सामुदायिक स्वास्थ्य केंद्रों में विशेषज्ञ डॉक्टरों (जैसे सर्जन, बाल रोग विशेषज्ञ आदि) की लगभग 80% कमी है ।केवल छत्तीसगढ़ में ही लगभग 19,698 गांव हैं, यहाँ प्राथमिक स्वास्थ्य केंद्रों में न केवल डॉक्टरों की भारी कमी है, बल्कि दुर्गम भौगोलिक परिस्थितियों के कारण अनुपस्थिति दर भी बहुत अधिक है। मैं सरकार से अनुरोध करता हूँ कि इस संकट को दूर करने के लिए और वर्तमान प्रणाली में एमबीबीएस डाक्टरों द्वारा ग्रामीण सेवा को एक 'सजा' के बजाय एक सम्मानजनक पेशा बनाने के लिए, भारत चिकित्सा सेवा आयोग का गठन किया जाए। यह आयोग सामान्य मेडिकल भर्ती से स्वतंत्र एक विशेष राष्ट्रीय कैडर का निर्माण करेगा जो केवल

ग्रामीण जन स्वास्थ्य पर केंद्रित होगा जिससे देश के सुदूर ग्रामीण और आदिवासी गांवों के लिए डॉक्टरों की भर्ती और तैनाती करने में बाधा नहीं होगी। मजबूरन तैनाती के बजाय एक प्रतिष्ठित और पेशेवर कैडर का निर्माण करके, यह आयोग सुनिश्चित करेगा कि हमारे गांवों को टिकाऊ और उच्च गुणवत्ता वाली स्वास्थ्य सेवा मिले, अतः माननीय प्रधानमंत्री मोदी जी के स्वस्थ भारत के लक्ष्य को साकार करने में एक विशेष भूमिका अदा करेगा।

(iii) Need to set up a National Billiards and Snooker Academy in Jabalpur, Madhya Pradesh

श्री आशीष दुबे (जबलपुर) : स्नूकर विश्व स्तरीय खेल है, वर्ल्ड स्नूकर फेडरेशन में 90 से अधिक देश शामिल हैं। स्नूकर खेल की उत्पत्ति वर्ष 1885 में नर्मदा क्लब जबलपुर में हुई थी। स्नूकर खेल के क्षेत्र में जबलपुर समेत देश के प्रतिभावान खिलाड़ियों को आगे बढ़ाने के उद्देश्य से जबलपुर में राष्ट्रीय बिलियर्ड एवं स्नूकर अकादमी की स्थापना होनी चाहिए साथ ही उसमें अंतर्राष्ट्रीय स्तर का स्नूकर हॉल का निर्माण भी होना चाहिए। जिसमें दर्शक दीर्घा सहित पर्याप्त मात्र में बिलियर्ड टेबल व अन्य आवश्यक संसाधनों की उपलब्धता हो। इससे जबलपुर में स्नूकर की अंतर्राष्ट्रीय प्रतियोगिताएं जैसे विश्व स्नूकर चैम्पियनशिप और एशियाई स्नूकर चैम्पियनशिप आयोजित हो सकेगी। अतः माननीय मंत्री युवा मामले एवं खेल मंत्रालय, भारत सरकार से जबलपुर में राष्ट्रीय बिलियर्ड एवं स्नूकर अकादमी की स्थापना की सविनय मांग करता हूँ।

(iv) Need to amend the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 2002 to recognise sub-groups of Gond Tribe and standardisation of variant spellings of the Tribe in Uttar Pradesh

डॉ. आनन्द कुमार गोंड (बहराइच) : केंद्र सरकार द्वारा अनुसूचित जाति एवं अनुसूचित जनजाति आदेश (संशोधन) अधिनियम, 2002 के अंतर्गत जारी अधिसूचना में तकनीकी त्रुटि के कारण उत्तर प्रदेश सरकार के मूल प्रस्ताव के अनुरूप गोंड जनजाति की उपजातियों जैसे धुरिया, नायक, ओझा, पठारी एवं राजगोंड का उल्लेख कोष्ठकों के स्थान पर अल्पविराम (कॉमा) से कर दिया

गया, जिससे अधिसूचना का आशय परिवर्तित हो गया तथा अनेक प्रशासनिक एवं विधिक कठिनाइयाँ उत्पन्न हो रही हैं। इसके अतिरिक्त, उत्तर प्रदेश के अनेक जिलों में स्थानीय भाषा एवं उच्चारण के कारण राजस्व अभिलेखों में 'गोंड', 'गोंड़' एवं 'गोड़' जैसी भिन्न-भिन्न वर्तनियाँ दर्ज हैं। फलस्वरूप अनेक वास्तविक गोंड जनजाति के पात्र व्यक्तियों को अनुसूचित जनजाति का जाति प्रमाण-पत्र जारी नहीं हो पा रहा है और वे संवैधानिक अधिकारों तथा विभिन्न सरकारी योजनाओं के लाभ से वंचित रह जाते हैं। अतः मेरा सरकार से आग्रह है कि उत्तरप्रदेश सरकार के मूल प्रस्ताव के अनुरूप अधिसूचना में आवश्यक संशोधन करते हुए उपजातियों का स्पष्ट उल्लेख किया जाए तथा 'गोंड', 'गोंड़' एवं 'गोड़' जैसी स्थानीय वर्तनियों को समान रूप से मान्यता देने हेतु आवश्यक विधायी अथवा प्रशासनिक कदम शीघ्र उठाए जाएँ, जिससे किसी भी वास्तविक जनजातीय परिवार को केवल तकनीकी अथवा भाषायी कारणों से अपने वैधानिक अधिकारों से वंचित न होना पड़े।

(v) Need to reconstruct the building of Postal Divisional Office in Himmatnagar, Gujarat and also construct a new Postal Divisional Office building in Aravalli district in the state

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया (साबरकांठा) : मैं अपने संसदीय क्षेत्र साबरकांठा (गुजरात) से संबंधित एक महत्वपूर्ण जनहित का विषय सरकार के संज्ञान में लाना चाहती हूँ। हिम्मतनगर स्थित डाक मंडल कार्यालय का भवन स्वतंत्रता-पूर्व निर्मित एवं अत्यंत जर्जर अवस्था में है, जिससे कर्मचारियों एवं आम नागरिकों की सुरक्षा को गंभीर खतरा बना हुआ है। इसी परिसर में जिला पासपोर्ट कार्यालय भी संचालित होता है, जहाँ प्रतिदिन बड़ी संख्या में नागरिक सेवाएँ प्राप्त करने आते हैं। अतः इस भवन का शीघ्र पुनर्निर्माण अत्यंत आवश्यक है। साथ ही, वर्ष 2014 में अरवल्ली जिले के गठन के बावजूद आज भी साबरकांठा एवं अरावली दोनों जिलों के लिए केवल एक ही डाक मंडल कार्यालय हिम्मतनगर में कार्यरत है। इससे दोनों जिलों के विशाल क्षेत्र में डाक सेवाओं के संचालन एवं प्रशासनिक कार्यों में अनावश्यक विलंब और कठिनाइयाँ उत्पन्न होती हैं।

अतः मैं भारत सरकार व माननीय मंत्री जी से आग्रह करती हूँ कि हिम्मतनगर डाक मंडल कार्यालय के नए भवन के निर्माण हेतु शीघ्र स्वीकृति प्रदान की जाए तथा अरवल्ली जिले के मुख्यालय मोडासा में एक नए डाक मंडल कार्यालय की स्थापना की जाए, जिससे दोनों जिलों के नागरिकों को सुरक्षित, सुलभ एवं प्रभावी डाक सेवाएँ उपलब्ध हो सकें।

(vi) Need to provide special financial package for restoration of the Vitthal-Rukmini Temple in Amalner, Jalgaon in Maharashtra for development of facilities for pilgrims visiting the temple site

श्रीमती स्मिता उदय वाघ (जलगांव) : मैं भारत सरकार का ध्यान मेरे लोक सभा क्षेत्र जलगांव के अमलनेर स्थित संत सखाराम महाराज विट्ठल–रुक्मिणी संस्थान मंदिर की ओर आकर्षित करना चाहती हूँ। लगभग 250 वर्ष पुराना यह ऐतिहासिक मंदिर उत्तर महाराष्ट्र के लाखों श्रद्धालुओं की आस्था का केंद्र है और "प्रतिपंढरपुर" के नाम से प्रसिद्ध है। 1 जुलाई 2026 को लगी भीषण आग में मंदिर का मुख्य भाग, इसकी प्राचीन लकड़ी की वास्तुकला, दुर्लभ नक्काशी तथा अमूल्य सांस्कृतिक धरोहर पूरी तरह नष्ट हो गई। यह केवल एक मंदिर की नहीं, बल्कि देश की सांस्कृतिक विरासत की अपूरणीय क्षति है। प्रतिवर्ष यहां यात्रा, रथोत्सव, पालखी और अन्य धार्मिक आयोजनों में लाखों श्रद्धालु आते हैं। महाराष्ट्र शासन ने भी इसे 'सी श्रेणी तीर्थक्षेत्र' का दर्जा दिया है। अतः मैं केंद्र सरकार से आग्रह करती हूँ कि क्षति का आकलन करने हेतु विशेषज्ञ समिति का गठन किया जाए तथा मंदिर का मूल स्वरूप में पुनर्निर्माण, विरासत संरक्षण और श्रद्धालुओं की सुविधाओं के विकास के लिए विशेष केंद्रीय सहायता अथवा विशेष वित्तीय पैकेज तत्काल स्वीकृत की जाए। यह करोड़ों श्रद्धालुओं की आस्था और भारत की सांस्कृतिक विरासत के संरक्षण का विषय है। सरकार इस पर शीघ्र सकारात्मक निर्णय ले।

(vii) Need to establish Pallahada Railway Station near Pallahada city in Odisha

श्री रुद्र नारायण पाणी (धेन्कानल) : पाललहड़ा (PALLAHADA) तक जल्द से जल्द रेल

लाईन का निर्माण किया जाए । पाललहड़ा रेलवे स्टेशन बिल्कुल शहर के पास बनाया जाए । तालचेर-बिमलागढ़ (BIMALGADA) की प्रस्तावित रेल लाईन का निर्माण कार्य वर्षों से चल रहा है । अब यह निर्माण कार्य खमार (KHAMARA) तक संपूर्ण हो गया है । विमलागढ़ की दिशा में खमार से पाललहड़ा मात्र 23 कि.मी. दूर है । पाललहड़ा ओडिशा के अंगुल जिले का एक प्रमुख स्थान है । यह एक उपखंड (Subdivision) तथा एक विधानसभा क्षेत्र का केंद्र है । यहाँ से 70 कि.मी. की दूरी पर क्योंझर (KEONJHAR) जिला केंद्र एवं दूसरी दिशा में 50 कि.मी. की दूरी पर देवगढ़ (DEOGADA) जिला केंद्र स्थित है । अतः पाललहड़ा रेलवे के दृष्टिकोण से अत्यंत महत्वपूर्ण है । मेरी विनम्र प्रार्थना है कि पाललहड़ा रेलवे लाइन को पटरी बिछाने हेतु और विलंब नहीं किया जाना चाहिए । निर्माण कार्यों में तेजी लाई जानी चाहिए । पाललहड़ा रेलवे स्टेशन भी पाललहड़ा शहर के पास किया जाना चाहिए । अब प्रस्तावित स्टेशन शहर से लगभग 7 कि.मी. की दूरी पर किए जाने का विचार चल रहा है । मेरी पुरज़ोर मांग है कि यह प्रस्तावित स्टेशन बिल्कुल शहर के पास ही बनाया जाए ।

(viii) Regarding construction of a separate and dedicated coal transport corridor in coal producing areas in Chatra Parliamentary Constituency, Jharkhand in a time bound manner

श्री काली चरण सिंह (चतरा) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र चतरा, झारखंड के टंडवा एवं आसपास के कोयला उत्पादक क्षेत्रों में अनियंत्रित भारी कोयला परिवहन के कारण उत्पन्न गंभीर जनस्वास्थ्य, पर्यावरणीय एवं सड़क सुरक्षा संकट की ओर आकर्षित करना चाहता हूँ । टंडवा क्षेत्र में मगध, आम्रपाली तथा अन्य प्रमुख कोयला परियोजनाओं से प्रतिदिन बड़ी संख्या में भारी वाहनों द्वारा कोयले का परिवहन किया जाता है । ये वाहन आम जनता द्वारा उपयोग की जाने वाली सड़कों से गुजरते हैं, जिसके कारण भीषण यातायात जाम, अत्यधिक धूल एवं वायु प्रदूषण तथा गंभीर सड़क दुर्घटनाएँ लगातार हो रही हैं । कोयले की धूल से स्थानीय नागरिकों, बच्चों और बुजुर्गों के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ रहा है तथा आसपास की कृषि भूमि, जलस्रोत और

पर्यावरण भी गंभीर रूप से प्रभावित हो रहे हैं। अतः मेरा केंद्र सरकार से आग्रह है कि टंडवा एवं आसपास के कोयला उत्पादक क्षेत्रों में आम यातायात से पूर्णतः पृथक एक समर्पित कोल ट्रांसपोर्ट कॉरिडोर का समयबद्ध निर्माण कराया जाए। साथ ही कोयले के अधिकतम परिवहन हेतु रेल, कन्वेयर बेल्ट एवं अन्य आधुनिक प्रदूषण-मुक्त प्रणालियों को प्राथमिकता दी जाए तथा प्रभावित क्षेत्रों में प्रभावी प्रदूषण नियंत्रण और नियमित स्वास्थ्य जांच की व्यवस्था सुनिश्चित की जाए।

(ix) Regarding survey approval for construction of the Berasia-Guna-Ashoknagar new rail line

श्री आलोक शर्मा (भोपाल) : मेरे संसदीय क्षेत्र भोपाल अंतर्गत बैरसिया विधानसभा जिसका अधिकांश भाग ग्रामीण क्षेत्र है, यहां रेलवे लाइन नहीं होने से ये क्षेत्र विकास के मामलों में पिछड़ा हुआ है। इस क्षेत्र में बैरसिया वाया गुना-अशोकनगर रेलवे लाइन बिछाने के लिए जनता और जनप्रतिनिधियों द्वारा लंबे समय से मांग की जा रही है। 24 जुलाई 2024 को मैंने लोक सभा में यह मांग उठाई थी और माननीय रेल मंत्री जी से आग्रह किया था लेकिन क्षेत्रीय जनता की लगातार मांग के बावजूद अभी तक नई रेलवे लाइन बिछाने के लिए सर्वे की स्वीकृति नहीं मिली है। मैं, एक बार पुनः संसदीय क्षेत्र की जनता जनार्दन की ओर से माननीय रेलमंत्री जी से यह निवेदन करता हूं कि बैरसिया, गुना-अशोक नगर नई रेल बिछाने के सर्वे कार्य की स्वीकृति प्रदान करें, जिससे इस क्षेत्र की जनता को रेल से आवागमन की सुविधा सुलभ हो सके और इस क्षेत्र का विकास हो सके।

(x) Need to expedite notification of Delhi Master Plan 2041

श्री योगेन्द्र चांदोलिया (उत्तर-पश्चिम दिल्ली) : मैं सरकार का ध्यान दिल्ली के शहरी विकास में आई गंभीर रुकावट की ओर दिलाना चाहता हूँ। सालों की प्रशासनिक चर्चाओं और लोगों की राय मिलने के बावजूद, दिल्ली के लिए मास्टर प्लान 2041 को अभी तक कानूनी रूप से नोटिफ़ाई नहीं किया गया है। अब ऐसी खबरें हैं कि इस प्लान की समय-सीमा को 2047 तक बढ़ाने का प्रस्ताव है। इस लंबी देरी के कारण दिल्ली को पुराने पड़ चुके शहरी ढांचे पर निर्भर रहना पड़ रहा

है। इससे सार्वजनिक बुनियादी ढांचे की योजना और ज़ोनिंग से जुड़े फैसले कानूनी अनिश्चितता में लटके हुए हैं। इस गतिरोध का उत्तर-पश्चिम दिल्ली जैसे बाहरी इलाकों पर बुरा असर पड़ रहा है। ग्रामीण-शहरी ज़ोन में 20,000 हेक्टेयर से ज़्यादा ज़मीन 'लैंड पूलिंग पॉलिसी' के तहत फंसी हुई है। पॉलिसी से जुड़ी यह सुस्ती सीवरेज नेटवर्क, चौड़ी सड़कों और सार्वजनिक पार्कों जैसे ज़रूरी बुनियादी ढांचे के नियोजित विकास को रोक रही है। इस बीच, करोड़ों का बजट बिना इस्तेमाल के पड़ा है और अवैध निर्माण तेज़ी से बढ़ रहे हैं। मैं सरकार से अपील करता हूँ कि दिल्ली के अपडेटेड मास्टर प्लान की औपचारिक अधिसूचना में तेज़ी लाई जाए और दिल्ली मास्टर प्लान 2041 अधिसूचित किया जाए।

(xi) Need to check the increasing incidents of food adulteration in the country

श्री मनसुखभाई धनजीभाई वसावा (भरूच) : देश में आज खाद्य पदार्थों में मिलावट की समस्या बहुत बढ़ गई है। यहाँ तक कि टूथपेस्ट तथा आइसक्रीम आदि में भी मिलावट की जा रही है। यह बहुत ही खतरनाक बात है। हमारे देश में 'खाद्य अपमिश्रण निवारण अधिनियम' लागू है परंतु अभियोजन और दोषसिद्धि कार्य प्रभावी रूप से नहीं किए जा रहे हैं। खाद्य पदार्थों में मिलावट करने वाले लोगों के विरुद्ध कड़े कदम उठाए जाने चाहिए। कानून को अपना कार्य उचित रूप से और तेजी से करना चाहिए। इसमें संदेह नहीं है कि सरकार ने मिलावट को रोकने के लिए अनेक कदम उठाए हैं। सरकार ने 'भारतीय खाद्य सुरक्षा और मानक प्राधिकरण' (FSSAI) नामक एक नए प्राधिकरण का गठन किया है, परंतु मिलावट के मामलों पर रोक नहीं लग पाई है। वस्तुतः खाद्य पदार्थों में मिलावट के मामलों में वृद्धि हुई है। इस संबंध में सरकार से मेरा आग्रह है कि मिलावट के मामलों को देश भर में रोकने के लिए तत्काल कड़े कदम उठाए जाएं।

(xii) Regarding review of areas included in O-Zone in Delhi

श्री रामवीर सिंह बिधूड़ी (दक्षिण दिल्ली) : मैं सरकार का ध्यान दिल्ली में ओ—जोन शामिल

किए गए क्षेत्रों की ओर दिलाना चाहता हूं। 10 अगस्त 2010 को जिन क्षेत्रों को ओ—जोन में डाला गया उनमें सरकार की अपनी इमारत जैसे दिल्ली सचिवालय, सरकार से नक्शे पास कराके बनाया गया अक्षरधाम मंदिर, कॉमनवेल्थ गेम्स विलेज और डीडीए द्वारा लेआउट प्लान बनाकर नियोजित ढंग से बनाई गई मदनपुर खादर पुनर्वास कॉलोनी भी है। इसके अलावा 92 कॉलोनियों को सरकार ने 24 मार्च 2008 को नियमित भी कर दिया था। 12 प्राचीन गांव तो सदियों से बसे हुए हैं लेकिन अचानक वे भी ओ—जोन में डाल दिए गए। और तो और, 28 सितंबर 2013 को केंद्र सरकार ने इन कॉलोनियों को ओ—जोन से हटाने का ड्राफ्ट नोटिफिकेशन भी जारी कर दिया था लेकिन उसके बाद मामला अटका हुआ है। मेरा सरकार से अनुरोध है कि इस सभी क्षेत्रों को ओ—जोन से हटाकर यहां रहने वाले लोगों को राहत दी जाए।

(xiii) Need to undertake a scientific study on diseases affecting arecanut in coastal and Malnad Karnataka

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA): Arecanut growers in coastal and Malnad Karnataka face recurring leaf spot, yellow leaf and rot diseases requiring scientific diagnosis, sanitation, plant protection, nutrient correction, drainage, surveillance and, in severely affected gardens, replantation. Existing assistance under the Mission for Integrated Development of Horticulture (MIDH) is based on standard components and unit costs, which may not adequately cover the full scientific treatment package or regional variations in disease intensity. I urge the Ministry of Agriculture and Farmers Welfare to commission a time-bound scientific cost-and-treatment study led by the Indian Council of Agricultural Research-Central Plantation Crops Research Institute, with the Directorate of Arecanut and Spices Development, affected States and grower institutions. The study should establish disease-stage-

specific protocols; per-hectare input, labour and diagnostic costs; maintenance period; drainage and replantation needs; and beneficiary verification safeguards. Based on this study, the Ministry should revise relevant MIDH norms and create a disease-specific component for plantation gardens, with priority for small and marginal growers. The revised framework should permit diagnostics, extension support and phased treatment rather than one-time input assistance. The study, draft norms and final decision should be completed before preparation of the next annual State Action Plans and placed in the public domain.

(xiv) Need to conduct an independent audit of the Jorhat-Dibrugarh Four-laning Project implemented by NHIDCL in Assam and ensure its expeditious completion

SHRI GAURAV GOGOI (JORHAT): There is a deeply concerning gap between what National Highways and Infrastructure Development Corporation Limited (NHIDCL) is reporting on paper and what is actually happening on the ground on the Jorhat-Dibrugarh Four-laning Project under Special Accelerated Road Development Programme for North East (SARDP-NE). NHIDCL's own status reports dated 3 July, 2026 show physical progress of 87%, 79% and 73% across the three packages covering Km 490+800 to Km 534+800. Yet for the current financial year 2026-27, the construction target achieved against each package is zero kilometres. The originally scheduled completion dates of September and October 2025 have long passed without any of the three packages being handed over. This is a highway connecting two of Assam's

most important cities, passing through the Jorhat constituency. Commuters, farmers, and traders have endured years of delay, disrupted access, and deteriorating road conditions. The people of this region deserve honest answers and appropriate progress figures. The Ministry of Road Transport and Highways must order an independent audit of NHIDCL's project reporting on this corridor, fix accountability for the persistent zero achievement against annual targets, and provide the House with a verified completion timeline.

(xv) Need to ensure direct procurement of paddy by FCI and prompt payment to farmers in Kerala

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I wish to draw the attention of the Government to the difficulties faced by paddy farmers in Kerala, particularly in Kuttanad, one of the country's most important rice-producing regions, under the existing Paddy Receipt Sheet (PRS)-based payment mechanism. Under the Decentralised Procurement (DCP) Scheme, farmers receive payment through bank loans against PRS instead of direct payment for the paddy procured. Although the State Government guarantees repayment, farmers are treated as borrowers, adversely affecting their CIBIL scores and limiting their access to institutional credit. I urge the Government to consider enabling the Food Corporation of India (FCI) to procure paddy directly from farmers in Kerala, especially in Kuttanad, and ensure direct payment within 3–7 days. Alternatively, the PRS mechanism should be delinked from the individual farmer's CIBIL records so that farmers are not shown as bank borrowers for Government-guaranteed procurement payments. Such

measures will protect the interests of Kerala's paddy farmers, ensure timely payment, and promote sustainable paddy cultivation in Kuttanad and other rice-growing regions of the state.

(xvi) Regarding Foreign Scholarship Scheme in Maharashtra

श्री बलवंत बसवंत वानखडे (अमरावती) : महाराष्ट्र सरकार की विदेशी अल्पसंख्यक छात्रवृत्ति योजना में शैक्षणिक वर्ष 2025-26 के लिए इस योजना के अंतर्गत कुल 148 आवेदन प्राप्त हुए, जिनमें से 101 आवेदन पात्र पाए गए। चयन समिति द्वारा 75 विद्यार्थियों का चयन किया गया तथा शेष पात्र विद्यार्थियों की प्रतीक्षा सूची तैयार की गई। किंतु चयनित विद्यार्थियों में से कुछ द्वारा प्रवेश न लेने अथवा छात्रवृत्ति का लाभ छोड़ने के बावजूद रिक्त हुई सीटों पर प्रतीक्षा सूची के पात्र विद्यार्थियों को अवसर नहीं दिया गया। इस कारण अनेक विद्यार्थियों को विदेश में उच्च शिक्षा प्राप्त करने का अवसर खोना पड़ा। कई विद्यार्थियों ने प्रवेश लेकर भारी शुल्क का भुगतान किया तथा शिक्षा ऋण भी लिया है, लेकिन छात्रवृत्ति से वंचित रहने के कारण वे गंभीर आर्थिक संकट का सामना कर रहे हैं। इससे चयन प्रक्रिया की पारदर्शिता एवं निष्पक्षता पर भी प्रश्नचिह्न खड़े हुए हैं, मेरा केंद्र सरकार से आग्रह है कि वह महाराष्ट्र सरकार से इस पूरे प्रकरण की रिपोर्ट प्राप्त करे, प्रतीक्षा सूची के पात्र विद्यार्थियों के साथ हुए अन्याय की जांच सुनिश्चित करे तथा भविष्य में रिक्त होने वाली सीटों पर प्रतीक्षा सूची के अनुसार पारदर्शी एवं नियमसम्मत चयन प्रक्रिया लागू कराने हेतु आवश्यक दिशा-निर्देश जारी करे।

(xvii) Need to retain the existing name of Islampur village in Jhunjhunu Parliamentary Constituency, Rajasthan

श्री बृजेन्द्र सिंह ओला (झुन्झुनू) : मेरे संसदीय क्षेत्र झुंझुनूं की तहसील- झुंझुनूं में स्थित ग्राम इस्लामपुर का नाम परिवर्तित किए जाने के संबंध में राजस्थान सरकार द्वारा जिला कलेक्टर से रिपोर्ट मांगी गई है। यह विषय स्थानीय जनता की भावनाओं, विधिक प्रावधानों तथा प्रशासनिक

प्रक्रिया से प्रत्यक्ष रूप से जुड़ा हुआ है। किसी भी गांव का नाम परिवर्तन केवल एक प्रशासनिक निर्णय नहीं होता, बल्कि उससे वहां के निवासियों की पहचान, राजस्व एवं अन्य सरकारी अभिलेख तथा जनहित जुड़े होते हैं। इस विषय को लेकर ग्रामवासी आंदोलनरत एवं उद्वेलित हैं। अतः किसी भी निर्णय से पूर्व सभी वैधानिक एवं संवैधानिक प्रक्रियाओं का पूर्णतः पालन किया जाना आवश्यक है। विशेष रूप से संबंधित ग्राम सभा से व्यापक विचार-विमर्श कर स्थानीय निवासियों की राय एवं सहमति प्राप्त की जानी चाहिए। अतः मेरा भारत सरकार से आग्रह है कि यदि उनके पास राजस्थान सरकार की ओर से ग्राम इस्लामपुर, तह- झुंझुनूं के नाम परिवर्तन संबंधी कोई प्रस्ताव प्राप्त होता है, तो जनभावनाओं को देखते हुए उस पर निर्णय लेने से पूर्व सभी वैधानिक प्रावधानों, ग्राम सभा की अनुशंसा तथा स्थानीय निवासियों की भावनाओं एवं सहमति का सम्मान सुनिश्चित करते हुए ग्राम इस्लामपुर का नाम परिवर्तन नहीं किया जाए।

(xviii) Need to review certain provisions of Foreign Contribution (Regulation) Amendment Bill, 2026 to ensure protection of genuine NGOs

SHRI ANTO ANTONY (PATHANAMTHITTA): The proposed new version of the Foreign Contribution (Regulation) Amendment Bill, 2026 must address the issues of minorities and protect the secular character of our Constitution. While the Government claims this Bill promotes transparency, several provisions raise serious concerns. It permits Government control over assets created through legally received foreign contributions when an NGO's registration is cancelled, surrendered, or not renewed, even without proving any violation. The renewal process lacks transparency, with organisations often denied clear reasons or a fair opportunity to respond. Undefined terms such as *"proselytization"* create legal uncertainty and risk arbitrary enforcement. Further, broad definitions and harsh compliance requirements

may discourage genuine NGOs without effectively curbing misuse. Violations should be classified as minor and major. Technical or low-value lapses should not attract cancellation of registration or confiscation of assets. Permanent seizure of assets must be limited to proven cases involving national security or deliberate fraud, and only after due adjudication and exhaustion of statutory appeals. Since 2012, only about 14,455 of 52,159 FCRA-registered organisations remain active, highlighting the far-reaching impact of such decisions. I urge the Government to reconsider these provisions after wider stakeholder consultation.

(xix) Need to ensure construction of NH 530B in Kasganj in Etah Parliamentary Constituency as per specified norms

श्री देवेश शाक्य (एटा) : मेरे लोक सभा क्षेत्र कासगंज से निकलने वाले निर्माणाधीन राष्ट्रीय राजमार्ग 530 बी मथुरा - बरेली हाईवे पर चल रहे कार्य में मानकों और गुणवत्ता की अनदेखी की जा रही है, जहाँ पर कार्यदायी संस्था द्वारा गलत स्थान पर खनन कर पर्यावरण को नुकसान पहुँचाने का कार्य किया जा रहा है। वहीं पर मिट्टी के घनत्व और क्वालिटी को खराब किया जा रहा है। इस कार्य में सड़कों के मार्ग की ऊपर की लेयर (काली) बिटुमेन को हटा कर नीचे के पत्थर का उपयोग नये कार्य में किया जा रहा है,जिसकी गुणवत्ता बहुत खराब हो गयी है। इसके साथ-साथ जो पुल और साइड की दीवारें बनाये जा रहे हैं, उसमें प्लास्टिक का सरिया पत्रकारों द्वारा पहले ही बताया गया है और यह भी देखा कि सरिया की मात्रा भी कम है। मेरी सरकार से मांग है कि इस पूरे कार्य की क्वालिटी और प्रोग्रेस की निष्पक्ष जाँच कराते हुए कार्य को गुणवत्ता पूर्ण कराया जाये, जिससे जनता की गाढ़ी कमाई के पैसे का सदुपयोग हो सके।

(xx) Need to ensure transparency and accountability in implementation of schemes under Jal Jeevan Mission in Mau district, Uttar Pradesh

श्री राजीव राय (घोसी) : भारत सरकार द्वारा वर्ष 2019 में जल जीवन मिशन (हर घर जल) का शुभारंभ प्रत्येक ग्रामीण परिवार को सतत आधार पर सुरक्षित एवं स्वच्छ पेयजल नल कनेक्शन के माध्यम से उपलब्ध कराने के उद्देश्य से किया गया था। यद्यपि इस मिशन को एक निर्धारित समय-सीमा के भीतर पूर्ण किया जाना था, किंतु इसकी अंतिम तिथि अब बढ़ाकर दिसंबर 2026 कर दी गई है । मेरे संज्ञान में यह तथ्य आया है कि उत्तर प्रदेश के मऊ जनपद में इस मिशन के क्रियान्वयन हेतु अनुबंधित तीनों कंपनियाँ निर्धारित समय-सीमा के भीतर अपने कार्य पूर्ण करने में विफल रही हैं। तथापि, ऐसा प्रतीत होता है कि इस विलंब के संबंध में संविदात्मक प्रावधानों का समान रूप से पालन नहीं किया गया है। जानकारी के अनुसार, द्वितीय चरण (Phase II) में कार्य प्राप्त करने वाली एक कंपनी, जिसे परियोजना का प्रमुख भाग आवंटित किया गया था, समय पर कार्य पूर्ण न करने के बावजूद अनुबंधनुसार निर्धारित दंडात्मक कार्रवाई से कथित रूप से बची रही है, जबकि पंचम चरण (Phase V) में कार्य प्राप्त करने वाली दूसरी कंपनी पर समान प्रकृति के विलंब के लिए दंडात्मक कार्रवाई किए जाने की सूचना है ।संविदात्मक शर्तों का इस प्रकार चयनात्मक अथवा भेदभावपूर्ण अनुपालन न केवल सभी ठेकेदारों के लिए समान अवसर के सिद्धांत को प्रभावित करता है, बल्कि इससे पक्षपात, भाई-भतीजावाद अथवा भ्रष्टाचार की आशंका भी उत्पन्न होती है । साथ ही, यह Rule of Law को कमजोर करता है तथा सरकार की इस महत्वपूर्ण जनकल्याणकारी योजना के क्रियान्वयन में पारदर्शिता एवं जवाबदेही पर गंभीर प्रश्नचिह्न खड़े करता है ।अतः, मैं सरकार से मांग करता हूँ कि मऊ जनपद में जल जीवन मिशन के अंतर्गत कार्यरत तीनों कार्यदायी कंपनियों की स्वतंत्र जांच कराई जाए तथा उनके कार्यों का तकनीकी, वित्तीय एवं निष्पादन ऑडिट कराया जाए। यह भी परीक्षण किया जाए कि अनुबंधों में निर्धारित दंडात्मक प्रावधानों का सभी कंपनियों पर समान रूप से अनुपालन किया गया है या नहीं। जहाँ कहीं भी अनियमिताएँ पाई जाएँ, वहाँ उत्तरदायित्व निर्धारित कर आवश्यक कार्रवाई की जाए तथा

यह सुनिश्चित किया जाए कि सभी ठेकेदारों के साथ उनके अनुबंधों की शर्तों एवं प्राकृतिक न्याय के सिद्धांतों के अनुरूप समान व्यवहार किया जाए।

(xxi) Need for establishment of a Kendriya Vidyalaya in Mathurapur Parliamentary Constituency, West Bengal

SHRI BAPI HALDAR (MATHURAPUR): I wish to draw the attention of the Government to the urgent need for establishing a Kendriya Vidyalaya in the Mathurapur Parliamentary Constituency of West Bengal. Mathurapur, which includes a large part of the Sundarbans region, is one of the relatively underdeveloped and geographically challenging areas of the country. Owing to its remote location, fragile ecology and limited educational infrastructure, students have comparatively fewer opportunities to access quality school education. Despite this, there is no Kendriya Vidyalaya in the constituency. As a result, children of Central Government employees, Defence and Paramilitary personnel, Railway, Postal and other transferable employees, as well as deserving local students, are compelled to travel long distances or seek admission outside the Constituency, causing considerable hardship. Establishment of a Kendriya Vidyalaya in Mathurapur would significantly strengthen educational infrastructure in this aspirational region, ensure access to quality education, and provide equal educational opportunities to students living in the remote Sundarbans area. I, therefore, urge the Government to accord priority to the establishment of a Kendriya Vidyalaya in the Mathurapur Parliamentary Constituency at the earliest after completing the necessary feasibility assessment and procedural formalities.

(xxii) Regarding likely adverse impact on Tamil Nadu due to proposed construction of Mekedatu Balancing Reservoir on River Cauvery by Karnataka

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): I would like to draw the attention of the Government towards a matter of urgent public importance regarding the proposed construction of the Mekedatu Balancing Reservoir Project by the Government of Karnataka across the River Cauvery. The proposed project has caused widespread concern in Tamil Nadu, as it has the potential to adversely affect the assured flow of Cauvery waters to the lower riparian state. Tamil Nadu's farmers, particularly those in the Cauvery Delta region, are critically dependent on the timely release of Cauvery waters for irrigation, drinking water needs, and sustaining agricultural livelihoods. The Cauvery Water Disputes Tribunal, in its final award, and the judgment of the Hon'ble Supreme Court have determined the allocation of Cauvery waters among the basin States. The Cauvery basin has been recognized as a water-deficit basin, and any new storage project undertaken without the concurrence of the co-basin states and without the approval of the competent statutory authorities would raise serious concerns regarding the implementation of the existing legal framework governing inter-state river water sharing. The Government of Tamil Nadu and the Tamil Nadu Legislative Assembly have consistently opposed the Mekedatu project, maintaining that it could prejudice the legitimate and legally protected water rights of the lower riparian state and adversely impact millions of farmers and citizens dependent on the Cauvery

river system. I request the Union Government to safeguard the lawful water rights of Tamil Nadu, protect the interests of its farmers, and ensure strict adherence to the established legal and constitutional framework governing the sharing of the waters of the River Cauvery.

(xxiii) Need to address the problems being faced by employees of BSNL in the country

SHRI BASTIPATI NAGARAJU (KURNOOL): I would like to highlight the urgent crisis facing the employees of BSNL. This public sector organisation is the backbone of India's telecom network, connecting our most remote and rural areas. During national emergencies, natural disasters, and the COVID-19 pandemic, BSNL workers served with absolute dedication. Tragically, over 380 of these workers lost their lives while keeping our nation connected. Yet, their immense sacrifices remain completely unrewarded. Today, these employees' rightful salary hike under the 3rd Pay Revision Commission has been delayed for years. Retirees are waiting indefinitely for their pensions to be updated. Pay and promotions between different categories of staff and their medical benefits have been deeply cut. Therefore, I request the hon'ble Government to grant an immediate waiver of the affordability clause for the implementation of 3rd PRC and finalise wage negotiation for non-executives; delink pension revision from profitability and ensure parity with Central Government pensioners; and ensure one-time pension option under CCS (Pension) Rules, 1972 for those recruited by DoT before BSNL's formation. Justice for BSNL employees is not only a matter of policy, it is a matter of honouring national service.

(xxiv) Need to run a express train from Triveninganj to Patna or Danapur in Bihar

श्री दिलेश्वर कामैत (सुपौल) : पूर्व मध्य रेलवे के समस्तीपुर मंडल अंतर्गत त्रिवेणीगंज रेलवे स्टेशन से पटना अथवा दानापुर वाया सहरसा या दरभंगा होते हुए रात्रि में आने- जाने के लिए एक मेल/एक्सप्रेस ट्रेन का परिचालन जनहित में किया जाय जिससे विशेष रूप से प्रतिदिन आवागमन करने वाले विद्यार्थियों, व्यापारियों एवं नौकरी करने वाले लोगों को इसका लाभ मिल सके।

(xxv) Need to safeguard the interest of onion growers in Nashik, Maharashtra and other parts of the country

SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK): I would like to put across the serious policy failures of the Government that are hurting onion farmers in Maharashtra, especially in Nashik. The Government keeps making sudden and unfair decisions, like banning exports or adding high taxes, which have caused massive uncertainty in the market. These knee-jerk reactions have forced our farmers to sell their onions for less than what it costs to grow them. It is a disgrace that while farmers are losing their life savings, consumers are still paying high prices in shops. This shows Government has failed to fix the broken supply chain. This instability makes farmers afraid to invest and destroys their financial security. I have the following urgent demands: need to maintain consistency; Government must create a stable, long-term export policy so farmers know the rules won't change overnight. Fair Prices: There must be a system to ensure farmers get a remunerative price that actually covers their hard work. Fix the System: I demand an investigation into why retail prices stay high even when farmers are getting almost nothing for their

crops. Special Relief for Nashik: Since Nashik is the hardest-hit region, the Government must provide a special financial package for farmers there.

(xxvi) Need to construct flyovers on level crossings at many places in Bijnor Parliamentary Constituency, Uttar Pradesh

श्री चंदन चौहान (बिजनौर) : मेरे संसदीय क्षेत्र में रेलवे क्रासिंग फ्लाई ओवर जनहित में बनने अति आवश्यक है । फ्लाईओवर निम्नलिखित स्थानों पर प्रस्तावित है:जनपद बिजनौर की विधानसभा बिजनौर में नजीबाबाद नगीना बाईपास मार्ग पर 60A रेलवे क्रॉसिंग के ऊपर फ्लाई ओवर ।जनपद बिजनौर की विधानसभा बिजनौर में नगीना नूरपुर रिंग रोड पर स्थित 56 स्पेशल रेलवे क्रॉसिंग के ऊपर फ्लाई ओवर। जनपद बिजनौर की चांदपुर से गजरौला मार्ग पर स्थित 26A रेलवे क्रॉसिंग के ऊपर फ्लाई ओवर। जनपद बिजनौर की चांदपुर से बिजनौर मार्ग पर स्थित 27B रेलवे क्रॉसिंग के ऊपर फ्लाई ओवर। उक्त स्थलों पर रेलवे क्रॉसिंग के कारण आए दिन जाम की स्थिति उत्पन्न होती है, जिससे आमजन, स्कूली छात्र, एम्बुलेंस व अन्य आपातकालीन सेवाओं को भी भारी कठिनाई का सामना करना पड़ता है । फ्लाई ओवर बनने से इन समस्याओं का समाधान होगा और जनसुविधा में अभूतपूर्व सुधार आएगा । अतः सरकार से सादर आग्रह है कि उपरोक्त फ्लाई ओवरों के निर्माण कार्य को शीघ्र आरम्भ कराने हेतु सम्बंधित अधिकारी व विभाग को निर्देश देने का कष्ट करें।

(xxvii) Regarding alleged irregularities in government contracts and tender allocations in Bihar

श्री सुधाकर सिंह (बक्सर) : प्रवर्तन निदेशालय (ED) द्वारा दिए गए सार्वजनिक तथ्य में बिहार में निविदा प्रक्रिया के दौरान सरकारी अधिकारियों, ठेकेदारों के बीच कथित रूप से अनियमितताओं, अवैध कमीशनखोरी, टेंडर प्रक्रिया में हस्तक्षेप तथा लगभग ₹11.64 करोड़ नकद एवं ₹265.73 करोड़ की अपराध आय का मामला आया है । इसमें शामिल कंपनियों से कथित रूप से 5-7 प्रतिशत तक कमीशन वसूला जाता था और उसका हिस्सा विभिन्न स्तरों के अधिकारियों तक

पहुंचाया जाता था। इस प्रकरण में 9 IAS अधिकारियों का उल्लेख होने के बावजूद अब तक सभी संबंधित अधिकारियों से समान रूप से पूछताछ अथवा विभागीय कार्रवाई नहीं की गई है । इससे निष्पक्षता और जवाबदेही को लेकर प्रश्न खड़े हो रहे हैं । अतः मैं सरकार से आग्रह करता हूँ कि पूरे प्रकरण की स्वतंत्र, निष्पक्ष एवं समयबद्ध जांच सुनिश्चित की जाए, दोषी पाए जाने वाले अधिकारियों एवं संबंधित व्यक्तियों के विरुद्ध कठोर कार्रवाई की जाए तथा बिहार सरकार से इस मामले में की गई विभागीय कार्रवाई और जवाबदेही तय करने के संबंध में विस्तृत रिपोर्ट प्राप्त कर सदन को अवगत कराया जाए। साथ ही, भविष्य में ऐसी घटनाओं की पुनरावृत्ति रोकने के लिए निविदा, भुगतान एवं पदस्थापन प्रणाली में पारदर्शिता, डिजिटल निगरानी और जवाबदेही सुनिश्चित करने हेतु आवश्यक संस्थागत सुधार किए जाएँ।

(xxviii) Need to strengthen measures to prevent question paper leaks and ensure fair recruitment process

एडवोकेट चन्द्र शेखर (नगीना) : मैं सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ कि पिछले कुछ वर्षों में भर्ती एवं प्रवेश परीक्षाओं में बार-बार पेपर लीक होने की घटनाओं ने देश के करोड़ों युवाओं के भविष्य पर गंभीर असर डाला है। कई परीक्षाएँ रद्द होने से लाखों अभ्यर्थियों की मेहनत, समय और पैसा व्यर्थ हुआ है। इससे युवाओं में निराशा बढ़ी है और परीक्षा प्रणाली पर उनका विश्वास भी कमजोर हुआ है। सबसे अधिक नुकसान गरीब, ग्रामीण और मध्यम वर्ग के युवाओं को उठाना पड़ता है, जिन्हें हर बार आवेदन शुल्क, यात्रा और रहने का अतिरिक्त खर्च वहन करना पड़ता है। सरकार ने लोक परीक्षा (अनुचित साधनों की रोकथाम) अधिनियम, 2024 लागू किया है, लेकिन इसके प्रभावी पालन की आवश्यकता है। अतः मैं केंद्र सरकार से आग्रह करता हूँ कि सभी भर्ती एवं प्रवेश परीक्षाओं के लिए पूरे देश में एक समान परीक्षा सुरक्षा व्यवस्था लागू की जाए। पेपर लीक के मामलों की समयबद्ध जांच कर दोषियों के विरुद्ध कठोर कार्रवाई की जाए। परीक्षा रद्द होने पर अभ्यर्थियों के आवेदन शुल्क एवं यात्रा व्यय की भरपाई की जाए तथा प्रश्नपत्रों की सुरक्षा के लिए आधुनिक डिजिटल व्यवस्था और स्पष्ट जवाबदेही सुनिश्चित की जाए, ताकि

युवाओं का परीक्षा प्रणाली पर विश्वास मजबूत हो सके।

माननीय सभापति : मैं सभी माननीय सदस्यों से आग्रह करूंगा। धर्मेंद्र जी, मैं आपकी बात को सुनूंगा। मैं चाहता हूं कि आप सभा की कार्यवाही चलने दें।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही मंगलवार, दिनांक 21 जुलाई, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

15.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, July 21, 2026/Ashadha 30, 1948 (Saka).

———

ANNEXURE-I

(i) Member-wise Index to Starred Questions

Sl No.	Member's Name	Question Number
1	Adv Gowaal Kagada Padavi	9
2	Dr. K Sudhakar	18
3	Dr. Prashant Yadaorao Padole	10
4	Prof. Varsha Eknath Gaikwad	17
5	Shri Ajay Bhatt	20
6	Shri Baijayant Panda	2
7	Shri Chandra Prakash Joshi	3
8	Shri Chintamani Maharaj	7
9	Shri Damodar Agrawal	3
10	Shri Dhaval Laxmanbhai Patel	1
11	Shri Gurmeet Singh Meet Hayer	12
12	Shri Jai Parkash	8
13	Shri Lumbaram Choudhary	15
14	Shri Manoj Kumar	19
15	Shri Mukeshkumar Chandrakaant Dalal	14
16	Shri P C Mohan	6
17	Shri Prabhakar Reddy Vemireddy	11
18	Shri Praveen Patel	15
19	Shri Rahul Singh Lodhi	4
20	Shri Rajkumar Chahar	1
21	Shri Ram Shiromani Verma	13

22	Shri Ravindra Shukla Alias Ravi Kishan	4
23	Shri Sanjay Dina Patil	17
24	Shri Satpal Brahamchari	8
25	Shri Shashank Mani	11
26	Shri Suresh Kumar Shetkar	16
27	Shri Yaduveer Wadiyar	14
28	Smt. Kamlesh Jangde	7
29	Smt. Sanjna Jatav	5

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	9, 5
2	Adv Gowaal Kagada Padavi	226
3	Adv. Adoor Prakash	5
4	Adv. Chandra Shekhar	42
5	Dr. Alok Kumar Suman	144
6	Dr. Amar Singh	87
7	Dr. Amol Ramsing Kolhe	36
8	Dr. Anand Kumar	113
9	Dr. Bachhav Shobha Dinesh	226
10	Dr. Bhola Singh	171, 227, 228
11	Dr. Byreddy Shabari	158, 229
12	Dr. C M Ramesh	211
13	Dr. D Ravi Kumar	172
14	Dr. D. Purandeswari	151
15	Dr. Dharamvira Gandhi	178
16	Dr. Ganapathy Rajkumar P	164
17	Dr. Gumma Thanuja Rani	15
18	Dr. Hemang Joshi	2, 228, 229, 91
19	Dr. Hemant Vishnu Savara	228
20	Dr. Indra Hang Subba	197
21	Dr. K Sudhakar	17

22	Dr. Kadiyam Kavya	40
23	Dr. Kalanidhi Veeraswamy	129
24	Dr. Kirsan Namdeo	54
25	Dr. Lata Wankhede	217, 45
26	Dr. M K Vishnu Prasad	220, 130
27	Dr. Mallu Ravi	162
28	Dr. Manna Lal Rawat	136, 229, 11
29	Dr. Mohammad Jawed	126
30	Dr. Nishikant Dubey	80, 227, 230, 228
31	Dr. Prabha Mallikarjun	21
32	Dr. Pradeep Kumar Panigrahy	31
33	Dr. Rajeev Bharadwaj	61
34	Dr. Rajesh Mishra	84, 228
35	Dr. Rani Srikumar	72
36	Dr. Sambit Patra	13
37	Dr. Sanjay Jaiswal	91, 228
38	Dr. Shashi Tharoor	88
39	Dr. Shivaji Bandappa Kalge	176, 38, 28
40	Dr. Shrikant Eknath Shinde	192, 14
41	Dr. T Sumathy Alias Thamizhachi Thangapandian	141
42	Dr. Thirumaavalavan Tholkappiyan	179
43	Km. Sudha R	187
44	Md. Rakibul Hussain	92

45	Mr Pathan Yusuf	102
46	Mrs Ruchi Vira	104
47	Ms Iqra Choudhary	30
48	Ms Kangna Ranaut	8
49	Ms Praniti Sushilkumar Shinde	147, 226
50	Ms. S Jothimani	157
51	Prof. Sougata Ray	94
52	Prof. Varsha Eknath Gaikwad	36
53	Shri Selvaganapathi T.M.	125
54	Shri Aashtikar Patil Nagesh Bapurao	207, 87
55	Shri Adhikari Deepak Dev	130
56	Shri Ajay Kumar Mandal	193
57	Shri Ajendra Singh Lodhi	170, 30
58	Shri Alok Sharma	229, 3
59	Shri Amar Sharadrao Kale	11, 3, 228
60	Shri Amarsing Tisso	213, 18
61	Shri Amra Ram	44
62	Shri Anand Bhadauria	166
63	Shri Ananta Nayak	80, 3, 230, 18
64	Shri Anil Yeshwant Desai	65
65	Shri Anoop Pradhan Valmiki	41
66	Shri Anto Antony	159
67	Shri Anup Sanjay Dhotre	48
68	Shri Anurag Sharma	43, 89, 228

69	Shri Anurag Singh Thakur	19, 3, 11
70	Shri Appalanaidu Kalisetti	109, 158
71	Shri Arun Bharti	50
72	Shri Arun Govil	18, 230
73	Shri Arun Kumar Sagar	128
74	Shri Arvind Dharmapuri	39
75	Shri Arvind Ganpat Sawant	16, 65
76	Shri Ashish Dubey	230, 11, 228
77	Shri Ashok Kumar Rawat	11
78	Shri Atul Garg	25
79	Shri Avimanyu Sethi	18, 229, 228
80	Shri Azad Kirti Jha	26
81	Shri B K Parthasarathi	150
82	Shri B Y Raghavendra	67
83	Shri Babu Singh Kushwaha	149
84	Shri Bajrang Manohar Sonwane	79
85	Shri Balabhadra Majhi	161, 229, 11
86	Shri Balashowry Vallabhaneni	93
87	Shri Balwant Baswant Wankhade	36
88	Shri Balya Mama Suresh Gopinath Mhatre	111
89	Shri Bapi Haldar	97
90	Shri Bastipati Nagaraju	224
91	Shri Benny Behanan	177

92	Shri Bhartruhari Mahtab	229, 18, 228
93	Shri Bhaskar Murlidhar Bhagare	225, 36
94	Shri Bhausaheb Rajaram Wakchaure	191
95	Shri Bhojraj Nag	228
96	Shri Bhumare Sandipanrao Asaram	176, 38, 28
97	Shri Bibhu Prasad Tarai	227, 91, 228
98	Shri Bidyut Baran Mahato	91, 227, 11
99	Shri Biplab Kumar Deb	11
100	Shri Brijendra Singh Ola	74
101	Shri Brijmohan Agrawal	46
102	Shri Bunty Vivek Sahu	175, 18, 229
103	Shri C N Annadurai	55
104	Shri Captain Brijesh Chowta	37, 18, 3, 228
105	Shri Chamala Kiran Kumar Reddy	148, 105
106	Shri Chandan Chauhan	189
107	Shri Chandra Prakash Joshi	11
108	Shri Charanjit Singh Channi	142
109	Shri Chavda Vinod Lakhamshi	227, 11, 229
110	Shri Chintamani Maharaj	18
111	Shri Daggumalla Prasada Rao	182, 150
112	Shri Damodar Agrawal	230, 229
113	Shri Darshan Singh Choudhary	154
114	Shri Deepender Singh Hooda	51
115	Shri Devesh Shakya	64, 30, 170

116	Shri Devusinh Chauhan	3, 230, 229
117	Shri Dharambir Singh	34
118	Shri Dharmendra Yadav	139
119	Shri Dhaval Laxmanbhai Patel	227
120	Shri Dileshwar Kamait	2, 227, 18
121	Shri Dilip Saikia	3, 229, 11
122	Shri Dinesh Chandra Yadav	163
123	Shri Dineshbhai Makwana	229, 91
124	Shri Dulu Mahato	22, 228
125	Shri Dushyant Singh	108
126	Shri E T Mohammed Basheer	174
127	Shri E Tukaram	212
128	Shri Eatala Rajender	105
129	Shri Eswarasamy K	89
130	Shri G Kumar Naik	222
131	Shri G Lakshminarayana	82, 17
132	Shri G M Harish Balayogi	133, 18
133	Shri Ganesh Singh	66
134	Shri Gaurav Gogoi	58
135	Shri Giridhari Yadav	163
136	Shri Godam Nagesh	18, 11, 228
137	Shri Gopal Jee Thakur	27
138	Shri Govind Makthappa Karjol	103
139	Shri Gyaneshwar Patil	38, 28

140	Shri Hanuman Beniwal	120
141	Shri Harendra Singh Malik	149, 170
142	Shri Haribhai Patel	2, 230, 229
143	Shri Harish Chandra Meena	180
144	Shri Hasmukhbhai Somabhai Patel	218, 227
145	Shri Isha Khan Choudhury	215
146	Shri Janardan Mishra	91, 11
147	Shri Janardan Singh Sigriwal	204
148	Shri Jashubhai Bhilubhai Rathva	2, 3, 230, 229
149	Shri Jaswantsinh Sumanbhai Bhabhor	131
150	Shri Jitendra Kumar Dohare	196
151	Shri Joyanta Basumatary	140
152	Shri Jugal Kishore	206
153	Shri K C Venugopal	9
154	Shri K E Prakash	59
155	Shri K Radhakrishnan	62, 177
156	Shri Kali Charan Singh	227, 11, 228
157	Shri Kamakhya Prasad Tasa	208
158	Shri Kanwar Singh Tanwar	95
159	Shri Karti P Chidambaram	152
160	Shri Kartick Chandra Paul	33
161	Shri Kaushalendra Kumar	184, 163
162	Shri Kesineni Sivanath	134
163	Shri Khagen Murmu	228

164	Shri Khalilur Rahaman	71
165	Shri Kodikunnil Suresh	122
166	Shri Konda Vishweshwar Reddy	181
167	Shri Kota Srinivasa Poojary	200, 228
168	Shri Kripanath Mallah	11
169	Shri Krishna Prasad Tenneti	228
170	Shri Kuldeep Indora	81
171	Shri Lalji Verma	170, 30
172	Shri Lavu Sri Krishna Devarayalu	17
173	Shri Lumbaram Choudhary	80, 91, 228
174	Shri M K Raghavan	119
175	Shri Maddila Gurumoorthy	127
176	Shri Madhavaneni Raghunandan Rao	2, 227, 11, 229
177	Shri Magunta Sreenivasulu Reddy	6
178	Shri Mahendra Singh Solanky	229, 228
179	Shri Malaiyarasan D	7
180	Shri Mani A	116
181	Shri Manickam Tagore B	73
182	Shri Manish Jaiswal	18, 229
183	Shri Manish Tewari	10
184	Shri Manoj Tiwari	18, 229, 228
185	Shri Mansukhbhai Dhanjibhai Vasava	167
186	Shri Matheswaran V S	78
187	Shri Miteshbhai Rameshbhai Patel	91, 228

188	Shri Mohite Patil Dhairyasheel Rajsinh	36
189	Shri Mohmad Haneefa	110
190	Shri Muhammed Hamdullah Sayeed	203
191	Shri Mukeshkumar Chandrakaant Dalal	91, 228
192	Shri Murari Lal Meena	23
193	Shri Murasoli S	57
194	Shri N K Premachandran	173
195	Shri Naba Charan Majhi	227, 18, 229, 228
196	Shri Nalin Soren	80, 3, 11, 228
197	Shri Narayan Tatu Rane	90
198	Shri Naresh Ganpat Mhaske	14, 192
199	Shri Navaskani K	53
200	Shri Naveen Jindal	32
201	Shri Neeraj Maurya	101, 170, 30
202	Shri Nilesh Dnyandev Lanke	38, 28
203	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	185
204	Shri P P Chaudhary	3
205	Shri P V Midhun Reddy	35
206	Shri Parshottambhai Rupala	85
207	Shri Patel Umeshbhai Babubhai	155
208	Shri Pradeep Kumar Singh	91, 11, 228
209	Shri Pradeep Purohit	11
210	Shri Pratap Chandra Sarangi	112

211	Shri Praveen Patel	228
212	Shri Pushpendra Saroj	69
213	Shri Putta Mahesh Kumar	114, 6
214	Shri Radheshyam Rathiya	230, 11, 228
215	Shri Rahul Kaswan	146
216	Shri Rahul Singh Lodhi	11, 228
217	Shri Raja A	4
218	Shri Raja Ram Singh	205
219	Shri Rajabhau Parag Prakash Waje	186
220	Shri Rajeev Rai	96
221	Shri Rajesh Naranbhai Chudasama	29
222	Shri Rajesh Ranjan	210
223	Shri Rajiv Pratap Rudy	221, 80, 229
224	Shri Rajkumar Chahar	91
225	Shri Rajkumar Roat	70
226	Shri Rajmohan Unnithan	201
227	Shri Rajpalsinh Mahendrasinh Jadav	2, 11
228	Shri Ramasahayam Raghuram Reddy	132
229	Shri Rambhual Nishad	183
230	Shri Ramesh Awasthi	2, 91, 3, 228
231	Shri Ramprit Mandal	160, 163
232	Shri Ramvir Singh Bidhuri	123
233	Shri Rao Rajendra Singh	86
234	Shri Ravindra Dattaram Waikar	192, 14

235	Shri Ravindra Shukla Alias Ravi Kishan	18, 228
236	Shri Rodmal Nagar	18, 3
237	Shri S Venkatesan	137
238	Shri Sachithanantham R	188
239	Shri Sanjay Dina Patil	36
240	Shri Sanjay Haribhau Jadhav	153, 2, 228
241	Shri Saptagiri Sankar Ulaka	117
242	Shri Selvam G	195, 55
243	Shri Shafi Parambil	143
244	Shri Shahu Shahaji Chhatrapati	145
245	Shri Shankar Lalwani	2, 228
246	Shri Shivmangal Singh Tomar	228
247	Shri Shreyas M Patel	169
248	Shri Shrirang Appa Chandu Barne	14, 192
249	Shri Shyamkumar Daulat Barve	60
250	Shri Sribharat Mathukumilli	76
251	Shri Sudama Prasad	199
252	Shri Sudhakar Singh	52
253	Shri Sudheer Gupta	230, 229, 228
254	Shri Sukanta Kumar Panigrahi	219
255	Shri Sukhjinder Singh Randhawa	75
256	Shri Sunil Kumar	214, 228, 18
257	Shri Suresh Kumar Kashyap	202, 227, 18, 229
258	Shri T R Baalu	216

259	Shri Tangella Uday Srinivas	77, 17
260	Shri Tanuj Punia	83
261	Shri Tatkare Sunil Dattatrey	11
262	Shri Tejasvi Surya	118, 91, 11
263	Shri Tharaniventhan M S	99
264	Shri Ummeda Ram Beniwal	124
265	Shri V K Sreekandan	24
266	Shri Varun Chaudhry	98
267	Shri Vijay Baghel	138, 3
268	Shri Vijay Kumar Dubey	80, 3, 229
269	Shri Vijayakumar Alias Vijay Vasanth	73
270	Shri Virendra Singh	209
271	Shri Vishaldada Prakashbapu Patil	226, 14
272	Shri Vishnu Datt Sharma	135
273	Shri Vishnu Dayal Ram	121
274	Shri Vishweshwar Hegde Kageri	11, 228
275	Shri Vivek Thakur	229
276	Shri Y S Avinash Reddy	100
277	Shri Yaduveer Wadiyar	230, 11
278	Shri Yogender Chandolia	198, 91, 228
279	Shri Zia Ur Rehman	47
280	Smt. Anita Nagarsingh Chouhan	20
281	Smt. Aparajita Sarangi	18, 229, 230, 11
282	Smt. Bharti Pardhi	14, 192

283	Smt. Delkar Kalaben Mohanbhai	28
284	Smt. Himadri Singh	56, 18, 3, 228
285	Smt. June Maliah	156
286	Smt. Kamaljeet Sehrawat	3, 230
287	Smt. Kamlesh Jangde	3, 11, 229
288	Smt. Kanimozhi Karunanidhi	168, 59
289	Smt. Mahima Kumari Mewar	190, 2, 230
290	Smt. Mala Rajya Laxmi Shah	18, 230, 228, 229
291	Smt. Mala Roy	63
292	Smt. Malvika Devi	230, 229
293	Smt. Manju Sharma	12
294	Smt. Poonamben Hematbhai Maadam	107
295	Smt. Pratima Mondal	194, 143
296	Smt. Rachna Banerjee	223
297	Smt. Roopkumari Choudhary	165, 230, 11
298	Smt. Shambhavi	45
299	Smt. Shobhanaben Mahendrasinh Baraiya	3, 229
300	Smt. Smita Uday Wagh	1, 227, 230, 229
301	Smt. Supriya Sule	36
302	Thiru Arun Nehru	49
303	Thiru D M Kathir Anand	115
304	Thiru Dayanidhi Maran	106
305	Thiru Dr. S Jagathratchakan	68

306 Thiru Thanga Tamilselvan 164

ANNEXURE-II

(i) Ministry-wise Index to Starred Questions

Corporate Affairs	: 3, 14
Culture	: 1
Education	: 2, 15, 18, 19, 20
Environment, Forest and Climate Change	: 5, 12, 16
Finance	: 4
Labour and Employment	: 6, 13, 17
Skill Development and Entrepreneurship	: 9
Tourism	: 7, 10, 11
Youth Affairs and Sports	: 8

(ii) Ministry-wise Index to Unstarred Questions

Corporate Affairs	:	15, 17, 34, 50, 97, 98, 104, 118, 138, 141, 146, 161, 186, 188, 190, 217, 222, 229
Culture	:	1, 18, 45, 73, 74, 92, 95, 107, 109, 121, 124, 179, 193, 216, 226
Education	:	2, 6, 23, 29, 40, 42, 43, 58, 61, 68, 69, 78, 82, 83, 87, 88, 93, 101, 103, 106, 116, 130, 132, 135, 143, 144, 145, 158, 162, 170, 172, 174, 175, 180, 182, 185, 187, 198, 207, 209, 210, 211, 212, 215, 221
Environment, Forest and Climate Change	:	5, 21, 33, 44, 46, 52, 65, 80, 81, 102, 112, 117, 126, 127, 150, 155, 156, 159, 165, 167, 168, 189, 199, 200, 201, 202, 208, 219, 223
Finance	:	10, 11, 12, 14, 19, 36, 37, 39, 59, 60, 62, 63, 72, 75, 86, 96, 100, 108, 110, 113, 119, 120, 123, 125, 129, 133, 136, 137, 139, 140, 147, 148, 149, 153, 160, 163, 166, 176, 178, 195, 213, 214, 218, 220
Labour and Employment	:	3, 9, 20, 25, 26, 28, 30, 35, 64, 67, 70, 71, 76, 84, 85, 94, 122, 128, 142, 152, 171, 173, 177, 191, 194, 224, 227
Skill Development and Entrepreneurship	:	16, 27, 31, 47, 49, 53, 57, 66, 77, 99, 114, 115, 131, 134, 157, 183, 192, 225, 228, 230
Tourism	:	4, 7, 24, 32, 38, 55, 56, 79, 89, 90, 105, 111, 151, 154, 184, 196, 197, 205, 206

Youth Affairs and Sports	:	8, 13, 22, 41, 48, 51, 54, 91, 164, 169, 181, 203, 204

———————

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)